

Eighteenth Series, Vol. XIV No. 16

Wednesday, March 11, 2026
Phalguna 20, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session
(Eighteenth Lok Sabha)



(Vol. XIV contains Nos. 11 to 20)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Ajay Sharma

Editor

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XIV, Seventh Session, 2026/1947 (Saka)
No. 16, Wednesday, March 11, 2026/ Phalguna 20, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 261, 262, 264 to 266	12-58
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 263 and 267 to 280	59-176
(ii) Unstarred Question Nos. 2991 to 3220	177-1142

PAPERS LAID ON THE TABLE 1143-1147

STANDING COMMITTEE ON COAL, MINES AND STEEL

18th Report 1148

**STANDING COMMITTEE ON SOCIAL JUSTICE
AND EMPOWERMENT**

17th to 20th Reports 1148

STANDING COMMITTEE ON INDUSTRY

332nd to 333th Reports 1149

STATEMENTS BY MINISTER

- (i) Withdrawal of advance from Contingency Fund of India for servicing Interest on Sovereign Guarantee Bonds (SGBs) raised by Mahanagar Telephone Nigam Limited (MTNL)
- (ii) Status of implementation of recommendations/ observations contained in the 20th Report of the Standing Committee on Communications and Information Technology (2024-25) on 'Real Estate Management in the Department of Posts' pertaining to the Department of Posts, Ministry of Communications

Dr. Chandra Sekhar Pemmasani 1150

MATTERS UNDER RULE 377 1151-1172

- (i) Need to expedite establishment of Bulk Park in Jambusar in Bharuch district, Gujarat

Shri Mansukhbhai Dhanjibhai Vasava 1151

- (ii) Need to identify black spots on four lane Daltonganj Bypass Road and make provision for construction of flyover at the place of these 'black spots'
- Shri Vishnu Dayal Ram** 1152
- (iii) Need for establishment of a Mega Food Park or an Integrated Food Processing Park in Anakapalli district, Andhra Pradesh
- Dr. C. M. Ramesh** 1152-1153
- (iv) Need for timely lifting of Custom Milled Rice (CMR) pending in Balangir and Subarnapur districts in Odisha by Food Corporation of India (FCI)
- Shrimati Sangeeta Kumari Singh Deo** 1153-1154
- (v) Regarding preservation, documentation and development of cultural heritage in Hoshangabad Parliamentary Constituency, Madhya Pradesh under 'Mera Gaon Meri Dharohar Scheme'
- Shri Darshan Singh Choudhary** 1154-1155
- (vi) Need for establishment of a Tribal Cultural Academy in Kandhamal Parliamentary Constituency, Odisha
- Shri Sukanta Kumar Panigrahi** 1155-1156
- (vii) Need for clarification on carrying capacity assessment and regulatory framework made for development of residential complexes in New Delhi Municipal Council (NDMC) area
- Shri Rajiv Pratap Rudy** 1156

- (viii) Need for investigation into an incident of alleged assault on a tribal woman in Phansidewa, Darjeeling district of West Bengal
Shri Raju Bista 1157
- (ix) Need to introduce a Vande Bharat Sleeper Express train from Ahmedabad, Gujarat to Ayodhya in Uttar Pradesh
Shri Dineshbhai Makwana 1157-1158
- (x) Need to establish a Sports University in Bastar, Chhattisgarh
Shri Mahesh Kashyap 1158-1159
- (xi) Need to make water efficiency standards mandatory for plumbing fixtures and appliances to promote water conservation
Dr. Anand Kumar Gond 1159
- (xii) Need to accord approval to the proposal for conservation of Satna and Tamas rivers under Namami Gange Project
Shri Ganesh Singh 1159-1160
- (xiii) Need to expedite commencement of commercial flight operations from Halwara Airport in Fatehgarh Sahib, Punjab
Dr. Amar Singh 1160-1161
- (xiv) Need to restore concession in rail fare and sports quota in recruitment to Central Government jobs for sportspersons
Shri Murari Lal Meena 1161

- (xv) Need to increase the height of girders for metro line above the Halav bridge in Kurla in Mumbai North Central Parliamentary Constituency, Maharashtra
Prof. Varsha Eknath Gaikwad 1162
- (xvi) Need to constitute a statutory Kuttanad Development Authority to safeguard Kuttanad, the wetland agricultural heritage system in Kerala
Shri Kodikunnil Suresh 1162-1163
- (xvii) Need for enhanced financial and infrastructure support for fully operationalisation of Kakatiya Mega Textile Park in Warangal, Telangana
Dr. Kadiyam Kavya 1163-1164
- (xviii) Need to provide stoppage of various train at Akbarpur Railway Station in Ambedkarnagar district, Uttar Pradesh and also increase the frequency of Train No. 22104 (Ayodhya-Mumbai)
Shri Lalji Verma 1164-1165
- (xix) Regarding inclusion of separate column for OBC category for caste enumeration in the upcoming Census
Shri Dharmendra Yadav 1165
- (xx) Need for preservation and development of Karnasubarna, a heritage site in Murshidabad district, West Bengal
Shri Yusuf Pathan 1166

- (xxi) Need to expedite operationalization of Bengaluru-Chennai Expressway Phase III, spanning across Tamil Nadu and Andhra Pradesh
Shri D. M. Kathir Anand 1166-1167
- (xxii) Need to include Arani Parliamentary Constituency in Tamil Nadu under PM Gati Shakti-National Master Plan
Shri Tharaniventhan M. S. 1168
- (xxiii) Need to include the Medara Community of Andhra Pradesh in the list of Scheduled Tribes
Shri Magunta Sreenivasulu Reddy 1169
- (xxiv) Need to re-establish Telhara University in Nalanda district, Bihar
Shri Kaushalendra Kumar 1169-1170
- (xxv) Need to increase the honorarium of cooks engaged under Mid-day Meal Scheme and provide other social security benefits to them
Shri Abhay Kumar Sinha 1170-1171
- (xxvi) Need to conduct a feasibility study for establishment of a 100 bedded Employees' State Insurance (ESI) Hospital in Malappuram district, Kerala
Shri E. T. Mohammed Basheer 1171
- (xxvii) Need to curb increasing pollution in Daman Ganga and Kolak rivers flowing in Daman and Diu
Shri Umeshbhai Babubhai Patel 1172

**RESOLUTION RE: REMOVAL OF SPEAKER
FROM OFFICE**

	1173-1374
Shri Ravi Shankar Prasad	1173-1191
Shri Anand Bhadauria	1191-1197
Shri K. C. Venugopal	1197-1215
Sushri Sayani Ghosh	1215-1221
Shri E. T. Mohammed Basheer	1222-1225
Shri Anurag Singh Thakur	1226-1243
Shri Maddila Gurumoorthy	1243-1244
Shri Subbarayan K.	1244-1246
Shri K. Radhakrishnan	1246-1249
Shri Krishna Prasad Tenneti	1249-1258
Shri Vijay Kumar Hansdak	1258-1259
Shri Raja Ram Singh	1260-1262
Shri Abhay Kumar Sinha	1262-1263
Dr. Rajkumar Sangwan	1264-1266
Shri M. Mallesh Babu	1266-1269
Shri Charanjit Singh Channi	1269-1271
Shri Sanatan Pandey	1271-1273
Shri Bhartruhari Mahtab	1273-1280
Shri Rajesh Ranjan	1282-1286
Shri N. K. Premachandran	1286-1289
Dr. Mallu Ravi	1289-1291

Shri Tejasvi Surya	1292-1294
Shri Lalji Verma	1295-1297
Adv. Francis George	1297-1300
Shri Hanuman Beniwal	1300-1302
Shri Asaduddin Owaisi	1302-1308
Adv. Chandra Shekhar	1309-1312
Shri Umeshbhai Babubhai Patel	1312-1314
Shri Chandra Prakash Joshi	1315-1318
Shri Kaushalendra Kumar	1318-1321
Shri Saptagiri Sankar Ulaka	1321-1322
Shri Rajkumar Roat	1322-1324
Shrimati Supriya Sule	1325-1336
Shri Balashowry Vallabhaneni	1336-1337
Shri Shrirang Appa Chandu Barne	1338-1339
Shri Abdul Rashid Sheikh	1339-1341
Shri Naresh Ganpat Mhaske	1341-1345
Shri Amit Shah	1345-1371
Resolution- Negatived	1373-1374

ANNEXURE – I

1375-1386

(i) Member-wise Index to Starred Questions

1375-1376

(ii) Member-wise Index to Unstarred Questions

1377-1386

ANNEXURE – II

1387-1390

(i) Ministry-wise Index to Starred Questions

1387-1388

(ii) Ministry-wise Index to Unstarred Questions

1389-1390

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Wednesday, March 11, 2026/ Phalguna 20, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Shri Dilip Saikia *in the Chair*]

ORAL ANSWERS TO QUESTIONS**@Starred Question Nos. 261, 262, 264 to 266****HON. CHAIRPERSON:** Question No. 261, Shrimati Pratima Mondal.**DIGITAL EXCLUSION IN RURAL AND LOW-INCOME HOUSEHOLDS*****261. SHRIMATI PRATIMA MONDAL:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the manner in which the Government addresses persistent digital exclusion in rural and low-income households particularly in States like West Bengal where central digital infrastructure funds have reportedly lagged;
- (b) the manner in which the Government is addressing anti-competitive practices of dominant digital platforms while ensuring innovation and consumer protection; and
- (c) whether the Government has assessed the economic and reputational costs of frequent internet shutdowns on the country's digital economy ambitions and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

@ The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

(a) to (c): A **Statement** is laid on the Table of the House.

STATEMENT

(a) to (c): In line with Hon'ble Prime Minister's vision to democratize technology and empower citizens, the Government of India had launched the Digital India programme in July, 2015.

Through this programme, Bharat has bridged the digital divide using a three-pronged strategy: Increasing access to internet, making internet affordable and providing digital public infrastructure. This has resulted in inclusive digital growth.

Today, Bharat is uniquely placed among the large economies which have successfully implemented digital public infrastructure. In fact, in the recent AI Impact Summit, President Macron of France stated that India has built something that no other country in the world has built.

Steps taken by Government of India are as below:

A. Increasing access to internet:

Internet access has increased multifold in the last decade.

Year	2014	2025
Internet connectivity	25 Crore	103 Crore

(Source: TRAI)

Rapid expansion of 4G and 5G networks, vast network of optical fiber cables, and focus on digital infrastructure has resulted in this massive increase in access to internet.

B. Making internet affordable:

India has among the lowest data tariffs in the world. The table compares the tariffs as available on various public sources:

Country	Approx. Cost per 1 GB (USD)
India	~ 0.08 – 0.10 (lowest)
Bangladesh	~ 0.23-0.34
Nepal	~ 0.27-0.43
Sri Lanka	~ 0.25-0.35
Pakistan	~ 0.12-0.18
France	~ 0.16-0.20
Germany	~ 2.14
Global Average	~ 2.59

As evident from above, India's telecom tariffs are 25 times less than the global average. This has been made possible because of the transparency in telecom sector brought by the Hon'ble Prime Minister.

C. Providing digital public infrastructure:

India has developed a unique digital public infrastructure which has enabled large scale digital solutions for our people.

Aadhaar: Over 1.43+ billion Aadhaar numbers have been generated, providing a universal digital identity. This has enabled access to welfare schemes and financial inclusion.

Through Aadhaar-linked Direct Benefit Transfers (DBT), cash benefits from various welfare schemes (328 Schemes of 56 Ministries) are directly transferred into beneficiaries' bank accounts. This has done with the

requirement of multiple documents and eliminated duplicate or fake beneficiaries.

More than 16,600 crore authentications have been carried out by various organizations in order to avail various services. 10.67+ Crore Aadhaar IDs have been generated in the state of West Bengal.

Unified Payments Interface (UPI): UPI has enabled large-scale digital payment adoption with over 460 million users and billions of transactions monthly. This platform serves 6.5 crore merchants, and connects 685 banks on one platform, making it the world's largest digital payment system.

UPI powers 81% of India's digital payments and nearly 49% of global real-time digital payments.

Therefore, the three pronged strategy has resulted in inclusive digital growth in the last decade in our country.

Safeguards for public safety and public order

The Central Government and State Governments are empowered to issue orders for temporary suspension of internet to address the public emergency and public safety concerns. This is done as per the Telecommunication (Temporary suspension of Services) Rules, 2024 and the Guidelines of Supreme court in this regard.

SHRIMATI PRATIMA MONDAL: Sir, when India seeks to project itself as a global AI leader, how did a Chinese Robot 'Orion' end up being showcased as an Indian innovation at the AI Summit by a university known for its proximity to ruling party leaders and what better mechanism exists to prevent such

embarrassment to the country? ... (*Interruptions*)

11.01 hrs

At this stage, Dr. Mohammad Jawed, Dr. Kalanidhi Veeraswamy and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

श्री अश्विनी वैष्णव : माननीय सभापति जी, माननीय सांसद महोदया ने जो प्रश्न पूछा है वह प्रश्न डिजिटल इंकलूजन से संबंधित है। मैं उस संबंध में माननीय सांसद महोदया को बहुत स्पष्ट तौर पर बताना चाहूँगा कि पिछले 10 वर्षों में माननीय प्रधानमंत्री जी ने डिजिटल इंडिया के माध्यम से डिजिटल इंकलूजन के लिए तीन फ्रंट्स पर काम किया है। ... (व्यवधान) सबसे पहले increasing the access to internet; second, making internet affordable; and third, providing digital public infrastructure. आज से 10 साल पहले वर्ष 2014 में जहां पर मात्र 25 करोड़ लोगों को इंटरनेट की कनेक्टिविटी अवेलेबल थी।

माननीय सभापति जी, आज 103 करोड़ लोगों को इंटरनेट की कनेक्टिविटी अवेलेबल है। साथ ही साथ आज इंटरनेट भारत में सबसे अफोर्डेबल माना जाता है। भारत में कॉस्ट प्रति 1 जीबी अगर लें तो भारत में 0.08 से 0.1 डॉलर प्रति जीबी है। हमारे पड़ोसी देशों में देखें तो बांग्लादेश में 0.23, नेपाल में 0.27, श्रीलंका में 0.25 और अगर ग्लोबल एवरेज लें 2.59 यानी ग्लोबल एवरेज से भारत का टैरिफ 25 गुना कम है। ... (व्यवधान)

आपने जिस यूनिवर्सिटी की बात कही है, जैसे ही वह रोबोट हमारी जानकारी में आया तुरंत उसके अगेंस्ट एक्शन लिया गया और उस यूनिवर्सिटी को बाहर निकाला गया था। ... (व्यवधान)

SHRIMATI PRATIMA MONDAL: Sir, the hon. Minister cited global praise for India's digital infrastructure, but the most advanced AI models and computing infrastructure are currently dominated by a few countries like the United States and China. Could the Minister clarify whether India today has any globally

competitive foundational AI model or large-scale computing capacity comparable to these nations? ... (*Interruptions*)

श्री अश्विनी वैष्णव : माननीय सभापति जी, माननीय सांसद महोदया जितने भी पैरामीटर्स हैं, जिन पर ग्लोबली ए.आई. के मॉडल्स को मेज़र किया जाता है और जो वर्ल्ड में ए.आई. की ग्लोबल रैंकिंग आती है अगर उसको देखें तो उनको स्वयं ही पता चल जाएगा कि स्टैनफोर्ड यूनिवर्सिटी ने जो पूरी दुनिया भर की ए. आई. की रैंकिंग की है, उसमें ए. आई. के ऊपर भारत टॉप 3 नेशंस में काउंट होता है । ... (व्यवधान)

साथ ही साथ, भारत के जो फाउंडेशनल मॉडल्स हैं, उनमें विशेषकर 'सर्वम' का जो मॉडल है । वह मॉडल भारत की भाषाओं के ऊपर आधारित है और माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी ने भारत की भाषाओं पर जो इतना एम्फेसिस दिया है, उतना उनसे पहले की किसी भी सरकार ने नहीं दिया था । भारत की भाषाओं को उनका गौरव दिलाने का काम अगर किसी ने किया है तो माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी ने किया है । भारत की भाषाओं पर आधारित सर्वम का मॉडल, कई पैरामीटर्स पर, आज दुनिया के किसी भी मॉडल से बेहतर माना जाता है । ... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, कृपया आप सभी अपनी-अपनी सीट्स पर बैठिए । आप सब जानते हैं कि प्रश्नकाल बहुत ही महत्वपूर्ण होता है । एक दिन में 20 सांसदों को अपनी-अपनी कांस्टिट्यूएन्सीज और देश के मुद्दे को उठाने का मौका मिलता है ।

... (व्यवधान)

माननीय सभापति : प्रश्नकाल के बाद आप सबको मौका मिलेगा । कृपया आप लोग प्रश्नकाल समाप्त होने दीजिए ।

... (व्यवधान)

माननीय सभापति : प्रश्न संख्या 262, श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे ।

कल्याण-मुरबाड नई रेल लाइन

*262. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या आंबिवली से होकर जाने वाली 28 किलोमीटर लंबी कल्याण-मुरबाड नई रेल लाइन परियोजना को रेलवे बोर्ड द्वारा वर्ष 2022-23 के दौरान मंजूरी दी गई थी लेकिन अब तक इसका केवल पांच प्रतिशत कार्य ही पूरा हो पाया है और यह निर्माण कार्य अत्यंत धीमी गति से चल रहा है और यदि हां, तो इस विलंब के प्रमुख कारण क्या हैं;
- (ख) क्या भूमि की लागत में अत्यधिक वृद्धि होने के कारण इस परियोजना के लिए भूमि अधिग्रहण की प्रक्रिया अभी तक पूरी नहीं हो पाई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार ने इस महत्वपूर्ण परियोजना को निर्धारित समय-सीमा में पूरा किया जाना सुनिश्चित करने के लिए इस मामले को महाराष्ट्र सरकार के साथ उठाया है और यदि हां, तो उक्त परियोजना के निष्पादन हेतु कार्यान्वयन रूपरेखा सहित तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) : कल्याण-मुरबाड (28 किलोमीटर) नई लाइन परियोजना महाराष्ट्र सरकार के साथ 50:50 लागत भागीदारी आधार पर ₹836 करोड़ की लागत पर स्वीकृत की गई है। इसे भूमि अधिग्रहण के लिए विशेष रेल परियोजना घोषित किया गया है। इस परियोजना के लिए 214 हेक्टेयर भूमि की आवश्यकता है। भूमि अधिग्रहण प्रस्ताव राज्य सरकार को प्रस्तुत किए गए हैं और यह अधिग्रहण के विभिन्न चरणों में है।

मुंबई क्षेत्र में रेलगाड़ी संभलाई क्षमता का संवर्धन:

वर्तमान में, मुंबई क्षेत्र में प्रतिदिन लगभग 120 आरंभिक मेल/एक्सप्रेस रेलगाड़ियां और लगभग 3200 उपनगरीय रेलगाड़ियां परिचालित की जाती हैं। मुंबई क्षेत्र के विभिन्न स्टेशनों पर रेलगाड़ी प्रबंधन क्षमता बढ़ाने के लिए, निम्नलिखित कार्य पूरे किए गए हैं/शुरू किए गए हैं/योजना बनाई गई है:

क्र. सं.	स्थान	विवरण
1	बांद्रा टर्मिनस	3 पिट लाइनों का कार्य पूरा कर लिया गया है
2	मुंबई सेंट्रल	24 एलएचबी सवारी डिब्बों के लिए प्लेटफॉर्म का विस्तार
3	जोगेश्वरी	2 अतिरिक्त प्लेटफॉर्म
4	दादर	1 अतिरिक्त प्लेटफॉर्म
5	वसई रोड	6 प्लेटफॉर्म, 3 पिट लाइनें और 5 स्टेबलिंग लाइनें
6	पनवेल-कलम्बोली	5 प्लेटफॉर्म, 4 पिट लाइनें और 2 सिक लाइनें
7	कल्याण	6 प्लेटफॉर्म और 4 पिट लाइनें
8	एलटीटी	4 प्लेटफॉर्म और 2 पिट लाइनें
9	परेल	6 प्लेटफॉर्म, 5 पिट लाइनें, 6 स्टेबलिंग लाइनें
10	विरार	25 स्टेबलिंग लाइनें
11	दहाणू रोड	11 स्टेबलिंग लाइनें
12	मीरा रोड	25 स्टेबलिंग लाइनें

प्लेटफॉर्म की लंबाई को बढ़ाना:

उपर्युक्त के अतिरिक्त, 15 कार वाली ईएमयू को समायोजित करने के लिए 34 स्टेशनों पर प्लेटफॉर्म विस्तार का कार्य शुरू किया गया है।

क्षमता संवर्धन के लिए नई परियोजनाएं:

मुंबई उपनगरीय क्षेत्र में रेल नेटवर्क की क्षमता बढ़ाने के लिए, ₹8,087 करोड़ की लागत से मुंबई शहरी परिवहन परियोजना (एमयूटीपी)-II, ₹10,947 करोड़ की लागत से मुंबई शहरी परिवहन परियोजना (एमयूटीपी)-III और ₹33,690 करोड़ की लागत से मुंबई शहरी परिवहन

परियोजना (एमयूटीपी)-IIIIए को स्वीकृति दी गई है। इन परियोजनाओं में मुंबई उपनगरीय क्षेत्र में निम्नलिखित कार्य शामिल हैं:

क्र. सं.	परियोजना का नाम	लागत (₹ करोड़ में)
1	सीएसएमटी-कुर्ला पांचवीं और छठी लाइन (एमयूटीपी-II) (17.5 किलोमीटर)	891
2	मुंबई सेंट्रल-बोरीवली छठी लाइन (एमयूटीपी-II) (30 किलोमीटर)	919
3	गोरेगांव-बोरीवली से हार्बर लाइन का विस्तार (एमयूटीपी-IIIIए) (7 किलोमीटर)	826
4	बोरीवली-विरार पांचवीं और छठी लाइन (एमयूटीपी-IIIIए) (26 किलोमीटर)	2,184
5	विरार-दहाणू रोड तीसरी और चौथी लाइन (एमयूटीपी-IIII) (64 किलोमीटर)	3,587
6	पनवेल-कर्जत उपनगरीय गलियारा (एमयूटीपी-IIII) (29.6 किलोमीटर)	2,782
7	ऐरोली-कलवा (एलिवेटेड) उपनगरीय गलियारा लिंक (एमयूटीपी-IIII) (3.3 किलोमीटर)	476
8	कल्याण-आसनगांव चौथी लाइन (एमयूटीपी-IIIIए) (32 किलोमीटर)	1,759
9	कल्याण-बदलापुर तीसरी और चौथी लाइन (एमयूटीपी-IIIIए) (14 किलोमीटर)	1,510
10	कल्याण-कसारा तीसरी लाइन (67 किलोमीटर)	793
11	नायगांव-जूचन्द्र डबल कॉर्ड लाइन (6 किलोमीटर)	176
12	निलजे-कोपर डबल कॉर्ड लाइन (5 किलोमीटर)	338
13	कल्याण यार्ड रीमॉडलिंग का कार्य	866

नई पीढ़ी की रेलगाड़ियां:

यात्री वाहक क्षमता बढ़ाने के लिए, ₹19,293 करोड़ लागत पर एमयूटीपी-IIII और IIIIए के अंतर्गत 12 कारों वाले 238 रैक जिनमें प्रत्येक में दरवाजे होंगे, स्वीकृत किए गए हैं। इन रैकों के प्रापण की प्रक्रिया शुरू कर दी गई है।

महाराष्ट्र के लिए रेल बजट:

पिछले पांच वर्षों के दौरान बजट आवंटन में उल्लेखनीय वृद्धि की गई है। महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	₹1,171 करोड़ प्रतिवर्ष
2025-26	₹23,778 करोड़ (20 गुना से अधिक)

रेलपथ का निर्माण:

वर्ष 2009-14 और वर्ष 2014-25 के दौरान महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ के निर्माण संबंधी कार्यों का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	292 किलोमीटर	58.4 किलोमीटर प्रतिवर्ष
2014-25	2,292 किलोमीटर	208.4 किलोमीटर प्रतिवर्ष (3 गुना से अधिक)

स्वीकृत परियोजनाएं:

दिनांक 01.04.2025 की स्थिति के अनुसार, महाराष्ट्र में पूर्णतः/अंशतः पड़ने वाली ₹89,780 करोड़ की लागत पर कुल 5,098 किलोमीटर लंबाई की 38 परियोजनाओं (11 नई लाइन, 02 आमान परिवर्तन और 25 दोहरीकरण) को स्वीकृत किया गया है। इसका सार निम्नानुसार है:-

कोटि	स्वीकृत परियोजनाओं की संख्या	कुल लंबाई (किलोमीटर में)	मार्च 2025 तक कमीशन की गई लंबाई (किलोमीटर में)	मार्च, 2025 तक व्यय (₹ करोड़ में)
नई लाइन	11	1,355	234	10,504
आमान परिवर्तन	02	609	334	4,286
दोहरीकरण/मल्टीट्रैकिंग	25	3,134	1,792	24,617
कुल	38	5,098	2,360	39,407

हाल ही में पूरी की गई परियोजनाएं:

महाराष्ट्र में पूर्णतः/अंशतः पड़ने वाली तथा हाल ही में पूरी हुई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्र. सं.	परियोजना	लागत (₹ करोड़ में)
1	पुणे-मिरज-लोंडा दोहरीकरण (467 किलोमीटर)	4,670
2	जबलपुर-गोंदिया आमान परिवर्तन (300 किलोमीटर)	2,005
3	छिंदवाड़ा-नागपुर आमान परिवर्तन (150 किलोमीटर)	1,512
4	पनवेल-पेन दोहरीकरण (35 किलोमीटर)	263
5	पेन-रोहा दोहरीकरण (40 किलोमीटर)	330
6	उधना-जलगांव दोहरीकरण (307 किलोमीटर)	2,448
7	मुदखेड़-परभणी दोहरीकरण (81 किलोमीटर)	673
8	भुसावल-जलगांव तीसरी लाइन (24 किलोमीटर)	325
9	जलगांव-भुसावल चौथी लाइन (24 किलोमीटर)	261
10	दौंड-गुलबर्गा दोहरीकरण (225 किलोमीटर)	3,182

चालू परियोजनाएं:

महाराष्ट्र राज्य में रेल अवसंरचना को और बेहतर बनाने के लिए निम्नलिखित कार्य शुरू किए गए हैं:-

क्र. सं.	परियोजना का नाम	लागत (₹ करोड़ में)
1	अहिल्यानगर (अहमदनगर)-बीड-परली वैजनाथ नई लाइन (261 किलोमीटर)	4,957
2	बारामती-लोनंद नई लाइन (64 किलोमीटर)	1,844
3	वर्धा-नांदेड़ नई लाइन (284 किलोमीटर)	3,445

4	इंदौर-मनमाड नई लाइन (360 किलोमीटर)	18,529
5	वडसा-गढ़चिरौली नई लाइन (52 किलोमीटर)	1,886
6	जालना-जलगाँव नई लाइन (174 किलोमीटर)	5,804
7	दौंड-मनमाड दोहरीकरण (236 किलोमीटर)	3,037
8	कल्याण-कसारा तीसरी लाइन (68 किलोमीटर)	1,433
9	वर्धा-नागपुर तीसरी लाइन (76 किलोमीटर)	698
10	वर्धा-बल्लारशाह तीसरी लाइन (132 किलोमीटर)	1,385
11	इटारसी-नागपुर तीसरी लाइन (280 किलोमीटर)	2,450
12	राजनांदगांव-नागपुर तीसरी लाइन (228 किलोमीटर)	3,545
13	वर्धा-नागपुर चौथी लाइन (79 किलोमीटर)	1,137
14	जलगांव-मनमाड चौथी लाइन (160 किलोमीटर)	2,574
15	भुसावल-खंडवा तीसरी और चौथी लाइन (131 किलोमीटर)	3,285
16	सोलापुर-तुलजापुर-उस्मानाबाद नई लाइन (95 किलोमीटर)	2,933
17	पनवेल-चौक दोहरी लाइन (17 किलोमीटर)	491
18	वर्धा-बल्लारशाह चौथी लाइन (135 किलोमीटर)	2,226
19	इटारसी-नागपुर चौथी लाइन (297 किलोमीटर)	5,010
20	वर्धा-भुसावल तीसरी और चौथी लाइन (314 किलोमीटर)	9,197
21	आसनगांव-कसारा चौथी लाइन (35 किलोमीटर)	794
22	बदलापुर-कर्जत तीसरी और चौथी लाइन (32 किलोमीटर)	1,324
23	गोंदिया-डोंगरगढ़ चौथी लाइन (84 किलोमीटर)	2,223
24	गोंदिया-बल्लारशाह दोहरीकरण (240 किलोमीटर)	4,819

बुलेट ट्रेन परियोजना:

मुंबई-अहमदाबाद हाई स्पीड रेल (एमएचएसआर) परियोजना (508 किलोमीटर) एकमात्र एचएसआर परियोजना है जो निष्पादनाधीन है। यह परियोजना गुजरात, महाराष्ट्र राज्यों और दादरा और नगर हवेली केंद्र शासित प्रदेश से होकर गुजर रही है, जिसमें मुंबई, ठाणे, विरार, बोईसर, वापी, बिलिमोरा, सूरत, भरुच, वडोदरा, आणंद, अहमदाबाद और साबरमती में 12 स्टेशनों के निर्माण की योजना है।

मुंबई-अहमदाबाद हाई स्पीड रेल परियोजना के लिए संपूर्ण भूमि (1389.5 हेक्टेयर) का अधिग्रहण कर लिया गया है। सभी सांविधिक स्वीकृतियां प्राप्त कर ली गई हैं। सभी 1651

जनोपयोगिताओं को स्थानांतरित कर दिया गया है। महाराष्ट्र राज्य में भूमि अधिग्रहण में विलंब के कारण यह परियोजना वर्ष 2021 तक प्रभावित हुई है। महाराष्ट्र में 2022 में भूमि अधिग्रहण कार्य में गति आई।

अब तक विभिन्न प्रमुख मदों की प्रगति इस प्रकार है:

गुजरात (352 किलोमीटर):

मद	प्रगति
नींव	352 किलोमीटर
पियर	352 किलोमीटर
गर्डर कास्टिंग	342 किलोमीटर
गर्डर लॉन्चिंग	331 किलोमीटर
ट्रैक बैड का निर्माण	152 किलोमीटर
ओएचई मास्ट का उत्थापन	121 किलोमीटर

महाराष्ट्र (156 किलोमीटर):

मद	प्रगति
नींव	84 किलोमीटर
पियर	75 किलोमीटर
गर्डर कास्टिंग	12 किलोमीटर
गर्डर लॉन्चिंग	5 किलोमीटर

कुल 12 स्टेशनों में से, 8 स्टेशनों (वापी, बिलिमोरा, सूरत, भरुच, आणंद, वडोदरा, अहमदाबाद और साबरमती) पर नींव संबंधी कार्य पूरे कर लिए गए हैं। महाराष्ट्र खंड में, 3 स्टेशनों (ठाणे, विरार, बोईसर) पर नींव संबंधी कार्य प्रगति पर हैं और बांद्रा कुर्ला कॉम्प्लेक्स स्टेशन पर खुदाई का कार्य पूरा होने वाला है तथा बेस स्लैब की कास्टिंग का कार्य शुरू कर दिया गया है।

17 नदी पुलों का निर्माण कार्य पूरा कर लिया गया है। गुजरात में 4 प्रमुख नदी पुलों (नर्मदा, माही, ताप्ती और साबरमती) के लिए कार्य अंतिम चरण में है और महाराष्ट्र में 4 नदी पुलों में कार्य प्रगति

पर है। डिपो (ठाणे, सूरत और साबरमती) पर कार्य तीव्र गति से चल रहा है।

बांद्रा कुर्ला कॉम्प्लेक्स (बीकेसी) में सिविल कार्य संतोषजनक ढंग से चल रहे हैं। खुदाई कार्यों में लगभग 91% प्रगति की गई है, और कंक्रीट कार्य विभिन्न चरणों में हैं, जिसमें लेवल-4 पर बेसमेंट स्लैब का 100% कार्य पूरा कर लिया गया है। समुद्र के नीचे सुरंग (लगभग 21 किलोमीटर) का कार्य शुरू कर दिया गया है, जिसमें से महाराष्ट्र में घनसोली और शिलफाटा के बीच 4.8 किलोमीटर सुरंग का कार्य पूरा कर लिया गया है।

निर्बाध यात्री संपर्कता सुनिश्चित करने के लिए, सरकार ने बुलेट ट्रेन स्टेशनों के मौजूदा मुंबई उपनगरीय रेलवे नेटवर्क और आगामी मेट्रो लाइनों के साथ मल्टीमॉडल एकीकरण की योजना बनाई है। एकीकरण में बांद्रा कुर्ला कॉम्प्लेक्स स्टेशन पर सुविधाजनक पैदल यात्री पहुंच के माध्यम से मेट्रो लाइन-2बी और मेट्रो लाइन-3 के साथ यात्री संपर्कता शामिल है।

बुलेट ट्रेन परियोजना एक अत्यंत जटिल और प्रौद्योगिकी प्रधान परियोजना है। सिविल संरचनाओं, रेलपथ, बिजली, सिगनल व्यवस्था और दूरसंचार के सभी संबद्ध कार्यों के पूरा होने और ट्रेन सेटों की आपूर्ति के बाद ही परियोजना को पूरा करने की सटीक समय-सीमा का यथोचित निर्धारण किया जा सकता है।

डेडिकेटेड फ्रेट कॉरिडोर:

पश्चिमी समर्पित माल गलियारा महाराष्ट्र से भी होकर गुजरता है। पश्चिमी समर्पित माल गलियारे का लगभग 178 मार्ग किलोमीटर महाराष्ट्र में है, जो पश्चिमी समर्पित माल गलियारे के मार्ग की कुल लंबाई का लगभग 12% है। महाराष्ट्र में न्यू घोलवड़ से न्यू वैतरना तक इस परियोजना के 76 किलोमीटर को पहले ही कमीशन कर दिया गया है। शेष कार्यों को शुरू कर दिया गया है। पश्चिम समर्पित माल गलियारे को जवाहरलाल नेहरू पोर्ट ट्रस्ट से जोड़ने से बंदरगाह से दिल्ली एनसीआर तक कार्गो और कंटेनर यातायात संभालने की क्षमता में संवर्धन होगा।

इसके अलावा, पिछले तीन वर्षों अर्थात् 2022-23, 2023-24, 2024-25 और वर्तमान वित्त वर्ष 2025-26 के दौरान महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली 8,615 किलोमीटर कुल

लंबाई वाले 98 सर्वेक्षण कार्यों (29 नई लाइन, 2 आमान परिवर्तन और 67 दोहरीकरण) को स्वीकृत किया गया है।

रेल परियोजना/ओं का पूरा होना विभिन्न कारकों पर निर्भर करता है, जिनमें निम्नलिखित शामिल हैं:

- भूमि अधिग्रहण
- वन संबंधी मंजूरी
- बाधक जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां
- क्षेत्र की भू-वैज्ञानिक और स्थलाकृतिक परिस्थितियां
- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए किसी वर्ष में कार्य करने के महीनों की संख्या आदि।

किसी भी रेल परियोजना की स्वीकृति कई मानकों/कारकों पर निर्भर करती है जिनमें निम्नलिखित शामिल हैं:

- अनुमानित यातायात पूर्वानुमान और प्रस्तावित मार्ग की लाभप्रदता
- परियोजना द्वारा उपलब्ध कराई जाने वाली आरंभिक और अंतिम गंतव्य स्थान पहुंच संपर्कता
- अनुपलब्ध कड़ियों को जोड़ना और वैकल्पिक मार्ग उपलब्ध कराना
- संकुलित/संतृप्त लाइनों का विस्तार
- राज्य सरकारों/केन्द्रीय मंत्रालयों/जन प्रतिनिधियों द्वारा उठाई गई मांगें
- रेलवे की अपनी परिचालनिक आवश्यकताएं
- सामाजिक-आर्थिक महत्व
- निधियों की समग्र उपलब्धता

श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे : माननीय सभापति महोदय, मेरा सवाल कल्याण-मुरबाड

नयी रेल लाइन के बारे में है। लेकिन मैं पहले माननीय मंत्री महोदय का आभार व्यक्त करना चाहता हूँ, क्योंकि काम तो होते रहते हैं, लेकिन उन्होंने मेरी कांस्टिट्यूएन्सी में ऐसा काम किया है, जो बहुत ही मुश्किल था। बुलेट ट्रेन के लिए जो अंडरपास बनाया गया, उसके लिए मैं मंत्री महोदय का आभार व्यक्त करता हूँ। मैं जहां से आता हूँ, वह एक गांव है। आज भी वहां सिर्फ चौथी क्लास तक ही स्कूल है। बच्चों को पांचवीं क्लास में पढ़ने के लिए दूसरे गांव में जाना पड़ता है। इस गांव में जहां पर अंडरपास नहीं था, वहां मंत्री महोदय ने अंडरपास बनवा दिया।... (व्यवधान)

लगभग डेढ़ साल से कल्याण-मुरबाड नयी रेल लाइन की मेरी मांग है। इसके बारे में माननीय मंत्री महोदय ने बताया कि इसमें स्टेट और सेन्ट्रल दोनों की भागीदारी से इस प्रोजेक्ट पर काम होने वाला है। मेरा रिक्वेस्ट है कि इसके लिए एक संयुक्त समन्वय समिति बनायी जाए। अगर आप यह समिति बनाने वाले हैं, तो अच्छी बात है। अगर नहीं बनाने वाले हैं, बनानी होगी और इसे जितनी जल्दी हो सके, इसे किया जाए। यह मेरा रिक्वेस्ट है।... (व्यवधान)

श्री अश्विनी वैष्णव : माननीय सभापति जी, माननीय सदस्य ने कल्याण-मुरबाड रेल लाइन का विषय रखा है। यह बहुत ही महत्वपूर्ण विषय है। यह लाइन भिवंडी, कल्याण क्षेत्रों के लिए एक लाइफलाइन के रूप में है। यह 836 करोड़ रुपए का प्रोजेक्ट था। जब लैंड एक्विजिशन स्टार्ट किया गया, चूंकि यह एरिया हाइली अर्बनाइज्ड है, इसके कारण, इसमें लैंड की कॉस्ट 1,600 करोड़ रुपए की असेस की गई है। इसके कारण लैंड एक्विजिशन के काम में थोड़ी परेशानी आई है। लेकिन इसके लिए माननीय सांसद जी भी प्रयास कर रहे हैं और माननीय मुख्यमंत्री जी से भी मेरी बात हुई है, इसके लिए माननीय मुख्यमंत्री जी भी प्रयास कर रहे हैं कि यहां पर लैंड एक्विजिशन हो पाए और तुरन्त काम को आगे बढ़ाने का प्रयास किया जाएगा।... (व्यवधान)

माननीय सांसद महोदय ने कल्याण और भिवंडी एरियाज के लिए अपने विषय उठाये हैं। इनके कई अन्य विषय भी टेक-अप किये गये हैं।... (व्यवधान)

श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे : माननीय सभापति महोदय, मैं माननीय मंत्री जी का एक बार फिर से आभार व्यक्त करता हूँ। मेरी इतनी ही रिक्वेस्ट है कि जल्द से जल्द संयुक्त समन्वय

समिति का गठन किया जाए। इस परियोजना के लिए जो भी भूमि का अधिग्रहण करना है, उसके लिए जल्द से जल्द काम शुरू हो जाए।... (व्यवधान)

श्री अश्विनी वैष्णव : माननीय सभापति जी, हम निश्चित तौर पर राज्य सरकार से बातचीत कर रहे हैं। इसमें मान्यवर सांसद महोदय की भी बहुत मदद मिल रही है।... (व्यवधान)

डॉ. हेमंत विष्णु सवरा : माननीय सभापति जी, मैं माननीय रेल मंत्री का आभार व्यक्त करता हूँ। जिस प्रकार से कल्याण-मुरबाड नयी रेल लाइन का काम शुरू किया गया है, जो हाइली अर्बनाइज्ड एरिया है, वैसे ही दहानु-नाशिक रेल लाइन के लिए भी सर्वेक्षण का काम शुरू किया गया है, इसके लिए मैं उनका आभार व्यक्त करता हूँ। यह लाइन बहुत ज्यादा ट्राइबल और रूरल एरियाज से होकर जाती है। मेरा प्रश्न है कि इस रेल लाइन के सर्वेक्षण का काम कब तक पूरा हो जाएगा और उसकी मंजूरी कब तक मिलेगी?... (व्यवधान)

श्री अश्विनी वैष्णव : माननीय सभापति जी, दहानु-नाशिक रेल लाइन के सर्वे का काम चल रहा है। यह बहुत ही कॉम्प्लेक्स प्रोजेक्ट है, क्योंकि वेस्टर्न घाट की अपनी कॉम्प्लैक्सिटीज हैं, लेकिन इसमें काम बहुत ही तेजी से चल रहा है।... (व्यवधान)

माननीय सभापति : प्रश्न संख्या 263.

... (व्यवधान)

माननीय सभापति : प्रश्न संख्या 264, कुमारी सैलजा जी।

... (व्यवधान)

HISAR–FATEHABAD–SIRSA NEW RAILWAY LINE PROJECT

***264. KUMARI SELJA:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has shelved or cancelled the Hisar–Fatehabad–Sirsa New Railway Line Project announced during the year

2002 on the grounds of a negative rate of return and if so, the reasons therefor along with the present status of the project; and

- (b) whether the Government proposes to re-evaluate the project considering its social and economic benefits, regional balance, educational/commercial needs and the public demand linked to religious/historical sites in the region and if so, the details thereof along with the likely timeline for re-evaluation/approval/implementation of the project and if not, the reasons therefor?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) : **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) : हिसार और सिरसा पहले से ही भारतीय रेल नेटवर्क पर भट्ट कलां के रास्ते भली-भांति जुड़े हुए हैं। फतेहाबाद और अगरोहा के रास्ते हिसार से सिरसा (93 किलोमीटर) का सर्वेक्षण किया गया। कम यातायात अनुमानों के कारण इस परियोजना को आगे नहीं बढ़ाया जा सका।

किसी भी रेल परियोजना की स्वीकृति कई मानकों/कारकों पर निर्भर करती है जिनमें निम्नलिखित शामिल हैं:

- अनुमानित यातायात पूर्वानुमान और प्रस्तावित मार्ग की लाभप्रदता
- परियोजना द्वारा उपलब्ध कराई जाने वाली आरंभिक और अंतिम गंतव्य स्थान पहुंच संपर्कता
- अनुपलब्ध कड़ियों को जोड़ना और वैकल्पिक मार्ग उपलब्ध कराना
- संकुलित/संतृप्त लाइनों का विस्तार
- राज्य सरकारों/केन्द्रीय मंत्रालयों/जन प्रतिनिधियों द्वारा उठाई गई मांगें

- रेलवे की अपनी परिचालनिक आवश्यकताएं
- सामाजिक-आर्थिक महत्व
- निधियों की समग्र उपलब्धता

हरियाणा

रेल बजट:

हरियाणा राज्य में पूर्णतः/आंशिक रूप से पड़ने वाली अवसंरचना परियोजनाओं और संरक्षा संबंधी कार्यों के लिए बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	₹315 करोड़ प्रति वर्ष
2025-26	₹3,416 करोड़ (लगभग 11 गुना)

स्वीकृत परियोजनाएं:

01.04.2025 की स्थिति के अनुसार, हरियाणा में पूर्णतः/अंशतः पड़ने वाली 8 परियोजनाएं (01 नई लाइन और 07 दोहरीकरण), जिनकी कुल लंबाई 491 किलोमीटर और लागत ₹6,775 करोड़ है, स्वीकृत की गई हैं। कार्य की स्थिति का सार इस प्रकार है:

कोटि	परियोजनाओं की संख्या	कुल लंबाई (किलोमीटर में)	कमीशन की गई लंबाई (किलोमीटर में)	मार्च 2025 तक किया गया व्यय (करोड़ रुपए में)
नई लाइन	1	28	0	925
दोहरीकरण/मल्टीट्रैकिंग	7	463	0	646
कुल	8	491	0	1571

हाल ही में पूरी की गई परियोजनाएं:

हरियाणा राज्य में पूर्णतः/अंशतः पड़ने वाली हाल ही में पूरी की गई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	जींद-सोनीपत नई लाइन (89 किलोमीटर)	800
2	रेवाड़ी-रोहतक नई लाइन (85 किलोमीटर)	1001
3	रोहतक-महम-हांसी नई लाइन (64 किलोमीटर)	889
4	सूरतपुरा-हनुमानगढ़-श्रीगंगानगर आमान परिवर्तन (241 किलोमीटर)	896
5	जयपुर-रींगस-सीकर-चूरू और सीकर-लोहारू आमान परिवर्तन (320 किलोमीटर)	1105
6	जाखल-मानसा दोहरीकरण (45 किलोमीटर)	163
7	खुखराना-पानीपत दोहरीकरण (8 किलोमीटर)	58
8	अंबाला-धप्पर-चंडीगढ़ दोहरीकरण (45 किलोमीटर)	339
9	रेवाड़ी-मनहेरू दोहरीकरण (69 किलोमीटर)	465
10	तुगलकाबाद-पलवल चौथी लाइन (34 किलोमीटर)	366
11	मथुरा-पलवल चौथी लाइन (80 किलोमीटर)	669
12	पलवल-न्यू पिरथला नई लाइन (10 किलोमीटर)	66

चालू परियोजनाएं:

हरियाणा राज्य में पूर्णतः/अंशतः पड़ने वाली कुछ परियोजनाएं जो शुरू की गई हैं, इस प्रकार हैं:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	रेवाड़ी-खाटुवास दोहरीकरण (28 किलोमीटर)	352
2	भिवानी-डोभ-भाली दोहरीकरण (42 किलोमीटर)	471
3	मानहेरू-बवानी खेड़ा दोहरीकरण (32 किलोमीटर)	413
4	खाटुवास-नारनौल दोहरीकरण (24 किलोमीटर)	313

5	दिल्ली-पानीपत-अंबाला तीसरी और चौथी लाइन (194 किलोमीटर)	5983

हरियाणा ऑर्बिटल रेल कॉरिडोर (एचओआरसी):

इसके अलावा, हरियाणा ऑर्बिटल रेल कॉरिडोर (एचओआरसी) परियोजना (126 किलोमीटर) को 5618 करोड़ रुपये की लागत से स्वीकृति दी गई है। यह परियोजना हरियाणा रेल अवसंरचना विकास निगम लिमिटेड (एचआरआईडीसी), जो हरियाणा राज्य सरकार (51%) और रेल मंत्रालय (49%) की एक संयुक्त उद्यम कंपनी है, द्वारा निष्पादित की जा रही है। यह परियोजना गुरुग्राम, फरीदाबाद, बल्लभगढ़, पलवल, मानेसर और फर्रुखनगर आदि के लिए हरियाणा पेरिफेरल रेल लिंक के सभी जिलों के साथ सीधी संपर्कता प्रदान करेगी जिसके फलस्वरूप हरियाणा के औद्योगिक विकास में सहायता मिलेगी। इस परियोजना के पातली-मानेसर-एमएसआईएल कनेक्टिविटी लाइन (10 किलोमीटर) खंड का कार्य पूरा कर लिया गया है। धुलावट से बादसा (29 किलोमीटर) में कार्य शुरू कर दिया गया है।

रेल परियोजना/ओं का पूरा होना विभिन्न कारकों पर निर्भर करता है, जिनमें निम्नलिखित शामिल हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण
- वन संबंधी स्वीकृति
- बाधक जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां
- क्षेत्र की भू-वैज्ञानिक और स्थलाकृतिक परिस्थितियां
- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए किसी वर्ष में कार्य करने के महीनों की संख्या आदि।

ये सभी कारक परियोजना/ओं के समापन समय और लागत को प्रभावित करते हैं।

चालू सर्वेक्षण/विस्तृत परियोजना रिपोर्टें:

पिछले तीन वर्षों 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26 में हरियाणा राज्य में पूर्णतः/अंशतः पड़ने वाली 1704 किलोमीटर कुल लंबाई वाले 24 सर्वेक्षण (08 नई लाइन और 16 दोहरीकरण) स्वीकृत किए गए हैं।

हरियाणा राज्य में पूर्णतः/अंशतः पड़ने वाले कुछ महत्वपूर्ण सर्वेक्षण जो शुरू किए गए हैं, इस प्रकार हैं:

क्र. सं.	परियोजना	लंबाई (किलोमीटर में)
1	पलवल-पिरथला दोहरीकरण	9
2	गढ़ी हरसरु-फरुखनगर दोहरीकरण	11
3	हिसार बाईपास लाइन	25
4	हांसी-हिसार दोहरीकरण	23
5	न्यू फरीदाबाद-पलवल/पियाला कॉर्ड लाइन	15

विस्तृत परियोजना रिपोर्ट तैयार करने के पश्चात्, परियोजना की स्वीकृति के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और अपेक्षित अनुमोदन जैसे नीति आयोग, वित्त मंत्रालय आदि का मूल्यांकन अपेक्षित होते हैं। चूंकि परियोजनाओं को स्वीकृति देना सतत और गतिशील प्रक्रिया है, इसलिए सटीक समय-सीमा निर्धारित नहीं की जा सकती।

कुमारी सैलजा : महोदय, पहले एलपीजी के दाम कम करवाइए। ... (व्यवधान)

माननीय सभापति : प्रश्न संख्या 265, श्री रविन्द्र दत्ताराम वायकर।

IMPLEMENTATION OF KAVACH PROJECT

*265. SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the Kavach project for implementation including scope, coverage and key technological components;

- (b) the objectives of deploying Kavach in terms of train collision avoidance, operational safety and signalling enhancements;
- (c) the expected timeline for project completion, testing and full operational deployment across the designated railway sections particularly in Andhra Pradesh, Maharashtra and Madhya Pradesh;
- (d) the details of measures taken/proposed to be taken by the Government to integrate Kavach with existing signalling, train control and communication systems for ensuring seamless operations; and
- (e) whether any assessment has been conducted regarding the anticipated reduction in accidents, improvement in train punctuality and overall enhancement of passenger safety due to the implementation of Kavach and if so, the details thereof?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ड) : **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) से (ड) : भारतीय रेल में संरक्षा को सर्वोच्च प्राथमिकता दी जाती है। पिछले कुछ वर्षों में किए गए विभिन्न संरक्षा उपायों के परिणामस्वरूप, दुर्घटनाओं की संख्या में भारी गिरावट आई है। परिणामी रेलगाड़ी दुर्घटनाओं की संख्या कम हो गई है जैसा कि नीचे तालिका में दर्शाया गया है:

वर्ष	परिणामी दुर्घटनाएं
2014-15	135
2025-26 (28.02.2026 तक)	14 (90% की कमी)

रेलगाड़ी परिचालन में संरक्षा में सुधार दर्शाने वाला एक अन्य महत्वपूर्ण सूचकांक परिणामी दुर्घटना

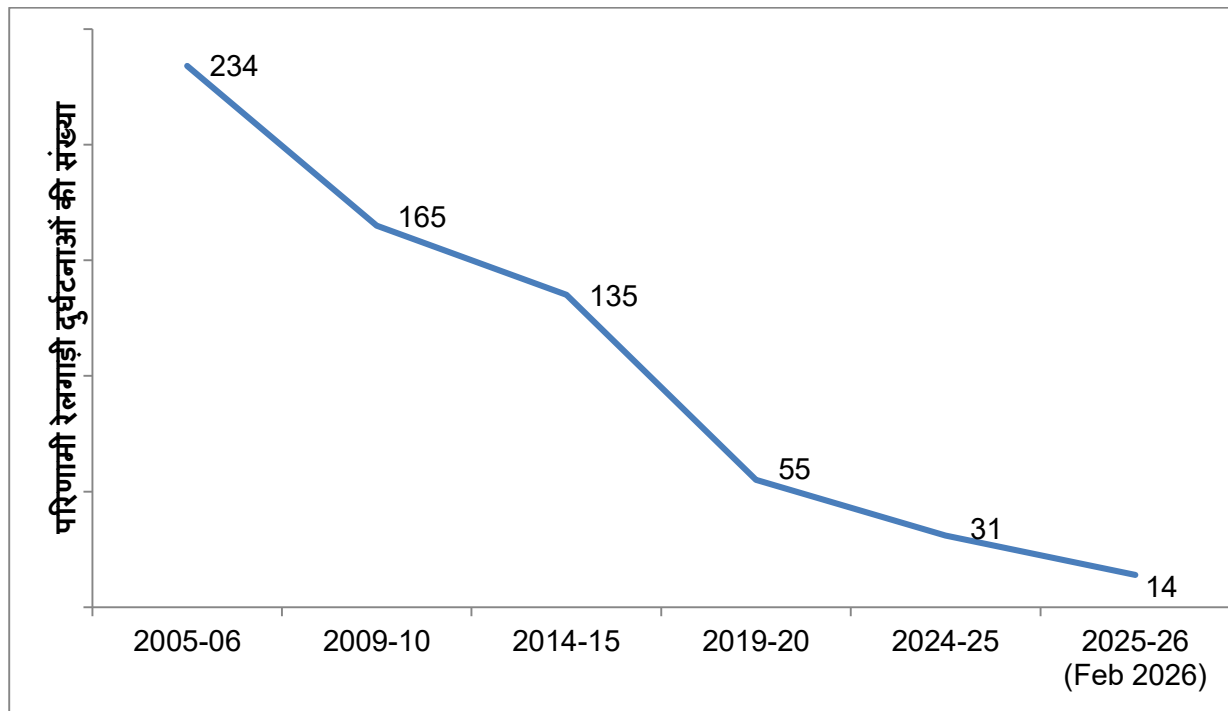
सूचकांक है, जिसका ब्यौरा निम्नानुसार है:

परिणामी दुर्घटना सूचकांक:-

वर्ष	दुर्घटना सूचकांक
2014-15	0.11
2024-25	0.03 (73% की कमी)

यह सूचकांक सभी रेलगाड़ियों के कुल चालन किलोमीटर के अनुपात के रूप में परिणामी दुर्घटनाओं की संख्या को मापता है।

$$\text{दुर्घटना सूचकांक} = \frac{\text{परिणामी दुर्घटनाओं की संख्या}}{\text{रेलगाड़ियों की संख्या x मिलियन किलोमीटर चालन}}$$



गाड़ी परिचालन में संरक्षा बढ़ाने के लिए किए गए विभिन्न संरक्षा संबंधी उपाय इस प्रकार हैं:

1. पिछले कुछ वर्षों में भारतीय रेल में संरक्षा संबंधी गतिविधियों पर व्यय में वृद्धि हुई है, जो निम्नानुसार है:

संरक्षा से संबंधित कार्यकलापों पर व्यय/बजट (करोड़ रुपए में)					
2013-14	2022-23	2023-24	2024-25	2025-26	2026-27
39,200	87,336	1,01,662	1,14,022	1,17,693	1,20,389

2. मानवीय चूक के कारण होने वाली दुर्घटनाएं दूर करने के लिए 28.02.2026 तक 6,665 स्टेशनों पर प्वाइंटों और सिगनलों के केंद्रीकृत परिचालन वाली इलेक्ट्रिकल/इलेक्ट्रॉनिक इंटरलॉकिंग प्रणाली की व्यवस्था की गई है।
3. समपार फाटकों पर संरक्षा बढ़ाने के लिए 28.02.2026 तक 10,153 समपार फाटकों पर इंटरलॉकिंग की व्यवस्था की गई है।
4. संरक्षा बढ़ाने के लिए 28.02.2026 तक 6,669 स्टेशनों पर विद्युत साधनों द्वारा रेलपथ अधिभोग के सत्यापन द्वारा स्टेशनों के पूर्ण रेलपथ परिपथन की व्यवस्था की गई है।
5. अनिवार्य साम्यता जांच, परिवर्तन कार्य संबंधी प्रोटोकॉल, पूर्ण हो चुके कार्यों के आरेख तैयार करने आदि जैसे सिगनल प्रणाली की संरक्षा से संबंधित मामलों पर विस्तृत अनुदेश जारी किए गए हैं।
6. प्रोटोकॉल के अनुसार सिगनल एवं दूरसंचार उपस्करों के लिए डिस्कनेक्शन और रिकनेक्शन प्रणाली पर पुनः बल दिया गया है।
7. लोको पायलटों की सतर्कता में सुधार लाने के लिए सभी रेल इंजनों में सतर्कता नियंत्रण उपकरण (वीसीडी) लगाए गए हैं।
8. मास्ट पर रेट्रो-रिफ्लेक्टिव सिग्मा बोर्ड लगाए जाने की व्यवस्था है, जो विद्युतीकृत क्षेत्रों में सिगनलों से दो ओएचई मास्ट पहले स्थित होता है ताकि कोहरे के मौसम के कारण दृश्यता कम होने पर क्रू को आगे के संकेत के बारे में चेतावनी मिल सके।
9. कोहरे से प्रभावित क्षेत्रों में लोको पायलटों के लिए जीपीएस आधारित फॉग सेफ्टी डिवाइस (एफएसडी) की व्यवस्था की जाती है जिससे लोको पायलट को आने वाले मुख्य स्थलों यथा सिगनल, समपार फाटकों आदि की दूरी का पता लग जाता है।

10. प्राथमिक रेलपथ नवीकरण करते समय 60 किग्रा की आधुनिक रेलपथ संरचना, 90 अल्टीमेट टेन्सिल स्ट्रेंथ (यूटीएस) पटरियां, ग्रीस्ट्रेस्ड कंक्रीट स्लीपर (पीएससी) लोचदार बंधन वाले सामान्य/चौड़े स्लीपर, पीएससी स्लीपरों पर फैनशेप्ड लेआउट टर्नआउट, गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर्स का उपयोग किया जाता है।
11. मानवीय त्रुटियों को कम करने के लिए पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी रेलपथ मशीनों के उपयोग के माध्यम से रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।
12. संरक्षा बेहतर करने के लिए रेलपथ नवीकरण की प्रगति बढ़ाने और ज्वाइंटों की वेल्डिंग से बचने के लिए 130 मीटर/260 मीटर लंबे पटरी पैनलों की अधिकतम आपूर्ति करना।
13. पटरियों में दोष का पता लगाने और दोषपूर्ण पटरियों को समय पर हटाने के लिए पटरियों का अल्ट्रासोनिक फ्लॉ डिटेक्शन परीक्षण (यूएसएफडी)।
14. लंबी पटरियां बिछाना, एल्यूमिनो थर्मिक वेल्डिंग के उपयोग को कम करना और पटरियों के लिए बेहतर वेल्डिंग तकनीक अर्थात् फ्लैश बट वेल्डिंग अपनाना।
15. ओएमएस (दोलन निगरानी प्रणाली) और टीआरसी (रेलपथ रिकॉर्डिंग यानों) द्वारा रेलपथ भूमिति की निगरानी।
16. वेल्ड/पटरियों की टूट-फूट का पता लगाने के लिए रेल पटरियों पर गश्त लगाना।
17. टर्नआउट नवीनीकरण कार्यों में थिक वेब स्विच और वेल्ड करने योग्य सीएमएस क्रॉसिंग का उपयोग।
18. संरक्षा पद्धतियों के अनुपालन हेतु कर्मचारियों को निगरानी और जागरूक करने के लिए नियमित अंतराल पर निरीक्षण।
19. युक्तिसंगत अनुरक्षण संबंधी आवश्यकता और इनपुट के इष्टतमीकरण से संबंधित निर्णय लेने के लिए ट्रैक डाटाबेस और डिजीजन सपोर्ट सिस्टम जैसी रेलपथ परिसंपत्तियों की वेब आधारित ऑनलाइन निगरानी प्रणाली को अपनाया गया है।
20. रेलपथ की संरक्षा संबंधी मुद्दों अर्थात् एकीकृत ब्लॉक, कॉरिडोर ब्लॉक, कार्य स्थल पर

संरक्षा, मानसून संबंधी सावधानियों आदि पर विस्तृत अनुदेश जारी किए गए हैं।

21. गाड़ियों का सुरक्षित परिचालन सुनिश्चित करने के लिए रेल परिसंपत्तियों (सवारी डिब्बों एवं मालडिब्बों) का निवारक अनुरक्षण।

22. पारंपरिक आईसीएफ डिजाइन के रेल डिब्बों के स्थान पर एलएचबी डिजाइन के रेल डिब्बे लगाए जा रहे हैं।

23. जनवरी 2019 तक बड़ी लाइन मार्ग पर चौकीदार रहित सभी समपारों (यूएमएलसी) को समाप्त कर दिया गया है।

24. पुलों का नियमित निरीक्षण करके रेल पुलों की संरक्षा सुनिश्चित की जाती है। इन निरीक्षणों के दौरान स्थितियों के आकलन के आधार पर पुलों की मरम्मत/पुनर्स्थापन कार्य किया जाता है।

25. भारतीय रेल ने सभी सवारी डिब्बों में यात्रियों की व्यापक सूचना के लिए सांविधिक “आग संबंधी सूचनाएं” लगाई हैं। सभी डिब्बों में आग संबंधी पोस्टर लगाए गए हैं ताकि यात्रियों को आग से बचने के लिए ‘क्या करें’ और ‘क्या न करें’ के बारे में सूचित और सतर्क किया जा सके। इसमें सवारी डिब्बों के भीतर ज्वलनशील वस्तुएँ, विस्फोटकों को साथ न ले जाने, धूम्रपान न करने, जुर्माना आदि से संबंधित सूचनाएं शामिल हैं।

26. उत्पादन इकाइयां नवनिर्मित पावर कारों और पैन्ट्री कारों में आग संसूचक एवं अवरोधन प्रणाली तथा नवनिर्मित सवारी डिब्बों में आग एवं धुआं संसूचक प्रणाली की व्यवस्था कर रही हैं। क्षेत्रीय रेलों द्वारा मौजूद सवारी डिब्बों में चरणबद्ध तरीके से प्रोग्रेसिव फिट्मेन्ट का कार्य भी चल रहा है।

27. कर्मचारियों की नियमित काउन्सलिंग की जाती है और उन्हें प्रशिक्षण दिया जाता है।

28. दिनांक 30.11.2023 की राजपत्र अधिसूचना के तहत भारतीय रेल (चालित लाइन) सामान्य नियम में रोलिंग ब्लॉक अवधारणा की शुरुआत की गई है, जिसमें परिसंपत्तियों के एकीकृत अनुरक्षण/मरम्मत/प्रतिस्थापन के कार्य को रोलिंग आधार पर 52 सप्ताह पूर्व ही योजनाबद्ध किया जाता है और योजना के अनुसार निष्पादित किया जाता है।

रेलवे द्वारा किए गए बेहतर अनुरक्षण पद्धतियों, प्रौद्योगिकीय सुधारों, बेहतर अवसंरचना और चल स्टॉक आदि संबंधी संरक्षा कार्यों का ब्यौरा निम्नानुसार सारणीबद्ध है:-

क्र.सं.	मद	2004-05 से 2013-14	2014-15 से 2024-25	2004-14 की तुलना में 2014-25
प्रौद्योगिकीय सुधार				
1	उच्च-गुणवत्ता वाली पटरियों का उपयोग (60 कि.ग्रा.) (कि.मी.)	57,450 कि.मी.	1.43 लाख कि.मी.	2 गुना से अधिक
2	लंबी रेल पटरियां (260 मीटर) (कि.मी.)	9,917 कि.मी.	77,522 कि.मी.	लगभग 8 गुना
3	इलेक्ट्रॉनिक इंटरलॉकिंग (स्टेशन)	837 स्टेशन	3,691 स्टेशन	4 गुना से अधिक
4	फॉग पास सेफ्टी उपकरण (अदद)	31.03.14 तक 90 अदद	31.03.25 तक 25,939 अदद	288 गुना
5	थिक वेब स्विच (अदद)	शून्य	28,301 अदद	
बेहतर अनुरक्षण पद्धतियां				
1	प्राथमिक रेल नवीकरण (रेलपथ कि.मी.)	32,260 कि.मी.	49,941 कि.मी.	1.5 गुना
2	यूएसएफडी (अल्ट्रा सोनिक फ्लॉ डिटेक्शन) वेल्डिंग परीक्षण (अदद)	79.43 लाख	2 करोड़	2 गुना से अधिक
3	वेल्ड संबंधी खराबियां (अदद)	2013-14 में: 3699 अदद	2024-25 में: 370 अदद	90% कमी
4	पटरियों में दरारें (अदद)	2013-14 में: 2548 अदद	2024-25 में: 289 अदद	88% से अधिक कमी
बेहतर अवसंरचना एवं चल स्टॉक				
1	जोड़े गए नए रेलपथ कि.मी. (रेलपथ कि.मी.)	14,985 कि.मी.	34,428 कि.मी.	2 गुना से अधिक
2	फ्लाईओवर (आरओबी)/ अंडरपास (आरयूबी) (अदद)	4,148 अदद	13,808 अदद	3 गुना से अधिक
3	बड़ी लाइन पर चौकीदार रहित समपार (अदद)	31.03.14 तक: 8948	31.03.24 तक: शून्य (31.01.19 तक सभी समाप्त कर दिए गए)	हटा दिए गए
4	एलएचबी सवारी डिब्बों का विनिर्माण (अदद)	2,337 अदद	42,677	18 गुना से अधिक

कवच का कार्यान्वयन:

1. कवच एक स्वदेश विकसित स्वचालित रेलगाड़ी संरक्षा प्रणाली (एटीपी) है। कवच

अत्यधिक प्रौद्योगिकी प्रधान प्रणाली है, जिसके लिए सर्वोच्च स्तर के संरक्षा प्रमाणन (एसआईएल-4) की आवश्यकता होती है।

2. यदि लोको पायलट ब्रेक लगाने में विफल रहता है तो कवच स्वचालित ब्रेक लगाकर लोको पायलट को निर्दिष्ट गति सीमा के भीतर रेलगाड़ी चलाने में सहायता करता है और यह खराब मौसम के दौरान रेलगाड़ी को संरक्षित ढंग से चलाने में भी सहायता करता है।
3. यात्री गाड़ियों पर पहला फील्ड परीक्षण फरवरी 2016 में शुरू किया गया था। इस प्रकार प्राप्त अनुभव और निष्पक्ष संरक्षा मूल्यांकनकर्ता (आईएसए) द्वारा प्रणाली के निष्पक्ष संरक्षा मूल्यांकन के आधार पर, कवच संस्करण 3.2 की आपूर्ति के लिए 2018-19 में तीन फर्मों को अनुमोदित किया गया था।
4. कवच को जुलाई, 2020 में राष्ट्रीय एटीपी प्रणाली के रूप में अपनाया गया।
5. कवच प्रणाली के कार्यान्वयन में निम्नलिखित कार्यकलाप शामिल हैं:
 - क. प्रत्येक स्टेशन, ब्लॉक खण्ड पर स्टेशन कवच का संस्थापन।
 - ख. पूरे रेलपथ की लंबाई में आरएफआईडी टैग का संस्थापन।
 - ग. समग्र खंड में दूरसंचार टावरों का संस्थापन।
 - घ. रेलपथ के बगल में ऑप्टिकल फाइबर केबल बिछाना।
 - ङ. भारतीय रेल पर चल रहे प्रत्येक रेल इंजन पर लोको कवच का प्रावधान।
6. दक्षिण मध्य रेल के 1465 मार्ग किलोमीटर पर कवच संस्करण 3.2 के संस्थापन और प्राप्त अनुभव के आधार पर आगे और सुधार किए गए। अंततः आरडीएसओ द्वारा दिनांक 16.07.2024 को कवच विशिष्ट संस्करण 4.0 को अनुमोदित किया गया।
7. कवच 4.0 संस्करण में विविध रेलवे नेटवर्क के लिए आवश्यक सभी प्रमुख विशेषताएं शामिल हैं। यह भारतीय रेल की संरक्षा में एक महत्वपूर्ण उपलब्धि है। अल्प अवधि के भीतर, भारतीय रेल ने स्वचालित रेलगाड़ी संरक्षण प्रणाली विकसित की गई, परीक्षण किया गया और उसे संस्थापित करना शुरू कर दिया है।

8. कवच संस्करण 4.0 में किए गए प्रमुख सुधारों में अवस्थिति सटीकता में वृद्धि, बड़े यादों में सिगनल संबंधी पहलुओं की बेहतर जानकारी, ओएफसी पर स्टेशन-से-स्टेशन कवच इंटरफ़ेस और मौजूदा इलेक्ट्रॉनिक इंटरलॉकिंग प्रणाली से सीधा इंटरफ़ेस शामिल है। इन सुधारों के साथ, कवच संस्करण 4.0 को भारतीय रेल में बड़े पैमाने पर लागू करने की योजना है।
9. व्यापक और विस्तृत परीक्षणों के उपरांत, कवच संस्करण 4.0 को 1452 मार्ग किलोमीटर पर सफलतापूर्वक चालू किया गया है, जिसमें उच्च घनत्व वाले दिल्ली-मुंबई और दिल्ली-हावड़ा मार्ग शामिल हैं जो कि निम्नानुसार है:-

क्र. सं.	रेलखंड	प्रगति (मार्ग कि.मी.)
(1)	दिल्ली-मुंबई मार्ग:	
i	जंक्शन केबिन- पलवल- मथुरा- नागदा खंड	667
ii	वडोदरा- अहमदाबाद खंड	96
iii	वडोदरा-विरार खंड	336
(2)	दिल्ली-हावड़ा मार्ग:	
i	गया-सरमाटांड खंड	93
ii	छोटा अंबाना-बर्धमान-हावड़ा खंड	260

10. इसके अलावा, भारतीय रेल के सभी जीक्यू, जीडी, एचडीएन और चिह्नित रेलखंडों को कवर करते हुए 24,427 मार्ग किलोमीटर पर कवच के रेलपथ साइड कार्यों का कार्यान्वयन प्रारंभ किया गया है।
11. दिनांक 28.02.2026 की स्थिति के अनुसार दिल्ली-मुंबई और दिल्ली-हावड़ा गलियारों समेत उच्च घनत्व वाले मार्गों पर कवच के प्रमुख मदों की प्रगति निम्नानुसार है:

क्र. सं.	मदें	प्रगति
i	ऑप्टिकल फाइबर केबल बिछाना	8570 कि.मी.
ii	दूरसंचार टावरों का संस्थापन	1100 अदद

iii	स्टेशन डेटा सेंटर	767 स्टेशन
iv	रेलपथ साइड उपकरणों का संस्थापन	6776 मार्ग कि.मी.
v	रेलइंजनों में कवच का प्रावधान	4,154 अदद

12. उपर्युक्त खंडों में वे खंड भी शामिल हैं जो आंध्र प्रदेश, महाराष्ट्र और मध्य प्रदेश राज्यों से होकर गुजरते हैं।
13. इसके अतिरिक्त, 8979 रेलइंजनों और 1200 ईएमयू/मेमू गाड़ियों में कवच की संस्थापना का कार्य शुरू किया गया है।
14. सभी संबंधित अधिकारियों को प्रशिक्षण देने के लिए भारतीय रेल के केंद्रीकृत प्रशिक्षण संस्थानों में कवच प्रणाली के संबंध में विशेष प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं। अब तक 55,000 से अधिक तकनीशियनों, ऑपरेटरों और इंजीनियरों को कवच प्रौद्योगिकी के विषय पर प्रशिक्षित किया जा चुका है। इसमें लगभग 47,500 लोको पायलट एवं सहायक लोको पायलट सम्मिलित हैं। इन पाठ्यक्रमों को इरिसेट के सहयोग से तैयार किया गया है।
15. कवच को स्टेशन सहित रेलपथ साइड उपस्करों के प्रावधान की लागत लगभग 50 लाख रुपए/कि.मी. है और इंजनों पर कवच के उपस्करों के लगाए जाने की लागत लगभग 80 लाख रुपए/रेलइंजन है।
16. फरवरी, 2026 तक 'कवच' प्रणाली से संबंधित कार्यों पर कुल 2,763.90 करोड़ रुपए व्यय किया गया है। वर्ष 2025-26 के दौरान कुल ₹1673.19 करोड़ की राशि का आवंटन हुआ है। कार्यों की प्रगति के अनुरूप अपेक्षित पूंजी उपलब्ध कराई जाती है।

श्री रविन्द्र दत्ताराम वायकर : सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय को दिल से शुक्रिया अदा करना चाहता हूं। उन्होंने माननीय पंत प्रधान जी से कहकर जोगेश्वरी जंक्शन का नया निर्माण करने का काम किया है, इसलिए मैं आपके प्रति बहुत-बहुत आभार व्यक्त करता हूं। ... (व्यवधान)

महोदय, मेरा प्रश्न मुंबई से जुड़ा हुआ है। मुंबई की लोकल ट्रेन्स वहां के करोड़ों लोगों की लाइफलाइन है, लेकिन जीआरपी के ताजा आंकड़ों के मुताबिक जनवरी, 2015 से मई, 2025 तक रेलवे ट्रेक्स पर 26,547 लोगों की जानें जा चुकी हैं। हालांकि इस वर्ष मौतों में सात प्रतिशत की कमी आई है, फिर भी रोजाना औसतन छः यात्रियों की जान जा रही है, जोकि बहुत बड़ी बात है। ... (व्यवधान)

महोदय, इस साल के बजट में सरकार ने रेलवे को 2,93,000 करोड़ रुपये का ऐतिहासिक बजट दिया है। मेरा माननीय मंत्री जी से पूछना चाहता हूं कि इस बजट का इस्तेमाल करते हुए यात्रियों की जान बचाने के लिए पूरी मुंबई की लोकल ट्रेन्स में कब तक कवच प्रणाली लगायी जाएगी?... (व्यवधान) लोकल ट्रेन्स में भीड़-भाड़ को कम करने के लिए मुंबई में डबल डेकर ट्रेन्स चलाने का काम कब तक शुरू होगा? ... (व्यवधान)

श्री अश्विनी वैष्णव : मान्यवर सांसद महोदय ने मुंबई से संबंधित प्रश्न पूछा है।

मान्यवर सभापति जी, मैं आपके माध्यम से पूरे देश और मुंबई के सभी नागरिकों को बताना चाहूंगा कि मुंबई की कैपेसिटी को बढ़ाने के लिए आज बहुत से प्रोजेक्ट्स शुरू किए गए हैं। बांद्रा टर्मिनस में तीन पिट लाइनों का निर्माण कार्य चल रहा है। ... (व्यवधान) मुंबई सेन्ट्रल में प्लेटफॉर्म के एक्सटेंशन का काम चल रहा है। जोगेश्वरी के लिए दो अतिरिक्त प्लेटफॉर्म्स बन रहे हैं। दादर में एक अतिरिक्त प्लेटफॉर्म बन रहा है। वसई रोड में छः प्लेटफॉर्म्स बन रहे हैं तथा तीन पिट लाइन्स और पांच स्टेबलिंग लाइन्स बन रही हैं। ... (व्यवधान)

पनवेल-कलंबोली में पांच प्लेटफॉर्म्स, चार पिट लाइन्स और दो सिक लाइन्स बन रही हैं। कल्याण में छः प्लेटफॉर्म्स और चार पिट लाइन्स बन रही हैं। एलटीटी में चार प्लेटफॉर्म्स और दो पिट लाइन्स बन रही हैं। ... (व्यवधान) परेल में छः प्लेटफॉर्म्स, पांच पिट लाइन्स और छः स्टेबलिंग लाइन्स का निर्माण कार्य चल रहा है। विरार में 25 स्टेबलिंग लाइन्स के निर्माण का काम चल रहा है। दहानू रोड में 11 स्टेबलिंग लाइन्स का निर्माण काम चल रहा है। मीरा रोड में 25 स्टेबलिंग लाइन्स बनाने का काम चल रहा है। ... (व्यवधान)

इसके साथ ही साथ, 15 कोचेज़ की ट्रेन बने, उसके लिए 34 स्टेशन के एक्सटेंशन का काम चल रहा है। एमयूटीपी-टू, एमयूटीपी-थ्री और एमयूटीपी-थ्रीए का बजट 16,000 करोड़ रुपये से बढ़ाकर 33,000 करोड़ रुपये कर दिया गया है। मुंबई में यात्रा को सुरक्षित बनाने के लिए एक बहुत बड़ा निर्णय लिया गया है। उसमें 238 ऐसी नई ट्रेन्स बनाई जा रही हैं, जिनके डोर्स आटोमेटिकली बंद हो सकें। ऑलरेडी उसका काम बहुत तेजी से चल रहा है। ... (व्यवधान)

मान्यवर सभापति जी, मुंबई के लिए जितने प्रोजेक्ट्स शुरू किए गए हैं, अहमदाबाद से वडोदरा और वडोदरा से विरार तक कवच प्रणाली का काम पूरा हो गया है। ऑलरेडी विरार से मुंबई तक डिजाइन का काम चल रहा है। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आपने दो अनुपूरक प्रश्न पूछ लिए हैं। अब आप संक्षिप्त में सवाल पूछिए।

... (व्यवधान)

श्री रविन्द्र दत्ताराम वायकर : माननीय मंत्री महोदय जी, कोंकण रेलवे देश का एक बहुत व्यस्त और अहम रूट है, लेकिन आज भी वहां सिंगल ट्रैक है। बारिश के मौसम में वहां बार-बार लैंडस्लाइड्स होती हैं, जिसके कारण ट्रेन्स कई घंटे लेट से पहुंचती हैं और यात्रियों की जान का भी खतरा होता है। सिंगल ट्रैक होने के कारण यदि कोई भी हादसा हो जाता है, तो पूरा रास्ता बंद हो जाता है। वर्ष 2023 के सर्वे के मुताबिक कोंकण रेलवे का ट्रैक डबल करने में लगभग 25,000 करोड़ रुपये का खर्च आएगा। ... (व्यवधान)

महोदय, मैं माननीय मंत्री जी से यह पूछना चाहता हूं कि कोंकण रेलवे के लिए 25,000 करोड़ रुपये के डबलिंग प्रोजेक्ट को मंजूरी मिलने में कितनी देरी हो चुकी है? जब तक ट्रैक डबल नहीं हो जाता है, तब तक इस सिंगल ट्रैक पर लैंडस्लाइड को रोकने और यात्रियों की सुरक्षा के लिए कवच प्रणाली के माध्यम से सरकार क्या इंतजाम कर रही है? ... (व्यवधान)

श्री अश्विनी वैष्णव : मान्यवर सभापति जी, कोंकण रेलवे बहुत ही महत्वपूर्ण लाइन है। वह पूरे के पूरे कोंकण कोस्ट को कनेक्ट करने वाली लाइन है। ... (व्यवधान) इसीलिए इसके लिए बहुत

महत्वपूर्ण प्रयास चल रहे हैं। टनल्स और बाकी ट्रैक की स्ट्रेंथनिंग लगातार की जा रही है। ... (व्यवधान) यह ट्रैक काफी पहले बिछाया गया था। ... (व्यवधान) इसे डबल करने और इसकी कैपेसिटी बढ़ाने के लिए डीपीआर बनाने का काम ऑलरेडी चल रहा है और कंप्लीट डीटेल्ड प्रोजेक्ट रिपोर्ट बनाने का काम भी चल रहा है। ... (व्यवधान) इसमें मदद भी चाहिए, क्योंकि चार राज्य इस कोंकण रेलवे कॉर्पोरेशन लिमिटेड के शेयर होल्डर्स हैं। इस प्रयास में उन सबकी मदद भी चाहिए। ... (व्यवधान) इसमें महाराष्ट्र और गोवा से मदद मिल रही है। मैं रिक्वेस्ट करूंगा कि कर्नाटक सरकार और केरल सरकार भी इसमें अपना योगदान दें। ... (व्यवधान)

SHRIMATI DAGGUBATI PURANDESWARI: Sir, the Indian Railways seek to secure the 69,439 kilometres of railway network through Kavach, but presently only around 1,465 kilometres have been secured as per the answer given by the hon. Minister. ... (*Interruptions*) The target that the Railways have set for themselves is to secure 6,000 kilometres by 2026. ... (*Interruptions*)

Sir, I would seek to know from the hon. Minister if the current pace with which the Radio Frequency Identification Technology (RFID) is being integrated into the tracks, the locomotive drivers' cabins are being equipped with RFID readers, computer and brake interface equipment and radio infrastructure installation like towers, modems are being installed, would actually help us in achieving the 6,000 kilometre target, if not secure the 69,439 kilometres. ... (*Interruptions*)

SHRI ASHWINI VAISHNAW: Hon. Chairperson, Sir, I would like to share with the hon. Member that Kavach is a very complex system. It basically has five sub-systems. ... (*Interruptions*) First is the Optical Fibre Cable (OFC). Optical Fibre Cable is already installed in 8,570 kilometres now. ... (*Interruptions*)

Then, we have to install telecom towers at very short distances. ...
(Interruptions) We have to install a telecom tower after every two to three kilometres. So far 1,100 towers have been already installed. ... *(Interruptions)*
 This is like practically setting up a new telecom company. It is that complex. Then, at every station we have to install station data centres. Already 767 station data centres have been installed. ... *(Interruptions)* Then, track-side equipment has to be installed. Already 6,776 kilometres track-side equipment has been installed. Kavach has been installed on 4,154 locomotives. ...
(Interruptions)

Hon. Chairperson, Sir, Kavach got its final design approved in July, 2024. Unfortunately, this kind of work should have been done in 1990s, but only after hon. Prime Minister Shri Narendra Modi ji took the responsibility of the country in 2014, the work on Kavach started. He started the work in 2016. In 2019, the first version was inaugurated. ... *(Interruptions)* After that, a lot of work was done basically to make sure that the entire design can be proper, all the elements can be incorporated in the design. That is why by 2024, all the design elements were introduced in Kavach. ... *(Interruptions)* After that, the progress is very fast now. Today, the entire world is noting the speed at which Kavach is being installed. ... *(Interruptions)*

श्री कामाख्या प्रसाद तासा : ऑनरेबल मिनिस्टर ने डीटेल में आंसर दिया है । ... (व्यवधान)
 प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में अश्विनी वैष्णव जी ने रेलवे में चेंजेज़ लाने के लिए बहुत-सी व्यवस्थाएं की हैं । ... (व्यवधान) मैं उनको बहुत-बहुत धन्यवाद देता हूं । रेलवे में जो चेंजेज़ आए हैं, वे चेंजेज़ पॉजिटिव हैं और पैसेंजर्स को कोई प्रॉब्लम भी नहीं हो रही है । ... (व्यवधान) 'कवच' को

लेकर ऑनरेबल मिनिस्टर ने एक विस्तृत आंसर दिया है। ... (व्यवधान) मैं मंत्री जी से जानना चाहता हूँ कि जहां पर हाथी जैसे वाइल्ड एनिमल्स हैं, क्या उन ट्रैक्स को चिन्हित किया गया है? क्या ऐसे ट्रैक्स में 'कवच' को इम्प्लीमेंट करने के लिए फर्स्ट फेज़ में कोई व्यवस्था की गई है? ... (व्यवधान) असम में जो एलिफेंट क्रॉसिंग कॉरीडोर है, कुछ दिनों पहले वहां बहुत से हाथियों की ट्रेन से कॉलिज़न होने के कारण मृत्यु हो गई है। ... (व्यवधान) इसीलिए ऑनरेबल मिनिस्टर यह बताएं कि क्या फर्स्ट फेज़ में इसे इम्प्लीमेंट करने के लिए कोई व्यवस्था की गई है?

श्री अश्विनी वैष्णव : माननीय सभापति जी, मैं माननीय सांसद श्री कामाख्या प्रसाद तासा जी को धन्यवाद देना चाहूंगा कि उन्होंने इस तरह का सेंसिटिव विषय उठाया है। ... (व्यवधान)

मान्यवर, मैं आपके समक्ष रखना चाहूंगा कि हाथियों की सुरक्षा के लिए, विशेषकर वाइल्डलाइफ की सुरक्षा के लिए रेलवे ने बहुत से स्टेप्स लिए हैं। ... (व्यवधान) इनमें अंडरपासेज बनाना, कई जगह ओवर ब्रिज बनाना और विशेषकर टैक्नोलॉजी का उपयोग करने का भी इसमें बहुत प्रयास किया गया है। ... (व्यवधान)

मान्यवर, देश भर में करीब दो हजार किलोमीटर्स ऐसे हैं, जहां हाथियों का जंगल के थ्रू निकलने वाले ट्रैक्स के साथ संबंध रहता है। ... (व्यवधान) उन सबको चिन्हित करके वहां दो स्पेशल टैक्नोलॉजीज़ का उपयोग किया जा रहा है। ... (व्यवधान) एक टैक्नोलॉजी ऑप्टिकल फाइबर केबल आधारित है और दूसरी टैक्नोलॉजी एआई कैमरा आधारित है। ... (व्यवधान) ऑप्टिकल फाइबर केबल आधारित टैक्नोलॉजी में ट्रैक के साथ-साथ एक ऑप्टिकल फाइबर केबल लगाया जाता है, जिससे जब हाथी का मूवमेंट होता है, तो ऑप्टिकल फाइबर केबल में उसका सिग्नल डिटेक्ट करके ड्राइवर को और कंट्रोल रूम, दोनों को ही तुरंत सचेत कर दिया जाता है, जिससे वे तुरंत ट्रेन की स्पीड कम कर सकें और हाथियों को बचा सकें। ... (व्यवधान)

मान्यवर, साथ ही साथ एआई कैमरा का भी उपयोग किया जा रहा है, जिसमें काफी दूर पहले से ही एआई कैमरा से पता कर सकें। ... (व्यवधान) मुझे लगता है कि आज मान्यवर सांसदगण जिस तरह से शोरगुल कर रहे हैं, इनको शायद राजनीति में कोई रुचि नहीं है और देश

की प्रगति में भी कोई रुचि नहीं है। ... (व्यवधान) आज जिस तरह से माननीय प्रधानमंत्री जी देश की प्रोग्रेस पर फोकस किए हुए हैं, वह इनको पच नहीं रहा है। ... (व्यवधान)

माननीय सभापति जी, दोनों टेक्नोलॉजीज के उपयोग से बहुत लाभ हुआ है और आगे भी इसमें आपके जो भी सुझाव होंगे, उन्हें हम लेंगे। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य एडवोकेट चन्द्र शेखर जी, आप अपना सप्लिमेंट्री प्रश्न पूछिए।

... (व्यवधान)

एडवोकेट चन्द्र शेखर : सभापति जी, धन्यवाद।

मान्यवर, मेरे लोक सभा क्षेत्र नगीना में पालाखेड़ी अंडरपास का काम काफी दिनों से रुका हुआ था। ... (व्यवधान) मैंने माननीय मंत्री जी से कहा कि मैं आपके दफ्तर के बाहर गद्दा लगाकर धरना दूंगा, तो मंत्री जी ने कहा कि इसकी जरूरत नहीं पड़ेगी। ... (व्यवधान) मैं उनको धन्यवाद देता हूं कि वह काम तेजी से शुरू हो गया है। ... (व्यवधान)

मान्यवर, मेरा लोक सभा क्षेत्र बहुत पिछड़ा हुआ क्षेत्र है। ... (व्यवधान) वहां स्योहारा, धामपुर, कीरतपुर, हल्दौर और नगीना में अभी भी फाटक बने हुए हैं, जिनकी वजह से जब दो-तीन ट्रेन्स पास होती हैं, तो बहुत समय लगता है। ... (व्यवधान) कई बार लोगों की जान चली जाती है, क्योंकि वे अस्पताल नहीं पहुंच पाते हैं। ... (व्यवधान)

मैं मान्यवर मंत्री जी का ध्यान आकर्षित करते हुए यह कहना चाहता हूं कि वे ये अंडरपास और भी जल्दी बनवा दें, तो नगीना की जनता को बहुत लाभ मिलेगा। ... (व्यवधान) अगर आप इस काम को जल्दी करवा देंगे, तो मैं आपको पुनः धन्यवाद दूंगा। ... (व्यवधान)

मान्यवर, आपका बहुत-बहुत धन्यवाद। ... (व्यवधान)

श्री अश्विनी वैष्णव : माननीय सभापति महोदय, आज रेलवे में करीब-करीब एक हजार अंडरपासेज और फ्लायओवर्स देश भर में बन रहे हैं। ... (व्यवधान) यह काम बहुत तेजी से आगे जा रहा है। ... (व्यवधान) मान्यवर सांसद महोदय ने जिन जगहों को मेशन किया है, उनको मैंने

नोट कर लिया है। ... (व्यवधान)

माननीय सभापति : क्वेश्चन नंबर - 266, डॉ. सी. एम. रमेश जी।

... (व्यवधान)

**EFFECTS OF ARTIFICIAL INTELLIGENCE POWERED TOYS
ON CHILDREN**

***266. DR. C. M. RAMESH:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has conducted or has any plan to conduct studies on the long term psychological effects on children forming attachments to Artificial Intelligence (AI) companions through toys and if so, the details thereof;
- (b) the details of regulatory measures put in place to discourage import and sale of AI powered toys that encourage sexual conversations, incite violent behaviour or provide explicit adult content to children;
- (c) whether the personal data collected by AI powered toys is covered under the ambit of Digital Personal Data Protection Act, 2023; and
- (d) if not, whether the Government has any plan to regulate such data collection?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (घ) : भारत की एआई रणनीति प्रौद्योगिकी के लोकतंत्रीकरण के लिए माननीय प्रधानमंत्री जी के दृष्टिकोण पर आधारित है। इसका उद्देश्य भारत केंद्रित चुनौतियों का समाधान करना, अवसर पैदा करना और अंततः नागरिकों के जीवन में सुधार करना है।

साथ ही, सरकार एआई और संबंधित प्रौद्योगिकियों से उत्पन्न होने वाले संभावित नुकसान के प्रति सचेत है।

बच्चों को होने वाले नुकसान को रोकने के लिए कानूनी सुरक्षोपाय किए गए हैं:

1. सूचना प्रौद्योगिकी (आईटी) अधिनियम, 2000

आईटी अधिनियम, 2000 और आईटी नियमों के तहत मध्यस्थों (सोशल मीडिया प्लेटफॉर्म) को ऐसी सामग्री को होस्ट करने या साझा करने से रोकने की आवश्यकता होती है जो बच्चों के लिए हानिकारक है, जिसमें ऐसी सामग्री भी शामिल है जो यौन रूप से स्पष्ट है या हिंसा को बढ़ावा देती है।

प्लेटफॉर्मों को सरकार या अदालत के आदेश द्वारा अधिसूचित किए जाने के 3 घंटे (गैर-सहमति वाली यौन/अंतरंग सामग्री के लिए 2 घंटे) के भीतर गैरकानूनी सामग्री को हटाना होगा। प्लेटफॉर्म भारतीय नागरिक सुरक्षा संहिता, 2023 या यौन अपराधों से बच्चों का संरक्षण अधिनियम, 2012 जैसे कानूनों के तहत संबंधित अपराधों के बारे में उपयुक्त अधिकारियों को रिपोर्ट करने के लिए भी बाध्य हैं।

2. बच्चों के डेटा का संरक्षण (डीपीडीपी अधिनियम, 2023)

डिजिटल वैयक्तिक डेटा संरक्षण अधिनियम, 2023 और नियमावली, 2025 में एआई-संचालित खिलौनों सहित प्रौद्योगिकियों के माध्यम से एकत्र किए गए वैयक्तिक डेटा को शामिल किया गया है।

अधिनियम में किसी बच्चे के किसी भी वैयक्तिक डेटा को संसाधित करने से पहले उसके माता-पिता या वैध अभिभावक की सत्यापन योग्य सहमति को अनिवार्य करके बच्चों के वैयक्तिक

डेटा के प्रसंस्करण के लिए विशेष सुरक्षोपायों का प्रावधान किया गया है।

नियमावली में माता-पिता की सत्यापन योग्य सहमति प्राप्त करने के लिए परिचालन तंत्र निर्धारित विहित किए गए हैं, जिसमें पहचान और आयु सत्यापन उपाय और वर्चुअल टोकन का उपयोग शामिल है।

अधिनियम और नियमावली में बच्चों पर लक्षित ट्रेकिंग, व्यवहार की निगरानी या लक्षित विज्ञापन को निषिद्ध किया गया है।

3. सर्ट-इन नियमित रूप से बच्चों के लिए ऑनलाइन सुरक्षा उपायों के बारे में इंटरनेट उपयोगकर्ताओं को संवेदनशील बनाने के लिए अपनी आधिकारिक वेबसाइटों और सोशल मीडिया हैंडल पर सुरक्षा, सुरक्षा युक्तियाँ और जागरूकता पोस्टर, इन्फोग्राफिक्स और वीडियो आदि साझा करता है।

4. सूचना प्रौद्योगिकी (उचित सुरक्षा प्रथाएं और प्रक्रियाएं और संवेदनशील वैयक्तिक डेटा या सूचना) नियमावली, 2011, (एसपीडीआई नियम)

इन नियमों के लिए संगठनों को केवल बताए गए उद्देश्यों के लिए वैयक्तिक डेटा एकत्र करने, इसे साझा करने से पहले सहमति प्राप्त करने और गोपनीयता नीतियों को प्रकाशित करने की आवश्यकता होती है। संवेदनशील वैयक्तिक डेटा प्रकाशित नहीं किया जाना चाहिए और इसे तीसरे पक्षकार द्वारा आगे प्रकट नहीं किया जाना चाहिए।

5. इंडिया एआई अभिशासन दिशानिर्देश

ये दिशानिर्देश मानव-केंद्रित और जिम्मेदार एआई विकास को बढ़ावा देते हैं। यह माना जाता है कि बच्चे एक सुभेद्य समूह का गठन करते हैं जिसे एआई प्रणाली से जोखिम और दीर्घकालिक नुकसान का सामना करना पड़ सकता है।

दिशानिर्देशों में नीति निर्माताओं को एआई सिस्टम से वास्तविक दुनिया के जोखिमों को बेहतर ढंग से समझने और उचित अभिशासन प्रतिक्रियाओं को डिजाइन करने में मदद करने के लिए जोखिम मूल्यांकन ढांचे और एआई से संबंधित नुकसान की निगरानी करने की सिफारिश की

गई है।

6. खिलौनों की सुरक्षा और हानिकारक सामग्री के लिए नियामक ढांचा

भारत में खिलौनों को खिलौना गुणवत्ता नियंत्रण आदेश और बीआईएस मानकों का अनुपालन करना चाहिए, जबकि बच्चों से जुड़ी हानिकारक या स्पष्ट सामग्री को आईटी अधिनियम, आईटी नियमों और पॉक्सो अधिनियम के तहत विनियमित किया जाता है।

7. सूचना सुरक्षा शिक्षा और जागरूकता (आईएसईए)

सूचना सुरक्षा में मानव संसाधन सृजित करने और साइबर स्वच्छता और साइबर सुरक्षा के विभिन्न पहलुओं के बारे में सामान्य जागरूकता पैदा करने के लिए कार्यक्रम आयोजित किए गए हैं। अब तक, देश भर में 4,309 जागरूकता कार्यशालाएं आयोजित की गई हैं, जिसमें स्कूल/कॉलेजों के छात्रों, शिक्षकों, कानून प्रवर्तन, सरकारी कर्मियों और आम जनता सहित 9.63 लाख से अधिक प्रतिभागियों को शामिल किया गया है। स्कूली बच्चों और छात्रों के लिए 3.38 लाख प्रतिभागियों को शामिल करते हुए 1,186 जागरूकता कार्यशालाएं आयोजित की गईं।

1.13 लाख स्कूल शिक्षकों, पुलिस कर्मियों और स्वयंसेवकों को 66 कार्यक्रमों में मास्टर ट्रेनर के रूप में प्रशिक्षित किया गया है और लगभग 15 करोड़ अनुमानित लाभार्थियों को अप्रत्यक्ष मोड के माध्यम से शामिल किया गया है।

8. राष्ट्रीय बाल अधिकार संरक्षण आयोग (एनसीपीसीआर) द्वारा किए गए अध्ययन:

एनसीपीसीआर ने 2021 में "बच्चों द्वारा इंटरनेट पहुंच के साथ मोबाइल फोन और अन्य उपकरणों के उपयोग के प्रभाव (शारीरिक, व्यावहारिक और मनो-सामाजिक)" पर एक अध्ययन किया है। अध्ययन रिपोर्ट नीचे दी गई लिंक पर उपलब्ध है:

https://ncpcr.gov.in/uploads/165650458362bc410794e02_effect1.PDF

इसके अतिरिक्त, एनसीपीसीआर ने साइबर सुरक्षा और बच्चों की सुरक्षा पर निम्नलिखित दिशानिर्देश तैयार किए हैं:

- बच्चों, अभिभावकों, शिक्षकों और आम जनता के बीच जागरूकता बढ़ाने के लिए

दिशानिर्देश और मानक सामग्री "बीइंग सेफ ऑनलाइन" नीचे दी गई लिंक पर उपलब्ध है:

https://ncpcr.gov.in/public/uploads/16613370496305fdd946c31_being-safe-online.pdf

- स्कूलों में बच्चों की सुरक्षा और संरक्षा संबंधी नियमावली में शामिल करने के लिए साइबर सुरक्षा संबंधी दिशा-निर्देश नीचे दी गई लिंक पर उपलब्ध हैं:

[guidline.pdf](#)

https://ncpcr.gov.in/uploads/16613369326305fd6444e1b_cyber-safety

- बदमाशी और साइबर बदमाशी की रोकथाम के लिए स्कूलों के लिए दिशानिर्देश नीचे दी गई लिंक पर उपलब्ध हैं:

https://ncpcr.gov.in/uploads/1714382687662f675fe278a_preventing-bullyingandcyberbullying-guidelines-for-schools-2024.pdf

राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद ने "कोविड-19 के समय सुरक्षित ऑनलाइन शिक्षा" पर एक पुस्तिका भी जारी की है। हैंडबुक

https://ncert.nic.in/pdf/announcement/Safetolearn_English.pdf

पर उपलब्ध है।

9. साइबर अपराधों के प्रति राष्ट्रीय प्रतिक्रिया को मजबूत करने के लिए अतिरिक्त उपाय:

समन्वित तरीके से ऐसे साइबर अपराधों से निपटने के लिए तंत्र को और मजबूत करने हेतु सरकार ने निम्नलिखित सहित कई अन्य उपाय भी किए हैं:

- गृह मंत्रालय (एमएचए) बच्चों के खिलाफ अपराधों पर विशेष ध्यान देने के साथ नागरिकों को सभी साइबर अपराधों की रिपोर्ट करने में सक्षम बनाने के लिए राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल (www.cybercrime.gov.in) संचालित करता है।
- बाल यौन शोषण सहित साइबर अपराध के खिलाफ समन्वित और व्यापक कार्रवाई

सुनिश्चित करने के लिए भारतीय साइबर अपराध समन्वय केंद्र (आई4सी) की स्थापना की गई है।

- साइबर फॉरेंसिक प्रयोगशालाओं और पुलिस, अभियोजकों और न्यायिक अधिकारियों के प्रशिक्षण सहित क्षमता निर्माण के लिए महिलाओं और बच्चों के प्रति साइबर अपराध निवारण योजना के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है।
- सरकार समय-समय पर बाल यौन शोषण सामग्री (सीएसएमए) वाली वेबसाइटों को इंटरपोल से प्राप्त जानकारी के आधार पर ब्लॉक करती है, जो केंद्रीय जांच ब्यूरो (सीबीआई) के माध्यम से परिचालित की जाती है।
- इंटरनेट सेवा प्रदाताओं को इंटरनेट वॉच फाउंडेशन (यूके) और प्रोजेक्ट अरचिन्ड (कनाडा) जैसे वैश्विक डेटाबेस का उपयोग करके सीएसएमए वेबसाइटों को गतिशील रूप से ब्लॉक करने का निर्देश दिया गया है।
- आईएसपी को यह भी सलाह दी गई है कि वे माता-पिता के नियंत्रण फिल्टर को बढ़ावा दें और अंतरराष्ट्रीय गेटवे के माध्यम से पहचानी गई सीएसएमए वेबसाइटों तक पहुंच को अवरुद्ध करें।
- साइबर सुरक्षा पर @साइबर दोस्त, रेडियो अभियान और छात्रों और किशोरों के लिए हैंडबुक के प्रकाशन जैसी पहलों के माध्यम से जन जागरूकता को बढ़ावा दिया जाता है। एनसीआरबी (एमएचए) और नेशनल सेंटर फॉर मिसिंग एंड एक्सप्लॉइटेड चिल्ड्रन (एनसीएमईसी), यूएसए के बीच समझौता ज्ञापन किया गया है। यह ऑनलाइन बाल यौन शोषण पर टिपलाइन रिपोर्ट साझा करने में सक्षम बनाता है, जिसे त्वरित कार्रवाई के लिए राष्ट्रीय पोर्टल के माध्यम से राज्यों/संघ राज्य क्षेत्रों में प्रसारित किया जाता है।

DR. C. M. RAMESH: Sir, the Government is organising several workshops in the country involving schools, students, teachers, police and volunteers. Is

there any availability of data with regard to Andhra Pradesh? If so, please provide details. Further, what is the impact of these workshops on school children?

SHRI ASHWINI VAISHNAW: Sir, the safety of children on all the social media platforms and safety of women against misleading advertisements are very important points. The hon. Member has raised a very valid point that we have to take all steps which are required for ensuring safety of our children, and the entire society, on digital platforms whether it is AI-generated material or content posted by publishers on the social media platforms.

At this point of time, I would like to express my sincere gratitude to the Standing Committee, chaired by Shri Nishikant Dubey, which has done a very extensive study on the need for having a totally new way of looking at the safety of children and citizens.

Yesterday, in the Consultative Committee also, there was practically unanimity on the new steps which need to be taken for ensuring the safety of citizens on digital platforms. ... (*Interruptions*) Definitely, this is a very important point, and I have noted the suggestions. ... (*Interruptions*) I will also request the hon. Member to share any further suggestions, and we will certainly take them into consideration. ... (*Interruptions*)

DR. C. M. RAMESH: Thank you, hon. Minister Sir. ... (*Interruptions*)

Considering that many AI-powered toys are imported and connected to the internet, I would like to know whether the Government proposes any regulations and parental control mechanisms for such products in India, and

whether any coordination is being undertaken with the agencies concerned by the Ministry to frame detailed regulations for protecting children and women from the potential misuse of these technologies. ... (*Interruptions*)

SHRI ASHWINI VAISHNAW: Hon. Chairperson, the hon. Member has raised a very valid point. ... (*Interruptions*) The AI-controlled toys are a serious threat to the safety of children. ... (*Interruptions*) All the steps which are required for their safety are being taken in consultation with the Ministry of Consumer Affairs and also the Ministry of Home Affairs. ... (*Interruptions*) Wherever any instance has come to our notice, immediate steps have been taken. ... (*Interruptions*) In the recent past, we have also issued new rules on synthetically generated data, and in the Digital Personal Data Protection Act also, provisions have been made especially for the protection of children's data. ... (*Interruptions*)

माननीय सभापति : ऑनरेबल मेंबर्स, प्लीज ।

... (व्यवधान)

माननीय सभापति : आज कुछ महत्वपूर्ण विषयों पर आप लोगों के सवाल आए हैं और माननीय मंत्री जी उनका जवाब दे रहे हैं ।

... (व्यवधान)

माननीय सभापति : कृपया, आप अपने आसान पर जाकर बैठिए, अपनी सीट्स पर जाकर बैठिए ।

... (व्यवधान)

माननीय सभापति : आपके जो भी मुद्दे हैं, प्रश्न काल के बाद जो भी सदन के नियम और परम्पराएं हैं, उनके अनुसार उस विषय पर चर्चा जरूर होगी ।

... (व्यवधान)

HON. CHAIRPERSON: Please be seated.

... (*Interruptions*)

माननीय सभापति : प्लीज, आप अपने आसान पर जाकर बैठिए ।

... (व्यवधान)

माननीय सभापति : अगर आप जनता के मुद्दों को ही पीछे धकेल देंगे...

... (व्यवधान)

माननीय सभापति : सदन में अपोजिशन का एक कंस्ट्रक्टिव रोल होना चाहिए, लेकिन उसको लोगों ने अलग तरीके से देखना शुरू कर दिया है । जनता के प्रति, अपनी कॉन्स्टिट्यूंसी के प्रति थोड़ी सी संवेदनाएं व्यक्त कीजिए । यह सदन का नियम है ।

... (व्यवधान)

माननीय सभापति : अगर आप ऐसा नहीं करेंगे और बार-बार नियोजित तरीके से सदन को बाधित करेंगे....

... (व्यवधान)

माननीय सभापति : सरकार तो सदन चलाना चाहती है, लेकिन अपोजिशन सदन नहीं चलाना चाहता है । यही मैसेज जा रहा है और यही मैसेज जाएगा । कृपया, आप अपनी सीट्स पर बैठिए ।

... (व्यवधान)

माननीय सभापति : ऐसे नहीं होता है । बार-बार और हर रोज प्रश्न काल को बाधित करना आप लोगों ने कहाँ से सीखा है? प्रश्न काल बहुत महत्वपूर्ण होता है । इसमें बीस सांसदों के प्रश्न लिए जाते हैं और इन बीस प्रश्नों में कुछ लोगों को सप्लीमेंट्री प्रश्न भी मिल जाते हैं । आप इतना तो ध्यान रखिए ।

... (व्यवधान)

HON. CHAIRPERSON: Please be seated.

... (*Interruptions*)

माननीय सभापति : सदन के रूल्स एंड कन्वेंशन्स के मुताबिक आपका विषय पर सदन में चर्चा होगी, सदन की नियम और परम्पराओं के साथ सदन में चर्चा होगी। अगर आप सदन नहीं चलाना चाहते हैं, प्रश्न काल भी नहीं चलाना चाहते हैं, तो यह ठीक नहीं है। आपसे जनता सवाल जरूर करेगी।

... (व्यवधान)

माननीय सभापति : ठीक है। आप सदन चलाना नहीं चाहते हैं।

... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 263 and 267 to 280

5जी केबल के कारण पेयजल पाइपलाइनों को क्षति

***263. श्री शेर सिंह घुबाया:**

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पंजाब के फिरोजपुर, गुरु हर सहाय, फाजिल्का, मलोट, अबोहर और श्री मुक्तसर साहिब क्षेत्रों में मोबाइल कंपनियों द्वारा 5जी केबल बिछाने के दौरान पेयजल पाइपलाइनों को हुई क्षति के संबंध में शिकायतें प्राप्त हुई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) ऐसी कंपनियों के विरुद्ध अब तक क्या कार्रवाई की गई है; और
- (ग) क्या सरकार का विचार भविष्य में पेयजल पाइपलाइनों को होने वाली क्षति को रोकने के लिए सख्त दिशानिर्देश जारी करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संचार मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्री (श्री ज्योतिरादित्य एम. सिंधिया):

(क) और (ख) : सीबीयूडी प्लेटफॉर्म पर उपलब्ध सूचना के अनुसार, दूरसंचार प्रचालकों द्वारा ऐसे उत्खननों के संबंध में कुछ शिकायतें दर्ज की गई हैं जो सूचित नहीं किए गए हैं। हालांकि, पेयजल आपूर्ति के लिए जिम्मेदार एजेंसी द्वारा दूरसंचार केबल बिछाने के दौरान पेयजल पाइपलाइनों को किसी भी तरह की क्षति के संबंध में प्लेटफॉर्म पर कोई शिकायत दर्ज नहीं कराई गई है।

(ग) : सरकार ने पेयजल पाइपलाइनों और अन्य भूमिगत सुविधाओं को होने वाली क्षति को रोकने के लिए पहले ही कई उपाय किए हैं जिनमें निम्नलिखित शामिल हैं: –

- (i) दूरसंचार अधिनियम, 2023 के तहत दूरसंचार (मार्ग का अधिकार) नियम, 2024 ("आरओडब्ल्यू नियम") बनाया गया है ताकि सार्वजनिक संस्थाओं को मार्ग का अधिकार अनुमति प्रदान करते समय अपने निबंधन और शर्तों को निर्दिष्ट करने और दूरसंचार अवसंरचना की संस्थापना के कार्यों के लिए सुरक्षा उपाय प्रदान करने में सक्षम बनाया जा सके।

- (ii) किसी भी खुदाई से पहले उत्खनन एजेंसियों और भूमिगत उपयोगिता परिसंपत्ति मालिकों के बीच बेहतर समन्वय की सुविधा प्रदान करने और ऑप्टिकल फाइबर केबल, पेयजल पाइपलाइन, बिजली के केबल और गैस पाइपलाइन आदि जैसी भूमिगत उपयोगिता अवसंरचना को आकस्मिक क्षति से बचाने के लिए कॉल बिफोर यू डिग (सीबीयूडी) मोबाइल ऐप उपलब्ध कराया गया है। सरकार ने सभी राज्यों और संघ-राज्य क्षेत्रों (यूटी) से अनुरोध किया है कि वे विभिन्न विभागों और एजेंसियों, जैसे लोक निर्माण विभाग, शहरी स्थानीय निकायों और जल, गैस और बिजली उपयोगिताओं द्वारा सीबीयूडी मोबाइल ऐप के उपयोग को अनिवार्य करें, जिसके अनुसार पंजाब सरकार ने राज्य के भीतर सभी विभागों द्वारा इस तरह के उपयोग को अनिवार्य करते हुए दिनांक 07.02.2025 को एक अधिसूचना जारी की है। इसके अलावा, केंद्र सरकार ने सभी राज्य/संघ-राज्य क्षेत्र सरकारों और केंद्र सरकार के अवसंरचना संबंधित मंत्रालयों से भी अनुरोध किया है कि वे सीबीयूडी मोबाइल ऐप की प्रभावशीलता और उपयोगिता को बढ़ाने के उद्देश्य से प्रधानमंत्री गतिशक्ति राष्ट्रीय मास्टर प्लान (पीएम गतिशक्ति) प्लेटफॉर्म पर अपनी भूमिगत उपयोगिता परिसंपत्तियों को मैप करने के लिए आवश्यक निर्देश जारी करें।
- (iii) उपर्युक्त अधिनियम में अधिनियम के उपबंधों के अंतर्गत स्थापित दूरसंचार नेटवर्क को क्षति के मामले में मुआवजे का भी प्रावधान है और आरओडब्ल्यू नियमों में मुआवजे का दावा करने की प्रक्रिया का प्रावधान है। दूरसंचार विभाग द्वारा सभी राज्यों और संघ-राज्य क्षेत्र की सरकारों को सलाह दी गई है कि वे किसी एजेंसी या ठेकेदार द्वारा उत्खनन के कारण उनकी परिसंपत्ति क्षतिग्रस्त होने की स्थिति में राज्य में विभागों और एजेंसियों की भूमिगत उपयोगिताओं को हुई क्षति के लिए मुआवजे का दावा करने की प्रक्रिया उपलब्ध कराने के लिए आरओडब्ल्यू नियमों की तर्ज पर एक सरकारी आदेश जारी करें।

COAL GASIFICATION INCENTIVE SCHEME***267. SHRIMATI ROOPKUMARI CHOUDHARY:****SHRI BUNTY VIVEK SAHU:**

Will the Minister of **COAL** be pleased to state

- (a) the current status of implementation of the Coal / Lignite Gasification Financial Incentive Scheme and the progress that has been made towards achieving the long-term gasification targets in Chhindwara district of Madhya Pradesh, Telangana, along with the benefits accrued to Gujarat, particularly Dahod Lok Sabha Constituency;
- (b) the details of incentives disbursed to PSUs, especially operated by Western Coalfields Limited and private sector projects along with the details of Non-Regulated Sector (NRS) coal linkage assured, State-wise including Telangana;
- (c) whether the Government has assessed technology localisation and proposes additional tranches under Make in India programme and if so, the details of additional steps proposed in terms of investment, employment generation and environmental impact in Chhindwara region; and
- (d) whether additional incentive tranches or policy support are proposed in Telangana and if so, the details thereof including timelines, budgetary allocation and any proposed gasification projects or pilot plants?

THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):

(a): The Coal/ Lignite Gasification Financial Incentive Scheme is designed to support and promote coal/lignite gasification projects across the country. The scheme is not State-specific. No proposal under the Scheme has been received to set up a coal/lignite gasification project in Chhindwara district, Madhya Pradesh, or in any region of Telangana or Gujarat, including the Dahod Lok Sabha constituency.

(b) : No incentive has been disbursed to any project as on date under this Scheme, either of Western Coalfields Limited or any private sector. However, financial incentive of ₹6133.06 crores has been approved for 7 projects (3 PSU projects; and 4 private sector projects).

Coal India Limited (CIL) offers coal linkage for gasification projects through auction under Non-Regulated Sector (NRS) category 'Production of Syngas leading to Coal Gasification'. Under this auction window, the actual booking is as follows:

Coal Company	Booking in Million Tonne (MT)
WCL	1.45 (Greta Energy - 0.75 MTPA; New Era Cleantech - 0.70 MTPA)

(c): Coal gasification in India is at a nascent stage. Accordingly, the Scheme is technology-agnostic and permits project proponents to adopt technologies best suited to their coal characteristics and end-use requirements. Further, with a view to promoting indigenous development in gasification, the Scheme supports demonstration projects for development and scale-up of indigenous

gasification technologies.

Under the scheme, a PSU project of Bharat Coal Gasification and Chemicals Limited (JV of CIL and BHEL) utilises indigenous gasification technology developed by BHEL, while another project of Jindal Steel Limited has adopted Lurgi technology owned by Nalwa Green Energy. At the same time, projects of Jindal Steel Limited and Greta Energy and Metal Pvt. Ltd. involve about 80–85% indigenous equipment, thereby supporting domestic manufacturing.

No proposal for coal gasification has been received or approved in Chhindwara district of Madhya Pradesh.

(d): The Scheme is not State-specific, and no proposal for coal gasification has been received from Telangana as on date.

PROGRESS OF NATIONAL BIO ENERGY PROGRAMME

***268. SHRI SUKANTA KUMAR PANIGRAHI:**

SHRIMATI MALVIKA DEVI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the progress achieved under various components of Phase-I of the National Bio-energy Programme along with the details of the total capacity commissioned under biogas, Bio-CNG, biomass pellets and waste-to-energy projects, State-wise including Odisha, Karnataka and Palghar district in Maharashtra;
- (b) the number of projects sanctioned, completed and presently under

implementation under each component of Phase-I of the said programme, State-wise;

- (c) whether tribal and aspirational districts particularly Kandhamal in Odisha have benefited under the Programme and if so, the details thereof;
- (d) whether the Government has undertaken any assessment or evaluation of the Programme on rural income generation, scientific waste management and reduction in biomass/stubble burning and if so, the details and the key findings of such assessment including measurable outcomes and future policy interventions proposed on the basis thereof;
- (e) whether the Government proposes to expand bio-energy clusters and decentralised renewable energy infrastructure in eastern parts of the country and if so, the details of budget allocation and expenditure incurred during the last three years, year-wise;
- (f) whether the Government is promoting National Bio-Energy Programme in tribal dominated districts of the country including Palghar district in Maharashtra and if so, the details thereof; and
- (g) whether the Government proposes to promote additional bio-energy and waste-to-energy projects in urban centres such as Bengaluru to support clean energy and scientific waste management and if so, the details thereof?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI):

(a) : Under the National Bioenergy Programme (NBP) Phase-I, Ministry of New and Renewable Energy supports installation of Bioenergy Projects in the country by providing Central Financial Assistance (CFA) for setting up of Waste-to-Energy projects, Biomass projects and Biogas projects under following scheme components:

- i. Waste to Energy Programme (Programme on Energy from Urban, Industrial and Agricultural Wastes /Residues)
- ii. Biomass Programme (Scheme to Support Promotion of Manufacturing of Briquettes & Pellets and Biomass (Non-Bagasse) based cogeneration in Industries in the Country)
- iii. Biogas Programme (Programme to support setting up of small (1 m³ to 25 m³ biogas per day) and medium size Biogas plants i.e., above 25 m³ to 2500 m³ biogas generation per day).

The total installed capacity (as on 28.02.2026) under the Waste to Energy, Biomass & Biogas components of NBP Phase-I is given at **Statement-I.**

(b) : The number of projects sanctioned, completed and currently under implementation is given at **Statement-II.**

(c) : Under the NBP Phase-I, CFA is being provided for setting up of bioenergy projects in the country including tribal and aspirational districts, which is as given below:

- i. 20 % higher CFA is given for setting up of Waste to Energy projects in Special Category States (NER, Sikkim, Himachal Pradesh and

Uttarakhand), Jammu & Kashmir, Ladakh, Lakshadweep and Andaman & Nicobar Islands.

- ii. For the medium biogas plants, an additional 20% CFA is being provided for implementation in the North-East Region (NER) States, Islands, Registered Gaushalas and Scheduled Caste/Scheduled Tribe beneficiaries. Further, for small biogas plants in these regions, CFA ranges from Rs. 17,000 (1 m³) to Rs. 70,400 (20-25 m³), which are higher than the CFA given to other States.

As per the information provided by Odisha Renewable Development Agency (OREDA), no projects have been supported in Kandhamal District of Odisha under the NBP Phase-I.

(d) : The Ministry has conducted a 3rd party evaluation of NBP Phase-I.

The key findings related to rural income generation and waste management and reduction in biomass/stubble burning are summarized at **Statement -III**.

Future policy interventions under the NBP may focus on strengthening the bioenergy ecosystem, improving biomass supply chains, supporting waste-to-energy initiatives and enhancing institutional and technical capacities.

(e) : The Government is promoting Bioenergy projects and decentralised renewable energy infrastructure in all parts of the country including eastern parts of the country (in the State of Odisha, Jharkhand, Bihar, Sikkim & West Bengal) by providing Central Financial Assistance (CFA). Though no separate budget allocation is done on a regional basis, expenditure incurred,

year-wise during the last three years in eastern parts of the country is given at **Statement-IV**.

(f) : Under the NBP Phase-I, CFA is being provided for setting up of bioenergy projects in the country including in tribal dominated districts of the country and Palghar district of Maharashtra.

As per the information provided by Rural Development Department, Government of Maharashtra, 270 nos. of small biogas plants have been set up in Palghar District, for ST category beneficiaries under the NBP Phase-I.

(g) : The Ministry of New and Renewable Energy has been implementing the Phase-I of NBP which supports setting of bioenergy and waste to energy projects in the country, including urban centres such as Bengaluru.

As per the information provided by the Ministry of Housing and Urban Affairs (MoHUA), under Solid Waste Management component of Swachh Bharat Mission-Urban 2.0, Central Financial Assistance (CFA) is provided for setting up various type of waste processing facilities, which inter-alia includes Waste to Energy projects including Compressed Biogas (CBG) plants, Bio-methanation plants, Waste to Compost plants, Material Recovery Facilities (MRFs) and Refused Derived Fuel (RDF) processing facilities.

STATEMENT -I

The details of bioenergy projects installed in the country under Phase-I of NBP is given as under:

(As on 28.02.2026)

Sl. No	State	Biomass Projects (Non-Bagasse Cogeneration)	Biomass based Briquette/Pellet manufacturing Projects	Waste to Energy Projects	Small Biogas Plants	Medium Biogas Plants
		Capacity (MW)	Capacity (TPH)	Capacity (MWe)	Nos.	KW
1	Andhra Pradesh	35	7.7	19.99	88	0
2	Arunachal Pradesh	0	0	0	200	0
3	Assam	6	4	0	389	0
4	Bihar	19.2	4	0	255	0
5	Chhattisgarh	0	8	10.42	546	0
6	Goa	0	0	1.6	11	0
7	Gujarat	0	117.49	20.59	3668	0
8	Haryana	47.2	130.75	33.48	439	43.75
9	Himachal Pradesh	16.95	0	0	0	0
10	Jharkhand	5	2	1.04	11	0
11	Karnataka	0	17	13.09	1398	25
12	Kerala	0	0	0	637	0
13	Madhya Pradesh	8	322.05	24.13	6260	0
14	Maharashtra	0	79.6	26.86	14468	1317.5
15	Manipur	0	0	0	25	0
16	Meghalaya	0	2	0	1	0
17	Mizoram	0	0	0	1	0
18	Nagaland	0	0	0	52	0
19	Odisha	0	22	5	216	37.5
20	Punjab	77.86	41	27.09	3220	45.75
21	Rajasthan	2.5	106.3	67.54	567	0
22	Sikkim	0	0	0	0	0
23	Tamil Nadu	12	10	3.92	124	2175
24	Telangana	24.24	88.1	0.63	23	300

Sl. No	State	Biomass Projects (Non-Bagasse Cogeneration)	Biomass based Briquette/Pellet manufacturing Projects	Waste to Energy Projects	Small Biogas Plants	Medium Biogas Plants
		Capacity (MW)	Capacity (TPH)	Capacity (MWe)	Nos.	KW
25	Tripura	0	0	0	161	0
26	Uttarakhand	36.22	1	7.63	1436	10
27	Uttar Pradesh	56.45	42.3	86.9	540	37.5
28	West Bengal	32.4	9	5.81	159	37.5
29	Andaman and Nicobar Islands	0	0	0	0	0
30	Chandigarh	0	0	0		0
31	Dadra and Nagar Haveli and Daman & Diu	0	0	0	18	0
32	NCT of Delhi	0	0	26.17	0	0
33	Jammu & Kashmir	5	0	0	0	0
34	Ladakh	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0
36	Puducherry	0	0	0	0	0
	Total	384.02	1014.29	381.87	34913	4029

STATEMENT-II

The number of projects sanctioned, completed and under implementation under each component of Phase-I of NBP, State-wise is given as under:

A. Biomass Programme:

S. No.	State	No. of projects Sanctioned	No. of Projects Completed	No. of Projects under Implementation
1.	Andhra Pradesh	1	1	0
2.	Gujarat	16	16	0
3.	Haryana	7	7	0
4.	Karnataka	1	1	0

5.	Madhya Pradesh	45	45	0
6.	Maharashtra	13	13	0
7.	Punjab	6	6	0
8.	Rajasthan	9	9	0
9.	Tamil Nadu	3	3	0
10.	Telangana	4	4	0
11.	Uttarakhand	1	1	0
12.	Uttar Pradesh	5	5	0
	Total	111	111	0

B. Waste to Energy Programme:

S. No.	State	No. of projects Sanctioned	No. of Projects Completed	No. of Projects under Implementation
1.	Andhra Pradesh	4	4	0
2.	Delhi	2	1	1
3.	Goa	1	1	0
4.	Gujarat	4	4	0
5.	Haryana	11	10	1
6.	Jharkhand	1	1	0
7.	Karnataka	5	5	0
8.	Madhya Pradesh	2	2	0
9.	Maharashtra	9	7	2
10.	Punjab	7	6	1
11.	Rajasthan	2	2	0
12.	Tamil Nadu	5	4	1
13.	Telangana	5	4	1
14.	Uttar Pradesh	17	17	0
15.	Uttarakhand	2	2	0
16.	West Bengal	2	2	0
	Grand total	79	72	7

C. Biogas Programme:

SI No	Name of the State	Number of small biogas plants	Number of medium biogas plants
1.	Andhra Pradesh	88	0
2.	Arunachal Pradesh	200	0
3.	Assam	389	0
4.	Bihar	255	0
5.	Chhattisgarh	546	0

6.	Goa	11	0
7.	Gujarat	3668	0
8.	Haryana	439	1
9.	Jharkhand	11	0
10.	Karnataka	1398	1
11.	Kerala	637	0
12.	Madhya Pradesh	6260	0
13.	Maharashtra	14468	16
14.	Manipur	25	0
15.	Meghalaya	1	0
16.	Mizoram	1	0
17.	Nagaland	52	0
18.	Odisha	216	1
19.	Punjab	3220	3
20.	Rajasthan	567	0
21.	Tamil Nadu	124	11
22.	Telangana	23	2
23.	Tripura	161	0
24.	Uttar Pradesh	540	1
25.	Uttarakhand	1436	1
26.	West Bengal	159	1
27.	Dadra & Nagar Haveli	18	0
TOTAL		34913	38

Note: All Biogas plants are commissioned

STATEMENT-III

The details of the findings of the 3rd party evaluation of the implementation of NBP Phase-I are summarized as under:

a) Rural Income Generation

The programme has contributed to rural income generation and employment across the bioenergy value chain. Household level biogas plants under the National Bioenergy Programme (NBP) Phase-I have generated an estimated 1.4–1.8 lakh person-days of employment during construction and installation. Household biogas plants also contribute to rural income through savings on conventional fuels and fertilizers, with

average annual savings of about Rs.6,000–Rs.7,000 per household due to reduced expenditure on LPG, firewood and chemical fertilizers.

Further, on an average, Biomass-based briquetting and pellet units employ about 13 & 21 workers respectively, whereas non-bagasse-based biomass cogeneration and waste-to-energy plants employs around 67 and 45 workers respectively.

b) Waste Utilization or Reduction in Stubble Burning or Biomass Wastage

The programme has facilitated the sustainable utilization of agricultural residues through implementation of various sub-components of NBP Phase-I.

For a typical Waste-to-Energy plant utilizing agri-residue including paddy straw, around 10 tons per day (TPD) of agri-residue is consumed to generate 1 TPD of Compressed Biogas (CBG). Similarly, for a briquetting/pelletizing plant, around 1.25 TPD of agri-residue is utilized to generate 1 TPD of briquette/pellets.

STATEMENT-IV

The details of expenditure incurred, year-wise during the last three years under decentralized renewable energy infrastructure in eastern parts of the country is given as under:

(Rs. in Crore)

Name of the Programme	Financial Year			Total*
	2022-23	2023-24	2024-25	
National Bioenergy Programme	0.07	0.32	0.27	0.66
PM-Surya Ghar: Muft Bijli Yojana	13.8	12.8	97.9	124.5
PM-KUSUM	20.04	5.8	48.73	74.57
Solar (Off-grid)	9.34	0	0	9.34
New Solar Power scheme (under PM JANMAN and DA JGUA)	0	0	6.43	6.43

*Including the State of Sikkim.

REVENUE COLLECTION FROM RAILWAY STATIONS IN KERALA

***269. SHRI K. RADHAKRISHNAN:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the total revenue collected from all railway stations in Kerala during the last five years, year-wise and station-wise;
- (b) the details of the total expenditure incurred/ funds allocated by the Government for railway infrastructure and development projects in Kerala during the said period, year-wise;

- (c) the ratio of revenue collected from Kerala to the amount invested back into railway development in the State during each of the last five years and whether such investment is proportionate to the revenue generated and if so, the details thereof;
- (d) the details of the criteria used by the Government to determine allocation of funds for railway projects in different States; and
- (e) whether Kerala's revenue contribution has been considered in fund allocation decisions and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : Railway Revenue/Earning is maintained zone wise and not State-wise. Kerala is covered under the jurisdiction of Southern Railway. The Revenue generated and total expenditure incurred by Southern Railway during the last five years are as under:

(₹ in crore)

Financial Year	Earning	Total Expenditure
2020-21 (Covid Year)	4,043	14,821
2021-22 (Covid Year)	7,094	21,423
2022-23	9,967	22,873
2023-24	11,286	26,505
2024-25	11,628	29,225

Budget allocation:

Budget allocation in the recent years has increased significantly in Kerala.

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Kerala is as under:-

Period	Outlay
2009-14	₹ 372 crore/year
2025-26	₹ 3,042 crore (more than 8 time)
2026-27	₹ 3,795 crore (more than 10 times)

Ongoing projects:

As on 01.04.2025, 06 projects (02 new line and 04 doubling) of 266 km length, costing ₹9,415 crore falling fully/partly in Kerala have been sanctioned. The summary is as under:-

Category	No. of projects	Total Length	Length Commissioned	Balance to complete	Expenditure upto March 2025 (₹ in crore)
New line	02	146 km	0 km	146 km	309
Doubling /multitracking	04	120 km	26 km	94 km	2,941
Total	06	266 km	26 km	240 km	3,250

Recently completed projects:

Details of some of the recently completed projects falling fully/partly in Kerala are as under:

S.No.	Project	Cost (₹ in crore)
1	Dindigul-Pollachi-Palghat & Pollachi-Coimbatore gauge conversion (217 km)	1,360
2	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
3	Mulanturutti-Kuruppantara doubling (24 km)	303
4	Chenganur-Chingavanam doubling (27 km)	436
5	Ambalapuzha-Haripad doubling (18 km)	346
6	Kuruppanthara-Chingavanam doubling (27 km)	749

Projects:

Some of the projects falling fully/partly in Kerala which have been taken up are as under:

S.No.	Project	Cost (₹ in crore)
1	Tirunnavaya –Guruvayur new line (35 Km)	138
2	Angamali-Sabarimala new line (111 km)	3,801
3	Ernakulam-Kumbalamdoubling (8 km)	595
4	Kumbalam-Thuravur Patch doubling (16 km)	803
5	Trivandrum- Kanyakumari doubling (87 km)	3,786
6	Shoranur - Vallathol doubling (10 km)	367
7	Palakkad Town – Parli bypass line (2 Km)	164
8	Alappuzha- Ambalapuzha doubling (13 Km)	324
9	Turavur – Mararikulam doubling (21 Km)	451

Land acquisition status:

Execution of important infrastructure projects falling fully/partly in the State of Kerala are held up due to delay in land acquisition. Status of land acquisition in the State of Kerala is as under:

Total Land required for Projects in Kerala	476 ha
Land Acquired	65 ha (14%)

Balance Land to be acquired	411 ha (86%)

Railway had deposited ₹1,975 crore for land acquisition to Government of Kerala. Support of the Government of Kerala is needed to expedite the land acquisition. For instance, details of some major projects which are delayed due to land acquisition are as under:-

S.No.	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Angamali - Sabarimala new line (111 km)	416	24	392
2.	Ernakulam – Kumbalam Patch doubling (8 km)	4	3	1
3.	Kumbalam – Turavur Patch doubling (16 km)	10	9	1
4.	Shoranur - Vallathol doubling (10 km)	5	0	5

Government of India is geared up to execute projects, however success depends upon the support of Government of Kerala.

Road Over Bridges (ROBs)/Road Under Bridges (RUBs):

As on 01.02.2026, 138 Road Over Bridges/Road Under Bridges (ROBs/RUBs) across railways tracks have been sanctioned at a cost of ₹ 4,835 crore in the State of Kerala which are at various stages of planning and execution.

A total of 106 Nos. ROBs/RUBs are delayed on account of the State Govt. The details are as under:

S.No.	Reason	ROBs/RUBs (in No.)
1.	Delay in Land Acquisition by State Govt.	38
2.	Finalization of Alignment by State Govt.	63
3.	Law & order/ Public Protest/Court cases etc.	2
4.	Agency yet to be fixed	3

Completion & commissioning of ROBs/RUBs works depends on various factors like cooperation of State Governments in giving consent for closure of LC, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, duration of working season in a year for the particular project / area due to climatic conditions etc. All these factors affect the completion time of the projects / works.

Railways have taken following measures to expedite the progress of ROB/RUB works:

- i. Joint survey with concerned State Govt./Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure smooth execution.
- ii. Periodic meetings of Railway & State Government officials are done to resolve various issues related to ROB/RUB works.
- iii. Standardization of superstructure drawings for various combinations of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the

form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.

National level progress of ROB/RUBs:

Nos. of ROB/RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-25 (Jan'26) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-25 (Jan'26)	14,024 Nos. (including 121 Nos. in the State of Kerala)

Amrit Bharat Stations:

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'

- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 35 stations are located in Kerala. The names of stations identified for development under Amrit Bharat Station Scheme in Kerala are as following:

State	No. of Stations	Name of Stations
Kerala	35	Alappuzha, Angadippuram, Angamali For Kaladi, Chalakudi, Changanassery, Chengannur, Chirayinkeezh, Ernakulam, Ernakulam Town, Ettumanur, Ferok, Guruvayur, Kannur, Kasargod, Kayankulam Jn, Kollam Jn, Kozhikode, Kuttippuram, Mavelikara, Neyyattinkara, Nilambur Road, Ottappalam, Parappanangadi, Payyanur, Punalur, Shoranur Jn., Thalassery, Thiruvananthapuram Central, Thrisur, Tirur, Tiruvalla, Tripunithura, Vadakara, Varkala Shivagiri, Wadakancheri

Completed stations:

Development works at railway stations under Amrit Bharat Station Scheme in Kerala have been taken up at a good pace. Till now, work of following 11 stations has been completed under this scheme:

State	No. of Stations	Name of Stations
Kerala	11	Angamali for Kaladi, Chalakudi, Changanassery, Chirayinkeezh, Feroke, Kuttippuram, Nilambur Road, Shoranur Jn., Tripunithura, Vadakara, Wadankancherry

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- i. **Angadippuram station:** The works of porch in first entry, platform shelter, platform surfacing of platform no. 1 & 2, concourse, booking office, waiting hall, toilet, improvement of circulating area, parking and approach road of first entry, coach indication board, train indication board and signages have been completed. The works of Divyangjan facilities, lift and 6 m Foot Over Bridge have been taken up.
- ii. **Guruvayur station:** The works of platform shelter, improvement of concourse, circulating area and parking have been completed. The works of improvement of station building, entrance arch, booking office, waiting hall, new retiring room, Divyangjan facilities and Foot Over Bridge have been taken up.
- iii. **Parappanangadi station:** The works of porch, platform shelter, platform surfacing, improvement of concourse, booking office, waiting

area at platform no. 1, toilet, circulating area at first entry, parking at second entry, lift, coach indication board and train indication board have been completed. The work of Divyangjan facilities has been taken up.

- iv. **Payyanur station:** The works of porch, platform shelter, raising of platform no. 2 & 3, improvement of concourse, booking office, waiting hall, circulating area at second entry, parking, coach indication board and train indication board have been taken up. The works of improvement of station building, circulating area at first entry, Divyangjan facilities, lift and 6 m Foot Over Bridge have been taken up.
- v. **Tirur station:** The works of improvement of station building, porch at first entry, concourse, raising and platform surfacing of platform no. 1, platform shelter, booking office, toilet, improvement of retiring room, improvement to circulating area at first entry, parking at second entry, lift, signages, improvement of Foot Over Bridge, coach indication board, train indication board, lift and escalator at second entry have been completed. The works of circulating area at second entry, parking at first entry and Divyangjan facilities have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of

station/condition/traffic handled etc.

Further, Sanctioning of any railway project depends upon many parameters/factors which include the following:

- i. Anticipated traffic projections and remunerativeness of the proposed route
- ii. First and last mile connectivity provided by the project
- iii. Connection of missing links and providing additional route
- iv. Augmentation of congested/saturated lines
- v. Demands raised by State Governments/Central Ministries/Public representatives
- vi. Railway's own operational requirements
- vii. Socio-economic considerations
- viii. Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- i. Land acquisition by State Government
- ii. Forest clearance
- iii. Shifting of infringing utilities
- iv. Statutory clearances from various authorities
- v. Geological and topographical conditions of area
- vi. Law and order situation in the area of project site
- vii. Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

OFFSHORE WIND ENERGY PROJECTS IN TAMIL NADU

***270. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the current status of the offshore wind energy projects proposed along the Tamil Nadu coast and the Gulf of Mannar and adjoining regions;
- (b) whether tenders under the offshore wind Viability Gap Funding (VGF) scheme have been finalised and if so, the details and the capacity proposed for Tamil Nadu;
- (c) the details of financial support approved or proposed under central offshore wind programmes including VGF assistance; and
- (d) the timeline for commissioning of the offshore wind projects and their integration with existing renewable energy infrastructure in Tamil Nadu?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI):

(a) to (d): Government has taken several steps to develop offshore wind power projects in the country including in the state of Tamil Nadu. These, *inter alia*, include:

- Notification of 'Offshore Wind Energy Policy' in October 2015 to provide framework for the development of offshore wind energy in the country.
- The Offshore Wind Energy Lease Rules, 2023 have been notified to regulate the grant of lease of offshore areas for development of offshore

wind energy projects.

- For initial phase of developments, 08 potential offshore wind zones each off the coast Tamil Nadu and Gujarat have been identified through meso-scale study. Subsequently, 14 sub zones have been demarcated off the coast of Tamil Nadu through detailed Marine Spatial Planning (MSP).
- Geotechnical study at three bore hole locations carried out off Tamil Nadu coast. Further, 4 LiDARs off Tamil Nadu coast installed for wind resource measurement. Offshore met-ocean field studies and Geophysical & Geotechnical investigation for a 500 MW capacity site off Tamil Nadu coast has also been completed.
- Central Transmission Utility (CTU) has completed the planning for initial 10 GW offshore transmission capacity (05 GW each off Gujarat and Tamil Nadu coast).
- Government has launched the 'Viability Gap Funding (VGF) scheme for offshore wind energy projects' with total outlay of ₹ 7453 crore. MNRE has issued Scheme Guidelines for implementation of 'VGF Scheme for Offshore Wind Energy Projects' vide sanction dated 11.09.2024.
- Offshore Wind has been included in the list of activities to be considered for trading of Carbon Credits under bilateral/co-operative approaches as per Article 6.2 Mechanism of Paris Agreement.
- Waiver of Inter-State Transmission (ISTS) Charges along with waiver of

additional surcharges for open access consumers for offshore wind power projects commissioned on or before 31.12.2032.

To facilitate the development of offshore wind projects in Gulf of Munnar off Tamil coast, National Institute of Wind Energy (NIWE) has installed floating LiDAR buoy for the wind resource assessment of 500 MW equivalent site off Tamil Nadu coast. The tender for the development of offshore wind project off Tamil Nadu site is yet to be finalised and is linked to the outcomes of wind resource assessment and other studies.

Under the Viability Gap Funding (VGF) scheme for offshore wind energy projects, ₹ 6853 crore earmarked for installation and commissioning of 1 GW of offshore wind energy projects and grant of ₹ 600 crore for upgradation of two ports to meet logistics requirements for offshore wind energy projects. The first tender for development of 500 MW offshore wind energy project off Gujarat coast issued by Solar Energy Corporation of India (SECI) on 13.09.2024. The tender was closed on 31.07.2025 (last date of bid submission) without receipt of any bids.

पूर्व मध्य रेलवे के अंतर्गत रेलवे स्टेशनों पर पैदल पार पुल का अभाव

***271. श्री सुधाकर सिंह:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पूर्व मध्य रेलवे के दानापुर मंडल के अंतर्गत डुमरांव रेलवे स्टेशन तथा पंडित दीन दयाल उपाध्याय मंडल के अंतर्गत कर्मनाशा और महमूदगंज रेलवे स्टेशनों पर पैदल पार पुल न होने के कारण यात्रियों को प्लेटफार्म पार करते समय गंभीर कठिनाइयों और

दुर्घटनाओं के जोखिम की स्थिति का सामना करना पड़ रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ख) क्या उक्त रेलवे स्टेशनों पर प्रतिदिन ग्रामीण यात्रियों, महिलाओं, बुजुर्गों और छात्रों की बड़ी संख्या को देखते हुए सुरक्षित पैदल यात्री पारगमन सुविधाओं की व्यवस्था अत्यंत आवश्यक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या उक्त तीनों स्टेशनों पर पैदल पार पुलों के निर्माण के लिए कोई सर्वेक्षण किया गया है/प्रस्ताव प्राप्त हुआ है और स्वीकृति प्रदान की गई है;
- (घ) यदि हां, तो उक्त प्रस्तावों की वर्तमान स्थिति क्या है और इस संबंध में कब तक कार्रवाई किए जाने की संभावना है; और
- (ङ) यदि नहीं, तो उक्त स्टेशनों को पैदल पार पुलों के निर्माण के लिए प्राथमिकता सूची में शामिल न किए जाने के क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) : पूर्व मध्य रेलवे के डुमराँव, कर्मनाशा और मोहम्मद गंज रेलवे स्टेशनों पर ऊपरी पैदल पुल उपलब्ध हैं। ब्यौरा निम्नानुसार है:

स्टेशन	ऊपरी पैदल पुल का ब्यौरा
डुमराँव	एक ऊपरी पैदल पुल मौजूद है और एक अतिरिक्त ऊपरी पैदल पुल का निर्माण कार्य शुरू कर दिया गया है।
कर्मनाशा	एक ऊपरी पैदल पुल मौजूद है और एक अतिरिक्त ऊपरी पैदल पुल के निर्माण की योजना बनाई गई है।
मोहम्मद गंज	एक ऊपरी पैदल पुल मौजूद है और एक अतिरिक्त ऊपरी पैदल पुल का निर्माण कार्य शुरू कर दिया गया है।

बिहार में स्थित पूर्व मध्य रेलवे के दानापुर मंडल के डुमराँव स्टेशन और झारखंड में स्थित पूर्व मध्य रेलवे के पंडित दीन दयाल उपाध्याय मंडल के मोहम्मद गंज स्टेशन को अमृत भारत

स्टेशन योजना के अंतर्गत विकसित करने के लिए चिह्नित किया गया है। डुमराँव और मोहम्मद गंज स्टेशनों पर विकास कार्य अच्छी गति से शुरू किए गए हैं।

डुमराँव स्टेशन पर प्लेटफार्म शेल्टर, प्रतीक्षालय, पेयजल व्यवस्था, मूत्रालय, शौचालय, बैठने की व्यवस्था, ऊपरी पैदल पुल आदि सुविधाएं उपलब्ध हैं। नए स्टेशन भवन, नए प्लेटफार्म, परिचलन क्षेत्र, पार्किंग और अतिरिक्त ऊपरी पैदल पुल के निर्माण कार्य शुरू कर दिए गए हैं। मौजूदा ऊपरी पैदल पुल के प्रतिस्थापन के लिए भी कार्य स्वीकृत कर दिया गया है।

मोहम्मद गंज स्टेशन पर अधिक ऊंचाई वाले प्लेटफार्म, प्लेटफार्म शेल्टर, प्रतीक्षालय, पेयजल व्यवस्था, मूत्रालय, शौचालय, बैठने की व्यवस्था, ऊपरी पैदल पुल आदि की सुविधाएं उपलब्ध हैं। मोहम्मद गंज स्टेशन पर पूरे किए गए कार्यों में शामिल हैं:

- नया स्टेशन भवन
- प्लेटफॉर्म संख्या 1, 2/3 और 4/5 की ऊंचाई बढ़ाना और विस्तार करना
- मुख्य प्रवेश द्वार की दिशा में परिचलन क्षेत्र और पार्किंग

इसके अलावा, कैनोपी, प्लेटफार्म शेल्टर, प्लेटफार्म की सतह का निर्माण, शौचालय ब्लॉक, प्रवेश द्वार और अतिरिक्त ऊपरी पैदल पुल के कार्य शुरू कर दिया गया है।

बिहार में स्थित पूर्व मध्य रेलवे के पंडित दीन दयाल उपाध्याय मंडल के कर्मनाशा स्टेशन पर अधिक ऊंचाई वाले प्लेटफार्म, प्लेटफॉर्म शेल्टर, प्रतीक्षालय, पेयजल व्यवस्था, मूत्रालय, शौचालय, बैठने की व्यवस्था, ऊपरी पैदल पुल, दिव्यांगजन हेतु शौचालय आदि उपलब्ध हैं। एक अतिरिक्त ऊपरी पैदल पुल के निर्माण की भी योजना बनाई गई है।

इसके अलावा, भारतीय रेल में ऊपरी पैदल पुल के प्रावधान सहित स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण एक निरंतर और सतत प्रक्रिया है और इस संबंध में कार्य उनकी पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार शुरू किए जाते हैं। स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण स्टेशन की कोटि/स्टेशन की दशा/स्टेशन पर संभाले जाने वाले यातायात आदि के आधार पर किया जाता है।

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है। अब तक, अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए 1337 स्टेशनों को चिह्नित किया गया है, जिनमें से पूर्व मध्य रेलवे के दानापुर मंडल के डुमराँव स्टेशन सहित 98 स्टेशन बिहार में स्थित हैं और पूर्व मध्य रेलवे के पंडित दीन दयाल उपाध्याय मंडल के मोहम्मद गंज स्टेशन सहित 57 स्टेशन झारखंड में स्थित हैं।

बिहार और झारखंड में अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए चिह्नित स्टेशनों के मंडल-वार नाम इस प्रकार हैं:

राज्य	मंडल	स्टेशनों की संख्या	स्टेशनों के नाम
बिहार	आसनसोल	1	सिमुलतला
	दानापुर	21	आरा, बख्तियारपुर, बरहिया, बाढ़, बिहार शरीफ, बिहिया, बक्सर, चौसा, डुमराँव, फतुहा, जमुई, जहानाबाद, लखीसराय जंक्शन, मोकामा, नवादा, पाटलिपुत्र, पटना जंक्शन, रघुनाथपुर, राजेंद्र नगर टर्मिनल (पटना), राजगीर, तरेगना
	धनबाद	1	पहाड़पुर
	कटिहार	7	अररिया कोर्ट, बरसोई जंक्शन, कटिहार जंक्शन, किशनगंज, लाभा, सालमारी, ठाकुरगंज
	मालदा	9	बांका, भागलपुर, जमालपुर जंक्शन, कहलगांव, मुंगेर, पीरपैती, सबौर, शिवनारायणपुर, सुल्तानगंज
	पंडित दीन दयाल उपाध्याय	12	अनुग्रह नारायण रोड, भभुआ रोड, बिक्रमगंज, डेहरी ऑन सोन, दुर्गावती, गया, गुरारू, कुदरा, नबीनगर रोड, पीरो, रफीगंज, सासाराम
	समस्तीपुर	25	बनमनखी, बापूधाम मोतिहारी, बेतिया, चकिया, दरभंगा, दौरम मधेपुरा, ढोली, घोड़ासहन, जनकपुर रोड, जयनगर, झंझारपुर, लहेरिया सराय, मधुबनी, मोतीपुर, मुजफ्फरपुर जंक्शन, नरकटियागंज जंक्शन, रक्सौल, सगौली, सहरसा, सकरी, सलौना, समस्तीपुर, सिमरी बख्तियारपुर, सीतामढ़ी, सुपौल
	सोनपुर	16	बरौनी, बेगूसराय, भगवानपुर, दलसिंह सराय, दिघवारा, हाजीपुर जंक्शन, करहागोला रोड, खगड़िया जंक्शन, लखमीनिया, महेशखुंट, मानसी जंक्शन, नौगछिया, राम दयालु नगर, साहिबपुर कमाल, शाहपुर पटोरी, सोनपुर जंक्शन।
	वाराणसी	6	छपरा, एकमा, मैरवा, मसरख, सीवान, थावे
झारखंड	आद्रा	3	भागा, बोकारो स्टील सिटी, चांडिल
	आसनसोल	10	बासुकीनाथ, देवघर, दुमका, गिरिडीह, जामताड़ा, जसीडीह जंक्शन, कुमारदुबी, मधुपुर जंक्शन, शंकरपुर, विद्यासागर

चक्रधरपुर	9	बड़जमदा जंक्शन, चाईबासा, चक्रधरपुर, डांगोवापोसी, गम्हरिया, मनोहरपुर, राजखरसावां, सिनी, टाटानगर
धनबाद	13	बरकाकाना, चंद्रपुरा, डाल्टनगंज, धनबाद, गढ़वा रोड, गढ़वा टाउन, हजारीबाग रोड, कतरासगढ़, कोडरमा जंक्शन, लातेहार, एनएससीबी जंक्शन गोमो, नगर ऊंटारी, पारसनाथ
हावड़ा	1	पाकुड़
खड़गपुर	1	घाटसिला
मालदा	3	गोड्डा, राजमहल, साहिबगंज
पंडित दीन दयाल उपाध्याय	3	हैदर नगर, जपला, मोहम्मद गंज
रांची	14	बालसिरिंग, बानो, गंगाघाट, गोविंदपुर रोड, हटिया, लोहरदगा, मुरी जंक्शन, नामकोम, ओरंगा, पिस्का, रामगढ़ कैंट, रांची जंक्शन, सिल्ली, टाटीसिलवे

स्टेशन जहां कार्य पूरा कर लिया गया है:

बिहार और झारखंड में अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों पर विकास कार्य अच्छी गति से शुरू किए गए हैं तथा बिहार और झारखंड में निम्नलिखित स्टेशनों पर कार्य पूरे कर लिए गए हैं:

गोड्डा, गोविंदपुर रोड, लोहरदगा, मधुपुर जंक्शन, मुरी जंक्शन, पीरपैंती, पिस्का, राजमहल, साहिबगंज, शंकरपुर और थावे।

अन्य स्टेशनों पर विकास के लिए कार्यकलाप भी अच्छी गति से शुरू किए गए हैं और कुछ स्टेशनों की प्रगति नीचे दी गई है:

बिहार:

- चौसा स्टेशन: नए स्टेशन भवन का संरचनात्मक कार्य पूरा हो गया है। परिचलन क्षेत्र, पार्किंग, लिफ्ट, 6 मीटर चौड़े ऊपरी पैदल पुल, चिनाई और नए स्टेशन भवन के प्लास्टर का कार्य शुरू कर दिया गया है।
- दुर्गावती स्टेशन: प्लेटफॉर्म सं. 1/2 और 3/4 की ऊंचाई बढ़ाने और विस्तार करने तथा शौचालय ब्लॉक के कार्य पूरे कर लिए गए हैं। स्टेशन भवन के सुधार, प्लेटफॉर्म शेल्टर,

प्लेटफॉर्म सतह का निर्माण, प्रतीक्षालय में सुधार, शौचालय ब्लॉक, परिचलन क्षेत्र, मुख्य प्रवेश द्वार की दिशा में पार्किंग, लैंडस्केपिंग, प्रवेश द्वार, दिव्यांगजनों के लिए स्पर्शनीय पथ और 3 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू किए गए हैं।

- रघुनाथपुर स्टेशन: स्टेशन भवन, परिचलन क्षेत्र, लिफ्ट और 6 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू किए गए हैं।
- बारसोई जंक्शन स्टेशन: पुराने क्वार्टरों को तोड़ने और जनोपयोगी सुविधाओं के स्थानांतरण के कार्य पूरे कर लिए गए हैं। स्टेशन भवन, परिचलन क्षेत्र और 12 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू किए गए हैं।
- किशनगंज स्टेशन: प्लेटफॉर्म सं. 1 और 2 पर प्लेटफॉर्म सतह का निर्माण, प्लेटफॉर्म सं. 1 और 2 पर पीने के पानी के नल, परिचलन क्षेत्र में सुधार, द्वितीय प्रवेश द्वार पर पार्किंग, पहुंच मार्ग और चारदीवारी के कार्य पूरे कर लिए गए हैं। बागवानी और 12 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू किए गए हैं।

झारखंड:

- डाल्टनगंज स्टेशन: प्लेटफॉर्म सं. 1, 2 और 3 की ऊंचाई बढ़ाने और विस्तार करने तथा शौचालय परिसर के कार्य पूरे कर लिए गए हैं। स्टेशन भवन के सुधार, प्रांगण, प्लेटफॉर्म शेल्टर, परिचलन क्षेत्र, दुपहिया, तिपहिया और चौपहिया वाहनों की पार्किंग, पहुंच मार्ग, चारदीवारी और 12 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू कर दिए गए हैं।
- गढ़वा रोड स्टेशन: प्लेटफॉर्म सं. 1, 2 और 3 की ऊंचाई बढ़ाने और सतह का निर्माण करने के कार्य पूरे कर लिए गए हैं। स्टेशन भवन के सुधार, प्रांगण, प्लेटफॉर्म शेल्टर, शौचालय परिसर, दुपहिया, तिपहिया और चौपहिया वाहनों की पार्किंग, पहुंच मार्ग, चारदीवारी, प्रवेश/निकास द्वार और 12 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू कर दिए गए हैं।
- हैदर नगर स्टेशन: मुख्य प्रवेश द्वार की दिशा में परिचलन क्षेत्र और लैंडस्केपिंग के कार्य

पूरे कर लिए गए हैं। स्टेशन भवन के सुधार, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह का निर्माण, प्रतीक्षालय में सुधार, शौचालय ब्लॉक, मुख्य प्रवेश द्वार की दिशा में पार्किंग, दिव्यांगजनों के लिए स्पर्शनीय पथ और 6 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू दिए गए हैं।

- जपला स्टेशन: नए स्टेशन भवन और लैंडस्केपिंग के कार्य पूरे कर लिए गए हैं। मौजूदा स्टेशन भवन के सुधार, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह का निर्माण, प्रतीक्षालय में सुधार, शौचालय ब्लॉक, परिचलन क्षेत्र, मुख्य प्रवेश द्वार की दिशा में पार्किंग, प्रवेश द्वार और 6 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू कर दिए गए हैं।
- नगर उंटारी स्टेशन: प्रतीक्षालय, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह का निर्माण, पार्किंग, पहुंच मार्ग और 12 मीटर चौड़े ऊपरी पैदल पुल के कार्य शुरू कर दिए गए हैं।

अमृत भारत स्टेशन में स्टेशनों में सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल हैं। इस मास्टर योजना में शामिल हैं:

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान
- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान
- प्लेटफॉर्म की सतह में सुधार/सतह का निर्माण और प्लेटफॉर्म पर कवर की व्यवस्था
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों के साथ एकीकरण
- दिव्यांगजनों के लिए सुविधाएं
- बेहतर यात्री सूचना प्रणाली

- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान।

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित रेलपथ का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल है और इसके लिए दमकल विभाग, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियां अपेक्षित होती हैं। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ एवं उच्च वोल्टेज बिजली लाइनों के निकट किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

राज्य सरकारों, संसद सदस्यों, केंद्र सरकार के मंत्रालयों, निर्वाचित जनप्रतिनिधियों, रेलवे की अपनी आवश्यकताओं, संगठनों/रेल उपयोगकर्ताओं आदि की मांगों के आधार पर रेलवे बोर्ड, क्षेत्रीय रेलों, मंडल कार्यालय आदि सहित विभिन्न स्तरों पर, देश भर में रेल परियोजनाओं/निर्माण कार्यों हेतु औपचारिक और अनौपचारिक, दोनों प्रकार के प्रस्ताव/अनुरोध/सुझाव/अभ्यावेदन प्राप्त होते हैं। ऐसे प्रस्तावों/अनुरोधों/सुझावों/अभ्यावेदनों की प्राप्ति एक सतत और निरंतर चलने वाली प्रक्रिया है तथा इनकी जांच की जाती है और व्यवहार्य तथा उचित पाए जाने पर समय-समय पर कार्रवाई की जाती है।

अमृत भारत स्टेशन योजना के अंतर्गत स्टेशनों के विकास/उन्नयन/आधुनिकीकरण को सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 के अंतर्गत आबंटन और व्यय का ब्यौरा क्षेत्रीय रेलवे-वार रखा जाता है, न कि कार्य-वार या

स्टेशन-वार या राज्य-वार।

बिहार राज्य चार क्षेत्रीय रेलों नामतः पूर्व रेलवे, पूर्व मध्य रेलवे, पूर्वोत्तर सीमा रेलवे तथा पूर्वोत्तर रेलवे के अधिकार क्षेत्र में आता है। इन क्षेत्रीय रेलों के लिए, वित्त वर्ष 2025-26 के लिए ₹1,828 करोड़ का आवंटन किया गया है, जिसमें से अब तक (जनवरी, 2026 तक) ₹1,584 करोड़ का व्यय उपगत किया गया है।

झारखंड तीन क्षेत्रीय रेलों नामतः पूर्व रेलवे, पूर्व मध्य रेलवे तथा दक्षिण पूर्व रेलवे के अधिकार क्षेत्र में आता है। इन क्षेत्रीय रेलों के लिए, वित्त वर्ष 2025-26 में ₹1,469 करोड़ का आवंटन किया गया है, जिसमें से अब तक (जनवरी, 2026 तक) ₹1,292 करोड़ का व्यय उपगत किया गया है।

UTILISATION OF BUDGETARY GRANTS FOR RAILWAYS

***272. SHRIMATI SHAMBHAVI:**

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the utilisation of budgetary grants and appropriations by the Ministry for the Financial Year 2025-26;
- (b) whether spending of nearly eighty percent of the allocated Rs. 2.5 lakh crore for the said Financial Year has been reported and if so, the details thereof;
- (c) the major sectors/projects on which these funds were expended particularly in Khagaria, Samastipur, Surat, Ghaziabad, Sagar and Jamui Lok Sabha Constituencies;
- (d) whether any mechanism has been put in place for monitoring

expenditure, ensuring financial discipline and preventing cost overruns and if so, the details thereof and if not, the reasons therefor;

- (e) whether any reallocations/supplementary provisions were made during the year to meet priority requirements and if so, the details thereof and if not, the reasons therefor; and
- (f) the manner in which actual expenditure during the Financial Year, 2026 compares with targets and utilisation in previous years to enable future planning?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f): The utilization of Gross Budgetary Allocations by Indian Railways is as follows:

(₹ in crore)

Financial Year	Gross Budgetary Allocation	% Utilisation
2024-25	2,52,200	100%
2025-26	2,52,200	~ 97% (as on 09.03.2026)

Indian Railways has significantly ramped up its project execution capability in recent years. Gross Budgetary Allocation for Railway has increased approximately 8 times from ₹ 32,300 crore in FY 2014–15 to ₹ 2,52,200 crore in FY 2025–26 for expanding the network capacity.

The Railway projects are surveyed/sanctioned/executed Zonal Railway-wise and not State-wise/Constituency-wise as the Railway projects may span

across State boundaries. The major sectors on which funds were expended include new lines, doubling, multitracking, gauge conversion, ROB/RUB construction, station redevelopment and passenger amenities etc. The State-wise detail are as follows:

Bihar

Budget allocation for Infrastructure projects and safety works, falling fully/partly in the State of Bihar is as under:

Period	Outlay
2009-14	₹1,132 Cr./year
2025-26	₹10,066 Cr. (Nearly 9 times)

The details of commissioning/laying of new track falling fully/partly in the State of Bihar during 2009-14 and 2014-25 is as under:-

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	318 Km	63.6 Km/yr
2014-25	1,899 Km	172.6 Km/yr(More than 2.5 times)

As on 01.04.2025, 52 projects (31 New Lines, 01 Gauge Conversions and 20 Doubling), of a total length of 4,663 km, costing ₹86,107 crore, falling fully/partly in Bihar, are sanctioned. The summary is as under:-

Category	No of sanctioned Projects	Total Length NL/GC/DL (in Km)	Length Commissioned till Mar'25 (in Km)	Total Exp upto Mar'25 (₹ in Cr)
New Lines	31	2,691	516	16,814
Gauge Conversion	1	69	52	544

Doubling/Multi-tracking	20	1,904	446	11,995
Total	52	4,663	1,014	29,353

Status of major projects falling in Khagaria, Jamui and Samastipur Lok Sabha constituencies of Bihar is as under:

Name of Project	Total Length (in Km)	Length Commissioned (in Km)	Status of balance length (in Km)
Sakri-Hasanpur new line	84	54 Km commissioned. Sections Commissioned: ● Sakri-Harnagar (44 Km) ● Bithan - Hasanpur Road (10 Km)	30 Km balance. Works taken up in balance section Harnagar - Bithan (30 Km)
Doubling of Samastipur Darbhanga	38	26 Km commissioned. Sections Commissioned: ● Samastipur – Rambhadrapur (16 Km) ● Thalwara – Darbhanga (10 Km)	12 Km balance. Works taken up in balance section Rambhadrapur – Thalwara (12 Km)
Khagaria-Kushweshwar sthan new line	41	19 Km commissioned. Section Commissioned: ● Khagaria – Alauli (19 Km)	22 Km balance. ● Works taken up in balance section Alauli – Kushweshwarsthan (22 Km)
Jhajha – Batia new line	20	-	● Works taken up

Details of some of the recently completed projects falling fully/partly in the State of Bihar are as under:

S.No.	Project	Cost (₹ in Crore)
1	Munger Bridge (19 km)	2,774
2	Kosi Bridge (22 Km)	516
3	Patna Bridge (40 Km)	3,555
4	Hajipur-Bachwara Doubling (72 km)	930
5	Kiul-Gaya Doubling (123 km)	1,200
6	KarotaPatner-Mankatha - Surface triangle (8 km)	129
7	Rampurhat-Mandarhill New Line and Rampurhat-Murarai- 3rd line (160 km)	1,500
8	Jaynagar-Darbhanga-Narkatiaganj and Narkatiaganj-Bhikhna Tori Gauge Conversion (295 Km)	1,193
9	Sakri-Laukaha Bazar-Nirmali & Saharsa-Forbesganj Gauge Conversion (206 Km)	2,113
10	Bakhtiyarpur Flyover (4 Km)	402
11	Katareah-Kursela Patch Doubling incl. bridge on river Kosi (7 km)	222
12	Araria-Galgolia New Line (111 Km)	4, 415

Some of the projects falling fully/partly in the State of Bihar which have been taken up are as under:

S.No.	Project	Cost (₹ in Cr.)
1	Sitamarhi-Sheohar New Line (28 Km)	567
2	Sakri-Hasanpur New Line (76 Km)	735
3	Khagaria-Kusheshwarsthan New Line (42 Km)	1,511
4	Neora-Daniawan-Biharsharif-Barbigha-Shekhpora New Line (166 Km)	2,200
5	Koderma-Tilaiya New Line (65 Km)	1,626

S.No.	Project	Cost (₹ in Cr.)
6	Hajipur-Sagauli New Line (151 Km)	2,087
7	Araria-Supaul New Line (96 Km)	1,605
8	Vikramshila-Katareah New Line with Bridge over RiverGanga(26 Km)	2,090
9	Pirpainti-Jasidih New Line (97 Km) excluding Hansdiha-Godda New Line (30 Km)	2,140
10	Sonnagar – Patratu multitracking (291 Km)	5,148
11	Samastipur – Darbhanga Doubling (38 Km)	624
12	Rampur Dumra - Tal-Rajendra Pul-Additional bridge and doubling (14 Km)	1,677
13	Sagauli-Valmiknagar Doubling (110 Km)	1,280
14	Muzaffarpur-Sagauli Doubling (101 Km)	1,465
15	Barauni- Bachwara 3rd & 4th line (32 Km)	124
16	Son Nagar – Andal Multi tracking (749 Km)	12,334
17	Bakhtiyarpur-Rajgir-Tilaiya doubling (104 Km)	2,192
18	Bakhtiyarpur-Fatuha 3rd and 4th line (24 Km)	931

Madhya Pradesh

Budget allocation in the recent years has increased significantly. Budget allocation for Infrastructure projects and safety works, falling fully/partly in the State of Madhya Pradesh is as under:

Period	Outlay
2009-14	₹632 crore/year
2025-26	₹14,745 crore (More than 23 times)

The details of commissioning/laying of new track falling fully/partly in the State of Madhya Pradesh during 2009-14 and 2014-25 is as under:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	145 Km	29 Km/year
2014-25	2651 Km	241 Km/year (More than 8 times)

As on 01.04.2025, 24 Railway projects (08 New Lines, 02 Gauge Conversion and 14 Doubling), of total length of 4,740 Km costing ₹89,542 crore falling fully/partly in the State of Madhya Pradesh are sanctioned. The summary is as under:

Category	No. of projects	Total Length (in Km)	Length Commissioned (in Km)	Total Exp upto Mar'25 (₹ in Cr)
New Lines	8	1914	544	15,069
Gauge Conversion	2	809	430	6,766
Doubling / Multitracking	14	2017	1118	19,566
Total	24	4,740	2,093	41,401

Status of major projects falling in Sagar Lok Sabha constituencies of Madhya Pradesh is as under:

Name of Project	Total Length (in Km)	Length Commissioned (in Km)	Status of balance length (in Km)
Katni-Bina 3 rd line	263	Project commissioned.	-
Jhansi-Bina 3 rd line	153	133 Km commissioned. Sections commissioned: - Jhansi – Jakhlaun (107 km) - Dhaura – Agasod (26 Km)	20 Km balance. Works taken up in balance sections Jakhlaun – Dhaura (12 Km) and Agasod – Bina (8 Km)
Itarsi-Bina 4 th line (237 Km)	237	-	Recently sanctioned.

Details of some of the recently completed projects falling fully/partly in the State of Madhya Pradesh are as under:

S.No.	Name of Project	Latest Cost (₹ in Crores)
1.	Anuppur-Katni 3rd line (165 Km)	2,311
2.	Pendra Road-Anuppur 3rd line (50 Km)	394
3.	Khodri-Anuppur Doubling with flyover at Bilaspur (72 Km)	792
4.	Bhopal-Bina 3rd line (145 km)	1,075
5.	Bina-Kota Doubling (283 km)	2,477
6.	Jabalpur-Gondia Gauge Conversion including Balaghat-Katangi (300 Km)	2,005
7.	Chhindwara-Nagpur Gauge Conversion (150 Km)	1,512
8.	Chhindwara-Mandla Fort Gauge Conversion (182 Km)	1,268
9.	Ghat Pindari-Balkheda Doubling (6 Km)	29
10.	Guna-Ruthiyai Doubling (20 Km)	175
11.	Jukhei Chord line, Bye Passing the Katni Yard (2 Km)	12
12.	Sontalai-Bagratawa Doubling (7 Km)	110
13.	Itarsi-Budhni 3rd line (25 Km)	286
14.	Teegaon-Chichonda Ghat Section 3 rd line (17 Km)	176
15.	Barkhera-Bhopal 3rd line (41 km)	473
16.	Nagda-Ujjain Doubling of Gambhir Bridge (2 Km)	28
17.	Nimach-Chittaurgarh Doubling (56 Km)	560
18.	Budhni-Barkhera 3rd line (27 Km)	1,703
19.	Indore-Dewas-Ujjain Doubling (79 Km)	757
20.	Powerkheda-Jujharpur Rail flyover (16 Km)	443
21.	Guna- Etawah New Line (348 Km)	683
22.	Ramna-Singrauli doubling (160 Km)	2,436
23.	Karaila Road- ShaktinagarDoubling(32 Km)	763
24.	Malkhedi-Mahadeokhedi Doubling (12 Km)	59

Some of the projects falling fully/partly in the State of Madhya Pradesh which have been taken up are as under:

S. No	Project	Cost (₹ in Crores)
1.	Shahdol-Singhpur 4 th Line (6 Km) (passing through Shahdol constituency)	54
2.	Katni- Grade separator / Bypass (35 Km)	2300
3.	Katni- Singrauli Doubling (257 Km)	4377
4.	Lalitpur-Satna, Rewa-Singrauli&Mahoba-Khajuraho New Line (541 Km)	8914
5.	Ramganjmandi-Bhopal New Line (277 Km)	5073
6.	Indore-Budni New Line (198 Km)	7474
7.	Nimach-Badi Sadri New Line (48 Km)	495
8.	Gwalior-Sheopurkalan Gauge Conversion with extension to Kota (284 Km)	2913
9.	Itarsi- Nagpur 3rd line (280 Km)	2450
10.	Jhansi-Bina 3rd line (153 Km)	2002
11.	Mathura-Jhansi 3rd line (274 Km)	5924
12.	Jhansi-Kairar-Manikpur&Khirar-Bhimsen Doubling (431 Km)	4330
13.	Satna-Rewa Doubling (50 Km)	590
14.	Ruthiyai Bye Pass line (3 Km)	54
15.	Guna Bye Pass line (2 Km)	179
16.	Ujjain Fly Over (2 Km)	100
17.	Manmad - Indore New Line (360 Km)	18529
18.	Bhusawal-Khandwa 3rd & 4th Line (131 Km)	3285
19.	Dahod-Indore New Line (205 Km)	9746
20.	Nimach-Ratlam Doubling (133 Km)	1096
21.	Chhota Udepur-Dhar New Line (147 Km)	1794
22.	Ratlam-Nagda 3 rd and 4 th line (41 Km)	964
23.	Vadodara-Ratlam 3 rd and 4 th line (259 Km)	8387
24.	Ratlam-Khandwa Gauge Conversion (299 Km)	7265
25.	Bina-Itarsi 4 th Line (237 km)	4329
26.	Itarsi-Nagpur 4 th Line (297 Km)	5010

Gujarat

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Gujarat is as under:

Period	Outlay
2009-14	₹ 589 crore/year
2025-26	₹. 17,155 crore (More than 29 times)

The details of commissioning/laying of new track falling fully/partly in the State of Gujarat during 2009-14 and 2014-25 is as under:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	660 Km	132 Km/year
2014-25	2,764 Km	251 Km/yr (nearly 2 times)

As on 01.04.2025, 36 Railway projects (6 New Lines, 17 Gauge Conversion and 13 Doubling), of a total length of 2,564 Km, costing ₹30,275 crore, falling fully/partly in the State of Gujarat have been sanctioned. The summary is as under:-

Category	No. of sanctioned projects	Total length (Km)	Length commissioned upto Mar'25 (Km)	Total Expenditure upto Mar'25 (₹ in Cr.)
New Lines	6	532	105	5,494
Gauge Conversion	17	1,379	718	6,213
Doubling / Multitracking	13	653	40	1,158
Total	36	2,564	863	12,865

Details of some of the completed projects falling fully/partly in the State of Gujarat are as under:

S.No.	Name of Project	Cost (₹ in Cr.)
1	Mahesana-Taranga Hill Gauge Conversion (210 Km)	891
2	Himmatnagar-Khedbrahma Gauge Conversion (55 Km)	482
3	Ahmedabad-Botad Gauge Conversion (170 Km)	1,810
4	Dhasa-Jetalsar Gauge Conversion (104 Km)	1,024
5	Ahmedabad-Mahesana Gauge Conversion (69 Km)	874
6	Katosan-Chanasma Gauge Conversion (38 Km)	484
7	Kalol-Kadi-Katosan Gauge Conversion (37 Km)	347
8	Vijapur-Ambliyan Gauge Conversion (42 Km)	415
9	Dabhoi-Chandod with extension up to Kevadiya Gauge Conversion (50 Km)	1,018
10	Viramgam-Samakhiali Doubling (182 Km)	1,492
11	Palanpur-Samakhayali Doubling (247 Km)	2,538
12	Mahesana-Palanpur Doubling (65 Km)	537
13	Surendranagar-Rajkot Doubling (116 Km)	1,425
14	Anand-Godhara Doubling (79 Km)	692
15	Vatva-Ahmedabad 3 rd Line (8 Km)	61
16	Viramgram-Surendranagar Doubling (65 Km)	382
17	Udhna-Jalgaon Doubling (307 Km)	2,448

Details of some of the projects falling fully/partly in the State of Gujarat which have been taken up are as under:

S. No.	Project	Cost (₹ in Cr.)
1	Naliya-Jakhau Port New Line (25 Km)	410
2	Miyagam Karjan-Choranda-Malsar Gauge Conversion (37 Km)	450
3	Jambusar-Kavi Gauge Conversion (26 Km)	318
4	Kosamba-Umarpada Gauge Conversion (70 Km)	468
5	Khijadiya-Amreli Gauge Conversion (17 Km)	178
6	Barejadi-Nandej (Geratpur)- Sanand 4th Line (38 Km)	962
7	Samakhiali-Gandhidham Quadrupling (53 Km)	1430

8	Vishvamitri-Dabhoi Doubling (33 Km)	394
9	Taranga Hill- Ambaji-Abu Road New Line (116 Km)	2798
10	Sabarmati D Cabin- Sarkhej Doubling (21 Km)	323
11	Deshalpar-Hajipir-Luna and Vayor-Lakhpat New Line (145 Km)	2526
12	Vadodara-Ratlam 3rd & 4th Line (259 Km)	8387
13	Rajkot-Kanalus Doubling (111 Km)	1081

To improve connectivity in Surat Constituency, following projects/survey has been taken up:

- 1) Construction works on the flagship High speed bullet train project have gathered momentum in Maharashtra. Now 100% land acquisition has been completed. Works of bridges, aqueducts etc. have been taken up.
- 2) Western DFC also passes through Maharashtra. About 178 route Km of western DFC is situated in Maharashtra which is about 12% of overall route length of western DFC. 76 Km of this project from New Gholvad to New Vaitarna in Maharashtra has already been commissioned. Balance works have been taken up. Connectivity of WDFC to JNPT will boost the capacity to handle cargo and container traffic from port to Delhi NCR.
- 3) Some of the important surveys falling fully/partly in the Surat have been taken up are as under:

S.No.	Project	Length (in KMs)
1	Udhna-Jalgaon 3 rd and 4 th line	304
2	Dahanu-Surat-Vadodara-Anand 3 rd and 4 th line	311

Uttar Pradesh

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Uttar Pradesh is as under:

Period	Outlay
2009-14	₹1,109 crore/year
2025-26	₹19,858 crore (Nearly 18 times)

The details of commissioning/laying of new track falling fully/partly in the State of Uttar Pradesh during 2009-14 and 2014-25 is as under:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	996 Km	199 Km/year
2014-25	5272 Km	479 Km per year (More than 2 times)

As on 01.04.2025, 49 projects (10 New Line, 02 Gauge Conversion and 37 Doubling) of 3,807 Km length, costing ₹62,360 crore falling fully/partly in the State of Uttar Pradesh are sanctioned. The summary is as under:-

Category	No of Projects	Total Length (km)	Length Commissioned (km)	Exp upto Mar'25 (₹ in Cr.)
New Line	10	1,227	340	10,517
Gauge Conversion	02	67	0	281
Doubling/Multitracking	37	2,513	983	19,813
Total	49	3,807	1,323	30,611

Status of major project falling in Ghaziabad Lok Sabha constituencies of Uttar Pradesh is as under:

Name of Project	Total Length (in Km)	Length Commissioned (in Km)	Status of balance length (in Km)
Chipyana-Buzurg- Ghaziabad – 4 th line	3	-	Works taken up

Details of some of the recently completed projects falling fully/partly in the State of Uttar Pradesh are as under:

S. N.	Project	Cost (₹ in Cr.)
1	Domingarh-Gorakhpur-Kusumhi - 3rd Line and Gorakhpur-Nakaha Jungle Doubling (21 Km)	508
2	Bahraich-Nanpara-Nepal Ganj Gauge Conversion (56 Km)	342
3	Ballia-Ghazipur city Doubling (65 Km)	650
4	Ghazipur city-Tarighat New Line (17 Km)	1,766
5	Gonda-Gorakhpur Loop Gauge Conversion (260 Km)	863
6	Gonda-Bahraich Gauge Conversion (60 Km)	318
7	Barabanki-Akbarpur Doubling (161 Km)	1,700
8	Kaptanganj-Thawe-Chhapra Gauge Conversion (234 Km)	819
9	Pilibhit-Shahjahanpur Gauge Conversion (83 Km)	589
10	Indara-Dohrighat Gauge Conversion (34 Km)	213
11	Lucknow-Pilibhit Gauge Conversion (263 Km)	1,634
12	Bhadoi-Janghai Doubling (31 Km)	168
13	Lahota-Bhadoi Doubling (39 Km)	184
14	Meerut-Muzaffarnagar Doubling (55 Km)	430
15	Phaphamau-Prayagraj Doubling (14 Km)	212
16	Muzaffarnagar–Tapri Doubling (52 Km)	525
17	Utretia-Raibareilly Doubling (66 Km)	662
18	Raibareilly-Amethi Doubling (60 Km)	668
19	Alamnagar-Utretia Doubling (20 Km)	358
20	Bhimsen—Jhansi Doubling (206 Km)	2,620
21	Etawah-Mainpuri New Line (58 Km)	313
22	Malhaur-Daliganj Doubling (13 Km)	183
23	Ruma Chakeri- Chandari 3 rd Line (13 Km)	177
24	Bareilly-Pilibhit-Tanakpur Gauge Conversion (102 Km)	313

S. N.	Project	Cost (₹ in Cr.)
25	Rosa-Sitapur Cantt-Burhwal Doubling (181 Km)	2,094
26	Jaunpur- Akbarpur (Tanda) Doubling (77 Km)	676
27	Ramna- Renukut-Singrauli Doubling (160 Km)	2,436
28	Janghai- Phaphamau Doubling (47 Km)	414
29	Varanasi-Madhosingh-Prayagraj Doubling (120 Km)	2,018
30	Karaila Road- Shaktinagar Doubling (32 Km)	763
31	Deoband (Muzzafarnagar)-Roorkee (27 Km)	1,289
32	Agra-Etawah New Line (110 Km)	427
33	Phephna-Indara, Mau-Shahganj Doubling (150 Km)	1,778

Some of the projects falling fully/partly in the State of Uttar Pradesh which have been taken up are as under:

S.No.	Project	Cost(₹ in Cr.)
1	Barabanki-Burhwal 3rd Line (27 Km)	426
2	Burhwal- Gonda Kacheri 4 th line (56 Km)	796
3	Burhwal-Gonda 3rd Line (62 Km)	1118
4	Bahraich- Khalilabad New Line (240 Km)	4940
5	Katra-Ayodhya Dham Doubling (10 Km)	466
6	Pt. Deen Dayal Upadhyaya- Prayagraj 3rd Line (150 Km)	2649
7	Billi-Chunar Doubling (102 Km)	1424
8	Chhapra-Ballia Doubling (65 km)	1046
9	Unchhar-Amethi New Line (66 Km)	1229
10	Etah-Kasganj New Line (29 Km)	389
11	Gorakhpur- Valmikinagar Doubling (96 Km)	1121
12	Varanasi-Pt. Deen Dayal Upadhyaya 3 rd and 4 th Line (15 Km)	2464
13	Jhansi-Khairar-Manikpur&Khairar-Bhimsen Doubling (431 Km)	4330
14	Sahjanwa-Dohrighat New Line (81 Km)	1320

Station Redevelopment

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme. Out of these, 98 stations are located in Bihar, 87 stations are located in Gujarat, 80 stations are located in Madhya Pradesh and 157 stations are located in Uttar Pradesh including:

- 4 stations (Khagaria Junction, Maheshkhunt, Mansi Junction and Simri Bakhtiyarpur) of Khagaria Lok Sabha Constituency,
- Samastipur station of Samastipur Lok Sabha Constituency,
- 5 stations (Bhestan, Kim, Sayan, Surat and Utran) of Surat Lok Sabha Constituency,
- Ghaziabad station of Ghaziabad Lok Sabha Constituency,
- 2 stations (Bina and Saugor) of Sagar Lok Sabha Constituency.

The names of stations identified for development under Amrit Bharat Station Scheme in Bihar, Gujarat, Madhya Pradesh and Uttar Pradesh are as following:

State	No. of Stations	Names of Stations
Bihar	98	Anugraha Narayan Road, Ara, Arariya Court, Bakhtiyarpur, Banka, Banmankhi, BapudhamMotihari, Barahiya, Barauni, Barh, Barsoi Jn, Begusarai, Bettiah, Bhabua Road, Bhagalpur, Bhagwanpur, Bihar Sharif, Bihiya, Bikramganj, Buxar, Chakia, Chausa, Chhapra, Dalsingh Sarai, Darbhanga, DauramMadhepura, Dehri On Sone, Dholi, Dighwara, Dumraon, Durgauti, Ekma, Fatuha, Gaya, Ghorasahan,

State	No. of Stations	Names of Stations
		Guraru, Hajipur Jn, Jamalpur Jn, Jamui, Janakpur Road, Jaynagar, Jehanabad, Jhanjharpur, Kahalgaon, Karhagola Road, Katihar Jn, Khagaria Jn, Kishanganj, Kudra, Labha, Laheria Sarai, Lakhminia, Luckeesarai Jn, Madhubani, Maheshkhunt, Mairwa, Mansi Jn, Masrakh, Mokama, Motipur, Munger (Monghyr), Muzaffarpur Jn, Nabinagar Road, Narkatiaganj Jn, Naugachia, Nawadah, Paharpur, Patliputra, Patna Jn, Piro, Pirpainti, Rafiganj, Raghunathpur., Rajendra Nagar Terminal (Patna), Rajgir, Ram Dayalu Nagar, Raxaul, Sabaur, Sagauli, Saharsa, Sahibpur Kamal, Sakri, Salauna, Salmari, Samastipur, Sasaram, Shahpur Patoree, Shivanarayanpur, Simri Bakhtiyarpur, Simultala, Sitamarhi, Siwan, Sonpur Jn., Sultanganj, Supaul, Taregna, Thakurganj, Thawe
Gujarat	87	Ahmedabad, Anand, Ankleshwar, Asarva, Bardoli, Bhachau, Bhaktinagar, Bhanvad, Bharuch, Bhatiya, Bhavnagar, Bhestan, Bhildi, Bilimora Jn, Botad Jn., Chandlodia, Chorvad Road, Dabhoi Jn, Dahod, Dakor, Derol, Dhrangadhra, Dwarka, Gandhidham, Godhra Jn, Gondal, Hapa, Himmatnagar, Jam Jodhpur, Jam Wanthali, Jamnagar, Junagadh Jn, Kalol Jn, Kanalus Jn, Karamsad, Keshod, Khambhaliya, Kim, Kosamba Jn, Lakhtar, Limbdi, Limkheda, Mahemadabad Kheda Road, Mahesana Jn, Mahuva, Maninagar, Mithapur, Miyagam Karjan Jn, Morbi, Nadiad Jn, Navsari, New Bhuj, Okha, Paddhari, Palanpur Jn, Palitana, Patan, Porbandar, Pratapnagar, Rajkot Jn, Rajula Jn, Sabarmati BG, Sabarmati MG, Sachin, Samakhiali, Sanjan, Savarkundla, Sayan, Siddhpur, Sihor Jn., Somnath, Songadh, Surat, Surendranagar, Than, Udhna, Udvada, Umargaon Road, Unjha, Utran, Vadodara, Vapi, Vatva, Veraval, Viramgam, Vishvamitri Jn., Wankaner
Madhya Pradesh	80	Akodia, Amla, Anuppur, Ashoknagar, Balaghat, Banapura, Bargawan, Beohari, Berchha, Betul, Bhind, Bhopal, Bijuri, Bina, BiyavraRajgarh, Chhindwara, Dabra, Damoh, Datia, Dewas, Gadarwara, Ganjbasoda, Ghoradongri, Guna, Gwalior, Harda, Harpalpur, Indore Jn, Itarsi Jn, Jabalpur, Junnor Deo, Kareli, Katni Jn, KatniMurwara, Katni South, Khachrod, Khajuraho Jn, Khandwa, Khirkiya, Laxmi Bai Nagar, Maihar, Maksi Jn, Mandla Fort, Mandsor, MCS Chhatarpur, Meghnagar, Morena, Multai, Nagda Jn, Nainpur Jn, Narmadapuram (Hoshangabad), Narsinghpur, Nepanagar, Nimuch, Orchha, Pandhurna, Pipariya, Ratlam, Rewa, Ruthiyai, Sanchi, Sant Hirdaram Nagar, Satna, Saugor,

State	No. of Stations	Names of Stations
		Sehore, Seoni, Shahdol, Shajapur, Shamgarh, Sheopur Kalan, Shivpuri, Shridham, Shujalpur, Sihora Road, Singrauli, Tikamgarh, Ujjain, Umari, Vidisha, Vikramgarh Alot
Uttar Pradesh	157	Achnera, Agra Cantt., Agra Fort, Aishbagh Jn, Akbarpur Jn, Aligarh, Amethi, Amroha, Anand Nagar Jn., Aonla, Ayodhya Dham Junction, Azamgarh, Babatpur, Bachhrawan, Badaun, Badshahnagar, Badshahpur, Baheri, Bahraich, Balamau Jn., Ballia, Balrampur, Banaras, Banda, Barabanki Jn, Bareilly, Bareilly City, Barhni, Basti, Belthara Road, Bhadohi, Bharatkund, Bhatni, Bhuteshwar, Bijnor, Bulandsahar, ChandauliMajhwar, Chandausi, Chilibila, Chitrakutdhamkarwi, Chopan, Chunar Jn., Daliganj, Darshannagar, Deoria Sadar, Dhampur, Dildarnagar, Etawah Jn., Farrukhabad, Fatehabad, Fatehpur, Fatehpur Sikri, Firozabad, Gajraula, Garhmuktesar, Gauriganj, Ghatampur, Ghaziabad, Ghazipur City, Gola Gokarnath, Gomtinagar, Gonda, Gorakhpur, Govardhan, Govindpuri, Gursahaiganj, Haidergarh, Hapur, Hardoi, Hathras City, Idgah Agra Jn, Izzatnagar, Janghai Jn, Jaunpur City, Jaunpur Jn, Kannauj, Kanpur Anwarganj, Kanpur Bridge Left Bank, Kanpur Central, Kaptanganj Jn, Kasganj Jn, Kashi, Khalilabad, Khorason road, Khurja Jn., Kosi Kalan, Kunda Harnamganj, Lakhimpur, Lalganj, Lalitpur Jn, Lambhua, Lohta, Lucknow (Charbagh) NR, Lucknow city, Lucknow Jn. (NER), Maa Belha Devi Pratapgarh Junction, Maghar, Maharaja Bijli Pasi, Mahoba Jn, Mailani Jn, Mainpuri Jn, Malhaur, Manak Nagar, Manikpur Jn, Mariahu, Mathura Jn, Mau Jn, Meerut City Jn, Mirzapur, Modinagar, Mohanlalganj, Moradabad Jn, Muzaffarnagar, Nagina, Najibabad Jn, Orai, Panki Dham, Phaphamau Jn, Phulpur, Pilibhit Jn, Pokhrayan, Prayag Jn, Prayagraj Jn, Pt. Deen Dayal Upadhyay Jn , Rae Bareli Jn, Raja Ki Mandi, Ramghat Halt, Rampur Jn, Renukoot, Saharanpur Jn., Salempur, Seohara, Shahganj Jn, Shahjahanpur, Shamli, Shikohabad Jn., Shivpur, Siddharth nagar, Sitapur Jn., Sonbhadra, Sri Krishna Nagar, Sultanpur Jn, Suraimanpur, Swaminarayan Chappia, Takia, Tulsipur, Tundla Jn., Ujhani, Unchahar, Unnao Jn, Utraitia Jn, Varanasi Cantt., Varanasi City, Vindhyachal, Virangana Lakshmibai Jhansi, Vyasnagar, Zafarabad

Development works at railway stations under Amrit Bharat Station

Scheme in Bihar, Gujarat, Madhya Pradesh and Uttar Pradesh have been taken up at a good pace and the works have been completed at following stations in Bihar, Gujarat, Madhya Pradesh and Uttar Pradesh:

Ayodhya Dham Junction, Balrampur, Bareilly City, Beohari, Bhind, Bijnor, Chhindwara, Dakor, Derol, Fatehabad, Fatehpur, Godhra Jn, Gola Gokarnath, Gomtinagar, Govardhan, Govindpuri, Hapa, Harpalpur, Hathras City, Idgah Agra Jn, Izzatnagar, Jam Jodhpur, Jam Wanthali, Junnor Deo, Kanalus Jn, Karamsad, Katni South, Khalilabad, Khambhaliya, Kosamba Jn, Limbdi, Mahuva, Mailani Jn, MCS Chhatarpur, Mithapur, Morbi, Nainpur Jn, Narmadapuram, Okha, Orchha, Palitana, Panki Dham, Pirpainti, Pokhrayan, Porbandar, Rajula Jn, Ramghat Halt, Saharanpur Jn., Samakhiyali, Sanchi, Seoni, Shajapur, Shridham, Siddharth Nagar, Sihor Jn., Suraimanpur, Swaminarayan Chappia, Thawe, Ujhani, Utran and Vidisha

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

Khagaria Lok Sabha Constituency:

- **Khagaria Junction station:** The structural work of new station building till second floor, raising and extension of platform no. 2/3 have been completed. The works of new entrance porch, new platform shelter, circulating area and 12 m Foot Over Bridge have been taken up.
- **Maheshkhunt station:** The works of erection of canopy structure in front of station building and widening of approach road have been completed. The works of improvement of station building, platform

shelter, circulating area, parking and boundary wall have been taken up.

- **Mansi Junction station:** The structural work of new station building till second floor has been completed. The works of new platform shelter, circulating area and 12 m Foot Over Bridge have been taken up.
- **Simri Bakhtiyarpur station:** The works of new station building, platform shelter, circulating area and parking have been completed. The work of 12 m Foot Over Bridge has been taken up.

Seamaster Lok Sabha Constituency:

- **Samastipur station:** The works of new station building at second entry, improvement of existing waiting hall, toilet and circulating area have been taken up.

Surat Lok Sabha Constituency:

- **Bhestan station:** The works of station building, platform shelter, platform raising, extension and surfacing, circulating area and 12 m Foot Over Bridge have been taken up.
- **Kim station:** The works of entrance porch, platform shelter, platform surfacing, improvement of waiting hall, toilet and entry/exit gate have been completed. The works of improvement of station building, signage and Divyangjan facilities have been taken up.
- **Sayan station:** The works of improvement of station building, concourse, platform raising and surfacing, platform shelter, improvement of toilet, circulating area, parking and entry gate have been completed.

The works of 12 m Foot Over Bridge have been taken up.

- **Surat station:** The works of Electronic Interlocking (EI) building, running room, Railway Protection Force barrack, hospital and structural work of Gujarat State Road Transport Corporation (GSRTC) building have been completed. The works of East side station building, concourse, platform shelter, platform surfacing and finishing works of Gujarat State Road Transport Corporation (GSRTC) building have been taken up.

Ghaziabad Lok Sabha Constituency:

- **Ghaziabad station:** The structural works of station building at main entry side and second entry side, foundation work of new Foot Over Bridge-B at Tundla end, roof plaza, extension work of existing Foot Over Bridge-A, finishing work of electrical substation at main entry side and second entry side, Magistrate building, Government Railway Police and Railway Protection Force buildings have been taken up.

Sagar Lok Sabha Constituency:

- **Saugor station:** The works of improvement of station building, new entry and exit porches, platform raising and surfacing of platform no. 1, improvement of waiting hall, new toilet block and Divyangjans facilities have been completed. The works of circulating area, parking and 12 m Foot Over Bridge have been taken up.

At Bina station, high level platform, platform shelter, enquiry counter, retiring room, cloak room, waiting hall, lift, Foot Over Bridge etc. amenities are

available. The works of platform shelter, lift at platform no. 4/5, seating arrangement and Divyangjan water booths have been completed in recent years.

Further, Bina station has been identified for development under Amrit Bharat Station Scheme which includes works of new station building, porch, air concourse, improvement of existing platforms, parking, lift, escalator and Foot Over Bridge.

Development / upgradation / modernisation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and work-wise, not station-wise or state-wise.

Road Over Bridges (ROBs)/Road Under Bridges (RUBs)

Sanctioning of works of Road over Bridges (ROBs)/Road under Bridges (RUBs) in lieu of Level crossings (LCs) is a continuous and dynamic process of Indian Railway. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains & impact for road users and feasibility etc.

No. of ROBs/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-26 (Jan'26) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-26 (Upto Jan'26)	14,024 Nos.

As on 01.02.2026, 4,802 Nos. ROBs/ RUBs are sanctioned at cost of ₹ 1,14,196 Cr on Indian Railways which are at various stages of planning and execution. The ongoing works for mentioned Lok Sabha Constituency are as under:

S.No.	Constituency	Total ongoing works (ROBs/ RUBs)	Total cost (₹ in crore)
1.	Khagaria	8	447
2.	Samastipur	6	464
3.	Surat	39	267
4.	Ghaziabad	21	367
5.	Sagar	16	641
6.	Jamui	3	87

Further, the details of allocation and expenditure for ROBs/RUBs work are maintained Zonal Railway-wise.

Bihar is covered under the jurisdiction of four railway zones, namely Eastern Railway, Northeast Frontier Railway, North Eastern Railway and East Central Railway. For these zones, an allocation of ₹ 1,828 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 1,584 crore has been incurred so far.

Gujarat is covered under the jurisdiction of two railway zones, namely North Western Railway and Western Railway. For these zones, an allocation of ₹ 2,081 crore has been made for the financial year 2025–26, out of which an expenditure (up to January 2026) of ₹ 1,820 crore has been incurred so far.

Madhya Pradesh is covered under the jurisdiction of seven railway

zones, namely Central Railway, East Central Railway, North Central Railway, South Central Railway, South East Central Railway, West Central Railway and Western Railway. For these zones, an allocation of ₹ 5,801 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 5,105 crore has been incurred so far.

Uttar Pradesh is covered under the jurisdiction of five railway zones, namely East Central Railway, North Central Railway, Northern Railway, North Eastern Railway and West Central Railway. For these zones, an allocation of ₹ 3,794 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 3,343 crore has been incurred so far.

Various Steps taken to monitor progress of works including expenditure are as under :

- Regular reviews at various levels including Railway Board and Zonal Railway levels;
- Online project monitoring systems and dashboards;
- Adherence to codal provisions and General Financial Rules;
- Internal audit and inspection;
- Milestone-based fund release and outcome monitoring; and
- Contract management systems to prevent cost overruns.

Re-appropriation of funds within Plan Heads is undertaken during the year based on progress and priority of works, in accordance with delegated financial powers. Supplementary provisions, where required, are obtained with

due approvals to meet committed liabilities and priority requirements.

The actual expenditure during Financial Year 2025-26 is broadly in line with the targets set in the Budget and continues the trend of enhanced capital investment witnessed in recent years. This sustained increase in capital outlay has facilitated faster project execution, improved safety and enhanced network capacity, and provides inputs for future planning and realistic target setting.

PROGRESS OF AMRIT BHARAT STATION SCHEME

***273. SHRI LUMBARAM CHOUDHARY:**

SHRI SATISH KUMAR GAUTAM:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current progress of the Amrit Bharat Station Scheme, including the number of stations under redevelopment, ongoing works and projects completed so far specially in Jalore and Sirohi Lok Sabha Constituencies, Chhattisgarh, Karnataka, Palghar district of Maharashtra, Himatnagar station in Sabarkantha Gujarat, Himachal Pradesh, under Ambala Division and Jammu Division of Northern Railway, Chhattisgarh particularly Surguja district, Jharkhand;
- (b) the progress achieved under the Amrit Bharat Station scheme in Rajasthan particularly in the Pali Lok Sabha Constituency;
- (c) the details of the multimodal integration and tourism circuits developed;
- (d) whether the Government has assessed the impact of the Amrit Bharat station Scheme on passenger satisfaction in the country including

Karnataka and if so, the findings thereof;

- (e) whether the stations under the scheme have been developing within the targeted timeline and if so, the details thereof;
- (f) the details of stations covered in Maharashtra including Jalgaon Lok Sabha Constituency along with project cost, completion timelines and funding status; and
- (g) whether the Government is constructing ROB and RUBs under the said scheme particularly at Kirari, Ghewra, Narela, Siraspur, Khera Kalan, Tikri Kalan, Holambi Kalan, Bhorgarh and the ROB from Badli Station to Rohini Sector-18 Metro Station and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g) : Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach. So far, 1,337 stations have been identified for development under the Amrit Bharat Station Scheme. Development works at railway stations under Amrit Bharat Station Scheme have been taken up at a good pace. Till now, works have been completed at 180 stations. Names of stations completed so far are as following:

Alnavar, Amb Andaura, Ambikapur, Amgaon, Anandpur Sahib, Anara, Angamali For Kaladi, Ayodhya Dham, Badami, Bagalkot, Baijnath Paprola, Balrampur, Bantawala, Barabhum, Baramati, Bareilly City, Baripada, Barmer, Barpali, Begumpet, Beohari, Bhanupratappur, Bhilai, Bhind, Bijnor, Bimalgarh,

Bommidi, Bundi, Chanda Fort, Chalakudi, Changanassery, Chennai Park, Chhindwara, Chidambaram, Chinchpokli, Chinna Salem, Chirayinkeezh, Cuttack, Dakor, Derol, Deshnoke, Devlali, Dharwad, Dhule, Dongargarh, Fatehabad, Fatehpur, Fatehpur Shekhawati, Ferok, Gadag, Gangapur City, Godda, Godhra Jn., Gogameri, Gokak Road, Gola Gokarnath, Gomti Nagar, Govardhan, Govind Garh, Govindpuri, Govindpur Road, Hafizpeta, Haibargaon, Haldia, Hapa, Harpalpur, Hathras City, Hodal, Idgah Agra Jn., Izzatnagar, Jaisalmer, Jam Jodhpur, Jam Wanthali, Joychandi Pahar, Junnor Deo, Kakinada Town, Kalyani Ghoshpara, Kamakhyaguri, Kanalus Jn., Karaikkudi Jn., Karamsad, Karimnagar, Katni South, Kedgaon, Khairthal, Khambhaliya, Khalilabad, Koppal, Kosamba Jn., Kulitturai, Kuttipuram, Lasalgaon, Limbdi, Lohardaga, Lonand Jn., Mahe, Mahuva, Mailani, Mandal Garh, Mandawar Mahwa Road, Madhupur, Mambalam, Manaparai, Mandi Dabwali, Mangalagiri, Mannargudi, Matunga, M.C.S. Chhatarpur, Mithapur, Morappur, Morbi, Muktsar, Munirabad, Muri Jn., Murtizapur Jn., Nainpur Jn., Nandura, Narmadapuram (Hoshangabad), Netaji Subhash Chandra Bose Itwari Junction, Nidadavolu Jn., Nilambur Road, Okha, Orchha, Palitana, Panagarh, Panki Dham, Parel, Parlakhemundi, Pirpainti, Piska, Pokhrayan, Pollachi Jn., Polur, Porbandar, Rajgarh, Rajmahal, Rajula Jn., Ramagundam, Ramghat Halt, Rayanpadu, Saharanpur Jn., Sahibzada Ajit Singh Mohali, Sahebgunj, Samakhiali, Samalpatti, Sanchi, Sankarpur, Savda, Seoni, Shahad, Shajapur, Sholavandan, Shoranur Jn., Shridham, Siddharth Nagar, Sihor Jn., Siuri, Sri Bala Brahmeswara Jogulamba, Srirangam, Srivilliputtur,

St.Thomas Mount, Sullurpeta, Suraimanpur, Swaminarayan Chappia, Talcher, Tamluk, Thawe, Thiruvarur Jn., Tiruvannamalai, Tripunithura, Tuni, Ujhani, Urkura, Utran, Vadakara, Vadala Road, Vidisha,Vriddhachalam Jn., Wadakancheri, Warangal.

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

Jalore Lok Sabha Constituency:

- **Jalor station:** The works of station building, porch, toilet, entry/exit gate and boundary wall have been completed. The works of circulating area and Foot Over Bridge have been taken up.
- **Marwar Bhinmal station:** The works of station building, porch, platform surfacing and platform shelter at platform no. 1, toilet, entry/exit gate and boundary wall have been completed. The works of circulating area and Foot Over Bridge have been taken up.
- **Pindwara station:** The works of station building and platform shelter have been completed. The works of circulating area and 12 m Foot Over Bridge have been taken up.

Chhattisgarh:

- **Bhilai Power House station:** The works of new second entry station building, improvement of main entry station building, platform upgradation, improvement of waiting areas, development of circulating area, parking, lifts, escalators and 12 m Foot Over Bridge have been

completed. The finishing works of station building and improvement of illumination on platforms have been taken up.

- **Dallirajhara station:** The works of improvement of station building, waiting areas, toilet, platform upgradation and Public Address System have been completed. The works of improvement of circulating area, landscaping, art & culture works, signage and improvement of illumination on platforms have been taken up.
- **Raipur Junction station:** The works of utility shifting and relocation at second entry side have been completed. The structural works of second entry station building, multi level parking facility on both main and second entry side, service buildings and development of circulating area at second entry side have been taken up.
- **Sarona station:** The works of new second entry station building, improvement of main entry station building, platform upgradation, improvement of waiting areas, development of circulating area, parking, Public Address System, lifts, escalators and 12 m Foot Over Bridge have been completed. The finishing works of station building, landscaping, art & culture and improvement of illumination on platforms have been taken up.

Delhi:

- **Narela station:** The works of platform shelter, platform surfacing, modern toilet, circulating area, parking and Divyangjan facilities have

been taken up.

- **Subzi Mandi station:** The works of new station building, platform shelter, platform surfacing, modern toilet, circulating area, parking, Divyangjan facilities, lift and 12 m Foot Over Bridge have been taken up.
- **Tilak Bridge station:** The works of new station building, platform shelter, platform surfacing, modern toilet, circulating area, parking, Divyangjan facilities and lift have been taken up.

Karnataka:

- **Bangalore Cantonment station:** The works of diversion road on South side, training centre, hostel on North side and electric substation building have been completed. The works of South side station building, North side station building, circulating area and Foot Over Bridge have been taken up.
- **Chamaraja Nagar station:** The works of improvement of station building, entrance porch, platform shelter, platform surfacing, waiting hall, booking counter, circulating area and parking have been completed. The works of lift, escalator and 12 m Foot Over Bridge have been taken up.
- **Ghataprabha station:** The works of platform surfacing, platform shelter, circulating area, lift, escalator and 12 m Foot Over Bridge have been taken up.
- **Hosapete station:** The works of improvement of station building,

platform shelter, improvement of waiting hall and coach indication board at platform no. 1 have been completed. The works of platform surfacing, coach indication board at platform no. 2/3, lift, escalator and 12 m Foot Over Bridge have been taken up.

- **Ranibennur station:** The works of improvement of station building, entrance porch, platform shelter, platform surfacing, waiting hall, toilet, circulating area, parking and entry arch have been completed. The works of lift, escalator and 12 m Foot Over Bridge have been taken up.

Maharashtra including Palghar district:

- **Palghar station:** The works of new platform shelter at platform no. 2/3, platform surfacing, new coping blocks and tactile tile work at platform no. 4 have been completed. The works of utility shifting and 12 m Foot Over Bridge have been taken up.
- **Diva station:** The works of improvement of station building, circulating area and parking on East side, new entry gate, platform raising and flooring of platform no. 5/6 and 7/8, platform shelter at platform no. 7/8, new toilet block, sewage treatment plant on West side, improvement of Foot Over Bridge at Kalyan end and Mumbai end have been completed. The work of new 6 m Foot Over Bridge has been taken up.
- **Mumbra station:** The works for improvement of platform surface, seating arrangement, new toilet block, improvement of booking office, circulating area, sewage treatment plant and flooring of Foot Over

Bridge have been completed. The work of escalator has been taken up.

- **Titwala station:** The works for station building, entrance gate, platform surfacing, improvement of ticket booking office, toilet block, sewage treatment plant, improvement of two wheeler parking and approach road on East and West side have been completed. The work of new 6 m Foot Over Bridge has been taken up.
- **Vikhroli station:** The works for improvement of station building on West side, platform surfacing, platform shelter, new toilet block at Mumbai end, improvement of toilet block at Kalyan end and Foot Over Bridge have been completed. The works of new booking office, circulating area on East and West side and parking of East side have been taken up.
- **Igatpuri station:** The structural work new station building, improvement of existing station building, entrance gate, booking office, toilet block, platform surfacing, platform shelter, circulating area and sewage treatment plant have been completed. The finishing work of new station building has been taken up.

Gujarat including Sabarkantha district:

- **Himmatnagar station:** The works of new station building, improvement of existing station building, water booth, toilet, circulating area, parking and 12 m Foot Over Bridge have been taken up.
- **Dahod station:** The works of improvement of station building, porch, platform surfacing of platform no. 1, improvement of booking counter,

waiting hall, waiting room, pay and use toilet, circulating area, entry/exit gate and signages have been completed. The work of 12 m Foot Over Bridge has been taken up.

- **Limkheda station:** The works of new station building, raising of platform no. 1 and 2, improvement of platform surface, toilet at platform no. 1 & 2/3, improvement of circulating area and entry/exit gate have been completed. The works of signages and 6 m Foot Over Bridge have been taken up.
- **Asarva station:** The works of new station building, porch, new waiting room, booking counter and toilet block have been completed. The works of new platform shelter, platform surfacing, circulating area, parking, Divyangjan facilities and finishing work of concourse area have been taken up.
- **Sehore station:** The works of platform surface, platform shelter, waiting hall, toilet, circulating area, approach, signage and station illumination have been completed. The work of 12 m Foot Over Bridge has been taken up.

Himachal Pradesh:

Development works at Amb Andaura and Baijnath Paprola stations have been completed. Palampur Himachal and Shimla stations are under master planning.

Master Planning is an iterative process requiring optimization and the

time frame and other details for such optimization cannot be indicated at this stage.

Ambala division of Northern Railway:

- **Ambala City station:** The works of improvement of station building, entrance porch, platform surface, AC waiting room, improvement of second class waiting room, toilet, circulating area, parking, entry/exit gate and signage have been completed. The works of lift and 12 m Foot Over Bridge have been taken up.
- **Kalka station:** The works of improvement of station building, entrance porch, improvement of waiting room, retiring room, circulating area, parking, entry/exit gate and signage have been completed. The works of platform surfacing, lift and 12 m Foot Over Bridge have been taken up.
- **Yamunanagar Jagadhari station:** The works of improvement of station building, waiting room, toilet, circulating area, parking, entry/exit gate and signage have been completed. The works of platform surfacing, development of second entry, lift and 12 m Foot Over Bridge have been taken up.
- **Patiala station:** The works of improvement of station building, entrance porch, platform shelter, improvement of waiting hall, retiring room, toilet, circulating area, parking, entry/exit gate and signage have been completed. The works of platform surfacing, development of second entry, lift and 12 m Foot Over Bridge have been taken up.

Jammu division of Northern Railway:

- **Budgam station:** The works of improvement of circulating, parking and approach road have been completed. The works of lift and 12 m Foot Over Bridge have been taken up.
- **Gurdaspur station:** The works of station building, platform shelter, improvement of platform surface, waiting room, toilet, circulating area, porch and lighting have been completed. The works of new platform no. 2, booking cum waiting hall, circulating area, parking, entry/exit gate on main entry & second side and 12 m Foot Over Bridge have been taken up.
- **Martyr Captain Tushar Mahajan station:** The works of improvement of station building, porch, waiting room, toilet, circulating area, parking, approach road, signage and lighting have been completed. The works of platform shelter, platform surfacing, entry/exit gate on main entry side, lift, escalator and 6 m Foot Over bridge have been taken up.

Jharkhand:

- **Balsiring station:** The works of improvement of station building, platform shelter, parking, approach road, Divyangjan toilet and ticket counter have been completed. The works of platform surfacing and Foot Over Bridge have been taken up.
- **Bano station:** The works of improvement of station building, circulating area, approach road, station lighting and ramp have been completed.

The works of platform shelter, platform surfacing, drinking water booth and Divyangjan toilet have been taken up.

- **Gangaghat station:** The works of improvement of station building, platform shelter, circulating area, parking and approach road have been completed. The works of Foot Over Bridge and Divyangjan facilities have been taken up.
- **Orga station:** The works of improvement of station building, platform shelter, platform surfacing, circulating area, approach road, station lighting and Divyangjan toilet have been completed. The work of Divyangjan parking has been taken up.
- **Tatisilwai station:** The works of improvement of station building, entrance porch, platform shelter, waiting hall, circulating area, approach road and signage have been completed. The work of Foot Over Bridge has been taken up.

Pali Lok Sabha Constituency:

- **Falna station:** The works of station building, platform surfacing, platform shelter and circulating area have been completed. The works of lift and 12 m Foot Over Bridge have been taken up.
- **Jawai Bandh station:** The works of main station building, platform surfacing and platform shelter at platform no. 1 have been completed. The works of platform surfacing at platform no. 2, lift at platform no. 1 and 12 m Foot Over Bridge have been taken up.

- **Marwar Junction station:** The works of main station building and circulating area have been completed. The works of platform shelter, platform surfacing, lift at platform no. 1 and 12 m Foot Over Bridge have been taken up.
- **Rani station:** The works of station building at main and second entry, platform surfacing, platform shelter, circulating area and tactile pathway for Divyangjan have been completed. The work of lift has been taken up.

Jalgaon Lok Sabha Constituency:

- **Amalner station:** The works of extension of platform no. 1, platform surfacing, platform shelter at platform no. 2 and approach road have been completed. The finishing works of new second entry building at North side and new building with concourse have been taken up.
- **Chalisgaon station:** The works of platform surfacing, platform shelter and toilets have been completed. The works of improvement of station building, circulating area, parking, landscaping and 12 m Foot Over Bridge have been taken up.
- **Pachora Junction station:** The works of new booking office at second entry, improvement of existing booking office at main entry side, platform shelter, platform surfacing, circulating area and parking at both sides and boundary wall have been completed. The works of improvement of existing Foot Over Bridge and toilet block have been taken up.

Further, development / redevelopment / upgradation / modernisation of

stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

The names of stations identified for development under Amrit Bharat Station Scheme in Chhattisgarh, Delhi, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Maharashtra and Rajasthan are as following:

State	No. of Stations	Names of Stations
Chhattisgarh	32	Akaltara, Ambikapur, Baikunthpur Road, Balod, Baradwar, Belha, Bhanupratappur, Bhatapara, Bhilai, Bhilai Nagar, Bhilai Power House, Bilaspur, Champa, Dallirajhara, Dongargarh, Durg, Hathbandh, Jagdalpur, Janjgir Naila, Korba, Mahasamund, Mandir Hasaud, Maraunda, Nipania, Pendra Road, Raigarh, Raipur Jn, Raj Nandgaon, Sarona, Tilda-Neora, Urkura, Uslapur
Delhi	13	Adarshnagar Delhi, Anand Vihar, Bijwasan, Delhi, Delhi Cantt., Delhi Safdarjung, Delhi Sarai Rohilla, Delhi Shahadra, Hazrat Nizamuddin, Narela, New Delhi, Sabzi Mandi, Tilak Bridge
Gujarat	87	Ahmedabad, Anand, Ankleshwar, Asarva, Bardoli, Bhachau, Bhaktinagar, Bhanvad, Bharuch, Bhatiya, Bhavnagar, Bhestan, Bhildi, Bilimora Jn, Botad Jn., Chandlodia, Chorvad Road, Dabhoi Jn, Dahod, Dakor, Derol, Dhrangadhra, Dwarka, Gandhidham, Godhra Jn, Gondal, Hapa, Himmatnagar, Jam Jodhpur, Jam Wanthali, Jamnagar, Junagadh Jn, Kalol Jn, Kanalus Jn, Karamsad, Keshod, Khambhaliya, Kim, Kosamba Jn, Lakhtar, Limbdi, Limkheda, Mahemadabad Kheda Road, Mahesana Jn, Mahuva, Maninagar, Mithapur, Miyagam Karjan Jn, Morbi, Nadiad Jn, Navsari, New Bhuj, Okha, Paddhari, Palanpur Jn, Palitana, Patan, Porbandar, Pratapnagar, Rajkot Jn, Rajula Jn, Sabarmati BG, Sabarmati MG, Sachin, Samakhiali, Sanjan, Savarkundla, Sayan, Siddhpur, Sihor Jn., Somnath, Songadh, Surat, Surendranagar, Than, Udhna, Udvada,

State	No. of Stations	Names of Stations
		Umargaon Road, Unjha, Utran, Vadodara, Vapi, Vatva, Veraval, Viramgam, Vishvamitri Jn., Wankaner
Himachal Pradesh	4	Amb Andaura, Baijnath Paprola, Palampur Himachal, Shimla
Jharkhand	57	Balsiring, Bano, Barajamda Jn, Barkakana, Basukinath, Bhaga, Bokaro Steel City, Chaibasa, Chakradharpur, Chandil, Chandrapura, Daltonganj, Dangoaposi, Deoghar, Dhanbad, Dumka, Gamharia, Gangaghat, Garhwa Road, Garhwa Town, Ghatsila, Giridih, Godda, Govindpur Road, Haidar Nagar, Hatia, Hazaribagh Road, Jamtara, Japla, Jasidih Jn, Katrasgarh, Koderma Jn, Kumardubi, Latehar, Lohardaga, Madhupur Jn, Manoharpur, Muhammad Ganj, Muri Jn, N.S.C.B. Jn Gomoh, Nagar Untari, Namkom, Orga, Pakur, Parasnath, Piska, Rajkharswan, Rajmahal, Ramgarh Cantt, Ranchi Jn, Sahibganj, Sankarpur, Silli, Sini, Tatanagar, Tatisilwai, Vidyasagar
Karnataka	61	Almatti, Alnavar, Arsikere Junction, Badami, Bagalkot, Ballary, Bangalore Cantt., Bangarpet, Bantawala, Belagavi, Bidar, Chamaraja Nagar, Channapatna, Channasandra, Chikkamagaluru, Chikodi Road, Chitradurga, Davangere, Dharwad, Dodbhallapur, Gadag, Gangapur Road, Gangavathi, Ghataprabha, Gokak Road, Gubbi, Harihar, Hassan, Hosapete, Kalaburagi Jn., Kengeri, Koppal, Krantivira Sangolli Rayanna (Bengaluru Station), Krishnarajapuram, Malleswaram, Malur, Mandya, Mangalore Central, Mangalore Jn, Munirabad, Mysuru Jn (Mysore), Raichur Jn, Ramanagaram, Ranibennur, Raybag, Sagar Jambagaru, Sakleshpur, Shahabad, Shivamogga Town, Shravanabelgola, Shree Siddharoodha Swamiji Hubballi Jn, Subramanya Road, Talguppa, Tiptur, Tumakuru, Udupi, Vijayapura, Wadi, Whitefield, Yadgir, Yesvantpur
Maharashtra	132	Ahmednagar, Ajni (Nagpur), Akalkot Road, Akola, Akurdi, Amalner, Amgaon, Amravati, Andheri, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar, Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Sambhajinagar, Chhatrapati Shivaji Maharaj Terminus, Chinchpokli, Chinchwad, Dadar (CR), Dadar (WR), Dahisar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharashiv, Dharmabad, Dhule, Diva, Dudhani, Gangakher, Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar, Hinganghat, Hingoli Deccan, Igatpuri, Jalgaon, Jalna, Jeur, Jogeshwari, Kalyan Jn,

State	No. of Stations	Names of Stations
		Kamptee, Kandivali, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat , Kopargaon, Kurduwadi Jn, Kurla Jn, Lasalgaon, Latur, Lokmanya Tilak Terminus, Lonand Jn, Lonavla, Lower Parel, Malad, Malkapur, Manmad Jn, Manwath Road , Marine Lines, Matunga, Miraj Jn, Mudkhed Jn, Mumbai Central, Mumbra, Murtizapur Jn, Nagarsol , Nagpur Jn, Nandgaon, Nandura, Nandurbar, Narkher Jn, Nashik Road, Netaji Subhash Chandra Bose Itwari Junction, Pachora Jn, Palghar, Pandharpur, Panvel Jn, Parbhani Jn, Parel, Parli Vajinath, Partur , Phaltan, Prabhadevi, Pulgaon Jn, Pune Jn, Purna Jn, Raver, Rotegaon , Sainagar Shirdi, Sandhurst Road, Sangli, Satara, Savda, Selu, Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Shri Chhatrapati Shahu Maharaj Terminus Kolhapur, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar
Rajasthan	85	Abu Road, Ajmer, Alwar, Anupgarh, AsalpurJobner, Balotra, Bandikui, Baran, Barmer, Bayana, Beawar, Bharatpur, Bhawani Mandi, Bhilwara, Bijainagar, Bikaner, Bundi, Chanderiya, Chhabra Gugor, Chittorgarh Jn., Churu, Dakaniya Talav, Dausa, Deeg, Degana, Deshnoke, Dholpur, Didwana, Dungarpur, Falna, Fatehnagar, Fatehpur Shekhawati, Gandhinagar Jaipur, Gangapur City, Gogameri, Gotan, Govind Garh, Hanumangarh, Hindaun City, Jaipur Jn, Jaisalmer, Jalor, Jawai Bandh, Jhalawar City, Jhunjhunu, Jodhpur, Kapasan, Khairthal, Kherli, Kota Jn, Lalgarh Jn, Mandal Garh, Mandawar Mahwa Road, Marwar Bhinmal, Marwar Jn, Mavli Jn, Merta Road Jn, Nagaur, Naraina, Nim ka Thana, Nokha, Pali Marwar, Phalodi Jn, Phulera Jn, Pindwara, Rai singhnagar, Rajgarh, Ramdevra, Ramganj Mandi Jn, Ranapratapnagar, Rani, Ratangarh Jn, Ren, Ringas, Sadulpur, Sanganer, Sawai Madhopur, Shri Mahaveerji, Sikar, Sojat Road, Somesar, Sri ganganagar, Sujangarh, Suratgarh, Udaipur City

Amrit Bharat Station Scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

Development / Upgradation of railway stations is complex in nature involving safety of passengers & trains and requires various statutory

clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / upgradation / modernisation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise, or station-wise or state-wise.

Chhattisgarh is covered under the jurisdiction of two railway zones, namely South East Central Railway and East Coast Railway. For these zones, an allocation of ₹ 1,163 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 853 crore has been incurred so far.

Delhi is covered under the jurisdiction of Northern Railway. For this zone, an allocation of ₹ 1,483 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 1,400 crore has been incurred so far.

Gujarat is covered under the jurisdiction of two railway zones, namely North Western Railway and Western Railway. For these zones, an allocation of

₹ 2,081 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 1,820 crore has been incurred so far.

Himachal Pradesh is covered under the jurisdiction of Northern Railway. For this zone, an allocation of ₹ 1,483 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 1,400 crore has been incurred so far.

Jharkhand is covered under the jurisdiction of three railway zones, namely Eastern Railway, East Central Railway and South Eastern Railway. For these zones, an allocation of ₹ 1,469 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 1,292 crore has been incurred so far.

Karnataka is covered under the jurisdiction of four railway zones, namely Central Railway, Southern Railway, South Central Railway and South Western Railway. For these zones, an allocation of ₹ 3,898 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 3,568 crore has been incurred so far.

Maharashtra is covered under the jurisdiction of four railway zones, namely Central Railway, South Central Railway, South East Central Railway and Western Railway. For these zones, an allocation of ₹ 3,834 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 3,461 crore has been incurred so far.

Rajasthan is covered under the jurisdiction of five railway zones, namely Northern Railway, North Central Railway, North Western Railway, Western

Railway and West Central Railway. For these zones, an allocation of ₹ 4,797 crore has been made for the financial year 2025–26, out of which an expenditure (up to January, 2026) of ₹ 4,248 crore has been incurred so far.

Tourism Circuits:

Indian Railways have issued 'Bharat Gaurav Trains' policy in November, 2021, under which theme based tourist trains are being run with the objective to showcase India's rich cultural heritage and magnificent historical places to the people of India and the world. As per this policy, service providers have full flexibility to decide the themes/itineraries for operation of Bharat Gaurav tourist circuit trains, which may include tourist circuits of any part of India, based on market demand, commercial viability etc.

ROB/RUB Works:

Sanctioning of works of Road Over Bridge (ROB)/Road Under Bridge (RUB) in lieu of Level crossings (LCs) is a continuous and dynamic process of Indian Railway. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains & impact for road users and feasibility etc.

No. of ROB/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-26 (Jan'26) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-26 (Up to Jan'26)	14,024 Nos. (including 14 Nos. of ROB/ RUBs in the state of Delhi)

As on 01.02.2026, 4,802 Nos. ROBs/ RUBs are sanctioned at cost of ₹ 1,14,196 crore on Indian Railways including 19 Nos. Road Over Bridge (ROB)/Road Under Bridge (RUB) are sanctioned at cost of ₹ 719 crore in Delhi which are at various stages of planning and execution.

The position of sanctioned ROBs/RUBs at said locations are as under:

SN	Location	Remarks
1	LC No. 12 (Kirari) on Delhi-Bathinda	The construction of 4-lane ROB at this location has been included as part of mega drain project of Delhi Government. An agreement has been reached as per which the work for providing ROB at LC No. 12 shall be executed by the state government.
2	LC No. 18 (Ghevra) on Delhi-Bathinda section	Work for providing ROB at this location was sanctioned on cost sharing basis at a cost of ₹ 109 crore in the year 2019-20. Subsequently, on the request of State Government, a proposal of change of scheme of work i.e., from ROB to RUB has been examined and found not feasible due to low bank height. Keeping in view the public demand, the construction of ROB has now been taken up at Railway's cost. Detailed estimate has been sanctioned and GAD has been approved. Tender has been invited.
3	LC No. 16 (Narela) on Delhi-Ambala section	Initially, this work was sanctioned for the construction of ROB at a cost of ₹ 165 crore. Subsequently, the request of State Government proposal of change of scheme of work i.e., from ROB to RUB has been examined but found not feasible due to low bank height. Keeping in view the public demand, the construction of ROB has now been taken up at Railway's cost. Detailed estimate has been sanctioned and GAD has been approved.
4	LC No. 10 (Siraspur) on Delhi-Ambala section	The work for construction of RUB at this location has been sanctioned at a cost of ₹ 4.76 crore. Detailed estimate has been sanctioned and GAD has been approved. Contract has been awarded. The work has been taken up.
5	LC No. 11 (Khera Kalan) on Delhi-Ambala section	The work for construction of RUB at this location has been sanctioned at a cost of ₹ 3.83 crore. Subway work of Railway portion has been completed. Approach road works have been taken up.
6	LC No. 12 (Khera Kalan) on Delhi-Ambala section	The work for construction of ROB at this location has been sanctioned at a cost of ₹ 131.55 crore. Detailed estimate has been sanctioned and GAD has been approved. Contract has been awarded. The work for construction has been taken up.
7	LC No. 19 (Tikri Kalan) on Delhi-	The Technical Feasibility Report (TFR)/ Detailed Project Report (DPR) for construction of RUB at this location has been taken up.

SN	Location	Remarks
	Bathinda	
8	LC No. 14 (Holambi Kalan) on Delhi-Ambala section	The Technical Feasibility Report (TFR)/ Detailed Project Report (DPR) for construction of RUB at this location has been taken up.
9	LC No. 15 (Bhorgarh) on Delhi-Ambala section	The work for construction of RUB at this location has been sanctioned at a cost of ₹ 5.7 crore. GAD has been approved and Detailed Estimate has been sanctioned. Contract has been awarded. The work for utility shifting has been taken up.
10	Non LC (Rohini Sector 18 metro station) on Delhi-Ambala	A subway with 2 lanes having 10.5m width and 5.5m height to cater to four lanes of traffic has already been commissioned at this location to connect Rohini to Samaypur.

Completion and commissioning of ROB/RUB works depends on various factors like fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, duration of working season in a year for the particular project / area due to climatic conditions etc. All these factors affect the completion time of the projects / works.

Railways have taken following measures to expedite the progress of ROB/RUB works:

- (i) Joint survey with concerned State Government/Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure smooth execution.
- (ii) Periodic meetings of Railway and State Government officials are done to resolve various issues related to ROB/RUB works.
- (iii) Standardization of superstructure drawings for various combinations

of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.

- (iv) ROB/RUB works are planned to be executed on a single entity basis by Railway wherever possible. In case any Road Owning authority/State Government wants, then Railway may permit them to execute the work on a single entity basis.

MOBILE PHONE EXPORTS

***274. SHRI SANJAY DINA PATIL:**

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government is aware that India's mobile phone exports have surged to around USD 1.8 billion, defying normal seasonal trends and if so, the factors driving this growth, particularly the role of Mumbai as a manufacturing and export hub;
- (b) the specific contribution of mobile phone manufacturing, assembly and ancillary units located in Mumbai and the Mumbai Metropolitan Region in overall mobile exports;
- (c) whether incentives under the Production Linked Incentive (PLI) scheme

have been equitably accessed by manufacturers in Mumbai or whether MSMEs and mid-sized units face entry barriers or procedural constraints and if so, the details thereof;

- (d) the steps taken to address challenges faced by Mumbai-based manufacturers such as high logistics and port costs, congestion, skill gaps, limited component ecosystems and inadequate industrial infrastructure; and
- (e) whether additional policy, infrastructure or export facilitation measures are being considered to strengthen Mumbai's role in achieving balanced and sustainable growth in mobile phone exports and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : The policies of Government of India are driven by the Hon'ble Prime Minister's vision of Make in India and Atmanirbhar Bharat. It aims to build a complete ecosystem for the electronics sector.

We started our electronics journey with manufacturing finished products in the country, and then started to focus on developing modules. The focus is now on developing the sub-modules/components and further raw materials, tools and machinery that go into manufacturing it.

To boost domestic manufacturing of electronics products in India, the Government launched Production-linked incentives (PLI) for Large Scale

Electronics Manufacturing (LSEM) and IT Hardware.

The growth in this sector can be seen from the following statistics:

#	2014-15	2024-25	Remarks
Production of electronics goods (Rs.)	~1.9 Lakh Cr	~11.3 Lakh Cr	Increased 6 times
Export of electronics goods (Rs.)	~0.38 Lakh Cr	~3.3 Lakh Cr	Increased 8 times
Production of mobile phones (Rs.)	~0.18 Lakh Cr	~5.5 Lakh Cr	Increased 28 times
Export of mobile phones (Rs.)	~0.01 Lakh Cr	~ 2 Lakh Cr	Increased 127 times

Bharat has witnessed a remarkable growth in mobile phone manufacturing and exports over the last decade. Smartphone has emerged as the top most category in the exported goods in Calender Year 2025.

#	HS Code	Item	Export value (in USD)
1	85171300	Smartphones	30.13 Billion
2	27101944	Automotive diesel fuel, not containing biodiesel, conforming to standard is 1460	16.34 Billion
3	71023910	Diamond (other than industrial diamond) cut or otherwise worked but not mounted or set	12.47 Billion

(Source: Directorate General of Commercial Intelligence and Statistics)

This transformation has been made possible by the Government's electronics manufacturing strategy. Many initiatives have been undertaken in

last 11 years. Some of these are as follows:

- Production-linked incentives (PLI) for large-scale electronics manufacturing
- Production-linked incentives (PLI) for IT Hardware
- Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS)
- Electronics Manufacturing Clusters (EMC and EMC 2.0) Scheme
- Electronics Manufacturing Component Scheme (ECMS)
- Public Procurement (Preference to Make in India) Order 2017 to prioritize domestically manufactured products in public procurement.
- Reforms in taxation including rationalization of tariff structure, exemption on basic custom duty on capital goods, etc.
- Allowing 100% FDI in electronics manufacturing, subject to applicable laws / regulations

Mobile Manufacturing

In last 11 years, India has transformed itself from being a net importer to a net exporter of mobile phones. Bharat is now the second largest mobile manufacturing country in the world.

Any State/UTs including Maharashtra, can avail benefits under it. The location of the manufacturing units is decided by the industry.

Role of MSMEs

Micro, Small and Medium Enterprises (MSMEs) play a critical role in strengthening the electronics manufacturing ecosystem by integrating into

large supply chains that complement the capabilities of large OEMs and EMS players.

Recognizing this role, MeitY's schemes encourage MSME integration into domestic and global value chains. The government further endeavours that there are no procedural constraints and entry barriers for MSMEs to participate in various schemes implemented by the government.

Under PLI Scheme, 7 beneficiaries have their manufacturing units located in Maharashtra. Overall under the scheme, 14 approved applicants fall under the MSME category.

PLI 2.0 for IT Hardware

The scheme is creating a robust domestic manufacturing ecosystem for IT hardware (laptops, tablets, servers, etc.) by attracting investments in the sector. This has helped reduce import reliance, and make India a trusted global supply chain hub.

3 applicants have their manufacturing units located in Maharashtra and all of them are MSMEs.

Global companies are now manufacturing laptops, servers in India.

Electronics components manufacturing

Government launched Electronics Components Manufacturing Scheme (ECMS) to further deepen the supply chain ecosystem and develop robust electronics component ecosystem in the country,

The scheme covers the manufacturing of key components such as Printed Circuit Boards (PCBs), passive components, electro-mechanical

components, sub-assemblies, camera modules, optical transceivers, and capital goods required for electronics manufacturing.

The Scheme has received overwhelming response from industry so far with a significant participation by MSMEs. Applications for the projects worth investment of Rs. 1.15 lakh crores and estimated production of ~Rs. 10.35 lakh crores have been received.

Taking cognizance of the strong industry response, in Budget 2026, the government has enhanced budgetary outlay of the scheme from Rs 22,919 crores to Rs 40,000 crores.

Till date, 46 applications have been approved across 11 states under the scheme. These applications are expected to attract an investment of Rs 54,567 crores and generate 50,794 direct jobs.

Electronics Manufacturing Clusters (EMC and EMC 2.0) Scheme

The scheme provides plug-and-play manufacturing infrastructure with ready land, utilities, and common facilities, reduce setup time, and enhance production efficiency.

30 Greenfield Electronics Manufacturing Clusters (EMCs) and 5 common facility center (CFCs) have been established across 18 States in the country.

As of now, these clusters have mobilized investments of more than Rs.30,000 crore and generated employment around 90,000 jobs.

Under EMC 2.0, one greenfield EMC has been approved at Ranjangaon, Pune with project cost of Rs. 492.85 Cr covering an area of 297 acres.

Projected investment in the EMC is about Rs 2000 Cr.

Two Common Facility Centers (CFCs) have also been developed at Sambhaji Nagar and Pune for projects costing Rs. 41 crores and 67 crores respectively.

Skill development:

To enable skill development in the ESDM sector, MeitY implemented two schemes, namely:

- “Scheme for Financial Assistance to select States/UTs for Skill Development in Electronics System Design and Manufacturing (ESDM) Sector” (Scheme-1)
- “Skill Development in ESDM for Digital India” (Scheme-2)

The scheme concluded on 30.08.2025.

In the state of Maharashtra, 29,325 candidates were enrolled and 20,715 candidates have been certified.

Further, the National Institute of Electronics and Information Technology (NIELIT) is also implementing various skill development and capacity-building programmes in emerging areas of electronics and information technology. These programmes are aimed to address the skills gap across the country.

In the state of Maharashtra, NIELIT has a presence through its own Centre, namely NIELIT Aurangabad, which is implementing capacity-building programmes.

**STRENGTHENING THE DOMESTIC RARE EARTH MATERIALS
SUPPLY CHAIN**

***275. DR. BACHHAV SHOBHA DINESH:**

SHRI EATALA RAJENDER:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether the Government has taken cognisance of the announcements in the Union Budget 2026–27 regarding strengthening the domestic rare earth materials supply chain through dedicated corridors in mineral-rich States;
- (b) if so, the details of the criteria and the basis on which States of Odisha, Kerala, Andhra Pradesh and Tamil Nadu have been identified for support under this initiative including the steps taken, funds sanctioned and spent thereon, State-wise;
- (c) the details of any inter-governmental consultations held including with the concerned State Governments before finalizing the strategy;
- (d) the status of any reports or assessments prepared on domestic rare earth resource potential and processing readiness; and
- (e) the timeline and measurable targets fixed for mining, processing, research and manufacturing of Rare Earth Permanent Magnets (REPMs) under the initiatives along with the present status of implementation of such scheme in the country?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH

SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c) : Yes. The Union Budget 2026-27 made an announcement to support mineral-rich coastal states of Odisha, Kerala, Andhra Pradesh and Tamil Nadu to establish dedicated Rare Earth corridors to promote mining, processing, research and manufacturing. These Rare Earth Corridors are intended for developing a resilient and globally competitive rare earths ecosystem in India by enhancing production of the NdPr and Samarium oxides and fostering the domestic demand for production of RE magnets and at the same time facilitating establishment of industries in the value chain of Titanium and Zirconium etc. Subsequent to the announcement, modalities for setting up of the RE corridors are being worked out in consultation with all stakeholders including the State Governments. Presently no funds are sanctioned or spent by Government of India.

(d) : Atomic Minerals Directorate for Exploration and Research (AMD), a constituent unit of Department of Atomic Energy (DAE), has assessed the REE resources in the coastal / inland / riverine placer sands (in beach sand minerals) and hard rock terrains in the States of Odisha, Andhra Pradesh, Tamil Nadu, Kerala, Maharashtra, Gujarat, Rajasthan, West Bengal and Jharkhand.

The current status of estimated resource of REEs by AMD is as follows:

- i. Approximately 7.23 million tonne Rare Earth Oxides (REO) Equivalent contained in 13.15 million tonne monazite resource, occurring in the coastal beach and teri / red sand in parts of Kerala, Tamil Nadu, Odisha, Andhra Pradesh, Maharashtra and Gujarat and in the inland alluvium in parts of Jharkhand, West Bengal and Tamil Nadu.
- ii. 1.29 million tonne *in-situ* REO in hard rock terrains of Ambadungar area, Chhota Udepur district, Gujarat and Bhatikhera and Dantala area, Balotra (erstwhile Barmer) district, Rajasthan.

(e) : The Union Cabinet has approved the scheme to promote manufacturing of Sintered Rare Earth Permanent Magnet (REPM) with financial outlay of Rs. 7,280 Crore on 26th November, 2025, to establish 6,000 metric tonnes per annum (MTPA) of integrated REPM manufacturing capacity in the country. The total duration of the scheme will be 7 years from the date of award, including a 2-year gestation period for setting up an integrated REPM manufacturing facility, and 5 years for incentive disbursement on the sale of REPM. IREL(India) Ltd. on its part has committed to supply 500 TPA of NdPr Oxide to the selected bidders for magnet manufacturing under the scheme for which mining, and processing capacities exist.

CATEGORISATION OF TICKET FARE AS TRADE SECRET

***276. SHRI ASADUDDIN OWAISI:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has categorised the ticket fare as a trade secret which leads to the rejection of RTI applications;
- (b) if so, the details of reasons for this categorisation despite the fact that the Railway being a public sector enterprise is operating on taxpayers' money;
- (c) the manner in which it reconciles this stance with Section 8(1) (d) of the RTI Act, 2005 which exempts only commercial confidence of private parties;
- (d) the details of the steps taken/being taken by the Government to ensure greater transparency in the operation of the railways and fare determination; and
- (e) the details of the timeline for public disclosure of the base fare formula including dynamic pricing to enable parliamentary oversight on the pricing policy?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : Ministry of Railway does not consider ticket fare as a “trade secret”. The information related to fares for all categories of Passenger Services is a widely published information available in the public domain.

Indian Railways strives to provide affordable services to all strata of the society and gave a subsidy of ₹ 60,239 cr on passenger tickets in 2024-25. This amounts to concession of 43% on an average, to every person, travelling

on Railways. In other words, if the cost of providing service is ₹100, then the price of ticket is ₹57 only. This subsidy is continuing for all passengers.

To ensure utmost transparency, details of various components of passenger fares (Base fare, Reservation charge, Superfast charge, GST, etc.) are displayed on passenger tickets, published as fare tables in physical and digital form, available / displayed on computerized ticketing systems (Passenger Reservation System, Unreserved Ticketing System), mobile applications (RailOne), etc.

Further, information related to any change in the passenger fares rationalisation, revisions, etc., undertaken from time to time is also widely published.

Indian Railways as a public owned enterprise is fully accountable to the people and to the Parliament for delivery of services in a financially sustainable manner.

Passenger fares are determined taking into consideration cost of service, competition from other modes of transportation, affordability, etc..

Further, RTI applications seeking information on the subject are examined on a case to case basis as per the provisions of RTI Act, 2005.

कटिहार रेल मंडल में बुनियादी ढांचे का विकास

***277. श्री तारिक अनवर:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पूर्वोत्तर सीमा रेलवे का कटिहार मंडल बुनियादी ढांचे के विकास और आधुनिकीकरण

में पिछड़ता हुआ प्रतीत हो रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ख) विगत पांच वर्षों के दौरान उक्त मंडल के लिए सरकार द्वारा आवंटित बजट और किए गए वास्तविक व्यय का ब्यौरा तथा राष्ट्रीय औसत की तुलना में परियोजना पूर्ण होने की दर क्या है;
- (ग) क्या उक्त मंडल में पुराने चल स्टॉक के आधुनिकीकरण, सिग्नलिंग प्रणाली में सुधार और स्टेशनों के उन्नयन की कोई विशिष्ट और समयबद्ध योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार ने उक्त क्षेत्र में रेल संपर्क और यात्री सुविधाओं में कथित कमी का आकलन किया है और यदि हां, तो उक्त मुद्दे के समाधान के लिए बनाई गई कार्य योजना सहित तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : पूर्वोत्तर सीमा रेलवे का कटिहार मंडल सामरिक और परिचालनिक रूप से अत्यंत महत्वपूर्ण है। अपनी अवस्थिति के कारण, कटिहार मंडल द्वारा महत्वपूर्ण रेल यातायात की सम्भलाई की जाती है और यह पूर्वोत्तर क्षेत्र में निर्बाध संपर्क सुनिश्चित करने में महत्वपूर्ण भूमिका निभाता है। तदनुसार, कटिहार मंडल में अवसंरचना संबंधी उन्नयन के लिए कई परियोजनाएं शुरू की गई हैं।

हाल ही में कटिहार मंडल में पूर्णतः/अंशतः पड़ने वाली चालू की गई परियोजनाएं निम्नलिखित हैं:-

क्र. सं.	परियोजना	लंबाई (किलोमीटर में)
1.	अररिया-गलगलिया नई लाइन	111
2.	एकलाखी-बालुरघाट नई लाइन	87
3.	कटिहार-जोगबनी-बारसोई-राधिकापुर-तेजनारायणपुर आमामान परिवर्तन	236

कटिहार मंडल में पूर्णतः/अंशतः पड़ने वाली कुछ मुख्य परियोजनाएं जिन्हें शुरू किया गया है,

निम्नानुसार हैं:-

क्र. सं.	परियोजना	लंबाई (किलोमीटर में)
1.	जोगबनी-विराटनगर नई लाइन	19
2.	बालुरघाट-हिल्ली नई लाइन	29
3.	कालियागंज-बुनियादपुर नई लाइन	34
4.	जलालगढ़-किशनगंज नई लाइन	51
5.	रायगंज-इटाहार, गजोले-इटाहार, इटाहार-बुनियादपुर नई लाइन	76
6.	रायगंज-दलखोला नई लाइन	43
7.	कटिहार-कुमेदपुर और कटिहार-मुकुरिया दोहरीकरण	64

कटिहार मंडल में पूर्णतः/अंशतः पड़ने वाले कुछ सर्वेक्षण कार्यों की स्थिति निम्नलिखित है:-

क्र. सं.	परियोजना का नाम (लंबाई)	स्थिति
1.	मालदा टाउन-कुमेदपुर तीसरी और चौथी लाइन (62 किलोमीटर)	विस्तृत परियोजना रिपोर्ट तैयार हो गई है।
2.	कुमेदपुर-अलुआबाड़ी रोड तीसरी और चौथी लाइन (129 किलोमीटर)	विस्तृत परियोजना रिपोर्ट तैयार हो गई है।
3.	अलुआबारी रोड-न्यू जलपाईगुड़ी तीसरी और चौथी लाइन (57 किलोमीटर)	परियोजना को हाल ही में स्वीकृति मिली है।
4.	अलुआबाड़ी रोड-ठाकुरगंज दोहरीकरण (20 किलोमीटर)	परियोजना को हाल ही में स्वीकृति मिली है।
5.	ठाकुरगंज-सिलीगुड़ी दोहरीकरण (56 किलोमीटर)	विस्तृत परियोजना रिपोर्ट तैयार हो गई है।
6.	सिलीगुड़ी-न्यू जलपाईगुड़ी दोहरीकरण (7 किलोमीटर)	विस्तृत परियोजना रिपोर्ट तैयार हो गई है।

पूर्वोत्तर क्षेत्र-रेल बजट:

पिछले पांच वर्षों के दौरान बजट आवंटन में काफी वृद्धि हुई है। पूर्वोत्तर क्षेत्र में पूर्णतः/अंशतः पड़ने वाली अवसंरचना संबंधी परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन इस प्रकार है:-

अवधि	परिव्यय
2009-14	2,122 करोड़ रुपए प्रतिवर्ष
2025-26	10,440 करोड़ रुपए (लगभग 5 गुना)

रेलपथ निर्माण:

वर्ष 2009-14 और 2014-2025 के दौरान पूर्वोत्तर क्षेत्र में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ के निर्माण का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	333 किलोमीटर	66.6 किलोमीटर प्रतिवर्ष
2014-25	1,840 किलोमीटर	167.27 किलोमीटर प्रतिवर्ष (लगभग 2.5 गुना)

स्वीकृत की गई परियोजनाएं:

01.04.2025 की स्थिति के अनुसार, पूर्वोत्तर क्षेत्र में पूर्णतः/अंशतः पड़ने वाली कुल लंबाई 777 किलोमीटर और 69,342 करोड़ रुपए की लागत की 12 रेल परियोजनाएं (08 नई लाइनें, 04 दोहरीकरण) हैं, को स्वीकृत किया गया है। जिसका सारांश निम्नानुसार है:-

कोटि	स्वीकृत परियोजनाओं की संख्या	कुल लंबाई (किलोमीटर में)	मार्च 2025 तक कमीशन की गई लंबाई (किलोमीटर में)	मार्च 2025 तक किया गया व्यय (करोड़ रुपए में)
नई लाइनें	08	448	113	38,078
दोहरीकरण/बहुपथन	04	329	165	3,598
कुल	12	777	278	41,676

हाल ही में पूरी की गई परियोजनाएं:

पूर्वोत्तर क्षेत्र में पूर्णतः/अंशतः पड़ने वाली कमीशन की गई परियोजनाएं निम्नलिखित हैं:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	अगरतला-सबरुम नई लाइन (112 किलोमीटर)	3,170
2	अगरतला-अखौरा नई लाइन (5 किलोमीटर)	865
3	रंगिया-मुरकोंगसेलेक आमान परिवर्तन (510 किलोमीटर)	3,019
4	कुमारघाट-अगरतला आमान परिवर्तन (109 किलोमीटर)	1,242
5	लमडिंग-बदरपुर-सिलचर और बदरपुर-कुमारघाट आमान परिवर्तन (412 किलोमीटर)	6,500

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
6	लमडिंग-होजाई दोहरीकरण (45 किलोमीटर)	410
7	दिगारू-होजाई दोहरीकरण (102 किलोमीटर)	1,873
8	न्यू बोंगाईगांव-अगथोरी दोहरीकरण (143 किलोमीटर)	2,048
9	बोगीबील पुल (92 किलोमीटर)	5,820

चालू परियोजनाएं:

पूर्वोत्तर क्षेत्र में पूर्णतः/अंशतः पड़ने वाली शुरू की गई कुछ मुख्य परियोजनाएँ निम्नलिखित हैं:-

क्र. सं.	परियोजना का नाम	लागत (करोड़ रुपए में)
1	जिरीबाम-इंफाल नई लाइन (111 किलोमीटर)	21,886
2	दीमापुर-कोहिमा नई लाइन (82 किलोमीटर)	15,230
3	मुरकॉगसेलेक - पासीघाट नई लाइन (27 किलोमीटर)	1,249
4	न्यू बोंगाईगांव-गोआलपाड़ा - गुवाहाटी (कामाख्या) दोहरीकरण (176 किलोमीटर)	4,962
5	सरायघाट पुल का दोहरीकरण (7 किलोमीटर)	1,474
6	कामाख्या गुवाहाटी तीसरी लाइन (6 किलोमीटर)	395
7	लमडिंग - फुरकेटिंग दोहरीकरण (140 किलोमीटर)	2,124
8	फुरकेटिंग - तिनसुकिया दोहरीकरण (194 किलोमीटर)	3,634

इसके अलावा, पिछले तीन वर्षों अर्थात् 2022-23, 2023-24, 2024-25 और चालू वित्तीय वर्ष 2025-26 के दौरान, कटिहार मंडल सहित पूर्वोत्तर सीमा रेलवे में पड़ने वाले कुल 3,590 किलोमीटर लंबाई के 45 सर्वेक्षण कार्यों (24 नई लाइन, और 21 दोहरीकरण) को मंजूरी दी गई है।

रेल परियोजना/परियोजनाओं का पूरा होना कई कारकों पर निर्भर करता है, जिनमें निम्नलिखित शामिल हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण
- वानिकी संबंधी स्वीकृति
- अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियाँ
- क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक परिस्थितियाँ
- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए एक वर्ष में कार्य करने के महीनों की संख्या आदि।

रेल परियोजनाओं के प्रभावी और तीव्र कार्यान्वयन के लिए सरकार द्वारा किए गए विभिन्न उपायों में निम्नानुसार शामिल हैं:

- निधियों के आबंटन में पर्याप्त वृद्धि।
- फील्ड स्तर पर शक्तियों का प्रत्यायोजन।
- विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी।
- शीघ्र भूमि अधिग्रहण, वन और वन्यजीव संबंधी स्वीकृति के लिए और परियोजनाओं से संबंधित अन्य मुद्दों को सुलझाने के लिए राज्य सरकारों और संबंधित प्राधिकरणों के साथ नियमित अनुवर्ती कार्रवाई।

चल स्टॉक का आधुनिकीकरण:

भारतीय रेल में यात्रियों की सुरक्षा, सुविधा और आराम हेतु चल स्टॉक का आधुनिकीकरण और सुधार/उन्नयन एक सतत और निरंतर चलने वाली प्रक्रिया है।

पूर्ववर्ती आईसीएफ प्रकार के सवारी डिब्बों को अधिक सुरक्षित और आधुनिक एलएचबी प्रकार के सवारी डिब्बों से बदलने का कार्य चरणबद्ध रूप से शुरू किया गया है। प्रौद्योगिकीय रूप से उन्नत एलएचबी सवारी डिब्बों में बेहतर यात्रा अनुभव, बेहतर सौंदर्य और इनमें हल्के डिजाइन, एंटी क्लाइम्बिंग, निष्क्रियता संकेतन प्रणाली सहित एयर सस्पेंशन (सेकेंडरी), स्टेनलेस स्टील शेल और डिस्क ब्रेक प्रणाली जैसी विशेषताएँ होती हैं।

वर्ष 2004-14 की तुलना में 2014-25 के दौरान एलएचबी सवारी डिब्बों का उत्पादन निम्नानुसार है:

अवधि	विनिर्मित किए गए एलएचबी सवारी डिब्बे
2004-14	2,337 अदद
2014-25	42,677 अदद (18 गुना से अधिक)

यात्रियों के बेहतर यात्रा अनुभव के दृष्टिकोण से, भारतीय रेल द्वारा स्वदेशी रूप से डिजाइन और विनिर्मित वंदे भारत गाड़ियों में आधुनिक सवारी डिब्बों, उन्नत संरक्षा सुविधाओं और यात्री सुविधाएं प्रदान की गई हैं। वर्तमान में, भारतीय रेल नेटवर्क पर 162 वंदे भारत चेयर कार गाड़ी सेवाएँ परिचालित की जा रही हैं।

इन नई वंदे भारत चेयर कार गाड़ियों में निम्नलिखित विशेषताएं हैं:

- झटका मुक्त सेमी परमामेंट कपलर।
- कवच से सुसज्जित।
- केंद्रीय रूप से नियंत्रित स्वचालित प्लग दरवाजे और पूरी तरह से सीलबंद चौड़े गैंगवे
- सभी सवारी डिब्बों में आपातकालीन अलार्म पुश बटन और टॉक बैक इकाई
- बेहतर अग्नि संरक्षा-विद्युत कैबिनेटों और शौचालयों में एरोसोल आधारित अग्नि संसूचन और शमन प्रणाली।
- 180/160 किलोमीटर प्रति घंटे के डिजाइन/परिचालन गति के साथ उच्चतर त्वरण।
- वॉइस रिकॉर्डिंग सुविधा और क्रैश हार्डन्ड मेमोरी के साथ चालक-गार्ड संपर्क।
- यात्री क्षेत्र के भीतर स्वच्छता मानकों में सुधार के लिए अनुकूलित हवा से 99% हानिकारक बैक्टीरिया को निष्क्रिय करने के लिए, एयर कंडीशनिंग इकाइयों में स्वदेशी रूप से विकसित यूवी-सी लैंप आधारित विसंक्रमण प्रणाली लगाई गई है।
- बेहतर यात्रा अनुभव
- सभी सवारी डिब्बों में सीसीटीवी।

- दिव्यांग यात्रियों के लिए ड्राइविंग कोच में दोनों तरफ विशेष शौचालय।
- रिमोट निगरानी के लिए कोच कंडीशन निगरानी प्रणाली (सीसीएमएस)।

इसके अलावा, लंबी दूरी की यात्रा के लिए, भारतीय रेल ने वंदे भारत एक्सप्रेस का स्लीपर संस्करण शुरू किया है। इस समय, भारतीय रेल नेटवर्क पर 2 वंदे भारत स्लीपर गाड़ी सेवाएँ परिचालित की जा रही हैं।

इन वंदे भारत स्लीपर गाड़ियों में मुहैया कराई गई व्यापक प्रौद्योगिकीय प्रगति और संरक्षा विशेषताएं निम्नानुसार हैं:

- झटका मुक्त सेमी परमामेंट कपलर एवं एंटी-क्लाइम्बर।
- कवच से सुसज्जित।
- 180/160 किलोमीटर प्रति घंटे के डिजाइन/परिचालन गति के साथ उच्चतर त्वरण।
- ईएन मानकों के साथ कारबॉडी के अनुरूप दुर्घटना-रोधी डिजाइन।
- अग्नि संरक्षा मानकों के अनुपालन के लिए प्रत्येक सवारी डिब्बे के अंत में अग्नि अवरोधक दरवाजे।
- बेहतर अग्नि संरक्षा-विद्युत कैबिनेटों और शौचालयों में एरोसोल आधारित अग्नि संसूचन और शमन प्रणाली।
- ऊर्जा दक्षता के लिए रिजेनरेटिव ब्रेकिंग प्रणाली।
- यात्री क्षेत्र के भीतर स्वच्छता मानकों में सुधार के लिए अनुकूलित हवा से 99% हानिकारक बैक्टीरिया को निष्क्रिय करने के लिए, एयर कंडीशनिंग इकाइयों में स्वदेशी रूप से विकसित यूवी-सी लैंप आधारित विसंक्रमण प्रणाली लगाई गई है।
- केंद्रीय रूप से नियंत्रित स्वचालित प्लग दरवाजे और पूरी तरह से सीलबंद चौड़े गैंगवे
- सभी सवारी डिब्बों में सीसीटीवी।
- आपातकालीन स्थिति में यात्री और गाड़ी प्रबंधक/लोको पायलट के बीच संप्रेषण के लिए आपातकालीन टॉक-बैक इकाई।

- दिव्यांगजन यात्रियों के लिए ड्राइविंग कोच में दोनों तरफ विशेष शौचालय।
- यात्री सुविधाओं जैसे वातानुकूलन, सैलून प्रकाश व्यवस्था आदि की स्थिति पर निगरानी के लिए केंद्रीकृत सवारी डिब्बा निगरानी प्रणाली।
- ऊपर की शायिकाओं पर चढ़ने में सुगमता के लिए एर्गोनॉमिक रूप से डिज़ाइन की गई सीढ़ी।

भारतीय रेल ने अमृत भारत एक्सप्रेस गाड़ी सेवाएँ विकसित की हैं, जो पूर्णतः अवातानुकूलित आधुनिक रेलगाड़ियाँ हैं। वर्तमान में 54 गाड़ी सेवाएं पहले से ही परिचालित की जा रही हैं। इन आधुनिक गाड़ियों में 11 साधारण श्रेणी के सवारी डिब्बे, 8 शयनयान श्रेणी के सवारी डिब्बे, 1 रसोई-यान और 2 सामान सह दिव्यांगजन सवारी डिब्बे शामिल हैं।

इन गाड़ियों में निम्नलिखित उन्नत सुविधाएँ और विशेषताएं शामिल हैं:

- वंदे भारत स्लीपर के समान उन्नत रूप और अनुभूति वाले सीट और बर्थ का बेहतर साज-सज्जा।
- झटका मुक्त सेमी-ऑटोमेटिक कपलर्स।
- क्रैश ट्यूब के प्रावधान से सवारी डिब्बों में बेहतर क्रैशवर्दीनैसा।
- सभी सवारी डिब्बों और सामान कक्ष में सीसीटीवी प्रणाली का प्रावधान।
- शौचालयों का बेहतर डिज़ाइन।
- बर्थ पर आसानी से चढ़ने के लिए सीढ़ी का बेहतर डिज़ाइन।
- बेहतर एलईडी लाइट फिटिंग और चार्जिंग सॉकेट।
- ईपी सहायता प्राप्त ब्रेकिंग प्रणाली का प्रावधान।
- शौचालयों और इलेक्ट्रिकल क्यूबिकल्स में एरोसोल आधारित अग्नि शमन प्रणाली।
- यूएसबी टाइप-ए और टाइप-सी मोबाइल चार्जिंग सॉकेट।
- यात्री और गार्ड/रेलगाड़ी प्रबंधक के बीच पारस्परिक संप्रेषण के लिए आपातकालीन टॉक-बैक प्रणाली।

- उन्नत तापन क्षमता वाली गैर-वातानुकूलित रसोई-यान।
- आसानी से जोड़ने और अलग करने के लिए त्वरित मोचन प्रणाली वाले पूर्ण रूप से सीलबंद गैंगवे।

उपनगरीय और क्षेत्रीय दैनिक यात्रियों के बीच शहरों के बीच की छोटी दूरी की यात्रा अनुभव को बेहतर बनाने के लिए वंदे भारत रेलगाड़ियों की विशेषताओं का उपयोग करते हुए नमो भारत रैपिड रेल की शुरुआत की गई है। वर्तमान में, भारतीय रेल नेटवर्क पर 4 नमो भारत रैपिड रेल सेवाएँ परिचालित की जा रही हैं।

नमो भारत रैपिड रेल की प्रमुख विशेषताएं निम्नानुसार हैं:

- केंद्रीकृत नियंत्रित डबल लीफ स्वचालित स्लाइडिंग दरवाजे
- संरक्षा और यात्री निगरानी के लिए सीसीटीवी
- गद्देदार सीटों और सीलबंद लचीली मार्गिका के साथ मॉड्यूलर आंतरिक साज-सज्जा
- आपातकालीन संप्रेषण प्रणाली टॉक सिस्टम
- ऊर्जा कुशल प्रकाश-व्यवस्था प्रणाली के साथ एलईडी की लगातार रोशनी
- निर्वात निकासी के साथ एफआरपी मॉड्यूलर शौचालय
- वातानुकूलित ड्राइवर कैब के साथ पूर्णतया वातानुकूल रेलगाड़ियां

सिगनल प्रणाली में सुधार:

भारतीय रेल द्वारा अपनी सिगनल प्रणाली की मौजूदा अवसंरचना का निरंतर आधुनिकीकरण किया जा रहा है, जो कि निम्नानुसार है:

1. दिनांक 28.02.2026 की स्थिति के अनुसार 6,665 रेलवे स्टेशनों पर पुराने मेकेनिकल सिगनल प्रणाली के स्थान पर कांटों एवं सिगनलों के केंद्रीकृत परिचालन के साथ विद्युत/इलेक्ट्रॉनिक अंतर्पाशन प्रणाली की व्यवस्था की गई है, जिनमें से 3870 स्टेशनों पर विद्युत अंतर्पाशन प्रणाली मुहैया कराई गई है।
2. समपार रेलफाटकों पर संरक्षा का संवर्धन करने के लिए, 28.02.2026 की स्थिति के अनुसार

10,153 समपार रेलफाटकों पर अंतर्पाशन की व्यवस्था की गई है।

3. संरक्षा का संवर्धन करने के लिए 28.02.2026 की स्थिति के अनुसार 6,669 रेलवे स्टेशनों पर विद्युत साधनों द्वारा रेलपथ अभियोग के सत्यापन द्वारा रेलवे स्टेशनों के पूर्ण रेलपथ परिपथन की व्यवस्था की गई है।
4. ब्लॉक खंड की स्वचालित स्वीकृति के लिए धुरा काउंटर, बीपीएसी (ब्लॉक प्रूविंग एक्सल काउंटर) मुहैया कराए गए हैं ताकि अगली गाड़ी के आगमन के लिए लाइन क्लियर मुहैया कराने से पूर्व गाड़ी का पूर्ण आगमन सुनिश्चित हो सके और मानवीय हस्तक्षेप को कम किया जा सके। ये प्रणाली दिनांक 28.02.2026 तक 6149 ब्लॉक खंड पर मुहैया कराई गई है।
5. स्वचालित ब्लॉक सिगनल प्रणाली (एबीएस), जो मौजूदा रेलपथ अवसंरचना के भीतर लाइन क्षमता को बढ़ाती है, को दिनांक 28.02.2026 तक 6897 मार्ग किलोमीटर पर मुहैया कराया गया है।
6. भारतीय रेल ने स्वदेशी रूप से विकसित स्वचालित गाड़ी सुरक्षा (एटीपी) प्रणाली को कार्यान्वित करने का निर्णय लिया है, जिसके लिए उच्चतम श्रेणी के सुरक्षा प्रमाणीकरण (एसआईएल 4) आवश्यक था। जुलाई 2020 में कवच प्रणाली को एक राष्ट्रीय एटीपी प्रणाली के रूप में अपनाया गया है।

व्यापक और विस्तृत परीक्षणों के उपरांत, कवच संस्करण 4.0 को 1452 मार्ग किलोमीटर पर सफलतापूर्वक चालू किया गया है, जिसमें उच्च घनत्व वाले दिल्ली-मुंबई और दिल्ली-हावड़ा मार्ग शामिल हैं। दिल्ली-मुंबई मार्ग पर कवच संस्करण 4.0 को जंक्शन केबिन-पलवल-मथुरा-नागदा खंड (667 मार्ग किलोमीटर) और वडोदरा-विरार खंड (336 मार्ग किलोमीटर) एवं वडोदरा-अहमदाबाद खंड (96 मार्ग किलोमीटर) पर तथा दिल्ली-हावड़ा मार्ग पर कवच संस्करण 4.0 को गया-सरमाटांड खंड (93 मार्ग किलोमीटर) एवं छोटा अम्बाना-बर्धमान-हावड़ा खंड (260 मार्ग किलोमीटर) पर कमीशन किया गया है।

इसके अलावा, भारतीय रेल के सभी जीक्यू, जीडी, एचडीएन और चिह्नित रेलखंडों को

कवर करते हुए 24,427 मार्ग किलोमीटर पर कवच के रेलपथ साइड कार्यों का कार्यान्वयन प्रारंभ किया गया है।

अमृत भारत स्टेशन:

रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ रेलवे स्टेशनों के पुनर्विकास हेतु अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में रेलवे स्टेशनों को बेहतर बनाने के लिए मास्टर प्लान तैयार करना और चरणबद्ध रूप में उनका कार्यान्वयन करना शामिल हैं। मास्टर प्लान बनाने में निम्नलिखित शामिल हैं:

- रेलवे स्टेशन और परिचलन क्षेत्रों तक पहुँच में सुधार
- रेलवे स्टेशन का शहर के दोनों तरफ के साथ एकीकरण
- रेलवे स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, वाटर-बूथों में सुधार
- यात्री यातायात के अनुरूप चौड़े ऊपरी पैदल पुल/एयर कॉन्कोर्स का प्रावधान
- लिफ्ट/एस्केलेटर/रैम्प का प्रावधान
- प्लेटफॉर्म की सतह में सुधार/प्रावधान और प्लेटफॉर्म पर कवर का प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान
- पार्किंग क्षेत्र, मल्टीमोडल एकीकरण
- दिव्यांगजनों के लिए सुविधाएँ
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक रेलवे स्टेशन पर आवश्यकता को देखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए निर्दिष्ट स्थान, लैंडस्केपिंग आदि की व्यवस्था।

इस योजना में दीर्घकालिक और पर्यावरण अनुकूल समाधानों, आवश्यकता, चरणबद्धता एवं व्यवहार्यता के लिए गिट्टी रहित पटरियों की व्यवस्था आदि और दीर्घावधि में रेलवे स्टेशन पर

सिटी सेन्टरों के निर्माण की संकल्पना भी की गई है।

अभी तक, अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए 1337 रेलवे स्टेशनों को चिह्नित किया गया है जिनमें से कटिहार मंडल, पूर्वोत्तर सीमा रेलवे के 20 स्टेशन (अलुआबाड़ी रोड, अररिया कोर्ट, बालुरघाट, बरसोई जंक्शन, भालुका रोड, दलखोला, हल्दीबाड़ी, हरिश्चंद्रपुर, जलपाईगुड़ी, कालियागंज, कटिहार जंक्शन, किशनगंज, कुमेदपुर जंक्शन, लाभा, मालदा कोर्ट, न्यू जलपाईगुड़ी जंक्शन, सालमारी, समसी, सिलीगुड़ी जंक्शन और ठाकुरगंज) बिहार और पश्चिम बंगाल में स्थित हैं।

बिहार और पश्चिम बंगाल में अमृत भारत स्टेशन योजना के तहत विकास हेतु चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
बिहार	98	अनुग्रह नारायण रोड, आरा, अररिया कोर्ट, बख्तियारपुर, बांका, बनमनखी, बापूधाम मोतिहारी, बरहिया, बरौनी, बाढ़, बारसोई जंक्शन, बेगूसराय, बेतिया, भभुआ रोड, भागलपुर, भगवानपुर, बिहारशरीफ, बिहिया, बिक्रमगंज, बक्सर, चकिया, चौसा, छपरा, दलसिंह सराय, दरभंगा, दौरम मधेपुरा, डेहरी ऑन सोन, ढोली, दिघवारा, डुमरांव, दुर्गौती, एकमा, फतुहा, गया, घोड़ासहन, गुरारू, हाजीपुर जंक्शन, जमालपुर जंक्शन, जमुई, जनकपुर रोड, जयनगर, जहानाबाद, झंझारपुर, कहलगांव, करहागोला रोड, कटिहार जंक्शन, खगड़िया जंक्शन, किशनगंज, कुदरा, लाभा, लहेरिया सराय, लखमीनिया, लखीसराय जंक्शन, मधुबनी, महेशखूंट, मैरवा, मानसी जंक्शन, मसरख, मोकामा, मोतीपुर, मुंगेर (मुंगेर), मुजफ्फरपुर जंक्शन, नबीनगर रोड, नरकटियागंज जंक्शन, नौगछिया, नवादाह, पहाड़पुर, पाटलिपुत्र, पटना जंक्शन, पीरो, पीरपैती, रफीगंज, रघुनाथपुर, राजेंद्र नगर टर्मिनल (पटना), राजगीर, राम दयालु नगर, रक्सौल, सबौर, सगौली, सहरसा, साहेबपुर कमाल, सकरी, सलौना, सलमारी, समस्तीपुर, सासाराम, शाहपुर पटोरी, शिवनारायणपुर, सिमरी बख्तियारपुर, सिमुलतला, सीतामढ़ी, सीवान, सोनपुर जंक्शन, सुल्तानगंज, सुपौल, तारेगना, ठाकुरगंज, थावे
पश्चिम बंगाल	101	आद्रा, अलीपुरद्वार जं., अलुआबाड़ी रोड, अंबिका कालना, अनारा, अंडाल जं., अंदुल, आसनसोल जं., अजीमगंज, बगनान, बल्ली, बालुरघाट, बंदेल जं., बनगांव जं., बांकुरा, बाराभूम, बारासात, बर्धमान, बैरकपुर, बेल्ला, बरहामपुर कोर्ट, बेथुयादाहारी, भालुका रोड, बिन्नागुड़ी, बिष्णुपुर, बोलपुर शांतिनिकेतन, बर्नपुर, कैनिंग, चंदन नगर, चांदपारा, चंद्रकोना रोड, दलगांव, दलखोला, दनकुनी, धुलियन गंगा, धुपगुड़ी, दीघा, दिनहाटा, दमदम जं., फालाकाटा, गरबेटा, गेडे, हल्दिया, हल्दीबाड़ी, हरिश्चंद्रपुर, हासीमारा, हिजली, हावड़ा जं., जलपाईगुड़ी, जलपाईगुड़ी रोड, जंगीपुर रोड, झालिदा, झारग्राम, जॉयचंडी पहाड़ जं., कालियागंज, कल्याणी, कल्याणी घोषपारा, कामाख्यागुड़ी, कटवा जंक्शन, खगराघाट रोड, खड़गपुर जंक्शन, कोलकाता, कृष्णनगर सिटी जंक्शन, कुमेदपुर जंक्शन, मधुकुंडा, मध्यमग्राम, मालदा कोर्ट, मालदा टाउन, मेचेदा, मेदिनीपुर (मिदनापुर), नवद्वीप धाम,

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
		नैहाटी जंक्शन, न्यू अलीपुरद्वार, न्यू कूच बिहार, न्यू फरक्का जंक्शन, न्यू जलपाईगुड़ी जंक्शन, न्यू माल जंक्शन, ओंडाग्राम, पानागढ़, पांडबेश्वर, पंसकुरा जंक्शन, पुरुलिया जंक्शन, रामपुरहाट जंक्शन, राणाघाट, सैंथिया जंक्शन, सालबोनी, समसी, संतरागाछी, सियालदह, शालीमार, शांतिपुर, श्योरफुली जंक्शन, सिलीगुड़ी जंक्शन, सीतारामपुर, सिउरी, सोनारपुर जंक्शन, सुईसा, तामलुक, तारकेश्वर, तुलिन, उलुबेरिया

बिहार और पश्चिम बंगाल में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास कार्य तीव्र गति से शुरू किए गए हैं और अनारा, बाराभूम, हल्दिया, जॉयचंदी पहाड़ जंक्शन, कल्याणी घोषपाड़ा, कामाख्यागुड़ी, पानागढ़, पीरपैंती, सिउरी, तमलुक और थावे में काम पूरा किया जा चुका है।

अन्य स्टेशनों पर भी विकास कार्य तीव्र गति से शुरू किए गए हैं और कुछ स्टेशनों पर कार्यों की प्रगति निम्नानुसार है:

बिहार:

- अररिया कोर्ट स्टेशन: नए स्टेशन भवन का संरचना संबंधी कार्य, प्लेटफॉर्म संख्या 1 पर प्लेटफॉर्म शेल्टर, पहुंच मार्ग और बाउंड्री दीवार का कार्य पूरा हो गया है। लिफ्ट, परिचलन क्षेत्र, 12 मीटर ऊपरी पैदल पुल और नए स्टेशन भवन की फिनिशिंग का कार्य शुरू हो गया है।
- बरसोई जंक्शन स्टेशन: पुराने क्वार्टरों को ध्वस्त करने और जनोपयोगी सुविधाओं के स्थानांतरण का कार्य पूरा हो गया है। स्टेशन भवन, परिचलन क्षेत्र और 12 मीटर ऊपरी पैदल पुल का कार्य शुरू हो गया है।
- किशनगंज स्टेशन: प्लेटफॉर्म संख्या 1 और 2 पर प्लेटफॉर्म सतह का कार्य, प्लेटफॉर्म संख्या 1 और 2 पर पीने के पानी के नल, परिचलन क्षेत्र में सुधार कार्य, द्वितीय प्रवेश द्वार पर पार्किंग, पहुंच मार्ग और बाउंड्री दीवार का कार्य पूरा किया जा चुका है। बागवानी संबंधी और 12 मीटर ऊपरी पैदल पुल का कार्य शुरू हो गया है।

- सालमारी स्टेशन : स्टेशन भवन में सुधार कार्य, प्लेटफॉर्म संख्या 1 का विस्तार और ऊंचाई बढ़ाने और प्लेटफॉर्म संख्या 1 पर प्लेटफॉर्म शेल्टर का कार्य पूरा किया जा चुका है। परिचलन क्षेत्र और 3 मीटर ऊपरी पैदल पुल का कार्य शुरू हो गया है।
- ठाकुरगंज स्टेशन: प्लेटफॉर्म संख्या 1 की ऊंचाई बढ़ाने, प्लेटफॉर्म संख्या 2 पर प्लेटफॉर्म सतह का कार्य, प्लेटफॉर्म संख्या 1 और 2 पर प्लेटफॉर्म शेल्टर और 12 मीटर ऊपरी पैदल पुल का कार्य पूरा हो गया है। प्लेटफॉर्म संख्या 1 पर प्लेटफॉर्म सतह का कार्य, प्लेटफॉर्म संख्या 2 पर शौचालय, कोच संकेतन बोर्ड और गाड़ी संकेतक बोर्ड का कार्य शुरू हो गया है।

पश्चिम बंगाल:

- बालुरघाट स्टेशन: स्टेशन भवन, पोर्टिको, प्लेटफॉर्म का विस्तार, प्रतीक्षा कक्ष, परिचलन क्षेत्र और पहुंच मार्ग का सुधार कार्य पूरा किया जा चुका है। लिफ्ट और 12 मीटर ऊपरी पैदल पुल का कार्य शुरू हो गया है।
- हल्दीबाड़ी स्टेशन: प्लेटफॉर्म का विस्तार, प्लेटफॉर्म संख्या 1 पर प्लेटफॉर्म की सतह का कार्य, प्लेटफॉर्म शेल्टर, प्रतीक्षा कक्ष, शौचालय, परिचलन क्षेत्र, पार्किंग, बाउंड्री दीवार और 12 मीटर ऊपरी पैदल पुल का सुधार कार्य पूरा हो गया है। पोर्टिको का कार्य शुरू हो गया है।
- जलपाईगुड़ी स्टेशन: प्लेटफॉर्म संख्या 1 का विस्तार और प्लेटफॉर्म सतह का कार्य, प्लेटफॉर्म शेल्टर, बाउंड्री दीवार और 12 मीटर ऊपरी पैदल पुल का कार्य पूरा हो गया है। परिचलन क्षेत्र, लिफ्ट और एस्केलेटर का कार्य शुरू हो गया है।
- न्यू जलपाईगुड़ी स्टेशन: पार्सल/रेल मेल सेवा कार्यालय का कार्य, प्रस्थान भवन के चौथे तल तक का संरचना संबंधी कार्य, आगमन-01 भवन और आगमन-02 भवन, पोडियम पार्किंग-01 का कार्य पूरा हो गया है। पांचवें और छठे तल के प्रस्थान भवन का संरचना संबंधी कार्य, एलिवेटेड रोड, पोडियम पार्किंग-02, एयर कॉनकोर्स और आगमन-01 भवन

का फिनिशिंग का कार्य शुरू हो गया है।

इसके अलावा, भारतीय रेल में रेलवे स्टेशनों पर विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और चलायमान प्रक्रिया है और इस संबंध में कार्य सापेक्ष प्राथमिकता और धन की उपलब्धता के अध्यधीन, आवश्यकतानुसार शुरू किए जाते हैं। रेलवे स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण कार्य स्टेशन की कोटि/स्थिति/समूहाले जाने वाले यातायात आदि के आधार पर किए जाते हैं।

रेलवे स्टेशनों का विकास/उन्नयन जटिल स्वरूप का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए दमकल विभाग की स्वीकृति, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करना (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं) अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथ एवं उच्च वोल्टेज बिजली लाइनों के नजदीक किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

अमृत भारत स्टेशन योजना सहित रेलवे स्टेशनों के विकास/उन्नयन/आधुनिकीकरण का वित्तपोषण सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएँ' के अंतर्गत किया जाता है। योजना शीर्ष-53 के अंतर्गत आबंटन और व्यय का ब्यौरा क्षेत्रीय रेल-वार रखा जाता है, न कि कार्य-वार या रेलवे स्टेशन-वार या राज्य-वार।

बिहार राज्य चार क्षेत्रीय रेलों नामतः पूर्व रेलवे, पूर्वोत्तर सीमा रेलवे, पूर्वोत्तर रेलवे और पूर्व मध्य रेलवे के क्षेत्राधिकार में आता है। इन क्षेत्रीय रेलों के लिए पिछले चार वित्तीय वर्षों और वर्तमान वर्ष के लिए 6,599 करोड़ रुपये आबंटित किए गए हैं। योजना शीर्ष-53 के अंतर्गत इन क्षेत्रीय रेलों द्वारा पिछले चार वर्षों और वर्तमान वर्ष (जनवरी, 2026 तक) में 6,051 करोड़ रुपये का व्यय उपगत किया गया है।

पश्चिम बंगाल राज्य चार क्षेत्रीय रेलों अर्थात् पूर्व रेलवे, पूर्वोत्तर सीमा रेलवे, दक्षिण पूर्व रेलवे और मेट्रो रेलवे के क्षेत्राधिकार में आता है। इन क्षेत्रीय रेलों को पिछले चार वर्षों और वर्तमान वर्ष के लिए योजना शीर्ष-53 के अंतर्गत 4,458 करोड़ रुपए आबंटित किए गए हैं। इन क्षेत्रीय रेलों द्वारा पिछले चार वर्षों और वर्तमान वर्ष (जनवरी, 2026 तक) योजना शीर्ष-53 के अंतर्गत 4,150 करोड़ रुपए का व्यय उपगत किया गया है।

कॉम्पैक्ट रिसर्च मॉड्यूल फॉर ऑर्बिटल प्लांट स्टडीज संबंधी प्रयोग मॉड्यूल

***278. श्री दर्शन सिंह चौधरी:**

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

- (क) क्या भारतीय अंतरिक्ष अनुसंधान संगठन (इसरो) द्वारा कॉम्पैक्ट रिसर्च मॉड्यूल फॉर ऑर्बिटल प्लांट स्टडीज (सीआरओपीएस) संबंधी प्रयोग मॉड्यूल के अंतर्गत सूक्ष्म-गुरुत्वाकर्षण और संशोधित गुरुत्वाकर्षण स्थितियों में पौधों की वृद्धि, बीज अंकुरण और जैविक प्रक्रियाओं का अध्ययन करने के लिए शोध किया जा रहा है;
- (ख) यदि हां, तो इस प्रयोग का मुख्य वैज्ञानिक उद्देश्य क्या है, इसमें किस प्रकार की फसलों/बीजों का उपयोग किया गया है और इस अध्ययन की अवधि क्या है;
- (ग) क्या उक्त प्रयोग के निष्कर्षों को जलवायु परिवर्तन, सीमित संसाधनों वाली कृषि, अंतरिक्ष में कृषि और भविष्य के दीर्घकालिक मानव अंतरिक्ष मिशनों में लागू किया जाना प्रस्तावित है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार का लक्ष्य उक्त प्रयोग के माध्यम से पृथ्वी-आधारित कृषि अनुसंधान को फसल उत्पादकता, प्रतिकूल मौसम-सहिष्णु किस्मों के विकास और बीज की गुणवत्ता में सुधार से संबंधित व्यावहारिक फ़ायदों के साथ संबद्ध करना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) क्या उक्त परियोजना में भारतीय कृषि अनुसंधान परिषद (आईसीएआर), विश्वविद्यालयों

और अन्य अनुसंधान संस्थानों की भागीदारी सुनिश्चित की गई है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) : जी हां। पीएसएलवी-सी60 मिशन के अंतर्गत पीएसएलवी कक्षीय प्रयोगात्मक मॉड्यूल (पीओईएम-4) के भाग के रूप में कॉम्पैक्ट रिसर्च मॉड्यूल फॉर ऑर्बिटल प्लांट स्टडीज (सीआरओपीएस) नामक एक प्रौद्योगिकी प्रदर्शन पेलोड को 30 दिसंबर, 2024 को सूक्ष्म गुरुत्वाकर्षण स्थितियों के तहत पौधों की वृद्धि और जैविक प्रक्रियाओं का अध्ययन करने के लिए प्रक्षेपित किया गया था, जिसके माध्यम से सूक्ष्म गुरुत्वाकर्षण स्थितियों में बीजों का अंकुरण हासिल किया गया था।

(ख) : सीआरओपीएस पेलोड का मुख्य उद्देश्य अंतरिक्ष में 5 से 7 दिनों तक बीज के अंकुरण और पौधे की दो पत्तियों तक की वृद्धि का प्रदर्शन करना था। इस अध्ययन के लिए लोबिया के बीजों का चयन किया गया था।

(ग) : जी हां, सीआरओपीएस (कॉम्पैक्ट रिसर्च मॉड्यूल फॉर ऑर्बिटल प्लांट स्टडीज) प्रयोग से प्राप्त निष्कर्षों को मुख्यतः अंतरिक्ष कृषि और भविष्य के दीर्घकालिक मानव अंतरिक्ष मिशनों में लागू करने का प्रस्ताव है, जिससे पृथ्वी पर संसाधन-सीमित वातावरण में कृषि के लिए संभावित अप्रत्यक्ष लाभ प्राप्त हो सकते हैं। हालांकि, जलवायु परिवर्तन संबंधी अनुप्रयोगों पर प्रत्यक्ष रूप से जोर नहीं दिया गया है। अंतरिक्ष में सूक्ष्म गुरुत्वाकर्षण की स्थितियों में बीज से पौधे उगाना अंतरिक्ष जैविक अनुसंधान के लिए एक महत्वपूर्ण उपलब्धि है, ताकि अंतरिक्ष में अन्न का उत्पादन हो सके और दीर्घावधि मानव मिशनों के दौरान अंतरिक्ष यात्रियों के लिए यह एक आकर्षक गतिविधि बन सके। सीआरओपीएस प्रयोग उठाए गए अनेक नवोन्मेषी कदमों में से पहला कदम है और अंतरिक्ष कृषि की चुनौतियों से निपटने और दीर्घावधि मिशनों के लिए संस्थिर खाद्य स्रोतों का सृजन करने

हेतु सतत अनुसंधान और विकास गतिविधियां आवश्यक हैं। सीआरओपीएस जैसे प्रयोग भविष्य के दीर्घकालिक मानव अंतरिक्ष अभियानों के लिए संस्थिर प्रणालियों के विकास से संबंधित प्रौद्योगिकी प्रदर्शनों के आयोजन हेतु महत्वपूर्ण हैं। अंतरिक्ष-आधारित पौध विकास संबंधी प्रणालियाँ पैकेटबंद खाद्य पदार्थों की पूरक होकर आत्मनिर्भरता को बढ़ा सकती हैं। सूक्ष्म गुरुत्वाकर्षण की स्थितियों में विश्वसनीय पौध विकास मॉड्यूलों के लिए प्रौद्योगिकियों और प्रक्रियाओं का विकास दीर्घकालिक मानव अंतरिक्ष मिशनों में योगदान देता है।

(घ) : सीआरओपीएस एक प्रारंभिक प्रयोग है जो अंतरिक्ष में लोबिया के बीज के अंकुरण और पौधे की दो पत्तियों तक की वृद्धि को प्रदर्शित करने के लिए किया गया है। व्यावहारिक लाभों के बारे में बहुमूल्य जानकारी प्राप्त करने के लिए अधिक अनुसंधान की आवश्यकता है।

(ङ) : यह उल्लेखनीय है कि सीआरओपीएस प्रयोग को इसरो के विक्रम साराभाई अंतरिक्ष केंद्र (वीएसएससी) द्वारा विकसित किया गया था, जिसने सूक्ष्म गुरुत्वाकर्षण में बीज अंकुरण (लोबिया) और प्रारंभिक पौधे की वृद्धि का प्रदर्शन किया जो दीर्घकालिक मानव अंतरिक्ष मिशनों के लिए अंतरिक्ष कृषि की दिशा में उठाया गया एक कदम था। भारतीय कृषि अनुसंधान परिषद (आईसीएआर) अथवा किसी अन्य कृषि अनुसंधान संस्थानों/विश्वविद्यालयों ने इस प्रयोग में प्रत्यक्ष रूप से भाग नहीं लिया है। हालांकि, प्रयोग से प्राप्त डेटा इन संस्थानों द्वारा आगे के अध्ययनों के लिए उपलब्ध हैं।

CLUSTERS 2.0 SCHEME IN MAHARASHTRA

*279. DR. AMOL RAMSING KOLHE:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has included Pune or its surrounding industrial regions as part of the Modified Electronics Manufacturing Clusters

(EMC) 2.0 Scheme in Maharashtra;

- (b) if so, the total funds allocated, released and utilised under EMC 2.0 in Maharashtra and specifically for Pune, year-wise and whether any delays or under-utilisation have been reported;
- (c) whether financial or administrative bottlenecks have adversely affected timely execution of EMC projects in Pune and other parts of Maharashtra and if so, the details thereof;
- (d) whether the Government has assessed core infrastructure gaps in existing or proposed EMCs in Maharashtra particularly Pune including power, water, internal roads and logistics connectivity and other deficiencies identified and if so, the details thereof; and
- (e) the details of specific time-bound corrective measures, monitoring and accountability mechanisms proposed to address these gaps, avoid delays and strengthen investor confidence under the EMC 2.0 Scheme?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Driven by Hon'ble Prime Minister's vision of Make in India and Atmanirbhar Bharat, the Government is developing complete manufacturing ecosystem for electronics goods.

Electronics manufacturing in India has expanded significantly in the last 11 years. It can be seen from the following statistics:

#	2014-15	2024-25	Remarks
Production of electronics goods (Rs.)	~1.9 Lakh Cr	~12 Lakh Cr	Increased 6 times
Export of electronics goods (Rs.)	38 thousand Cr	~3.3 Lakh Cr	Increased 8 times
Mobile manufacturing units	2	300	Increased 150 times
Production of mobile phones (Rs.)	18 thousand Cr	5.45 Lakh Cr	Increased 28 times
Export of mobile phones (Rs.)	1,500 cr	2 Lakh Cr	Increased 127 times
Mobile Phone imported (units)	75% of the total demand	0.02% of the total demand	

Electronics Manufacturing Clusters (EMC 2.0)

The Government of India notified the modified EMC 2.0 Scheme in April 2020.

The scheme provides world class infrastructure, logistic and plug and play facility for electronics manufacturing. These include ready industrial plots and Ready Built Factory (RBF)/Plug-and-Play facilities.

Under EMC 2.0, one greenfield EMC has been approved at Ranjangaon, Pune with project cost of Rs.492.85 Cr covering an area of 297 acres. Project investment in the EMC is about Rs.2,000 crore and projected employment generation of 5000 jobs.

Government of India has released 70% of the approved Grant-in-Aid (GIA) amounting to Rs.145.59 crore. In terms of the project guidelines, the remaining 30% of the fund will be released upon achieving milestones and other terms and conditions.

The physical progress of the project has reached an advanced stage, with approximately 80% of the infrastructure completed. The anchor units—M/s IFB Refrigeration Ltd. and M/s Starion H K India have started production.

Under the Scheme, a Common Facility Centre (CFC) has also been approved at Pimpri Industrial Area, Pune with project cost of Rs.67 crore. CFC will provide shared facilities for design, prototyping, testing and measurement to support electronic industries in the region.

The progress of these projects is regularly monitored through quarterly reports, review meetings, and site visits.

In addition, the Project Review Committee (PRC) and the Governing Council (GC) periodically review the progress. These committees comprise representatives from various Ministries, State Governments, implementing agencies, and industry.

सड़क उपरि पुलों/सड़क अधोगामी पुलों का निर्माण

***280. श्री राजेश रंजन:**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने पूर्व-मध्य रेलवे के अंतर्गत पूर्णिया कोर्ट, सहरसा रेलवे खंड और बनमनखी-बिहारीगंज रेलवे खंड में स्थित रानीपत्रा, बेलौरी चौक रेलवे क्रॉसिंग, जनता चौक रेलवे क्रॉसिंग, पूर्णिया कोर्ट स्टेशन क्षेत्र, कस्बा स्टेशन रेलवे क्रॉसिंग, जलालगढ़ रेलवे क्रॉसिंग, गढ़ बनैली रेलवे क्रॉसिंग, बनमनखी रेलवे क्रॉसिंग, जानकीनगर रेलवे क्रॉसिंग, रुपौली हाल्ट पर स्थित रुपौली रेलवे क्रॉसिंग तथा पूर्वोत्तर सीमा रेलवे के अंतर्गत पूर्णिया-कटिहार रेलवे खंड पर सड़क उपरि पुलों/सड़क अधोगामी पुलों के निर्माण के

संबंध में कोई निर्णय लिया है; और

(ख) यदि हां, तो उक्त स्थानों पर सड़क उपरि पुलों/सड़क अधोगामी पुलों के निर्माण की संभावित समय-सीमा सहित तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) : भारतीय रेल में समपारों के स्थान पर ऊपरी सड़क पुल/निचले सड़क पुल संबंधी कार्यों को स्वीकृति देना एक सतत और गतिशील प्रक्रिया है। इस तरह के कार्यों की रेलगाड़ी परिचालन में संरक्षा, रेलगाड़ियों की गति क्षमता और सड़क उपयोगकर्ताओं पर पड़ने वाले प्रभाव और व्यवहार्यता आदि पर इसके प्रभाव के आधार पर प्राथमिकता निर्धारित की जाती है और इन्हें शुरू किया जाता है।

वर्ष 2004-14 की तुलना में वर्ष 2014-26 (जनवरी, 2026 तक) की अवधि के दौरान भारतीय रेल में निर्मित ऊपरी सड़क पुलों/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित ऊपरी सड़क पुलों/निचले सड़क पुलों की संख्या
2004-14	4,148 अदद
2014-26 (जनवरी, 2026 तक)	14,024 अदद (बिहार राज्य में 571 अदद सहित)

01.02.2026 की स्थिति के अनुसार, भारतीय रेल में ₹1,14,196 करोड़ की लागत पर 4,802 अदद ऊपरी सड़क पुल/निचले सड़क पुल स्वीकृत किए गए हैं, जिनमें बिहार राज्य में 10,981 करोड़ रुपए की लागत पर स्वीकृत 301 अदद ऊपरी सड़क पुल/निचले सड़क पुल शामिल हैं, जो योजना निर्माण और निष्पादन के विभिन्न चरणों में हैं। उल्लिखित स्थानों का विवरण इस प्रकार है:

स्थान	समपार का विवरण	वर्तमान स्थिति
रानीपतरा	कटिहार-जोगबनी रेलखंड पर किलोमीटर 20/7-8 पर समपार सं. केजे-11	इस स्थान पर ऊपरी सड़क पुल/निचले सड़क पुल के निर्माण के लिए तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू कर दिया गया है।
बेलोरी चौक	कटिहार-जोगबनी रेलखंड पर किलोमीटर 25/2-3 पर समपार सं. केजे-13	ऊपरी सड़क पुल के निर्माण का कार्य ₹45 करोड़ की लागत पर स्वीकृत किया गया है। यह कार्य बिहार राज्य पुल निर्माण निगम लिमिटेड (बीआरपीएनएल) द्वारा एकल इकाई आधार पर निष्पादित किया जा रहा है। इसके लिए ठेका दे दिया गया है।
जनता चौक रेलवे क्रॉसिंग	सहरसा-पूर्णिया रेलखंड पर किलोमीटर 4/5-6 पर समपार सं. 5	इस स्थान पर ऊपरी सड़क पुल के निर्माण के लिए विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू कर दिया गया है।
पूर्णिया कोर्ट स्टेशन क्षेत्र	कटिहार-पूर्णिया रेलखंड पर किलोमीटर 5/5-6 पर समपार सं. 6	इस स्थान पर ऊपरी सड़क पुल के निर्माण के लिए विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू कर दिया गया है।
कस्बा स्टेशन रेलवे क्रॉसिंग	कटिहार-जोगबनी रेलखंड पर किलोमीटर 35/4-5 पर समपार सं. केजे-20	इस स्थान पर ऊपरी सड़क पुल/निचले सड़क पुल के निर्माण के लिए तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू कर दिया गया है।
जलालगढ़ रेलवे क्रॉसिंग	कटिहार-जोगबनी रेलखंड पर किलोमीटर 46/8-9 पर समपार सं. केजे-30	इस स्थान पर ऊपरी सड़क पुल/निचले सड़क पुल के निर्माण के लिए तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू कर दिया गया है।
गढ़बनैली कस्बा	कटिहार-जोगबनी रेलखंड पर किलोमीटर 31/1-2 पर समपार सं. केजे-18	₹59 करोड़ की लागत पर ऊपरी सड़क पुल के निर्माण का कार्य स्वीकृत कर दिया गया है। भूमि अधिग्रहण का कार्य शुरू कर दिया गया है।
गढ़बनैली रेलवे क्रॉसिंग	कटिहार-जोगबनी रेलखंड पर किलोमीटर 40/0-1 पर समपार सं. केजे-24	इस स्थान पर ऊपरी सड़क पुल/निचले सड़क पुल के निर्माण के लिए तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू कर दिया गया है।
बनमनखी रेलवे क्रॉसिंग	बनमनखी यार्ड के पास किलोमीटर 37/2-3 पर समपार सं. 45	₹91 करोड़ की लागत पर ऊपरी सड़क पुल के निर्माण का कार्य स्वीकृत कर दिया गया है। सामान्य व्यवस्था आरेख तैयार करने का कार्य शुरू कर दिया गया है।
जानकीनगर रेलवे क्रॉसिंग	जानकीनगर-बनमनखी रेलखंड पर किलोमीटर 41/5-6 पर समपार सं. 52	इस स्थान पर ऊपरी सड़क पुल के निर्माण के लिए विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू कर दिया गया है।
जानकीनगर रेलवे क्रॉसिंग	मुरलीगंज-जानकीनगर रेलखंड पर किलोमीटर 44/5-6 पर समपार सं. 54	इस स्थान पर ऊपरी सड़क पुल के निर्माण के लिए विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू कर दिया गया है।
रूपाली रेलवे क्रॉसिंग	मुरलीगंज-जानकीनगर रेलखंड पर किलोमीटर 49/6-7 पर समपार सं. 61	इस स्थान पर ऊपरी सड़क पुल/निचले सड़क पुल के निर्माण के लिए तकनीकी व्यवहार्यता रिपोर्ट/विस्तृत परियोजना रिपोर्ट तैयार करने का कार्य शुरू कर दिया गया है।

किसी भी ऊपरी सड़क पुल/निचले सड़क पुल संबंधी कार्य को पूरा करना पहुंच मार्गों संरेखण का निर्धारण, सामान्य व्यवस्था आरेख का अनुमोदन, भूमि अधिग्रहण, अतिक्रमण हटाना, अतिलंघनकारी जनोपयोगिताओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, परियोजना/कार्य स्थलों के क्षेत्र में कानून और व्यवस्था की स्थिति, जलवायु परिस्थितियों के कारण किसी परियोजना/कार्य स्थल के लिए एक वर्ष में कार्य करने के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/कार्यों के समापन समय को प्रभावित करते हैं।

इसके अलावा, रेलवे ने कार्य की प्रगति में तेजी लाने के लिए निम्नलिखित उपाय किए हैं –

- i. सुचारू निष्पादन सुनिश्चित करने के लिए सामान्य व्यवस्था आरेख को अंतिम रूप देने से पहले संबंधित राज्य सरकार/सड़क स्वामित्व प्राधिकरण के साथ संयुक्त सर्वेक्षण किया जाता है।
- ii. ऊपरी सड़क पुल/निचले सड़क पुल संबंधी कार्यों से संबंधित विभिन्न मुद्दों के समाधान के लिए रेलवे और राज्य सरकार के पदाधिकारियों की समय-समय पर बैठकें आयोजित की जाती हैं।
- iii. डिजाइन अनुमोदन में देरी से बचने के लिए रेलवे वाले भाग पर सड़क के स्पैन के विभिन्न संयोजनों, विषमतलीयता और चौड़ाई के लिए अधिसंरचना ड्राइंग का मानकीकरण किया गया है। इसे सार-संग्रह के रूप में जारी किया गया है, जिसे त्वरित योजना निर्माण के लिए रेल लाइनों पर ऊपरी सड़क पुल के निर्माण के लिए सीधे ही अपनाया जा सकता है।
- iv. रेलवे द्वारा ऊपरी सड़क पुल/निचले सड़क पुल संबंधी कार्यों को जहां कहीं संभव हो, एकल इकाई आधार पर निष्पादित करने की योजना बनाई जाती है। यदि कोई सड़क स्वामित्व प्राधिकरण/राज्य सरकार चाहे, तो रेलवे उन्हें एकल इकाई आधार पर कार्य निष्पादित करने की अनुमति दे सकती है।

(ii) Unstarred Question Nos. 2991 to 3220

कर्मचारियों के लिए सुरक्षा उपाय

2991. डॉ. संबित पात्रा:

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

- (क) मंत्रालय के अंतर्गत सार्वजनिक क्षेत्र के उपक्रमों में कार्यरत कर्मचारियों के लिए क्या सुरक्षा उपाय किए गए हैं;
- (ख) क्या सरकार ने इन उपक्रमों में कार्यरत कर्मचारियों के लिए राष्ट्रीय और अंतर्राष्ट्रीय सुरक्षा मानकों का अनुपालन सुनिश्चित करने के लिए कोई तंत्र स्थापित किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) हाल ही में घोषित श्रम सुधारों के अंतर्गत केन्द्र सरकार द्वारा जारी चार श्रम संहिताओं के प्रभावी कार्यान्वयन के लिए मंत्रालय द्वारा किए जा रहे उपायों का ब्यौरा क्या है; और
- (घ) क्या उक्त उपक्रमों में कार्यरत कर्मचारियों के कल्याण और सुरक्षा के लिए स्थापित शिकायत निवारण तंत्र की व्यापक समीक्षा करने के लिए कोई प्रस्ताव मंत्रालय के विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

- (क) : खान मंत्रालय के प्रशासनिक नियंत्रणाधीन सार्वजनिक क्षेत्र के सभी उपक्रमों (पीएसयू) ने लागू वैधानिक प्रावधानों, डीजीएमएस दिशानिर्देशों और निर्धारित मानदंडों के अनुसरण में व्यावसायिक स्वास्थ्य और सुरक्षा उपायों को लागू किया है। इनमें यथा लागू सुरक्षा विनियमों का अनुपालन, खान व्यावसायिक प्रशिक्षण नियमों के अनुसार सुरक्षा प्रशिक्षण, व्यक्तिगत सुरक्षा उपकरण (पीपीई) का प्रावधान और उपयोग, समय-समय पर चिकित्सा जांच, चिकित्सा एवं प्राथमिक चिकित्सा सुविधाओं की उपलब्धता, सुरक्षा प्रबंधन योजनाओं का कार्यान्वयन, मॉक ड्रिल का संचालन, और वैधानिक सुरक्षा समितियों के कार्यकरण एवं निरीक्षण शामिल हैं।
- (ख) : सरकार ने राष्ट्रीय और अंतरराष्ट्रीय सुरक्षा मानकों के अनुपालन को सुनिश्चित करने के लिए

एक मजबूत तंत्र स्थापित किया है। श्रम और रोजगार मंत्रालय के तहत एक विभाग, खान सुरक्षा महानिदेशालय (डीजीएमएस) द्वारा नियमित निरीक्षण, ऑडिट और रिपोर्टिंग के माध्यम से खान अधिनियम, 1952 और संबंधित नियमों वाले वैधानिक ढांचे के अनुपालन की निगरानी की जाती है और इन्हें लागू किया जाता है।

(ग) : मंत्रालय के तहत सभी पीएसयू ने श्रम संहिताओं के प्रभावी कार्यान्वयन के लिए मौजूदा सेवा शर्तों, श्रम संबंधी नीतियों और आंतरिक प्रक्रियाओं की समीक्षा सहित विभिन्न उपाय किए हैं।

(घ) : मंत्रालय के तहत सभी पीएसयू में निर्धारित मानदंडों के अनुसरण में कर्मचारियों की सेवा शर्तों, कल्याण और सुरक्षा से संबंधित मुद्दों के समाधान के लिए एक शिकायत निवारण तंत्र स्थापित है। नियमित समीक्षाएं इस तंत्र की प्रभावशीलता सुनिश्चित करती हैं।

USE OF ARTIFICIAL INTELLIGENCE IN CENTRAL GOVERNMENT

MINISTRIES/DEPARTMENTS

2992. DR. M. P. ABDUSSAMAD SAMADANI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has formulated any comprehensive policy or programme for upskilling and reskilling Central Government employees in the use of artificial intelligence and digital tools for public administration and governance;
- (b) if so, the details of such initiatives including the Ministries/Departments covered and the nature of training imparted;
- (c) whether any timelines and measurable outcomes have been fixed to integrate AI tools in decision-making, service delivery and grievance redressal; and

- (d) the steps taken/being taken by the Government to ensure ethical use, data protection, transparency and accountability in the deployment of AI by Government officials?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (d): Recognizing the need to upskill government employees in Artificial Intelligence and emerging technologies, high priority has been accorded to building civil services' capacity in AI and to empower public workforce with skills and knowledge in this field.

At present, the iGOT Karmayogi platform - which has over 1.5 crore government employees onboarded from across all Ministries, Departments and Organizations of the Government of India and from 30 State and UT governments - has 105 courses on Artificial Intelligence and Emerging Technologies designed to equip government officials with essential digital knowledge and skills. These courses focus on use of AI in different domains like education and skilling, office productivity, agriculture, public health, AI security and cybersecurity.

The Digital Personal Data Protection Act, 2023 ("Act"), and the Digital

Personal Data Protection Rules, 2025 (“Rules”), were notified on 13 November 2025. These ensure that personal data is processed for a lawful purpose with a free, specific, informed, unconditional and unambiguous consent from the individual. The Rules require Data Fiduciaries to implement appropriate security safeguards, such as encryption or masking, to protect data and prevent breaches. The Act requires every Significant Data Fiduciary to appoint an independent data auditor to assess compliance with its provisions.

SKILL AND LIVELIHOOD PROGRAMMES FOR MINORITIES IN TELANGANA

2993. SHRI ARVIND DHARMAPURI:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the number of beneficiaries trained and placed under minority livelihood and skill programmes, State-wise including Telangana along with the placement rate and average earnings achieved;
- (b) whether long-term tracking exists for job retention compared with earlier years and if so, the details thereof; and
- (c) the steps taken by the Government to expand market-linked skilling and credit support for minority youth in Telangana?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU):

(a): The Ministry of Minority Affairs implements Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) Scheme as a Central Sector scheme which

converges five erstwhile schemes viz. 'Seekho Aur Kamao', 'Nai Manzil', 'Nai Roshni' 'USTTAD' and 'Hamari Dharohar'; and focuses on socio-economic empowerment of six notified minorities through skill development; entrepreneurship and leadership development of minority women; and education support for school dropouts. The schemes were implemented across the country, including the state of Telangana, a state-wise breakup of beneficiaries trained and placed in the schemes is placed at **Statement**.

(b) and (c) : Under the ongoing PM VIKAS Scheme, the scheme guidelines mandate implementing partners to ensure placement of 75 per cent of total candidates trained under NSQF aligned skill programs. Further, the Project Implementing Agencies are mandated to conduct Post Placement tracking of beneficiaries for at least 3 months after completion of training. The scheme implementation has only commenced during the ongoing financial year.

The scheme also provisions to facilitate credit linkages by connecting beneficiaries with schemes offered by the National Minorities Development and Finance Corporation (NMDFC).

STATEMENT

Number of Beneficiaries under various Skilling and Training Schemes of the Ministry of Minority Affairs (Since Inception of the respective Schemes)							
State/ UT	SeekhoaurKamao		USTTAD		NaiManzil		PM VIKAS
	Trained	Placed	Trained	Placed	Trained	Placed	Trained
Andaman and Nicobar Islands	-	-	-	-	413	235	-
Andhra Pradesh	15,958	11,981	360	63	826	522	-

Number of Beneficiaries under various Skilling and Training Schemes of the Ministry of Minority Affairs (Since Inception of the respective Schemes)							
State/ UT	SeekhoaurKamao		USTTAD		NaiManzil		PM VIKAS
	Trained	Placed	Trained	Placed	Trained	Placed	Trained
Arunachal Pradesh	1,164	767	-	-	820	240	-
Assam	20,243	14,881	1,702	-	5,917	4,234	-
Bihar	38,681	13,652	544	2	9,220	6,308	-
Chandigarh	226	11	-	-	-		-
Chhattisgarh	3,338	1,825	89	-	2,039	1,350	-
Delhi	10,920	6,854	6	-	3,882	1,912	450
Goa	480	450	-	-	413	210	-
Gujarat	12,701	8,393	90	69	2,957	1,655	-
Haryana	13,926	9,387	180	66	3,323	2,103	30
Himachal Pradesh	3,301	2,152	295	-	968	589	-
Jammu and Kashmir	42,372	26,142	2,129	786	7,767	3,748	-
Jharkhand	15,996	10,060	541	1	6,913	5,036	-
Karnataka	9,478	6,614	45	-	2,368	1,682	-
Kerala	3,348	1,808	-	-	2,065	1,524	60
Ladakh	3	-	-	-	-		-
Madhya Pradesh	45,980	31,880	2,006	533	3,644	2,357	76
Maharashtra	15,980	10,310	621	90	2,604	1,681	-
Manipur	3,848	2,970	745	-	1,383	281	-
Meghalaya	2,477	1,784	90	73	2,353	931	-
Mizoram	1,290	976	300	-	-		-
Nagaland	1,348	1,161	-	-	826	107	-
Odisha	2,734	1,796	-	-	1,240	922	-
Puducherry	104	85	-	-	-		-
Punjab	31,230	18,704	579	-	7,171	3,976	150
Rajasthan	15,899	10,333	867	90	2,766	1,254	-
Sikkim	1,449	990	-	-	-		-
Tamil Nadu	3,977	2,919	-	-	2,910	1,564	-
Telangana	16,935	11,509	180	69	5,877	4,404	-

Number of Beneficiaries under various Skilling and Training Schemes of the Ministry of Minority Affairs (Since Inception of the respective Schemes)							
State/ UT	SeekhoaurKamao		USTTAD		NaiManzil		PM VIKAS
	Trained	Placed	Trained	Placed	Trained	Placed	Trained
Dadra and Nagar Haveli and Daman and Diu	2	2	-	-	-		-
Tripura	2,430	1,414	-	-	502		-
Uttar Pradesh	92,223	59,753	9,166	2,845	10,846	5,840	30
Uttarakhand	5,652	4,184	-	-	969	790	-
West Bengal	32,477	23,161	1,076	259	5,730	3,424	-
Total	4,68,170	2,98,908	21,611	4,946	98,712	58,879	796

IMPACT OF SOCIAL MEDIA USAGE ON CHILDREN

2994. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- whether the Government has conducted any studies, surveys/expert assessments on the impact of social media usage on children, particularly those of school-going age, including its effects on mental health, learning outcomes and behaviour during the last five years;
- if so, the details of the measures being undertaken on the basis of such studies to reduce excessive consumption of social media by children;
- the details of the awareness programmes conducted across the country for parents/schools regarding the impact of social media on children;

- (d) whether the Government is considering any policy, regulatory framework/safeguards to limit/regulate access of children to social media platforms; and
- (e) if so, the details thereof including age-appropriate access controls and enforcement mechanisms?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): The policies of the Government are aimed at ensuring an Open, Safe and Trusted and Accountable Internet for its users, including children.

Recognising both the opportunities and associated risks, the Government has adopted a series of measures to protect children from harmful content and practices on digital and social media platforms.

1. Information Technology (IT) Act, 2000

IT Act, 2000 and IT Rules require intermediaries (social media platforms) to prevent hosting or sharing content that is harmful to children or violates any law for the time being in force.

Platforms must remove unlawful content within 3 hours (2 hours for non-consensual sexual/intimate content) of being notified by the government or court order.

Platforms are also obligated to report to appropriate authorities about the related offences under laws such as Bharatiya Nagarik Suraksha Sanhita,

2023, or the Protection of Children from Sexual Offences Act, 2012.

2. Protection of Children's Data (DPDP Act, 2023)

Digital Personal Data Protection Act, 2023 and Rules, 2025 provides a framework that cover personal data collected through technologies.

It provides special safeguards for processing of personal data of children by mandating the verifiable consent of the parent or lawful guardian before processing any personal data of a child

The Rules prescribe operational mechanisms for obtaining verifiable parental consent, including through identity and age verification measures and the use of virtual tokens. The tracking, behavioural monitoring or targeted advertising directed at children are also prohibited.

3. Safe and Trusted pillar under IndiaAI Mission

Recognizing the need for adequate guardrails to advance the responsible development, deployment, and adoption of AI, the Safe and Trusted AI pillar enables the implementation of Responsible AI projects.

This includes the development of indigenous tools and frameworks, self-assessment checklists for innovators, and other guidelines and governance frameworks. It supports projects focused on bias mitigation, privacy-preserving system design, algorithmic auditing tools, and risk assessment frameworks.

These safeguards translate ethical intent into enforceable standards, ensuring that AI innovation remains credible, responsible, and socially beneficial.

The nationwide AI Responsibility Pledge campaign, launched under the

IndiaAI Mission on February 16, 2026, sought to mobilise citizens across the country to commit to the ethical, inclusive, and responsible use of Artificial Intelligence through the Portal, (<https://aipledge.indiaai.gov.in>).

The initiative encouraged participants to reflect on key principles such as data privacy, accountability, transparency, and combating misinformation through scenario-based questions, thereby reinforcing India's vision of building a trustworthy and human-centric AI ecosystem.

India also has achieved the 'Guinness World Records' title for the "Most pledges received for an AI responsibility campaign in 24 hours," with a staggering 250,946 pledges received.

M.A.N.A.V Vision

At the New Delhi AI Impact Summit, the Honourable Prime Minister Shri Narendra Modi presented India's M.A.N.A.V. vision for AI.

It presents a roadmap where technological advancement progresses in harmony with societal values: Moral and Ethical Systems, Accountable Governance, National Sovereignty, Accessible and Inclusive AI, and Valid and Legitimate Systems.

Information Security Education and Awareness (ISEA)

MeitY is implementing a project on ISEA for generating human resources in Information Security and creating general awareness on various aspects of cyber hygiene and cyber security among the masses.

So far, 4,309 awareness workshops have been conducted across the country covering over 9.63 lakh participants, including school/colleges

students, teachers, law enforcement, government personnel, and general public.

1,186 awareness workshops have been conducted for school children and students covering 3.38 lakh participants. Further, 1.13 lakhs school teachers, police personnel and volunteers trained as master trainers in 66 programs and around 15 crores estimated beneficiaries covered through indirect mode.

CERT-In also regularly shares safety and security tips and awareness posters, info-graphics and videos on its official websites and social media handles and is aimed at sensitizing internet users on cyber security attacks and frauds including online safety measures for children.

ONLINE HARASSMENT OF WOMEN

2995. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has any data on cases of cyberbullying, online harassment, deepfake misuse and other technology-enabled offences targeting women during the last five years;
- (b) if so, the details of reported cases and convictions, State-wise including Haryana;
- (c) whether the Government has issued any specific guidelines/standard operating procedures for preventing the creation and circulation of

- deepfake content targeting women;
- (d) the details of the measures taken/being taken to strengthen the capacity of law-enforcement agencies, including cyber-forensics infrastructure to investigate such crimes quickly and effectively; and
 - (e) whether the Government proposes to launch a national programme for safety of women on digital platforms including awareness campaigns for teenagers and young users and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): The policies of Government of India are aimed at ensuring open, safe, trusted and accountable cyberspace for users in the country. The Government is also cognizant of the risks and harms arising from the misuse of digital technologies including deepfakes.

Legal safeguards in place are as follows;

Information Technology (IT) Act, 2000

IT Act and the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) deal with unlawful and harmful content in the digital space and impose clear obligations on intermediaries to ensure accountability.

The IT Act penalises publishing or transmission of material containing sexually explicit act in electronic form (section 67A and 67B) and publishing or

transmitting of obscene material in electronic form (section 67). These are punishable with imprisonment for a period that may extend to three and five years respectively.

In addition, following relevant sections of The Bharatiya Nyaya Sanhita, 2023 ('BNS 2023') are also applicable:

- Section 294 deals with offences related to sale of obscene material including display of any such content in electronic form.
- Section 296 provides punishment for offences like obscene acts and songs.
- Section 353 aims to curb the spread of misinformation and disinformation by penalizing the act of making false or misleading statements, rumours, or reports that can cause public mischief or fear.

The IT Rules cast specific legal obligations on intermediaries, including the social media intermediaries to make reasonable efforts to ensure that users of their computer resources do not host, display, upload, modify, publish, transmit, store, update or share any information that is obscene, pornographic, paedophilic, harmful to child, invasive of privacy, insulting or harassing on the basis of gender or violates any law for the time being in force.

The rules also mandate the expeditious removal of such unlawful content within the stipulated timelines.

On 10th February, 2026, the Government strengthened the regulatory framework by amending the IT Rules to address harms arising from synthetically generated information (SGI), including deepfakes and AI-

generated content.

Key points related to the amendment are as follows :-

- Intermediaries and large social media platforms to deploy reasonable technical measures to prevent the creation and dissemination of unlawful AI-generated content, including content that is obscene, misleading, impersonating individuals, or harmful to children
- Platforms are also required to ensure clear labelling and traceable metadata for permissible AI-generated content, so that users can easily identify synthetically generated material and prevent deception or misuse
- It further strengthens user accountability and platform due diligence, including mandatory user awareness regarding legal consequences of unlawful AI-generated content and stronger compliance obligations for large social media intermediaries
- Importantly, the regulatory framework explicitly covers child sexual exploitation material, non-consensual intimate imagery, impersonation and other harmful AI-generated content, requiring platforms to prevent such content and take prompt action when detected
- Intermediaries are obligated to deploy reasonable and appropriate technical measures, including automated tools or other suitable mechanisms, to not allow any user to create, generate, modify, alter, publish, transmit, share, or disseminate, as the case may be, any such synthetically generated information that violates any law for the time

being in force, including Bharatiya Nyaya Sanhita, 2023 and Protection of Children from Sexual Offences Act, 2012

- Social media platforms and other intermediaries are required to remove unlawful content within three hours of the receipt of an order of a court of competent jurisdiction or a reasoned intimation by the Appropriate Government or its agency

Further, the Indian Computer Emergency Response Team (CERT-In) regularly issues guidelines on AI-related threats and countermeasures, including deepfake.

CERT-In has published an advisory in November 2024 on deepfake threats and measures that need to be followed to stay protected against deepfakes.

CERT-In regularly shares safety and security tips and awareness posters, info-graphics and videos on its official websites and social media handles and is aimed at sensitizing internet users on cyber security attacks and frauds including online safety measures for children.

The IT Act has enabling provisions for Central Government to notify any department, body or agency of the Central Government or a State Government as an “Examiner of Electronic Evidence” (Section 79A of IT Act) and to issue certificates for the verification of electronic records and ensuring their admissibility in judicial proceedings.

Ministry of Electronics and IT is implementing a project on ‘Information Security Education and Awareness (ISEA) for generating human resources in Information Security and creating general awareness on various aspects of

cyber hygiene andamp; cyber security among the masses. So far, 4,309 awareness workshops conducted across the country covering over 9.63 lakh participants, including school/colleges students, teachers, law enforcement, government personnel, and general public. Around 15 crores estimated beneficiaries covered through indirect mode.

National Institute of Electronics and Information Technology (NIELIT) provides digital literacy courses such as Awareness in Computer Concept (ACC), Course on Computer Concepts (CCC) etc. NIELIT has trained 43 lakh+ candidates under various courses, including digital literacy and cyber security awareness and training is delivered through a wide network of 56 NIELIT Centers and 8500+ Accredited Training Partners/Facilitation Centers.

'Police' and 'Public Order' are State subjects as per the Constitution of India and States are primarily responsible for prevention, detection and investigation through their law enforcement machinery.

The Law Enforcement Agencies take legal action against the cyber-crime offenders as per the provisions of applicable laws.

The National Cyber Crime Reporting Portal (“NCRP”) (<https://cybercrime.gov.in>) has been launched, as a part of the Indian Cyber Crime Coordination Centre(“I4C”), to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children.

Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement

Agencies concerned as per the provisions of the law.

The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication "Crime in India". The details can be accessed in their website <https://ncrb.gov.in>.

GLOBAL CAPABILITY CENTRES

2996. THIRU DR. S. JAGATHRACHAKAN:

DR. RANI SRIKUMAR:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the number of Global Capability Centres (GCCs) currently operating in the country, State-wise;
- (b) the details of employment generated and the contribution of GCCs to India's GDP;
- (c) the steps taken by the Government to make India a global hub for GCCs and if so, the details thereof;
- (d) the steps or any framework proposed or considered by the Government to attract more GCCs to Tier-2 and Tier-3 cities including Tamil Nadu; and
- (e) whether the Government has proposed any plans or taken interventions to address challenges faced by GCCs such as cybersecurity threats, regulatory complexities, infrastructure gaps and others and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): As per National Association of Software and Services Companies (NASSCOM), more than 1700 Global Capability Centres (GCCs) are operating in India directly employing over 19 lakhs persons. The total revenue generated by these GCCs is USD 64.6 billion in FY24-25.

Strengthening GCCs in India

To strengthen India's GCC ecosystem, Union Budget 2025-26 provided for national framework to guide states on promoting GCCs in emerging tier-2 cities.

Accordingly, Ministry of Electronics and IT (MeitY), in consultation with relevant stakeholders such as industry, industry associations, State Governments, Central Ministries/Departments has identified the key enablers for growth of GCCs in emerging Tier-2 cities.

The key enablers emerged through stakeholders consultation include enhanced Ease of Doing Business (EoDB), simplification in international taxation, harmonization of labour laws which have been addressed through recent labour reforms and budget announcements of FY 2026-27.

Government has done major reforms in international taxation particularly w.r.t GCCs:

- Eligibility threshold under Safe Harbour Regime (SHR) increased from ₹300 crore to ₹2,000 crore

- IT, ITeS, KPO, Software Development and Contract RandD services clubbed under a single category i.e. “IT Services”
- Uniform Safe Harbour margin for all “IT services” reduced to 15.5% replacing the earlier higher margin range of 17-24%
- Automated approvals process under the Safe Harbour Regime is valid for five years
- Fast-tracked processing for Unilateral Advance Pricing Agreements (APAs) with a two-year target completion timeline

These reforms provide tax certainty and enhanced Ease of Doing Business (EoDB) for GCCs. Further, many State Governments such as Andhra Pradesh, Madhya Pradesh, Uttar Pradesh, Karnataka, Telangana, Maharashtra etc. have come with dedicated policies to support establishment and expansion of GCCs.

EXPANSION OF NATIONAL GREEN HYDROGEN MISSION

2997. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) whether the Government proposes to expand the National Green Hydrogen Mission in line with the goal of net zero carbon production by the year 2050 and if so, the details thereof;
- (b) whether the Government has identified possible sites for the setting up of green hydrogen plants and if so, the details thereof;
- (c) whether the Government has conducted an environmental impact assessment of such plants; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The Government of India is implementing the National Green Hydrogen Mission (NGHM), with an objective to make India a global hub of production, usage and export of green hydrogen and its derivatives. India's Green Hydrogen production capacity is likely to reach 5 Million Metric Tonnes per annum by 2030.

(b): Under the Strategic Interventions for Green Hydrogen Transition (SIGHT) Programme of the National Green Hydrogen Mission (NGHM), incentives are being provided to promote the production of green hydrogen and its derivatives. In this regard:

- 8,62,000 tonnes per annum of green hydrogen production capacity has been awarded to 18 companies.
- Prices have been discovered by Solar Energy Corporation of India (SECI) for the production and supply of 7,24,000 Metric Tonnes per Annum (MTPA) of Green Ammonia (a derivative of Green Hydrogen) to 13 fertilizer units across India.

Site identification is the prerogative of the respective companies based on commercial consideration.

(c) and (d): Ministry of Environment, Forests and Climate Change, vide Office Memorandum dated 28th July 2023 regarding 'Clarification on the applicability

of EIA Notification 2006 for manufacturing Green Ammonia / Green Hydrogen,' have clarified that Standalone plants producing Green Hydrogen/Green Ammonia by way of electrolysis of water using Renewable Energy, shall not require prior Environmental Clearance under the provisions of Environment Impact Assessment Notification 2006.

RAIL CONNECTIVITY TO TRIBAL/REMOTE DISTRICT OF MAHARASHTRA

2998. SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that several tribal and remote districts of Maharashtra continue to suffer from inadequate railway connectivity;
- (b) if so, the names of such unserved and underserved tribal districts;
- (c) whether any time-bound action plan has been formulated to improve rail connectivity in these districts through new lines, doubling, electrification or gauge conversion and if so, the details thereof;
- (d) whether proposals for railway expansion or upgradation in tribal and backward regions have been received from the Government of Maharashtra and if so, the details including the present status of approval and execution of such proposals;
- (e) the district-wise status of ongoing railway projects in tribal areas of Maharashtra including physical/financial progress and reasons for delays;

- (f) whether specific completion deadlines have been fixed for projects in tribal districts and if so, the details thereof; and
- (g) the details of the steps taken to address persistent land acquisition delays, funding constraints and cost overruns?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (g): Budget allocation during the last five years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Maharashtra is as under:

Period	Outlay
2009-14	₹1,171 crore/year
2025-26	₹23,778 crore (More than 20 times)

Track Construction:

The details of constructing new track falling fully/partly in the State of Maharashtra during 2009-14 and 2014-25 is as under:

Period	New track Commissioned	Average commissioning of new tracks
2009-14	292 Km	58.4 Km/year
2014-25	2,292 Km	208.4 Km/year (More than 3 times)

Projects sanctioned:

As on 01.04.2025, 38 projects (11 New Lines, 02 Gauge Conversion and

25 Doubling), of a total length of 5,098 km, costing ₹89,780 crore, falling fully/partly in Maharashtra, including remote and tribal areas, are sanctioned.

The summary is as under:-

Category	No. of sanctioned Projects	Total Length (in Km)	Length Commissioned Upto Mar'25 (Km)	Exp. upto Mar'25 (₹ in Cr.)
New Line	11	1,355	234	10,504
Gauge Conversion	02	609	334	4,286
Doubling/ Multitracking	25	3,134	1,792	24,617
Total	38	5,098	2,360	39,407

Recently completed projects:

Details of some of the recently completed projects falling fully/partly in Maharashtra are as under:

S.No.	Project	Cost (₹ in crore)
1	Pune-Miraj-Londa Doubling (467 Km)	4,670
2	Jabalpur-Gondia Gauge Conversion (300 Km)	2,005
3	Chhindwara-Nagpur Gauge Conversion (150 Km)	1,512
4	Panvel-Pen Doubling (35 Km)	263
5	Pen-Roha Doubling (40 Km)	330
6	Udhna-Jalgaon Doubling (307 Km)	2,448
7	Mudkhed-Parbhani Doubling (81 Km)	673
8	Bhusawal-Jalgaon 3rd Line (24 Km)	325
9	Jalgaon-Bhusawal 4th Line (24 Km)	261

10	Daund-Gulbarga Doubling (225 Km)	3,182

Ongoing Projects:

To further improve the Railway Infrastructure in the state of Maharashtra, following works have been taken up:-

S.No.	Name of the project	Cost (₹ In crore)
1	Ahilyanagar (Ahmednagar)-Beed-Parli Vajjnath New Line (261 Km)	4,957
2	Baramati-Lonand New Line (64 Km)	1,844
3	Wardha-Nanded New Line (284 Km)	3,445
4	Indore-Manmad New Line (360 Km)	18,529
5	Wadsa-Gadchiroli New Line (52 Km)	1,886
6	Jalna-Jalgaon New Line (174 Km)	5,804
7	Daund-Manmad Doubling (236 Km)	3,037
8	Kalyan-Kasara 3rd Line (68 Km)	1,433
9	Wardha-Nagpur 3rd Line (76 Km)	698
10	Wardha-Ballarshah 3rd Line (132 Km)	1,385
11	Itarsi-Nagpur 3rd Line (280 Km)	2,450
12	Rajnandgaon-Nagpur 3rd Line (228 Km)	3,545
13	Wardha-Nagpur 4th Line (79 Km)	1,137
14	Jalgaon-Manmad 4th Line (160 Km)	2,574
15	Bhusawal-Khandwa 3rd and 4th Line (131 Km)	3,285
16	Solapur-Tuljapur-Osmanabad New Line (95 Km)	2,933
17	Panvel-Chowk Double Line (17 Km)	491
18	Wardha-Balharshah 4th Line (135 Km)	2,226
19	Itarsi-Nagpur 4th Line (297 Km)	5,010
20	Wardha-Bhusawal 3rd and 4th Line (314 Km)	9,197
21	Asangaon-Kasara 4th Line (35 Km)	794
22	Badlapur-Karjat 3rd and 4th Line (32 Km)	1,324
23	Gondia-Dongargarh 4th Line (84 Km)	2,223
24	Gondia-Balharshah Doubling (240 Km)	4,819

Construction works on the flagship High speed bullet train project have gathered momentum in Maharashtra. Now 100% land acquisition has been completed. Works of bridges, aqueducts etc. have been taken up.

Bullet Train project:

The Mumbai-Ahmedabad High Speed Rail (MAHSR) Project (508 km) is the only HSR Project under execution. The Project is passing through the States of Gujarat, Maharashtra and Union Territory of Dadra and Nagar Haveli with 12 stations planned at Mumbai, Thane, Virar, Boisar, Vapi, Billimora, Surat, Bharuch, Vadodara, Anand, Ahmedabad and Sabarmati.

Entire land (1389.5 Ha.) for MAHSR project has been acquired. All Statutory Clearances have been obtained. All 1651 utilities have been shifted. The delay in land acquisition in the State of Maharashtra has impacted the project till 2021. The land acquisition picked up in 2022 in Maharashtra.

The progress of various major items so far is as under:

Gujarat (352 KM):

Item	Progress
Foundation	352 kms.
Piers	352 kms.
Girder Casting	342 kms.
Girder Launching	331 kms.
Track Bed Construction	152 kms.
OHE Masts Erection	121 kms.

Maharashtra (156 KM):

Item	Progress

Foundation	77 kms.
Piers	67 kms.
Girder Casting	9 kms.
Girder Launching	3 kms.

Out of total 12 stations, foundation works has been completed at 8 stations (Vapi, Bilimora, Surat, Bharuch, Anand, Vadodara, Ahmedabad, and Sabarmati). In Maharashtra section, foundation work is in progress at 3 stations (Thane, Virar, Boisar) and excavation work at BKC station is near completion and Casting of base slab started.

17 river bridges have been completed. Work is in advance stage for 4 major river bridges (Narmada, Mahi, Tapti and Sabarmati) in Gujarat and in progress in 4 river bridges in Maharashtra. Work on Depots (Thane, Surat and Sabarmati) is in full swing.

Civil works at Bandra Kurla Complex (BKC) are progressing satisfactorily. Excavation works have achieved about 91% progress, and concreting works are at various stages, with 100% completion of the basement slab at Level-4. The work of the under-sea tunnel (approximately 21 km) has commenced, out of which 4.8 km of tunnel between Ghansoli and Shilphata in Maharashtra has been completed.

To ensure seamless passenger connectivity, the Government has planned multi-modal integration of Bullet Train stations with the existing Mumbai suburban railway network and upcoming metro lines. The integration includes passenger connectivity with Metro Line-2B and Metro Line-3 through

convenient pedestrian access at BKC station.

Bullet train project is a very complex and technology intensive Project. Exact timelines for the completion of the project can be reasonably ascertained after the completion of all associated works of Civil Structures, Track, Electrical, Signaling and Telecommunication and supply of Trainsets.

Dedicated freight corridor:

Western DFC also passes through Maharashtra. About 178 route Km of western DFC is situated in Maharashtra which is about 12% of overall route length of western DFC. 76 Km of this project from New Gholvad to New Vaitarna in Maharashtra has already been commissioned. Balance works have been taken up. Connectivity of WDFC to JNPT will boost the capacity to handle cargo and container traffic from port to Delhi NCR.

Increasing train handling capacity in Mumbai area:

Presently, about 120 originating Mail/Express trains and about 3200 sub urban trains are handled daily in Mumbai area. To increase train handling capacity at various stations in Mumbai area, following works have been completed/taken up/planned at various stations:

SN	Location	Details
1	Bandra Terminus	3 Pit Lines have been completed
2	Mumbai Central	Platform extension for 24 LHB coaches
3	Jogeshwari	2 additional platforms
4	Dadar	1 additional platform
5	Vasai road	6 platforms, 3 pit lines and 5 stabling lines
6	Panvel-Kalamboli	5 platforms , 4 pit lines and 2 sick lines
7	Kalyan	6 platforms and 4 pit lines

SN	Location	Details
8	LTT	4 platforms and 2 pit lines
9	Parel	6 platforms, 5 pit lines, 6 stabling lines
10	Virar	25 stabling lines
11	Dahanu road	11 stabling lines
12	Mira road	25 stabling lines

In addition to above, Platform extension work at 34 stations to accommodate 15 car EMUs have been taken up.

Capacity Augmentation works for Pune Area:

Presently, about 33 originating Mail/Express trains are handled daily in Pune area.

To increase train handling capacity at various stations in Pune area, following works have been completed/taken up/planned at various stations:

SN	Location	Details
1	Pune Junction	6 additional Platforms and Extension of 5 Platforms.
2	Hadapsar	Extension of 3 Platforms to handle full length trains.
3	Khadki	Raising and Extension of PF-3/4 and extension of running lines completed in July'2025.
4	Alandi	New Coaching Terminal with 9 additional Platforms, 8 pit lines and 8 stabling lines
5	Phursungi	5 Stabling Lines at Phursungi

In addition to above, following capacity additional works have been undertaken in Pune Area to increase the train handling capacity:

SN	Name of Project
1	3 rd Line between Hadapsar and Ghorpuri Yard
2	New Block station at Manjari Bhadrukin Pune-Daund Section and Ramtekdi in Pune-Sasvad section
3	Bidirectional Signalling in Pune Sasvad Road Section

Further, during the last three years i.e. 2022-23, 2023-24, 2024-25 and the current financial year 2025-26, 98 surveys (29 New Line, 2 Gauge Conversion and 67 Doubling) of total length 8,615 Km falling fully/ partly in the State of Maharashtra, have been sanctioned.

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and Remunerativeness of the proposed route

- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.
- Delegation of powers at field level.
- Close monitoring of progress of project at various levels.
- Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.

AMRIT BHARAT STATIONS IN MAHARASHTRA:-

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations have been identified for development under this scheme, out of which 132 stations are located in Maharashtra. The names of stations identified for development under Amrit Bharat Station Scheme in

Maharashtra are as following:

State	No. of Stations	Name of Stations
Maharashtra	132	Ahmednagar, Ajni (Nagpur), Akalkot Road, Akola, Akurdi, Amalner, Amgaon, Amravati, Andheri, Badnera, Balharshah, Bandra Terminus, Baramati, Belapur, Bhandara Road, Bhokar, Bhusawal, Borivali, Byculla, Chalisgaon, Chanda Fort, Chandrapur, Charni Road, Chhatrapati Sambhajinagar, Chhatrapati Shivaji Maharaj Terminus, Chinchpokli, Chinchwad, Dadar (CR), Dadar (WR), Dahisar, Daund, Dehu Road, Devlali, Dhamangaon, Dharangaon, Dharashiv, Dharmabad , Dhule, Diva, Dudhani, Gangakher , Godhani, Gondia, Grant Road, Hadapsar, Hatkanangale, Hazur Sahib Nanded, Himayatnagar, Hinganghat, Hingoli Deccan, Igatpuri, Jalgaon, Jalna, Jeur, Jogeshwari, Kalyan Jn, Kamptee, Kandivali, Kanjur Marg, Karad, Katol, Kedgaon, Kinwat ,Kopargaon, Kurduwadi Jn, Kurla Jn, Lasalgaon, Latur, Lokmanya Tilak Terminus, Lonand Jn, Lonavla, Lower Parel, Malad, Malkapur, Manmad Jn, Manwath Road , Marine Lines, Matunga, Miraj Jn, Mudkhed Jn, Mumbai Central, Mumbra, Murtizapur Jn, Nagasarol, Nagpur Jn, Nandgaon, Nandura, Nandurbar, Narkher Jn, Nashik Road, Netaji Subhash Chandra Bose Itwari Junction, Pachora Jn, Palghar, Pandharpur, Panvel Jn, ParbhaniJn, Parel, Parli Vaijnath, Partur, Phaltan, Prabhadevi, Pulgaon Jn, Pune Jn, Purna Jn, Raver, Rotegaon , Sainagar Shirdi, Sandhurst Road, Sangli, Satara, Savda, Selu , Sewagram, Shahad, Shegaon, Shivaji Nagar Pune, Shri Chhatrapati Shahu Maharaj Terminus Kolhapur, Solapur, Talegaon, Thakurli, Thane, Titvala, Tumsar Road, Umri, Uruli, Vadala Road, Vidyavihar, Vikhroli, Wadsa, Wardha, Washim, Wathar

Completed Stations:

Development works at railway stations under Amrit Bharat Station Scheme in Maharashtra have been taken up at a good pace. Till now, works of 17 stations (Amgaon, Baramati, Chanda Fort, Chinchpokli, Devlali, Dhule, Kedgaon, Lasalgaon, Lonand Jn, Matunga, Murtizapur Jn, Nandura, Netaji Subhash Chandra Bose Itwari Junction, Parel, Savda, Shahad, Vadala Road) in Maharashtra have been completed under this scheme.

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- **Diva station:** The works of improvement of station building, circulating area and parking on East side, new entry gate, platform raising and flooring of platform no. 5/6 and 7/8, platform shelter at platform no. 7/8, new toilet block, sewage treatment plant on West side, improvement of Foot Over Bridge at Kalyan end and Mumbai end and new staircase for Foot Over Bridge have been completed. The works of new 6 m Foot Over Bridge have been taken up.
- **Mumbra station:** The works for improvement of platform surface, seating arrangement, new toilet block, improvement of booking office, circulating area, sewage treatment plant and flooring of Foot Over Bridge have been completed. The work of escalator has been taken up.
- **Titwala station:** The works for station building, entrance gate, platform

surfacing, improvement of ticket booking office, toilet block, sewage treatment plant and improvement of two wheeler parking and approach road on East and West side have been completed. The work of new 6 m Foot Over Bridge have been taken up.

- **Vikhroli station:** The works for improvement of station building on West side, platform surfacing, platform shelter, new toilet block at Mumbai end, improvement of toilet block at Kalyan end and Foot Over Bridge have been completed. The works of new booking office, circulating area on East and West side and parking of East side have been taken up.
- **Igatpuri station:** The structural work new station building, improvement of existing station building, entrance gate, booking office, toilet block, platform surfacing, platform shelter over stairs of Foot Over Bridge and escalator, circulating area shelter and sewage treatment plant have been completed. The finishing work of new station building has been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Development / Upgradation of railway stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc.

The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. Maharashtra is covered under the jurisdiction of four railway zones, namely, Central Railway, South Central Railway, South East Central Railway and Western Railway. For these zones, an allocation of ₹ 3,834 crore has been made for the financial year 2025-26, out of which an expenditure (up to January, 2026) of ₹ 3,461 crore has been incurred so far.

BSNL REVIVAL ROADMAP

2999. ADV. GOWAAL KAGADA PADAVI:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government has prepared a time-bound and outcome-based revival roadmap for Bharat Sanchar Nigam Limited and if so, the

details thereof including financial targets, subscriber growth projections and service quality benchmarks;

- (b) the details of total financial support, equity infusion, debt restructuring and spectrum support provided to BSNL since 2014, year-wise and the measurable outcomes achieved in terms of revenue, market share and network capacity;
- (c) the details of spectrum allocated to BSNL for 4G and 5G services, including band, quantum, valuation methodology and rollout timelines;
- (d) the number of mobile towers installed since 2014 and proposed to be installed over the next three years, State and district-wise particularly in Maharashtra; and
- (e) the steps taken to ensure that strengthening BSNL translates into affordable and accessible broadband and mobile services particularly in rural and remote areas and the targets fixed in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (c): With a view to strengthen BSNL and to make it robust, competitive and viable, Government has approved three revival packages to BSNL amounting to approx. Rs. 3.22 Lakh crores. These packages cover capital infusion, debt restructuring, viability gap funding for rural telephony, and the provision of 4G/5G spectrum, among other measures.

The Government has administratively assigned spectrum to BSNL in

frequency bands of 700 MHz, 800 MHz, 1800 MHz, 2100 MHz, 2500 MHz and 3300 MHz at auction-determined prices for providing 4G and 5G services.

As a result of the revival packages given to BSNL, BSNL has started earning operating profits from F.Y. 2020-21.

(d): BSNL has added 13,748 number of 2G BTS, 39,722 number of 3G BTS (NodeB) and 1,03,305 number of 4G BTS (eNodeB) since 2014. District-wise details of BSNL mobile towers in Maharashtra is attached at **Statement**.

(e): To strengthening the telecom services, BSNL is rolling out one lakh indigenously developed 4G sites for pan India deployment. As on 28.02.2026, total 97,906 4G sites have been installed and 96,103 4G sites are ON-Air.

Further, Amended Bharatnet program has been approved by the Union Cabinet on 04.08.2023 with an outlay of Rs. 1.39 Lakh Crores to extend fiber to all Gram Panchayats and villages on demand basis, including provisions for 1.5 Crores high speed FTTH broadband connections in rural areas. BSNL is the Project Management Agency for this scheme.

To further expand the network coverage in Border and remote areas, the Government is implementing various schemes such as 4G Saturation Scheme, Border Out Post (BOP)/Border Intelligence Post (BIP) etc. The details of these schemes are available on <https://usof.gov.in>.

STATEMENT**District-wise details of BSNL mobile towers in Maharashtra**

District/SSA	No. of Towers installed
Ahmadnagar	220
Akola	100
Amrawati	147
Aurangabad	105
Beed	90
Bhandara	105
Buldhana	75
Chandrapur	187
Dhule	184
Gadchiroli	266
Goa	96
Jalgaon	168
Jalna	45
Kalyan	266
Kolhapur	157
Latur	219
Nagpur	274
Nanded	97
Nasik	228
Osmanabad	52
Parbhani	41
Pune	252
Raigad	159
Ratnagiri	248
Sangli	58
Satara	149
Sindhudurg	220
Solapur	90
Wardha	59
Yeotmal	74

AMRIT BHARAT STATION SCHEME FOR BIHAR**3000. SHRI JANARDAN SINGH SIGRIWAL:****SHRI GIRIDHARI YADAV:****SHRI DINESH CHANDRA YADAV:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has identified railway stations in the State of Bihar for redevelopment under the Amrit Bharat Station Scheme and if so, the details thereof including the total number of stations selected in this regard, Station-wise;
- (b) whether funds have been sanctioned and released for the redevelopment of these stations in Bihar and if so, the details thereof including sanctioned cost, funds released so far and expenditure incurred, Station-wise;
- (c) whether redevelopment works have commenced at all the identified stations in Bihar and if so, the details thereof including the present status of work, timelines fixed for its completion and expected date of commissioning, Station-wise; and
- (d) whether the Government has put in place any monitoring mechanism to ensure timely and quality execution of the said projects in Bihar and if so, the details thereof including review processes and corrective measures undertaken by the Government?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems

- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1337 stations have been identified for development under Amrit Bharat Station Scheme, out of which 98 stations are located in Bihar. The names of stations identified for development under Amrit Bharat Station Scheme in Bihar are as following:

State	No. of Stations	Name of Stations
Bihar	98	Anugraha Narayan Road, Ara, Arariya Court, Bakhtiyarpur, Banka, Banmankhi, BapudhamMotihari, Barahiya, Barauni, Barh, Barsoi Jn, Begusarai, Bettiah, Bhabua Road, Bhagalpur, Bhagwanpur, Bihar Sharif, Bihiya, Bikramganj, Buxar, Chakia, Chausa, Chhapra, Dalsingh Sarai, Darbhanga, Dauram Madhepura, Dehri On Sone, Dholi, Dighwara, Dumraon, Durgauti, Ekma, Fatuha, Gaya, Ghorasahan, Guraru, Hajipur Jn, Jamalpur Jn, Jamui, Janakpur Road, Jaynagar, Jehanabad, Jhanjharpur, Kahalgaon, Karhagola Road, Katihar Jn, Khagaria Jn, Kishanganj, Kudra, Labha, Laheria Sarai, Lakhminia, Luckeesarai Jn, Madhubani, Maheshkhunt, Mairwa, Mansi Jn, Masrakh, Mokama, Motipur, Munger (Monghyr), Muzaffarpur Jn, Nabinagar Road, Narkatiaganj Jn, Naugachia, Nawadah, Paharpur, Patliputra, Patna Jn, Piro, Pirpainti, Rafiganj, Raghunathpur, Rajendra Nagar Terminal (Patna), Rajgir, Ram Dayalu Nagar, Raxaul, Sabaur, Sagauli, Saharsa, Sahibpur

State	No. of Stations	Name of Stations
		Kamal, Sakri, Salauna, Salmari, Samastipur, Sasaram, Shahpur Patoree, Shivanarayanpur, Simri Bakhtiyarpur, Simultala, Sitamarhi, Siwan, Sonpur Jn., Sultanganj, Supaul, Taregna, Thakurganj, Thawe

Development works at railway stations under Amrit Bharat Station Scheme in Bihar have been taken up at a good pace. Till now, works of 02 stations (Pirpainti and Thawe) in Bihar have been completed under this scheme.

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- **Barsoi Junction station:** The works of dismantling of old quarters and shifting of utilities have been completed. The works of station building, circulating area and 12m Foot Over Bridge have been taken up.
- **Kishanganj station:** The works of platform surfacing at platform no.1and2, drinking water taps at platform no. 1and2, improvement of circulating area, parking at second entry, approach road and boundary wall have been completed. The works of horticulture and 12m Foot Over Bridge have been taken up.
- **Salmari station:** The works of improvement of station building, extension and raising of platform no.1 andplatform shelter at platform no.1 have been completed. The works of circulating area and 3 m Foot

Over Bridge have been taken up.

- **Simultala station:** The works of station building at second entry, extension of platform no. 1 and 2, platform shelter, platform refurbishment, circulating area, parking, signage, coach indication board and train indication board have been completed. The work of escalator installation has been taken up.
- **Thakurganj station:** The works of raising of platform no. 1, platform surfacing at platform no. 2, platform shelter at platform no. 1 and 2 and 12m Foot Over Bridge have been completed. The works of platform surfacing at platform no. 1, toilet at platform no. 2, coach indication board and train indication board have been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Indian Railways has a well established mechanism to monitor implementation of projects including their reviews, inspection, check for quality of works and audits. Works are carried out adhering to the standards and specifications laid down in various codes and manuals. Inspections/audits/checks are carried out from time to time by various agencies/officials/multi-disciplinary teams as per laid down instructions and

actions for correction including damages are taken immediately. This is a continuous and ongoing process.

Development / Upgradation of railway stations is complex in nature involving safety of passengers and trains and requires various statutory clearances such as fire clearance, heritage, tree cutting, airport clearance etc. The progress also gets affected due to brownfield related challenges such as shifting of utilities (involving water/sewage lines, optical fibre cables, gas pipe lines, power/signal cables, etc.), infringements, operation of trains without hindering passenger movement, speed restrictions due to works carried out in close proximity of tracks and high voltage power lines, etc. and these factors affect the completion time.

Development / Upgradation / Modernization of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. Bihar is covered under the jurisdiction of four railway zones, namely, Eastern Railway, Northeast Frontier Railway, North Eastern Railway and East Central Railway. For these zones, an allocation of ₹ 1,828 crore has been made for the financial year 2025-26, out of which an expenditure (up to January, 2026) of ₹ 1,584 crore has been incurred so far.

ZERO CUSTOM DUTY ON IMPORTS FOR NUCLEAR SECTOR

3001. SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the **PRIME MINISTER** be pleased to state: -

- (a) the details of benefits and advantages of the zero customs duty on imports for nuclear power projects announced in the Union Budget 2026-27;
- (b) the objectives sought to be achieved through this tax exemption in terms of project viability, cost reduction, timely capacity expansion and overall strengthening of the nuclear energy sector;
- (c) the categories of equipments, components or technologies covered under the zero-duty regime including reactors, turbines and related systems;
- (d) the manner in which this measure is expected to facilitate timely execution of upcoming nuclear power projects and attract domestic and foreign investment; and
- (e) the manner in which this incentive aligns with long-term national goals of clean energy transition, energy security and low-carbon growth along with the expected impact on India's nuclear energy capacity?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The Zero customs duty on the imports of goods required for nuclear power projects will result in reduction of the project cost and the unit cost of electricity generated. This will make the projects more viable.

(b): The customs duty exemption on imports of goods required for Nuclear Power Projects will make the projects more economically viable and result in reduced tariffs for the consumers. This will also enable wider private participation in backdrop of SHANTI Act, 2025.

(c): The categories of equipment expected to be covered under the zero custom duty regime are critical equipment such as Reactor Pressure Vessels (RPVs), Steam Generators (SGs), Pressurizers, Turbines and other related equipment for Light Water Reactors being set up with foreign cooperation

(d): The custom duty exemption on imported components will reduce timelines involved in custom clearances and result in faster deliveries of equipment to projects.

(e): The customs duty exemption will augment addition of nuclear energy at faster pace thereby achieving the goals of 100 GW nuclear energy capacity by 2047 and clean energy transition towards Net Zero carbon emissions by the year 2070.

E-SAKSHI PORTAL

3002. SHRI BIDYUT BARAN MAHATO:

SHRI DINESHBHAI MAKWANA:

DR. MANNA LAL RAWAT:

SHRIMATI HIMADRI SINGH:

SHRI DAMODAR AGRAWAL:

SHRI RAMESH AWASTHI:

SHRI SURESH KUMAR KASHYAP:

SHRI SUKHJINDER SINGH RANDHAWA:

SHRI PRADEEP KUMAR SINGH:

SHRI DILIP SAIKIA:

SHRIMATI KAMLESH JANGDE:

SHRI LUMBARAM CHOUDHARY:

DR. RAJESH MISHRA:

SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) the details of the progress achieved under the Members of Parliament Local Area Development Scheme (MPLADS) including fund flow revision, e-SAKSHI portal and mobile app implementation;
- (b) the details of the number of works recommended completed and currently under progress along with the details of the initiatives taken regarding capacity building, State and year-wise;

- (c) whether the Government has assessed the impact of MPLADS on community assets such as drinking water facilities and sanitation and if so, the details thereof;
- (d) whether there is inordinate delay in the completion of works under the said scheme and if so, the details thereof;
- (e) whether the Government proposes to issue directions to the States including Punjab for timely completion of the works; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a): The Ministry has launched the eSAKSHI portal for implementation of the Revised Fund Flow Procedures under MPLADS with effect from 1 April 2023. The portal is a significant initiative aimed at enhancing efficiency, accountability and transparency in managing MPLADS funds. It provides an integrated digital platform wherein MP recommendations, district-level sanctioning, and execution by implementing agencies are seamlessly coordinated, ensuring a smooth and efficient workflow. The transition to the digital system has streamlined fund releases, eliminated physical accounts, enabled Hon'ble Members and all stakeholders to recommend, monitor, and manage works online, and incorporated secure OTP-based verification. Real-time tracking of works and fund utilization further strengthens transparency and

accountability while expediting project implementation.

A mobile application for Hon'ble Members of Parliament was launched in January 2024. The application was extended to other stakeholders including State Nodal Authorities, Nodal District Authorities, Implementing District Authorities and Implementing Agencies in August 2024. A 'Citizen Request' module has also been introduced, enabling public to submit developmental requests directly to Members of Parliament.

The MPLAD Scheme transitioned from Model 2 to Model 1A (TSA Hybrid) from 1 April 2025. Under Model 1A, the PMU-CNA has opened an assignment account with the RBI, linked to the CNA-SBI account. SBI generates a consolidated daily fund demand based on bills raised, which is pushed to PFMS for approval. Once approved, funds are transferred from the RBI assignment account to the SBI account and thereafter directly to vendors. This mechanism ensures a fully streamlined process with no parking of funds at any level.

Technical and operational issues arising from these transitions are being addressed through enhanced backend support, coordination between MoSPI, PFMS, and SBI, and periodic updates.

As a result, ₹ 3482.54 crore (as on 07.03.2026) has been released directly to vendors in the current financial year surpassing past trends.

(b): The state and year-wise details of works recommended under MPLADS and their status of sanction, completion and progress as on 06.03.2026 in respect of 18th Lok Sabha is enclosed at **Statement-I**.

The Ministry conducts monthly review meetings with States and Union Territories to monitor scheme implementation, assess progress of MPLADS works, and address any operational challenges. To improve stakeholders' familiarity with the eSAKSHI portal, the Ministry has been organizing workshops, webinars, and hands-on training sessions for State/UT representatives, Members of Parliament (MPs), and their personal staff. A detailed list of all physical workshops and trainings held across States/UTs is provided at **Statement-II**. In addition, multiple webinars and online sessions are conducted to provide continued assistance to portal users.

Further, kiosks are set up during each Parliament session (since the Monsoon Session 2023) to assist MPs with MPLADS processes and eSAKSHI portal. A helpdesk operates from 10 AM to 6 PM on all working days during session period to support MPs and stakeholders, ensuring they have access to necessary resources for smooth fund utilization. The Ministry has also made user manuals and instructional videos for the eSAKSHI portal and made available to the Stakeholders.

(c): The Ministry has conducted a Third-Party Physical Evaluation of the MPLADS works completed during the period 01.04.2019 to 31.03.2024, in 504 nodal districts across the country to ascertain and assess various aspects of implementation of the MPLAD Scheme. As per the report of the evaluation, 12.67% of the total sanctioned works covered under the study, accounting for 10.23% of the total sanctioned cost, pertained to Drinking Water and Sanitation. The key findings of the Report of Third-Party Physical Evaluation

are as below:

- i. 100% of assets selected as sample were located at the time of field evaluation.
- ii. Based on the primary findings, 94.56% of the assets were found as functional, indicating effective execution and usability of the majority of projects.
- iii. Overall, 82.27% of the assets surveyed were reported to be properly maintained
- iv. It was found that 87.24% of recommended projects were sanctioned within the prescribed timelines.
- v. Based on the data received, 86.72% of works were completed within the prescribed timelines of 365 days.
- vi. At the community level, MPLADS assets are expected to provide better social infrastructure, strengthened local connectivity, and created spaces that foster collective well-being.
- vii. During field visits, 77.04% respondents gave the feedback that the project has contributed to the overall development of their community, while 95.82% of respondents reported that the MPLAD Scheme has increased their trust in governance and public authorities.

(d) to (f): As per Para 3.2.4 of the MPLADS Guidelines, 2023, the sanction/rejection in respect of all recommendations made by the Member of Parliament shall be issued by the Implementing District Authority within 45

days from the date of receipt of the recommendations to the Implementing District Authority.

As per Para 3.2.12 of the MPLADS Guidelines, 2023, the sanction letter issued by the Implementing District Authority shall stipulate a time limit for completion of the work by the Implementing Agency, which should generally not exceed one year. In exceptional cases, for instance in difficult/ hilly terrain, etc., where the implementation time is likely to exceed one-year, specific justification for the same shall be incorporated in the sanction letter.

The Ministry regularly issues advisories to State Nodal Authorities and conducts monthly and quarterly review meetings with State/UT Governments and District Authorities to ensure timely sanction, execution, and completion of works strictly in accordance with the Scheme guidelines.

Further, with the operationalization of the eSAKSHI portal for fund flow and project monitoring, real-time visibility of works has enhanced transparency and strengthened oversight of the Scheme Real-time work progress monitoring reports, including details of works pending for sanction beyond 45 days from the date of recommendation, works remaining incomplete after one year of sanction, and works where no payment has been made within three months of sanction, have been made available under State/District logins to facilitate focused monitoring and review at different administrative levels. Zonal workshops are also conducted periodically to review progress, resolve bottlenecks, and improve implementation efficiency.

STATEMENT-I**The state and year-wise details of works recommended under MPLADS****(₹ in crore)**

S.N o.	States/UTs	FY 2024-25								FY 2025-26							
		Works Recommend ed		Works Sanctioned*		Works Under Progress*		Works Completed*		Works Recommend ed		Works Sanctioned*		Works Under Progress*		Works Completed*	
		Numb er	Amou nt	Numb er	Amou nt	Numb er	Amou nt	Numb er	Amou nt	Numb er	Amou nt	Numb er	Amou nt	Numb er	Amou nt	Numb er	Amou nt
1	Andaman And Nicobar Islands	6	1.93	5	1.53	5	1.53	0	0.00	20	4.55	5	1.08	5	1.08	0	0.00
2	Andhra Pradesh	1015	68.63	904	59.15	642	45.92	262	13.23	1829	124.69	1311	90.91	1139	84.38	172	6.53
3	Arunachal Pradesh	48	5.00	47	4.90	25	2.74	22	2.16	195	14.29	158	11.58	126	9.05	32	2.53
4	Assam	647	37.45	548	30.93	523	30.06	25	0.87	1346	83.58	661	44.70	622	41.79	39	2.91
5	Bihar	1305	104.52	1243	98.83	239	16.06	1004	82.77	2959	207.59	1904	140.67	1031	67.65	873	73.02
6	Chandigarh	38	1.92	17	0.83	2	0.25	15	0.58	74	5.57	33	3.01	23	2.49	10	0.52
7	Chhattisgarh	787	42.63	765	40.71	416	22.10	349	18.61	1170	56.09	946	44.41	752	35.70	194	8.72
8	Delhi	117	10.50	73	6.18	65	5.57	8	0.62	387	35.38	314	25.84	313	25.76	1	0.07
9	Goa	80	8.04	33	3.25	29	2.66	4	0.60	138	12.74	31	2.54	19	2.10	12	0.44
10	Gujarat	2600	90.05	2167	71.11	1187	39.88	980	31.23	4375	154.03	2939	101.24	2409	86.42	530	14.82
11	Haryana	390	21.34	339	18.84	226	14.66	113	4.18	995	52.02	750	37.65	594	32.44	156	5.21
12	Himachal Pradesh	474	10.82	372	9.19	325	8.15	47	1.04	1212	26.30	950	20.30	880	19.26	70	1.04
13	Jammu And Kashmir	288	12.20	236	8.36	96	5.68	140	2.69	512	28.45	351	20.59	318	19.63	33	0.96
14	Jharkhand	953	29.17	917	27.95	800	21.04	117	6.91	2631	90.33	1627	57.96	1614	57.59	13	0.37

15	Karnataka	1527	89.73	1032	62.65	850	53.28	182	9.37	2473	146.8 6	765	43.90	725	41.82	40	2.09
16	Kerala	1617	85.25	1095	54.71	786	40.81	309	13.90	2019	113.1 1	1081	61.88	984	58.26	97	3.61
17	Ladakh	0	0.00	0	0.00	0	0.00	0	0.00	23	2.78	8	0.64	8	0.64	0	0.00
18	Lakshadweep	0	0.00	0	0.00	0	0.00	0	0.00	27	9.05	17	5.68	16	5.66	1	0.02
19	Madhya Pradesh	2468	104.4 3	2311	98.92	1412	65.95	899	32.97	3034	121.0 9	1854	79.32	1486	66.25	368	13.07
20	Maharashtra	1428	141.6 2	793	79.20	654	64.41	139	14.79	2465	231.2 8	539	48.45	503	44.90	36	3.55
21	Manipur	29	7.71	29	7.71	16	5.28	13	2.43	36	9.37	31	8.48	29	8.20	2	0.28
22	Meghalaya	207	8.87	196	8.43	148	6.78	48	1.65	246	10.40	201	8.40	175	7.50	26	0.90
23	Mizoram	106	4.90	105	4.89	86	3.66	19	1.23	65	4.85	59	4.40	56	4.32	3	0.08
24	Nagaland	23	4.90	23	4.90	0	0.00	23	4.90	16	4.90	16	4.90	2	0.97	14	3.93
25	Odisha	1598	40.68	1446	34.97	900	27.78	546	7.19	2653	112.0 2	1351	54.30	1182	48.57	169	5.73
26	Puducherry	22	4.63	16	3.08	13	2.81	3	0.27	40	7.51	0	0.00	0	0.00	0	0.00
27	Punjab	1012	31.76	921	28.84	311	12.22	610	16.62	2417	76.21	2057	62.95	1647	51.39	410	11.56
28	Rajasthan	944	60.49	800	49.61	454	33.65	346	15.96	1680	112.5 5	926	60.30	823	55.37	103	4.93
29	Sikkim	21	4.89	21	4.89	13	2.65	8	2.24	53	5.57	30	4.83	29	4.78	1	0.05
30	Tamil Nadu	1550	148.8 7	1349	121.2 7	836	79.72	513	41.55	3094	251.3 2	2017	136.0 0	1419	107.6 7	598	28.33
31	Telangana	1555	47.67	1318	38.31	924	26.94	394	11.36	2612	103.8 4	1421	57.30	1224	52.00	197	5.31
32	The Dadra And Nagar Haveli And Daman And Diu	0	0.00	0	0.00	0	0.00	0	0.00	82	11.61	0	0.00	0	0.00	0	0.00
33	Tripura	10	4.92	9	4.59	9	4.59	0	0.00	38	10.45	27	6.65	27	6.65	0	0.00
34	Uttar Pradesh	7025	291.2	6584	272.3	3017	114.9	3567	157.4	8633	439.5	4880	319.4	4186	264.9	694	54.59

			8		6		5		1		1		9		0		
35	Uttarakhand	187	6.49	167	6.08	134	4.74	33	1.34	503	15.98	280	9.20	252	8.50	28	0.70
36	West Bengal	2321	160.8 3	2124	139.0 4	1284	101.2 4	840	37.80	3201	225.1 4	1734	126.1 0	1490	114.0 5	244	12.05

*works sanctioned, under progress and completed as on 06.03.2026 in respect of the works recommended during the respective financial year.

STATEMENT-II**All physical workshops and trainings held across States/UTs**

S.No.	Date	Location
1	23rd Feb 2023	Delhi
2	2nd March 2023	Jaipur
3	10th March 2023	Kolkata
4	17th March 2023	Bangalore
5	3rd May 2023	Delhi
6	16th May 2023	Chandigarh
7	19th May 2023	Lucknow
8	23rd May 2023	Patna
9	29th May 2023	Trivandrum
10	5th June 2023	Mumbai
11	12th June 2023	Jaipur
12	21st June 2023	Tripura
13	26th June 2023	Haryana
14	4th July 2023	Srinagar, JandK
15	6th July 2023	Raipur, Chhattisgarh
16	8th July 2023	Goa
17	11th July 2023	Vijayawada, Andhra Pradesh
18	13th July 2023	Chennai, Tamil Nadu
19	17th Aug 2023	Dehradun, Uttarakhand
20	18th Aug 2023	Bhopal, Madhya Pradesh
21	22nd Aug 2023	Hyderabad Telangana
22	25th Aug 2023	Puducherry
23	28th Aug 2023.	Shillong, Meghalaya
24	30th Aug 2023	Guwahati, Assam
25	31st Aug 2023- 01st Sept 2023	Kolkata, West Bengal
26	5th Sept 2023	Kavaratti, Lakshadweep

27	8th Sept 2023	Bhubaneswar, Odisha
28	11th Sept 2023	Gandhinagar, Gujarat
29	15th Sept 2023	Ranchi, Jharkhand
30	03rd Oct 2023	Port Blair, Andaman
31	13th Oct 2023	Bangalore, Karnataka
32	16th Oct 2023	Chandigarh
33	24th Nov 2023	Chandigarh
34	19th Jan 2024	Kolkata, West Bengal
35	12th Mar 2024	Sikkim
36	20th-21st Jun 2024	Delhi
37	29th Nov 2024	Kolkata
38	22nd Jan 2025	Delhi
39	29th Aug 2025	Jaipur, Rajasthan ⁽¹⁾
40	2nd Sep 2025	Delhi ⁽²⁾
41	19th Sep 2025	Hyderabad, Telangana ⁽³⁾
42	7th Nov 2025	Mumbai, Maharashtra ⁽⁴⁾
43	23rd Jan, 2026	Kochi, Kerala ⁽⁵⁾

(1) Zonal workshop covering all the districts in Rajasthan and participants associated with MPLADS from Uttar Pradesh, Uttarakhand, Jammu and Kashmir, Punjab, Haryana, Ladakh

(2) All-India training for the personal staff of Hon'ble Members of Parliament

(3) Zonal workshop covering all the districts in Telangana, and participants associated with MPLADS from Andhra Pradesh, Puducherry, Kerala, Karnataka, Goa, Lakshadweep, Himachal Pradesh

(4) Zonal workshop covering all the districts in Maharashtra and participants associated with MPLADS from Madhya Pradesh, Chhattisgarh, Gujarat, Dadra

and Nagar Haveli and Daman and Diu

(5) National Level Brainstorming Workshop

रेल टिकट पर राजसहायता छोड़ने का अभियान

3003. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने गैस राजसहायता की तरह रेल टिकटों पर दी जाने वाली राजसहायता को छोड़ने/बंद करने के लिए कोई कार्य योजना तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) उक्त कार्य योजना के संबंध में अब तक हुई प्रगति का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख) : भारतीय रेल समाज के सभी वर्गों को किफायती सेवाएं प्रदान करने के लिए प्रतिबद्ध है और 2024-25 में यात्री टिकटों पर 60,239 करोड़ रुपए की सब्सिडी प्रदान की है। यह राशि रेलवे में यात्रा करने वाले प्रत्येक व्यक्ति के लिए औसतन 43% की रियायत के बराबर है। दूसरे शब्दों में, यदि सेवा प्रदान करने की लागत 100 रुपए है, तो टिकट की कीमत केवल 57 रुपए होगी। यह सब्सिडी सभी यात्रियों के लिए जारी है। इसके अलावा दिव्यांगजनों की 4 कोटियों, रोगियों की 11 कोटियों और छात्रों की 8 कोटियों जैसी कई कोटियों के लिए इस सब्सिडी से अतिरिक्त रियायतें जारी रखी गई हैं।

इसके अलावा, यात्री टिकटों पर अभियान की कोई योजना नहीं बनाई गई है।

**DIGITAL SKILLING INITIATIVES FOR EXPANSION OF DIGITAL
ACCESS AND EMPLOYABILITY**

3004. SHRI VISHNU DATT SHARMA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government is implementing Digital India, BharatNet, PM-WANI and MeitY digital-skilling initiatives to expand digital access and employability;
- (b) whether BharatNet fibre, last-mile Wi-Fi, Common Service Centres (CSCs) and digital-literacy programmes are operational in the districts of Katni, Panna and town of Khajuraho in the Khajuraho Lok Sabha region and if so, the number of persons trained during the last three years;
- (c) the measures taken by the Government to enable farmers, women, Self Help Groups (SHGs) and Micro, Small and Medium Enterprises (MSMEs) to access digital payments, e-markets, e-governance and tele-services;
- (d) if digital inclusion and usage remain low, the key barriers identified and corrective steps planned; and
- (e) the strategy to link MeitY skilling, CSC operations and start-up support with local job creation and micro-enterprise opportunities in these districts?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (e): Government of India launched Digital India programme in July 2015. It was launched to further the Prime Minister's vision of democratising technology and ensuring that its benefits reach all sections of society.

Key initiatives under the programme are as follows:

1. Common Services Centres

CSCs offer government and business services in digital mode, thereby enhancing last-mile connectivity in rural areas through Village Level Entrepreneurs (VLEs). Over 800 services are being delivered through CSCs.

As on January, 2026, 5.54 lakh CSCs are functional across the country (in rural and urban areas), out of which 4.32 lakh CSCs are functional at the Gram Panchayat level (rural).

40,954 CSCs are functional in the state of Madhya Pradesh, including 941 CSCs in Katni, 633 CSCs in Panna and 1567 CSCs in Chhatarpur district (includes Khajuraho region).

State/UT wise and district wise details of CSCs are available at <https://csc.gov.in/> and list of services is available at <https://csc.gov.in/>.

2. Digital Skilling: Government has taken several steps for providing digital skills to the youth and runs programs for skilling/upskilling in the latest technologies. The key initiatives are:

- (i) **PMGDISHA:** Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) was launched in 2017 to ensure digital literacy. The scheme

was implemented through CSC e-Governance services India limited and The scheme concluded on 31st March 2024.

The Scheme emerged as one of the world's largest digital literacy initiatives with over 6.39 Crore persons getting trained nationwide (against the target of 6 Crore).

In the state of Madhya Pradesh, a total of 56,92,467 candidates from the rural households were enrolled, and 50,69,449 candidates were trained under the Scheme.

This included 92,755 candidates from Katni and 94,679 candidates from Panna and 137205 candidates from Chhatarpur district (includes Khajuraho region).

(ii) **FutureSkills Prime:** It is a collaborative initiative of MeitY and National Association of Software and Service Companies (NASSCOM) aimed at making India a cutting-edge digital talent nation. Key features are:

- Provides skilling, reskilling, and upskilling in emerging technologies such as Artificial Intelligence, Big Data Analytics, Internet of Things (IoT), Cyber Security, Blockchain, Augmented Reality/Virtual Reality (AR/VR), etc.
- Courses are developed in the consultation with industry to align with actual employment needs.
- Portal can be accessed online at <https://futureskillsprime.in/> to earn

skill certificates in line with their aptitude and aspirations.

Under the programme, so far, more than 27.53+ lakh candidates have registered on the portal, out of which there have been 17.24+ lakh candidates enrolled/trained in various courses.

In the state of Madhya Pradesh, a total of more than 50,000 candidates have enrolled/trained in various courses

(iii) National Institute of Electronics and Information Technology (NIELIT)

NIELIT provides digital literacy courses such as Awareness in Computer Concept (ACC), Course on Computer Concepts (CCC) etc. It has trained 43 lakh+ candidates under various courses, including digital literacy and cyber security awareness.

Training is delivered through a wide network of 56 NIELIT Centres and 9000+ Accredited Training Partners/Facilitation Centres.

NIELIT has more than 350 Facilitation Centres spread across the State of Madhya Pradesh, out of which nearly 15 centres are located in the districts of Katni and Panna for promoting Digital Literacy Courses (DLC).

Between 2020 and 2025, a total of 66,404 candidates applied for Digital Literacy courses in the State of Madhya Pradesh.

In addition, the NIELIT Digital University (NDU) Platform has been

launched by Government of India to deliver online and blended skill-based courses in emerging technology areas.

This Platform is designed to offer future-ready, industry- aligned programs in emerging technologies such as Artificial Intelligence, Cybersecurity, Cloud Computing, and other frontier domains.

This platform also features built-in virtual labs for real-time experimentation in Semiconductor Design, cybersecurity, Cyber Forensics, Industry 4.0, and other emerging domains.

Through the NDU platform, every learner can have access anytime-anywhere to NSQF-aligned courses. So far more than 55,000 candidates have registered through NDU Platform for various courses.

3. Basic communications/ internet services: Internet access across the country, including rural areas, is provided by Telecom Service Providers (TSPs) through wireless mobile and fixed broadband.

Department of Telecommunications (DoT) has undertaken several initiatives to enhance connectivity through expansion of mobile networks and optical fibre infrastructure:

- (i) **BharatNet:** Broadband connectivity is being provided to all Gram Panchayats (GPs) throughout the country.

The network is utilised through leasing of bandwidth and dark fibre, and provision of public Wi-Fi to provide broadband and internet access at

public places.

It also supports Fibre-to-the-Home (FTTH) connectivity for Government institutions (such as schools, health centres, anganwadis, police stations, Krishi Vigyan Kendras, post offices, ration shops), as well as private institutions and households.

So far, a total of 2,14,921 Gram Panchayats have been made service-ready including 115 GPs in Katni, 390 GPS in Panna and 225 GPs in Chhatarpur district (including Khajuraho region).

- (ii) **Prime Minister's Wi-Fi Access Network Interface (PM-WANI)** provides a framework allowing Public Data Offices (PDOs) to set up public Wi-Fi hotspots, under the aggregation of Public Data Office Aggregators (PODAs) and Application providers, with minimal regulatory oversight. This framework encourages shopkeepers and small enterprises to participate in digital connectivity and digital transformation.

As on 02.03.2026, the number of PM-WANI Wi-Fi hotspots installed are 76 in Katni, 40 in Panna, and 89 in Chhatarpur.

The Government is also promoting the use of Information Technology to enable farmers, women, Self-Help Groups (SHGs), and Micro Small and Medium Enterprises (MSMEs) to access digital payments, e-markets, e-governance services, and tele-services across states through various initiatives under the Digital India programme. Key

initiatives include the following:

- (a) **DigiLocker:** DigiLocker provides all time access to authentic digital documents from original issuer for the common citizen.

More than 67.17+ crore users are registered with DigiLocker availing its services and more than 967.01+ crore documents have been issued from 2456 issuers onboarded on the platform.

- (b) **Common Services Centres:** CSCs offer government and business services in digital mode, thereby enhancing last-mile connectivity in rural areas through Village Level Entrepreneurs (VLEs). Over 800 services are being delivered through CSCs.

As on January, 2026, 5.54 lakh CSCs are functional across the country (in rural and urban areas), out of which 4.32 lakh CSCs are functional at the Gram Panchayat level (rural).

- (c) **Unified Mobile Application for New-age Governance (UMANG):** It is a mobile application for all government services. More than 2446 services (Central: 872, State:1,574) are offered on the platform.

- (d) **Unified Payments Interface (UPI):** UPI has enabled millions of individuals and small businesses in rural and remote areas to make fast, secure and low-cost digital payments, significantly advancing financial inclusion.

UPI serves 6.5 crore merchants, and connects 685 banks on one platform, making it the world's largest digital payment system. It powers 81% of India's digital payments and nearly 49% of global real-time digital payments.

- (e) **LokOS application:** It has been developed to enable end-to-end digitization of Self-Help Group (SHG) networks across the country.

More than 93 lakh Self-Help Groups (SHGs) are registered on the platform including 5.58 lakh Village Organisations (VOs). Over 10.11 crore households mobilised through these Community-Based Organisations (CBOs) have been linked on LokOS.

- (f) **Poshan Tracker:** It is an important tool for women and child development and last mile delivery of nutritional services. It Provides real-time monitoring and tracking of beneficiaries and duty bearers and is Linked with Education and Health Programmes for proactive service delivery.

Nutritional services have been delivered to 8.90 crore beneficiaries, with last-mile service delivery by 13.36 Lakh Anganwadi Workers being digitally tracked to ensure effective implementation and monitoring.

- (g) **eSanjeevani** - National Telemedicine Service of India is a step towards digital health equity to achieve Universal Health Coverage (UHC). eSanjeevani facilitates quick and easy access to doctors and medical specialists from smartphones.

Over 45.43 Crore patients at over 138,300+ Health and Wellness Centers (as spokes) through 18,500+ hubs serviced by more than 230,800+ doctors, medical specialists, super-specialists and health workers as telemedicine practitioners.

- (h) **Government e-Marketplace (GeM)**: GeM facilitates online procurement of common use Goods and Services required by various Government Departments / Organisations / PSUs.

Currently, 135,800+ Primary Buyers and 208,400+ Secondary Buyers are onboarded on GeM. 10,700+ product categories and 355 service categories have been listed on GeM.

- (i) **National Agriculture Market (eNAM)**: e-NAM provides access to markets, real-time price information, facilitates quality assaying of agri-produce and provides infrastructure for cleaning, grading, sorting and packaging.

So far, 1.79 crore farmers are registered on e-NAM platform, including small holder farmers and 1522 mandis are integrated with e-NAM across 23 States and 4 Union Territories.

THORIUM-BASED POWER PROJECTS

3005. SHRI PRADYUT BORDOLOI:

Will the **PRIME MINISTER** be pleased to state: -

- (a) the details of the number and location of thorium-based power projects currently operational in the country along with the amount of power generated by each of them since 2020, year-wise;
- (b) whether the Government has any project underway to establish thorium-based plants and if so, the details thereof including expected timeline, location and capacity and if not, the reasons therefor;
- (c) whether any public sector undertaking has entered into or has plans to enter into any joint venture with any foreign company/organisation/country to develop thorium-based fuel technology, fuel fabrication capability or any other thorium-related project and if so, the details thereof; and
- (d) whether the Government has assessed the long-term energy, economic and environmental implications of deploying thorium-based power at scale in the country and if so, the details and the findings thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (d): Deployment of thorium-based power at scale in the country in a manner so as to ensure a long term self-sustainable indigenous power production is one of the cornerstones of the Indian three stage nuclear power programme. Its advantages in the long-term energy scenario have been well established. Thorium based reactors are also expected to produce less amounts of long-lived nuclear wastes as compared to uranium based reactors. Molten salt reactor (MSR) is envisaged as one of suitable technologies for thorium utilization. The molten salt breeder reactor (MSBR) using thorium based fuel, which are expected to be deployed in the third stage, operates at near atmospheric pressure. This enhances its safety. However, this technology is not yet matured and economic implications of deploying the technology can be examined, once it is demonstrated in a limited scale.

DEVELOPMENT OF SMALL MODULAR REACTORS

3006. SHRI APPALANAIDU KALISETTI:

Will the **PRIME MINISTER** be pleased to state: -

(a) the details of the number of Small Modular Reactor (SMR) projects that

- have been approved granted in-principle clearance or are presently under examination by the Department of Atomic Energy;
- (b) the details of SMRs under development, including their present stage of progress, design and capacity-wise;
 - (c) the details of financial allocations made for SMR research, development and demonstration during the last three Union Budget cycles along with the estimated cost of the BSMR-200 and other proposed demonstration units;
 - (d) whether any public sector undertakings, private industrial entities or State Governments have expressed interest in hosting or partnering in SMR projects and if so, the details thereof;
 - (e) the names of the States where feasibility studies for SMR deployment have been initiated;
 - (f) whether any proposal has been submitted by the Government of Andhra Pradesh and if so, the details thereof; and
 - (g) the expected timeline for commissioning the first SMR demonstration units and for scaling up to commercial deployment?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT

OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c): Under the Nuclear Energy Mission announced in the Union Budget 2025–26, a total budgetary provision of ₹20,000 crore has been made for the research, design, development, and deployment of Small Modular Reactors (SMRs). Bhabha Atomic Research Centre (BARC) has undertaken design and development works on SMRs namely,

- (i) 220 MWe Bharat Small Modular Reactor (BSMR-200),
- (ii) 55 MWe Small Modular Reactor (SMR-55), and
- (iii) Up to 5 MWth High temperature gas cooled reactor meant for hydrogen generation.

The lead units of these SMRs will be established at DAE sites for technology demonstration.

The estimated utilisation of the allocated funds by BARC toward setting up SMRs is mentioned below:

Reactor	Cost Outlay (Rs Cr.)
Development and Construction of BSMR-200	5960
Development and Construction of SMR-55 (2 units)	7000
Design and construction of High Temperature Gas Cooled Reactor (HTGCR)	320
Design, engineering and development works for new reactors	800
Civil and General Infrastructure Development for reactors complex	452

The progress of these SMRs is as follows;

- i) BSMR-200: AEC in-principle approval has been received for the project. Proposal for administrative and financial sanction is cleared by Atomic Energy Commission (AEC) for submission of the proposal to the Cabinet Committee.
- ii) SMR-55: In-principle approval has been received for the project.
- iii) HTGCR: In-principle approval has been received for the project. Detailed Project Report (DPR) has been prepared. Siting consent has been received and Terms of Reference (ToR) for obtaining environmental clearances has been received from Ministry of Environment, Forest and Climate Change (MoEFandCC).

(d): Lead units of these SMRs will be constructed by DAE at its existing sites. So far, PSUs like Engineers India Limited and Bharat Heavy Electrical Limited (BHEL) have been contacted for detailed engineering of SMRs.

(e): Tarapur Atomic Power Station site, Maharashtra has been identified for lead units of BSMR-200 and SMR-55 whereas Vizag, Andhra Pradesh site of BARC is identified for High Temperature Gas Cooled Reactor (HTGCR).

(f): At present no such proposal is received in Department of Atomic Energy (DAE).

(g): Bharat Small Modular Reactor (BSMR) is being jointly designed and developed by BARC and Nuclear power Corporation of India Limited (NPCIL).

Estimated time for construction of BSMR is 60 to 72 months from receipt of administrative and financial approval.

KISAN RAIL CIRCUITS

3007. SHRI KESINENI SIVANATH:

SHRI B. K. PARTHASARATHI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the number of consultations held by the Government during the last two years with State Governments to identify potential Kisan Rail circuits with specific details for Andhra Pradesh;
- (b) the details of the number of potential Kisan Rail circuits identified through such consultations along with their route alignments and commodities proposed to be transported, State-wise;
- (c) whether the Government has conducted any operational and financial feasibility studies for the identified circuits and if so, the details of the findings and if not, the reasons for not undertaking such feasible studies;
- (d) whether any Detailed Project Reports (DPRs) are under preparation for the proposed Kisan Rail circuits and if so, the details of the same, State-wise; and
- (e) if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Kisan Rail trains have been introduced by Indian Railways – to move perishables including fruits and vegetables from production or surplus regions to consumption or deficient regions. Since its launch in August 2020, a total of 2,364 Kisan Rail services have operated on 167 routes across various states including 116 outward services from Andhra Pradesh.

Potential circuits of Kisan Rail are identified in consultation with Ministry of Agriculture and Farmers Welfare and Agriculture/Animal Husbandry/Fisheries Departments of State Governments as well as local bodies and agencies, Mandis etc., and services at applicable tariff are planned on the basis of demands placed and the operational feasibility.

Besides, Business Development Units functional at all Railway Divisions are engaging with various stakeholders to assess the business requirement including transportation of perishables which can also be seasonal and need based. In the recent past, consultations were held by Railway Authorities with Government of Andhra Pradesh, officials of CONCOR and with District Administration of Ananthapuram for transportation of bananas from Tadipatri to Jawaharlal Nehru Port Trust (JNPT).

A Detailed project Report (DPR) on Kisan Rail was submitted by M/s RITES

in July 2021 which was shared with all Zonal railways and other stakeholder Ministries.

DIGITAL INDIA PROGRAMME IN TIRUNELVELI

3008. SHRI ROBERT BRUCE C.:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has implemented the BharatNet project in Tirunelveli district to provide broadband connectivity to all Gram Panchayats and beyond on demand and if so, the details thereof;
- (b) the status of the Digital India programme in Tirunelveli particularly in terms of e-governance services, digital literacy and citizen engagement;
- (c) the progress of the Digital Village initiative in Tirunelveli, focusing on the availability of services such as tele-medicine, tele-education, LED lighting, Wi-Fi hotspots and skill development at the Gram Panchayat level;
- (d) the challenges faced in establishing digital infrastructure in hilly and remote areas of Tirunelveli and the steps being taken by the Government to address them; and
- (e) whether there are any plans to enhance digital connectivity and infrastructure in Tirunelveli to bridge the digital divide and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): In line with Hon'ble Prime Minister's vision to democratise technology and empower citizens, the Government of India had launched the Digital India programme in July, 2015.

The overall goal is to ensure that digital technologies improve the life of every citizen, expand India's digital economy, and create investment and employment opportunities in India.

BharatNet

It is implemented by Department of Telecommunications in a phased manner to provide broadband connectivity to all Gram Panchayats (GPs) and villages in the country, including those in Tamil Nadu.

The project aims to enable affordable and high-speed internet access in rural areas and facilitate delivery of digital services. So far, a total of 2,14,921 Gram Panchayats have been made service-ready under the BharatNet project in the country, including 113 GPs in Tirunelveli district.

Over the last decade, digital connectivity in Tamil Nadu has improved significantly. This has been possible because of expansion of telecom infrastructure, increasing mobile broadband penetration and Government

initiatives such as Digital India, BharatNet and Common Service Centres (CSCs).

The growth in internet subscribers, broadband connectivity and digital public infrastructure has enabled wider access to digital services, digital payments and e-governance across the State, including rural areas. Status of digital connectivity in Tamil Nadu is as follows:

S. No.	Indicator	2026 (Approx.)
1	Total Wireless (Mobile) Subscribers	~7.95 crore
2	Internet Subscribers	~6.20 crore
3	Gram Panchayats connected under BharatNet	~10,869+ service-ready GPs
4	Villages with Mobile Connectivity	16,485 villages
5	Common Service Centres (CSCs)	19,641 CSCs are functional in Tamil Nadu (in rural and urban areas), out of which 13,001 CSCs are functional at the Gram Panchayat level (rural)

Under the Digital India Programme, the Ministry of Electronics and Information Technology (MeitY) has taken several initiatives to enable online delivery of citizen-centric services.

These include development and implementation of digital platforms, promotion of Aadhaar-based authentication for beneficiary identification, and expansion of service delivery through Common Service Centres (CSCs) to provide assisted access to citizens, particularly in rural and remote areas.

Digital India initiatives are accessible through mobile platforms, which has played a significant role in bridging the urban–rural divide. These initiatives enable citizens to access a wide range of government services such as digital education, digital health, digital payments, e-Courts etc. anytime and from anywhere.

Further, various e-Governance services are being delivered through State Government portals and mobile applications. The status of key initiatives in the areas of e-Governance services, digital literacy, and citizen engagement aimed at ensuring inclusive and equitable access to Government services while enhancing the efficiency and quality of service delivery, is as under:

- (i) **Unified Mobile Application for New-age Governance (UMANG)**, one mobile application for all government services, is operational and offers **2446+ services** (Central: 872, State:1,574) for individuals.

422 services from the state of Tamil Nadu are onboarded on UMANG platform.

- (ii) **DigiLocker**: DigiLocker has provided anytime access to authentic digital documents from original issuer for the common citizen. More than **67.56+ crore** users are registered with DigiLocker to avail its services and more than 950+ crore documents issued from 2462 issuers onboarded on the platform.

More than **1.94 crore** Aadhaar enabled registrations have taken place in the State of Tamil Nadu to avail DigiLocker services.

- (iii) **Aadhaar:** Aadhaar is the world's largest digital identity programme that provides biometric and demographic-based unique digital identity.

143.80+ crore Aadhaar IDs have been generated so far with 8.47 Crore Aadhaar IDs generated in the state of Tamil Nadu.

More than 200+ Public welfare and good governance initiatives in Tamil Nadu utilise Aadhaar authentication for beneficiary identification across sectors such as healthcare, education, agriculture and banking.

- (iv) **Common Services Centre:** CSCs offer government and business services in digital mode thereby enhancing last-mile connectivity in rural areas through Village Level Entrepreneurs (VLEs). Over 800 services are being delivered through CSCs.

As on January, 2026, 5.54 lakh CSCs are functional across the country (in rural and urban areas), out of which 4.32 lakh CSCs are functional at the Gram Panchayat level (rural). A total number of 444 CSCs are functional in Tirunelveli district, Tamil Nadu. State/UT wise and district wise details of CSCs are available at <https://csc.gov.in/> and list of services is available at <https://csc.gov.in/>.

- (v) **MyGov:** MyGov is a Government of India's Citizen Engagement Platform which collaborates with multiple Government bodies/ Ministries. It engages with people in policy formulation and seeks the opinion of people on issues/ topics of public interest and welfare.

Presently, over **6.11+ crore** citizens are registered with MyGov, participating in various activities hosted on MyGov platform.

The MyGov State instance (<https://tamilnadu.mygov.in/>) has also been operationalized in Tamil Nadu to promote participatory governance at the State level, enabling citizens to actively engage with the Government by sharing their ideas, suggestions, and feedback directly with State government.

Ministry of Electronics and Information Technology (MeitY) is promoting skilling/upskilling and capacity building through the following initiatives aimed at developing industry-ready manpower in emerging and advanced technology domains across the country including Tamil Nadu:

- (i) **PMGDISHA:** Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) was launched in 2017 to ensure digital literacy. The scheme was implemented through CSC e-Governance services India limited and The scheme concluded on 31st March 2024.

The Scheme emerged as one of the world's largest digital literacy initiatives with over 6.39 Crore persons getting trained nationwide (against the target of 6 Crore).

14,07,880 individuals were trained in the state of Tamil Nadu, including 38,889 candidates from Tirunelveli district.

- (ii) **FutureSkills Prime:** FutureSkills PRIME program is a collaborative initiative of MeitY and National Association of Software and Service

Companies (NASSCOM) aimed at making India a cutting-edge digital talent nation.

Skilling, reskilling, and upskilling course are provided in emerging technologies such as Artificial Intelligence, Big Data Analytics, IoTs, Cyber Security, Blockchain, AR/VR, etc.

Courses are developed in the consultation with industry to align with actual employment needs. The Portal can be accessed online at <https://futureskillsprime.in/> to earn skill certificates in line with their aptitude and aspirations.

Under the programme, so far, more than 27.53+ lakh candidates have registered on the portal, out of which there have been 17.24+ lakh candidates enrolled/trained in various courses. This includes approximately 4 Lakh candidates from the state of Tamil Nadu.

(iii) National Institute of Electronics and Information Technology (NIELIT):

NIELIT provides digital literacy courses such as Awareness in Computer Concept (ACC), Course on Computer Concepts (CCC) etc.

It has trained 43 lakh+ candidates under various courses, including digital literacy and cyber security awareness. Training is delivered through a wide network of 56 NIELIT Centres and 9000+ Accredited Training Partners/Facilitation Centres.

NIELIT is providing digital skilling to the youth of Tamil Nadu through its own Centre located in Chennai. It has more than 45 Facilitation Centres for providing training on Digital Literacy courses in the state, out of which 01 Facilitation Centres is located in Tirunelveli.

More than 1400 candidates have been trained in various digital skilling courses in the current financial year under NIELIT Chennai

Digital Village Pilot Project

This project was launched to provide education, health, skill development, solar street lighting, financial inclusion, and digital government-to-citizen and business-to-citizen services in 700 villages (one from each district across States and Union Territories). The project successfully concluded on 31st March, 2024.

In the state of Tamil Nadu, 32 villages were covered under this scheme including Tirunelveli district.

The services provided under the said project are as follows:

- Education Services: Courses provided under this project- Basic Computer Course (BCC),
- Course on Computer Concept (CCC), Tally- Kaushal Praman Patra, Basic Course in Information Technology (BCIT).
- Additional Education: Competitive exam training, fundamental of CAD (Computer Aided Design)
- Health Services: Tele-health and Tele-Veterinary consultation

- Financial inclusion awareness programme
- Solar street lights
- Skill development in Automotive technician, Handset repair, Field technician – Home appliance, and Electrical technician

Digital Connectivity and infrastructure:

Digital India, through initiatives such as BharatNet, has enabled rapid expansion of high-speed internet connectivity across the country including rural and remote areas. This has led to a significant increase in internet penetration across the country.

Further, Amended BharatNet Program (ABP) has also been approved by the Government on 04.08.2023 for up-gradation of existing network of BharatNet Phase-I and Phase-II, creation of network in balance GPs and connectivity to remaining non-GP villages on demand basis from their respective GPs.

COVERAGE CRITERIA OF PDS

3009. SHRI NAVEEN JINDAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government considering revising the coverage criteria of the Public Distribution System (PDS) to include those who cannot afford a nutritious diet but currently fall outside the existing income-based cut-offs;

- (b) if so, whether there are plans to diversify the offerings under the PDS to include more nutrient-dense options like millets and seafood and if not, the reasons therefor;
- (c) the details of the coordination has been made with bodies like NITI Aayog to incorporate food affordability indices (such as the Thali Index) into national food targeting frameworks; and
- (d) the status of the "One Nation, One Ration Card" scheme in ensuring seamless access to PDS entitlements for migrant workers across the country?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (c): The Public Distribution System is now governed as per the provisions of the National Food Security Act, 2013 (NFSA). The Act being successfully implemented in all the States/UTs, aims to supplement the food requirements of upto 75% of the rural and upto 50% of the urban population which at Census 2011 comes to 81.35 crore beneficiaries. The Coverage under the Act is substantially high to ensure that all the vulnerable and needy sections of the society get its benefit.

The Act provides that the State Government shall, within the ceiling of beneficiaries determined for the State, identify the households to be covered

under the Antyodaya Anna Yojana to the extent specified by the Central Government, in accordance with the guidelines applicable to the said scheme and the remaining households as priority households to be covered under the Targeted Public Distribution System, in accordance with such guidelines evolved by the State Government itself.

The States/UTs have identified only 79.40 crore persons, against the intended coverage of 81.35 crore persons. Still, there is a scope for identification of 1.95 crore more beneficiaries, by the States/UTs, under the NFSA

Under the Act, free of cost foodgrains are being distributed to eligible beneficiaries as per their entitlement. The term “foodgrains” is defined as rice, wheat or coarse grains or any combination thereof conforming to such quality norms as may be determined, by order, by the Central Government from time to time. Therefore, the millets are already part of PDS. At present, no proposal to include more commodities under the Act, is under consideration of the Government.

To improve the level of nutrition, an advisory has been issued to all the States/UTs to procure millets and distribute them to beneficiaries as per local consumption preferences and as per guidelines issued by the Central Government from time to time.

(d) : The nationwide portability of ration cards is popularly known as One Nation One Ration Card (ONORC) feature. Through this technology driven reform,

PMGKAY beneficiaries are empowered to lift their entitled foodgrains from any Fair Price Shop (FPS) of their choice, anywhere in the country, by using their same existing ration card with biometric authentication on an electronic Point of Sale (ePoS) device. The family back home can also lift the part of the PMGKAY foodgrains in the home State/UT on the same ration card. Currently, ONORC feature is enabled in all 36 States/UTs, across the country, covering almost 100% PMGKAY beneficiaries (including migrant workers).

DELAY IN IMPLEMENTATION OF MPLADS PROJECT IN KERALA

3010. SHRI M. K. RAGHAVAN:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) whether the Government has noticed huge delay in the implementation of Members of Parliament Local Area Development (MPLADS) projects in Kerala, even though the guidelines stipulate issuance of Administrative Sanction to eligible proposals within 45 days and if so, the details thereof;
- (b) whether the Government has State-wise data on the average number of days taken for issuance of Administrative Sanction to eligible proposals under MPLADS;
- (c) if so, the details thereof; and
- (d) whether the Government has taken any measures to address the frequent

delays in issuance of Administrative Sanctions?

**THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY
OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(RAO INDERJIT SINGH):**

(a) to (c) : As per the MPLADS Guidelines 2023, the sanction/rejection in respect of all recommendations made by the Member of Parliament shall be issued by the Implementing District Authority within 45 days from the date of receipt of the recommendations to the Implementing District Authority.

It has been observed that delays in the issuance of administrative and technical sanctions for works recommended under the MPLAD Scheme in different States/UTs, including Kerala, are generally attributable to factors such as submission of incomplete proposals, local disputes, constraints relating to land availability or site feasibility, requirements of statutory clearances, and technical issues at the district level. As per the MPLADS Guidelines, the responsibility for timely scrutiny, sanction, and execution of works rests with the District Authorities.

The details of State-wise data on the average number of days taken for issuance of Administrative Sanction to eligible proposals under MPLADS recommended by 18th LS MPs during the current Financial Year is enclosed at **Statement.**

(d) : The Ministry regularly reviews the implementation of the Scheme through

quarterly and monthly review meetings with States, Union Territories, and District Authorities, highlighting the deviations from the timeline stipulated in the MPLADS Guidelines with regard to sanction and completion of works, and requests for corrective action/compliance from the concerned.

Further, with the operationalization of the eSAKSHI portal for fund flow and project monitoring, real-time visibility of works has enhanced transparency and strengthened oversight of the Scheme. Real-time work progress monitoring reports, including details of works pending for sanction beyond 45 days from the date of recommendation, works remaining incomplete after one year of sanction, and works where no payment has been made within three months of sanction, have been made available under State/District logins to facilitate focused monitoring and review at different administrative levels. Zonal workshops are also conducted periodically to review progress, resolve bottlenecks, and improve implementation efficiency.

STATEMENT

State-wise data on the average number of days taken for issuance of Administrative Sanction to eligible proposals under MPLADS

Sl.No	State/UT	Average Number of Days for sanction of works
1	Andaman And Nicobar Islands	101
2	Andhra Pradesh	46
3	Arunachal Pradesh	87
4	Assam	124
5	Bihar	88

6	Chandigarh	69
7	Chhattisgarh	79
8	Delhi	58
9	Goa	121
10	Gujarat	73
11	Haryana	76
12	Himachal Pradesh	62
13	Jammu And Kashmir	76
14	Jharkhand	75
15	Karnataka	133
16	Kerala	97
17	Ladakh	22
18	Lakshadweep	29
19	Madhya Pradesh	75
20	Maharashtra	115
21	Manipur	46
22	Meghalaya	83
23	Mizoram	75
24	Nagaland	55
25	Odisha	82
26	Punjab	48
27	Rajasthan	75
28	Sikkim	58
29	Tamil Nadu	102
30	Telangana	77
31	Tripura	169
32	Uttar Pradesh	73
33	Uttarakhand	109
34	West Bengal	79

Note: The information is based on works sanctioned for 18th Lok Sabha during 2025-26.

देश भर में नई/निर्माणाधीन/लंबित रेल परियोजनाएं

3011. श्री अरुण कुमार सागर:

श्री थरानिवेंथन एम. एस.:

श्रीमती मंजू शर्मा:

श्री अजय भट्ट:

श्री मनसुखभाई धनजीभाई वसावा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या रेल मंत्रालय को उत्तराखंड सहित विभिन्न राज्यों से प्रस्ताव प्राप्त हुए हैं और यदि हां, तो अब तक स्वीकृत और लंबित प्रस्तावों का तत्संबंधी ब्यौरा क्या है तथा इसके क्या कारण हैं;
- (ख) सरकार द्वारा इस संबंध में की गई कार्रवाई का ब्यौरा क्या है;
- (ग) गत तीन वर्षों के दौरान देश में, विशेषकर राजस्थान में, नई/निर्माणाधीन/लंबित रेल परियोजनाओं का ब्यौरा क्या है और उनकी वर्तमान स्थिति क्या है/विलंब के क्या कारण हैं तथा ये परियोजनाएं राज्य-वार, ज़ोन-वार और परियोजना-वार कब से लंबित हैं;
- (घ) अपने निर्धारित समय-सारणी से पीछे चल रही परियोजनाओं की संख्या कितनी हैं और इन परियोजनाओं में विलंब के परियोजना-वार कारण क्या है तथा इनकी लागत में हुई वृद्धि का ब्यौरा क्या है;
- (ङ) पिछले तीन वर्षों और चालू वर्ष के दौरान प्रत्येक परियोजना के लिए आवंटित निधियों और अब तक किए गए व्यय का विशेषकर तमिलनाडु, जिसमें अरणी लोक सभा निर्वाचन क्षेत्र भी शामिल है का ब्यौरा क्या है;

- (च) निधियों की कमी के कारण रुकी हुई/लंबित परियोजनाओं की संख्या कितनी है;
- (छ) क्या इन परियोजनाओं के व्यय में अत्यधिक वृद्धि हुई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ज) इन परियोजनाओं के पूरा होने की संभावित समय-सीमा क्या है और रेल बुनियादी ढांचे में सुधार पर इनका क्या अपेक्षित प्रभाव पड़ेगा; और
- (झ) इन परियोजनाओं का समयबद्ध निष्पादन सुनिश्चित करने और विलंब को रोकने के लिए क्या कदम उठाए जा रहे हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (झ) : रेल परियोजनाओं का सर्वेक्षण/स्वीकृति/निष्पादन क्षेत्रीय रेलों के अनुसार किया जाता है न की राज्य-वार/जिला-वार क्योंकि रेल परियोजनाएं राज्य/जिला की सीमाओं के आर-पार फैली हो सकती हैं।

ऊपरी सड़क पुल/निचले सड़क पुलों (आरओबी/आरयूबी) के लिए राज्य सरकारों, संसद सदस्यों, केन्द्र सरकार के मंत्रालयों, निर्वाचित प्रतिनिधियों, रेलवे की अपनी आवश्यकताओं, संगठनों/रेल उपयोगकर्ताओं आदि से रेलवे बोर्ड, क्षेत्रीय रेलों, मंडल कार्यालयों इत्यादि सहित विभिन्न स्तरों पर औपचारिक और अनौपचारिक दोनों रूप में प्रस्ताव/अनुरोध/सुझाव/अभ्यावेदन प्राप्त होते हैं। चूंकि ऐसे प्रस्ताव/शिकायतें/सुझाव प्राप्त होना एक सतत और चलायमान प्रक्रिया है, इसलिए ऐसे अनुरोधों का केंद्रीकृत संग्रह नहीं रखा जाता है। बहरहाल, इनकी जाँच की जाती है और व्यवहार्य और उचित पाए जाने पर समय-समय पर कार्रवाई की जाती है।

दिनांक 01.04.2025 की स्थिति के अनुसार, भारतीय रेल में, 35,966 किलोमीटर लंबाई की 431 रेल अवसंरचना परियोजनाएं (154 नई लाइन, 33 आमान परिवर्तन और 244 दोहरीकरण) लगभग 6.75 लाख करोड़ रुपए की लागत से स्वीकृत की गई हैं। इन कार्यों की स्थिति का सार

निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई एनएल/जीसी/डीएल (कि.मी. में)	कमीशन की लंबाई (कि.मी. में)	मार्च, 2025 तक किया गया व्यय (करोड़ रु. में)
नई लाइन	154	16,142	3,036	1,45,318
आमान परिवर्तन	33	4,180	2,997	22,753
दोहरीकरण/ बहुपथन	244	15,644	6,736	1,22,858
कुल	431	35,966	12,769	2,90,929

सभी रेल परियोजनाओं का क्षेत्र-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध है।

भारतीय रेल में नए रेलपथ बिछाने/कमीशन करने का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए गए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	7,599 कि.मी.	4.2 कि.मी. प्रति वर्ष
2014-25	34,428 कि.मी.	8.6 कि.मी. प्रति वर्ष (2 गुना से अधिक)

पिछले 3 वर्षों (2022-23, 2023-24, 2024-25) और वर्तमान वित्तीय वर्ष 2025-26 के दौरान, भारतीय रेल में कुल 67,010 किलोमीटर लंबाई के 982 सर्वेक्षण (295 नई लाइन, 13 आमान परिवर्तन और 674 दोहरीकरण) स्वीकृत किए गए हैं।

उत्तराखंड:

उत्तराखण्ड राज्य में पूर्णतः/अंशतः आने वाली अवसंरचनात्मक परियोजनाओं एवं संरक्षा कार्यों हेतु बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	187 करोड़ रु. प्रति/वर्ष

2025-26	4,641 करोड़ रु. (लगभग 25 गुना)

01.04.2025 तक की स्थिति के अनुसार, उत्तराखण्ड राज्य में पूर्णतः/अंशतः आने वाली ₹40,384 करोड़ की लागत पर 216 कि.मी. कुल लंबाई को कवर करने वाली 03 नई रेल लाइनों को स्वीकृत किया गया है जिनमें से 16 कि.मी. लंबाई को कमीशन कर दिया गया है और मार्च, 2025 तक ₹19,898 करोड़ का व्यय उपगत किया गया है। इसका संक्षिप्त विवरण निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की लंबाई (कि.मी. में)	मार्च, 2025 तक व्यय (करोड़ रु. में)
नई लाइन	03	216	16	19,898

चारधाम को रेल संपर्कता मुहैया कराने के लिए ऋषिकेश-कर्णप्रयाग नई लाइन परियोजना (125 कि.मी.) स्वीकृत की गई है।

इस परियोजना का संरेखण उत्तराखंड के देहरादून, टेहरी गढ़वाल, पौड़ी गढ़वाल, रुद्रप्रयाग और चमोली जिले से होकर गुजरता है और यह ऋषिकेश और भारत के राष्ट्रीय राजधानी क्षेत्र के साथ देवप्रयाग और कर्णप्रयाग के धार्मिक एवं पर्यटक स्थलों से रेल संपर्कता प्रदान करेगा।

परियोजना का संरेखण मुख्यतः सुरंगों से होकर गुजरता है। इस परियोजना में 104 कि.मी. लंबाई की 16 मुख्य लाइन सुरंगों और लगभग 98 कि.मी. लंबाई की 12 एस्केप सुरंगों का निर्माण शामिल हैं। अब तक 99 कि.मी. लंबाई की मुख्य सुरंगें तथा 94 कि.मी. से अधिक लंबाई की 09 एस्केप सुरंगें पूरी की जा चुकी हैं।

निर्माण कार्यों की प्रगति में वृद्धि करने के लिए विभिन्न सुरंगों में 08 एडिट्स की पहचान की गई है। इन एडिट्स के माध्यम से सुरंग उत्खनन के अतिरिक्त कार्य सृजित हुए, जिससे लंबी सुरंगों को शीघ्र पूरा करने में तेजी आई है। सभी 08 एडिट्स (5 कि.मी.) के कार्य भी पूरे कर लिए गए हैं।

इस परियोजना में 19 महत्वपूर्ण/बड़े पुलों का निर्माण भी शामिल है। 19 महत्वपूर्ण/बड़े पुलों में

से 8 का निर्माण भी पूरा हो चुका है। शेष पुलों के निर्माण कार्य भी शुरू कर दिए गए हैं।

गंगोत्री, यमुनोत्री, केदारनाथ और बद्रीनाथ तक रेल संपर्कता के विस्तार करने के लिए सर्वेक्षण कार्य पूरे कर लिए गए हैं। बहरहाल, परियोजना का संरेखण हिमालय के मुख्य केंद्रीय थ्रस्ट के पास स्थित है जो अत्यधिक भूकंपीय रूप से सक्रिय है।

राजस्थान

हाल के वर्षों में बजट आवंटन में उल्लेखनीय वृद्धि हुई है। राजस्थान राज्य में पूर्णतः/अंशतः आने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	682 करोड़ रु. प्रति वर्ष
2025-26	9,960 करोड़ रु. (लगभग 15 गुना)

वर्ष 2009-14 और 2014-25 के दौरान राजस्थान राज्य में पूर्णतः/अंशतः आने वाले नए रेलपथों की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	798 कि.मी.	159.60 कि.मी. प्रति वर्ष
2014-25	3,815 कि.मी.	346.82 कि.मी. प्रति वर्ष (2 गुना से अधिक)

दिनांक 01.04.2025 की स्थिति के अनुसार, राजस्थान राज्य में पूर्णतः/अंशतः आने वाली 43,918 करोड़ रुपये की लागत वाली कुल 3,409 कि.मी. लंबाई की 28 रेल परियोजनाएँ (13 नई लाइन, 05 आमान परिवर्तन और 10 दोहरीकरण) को स्वीकृत किया गया है। इन कार्यों की स्थिति का सार निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	कमीशन की लंबाई (कि.मी. में)	मार्च 2024 तक किया गया व्यय (करोड़ रु. में)
नई लाइन	13	981	196	5769
आमान परिवर्तन	5	1252	788	6829
दोहरीकरण/ बहुपथन	10	1176	254	6357
कुल	28	3,409	1,238	18,954

सभी रेल परियोजनाओं का क्षेत्र-वार/वर्ष-वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध है।

राजस्थान राज्य में पूर्णतः/अंशतः आने वाली हाल ही में पूरी की गई कुछ परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना का नाम	नवीनतम लागत (करोड़ रु. में)
1.	बंगुरग्राम-रास नई लाइन (28 किलोमीटर)	175
2.	थईयात हमीरा-सोनू नई लाइन (58 किलोमीटर)	350
3.	सूरतपूड़ा-श्रीगंगानगर आमान परिवर्तन (241 किलोमीटर)	896
4.	सादुलपुर-बीकानेर एवं रतनगढ़-डेगाना आमान परिवर्तन (438 किलोमीटर)	886
5.	जयपुर-चुरू एवं सीकर-लोहारू आमान परिवर्तन (320 किलोमीटर)	1105
6.	भगत की कोठी-लूनी दोहरीकरण (28 किलोमीटर)	128
7.	रानी-केशव गंज दोहरीकरण (59 किलोमीटर)	290
8.	गुड़िया-मारवाड़ एवं करजोदा-पालनपुर दोहरीकरण (49 किलोमीटर)	251
9.	रानी-मारवाड़ दोहरीकरण (52 किलोमीटर)	346
10.	आबू रोड-स्वरूप गंज दोहरीकरण (26 किलोमीटर)	195
11.	आबू रोड-सरोत्रा रोड दोहरीकरण (24 किलोमीटर)	152
12.	अलवर-बाँदीकुई दोहरीकरण (60 किलोमीटर)	450
13.	अजमेर-बंगुरग्राम दोहरीकरण (48 किलोमीटर)	375

क्र.सं.	परियोजना का नाम	नवीनतम लागत (करोड़ रु. में)
14.	बंगुरग्राम-गुड़िया कहीं-कहीं दोहरीकरण (47 किलोमीटर)	395
15.	डेगाना-राई का बाग दोहरीकरण (146 किलोमीटर)	809
16.	बीना-कोटा दोहरीकरण (282 किलोमीटर)	2476
17.	नीमच-चित्तौड़गढ़ दोहरीकरण (56 किलोमीटर)	560
18.	दौसा-गंगापुर सिटी दोहरीकरण (93 किलोमीटर)	950
19.	फुलेरा-डेगाना दोहरीकरण (108 किलोमीटर)	702
20.	चुरू-रतनगढ़ दोहरीकरण (43 किलोमीटर)	423
21.	खाटूवास-नारनौल दोहरीकरण (24 किलोमीटर)	313

राजस्थान राज्य में पूर्णतः/अंशतः आने वाली कुछ मुख्य परियोजनाओं जो हाल ही में शुरू की गई का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना	लागत (करोड़ रु. में)
1.	नीमच-बड़ी सादड़ी नई लाइन (48 किलोमीटर)	495
2.	तरंगा हिल-आबू रोड नई लाइन (116 किलोमीटर)	2798
3.	रामगंजमंडी-भोपाल नई लाइन (277 किलोमीटर)	5073
4.	पुष्कर-मेड़ता नई लाइन (51 किलोमीटर)	800
5.	रींगस-खाटू श्याम जी नई लाइन (17 किलोमीटर)	254
6.	मेड़ता सिटी-रास नई लाइन एवं मेड़ता रोड स्टेशन पर बाई पास (56 किलोमीटर)	947
7.	कोटा विस्तार सहित ग्वालियर-श्यामपुर कलां आमान परिवर्तन (284 किलोमीटर)	2913
8.	गंगापुर सिटी के लिए विस्तार सहित धौलपुर-सिरमथरा आमान परिवर्तन (145 किलोमीटर)	747
9.	मावली-देवगढ़ मदारिया आमान परिवर्तन (83 किलोमीटर)	969
10.	मथुरा-झांसी तीसरी लाइन (274 किलोमीटर)	5924
11.	आगरा फोर्ट-बांदीकुई दोहरीकरण (150 किलोमीटर)	988
12.	सवाई माधोपुर-जयपुर दोहरीकरण (131 किलोमीटर)	1204
13.	चुरू-सादुलपुर एवं लूनी-भिलड़ी दोहरीकरण (330 किलोमीटर)	3554
14.	अजमेर-चंदेरिया दोहरीकरण (178 किलोमीटर)	1635
15.	सवाईमाधोपुर में बाई पास लाइन (14 किलोमीटर)	304

क्र.सं.	परियोजना	लागत (करोड़ रु. में)
16.	रेवाडी-खाटूवास दोहरीकरण (28 किलोमीटर)	352
17.	मारवाड़ में बाई पास लाइन (4 किलोमीटर)	71
18.	चुरू में बाईपास लाइन (5 किलोमीटर)	63
19.	समदड़ी में बाईपास लाइन (1 किलोमीटर)	26
20.	रामदेवरा-पोखरण नई लाइन (13 किलोमीटर)	189
21.	लालगढ़-बीकानेर पूर्व केबिन का दोहरीकरण (11 किलोमीटर)	279
22.	रिंगस-सीकर दोहरीकरण (50 किमी)	470

विगत तीन वर्षों (2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26) के दौरान राजस्थान राज्य में पूर्णतः/अंशतः आने वाली 5,666 कि.मी लंबाई की कुल 59 परियोजनाओं (25 नई लाइन और 34 दोहरीकरण) का सर्वेक्षण स्वीकृत किया गया है।

तमिलनाडु

हाल के वर्षों में बजट आबंटन में काफी वृद्धि हुई है। तमिलनाडु राज्य में पूर्णतः/अंशतः आने वाली अवसंरचना परियोजनाओं और संरक्षा संबंधी कार्यों के लिए बजट आबंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	879 करोड़ रु. प्रति वर्ष
2025-26	6,626 करोड़ रुपए (7.5 गुना से अधिक)

दिनांक 01.04.2025 की स्थिति के अनुसार, तमिलनाडु राज्य में पूर्णतः/अंशतः आने वाली 22,808 करोड़ रुपए की लागत से कुल 1,700 किलोमीटर लंबाई की 15 परियोजनाएं (9 नई लाइन, 03 आमान परिवर्तन और 03 दोहरीकरण) स्वीकृत हैं। इनका सारांश निम्नलिखित है:-

कोटि	स्वीकृत परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	मार्च, 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2025 तक व्यय (करोड़ रु. में)
नई लाइन	9	812	24	1,337
आमान परिवर्तन	3	748	604	3471

दोहरीकरण/बहुपथन	3	140	37	2783
कुल	15	1,700	665	7,591

सभी रेल परियोजनाओं का क्षेत्र-वार/वर्षवार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध है।

तमिलनाडु राज्य में पूर्णतः/अंशतः आने वाली कुछ परियोजनाएं, जिन्हें हाल ही में पूरा किया गया है, का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना	लागत (करोड़ रु. में)
1	दिंडुक्कल-पलानी-पोलाची आमान परिवर्तन (121 किलोमीटर)	610
2	पोलाची-पालघाट आमान परिवर्तन (56 किलोमीटर)	350
3	पोलाची-पोत्तनूर आमान परिवर्तन (40 किलोमीटर)	400
4	क्विलोन-तिरुनेलवेली-तिरुचेदुर आमान परिवर्तन (357 किलोमीटर)	1122
5	मयिलादुतुरई-थिरुवरुर-कराइक्कुडी आमान परिवर्तन (187 किलोमीटर)	1338
6	मदुरै-बोडियाकन्नूर आमान परिवर्तन (90 किलोमीटर)	593
7	चेंगलपट्टू-विल्लुपुरम दोहरीकरण (102 किलोमीटर)	670
8	तिरुवल्लुर-अराक्कोनम चौथी लाइन (27 किलोमीटर)	83
9	चेन्नै सेंट्रल-बेसिन ब्रिज दोहरीकरण (2 किलोमीटर)	31
10	तंजावूर-पोनमलाई दोहरीकरण (48 किलोमीटर)	370
11	विल्लुपुरम-दिंडुक्कल दोहरीकरण (273 किलोमीटर)	2000
12	चेन्नै बीच-कोरुक्कुपेट तीसरी लाइन (5 किलोमीटर)	168
13	चेन्नै बीच-अट्टीपट्टू चौथी लाइन (22 किलोमीटर)	293
14	ओमलुर-मेत्तूरडैम कहीं-कहीं दोहरीकरण (29 किलोमीटर)	327
15	चेंगलपट्टू-विल्लुपुरम और तांबरम-चेंगलपट्टू - तीसरी लाइन (133 किलोमीटर)	1122
16	सेलम-मैग्नेसाइट जंक्शन-ओमालुर दोहरीकरण (11 किलोमीटर)	115
17	मदुरै - मनियाची-तूतीकोरिन दोहरीकरण (160 किलोमीटर)	1891
18	मनियाची-नागरकोइल दोहरीकरण (102 किलोमीटर)	1752
19	चेन्नै बीच- चेन्नै एग्मोर दोहरीकरण (4 किलोमीटर)	272
20	कारैक्काल -पेरलम नई लाइन (23 किलोमीटर)	373
21	कारैक्काल पोर्ट से उत्तरी छोर बंदरगाह तक सम्पर्कता (1 किलोमीटर)	18

अरणी में संपर्कता बेहतर बनाने के लिए निम्नलिखित कार्य किए गए हैं:

क्र.सं.	परियोजना	लागत (करोड़ रु. में)
1	टिंडीवनम-नगरी नई लाइन (184 किलोमीटर)	3,631
2	टिंडीवनम-तिरुवण्णामलै नई लाइन (71 किलोमीटर)	1400

तमिलनाडु राज्य में पूर्णतः/अंशतः आने वाली कुछ परियोजनाएँ, जिन्हें शुरू किया गया है, का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना	लागत (करोड़ रु. में)
1	मोरप्पुर-धर्मपुरी नई लाइन (36 किलोमीटर)	359
2	नागपट्टिनम - तिरुतुरईपुंडी नई लाइन (43 किलोमीटर)	742
3	तिरुवनंतपुरम - कन्याकुमारी दोहरीकरण (87 किलोमीटर)	3785
4	अराक्कोनम यार्ड तीसरी और चौथी लाइन (6 किलोमीटर)	98
5	इरुगुर-पोत्तनूर दोहरीकरण (11 किमी)	277
6	तांबरम-चेंगलपट्टू चौथी लाइन (30 किमी)	757
7	अत्तिपट्टू-गुम्मीडिपुंडी तीसरी और चौथी लाइन (23 किमी)	365
8	पेरम्बूर-अंबत्तूर 5वीं और 6वीं लाइन (6 किमी)	182
9	तिरुपति-पाकाला-काटपाडी दोहरीकरण (104 किमी)	1332
10	अत्तिपट्टू-पुत्तूर नई लाइन (88 किमी)	1700
11	महाबलीपुरम नई लाइन (179 किमी) के रास्ते चेन्नै - कडलूर	2670

पिछले तीन वर्षों अर्थात् 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26 में, तमिलनाडु राज्य में पूर्णतः/अंशतः आने वाली कुल 2,478 कि.मी. लंबाई वाले 29 सर्वेक्षण (06 नई लाइन और 23 दोहरीकरण) स्वीकृत किए गए हैं।

तमिलनाडु राज्य में पूर्णतः/अंशतः आने वाली महत्वपूर्ण अवसंरचना परियोजनाओं का निष्पादन भूमि अधिग्रहण में विलंब के कारण रुका हुआ है। तमिलनाडु में भूमि अधिग्रहण की स्थिति निम्नानुसार है:

तमिलनाडु में परियोजनाओं के लिए कुल अपेक्षित भूमि	4,326 हेक्टेयर
अधिगृहीत की गई भूमि	1052 हेक्टेयर (24%)
अधिग्रहण हेतु शेष भूमि	3274 हेक्टेयर (76%)

भूमि अधिग्रहण में तेजी लाने के लिए तमिलनाडु सरकार के सहयोग की आवश्यकता है।

भूमि अधिग्रहण के कारण विलंबित हुई कुछ मुख्य परियोजनाओं का ब्यौरा निम्नानुसार है:-

क्र. सं.	परियोजना का नाम	कुल अपेक्षित भूमि (हेक्टेयर में)	अधिगृहीत की गई भूमि (हेक्टेयर में)	अधिग्रहण हेतु शेष भूमि (हेक्टेयर में)
1.	तिंडीवनम-तिरुवण्णामलै नई लाइन (71 किलोमीटर)	276	33	243
2.	अत्तिपट्ट-पुत्तुर नई लाइन (88 किलोमीटर)	189	0	189
3.	मोरप्पुर-धर्मपुरी नई लाइन (36 किलोमीटर)	92	45	47
4.	मन्नारगुडी-पट्टुकोट्टई नई लाइन (41 किलोमीटर)	196	0	196
5.	तंजावूर-पट्टुकोट्टई नई लाइन (52 किलोमीटर)	152	0	152

इसके अलावा, रामेश्वरम-धनुषकोडि नई लाइन (18 कि.मी.) को 734 करोड़ रुपए की लागत से स्वीकृत किया गया था। इस परियोजना का शिलान्यास 01.03.2019 को किया गया था। बहरहाल, परियोजना शुरू नहीं की जा सकी है क्योंकि तमिलनाडु राज्य सरकार द्वारा भूमि अधिग्रहण शुरू नहीं किया गया है।

भारत सरकार इस परियोजनाओं के निष्पादन के लिए तैयार है, तथापि इनकी सफलता तमिलनाडु सरकार के सहयोग पर निर्भर करती है।

किसी भी रेल परियोजना की स्वीकृति कई मानदंडों/कारकों पर निर्भर करती है जिनमें

निम्नलिखित शामिल हैं:

- प्रत्याशित यातायात अनुमान और प्रस्तावित मार्ग की लाभप्रदता
- परियोजना द्वारा उपलब्ध कराई जाने वाली आरंभिक और अंतिम छोर संपर्कता
- मिसिंग लिंकों का संयोजन और वैकल्पिक मार्ग उपलब्ध कराना
- संकुलित/संतृप्त लाइनों का संवर्द्धन
- राज्य सरकारों/केन्द्रीय मंत्रालयों, अन्य जन प्रतिनिधियों द्वारा की गई मांगें
- रेलवे की अपनी परिचालनिक आवश्यकताओं
- सामाजिक-आर्थिक महत्व
- निधियों की समग्र उपलब्धता

रेल परियोजनाओं का पूरा होना विभिन्न कारकों पर निर्भर करता है, जो निम्नानुसार हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण
- वन संबंधी मंजूरी
- बाधक जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां
- क्षेत्र की भू-वैज्ञानिक और स्थलाकृतिक परिस्थितियां
- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति
- परियोजना विशेष के स्थल के लिए किसी वर्ष में कार्य के महीनों की संख्या आदि

ये सभी कारक परियोजना/परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

रेल परियोजनाओं के प्रभावी और त्वरित कार्यान्वयन के लिए सरकार द्वारा उठाए गए विभिन्न उपायों में निम्नलिखित शामिल हैं:

- निधियों के आवंटन में पर्याप्त वृद्धि

- फील्ड स्तर पर शक्तियों का प्रत्यायोजना।
- विभिन्न स्तरों पर परियोजना की प्रगति की गहन निगरानी।
- शीघ्र भूमि अधिग्रहण, वानिकी और वन्यजीव मंजूरी के लिए राज्य सरकारों और संबंधित प्राधिकरणों के साथ नियमित अनुवर्ती कार्रवाई और परियोजनाओं से संबंधित अन्य मुद्दों का समाधान।

DISPOSAL OF SCRAP/OBSOLETE ASSETS OF RAILWAYS

3012. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the total revenue realised from auction of scrap, waste material and obsolete assets of the Indian Railways during the last five years, year-wise;
- (b) whether the Government has taken cognisance of large quantities of condemned coaches, wagons, unused tracks and other scrap lying for long periods at stations and yards, resulting in corrosion, depreciation and revenue loss and if so, the details thereof; and
- (c) whether the Government proposes to issue binding/time-bound instructions to all stations and divisions for identification and prompt auction of unusable scrap to maximise revenue and improve asset management and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) : Scrap generated during maintenance, production activities, track renewal and from obsolete rolling stock, etc. is an important source of non-fare revenue for Indian Railways. The Scrap sale figures for the last five financial years are as follows:

Year	Scrap Sale (Rs. in crores)
2020-21	4575.29
2021-22	5316.24
2022-23	5756.98
2023-24	5773.26
2024-25	6641.78

(b) and (c) : Scrap generation and disposal is a continuous ongoing process over Indian Railways. Scrap disposal is done through e-auction using the Indian Railways E-Procurement System (IREPS) to ensure transparency, wider participation, competitive pricing and to maximise revenue realisation. Scrap sale figures have shown consistent growth, reflecting improved operationalisation of disposal mechanisms. Monitoring mechanisms are in place at various levels to ensure that scrap is identified, segregated and disposed of promptly.

Government has taken several measures to strengthen scrap identification and disposal mechanism including e-Auction through IREPS, Zero

Scrap Balance Targets, Special Campaign, etc. These measures form part of continuous efforts by Indian Railways to improve asset lifecycle management, minimise depreciation/ corrosion losses from condemned coaches, wagons, unused tracks and enhance revenue from scrap disposal.

POST OFFICE PASSPORT SEVA KENDRAS (POPSKS)

3013. SHRI RAJESH NARANBHAI CHUDASAMA:

DR. NISHIKANT DUBEY:

SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI P. P. CHAUDHARY:

SHRI BHOJRAJ NAG:

SHRI MANISH JAISWAL:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

DR. BHOLA SINGH:

SHRI TEJASVI SURYA:

SHRI SHANKAR LALWANI:

SHRI GODAM NAGESH:

SHRI AJAY KUMAR MANDAL:

SHRI BALABHADRA MAJHI:

SHRI CHINTAMANI MAHARAJ:

SHRI CHAVDA VINOD LAKHAMSHI:

SHRI NABA CHARAN MAJHI:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the details of the progress made so far under the plan to open Post Office Passport Seva Kendras (POPSKs) through India Post in all Lok Sabha constituencies along with State and circle- wise details of operational centres, particularly in Rajasthan including Pali Lok Sabha Constituency, Jharkhand including Hazaribagh and Ramgarh districts, Bhagalpur, Kankar Lok Sabha Constituency, State of Telangana, Nabarangpur Lok Sabha Constituency of Indore, Madhya Pradesh and Uttar Pradesh including Bulandshahr district;
- (b) the year-wise number of passport applications processed under the Passport Seva Programme of the Ministry of External Affairs during the last three years and details of new services/facilities including police verification facilitation, mobile POPSKs or tatkal processing support introduced during this period;
- (c) whether the Government has assessed the impact of establishing POPSKs on improving access to passport services, particularly in remote and semi-urban areas such as Hazaribagh and Ramgarh districts of Jharkhand and Kachchh Lok Sabha Constituency;
- (d) if so, the details of findings, number of beneficiaries, reduction in average processing time and increase in regional coverage;

- (e) the steps taken to expand passport service in underserved districts;
- (f) the manner in which such initiatives have improved accessibility, efficiency and citizen convenience; and
- (g) whether any directive has been issued to the Patna Postal Circle for the establishment of a Post Office Passport Seva Kendra (POPSK) in the Bhagalpur Lok Sabha Constituency and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) : As on date, 452 Post Office Passport Seva Kendras (POPSK) have been operationalized across 23 Circles.

The list of number of operational POPSKs in each state /Circle is enclosed as **Statement-I**. The details of POPSKs in Rajasthan, Chhattisgarh, Jharkhand, Bihar, Telangana, Odisha, Madhya Pradesh and Uttar Pradesh are enclosed as **Statement-II**

(b) : Details of the number of Passport applications including Police Clearance Certificates in the last three years are : 35,05,818 (**2023**) , 32,38,811 (**2024**) and 39,59,325 (**2025**) .

(c) : Yes, Sir. With a clear focus on improving citizen convenience and expanding access to essential passport services, the Department of Posts (DoP) has made sustained efforts to extend facilities to remote and semi-urban regions including

operationalizing POPSKs at Hazaribagh, Koderma, and Chatra, which has substantially reduced travel time, minimized waiting periods, and made the application process more accessible.

(d) : Since operationalization, POPSK Hazaribagh has processed 53,440 applications (since February 2018), POPSK Koderma has processed 19,166 applications (since February 2019), and POPSK Chatra has processed 4,824 applications (since February 2019). These figures clearly demonstrate that a substantial number of citizens have benefited from the availability of passport services closer to their place of residence through these decentralized facilities.

(e) : POPSKs are operational in 452 Post offices all over India thereby serving underserved districts.

(f) : This initiative ensures that even smaller towns, underserved districts have access to Post Office passport Sewa Kendras . The citizens don't have to travel long distance for availing passport services, and the facility saves their valuable time, money and energy.

(g) : A POPSK at Bhagalpur in Bhagalpur Lok Sabha Constituency in Bihar Circle is already operational since March 2017.

STATEMENT-I**The list of number of operational POPSKs in each state /Circle**

No. of POPSKs Circle Wise		
Sl. No.	Name of Circle	No. of POPSKs
1	Andhra Pradesh	21
2	Assam	15
3	Bihar	37
4	Chhattisgarh	9
5	Delhi	5
6	Gujarat	25
7	Haryana	11
8	Himachal Pradesh	6
9	JandK	6
10	Jharkhand	15
11	Karnataka	23
12	Kerala	9
13	Madhya Pradesh	25
14	Maharashtra	42
15	North East	5
16	Odisha	20
17	Punjab	9
18	Rajasthan	24
19	Tamil Nadu	32
20	Telangana	14
21	Uttar Pradesh	52
22	Uttarakhand	6
23	West Bengal	41
	TOTAL	452

STATEMENT-II**Details of POPSKs**

POPSKs of 8 Circles (Bihar, Chhattisgarh, Jharkhand, MP, Odisha, Rajasthan, Telangana and UP)			
Sl. No.	Name of Circle	Parliamentary Constituency	Name of POPSK
1	Bihar	Araria	Forbesganj
2	Bihar	Arrah	Arrah
3	Bihar	Aurangabad(BR)	Aurangabad (Bihar)
4	Bihar	Banka	Banka
5	Bihar	Begusarai	Begusarai
6	Bihar	Bhagalpur	Bhagalpur
7	Bihar	Buxar	Buxar
8	Bihar	Dalsingsarai	Dalsingsarai
9	Bihar	Gaya	Gaya
10	Bihar	Gopalganj	Gopalganj
11	Bihar	Hajipur	Hajipur
12	Bihar	Jamui	Jamui
13	Bihar	Jehanabad	Jehanabad
14	Bihar	Jhanjharpur	Rajnagar
15	Bihar	Karakat	Dalmianagar
16	Bihar	Katihar	Katihar
17	Bihar	Khagaria	Khagaria
18	Bihar	Kishanganj	Kishanganj
19	Bihar	Madhubani	Madhubani
20	Bihar	Maharajganj (BR)	Ekma (Maharajganj)
21	Bihar	Munger	Munger
22	Bihar	Muzaffarpur	Muzaffarpur
23	Bihar	Nalanda	Biharsarif (Nalanda)
24	Bihar	Nawada	Nawada
25	Bihar	Paschim Champaran	Bettiah
26	Bihar	Purnia	Purnea
27	Bihar	Purvi Champaran	Motihari

28	Bihar	Saharsa	Saharsa
29	Bihar	Samastipur	Samastipur
30	Bihar	Saran	Chhapra
31	Bihar	Sasaram	Sasaram
32	Bihar	Sheohar	Sheohar
33	Bihar	Sitamarhi	Sitamarhi
34	Bihar	Siwan	Siwan
35	Bihar	Supaul	Supaul
36	Bihar	Ujiarpur	Manner
37	Bihar	Vaishali	Bakhra
38	Chhattisgarh	Bastar	Baster
39	Chhattisgarh	Bilaspur	R K Nagar Bilaspur
40	Chhattisgarh	Durg	Durg
41	Chhattisgarh	Janjgir-Champa	Janjgir-Champa
42	Chhattisgarh	Kanker	Kanker
43	Chhattisgarh	Korba	Korba
44	Chhattisgarh	Raigarh	Raigarh
45	Chhattisgarh	Rajnandgaon	Rajnandgaon
46	Chhattisgarh	Surguja	Ambikapur (Surguja)
47	Jharkhand	Chatra	shimaria
48	Jharkhand	Dhanbad	Sector-IX (Bokaro)
49	Jharkhand	Dhanbad	Dhanbad
50	Jharkhand	Dumka	Dumka
51	Jharkhand	Giridih	Girdihi
52	Jharkhand	Godda	B. Deoghar
53	Jharkhand	Godda	Godda
54	Jharkhand	Hazaribagh	Hazaribagh
55	Jharkhand	Jamshedpur	Jamshedpur
56	Jharkhand	Khunti	Khunti
57	Jharkhand	Koderma	Jumri Tilaiya
58	Jharkhand	Lohardaga	Gumla
59	Jharkhand	Palamu	Medininagar Daltonganj
60	Jharkhand	Rajmahal	Sahebganj
61	Jharkhand	Singbhum	Chilbasha

62	Madhya Pradesh	Balaghat	Balaghat
63	Madhya Pradesh	Betul	Betul
64	Madhya Pradesh	Bhind	Bhind
65	Madhya Pradesh	Chhindwara	Chhindwara
66	Madhya Pradesh	Damoh	Damoh
67	Madhya Pradesh	Dewas	Dewas
68	Madhya Pradesh	Dhar	Dhar
69	Madhya Pradesh	Guna	Guna
70	Madhya Pradesh	Gwalior	Lashkar (Gwalior)
71	Madhya Pradesh	Hoshangabad	Hoshangabad
72	Madhya Pradesh	Jabalpur	Jabalpur
73	Madhya Pradesh	Khajuraho	Chhatar pur
74	Madhya Pradesh	Khandwa	Khandwa
75	Madhya Pradesh	Khargone	Khargone
76	Madhya Pradesh	Mandla	Mandla
77	Madhya Pradesh	Mandsaur	Mandsaur
78	Madhya Pradesh	Ratlam	Ratlam
79	Madhya	Rewa	Rewa

	Pradesh		
80	Madhya Pradesh	Sagar	Sagar
81	Madhya Pradesh	Satna	Satna
82	Madhya Pradesh	Seoni	Seoni
83	Madhya Pradesh	Shahdol	Shahdol
84	Madhya Pradesh	Tikamgarh	Tikamgarh
85	Madhya Pradesh	Ujjain	Ujjain
86	Madhya Pradesh	Vidisha	Vidishamandi
87	Odisha	Aska	Aska
88	Odisha	Balasore	Balasore
89	Odisha	Bargarh	Bargarh
90	Odisha	Berhampur	Berhampur
91	Odisha	Bhadrak	Bhadrak
92	Odisha	Bolangir	Bolangir
93	Odisha	Cuttack	Cuttack
94	Odisha	Dhenkanal	Dhenkanal
95	Odisha	Jagatsinghpur	Jagatsinghpur
96	Odisha	Jajpur	Jajpur
97	Odisha	Kalahandi	Bhawanipatna
98	Odisha	Kandhamal	Phulbhani (Kandhmal)
99	Odisha	Kendrapara	Kendrapara
100	Odisha	Keonjhar	Keonjhargarh
101	Odisha	Koraput	Koraput
102	Odisha	Mayurbhanj	Baripada
103	Odisha	Nabarangpur	Nabrangpur
104	Odisha	Puri	Puri
105	Odisha	Sambalpur	Sambalpur
106	Odisha	Sundargarh	Rourkela

107	Rajasthan	Ajmer	Ajmer
108	Rajasthan	Alwar	Alwar
109	Rajasthan	Banswara	Banswara
110	Rajasthan	Banswara	Pratapgarh
111	Rajasthan	Barmer	Barmer
112	Rajasthan	Barmer	Jaisalmer
113	Rajasthan	Bharatpur	Bharatpur
114	Rajasthan	Bhilwara	Bhilwara City
115	Rajasthan	Bikaner	Bikaner
116	Rajasthan	Chittorgarh	Chittorgarh
117	Rajasthan	Churu	Churu
118	Rajasthan	Dausa	Dausa
119	Rajasthan	Ganganagar	Hanumangarh
120	Rajasthan	Ganganagar	Sriganganagar
121	Rajasthan	Jaipur	Kotputli
122	Rajasthan	Jalore	Sirohi
123	Rajasthan	Jhalawar-Baran	Jhalawar
124	Rajasthan	Jhunjhunu	Jhunjhunu
125	Rajasthan	Karauli-Dholpur	Dholpur
126	Rajasthan	Kota	Kota
127	Rajasthan	Nagaur	Nagaur City
128	Rajasthan	Pali	Pali
129	Rajasthan	Rajsamand	Kankroli
130	Rajasthan	Tonk-Sawai Madhopur	Tonk-Sawai Madhopur
131	Telangana	Adilabad	Adilabad
132	Telangana	Bhongir (part of Nalgonda constituency)	Bhongir
133	Telangana	Chevella	Vikarabad
134	Telangana	Khammam	Khammam
135	Telangana	Mahabubabad	Mahabubabad
136	Telangana	Mahabubnagar	Mehbubnagar
137	Telangana	Malkajgiri	Medchal
138	Telangana	Medak	Medak
139	Telangana	Medak	Siddipet
140	Telangana	Nagarkurnool (part of Mahabubnagar constituency)	Nagarkurnool (Wanaparthy)

141	Telangana	Nalgonda	Nalgonda
142	Telangana	Peddapalli	Peddapalle (Mancheria)
143	Telangana	Warangal	Hanamkonda (warangal)
144	Telangana	Zahirabad	Kamareddy
145	Uttar Pradesh	Agra	Agra Fort
146	Uttar Pradesh	Aligarh	Aligarh
147	Uttar Pradesh	Ambedkar Nagar	Ambedkarnagar
148	Uttar Pradesh	Amethi	Amethi
149	Uttar Pradesh	Amroha	Amroha
150	Uttar Pradesh	Azamgarh	Azamgarh
151	Uttar Pradesh	Badaun	Badaun
152	Uttar Pradesh	Baghpat	Baghpat
153	Uttar Pradesh	Bahraich	Bahraich
154	Uttar Pradesh	Ballia	Ballia
155	Uttar Pradesh	Banda	Banda
156	Uttar Pradesh	Bhadohi	Bhadohi
157	Uttar Pradesh	Bijnore	Bijnore
158	Uttar Pradesh	Bulandshahar	Bulandshahar
159	Uttar Pradesh	Deoria	Deoria
160	Uttar Pradesh	Domariyaganj	Tetri Bazar (Siddhart Nagar)
161	Uttar Pradesh	Etawah	Etawah
162	Uttar Pradesh	Faizabad	Faizabad (Ayodhya)
163	Uttar Pradesh	Farrukhabad	Farrukhabad
164	Uttar Pradesh	Fatehpur	Fatehpur (Acchnera)
165	Uttar Pradesh	Fatehpur Sikri	Fatehpur Sikri
166	Uttar Pradesh	Gautam Buddha Nagar	Noida
167	Uttar Pradesh	Ghazipur	Ghazipur
168	Uttar Pradesh	Gonda	Gonda
169	Uttar Pradesh	Hamirpur(UP)	Hamirpur
170	Uttar Pradesh	Hardoi	Hardoi
171	Uttar Pradesh	Hathras	Hathras

172	Uttar Pradesh	Jalaun	Jalaun
173	Uttar Pradesh	Jaunpur	Jaunpur
174	Uttar Pradesh	Jhansi	Jhansi
175	Uttar Pradesh	Kheri	Kheri
176	Uttar Pradesh	Kushinagar	Kushinagar
177	Uttar Pradesh	Maharajganj (UP)	Maharajganj
178	Uttar Pradesh	Mathura	Vrindavan
179	Uttar Pradesh	Ghosi	Mau
180	Uttar Pradesh	Meerut	Meerut Cantt
181	Uttar Pradesh	Mirzapur	Chunar
182	Uttar Pradesh	Misrikh	Mishrikh
183	Uttar Pradesh	Moradabad	Moradabad
184	Uttar Pradesh	Muzaffarnagar	Muzaffarnagar City
185	Uttar Pradesh	Nagina	Nagina
186	Uttar Pradesh	Pilibhit	Pilibhit
187	Uttar Pradesh	Pratapgarh	Pratapgarh
188	Uttar Pradesh	Prayagraj	Allahabad
189	Uttar Pradesh	Rae Bareli	Rae Bareli
190	Uttar Pradesh	Rampur	Rampur
191	Uttar Pradesh	Saharanpur	Saharanpur
192	Uttar Pradesh	Shahjahanpur	Sahajhanpur
193	Uttar Pradesh	Shrawasti	Balrampur
194	Uttar Pradesh	Sitapur	Sitapur
195	Uttar Pradesh	Sultanpur	Sultanpur
196	Uttar Pradesh	Unnao	Unnao

MODERNIZATION OF FOOD PROCUREMENT, STORAGE AND DISTRIBUTION INFRASTRUCTURE

3014. SHRIMATI POONAMBEN MAADAM:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI BALABHADRA MAJHI:

SHRI PRAVEEN PATEL:

SHRI SHANKAR LALWANI:

SHRI SHASHANK MANI:

SHRI CHINTAMANI MAHARAJ:

SHRI NABA CHARAN MAJHI:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of the steps taken by the Government for modernization of food distribution, storage and logistics systems particularly with reference to the Madhya Pradesh and Indore and Nabarangpur Lok Sabha Constituency;
- (b) whether the Government has taken any measures to strengthen the procurement system and to ensure timely payment of Minimum Support Price (MSP) to farmers particularly in the State of Madhya Pradesh and Indore and Nabarangpur Lok Sabha Constituency;
- (c) if so, the details thereof; and
- (d) the details of the steps to be taken by the Government to enhance and strengthen storage capacity in order to prevent foodgrains wastage and to ensure adequate supply to eligible households in the country particularly in Madhya Pradesh and Indore and Nabarangpur Lok Sabha Constituency?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a): Department of Food and Public Distribution has taken following initiatives to modernize Public Distribution System Operations : -

SMART-PDS: The Department of Food and Public Distribution is implementing the Centrally Sponsored Scheme (CSS) "Scheme for Modernization and Reforms through Technology in Public Distribution System (SMART-PDS)" for development of an advanced, integrated and modular digital platform to strengthen end-to-end management of the Public Distribution System (PDS), including ration card management, supply chain operations, allocation, procurement and biometric distribution.

The SMART-PDS application is being developed by the National Informatics Centre (NIC). The development of the platform commenced in October 2024, and the modules are being rolled out in phases from April 2025 onwards across States/UTs.

Smart Warehouse Project: The Government is converting its 150 FCI owned Depots to smart warehouses on pilot basis. CWC has installed smart warehouse at all its foodgrain warehouses. Under this project, traditional depots are being converted in smart warehouses which are equipped with different IoT sensors like smoke sensors, fire sensors and gate opening sensor etc. for

monitoring key parameters such as CO₂, phosphine levels, fire hazards, humidity, unauthorized entry and temperature on real time basis.

This initiative is to ensure real-time visibility, timely intervention, data-driven decision-making and standardized operations across all depots contributing to ensure safe, secure, and efficient food grain storage and distribution.

Depot Darpan Portal: Depot Darpan Portal is a digital platform launched by DFPD to enhance the monitoring, transparency and efficiency of food-grain storage depots and warehouses under PDS.

Key features and purpose of Depot Darpan:

- a. Depot/warehouse managers upload geo-tagged data regarding infrastructure, operations, and financial performance of the depot.
- b. Portal uses a composite scoring system, assessing depots on two broad categories: infrastructure (safety, storage conditions, technology use, compliance) and operational parameters (stock turnover, losses, space utilisation, manpower costs etc.).
- c. Based on the scores, each depot receives a star rating, which is meant to provide a quick assessment of depot performance.
- d. Validation of data is built into the process via 100% supervisory officer verification and some random third-party audits to ensure reliability.

Silos-Scientific Storage of Foodgrains: Silo storage represents a highly mechanized and modern method of bulk foodgrains storage,

ensuring superior preservation and enhanced shelf life. It requires only one-third of the land area compared to conventional storage methods, lowers transit and overhead costs such as those associated with gunny bags, reduces manpower requirements, and ensures consistent quality through scientific handling and storage practices. 32LMT of Silos are currently functional.

Anna Chakra" Route optimization tool:- DFPD has launched the optimisation tool "Anna Chakra" for Public Distribution Supply (PDS) Chain on 05.12.2024. This tool makes food safety nets more efficient, contributing to reduced carbon emissions, savings, and efficiency in reaching the beneficiaries of a scheme that serves 81 crore vulnerable people.

PDS Supply Chain Optimisation programme started in March 2023 and covers the routes transporting 680 LMT of food annually through PDS.

Under this exercise, mapping of FCI warehouses to State warehouses (L1 level transport), state warehouse to FPS shops (L2 level transport), based on optimized results is done.

CCTV and IoT technologies:- Modern CCTV cameras are being installed in all FCI owned and CWC depots.

These technologies transform depot operations by ensuring:-

- I. Real-time visibility
- II. Timely intervention

III. Data-driven decision-making

IV. Standardized operations across all depots.

(b) and (c): The steps taken by the Government to ensure timely procurement and full payment to farmers are as under:

- (i) FCI, the nodal central agency of Government of India, along with other State Agencies undertakes procurement of wheat and paddy under Minimum Support Price (MSP) operation. Coarse grains/milletts in central pool are procured by State Government Agencies only under decentralized procurement system.
- (ii) FCI and various State Agencies in consultation with the State Government establish a large number of purchase centers at various mandis and key points. The number of centers and their locations are decided by the State Governments, based on various parameters, so as to maximize the MSP operations. Such extensive and effective price support operations have resulted in sustaining the income of farmers over a period and in providing the required impetus for higher investment in agriculture sector for improved productivity.
- (iii) Stocks conforming to the Government of India specifications which are offered by the farmers at purchase centers are procured by the Government Agencies at MSP. If the farmers get prices better than the support price in open market, they are free to sell their produce.

Presence of Government Agencies ensures prevention of distress sale of food grains by the farmers.

- (iv) Procurement of foodgrains under MSP operations is mandatorily being carried out through State Procurement Portals which has brought in substantial transparency in the process with introduction of registration of farmers for sale of their produce at govt. procuring centers/ mandis, land/crop verification and online payment of MSP directly into the farmer's bank account.
 - (v) "One Nation, One MSP through DBT" implemented across the country from RMS 2021-22 onwards. Payment of MSP has been ensured directly into farmers' account. DBT of MSP has brought in responsibility, transparency and real time monitoring in the system.
 - (vi) In order to widen the reach of MSP operations for food grains, Government of India has made a provision for engagement of Co-operative societies/ Self Help Groups/ Panchayats/ Primary Agriculture Credit Societies (PACS)/Farmers Producer Organisations (FPOs) by the State procuring agencies so that maximum farmers, can avail the benefit of price support operations.
- (d): All the initiatives mentioned at point (a) above are found very helpful to improve food grain storage under PDS.

ट्रेन टक्कर रोधी प्रणाली

3015. डॉ. मन्ना लाल रावत:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2004 से 2014 के बीच रेलवे में हुई रेल दुर्घटनाओं की कुल संख्या का मंडल-वार ब्यौरा क्या है;
- (ख) वर्ष 2014 से 2024 के दौरान हुई रेल दुर्घटनाओं की संख्या का ब्यौरा क्या है और क्या उक्त अवधि के दौरान दुर्घटनाओं की संख्या में कमी आई है और यदि हां, तो इसके लिए सरकार द्वारा अपनाई गई नीतियों और सुधारात्मक उपायों का ब्यौरा क्या है;
- (ग) रेलवे सुरक्षा को सुदृढ़ करने के लिए आधुनिक तकनीक आधारित 'कवच' (ट्रेन टक्कर बचाव प्रणाली) को अब तक अपनाने की स्थिति क्या है; और
- (घ) क्या सरकार के पास देश भर के सभी रेलवे ट्रैक पर 'कवच' प्रणाली को लागू करने की कोई समयबद्ध योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : भारतीय रेल में संरक्षा को सर्वोच्च प्राथमिकता दी जाती है। पिछले कुछ वर्षों में किए गए विभिन्न संरक्षा उपायों के परिणामस्वरूप, दुर्घटनाओं की संख्या में भारी गिरावट आई है।

परिणामी रेलगाड़ी दुर्घटनाओं की संख्या कम हो गई है जैसा कि नीचे तालिका में दर्शाया गया है:

वर्ष	परिणामी दुर्घटनाएं
2014-15	135
2025-26 (28.02.2026 तक)	14 (90% की कमी)

रेलगाड़ी परिचालन में संरक्षा में सुधार दर्शाने वाला एक अन्य महत्वपूर्ण सूचकांक परिणामी

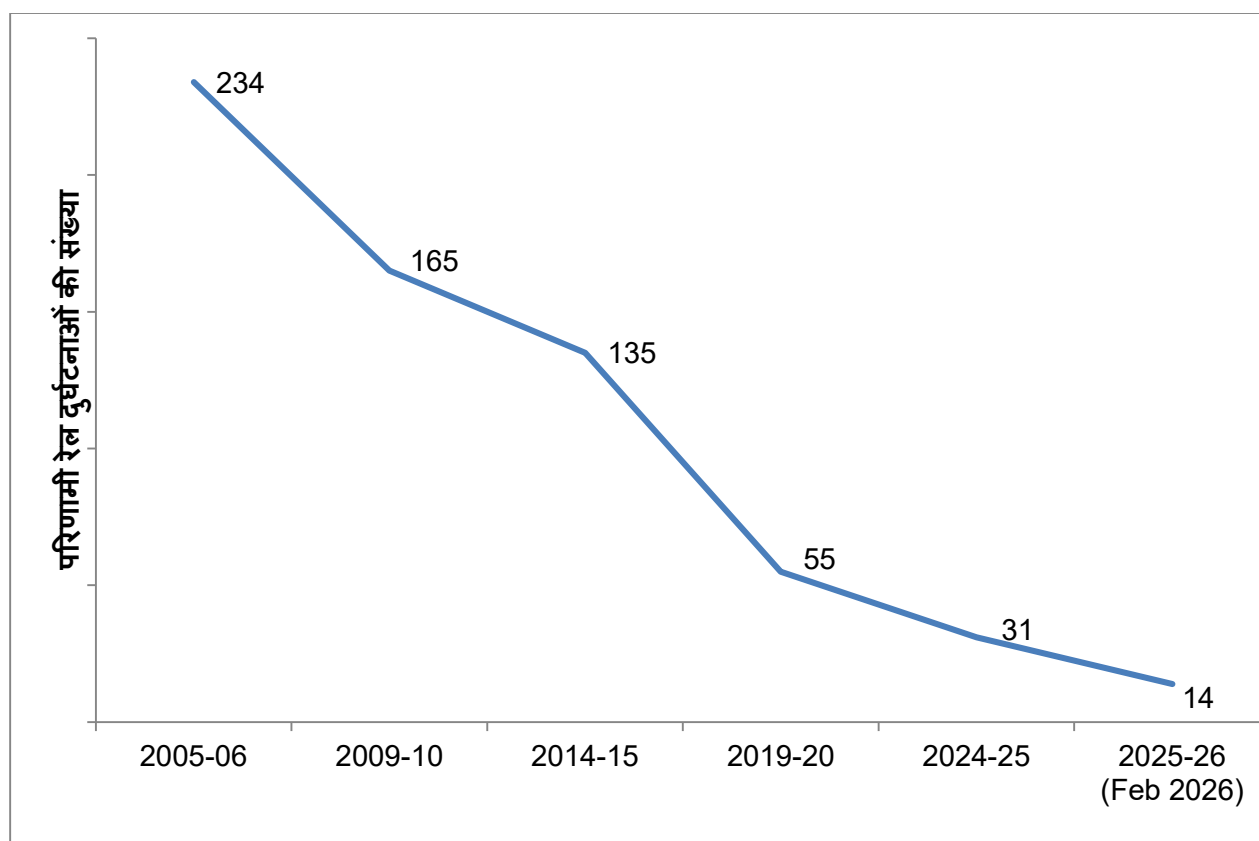
दुर्घटना सूचकांक है, जिसका ब्यौरा निम्नानुसार है:

परिणामी दुर्घटना सूचकांक:-

वर्ष	दुर्घटना सूचकांक
2014-15	0.11
2024-25	0.03 (73% की कमी)

यह सूचकांक सभी रेलगाड़ियों के कुल चालन किलोमीटर के अनुपात के रूप में परिणामी दुर्घटनाओं की संख्या को मापता है।

$$\text{दुर्घटना सूचकांक} = \frac{\text{परिणामी दुर्घटनाओं की संख्या}}{\text{रेलगाड़ियों की संख्या x मिलियन किलोमीटर चालन}}$$



रेलगाड़ी परिचालन में संरक्षा का संवर्धन करने के लिए किए गए विभिन्न संरक्षा संबंधी उपाय निम्नानुसार हैं:-

- भारतीय रेल में पिछले कुछ वर्षों में संरक्षा संबंधी गतिविधियों पर व्यय को बढ़ाया गया है, जो निम्नानुसार है:-

संरक्षा संबंधी गतिविधियों पर व्यय/बजट (करोड़ रु. में)					
2013-14	2022-23	2023-24	2024-25	2025-26	2026-27
39,200	87,336	1,01,662	1,14,022	1,17,693	1,20,389

- मानवीय चूक के कारण होने वाली दुर्घटनाओं को कम करने के लिए, 28.02.2026 की स्थिति के अनुसार 6,665 रेलवे स्टेशनों पर कांटों एवं सिगनलों के केंद्रीकृत परिचालन के साथ

विद्युत/इलेक्ट्रॉनिक अंतर्पार्शन प्रणाली की व्यवस्था की गई है।

- समपार रेलफाटकों पर संरक्षा का संवर्धन करने के लिए, 28.02.2026 की स्थिति के अनुसार 10,153 समपार रेलफाटकों पर अंतर्पार्शन की व्यवस्था की गई है।
- संरक्षा का संवर्धन करने के लिए 28.02.2026 की स्थिति के अनुसार 6,669 रेलवे स्टेशनों पर विद्युत साधनों द्वारा रेलपथ अभियोग के सत्यापन द्वारा रेलवे स्टेशनों के पूर्ण रेलपथ परिपथन की व्यवस्था की गई है।
- सिगनल प्रणाली की संरक्षा से संबंधित मुद्दों जैसे अनिवार्य समरूपता जांच, परिवर्तन कार्य प्रोटोकॉल, समापन आरेखण तैयार करने आदि के संबंध में विस्तृत अनुदेश जारी किए गए हैं।
- प्रोटोकॉल के अनुसार सिगनल एवं दूरसंचार उपस्करों के लिए डिस्कनेक्शन और रिकनेक्शन प्रणाली पर पुनः बल दिया गया है।
- लोको पायलटों की सतर्कता में सुधार लाने के लिए सभी रेलइंजनों में सतर्कता नियंत्रण उपकरण (वीसीडी) लगाए गए हैं।
- मास्ट पर रेट्रो-रिफ्लेक्टिव सिग्मा बोर्ड उपलब्ध कराए जाते हैं, जो विद्युतीकृत क्षेत्रों में सिगनलों से दो शिरोपरि उपस्कर मास्ट से पहले मौजूद होता है ताकि कोहरे के मौसम के कारण दृश्यता कम होने पर चालकदल को आगे मौजूद सिगनल के बारे में सचेत किया जा सके।
- कोहरे से प्रभावित क्षेत्रों में लोको पायलटों के लिए जीपीएस आधारित फॉग सेफ्टी डिवाइस (एफएसडी) उपलब्ध कराया जाता है जो लोको पायलटों को अगले थलचिह्नों यथा सिगनल, समपार रेलफाटकों आदि की दूरी जानने में समर्थ बनाते हैं।
- प्राथमिक रेलपथ नवीकरण करते समय आधुनिक रेलपथ संरचना इस्तेमाल की जा रही है जिसमें 60 किलोग्राम, 90 चरम तन्य सामर्थ्य पटरियां, लचीले जुड़नारों के साथ प्रीस्ट्रेसड

कंक्रीट स्लीपर (पीएससी) सामान्य/चौड़ा आधार स्लीपर, पीएससी स्लीपरों पर पंखानुमा विन्यास के टर्नआउट, गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर शामिल हैं।

- मानवीय त्रुटियों का न्यूनीकरण करने के लिए पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी रेलपथ मशीनों के उपयोग द्वारा रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।
- रेलपथ नवीकरण की प्रगति बढ़ाने और जोड़ों के वेल्डन से बचने के लिए 130 मीटर/260 मीटर लंबे पटरी पैनलों की आपूर्ति को अधिकतम करना, जिसके द्वारा संरक्षा में सुधार होता है।
- दोष का पता लगाने और दोषपूर्ण पटरियों को समय पर हटाने के लिए पटरियों का पराश्रव्य दोष संसूचन परीक्षण (यूएसएफडी)।
- अधिक लंबी पटरियां बिछाना, एल्यूमिनो थर्मिक वेल्डन के उपयोग को कम करना और पटरियों के लिए बेहतर वेल्डन तकनीक अर्थात् फ्लैश बट वेल्डन को अपनाना।
- ओएमएस (दोलन निगरानी प्रणाली) और टीआरसी (रेलपथ अभिलेखी यानों) द्वारा रेलपथ भूमिति की निगरानी।
- वेल्डन/पटरियों की दरारों का पता लगाने के लिए रेल पटरियों पर गश्त लगाना।
- टर्नआउट नवीकरण कार्यों में थिक वेब स्विच और वेल्डन योग्य सीएमएस पारणों का उपयोग।
- संरक्षा पद्धतियों के अनुपालन हेतु कर्मचारियों की निगरानी और जागरूक करने के लिए नियमित अंतराल पर निरीक्षण किए जाते हैं।
- रेलपथ परिसंपत्तियों की वेब आधारित ऑनलाइन निगरानी प्रणाली अर्थात् युक्तिसंगत अनुरक्षण आवश्यकता का निर्णय लेने और साधन-सामग्री को इष्टतम बनाने के लिए रेलपथ डेटाबेस और निर्णय सहायता प्रणाली को अपनाया गया है।
- रेलपथ की संरक्षा संबंधी मुद्दों अर्थात् एकीकृत ब्लॉक, गलियारा ब्लॉक, कार्यस्थल संरक्षा,

मानसून पूर्वोपाय आदि के संबंध में विस्तृत अनुदेश जारी किए गए हैं।

- रेलगाड़ियों का संरक्षित परिचालन सुनिश्चित करने के लिए रेल परिसंपत्तियों (सवारी डिब्बों एवं मालडिब्बों) का निवारक अनुरक्षण किया जाता है।
- पारंपरिक सडिका डिजाइन के रेल डिब्बों को एलएचबी डिजाइन के रेल डिब्बों से बदला जा रहा है।
- जनवरी 2019 तक बड़ी लाइन मार्ग पर बिना चौकीदार वाले सभी समपारों को समाप्त कर दिया गया है।
- पुलों का नियमित निरीक्षण करके रेल पुलों की संरक्षा सुनिश्चित की जाती है। इन निरीक्षणों के दौरान आंकी गई दशाओं के आधार पर पुलों की मरम्मत/पुनर्स्थापन कार्य किया जाता है।
- भारतीय रेल ने सभी सवारी डिब्बों में यात्रियों की व्यापक सूचना के लिए सांविधिक “अग्नि सूचनाएं” प्रदर्शित की गई हैं। प्रत्येक सवारी डिब्बे में आग संबंधी पोस्टर लगाए गए हैं ताकि यात्रियों को आग लगने की रोकथाम करने के लिए ‘क्या करें’ और ‘क्या न करें’ के बारे में शिक्षित और सचेत किया जा सके। इसमें सवारी डिब्बों के भीतर ज्वलनशील वस्तुएँ, विस्फोटकों को नहीं ले जाने, धूम्रपान नहीं करने, जुर्माना आदि से संबंधित संदेश शामिल हैं।
- उत्पादन इकाइयां नवनिर्मित पावर कारों और रसोई यानों में आग संसूचन एवं शमन प्रणाली तथा नवनिर्मित सवारी डिब्बों में आग एवं धूम्र संसूचन प्रणाली उपलब्ध करा रही हैं। क्षेत्रीय रेलों द्वारा मौजूदा सवारी डिब्बों में चरणबद्ध विधि से उत्तरोत्तर फिटमेंट किया रहा है।
- कर्मचारियों को नियमित परामर्श और प्रशिक्षण दिया जा रहा है।
- दिनांक 30.11.2023 की राजपत्र अधिसूचना के तहत भारतीय रेल (चालित लाइन) साधारण नियम में चलायमान ब्लॉक प्रत्यय की शुरुआत की गई थी, जिसमें चलायमान आधार पर

अग्रिम में 52 सप्ताह तक परिसंपत्तियों के एकीकृत अनुरक्षण/मरम्मत/ प्रतिस्थापन के कार्य की योजना बनाई जाती है और योजना के अनुसार निष्पादित किया जाता है।

रेलवे द्वारा किए गए बेहतर अनुरक्षण पद्धतियों, प्रौद्योगिकीय सुधारों, बेहतर अवसंरचना और चल स्टॉक आदि के संबंध में संरक्षा संबंधी कार्यों का ब्यौरा निम्नानुसार सारणीबद्ध है:-

क्र.सं.	मद	2004-05 से 2013-14	2014-15 से 2024-25	2004-14 की तुलना में 2014-25
प्रौद्योगिकीय सुधार				
1.	उच्च-गुणवत्ता वाली पटरियों का उपयोग (60 किलोग्राम) (किलोमीटर)	57,450 किलोमीटर	1.43 लाख किलोमीटर	2 गुना से अधिक
2.	अधिक लंबी रेल पटरियां (260 मीटर) (किलोमीटर)	9,917 किलोमीटर	77,522 किलोमीटर	लगभग 8 गुना
3.	इलेक्ट्रॉनिक अंतर्पार्शन (रेलवे स्टेशन)	837 स्टेशन	3,691 स्टेशन	4 गुना से अधिक
4.	कोहरा पास संरक्षा उपकरण (अदद)	31.03.14 तक 90 अदद	31.03.25 तक 25,939	288 गुना
5.	थिक वेब स्विच (अदद)	शून्य	28,301 अदद	
बेहतर अनुरक्षण पद्धतियां				
1.	प्राथमिक रेल नवीकरण (रेलपथ किलोमीटर)	32,260 किलोमीटर	49,941 किलोमीटर	1.5 गुना
2.	यूएसएफडी (पराश्रव्य दोष संसूचन) वेल्डन परीक्षण (अदद)	79.43 लाख	2 करोड़	2 गुना से अधिक
3.	वेल्डन की खराबियां (अदद)	2013-14 में: 3699 अदद	2024-25 में: 370 अदद	90% कमी
4.	पटरियों में दरारें (अदद)	2013-14 में: 2548 अदद	2024-25 में: 289 अदद	88% से ज्यादा कमी
बेहतर अनुरक्षण पद्धतियां				
1.	जोड़े गए नए रेलपथ किलोमीटर (रेलपथ किलोमीटर)	14,985 किलोमीटर	34,428 किलोमीटर	2 गुना से अधिक
2.	फलाईओवर (आरओबी)/ अंडरपास (आरयूबी) (अदद)	4,148 अदद	13,808 अदद	3 गुना से अधिक
3.	बड़ी लाइन पर बिना चौकीदार वाले समपार (अदद)	31.03.14 तक: 8948	31.03.24 तक: शून्य (31.01.19 तक सभी समाप्त कर दिए गए)	समाप्त कर दिए गए
4.	एलएचबी सवारी डिब्बों का	2,337 अदद	42,677	18 गुना से अधिक

	विनिर्माण (अदद)			

कवच का कार्यान्वयन:

1. कवच एक स्वदेश विकसित स्वचालित रेलगाड़ी संरक्षा प्रणाली (एटीपी) है। कवच अत्यधिक प्रौद्योगिकी प्रधान प्रणाली है, जिसके लिए सर्वोच्च स्तर के संरक्षा प्रमाणन (एसआईएल-4) की आवश्यकता होती है।
2. यदि लोको पायलट ब्रेक लगाने में विफल रहता है तो कवच स्वचालित ब्रेक लगाकर लोको पायलट को निर्दिष्ट गति सीमा के भीतर रेलगाड़ी चलाने में सहायता करता है और यह खराब मौसम के दौरान रेलगाड़ी को संरक्षित ढंग से चलाने में भी सहायता करता है।
3. यात्री गाड़ियों पर पहला फील्ड परीक्षण फरवरी 2016 में शुरू किया गया था। इस प्रकार प्राप्त अनुभव और निष्पक्ष संरक्षा मूल्यांकनकर्ता (आईएसए) द्वारा प्रणाली के निष्पक्ष संरक्षा मूल्यांकन के आधार पर, कवच संस्करण 3.2 की आपूर्ति के लिए 2018-19 में तीन फर्मों को अनुमोदित किया गया था।
4. कवच को जुलाई, 2020 में राष्ट्रीय एटीपी प्रणाली के रूप में अपनाया गया।
5. कवच प्रणाली के कार्यान्वयन में निम्नलिखित कार्यकलाप शामिल हैं:
 - क. प्रत्येक स्टेशन, ब्लॉक खण्ड पर स्टेशन कवच का संस्थापना।
 - ख. पूरे रेलपथ की लंबाई में आरएफआईडी टैग का संस्थापना।
 - ग. समग्र खंड में दूरसंचार टावरों का संस्थापना।
 - घ. रेलपथ के बगल में ऑप्टिकल फाइबर केबल बिछाना।
 - ड. भारतीय रेल पर चल रहे प्रत्येक रेल इंजन पर लोको कवच का प्रावधान।
6. दक्षिण मध्य रेल के 1465 मार्ग किलोमीटर पर कवच संस्करण 3.2 के संस्थापन और प्राप्त अनुभव के आधार पर आगे और सुधार किए गए। अंततः आरडीएसओ द्वारा दिनांक

16.07.2024 को कवच विशिष्ट संस्करण 4.0 को अनुमोदित किया गया।

7. कवच 4.0 संस्करण में विविध रेल नेटवर्क के लिए आवश्यक सभी प्रमुख विशेषताएं शामिल हैं। यह भारतीय रेल की संरक्षा में एक महत्वपूर्ण उपलब्धि है। अल्प अवधि के भीतर, भारतीय रेल ने स्वचालित रेलगाड़ी संरक्षण प्रणाली विकसित की गई, परीक्षण किया गया और उसे संस्थापित करना शुरू कर दिया है।
8. कवच संस्करण 4.0 में किए गए प्रमुख सुधारों में अवस्थिति सटीकता में वृद्धि, बड़े यार्डों में सिगनल संबंधी पहलुओं की बेहतर जानकारी, ओएफसी पर स्टेशन-से-स्टेशन कवच इंटरफ़ेस और मौजूदा इलेक्ट्रॉनिक इंटरलॉकिंग प्रणाली से सीधा इंटरफ़ेस शामिल है। इन सुधारों के साथ, कवच संस्करण 4.0 को भारतीय रेल में बड़े पैमाने पर लागू करने की योजना है।
9. व्यापक और विस्तृत परीक्षणों के बाद, कवच संस्करण 4.0 को उच्च घनत्व वाले दिल्ली-मुंबई और दिल्ली-हावड़ा मार्गों को कवर करते हुए 1452 मार्ग किलोमीटर पर निम्नानुसार सफलतापूर्वक चालू किया गया है:

क्र.सं.	खंड	प्रगति (मार्ग कि.मी.)
(1)	दिल्ली-मुंबई मार्ग:	
i	जंक्शन केबिन - पलवल - मथुरा - नागदा खंड	667
ii	वडोदरा - अहमदाबाद खंड	96
iii	वडोदरा - विरार खंड	336
(2)	दिल्ली-हावड़ा मार्ग:	
i	गया सरमाटांड खंड	93
ii	छोटाअमबोना - बर्द्धमान - हावड़ा खंड	260

10. इसके अलावा, भारतीय रेल के सभी जीक्यू, जीडी, एचडीएन और चिह्नित रेलखंडों को कवर करते हुए 24,427 मार्ग किलोमीटर पर कवच के रेलपथ साइड कार्यों का कार्यान्वयन प्रारंभ किया

गया है।

11. 28.02.2026 की स्थिति के अनुसार दिल्ली-मुंबई और दिल्ली-हावड़ा गलियारों समेत उच्च घनत्व वाले मार्गों पर कवच के प्रमुख मदों की प्रगति निम्नानुसार है:

क्रम संख्या	मद	प्रगति
i	ऑप्टिकल फाइबर केबल बिछाना	8570 कि.मी.
ii	दूरसंचार टावरों का संस्थापन	1100 अदद
iii	स्टेशन डेटा सेंटर	767 स्टेशन
iv	रेलपथ साइड उपकरणों का संस्थापन	6776 मार्ग कि.मी.
v	रेलइंजनों में कवच का प्रावधान	4,154 अदद

12. इसके अलावा, 8979 रेल इंजनों और 1200 ईएमयू/मेमू गाड़ियों में कवच संस्थापना का कार्य शुरू किया गया है।

13. सभी संबंधित अधिकारियों को प्रशिक्षण देने के लिए भारतीय रेल के केंद्रीकृत प्रशिक्षण संस्थानों में कवच पर विशेष प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं। अब तक 55,000 से अधिक तकनीशियनों, ऑपरेटरों और इंजीनियरों को कवच प्रौद्योगिकी के विषय पर प्रशिक्षित किया जा चुका है। इसमें लगभग 47,500 लोको पायलट एवं सहायक लोको पायलट सम्मिलित हैं। यह पाठ्यक्रम इरिसेट के सहयोग से तैयार किया गया है।

SCIENCE AND TECHNOLOGY (S&T) PROGRAMME

3016. SHRI VISHNU DAYAL RAM:

SHRI NALIN SOREN:

SHRI TAPIR GAO:

SHRI MANOJ TIWARI:

SHRI PRADEEP KUMAR SINGH:

SHRI JUGAL KISHORE:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRIMATI APARAJITA SARANGI:

DR. RAJESH MISHRA:

SHRI KHAGEN MURMU:

Will the Minister of **MINES** be pleased to state:

- (a) the details of the progress made under the Science and Technology (S & T) programme initiated in the year 2025 for research and development funding in the fields of geosciences, mineral exploration, mining technology and conservation including the status of the online proposal management system;
- (b) the details of the commercial technologies developed along with the manner in which their potential use is likely to be ensured in tribal-dominated areas such as the Dahod Lok Sabha Constituency; and
- (c) whether there is any proposal to strengthen the innovation chain and increase the funding and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a): The Ministry of Mines provides financial support under the Research and Development (R & D) component and SandT–PRISM (Promotion of Research

and Innovation in Startups and MSMEs) component of the Science and Technology (SandT) Programme for undertaking R&D projects in mining, mineral processing, metallurgical technologies, mineral beneficiation, and recycling. The funding is extended to academic institutions, universities, R&D institutions recognised by Department of Scientific and Industrial Research (DSIR), start-ups, and MSMEs. In 2025-26, under the R&D component, 42 projects from academic institutions, universities, national institutes, and R&D institutions have been approved for funding amounting to ₹22.12 crore. Further, under the SandT–PRISM component in 2025-26, 06 projects have been approved with financial support of ₹7.58 crore. The SATYABHAMA portal (<https://research.mines.gov.in/>) facilitates end-to-end online management of project proposals under the SandT Programme.

(b): In respect of R & D projects between FY 2019–20 to FY 2023–24, 16 technologies were developed or identified as worthy of adoption by industry for deployment anywhere in the country as per requirement.

(c): The Ministry of Mines has recognised nine premier institutes in the country as Centres of Excellence (CoEs) under the National Critical Minerals Mission (NCMM) to undertake focused research and development (R & D) for strengthening domestic capabilities across the critical mineral value chain. In line with 'Whole of Government' approach, the recognized CoEs under NCMM are eligible to seek financial support for specific R&D projects from any R&D scheme

of the Government.

PROCUREMENT BY FCI

3017. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of the crops including food, coarse grains, commercial crops and non-edible crops which the Food Corporation of India (FCI) procures across different States;
- (b) the details of the crop provide the total quantity bought and the total money spent and year-by-year, crop-by-crop and State-by-State data including Chhattisgarh during the last five financial years;
- (c) the details of the comprehensive measures taken by the Government to resolve the logistical mismatches, upgrade loading facilities and adopt modern optimization models to reduce freight costs and ensure the efficient movement of grains under railways raks;
- (d) the details of the estimated quota of foodgrains and other crops allocated for Chhattisgarh for 2026; and
- (e) the details of the capacity of godowns of FCI for all States including Chhattisgarh and the number of godowns are under construction including the percentage of shortfall of godowns, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a): Food Corporation of India (FCI), the nodal central agency of Government of India, along with other State Agencies undertakes procurement of wheat and paddy under price support scheme. Procurement of foodgrains from farmers is mostly undertaken by State Govt. agencies and the share of FCI in MSP operations is miniscule.

Procurement of coarse grains/millets at Minimum Support Price (MSP) is undertaken by the State Governments/State Agencies under the Decentralised Procurement (DCP) system and is inducted into the Central Pool based on the proposal of the State Government and approval of Department of Food and Public Distribution (DFPD).

(b): State-wise data for Procurement, MSP Value in respect of Paddy, Wheat and Coarse grains for the last five years and current year is enclosed as **Statement-I(A), Statement-I(B)** and **Statement-I(C)** respectively.

(c): FCI undertakes multi-modal movement of foodgrains, via Rail (beyond 80%), Road(around 18-19%) and rest through Waterways. Inter-State Movement plan is prepared, on a monthly basis, keeping in view factors like Stock availability in surplus Regions, Quantity required by deficit Regions, likely procurement, vacant storage capacity in the Regions, monthly allotment/ off take of foodgrains etc.

Railways is informed in advance about movement requirement of rakes in previous month for next month.

FCI has been able to ensure availability of sufficient food grains in all States, across the country, through proper planning.

However, operational/Miscellaneous issues like route/ terminal restrictions, infrastructural deficiencies at Railheads, if any, are being taken up regularly by FCI at field level as well as in the JCC/ IMC meetings with the concerned Railways authority at HQ/Zonal/Regional levels.

During Feb 2023, DFPD engaged FITT (Foundation for Innovation and Technology Transfer), IIT Delhi for sponsoring the Route Optimization study for inter and intra movement of foodgrains. As a part of the inter-State route optimization study, FITT has developed daily rake planning tool, integrated with FOIS(Railways' portal) to fetch the point-to-point freights.

The said portal is used by deficit and dispatching Regions/Divisions to generate commodity-wise demand indents and supply indents respectively and thereafter to generate least-freight based Origin-Destination pairs on a daily basis.

FCI started the implementation of the said portal/tool from Feb'25 and the same is in testing phase.

(d) : 1153.380 thousand tons of Rice has been allocated under National Food Security Act (NFSA) to Govt. of Chhattisgarh for FY 2025-2026 (upto Jan 2026).

(e) : FCI mainly stores wheat and rice after procurement for PDS operation and to

maintain buffer stock. As on 01.02.2026, total Covered Storage Capacity available with FCI is 470.67 LMT (Owned – 147.20 LMT + Hired – 323.47 LMT) and 381.92 LMT covered capacity available with the State agencies for storage of Central Pool foodgrain stock across the country. The State-wise details (including silo) are enclosed at **Statement-I(D)**.

The requirement of Storage capacity in FCI depends upon the level of procurement, requirement of buffer norms and PDS operations for Rice and Wheat mainly. FCI continuously assesses and monitors the storage capacity and based on the storage gap assessment, storage capacities are augmented through following schemes:

- Private Entrepreneurs Guarantee (PEG) Scheme
- Construction of Silo's under PPP mode
- Central Sector Scheme (CSS) 2017-25
- Creation of godowns under Asset Monetization
- Hiring of godown from CWC/ SWCs/ State Agencies
- Hiring of godown through Private Warehousing Scheme (PWS).

Effective measures being taken to increase storage facilities for developing efficient storage system in the country as under:

PEG Scheme 2008/09: Under the PEG Scheme, construction of conventional godowns has been undertaken in 24 States by attracting private investment. PEG Scheme was initiated in 2008. Total capacity sanctioned for

godowns as on 01.02.2026 is 151.58 LMT. Out of this, 148.61 LMT has been completed. **Statement-II.**

PEG Scheme II (CAP Phase Out): In order to create covered capacity in wheat procuring states specially Punjab and Haryana, new Capacity was sanctioned in Punjab and Haryana to Phase out Open Storage i.e. 60 LMT in Punjab and 30 LMT in Haryana is envisaged under this Plan. Accordingly, tenders are being floated in Haryana and Punjab.

Out of sanctioned capacity of 60.5 LMT, rates for 7.08 LMT capacity has been approved, 3.74 capacity is under construction and 3.34 LMT capacity is yet to start. **Statement-III and IV.**

Modified PEG Scheme for NE and Hilly States: For creation of new capacities in North Eastern/ Hilly states, suitable modifications were made in the PEG Scheme to attract investors to North Eastern/Hilly states. Tenders have been floated by North Eastern regions for creation of 4.32 LMT storage capacity. Out of this, HLC in its meeting held on 30.01.26 has approved rates for construction of 25,000 MT (4 locations) storage capacity in Meghalaya. The remaining capacity is at various stages of tendering process.

Construction of Silo's under PPP mode: In order to upgrade and modernize the storage facilities, Government of India has approved construction of Silos across the country under PPP mode.

Accordingly, Silos at 57 locations with capacity 32.25 LMT have been

completed and Silos at 78 locations with capacity 32.375 LMT are under construction.

Further, in Phase-2 of the Hub and Spoke model, FCI awarded tenders for 25.125 LMT silos at 54 locations in 17 bundles/Projects under DBFOO mode.

The details are attached at **Statement V, VI,VII and VIII**.

Silos are being constructed under PPP (Public Private Partnership) mode where capital expenditure is made by private parties and rentals are paid by FCI.

Centre Sector Scheme (CSS): For the augmentation of godowns, under Central Sector Scheme (2017-25), Ministry had approved the construction of godowns at 24 locations (15 in North-East and 9 in other than NE region) with a total capacity of 1,05,890 MT in NE regions and 54,760 in Other than NE regions.

Under this scheme, a total capacity of 1,23,970 MT (72,550 MT in NE regions and 51,420 MT in Other than NE regions) has been created by FCI from 01.04.2017 to 01.02.2026. The details of godowns constructed and under progress under this scheme is attached at **Statement-IX**.

Furthermore, the godowns are constructed by FCI in accordance with the BIS standards, CPWD specifications and manuals issued by CPWD for ensuring uniformity, safety and compliance with established engineering practices.

Asset Monetization: As per KPMG report, total 177 locations (17.34 LMT) under cat A assets were identified for construction of conventional godowns under the Asset Monetization Scheme. Out of this for 91 locations (9.33 LMT) tenders

have been floated and 58,950 MT capacity has already been taken over. The remaining capacity is at various stages of construction/tendering. **Statement-X, XI and XII.**

STATEMENT-I(A)**Procurement and MSP Value of Paddy****Fig in LMT , MSP Value in Rs. Crores**

S.No .	STATES/ UTs	KMS 2020-21		KMS 2021-22		KMS 2022-23		KMS 2023-24		KMS 2024-25		KMS 2025-26*	
		Proc.	MSP Value	Proc.	MSP Value	Proc.	MSP Value	Proc.	MSP Value	Proc.	MSP Value	Proc.	MSP Value
1	A.P.	84.57	15966.82	66.58	13049.68	41.12	8470.72	30.43	6703.73	38.21	8864.72	40.86	9761.45
2	Telangana	141.09	26637.79	110.35	21628.60	131.86	27163.16	95.32	20999.00	100.44	23302.08	53.67	12821.76
3	Assam	2.11	398.37	5.66	1109.36	5.98	1231.88	3.94	867.98	8.50	1972.00	1.89	451.52
4	Bihar	35.59	6719.39	44.90	8800.40	42.05	8662.30	30.80	6785.24	39.22	9099.04	30.60	7310.34
5	Chattisgarh	71.08	13419.90	92.01	18033.96	87.53	18031.18	114.24	27290.76	116.42	27009.44	108.95	26028.16
6	Gujarat	1.10	207.68	1.22	239.12	1.77	364.62	0.85	187.26	0.35	81.20	0.67	160.06
7	Haryana	56.55	10676.64	55.32	10842.72	59.36	12228.16	58.94	12984.48	53.99	12525.68	53.68	12824.15
8	H.P.	0.00	0.00	0.28	54.88	0.14	28.84	0.23	50.67	0.37	85.84	0.21	50.17
9	Jharkhand	6.29	1187.55	7.53	1475.88	1.72	354.32	0.74	163.02	2.06	477.92	0.43	102.73
10	JandK	0.38	71.74	0.41	80.36	0.34	70.04	0.24	52.87	0.33	76.56	0.50	119.45
11	Karnataka	2.06	388.93	2.19	429.24	0.21	43.26	0.00	0.00	0.01	2.32	0.06	14.33
12	Kerala	7.65	1444.32	7.48	1466.08	7.31	1505.86	5.59	1231.48	5.81	1347.92	1.39	332.07
13	M.P.	37.27	7036.58	45.83	8982.68	46.30	9537.80	42.16	9287.85	43.42	10073.44	51.75	12363.08
14	Maharashtra	18.99	3585.31	18.32	3590.72	18.48	3806.88	11.64	2564.29	15.93	3695.76	9.07	2166.82
15	Odisha	77.33	14599.90	71.04	13923.84	79.16	16306.96	70.89	15617.07	85.55	19847.60	67.35	16089.92
16	Punjab	203.11	38347.17	187.55	36759.80	182.29	37551.74	185.53	40872.26	173.59	40272.88	156.69	37433.24
17	Rajasthan	0.00	0.00	0.07	13.72	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
18	Tamilnadu	44.90	8477.12	27.58	5405.68	33.84	6971.04	34.96	7701.69	47.99	11133.68	23.53	5621.32

19	U.P.	66.84	12619.39	65.53	12843.88	65.50	13493.00	53.80	11852.14	57.71	13388.72	62.31	14885.86
20	Uttrakhand	10.72	2023.94	11.56	2265.76	8.96	1845.76	7.30	1608.19	6.73	1561.36	7.50	1791.75
21	WB	27.79	5246.75	35.31	6920.76	32.08	6608.48	24.69	5439.21	29.28	6792.96	21.06	5031.23
22	NEF	0.24	45.31	0.58	113.68	0.45	92.70	0.32	70.50	0.36	83.52	0.15	35.84
23	Puducherry	0.00	0.00	0.003	0.59	0.001	0.16	0.002	0.44	0.001	0.23	0.00	0.02
Total		895.6	169100.6	857.3	168030.8	846.4	174368.7	772.6	172329.6	826.2	191694.6	692.3	165395.2
		6	1	0	0	5	0	1	8	7	4	2	5

*KMS 2025-26 (Kharif) is under progress. Fig. is up to 02.03.2026

Note-In Central Pool, 131.86 LMT of Paddy has been procured in Telangana State however Govt. of Telangana auctioned 38 LMT of paddy of KMS 2022-23(Rabi) which was approved by DFPD vide letter dated 29.04.2024

STATEMENT-I(B)

Procurement and MSP Value of Wheat

Fig. in LMT, MSP Value in Rs. Crores

S.N	STATES/ UTs	RMS 2020-21		RMS 2021-22		RMS 2022-23		RMS 2023-24		RMS 2024-25		RMS 2025-26	
		Proc.	MSP value	Proc.	MSP value	Proc.	MSP value	Proc.	MSP value	Proc.	MSP value	Proc.	MSP value
1	Bihar	0.05	9.63	4.56	900.60	0.03	8.06	0.01	2.13	0.10	22.75	0.18	43.65
2	Gujarat	0.77	148.23	1.71	337.73	0.0001	0.01	0.00	0.00	0.00	0.00	0.04	9.70
3	Haryana	74.00	14245.0	84.93	16773.6	41.86	8434.79	63.17	13423.6	71.50	16266.2	71.43	17321.7
4	H.P.	0.03	5.78	0.13	25.68	0.03	6.05	0.03	6.38	0.03	6.83	0.03	7.28
5	JandK	0.0001	0.02	0.24	47.40	0.002	0.40	0.00	0.00	0.00	0.00	0.00	0.00
6	M.P.	129.42	24913.3	128.1	25311.6	46.04	9275.05	70.97	15081.1	48.39	11008.7	77.74	18851.9
			5	6	0			3		3		5	

7	Maharashtra	0.00	0.00	0.01	1.98	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8	Punjab	127.25	24495.63	132.39	26147.03	96.48	19440.72	121.21	25767.75	124.64	28355.60	119.28	28925.40
9	Rajasthan	22.25	4283.13	23.40	4621.50	0.10	20.15	4.38	930.75	12.06	2743.65	21.37	5182.23
10	UP	35.77	6885.73	56.41	11140.98	3.36	677.04	2.20	467.50	9.31	2118.03	10.27	2490.48
11	Uttarakhand	0.38	73.15	1.44	284.40	0.02	4.03	0.003	0.64	0.02	4.55	0.01	2.43
12	Delhi	0.00028	0.05	0.06	11.85	0.00001	0.0020	0.00	0.00	0.00	0.00	0.00	0.00
TOTAL		389.92	75059.67	433.44	85604.40	187.92	37866.30	261.97	55679.89	266.05	60526.38	300.35	72834.88

STATEMENT-I(C)**STATEMENT SHOWING PROCUREMENT OF COARSEGRAINS****Position as on- 02.03.2026**

Fig in Metric Tons

KM S	COMMODI TY	Andhr a Prades h	Gujar at	Harya na	Karna -taka	Madhy a- Prades h	Maha- rashtr a	Uttar Prades h	Odish a	Uttar a- khan d	Tam il Nad u	Total Procureme nt (MT)	MSP (Rs./qt l)	MSP Value (in crore)
202 0-21	JOWAR	-	-	0	80722	29582	17784	0	-	-	-	128088	2620	335.59
	JOWAR(Ra bi)	-	-	0	0	0	18384	0	-	-	-	18384	2620	48.17
	BAJRA	-	11515	150000	0	195351	5005	0	-	-	-	361871	2150	778.02
	MAIZE	-	4133	-	0	0	88283	106413	-	-	-	198829	1850	367.83
	MAIZE(Rab i)	-	-	-	0	0	6486	0	-	-	-	6486	1850	12.00
	RAGI	-	-	-	47409 8	0	0	0	20252	-	-	494350	3295	1628.8 8
	Total	-	15648	150000	55482 0	224933	13594 2	106413	20252	-	-	1208008		0.00
202 1-22	JOWAR	-	-	-	10392 0	32393	20262	0	-	-	-	156575	2738	428.70
	JOWAR(Ra bi)	-	-	-	0	0	0	0	-	-	-	0	2738	0.00

	BAJRA	-	7284	-	0	5400	567	0	-	-	-	13251	2250	29.81
	MAIZE	-	389	-	0	0	19615	2763	-	-	-	22767	1870	42.57
	MAIZE(Rab i)	-	-	-	0	0	0	0	-	-	-	0	1870	0.00
	RAGI	-	-	-	40478 4	0	253	0	32302	-	-	437339	3377	1476.8 9
	Total	-	7673	-	50870 3	37793	40697	2763	32302	-	-	629931		0.00
202	JOWAR	-	0	-	76897	258	1378	0	-	-	-	78533	2970	233.24
2-23	JOWAR(Ra bi)	3621	685	-	0	0	2358	0	-	-	-	6664	2970	19.79
	BAJRA	-	766	81147	0	0	10	43437	-	-	-	125360	2350	294.60
	BAJRA(Rab i)	-	56645	-	0	0	0	0	-	-	-	56645	2350	133.12
	MAIZE	-	0	-	0	0	48	0	-	-	-	48	1962	0.10
	MAIZE(Rab i)	-	197	-	0	0	12877	0	-	-	-	13074	1962	25.65
	RAGI	4	0	-	45440 4	0	636	0	-	1186	515	456745	3578	1634.2 3
	Total	3625	58293	81147	53130 1	258	17308	43437	-	1186	515	737069		0.00
202	JOWAR	24466			85402		462	13340				123670	3180	393.27
3-24	JOWAR(Ra bi)	4903	2946		10501 9		86624. 9					199493	3180	634.39
	BAJRA		33359	231334				355038				619731	2500	1549.3 3
	BAJRA(Rab i)		76726. 5									76726	2500	191.82
	MAIZE						25	4451				4476	2090	9.35

	MAIZE(Rabi)						56					56	2090	0.12
	RAGI	376	0.75		226576		189	0.7		1889	1889	230920	3846	888.12
	Total	29745	113032	231334	416997		87357	372830		1889	1889	1255073		0.00
2024-25	JOWAR		27		115352	908	937	46942				164166	3371	553.40
	JOWAR(Rabi)	35402	5300		78676		131311					250689	3371	845.07
	BAJRA		3818	156000				101311				261129	2625	685.46
	BAJRA(Rabi)		82223									82223	2625	215.84
	MAIZE						1					1	2225	0.00
	MAIZE(Rabi)		118				51	19312				19481	2225	43.35
	RAGI	205	5		346079		233		40000	3139	4050	393711	4290	1689.02
	RAGI (Rabi)	902										902	4290	3.87
	Total	36509	91491	156000	540107	908	132533	167565	40000	3139	4050	1172302		0.00
2025-26*	JOWAR					379	1459	43562				45400	3699	167.93
	JOWAR(Rabi)											0	3699	0.00
	BAJRA		14472	233				213973				228678	2775	634.58
	BAJRA(Rabi)											0	2775	0.00
	MAIZE		564				48800	13209				62573	2400	150.18

	MAIZE(Rabi)											0	2400	0.00
	RAGI		13		53442					5386	2376	61217	4886	299.11
	RAGI (Rabi)											0	4886	0.00
	Total	0	15049	233	53442	379	50259	270744	0	5386	2376	397868		0.00

*2025-26 procurement is still going on (procurement till 26.02.2026)

STATEMENT-I(D)**Central Pool Storage Capacity with FCI and State Govt.Agencies as on 01.02.2026****(Figures in LMT)**

Zone	Sl. No.	Region/U.T.	Total Storage Capacity with FCI (Owned/Hired) (Covered and CAP)						Total (Owned+Hired)	Total Storage Capacity with State Agencies including SWCs (excluding capacities given to FCI) for storage of foodgrains			Grand Total			
			Covered		CAP		Total			Cov.and CAP	State Agencies					Cov.
			Owne d	Hired	Owne d	Hire d	Cov.	CAP			Cov.	CAP	Total			
EAST	1	BIHAR	3.45	10.41	0.00	0.00	13.86	0.00	13.86	10.13	0.00	10.13	23.99	0.00	23.99	
	2	JHARKHAND	1.08	3.47	0.00	0.00	4.56	0.00	4.56	2.25	0	2.25	6.81	0.00	6.81	
	3	ORISSA	3.65	3.13	0.00	0.00	6.78	0.00	6.78	5.44	0	5.44	12.22	0.00	12.22	
	4	WEST BENGAL	9.53	1.47	0.00	0.00	11.00	0.00	11.00	10.06	0	10.06	21.07	0.00	21.07	
	5	SIKKIM	0.11	0.01	0.00	0.00	0.11	0.00	0.11	0.13	0	0.13	0.24	0.00	0.24	
Total East Zone			17.82	18.49	0.00	0.00	36.31	0.00	36.31	28.01	0.00	28.01	64.32	0.00	64.32	
N.E.	6	ASSAM	3.82	1.57	0.00	0.00	5.39	0.00	5.39	0.00	0	0.00	5.39	0.00	5.39	
	7	ARUNACHAL PD	0.41	0.04	0.00	0.00	0.45	0.00	0.45	0.00	0	0.00	0.45	0.00	0.45	
	8	MEGHALAYA	0.20	0.25	0.00	0.00	0.44	0.00	0.44	0.00	0	0.00	0.44	0.00	0.44	
	9	MIZORAM	0.32	0.00	0.00	0.00	0.32	0.00	0.32	0.41	0	0.41	0.73	0.00	0.73	
	10	TRIPURA	0.44	0.19	0.00	0.00	0.62	0.00	0.62	0.64	0	0.64	1.27	0.00	1.27	
	11	MANIPUR	0.65	0.00	0.00	0.00	0.65	0.00	0.65	0.00	0	0.00	0.65	0.00	0.65	
	12	NAGALAND	0.42	0.16	0.00	0.00	0.57	0.00	0.57	0.08	0	0.08	0.65	0.00	0.65	
Total North East Zone			6.25	2.19	0.00	0.00	8.44	0.00	8.44	1.13	0.00	1.13	9.57	0.00	9.57	
RT	13	DELHI	3.28	0.00	0.00	0.00	3.28	0.00	3.28	0.00	0	0.00	3.28	0.00	3.28	

	14	HARYANA	8.75	52.66	2.88	0.00	61.41	2.88	64.29	46.70	18.69	65.39	108.11	21.57	129.68
	15	HIMACHAL PD.	0.27	0.74	0.00	0.00	1.01	0.00	1.01	0.00	0	0.00	1.01	0.00	1.01
	16	J and K	0.95	1.70	0.00	0.00	2.65	0.00	2.65	0.00	0	0.00	2.65	0.00	2.65
	17	LADAKH	0.25	0.13	0.00	0.00	0.38	0.00	0.38	0.00	0	0.00	0.38	0.00	0.38
	18	PUNJAB	27.19	122.10	3.31	5.76	149.29	9.07	158.36	27.07	62.01	89.08	176.36	71.08	247.44
	19	CHANDIGARH	0.00	0.09	0.00	0.00	0.09	0.00	0.09	0.00	0	0.00	0.09	0.00	0.09
	20	RAJASTHAN	8.42	12.02	0.60	0.00	20.44	0.60	21.04	0.00	0	0.00	20.44	0.60	21.04
	21	UTTAR PRADESH	15.48	40.06	0.00	0.00	55.54	0.00	55.54	0.00	0	0.00	55.54	0.00	55.54
	22	UTTARAKHAND	0.83	1.19	0.00	0.00	2.03	0.00	2.03	1.88	0	1.88	3.91	0.00	3.91
Total North Zone			65.41	230.70	6.79	5.76	296.11	12.55	308.66	75.65	80.70	156.35	371.76	93.25	465.01
SOUTH	23	ANDHRA PRADESH	8.64	7.72	0.00	0.00	16.36	0.00	16.36	11.46	0	11.46	27.82	0.00	27.82
	24	ANDMAN NIKOBAR	0.07	0.00	0.00	0.00	0.07	0.00	0.07	0.16	0	0.16	0.23	0.00	0.23
	25	TELANGANA	6.68	16.32	0.00	0.00	23.00	0.00	23.00	7.10	0	7.10	30.10	0.00	30.10
	26	KERALA	5.88	0.13	0.00	0.00	6.01	0.00	6.01	1.84	0	1.84	7.85	0.00	7.85
	27	KARNATAKA	4.61	5.76	0.00	0.00	10.37	0.00	10.37	30.93	0	30.93	41.30	0.00	41.30
	28	LAKSHDWEET	0.03	0.00	0.00	0.00	0.03	0.00	0.03	0.00	0	0.00	0.03	0.00	0.03
	29	TAMIL NADU	6.46	6.40	0.00	0.00	12.86	0.00	12.86	17.66	0	17.66	30.52	0.00	30.52
	30	PUDDUCHERI	0.51	0.00	0.00	0.00	0.51	0.00	0.51	0.00	0	0.00	0.51	0.00	0.51
Total South Zone			32.87	36.34	0.00	0.00	69.21	0.00	69.21	69.15	0.00	69.15	138.36	0.00	138.36
WEST	31	GUJARAT	4.93	4.56	0.00	0.00	9.48	0.00	9.48	0.58	0	0.58	10.06	0.00	10.06
	32	DADAR NAGAR HAVELI	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0	0.00	0.00	0.00	0.00

	33	MAHARASHTRA	9.23	9.76	0.00	0.00	18.99	0.00	18.99	6.98	0	6.98	25.97	0.00	25.97
	34	GOA	0.19	0.00	0.00	0.00	0.19	0.00	0.19	0.00	0	0.00	0.19	0.00	0.19
	35	MADHYA PRADESH	4.18	6.61	0.00	0.00	10.79	0.00	10.79	189.1 6	0.00	189.1 6	199.9 5	0.00	199.9 5
	36	CHHATTISGARH	6.32	14.83	0.00	0.00	21.15	0.00	21.15	11.26	0	11.26	32.41	0.00	32.41
Total West Zone			24.84	35.75	0.00	0.00	60.59	0.00	60.59	207.9 8	0.00	207.9 8	268.5 7	0.00	268.5 7
Grand Total			147.2 0	323.4 7	6.79	5.76	470.6 7	12.5 5	483.22	381.9 2	80.7 0	462.6 2	852.5 9	93.2 5	945.8 4

STATEMENT-II**STATEMENT SHOWING STATEWISE CAPACITY COMPLETED BY CWC, SWCs and PRIVATE****INVESTORS UNDER PEG SCHEME AS ON 31.01.2026**

(Fig. in MT)														
Sl. No .	State	Initial Capa city approved by HLC	Subse quent cancell ation/ additio n in approv ed capaci ty	Appro ved capac ity	Capac ity transf erred for Silo	Net Appro ved Capac ity for PEG	Capacit y for which tenders sanctio ned/ allotted	Capaci ty under constr uction	Capacit y for which constru ction work is yet to start	Capac ity compl eted with some pendi ng minor ancilla ry works	Capa city comp leted in all respe cts	Total comp leted capac ity	Capa city taken over	Capacity complet ed in all respect and yet to be taken over
1	Andhra Pradesh	132,000	-19,200	112,800	0	112,800	87,800	0	0	30,000	57,800	87,800	57,800	0
2	Bihar	940,000	-10,000	930,000	200,000	730,000	470,000	60,000	10,000	0	400,000	400,000	329,787	70,213
3	Chhattisga rh	542,600	-5,370	537,230	0	537,230	537,230	0	0	0	537,230	537,230	537,230	0
4	Gujarat	100,000	-200	99,800	50,000	49,800	49,800	0	0	0	49,800	49,800	34,800	15,000

5	Haryana	3,930,590	-127,001	3,803,589	300,000	3,503,589	3,486,589	0	0	0	3,486,589	3,486,589	3,428,739	57,850
6	Himachal Pradesh	142,550	11,670	154,220	0	154,220	70,520	13,000	0	0	57,520	57,520	57,520	0
7	Jammu and Kashmir	371,020	0	371,020	0	371,020	304,690	82,500	0	0	222,190	222,190	222,190	0
8	Jharkhand	475,000	-49,000	426,000	0	426,000	366,000	18,330	0	25,000	322,670	347,670	317,670	5,000
9	Karnataka	241,700	-260	241,440	0	241,440	241,440	0	0	0	241,440	241,440	194,269	47,171
10	Kerala	55,000	0	55,000	50,000	5,000	5,000	0	0	0	5,000	5,000	5,000	0
11	Madhya Pradesh	2,366,600	-636,940	1,729,660	350,000	1,379,660	1,303,160	0	0	120,000	1,183,160	1,303,160	522,930	660,230
12	Maharashtra	683,167	-20,356	662,811	100,000	562,811	562,811	0	0	0	562,811	562,811	562,811	0
13	Odisha	375,000	-15,000	360,000	0	360,000	357,500	0	0	0	357,500	357,500	352,500	5,000
14	Punjab	4,999,000	482,637	5,481,637	988,142	4,493,495	4,468,836	0	0	0	4,468,836	4,468,836	4,468,836	0
15	Rajasthan	250,000	-15,000	235,000	0	235,000	235,000	0	0	67,000	168,000	235,000	168,000	0
16	Tamilnadu	345,000	-35,000	310,000	0	310,000	255,000	0	0	0	255,000	255,000	220,000	35,000
17	Telengana	319,000	0	319,000	0	319,000	319,000	0	0	81,000	238,000	319,000	238,000	0

	2	A total capacity of 0.41LMT has been approved by Ministry as well as 53rd HLC Meeting across Jharkhand(23000 MT), Assam(6000MT) and Gujarat (12000MT)
	3	In Andhra Pradesh, guarantee expired for 0.20LMT (shrikakulam) and contract for 0.30LMT(Biccavole) was terminated APSWC, both are still shown in Completed Stats.
	4	56th HLC dated 13.02.2020 has agreed to the proposal of state govt.of W.B to remove the godwon under RIDF scheme the capacity of 60,000MT in West Bengal (Guskara(5000), Memari(5000), Bhatar(5000), ketugram(5000), Monteshwar(5000), Bholpur(5000), Sainthia(5000), Basirhat(5000) and godown at Haldia(20000) constructed by WBSWC on their own land. Accordinlgy, removed from net approved capacity.
	5	56th HLC dated 13.02.2020 has approved the recommendations of SLC to accept the rates of 90000MT in Bihar region (Chapra-20000, Jamui-20000, Vaishali-20000, Siwan-10000, Ara-10000, Araria-10000) and rate for 15000MT in Meghalaya Region (Shillong-10000 and Byrinahat-5000MT). Subsequently added in sanctioned capacity
	6	56th HLC dated 13.02.2020 has approved the recommendation of SLC to delete the capacity of 12000MT(Narmada) in Gujarat and same can be constructed in future if Railway goodshed comes in Narmada District accordingly, removed from net approved capacity.
	7	57th HLC dated 06.10.2020 has approved a capacity of 0.74LMT in Assam, 0.06 in Meghalaya, 0.16LMT in Nagaland and 0.49 LMT in Tripura
	8	58th HLC dated 06.10.2021 has terminate the godown at Ghazipur (30000 MT), Mau (20000 MT) in U.P, still showing in Completed Capacity.
	9	61st HLC dt. 17.03.2023 has surrender a capacity of 4.53 LMT at 24 locations, out of which 0.76500 LMT has been removed from sanctioned capacity and remaining capacity of 3.77 LMT is still showing in completed and yet to be taken over capacity.
	10	5000 MT capacity in Pratapgarh (UP) and 5000 MT capacity in Jalaun(UP) has moved been moved from "under Construction" and has been taken over in July 2023.
	11	10000 MT capacity in Nawada(Bihar) , 10000 MT capacity in Banka(Bihar) and 10000 MT capacity in Siwan(Bihar) has been terminated in 62nd HLC dt: 27.07.2023. Hence removed from sanctioned capacity
	12	As per 61st HLC dt: 17.03.2023 , capacityy at PEG anantnag was reduced from 20000MT to 17500MT. Further, capacity of 2500MT was sanctioned for Kulgam. But HLC approved the capacity of 10000 MT for kulgam

Haryana

STATEMENT-III
LMT CAPACITY

Region	Phase	Location	Capacity (LMT)	Nodal Agency	Approved in HLC	
Haryana	Phase-I	10	4	HAFED	61st	
	Phase-II	10	3	HAFED	64th	
	Phase-III	10	2.65		66th	
	Phase-IV	10	4.85		66th	
	Total	40	14.5			
4 LMT- 10 location						
Sr. No.	Approved in HLC	Name of FCI DO	Revenue District	Centre/Location	Capacity to be created	
1	61st	Hisar	Fetehabad	Fetehabad	0.3	
2		Karnal	Karnal	Jundla	0.3	
3				Hemda	0.3	
4				Nissing	0.3	
5			Jagadhari	Jagadhari(Khizra bad+ Bilaspur)	0.45	
6			Amabla	Ambala(Nariangarh)	0.3	
7		Kurukshetra	Kurukshetra	Kurukshetra(Pipli)	0.45	
8				Shahabad	0.5	
9			Kaithal	Kaithal+ Jakholi)	0.4	
10				Pehowa	0.7	
Grand Total					4	
3 LMT -10 location						
1	64th	Hisar	Fatehabad	Jakhal	0.1	
		Total (Hisar)				0.1
2		Karnal	Karnal	Taraori	0.2	
3		Karnal	Yamunanagar	Jagadhri	0.4	
4		Karnal	Ambala	Nasirpur	0.1	

5		Karnal		Ambala Cantt.	0.35	
6		Karnal		Sadhaura (including Mandaur)	0.15	
		Total (Karnal)			1.2	
7		Kurukshe tra	Kurukshetra	Shahabad	0.25	
8		Kurukshe tra	Kaithal	Kaithal	0.25	
9		Kurukshe tra		Dhand	0.6	
		Total (Kurukshetra)			1.1	
10		Rohtak	Jind	Narwana	0.6	
		Total (Rohtak)			0.6	
Grand Total					3	
4.85 LMT- 10 location						
1	66th	Hisar	Charkhi Dadri	Chakhri Dadri	0.1	
2			Fatehabad	Jakhal	0.65	
		Total (Hisar)			0.75	
3		Ambala	Ambala	Ambala	1.05	
4				Barara and Mullana	0.55	
		Total (Karnal)			1.6	
5		Kurukshe tra	Kurukshetra	Kurukshetra	0.4	
6				Shahabad	0.25	
7			Kaithal	Kaithal	0.2	
8				Cheeka	0.7	
9				Dhand	0.3	
		Total (Kurukshetra)			1.85	
10		Rohtak	Jhajjar	Jhajjar	0.65	
		Total (Rohtak)			0.65	
		Grand Total			4.85	
2.65 LMT -10 location						
1	66th	Hisar	Fatehabad	Jakhal	0.1	
		Total(Hisar)			0.1	
2		Karnal	Yamuna Nagar	Mustafabad	0.3	
3				Jagadhari	0.35	
4				Yamuna Nagar	0.25	
		Total(karnal)			0.9	

5		Kurukshetra	Kurukshetra	Kurukshetra	0.45
6				Islaimabad	0.25
7				Shahabad	0.1
8			Kaithal	Cheeka	0.35
9				Kaithal	0.35
		Total(Kurukshetra)			1.5
10		Rohtak	Jind	Narwana	0.15
		Total(Rohtak)			0.15
		Grand Total			2.65

STATEMENT-IV
LMT CAPACITY

		Punjab				
S.N	Region	Phase	Location	capacity(LMT)	Nodal Agency	Approved in HLC
1	Punjab	Phase-I	31	9	PUNGRAIN	61st
		Phase-II	39	22	PSWC(17)/CWC(5)	64th
		Phase-III	37	15	PUNGRAIN(10)/MARKFED(5)	66th HLC
		Total	107	46		
	9 LMT -31 locations					
	No. of location	Approved in HLC	FCI District	Name of Revenue District	Name of Center	Requirement of covered space to phase out cap capacity
	1		Chandigarh	Roopnagar	Ropar	30000
	2		Bathinda	Bathinda	Raman	60000
	3		Bathinda	Bathinda	Bhuchchu	30000
	4		Bathinda	Bathinda	Rampura Phool	20000
	5		Bathinda	Bathinda	Mansa	60000
	6		Bathinda	Mansa	Budhlada	30000
	7		Bathinda	Mansa	Sardulgarh	40000
	8		Faridkot	Faridkot	Faridkot	30000
	9		Faridkot	Faridkot	Jaitu	30000
	10		Faridkot	Muktsar	Bariwala	20000
	11		Faridkot	Muktsar	Muktsar + Lakhewali	20000

	12		Faridkot	Muktsar	Gidderbaha	30000
	13		Ferozepur	Ferozepur	Ferozepur	30000
	14		Ferozepur	Ferozepur	Guruharshai	30000
	15		Ferozepur	Ferozepur	Makhu	30000
	16		Ludhiana	Ludhiana	Mullanpur	20000
	17		Ludhiana	Ludhiana	Jagraon	40000
	18		Moga	Moga	Nihal Singhwala	20000
	19		Moga	Moga	Ajitwal	50000
	20		Patiala	Patiala	FSD Patiala	30000
	21		Patiala	Patiala	Dudhan	10000
	22		Patiala	Patiala	Samana	20000
	23		Patiala	Patiala	Rajpura	10000
	24		Patiala	Patiala	Patran	30000
	25		Sangrur	Barnala	Tapa	40000
	26		Sangrur	Sangrur	Moonak	10000
	27		Sangrur	Sangrur	Bhawanigarh	20000
	28		Sangrur	Barnala	Barnala	40000
	29		Jalandhar	SBS Nagar	Nawanshahar	20000
	30		Jalandhar	SBS Nagar	Banga	20000
	31		Jalandhar	Jalandhar	Nakodar	30000
						900000
	22 LMT - 39 locations					
	1		Amritsar	Amritsar/ Tarn-Tarn	Bharariwal/ Chabhal/Majitha	50000
	2				Bhikhiwind/Patti	50000
	3				Bathinda	70000
	4				Bhucho	30000
	5				Talwandi Sabo/ Raman	70000
	6				BhagtaBhai	30000
	7				Goniana	30000
	8				Maur	50000
	9				Mansa	80000
	10				Budhlada/Bhikhi	80000
	11			Ropar	Morinda	20000
	12		Chandigarh	Fatehgarh Sahib	Sirhind	30000
	13				Ferozepur	30000
	14				Makhu/Zira	80000
	15				Guruharsahai	30000

	16				TalwandiBhai	70000
	17		Gurdaspur	Gurdaspur	Batala	40000
	18		Hoshiarpur	Hoshiarpur	Garhshankar	40000
	19				Mukerian	50000
	20		Jalandhar	Jalandhar	Apra/Phillaur	50000
	21				Lohiankhas/ Shahkot	60000
	22				Nurmahal	60000
	23			SBS Nagar	Banga	60000
	24				Balachaur	30000
	25				Nawanshahr	40000
	26		Kapurthala	Kapurthala	Bholath	40000
	27				Sultanpur Lodhi	60000
	28				Phagwara	50000
	29		Ludhiana	Ludhiana	Dakha/Jangpur (Mullanpur)	100000
	30				Hathur/Jagraon	70000
	31				Raikot/Kilaraipur	150000
	32				DMKT+KIK	150000
	33		Moga	Moga	Ajitwal/NS Wala/ Badnikalan	80000
	34				Baghapurana	150000
	35		Patiala	Patiala	Patiala/Dudhan/ Samana	20000
	36				Rajpura/Banur/ Ghanaur	20000
	37		Chandigarh	Chandigarh	Dappar	20000
	38				Kurali	20000
	39				Khamanon/Sanghol	40000
					Total Cpacity	2,200,000
					15 LMT - 37 locations	
	1	66th hLC	Amritsar	Amritsar/ Tarn Taran	Bharariwal/ Chabhal/ Majitha	90000
	2			Tarn Taran	Bhikhiwind/ Patti	90000
	3		Bhatinda	Bhatinda	Goniana/ Bhagta Bhai	40000
	4			Mansa	Bareta	30000
	5			Mansa	Sardulgarh	70000
	6		Chandigarh	S.A.S Nagar	Dappar	20000
	7			Roopnagar	Chamkaur Sahib/Ropar	40000
	8			Fatehgarh	Khamanon/ Sanghol	20000
	9			Fatehgarh	Sirhind/ Chinarthal	20000

10			Fatehgarh	Bassi Pathana	10000
11			Fatehgarh	Gobindgarh/ Amloh	20000
12					
13		Ferozepur	Fazilka	Fazilka/ Ladhuka	100000
14			Ferozpur	Ferozepur	20000
15			Fazilka	Jalalabad/ Roranwali	60000
16			Ferozpur	Mallanwala	30000
17		Hoshiarpur	S.B.S Nagar	Balachaur	10000
18			Hoshiarpur	Garhshankar	20000
19					
20		Jalandhar	Jalandhar	Apra/ Phillaur	50000
21			Jalandhar	Bhogpur	20000
22			Jalandhar	Kartarpur	20000
23			Jalandhar	Lohian Khas/ Shahkot	40000
24			Jalandhar	Nakodar	40000
25			Jalandhar	Nurmahal	20000
26			S.B.S Nagar	Bang a	50000
27			S.B.S Nagar	Nawanshahr	20000
28		Kapurthala	Kapurthala	Kapurthala	40000
29			Kapurthala	Bholath	20000
30			Kapurthala	Phagwara	80000
31			Ludhiana	Hathur/ Jagraon	70000
32					
33		Ludhiana	Ludhiana	Dakha /Jangpur (Mullanpur)	20000
34			Ludhiana	Raikot/Kilaraipur	50000
35			Ludhiana	Maloud	20000
36			Ludhiana	Chawapail/ Machhiwara/Khanna	30000
37			Moga	Baghapurana	90000
			Moga	Baghapurana	90000
			Patiala	Patran	20000
			Sangrur	Lehragagga	20000
Total proposed capacity under PEG 10 Year Scheme Phase-3					1500000

Completed Silos (Statement-I)	Capacity in LMT
Circuit Based Model(2007-09)	5.50
Railway Siding and Road Fed Model	20.75
Hub and Spoke Phase-1(DBFOT)	6.00
Grand Total	32.25

Under Construction Silos (Statement-II)	Capacity in LMT
Railway Siding and Road Fed Model	3.50
Hub and Spoke Phase-1(DBFOT)	4.375
Hub and Spoke Phase-1(DBFOO)	23.50
Grand Total	31.375

LOC is yet to be issued(Statement-III)	Capacity in LMT
Hub and Spoke Phase-1(DBFOT)	1.00

Under implementation (LoA has been issued) (Statement-IV)	Capacity in LMT
Hub and Spoke Phase-2 (DBFOO)	25.125

STATEMENT-V

List of Completed Silos

S.No	State/Region	Location	Agency	Capacity (in LMT)	Mode	Year of completion
1	Punjab	Moga	FCI	2	Circuit -I	2007-08
2	Tamil Nadu	Chennai	FCI	0.25	Circuit -I	2007-08
3	Tamil Nadu	Coimbatore	FCI	0.25	Circuit -I	2007-08
4	Karnataka	Bangalore	FCI	0.25	Circuit -I	2007-08
5	Haryana	Kaithal	FCI	2	Circuit-II	2007-08
6	Maharashtra	Navi Mumbai	FCI	0.5	Circuit-II	2007-08
7	West-Bengal	Hooghly	FCI	0.25	Circuit-II	2007-08
8	Madhya Pradesh	Harda	State Govt.	0.5	VGF	2017-18
9	Madhya Pradesh	Hoshangabad	State Govt.	0.5	VGF	2017-18
10	Madhya Pradesh	Dewas	State Govt.	0.5	VGF	2017-18
11	Madhya Pradesh	Satna	State Govt.	0.5	VGF	2017-18
12	Madhya Pradesh	Sehore	State Govt.	0.5	VGF	2017-18
13	Madhya Pradesh	Ujjain	State Govt.	0.5	VGF	2017-18

14	Madhya Pradesh	Vidisha	State Govt.	0.5	VGF	2017-18
15	Madhya Pradesh	Bhopal	State Govt.	0.5	VGF	2017-18
16	Madhya Pradesh	Indore	State Govt.	0.5	VGF	2017-18
17	Punjab	Sunam	State Govt.	0.5	VGF	2017-18
18	Punjab	Malerkotla	State Govt.	0.5	VGF	2017-18
19	Punjab	Ahmedgarh	State Govt.	0.5	VGF	2017-18
20	Punjab	Amritsar	State Govt.	0.5	VGF	2017-18
21	Bihar	Buxar	FCI	0.5	VGF	23.04.2025
22	Bihar	Kaimur	FCI	0.5	VGF	15.12.2025
23	Punjab	Kotkapura	FCI	0.25	VGF	04.11.2018
24	Punjab	Barnala	FCI	0.5	Non-VGF	12.03.2020
25	Punjab	Patiala	FCI	0.5	Non-VGF	23.08.2022
26	Punjab	Batala	FCI	0.5	Non-VGF	14.06.2024
27	Punjab	Chhehretta	FCI	0.5	Non-VGF	13.06.2024
28	Punjab	Sangrur	FCI	1	Non-VGF	01.12.2023
29	Punjab	Sahnewal	FCI	0.5	VGF	01.05.2024
30	Haryana	Bhattu	FCI	0.5	Non-VGF	10.08.2022
31	Haryana	Jind	FCI	0.5	Non-VGF	14.06.2021
32	Haryana	Sonepat	FCI	0.5	Non-VGF	25.08.2021
33	Haryana	Panipat	FCI	0.5	Non-VGF	25.05.2023
34	Haryana	Rohtak	FCI	0.5	Non-VGF	18.06.2023
35	Gujarat	Ahmedabad	FCI	0.5	Non-VGF	06.05.2021
36	Gujarat	Baroda	FCI	0.5	Non-VGF	10.05.2024
37	Gujarat	Amreli	FCI	0.5	Non-VGF	13.10.2023
38	Assam	Changsari	FCI	0.5	VGF	23.12.2021
39	Uttar Pradesh	Kannauj	FCI	0.5	Non-VGF	09.03.2023

40	Uttar Pradesh	Dhamora	FCI	0.5	VGF	04.03.2023
41	Uttar Pradesh	Basti	FCI	0.5	Non-VGF	24.09.2024
42	Uttar Pradesh	Fatehpur	FCI	0.5	Non-VGF	08.07.2025
43	Uttar Pradesh	Harduaganj	FCI	0.5	VGF	15.09.2025
44	Bihar	Darbhanga	FCI	0.5	Non-VGF	28.02.2024
45	Bihar	Samastipur	FCI	0.5	Non-VGF	09.05.2024
46	Bihar	Katihar	FCI	0.5	VGF	01.04.2021
47	Bihar	Khagaria	FCI	0.5	Non-VGF	02.06.2025
48	West Bengal	Balurghat	FCI	0.5	Non-VGF	16.06.2025
49	Rajasthan	CAP Alwar	FCI	0.75	SPOKE	06.05.2025
50	Uttar Pradesh	Sandila	FCI	0.75	SPOKE	10.06.2025
51	Uttar Pradesh	FSD dhamora	FCI	0.25	SPOKE	20.08.2025
52	Bihar	Katihar-II	FCI	0.5	SPOKE	18.06.2025
53	Punjab	BG Malout	FCI	1.5	HUB	16.06.2025
54	Uttar Pradesh	Lalpur	FCI	1.00	SPOKE	Dec-2025
55	Haryana	Palwal	FCI	0.25	SPOKE	Dec-2025
56	Bihar	Purnea	FCI	0.50	SPOKE	26.12.2025
57	Bihar	Begusarai	FCI	0.50	Spoke	Jan 2026
			Total	32.25		

STATEMENT-VI

List of under construction silos

S.No	State/UT	Location	Agency	Capacity (in LMT)	Mode
1	Bihar	Madhubani	FCI	0.50	Non- VGF
2	Uttar Pradesh	Gorakhpur	FCI	0.50	Non- VGF
3	Uttar Pradesh	Lucknow	FCI	0.50	Non- VGF
4	Uttar Pradesh	Pilibhit	State Govt.	0.50	Non- VGF
5	Uttar Pradesh	Lalitpur	State Govt.	0.50	Non- VGF
6	Uttar Pradesh	Hamirpur	State Govt.	0.50	Non- VGF

7	West Bengal	Murshidabad	FCI	0.50	Non- VGF
8	Uttar Pradesh	Khurja	FCI	0.50	Spoke
9	Uttar Pradesh	Chandari	FCI	1.25	Hub
10	Uttar Pradesh	FSD Roza	FCI	0.50	Hub
11	Gujarat	FSD Wadhvan	FCI	0.25	Spoke
12	Gujarat	FSD Wankaner	FCI	0.25	Spoke
13	Gujarat	FSD Gandhidham	FCI	0.375	Hub
14	Maharashtra	FSD Borivali	FCI	1.25	Hub
15	Punjab	Killanwalli	FCI	0.375	Spoke
16	Punjab	Gidderbaha	FCI	0.50	Spoke
17	Punjab	Panniwala	FCI	0.25	Spoke
18	Punjab	Bhaliana	FCI	0.375	Spoke
19	Punjab	Samana	FCI	0.75	Spoke
20	Punjab	Payal	FCI	0.25	Spoke
21	Punjab	Sadiq	FCI	0.25	Spoke
22	Punjab	Dhuri	FCI	0.50	Spoke
23	Punjab	Moonak	FCI	0.375	Spoke
24	Punjab	Dirba	FCI	0.25	Spoke
25	Punjab	Khanauri	FCI	0.25	Spoke
26	Punjab	Patiala	FCI	0.50	Spoke
27	Punjab	Patran	FCI	0.75	Spoke
28	Punjab	Mehalkalan	FCI	0.375	Spoke
29	Punjab	Sehna	FCI	0.25	Spoke
30	Punjab	Tapa	FCI	0.375	Spoke
31	Punjab	Dhanaula	FCI	0.25	Spoke
32	Punjab	Jaito	FCI	0.50	Spoke
33	Punjab	Faridkot	FCI	0.75	Spoke
34	Punjab	Macchiwara	FCI	0.375	Spoke
35	Punjab	Khanna	FCI	0.375	Spoke
36	Punjab	Ludhiana	FCI	0.25	Spoke
37	Punjab	Bariwala	FCI	0.25	Spoke
38	Punjab	Mehrajwala	FCI	0.25	Spoke
39	Punjab	Muktsar	FCI	1.00	Spoke
40	Punjab	Abohar	FCI	0.50	Spoke
41	Bihar	Samastipur	FCI	0.50	Spoke

42	Bihar	Kishenganj	FCI	0.50	Spoke
43	Bihar	Araria	FCI	0.50	Spoke
44	Bihar	Darbhangha	FCI	0.50	Spoke
45	Uttar Pradesh	Lakhimpur	FCI	0.50	Spoke
46	Uttar Pradesh	Unnao	FCI	0.25	Spoke
47	Uttar Pradesh	Bahraich	FCI	0.25	Spoke
48	Uttar Pradesh	Balrampur	FCI	0.25	Spoke
49	Uttar Pradesh	Shrawasti	FCI	0.25	Spoke
50	Uttar Pradesh	Sambhal	FCI	0.25	Spoke
51	Uttar Pradesh	Amethi	FCI	0.25	Spoke
52	Uttar Pradesh	Auraiya	FCI	0.25	Spoke
53	Uttar Pradesh	Kanpur Dehat	FCI	0.25	Spoke
54	Uttar Pradesh	Raibareilly	FCI	0.25	Spoke
55	Uttar Pradesh	Sitapur	FCI	0.25	Spoke
56	Uttar Pradesh	Sultanpur	FCI	0.25	Spoke
57	Uttar Pradesh	Farukkabad	FCI	0.25	Spoke
58	Uttar Pradesh	Badayun	FCI	0.25	Spoke
59	Uttar Pradesh	Ambedkar Nagar	FCI	0.25	Spoke
60	West Bengal	Malda	FCI	0.25	Spoke
61	Gujarat	Banaskantha	FCI	0.625	Spoke
62	Haryana	Assandh	FCI	0.25	Spoke
63	Haryana	Gharaunda	FCI	0.25	Spoke
64	Haryana	Samalkhan	FCI	0.25	Spoke
65	Haryana	Gohana	FCI	0.25	Spoke
66	Haryana	Hodal	FCI	0.25	Spoke
67	Haryana	Bhuna	FCI	0.25	Spoke
68	Haryana	Pilukhera	FCI	0.25	Spoke
69	Haryana	Safidon	FCI	0.25	Spoke
70	Haryana	Fatehabad	FCI	0.25	Spoke
71	Haryana	Ratia	FCI	0.25	Spoke
72	Haryana	Uchana	FCI	0.25	Spoke
73	Jammu and Kashmir	Kathua	FCI	0.75	Spoke
74	Madhya Pradesh	Ujjain	FCI	0.75	Spoke
75	Madhya Pradesh	Dhar	FCI	0.50	Spoke

76	Madhya Pradesh	Guna	FCI	0.50	Spoke
77	Madhya Pradesh	Damoh	FCI	0.50	Spoke
			Total	31.375	

STATEMENT-VII

LOC is yet to be issued Hub and Spoke (DBFOT) Phase-1

S.No	State/UT	Location	Agency	Capacity (in LMT)	Mode
1	Uttar Pradesh	FSD Gonda	FCI	1.00	Hub
			Total	1.00	

STATEMENT-VIII

Under implementation (LoA has been issued) Hub and Spoke-Phase-II

S.No	State	Location	Agency	Type of Silo (Hub/Spoke)	Capacity in LMT	Bundles
1	Bihar	Muzaffarpur	FCI	Hub	0.5	DBFOO Bihar-1
2	Bihar	Vaishali	FCI	Spoke	0.25	DBFOO Bihar-1
3	Bihar	Saran	FCI	Spoke	0.25	DBFOO Bihar-1
4	Bihar	Motihari	FCI	Hub	0.5	DBFOO Bihar-2
5	Bihar	Siwan	FCI	Spoke	0.25	DBFOO Bihar-2
6	Gujarat	Mehsana	FCI	Spoke	0.5	DBFOO Gujarat-1
7	Gujarat	Bharuch	FCI	Spoke	0.375	DBFOO Gujarat-1
8	Gujarat	Anand	FCI	Spoke	0.75	DBFOO Gujarat-1
9	Gujarat	Narmada	FCI	Spoke	0.25	DBFOO Gujarat-1
10	Gujarat	Surat	FCI	Spoke	1	DBFOO Gujarat-2
11	Gujarat	Valsad	FCI	Spoke	0.375	DBFOO Gujarat-2
12	Gujarat	Navasari	FCI	Spoke	0.375	DBFOO Gujarat-2
13	Maharashtra	Pune	FCI	Spoke	1	DBFOO Maharashtra-1
14	Maharashtra	Jalgaon	FCI	Spoke	0.75	DBFOO Maharashtra-1
15	Maharashtra	Palghar	FCI	Spoke	0.5	DBFOO Maharashtra-1
16	Maharashtra	Aurangabad	FCI	Spoke	0.75	DBFOO Maharashtra-2
17	Maharashtra	Nanded	FCI	Spoke	0.5	DBFOO Maharashtra-2

18	Maharashtra	Jalna	FCI	Spoke	0.375	DBFOO Maharashtra-2
19	Punjab	Between Bhatinda and Rampuraphul	FCI	Hub	0.5	DBFOO Punjab-1
20	Punjab	Bhuchchu	FCI	Spoke	0.375	DBFOO Punjab-1
21	Punjab	Maur	FCI	Spoke	0.5	DBFOO Punjab-1
22	Punjab	Goniana	FCI	Hub	0.5	DBFOO Punjab-1
23	Punjab	Budhlada	FCI	Hub	0.5	DBFOO Punjab-2
24	Punjab	Mansa	FCI	Spoke	0.25	DBFOO Punjab-2
25	Punjab	Bhikhi	FCI	Spoke	0.5	DBFOO Punjab-2
26	Punjab	Sardulgarh	FCI	Spoke	0.5	DBFOO Punjab-2
27	Punjab	Bareta	FCI	Spoke	0.25	DBFOO Punjab-2
28	Punjab	Phillaur	FCI	Spoke	0.5	DBFOO Punjab-3
29	Punjab	Dudhan	FCI	Hub	0.5	DBFOO Punjab-3
30	Punjab	Muktsar	FCI	Spoke	0.5	DBFOO Punjab-3
31	Punjab	Moga	FCI	Hub	0.5	DBFOO Punjab-4
32	Punjab	Shakot	FCI	Spoke	0.25	DBFOO Punjab-4
33	Punjab	Zira	FCI	Spoke	0.5	DBFOO Punjab-4
34	Punjab	Dharamkot	FCI	Spoke	0.5	DBFOO Punjab-4
35	Rajasthan	Sriganganagar	FCI	Spoke	0.5	DBFOO Rajasthan 1
36	Rajasthan	Srivijaynagar	FCI	Spoke	0.25	DBFOO Rajasthan 1
37	Rajasthan	Hanumangarh Jn.	FCI	Spoke	0.5	DBFOO Rajasthan 1
38	Rajasthan	Sangaria	FCI	Spoke	0.25	DBFOO Rajasthan 1
39	Rajasthan	Jodhpur	FCI	Spoke	0.25	DBFOO Rajasthan-2
40	Rajasthan	Udaipur	FCI	Spoke	0.25	DBFOO Rajasthan-2
41	Rajasthan	Rajsamand	FCI	Spoke	0.25	DBFOO Rajasthan-2
42	Uttar Pradesh	Faizabad	FCI	Hub	0.5	DBFOO Uttar Pradesh-1
43	Uttar Pradesh	Azamgarh	FCI	Hub	1	DBFOO Uttar Pradesh-1
44	Uttar Pradesh	Mau	FCI	Spoke	0.25	DBFOO Uttar Pradesh-1
45	Uttar Pradesh	Prayagraj	FCI	Hub	1	DBFOO Uttar Pradesh-2
46	Uttar Pradesh	Pratapgarh	FCI	Spoke	0.5	DBFOO Uttar Pradesh-2
47	West Bengal	Alipurduar	FCI	Spoke	0.25	DBFOO West Bengal-1
48	West Bengal	Coochbehar	FCI	Hub	0.5	DBFOO West Bengal-1
49	West Bengal	Jangipur	FCI	Hub	0.75	DBFOO West Bengal-2
50	West Bengal	Birbhum	FCI	Spoke	0.25	DBFOO West Bengal-2
51	West Bengal	East Burdwan	FCI	Spoke	0.25	DBFOO West Bengal-2

52	West Bengal	West Midnapur	FCI	Hub	0.5	DBFOO West Bengal-3
53	West Bengal	East Midnapur	FCI	Spoke	0.5	DBFOO West Bengal-3
54	West Bengal	Jhargram	FCI	Spoke	0.25	DBFOO West Bengal-3
				Total	25.125	

Central Sector Scheme (from 2017-18 to 2025-26)

STATEMENT- IX

(Status as on 01.02.2026)

List of location where construction of Storage Godown has been completed

Year	Zone (North East/other than NE)	State	S. No.	Locations	Capacity (MT)	Status
FY 2017-18	NE	Nagaland	1	Kohima	4590	Completed
		Arunachal Pradesh	2	Bomdila	3340	
FY 2018-19		Manipur	3	Thoubal	2500	
			4	Imphal East	10000	
			5	Bishnupur	4600	
FY 2019-20		Manipur	6	Churachandpur	2500	
FY 2021-22		Assam	7	Jonai (Dhemaji)	20000	
FY 2022-23		Manipur	8	Tamenglong	4730	
		Arunachal Pradesh	9	Aalo	1670	
		Meghalaya	10	Baghmara	2500	
FY 2023-24		Arunachal Pradesh	11	Roing	1120	
FY 2025-26		Assam	12	Kokrajhar	15000	
FY 2018-19	Other than NE	Kerala	13	West Hill	10000	
			14	Angadipuram	5000	
Himachal pradesh		15	Kangra	3340		
FY 2022-23		Himachal pradesh	16	Palampur	2240	
FY 2023-24		Himachal pradesh	17	Recongpeo	640	
FY 2024-		Jharkhand	18	Podaiyahat	10000	

25						
FY 2025-26		Jharkhand	19	Dumka Ph-II	10200	
			20	Itkhor	10000	
Total					123970	

List of location where construction of Storage Godown is in progress						
	Zone (North East/other than NE)	State	S. No.	Locations	Capacity (MT)	Status and Expected date of completion
Status as on 01.02.2026	NE	Assam	1	Silchar	20000	Work in progress /55% / 31.05.2026
		Mizoram	2	Sairang	10000	Work in progress/ 80%/31.03.2026
* The location for project for construction of 3340 MT capacity storage Godown at Champai has been abandoned.						
Status as on 01.02.2026	Other than NE	Himachal Pradesh	3	Mandi	3340	Work in progress/ 60%/ 13.08.2026
Total					33340	

STATEMENT-X

Asset Monetization With PMS Services

Sl. No.	State	Site	Capacity for which tender floated (MT)
1	JandK	FSD Poonch	2,500
2	JandK	FSD Kishtwar	1,670
3	JandK	FSD Kathua	5,000
4	Uttarakhand	FSD Bazpur	12500

5	Uttar Pradesh	kabrai mahoba	6680
6	Uttar Pradesh	FSD Basti	8340
7	Punjab	FSD Bhagsar	9470
8	Gujarat	FSD DARED	20,000
9	Karnataka	FSD Bommapur	40000
10	Karnataka	FSD TAVAREKOPPA	28340
11	Karnataka	FSD Raichur	50000
12	Karnataka	FSD Bellary	50000
13	Karnataka	FSD KUSHALNAGAR	4620
14	Tamil Nadu	FSD Chidambaram	8350
15	Andhra Pradesh	FCI,BSC,HANUMAN JUNCTION	70992
16	Telangana	FCI, BSC, NALGONDA	35000
17	Telangana	FCI, FSD, Dichpally	40000
18	Assam	FSD Narayanpur	10,000
19	Assam	FSD Archipathar	13,360
Total			416,822

STATEMENT-XI
Asset Monetization without PMS Services

S. No.	State	Site	Capacity for which tender floated (MT)
1	JandK	FSD Baramulla	1670
2	Uttarakhand	FSD Rudrapur	8,340
3	Haryana	FCI FSD DABWALI	2,500
4	Haryana	FCI FSD Bhattu	2,100
5	Haryana	CAP Panipat, BG Panipat	3,340
6	Haryana	BG Dhand	8,940
7	Haryana	BG Kurukshetra	6,440
8	Haryana	FSD Kurukshetra	2,500
9	Haryana	BG Sirsa	5,000
10	Haryana	BG Narwana	6,680
11	Uttar Pradesh	FSD Orai	4,170
12	Uttar Pradesh	FSD VYASNAGAR	1670
13	Uttar Pradesh	FSD RAEBARELI MASODHA	11680
14	Uttar Pradesh	FSD BARABANKI NEW	20590
15	Uttar Pradesh	FSD Naini	10020
16	Uttar Pradesh	FSD Gorakhpur	5000
17	Uttar Pradesh	FSD Padrauna	2500
18	Uttar Pradesh	FSD Agra Cantt	2920
19	Uttar Pradesh	FSD Harduaganj	22940
20	Punjab	Rayya	2,500
21	Punjab	Jandiala	2,500
22	Punjab	FSD BATHINDA	3,920
23	Punjab	FSD Kotkapura	5,030
24	Punjab	BG Kotkapura	15,000
25	Punjab	FSD BATALA-I	3,360
26	Punjab	FSD Dhariwal	2,240
27	Punjab	FSD Gurdaspur	2,500
28	Punjab	FSD-Nasrula	2,500
29	Punjab	BG Tanda	36,680
30	Punjab	FSD Phagwara	2,500

31	Punjab	FSD-Moga + Silo	2,240
32	Punjab	FSD NABHA	3,430
33	Punjab	FSD NEW RAJPURA	10,000
34	Punjab	FSD, Vallah	1,680
35	Punjab	FSD Nawnshar	2,240
36	Punjab	FSO Nawanshar III	1,820
37	Punjab	FSD Kapurthala (OLD)	2,660
38	Punjab	Bholath	1,680
39	Punjab	FAZILKA	1,670
40	Punjab	Kurali	1,680
41	Punjab	Patiala Buffer	24,160
42	Punjab	Bhawanigarh	2,530
43	Punjab	Dhuri(Buffer)	2,530
44	Punjab	Khanauri	1,670
45	Punjab	Barnala-I	3,340
46	Bihar	FSD NARAYANPUR ANANT	4,590
47	Odisha	Hirakud	5000
48	Chattisgarh	FSD Durg	2,310
49	Chattisgarh	FSD Arjuni	1,120
50	Maharashtra	FSD Bhiwandi	5000
51	Karnataka	FSD Maddur	1,670
52	Andhra Pradesh	FCI BSC-PENNADA	31,320
Total			322,070

STATEMENT-XII

Tender Status i.r.t. Asset Monetization Phase-II

S. No.	Region	Location	Scheme	Capacity for which tender floated (MT)
1	KERALA	FSD KAZHAKUTTOM Trivandrum	Non-PMS	3,340
2		FSD MAVELIKKARA Alappuzha	Non-PMS	5,000
3		FSD ANGAMALY Emakulam	Non-PMS	2,500
4		FSD MULAKUNNATHUKAVU Thriss	Non-PMS	5,000
5		FSD OLAVAKKODE Palakkad	Non-PMS	2,500
6		FSD PAYYANNUR Kannur	Non-PMS	6,680

7	Tamil Nadu	FSD Peelamedu	Non-PMS	26,700
8		FSD Avadi	Mechanised	12000
9	Karnataka	FSD Koppal	Non-PMS	10,000
10		FSD Unkal		1,120
11		FSD Belgavi		3,360
12		FSD Vijayapura		11,670
13		FSD Udupi		10,020
14		BSC Whitefield	PMS	18,000
15		FSD Najangud	Non-PMS	4,460
16		FSD KR Puram		2,230
17		FSD K R Nagar		9,740
18	Telangana	BSC Jammikunta	Non-PMS	35,000
19		BSC Miryalguda	Non-PMS	20,000
20	Andhra Pradesh	MD Vizag	Non-PMS	5,000
	Total			
				1,94,320

PROGRESS UNDER WAVES 2025

3018: SUSHRI KANGNA RANAUT:

SHRI SHANKAR LALWANI:

SHRI BUNTY VIVEK SAHU:

SHRI TEJASVI SURYA:

SHRI YOGENDER CHANDOLIA:

SHRI PRAVEEN PATEL:

DR. SANJAY JAISWAL:

SHRIMATI SANJNA JATAV:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the extent of participation of youth, startups and creative enterprises and the progress achieved under the World Audio Visual and Entertainment Summit (WAVES) 2025 including CreaSphere, WaveX and WAVES Bazaar components particularly in Chhindwara district of Madhya Pradesh;
- (b) the details regarding the number of delegates, startups pitched, business leads generated and international outreach events organized, State and district-wise particularly Bharatpur Lok Sabha Constituency; and
- (c) whether the Government has assessed the impact of WAVES on creative economy and job creation and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (c): The World Audio Visual and Entertainment Summit (WAVES) 2025 was organised in line with the Government's vision of making India a global hub for content creation under the "Create in India, Create for the World" initiative. The Summit provided an integrated platform for Indian creators, producers and startups (including from Chhindwara in Madhya Pradesh and Bharatpur) to engage with global buyers, investors, OTT platforms and technology leaders from over 100 countries. It witnessed participation of more than 1 lakh people and featured over 140 sessions including plenaries, masterclasses and breakout sessions with global industry leaders.

The Creatosphere, attracted over 1 lakh registrations from creators across India and over 60 countries in multiple creative sectors including animation, gaming, VFX, XR, music and digital media. Around 750 finalists were showcased at the summit. The WaveX startup initiative shortlisted 30 startups for pitching sessions where around 100 startups showcased their products and solutions during the summit. The WAVES Bazaar a year-round global marketplace for film, television, animation, gaming, XR and digital content sectors. The platform has over 4000 registered buyers and 6000 sellers facilitating business-to-business meetings, generating potential business leads and investment discussions.

The outreach activities through the WAVES Bazaar were undertaken at several international platforms including the Melbourne, Toronto International Film Festival, Venice International Film Festival, Tokyo Game Show, Busan International Film Festival and the Expo 2025 Osaka, besides domestic programmes like India Joy, India Game Developers Conference and IFFI. The Government continuously assesses impact of its various initiatives including WAVES 2025.

IMPACT OF AI INITIATIVES ON GDP GROWTH

3019. SHRI PRADEEP PUROHIT:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has organised any Artificial Intelligence (AI) Summit/Conference in Delhi and if so, the details thereof including the date and venue of the summit;
- (b) the major initiatives, policy decisions or action plans announced during the said summit;
- (c) the number of countries that participated in the summit along with the details of participating countries and organisations;
- (d) whether the Government has assessed the likely impact of the summit and related AI initiatives on the country's GDP growth and employment generation and if so, the details thereof;
- (e) whether any Memorandum of Understanding (MoU) or agreements were signed during the summit; and
- (f) if so, the details thereof including the names of partner countries/organisations and the nature of cooperation proposed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f): In line with Hon'ble Prime Minister Shri Narendra Modi's vision, the Government is democratising the development and usage of technology. The focus is on using Artificial Intelligence (AI) for solving real-world problems and ultimately improving lives across various sectors.

India - AI Impact Summit 2026

India hosted the India-AI Impact Summit 2026 from 16–21 February 2026 at Bharat Mandapam, New Delhi. For the first time, the global AI summit series took place in the Global South. The shift signals a broader move toward a more inclusive global AI dialogue.

The Summit witnessed participation from more than 100 countries, including 22 Heads of State or Government, and around 10 international organisations. Participating countries represented regions across Asia, Europe, Africa, the Americas and Oceania. International organisations such as UN agencies and multilateral development banks also participated actively in it.

The Summit witnessed extensive participation of public, with approximately 6 lakh attendees in person and over 9 lakh cumulative views through live virtual streaming.

The Summit concluded as a historic global convergence, establishing India as a global hub for artificial intelligence innovation, governance, partnership, and inclusive growth.

The five-day mega-event, the largest of its kind hosted by any developing nation, brought together leaders from governments, industry, academia, civil society, and startups under the theme “Sarvajan Hitaya, Sarvajan Sukhaya” (Welfare for all, Happiness of all).

Major initiatives and outcomes announced during the Summit included:

- India AI Impact Summit Declaration endorsed by 92 countries and international Organisations with declaration acknowledging the work undertaken by seven thematic working groups during the Summit
- New Delhi Frontier AI Impact Commitments were signed by 13 leading model providers
- 12 Deliverables across 7 working groups, with individual endorsements from 20+ countries for each deliverable [Significantly more than previous Summits]
 - Launch of the Global AI Impact Commons with 80+ impact stories across 30+ countries
 - Release of the Equitable AI Transition Playbook in partnership with the International Labour Organisation (ILO)
 - Signing of the Voluntary Guiding Principles for Resilient, Innovative and Efficient AI, endorsed by 20+ Countries
 - Signing of the Voluntary Guiding Principles for Reskilling in the Age of AI, endorsed by 24 Countries
 - Adoption of the Charter for the Democratic Diffusion of AI, with support from 25 countries and international
 - Release of the Playbook for Advancing Resilient AI Infrastructure
 - Release of Guidance Note on AI Governance, endorsed by 22 countries
 - Announcement of the Trusted AI Commons with 23 partner countries

- prior to formal launch
- Announcement of the Alliance for Advancing Inclusion Through AI announced, endorsed by 21 Countries and UNICEF
 - Launch of the Network of AI For Science Institutions with 20 partner countries at inception
 - Launch of the Resilient AI Challenge in partnership with France and UNESCO
 - AI Responsibility Campaign – Global Record: India successfully achieved a Guinness World Record for the “Most pledges received for an AI responsibility campaign in 24 hours,” with over 2.5 lakh validated pledges
 - Six global casebooks documenting high-impact AI deployments were released, covering:
 - AI in Health (with WHO)
 - AI in Energy (with IEA)
 - AI in Gender Empowerment (with UN Women)
 - AI in Agriculture (with the Government of Maharashtra, supported by the World Bank)
 - AI in Education (with CSF and EkStep Foundation)
 - AI in Accessibility (with ALIMCO, IIIT-Bangalore and ChangeInkk Foundation)

AI Impact Startup Book was also launched by MeitY, presenting insights

into India's AI and deep-tech startup ecosystem.

The Summit also witnessed announcements of investment commitments across the AI value chain, with expected investments exceeding USD 250 billion across infrastructure, foundation models, hardware, and applications.

Large Indian companies announced plans to invest over a hundred billion dollars collectively in AI infrastructure and digital ecosystems, alongside partnerships to expand AI-ready data centres.

Global venture capital firms pledged multi-billion-dollar investments to support AI innovation, while a leading technology company announced significant investments in connectivity, an AI hub in India, and large-scale training initiatives reaching tens of millions of public servants and students.

The Summit served as a platform for dialogue, partnerships and investment announcements in the AI ecosystem. The Summit itself was not designed as a mechanism for estimating GDP growth or employment generation.

MOU/Agreement signed

India joined the Pax Silica coalition at the India-AI Impact Summit 2026. The coalition includes the United States and other partner nations and focuses on securing the global silicon supply chain and strengthening a resilient technology ecosystem.

On the sidelines of the India AI Impact Summit 2026, IndiaAI Mission and Business Sweden also signed a Statement of Intent (Sol) to strengthen bilateral

cooperation in the field of Artificial Intelligence (AI) and digital technologies and to promote trade and investment engagement between India and Sweden.

INDIAN STATISTICAL INSTITUTE BILL, 2025

3020. SHRI JAGANNATH SARKAR:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) whether the Government is aware that the existing governance framework of the Indian Statistical Institute under the Indian Statistical Institute Act, 1959 has been characterised by outdated, election-driven structures, excessive internal representation and weak accountability and if so, the details thereof;
- (b) whether multiple Review Committees, including the Mashelkar Committee (2021), have recorded concerns relating to institutional inefficiency, resistance to reform, lack of performance norms and non-punishment of non-performance and if so, the details thereof;
- (c) whether the proposed ISI Bill, 2025 has been introduced to replace these legacy practices with a lean Board of Governors, merit-based leadership and clearer accountability on the lines of IITs and IIMs;
- (d) whether the Bill is intended to strengthen academic autonomy through modern governance mechanisms and if so, the details thereof; and

- (e) the present status of the ISI Bill, 2025, including the stage of pre-legislative consultation, Cabinet approval and the proposed timeline for its introduction and passage in Parliament?

**THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY
OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(RAO INDERJIT SINGH):**

(a) and (b): Yes, Sir. Under the existing framework of the Indian Statistical Institute (ISI) Act, 1959, four Review Committees (RCs), from time to time, have examined the functioning and progress of ISI. It has emerged from these reviews that the governance structure of ISI is characterized by many legacy issues. The fourth ISI Review Committee under the Chairmanship of Dr. R A Mashelkar, which submitted its Report in 2021 identified several structural issues in the governance of the ISI which allude to institutional inefficiencies, lack of accountability, and resistance to reform.

The second, third and fourth RCs have suggested reduction in large size of the ISI Council, which is the governing body of ISI. On the other hand, the size of the ISI Council has actually increased from time to time and has now become 33. At present, there are 13 employees of the ISI within its Council, in addition to the Director and three General Body members who are closely associated with ISI. This implies that 17 out of 33 members of the Council are internal and Council

discussions are heavily influenced by internal opinions, preventing independent governance. In this regard, the fourth RC has noted that internal issues and interests overtake the visionary leadership role that the Council is expected to play, and status quo often becomes the only viable option and, therefore, recommended sweeping modifications to the existing structures in the Institute. Owing to large size of the ISI Council and greater internal representation in it, the fourth RC recommended downsizing and restructuring of the Council, which was not implemented by the Institute.

The ISI governance system is heavily reliant on elections, with multiple positions filled by internal voting rather than appointments based on merit. In this regard, the fourth RC has recommended discontinuance of elections for Heads of Divisions and Dean, which was not implemented by the Institute. The Mashelkar Committee was also concerned to note that accountability amongst the workers of the Institute, including the scientific workers, is low, work norms are scant, non-performance goes unpunished, and proposals on any fundamental reforms (including some suggested by the previous review committees) have so far proved difficult to implement.

While concluding, the fourth Review Committee was of the view that ISI can rise to its true potential and effect a turnaround, if it can bring in certain fundamental changes, some of which are not just incremental, but truly radical in its structure, systems and processes backed up by much higher aspirational

levels, from top leadership, down to every worker. ISI must reimagine, reinvent and reposition itself to regain its leadership position and remain relevant in changing times and as ISI reaches its centenary year in 2031, it should aim to create a new ISI@100 vision, transitioning from the current good to the very best, one of the foremost institutes globally.

(c): Yes, Sir. The draft Indian Statistical Institute Bill, 2026 has been prepared to introduce a comprehensive new legislation, for upscaling the existing legislation ISI Act, 1959 to the level of governing legislations of other peer INIs such as IITs/IIMs with the objective of overhaul and modernization of the Institute's governance framework by enhancing its autonomy and accountability. The draft Bill inter alia intends to address structural and legacy issues identified by Review Committees over the past decades.

The proposed Bill provides for incorporation of Indian Statistical Institute as a body corporate, and also introduces framework of statutory bodies for effective governance. The Board of Governors will be an empowered and leaner body consisting of 11 members. The Board has been provided wide-ranging regulation making powers on institutional matters. The proposed Bill also introduces and streamlines the channels of accountability at various level.

(d): Yes Sir. The draft ISI Bill 2026 provides more robust and contemporary governance framework which enables ISI to emerge as a globally recognised centre of excellence in statistical and allied disciplines. The draft legislation is

founded upon the guiding principles of Excellence, Effective Governance, Autonomy and Accountability. The statutory authorities of the Institute namely the Visitor, the Board of Governors, an Academic Council, the Director, Management Councils, Centre-Directors and the Registrar and their roles and responsibilities have been incorporated in the proposed statute. The Board of Governors will be an empowered and leaner body consisting of 11 members and having a balanced representation of internal and external members. There would be only one government nominee on the Board, five external experts (including Chairperson) and five internal members of the Institute including two members of the Academic Council. This would provide academic and governance autonomy to the Institute.

All full time Professors and other full-time faculty (as may be determined by the Board) are proposed to be included in the Academic Council. This will make the Academic Council broader and more representative, and entrenches the participation of senior faculty in academic governance, thereby strengthening the academic autonomy of the Institute. The proposed statutory Academic Council is given mandatory as well as recommendatory powers, while the existing Academic Council can only make recommendations to ISI Council.

The Bill provides for recognition of the Centres of the Institute (which will be approved by the Board) and grant them a degree of autonomy. The Centres of the Institute will be given adequate financial, administrative and academic powers, so as to enable them to attain autonomy in their decision making and functioning

through their respective Management Councils.

Collectively, the abovementioned provisions will strengthen the academic autonomy. The Bill introduces and streamlines the channels of accountability at various level. It provides provisions for review and inquiry by the Visitor, review of medium-term and long-term plan by the Board, and submission of annual performance report and annual financial report by the Director. By aligning ISI with the legal and governance framework of other peer Institutions of National Importance, the ISI Bill 2026 intends to enhance institutional autonomy and accountability and also strengthen its capacity to deliver world-class education, research, and policy support.

(e): The pre-legislative consultation, including inter-ministerial consultation, on the draft ISI Bill has concluded. Legal vetting of the draft has also been completed. The process of Cabinet approval has been initiated. The matter is under consideration in accordance with the prescribed procedure.

PROMOTION OF SOLAR ENERGY

3021. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the steps taken by the Government to promote solar and renewable energy in the country including Maharashtra; and
- (b) the details of solar and renewable energy capacity added in recent years in

the country including Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The Government has taken several steps and initiatives to promote and accelerate development and deployment of renewable energy capacity in the country, including the State of Maharashtra, to realize the commitment of 500 GW non-fossil energy capacity by 2030, as given at **Statement-I**.

(b) : The details of solar, wind, bioenergy and hydro power capacity, during the last three years and the current year (April 2025-January 2026) in the country, including the State of Maharashtra, are given at **Statement-II**.

STATEMENT-I

Steps and initiatives to promote and accelerate development and deployment of renewable energy capacity in the country

The Government of India has taken several steps and initiatives to promote and accelerate development and deployment of renewable energy capacity in the country, including the State of Maharashtra, to realize the commitment of 500 GW non-fossil energy capacity by 2030. These include, inter-alia, the following:

- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm and Dispatchable Renewable Energy (FDRE) projects have been

issued.

- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.

- Inter State Transmission System (ISTS) charges were waived for inter-state sale of solar and wind power for projects commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Quality Control Orders for Solar Photovoltaic products (i.e., Solar PV Modules, Solar PV Inverters and Storage Battery) and Solar Water Heating systems notified.
- Issued National Framework for promoting and developing Energy Storage Systems.
- Issued Guidelines for Resource Adequacy Planning Framework for India.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- “National Repowering and Life Extension Policy for Wind Power Projects, 2023” has been issued.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant

of lease of offshore areas for development of offshore wind energy projects.

- The Revised Guidelines for installation of prototype wind turbine models issued on 12th June 2025.
- Procedure for inclusion/updating Wind Turbine Model in the Revised List of Models and Manufacturers of Wind Turbines (RLMM) issued on 31st July 2025. The amendment renames RLMM as Approved List of Models and Manufacturers [ALMM (Wind)] and mandates usage of listed components such as Blade, Tower, Generator, Gearbox and Special Bearings (Main, Pitch and Yaw Bearing) along with mandatory relocation of data centres within India and prohibition of real-time data transfer outside India.
- The Standard Operating Procedure (SOP) for ALMM-Wind and ALMM – Wind Turbine Components (ALMM-WTC) issued on 29th October 2025, detailing the end-to-end process for application, verification, factory inspection, component evaluation and model enlistment.
- Standard and Labelling (SandL) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.

- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.

STATEMENT-II

Details of solar, wind, bio-energy and hydro power capacity added during the last three years and the current year (April 2025- January 2026) in the country

(In MW)					
Year	Solar Power	Wind Power	Bio-Energy	Hydro Power	Total
2022-23	12783.82	2275.55	119.69	215.20	15394.26
2023-24	15033.26	3253.39	139.10	136.95	18562.70
2024-25	23832.87	4151.31	642.17	897.30	29523.65
2025-26 (Upto)	34955.28	4612.58	30.61	3494.56	43093.03

January, 2026)					

Details of solar, wind, bio-energy and hydro power capacity added during the last three years and the current year (April 2025- January 2026) in the State of Maharashtra

(In MW)					
Year	Solar Power	Wind Power	Bio-Energy	Hydro Power	Total
2022-23	2091.88	0	8.54	0	2100.42
2023-24	1526.77	195.15	2.50	1.20	1725.62
2024-25	4437.60	76.63	355.11	2.00	4871.34
2025-26 (Upto January, 2026)	8417.86	562.40	0	0	8980.26

SUPPORT FOR STATISTICAL STRENGTHENING (SSS)

3022. SHRI VISHWESHWAR HEGDE KAGERI:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) the details of the progress under the Support for Statistical Strengthening (SSS) Sub-Scheme for the Phase 2026-31 including funds released to States/UTs as per the Memorandum of Understanding (MoUs);
- (b) the details of engagement with States/UTs, conferences held and SSS 2.0 revamp; and

- (c) the details of any assessment of the impact if undertaken on State statistical system and sub-state data generation?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) and (b) : The Ministry of Statistics and Programme Implementation (MoSPI) has prepared the draft Expenditure Finance Committee (EFC) Memorandum for the Capacity Development Scheme, including the Support for Statistical Strengthening (SSS) Sub-Scheme, for the period 2026–31, which has been submitted for approval of the Department of Expenditure. Since the EFC period is yet to commence, no funds have been released to States/UTs for the period 2026–31.

MoSPI has also initiated the process of revamping the existing SSS guidelines (SSS 2.0) to strengthen State statistical systems, including adoption of modern data technologies, capacity building of statistical personnel, and development of robust sub-State indicators. Consultations were held with Divisions of MoSPI and States/UTs to obtain inputs based on their implementation experience under the SSS Scheme.

Based on these consultations, draft SSS 2.0 guidelines were prepared and circulated to States/UTs and Divisions of MoSPI for comments, out of which 24

States/UTs have submitted their inputs. The draft guidelines were also discussed during the Conference of Central and State Statistical Organisations (CoCSSO) held on 25–26 September 2025 at Chandigarh.

(c) : MoSPI has undertaken third party evaluation of the SSS Sub-Scheme through M/s AFC India Ltd. The assessment concluded that the Sub-Scheme has strengthened institutional capacity in State statistical systems, improved data dissemination practices, and promoted adoption of modern statistical methodologies. It also highlighted the need for strengthening manpower, streamlining fund flow mechanisms, and establishing a uniform monitoring and feedback framework across States. The assessment noted that the Sub-Scheme remains relevant to national statistical priorities and contributes towards achievement of the Sustainable Development Goals (SDGs).

भारतीय खाद्य निगम द्वारा खरीदे गए खाद्यान्न

3023. श्री ज्ञानेश्वर पाटील:

श्री निलेश ज्ञानदेव लंके:

श्रीमती कलाबेन मोहनभाई देलकर:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत दो वर्षों और चालू वर्ष के दौरान खाद्य खरीद नीति के तहत देश के विभिन्न राज्यों में भारतीय खाद्य निगम (एफसीआई) द्वारा खरीदे गए गेहूं, धान और मोटे अनाजों की मात्रा का

वर्ष-वार और फसल-वार ब्यौरा क्या है;

- (ख) गत दो वर्षों और चालू वर्ष के दौरान मध्य प्रदेश, महाराष्ट्र, दमन और दीव तथा दादरा और नगर हवेली संघ राज्यक्षेत्र सहित अन्य राज्यों में खरीदे गए गेहूं, धान और मोटे अनाजों की मात्रा का राज्य-वार, वर्ष-वार और फसल-वार ब्यौरा क्या है;
- (ग) उक्त अवधि के दौरान विकेंद्रीकृत खरीद प्रणाली (डीसीपी) के तहत की गई खरीद का ब्यौरा क्या है; और
- (घ) उक्त अवधि के दौरान मध्य प्रदेश, महाराष्ट्र दमन और दीव तथा दादरा और नगर हवेली संघ राज्यक्षेत्र सहित अन्य राज्यों में केंद्रीकृत खरीद प्रणाली के तहत की गई खरीद का राज्य-वार, फसल-वार और वर्ष-वार ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) : भारतीय खाद्य निगम (एफसीआई) द्वारा पिछले दो वर्षों और वर्तमान वर्ष के दौरान राज्यवार खरीदी गए धान और गेहूं का ब्यौरा **विवरण-I** के रूप में संलग्न है:

(ख) : पिछले दो वर्षों और वर्तमान वर्ष के दौरान केंद्रीय पूल के लिए खरीदी गई धान और गेहूं की मात्रा का राज्यवार ब्यौरा **विवरण-II** में संलग्न है।

पिछले दो वर्षों और वर्तमान वर्ष के दौरान केंद्रीय पूल के लिए खरीदे गए मोटे अनाज की मात्रा का राज्यवार ब्यौरा **विवरण-III** में संलग्न है।

(ग): केंद्रीय पूल के लिए विकेंद्रीकृत खरीद (डीसीपी) प्रणाली के तहत धान और गेहूं की खरीद का राज्यवार और वर्षवार ब्यौरा **विवरण-IV** में संलग्न है।

केंद्रीय पूल के लिए विकेंद्रीकृत खरीद (डीसीपी) प्रणाली के तहत मोटे अनाज की खरीद का राज्यवार और वर्षवार ब्यौरा **विवरण-III** में संलग्न है।

(घ): केंद्रीय पूल के लिए गैर-विकेंद्रीकृत खरीद (गैर-डीसीपी) प्रणाली के तहत गेहूं और धान की खरीद का राज्यवार और वर्षवार ब्यौरा **विवरण-V** में संलग्न है।

गैर-डीसीपी पद्धति के तहत मोटे अनाज की खरीद नहीं की जाती है।

विवरण-I

एफसीआई द्वारा धान की खरीद

आंकड़े लाख टन में

क्र.सं.	राज्य	केएमएस 2023-24	केएमएस 2024-25	केएमएस 2025-26*
1	असम	0.13	0.18	0.05
2	चंडीगढ़	0.25	0.26	0.19
3	जम्मू और कश्मीर	0.24	0.33	0.50
4	पंजाब	0.38	1.47	0.41
5	उत्तर प्रदेश	0.50	0.77	0.83
6	पुदुचेरी	0.002	0.002	0.0001
कुल		1.50	3.01	1.98

* केएमएस 2025-26 प्रगति पर है। आंकड़े दिनांक 02.03.2026 तक की स्थिति के अनुसार

एफसीआई द्वारा गेहूं की खरीद

आंकड़े लाख टन में

क्र.सं.	राज्य/संघ राज्य क्षेत्र	आरएमएस 2023-24	आरएमएस 2024-25	आरएमएस 2025-26
1	पंजाब	4.14	3.26	3.03
2	हरियाणा	3.02	0.78	0.71
3	उत्तर प्रदेश	0.10	1.11	0.84
4	बिहार	0.00	0.06	0.14
5	राजस्थान	3.37	8.81	14.91
6	चंडीगढ़	0.09	0.08	0.09
कुल		10.72	14.10	19.72

विवरण -II

धान की खरीद

आंकड़े लाख टन में

राज्य	केएमएस 2023-24	केएमएस 2024-25	केएमएस 2025-26*
आंध्रप्रदेश	30.43	38.21	40.86
तेलंगाना	95.32	100.44	53.67
असम	3.94	8.50	1.89
बिहार	30.80	39.22	30.60
चंडीगढ़	0.25	0.26	0.19
छत्तीसगढ़	114.24	116.42	108.95
गुजरात	0.85	0.35	0.67
हरियाणा	58.94	53.99	53.68
हिमाचल प्रदेश	0.23	0.37	0.21
झारखंड	0.74	2.06	0.43
जम्मू और कश्मीर	0.24	0.33	0.50
कर्नाटक	0.00	0.01	0.06
केरल	5.59	5.81	1.39
मध्य प्रदेश	42.16	43.42	51.75
महाराष्ट्र	11.64	15.93	9.07
ओडिशा	70.89	85.55	67.35
पंजाब	185.28	173.33	156.50
एनईएफ त्रिपुरा	0.32	0.36	0.15
तमिलनाडू	34.96	47.99	23.53
उत्तर प्रदेश	53.80	57.71	62.31
उत्तराखंड	7.30	6.73	7.50
पश्चिम बंगाल	24.69	29.28	21.06
पुदुचेरी	0.002	0.001	0.0001
कुल	772.61	826.27	692.32

*केएमएस 2025-26 प्रगति पर है। आंकड़े दिनांक 02.03.2026 तक की स्थिति के अनुसार

गेहूं की खरीद

आंकड़े लाख टन में

क्र.सं.	राज्य/ संघ राज्य क्षेत्र	आरएमएस 2023-24	आरएमएस 2024-25	आरएमएस 2025-26
1	पंजाब	121.12	124.57	119.19
2	हरियाणा	63.17	71.50	71.43
3	उत्तर प्रदेश	2.20	9.31	10.27
4	मध्य प्रदेश	70.97	48.39	77.74

5	बिहार	0.01	0.10	0.18
6	राजस्थान	4.38	12.05	21.37
7	उत्तराखंड	0.002	0.02	0.01
8	चंडीगढ़	0.09	0.08	0.09
9	गुजरात	0.00	0.00	0.04
10	हिमाचल प्रदेश	0.03	0.03	0.03
कुल		261.97	266.05	300.35

विवरण -III											
मोटे अनाज की खरीद											
											आंकड़े लाख टन में
केएमएस	वस्तु	आंध्र प्रदेश	गुजरात	हरियाणा	कर्नाटक	मध्य प्रदेश	महाराष्ट्र	उत्तराखंड	तमिलनाडु	उत्तर प्रदेश	कुल
2023-24	ज्वार (खरीफ)	24466			85402		462			13340	123670
	ज्वार (रबी)	4903	2946		105019		86625			0	199493
	बाजरा (खरीफ)		33359	231334						355039	619732
	बाजरा (रबी)		76726								76726
	मक्का (खरीफ)						25			4451	4476
	मक्का (रबी)						56			0	56
	रागी	376	1		226576		189	1889	1889	0.7	230921
	कुल	29745	113032	231334	416997	0	87357	1889	1889	372830.7	1255074
2024-25	ज्वार(खरीफ)		27	0	115352	908	937			46,942	164166
	ज्वार(रबी)	35402	5300	0	78676		131312			0	250690
	बाजरा (खरीफ)		3818	156000						101311	261129
	बाजरा (रबी)		82223								82223
	मक्का (खरीफ)						1			0	1
	मक्का (रबी)		118				51			19312	19481
	रागी (खरीफ)	205	5		346079		233	3139	4051	0	353712
	रागी (रबी)	902									902
	कुल	35607	91491	156000	540107	908	132534	3139	4051	167565	1132304
2025-26*	ज्वार (खरीफ)					379	1459			43,562	45400
	बाजरा (खरीफ)		14472	233						213973	228678
	मक्का (खरीफ)		564				48800			13209	62573
	रागी (खरीफ)		13		53442			5386	2376		61217
	कुल	0	15049	233	53442	379	50259	5386	2376	270744	397868
	आंकड़े दिनांक 02.03.2026 तक की स्थिति के अनुसार										

विवरण-IV

डीसीपी राज्यों में धान की खरीद

(आंकड़े लाख टन में)

क्र.सं.	राज्य/ संघ राज्य क्षेत्र	केएमएस 2023-24	केएमएस 2024-25	केएमएस 2025-26\$
डीसीपी राज्य				
1	आंध्र प्रदेश	30.43	38.21	40.86
2	तेलंगाना	95.32	100.44	53.67
3	बिहार	30.80	39.22	30.60
4	छत्तीसगढ़	114.24	116.42	108.95
5	गुजरात	0.85	0.35	0.67
6	हिमाचल प्रदेश	0.23	0.37	0.21
7	झारखंड	0.74	2.06	0.43
8	कर्नाटक	0.00	0.01	0.06
9	केरल	5.59	5.81	1.39
10	मध्य प्रदेश	42.16	43.42	51.75
11	महाराष्ट्र	11.64	15.93	9.07
12	ओडिशा	70.89	85.55	67.35
13	त्रिपुरा	0.32	0.36	0.15
14	तमिलनाडु	34.96	47.99	23.53
15	उत्तराखंड	7.30	6.73	7.50
16	पश्चिम बंगाल	24.69	29.28	21.06
	कुल	470.16	532.15	417.25

केएमएस 2025-26 प्रगति पर है। आंकड़े दिनांक 02.03.2026 की स्थिति के अनुसार

डीसीपी राज्यों में गेहूं की खरीद

(आंकड़े लाख टन में)

क्र.सं.	राज्य/ संघ राज्य क्षेत्र	आरएमएस 2023-24	आरएमएस 2024- 25	आरएमएस 2025- 26
डीसीपी राज्य				
1	गुजरात	0.00	0.00	0.04
2	पंजाब	121.12	124.56	119.19
3	मध्य प्रदेश	70.97	48.39	77.74
4	उत्तराखंड	0.00	0.02	0.005
5	बिहार	0.01	0.10	0.18
6	हिमाचल प्रदेश	0.03	0.03	0.03
डीसीपी कुल		192.13	173.10	197.19

विवरण-V

गैर-डीसीपी राज्यों में गेहूं की खरीद

(आंकड़े लाख टन में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	आरएमएस 2023-24	आरएमएस 2024-25	आरएमएस 2025-26
गैर डीसीपी राज्य				
1	चंडीगढ़	0.09	0.08	0.09
2	हरियाणा	63.17	71.50	71.43
3	राजस्थान	4.38	12.06	21.37
4	उत्तर प्रदेश	2.20	9.31	10.27
गैर-डीसीपी कुल		69.84	92.95	103.16

केंद्रीय पूल के लिए गैर-डीसीपी राज्यों में धान की खरीद

(आंकड़े लाख टन में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	केएमएस 2023-24	केएमएस 2024-25	केएमएस 2025-26\$
गैर डीसीपी राज्य				
1.	असम	3.94	8.50	1.89
2.	चंडीगढ़	0.25	0.26	0.19
3.	हरियाणा	58.94	53.99	53.68
4.	जम्मू और कश्मीर	0.24	0.33	0.50
5.	पंजाब	185.28	173.33	156.50
6.	उत्तर प्रदेश	53.80	57.71	62.31
7.	पुदुचेरी	0.002	0.002	0.0001
गैर-डीसीपी कुल		302.45	294.12	275.07

केएमएस 2025-26 प्रगति पर है। आंकड़े दिनांक 02.03.2026 की स्थिति के अनुसार

IMPLEMENTATION OF INDIAAI MISSION

3024. SHRI ESWARASAMY K.:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be

pleased to state:

- (a) the total budgetary allocation made under the IndiaAI Mission since its launch in 2024 including year and component-wise details of the amount in approved during the last five years;
- (b) the current status of establishment of the high-end common computing facility and the proposed open GPU marketplace to support Artificial Intelligence (AI) research, startups and academic institutions;
- (c) whether the Mission has achieved its initial milestones relating to AI infrastructure, research and ethical governance; and
- (d) the steps taken by the Government to ensure equitable access to computing resources and prevent concentration of AI infrastructure among a few large corporations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) : India's AI strategy is based on the Hon'ble Prime Minister's vision to democratize the use of technology. It aims to address India centric challenges, create economic and employment opportunities for all Indians.

IndiaAI Mission:

In March 2024, Government of India launched IndiaAI mission with outlay of Rs 10,372 Cr for development of the overall AI ecosystem in the country.

In less than 24 months, India AI Mission has laid the foundation for development of AI ecosystem in the country:

- More than 38 thousand GPUs for common compute facility have been onboarded, which are being provided to Indian start-ups and academia at an affordable rate
- Twelve teams have been shortlisted for development of indigenous foundational models or Large Language Models
- Thirty applications have been approved for developing India specific AI applications
- More than eight thousand undergraduate students, five thousand post graduate students and five hundred PhD students are supported for talent development
- 27 India Data and AI labs have been established and 543 more have been identified
- India AI Governance Guidelines, released on 5 November 2025, provide a comprehensive national framework for the safe, responsible, and inclusive development and deployment of Artificial Intelligence in the country.

India-AI Impact Summit 2026

India hosted the the Summit from 16–21 February 2026 at New Delhi. For the first time, the global AI summit series took place in the Global South.

The Summit concluded as a historic global convergence, establishing India as a global hub for artificial intelligence innovation, governance, partnership, and inclusive growth.

The implementation of 'IndiaAI Mission' is with a total outlay of Rs. 10,371.92 Cr for a period of 5 years. The detailed allocation of budgetary

outlay among its seven key pillars is as follows:

Components	Total Expenditure (₹ Cr)
IndiaAI Compute Capacity	4563.36
IndiaAI Foundation Models	1971.37
IndiaAI Datasets Platform	199.55
IndiaAI Application Development Initiative	689.05
IndiaAI FutureSkills	882.94
IndiaAI Startup Financing	1942.5
Safe and Trusted AI	20.46
IndiaAI Overheads and Contingency @1%	102.69
Total	10,371.92

IndiaAI Compute Capacity Pillar: This pillar under the IndiaAI Mission aims to provide high-end compute power (GPUs) to all, including MSMEs and startups, at an affordable cost.

The IndiaAI Compute Portal (<https://compute.indiaai.gov.in>) has been developed to enable discovery, access and utilisation of the empanelled AI cloud services.

National AI compute capacity is operationalized through empaneled AI service providers offering GPU access on cloud at subsidized rates. Fourteen (14) AI Service providers have been empaneled to provide affordable access to high-end AI compute infrastructure.

The data centres from which these services are delivered are located across multiple regions of the country. At present, all empaneled AI service providers are MeitY-empaneled Cloud Service Providers, with data centres

situated in cities such as Mumbai, Navi Mumbai, Hyderabad, Bengaluru, Noida and Jamnagar.

IndiaAI has notified an End User Policy governing access to GPU resources and subsidy allocation. Eligible end users include startups, MSMEs, researchers, academic institutions, students and Government entities.

एलआईवीईएस ढांचे के तहत भूमि का पुनरूपयोग

3025. श्रीमती हिमाद्री सिंह:

श्रीमती महिमा कुमारी मेवाड़:

श्री मनीष जायसवाल:

श्री चन्द्र प्रकाश चौधरी:

डॉ. राजेश मिश्रा:

श्री विष्णु दयाल राम:

श्री खगेन मुर्मु:

श्री नव चरण माझी:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) झारखंड और मध्य प्रदेश के शहडोल लोक सभा निर्वाचन क्षेत्र विशेष के संदर्भ में तकनीकी पुनर्प्राप्ति, एकीकृत सामुदायिक सहभागिता और सशक्तिकरण, व्यवहार्य समापन-पश्चात विकास, पारिस्थितिकी तंत्र पुनर्वास, पुनर्योजी पर्यावरण बहाली और स्थिरता तथा प्रबंधन (एलआईवीईएस) ढांचे के तहत खदान-पश्चात भूमि के पुनः उपयोग के कार्यान्वयन की वर्तमान स्थिति क्या है;
- (ख) शहडोल में खदान स्वामियों और सक्रिय कोयला कंपनियों द्वारा इंटरैक्टिव डिजीजन-सहयोग उपकरण को किस सीमा तक अपनाया गया है और क्या इसका उपयोग भविष्य की भूमि उपयोग योजना के लिए किया जा रहा है;

- (ग) झारखंड और शहडोल लोक सभा क्षेत्र में एलआईवीईएस ढांचे के तहत सफलतापूर्वक भूमि बहाली गतिविधियों को पूरा करने वाली खदानों (ओपन-कास्ट और भूमिगत) की संख्या कितनी है;
- (घ) एलआईवीईएस ढांचे के तहत अपनाए गए पुनर्योजी स्थिरता उपायों का ब्यौरा क्या है और स्थानीय आदिवासी समुदायों की आजीविका पर इसके प्रभाव का विवरण क्या है;
- (ङ) क्या सरकार ने स्थायी खदान समापन के प्रभाव का आकलन किया है और क्या सरकार का प्रस्ताव अनिवार्य रूप से लागू करने का है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

(क): कोल इंडिया लिमिटेड (सीआईएल) और झारखंड और शहडोल (मध्य प्रदेश) सहित अन्य सभी खानें दिनांक 31.01.2025 के "कोयला और लिग्नाइट खानों के लिए खनन योजना और खान बंद करने की योजना तैयार करने के लिए दिशानिर्देश, 2025" के तहत यथा-अधिदेशित अनुमोदित खान बंद करने की योजना के साथ प्रचालित होती हैं।

एलआईवीईएस ढांचा दिशानिर्देशों के प्रावधानों के तहत खान बंद करने की गतिविधियों को प्रभावी ढंग से कार्यान्वित करने का एक कार्यतंत्र है। सभी सीआईएल खानों में, अनुमोदित खान बंद करने की गतिविधियों को एलआईवीईएस ढांचे के अनुरूप कार्यान्वित किया जाता है, जिसमें भूमि सुधार, सामुदायिक जुड़ाव, व्यवहार्य पोस्टक्लोजर विकास, पारिस्थितिकी तंत्र पुनर्वास और पुनर्योजी पर्यावरण बहाली शामिल हैं।

(ख) : इन दिशा-निर्देशों को खान के बाद के भू-उपयोग में भी कार्यान्वित किया जाता है। जीआईएस-आधारित खान बंद करने की योजना मॉड्यूल और भू-टैग किए गए फोटोग्राफिक प्रलेखन जैसे इंटरैक्टिव निर्णय-समर्थन उपकरण वैज्ञानिक रूप से खान बंद करने और भविष्य की भूमि उपयोग योजना के लिए उत्तरोत्तर अपनाए और कार्यान्वित किए जाते हैं।

इसके अलावा, दिशानिर्देशों के अनुरूप, सामुदायिक विकास, आजीविका वृद्धि और बंद होने के बाद संक्रमण योजना के लिए कार्यनीतिक दिशा और देखरेख प्रदान करने के लिए शहडोल

जिले में खान बंद करने की सलाहकार समिति का भी गठन किया गया है।

(ग) : भूमि बहाली सहित खान बंद करने के कार्यकलाप कोयला कंपनियों द्वारा खान के पूरे जीवनकाल में अनुमोदित खान बंद करने की योजना के अनुरूप खनन प्रचालन के साथ-साथ किए जाते हैं। एलआईवीईएस ढांचे को उत्तरोत्तर खान बंद करने की गतिविधियों के साथ एकीकृत किया गया है। मध्य प्रदेश और झारखंड के शहडोल जिले में खान बंद होने वाली/बंद हुई खानों की संख्या इस प्रकार है:

राज्य	भूमिगत (यूजी) खानें	ओपनकास्ट (ओसी) खानें	मिश्रित खानें
झारखंड	37	77	14
मध्य प्रदेश (शहडोल जिला)	9	5	शून्य

(घ) : सीआईएल खानों में स्थानीय जनजातीय समुदायों की आजीविका पर प्रभाव के साथ-साथ एलआईवीईएस ढांचे के तहत अपनाए गए पुनर्योजी संधारणीय उपायों का ब्यौरा इस प्रकार है:

1. भूमि सुधार और पुनर्योजी पर्यावरण बहाली

- खनन किए गए क्षेत्रों की वैज्ञानिक बैकफिलिंग और ग्रेडिंग
- बड़े पैमाने पर वृक्षारोपण और ग्रीनबेल्ट विकास
- देशी प्रजातियों के वृक्षारोपण के माध्यम से जैव विविधता में वृद्धि
- माइन वाइडस को जल निकायों में बदलना

2. संधारणीय पुनर्प्रयोजन

- माइन वाइडस में मछली पालन
- पुनः प्राप्त भूमि पर सौर ऊर्जा परियोजनाएं
- इकोपार्क और खान पर्यटन स्थल
- वृक्षारोपण आधारित आजीविका मॉडल

3. एकीकृत सामुदायिक सहभागिता

- वृक्षारोपण, पर्यटन और जल आधारित आजीविका में स्थानीय और जनजातीय समुदायों की भागीदारी

- खनन के बाद की आर्थिक गतिविधियों के लिए कौशल विकास
- जिला स्तरीय खान बंद करने की सलाहकार समितियों के माध्यम से भागीदारी आयोजना

4. दीर्घकालिक निगरानी

- पुनः प्राप्त क्षेत्रों की जीआईएस-आधारित निगरानी
- जियो-टैग किए गए फोटोग्राफिक प्रलेखन
- खान बंद करने के दिशानिर्देशों के अनुसार तीसरे पक्ष का ऑडिट

5. निम्नलिखित के माध्यम से आजीविका लाभ

- वृक्षारोपण, इको पार्क रखरखाव और पर्यटन में नौकरियां
- मछली पालन और पानी आधारित गतिविधियों से आय
- सौर आधारित उद्यमों से अवसर
- बेहतर पर्यावरणीय गुणवत्ता और जल निकायों तक पहुंच

ये एलआईवीईएस के पुनर्योजी, समुदाय-केंद्रित संक्रमण के लक्ष्य के अनुरूप हैं।

(ड) और (च) : सरकार ने सभी प्रचालनरत, बंद और परित्यक्त खानों के लिए खान बंद करने की योजना तैयार करना अधिदिष्ट कर दिया है। ये खान बंद करने की योजना अब खनन योजना का एक अभिन्न अंग है और कंपनी बोर्ड द्वारा अनुमोदित हैं। इसकी निगरानी कोयला नियंत्रक संगठन द्वारा भी की जाती है।

इन अनुमोदित योजनाओं के अनुसार और प्रचलित दिशा-निर्देशों के अनुसार संधारणीय रूप से खान बंद करने का कार्यान्वयन सख्ती से किया जाता है।

FUND ALLOCATION FOR FCI AND CWC OPERATIONS

3026. SHRI D. M. KATHIR ANAND:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

be pleased to state:

- (a) whether the Union Government has taken appropriate measures to ensure that Food Corporation of India (FCI) and Central Warehousing Corporation (CWC) are efficiently managed with operational capabilities and if so, the details thereof;
- (b) whether the Government has implemented reforms suggested by the Shanta Kumar Committee to restructure FCI and CWC's to improve its financial management and operational efficiency in procurement, storage and distribution of foodgrains;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the details of the funds allocated to FCI and CWC in Tamil Nadu during the last five years, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (c) : Yes. In reference to the recommendations made by the High-Level Committee (HLC) on restructuring of the Food Corporation of India (FCI), chaired by Hon'ble Shri Shanta Kumar, FCI has implemented key recommendations relating to storage infrastructure and operations of FCI.

The Committee had recommended that FCI should outsource its stocking operations to Central Warehousing Corporation (CWC), State Warehousing Corporations (SWCs), private investors under the Private Entrepreneurs Guarantee (PEG) Scheme, and also to State Governments undertaking silo construction through private entities. It was further advised that such engagements be undertaken through competitive bidding to enhance

participation and reduce storage costs.

The HLC also emphasized the need for each State especially those in deficit and difficult terrain such as the North Eastern States and Jammu and Kashmir to maintain foodgrain storage equivalent to at least three months of their consumption requirement.

In this regard, as on 01.02.2026, total Covered Storage Capacity available with FCI is 470.67 LMT (Owned – 147.20 LMT + Hired – 323.47 LMT) and 381.92 LMT covered capacity is available with the State agencies for storage of Central Pool foodgrain stock across the country. This is utilized to meet procurement requirements, buffer norms, and operational needs under the Public Distribution System (PDS).

Storage capacities are continuously assessed based on procurement levels and storage gaps and are being augmented through the following schemes:

1. Private Entrepreneurs Guarantee (PEG) Scheme
2. Central Sector Scheme (CSS) 2017–2025 (culminated on 31.03.2025)
3. Construction of Silos under PPP Mode
4. Hiring from CWCs/SWCs/State Agencies
5. Private Warehousing Scheme (PWS)
6. Creation of godowns under Asset Monetization
7. Modified PEG Scheme for North Eastern and Hilly States (with a guarantee period of 15 years)

These initiatives are aligned with the recommendations of the HLC and are being implemented in a structured and region-specific manner to ensure

robust, scientific, and cost-effective foodgrain storage across the country.

Effective measures being taken to increase storage facilities for developing efficient storage system in the country as under:

PEG Scheme 2008/09: Under the PEG Scheme, construction of conventional godowns has been undertaken in 24 States by attracting private investment. PEG Scheme was initiated in 2008. Total capacity sanctioned for godowns as on 01.02.2026 is 151.58 LMT. Out of this, 148.61 LMT has been completed.

PEG Scheme II (CAP Phase Out): In order to create covered capacity in wheat procuring states specially Punjab and Haryana, new Capacity was sanctioned in Punjab and Haryana to Phase out Open Storage i.e. 60 LMT in Punjab and 30 LMT in Haryana is envisaged under this Plan.

Modified PEG Scheme for NE and Hilly States: For creation of new capacities in North Eastern/ Hilly states, suitable modifications were made in the PEG Scheme to attract investors to North Eastern/Hilly states. Total 4.32 LMT capacity is assessed to be created under this scheme.

Construction of Silos under PPP mode: To improve operational efficiency in storage of food grains with the participation of private sector, and to upgrade and modernize the storage facilities, Government of India has approved construction of Steel Silos for bulk storage of food grains across the country under PPP mode.

Accordingly, Silos at 57 locations with capacity 32.25 Lakh MT are functional (as on 31.01.2026).

Central Sector Scheme (CSS): For the augmentation of godowns, under Central Sector Scheme (2017-25), Ministry had approved the construction of

godowns at 24 locations (15 in North-East and 9 in other than NE region) with a total capacity of 1,05,890 MT in NE regions and 54,760 in Other than NE regions.

Under this scheme, a total capacity of 1,23,970 MT (72,550 MT in NE regions and 51,420 MT in Other than NE regions) has been created by FCI from 01.04.2017 to 01.02.2026. This scheme is culminated on 31.03.2025.

Asset Monetization: Under this scheme, additional capacity is created on FCI's owned existing depots in PPP mode. Total 58,950 MT capacity has been taken over as on 01.02.2026.

Hiring of godown from CWC/ SWCs/ State Agencies/ Private parties: FCI hires storage capacity from CWC, SWCs, State Agencies and Private Parties (under PWS scheme) as per the requirement.

Furthermore, the godowns are constructed by FCI in accordance with the BIS standards, CPWD specifications and manuals issued by CPWD for ensuring uniformity, safety and compliance with established engineering practices.

(d) : PEG, Silos, Asset Monetization capacities are being constructed under PPP (Public Private Partnership) mode where capital expenditure is made by private parties and rentals are paid by FCI.

CHENGALPATTU-MAMALLAPURAM RAILWAY PROJECT

3027. SHRI VE. VAITHILINGAM:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Union Government has consulted with the Governments of

Tamil Nadu and Puducherry regarding alignment requirements, land acquisition assistance and cost-sharing aspects of the Chengalpattu–Mamallapuram railway project;

- (b) if so, the details of coordination meetings, institutional mechanisms and follow-up actions initiated by the Government; and
- (c) the details of the collaborative steps proposed to be taken by the Government to ensure smooth execution of this project?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): Chengalpattu is an existing station on Chennai-Villupuram route. Mamallapuram is about 27 km away from Chengalpattu Jn. which serves as the transportation hub for the town and nearby region.

A survey of Chengalpattu - Mamallapuram New line was carried out in 2014. According to the survey the project has low traffic projections.

The sanctioning of project requires consultation with various stakeholders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

Tamil Nadu:

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

As on 01.04.2025, 15 projects (09 new line, 03 gauge conversion and 03 doubling) of 1,700 km length, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned. The summary is as under:-

Category	No. of sanctioned projects	Total Length (in km)	Length Commissioned upto Mar'25 (in km)	Expenditure upto Mar' 25 (₹ in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1,700	665	7,591

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in Tamil Nadu are as under :

S. N.	Project	Cost (₹in Crores)
1	Dindigul-Palani-Pollachi gauge conversion (121 km)	610
2	Pollachi-Palghat gauge conversion (56 km)	350
3	Pollachi-Podhanur gauge conversion (40 km)	400
4	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
5	Mayiladuturai-Thiruvavarur-Karaikkudi gauge conversion (187 km)	1,338
6	Madurai-Bodiyakannur gauge conversion (90 km)	593
7	Chengalpattu-Villupuram doubling (102 km)	670
8	Tiruvallur-Arakkonam 4th line (27 km)	83
9	Chennai Central-Basin Bridge doubling (2 km)	31

10	Thanjavur-Ponmalai doubling (48 km)	370
11	Villupuram-Dindigul doubling (273 km)	2,000
12	Chennai Beach-Korukkupet 3rd line (5 km)	168
13	Chennai Beach-Attipattu 4th line (22 km)	293
14	Omalur-Metturdam Patch doubling (29 km)	327
15	Chengalpattu - Villupuram and Tambaram-Chengalpattu - 3rd line (133 km)	1,122
16	Salem-Magnesite Junction-Omalur doubling (11 km)	115
17	Madurai- Maniyachi-Tuticorin doubling (160 km)	1,891
18	Maniyachi-Nagercoil doubling (102 km)	1,752
19	Chennai Beach-Chennai Egmore doubling (4 km)	272
20	Karaikal-Peralam new line (23 km)	373
21	Northern End Port connectivity to Karaikal Port (1 km)	18

Some of the projects falling fully/partly in the State of Tamil Nadu which have been taken up are as under :

S.N	Project	Cost (₹ in Crores)
1	Tindivanam-Nagari new line (184 km)	3,631
2	Morappur-Dharmapuri new line (36 km)	359
3	Nagapattinam - Tiruturaipundi new line (43 km)	742
4	Trivandrum-Kanyakumari doubling (87 km)	3,785
5	Arakkonam yard 3rd and 4th line (6 km)	98
6	Perambur - Ambattur 5th and 6th lines (6 Km)	178
7	Irugur-Podanur doubling (11 Km)	277
8	Tambaram-Chengalpattu 4 th Line (30 km)	757
9	Attipattu-Gummidipundi 3 rd and 4 th line (23 km)	375
10	Tirupati-Pakala-Katpadi doubling (105 km)	1332
11	Tindivanam-Gingee-Tiruvannamalai New Line (71 Km)	1400
12	Atipattu – Puttur New Line (88 Km)	1700
13	Chennai – Cuddalore via Mahabalipuram New Line (179 Km)	2670

In last three years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 29 surveys (06 new line and 23 doubling) covering a total length

of 2,478 km has been sanctioned falling fully/partly in the State of Tamil Nadu.

Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4,326 ha
Land Acquired	1,052 ha (24%)
Balance Land to be acquired	3,274 ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1.	Tindivanam - Tiruvannamalai new line (71 km)	276	33	243
2.	Attiputtu - Puttur new line (88 km)	189	0	189
3.	Morappur - Dharmapuri new line (36 km)	92	45	47
4.	Mannargudi - Pattukkottai new line (41 km)	196	0	196
5.	Thanjavur - Pattukottai new line (52 km)	152	0	152

Further, Rameshwaram – Dhanushkodi new line (18 km) was sanctioned at a cost of ₹734 Cr. The Foundation Stone of the project was laid

on 01.03.2019. However, the project could not be started because the land acquisition has not been undertaken by the State Govt. of Tamil Nadu.

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities

- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

प्रेस सेवा पोर्टल

3028. श्री दामोदर अग्रवाल:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रेस सेवा पोर्टल के माध्यम से प्रेस एवं पत्रिका पंजीकरण (पी.आर.पी.) अधिनियम, 2023 के कार्यान्वयन की प्रगति का ब्यौरा क्या है;
- (ख) सरकार द्वारा अधिरोपित दंड, निलंबित / रद्द किए गए प्रमाणपत्रों और इसके अंतर्गत निपटाई गई अपीलों का राज्य-वार ब्यौरा क्या है;
- (ग) क्या सरकार ने आवधिक प्रकाशनों के लिए कारोबार में सुगमता पर इसके प्रभाव का कोई आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) सरकार द्वारा प्रेस और पत्रिकाओं के पंजीकरण का जिला-वार ब्यौरा क्या है?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ.

एल. मुरुगन):

(क) से (ग) : प्रेस और नियतकालिक पत्रिका रजिस्ट्रीकरण (पीआरपी) अधिनियम, 2023 के अनुसार, नियतकालिक पत्रिकाओं के पंजीकरण के लिए सभी आवेदनों को प्रेस सेवा पोर्टल के माध्यम से डिजिटल रूप से संसाधित किया जाता है। तदनुसार, प्रेस और पुस्तक पंजीकरण (पीआरबी) अधिनियम, 1867 (जो अब निरस्त हो चुका है) के तहत सृजित समाचारपत्रों के पंजीकरण के सभी भौतिक रिकॉर्डों (1.5 लाख से अधिक) को डिजिटाइज़ कर दिया गया है और प्रेस सेवा पोर्टल का हिस्सा बना दिया गया है। वर्तमान में, नई नियतकालिक पत्रिकाओं का

पंजीकरण, मौजूदा नियतकालिक पत्रिकाओं के पंजीकरण में संशोधन, नियतकालिक पत्रिकाओं के स्वामित्व हस्तांतरण, वार्षिक विवरण दाखिल करना, जुर्माने का ऑनलाइन भुगतान, नियतकालिक पत्रिकाओं के प्रसार का सत्यापन आदि जैसी सेवाओं को प्रेस सेवा पोर्टल के माध्यम से संसाधित किया जा रहा है। अधिनियम के कार्यान्वयन के भाग के रूप में, 780 जिलों के निर्दिष्ट प्राधिकरणों को प्रेस सेवा पोर्टल पर शामिल किया गया है। 1 मार्च 2024 से अब तक, कुल 11081 आवेदनों पर कार्रवाई की गई है और संबंधित श्रेणियों के लिए प्रमाण पत्र जारी किए गए हैं।

प्रेस सेवा पोर्टल के माध्यम से लगाए गए और भुगतान किए गए जुर्माने की एक विस्तृत सूची **विवरण-I** में संलग्न है और रद्द की गई नियतकालिक पत्रिकाओं की संख्या की एक विस्तृत राज्य-वार सूची **विवरण-II** में संलग्न है। सरकार अपनी विभिन्न पहलों और कार्यक्रमों के प्रभाव का निरंतर आकलन करती है। भारत के प्रेस महापंजीयक (पीआरजीआई) पोर्टल के माध्यम से बेहतर सेवाएँ उपलब्ध कराने के लिए निरंतर फीडबैक प्राप्त करते हैं और उस पर आवश्यक कार्रवाई करते हैं।

(घ) : पंजीकृत समाचार पत्रों/नियतकालिक पत्रिकाओं की सूची पीआरजीआई की वेबसाइट अर्थात <https://prgi.gov.in> पर "हमारी सेवाएं" शीर्षक के अंतर्गत "पंजीकृत शीर्षक" टैब पर उपलब्ध है।

विवरण-I

दिनांक 27.02.2026 तक प्रेस सेवा पोर्टल के माध्यम से लगाए गए और भुगतान किए गए जुर्माने का ब्यौरा

क्रम संख्या	प्रकाशन का राज्य/संघ राज्य क्षेत्र	प्राप्त की गई कुल जुर्माना राशि (रु.)
1	कर्नाटक	52,74,000
2	ओडिशा	9,20,000
3	तमिलनाडु	44,17,000
4	हरियाणा	4,72,000
5	महाराष्ट्र	99,60,000
6	पश्चिम बंगाल	13,87,000
7	दिल्ली	37,92,000
8	गुजरात	37,59,000
9	उत्तर प्रदेश	44,08,000
10	आंध्र प्रदेश	30,72,000

11	छत्तीसगढ़	8,44,000
12	मध्य प्रदेश	82,84,000
13	केरल	17,39,000
14	तेलंगाना	12,61,000
15	पंजाब	8,33,000
16	जम्मू और कश्मीर	6,63,000
17	राजस्थान	26,77,000
18	उत्तराखंड	8,68,000
19	झारखंड	2,02,000
20	बिहार	5,09,000
21	हिमाचल प्रदेश	1,12,000
22	त्रिपुरा	1,42,000
23	चंडीगढ़	1,50,000
24	अंडमान और निकोबार द्वीप समूह	18,000
25	असम	2,55,000
26	नागालैंड	9,000
27	सिक्किम	1,59,000
28	गोवा	33,000
29	मिजोरम	50,000
30	पुडुचेरी	45,000
31	मणिपुर	51,000
32	दादरा और नगर हवेली	9,000
33	मेघालय	9,000
34	अरुणाचल प्रदेश	0
	कुल राशि	5,63,83,000

विवरण-II

रद्द किए गए प्रकाशनों की संख्या का राज्यवार ब्यौरा

क्रम संख्या	प्रकाशन का राज्य/संघ राज्य क्षेत्र	रद्द किए गए प्रकाशनों की संख्या
1	अंडमान और निकोबार द्वीप समूह	69
2	आंध्र प्रदेश	2485
3	अरुणाचल प्रदेश	12
4	असम	612
5	बिहार	1703
6	चंडीगढ़	534
7	छत्तीसगढ़	817
8	दादरा और नगर हवेली	5

9	दिल्ली	11920
10	गोवा	131
11	गुजरात	3539
12	हरियाणा	1854
13	हिमाचल प्रदेश	289
14	जम्मू और कश्मीर	582
15	झारखंड	325
16	कर्नाटक	5059
17	केरल	3541
18	लक्षद्वीप	7
19	मध्य प्रदेश	4806
20	महाराष्ट्र	12403
21	मणिपुर	226
22	मेघालय	87
23	मिजोरम	163
24	नागालैंड	17
25	ओडिशा	1723
26	पुडुचेरी	125
27	पंजाब	2481
28	राजस्थान	4851
29	सिक्किम	51
30	तमिलनाडु	6443
31	तेलंगाना	1962
32	त्रिपुरा	88
33	उत्तर प्रदेश	11987
34	उत्तराखंड	1096
35	पश्चिम बंगाल	6322
	कुल	88,315

AVAILABILITY OF LOW-COST ONE-MONTH VOICE-ONLY MOBILE RECHARGE PLANS

3029. SHRI KODIKUNNIL SURESH:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government is aware of concerns regarding the limited availability of low-cost, one-month validity voice-only recharge plans

- without bundled data services and if so, the details thereof;
- (b) whether the Department of Telecommunications (DoT) or TRAI has issued any advisory, guideline, or direction to mobile service providers to ensure availability of affordable one-month call-only recharge options for consumers who do not require data services and if so, the details thereof;
 - (c) the service provider-wise details of currently available one-month validity voice-only recharge plans (without data benefits), including tariff amount, validity period and call/SMS benefits in the country;
 - (d) whether the Government has received complaints regarding forced bundling of data services with voice plans leading to higher tariffs and if so, the action taken thereon; and
 - (e) the steps proposed to protect consumer choice, senior citizens and low-income subscribers by ensuring affordable standalone voice recharge options across all telecom service providers?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a), (b), (c) and (e): As per the provisions of TRAI Act 1997, Telecom Regulatory Authority of India (TRAI), an independent regulatory body for telecommunication services, regulates the rates of telecommunication services in the country. As per the existing regulatory tariff framework, tariff for telecommunication service is under forbearance except for services such as National Roaming, Rural Fixed Line Services, mobile number portability

charges, leased circuits and USSD.

Further, Telecom Regulatory Authority of India has notified the Telecom consumer Protection (12th Amendment) Regulation 2024 on 23.12.2024 which mandates the following:

"Provided also that the service provider shall offer at least one Special Tariff Voucher exclusively for Voice and SMS with validity period not exceeding three hundred and sixty-five days."

In compliance of the Regulation, All the Telecom Service Providers are offering voice and SMS only packs in their respective LSAs.

Subject to compliance with extent regulatory provisions, service providers are free to design and offer tariffs based on their understanding of the market situation and in their best commercial interest. Service providers have the flexibility to decide various tariff components like the rates for different types of calls, SMS, data offers etc. with multiple combinations including charges value and validity for different services areas of their operation. Tariffs are offered by service providers taking into account several factors including input costs, level of competition and her commercial considerations.

(d) : As per the Data available on CPGRAMS portal, 20 grievances have been received till February 2026 regarding forced bundling of data services with voice plans. These grievances were forwarded to Telecom Regulatory Authority of India (TRAI) and the concerned Telecom Service Providers(TSPs) for appropriate action and conclusive redressal. The grievances have since been disposed of based on the replies received from the TRAI/concerned TSPs.

राष्ट्रीय ई-विधान एप्लीकेशन (नेवा)

3030. श्री रमेश अवस्थी:

श्री तेजस्वी सूर्या:

श्री सतीश कुमार गौतम:

डॉ. संजय जायसवाल:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

श्री खगेन मुर्मु:

क्या **संसदीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) राष्ट्रीय ई-विधान एप्लीकेशन (नेवा) के अंतर्गत राज्य विधान सभाओं के साथ हस्ताक्षरित समझौता ज्ञापनों (एम.ओ.यू.) का उनके मुख्य प्रावधानों सहित ब्यौरा क्या है और उनके कार्यान्वयन की वर्तमान स्थिति क्या है;
- (ख) विधायी कार्यप्रवाह (वर्कफ्लो) के डिजिटलीकरण में हुई प्रगति का ब्यौरा क्या है;
- (ग) दस्तावेजों की उपलब्धता, प्रश्नों को प्रस्तुत करने और सदन की कार्यवाही में भागीदारी के लिए सूचना और संचार प्रौद्योगिकी (आई.सी.टी.) आधारित उपकरणों जैसी सुविधाओं का ब्यौरा क्या है;
- (घ) क्या सरकार ने "डिजिटल सदन" के रूप में परिवर्तन की प्रगति का आकलन किया है और क्या इसे देशव्यापी स्तर पर लागू करने का प्रस्ताव है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

- (क) : राष्ट्रीय ई-विधान एप्लीकेशन (नेवा) एक एकीकृत डिजिटल पहल है जिसे एक जेनेरिक सॉफ्टवेयर प्लेटफॉर्म के तौर पर विकसित किया गया है। इसे सभी राज्यों/संघ राज्य क्षेत्रों के विधायी निकायों की विविध जरूरतों को पूरा करने और उन्हें डिजिटल सदनों में परिवर्तित करने

के लिए डिज़ाइन किया गया है। किसी भी विधानमंडल में इस परियोजना को लागू करने का काम भारत सरकार, संबंधित राज्य सरकार और संबंधित राज्य के विधानमंडल के बीच हस्ताक्षरित त्रिपक्षीय समझौता ज्ञापन (एमओयू) के माध्यम से होता है। वर्तमान में, 28 राज्यों/संघ राज्य क्षेत्रों के विधानमंडलों ने नेवा को अपनाने के लिए एमओयू पर हस्ताक्षर किए हैं। एमओयू में, अन्य बातों के साथ-साथ, केंद्र और राज्य के बीच लागत-साझाकरण की रूपरेखा का उल्लेख होता है और निधियां जारी करने की शर्तें निर्धारित होती हैं।

(ख) : वर्तमान में, 21 राज्यों/संघ राज्य क्षेत्रों के विधानमंडल अपने विधायी कार्य का निष्पादन नेवा प्लेटफॉर्म के माध्यम से डिजिटल मोड में कर रहे हैं और शेष 7 कार्यान्वयन के अलग-अलग चरण में हैं।

(ग) : नेवा सॉफ्टवेयर सूट में मोबाइल और वेब एप्लीकेशन, एक पब्लिक पोर्टल और ई-बुक मॉड्यूल शामिल हैं, जिन्हें विधायी कार्य-प्रवाह के पूर्ण डिजिटलीकरण हेतु डिज़ाइन किया गया है। यह प्रश्नों और नोटिसों को इलेक्ट्रॉनिक तरीके से प्रस्तुत करने, विधायी कामकाज के डिजिटल प्रोसेसिंग और विधायी दस्तावेजों को ऑनलाइन उपलब्ध कराने में मदद करती है। यह परियोजना विधानमंडल के कागज रहित कामकाज में सहायक ज़रूरी आईसीटी इंफ्रास्ट्रक्चर और हार्डवेयर स्थापित करने की भी व्यवस्था करती है।

(घ) और (ङ) : हाँ। सरकार ने देश के सभी राज्यों/संघ राज्य क्षेत्रों के विधानमंडलों में नेवा को अपनाने के लिए प्रावधान किया है।

क्षमता विकास (सीडी) योजना

3031. श्री सुरेश कुमार कश्यप:

श्री योगेन्द्र चांदोलिया:

क्या सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्षमता विकास (सीडी) योजना के अंतर्गत अब तक हुई प्रगति का ब्यौरा क्या है;

(ख) उक्त योजना के अंतर्गत आर्थिक गणना के कार्यान्वयन की वर्तमान स्थिति क्या है;

(ग) क्या सरकार ने सांख्यिकीय क्षमता, आंकड़ों की गुणवत्ता और समयबद्धता पर उक्त योजना के प्रभाव का कोई आकलन किया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) : सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) ने डेटा की गुणवत्ता, समयबद्धता और डिजिटल प्रसार में सुधार के माध्यम से भारत की सांख्यिकी प्रणाली का सुदृढ़ीकरण करने में क्षमता विकास (सीडी) योजना के तहत महत्वपूर्ण प्रगति हासिल की है। सीडी योजना के अंतर्गत प्राप्त प्रमुख उपलब्धियां निम्नलिखित हैं:

कंप्यूटर असिस्टेड पर्सनल इंटरव्यू (सीएपीआई) के उपयोग के माध्यम से सर्वेक्षण प्रक्रियाओं का आधुनिकीकरण किया गया, जिसे ई-सिग्मा प्लेटफॉर्म के साथ एकीकृत किया गया, जिसमें अंतर्निहित सत्यापन जांच, एआई-सक्षम चैटबॉट और बहुभाषी इंटरफेस शामिल हैं, जिसके परिणामस्वरूप सर्वेक्षण परिणामों को जारी करने में तेजी आई। आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) और गैर-निगमित क्षेत्र उद्यमों के वार्षिक सर्वेक्षण (एसयूएसई) जैसे प्रमुख सर्वेक्षणों के लिए प्रतिदर्श डिजाइन को मासिक और तिमाही अनुमान तैयार करने के लिए बढ़ाया गया था। प्रमुख मैक्रोइकॉनॉमिक संकेतकों, अर्थात् सकल घरेलू उत्पाद (जीडीपी) और उपभोक्ता मूल्य सूचकांक (सीपीआई) के आधार वर्ष संशोधित किए गए हैं।

इसके अतिरिक्त, एमओएसपीआई की नई वेबसाइट, गोस्टेट्स मोबाइल एप्लिकेशन, ई-सांख्यिकी पोर्टल, माइक्रोडाटा पोर्टल और डेटा आदान-प्रदान के लिए एपीआई के उपयोग के माध्यम से डेटा प्रसार और पहुंच में उल्लेखनीय वृद्धि की गई है। एमओएसपीआई ने 150 करोड़ रुपये और उससे अधिक लागत वाली चल रही केंद्रीय क्षेत्र की अवसंरचना परियोजनाओं की स्थिति की निगरानी के लिए पैमाना (परियोजना मूल्यांकन अवसंरचना निगरानी और राष्ट्र निर्माण के लिए विश्लेषण) नामक एक नई वेब आधारित निगरानी प्रणाली भी शुरू की है। एमओएसपीआई ने डेटा उपयोगकर्ता सम्मेलनों, परामर्शों, कार्यशालाओं और प्रतिक्रिया तंत्रों के माध्यम से

हितधारकों की सहभागिता को भी सुदृढ़ किया है और शैक्षणिक संस्थानों के साथ सहयोग के माध्यम से अनुसंधान और नवाचार को बढ़ावा दिया है।

एमओएसपीआई ने व्यापक डेटा सामंजस्य/मानकीकरण पहल की है, जिसमें अन्य बातों के साथ-साथ राष्ट्रीय मेटाडेटा संरचना (एनएमडीएस 2.0) को अपनाना, सांख्यिकीय गुणवत्ता मूल्यांकन ढांचा (एसक्यूएफ) शुरू करना, राष्ट्रीय और अंतरराष्ट्रीय वर्गीकरण मानकों के साथ संरेखण शामिल है।

इसके अतिरिक्त, राष्ट्रीय सांख्यिकी प्रणाली प्रशिक्षण अकादमी (एनएसएसटीए), जो सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के अधीन एक प्रमुख केंद्रीय प्रशिक्षण संस्थान है, नियमित रूप से "आधिकारिक सांख्यिकी और संबंधित क्षेत्रों" पर विभिन्न प्रशिक्षण कार्यक्रम आयोजित करती है, जिनमें डिजिटल उपकरण, डेटा विश्लेषण और डेटा प्रबंधन शामिल हैं। ये कार्यक्रम केंद्रीय और राज्य/संघ राज्य क्षेत्र सरकारों के सांख्यिकी कर्मियों की क्षमता निर्माण के लिए हैं, ताकि क्षेत्र से बेहतर डेटा संग्रह सुनिश्चित किया जा सके।

सांख्यिकी सुदृढ़ीकरण सहायता (एसएसएस) उप-योजना के तहत, सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) राज्यों/ संघ राज्य क्षेत्रों को सांख्यिकी क्षमता और संचालन को सुदृढ़ करने/सुधारने के लिए वित्तीय सहायता प्रदान कर रहा है।

(ख) : एमओएसपीआई ने आठवीं आर्थिक गणना (ईसी) के संचालन के लिए पहल की है और यह एमओएसपीआई की क्षमता विकास योजना को जारी रखने के लिए ईएफसी की प्रस्ताव का एक हिस्सा है।

(ग) और (घ) : क्षमता विकास (सीडी) योजना का तृतीय-पक्ष मूल्यांकन अध्ययन अगस्त, 2025 से नवंबर, 2025 के दौरान आयोजित किया गया है। मूल्यांकन रिपोर्ट में, अन्य बातों के साथ-साथ, स्पष्ट रूप से बताया गया है कि यह योजना सांख्यिकीय क्षमता को सुदृढ़ करने, एसडीजी निगरानी का समर्थन करने और समय पर और विश्वसनीय डेटा प्रसार सुनिश्चित करने के लिए महत्वपूर्ण है और सीडी योजना को इसकी वर्तमान अवधि से आगे जारी रखने की संस्तुति की गई है।

**INSTALLATION OF ANTI-COLLISION SYSTEMS IN TRAINS ORIGINATED
FROM GONDA DISTRICT**

3032. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current status of establishment of Anti-Collision Systems like KAVACH in trains that start from/stop by Gonda district with the details of breakdown of trains with and without anti-collision systems including passenger trains, freight trains and others, category-wise;
- (b) the total funds allocated and utilised during the last two financial years in KAVACH's installation in these trains;
- (c) whether any accidents/casualties occurred due to lack of anti-collision systems;
- (d) if so, the details of each victim and the amount of compensation provided for the same; and
- (e) the estimated timeline for completion of the installation of KAVACH in trains?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e) : Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents.

Number of Consequential Train Accidents has reduced as shown in the table below:-

Year	Consequential Accidents
2014-15	135
2025-26 (upto 28.02.2026)	14 (90% lesser)

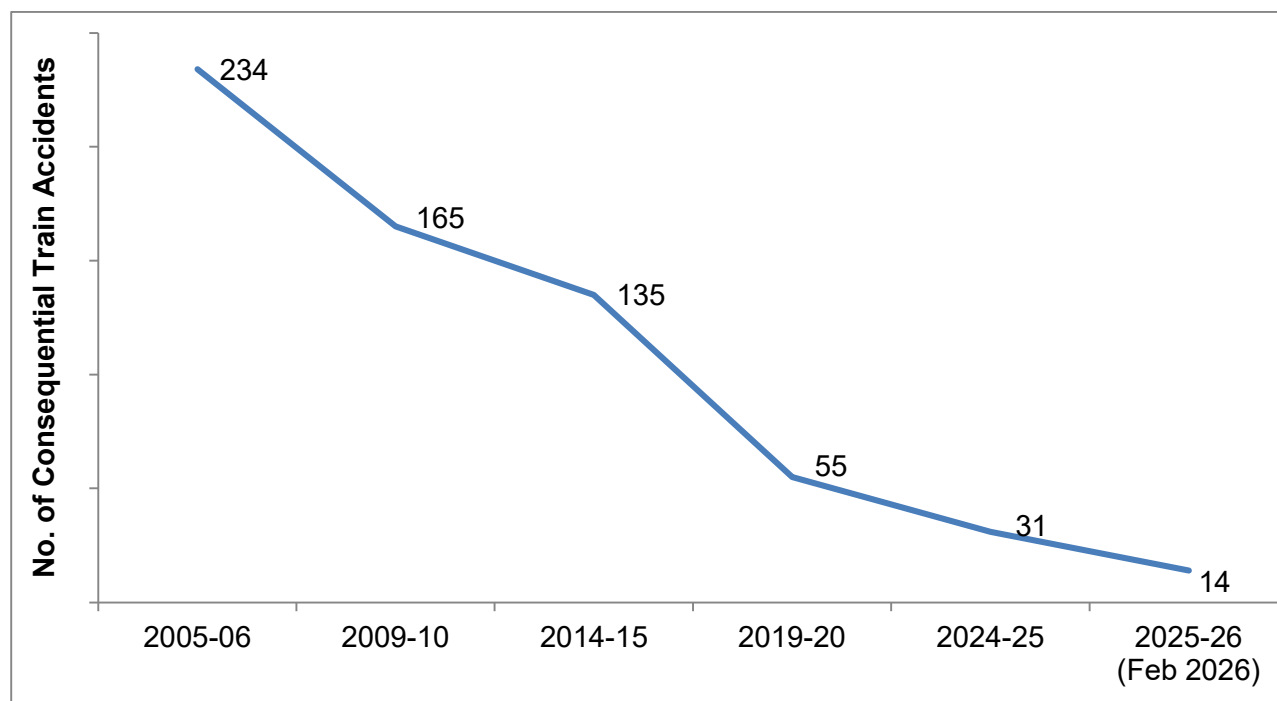
Another important index showing improvement in safety in train operations is Consequential Accident Index, the details of which are as under:-

Consequential Accident Index:-

Year	Accident Index
2014-15	0.11
2024-25	0.03 (73% lesser)

This index measures number of consequential accidents as a ratio of total running kilometers of all trains.

$$\text{Accident Index} = \frac{\text{No. of consequential accidents}}{\text{No. of trains X million kilometers run}}$$



The various safety measures taken to enhance safety in train operations

are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure/Budget on Safety related activities (Rs. in Cr.)					
2013-14	2022-23	2023-24	2024-25	2025-26	2026-27
39,200	87,336	1,01,662	1,14,022	1,17,693	1,20,389

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,665 stations up to 28.02.2026 to reduce accidents due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,153 Level Crossing Gates up to 28.02.2026 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,669 stations up to 28.02.2026.
5. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
6. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
7. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
8. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew

about the signal ahead when visibility is low due to foggy weather.

9. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
10. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
11. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
12. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
13. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
14. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
15. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
16. Patrolling of railway tracks to look out for weld/rail fractures.
17. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
18. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.

19. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
20. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
21. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.
22. Replacement of conventional ICF design coaches with LHB design coaches is being done.
23. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
24. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
25. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
26. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of

the same in existing coaches is also underway by Zonal Railways in a phased manner.

27. Regular counselling and training of staff is undertaken.

28. Concept of Rolling Block introduced in Indian Railways (Open Lines)

General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 Vs. 2004-14
	Technological Improvements			
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939 Nos.	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
	Better Maintenance Practices			
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction

	Better Infrastructure and Rolling Stock			
1.	New Track KM added (Track Km)	14,985 Km	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (Nos.) on BG	As on 31.03.14: 8,948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Implementation of Kavach:

1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
2. Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
4. Kavach was adopted as National ATP system in July, 2020.
5. Implementation of Kavach System involves following Key Activities:
 - a. Installation of Station Kavach at each and every station, block section.
 - b. Installation of RFID Tags throughout the track length.
 - c. Installation of telecom Towers throughout the section.
 - d. Laying of Optical Fibre Cable along the track.

- e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
6. Based on deployment of Kavach version 3.2 on 1465 Rkm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
9. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1452 Route Kilometres, covering the high density Delhi- Mumbai and Delhi-Howrah routes as below:

SN	Section	Progress (Route Km)
(1)	Delhi-Mumbai route:	
i	Junction cabin – Palwal – Mathura –Nagda section	667
ii	Vadodara - Ahmedabad section	96
iii	Vadodara - Virar section	336
(2)	Delhi – Howrah route:	

i	Gaya Sarmatanr section	93
ii	Chota Ambana - Bardhaman – Howrah section	260

10.Further, track side Kavach implementation work has been taken up on 24,427 RKM covering all GQ,GD,HDN and identified sections of Indian Railways.

11.Progress of key items of Kavach on High density routes including Delhi– Mumbai and Delhi– Howrah corridors as on 28.02.26 are as under:

SN	Item	Progress
i	Laying of Optical Fibre Cable	8570 Km
ii	Installation of Telecom Towers	1100 nos
iii	Station Data Centre	767 Station
iv	Installation of Track side equipment	6776 RKm
v	Provision of Kavach in Loco	4154 nos

12.The sections mentioned above also includes sections which pass through Gonda District.

13.In addition, work for installation of Kavach in 8979 Locomotives and 1200 EMU/MEMU has been taken up.

14.Specialized training programmes on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 55,000 technicians, operators and engineers have been trained on Kavach technology. This includes about 47,500 Loco Pilots and Assistant Loco Pilots. Courses have been designed

in collaboration with IRISSET.

15.The cost for provision of Track Side including Station equipment of Kavach is approximately Rs. 50 Lakhs/Km and cost for provision of Kavach equipment on locomotives is approximately Rs. 80 Lakh/Loco.

16.The funds utilized on Kavach works so far up to Feb'26 is Rs. 2,763.90 Crores. The allocation of funds during the year 2025-26 is Rs. 1673.19 Crores. Requisite funds are made available as per the progress of works.

Accidents victims are paid ex-gratia relief soon after an accident or untoward incident. Compensation for death and injury of railway passengers in train accidents and untoward incidents, as defined under Section 124 and Section 124-A (read with Section 123) of the Railways Act, 1989, is decided by Railway Claims Tribunal (RCT) on the basis of a claim application filed by the victims/their dependents before RCT and it disposes of the cases after following the due judicial process. Railway Administration pays compensation when a decree is awarded by Hon'ble RCT in favour of the claimant and Railways decide to implement the decree. Compensation is paid within 30 days after the receipt of judgment. Compensation amount is over and above the ex-gratia amount.

उत्तर प्रदेश के बदायूं जिले में लंबित रेल परियोजनाएं

3033. श्री आदित्य यादव:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने इस बात का संज्ञान लिया है कि उत्तर प्रदेश के बदायूं जिले में कई रेल परियोजनाएं लंबित हैं या विलंबित हैं जिससे आवश्यक संपर्क कमजोर और व्यापार

प्रभावित हो रहा है तथा जिले की आर्थिक प्रगति बाधित हो रही है;

(ख) यदि हां, तो बदायूँ जिले के निवासियों और उद्योगों के हित में पर्याप्त बजट आवंटन, ठेकेदारों की समय पर नियुक्ति सुनिश्चित करने, परियोजना निगरानी तंत्र को सुदृढ़ करने और पूर्णता की अवधि में तेजी लाने के लिए इन रेल परियोजनाओं को प्राथमिकता देने के लिए सरकार द्वारा क्या विस्तृत सुधारात्मक कदम उठाए गए हैं/उठाए जाने का विचार है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) : बदायूँ की संपर्कता में सुधार के लिए कासगंज - बदायूँ - बरेली जंक्शन का आमान परिवर्तन कार्य पूरा कर लिया गया है।

वर्तमान में, बदायूँ को निम्नलिखित 14 रेल सेवाओं द्वारा सेवित किया जा रहा है जो स्टेशन के यात्रियों की जरूरतों को पूरा करती हैं:

क्र. सं.	रेलगाड़ी संख्या और नाम
1	15055 आगरा फोर्ट-रामनगर एक्सप्रेस
2	15056 रामनगर-आगरा फोर्ट एक्सप्रेस
3	15061 कासगंज-लालकुआं जंक्शन एक्सप्रेस
4	15062 लालकुआं जंक्शन -कासगंज एक्सप्रेस
5	22975 बांद्रा (टी) - रामनगर एक्सप्रेस
6	22976 रामनगर-बांद्रा (टी) एक्सप्रेस
7	55307 कासगंज- रामनगर पैसेंजर
8	55308 रामनगर-कासगंज पैसेंजर
9	55311 कासगंज-लालकुआं जंक्शन पैसेंजर
10	55312 लालकुआं जंक्शन - कासगंज पैसेंजर
11	55327 कासगंज-बरेली सिटी पैसेंजर
12	55328 बरेली सिटी-कासगंज पैसेंजर
13	55329 कासगंज-बरेली सिटी पैसेंजर
14	55330 बरेली जंक्शन-कासगंज पैसेंजर

इसके अलावा, किसी भी मार्ग/खंड पर रेलगाड़ी सेवाएं शुरू करना, जो सतत् प्रक्रिया है, विभिन्न कारकों पर निर्भर करता है जिनमें शामिल हैं:-

- उस खंड की क्षमता
- मार्ग की उपलब्धता
- अपेक्षित चल स्टॉक की उपलब्धता
- चल स्टॉक के लिए संबंधित अवसंरचना की उपलब्धता
- रेलपथ और अन्य परिसंपत्तियों के अनुरक्षण की आवश्यकता

उत्तर प्रदेश

उत्तर प्रदेश राज्य में पूर्णतः/अंशतः तौर पर आने वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आवंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	1,109 करोड़ रुपए प्रतिवर्ष
2025-26	19,858 करोड़ रुपए (लगभग 18 गुना)

वर्ष 2009-14 और 2014-25 के दौरान उत्तर प्रदेश राज्य में पूर्णतः/अंशतः तौर पर आने वाले नए रेलपथ की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	996 किलोमीटर	199 किलोमीटर प्रतिवर्ष
2014-25	5,272 किलोमीटर	479 किलोमीटर प्रतिवर्ष (2 गुना से अधिक)

01.04.2025 की स्थिति के अनुसार, उत्तर प्रदेश राज्य में पूर्णतः/अंशतः तौर पर आने वाली 62,360 करोड़ रुपए लागत पर 3,807 किलोमीटर कुल लंबाई की 49 परियोजनाएं (10 नई लाइन, 02 आमान परिवर्तन और 37 दोहरीकरण) स्वीकृत की गई हैं। कार्य की संक्षेप में स्थिति

निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई (किलोमीटर में)	कमीशन की गई लंबाई (किलोमीटर में)	मार्च, 2025 तक किया गया व्यय (करोड़ रुपए में)
नई लाइन	10	1227	340	10517
आमान परिवर्तन	02	67	0	281
दोहरीकरण/बहुपथन	37	2513	983	19813
कुल	49	3807	1323	30611

उत्तर प्रदेश राज्य में पूर्णतः/अंशतः तौर पर आने वाली तथा हाल ही में पूरी की गई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	डोमिनगढ़-गोरखपुर-कुसुम्ही - तीसरी लाइन और गोरखपुर-नकहा जंगल दोहरीकरण (21 किलोमीटर)	508
2	बहराइच-नानपारा-नेपाल गंज आमान परिवर्तन (56 किलोमीटर)	342
3	बलिया-गाजीपुर सिटी दोहरीकरण (65 किलोमीटर)	650
4	गाजीपुर सिटी-तारीघाट नई लाइन (17 किलोमीटर)	1766
5	गोंडा-गोरखपुर लूप आमान परिवर्तन (260 किलोमीटर)	863
6	गोंडा-बहराइच आमान परिवर्तन (60 किलोमीटर)	318
7	बाराबंकी-अकबरपुर दोहरीकरण (161 किलोमीटर)	1700
8	कप्तानगंज-थावे-छपरा आमान परिवर्तन (234 किलोमीटर)	819
9	पीलीभीत-शाहजहांपुर आमान परिवर्तन (83 किलोमीटर)	589
10	इंदारा-दोहरीघाट आमान परिवर्तन (34 किलोमीटर)	213
11	लखनऊ-पीलीभीत आमान परिवर्तन (263 किलोमीटर)	1634
12	भदोही-जंघई दोहरीकरण (31 किलोमीटर)	168
13	लहोटा-भदोही दोहरीकरण (39 किलोमीटर)	184
14	मेरठ-मुजफ्फरनगर दोहरीकरण (55 किलोमीटर)	430
15	फाफामऊ-प्रयागराज दोहरीकरण (14 किलोमीटर)	212
16	मुजफ्फरनगर-टपरी दोहरीकरण (52 किलोमीटर)	525
17	उतरेटिया-रायबरेली दोहरीकरण (66 किलोमीटर)	662

18	रायबरेली-अमेठी दोहरीकरण (60 किलोमीटर)	668
19	आलमनगर-उतरेटिया दोहरीकरण (20 किलोमीटर)	358
20	भीमसेन-झांसी दोहरीकरण (206 किलोमीटर)	2620
21	इटवा-मैनपुरी नई लाइन (58 किलोमीटर)	313
22	मल्हौर-डालीगंज दोहरीकरण (13 किलोमीटर)	183
23	रूमा चकेरी- चंदारी तीसरी लाइन (13 किलोमीटर)	177
24	बरेली-पीलीभीत-टनकपुर आमान परिवर्तन (102 किलोमीटर)	313
25	रोसा-सीतापुर कैंट-बुढ़वल दोहरीकरण (181 किलोमीटर)	2094
26	जौनपुर-अकबरपुर (टांडा) दोहरीकरण (77 किलोमीटर)	676
27	रमना-रेणुकूट-सिंगरौली दोहरीकरण (160 किलोमीटर)	2436
28	जंघई-फाफामऊ दोहरीकरण (47 किलोमीटर)	414
29	वाराणसी-माधोसिंह-प्रयागराज दोहरीकरण (120 किलोमीटर)	2018
30	करैला रोड- शक्तिनगर दोहरीकरण (32 किलोमीटर)	763
31	देवबंद (मुजफ्फरनगर)-रुड़की (27 किलोमीटर)	1289
32	आगरा-इटवा नई लाइन (110 किलोमीटर)	427
33	फेफना-इन्दारा, मऊ-शाहगंज दोहरीकरण (150 किमी)	1778

उत्तर प्रदेश राज्य में पूर्णतः/अंशतः तौर पर आने वाली कुछ परियोजनाएं जो शुरू की गई हैं, इस प्रकार हैं:

क्र. सं.	परियोजना	लागत (करोड़ रुपए में)
1	बाराबंकी-बुढ़वल तीसरी लाइन (27 किलोमीटर)	426
2	बुढ़वल- गोंडा कचहरी चौथी लाइन (56 किलोमीटर)	796
3	बुढ़वल-गोंडा तीसरी लाइन (62 किलोमीटर)	1118
4	बहराइच-खलीलाबाद नई लाइन (240 किलोमीटर)	4940
5	कटरा और अयोध्या धाम दोहरीकरण (10 किलोमीटर)	466
6	पंडित दीन दयाल उपाध्याय- प्रयागराज तीसरी लाइन (150 किलोमीटर)	2649
7	बिल्ली-चुनार दोहरीकरण (102 किलोमीटर)	1424
8	छपरा-बलिया दोहरीकरण (65 किलोमीटर)	1046
9	ऊंचाहार-अमेठी नई लाइन (66 किलोमीटर)	1229
10	एटा-कासगंज नई लाइन (29 किलोमीटर)	389
11	गोरखपुर- वाल्मीकिनगर दोहरीकरण (96 किलोमीटर)	1121

12	वाराणसी-पंडित दीन दयाल उपाध्याय तीसरी और चौथी लाइन (15 किलोमीटर)	2464
13	झांसी-खैरार-मानिकपुर और खैरार-भीमसेन दोहरीकरण (431 किलोमीटर)	4330
14	सहजनवा-दोहरीघाट नई लाइन (81 किलोमीटर)	1320

सरकार द्वारा रेल परियोजनाओं के त्वरित अनुमोदन और कार्यान्वयन के लिए उठाए गए विभिन्न कदमों में (i) गति शक्ति इकाइयां स्थापित करना (ii) परियोजनाओं का प्राथमिकता निर्धारण (iii) प्राथमिकता वाली परियोजनाओं पर धन के आबंटन में उल्लेखनीय वृद्धि (iv) फील्ड स्तर पर शक्तियों का प्रत्यायोजन (v) परियोजना की प्रगति की विभिन्न स्तरों पर गहन निगरानी, और (vi) शीघ्रोशीघ्र भूमि अधिग्रहण, वानिकी एवं वन्यजीव स्वीकृतियों और परियोजनाओं से संबंधित अन्य मुद्दों को सुलझाने के लिए राज्य सरकारों और संबंधित प्राधिकारियों के साथ नियमित अनुवर्तन शामिल है। इसके परिणामस्वरूप वर्ष 2014 से चालू करने की दर में उल्लेखनीय वृद्धि हुई है।

स्टेशन पुनर्विकास:

भारतीय रेल ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में स्टेशनों में सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल है। इस मास्टर योजना में निम्नानुसार शामिल है:-

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार,
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण,
- स्टेशन भवन में सुधार,
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पानी के बूथ में सुधार,
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान,

- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान,
- प्लेटफॉर्म की सतह में सुधार/प्रावधान और प्लेटफॉर्म के ऊपर कवर,
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान,
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों के साथ एकीकरण,
- दिव्यांगजनों के लिए सुविधाएं,
- बेहतर यात्री सूचना प्रणाली,
- प्रत्येक स्टेशन पर आवश्यकताओं को ध्यान में रखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, भूसुदर्शनीकरण आदि का प्रावधान।

इस योजना में आवश्यकतानुसार, चरणबद्ध एवं व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्टी रहित रेलपथ का प्रावधान आदि तथा दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की परिकल्पना भी की गई है।

अभी तक, अमृत भारत स्टेशन योजना के अंतर्गत विकास हेतु 1337 स्टेशनों को चिह्नित किया गया है। इनमें से बदायूँ जिले के बदायूँ और उझानी स्टेशन सहित 157 स्टेशन उत्तर प्रदेश में स्थित हैं।

उत्तर प्रदेश में अमृत भारत स्टेशन योजना के अंतर्गत चिह्नित स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
उत्तर प्रदेश	157	अछनेरा, आगरा कैंट, आगरा फोर्ट, ऐशबाग जं., अकबरपुर जं., अलीगढ़, अमेठी, अमरोहा, आनंद नगर जं., आंवला, अयोध्या धाम जंक्शन, आजमगढ़, बाबतपुर, बछरावां, बदायूँ, बादशाहनगर, बादशाहपुर, बहेड़ी, बहराईच, बालामऊ जं., बलिया, बलरामपुर, बनारस, बांदा, बाराबंकी जं., बरेली, बरेली सिटी, बड़नी, बस्ती, बेल्थरा रोड, भदोही, भरतकुंड, भटनी, भूतेश्वर, बिजनौर, बुलन्दशहर, चंदौली मझवार, चंदौसी, चिलबिला, चित्रकूट धाम कर्वी, चोपन, चुनार जं., डालीगंज, दर्शननगर, देवरिया सदर, धामपुर, दिलदारनगर, इटावा जं., फर्रुखाबाद, फतेहाबाद, फतेहपुर, फतहपुर सीकरी, फिरोजाबाद, गजरौला, गढ़मुक्तेश्वर, गौरीगंज, घाटमपुर, गाजियाबाद, गाज़ीपुर सिटी, गोला गोकर्णनाथ, गोमतीनगर, गोंडा, गोरखपुर, गोवर्धन, गोविंदपुरी, गुरसहायगंज, हैदरगढ़, हापुड, हरदोई, हाथरस सिटी, ईदगाह आगरा जंक्शन, इज्जतनगर, जंघई जंक्शन,

	जौनपुर सिटी, जौनपुर जंक्शन, कन्नौज, कानपुर अनवरगंज, कानपुर ब्रिज लेफ्ट बैंक, कानपुर सेंट्रल, कप्तानगंज जंक्शन, कासगंज जंक्शन, काशी, खलीलाबाद, खोरासों रोड, खुर्जा जंक्शन, कोसी कलां, कुंडा हरनामगंज, लखीमपुर, लालगंज, ललितपुर जंक्शन, लंभुआ, लोहता, लखनऊ (चारबाग) उत्तर रेलवे, लखनऊ सिटी, लखनऊ जंक्शन (पूर्वोत्तर रेलवे), मां बेलहा देवी प्रतापगढ़ जंक्शन, मगहर, महाराजा बिजली पासी, महोबा जंक्शन, मैलानी जंक्शन, मैनपुरी जंक्शन, मल्हौर, मानक नगर, मानिकपुर जंक्शन, मारियाहू, मथुरा जंक्शन, मऊ जंक्शन, मेरठ सिटी जंक्शन, मिर्जापुर, मोदीनगर, मोहनलालगंज, मुरादाबाद जंक्शन, मुजफ्फरनगर, नगीना, नजीबाबाद जंक्शन, उरई, पनकी धाम, फाफामऊ जंक्शन, फूलपुर, पीलीभीत जंक्शन, पोखरायां, प्रयाग जंक्शन, प्रयागराज जंक्शन, पं. दीन दयाल उपाध्याय जंक्शन, रायबरेली जंक्शन, राजा की मंडी, रामघाट हॉल्ट, रामपुर जंक्शन, रेनुकूट, सहारनपुर जंक्शन, सलेमपुर, स्योहारा, शाहगंज जंक्शन, शाहजहाँपुर, शामली, शिकोहाबाद जंक्शन, शिवपुर, सिद्धार्थ नगर, सीतापुर जंक्शन, सोनभद्र, श्रीकृष्ण नगर, सुल्तानपुर जंक्शन, सुरेमनपुर, स्वामीनारायण छपिया, तकिया, तुलसीपुर, टुंडला जंक्शन, उझानी, ऊंचाहार, उन्नाव जंक्शन, उतरेतिया जंक्शन, वाराणसी कैट, वाराणसी सिटी, विंध्याचल, वीरांगना लक्ष्मीबाई झाँसी, व्यासनगर, जाफराबाद

उत्तर प्रदेश में अमृत भारत स्टेशन योजना के अंतर्गत रेलवे स्टेशनों पर विकास कार्य तेज गति से शुरू किए गए हैं। अब तक, इस योजना के अंतर्गत उत्तर प्रदेश में 23 स्टेशनों (अयोध्या धाम जंक्शन, बलरामपुर, बरेली सिटी, बिजनौर, फतेहाबाद, फतेहपुर, गोला गोकर्णनाथ, गोमती नगर, गोवर्धन, गोविंदपुरी, हाथरस सिटी, ईदगाह आगरा जं., इज्जतनगर, खलीलाबाद, मैलानी जंक्शन, पनकी धाम, पुखरायां, रामघाट हॉल्ट, सहारनपुर जं., सिद्धार्थ नगर, सुरेमनपुर, स्वामीनारायण छपिया, उझानी) पर कार्य पूरे किए जा चुके हैं।

अन्य स्टेशनों पर भी विकास संबंधी गतिविधियां तेज गति से शुरू की गई हैं और उपर्युक्त में से कुछ स्टेशनों की प्रगति नीचे दी गई है:

- बदायूँ स्टेशन: पार्किंग क्षेत्र, शौचालय, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह और प्रतीक्षालय का कार्य पूरा हो चुका है। स्टेशन भवन का सुधार कार्य शुरू कर दिया गया है।
- गाजियाबाद स्टेशन: मुख्य प्रवेश द्वार और दूसरे प्रवेश द्वार की ओर स्टेशन भवन का संरचनात्मक कार्य, टुंडला छोर पर नए पैदल पार पुल-बी का नींव संबंधी कार्य, रूफ प्लाजा, मौजूदा पैदल पार पुल-ए का विस्तार कार्य, मुख्य प्रवेश द्वार और दूसरे प्रवेश द्वार पर विद्युत

सब-स्टेशन को अंतिम रूप देने का कार्य, मजिस्ट्रेट भवन, राजकीय रेल पुलिस और रेल सुरक्षा बल के भवनों का कार्य शुरू किया गया है।

- रामपुर स्टेशन: नए स्टेशन भवन का निर्माण कार्य, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह, बुकिंग कार्यालय, प्रतीक्षालय, शौचालय का कार्य पूरा हो चुका है। परिचलन क्षेत्र और पैदल पार पुल के कार्य शुरू किए गए हैं।
- शाहजहांपुर स्टेशन: प्लेटफॉर्म संख्या 1 और 2 / 3 पर प्लेटफॉर्म शेल्टर और सतह के कार्य पूरे हो चुके हैं। स्टेशन भवन का सुधार कार्य, दूसरे प्रवेश द्वार पर नए स्टेशन भवन, परिचलन क्षेत्र और पैदल पार पुल के कार्य शुरू किए गए हैं।
- शिकोहाबाद जंक्शन स्टेशन: नए स्टेशन भवन का निर्माण कार्य, प्लेटफॉर्म संख्या 1 / 2 की सतह का कार्य, परिचलन क्षेत्र में सुधार, पार्किंग और दिव्यांगजन सुविधाओं का कार्य पूरा हो चुका है। 12 मीटर पैदल पार पुल का कार्य शुरू कर दिया गया है।

इसके अलावा, भारतीय रेल में स्टेशन का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और चलायमान प्रक्रिया है और इस संबंध में कार्य सापेक्ष प्राथमिकता और धन की उपलब्धता के अध्यधीन, आवश्यकता के अनुसार शुरू किए जाते हैं। रेलवे स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण कार्य स्टेशन की कोटि/स्थिति/समहाले जाने वाले यातायात आदि के आधार पर किए जाते हैं।

भारतीय रेल में परियोजनाओं के क्रियान्वयन की निगरानी हेतु एक सुव्यवस्थित स्थापित तंत्र है, जिसमें उनकी समीक्षा, निरीक्षण, कार्यों की गुणवत्ता की जाँच तथा लेखापरीक्षा शामिल हैं। निर्माण कार्य विभिन्न संहिताओं एवं नियमावलियों में निर्धारित मानकों एवं विनिर्देशों के अनुरूप निष्पादित किए जाते हैं। विभिन्न एजेंसियों/अधिकारियों/बहु-विषयक दलों द्वारा समय-समय पर निर्धारित अनुदेशों के अनुसार निरीक्षण/लेखापरीक्षा/जाँच की जाती है तथा सुधारात्मक कार्रवाई तुरंत की जाती है। यह सतत एवं निरंतर चलने वाली प्रक्रिया है।

स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की

संरक्षा शामिल होती है और इसके लिए दमकल विभाग, धरोहर, पेड़ों की कटाई, विमानपत्तन स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइपलाइन, विद्युत/सिगनल केबल इत्यादि शामिल हैं) को स्थानांतरित करना, अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

अमृत भारत स्टेशन योजना सहित स्टेशनों का विकास/उन्नयन/आधुनिकीकरण सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 के अंतर्गत आबंटन और व्यय का विवरण क्षेत्रीय रेलवे-वार रखा जाता है, न कि कार्य-वार या स्टेशन-वार या राज्य-वार। उत्तर प्रदेश राज्य पाँच क्षेत्रीय रेलों नामतः पूर्व मध्य रेलवे, उत्तर मध्य रेलवे, उत्तर रेलवे, पूर्वोत्तर रेलवे और पश्चिम मध्य रेलवे के अधिकार क्षेत्र में आता है। इन क्षेत्रीय रेलों के लिए वित्त वर्ष 2025-26 के लिए 3,794 करोड़ रुपए का आबंटन किया गया है, जिसमें से अब तक (जनवरी, 2026 तक) 3,343 करोड़ रुपए का व्यय उपगत किया गया है।

ऊपरी/निचले सड़क पुल:

भारतीय रेल में ऊपरी/निचले सड़क पुलों के निर्माण कार्यों की स्वीकृति और निष्पादन एक सतत् और निरंतर चलने वाली प्रक्रिया है। ऐसे निर्माण कार्यों की प्राथमिकता का निर्धारण और शुरुआत गाड़ी परिचालन में संरक्षा और गतिशीलता पर उनके प्रभाव तथा सड़क उपयोगकर्ताओं पर पड़ने वाले प्रभाव के आधार पर किया जाता है।

2004-14 की तुलना में 2014-26 (जनवरी, 2026 तक) की अवधि के दौरान भारतीय रेल पर निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-26 (जनवरी 2026 तक)	14,024 अदद (उत्तर प्रदेश राज्य में 1,702 ऊपरी/निचले सड़क पुल सहित)

01.02.2026 की स्थिति के अनुसार, भारतीय रेल में कुल 1,14,196 करोड़ रुपए की लागत पर 4802 अदद ऊपरी/निचले सड़क पुल स्वीकृत किए गए हैं, जिनमें से उत्तर प्रदेश राज्य में 15,170 करोड़ रुपए की लागत से 778 अदद ऊपरी/निचले सड़क पुल स्वीकृत हैं, जो योजना और निष्पादन के विभिन्न चरणों में हैं। जिनमें से 22.86 करोड़ रुपए की लागत पर 5 अदद निचले सड़क पुल बदायूँ जिले में स्वीकृत हैं। जिनका ब्यौरा निम्नानुसार है:-

क्र.सं.	समपार का ब्यौरा	टिप्पणियां
1.	कासगंज-लालकुआं खंड पर समपार संख्या 270	इस स्थान पर निचले सड़क पुल का निर्माण कार्य 4.77 करोड़ रुपए की लागत पर स्वीकृत किया गया है। कार्य शुरू कर दिया गया है।
2.	कासगंज-लालकुआं खंड पर समपार संख्या 302	इस स्थान पर निचले सड़क पुल का निर्माण कार्य 4.84 करोड़ रुपए की लागत पर स्वीकृत किया गया है। कार्य शुरू कर दिया गया है।
3.	चन्दौसी-हरदुआगंज खंड पर किमी 111/12-13 (गैर समपार स्थान)	इस स्थान पर निचले सड़क पुल का निर्माण कार्य 3.64 करोड़ रुपए की लागत पर स्वीकृत किया गया है। कार्य शुरू कर दिया गया है।
4.	कासगंज-लालकुआं खंड पर समपार संख्या 275	इस स्थान पर निचले सड़क पुल का निर्माण कार्य 4.77 करोड़ रुपए की लागत पर स्वीकृत किया गया है।
5.	कासगंज-लालकुआं खंड पर समपार संख्या 286	इस स्थान पर निचले सड़क पुल का निर्माण कार्य 4.84 करोड़ रुपए की लागत पर स्वीकृत किया गया है।

किसी ऊपरी/निचले सड़क पुल के कार्य को पूरा करना, पहुंच मार्ग का संरेखण निर्धारित करने, सामान्य आरेखण व्यवस्था (जीएडी) के अनुमोदन, भूमि अधिग्रहण, अतिक्रमण हटाने, अतिलंघनकारी जनोपयोगी सेवाओं के स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां, परियोजना/कार्य स्थलों के क्षेत्र में कानून और व्यवस्था की स्थिति, जलवायु संबंधी परिस्थितियों आदि के कारण परियोजना विशिष्ट/कार्य स्थल के लिए वर्ष में कार्य करने के महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं/निर्माण कार्य के पूरा होने के समय को प्रभावित करते हैं।

रेलवे ने ऊपरी/निचले सड़क पुलों के कार्यों की प्रगति में तेजी लाने के लिए निम्नलिखित उपाय किए हैं:

- सुचारु निष्पादन सुनिश्चित करने के लिए सामान्य व्यवस्था आरेखण (जीएडी) को अंतिम

रूप देने से पहले संबंधित राज्य सरकार/सड़क स्वामित्व प्राधिकरण के साथ संयुक्त सर्वेक्षण किया जाता है।

- (ii) ऊपरी/निचले सड़क पुलों कार्यों से संबंधित विभिन्न मुद्दों को सुलझाने के लिए रेलवे और राज्य सरकार के अधिकारियों के साथ आवधिक बैठकें की जाती हैं।
- (iii) डिजाइन के अनुमोदन के दौरान विलंब से बचने के लिए रेलवे के हिस्से में स्पैन के विभिन्न संयोजनों, तिर्यकता और सड़क की चौड़ाई हेतु अधिसंरचना आरेखणों का मानकीकरण किया गया है। इसे सार-संग्रह के रूप में जारी किया गया है, जिसे सर्वत्र रेल लाइनों पर ऊपरी सड़क पुल निर्माण के लिए त्वरित योजना बनाने हेतु सीधे अपनाया जा सकता है।
- (iv) जहां कहीं संभव हो, ऊपरी/निचले सड़क पुलों के कार्यों को रेलवे द्वारा एकल निकाय के आधार पर निष्पादित करने की योजना बनाई गई है। यदि कोई सड़क स्वामित्व प्राधिकरण/राज्य सरकार चाहती है तो रेलवे उन्हें एकल निकाय के आधार पर कार्य निष्पादित करने की अनुमति दे सकती है।

INDIAN INSTITUTE OF CREATIVE TECHNOLOGIES

3034: SHRIMATI MAHIMA KUMARI MEWAR:

SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI KOTA SRINIVASA POOJARY:

SHRIMATI APARAJITA SARANGI:

SHRI HARIBHAI PATEL:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the details of progress on Indian Institute of Creative Technologies (IICT) Mumbai as National Centre of Excellence (NCoE) for Animation, Visual

- Effects, Gaming, Comics and Extended Reality (AVGC-XR) including infrastructure, courses launched and students enrolled;
- (b) the details of partnerships with Google, Meta, NVIDIA with startups incubated, State-wise including Rajsamand Lok Sabha Constituency of Rajasthan;
 - (c) whether there has been an evaluation of impact on skill development and industry alignment; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d) : The Indian Institute of Creative Technologies (IICT), Mumbai, is a National Centre of Excellence established by the Ministry of Information and Broadcasting in collaboration with the Government of Maharashtra, Federation of Indian Chambers of Commerce and Industry (FICCI) and Confederation of Indian Industry (CII) to promote innovation and capacity building in the Animation, Visual Effects, Gaming, Comics and Extended Reality (AVGC-XR) sector. The institute is currently operating from the IICT–National Film Development Corporation (NFDC) campus. The development of a permanent campus at Film City, Goregaon, Mumbai is ongoing. The institute is now operational with modern classrooms, immersive studios, and specialized facilities for sound and editing to support both academic learning and industry collaboration. To date, 18 distinct courses have been introduced across various domains of the AVGC-XR sector with 136 students' enrolment in these

programs. Moreover, 15 participants have successfully completed the 'Train-the-Trainer' initiative.

IICT has collaborated with global technology leaders to strengthen skilling and technology capabilities in the AVGC-XR sector. These collaborations will benefit creators enrolled with IICT from all across India. Further, startups supported under the institute's incubation initiatives are drawn from different parts of the country and supporting 11 startups.

To review progress and provide strategic guidance, the IICT has also established advisory councils involving industry experts, namely the Academic Council, Industry Development Council, Research and Development Council, and Skills Council.

नवीकरणीय ऊर्जा क्षमता की प्रगति की समीक्षा

3035. श्रीमती संजना जाटव:

श्री राहुल कस्वां:

श्री हरीश चंद्र मीना:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश भर में घोषित नवीन और नवीकरणीय ऊर्जा क्षमता लक्ष्यों के प्रगति की समीक्षा की है;
- (ख) यदि हां, तो विगत तीन वर्षों के दौरान स्रोत-बार और राज्य-वार, विशेषकर भरतपुर लोक सभा निर्वाचन क्षेत्र में संस्थापित क्षमता का ब्यौरा क्या है;
- (ग) क्या उक्त अवधि के दौरान राजस्थान, विशेषकर भरतपुर लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले जिलों का सौर और पवन ऊर्जा क्षमता में योगदान राष्ट्रीय योजनाओं के अनुसार निर्धारित लक्ष्यों के अनुरूप रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या पहचान की गई किन्हीं कमियों को पूरा करने के लिए केन्द्रीय बजट में वर्तमान और आगामी वित्त वर्षों के लिए कोई सुधारात्मक उपाय या अतिरिक्त आवंटन किए जाने का प्रस्ताव है; और

(ङ.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख) : नवीन और नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) वर्ष 2030 तक गैर-जीवाश्म ईंधन-आधारित स्रोतों से 500 गीगावॉट स्थापित विद्युत क्षमता प्राप्त करने की दिशा में कार्य कर रहा है। दिनांक 31.01.2026 की स्थिति के अनुसार, देश में कुल 271.96 गीगावॉट गैर-जीवाश्म ईंधन आधारित विद्युत क्षमता स्थापित की जा चुकी है।

पिछले तीन वित्त वर्षों और वर्तमान वित्त वर्ष (31.01.2026 तक) के दौरान स्थापित नवीकरणीय ऊर्जा क्षमता का स्रोत-वार और राज्य-वार ब्यौरा **विवरण-I** में दिया गया है।

दिनांक 09.03.2026 की स्थिति के अनुसार, राजस्थान के भरतपुर जिले में पीएम-सूर्य घर मुफ्त बिजली योजना के तहत, 1241 रूफटॉप सोलर सिस्टम संस्थापित किए गए हैं। इसके अलावा, पीएम-कुसुम घटक-बी के तहत जिले में 420 सौर पंप संस्थापित किए गए हैं।

(ग) : देश में अधिकांश यूटिलिटी-स्तर की नवीकरणीय ऊर्जा परियोजनाएं डेवलपर्स द्वारा स्थापित की जा रही हैं जिनका चयन पारदर्शी बोली प्रक्रिया के माध्यम से किया जाता है। राजस्थान सरकार ने राज्य में नवीकरणीय ऊर्जा को बढ़ावा देने के लिए राजस्थान एकीकृत स्वच्छ ऊर्जा नीति, 2024 जारी की है। इस नीति का लक्ष्य 2029-30 तक राज्य में 125 गीगावॉट नवीकरणीय ऊर्जा क्षमता का लक्ष्य प्राप्त करना है। राजस्थान अक्षय ऊर्जा निगम लिमिटेड (आरआरईसीएल) ने सूचित किया है कि राज्य के नवीकरणीय ऊर्जा लक्ष्य को जिला-वार विभाजित नहीं किया गया है।

(घ) और (ङ) : केन्द्रीय बजट के अंतर्गत, वर्ष-दर-वर्ष आधार पर आवंटन प्रदान किए जाते हैं। एमएनआरई के लिए, वित्त वर्ष 2025-26 (संशोधित अनुमान) के दौरान 25,301.22 करोड़ रुपये का आवंटन प्रदान किया गया है, और वित्त वर्ष 2026-27 (बजट अनुमान) के लिए 32,914.67

करोड़ रुपये का आवंटन प्रदान किया गया है। नवीन और नवीकरणीय ऊर्जा मंत्रालय देश में नवीकरणीय ऊर्जा क्षमता के विकास और स्थापना को बढ़ावा देने के लिए वित्तीय सहायता के प्रावधानों वाली विभिन्न योजनाओं/कार्यक्रमों को लागू कर रहा है। देश में चल रही प्रमुख नवीकरणीय ऊर्जा योजनाओं/कार्यक्रमों के कार्यान्वयन के लिए मंत्रालय द्वारा केन्द्रीय वित्तीय सहायता (सीएफए) के रूप में प्रदान किए जा रहे प्रोत्साहनों का ब्यौरा **विवरण-II** में दिया गया है।

विवरण-I

पिछले तीन वित्त वर्षों और चालू वित्त वर्ष (दिनांक 31.01.2026 तक) के दौरान स्थापित नवीकरणीय ऊर्जा क्षमता का स्रोत-वार और राज्य-वार ब्यौरा

(मेगावाट में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	लघु जल विद्युत	पवन ऊर्जा	बायो ऊर्जा	सौर ऊर्जा	बड़ा हाइड्रो	कुल
1	आंध्र प्रदेश	2.40	319.13	27.98	2548.62	1680.00	4578.13
2	अरुणाचल प्रदेश	9.51	0.00	0.00	4.21	500.00	513.72
3	असम	0.00	0.00	0.00	356.27	0.00	356.27
4	बिहार	0.00	0.00	14.20	244.71	0.00	258.91
5	छत्तीसगढ़	24.90	0.00	10.42	1237.32	0.00	1272.64
6	गोवा	0.00	0.00	1.60	53.69	0.00	55.29
7	गुजरात	23.91	5645.97	20.59	19729.27	0.00	25419.74
8	हरियाणा	0.00	0.00	67.67	1629.45	0.00	1697.12
9	हिमाचल प्रदेश	46.60	0.00	0.00	270.12	1158.00	1474.72
10	जम्मू और कश्मीर	45.25	0.00	0.00	32.55	0.00	77.80
11	झारखंड	0.00	0.00	15.84	146.98	0.00	162.82
12	कर्नाटक	4.00	3292.74	14.90	3233.19	0.00	6544.83
13	केरल	34.00	9.02	0.00	1717.08	151.65	1911.75
14	लद्दाख	6.15	0.00	0.00	4.22	0.00	10.37
15	मध्य प्रदेश	24.00	1071.26	24.13	3137.69	0.00	4257.08
16	महाराष्ट्र	3.20	834.18	366.15	16474.11	0.00	17677.64
17	मणिपुर	0.00	0.00	0.00	5.27	0.00	5.27
18	मेघालय	22.50	0.00	0.00	0.13	0.00	22.63
19	मिजोरम	9.00	0.00	0.00	25.79	0.00	34.79
20	नागालैंड	2.00	0.00	0.00	0.30	0.00	2.30

21	ओडिशा	34.00	0.00	5.00	322.08	0.00	361.08
22	पंजाब	0.00	0.00	84.94	460.92	0.00	545.86
23	राजस्थान	0.00	902.33	82.44	25360.17	1.50	26346.44
24	सिक्किम	3.00	0.00	0.00	2.88	0.00	5.88
25	तमिलनाडु	0.00	2218.19	3.92	6664.43	25.00	8911.54
26	तेलंगाना	0.00	0.00	1.93	544.62	0.00	545.35
27	त्रिपुरा	0.00	0.00	0.00	20.27	0.00	20.27
28	उत्तर प्रदेश	1.50	0.00	120.40	1585.45	0.00	1707.35
29	उत्तराखंड	15.00	0.00	10.13	264.35	930.00	1219.48
30	पश्चिम बंगाल	0.00	0.00	29.41	154.62	0.00	184.03
31	अंडमान और निकोबार	0.00	0.00	0.00	2.63	0.00	2.63
32	चंडीगढ़	0.00	0.00	0.00	23.68	0.00	23.68
33	दादरा और नगर हवेली तथा दमन और दीव	0.00	0.00	3.75	88.72	0.00	92.47
34	दिल्ली	0.00	0.00	26.17	192.18	0.00	218.35
35	लक्षद्वीप	0.00	0.00	0.00	3.30	0.00	3.30
36	पुडुचेरी	0.00	0.00	0.00	63.92	0.00	63.92
	कुल (मेगावाट)	310.92	14292.82	931.57	86605.19	4446.15	106585.45

विवरण-II

चल रही प्रमुख नवीरणीय ऊर्जा योजनाओं/कार्यक्रमों के कार्यान्वयन के लिए केंद्रीय वित्तीय सहायता (सीएफए) के रूप में प्रदान किए जा रहे प्रोत्साहन

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन			
क) पीएम सूर्य घर: मुफ्त बिजली योजना	1. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना के अंतर्गत, आवासीय क्षेत्रों में रूफटॉप सौर की स्थापना के लिए सीएफए निम्नानुसार है:			
	क्र.सं.	आवासीय खंड का प्रकार	सीएफए	सीएफए (विशेष श्रेणी के राज्य/संघ राज्य क्षेत्र)
	1	आवासीय क्षेत्र (रूफटॉप सौर (आरटीएस) क्षमता का प्रथम 2 किलोवाट पीक या उसका भाग)	30,000 रु. प्रति किलोवाट पीक	33,000 रु. प्रति किलोवाट पीक
	2	आवासीय क्षेत्र (1 किलोवाट पीक की अतिरिक्त आरटीएस क्षमता के साथ या उसके भाग सहित)	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन			
	3	आवासीय क्षेत्र (3 किलोवाट पीक से अधिक अतिरिक्त आरटीएस क्षमता)	कोई अतिरिक्त सीएफए नहीं	कोई अतिरिक्त सीएफए नहीं
	4	समूह आवासीय सोसायटी/आवासीय कल्याण समिति (जीएचएस/ आरडब्ल्यूए) आदि के लिए 500 किलोवाट पीक तक इलेक्ट्रिक व्हिकल चार्जिंग सहित साझा सुविधाओं के लिए (3 किलोवाट पीक प्रति घर की दर से)।	18,000 रु. प्रति किलोवाट पीक	19,800 रु. प्रति किलोवाट पीक
	2. प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में डिस्कॉर्मो को प्रोत्साहन देने का प्रावधान शामिल है ताकि उन्हें अनुकूल विनियामक और प्रशासनिक तंत्र बनाने, कार्यान्वयन के लिए लक्ष्य हासिल करने जैसी गतिविधियों में प्रेरित और मदद की जा सके। प्रोत्साहन, स्थापित आधार क्षमता के 10% से अधिक और 15% से कम की स्थापित बेस क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 5% है; स्थापित आधार क्षमता के 15% से अधिक क्षमता प्राप्त करने के लिए लागू बेंचमार्क लागत का 10% है।			
	3. आवासीय रूफटॉप सौर प्रणाली (आरटीएस) की स्थापना को बढ़ावा देने और स्थानीय स्तर पर प्रयास करने के लिए, प्रधानमंत्री सूर्य घर: मुफ्त बिजली योजना में शहरी स्थानीय निकायों (यूएलबी) और पंचायत राज संस्थाओं (पीआरआई) को यूएलबी/पीआरआई के अधिकार क्षेत्र में आवासीय खंड में आरटीएस की प्रत्येक स्थापना के लिए 1000 रुपये की दर से प्रोत्साहन देने का प्रावधान भी शामिल है, जिसके लिए उपभोक्ता को सीएफए हस्तांतरित कर दिया गया है।			
	4. इसके अतिरिक्त, देश के प्रत्येक जिले में एक आदर्श सौर गांव विकसित करने के लिए 800 करोड़ रुपये की निधि का प्रावधान किया गया है, जिसमें पीएमएसजी: एमबीवाई योजना के अंतर्गत प्रत्येक आदर्श सौर गांव को 1 करोड़ रुपये की सहायता दी जाएगी।			
ख) सरकारी उत्पादकों द्वारा ग्रिड कनेक्टेड सौर फोटोवोल्टेक (पीवी) विद्युत परियोजनाओं के लिए केन्द्रीय सार्वजनिक क्षेत्र उपक्रम (सीपीएसयू) योजना चरण-II (सरकारी उत्पादक योजना)।	प्रतिस्पर्धी बोली प्रक्रिया के माध्यम से चुने गए सीपीएसयू/सरकारी, संस्थाओं को 55 लाख रु. प्रति मेगावाट तक की व्यवहार्यता अंतराल वित्तपोषण (वीजीएफ) सहायता।			
ग) पीएलआई योजना 'राष्ट्रीय उच्च दक्षता सौर पीवी मॉड्यूल कार्यक्रम'	लाभार्थी, सौर पीवी मॉड्यूलों के उत्पादन और बिक्री पर उत्पादन से जुड़े प्रोत्साहन (पीएलआई) के लिए पात्र हैं। वितरण के लिए पात्र पीएलआई की मात्रा निर्भर करती है: (i) सौर पीवी मॉड्यूलों की बिक्री की मात्रा; (ii) बेचे गए सौर पीवी मॉड्यूलों के प्रदर्शन मानदंड (दक्षता और अधिकतम विद्युत का ताप गुणांक (टेपरेचर कोएफिशियेंट)); और (iii) बेचे गए मॉड्यूलों में स्थानीय मूल्य वृद्धि की प्रतिशतता।			

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन
घ) सौर पार्क योजना	(क) विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के लिए 25 लाख रु. प्रति सौर पार्क तक। (ख) सौर पार्कों की साझा अवसंरचना विकास के लिए प्रति मेगावाट 20 लाख रु. या परियोजना लागत का 30 प्रतिशत, इनमें से जो भी कम हो।
ड) पीएम-कुसुम योजना	घटक-क: 10,000 मेगावाट के विकेंद्रीकृत ग्राउंड/स्टिल्ट माउंटेड सौर विद्युत संयंत्रों की स्थापना। उपलब्ध लाभ: इस योजना के तहत सौर विद्युत की खरीद के लिए डिस्कॉमों को 40 पैसे प्रति किलोवाट घंटे की दर से या 6.60 लाख रु. प्रति मेगावाट प्रति वर्ष, जो भी कम हो, की दर से खरीद आधारित प्रोत्साहन (पीबीआई)। यह पीबीआई संयंत्र की वाणिज्यिक प्रचालन तिथि से पांच वर्षों की अवधि के लिए डिस्कॉमों को दिया जाता है। इस प्रकार, डिस्कॉमों को देय कुल पीबीआई प्रति मेगावाट 33 लाख रु. है। घटक-ख: 14 लाख स्टैंड-अलोन सौर पंपों की स्थापना। उपलब्ध लाभ: स्टैंड-अलोन सौर कृषि पंप की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 30% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप एवं अंडमान व निकोबार द्वीपसमूह में स्टैंड-अलोन सौर पंप की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, के लिए 50% की केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। घटक-ख को राज्य की 30% हिस्सेदारी के बिना भी लागू किया जा सकता है। केन्द्रीय वित्तीय सहायता 30% बनी रहेगी और शेष 70% किसान द्वारा वहन किया जाएगा। घटक-ग: फीडर स्तरीय सौरीकरण के जरिए 35 लाख ग्रिड-कनेक्टेड कृषि पंपों का सौरीकरण। उपलब्ध लाभ: (क) व्यक्तिगत पंप का सौरीकरण (आईपीएस): सौर पीवी घटक की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 30% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाएगी। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप और अंडमान व निकोबार द्वीपसमूह में सौर पीवी कंपोनेंट की बेंचमार्क लागत या निविदा लागत, जो भी कम हो, की 50% केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। घटक-ग (आईपीएस) को राज्य की 30% हिस्सेदारी के बिना भी लागू किया जा सकता है। केन्द्रीय वित्तीय सहायता 30% बनी रहेगी और शेष 70% किसान द्वारा वहन किया जाएगा। (ख) फीडर स्तरीय सौरीकरण (एफएलएस): एमएनआरई से उपलब्ध 1.05 करोड़ रु. प्रति मेगावाट की केन्द्रीय वित्तीय सहायता के साथ राज्य सरकार द्वारा कृषि फीडरों का सौरीकरण कैपेक्स अथवा रेस्को मोड में किया जा सकता है। तथापि, पूर्वोत्तर राज्यों, सिक्किम, जम्मू एवं कश्मीर, लद्दाख, हिमाचल प्रदेश, उत्तराखंड, लक्षद्वीप एवं अंडमान व निकोबार द्वीपसमूह में प्रति मेगावाट 1.75 करोड़ रु. की केन्द्रीय वित्तीय सहायता (सीएफए) दी जाती है।
च) ग्रीन एनर्जी कॉरिडोर योजना (अक्षय ऊर्जा परियोजनाओं के लिए इंटर-स्टेट ट्रांसमिशन प्रणाली के विकास के लिए)	(क) जीईसी चरण-I (इंटर-स्टेट): डीपीआर लागत अथवा आवंटित लागत, इनमें से जो भी कम हो, की 40% केन्द्रीय वित्तीय सहायता। (ख) जीईसी चरण-II (इंटर-स्टेट): डीपीआर लागत अथवा आवंटित लागत, इनमें से जो भी कम हो, की 33% केन्द्रीय वित्तीय सहायता। (ग) जीईसी चरण-III (इंटर-स्टेट): डीपीआर लागत अथवा आवंटित लागत, इनमें से जो भी कम हो, की 40% केन्द्रीय वित्तीय सहायता।
छ) बायोमास कार्यक्रम	(क) ब्रिकेट निर्माण संयंत्र के लिए: 9 लाख रु. प्रति एमटीपीएच (मीट्रिक टन/घंटे) (अधिकतम सीएफए – 45 लाख रु. प्रति परियोजना)

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन
	(ख) गैर-खोई सह-उत्पादन परियोजना के लिए: 40 लाख रु. प्रति मेगावाट (स्थापित क्षमता पर) (अधिकतम सीएफए – 5 करोड़ रु. प्रति परियोजना) (ग) उन पेलेट संयंत्रों के लिए जिनके आवेदन दिनांक 16.07.2024 से पहले प्राप्त हुए हैं 9 लाख रु. प्रति एमटीपीएच (मीट्रिक टन/घंटे) (अधिकतम सीएफए – 45 लाख रु. प्रति परियोजना) (घ) उन पेलेट संयंत्रों के लिए जिनके आवेदन दिनांक 16.07.2024 को या उसके बाद प्राप्त हुए हैं: - गैर-टॉरिफाइड पेलेट निर्माण संयंत्र के लिए: 21 लाख रु./एमटीपीएच उत्पादन क्षमता या 1 एमटीपीएच संयंत्र के संयंत्र और मशीनरी के लिए ध्यान में ली गई पूंजीगत लागत का 30 प्रतिशत, जो भी कम हो (अधिकतम 105 लाख रु. प्रति परियोजना) - टॉरिफाइड पेलेट निर्माण संयंत्र के लिए: 42 लाख रु./एमटीपीएच उत्पादन क्षमता या 1 एमटीपीएच संयंत्र के संयंत्र और मशीनरी के लिए ध्यान में ली गई पूंजीगत लागत का 30 प्रतिशत, जो भी कम हो (अधिकतम 210 लाख रु. प्रति परियोजना)
ज) अपशिष्ट से ऊर्जा कार्यक्रम	(क) बायोगैस उत्पादन के लिए: 0.25 करोड़ रु. प्रति 12,000 घन मीटर प्रति दिन (अधिकतम सीएफए – 5 करोड़ रु. प्रति परियोजना) (ख) बायो-सीएनजी/संवर्धित बायोगैस/कंप्रेस्ड बायोगैस उत्पादन: (अधिकतम सीएफए – 10 करोड़ रु. प्रति परियोजना) - नए बायोगैस संयंत्र से बायो-सीएनजी उत्पादन – 4.0 करोड़ रु. प्रति 4800 किलोग्राम प्रति दिन - मौजूदा बायोगैस संयंत्र से बायो-सीएनजी उत्पादन – 3.0 करोड़ रु. प्रति 4800 किलोग्राम प्रति दिन (ग) बायोगैस आधारित विद्युत उत्पादन के लिए: (अधिकतम सीएफए – 5.0 करोड़ रु. प्रति परियोजना) - नए बायोगैस संयंत्र से विद्युत उत्पादन: 0.75 करोड़ रु. प्रति मेगावाट - मौजूदा बायोगैस संयंत्र से विद्युत उत्पादन: 0.5 करोड़ रु. प्रति मेगावाट (घ) जैव (बायो) एवं कृषि औद्योगिक अपशिष्ट पर आधारित विद्युत उत्पादन (दहन प्रक्रिया के जरिए नगरीय ठोस अपशिष्ट (एमएसडब्ल्यू) को छोड़कर) के लिए: 0.40 करोड़ रु. प्रति मेगावाट (अधिकतम सीएफए – 5.0 करोड़ रु. प्रति परियोजना) (ङ) विद्युत/थर्मल अनुप्रयोगों के लिए बायोमास गैसीफायर: - विद्युत अनुप्रयोग के लिए ड्यूअल फ्यूअल इंजन के साथ 2,500/- रु. प्रति किलोवाट समतुल्य - विद्युत अनुप्रयोग के लिए 100% गैस इंजन के साथ 15,000/- रु. प्रति किलोवाट समतुल्य - थर्मल अनुप्रयोगों के लिए 2 लाख रु. प्रति 300 किलोवाट थर्मल (KW_{th}) नोट: - यदि अपशिष्ट से ऊर्जा संयंत्र विशेष श्रेणी वाले राज्य (पूर्वोत्तर क्षेत्र, सिक्किम, हिमाचल प्रदेश एवं उत्तराखंड), जम्मू एवं कश्मीर, लद्दाख, लक्षद्वीप और अंडमान एवं निकोबार द्वीपसमूह में स्थापित किए जाते हैं, तो पात्र सीएफए उपर्युक्त मानक सीएफए पैटर्न से 20% अधिक होगी। - गौशाला द्वारा स्वतंत्र रूप से अथवा संयुक्त उद्यमों/साझेदारी के जरिए स्थापित, मुख्य फीडस्टॉक के रूप में पशु गोबर पर आधारित बायोगैस/बायो-सीएनजी/विद्युत (बायोगैस आधारित) उत्पादन संयंत्र, मानक सीएफए पैटर्न

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन
	से 20% से अधिक सीएफए के लिए पात्र होंगे। ये गौशाला (शेल्टर) संबंधित राज्य सरकार के पास पंजीकृत होने चाहिए।
झ) बायोगैस कार्यक्रम	(क) लघु बायोगैस संयंत्रों (1-25 घन मीटर प्रति दिन क्षमता के संयंत्र) के लिए घन मीटर में संयंत्र के आकार के आधार पर प्रति संयंत्र 9,800/- रु. से 70,400/- रु. (ख) विद्युत उत्पादन के लिए प्रति किलोवाट 35,000/- रु. से 45,000/- रु. और थर्मल अनुप्रयोगों के लिए प्रति किलोवाट समतुल्य 17,500/- रु. से 22,500/- रु. (25-2500 घन मीटर प्रति दिन संयंत्र क्षमता)। पात्र सीएफए पूर्वोत्तर क्षेत्र, द्वीपसमूह, पंजीकृत गौशालाओं और अनुसूचित जाति/अनुसूचित जनजाति के लाभार्थियों के लिए मानक सीएफए से 20% अधिक होगा।
ञ) आर एंड डी कार्यक्रम	मंत्रालय, उद्योग के सहयोग से अनुसंधान एवं प्रौद्योगिकी विकास प्रस्तावों को बढ़ावा देता है और सरकारी/गैर-लाभकारी वाले अनुसंधान संगठनों को 100% और उद्योग, स्टार्ट-अप, निजी संस्थानों, उद्यमियों और निर्माण इकाइयों को 70% वित्तीय सहायता देता है।
ट) राष्ट्रीय ग्रीन हाइड्रोजन मिशन	- इलेक्ट्रोलाइजर निर्माण के लिए साइट कार्यक्रम के तहत 4,440 करोड़ रु. का आवंटन किया गया है। प्रोत्साहन की राशि प्रथम वर्ष में 4,440 रु. प्रति किलोवाट से शुरू होती है और पांचवें वर्ष में 1,480 रु. प्रति किलोवाट पर समाप्त होती है। - ग्रीन हाइड्रोजन उत्पादन और इसके डेरिवेटिव्स के लिए साइट कार्यक्रम हेतु 13,050 करोड़ रु. का आवंटन किया गया है। - ग्रीन हाइड्रोजन उत्पादन के लिए प्रोत्साहन राशि पहले, दूसरे और तीसरे वर्ष के लिए क्रमशः 50 रु./कि.ग्रा., 40 रु./कि.ग्रा. और 30 रु. /कि.ग्रा. निर्धारित की गई है। - ग्रीन अमोनिया उत्पादन के लिए, उत्पादन एवं आपूर्ति के प्रथम वर्ष में प्रोत्साहन राशि 8.82 रुपए प्रति कि.ग्रा., उत्पादन एवं आपूर्ति के दूसरे वर्ष में 7.06 रुपए प्रति कि.ग्रा., तथा उत्पादन एवं आपूर्ति के तीसरे वर्ष में 5.30 रुपए प्रति कि.ग्रा. है। - वित्त वर्ष 2025-26 तक परिवहन क्षेत्र में परियोजनाओं के लिए पायलट परियोजनाओं के लिए परिव्यय 496 करोड़ रु. है। - वित्त वर्ष 2025-26 तक नौवहन क्षेत्र में पायलट परियोजनाओं के लिए परिव्यय 115 करोड़ रु. है। - वित्त वर्ष 2029-30 तक इस्पात क्षेत्र में पायलट परियोजनाओं के लिए परिव्यय 455 करोड़ रु. है। - वित्त वर्ष 2025-26 तक हाइड्रोजन वैली और हब के लिए परिव्यय 200 करोड़ रु. है। - वित्त वर्ष 2025-26 तक मिशन के आर एंड डी कार्यक्रम का बजट 400 करोड़ रु. है। - वित्त वर्ष 2029-30 तक मिशन के कौशल विकास घटक के लिए परिव्यय 35 करोड़ रु. है। - वित्त वर्ष 2025-26 तक मिशन के परीक्षण घटक के लिए परिव्यय 200 करोड़ रु. है।

योजना/कार्यक्रम	योजना के अनुसार वर्तमान में उपलब्ध प्रोत्साहन								
	वित्त वर्ष 2025-26 तक ग्रीन हाइड्रोजन के लिए नई एवं उन्नत तकनीकों और अनुप्रयोगों के लिए परिव्यय 200 करोड़ रु. है।								
ठ) प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमान) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए) के अंतर्गत नई सौर विद्युत योजना (जनजाति और पीवीटीजी बस्तियों/गांवों के लिए)	<table> <tr> <th>घटक</th><th>केंद्रीय भाग (100%)</th></tr> <tr> <td>1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3 किलोवाट सौर ऑफग्रीड प्रणाली का प्रावधान</td><td>50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार</td></tr> <tr> <td>सौर स्ट्रीट लाइटिंग और पीवीटीजी क्षेत्रों के 1500 एमपीसी में प्रकाश व्यवस्था का प्रावधान (केवल पीएम जनमन घटक के अंतर्गत)</td><td>प्रति एमपीसी 1 लाख रु.</td></tr> <tr> <td>ऑफ-ग्रीड सौर प्रणालियों के माध्यम से 2000 सार्वजनिक संस्थानों का सौरीकरण (केवल डीए जेजीयूए घटक के अंतर्गत)</td><td>20 किलोवाट प्रति सार्वजनिक संस्थान की अधिकतम सौर पीवी क्षमता सहित 1 लाख रु. प्रति किलोवाट</td></tr> </table>	घटक	केंद्रीय भाग (100%)	1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3 किलोवाट सौर ऑफग्रीड प्रणाली का प्रावधान	50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार	सौर स्ट्रीट लाइटिंग और पीवीटीजी क्षेत्रों के 1500 एमपीसी में प्रकाश व्यवस्था का प्रावधान (केवल पीएम जनमन घटक के अंतर्गत)	प्रति एमपीसी 1 लाख रु.	ऑफ-ग्रीड सौर प्रणालियों के माध्यम से 2000 सार्वजनिक संस्थानों का सौरीकरण (केवल डीए जेजीयूए घटक के अंतर्गत)	20 किलोवाट प्रति सार्वजनिक संस्थान की अधिकतम सौर पीवी क्षमता सहित 1 लाख रु. प्रति किलोवाट
घटक	केंद्रीय भाग (100%)								
1 लाख जनजातीय और पीवीटीजी घरों के लिए 0.3 किलोवाट सौर ऑफग्रीड प्रणाली का प्रावधान	50,000 रु. प्रति परिवार या वास्तविक लागत के अनुसार								
सौर स्ट्रीट लाइटिंग और पीवीटीजी क्षेत्रों के 1500 एमपीसी में प्रकाश व्यवस्था का प्रावधान (केवल पीएम जनमन घटक के अंतर्गत)	प्रति एमपीसी 1 लाख रु.								
ऑफ-ग्रीड सौर प्रणालियों के माध्यम से 2000 सार्वजनिक संस्थानों का सौरीकरण (केवल डीए जेजीयूए घटक के अंतर्गत)	20 किलोवाट प्रति सार्वजनिक संस्थान की अधिकतम सौर पीवी क्षमता सहित 1 लाख रु. प्रति किलोवाट								

IMPLEMENTATION OF COAL GASIFICATION IN PUNJAB

3036. SHRI MALVINDER SINGH KANG:

Will the Minister of **COAL** be pleased to state

- the current status of implementation of the Coal Gasification Incentive Scheme in Punjab particularly for small-scale industrial applications in the Anandpur Sahib Lok Sabha Constituency;
- the number of applications received and the amount of financial assistance sanctioned under Category-III (Small-Scale/Demonstration Projects) for Micro, Small and Medium Enterprises (MSMEs) clusters in the Hoshiarpur and Rupnagar districts;
- the details of specific criteria for Viability Gap Funding (VGF) under the

second round of Request for Proposals (RFPs) published in September, 2025;

- (d) whether specific criteria for VGF criteria account for the higher operational costs faced by land-locked industrial clusters in Punjab and if so, the details thereof;
- (e) whether the Government has received any representations regarding the technical feasibility of coal gasification for brick kiln clusters in the Mohali and Nawanshahr regions and if so, the details thereof; and
- (f) the timeline by which the Government is expected to operationalize pilot projects in Northern India to assist MSMEs in transitioning to clean coal technologies?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) : The Coal/Lignite Gasification Financial Incentive Scheme approved by the Government of India is designed to support and promote implementation of coal/lignite gasification projects across the country. This scheme is not State-specific. Currently, no proposal has been received for setting up a coal/lignite gasification project in Punjab or in Anandpur Sahib Lok Sabha Constituency.

(b) : No proposal has been received for setting of coal gasification project in the Hoshiarpur and Rupnagar districts.

(c) and (d) : The Request for Proposals (RFPs) for the second round of financial incentives under the Coal/Lignite Gasification Financial Incentive Scheme were issued on 30.09.2025 under Category-II and Category-III.

Under **Category-II**, private sector as well as Government PSUs were allowed to participate for availing lump-sum grant of ₹1000 crores or 15% of capex, whichever is lower, in respect of each project. Under this category, a manufacturing plant of a minimum output of 0.4 million tonnes per annum of either single downstream product or a combination of downstream products through coal gasification could be set up.

Under **Category-III**, demonstration projects (indigenous technology) or small-scale product-based Gasification Plants could be set up, under which lump-sum grant of ₹100 crores or 15% of capex, whichever is lower, is allowed to the selected entity. The proposal should have a minimum Capex of ₹100 crore and minimum production of 1,500 Nm³/hour of Syngas. To meet the qualification criteria for demonstration project, the technology adopted must be proved at pilot scale and the capex should be at least ₹ 100 Crores on coal gasification unit. For small-scale projects under Category-III, a plant with similar technology must be in commercial operation anywhere in the world. The plant must be producing syngas for the purpose of gasification-based products.

The criteria for providing incentive under the Scheme is same throughout the country, including Punjab.

(e): As on date, no such representation has been received.

(f): Under the Scheme, only one pilot project has been approved as of now which has its scheduled commissioning in FY 2029-30. Further, proposal for another pilot project under Category-III has been received in pursuance of advertisement issued on 30.09.2025.

ई-कचरा पुनर्चक्रण की वार्षिक क्षमता

3037. श्री राहुल सिंह लोधी:

श्री दिलेश्वर कामैत:

श्री सौमित्र खान:

क्या **खान** मंत्री यह बताने की कृपा करेंगे कि:

- (क) ई-अपशिष्ट, लिथियम आयन बैटरियों और अन्य प्रकार के स्कैप के संबंध में अद्यतन वार्षिक पुनर्चक्रण क्षमता का ब्यौरा क्या है;
- (ख) क्या प्रोत्साहन योजना के कार्यान्वयन के बाद देश के महत्वपूर्ण खनिज भंडारों में वृद्धि हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) विशेष रूप से पश्चिम बंगाल में महत्वपूर्ण खनिजों के संबंध में भारत की आयात निर्भरता और आपूर्ति श्रृंखला की खामियों को दूर करने में उक्त योजना की प्रभावकारिता क्या है?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

(क) से (ग) : राष्ट्रीय महत्वपूर्ण खनिज मिशन (एनसीएमएम) के तहत, सरकार ने ई-अपशिष्ट, बेकार लिथियम-आयन बैटरियों और अन्य स्कैप की पुनर्चक्रण क्षमता के लिए 1,500 करोड़ रुपये की वित्तीय प्रोत्साहन स्कीम अनुमोदित की है। स्कीम के दिशानिर्देश जारी किए गए और यह स्कीम दिनांक 02.10.2025 को शुरू की गई। आवेदन जमा करने की अंतिम तारीख दिनांक 01.04.2026 है। यह स्कीम महत्वपूर्ण खनिजों के निष्कर्षण के लिए पुनर्चक्रण क्षमता को वित्तीय प्रोत्साहन प्रदान करती है, जो पश्चिम बंगाल सहित देश में उनकी आयात निर्भरता और आपूर्ति श्रृंखला की खामियों को कम करती है।

CLOSURE OF POST OFFICES

3038. ADV. ADOOR PRAKASH:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government has decided to cut down the number of Post Offices in many States including Kerala and if so, the details thereof and the reasons therefor;
- (b) the details of the number of post offices closed and identified for closure so far, State-wise;
- (c) whether the Government has noted the concern among the public and postal employees over the closure of Post Offices; and
- (d) if so, the details of the measures proposed by the Government to address the same?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) : No Sir.

(b) : In view of (a) above, question does not arise.

(c) and (d) : In view of (a) above, questions do not arise. Under the rationalisation exercise across the country, post offices have been rationalised as per the prescribed norms of the Department of Posts.

एनईवीए के तहत राज्य विधानमंडल

3039. श्री सुखजिंदर सिंह रंधावा:

क्या संसदीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा राष्ट्रीय ई-विधान एप्लीकेशन (नेवा) के अंतर्गत राज्य विधानमंडलों के साथ कोई समझौता किया गया है;
- (ख) यदि हां, तो राष्ट्रीय ई-विधान एप्लीकेशन की विशेषताएं क्या हैं और पंजाब राज्य के साथ

किए गए समझौते का ब्यौरा क्या है; और

(ग) पंजाब विधान सभा में राष्ट्रीय ई-विधान एप्लीकेशन कब तक शुरू किए जाने की संभावना है?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क) और (ख) : हाँ भारत सरकार ने 28 राज्यों/संघ राज्य क्षेत्रों के विधानमंडलों और पंजाब समेत संबंधित राज्य सरकारों के साथ राष्ट्रीय ई-विधान एप्लीकेशन (नेवा) को उनके संबंधित विधानमंडलों में कार्यान्वित करने के लिए त्रिपक्षीय समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं। नेवा, कार्यसूची, प्रश्न और उनके उत्तर, नोटिस, विधेयक, वाद-विवाद और कार्यवाही जैसे विधायी कार्यों का प्रबंधन करने और उन तक पहुँचने के लिए एक प्लेटफ़ॉर्म उपलब्ध करा कर सदन को कागज रहित और डिजिटल सदन में परिवर्तित करता है।

(ग) : पंजाब विधानसभा 21 सितंबर, 2023 को नेवा प्लेटफ़ॉर्म को अपनाकर पहले ही अपने आपको पूर्णतः डिजिटल सदन में परिवर्तित कर चुकी है।

GRIEVANCE REDRESSAL AND NATIONAL CONSUMER HELPLINE (NCH)

3040. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details and the total number of complaints received from consumers in Dakshina Kannada district through the National Consumer Helpline (NCH) during the last three years, year and sector-wise;
- (b) the average time taken for resolution of such complaints, along with the percentage of grievances successfully redressed within the prescribed timelines as per NCH or Centralised Public Grievance Redress and

Monitoring System (CPGRAMS) norms;

- (c) whether the Government has undertaken any review of grievance redressal efficiency or complaint-handling trends in Tier-II cities such as Mangalore and if so, the findings of such review; and
- (d) whether the Government plans to establish or upgrade any regional Consumer Helpline Centre or outreach unit in Mangalore to support multilingual grievance handling, consumer awareness and faster resolution and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d): The National Consumer Helpline (NCH) administered by the Department of Consumer Affairs has emerged as a single point of access to consumers across the country for their grievance redressal at pre-litigation stage. Consumers can register their grievances from all over the country in 17 languages including Hindi, English, Kashmiri, Punjabi, Nepali, Gujarati, Marathi, Kannada, Telugu, Tamil, Malayalam, Maithili, Santhali, Bengali, Odia, Assamese and Manipuri through a toll-free number 1915. These grievances can be registered on Integrated Grievance Redressal Mechanism (INGRAM), an omni-channel IT enabled central portal, through various channels- WhatsApp (8800001915), SMS (8800001915), email (nch-ca@gov.in), the NCH app, the web portal (consumerhelpline.gov.in) and the Umang app, as per their convenience. 1,398 companies, who have voluntarily partnered with

NCH as part of the 'Convergence' programme directly respond to these grievances according to their redressal process and revert by providing a feedback to the complainant on the portal. Complaints against those companies who have not partnered with National Consumer Helpline are forwarded to the company for redressal.

The details of the total number of complaints received from consumers in Karnataka including Dakshina Kannada district through the National Consumer Helpline (NCH) during the last three years, year and sector-wise is placed at the **Statement**.

National Consumer Helpline has put in place a mechanism to address all the grievances received on the Helpline portal. The average grievance disposal time over the last three years for the grievances received through CPGRAMS is provided in the table below:

Year	Average disposal time (in days)
2023	24
2024	18
2025	13

The Department regularly monitors grievance data and identifies non-convergence companies. NCH partners with companies who have a proactive approach to efficient consumer complaint resolution, and want to join the programme on a voluntary basis. It shares with them the data of the complainants along with the complaints received at NCH related to their company, to facilitate free, fair and fast redressal through participative cooperation providing win-win situation for both consumers and companies.

In this endeavour, NCH ensures accountability and timely resolution of consumer complaints by forwarding grievances to the convergence partners on a real-time basis. Once these companies are onboarded as convergence partners, they are required to prioritize the swift and effective resolution of complaints in collaboration with the NCH. This partnership helps to ensure better accountability and a quicker redressal of consumer complaints, ultimately benefiting consumers across the country. NCH has also simplified the process of registering the companies as convergence partners making it online, hassle-free and transparent.

A feedback mechanism has been implemented, enabling consumers to share their feedback and suggestions by visiting the web link at <https://consumerhelpline.gov.in/public/feedback> and filling out a short form. The feedback and suggestions received are regularly analyzed to enhance consumer satisfaction and improve the effectiveness of the helpline.

In a significant move to further enhance grievance redressal, NCH has introduced AI-based Speech Recognition, a Translation System, and an AI enabled Chatbot as part of the NCH 2.0 initiative. These technological advancements aim to make the grievance filing process more seamless, efficient, and inclusive. The AI-powered Speech Recognition and Translation System enables consumers to file complaints through voice input, reducing manual intervention. The AI enabled Chatbot provides real-time assistance, streamlining complaint-handling processes, and improving the overall user experience. These upgrades ensure that consumers from diverse linguistic backgrounds have equal access to the grievance redressal system.

STATEMENT

Details of the total number of complaints received from consumers in Karnataka including from Dakshina Kannada district through the National Consumer Helpline (NCH) during the last three years, year and sector-wise.

Year-wise

S. No.	State	2023	2024	2025
1	KARNATAKA (Including from Dakshina Kannada district)	72,459	89,028	1,27,944

Sector-wise

2023		
S. No.	Sector Name	Total
1	E- Commerce	30062
2	Electronics Products	3864
3	Banking	3287
4	Agency Services	3046
5	Consumer Durables	3012
6	Telecom	2286
7	Retail Outlets	2261
8	Automobiles	1954
9	Broadband and Internet	1793
10	Digital Payment Modes	1296
11	Others	19598
Grand Total		72,459

2024		
S. No.	Sector Name	Total
1	E- Commerce	28582
2	Food	6935
3	Agency Services	5097

4	Consumer Durables	4821
5	Electronics Products	4489
6	Broadband and Internet	4372
7	Banking	3888
8	Automobiles	2873
9	Telecom	2696
10	Travel and Tourism	2689
11	Others	22586
Grand Total		89,028

2025		
S. No.	Sector Name	Total
1	E- Commerce	35458
2	Food	10848
3	Agency Services	7040
4	Electronics Products	6268
5	Consumer Durables	5804
6	Travel and Tourism	5337
7	Broadband and Internet	4397
8	Telecom	3966
9	Automobiles	3656
10	Banking	3560
11	Others	41610
Grand Total		1,27,944

WARDHA NANDED RAIL PROJECT

3041. SHRI SANJAY UTTAMRAO DESHMUKH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current status of the Wardha–Nanded rail project;
- (b) the details of the work completed on this project so far since the approval of this route;

- (c) whether the Government has examined the reasons for the delay in this project and if so, the details thereof;
- (d) the timeline by when these reasons would be resolved/this project to be completed;
- (e) whether the Government has fixed any tentative timeline for this project and if so, the details thereof; and
- (f) the details of the concrete steps taken by the Government to expedite the progress of this work?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f) : Ministry of Railway has taken up the work of Wardha-Nanded (284 Km.) new line project. Wardha-Deoli-Kalamb section (38 Km) has been commissioned and work taken up in the balance section. An expenditure of ₹3,264 crore has been incurred upto March, 2025 with an outlay of ₹310 crore for the year 2025-26. The required 567 Ha. land has been acquired. Section wise progress of the project is as under:

S.N.	Name of Section	Status of Tunnels	Status of Major Bridges
1	Wardha-Deoli-Kalamb section (38 Km)	Already Completed and Commissioned.	
2	Kalamb-Yavatmal section (40Km)	Tunnel (2.9 km) • 73 % excavation completed • Lining taken up	There are 36 Major Bridge in this section, out of which 35 has been completed.
3.	Yavatmal-Digras section (79 Km)	No tunnels in this section.	There are 29 Major Bridge in this section, out of which 04 have been completed and work taken up in

			balance section.
4.	Digras-Nanded section (127 Km)	Tunnel (7.39 km) • 64 % excavation completed • Lining taken up	There are 55 Major Bridge. Works have been taken up.

Maharashtra Railway Budget:-

Budget allocation during the last five years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Maharashtra is as under:

Period	Outlay
2009-14	₹1,171 crore/year
2025-26	₹23,778 crore (More than 20 times)

Track Construction:

The details of constructing new track falling fully/partly in the State of Maharashtra during 2009-14 and 2014-25 is as under:

Period	New track Commissioned	Average commissioning of new tracks
2009-14	292 Km	58.4 Km/year
2014-25	2,292 Km	208.4 Km/year (More than 3 times)

Projects sanctioned:

As on 01.04.2025, 38 projects (11 New Lines, 02 Gauge Conversion and 25 Doubling), of a total length of 5,098 km, costing ₹89,780 crore, falling fully/partly in Maharashtra, including remote and tribal areas, are sanctioned.

The summary is as under:-

Category	No. of sanctioned Projects	Total Length (in Km)	Length Commissioned Upto Mar'25 (Km)	Exp. upto Mar'25 (₹ in Cr.)
New Line	11	1,355	234	10,504
Gauge Conversion	02	609	334	4,286
Doubling/ Multitracking	25	3,134	1,792	24,617
Total	38	5,098	2,360	39,407

Recently completed projects:

Details of some of the recently completed projects falling fully/partly in Maharashtra are as under:

S.No.	Project	Cost (₹ in crore)
1	Pune-Miraj-Londa Doubling (467 Km)	4,670
2	Jabalpur-Gondia Gauge Conversion (300 Km)	2,005
3	Chhindwara-Nagpur Gauge Conversion (150 Km)	1,512
4	Panvel-Pen Doubling (35 Km)	263
5	Pen-Roha Doubling (40 Km)	330
6	Udhna-Jalgaon Doubling (307 Km)	2,448
7	Mudkhed-Parbhani Doubling (81 Km)	673
8	Bhusawal-Jalgaon 3rd Line (24 Km)	325
9	Jalgaon-Bhusawal 4th Line (24 Km)	261
10	Daund-Gulbarga Doubling (225 Km)	3,182

Ongoing Projects:

To further improve the Railway Infrastructure in the state of Maharashtra, following works have been taken up:-

S.No.	Name of the project	Cost (₹ In crore)
1	Ahilyanagar (Ahmednagar)-Beed-Parli Vaijnath New Line (261 Km)	4,957
2	Baramati-Lonand New Line (64 Km)	1,844
3	Wardha-Nanded New Line (284 Km)	3,445
4	Indore-Manmad New Line (360 Km)	18,529
5	Wadsa-Gadchiroli New Line (52 Km)	1,886
6	Jalna-Jalgaon New Line (174 Km)	5,804
7	Daund-Manmad Doubling (236 Km)	3,037
8	Kalyan-Kasara 3rd Line (68 Km)	1,433
9	Wardha-Nagpur 3rd Line (76 Km)	698
10	Wardha-Ballarshah 3rd Line (132 Km)	1,385
11	Itarsi-Nagpur 3rd Line (280 Km)	2,450
12	Rajnandgaon-Nagpur 3rd Line (228 Km)	3,545
13	Wardha-Nagpur 4th Line (79 Km)	1,137
14	Jalgaon-Manmad 4th Line (160 Km)	2,574
15	Bhusawal-Khandwa 3rd and 4th Line (131 Km)	3,285
16	Solapur-Tuljapur-Osmanabad New Line (95 Km)	2,933
17	Panvel-Chowk Double Line (17 Km)	491
18	Wardha-Balharshah 4th Line (135 Km)	2,226
19	Itarsi-Nagpur 4th Line (297 Km)	5,010
20	Wardha-Bhusawal 3rd and 4th Line (314 Km)	9,197
21	Asangaon-Kasara 4th Line (35 Km)	794
22	Badlapur-Karjat 3rd and 4th Line (32 Km)	1,324
23	Gondia-Dongargarh 4th Line (84 Km)	2,223
24	Gondia-Balharshah Doubling (240 Km)	4,819

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition
- Forest clearance
- Shifting of infringing utilities

- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.
- Delegation of powers at field level.
- Close monitoring of progress of project at various levels.
- Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.

PROGRESS OF KOLKATA METRO YELLOW LINE

3042. DR. KAKOLI GHOSH DASTIDAR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the detailed project/progress report of the metro line connecting Noapara-Jai Hind Airport- Barasat;
- (b) whether any feasibility study has been done on the same and if so, the details thereof; and
- (c) the details of the projected timeline for the completion of the said project?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c) : Metro project in Kolkata started in 1972. The details of the Metro commissioned since then are as under:

Period	Metro Commissioned
1972 to 2014 (42 years)	28 km
2014 to 2025 (11 years)	45 km

The details of Metro Corridors commissioned are as under:

S.No.	Metro Corridor	Section Commissioned
1	Kavi Subash – Noapara (28 Km) (Blue Line)	This Corridor commissioned before year 2014 (This required about 42 years to complete)
2	Noapara – Dakshineswar (4.14 Km) (Extension of Blue Line)	This Corridor commissioned in 2020-21
3	Noapara – Jaihind Airport - Barasat (18 Km) (Yellow Line)	Noapara – Jaihind Airport section (6.77 Km) Commissioned in 2025-26
4	Joka – Majerhat - Esplanade (14 KM) (Purple Line)	Joka – Majerhat section (7.74 Km) Commissioned in stages from 2022 to 2024
5	New Garia - Belaghata - Dumdum Airport (32 Km) (Orange Line)	New Garia – Belaghata (9.8 Km) Commissioned in stages between 2023-26
6	Howrah Maidan – Salt Lake Sec. V (16.55 Km) (Green Line)	This Corridor commissioned in stages from 2019 to 2025

Further, work pertaining to 4 Metro corridors at total length of about 52 km is under progress, out of which 20 km of work is held up due to land

acquisition and utility shifting issues pertaining to State Government. In the rest of the Metro stretch, though the work is in progress yet facing difficulties due to one or other reasons at the end of State Government. Details are as below:

- (i) **Noapara – Jaihind Airport - Barasat (18 km):** Noapara - Jai Hind Airport (6.77 km) has been commissioned and work from Jai Hind Airport to Michael Nagar is in progress. However, work from New Barrackpore to Barasat (7.5 km) is held up due to land acquisition and encroachment issues by State authorities.

SN	Location	Issues
1.	New Barrackpore to Barasat	- Land acquisition (23,000 sq. m) and removal of heavy encroachments (1277 hutments, 764 shops) are involved in this section. - The matter is not yet resolved by Government of West Bengal (GoWB).

- (ii) **Joka –Majerhat - Esplanade (14 km):-** Joka - Majerhat (7.74 km) has been commissioned and balance work from Majerhat to Esplanade (6.26 km) has been taken up. However, progress of the work is affected due to the following issues:

SN	Location	Issues
1.	Khidderpur Metro Station	- For utility shifting and road traffic diversion, 837 sqm permanent and 1,702 sqm temporary land of State Government (Kolkata Armed Police) is required. The proposal of this land was sent to State Government on 24.08.2020. - Several meetings were held with officials of Government of West Bengal (GoWB) for transfer of above land. - After lot of persuasion, State Government finally accorded approval in July 2025 only after almost 5 years.
2.	Dr. B.C. Roy Market	For construction of Esplanade Metro Station, temporary shifting of unauthorised 528 Shops at B.C. Roy Market on Defence land is required.

SN	Location	Issues
		• The proposal for NOC of temporary/permanent shifting of these shops was submitted to State Government in February 2022. Shops for temporary shifting of these unauthorized shops have also been constructed by Railway. • The State Government has been requested to facilitate shifting. Regular follow up with State PWD is also being done. • Issue is pending for more than 3.5 years.

(iii) New Garia –Belaghata - Dum Dum Airport (32 km): New Garia - Belaghata (9.8 km) has been commissioned and balance work from Belaghata to Dum Dum Airport (22.2 km) has been taken up. However, progress of the work is affected due to the following issues:

SN	Location	Issues
1.	Chingrighata Crossing (Between Belegghata – Gour Kishore Ghosh stations)	• Temporary traffic diversion at Chingrighata crossing for launching of viaduct segments is required for 3 nights each on either side of the road (8 hours on every night). • The proposal was submitted to Government of West Bengal (GoWB) in December 2024. • The diversion road as desired by Kolkata traffic police has already been constructed in February 2025. • Since then, several meetings have been held with various State Government and Kolkata police officials for NOC. • The NOC is still awaited even after about 12 months.

(iv) Baranagar - Barrackpore - Dakshineshwar (14.5 km): Baranagar - Dakshineshwar (2 km) has been commissioned and balance work from Baranagar to Barrackpore (12.5 km) is held up due to pending utility shifting in the alignment by state government authorities. The details are

as below:

SN	Location	Issues
1.	Baranagar to Barrackpore	• The original alignment along the B.T road was agreed in 2011 as per MoU among Metro Railway, RVNL and Kolkata Municipal Corporation. • As per MoU, existing pipeline was to be replaced by new 64-inch diameter pipeline by the State Government. • Shifting of this pipeline was completed in 2012. • However, NOC is still awaited from Government of West Bengal.

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time of the project/s.

MINING SURVEILLANCE SYSTEM (MSS)

3043. SHRI BAPI HALDAR:

Will the Minister of **MINES** be pleased to state:

- (a) the number of alerts issued by Mining Surveillance System (MSS) of

suspected illegal mining of major and minor minerals in the Country,
State/UT-wise;

- (b) the number of cases in which action was taken;
- (c) the number of cases where illegal mining was detected; and
- (d) the details of the action taken on illegal mining along with the reasons for non-action on the alerts issued?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) to (d) : The State/UT-wise number of triggers issued by Mining Surveillance System (MSS) along with verification thereon and the number of cases of illegal mining detected are furnished below:

(As on 30.01.2026)

States	Generated Triggers	Verified Triggers	Unauthorized Mining Confirmed
Aasam	2	0	0
Andhra Pradesh	100	83	9
Bihar	2	0	0
Chhattisgarh	84	11	1
Goa	74	72	29
Gujarat	148	102	23
Haryana	4	2	0
Himachal Pradesh	21	11	0
Jammu and Kashmir	26	22	1
Jharkhand	48	5	0
Karnataka	79	79	3
Kerala	5	3	3
Madhya Pradesh	143	105	9
Maharastra	38	15	3
Meghalaya	56	1	0

Odisha	42	26	0
Rajasthan	105	73	3
Tamilnadu	87	46	12
Telangana	14	13	0
Uttar Pradesh	10	0	0
Total	1088	669	96

As per Section 23C of the MMDR Act, 1957, State Governments have been empowered to frame rules for prevention of illegal mining, transportation and storage of minerals (both major minerals and minor minerals) and for purposes connected therewith. Therefore, matters relating to prevention and control of illegal mining including extraction and transportation of minerals come under the administrative jurisdiction of the concerned State Government.

राष्ट्रीय छात्रवृत्ति पोर्टल

3044. श्री उमेषभाई बाबूभाई पटेल:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों के दौरान राष्ट्रीय छात्रवृत्ति पोर्टल पर संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमण और दीव के छात्रों से कितने आवेदन प्राप्त हुए हैं;
- (ख) विगत पांच वर्षों के दौरान संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमण और दीव में डिप्लोमा/स्नातक/स्नातकोत्तर पाठ्यक्रम की पढ़ाई करने वाले कितने छात्रों को प्रत्येक श्रेणी के लिए राष्ट्रीय छात्रवृत्ति पोर्टल के माध्यम से छात्रवृत्ति प्रदान की गई है;
- (ग) क्या राष्ट्रीय छात्रवृत्ति पोर्टल पिछले पांच वर्षों के दौरान संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमण और दीव से प्राप्त आवेदनों पर लगातार कार्रवाई कर रहा है;
- (घ) यदि नहीं, तो इसके क्या कारण हैं; और
- (ङ) संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमण और दीव के लिए केन्द्र सरकार की उन योजनाओं का योजना-वार ब्यौरा क्या है जिनके अंतर्गत विगत पांच वर्षों में प्रत्येक वर्ष के

दौरान छात्रवृत्ति के लिए आवेदनों पर कार्रवाई की गई है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ड) : राष्ट्रीय छात्रवृत्ति पोर्टल पिछले पांच वर्षों के दौरान संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमण और दीव से आवेदनों पर लगातार कार्रवाई कर रहा है।

पिछले पांच वर्षों के दौरान (फरवरी 2026 तक) राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) पर केंद्र शासित प्रदेश दादरा और नगर हवेली और दमण और दीव के छात्रों से 32,848 आवेदन प्राप्त हुए हैं। इनमें से 3,273 छात्रवृत्तियां डिप्लोमा/स्नातक/स्नातकोत्तर पाठ्यक्रमों में पढ़ने वाले छात्रों को प्रदान की गई हैं।

वर्षवार ब्यौरा **विवरण-I** में दिया गया है।

पिछले पांच वर्षों में, केंद्र शासित प्रदेश दादरा और नगर हवेली और दमण और दीव में छात्रों के लिए छात्रवृत्ति आवेदनों को केंद्र सरकार की 22 छात्रवृत्ति योजनाओं के तहत संसाधित किया गया है। ब्यौरा **विवरण-II** में दिया गया है।

विवरण-I

एनएसपी पर केंद्र शासित प्रदेश दादरा और नगर हवेली और दमण और दीव के छात्रों से प्राप्त आवेदनों का वर्षवार ब्यौरा

#	शैक्षणिक वर्ष					कुल
	2021-2022	2022-2023	2023-2024	2024-2025	2025-2026	
प्राप्त आवेदनों की संख्या	13,124	8,825	4,066	4,094	2,739	32,848

राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) के माध्यम से संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमण और दीव में डिप्लोमा/स्नातक/स्नातकोत्तर पाठ्यक्रम करने वाले छात्रों को प्रदान की जाने वाली छात्रवृत्तियों का वर्षवार ब्यौरा

पाठ्यक्रम का नाम	शैक्षणिक वर्ष					कुल
	2021-2022	2022-2023	2023-2024	2024-2025	2025-2026	
डिग्री/ स्नातक/स्नातकोत्तर/इंटीग्रेटेड	468	1,218	317	61	216	2,280
डिप्लोमा (पॉलिटेक्निक के अलावा)	9	47	2	0	1	59
आई.टी.आई	64	77	55	0	29	225
पीजी डिप्लोमा	1	0	0	0	0	1
पॉलिटेक्नीक	66	97	79	71	48	361
स्नातकोत्तर	74	236	11	0	26	347
कुल	682	1,675	464	132	320	3,273

विवरण-II

केंद्र सरकार की छात्रवृत्ति योजनाएं जिसके तहत केंद्र शासित प्रदेश दादरा और नगर हवेली और दमण और दीव के छात्रों के आवेदनों पर कार्रवाई की गई

क्रम संख्या	मंत्रालय का नाम	योजना का नाम
1	अखिल भारतीय तकनीकी शिक्षा परिषद	छात्राओं के लिए प्रगति छात्रवृत्ति योजना (तकनीकी डिग्री)
2		अन्यथा सक्षम छात्रों के लिए सक्षम छात्रवृत्ति योजना (तकनीकी डिप्लोमा)
3		स्वनाथ छात्रवृत्ति योजना (तकनीकी डिग्री)
4		तकनीकी शिक्षा के लिए बालिकाओं हेतु प्रगति छात्रवृत्ति योजना (डिग्री)
5	कृषि अनुसंधान एवं शिक्षा विभाग	आईसीएआर राष्ट्रीय प्रतिभा छात्रवृत्ति (एनटी-पीजी)
6	दिव्यांगजन सशक्तिकरण विभाग	दिव्यांग छात्रों के लिए पोस्ट मैट्रिक स्कॉलरशिप
7	उच्चतर शिक्षा विभाग	कॉलेज और विश्वविद्यालय के छात्रों के लिए छात्रवृत्ति की केंद्रीय क्षेत्र योजना
8	स्कूल शिक्षा एवं साक्षरता विभाग	नेशनल मीन्स कम मेरिट स्कॉलरशिप

9	सामाजिक न्याय और अधिकारिता विभाग (पिछड़ा वर्ग)	ओबीसी, ईबीसी और डीएनटी छात्रों के लिए कॉलेज में उच्च श्रेणी की शिक्षा की पीएम यशस्वी केंद्रीय क्षेत्र की योजना
10	सामाजिक न्याय एवं अधिकारिता मंत्रालय	अनुसूचित जाति के छात्रों के लिए उच्च श्रेणी की शिक्षा के लिए केंद्रीय क्षेत्र की छात्रवृत्ति
11		अनुसूचित जाति के छात्रों के लिए उच्च श्रेणी की शिक्षा के लिए केंद्रीय क्षेत्र की छात्रवृत्ति
12	श्रम और रोजगार मंत्रालय	बीईडीआई/सीईएनई/आईओएमसी/एलएसडीएम-प्री मैट्रिक के बच्चों को शिक्षा के लिए वित्तीय सहायता
13		बीईडीआई/सिने/आईओएमसी/एलएसडीएम के बच्चों को शिक्षा के लिए वित्तीय सहायता मैट्रिकोत्तर
14	अल्पसंख्यक कार्य मंत्रालय	व्यावसायिक और तकनीकी पाठ्यक्रमों के लिए मेरिट-कम-मीन्स स्कॉलरशिप सीएस
15		पोस्ट मैट्रिक छात्रवृत्ति योजनाएं अल्पसंख्यक सीएस
16		अल्पसंख्यक के लिए प्री मैट्रिक स्कॉलरशिप
17	एमओएमए-एमईएफ	बेगम हजरत महल राष्ट्रीय छात्रवृत्ति
18	जनजातीय कार्य मंत्रालय	अनुसूचित जनजाति के छात्रों की उच्च शिक्षा के लिए राष्ट्रीय फैलोशिप और छात्रवृत्ति - छात्रवृत्ति (अनुसूचित जनजाति के छात्रों के लिए औपचारिक रूप से शीर्ष श्रेणी की शिक्षा)
19	यूजीसी	स्नातकोत्तर अध्ययन के लिए राष्ट्रीय छात्रवृत्ति
20		एकल बालिका के लिए पीजी इंदिरा गांधी छात्रवृत्ति
21		विश्वविद्यालय रैंक धारकों के लिए पीजी छात्रवृत्ति (प्रथम और द्वितीय रैंक धारक)
22		व्यावसायिक पाठ्यक्रमों को आगे बढ़ाने के लिए अनुसूचित जाति और अनुसूचित जनजाति के छात्रों के लिए पीजी छात्रवृत्ति योजना

VANDE BHARAT SLEEPER TRAINS BETWEEN KOLKATA AND GUWAHATI

3045. SHRI TAMILSELVAN THANGA:

DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is true that India's first Vande Bharat Sleeper Train between Kolkata and Guwahati has been flagged off recently and the fares of the

Vande Bharat Sleeper Train between Howrah in West Bengal and Guwahati in Assam will be substantially lower than air travel and if so, the details thereof; and

- (b) whether the Government has any proposal to ply/introduce such a Vande Bharat Sleeper Train between Delhi and Chennai in coming days and if so, the details along with the timeline thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b) : For long distance travel the Sleeper variant of Vande Bharat Express has been indigenously designed and developed. Two such trains have already been manufactured. After extensive trials, these trains have been introduced on Indian Railways. The First Vande Bharat Sleeper service viz. 27575/27576 Howrah- Kamakhya Vande Bharat Sleeper Express has commenced regular operation w.e.f. 22.01.2026.

The process of development of new rolling stocks like Vande Sleeper necessitates a holistic approach, combining technological innovation, strategic planning and manufacturing to ensure a safe, reliable and comfortable travel. This involves development of prototype, extensive testing and trials followed by series production.

To improve travel experience of the passengers and set new benchmarks in terms of safe and comfortable journey, these train sets have been provided with modern coaches having advanced safety features and passenger

amenities like:

- Jerk-Free Semi permanent couplers and Anti Climbers.
 - Fitted with KAVACH
 - Higher acceleration with design/operating speed of 180/160 KMPH
 - Crashworthy Design of Car body complying with EN standards.
 - Fire barrier doors at the end of each coach for compliance of fire safety standards.
 - Improved fire safety - Aerosol based fire detection and suppression system in electrical cabinets and lavatories.
 - Regenerative braking system for energy efficiency.
 - Air conditioning units provided with indigenously developed UV-C lamp-based disinfection system for deactivating 99% harmful bacteria from conditioned air to improve the hygiene standards inside the passenger area.
 - Centrally controlled Automatic Plug Doors and Fully Sealed wider gangways CCTVs in all coaches.
 - Emergency talk-back unit for communication between Passenger and Train Manager/Loco Pilot in case of emergency.
 - For Divyangjan passengers, special lavatory in the driving coaches on each end.
 - Centralized Coach Monitoring System for better condition monitoring of passenger amenities such as Air conditioning, Saloon Lighting etc.
 - Ergonomically designed ladder for ease of climbing on to upper berths.
- Presently, Delhi-Chennai sector is served by 10 pairs of train services as

listed below:

SN	Train number and name
1	12641/12642 Kanniyakumari -Hazrat Nizamuddin Thirukkural Express
2	12651/12652 Madurai -Hazrat Nizamuddin Tamil Nadu Sampark Kranti Express
3	16031/16032 MGR Chennai Central - Shri Mata Vaishno Devi Katra Andaman Express
4	20493/20494 Madurai - Chandigarh Express
5	12433/12434 MGR Chennai Central - Hazrat Nizamuddin Rajdhani Express
6	12611/12612 MGR Chennai Central - Hazrat Nizamuddin Garib Rath Express
7	12269/12270 MGR Chennai Central - Hazrat Nizamuddin Durgam Express
8	12615/12616 MGR Chennai Central -New Delhi Grand Trunk Express
9	12621/12622 MGR Chennai Central -New Delhi Tamil Nadu Express
10	22403/22404 Puducherry - New Delhi Express

Besides, introduction of new train services, including Vande Bharat sleeper services, is an on-going process, depends on various factors which include-

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets.
- Occupancy and the traffic requirement of the section.

VACANCIES IN MINISTRY OF MINORITY AFFAIRS

3046. SHRI YUSUF PATHAN:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the number of sanctioned posts in position and the number

of vacancies including reserved posts across categories in the Ministry of Minority Affairs;

- (b) the details of the number of vacancies in the Ministry and institutes under it including the reserved posts since 2014, year and category-wise; and
- (c) the details of the number of contractual employees hired since 2014, year and category-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b) : This Ministry is manned by officials/ officers belonging to All India, Other Organised and General Civil Services etc. This Ministry implements posting, transfer and promotion orders of the cadre controlling authorities of these services. In Ministry of Minority Affairs, 98 posts are filled up, against sanctioned strength of 127. Regarding vacancies and hiring of employees since 2014, it is informed that occurrence and filling up of vacancies is a continuous process. By the time, vacancies reported by the Department to the cadre controlling authorities, are filled up, in compliance with the reservation norms/guidelines, some new vacancies arise due to retirement, resignation, death, promotion etc. of an employee.

(c) : Contractual engagements are resorted to as a stopgap arrangement for fixed tenure, in accordance with Govt. of India rules and regulations due to exigencies of work, economy of operations and unavoidable circumstances, till filling up of vacancies by various recruiting agencies of Central Government including Union Public Service Commission (UPSC) and Staff Selection Commission (SSC) etc or till the requirement exist.

PARCEL AND E-COMMERCE INITIATIVES (DOP)**3047. SHRI NALIN SOREN:****SHRI P. C. MOHAN:****SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:****SHRI BHARTRUHARI MAHTAB:**

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the major initiatives undertaken by the Department of Posts (DoP) in the parcel and e-commerce segment including tie-ups with major e-commerce platforms and logistics providers;
- (b) the details of the growth registered in parcel traffic and revenue during the last three years, particularly for Karnataka and Bengaluru;
- (c) whether DoP has assessed impact on revenue generation and if so, the details thereof;
- (d) the steps taken to strengthen logistics infrastructure such as parcel hubs, automated sorting centres, last-mile delivery and digital tracking systems in major urban centres like Bengaluru;
- (e) whether instances of parcel-related frauds, thefts or misuse of postal channels for illegal activities have been reported in recent years and if so, the details thereof particularly for Karnataka; and
- (f) the measures taken by the Government to enhance security screening, digital tracking, verification and grievance redressal mechanisms to prevent such crimes and ensure safe and reliable parcel delivery?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) : The Department of Posts (DoP) has undertaken several initiatives in the parcel and e-commerce segment to transform into a major public logistics organisation and strengthen services nationwide. These include modernization of the parcel processing and delivery ecosystem to enhance speed, reliability, and customer experience through standardized systems across the country.

Last-mile delivery has been strengthened through Nodal Delivery Centres for mechanized and dedicated parcel delivery. Under the Advanced Postal Technology (APT) 2.0 project, real-time delivery updates, one time password (OTP)-based delivery, and Application Programming Interface (API) integration with e-commerce partners have been introduced. The Mail and Parcel Optimization Project (MPOP) has enabled end-to-end process optimization through standardized workflows and real-time tracking.

The Department has also partnered with major e-commerce and logistics companies and is providing parcel delivery services for several Government Ministries, including the Ministry of Micro Medium and Small Enterprises (MSME). Dak Niryat Kendras (DNKs) have been established to support exports by MSMEs, artisans, self-help groups, and small businesses, particularly in rural and semi-urban areas. Additionally, DoP has entered into strategic partnerships with major e-commerce players such as Amazon, Shiprocket, Decathlon, ONDC etc.

(b) : Details of the growth registered in parcel traffic and revenue during the

last three years particularly for Karnataka and Bengaluru are furnished below.

Traffic count in crore and revenue in ₹crore

F.Y	Domestic Parcel Traffic	Domestic Parcel Revenue	Parcel Traffic (Karnataka Circle)	Parcel Revenue (Karnataka Circle)	Parcel Traffic (Bengaluru Region)	Parcel Revenue (Bengaluru Region)
2022- 23	4.32	620.01	0.45	58.00	0.11	17.56
2023- 24	5.78	755.47	0.30	50.00	0.27	31.22
2024- 25	7.12	656.94	0.39	50.00	0.19	29.77

(c) : Yes, Sir. Consequent to the reforms undertaken by DoP in the parcel and e-commerce sector, the parcel revenue has gone up from Rs. 755.47 Cr. to Rs. 802.11 Cr. in the last three years [2023-24 to 2025-26 (February)]

(d) : Under the MPOP, Business Process Re-engineering (BPR) to redesign workflows and improve efficiency has been completed. Rationalization of its parcel hub network, delivery centers and road transport network across the country has been finalized, which is aligned with the growing parcel and e-commerce industry. This is supported by APT 2.0 for real time tracking and digital integration. These initiatives are applicable pan-India, including Bengaluru.

(e) : There have been no reported instances of parcel-related frauds or thefts in the Karnataka Postal Circle. One case of misuse of the postal channel was reported in the Bengaluru HQ Region regarding an article containing “Hydro Ganja” from Netherlands. A detailed enquiry was conducted by the Karnataka

Postal Circle and no lapse was found on the part of the Department.

(f) : Several measures to enhance security and prevent transport of contraband items through the postal channel have been taken. These include issuing guidelines, conducting training programs for staff, displaying lists of prohibited items in post offices. The Department has issued KYC instructions and mandated self-attested identity proof for international articles. Customer declaration forms for domestic parcel consignments and customs declaration forms and KYC for international parcel consignments are made mandatory. All parcels are now classified as accountable articles to enable tracking services.

रेलवे सुरक्षा और दुर्घटना निवारण पहल

3048. डॉ. राजकुमार सांगवान:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत चार वर्षों और वर्तमान वर्ष के दौरान हुई कुल रेल दुर्घटनाओं की संख्या और इन दुर्घटनाओं के कारण हुई मौतों और हताहतों की संख्या कितनी है;
- (ख) सरकार द्वारा रेल सुरक्षा अवसंरचना को बढ़ाने और रेल दुर्घटनाओं को रोकने के लिए उठाए गए विशिष्ट कदमों का ब्यौरा क्या है और इन कदमों के लिए कितना वित्तीय परिव्यय किया गया है;
- (ग) महत्वपूर्ण संरक्षा परिसंपत्तियों के उन्नयन के उद्देश्य से इस निधि के अंतर्गत कुल आवंटन, अब तक किए गए व्यय और वित्तपोषित विशिष्ट परियोजनाओं सहित राष्ट्रीय रेल सुरक्षा निधि का ब्यौरा क्या है;
- (घ) विगत तीन वर्षों और चालू वर्ष के दौरान रेल सुरक्षा मानकों में हुए प्रमुख सुधारों का ब्यौरा क्या है; और
- (ङ) विगत पांच वर्षों के दौरान वेल्ड फेल्योर और रेल फ्रैक्चर का ब्यौरा और उनकी संख्या

कितनी है और उच्च गुणवत्ता वाली रेल, लंबे रेल पैनलों और दोष का पता लगाने वाले अल्ट्रासोनिक परीक्षण सहित पटरियों के अनुरक्षण का विस्तार करने के लिए क्या कदम उठाए गए हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ड) : भारतीय रेल में संरक्षा को सर्वोच्च प्राथमिकता दी जाती है। पिछले कुछ वर्षों में किए गए विभिन्न संरक्षा उपायों के परिणामस्वरूप, दुर्घटनाओं की संख्या में भारी गिरावट आई है।

परिणामी रेलगाड़ी दुर्घटनाओं की संख्या कम हो गई है जैसा कि नीचे तालिका में दर्शाया गया है:

वर्ष	परिणामी दुर्घटनाएं
2014-15	135
2025-26 (28.02.2026 तक)	14 (90% की कमी)

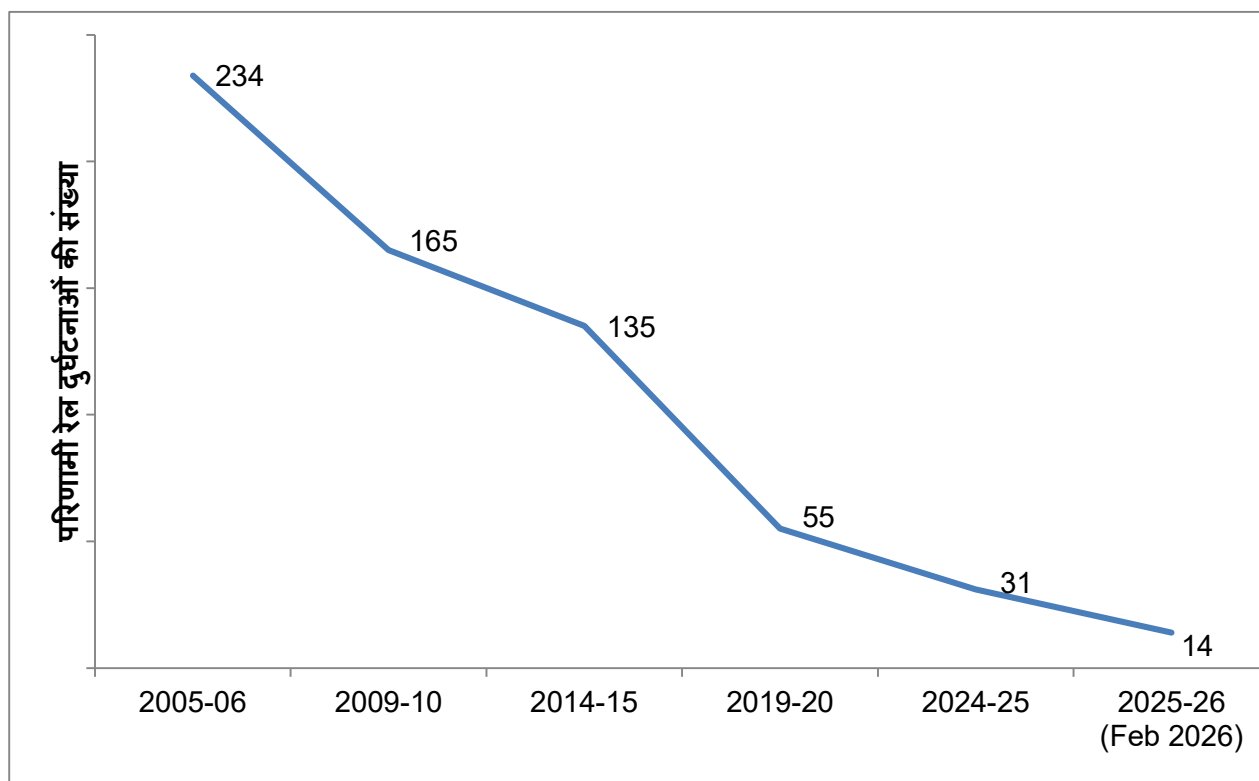
रेलगाड़ी परिचालन में संरक्षा में सुधार दर्शाने वाला एक अन्य महत्वपूर्ण सूचकांक परिणामी दुर्घटना सूचकांक है, जिसका ब्यौरा निम्नानुसार है:

परिणामी दुर्घटना सूचकांक:-

वर्ष	दुर्घटना सूचकांक
2014-15	0.11
2024-25	0.03 (73% की कमी)

यह सूचकांक सभी रेलगाड़ियों के कुल चालन किलोमीटर के अनुपात के रूप में परिणामी दुर्घटनाओं की संख्या को मापता है।

$$\text{दुर्घटना सूचकांक} = \frac{\text{परिणामी दुर्घटनाओं की संख्या}}{\text{रेलगाड़ियों की संख्या x मिलियन किलोमीटर चालन}}$$



भारतीय रेल पर परिणामी रेल दुर्घटनाएं और उसमें हताहतों की संख्या (रेल यात्रियों और रेल कर्मियों सहित) निम्नानुसार हैं:-

अवधि	परिणामी रेल दुर्घटनाओं की संख्या	मृतकों की संख्या	घायलों की संख्या
2004-05 से 2013-14 तक	1,711	904	3,155
2014-15 से 2023-24 तक	678	748	2,087
2024-25	31	18	92

रेलगाड़ी परिचालन में रेलपथ अनुरक्षण सहित संरक्षा का संवर्धन करने के लिए किए गए विभिन्न संरक्षा संबंधी उपाय निम्नानुसार हैं:-

- भारतीय रेल में पिछले कुछ वर्षों में संरक्षा संबंधी कार्यकलापों पर व्यय को बढ़ाया गया है, जो निम्नानुसार है:-

संरक्षा संबंधी कार्यकलापों पर व्यय/बजट (करोड़ रु. में)					
2013-14	2022-23	2023-24	2024-25	2025-26	2026-27
39,200	87,336	1,01,662	1,14,022	1,17,693	1,20,389

- मानवीय चूक के कारण होने वाली दुर्घटनाओं को कम करने के लिए, 28.02.2026 की स्थिति के अनुसार 6,665 रेलवे स्टेशनों पर कांटों एवं सिगनलों के केंद्रीकृत परिचालन के साथ विद्युत/इलेक्ट्रॉनिक अंतर्पाशन प्रणाली की व्यवस्था की गई है।
- समपार रेलफाटकों पर संरक्षा का संवर्धन करने के लिए, 28.02.2026 की स्थिति के अनुसार 10,153 समपार रेलफाटकों पर अंतर्पाशन की व्यवस्था की गई है।
- संरक्षा का संवर्धन करने के लिए 28.02.2026 की स्थिति के अनुसार 6,669 रेलवे स्टेशनों पर विद्युत साधनों द्वारा रेलपथ अधिभोगिता के सत्यापन द्वारा रेलवे स्टेशनों के पूर्ण रेलपथ परिपथन की व्यवस्था की गई है।
- भारतीय रेल ने स्वदेशी रूप से विकसित स्वचालित रेलगाड़ी सुरक्षा प्रणाली को लागू करने का निर्णय लिया है, जिसके लिए उच्चतम स्तर के संरक्षा प्रमाणन (एसआईएल 4) की आवश्यकता थी। कवच को जुलाई 2020 में राष्ट्रीय एटीपी प्रणाली के रूप में अपनाया गया था।

व्यापक और विस्तृत परीक्षणों के बाद, कवच संस्करण 4.0 को उच्च घनत्व वाले दिल्ली-मुंबई और दिल्ली-हावड़ा मार्गों को कवर करते हुए, 1452 मार्ग किलोमीटर पर सफलतापूर्वक चालू किया गया है। दिल्ली-मुंबई मार्ग पर कवच संस्करण 4.0 को जंक्शन केबिन-पलवल-मथुरा-नागदा रेलखंड (667 मार्ग किलोमीटर) एवं वडोदरा-विरार खंड (336 मार्ग किलोमीटर) और वडोदरा-अहमदाबाद खंड (96 मार्ग किलोमीटर) पर कमीशन किया गया है तथा दिल्ली-हावड़ा मार्ग पर कवच संस्करण 4.0 को गया-सरमाटांड खंड (93 मार्ग किलोमीटर) और छोटा अमबोना-बर्द्धमान हावड़ा रेलखंड (105 मार्ग किलोमीटर)

पर कमीशन किया गया है।

इसके अलावा, भारतीय रेल के सभी जीक्यू, जीडी, एचडीएन और चिह्नित रेलखंडों को कवर करते हुए 24,427 मार्ग किलोमीटर पर कवच के रेलपथ साइड कार्यों का कार्यान्वयन प्रारंभ किया गया है।

- सिगनल प्रणाली की संरक्षा से संबंधित मुद्दों जैसे अनिवार्य समरूपता जांच, परिवर्तन कार्य प्रोटोकॉल, समापन आरेखण तैयार करने आदि के संबंध में विस्तृत अनुदेश जारी किए गए हैं।
- प्रोटोकॉल के अनुसार सिगनल एवं दूरसंचार उपस्करों के लिए डिस्कनेक्शन और रिकनेक्शन प्रणाली पर पुनः बल दिया गया है।
- लोको पायलटों की सतर्कता में सुधार लाने के लिए सभी रेल इंजनों में सतर्कता नियंत्रण उपकरण (वीसीडी) लगाए गए हैं।
- मास्ट पर रेट्रो-रिफ्लेक्टिव सिग्मा बोर्ड उपलब्ध कराए जाते हैं, जो विद्युतीकृत क्षेत्रों में सिगनलों से दो शिरोपरि उपस्कर मास्ट से पहले मौजूद होता है ताकि कोहरे के मौसम के कारण दृश्यता कम होने पर चालकदल को आगे मौजूद सिगनल के बारे में सचेत किया जा सके।
- कोहरे से प्रभावित क्षेत्रों में लोको पायलटों के लिए जीपीएस आधारित फॉग सेफ्टी डिवाइस (एफएसडी) उपलब्ध कराया जाता है जो लोको पायलटों को अगले थलचिह्नों यथा सिगनल, समपार रेलफाटकों आदि की दूरी जानने में समर्थ बनाते हैं।
- प्राथमिक रेलपथ नवीकरण करते समय आधुनिक रेलपथ संरचना इस्तेमाल की जा रही है जिसमें 60 किलोग्राम, 90 चरम तन्य सामर्थ्य पटरियां, लचीले जुड़नारों के साथ प्रीस्ट्रेस्ड कंक्रीट स्लीपर (पीएससी) सामान्य/चौड़ा आधार स्लीपर, पीएससी स्लीपर्स पर पंखानुमा विन्यास के टर्नआउट, गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर शामिल हैं।
- मानवीय त्रुटियों का न्यूनीकरण करने के लिए पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी

रेलपथ मशीनों के उपयोग द्वारा रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।

- रेलपथ नवीकरण की प्रगति बढ़ाने और जोड़ों के वेल्डन से बचने के लिए 130 मीटर/260 मीटर लंबे पटरी पैनलों की आपूर्ति को अधिकतम करना, जिसके द्वारा संरक्षा में सुधार होता है।
- दोष का पता लगाने और दोषपूर्ण पटरियों को समय पर हटाने के लिए पटरियों का पराश्रव्य दोष संसूचन परीक्षण (यूएसएफडी)।
- अधिक लंबी पटरियां बिछाना, एल्यूमिनो थर्मिक वेल्डन के उपयोग को कम करना और पटरियों के लिए बेहतर वेल्डन तकनीक अर्थात् फ्लैश बट वेल्डन को अपनाना।
- ओएमएस (दोलन निगरानी प्रणाली) और टीआरसी (रेलपथ अभिलेखी यानों) द्वारा रेलपथ भूमिति की निगरानी।
- वेल्डन/पटरियों की दरारों का पता लगाने के लिए रेल पटरियों पर गश्त लगाना।
- टर्नआउट नवीकरण कार्यों में थिक वेब स्विच और वेल्डन योग्य सीएमएस पारणों का उपयोग।
- संरक्षा पद्धतियों के अनुपालन के लिए कर्मचारियों की निगरानी और जागरूक करने हेतु नियमित अंतराल पर निरीक्षण किए जाते हैं।
- रेलपथ परिसंपत्तियों की वेब आधारित ऑनलाइन निगरानी प्रणाली अर्थात् युक्तिसंगत अनुरक्षण आवश्यकता का निर्णय लेने और साधन-सामग्री को इष्टतम बनाने के लिए रेलपथ डेटाबेस और निर्णय सहायता प्रणाली को अपनाया गया है।
- रेलपथ की संरक्षा संबंधी मुद्दों अर्थात् एकीकृत ब्लॉक, गलियारा ब्लॉक, कार्यस्थल संरक्षा, मानसून पूर्वोपाय आदि के संबंध में विस्तृत अनुदेश जारी किए गए हैं।
- रेलगाड़ियों का संरक्षित परिचालन सुनिश्चित करने के लिए रेल परिसंपत्तियों (सवारी डिब्बों एवं मालडिब्बों) का निवारक अनुरक्षण किया जाता है।

- पारंपरिक सडिका डिजाइन के रेल डिब्बों को एलएचबी डिजाइन के रेल डिब्बों से बदला जा रहा है।
- जनवरी 2019 तक बड़ी लाइन मार्ग पर बिना चौकीदार वाले सभी समपारों को समाप्त कर दिया गया है।
- पुलों का नियमित निरीक्षण करके रेल पुलों की संरक्षा सुनिश्चित की जाती है। इन निरीक्षणों के दौरान आंकी गई दशाओं के आधार पर पुलों की मरम्मत/पुनर्स्थापन कार्य किया जाता है।
- भारतीय रेल ने सभी सवारी डिब्बों में यात्रियों की व्यापक सूचना के लिए सांविधिक “अग्नि सूचनाएं” प्रदर्शित की गई हैं। प्रत्येक सवारी डिब्बे में आग संबंधी पोस्टर लगाए गए हैं ताकि यात्रियों को आग लगने की रोकथाम करने के लिए ‘क्या करें’ और ‘क्या न करें’ के बारे में शिक्षित और सचेत किया जा सके। इसमें सवारी डिब्बों के भीतर ज्वलनशील वस्तुएँ, विस्फोटकों को नहीं ले जाने, धूम्रपान नहीं करने, जुर्माना आदि से संबंधित संदेश शामिल हैं।
- उत्पादन इकाइयां नवनिर्मित पावर कारों और रसोई यानों में आग संसूचन एवं शमन प्रणाली तथा नवनिर्मित सवारी डिब्बों में आग एवं धूम्र संसूचन प्रणाली उपलब्ध करा रही हैं। क्षेत्रीय रेलों द्वारा मौजूदा सवारी डिब्बों में चरणबद्ध विधि से उत्तरोत्तर फिटमेंट किया रहा है।
- कर्मचारियों को नियमित परामर्श और प्रशिक्षण दिया जा रहा है।
- दिनांक 30.11.2023 की राजपत्र अधिसूचना के तहत भारतीय रेल (चालित लाइन) सामान्य नियम में चलायमान ब्लॉक प्रत्यय की शुरुआत किया गया था, जिसमें चलायमान आधार पर अग्रिम में 52 सप्ताह तक परिसंपत्तियों के एकीकृत अनुरक्षण/मरम्मत/प्रतिस्थापन के कार्य की योजना बनाई जाती है और योजना के अनुसार निष्पादित किया जाता है।

रेलवे द्वारा किए गए बेहतर अनुरक्षण पद्धतियों, प्रौद्योगिकीय सुधारों, बेहतर अवसंरचना और चल स्टॉक आदि के संबंध में संरक्षा संबंधी कार्यों का ब्यौरा निम्नानुसार सारणीबद्ध है:-

क्र.सं.	मद	2004-05 से 2013-14	2014-15 से 2024-25	2004-14 की तुलना में 2014- 25
प्रौद्योगिकीय सुधार				
1.	उच्च-गुणवत्ता वाली पटरियों का उपयोग (60 किलोग्राम) (किलोमीटर)	57,450 किलोमीटर	1.43 लाख किलोमीटर	2 गुना से अधिक
2.	अधिक लंबी रेल पटरियां (260 मीटर) (किलोमीटर)	9,917 किलोमीटर	77,522 किलोमीटर	लगभग 8 गुना
3.	इलेक्ट्रॉनिक अंतर्पार्शन (रेलवे स्टेशन)	837 स्टेशन	3,691 स्टेशन	4 गुना से अधिक
4.	कोहरा पास संरक्षा उपकरण (अदद)	31.03.14 तक 90 अदद	31.03.25 तक 25,939	288 गुना
5.	थिक वेब स्विच (अदद)	शून्य	28,301 अदद	
बेहतर अनुरक्षण पद्धतियां				
1.	प्राथमिक रेल नवीकरण (रेलपथ किलोमीटर)	32,260 किलोमीटर	49,941 किलोमीटर	1.5 गुना
2.	यूएसएफडी (पराश्रव्य दोष संसूचन) वेल्डन परीक्षण (अदद)	79.43 लाख	2 करोड़	2 गुना से अधिक
3.	वेल्डन की खराबियां (अदद)	2013-14 में: 3699 अदद	2024-25 में: 370 अदद	90% कमी
4.	पटरियों में दरारें (अदद)	2013-14 में: 2548 अदद	2024-25 में: 289 अदद	88% से ज्यादा कमी
बेहतर अनुरक्षण पद्धतियां				
1.	जोड़े गए नए रेलपथ किलोमीटर (रेलपथ किलोमीटर)	14,985 किलोमीटर	34,428 किलोमीटर	2 गुना से अधिक
2.	फलाईओवर (आरओबी)/ अंडरपास (आरयूबी) (अदद)	4,148 अदद	13,808 अदद	3 गुना से अधिक
3.	बड़ी लाइन पर बिना चौकीदार वाले समपार (अदद)	31.03.14 तक: 8948	31.03.24 तक: शून्य (31.01.19 तक सभी समाप्त कर दिए गए)	समाप्त कर दिए गए
4.	एलएचबी सवारी डिब्बों का विनिर्माण (अदद)	2,337 अदद	42,677	18 गुना से अधिक

SHARE OF RENEWABLE ENERGY IN RAJASTHAN

3049. SHRI DUSHYANT SINGH:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the current share of renewable energy in Rajasthan's installed capacity and generation mix, source-wise including solar, wind, biomass and small hydro;
- (b) the capacity of commissioned transmission systems in the said State for evacuation of renewable energy along with the details of Inter-State Transmission (ISTS) and Intra-State Transmission System (InSTS) projects and the renewable capacity already integrated and under implementation;
- (c) the present status of Phase-I of the Inter-State Transmission Line under the Green Energy Corridor;
- (d) the extent to which Battery Energy Storage Systems (BESS) are being integrated at grid and project levels to address intermittency and enhance grid stability; and
- (e) the roadmap for further strengthening transmission and storage infrastructure to support Rajasthan's role in India's renewable energy targets for the year 2030?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a): As on 31.01.2026, the total installed power capacity in the State of

Rajasthan is 57,424.89 MW out of which renewable energy installed capacity is 43,798.06 MW (i.e. 76.27%) which includes 37,925.04 MW solar power, 5229.15 MW wind power, 136.15 MW biomass power, and 23.85 MW small hydro power.

(b): As per the information received from Ministry of Power, the details of Inter State Transmission System (ISTS) under Tariff based competitive bidding (TBCB) Mode and Intra State Transmission System (InSTS) commissioned, and under implementation transmission projects in the State of Rajasthan are given as under:

(i) ISTS:

- 6623 ckm (circuit kilometres) of transmission line along with 7500 MVA (Mega Volt-Ampere) of transformation capacity (220 kV and above) has been commissioned.
- 16522 ckm of transmission line along with 100000 MVA of transformation capacity (220 kV and above) is under implementation.

(ii) InSTS:

- 24343 ckm of transmission line along with 64770 MVA of transformation capacity (220 kV and above) has been commissioned.
- 4152 ckm of transmission line along with 15335 MVA of transformation capacity (220 kV and above) is under implementation.

(c) : There is no Inter-State Transmission System project under GEC Phase-I in the State of Rajasthan.

(d) : As per the information received from Rajasthan Renewable Energy

Corporation Limited (RRECL), in Rajasthan, 6000MWh standalone Battery Energy Storage Systems (BESS) with solar project has been awarded.

(e): Ministry of Power has informed that addition of transmission system is constantly being implemented and planned in the ISTS and intra-state network in Rajasthan for evacuation of renewable energy from the projects located in the State of Rajasthan.

Intra-state transmission system (InSTS): Rajasthan Rajya Vidyut Prasaran Nigam Limited (RVPN) (State Transmission Utility in Rajasthan) is implementing 659 ckm of transmission lines and 2191 MVA capacity substations for evacuation of renewable energy of 2478 MW capacity in the State under Green Energy Corridor Intra-State Transmission System Phase-II (GEC-II InSTS) scheme.

Inter-State transmission system (ISTS): To facilitate renewable energy evacuation, the transmission system for evacuation of 73 GW renewable energy capacity from Rajasthan has been planned and it is in various stages of implementation. The details of transmission schemes are given below:

- i. Transmission system for Ultra-Mega Solar Power Projects (2.5 GW) – Commissioned
- ii. Transmission system under Phase-I REZ (8.9 GW) – Commissioned
- iii. Transmission system under Phase-II SEZ (8.1 GW) – Part Commissioned
- iv. Transmission system under Phase-III REZ (20 GW) – Under implementation

- v. Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1: 7.7GW) (Bikaner Complex) – Under Implementation
- vi. Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) – Under Implementation
- vii. Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6 GW) (Bikaner Complex) – Under Implementation
- viii. Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-4: 3.5 GW) (Fatehgarh/Barmer Complex) – Under implementation
- ix. Transmission system for evacuation of power from Rajasthan REZ Ph-V (Part-1: 4 GW) [Sirohi/Nagaur] Complex – Under Implementation
- x. Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-5: 6 GW) [Barmer Complex] Barmer-II: 6 GW (Solar) (LCC Configuration) - Under Bidding

रेल कौशल विकास योजना

3050. श्री धर्मेन्द्र यादव:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या रेलवे के आधुनिकीकरण और कवच जैसी नई प्रौद्योगिकियों को ध्यान में रखते हुए अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग के युवाओं के लिए कोई

विशिष्ट कौशल विकास और प्रमाणन कार्यक्रम कार्यान्वित किए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ख) विगत तीन वर्षों के दौरान विभिन्न रेलवे जोन में “रेल कौशल विकास योजना” के अंतर्गत उक्त समुदायों के कितने प्रशिक्षुओं को रोजगार मिला है;
- (ग) एमएसएमई नीति के अंतर्गत रेलवे निविदाओं में उक्त श्रेणियों के उद्यमियों और ठेकेदारों को प्रदान की जा रही वित्तीय रियायतों और छूटों (जैसे ईएमडी छूट) की वर्तमान स्थिति क्या है; और
- (घ) इन समुदायों के विक्रेताओं को कुल कितने ठेके दिए गए हैं और उनका वित्तीय मूल्य क्या है और सरकार द्वारा उनकी भागीदारी बढ़ाने के लिए क्या नई पहल की गई है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : भारतीय रेल में एक व्यापक प्रशिक्षण पारिस्थितिकी तंत्र है, जो रेल कर्मचारियों के कौशल विकास, पुनर्कौशल विकास और उन्नत कौशल विकास सुनिश्चित करने के लिए कैरियर के विभिन्न चरणों में प्रशिक्षण व्यव सुविधाओं की विभिन्न स्थितियां स्पष्ट करती है। इसे संभव बनाने के लिए, भारतीय रेल ने क्षेत्रीय रेलों और उत्पादन इकाइयों में प्रशिक्षण केंद्रों के रूप में विस्तृत अवसंरचना विकसित की है।

सभी नए भर्ती किए गए या पदोन्नत कर्मचारियों को चाहे उनकी श्रेणी (अ.जा./अ.ज.जा./अ.पि.व./ सामान्य आदि) कुछ भी हो। उनके कैरियर के विभिन्न चरणों में एक ही संरचित प्रशिक्षण फ्रेमवर्क से गुजरना होता है, इसमें नई भर्ती के लिए आरंभिक प्रशिक्षण, पदोन्नति प्रशिक्षण, पुनश्चर्या प्रशिक्षण और विशेष प्रशिक्षण (जैसे 'कवच' जैसी नई तकनीकों पर प्रशिक्षण आदि) शामिल हैं, जो उनके कार्य क्षेत्रों से संबंधित हैं। प्रशिक्षण मानक और अवसर सभी कर्मचारियों के लिए समान हैं, जिससे विभिन्न श्रेणियों के रेल कर्मियों के कौशल विकास और क्षमता निर्माण में समानता सुनिश्चित होती है और रेल कर्मी आधुनिक, तकनीकी-गहन परिचालन के लिए आवश्यक कौशल से समर्थ होते हैं।

इसके अलावा, भारतीय रेल शिक्षता अधिनियम, 1961 के प्रावधानों के अंतर्गत अपने विभिन्न संस्थानों जैसे उत्पादन इकाइयों, कारखानों, लोको शेड, सवारी एवं मालडिब्बा डिपो आदि में प्रशिक्षु प्रशिक्षण कार्यक्रम भी संचालित करती है, जिससे सभी श्रेणियों के स्थानीय युवाओं के कौशल विकास में सहयोग मिलता है। इन कार्यक्रमों में भाग लेने से, सभी श्रेणियों के युवा नए प्रकार के कौशल प्राप्त करते हैं, जिससे उनकी रोजगार योग्यता और उद्यमिता क्षमता बढ़ती है। प्रत्येक निर्दिष्ट ट्रेड के लिए प्रशिक्षण स्थानों में अ.जा./अ.ज.जा. के लिए आरक्षण शिक्षता नियम, 1992 के प्रावधानों के अनुसार है।

साथ ही, युवाओं के रोजगार क्षमता बढ़ाने और उद्यमिता को बढ़ावा देने के उद्देश्य से, भारतीय रेल ने 'रेल कौशल विकास योजना' शुरू की है, जो देशभर में फैले क्षेत्रीय रेलों और उत्पादन इकाइयों के 103 प्रशिक्षण केंद्रों पर, 16 तकनीकी ट्रेडों को शामिल करने वाला एक अखिल-भारतीय प्रवेश-स्तरीय कौशल विकास कार्यक्रम है। इस योजना ने अ.जा./अ.ज.जा./अ.पि.व. वर्गों से पर्याप्त भागीदारी प्राप्त की है।

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एमओएमएसएमई), भारत सरकार के सूक्ष्म और लघु उद्यमों (एमएसईएस) द्वारा निर्मित माल और प्रदत्त सेवाओं के लिए रियायत व छूट (जैसे ईएमडी) सहित सार्वजनिक खरीद नीति के कार्यान्वयन के लिए जिम्मेदार नोडल मंत्रालय है, भारतीय रेल ने अपनी प्रापण प्रक्रिया में इस नीति को अपनाया और लागू किया है। अ.जा./अ.ज.जा. स्वामित्व वाले सूक्ष्म और लघु उद्यमों से खरीद इस प्रकार है:

वित्तीय वर्ष	संविदाओं की संख्या	मूल्य (₹ लाख में)
2024-25	55	784.29
2025-26 (अब तक)	60	5452.71

अंत्योदय अन्न योजना

3051. श्री बाबू सिंह कुशवाहा:

श्री नीरज मौर्य:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश के बरेली, बदायूं, शाहजहांपुर, जौनपुर, एटा और कासगंज जिलों में अंत्योदय अन्न योजना और पात्र गृहस्थी श्रेणियों के तहत वर्तमान में पंजीकृत राशन कार्ड धारकों की कुल संख्या कितनी है;
- (ख) पिछले पांच वर्षों के दौरान उक्त जिलों में पहचाने गए अपात्र लाभार्थियों की संख्या कितनी है और सरकार द्वारा ऐसे लाभार्थियों के विरुद्ध क्या कार्रवाई की गई है तथा दोषी उचित दर दुकान डीलरों और विभागीय अधिकारियों के विरुद्ध क्या दंडात्मक उपाय/कदम उठाए गए हैं;
- (ग) उक्त अवधि के दौरान उक्त जिलों में निलंबित, निरस्त या काली सूची में डाली गई उचित दर दुकानों का ब्यौरा क्या है और संख्या कितनी है;
- (घ) क्या सार्वजनिक वितरण प्रणाली की निगरानी में सांसदों, विधायकों और ग्राम प्रधानों जैसे जन प्रतिनिधियों के लिए कोई औपचारिक भूमिका परिभाषित की गई है;
- (ड.) क्या जन प्रतिनिधियों को सार्वजनिक वित्तीय प्रबंधन प्रणाली या किसी अन्य तंत्र के माध्यम से पात्र वंचित परिवारों को शामिल करने की सिफारिश करने का अधिकार है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) : उत्तर प्रदेश के बरेली, बदायूं, शाहजहाँपुर, जौनपुर, एटा और कासगंज जिलों में राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए) के तहत पंजीकृत राशन कार्डों का श्रेणीवार ब्यौरा निम्नानुसार है:-

जिला	अंत्योदय अन्न योजना (एएवाई)	प्राथमिकता वाले परिवार (पीएचएच)
बरेली	99,596	6,89,068
बदायूं	45,187	5,18,790
शाहजहाँपुर	37,847	5,58,718
कासगंज	27,592	2,23,303
जौनपुर	1,25,473	7,14,972

एटा	26,491	2,86,709

(ख) : उक्त जिलों में चिह्नित किए गए फर्जी या अपात्र लाभार्थियों की कुल संख्या और पिछले पांच वर्षों के दौरान उनके विरुद्ध की गई कार्रवाई का विवरण निम्नानुसार है:

जिले का नाम	चिह्नित लाभार्थी	राज्य सरकार द्वारा हटाए गए लाभार्थी
बरेली	1,27,725	55,498
बदायूं	96,349	36,116
शाहजहाँपुर	55,791	21,250
कासगंज	42,625	27,854
जौनपुर	1,19,478	36,789
एटा	50,207	34,492

(ग) : जनवरी, 2015 से दिसंबर, 2025 तक पीडीएस/टीपीडीएस (नियंत्रण) आदेशों के प्रासंगिक खंडों के तहत उत्तर प्रदेश राज्य सरकार द्वारा की गई कार्रवाई के परिणाम दर्शाने वाला ब्यौरा **विवरण** में दिया गया है।

(घ) से (च) : एनएफएसए, 2013 की धारा 29 के अनुसार, राज्य सरकारों को सामाजिक लेखा परीक्षा, अभिलेखों का सार्वजनिक प्रकटीकरण और लक्षित सार्वजनिक वितरण प्रणाली की कार्यप्रणाली की सामुदायिक निगरानी सहित पारदर्शिता और जवाबदेही तंत्र स्थापित करना आवश्यक है। इस संदर्भ में, ग्राम पंचायत जैसे स्थानीय निकाय और उनके प्रतिनिधि (ग्राम प्रधानों सहित) लाभार्थी सूचियों के सत्यापन, सामाजिक लेखा परीक्षा और स्थानीय स्तर पर उचित दर दुकानों के पर्यवेक्षण जैसी निगरानी गतिविधियों से जुड़े हो सकते हैं।

इसके अलावा, टीपीडीएस (नियंत्रण) आदेश, 2015 राज्यों/संघ राज्य क्षेत्रों को राज्य, जिला, ब्लॉक और उचित दर दुकान के स्तर पर सतर्कता समितियां स्थापित करने का अधिदेश देता है, ताकि पीडीएस की कार्यप्रणाली का नियमित पर्यवेक्षण किया जा सके और खाद्यान्न वितरण में पारदर्शिता तथा जवाबदेही सुनिश्चित की जा सके। इन सतर्कता समितियों का उद्देश्य उचित दर दुकानों और वितरण प्रणाली की कार्यप्रणाली की निगरानी के लिए स्थानीय निकायों, जन प्रतिनिधियों और अन्य सामुदायिक हितधारकों के प्रतिनिधियों को शामिल करना है।

विवरण

जनवरी, 2015 से दिसंबर, 2015 तक पीडीएस/टीपीडीएस (नियंत्रण) आदेशों के प्रासंगिक खंडों के तहत उत्तर प्रदेश राज्य सरकार द्वारा की गई कार्रवाई के परिणामों को दर्शाने वाला ब्यौरा

राज्य/संघ राज्य क्षेत्र का नाम	वर्ष	निरीक्षणों की संख्या	मारे गए छापो की संख्या	गिरफ्तार/मुकदमा चलाए गए/दोष सिद्ध व्यक्तियों की संख्या	निलंबित/रद्द उचित दर दुकान लाईसेंस/जारी किए गए कारण बताओं नोटिस/दर्ज प्राथमिकियों की संख्या
उत्तर प्रदेश	2015	45376	*	1009	6665
	2016	62322	6961	887	6545
	2017	29804	3141	557	2461
	2018 (अप्रैल 18 – मार्च, 19)	138302	*	3385	9419
	2019-20	150970	2343	1086	6404
	2020-21	153393	14329	1199	6506
	2021-22	116734	11207	573	5026
	2022-23	108662	10312	716	4245
	2023	28237	2684	122	820
	2024	*	*	*	*
	2025	*	*	*	*

*राज्य सरकार द्वारा सूचना उपलब्ध नहीं कराई गई।

जैतापुर परमाणु ऊर्जा परियोजना

3052. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री अरविंद गणपत सावंत:

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :-

- (क) जैतापुर परमाणु ऊर्जा संयंत्र परियोजना की वर्तमान स्थिति क्या है;
- (ख) क्या उक्त परियोजना से प्रभावित किसानों, मछली पकड़ने वाले समुदायों और स्थानीय हितधारकों के लिए जन सुनवाई, पर्यावरणीय प्रभाव मूल्यांकन में पारदर्शिता और आजीविका आश्वासन कार्यक्रमों जैसे कोई विश्वास बहाली के उपाय आरंभ किए गए हैं

अथवा प्रस्तावित हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ग) क्या निरंतर स्थानीय विरोध को देखते हुए महाराष्ट्र में वैकल्पिक स्थलों की तलाश की गई है;
- (घ) यदि हां, तो स्थल चयन अध्ययन, भूवैज्ञानिक/भूकंपीय मानदंडों का ब्यौरा क्या है और इसकी वर्तमान स्थिति क्या है;
- (ङ) क्या परियोजना प्रभावित व्यक्तियों के लिए मुआवजे और पुनर्वास पैकेजों को बढ़ाने का कोई प्रस्ताव है और यदि हां, तो कौशल प्रशिक्षण और वैकल्पिक भूमि जैसे अतिरिक्त लाभों के साथ-साथ अनुमोदित, वितरित और लंबित निधि का ब्यौरा क्या है; और
- (च) समुद्री पारिस्थितिकी, मत्स्य संसाधनों के संरक्षण और तटीय जैव विविधता संरक्षण के लिए निगरानी तंत्र, मछुआरा सहायता योजनाओं और पारिस्थितिक बहाली उपायों का ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) : वर्तमान में फ्रांसीसी पक्ष के साथ एक व्यवहार्य परियोजना प्रस्ताव तैयार करने के लिए चर्चा जारी है।

(ख) : हां। परियोजना की व्यापक पर्यावरणीय प्रभाव आकलन (ईआईए) रिपोर्ट को सार्वजनिक क्षेत्र में उपलब्ध कराया गया और ईआईए अधिसूचना 2006 की आवश्यकताओं के अनुरूप जन सुनवाई भी आयोजित की गई। स्थल और संयंत्र की संरक्षा के बारे में कुछ लोगों की आशंकाओं, पुनर्वास से संबंधित मुद्दे और मत्स्य पालन और बागवानी जैसे पारंपरिक आजीविका साधनों के संभावित नुकसान से संबंधित चिंताओं का समाधान, सुव्यवस्थित जन-जागरूकता कार्यक्रमों द्वारा स्थानीय भाषा में और विश्वसनीय तरीके से बहुआयामी दृष्टिकोण अपनाकर किया गया है।

(ग) और (घ) : विभाग को राज्य सरकार से वैकल्पिक स्थल के लिए कोई प्रस्ताव प्राप्त नहीं हुआ

है।

(ड) : इस संदर्भ में मुआवजा और पुनर्वास पैकेज राज्य सरकार के परामर्श से तैयार किया गया है और राज्य सरकार द्वारा निर्धारित धन राशि को एनपीसीआईएल ने जमा कर दिया है। वर्तमान में इसे बढ़ाने का कोई प्रस्ताव नहीं है। पुनर्वास एवं पुनर्स्थापन (आर एंड आर) पैकेज के अनुसार, महाराष्ट्र राज्य आर व आर नीति के तत्कालीन प्रावधानों के अनुसार कुल 14.77 करोड़ रुपए, भूमि के मुआवजे हेतु एनपीसीआईएल द्वारा वर्ष 2010 में जमा कर दिया गया है। महाराष्ट्र सरकार ने वर्ष 2013 में अधिग्रहित सभी श्रेणियों की भूमि के लिए 22.5 लाख रुपए प्रति हेक्टेयर का अतिरिक्त मुआवजा (अनुग्रह राशि) देने की घोषणा की। एनपीसीआईएल द्वारा राज्य प्राधिकरणों के पास कुल 211 करोड़ रुपए की अनुग्रह राशि जमा की गई। एनपीसीआईएल ने दिनांक 16 अक्टूबर, 2010 को महाराष्ट्र सरकार के साथ पुनर्वास पैकेज पर एक समझौते पर भी हस्ताक्षर किए।

(च) : परियोजना के लिए पर्यावरण मंजूरी के अनुपालन के भाग के रूप में एक जैव विविधता संरक्षण योजना और मत्स्य पालन के लिए विशेष योजना तैयार की गई है और इसे पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफ एंड सीसी) द्वारा स्वीकार किया गया है।

LOW UTILISATION OF BUDGET

3053. SHRI KIRTI AZAD:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the reasons for the low utilization of budget allocations during FY 2024-25, with only 6% of funds allocated to the BSNL/MTNL Revival Plan, 23% for BharatNet and 8% for the Connectivity for Indian Railways (CIOR) scheme spent;
- (b) the details of project deadlines and measurable output milestones introduced following repeated Standing Committee observations

regarding underutilization; and

- (c) whether the Department has operationalized any risk-based or performance-linked budget monitoring mechanism since the said observations and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): In FY 2024-25, the utilization of funds against Revised Estimates (RE) was 99.87% in BSNL/MTNL Revival Plan, 61.46% in Bharat Net and 72.06% in Prevention of Spoofed Incoming International Calls System (CIOR).

The reasons for 61.46% utilization of funds in FY 2024-25 in respect of Bharat Net is due to delay in finalization of bids for implementation of Amended BharatNet Program (ABP) by BSNL, which is Project Management Agency for ABP.

(b): BharatNet project is being implemented in a phased manner to provide broadband connectivity to all the Gram Panchayats (GPs) and villages in the country. As of Feb-2026, 2,17,805 GPs have been made service ready under BharatNet project in the country. Further, Amended BharatNet Program (ABP) approved by the Government is under implementation for up-gradation of existing network of BharatNet Phase-I and Phase-II, creation of network in balance GPs, Operation and Maintenance for 10 years and connectivity to remaining non-GP villages on demand basis from their respective GPs.

(c): The physical and financial progress in respect of Projects/Schemes is regularly monitored at highest level to ensure optimal utilization of funds.

RIGHT TO REPAIR**3054. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:****SHRI SURESH KUMAR SHETKAR:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has reviewed the implementation status of the Right to Repair framework across the country and if so, the details thereof and if not, the reasons therefor;
- (b) whether it is a fact that several product categories and major brands are presently not covered under the Right to Repair initiative and if so, the details thereof and reasons for such exclusion;
- (c) whether the Government has received complaints regarding non-availability of repair manuals, spare parts and diagnostic tools from manufacturers and if so, the number of complaints received and action taken thereon;
- (d) whether any timeline has been fixed to expand the Right to Repair framework to additional sectors including consumer electronics, appliances and automobiles and if so, the details thereof;
- (e) whether complaints have been received alleging that consumer grievances filed on the online Consumer Affairs portal are being closed without consultation or consent of complainants and if so, the details thereof; and
- (f) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L.
VERMA):**

(a) to (f): The Department has launched, the Right to Repair Portal India (<https://righttorepairindia.gov.in/>) to provide consumers with an easy access to information for repairing their products and enabling them to reuse it.

A total of sixty-six (66) companies have been on-boarded on the Right to Repair Portal, India including major brands across four sectors: Automobile, Consumer Durables, Mobile and Electronics and Farming Equipment.

The Department hosted a National Workshop on the Right to Repair Framework for the Mobile and Electronic Sectors. The primary goal of the workshop was to address the current challenges in the repair and reuse of mobile and electronic products. The objective was to ensure that the product is not designed to fail but designed to last long so that consumers are not compelled to purchase new products due to a lack of repair options or exorbitant repair costs. The workshop encouraged the stakeholders on key parameters for accessing and evaluating repairability, promoting longevity in product design, and democratizing repair information to enhance consumer experiences in reusing the mobile and electronics products they own.

The National Consumer Helpline (NCH) administered by the Department of Consumer Affairs has emerged as a single point of access to consumers across the country for their grievance redressal at pre-litigation stage. Consumers can register their grievances from all over the country in 17

languages including Hindi, English, Kashmiri, Punjabi, Nepali, Gujarati, Marathi, Kannada, Telugu, Tamil, Malayalam, Maithili, Santhali, Bengali, Odia, Assamese and Manipuri through a toll-free number 1915. These grievances can be registered on Integrated Grievance Redressal Mechanism (INGRAM), an omni-channel IT enabled central portal, through various channels- WhatsApp (8800001915), SMS (8800001915), email (nch-ca@gov.in), the NCH app, the web portal (consumerhelpline.gov.in) and the Umang app, as per their convenience.

Consumers who register their grievance/complaint on the helpline including refunds for defective products, repair of products, repeat repairs or replacement of defective parts are provided with a unique docket number to track the status of their complaint in real time. 1,398 companies, who have voluntarily partnered with NCH as part of the 'Convergence' programme directly respond to these grievances according to their redressal process and revert by providing a feedback to the complainant on the portal. Complaints against those companies who have not partnered with the helpline are forwarded to the company for redressal.

The National Consumer Helpline (NCH) has successfully facilitated refund of ₹52 crore to consumers between 25th April 2025 and 31st January 2026. This significant redressal was achieved across 31 sectors, effectively addressing 79,521 consumer grievances related to refund claims.

A feedback mechanism has been implemented, enabling consumers to share their feedback and suggestions by visiting the web link at <https://consumerhelpline.gov.in/public/feedback> and filling out a short form.

The feedback and suggestions received are regularly analyzed to enhance consumer satisfaction and improve the effectiveness of the helpline.

**SCIENCE AND TECHNOLOGY FOR WOMEN SCHEME IN ANDHRA
PRADESH**

3055. SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of the number of projects sanctioned and implemented under the Science and Technology for Women (STW) Scheme during the last five years, State and district-wise particularly Andhra Pradesh;
- (b) the details of number of women beneficiaries covered, State and district-wise particularly Andhra Pradesh; and
- (c) whether the Government has conducted any assessment under the said scheme to evaluate its impact on women's livelihoods and technology access and if so, the key findings thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The Science and Technology for Women (STW) programme under the Department of Science and Technology (DST), Govt. of India, supports applied research and development (RandD) projects aimed at addressing women-centric issues through the development, adaptation and dissemination of appropriate technologies for livelihood improvement, drudgery reduction and improvement in their quality of life. The programme also supports the establishment of Women Technology Parks (WTPs) to promote field-level demonstration and training centers to facilitate the appropriate utilization and transfer of these technologies to women, particularly in rural and resource-poor areas. During the last five years, total 43 projects have been sanctioned and implemented under the STW programme. The state and district-wise details of projects, particularly in Andhra Pradesh are placed at **Statement-I**.

(b): Through the establishment of Women Technology Parks (WTPs), efforts are made to provide training to women in rural and peri-urban areas on appropriate technology models demonstrated at these parks. This aims to support their skill development and capacity building through science and technology-based interventions, utilizing area-specific resources, with the objective of promoting local self-reliance and sustainable economic growth. The number of women beneficiaries covered under WTPs, state and district-wise, particularly in Andhra Pradesh are placed at **Statement-II**.

(c): The Department periodically monitors and reviews projects under the STW programme through progress reports, field visits and third-party evaluations (wherever feasible) to assess their impact on women's livelihoods and access to technology. A study report on Women Technology Parks (WTPs) highlighted

measures for their sustainability and found that WTPs have strengthened linkages between rural women and SandT institutions, enhanced awareness of science and technology, improved coordination with local authorities, and created greater opportunities for income enhancement through appropriate technology interventions, thereby contributing to improved quality of life and sustainable development in the implementation areas. A detailed report including success stories of WTPs, key learnings from these centers, and recommendations by expert groups, is available at website of DST (<https://dst.gov.in/sites/default/files/Study%20of%20Wome%20Technology%20Parks%20Report.pdf>).

STATEMENT-I

STW programme state and district-wise details

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
TAMIL NADU					
1.	2020-21	Implementation of a Machine Learning Technique for Enhancing Women Safety at Public Women-Only Spaces	Dr. Mahalingam college of engineering and technology, Pollachi, Tamil Nadu	Coimbatore	14,37,344/-
2.		Eco- Friendly Cost-Effective Silk Dyeing Technology for Rural Women Upliftment of Sirumugai Weaving Cluster	Kumaraguru College of Technology, Coimbatore, Tamil Nadu		19,75,000/-

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
3.		Preventive Women's Safety App Using Location Based Alerting	AarupadaiVeedu Institute of Technology, Paiyanoor, Chennai Tamil Nadu	Chengalpattu	13,22,520/-
4.	2021-22	Non-Invasive Fetal Stress Monitoring Device	Sethu Institute of Technology, Pulloor, Virudhunagar, Tamil Nadu	Virudhunagar	21,47,899/-
5.		Depression in Women : A therapeutic approach to enhance the Mental Health and Quality of Life of Working Women in Unorganized Sector and Economically Weaker Sections	Bharathiar University, Coimbatore, Tamil Nadu	Coimbatore	34,03,693/-
6.	2024-25	A Versatile Portable Framework for Economic and Skill Empowerment of Women's Sustainable Livelihoods through Digital Literacy	National Institute of Technology, Tiruchirappalli, Tamil Nadu	Tiruchirappalli	36,59,316/-
7.		Ultrasound based low cost Belt for the detection of Osteoporosis in Postmenopausal women	Sethu Institute of Technology, Pulloor, Virudhunagar, Tamil Nadu	Virudhunagar	24,91,309/-

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
8.		Rural Tribal Women Technology Park in Chinna Kalrayan hills of Salem District	Tamil Nadu Agricultural University, Coimbatore, Tamil Nadu	Coimbatore	71,28,787/-
9.		Upgradation of Knitted Cloth Waste Mat Loom for Rural Women Development	NIFT-TEA College of Knitwear Fashion, Mudalipalayam, Tiruppur, Tamil Nadu	Tiruppur	56,25,100/-
KARNATAKA					
10.	2020-21	Development of AI Machine for Sex Identification of Pupa and Cocoon Cutting to Foster Women Empowerment in Sericulture	Christ University, Bengaluru, Karnataka	Bengaluru	20,59,410/-
11.	2021-22	Cervical microbiome diversity, women health and empowerment at Udupi, Karnataka	Shri Dharmasthala Manjunatheshwara University (SDM) University, Dharwad, Karnataka	Dharwad	16,11,744/-
12.	2023-24	Nano Fortification of Flour for the Effective Management of Nutritional Deficiencies	M.S Ramaiah University of Applied Sciences, Bengaluru Karnataka	Bengaluru	13,92,381/-
13.	2024-25	Enhancing livelihood security of small-holder farm women of Karnataka through horticultural interventions using	ICAR-Indian Institute of Horticultural Research, Bengaluru Karnataka	Bengaluru	78,41,931/-

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
		pluralistic extension approaches			
RAJASTHAN					
14.	2020-21	Providing Mental Health Support in Ob-Gyn Settings	Manipal University Jaipur, Jaipur, Rajasthan	Jaipur	11,85,000/-
15.	2021-22	Development and Skill-based training for preparation of superabsorbent hydrogel and its assessment in Jaipur, Rajasthan for crop production and economic empowerment of women	Central Institute of Plastics Engineering and Technology (CIPET)-Institute of Petrochemicals Technology, Jaipur, Rajasthan	Jaipur	59,25,800/-
ASSAM					
16.	2020-21	Modernization of Weaving Units for Empowerment of Economically Weaker Tribal Women of Lakhimpur, Assam	National Institute of Technology, Silchar, Cachar, Assam	Cachar	21,81,440/-
17.	2021-22	Design and Development of Solar PhotoVoltaic Powered Cane Slicing machine	Indian Institute of Technology Guwahati, Assam	Guwahati	24,11,720/-
SIKKIM					
18.	2024-25	Establishment of Women Technology Park (WTP), Sikkim	Science and Technology Department, Government of Sikkim- Sikkim State Council of Science and Technology, Gangtok, Sikkim	Gangtok	64,40,320/-

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
HARYANA					
19.	2020-21	Development of Flaxseed-Rich Probiotic Dairy Foods to Address Menopause Symptoms	ICAR National Dairy Research Institute, Karnal, Haryana	Karnal	35,06,225/-
HIMACHAL PRADESH					
20.	2020-21	Livelihood Generation and Improvement for Women Entrepreneurs in Small Scale Fruits and Vegetable Farming and Post-Harvesting Management	Indian Institute of Technology, Mandi, Himachal Pradesh	Mandi	35,65,540/-
DELHI					
21.	2020-21	Development and evaluation of a women centric comprehensive weight management module	All India Institute of Medical Sciences (AIIMS), New Delhi	South Delhi district	35,84,988/-
22.	2024-25	Farm SunFridge for women farmers to store agricultural produce, products and milk chilling for enhancing livelihood security	ICAR Indian Agricultural Research Institute, Pusa, New Delhi	Central Delhi	41,24,944/-

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
23.		Zonal Implementation and Utilization of Women Empowerment Atlas of India Capacity Building with Science and Technology Perspective	Kirori Mal College, Delhi	North Delhi	58,60,499/-
ANDHRA PRADESH					
24.	2024-25	Enhancing Sustainable Livelihood in Rural Areas by Empowering Tribal Women through Bamboo Fusion using Emerging 3D Printing Technology for Crafts	Gayatri Vidya Parishad College of Engineering, Visakhapatnam, Andhra Pradesh	Visakhapatnam	46,00,920/-
JHARKHAND					
25.	2021-22	Women technology Park WTP for capacity building and entrepreneurship development	CSIR-National Metallurgical Laboratory, Jamshedpur, Jharkhand	East Singhbhum	52,60,654/-
GUJARAT					
26.	2021-22	Livelihood enhancement of selected rural women through value addition of medicinal plants along Gujarat	Gujarat Ecology Society, Vadodara, Gujarat	Vadodara	18,19,902/-
WEST BENGAL					
27.	2021-22	A new approach towards pain	Institute of Reproductive	Kolkata	29,37,700/-

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
		and infertility management in women suffering from endometriosis and adenomyosis	Medicine, Kolkata, West Bengal		
28.	2024-25	Development of an ergonomically optimized women-friendly tractor for Indian farmers	Central Mechanical Engineering Research Institute, Durgapur, West Bengal	Paschim Bardhaman	47,99,095/-
29.		Bioremediation and recycling of parboiled rice-mill waste-effluent for sustainable hydroponics and indigenous fisheries by women	West Bengal State University, Kolkata, West Bengal	Kolkata	67,32,296/-
NAGALAND					
30.	2021-22	Women Technology Park (WTP) for Rural Tribal Women of North-East through Technological Intervention	State College of Teacher Education, Kohima, Nagaland	Kohima	44,68,807/-
MADHYA PRADESH					
31.	2021-22	To establish Women Technology Park for demonstrative model of technologies for livelihood enhancement of tribal women in Narharpur block, Kanker (C.G)	Madhya Pradesh Vigyan Sabha Gyan Vigyan Parisar, Bhopal, Madhya Pradesh	Bhopal	42,70,980/-
32.		Multiplex Real-Time PCR based rapid detection of Sexually	Indira Gandhi National Tribal University	Anuppur	54,43,760/-

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
		Transmitted Pathogens in tribal women of district Anuppur, Madhya Pradesh, for improving public health	Amarkantak, Madhya Pradesh		
UTTARAKHAND					
33.	2021-22	Use of indigenous resources to provide livelihood opportunities to under privileged specially reverse migrant women of an aspirational district, Udham Singh Nagar of Uttarakhand	G. B. Pant University of Agri. and Tech, Pant Nagar, Udham Singh Nagar, Uttarakhand	Udham Singh Nagar	54,47,376/-
34.		Development of low cost polythene substituted biodegradable fabric from nettle and lyocell fiber for livelihood enhancement of women	Unnati Mahila Udhamita Avam Prashikshan Samiti, Dehradun, Uttarakhand	Udham Singh Nagar	22,38,800/-
35.		Drudgery reduction and Income enhancement of the Handloom weavers through technology intervention in Tripura	Indian Institute of Technology Roorkee, Uttarakhand	Haridwar	75,27,634/-
TELANGANA					
36.	2024-25	Empowering Women Artisans and textile traditions	Malla Reddy Engineering College, Secunderabad, Telangana	Hyderabad	49,60,288/-
UTTAR PRADESH					
37.	2024-25	Establishment of Women Technology Park for	Sardar Vallabh Bhai Patel University of	Meerut	62,02,638/-

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
		empowerment of rural/peri-urban women of Western Uttar Pradesh	Agriculture and Technology, Meerut, Uttar Pradesh		
38.		Organic Farming using AI, Robotics and IoT for Women Entrepreneurship in KOT Village, Dadri, Gautam Buddha Nagar, Uttar Pradesh	JSS University Noida, Noida, Uttar Pradesh	Gautam Buddha Nagar	37,50,803/-
PUNJAB					
39.	2024-25	Optimization of cultivation and processing techniques of Quinoa for women farmers and entrepreneurs of South Western region of Punjab	Punjab Agricultural University, Ludhiana, Punjab	Ludhiana	40,37,757/-
ARUNACHAL PRADESH					
40.	2024-25	WTP: Capacity Building of Rural Women on Processing and Value Addition of Millets/ Underutilized Crops through Technology Adoption and Awareness for Nutritional Security in Dadam Village of Tirap District, Arunachal Pradesh	Arunachal Pradesh State Council for Science and Technology (APSCSandT), Papum Pare, Arunachal Pradesh	Papum Pare	56,91,020/-
KERALA					
41.	2024-25	Menarche to Menopause: Health, Nutrition and Metabolic Profile	St. Teresa's College, Ernakulam, Kerala	Ernakulam	42,14,874/-
TRIPURA					

S. No.	Financial Year	Project Title	Institute Details	District	Amount Sanctioned (in Rs.)
42.	2024-25	Empowering Tripura's rural women through sustainable and efficient lemongrass harvesting and low carbon oil extraction	Tripura University, West Tripura	West Tripura	74,50,512/-
JAMMU and KASHMIR					
43.	2024-25	Scientific and Technological interventions for socio-economic empowerment of women folk of Dab village of District Ganderbal, Kashmir, UT of JandK	University Of Kashmir, Srinagar, Jammu and Kashmir	Srinagar	56,42,684/-

STATEMENT-II

Women beneficiaries covered under WTPs

S. No	State	District	Number of women beneficiaries of WTPs
1.	Andhra Pradesh	Visakhapatnam	300
2.	Tamil Nadu	Coimbatore	200
		Tiruchirappalli	268
3.	Rajasthan	Jaipur	300
4.	Sikkim	Gangtok	300
5.	Uttar Pradesh	Meerut	250
6.	Jharkhand	East Singhbhum	117
7.	Nagaland	Kohima	107
8.	Madhya Pradesh	Bhopal	200

9.	Uttarakhand	Udham Singh Nagar	346
10.	Arunachal Pradesh	Tirap	60

**NUCLEAR TECHNOLOGY FOR WATER PURIFICATION IN
FLOOD-AFFECTED AREAS IN ASSAM**

3056. MD. RAKIBUL HUSSAIN:

Will the **PRIME MINISTER** be pleased to state:-

- (a) whether the Government is promoting the use of nuclear technology for water purification in the flood-affected areas of Assam;
- (b) if so, the details and the present status of such initiatives;
- (c) the details of agencies involved in the development and deployment of the said technology; and
- (d) the details of coverage area where such technology has been implemented?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b): Bhabha Atomic Research Centre (BARC) a constituent unit of DAE, has developed cost-effective and location/contaminant-specific

membrane-based water purification technologies, as a spin-off of its in-house technology development initiatives, which can find application in treatment of water in flood affected areas. The notable among them are ultrafiltration including hollow fibre-based water purifying device for microbial decontamination and suspended solids removal in online and offline modes of operation, nanofiltration for multi-valent ions removal including hardness and heavy metals.

(c): The water purification technologies are available for transfer to private entrepreneurs, on non-exclusive basis, for commercialisation. Till date the technology has been transferred to around 56 licensees for deployment across the country, the list of licensees of the respective water purification technologies are given below:

Composite Polyamide Reverse Osmosis (RO) membrane for Brackish Water Desalination

1. M/s Rupali Aquatech, Maharashtra
2. M/s Davey Products, Tamil Nadu
3. M/s Solus filtech Pvt , Gujarat
4. M/s Osmotech Membranes Pvt Ltd, Gujarat
5. M/s Xpert Water Technology, Gujarat
6. M/s Meera and Ceiko Pumps Pvt Ltd, Telengana

Domestic Water Purifier based on Ultrafiltration Membrane Technology

1. M/s Rupali Aquatech, Maharashtra
2. M/s Sonadka Industries Pvt Ltd, Maharashtra

3. M/s Dattaguru Enterprises, Maharashtra
4. M/s Stellarin Ventures Pvt Ltd, New Delhi
5. M/s Mechmann Water Solutions Systems Pvt Ltd, Maharashtra
6. M/s Fontek Corporation, Maharashtra
7. M/s Learner's Corporation, Bihar
8. M/s Osmotech Membranes Pvt Ltd, Gujarat
9. M/s Utopia Automation and Control Pvt. Ltd., Maharashtra
10. M/s R. D. Aquatech, Karnataka
11. M/s Aquacare Industries, Maharashtra
12. M/s Aua Solutions, Assam

Ultrafiltration Membrane Assisted Defluoridation Technology

1. M/s Ltek Systems, Maharashtra
2. M/s Rupali Aquatech, Maharashtra
3. M/s Ajay Industrial Corporation Ltd, New Delhi
4. M/s Mahavir Pumps, West Bengal
5. M/s Water Life (I) Pvt. Ltd, Maharashtra
6. M/s Meera and Ceiko Pumps Pvt. Ltd, Telengana
7. M/s toyaM Technologies (I) Pvt. Ltd., Maharashtra
8. M/s Learner's Corporation, Bihar
9. M/s Cleanflo India Pvt. Ltd, New Delhi
10. M/s Orixex Engineering, New Delhi

Ultrafiltration Membrane Assisted Arsenic Decontamination Technology

1. M/s Ltek Systems, Nagpur

2. M/s Sonadka, Mumbai
3. M/s Utopia Automation and Control Pvt Ltd, Maharashtra
4. M/s Awatech Soluations (I) Pvt. Ltd, Gujarat
5. M/s Stellarin Ventures Pvt. Ltd. New Delhi
6. M/s toyaM Technologies (I) Pvt. Ltd, Maharashtra
7. M/s Unicare Technologies Pvt. Ltd, Maharashtra

Ultrafiltration Membrane Assisted Iron Decontamination Technology

1. M/s LTEK Systems, Nagpur
2. M/s Mahavir Pumps, Kolkata
3. M/s Godrej and Boyce Mfg. Co. Ltd, Mumbai
4. M/s V C PROJECT and Infra Pvt, Ltd, Gujarat
5. M/s toyaM Technologies (I) Pvt Ltd, Maharashtra
6. M/s Evershine Business Ventures Pvt Ltd, Chhattisgarh

Backwashable Spiral Wound Ultrafiltration Membrane Technology

1. M/s Concord Enviro Systems Pvt Ltd, Maharashtra
2. M/s Vats Micro Fine Filters Pvt Ltd, Maharashtra
3. M/s LTEK Systems, Maharashtra
4. M/s Mechmann Water Solutions Systems Pvt Ltd, Maharashtra

High solute rejecting thin film composite polyamide membrane for Sea Water Desalination

1. M/s Permionics Membranes Pvt Ltd, Gujarat
2. M/s Osmotech Membranes Pvt Ltd, Gujarat
3. M/s toyaM Technologies (I) Pvt. Ltd., Maharashtra
4. Charged Nanofiltration Membrane Technology

5. M/s Osmotech Membranes Pvt Ltd, Gujarat

Nanocomposite Ultrafiltration Membrane Device For Domestic
Drinking Water Purification W.R.T. Arsenic, Iron, And Microbial
Contaminations

1. M/s Rupali Aquatech, Maharashtra
2. M/s Sonadka Industries Pvt Ltd, Maharashtra
3. M/s Dattaguru Enterprises, Maharashtra
4. M/s Stellarin Ventures Pvt Ltd New Delhi
5. M/s Mechmann Water Solutions Systems Pvt Ltd, Maharashtra
6. M/s Learner's Corporation, Bihar

(d): The BARC-developed water purification technologies have been deployed in the States like Gujarat, Odisha, Karnataka, West Bengal, Tamil Nadu, Assam, Bihar, Kerala, Rajasthan and Maharashtra on domestic and community scale.

FARE STRUCTURE AND AFFORDABILITY OF VANDE BHARAT SLEEPER TRAINS

3057. SHRI ABHISHEK BANERJEE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the fare structure notified for the Vande Bharat Sleeper trains including fares applicable on the Howrah–Guwahati, Howrah–New Jalpaiguri and Howrah–Malda Town routes, route and class-wise;
- (b) the details of the comparative fare difference between Vande Bharat Sleeper services and existing express or mail trains operating on the

same routes and distance slabs, class-wise;

- (c) whether any assessment has been undertaken to evaluate the affordability of the notified fares for middle-income and lower-middle-income passengers particularly in eastern and northeastern regions and if so, the details thereof;
- (d) whether income levels, travel demand, and availability of alternative rail services are considered while fixing fares for premium trains and if so, the details thereof; and
- (e) the details of the rationale for limiting confirmed-ticket-only travel on Vande Bharat Sleeper trains without provision for Reservation Against Cancellation (RAC) and its likely impact on passenger accessibility?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Indian Railways (IR) caters to various segments of the travelling public and, accordingly, operates different types of train services like Suburban/Non-suburban ordinary train services, Mail/Express, Amrit Bharat,

Vande Bharat, Vande Bharat Sleeper, Namo Bharat Rapid Rail, Tejas, Humsafar, Rajdhani, Shatabdi, Duronto and Garib Rath services etc.

Ministry of Railways while deciding the fare structure of various types of passenger services gives due consideration to aspects like the cost of service, value of service, type of services/facilities offered, affordability, competition from other competing modes and socio-economic considerations etc.

The first Vande Bharat Sleeper service viz. 27575/27576 Howrah-

Kamakhya Vande Bharat Sleeper Express has been introduced w.e.f. 22.01.2026. The proliferation of new train services, including Vande Bharat sleeper services, is an on-going process, depends on various factors which include-

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets.
- Occupancy and the traffic requirement of the section

To improve travel experience of the passengers, Vande Bharat Sleeper have been provided with modern coaches having advanced safety features and passenger amenities like Jerk-Free semi permanent couplers, KAVACH, higher acceleration, improved fire safety standards, sealed gangways, CCTVs in all coaches, emergency talk-back unit centralized coach monitoring system, etc.

The fare structure of Vande Bharat Sleeper train are based on per passenger- per kilometer rate, i.e for 3rd Air-conditioned Class (3AC) is ₹2.40 excluding GST. The indicative fares for a distance of 1000 km excluding GST are ₹2400 for 3 AC.

Vande Bharat Sleeper train is a different category of passenger service with an all inclusive fare and this train has no provision of RAC tickets. Passengers in waiting list get confirmation when confirmed passengers cancel

tickets. Therefore services are accessible to passengers.

Railways always strive to provide affordable services to all strata of society. Accordingly, it operates different categories of train services to cater to the travel needs of various categories of society which include trains with lower fare to give benefit to underprivileged section of the society and also trains with enhanced facilities.

The fares of Indian Railways are among the lowest in comparison to other countries in the world. The fare of Vande Bharat Sleeper ranges between ₹2.40 to ₹3.80 per PKM which is much lower than the fares of similar segment of services in countries like China, Japan and France, where it ranges from ₹7.00 to ₹20.00 per PKM.

Indian Railways gave subsidy of Rs. 60,239 crore on passenger tickets in 2024-25. This amounts to concession of 43% on an average, to every person, travelling on Railways. In other words, if the cost of providing service is Rs. 100, then the price of ticket is Rs. 57 only. This subsidy is continuing for all passengers. Further, concessions beyond this subsidy amount are continuing for many categories like 4 categories of Persons with Disabilities (Divyangjans), 11 categories of patients and 8 categories of students.

NFSA AND PDS

3058. SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

SHRI NAVASKANI K.:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC**

DISTRIBUTION be pleased to state:

- (a) whether the Government has assessed the extent to which homeless persons in Tamil Nadu are able to access food security benefits under the National Food Security Act (NFSA) and the Public Distribution System (PDS) and if so, the details thereof;
- (b) whether the absence of ration cards, proof of residence or portability barriers is resulting in exclusion of homeless and migrant populations from PDS coverage in major urban centres of the State and if so, the details thereof;
- (c) whether any mechanism exists to identify and enroll homeless individuals under special or temporary categories to ensure regular access to subsidised foodgrains;
- (d) if so, the number of homeless beneficiaries, if any, who have been provided PDS coverage in Tamil Nadu during the last three years; and
- (e) the corrective steps being taken by the Government to extend PDS benefits to homeless and destitute persons through simplified identification, community kitchens or special distribution mechanisms to prevent hunger and food insecurity in the State?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a) to (e): The Targeted Public Distribution System (TPDS) is now governed as per provisions of the National Food Security Act, 2013 (NFSA). TPDS is operated under joint responsibility of the Central and the State Governments

wherein the responsibility for identification of beneficiaries within the coverage determined for the State/UT and issuance of their ration cards rest with the concerned States/UTs.

The Government of Tamil Nadu has reported following special measures taken with regard to coverage of homeless persons:

- (i) list of homeless people is obtained from the concerned Department in order to issue new family cards.
- (ii) Special camps are conducted, on need basis, for families who have not yet taken Aadhaar card.
- (iii) Such families are facilitated to get Aadhaar number, based on which family cards are issued.
- (iv) Special drive was undertaken to identify the homeless and destitute persons who are living in the streets/platforms through the field officials.
- (v) 91 new Family cards were issued to homeless people.
- (vi) Ration card Inter-State Portability under One Nation One Ration card scheme (ONORC scheme) is operational since October 2020 in Tamil Nadu.
- (vii) Community Kitchens named “Anna Unavagam” are operated in Tamil Nadu to provide cooked food at much cheaper price to under privileged and economically weaker section of society.
- (viii) Community Kitchens run by Women Self Help Groups provide cooked food to all poor people without seeking any identification.

SEVOKE-RANGPO RAILWAY PROJECT**3059. SHRI RAJU BISTA:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the current status/completion stage of the Sevoke Rangpo Railway Project including the expected date of its completion;
- (b) whether any feasibility studies/surveys/proposals have been undertaken by the Railways for providing rail connectivity from the Sevoke Rangpo stations to Gangtok, Kalimpong and Darjeeling and if so, the details and present status thereof; and
- (c) the details of the amount of funds incurred on the Sevoke Rangpo Railway Project till date and the estimated total cost of the project upon completion?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): Ministry of Railway has taken up the work of Sevoke-Rangpo (44 Km.) new line project to connect Sikkim. The latest estimated cost of the project is ₹11,973 crore. An expenditure of ₹8,358 crore has been incurred upto March, 2025, with an outlay of ₹2,940 crore for the year 2025-26.

Sevoke-Rangpo project is one of the most difficult railway projects as the terrain passes through young Himalayas, which are full of geological surprises and numerous problems. This section predominantly involves tunnelling of 39 Km length (14 tunnels).

Status of Tunnels:

Sr. No	Tunnel No	Length(km)	Between Stations	Status
1	T-1	4.2	Sivok-Riyang	Completed
2	T-2	0.9	Sivok-Riyang	Completed
3	T-3	1.2	Sivok-Riyang	Completed
4	T-4	3.9	Sivok-Riyang	Completed
5	T-5	2.1	Sivok-Riyang	Completed
6	T-6	3.9	Riyang-Rangpo	Completed
7	T-7	3.1	Riyang-Rangpo	Completed
8	T-8	4.1	Riyang-Rangpo	Work taken up
9	T-9	0.5	Riyang-Melli	Completed
10	T-10	5.3	Melli-Rangpo	Work taken up
11	T-11	3.2	Riyang-Rangpo	Completed
12	T-12	1.4	Riyang-Rangpo	Completed
13	T-13	2.6	Riyang-Rangpo	Completed
14	T-14	1.9	Melli-Rangpo	Completed

Status of Major Bridges:

Sr No	Bridge No(River Name)	Length(m)	Between Stations	Status
1	Br-02(Andheri Jhora)	174.6	Sivok-Riyang	Completed
2	Br-03(Kali-Jhora)	369.4	Sivok-Riyang	Completed
3	Br-04(Sweti-Jhora)	70.1	Sivok-Riyang	Completed
4	Br-05(Riyang-Khola)	61	Sivok-Riyang	Completed
5	Br-06(Rambi-Khola)	138	Sivok-Riyang	Completed
6	Br-08(Gail Khola)	76.2	Riyang-Rangpo	Completed
7	Br-09(Teesta River)	229.2	Riyang- Melli	Work taken up
8	Br-10(Melli Yard)	133	Melli	Work taken up
9	Br-13(Bhalu Khola)	30.5	Riyang-Rangpo	Completed

10	Br-14(Tar Khola)	67.1	Riyang-Rangpo	Completed
11	Br-15(Tumlong Khola)	238.8	Riyang-Rangpo	Completed
12	Br-16(SukhiyaKhola)	207	Riyang-Rangpo	Work taken up
13	Br-17(Rangpo Chu)	426.8	Rangpo	Work taken up

Status of Stations:

Sr No	Station	Status
1	Sivok	Completed
2	Riyang	Work taken up
3	Teesta Bazaar	Work taken up
4	Melli	Work taken up
5	Rangpo	Work taken up

There are several challenges that affected the completion of the project works. Some of these are as under:

- i. Encounter of difficult rock strata in tunnels T8 and T10.
- ii. Proposal for diversion of Forest land, 3.26 Ha (for Riyang Yard) and 3.12 Ha (for Melli Yard and Bridge-9) are pending with The Government of West Bengal since March, 2024 which has affected the completion of the project.

Survey for Rangpo – Gangtok New Line (40 Km) has been completed and preparation of Detailed Project Report (DPR) has been taken up. Further, Darjeeling is already connected to existing Indian Railway Network and Rail connectivity to Kalimpong is served by Teesta Bazar Station, Northeast Frontier Railway which is nearly 14 km away.

After preparation of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of projects is a continuous and dynamic process, exact timelines depend upon appraisals and approvals by various stakeholders.

Further, during the last three years i.e. 2022-23, 2023-24, 2024-25 and the current financial year 2025-26, 23 surveys (14 New Line, and 9 Doubling) of total length 2,519 Km falling fully/ partly in North East Region have been sanctioned.

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.

- Delegation of powers at field level.
- Close monitoring of progress of project at various levels.
- Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.

EXPENDITURE INCURRED ON INDIA AI IMPACT SUMMIT 2026

3060. ADV. PRIYA SAROJ:

SHRI PUSHPENDRA SAROJ:

SHRI ANAND BHADAURIA:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has organized India AI Impact Summit 2026 in Delhi during the month of February, 2026 and if so, the details thereof along with the reasons for logistical issues faced by the stakeholders during the summit;
- (b) the total expenditure incurred by the Government on organising the India AI Impact Summit 2026 including venue, logistics, publicity, consultancy and hospitality expenses;
- (c) the number of participants sponsored or funded by the Government and the expenditure incurred per participant;
- (d) the source of funds utilized for the event and whether the expenditure was met through budgetary allocation or re-appropriation;

- (e) the details of sponsorships, private partnerships or Corporate Social Responsibility (CSR) contributions received for the Summit, if any;
- (f) the objectives, measurable outcomes and deliverables identified for the Summit in relation to the India AI Mission;
- (g) whether any cost–benefit or post-event evaluation has been conducted to assess the impact of the Summit on policy, innovation or investment outcomes and if so, the details thereof; and
- (h) the manner in which India AI Mission under MeitY plan to translate summit discussions into concrete policies for inclusive AI adoption in sectors like agriculture, healthcare and education?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (h): In line with Hon'ble Prime Minister Shri Narendra Modi's vision, the Government is democratising the development and usage of technology. The focus is using Artificial Intelligence (AI) for solving real-world problems and ultimately improving lives across various sectors.

India - AI Impact Summit 2026

India hosted the India-AI Impact Summit 2026 from 16–21 February 2026 at New Delhi. For the first time, the global AI summit series took place in the Global South. The shift signals a broader move toward a more inclusive global AI dialogue.

The Summit concluded as a historic global convergence, establishing

India as a global hub for artificial intelligence innovation, governance, partnership, and inclusive growth.

The five-day mega-event, the largest of its kind hosted by any developing nation, brought together leaders from governments, industry, academia, civil society, and startups under the theme “Sarvajan Hitaya, Sarvajan Sukhaya” (Welfare for all, Happiness of all).

Objectives, measurable outcomes and deliverables

The Summit discussions were structured around **seven thematic “Chakras”**: Human Capital, Inclusion, Safe and Trusted AI, Resilience, Innovation and Efficiency, Democratizing AI Resources, and AI for Economic Development and Social Good.

The Summit aimed to facilitate dialogue, voluntary commitments and collaborative initiatives aligned with the goals of the IndiaAI Mission.

These include strengthening AI infrastructure, promoting innovation, expanding skilling initiatives, ensuring sustainability and advancing responsible AI practices.

Major initiatives and outcomes announced during the Summit included:

- India AI Impact Summit Declaration endorsed by 92 countries and international Organisations with declaration acknowledging the work undertaken by seven thematic working groups during the Summit
- New Delhi Frontier AI Impact Commitments were signed by 13 leading model providers
- 12 Deliverables across 7 working groups, with individual endorsements from 20+ countries for each deliverable [Significantly more than

previous Summits]

- Launch of the Global AI Impact Commons with 80+ impact stories across 30+ countries
- Release of the Equitable AI Transition Playbook in partnership with the International Labour Organisation (ILO)
- Signing of the Voluntary Guiding Principles for Resilient, Innovative and Efficient AI, endorsed by 20+ Countries
- Signing of the Voluntary Guiding Principles for Reskilling in the Age of AI, endorsed by 24 Countries
- Adoption of the Charter for the Democratic Diffusion of AI, with support from 25 countries and international
- Release of the Playbook for Advancing Resilient AI Infrastructure
- Release of Guidance Note on AI Governance, endorsed by 22 countries
- Announcement of the Trusted AI Commons with 23 partner countries prior to formal launch
- Announcement of the Alliance for Advancing Inclusion Through AI announced, endorsed by 21 Countries and UNICEF
- Launch of the Network of AI For Science Institutions with 20 partner countries at inception
- Launch of the Resilient AI Challenge in partnership with France and UNESCO
- AI Responsibility Campaign – Global Record: India successfully achieved a Guinness World Record for the “Most pledges received for

an AI responsibility campaign in 24 hours,” with over 2.5 lakh validated pledges

- Six global casebooks documenting high-impact AI deployments were released, covering:
 - AI in Health (with WHO)
 - AI in Energy (with IEA)
 - AI in Gender Empowerment (with UN Women)
 - AI in Agriculture (with the Government of Maharashtra, supported by the World Bank)
 - AI in Education (with CSF and EkStep Foundation)
 - AI in Accessibility (with ALIMCO, IIIT-Bangalore and ChangeInkk Foundation)
- AI Impact Startup Book was also launched by MeitY, presenting insights into India's AI and deep-tech startup ecosystem.

The Summit also witnessed announcements of investment commitments across the AI value chain, with expected investments exceeding USD 250 billion across infrastructure, foundation models, hardware, and applications.

Large Indian companies announced plans to invest over a hundred billion dollars collectively in AI infrastructure and digital ecosystems, alongside partnerships to expand AI-ready data centres.

Global venture capital firms pledged multi-billion-dollar investments to support AI innovation, while a leading technology company announced significant investments in connectivity, an AI hub in India, and large-scale training initiatives reaching tens of millions of public servants and students.

The Summit served as a platform for dialogue, partnerships and investment announcements in the AI ecosystem. The Summit itself was not designed as a mechanism for estimating GDP growth or employment generation.

The IndiaAI Mission under MeitY plans to take forward the broad discussions of the Summit through its 7 pillars, supporting AI startups and research institutions, strengthening access to compute infrastructure, and enabling pilots and scale up of AI for Good solutions in areas such as agriculture, healthcare, and education.

The Mission also promotes collaboration between Government, industry, academia and international partners. The objective is to ensure that AI adoption remains aligned with national priorities and societal needs.

The expenditure incurred till 9 March 2026 is Rs. 65 Crore.

Government support was provided to around 400 participants. These included representatives of countries, participants of the Research Symposium and participants of Innovation Challenges.

MISSION KARMAYOGI

3061. SHRIMATI APARAJITA SARANGI:

SHRIMATI POONAMBEN MAADAM:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI RAMESH AWASTHI:

SHRI SURESH KUMAR KASHYAP:

SHRI P. P. CHAUDHARY:

SHRI MANOJ TIWARI:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI VIJAY BAGHEL:

SHRI BUNTY VIVEK SAHU:

SHRI BIBHU PRASAD TARAI:

Will the **PRIME MINISTER** be pleased to state:

- (a) the progress of the Integrated Government Online Training (iGOT) Karmayogi platform under Mission Karmayogi in the country particularly in Rajasthan and Madhya Pradesh including Chhindwara district along with the extent of participation of the local officers/employees;
- (b) the current status and progress of recognition of the Karmayogi Bharat Special Purpose Vehicle (SPV) by the National Council for Vocational Education and Training (NCVET) for professional education and training;
- (c) the details of progress made in capacity building initiatives under Mission Karmayogi including training on the new criminal laws, the launching of "District Karmayogi" initiative and the preparation of the State -level implementation plans in the country particularly Rajasthan and Madhya Pradesh including Chhindwara district;
- (d) whether the Government has assessed its impact on civil service efficiency, transparency and service delivery in the district and if so, the details thereof; and
- (e) whether the Government proposes Phase-II expansion in the country particularly in Rajasthan and Madhya Pradesh including Chhindwara district and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (e): The iGOT Karmayogi platform, established under the National Programme for Civil Services Capacity Building (NPCSCB) - Mission Karmayogi, has continued to expand rapidly in scale and reach. As on 06.03.2026, more than 1.51 crore users have been onboarded, and the platform hosts over 4,400 courses across domain, functional and behavioural competencies, with more than 7.7 crore course completions.

Officials/employees from Rajasthan, and Madhya Pradesh have consistently demonstrated strong engagement on the iGOT Karmayogi platform over the past year, as reflected in their high course enrolments. The figures as on 06.03.2026 are shared below.

Sr No	State	Registered Users on iGOT platform	Total Course Enrolments
1	Rajasthan	7,46,135	43,96,651
2	Madhya Pradesh	9,36,951	42,78,599

Currently, district-level monitoring of learning performance is not undertaken on the iGOT- Karmayogi platform.

Karmayogi Bharat has been recognized by the National Council for Vocational Education and Training (NCVET) as an Awarding Body (Dual). As part of this recognition, the iGOT Karmayogi platform offers NCVET-approved qualifications on public policy, AI led digital transformation, public governance and administration.

Courses on the three new criminal laws are available on the iGoT platform. More than 33 lakh employees have enrolled in these courses. In Rajasthan and Madhya Pradesh, more than 5.4 lakh employees have enrolled in these courses.

Under Mission Karmayogi, several steps have been undertaken to expand capacity building programmes to the State and District levels. MoUs have been signed with 29 States and Union Territories to facilitate collaboration for implementation of the Mission at sub-state levels.

With a view to ensure a structured, objective and periodic evaluation of Mission Karmayogi, the Cabinet Secretariat Coordination Unit (CSCU) has been set up. The CSCU, chaired by the Cabinet Secretary, monitors the overall implementation of the Mission and provide strategic guidance on the same.

The Government has also established a Monitoring and Evaluation (MandE) Framework for Mission Karmayogi. The framework enables monitoring and evaluation of stakeholders' performance on Key Performance Indicators (KPIs), with roles and responsibilities assigned to DoPT, MDOs, KB-SPV, and CBC.

Mission Karmayogi continues to focus on role-specific capacity building of government employees across the Union and State governments including Rajasthan and Madhya Pradesh.

NUCLEAR ENERGY MISSION

3062. SHRI P. P. CHAUDHARY:

SHRI ALOK SHARMA:

DR. K. SUDHAKAR:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRIMATI APARAJITA SARANGI:

DR. SANJAY JAISWAL:

SHRI BIBHU PRASAD TARAI:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the details of progress under Nuclear Energy Mission including the budgetary allocation made for design, development and deployment of indigenous Small Modular Reactors (SMR);
- (b) the details of the Research and Development (RandD) milestones achieved and private sector partnerships established; and
- (c) whether the Department has assessed timeline for first SMR prototype and potential capacity addition towards 100GW nuclear target by 2047 and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Under the Nuclear Energy Mission announced in the Union Budget 2025–26, a total budgetary provision of ₹20,000 crore has been made for the research, design, development, and deployment of Small Modular Reactors (SMRs). Bhabha Atomic Research Centre (BARC), a constituent unit of Department of Atomic Energy (DAE) has undertaken design and development works on SMRs namely,

- (i) 220 MWe Bharat Small Modular Reactor (BSMR-200),
- (ii) 55 MWe Small Modular Reactor (SMR-55), and
- (iii) Up to 5 MWth High temperature gas cooled reactor meant for hydrogen generation.

The lead units of these SMRs will be established at DAE sites for technology demonstration.

The estimated utilisation of the allocated funds by BARC toward setting up SMRs is mentioned below:

Reactor	Cost Outlay (Rs Cr.)
Development and Construction of BSMR-200	5960
Development and Construction of SMR-55 (2 units)	7000
Design and construction of High Temperature Gas Cooled Reactor (HTGCR)	320
Design, engineering and development works for new reactors	800
Civil and General Infrastructure Development for reactors complex	452

The progress of these SMRs is as follows;

- (i) BSMR-200: AEC in-principle approval has been received for the project. Proposal for administrative and financial sanction is cleared

by Atomic Energy Commission (AEC) for submission of the proposal to the Cabinet Committee.

(ii) SMR-55: In-principle approval has been received for the project.

(iii) HTGCR: In-principle approval has been received for the project. Detailed Project Report (DPR) has been prepared. Siting consent has been received and Terms of Reference (ToR) for obtaining environmental clearances has been received from Ministry of Environment, Forest and Climate Change (MoEFandCC).

(b): The special material called “Advanced Purified Reactor Vessel Alloy (ApuRVA) and technology for forgings for reactor pressure vessels of BSMR-200 and SMR-55 has been developed indigenously in collaboration with Indian Industries. The control rod drive mechanism has also been developed in-house. Necessary technology for deployment of these reactors is available in the country. Majority of equipment are within manufacturing capability of Indian Industries with technological handholding by BARC. Therefore, Indian industries will be engaged in manufacturing of equipment.

(c): Bharat Small Modular Reactor (BSMR) is being jointly designed and developed by BARC and Nuclear Power Corporation of India Limited (NPCIL), a Govt. of India enterprise under DAE. Estimated time for construction of BSMR is 60 to 72 months from receipt of administrative and financial approval.

MODERNISATION OF FOOD PROCUREMENT, STORAGE AND PDS IN BENGALURU

3063. SHRI P. C. MOHAN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of the steps taken by the Government to modernise food procurement, storage and logistics systems through digitisation, modern silos and scientific warehousing across the country including Karnataka;
- (b) the details of the measures undertaken by the Government to strengthen procurement systems and ensure timely Minimum Support Price (MSP) payments to farmers particularly in Karnataka;
- (c) the total number of Public Distribution System (PDS) fair price shops operating in Karnataka and specifically in Bengaluru along with details of foodgrains and essential commodities presently distributed under the National Food Security Act;
- (d) whether the Government proposes to expand storage capacity or introduce additional foodgrains or grocery items under the PDS in Karnataka especially in Bengaluru; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b): The Government has taken following steps to modernize and strengthen the procurement systems and ensure timely payment of Minimum Support Price (MSP) to farmers:

- (i) FCI, the nodal central agency of Government of India, along with other State Agencies undertakes procurement of wheat and paddy

under MSP operations. Coarse grains/millets in central pool are procured by State Government Agencies only under decentralized procurement system.

- (ii) FCI and various State Agencies in consultation with the State Government establish a large number of purchase centers at various mandis and key points. The number of centers and their locations are decided by the State Governments, based on various parameters, so as to maximize the MSP operations. List of portals being used in the State of Karnataka is at **Statement**.
- (iii) Stocks conforming to the Government of India specifications which are offered by the farmers at purchase centers are procured by the Government Agencies at MSP. Presence of Government Agencies ensures prevention of distress sale of food grains by the farmers.
- (iv) Procurement of foodgrains under MSP operations is carried out through online Procurement Portals of respective States which has brought in substantial transparency in the process with registration of farmers on the portal, online verification of land/crop and online payment of MSP directly into the farmer's bank account, preferably within 48 hours.
- (v) "One Nation, One MSP through DBT" has been implemented across the country which has brought in responsibility, transparency and real time monitoring.
- (vi) In order to widen the reach of MSP operations for food grains, Government of India has made a provision for engagement of Co-

operative societies/ Self Help Groups/ Panchayats/ Primary Agriculture Credit Societies (PACS)/Farmers Producer Organisations (FPOs) also by the State procuring agencies so that maximum farmers can avail the benefit of price support operations.

The Government has taken following initiatives to modernise foodgrain storage and logistics systems: -

(i) Smart Warehouse Project : The Government has envisaged conversion of its 150 owned Depots, on pilot basis to smart warehouses which are equipped with different sensors like smoke sensors, fire sensors and gate opening sensor etc. for monitoring key parameters such as CO₂, phosphine levels, fire hazards, humidity, unauthorized entry and temperature on real time basis.

This initiative is to ensure real-time visibility, timely intervention, data-driven decision-making and standardized operations across all depots contributing to ensure safe, secure, and efficient food grain storage and distribution.

(ii) Depot Darpan Portal: Depot Darpan Portal is a digital platform launched by Govt. to enhance the monitoring, transparency and efficiency of food-grain storage depots and warehouses under PDS.

Key features of Depot Darpan:

- a. Depot/warehouse managers upload geo-tagged data regarding infrastructure, operations, and financial performance of the depot.
- b. Portal uses a composite scoring system, assessing depots on two broad categories: infrastructure (safety, storage conditions, technology use,

compliance) and operational parameters (stock turnover, losses, space utilisation, manpower costs etc.).

- c. Based on the scores, each depot receives a star rating, which is meant to provide a quick assessment of depot performance.
- d. Validation of data is built into the process via 100% supervisory officer verification and some random third-party audits to ensure reliability.
- e. All the FCI's owned and hired warehouses are covered under Depot Darpan portal.

(iii) Silos-Scientific Storage of Foodgrains: Silo storage represents a highly mechanized and modern method of bulk foodgrains storage, ensuring superior preservation and enhanced shelf life. It requires less land area, lowers transit and overhead costs, reduces manpower requirements and ensures consistent quality through scientific handling and storage practices. Under this initiative, steel silos with a capacity of 33.75 LMT are already operational.

(iv) Anna Chakra" Inter-state Route optimization tool:-

Inter-state movement optimization has been undertaken to streamline and enhance the interstate movement operations of foodgrains, primarily by rail, undertaken by the Food Corporation of India (FCI).

(v) CCTV and advance technologies:- This technologies transform depot operations by ensuring real-time visibility, timely intervention, data-driven decision-making and standardized operations across all depots.

(c): Presently, there are 20,509 Fair Price Shops in the State of Karnataka, out of which 1,773 are operating in Bengaluru.

Rice, ragi and jowar are distributed under Public Distribution System

(PDS).

(d) and (e): The requirement of Storage capacity i.e. construction of new warehouses/silos depends upon the level of procurement, requirement of buffer norms and PDS operations. The Government continuously assesses and monitors the storage gap. Based on the assessment, storage capacities are created/hired across country including Karnataka through FCI/Central Warehousing Corporation (CWC) under following schemes: -

- i. Private Entrepreneurs Guarantee (PEG) Scheme
- ii. Construction of Silos under Public Private Partnership (PPP) mode
- iii. Hiring of godown from Central warehousing Corporation (CWC)/State Warehousing Corporations (SWCs)/State Agencies
- iv. Hiring of godown through Private Warehousing Scheme (PWS).
- v. Creation of godowns on FCI's owned land under Asset Monetization

No proposal to include more commodities under the NFSA is under consideration of the Govt.

STATEMENT

List of State and Central digital portals used for the procurement of Ragi, Paddy and Jowar

S.No	Portal Name	Purpose
State Portals		
1	FIST- Financial Accounting and Stock Management System-State Procurement Portal	All activities of MSP Procurement-Farmer registration, Grading, Procurement, Movement of stock, inventory and farmer payments
2	FRUITS- Farmer Registration and Unified beneficiary Information	To fetch farmer land and crop details for MSP farmer registration

	System	
3	Karnataka State DBT Portal	To transfer farmer payments through DBT for procurement under MSP
Central Portals		
1	CFPP- Central Food Procurement Portal	Data regarding registration procurement and Payments are sent to CFPP
2	CFSP- Central Food Storage Portal	Data regarding storage point details are sent to CFSP
3	PCSAP- Procurement Center Self-Assessment Portal	Procurement centers operation under MSP schemes are assessed in PCSAP portal
4	PFMS-Public Financial Management System	Farmer Payment data (MIS) is synced with PFMS after payment from State DBT portal

AGRI-TECH INNOVATION AND GROUNDWATER MAPPING FOR PERAMBALUR

3064. SHRI ARUN NEHRU:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Department of Science and Technology (DST) has conducted any specialized study or pilot project on precision farming for Small Onions and Maize in the Perambalur region to reduce post-harvest losses and if so, the details thereof;
- (b) the details of the funds allocated under the Vigyan Dhara scheme for supporting local science-based startups or innovators in the Tiruchirappalli-Perambalur region;
- (c) whether the Government, through ISRO's National Remote Sensing Centre (NRSC), has shared updated high-resolution groundwater

mapping data for the drought-prone Thuraiyur and Perambalur blocks with the State Government in the last 12 months and if so, the details thereof; and

- (d) whether there is any plan to establish a Science and Technology Rural Outreach Centre in Perambalur to promote STEM education among rural students in the SC-reserved assembly segments and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The Department of Science and Technology has established a Centre of Excellence on climate and disaster resilient agriculture in Tamil Nadu Agriculture University (TNAU) during 2024-25 for five years. The Centre is demonstrating climate resilient technologies viz., crop and weather advisory, climate resilient crop varieties, Water saving land configuration technologies, mulching, crop residue recycling, nutrient smart practices, solar power operated sprayer and weeder in the state of Tamil Nadu including **Perambalur district**. It is providing village level weather forecast to 152 revenue villages in Perambalur district. The forecast information includes rainfall, minimum and maximum temperature, wind speed and relative humidity for the next 6 days. A

total of 1,198 farmers from Perambalur District are registered under TNAU-Automated Agromet Advisory Service (TNAU – AAS) and receive crop and stage-specific weather-based agro advisories.

In addition, the Indian Institute of Food Processing Technology (IIFPT), Thanjavur, under the Ministry of Food Processing Industries (MoFPI), has set up a 'Small Onion' processing incubation centre in Chettikulam, Perambalur. It reduces post-harvest losses, promotes value addition, and trains farmers/FPOs in handling, processing, dehydration, packaging, and value-added products to boost income and market linkages.

(b): Under the National Initiative for Developing and Harnessing Innovations (NIDHI) program of DST, 4 startups / innovators have been provided financial support of Rs. 94.2 lakh under Vigyan Dhara scheme.

(c): The Government of India, through the Central Ground Water Board (CGWB) and in collaboration with ISRO-NRSC, has institutionalized a process of dynamic groundwater resource estimation and mapping. ISRO-NRSC, through platforms such as Bhuvan-Bhujal and the Bhuvan Geoportal, provides access to nationwide groundwater prospects maps and associated datasets to authorized Government users. The national Water Informatics Centre(NWIC) under Ministry of Jalshakti, Department of Water Resources, RDandGR provides updated data on water resources in the Indian states including Thuraiyur and Perambalur block of Tamil Nadu. The State Ground and Surface Water Resource Data Centre (SGandSWRDC), Water Resources Department-Tharamani and Central Ground Water Board, South Eastern Coastal Region, Chennai have published "Report on Dynamic Groundwater Resources of Tamil

Nadu 2024" in February 2025. Link to assess the report :
17482438881618904436file.pdf

(d): The Tamil Nadu State Council for Science and Technology runs initiatives such as science expos, innovation programs, to popularize science among rural communities of Tamil Nadu. The Tamil Nadu Science and Technology Centre under Higher Education Department of Tamil Nadu established Innovation Hubs at cost of Rs. 1.80Crore at Regional Science Centre, Coimbatore and Rs. 1.50 Crore in Anna Science Centre- Planetarium, Tiruchirappalli to facilitate student learning, and understanding of Science, Technology and Innovation. Both Innovation Hubs have held STEM Robotics camps, teaching students coding, 3D printing, Robotics, Drones and Electronics.

TARGETS SET UNDER PM-SGMBY

3065. SHRI ANIL YESHWANT DESAI:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state

- (a) the details of targets set under the Pradhan Mantri-Surya Ghar Muft Bijli Yojana (PM SGMBY) during the last three years;
- (b) the total number of households received benefits out of this yojana in the country during the last three years;
- (c) the details of subsidy applicable under the said Yojana; and
- (d) the details of services available after the installation of solar panels under the said Yojana?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): The Ministry of New and Renewable Energy (MNRE) is implementing PM Surya Ghar Muft Bijli Yojana (PMSG: MBY) since February 2024 with an aim to achieve rooftop solar (RTS) installations in one crore households in the residential sector by FY 2026-27.

The PMSG: MBY is a demand driven scheme wherein all residential consumers in the country, having grid connected electricity connection of the local DISCOM can avail the benefits of the scheme, for installation of RTS systems, by applying on the National Portal of the scheme.

Under the scheme, since its launch in February 2024, a total of 31,12,850 households have been benefitted with installation of RTS systems as on 06.03.2026.

(c): The Central Financial Assistance (CFA) available for residential sector under the scheme is as follows: -

- For individual households, the CFA is Rs. 30,000/- per kWp for the first 2 kWp and Rs. 18,000/- per kWp for the additional one kWp. The subsidy is capped at 3 kWp rooftop solar plant capacity for individual household.
- For Group Housing Societies/ Residential Welfare Associations (GHS/RWA), the CFA is Rs. 18,000/- per kWp with rooftop solar plant capacity limit of 500 kWp.
- In case of special category states/UTs including Uttarakhand, Himachal

Pradesh, JandK, Ladakh, States in the North East Region, UTs of AandN and Lakshadweep, the CFA is 10% higher.

(d): Under the PMSG: MBY, registered vendors are required to maintain the RTS plants installed for 5 years from the date of commissioning. Further, the respective OEMs provide warranties on the system components.

NORTH-EAST AND NORTH BENGAL CORRIDOR RAIL PROJECT

3066. SHRI SOUMENDU ADHIKARI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the total amount of funds allocated for northeast and North-Bengal corridor rail project in the Union Budget for the financial year 2026-27, Project-wise;
- (b) whether Government is aware of the environmental related aspects with strict adherence to environmental regulations to minimize ecological damage while implementing the projects in this region and if so, the details and steps taken to ensure environment protection therein;
- (c) the details of the ongoing Railway projects in North Eastern Region (NER) including North Bengal, State-wise; and
- (d) the details of the project connecting Bhutan and neighboring countries including projects proposed/expected project outcomes/the expected year of completion thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): Budget allocation during the last five years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in North Eastern Region (NER) is as under: -

Period	Outlay
2009-14	₹2,122 crore/year
2025-26	₹10,440 crore (about 5 times)

Track Construction:

The details of commissioning/laying of new track falling fully/partly in North Eastern Region (NER) during 2009-14 and 2014-2025 is as under: -

Period	New track Commissioned	Average commissioning of new tracks
2009-14	333 Km	66.6 Km/year
2014-25	1,840 Km	167.27 Km/year (about 2.5 times)

Projects sanctioned:

As on 01.04.2025, 12 Railway projects (08 New Lines, 04 Doubling), of a total length of 777 Km, costing ₹69,342 crore falling fully/partly in North Eastern Region (NER) have been sanctioned. The summary is as under: -

Category	No. of sanctioned projects	Total Length (in Km)	Length Commissioned upto Mar'25 (in Km)	Exp. upto Mar'25 (₹ in Cr.)
New Lines	08	448	113	38,078
Doubling/Multitrackin g	04	329	165	3,598
Total	12	777	278	41,676

Recently completed projects:

Projects commissioned falling fully/partly in North East Region, are as under:

S.No.	Project	Cost (₹ in crore)
1	Agartala - Sabroom new line (112 Km)	3,170
2	Agartala - Akhaura new line (5 Km)	865
3	Rangiya - Murkongselek gauge conversion (510 Km)	3,019
4	Kumarghat - Agartala gauge conversion (109 Km)	1,242
5	Lumding - Badarpur - Silchar and Badarpur - Kumarghat gauge conversion (412 Km)	6,500
6	Lumding - Hojai doubling (45 Km)	410
7	Digarua - Hojai doubling (102 Km)	1,873
8	New Bongaigaon - Agthori doubling (143 Km)	2,048
9	Bogibeel Bridge (92 Km)	5,820

Ongoing Projects:

Some of the main projects falling fully/partly in the North East Region which have been taken up are as under: -

S.No.	Name of the project	Cost (₹ In crore)
1	Jiribam - Imphal new line (111 Km)	21,886
2	Dimapur - Kohima new line (82 Km)	15,230
3	Murkongselek - Pasighat new line (27 Km)	1,249
4	New Bongaigaon - Goalpara - Guwahati (Kamakhya) doubling (176 Km)	4,962
5	Saraighat Bridge doubling (7 Km)	1,474
6	Kamkhya Guwahati 3 rd line (6 Km)	395
7	Lumding – Furkating doubling (140 Km)	2,124
8	Furkating – Tinsukia doubling (194 Km)	3,634

Connectivity with Bhutan and neighbouring countries: The details of rail connectivity projects taken up between India and neighbouring countries are as under:

S.No.	Name of the project	Cost (₹ in crore)
Bhutan		
1.	Kokrajhar (Assam, India)-Gelephu (Bhutan) Rail Link (67 km)	3,456
2.	Banarhat (West Bengal, India)-Samtse (Bhutan) Rail Link (17 km)	577
Nepal		
1.	Jogbani (Bihar, India)-Biratnagar (Nepal) Rail Link (18 km)	480
2.	Jaynagar (Bihar, India)-Bijalpura with extension to Bardibas (Nepal) Rail Link (69 km)	784
Bangladesh		
1.	Mahishashan (Assam, India)-Zero Point (Bangladesh) Rail Link (3 km)	39

These projects are being progressed in close consultation with the respective countries and timelines for completion will depend upon statutory clearances, land acquisition and geo-political scenarios of the country.

The advantage of above projects are expected to significantly enhance regional connectivity and economic integration by improving cross-border rail links, thereby reducing logistics costs and transit time for import and export cargo. These initiatives will also improve promote development of border areas, and further strengthen bilateral trade and strategic cooperation with neighbouring countries.

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.
- Delegation of powers at field level.
- Close monitoring of progress of project at various levels.
- Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.

Environment Aspects:

Railways are environment friendly and energy-efficient mode of transportation, yielding substantially lower CO₂ emissions. Reduction in CO₂ emissions in transportation by railways as compared to transportation by road is as under (Ref:- NITI Aayog Report titled Fast Tracking Freight in India, June 2021”):

Mode of transportation	CO2 emission for transportation of 1 tonne for 1 Km
Road	101 gm
Rail	11.5 gm (about 89% less)

Shifting of one MT of freight from road to rail reduces the carbon emission by about 5.37 Crore Kg. During the period from 2014 to 2025, about 562 MT freight has shifted to railways which corresponds to reduction in carbon emission amounting to 3,018 crore kg.

As per the extant policy guidelines, Railway projects are exempted from environmental clearance. However, forestry/wild life clearances are taken from Ministry of Environment, Forest and Climate Change (MoEFandCC), wherever the diversion of forest land is involved.

Electric traction is more environment friendly and energy efficient. Accordingly, electrification of railway network on Indian Railways has been taken up in mission mode. So far, 99.4% of Broad Gauge (BG) network has been electrified. The electrification in remaining network has been taken up. Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometre
Before 2014 (about 60 years)	21,801
2014-25	46,900

Further, Indian Railways has instituted several mechanisms to minimize ecological impacts during construction and operation of projects, which inter alia include: Afforestation in coordination with State Forest Departments where forest land is involved, adoption of eco-friendly construction practices,

including proper disposal of construction debris, slope stabilization, and protection of natural drainage, provision of wildlife crossings, animal underpasses/overpasses and other mitigation measures in environmentally sensitive areas, wherever required and continuous monitoring of environmental safeguards during project implementation by concerned railway authorities.

Vande Bharat /Amrit Bharat / Vande Bharat Sleeper Trains:

As the railway network straddles across State/regional boundaries Constituency(ies), trains are operated, as per network requirement, across such boundaries. However, on originating/terminating basis, 18 Vande Bharat Chair Car services, 02 Vande Bharat Sleeper train services and 18 Amrit Bharat services are catering to the needs of stations located in the State of West Bengal. These are listed below:

Vande Bharat Services [chair car]:

SN	Train no. and Name
1	22301/22302 Howrah-New Jalpaiguri Vande Bharat Express
2	22895/22896 Howrah-Puri Vande Bharat Express
3	22227/22228 Guwahati-New jalpaiguri Vande Bharat Express
4	20897/20898 Howrah-Ranchi Vande Bharat Express
5	22347/22348 Howrah-Patna Vande Bharat Express
6	22233/22234 New jalpaiguri -Patna Vande Bharat Express
7	22303/22304 Howrah-Gaya Vande Bharat Express
8	20871/20872 Howrah-Rourkela Vande Bharat Express
9	22309/22310 Howrah-Jamalpur Vande Bharat Express

Vande Bharat Services(Sleeper)

SN	Train no. and Name
1	27575/27576 Howrah- Kamakhya Vande Bharat Sleeper Express

Amrit Bharat services

SN	Train no. and Name
1	13434/13433 Malda town-SMVT Bengaluru Amrit Bharat Express
2	13435/13436 Malda Town-Gomti Nagar Amrit Bharat Express
3	20603/20604 Nagercoil -New jalpaiguri Amrit Bharat Express
4	20609/20610 Tiruchchirappalli-New jalpaiguri Amrit Bharat Express
5	16107/16108 Tambaram-Santragachi Amrit Bharat Express
6	13065/13066 Howrah-Anand Vihar(T) Amrit Bharat Express
7	22587/22588 Banaras-Sealdah Amrit Bharat Express
8	16597/16598 SMVT Bengaluru-Alipurduar Amrit Bharat Express
9	11031/11032 Panvel-Alipurduar Amrit Bharat Express

Further, Presently, stations located in Northeast region, served by Northeast Frontier Railway, are being catered by 02 Vande Bharat Chair Car services, 02 Vande Bharat Sleeper services and 04 Amrit Bharat Services as listed below:-

Vande Bharat services [Chair Car]

SN	Train Number and Name
1	22227/22228 New Jalpaiguri – Guwahati Vande Bharat Express

Vande Bharat services [Sleeper]

SN	Train Number and Name
1	27575/27578 Howrah – Kamakhya Vande Bharat Sleeper Express

Amrit Bharat Services

SN	Train Number and Name
1	15671/15672 Kamakhya - Rohtak Amrit Bharat Express
2	15949/15950 Dibrugarh - Gomti Nagar (Lucknow) Amrit Bharat Express

RDI SCHEME**3067. SHRI MAGUNTA SREENIVASULU REDDY:**

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of the proposals received under the Research Development and Innovation Scheme (RDIS), indicating those that have been put forward, are under consideration and have been approved for funding along with their present status;
- (b) institution-wise list of universities, research organisations, and other eligible entities that have undertaken projects under the RDIS including funds allocated, released and utilised by each institution so far, State-wise and those from Andhra Pradesh;
- (c) the details of the steps taken by the Government to increase awareness and participation among youth, students and early-career researchers to effectively utilise the benefits of the RDIS;
- (d) whether the Government has identified or prioritised specific thematic or sectoral areas of strategic and national importance under the RDIS; and
- (e) if so, the details and rationale thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b): The Department of Science and Technology (DST), as the nodal Ministry for the RDI Scheme, has formulated and finalized the implementation guidelines for the Research, Development and Innovation (RDI) Fund, as well as the Special Financial Rules for the Scheme, in consultation with the Department of Economic Affairs (DEA) and the Department of Expenditure (DoE). These guidelines have been approved by the Executive Council of the Anusandhan National Research Foundation (ANRF).

The RDI Scheme does not provide direct funding to universities. The scheme being operationalised through a Special Purpose Fund (SPF) established within the Anusandhan National Research Foundation (ANRF), uses a two-tiered funding structure. Under this mechanism, the SPF custodises the corpus and channels funds to SLFMs. As per the approved framework, the Technology Development Board (TDB) and the Biotechnology Industry Research Assistance Council (BIRAC) have been designated as Second-Level Fund Managers (SLFMs) and launched calls for project proposals on 4 February 2026 and 13 February 2026, respectively.

Further, a call inviting applications from additional eligible entities, including Fund of Funds, to act as SLFMs was issued, which closed on 31 January 2026. Applications have been received and the selection process is currently underway.

The SLFMs will provide funding to eligible technology entities, including startups, companies and industry-led RandD projects developing technologies at Technology Readiness Level (TRL) 4 and above, in strategic and sunrise sectors.

(c): To promote awareness and encourage participation among youth, students and early-career researchers regarding the Research, Development and Innovation Fund (RDIF) under the Anusandhan National Research Foundation, outreach programmes were conducted at Mumbai (25 November 2025), Bengaluru (4 December 2025), Panchkula, Haryana (6 December 2025), and New Delhi (13 December 2025).

These programmes engaged start-ups, industry representatives, fund managers, young researchers and other eligible entities to discuss opportunities under the ₹1 lakh crore RDI Fund and to promote wider participation in RDI Scheme.

(d) and (e): The scheme targets strategic technology sectors including energy security and transition, and climate action; deep-technology including quantum computing, robotics and space; AI and its application in agriculture, health and education; biotechnology, biomanufacturing, synthetic biology, pharma, medical devices; and digital economy including Digital agriculture and the digital economy. Other proposed sectors are technologies whose indigenization is important for strategic reasons or for economic security and Atmanirbharta and; any other sector or technology deemed necessary in public interest.

DST, as the nodal agency, has written to all Ministries/Departments to sensitise them regarding submission of proposals for inclusion of suitable sectors/sub-sectors under the RDI Scheme. Such identified sectors/sub-sectors will be placed before the competent authority for approval.

एमएमडीआर अधिनियम और खनिज (नीलामी) नियम में संशोधनों का प्रभाव

3068. श्री नारायण तातू राणे:

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

- (क) खान और खनिज (विकास और विनियमन) (एमएमडीआर) अधिनियम और खनिज (नीलामी) नियम में किए गए संशोधनों का खनिज ब्लॉकों की नीलामी और इन्हें शुरू किए जाने की प्रक्रिया में तीव्रता लाने पर क्या प्रभाव पड़ा है;
- (ख) बोलीदाताओं या राज्यों के कारण होने वाले विलंब को कम करने में नई प्रस्तावित मध्यस्थ समय-सीमा, शास्तियों और प्रोत्साहनों की प्रभावशीलता क्या है;
- (ग) नीलामी व्यवस्था में शामिल होने वाले नए राज्यों की संतुलित सहभागिता सुनिश्चित करने के लिए किए गए उपायों का ब्यौरा क्या है; और
- (घ) सरकार द्वारा घरेलू खनिज उत्पादन बढ़ाने के लिए नीलाम किए गए खनिज ब्लॉकों की प्रचालनगत शुरुआत को और अधिक गति देने हेतु उठाए जाने वाले कदमों का ब्यौरा क्या है?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

(क) : खान और खनिज (विकास और विनियमन) (एमएमडीआर) अधिनियम, 1957 को खनिज रियायतों की नीलामी शुरू करने के लिए वर्ष 2015 में संशोधित किया गया। वर्ष 2021 में किए गए और संशोधनों ने अंतिम उपयोग प्रतिबंधों को हटाकर, कैप्टिव खानों से खनिजों की बिक्री की अनुमति देकर, वैधानिक अधिकारों और मंजूरीयों के स्वचालित हस्तांतरण के लिए प्रावधान करके और खनिज रियायतों के हस्तांतरण की अनुमति देकर खनिज ब्लॉकों की तेजी से नीलामी और प्रचालन को सुगम बनाया। जी4 स्तर पर समेकित अनुज्ञप्ति ब्लॉकों और जी3 स्तर पर सतही खनिजों के लिए खनन पट्टा ब्लॉकों की नीलामी की अनुमति देकर नीलामी ढांचे को सरल बनाया गया। एमएमडीआर अधिनियम, 1957 की धारा 10ख और 11 के तहत, और एमएमडीआर संशोधन अधिनियम, 2023 के अनुसरण में, केंद्र सरकार को महत्वपूर्ण और सामरिक खनिज ब्लॉकों सहित नीलामी आयोजित करने का अधिकार दिया गया है। अब तक, केंद्र सरकार द्वारा 46

महत्वपूर्ण खनिज ब्लॉकों की नीलामी की गई है।

वर्ष 2015 में नीलामी व्यवस्था की शुरुआत के बाद से, वित्त वर्ष 2020-21 तक 108 ब्लॉकों की नीलामी की गई। वर्ष 2021 में खनन क्षेत्र सुधारों के बाद, वित्त वर्ष 2021-22 से वित्त वर्ष 2025-26 तक (अब तक) कुल 552 ब्लॉकों की नीलामी की गई है। इसके अतिरिक्त, विभिन्न सुधारों के कारण, प्रचालन की गति में भी वृद्धि हुई है। वित्त वर्ष 2025-26 में (अब तक) 26 ब्लॉकों में प्रचालन शुरू किया गया है।

(ख) : खान मंत्रालय ने खानों के तेजी से प्रचालन को सुनिश्चित करने के लिए मध्यवर्ती समय-सीमाएं शुरू की हैं, जो 17.10.2025 को अधिसूचित की गई हैं। इन नियमों में समय सीमा से परे प्रत्येक माह या माह के एक भाग में देरी (बोलीदाता के कारण) के लिए निष्पादन प्रतिभूति का 1% विनियोजन का प्रावधान है। इन नियमों में, नियत समग्र समय सीमा के भीतर अंतिम उपलब्धि प्राप्त होने पर, देय नीलामी प्रीमियम की तुलना में विनियोजित राशि, यदि कोई हो, के समायोजन का भी प्रावधान है। इसके अलावा, इन नियमों में निर्धारित समय के बाद अधिमानित बोलीदाता को आशय पत्र जारी करने में राज्य सरकार द्वारा प्रत्येक माह या माह के एक भाग में देरी के लिए अग्रिम भुगतान की दूसरी किस्त की राशि में 5 प्रतिशत की कमी का भी प्रावधान है।

इसके अलावा, नीलामी की गई खानों से उत्पादन जल्दी शुरू करने के लिए वित्तीय प्रोत्साहन प्रदान किया गया है। पट्टेदार को खनन पट्टा प्रदान करने के लिए आशय पत्र जारी होने की तिथि से पांच वर्षों के भीतर या समेकित अनुज्ञप्ति प्रदान करने के लिए आशय पत्र जारी होने की तिथि से सात वर्षों के भीतर उत्पादित खनिज के लिए नीलामी प्रीमियम का केवल 50% भुगतान करना होगा।

(ग) : राज्य गवेषित संसाधनों और ब्लॉकों को अलग करने के आधार पर नीलामी के लिए ब्लॉक रखते हैं। खान मंत्रालय, राज्य सरकारों के साथ नियमित समीक्षा बैठकों के माध्यम से, राज्यों को और अधिक खनिज ब्लॉकों की नीलामी करने के लिए प्रोत्साहित करता है। इसके अलावा, राष्ट्रीय खनिज खोज एवं विकास न्यास (एनएमईडीटी) प्रत्येक सफल खनिज ब्लॉक की नीलामी के लिए राज्य सरकारों को 20 लाख रुपये का वित्तीय प्रोत्साहन प्रदान करता है तथा उन ब्लॉकों के लिए

जो नीलामी के लिए रखे गए थे लेकिन नीलाम नहीं किए जा सके, प्रति ब्लॉक 5 लाख रुपए की सीमा के अध्यक्षीन लेनदेन सलाहकार को भुगतान की गई राशि के 50 प्रतिशत की प्रतिपूर्ति करता है।

(घ): खान मंत्रालय ने नीलामी किए गए खनिज ब्लॉकों के प्रचालन को तेज करने और घरेलू खनिज उत्पादन बढ़ाने के लिए कई उपाय किए हैं। महत्वपूर्ण उपायों में नियमित उच्च-स्तरीय समीक्षा बैठकें, खनिज (नीलामी) नियमों के तहत मध्यवर्ती समयसीमा की शुरुआत, पूंजीगत निवेश के लिए राज्यों को विशेष सहायता योजना (एसएससीआई) 2025-26 के माध्यम से वित्तीय प्रोत्साहन, तथा एक समर्पित परियोजना प्रबंधन इकाई और खनन डैशबोर्ड के माध्यम से निगरानी शामिल है।

STATE PUBLIC UNIVERSITIES

3069. SHRI BASAVARAJ BOMMAI:

Will the Minister of **PLANNING** be pleased to state:

- (a) the details of measures taken to improve governance structures in State Public Universities (SPUs) particularly regarding greater autonomy, leadership capacity building and transparency in decision-making;
- (b) the manner in which the Government plans to promote internships, apprenticeships and skill-based learning within SPUs to align with the evolving job market; and
- (c) whether the Government has any plans to introduce innovative financing models such as Public Private Partnerships (PPPs) or performance-based funding for State Public Universities and if so, the details thereof?

**THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE**

MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) to (c): NITI Aayog's report on 'Expanding Quality Higher Education through States and State Public Universities' was released in February 2025. The report focuses on improving governance structures through capacity building of leadership and enhanced autonomy, boosting employability through internships and apprenticeships, and augmenting institutional and systemic funding and financing capacity through innovative financing models, such as Public Private Partnerships (PPPs). The report is recommendatory in nature and suggests various policy changes at the State Government and State Public University levels for all States. State Public Universities are primarily the responsibility of State Governments. As for the Central Government, various Central Government programmes and schemes such as the Malaviya Mission Teacher Training Programme (MMTTP), PM-Internship Scheme, National Apprenticeship Training Scheme, Pradhan Mantri Vidyalaxmi (PM-Vidyalaxmi), and Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) are available to State Public Universities. The Viability Gap Funding (VGF) scheme of the Ministry of Finance, Government of India, is applicable in PPP mode to Central Ministries, State Governments, and Statutory Authorities, including those from the Higher Education sector, as the case may be.

ULTRA-MEGA SOLAR PROJECTS IN TAMIL NADU

3070. SHRI THARANIVENTHAN M. S.:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the current status of the Development of Solar Parks and Ultra Mega Solar Power Projects Scheme in Tamil Nadu along with the details of total number of solar parks and ultra-mega solar power projects have been developed in the State so far;
- (b) whether the Government has extended the timeline for implementation of the scheme in Tamil Nadu and if so, the details of revised timeline for the completion of these solar projects in the State;
- (c) the total capacity of solar energy expected to be generated from the solar parks and ultra-mega solar power projects in Tamil Nadu and the progress has been made towards meeting this target;
- (d) the primary reasons for the extension of the scheme's timeline and the manner in which the Government plans to overcome challenges related to land acquisition, environmental clearances; and
- (e) the steps are being taken by the Government to ensure that the development of solar parks in Tamil Nadu leads to the creation of sustainable jobs?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (e): There is no solar park developed in Tamil Nadu under the scheme for “Development of Solar Parks and Ultra-Mega Solar Power Projects.”

Previously, two solar parks were sanctioned in Tamil Nadu which were subsequently cancelled due to slow progress with the primary reason being difficulty in land acquisition.

STRENGTHENING INDIA'S STATISTICAL ECOSYSTEM**3071. SHRI ARUP CHAKRABORTY:**

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) whether the Government has assessed the current status and capacity of India's statistical ecosystem including data collection mechanisms, survey quality, timeliness of data release and institutional autonomy and if so, the details thereof;
- (b) whether the Government has identified gaps related to manpower, technology, funding and coordination between central and State statistical systems that affect the reliability and credibility *of official statistics and if so, the corrective measures taken or proposed thereof;* and
- (c) whether the Government proposes to strengthen India's statistical ecosystem through reforms such as adoption of advanced data technologies, capacity-building of statistical personnel, improved transparency and adherence to global best practices and if so, the details and timelines thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

- (a) to (c): In the evolving statistical ecosystem, the assessment of *capacity of*

statistical system and institutional reforms is a continuous process to keep it updated. Recently, Ministry of Statistics and Programme Implementation (MoSPI) has undertaken several significant reforms to strengthen India's statistical ecosystem by enhancing the quality, frequency, timeliness, granularity, harmonisation, and accessibility of official statistics.

A major focus has been the modernization of National Sample Surveys through the adoption of digital platforms such as Computer Assisted Personal Interview (CAPI) integrated with e-sigma platform incorporating in-built validation checks, AI-enabled chatbot, and multilingual interfaces etc. MoSPI has launched short duration surveys to cater the emerging need for high-frequency socio-economic indicators.

Significant reforms have also been undertaken in macroeconomic statistics, including base revision of Gross Domestic Product (GDP), Consumer Price Index (CPI), and Index of Industrial Production (IIP). MoSPI has undertaken comprehensive data harmonisation/ standardisation initiatives which inter-alia includes adoption of National Metadata Structure (NMDS 2.0), introduction of the Statistical Quality Assessment Framework (SQUAF), alignment with national and international classification standards. Data dissemination and accessibility have been significantly enhanced through the revamped MoSPI website, GoStats mobile application, e-Sankhyiki portal, Microdata Portal and the use of APIs for data exchange. MoSPI has also launched a new web-based monitoring system called PAIMANA (Project Assessment Infrastructure Monitoring and Analytics for Nation-Building), to monitor the status of Ongoing Central Sector Infrastructure Projects costing

Rs. 150 crore and above.

MoSPI supports State/ UTs to enhance their capacity building through its Support for Statistical Strengthening (SSS) Sub-Scheme which aims to improve/ strengthen the statistical capacity and operations of the state statistical system for collecting, compiling and disseminating reliable official statistics at sub- state level. Additionally, National Statistical Systems Training Academy (NSSTA) a premier Central Training Institute under MoSPI organizes different training programmes on regular basis on "Official Statistics and related fields" including digital tools, data analytics and data governance for the capacity building of the Statistical personnel of Central and State/UT Governments to ensure better data collection from the field. Further, MoSPI has also strengthened the coordination between Central and State statistical agencies through conferences, consultations, workshops, and feedback mechanisms.

BROADCASTING INFRASTRUCTURE AND NETWORK DEVELOPMENT SCHEME

3072. SHRI MALAIYARASAN D.:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the objectives and scope of Prasar Bharati's Broadcasting Infrastructure and Network Development (BIND) scheme;
- (b) the manner in which the BIND scheme aims to modernize broadcasting infrastructure and enhance the reach of Doordarshan and All India Radio

across the country;

- (c) the manner in which the BIND scheme contributed to improving the quality and reach of broadcasting services provided by Doordarshan and All India Radio;
- (d) the details of measures undertaken under the scheme to provide High-Definition (HD) and digital services to rural and remote areas;
- (e) whether the BIND scheme include provisions for the development of regional content to cater to diverse linguistic and cultural audiences; and
- (f) if so, the mechanisms put in place to monitor the implementation and effectiveness of the BIND scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (f): Broadcasting Infrastructure and Network Development (BIND) scheme is a Central Sector Scheme for development, modernization and upgradation of broadcasting infrastructure of Doordarshan and Akashvani in the country. BIND scheme, a pan-India initiative covering all States, has been approved with a total outlay of Rs. 2539.61 crore for 2021-26. It includes setting up and modernization of transmitters and studios, expansion of DD Free Dish DTH platform and DD TV channels, and upgrading production and transmission facilities. It focuses on content generation and innovation, and expanding the reach of public broadcasting in strategic, border, and LWE-affected areas.

The implementation of projects under BIND scheme are regularly

monitored by Prasar Bharati and the Ministry.

DD Free Dish is the country's only Free-to-Air Direct-To-Home (DTH) service that offers a range of television channels without subscription costs across the country. The number of channels on DD Free Dish has increased from 104 channels in 2019 to 510 channels currently, which includes 92 private channels, 50 Doordarshan channels and 320 Educational channels. Moreover, 48 Akashvani channels and popular channels like FM Gold, Rainbow and Vividh Bharati Service are also available on the DTH platform. By serving Indian audiences, including significant viewership in remote areas, it contributes to wider access to news, information, educational programming and also private channels.

The present terrestrial coverage of Akashvani is about 90% by geographical area and about 98% by population of the country. Apart from this, more than 260 Akashvani channels can also be listened through "NewsOnAIR" app on mobile phones. Moreover, 59 new FM transmitters have been approved under BIND scheme for further improving public broadcasting reach.

Prasar Bharati has also launched its own OTT platform "WAVES" in 2024 which is a multi-genre digital streaming aggregator platform providing infotainment content. It is playing a key role in making information, education, and culture easily available to everyone. Various channels of Doordarshan and AIR network are also integrated into WAVES.

GLOBAL INNOVATION INDEX 2025

3073. SHRI SELVARAJ V.:

SHRI SUBBARAYAN K.:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether it is a fact that country's Research and Development expenditure is a meagre 0.6-0.7 per cent of GDP and at 38th position in the Global Innovation Index 2025;
- (b) if so, the details thereof; and
- (c) the measures being taken to increase the RandD expenditure both in public and private sector, so as to emerge as a high tech manufacturing hub?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c): India's Gross Expenditure on Research and Development (GERD) has been around 0.6-0.7 per cent of GDP for over a decade. In absolute terms, it has been consistently increasing over the years and more than doubled from Rs. 60,197 crore in 2010-11 to Rs.1,27,381 crore in 2020-21. However, as GDP has grown at a much higher rate than GERD, the GERD as a percentage of GDP remains low. While India's present ranking in the Global Innovation Index (GII) is 38th, it has jumped from 81st in 2015 to 38th in 2025. The Government has taken several measures to increase the RandD expenditure to make India

emerge as a high-tech manufacturing hub. These include:

- Progressive increase in budget allocations for scientific departments and research-oriented programmes.
- Launch of ₹1.0 lakh crore Research, Development and Innovation (RDI) Fund.
- Establishment of the Anusandhan National Research Foundation (ANRF) with a budgetary provision of Rs. 14,000 crore from Central Government and mobilizing additional funding from non-governmental sources.
- Launch of National Missions such as National Quantum Missions (budget outlay: Rs. 6,003.65 crore), National Mission on Interdisciplinary Cyber-Physical Systems (budget outlay Rs. 3,660 crore), India Semiconductor Mission (budget outlay Rs. 76,000 crore), National Supercomputing Mission, etc.
- Promotion of Public–Private Partnerships (PPPs) and creation of Technology Incubation Hubs under National Mission on Interdisciplinary Cyber Physical Systems and National Quantum Mission to foster collaborative technology development.
- Implementation of Technology-led innovation programmes such as: National Initiative for Developing and Harnessing Innovations (NIDHI), Biotechnology Industry Research Assistance Council (BIRAC) programmes, Innovations for Defence Excellence (iDEX) and TIDE 2.0 (Technology Incubation and Development of Entrepreneurs) to strengthen India's innovation-to-manufacturing pipeline by supporting

indigenous technology development, prototyping, scale-up, and industry linkages, thereby reducing dependence on imported technologies.

- Introduction of enabling policy frameworks such as: the Geospatial Policy 2022, Space Policy 2023, and BioE3 (Biotechnology for Economy, Environment and Employment) Policy 2024 with the provisions for increased participation from private sector.
- Strengthening commercialization of innovations from national laboratories and research institutes through the Technology Transfer Offices (TTOs), incubation centers, public–private partnerships, and structured licensing models; etc.

SHOPIAN-PULWAMA RAILWAY LINE PROJECT

3074. SHRI AGA SYED RUHULLAH MEHDI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware that the proposed/ongoing rail line project between Shopian and Pulwama in the Union Territory of Jammu and Kashmir is resulting in large-scale acquisition and damage to orchard land which constitutes the primary source of livelihood for local residents and if so, the details thereof;
- (b) the details of the total area of orchard land proposed to be acquired or already acquired for the Shopian–Pulwama rail line project;
- (c) the number of orchard owners and families affected by the said acquisition;
- (d) whether any assessment has been made regarding the impact of the

said project on Environment/social/horticulture/livelihoods/local economy in the affected areas prior to finalising the alignment and if so, the details thereof;

- (e) the details of the compensation and rehabilitation measures provided or proposed for orchard owners whose livelihoods are affected while pursuing infrastructure development; and
- (f) whether the Government is exploring alternative routes or technical solutions including elevated or modified alignments to avoid further damage to productive orchard land and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f): To extend rail connectivity in Pulwama district of Jammu and Kashmir, a survey for Avantipore (Kakapora) - Shopian (28 km) New line was taken up. However, the project is assessed to be infeasible and therefore it is dropped.

TOWERS EXPANSION

3075. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether radiation-related public concerns are slowing tower expansion despite scientific safety clearances and if so, the awareness measures undertaken;
- (b) whether the Government proposes a national policy to ensure uniform

approval procedures for installation of telecom towers across States and if so, the details thereof;

- (c) whether 4G and 5G rollout has increased network congestion leading to signal instability in densely populated cities and if so, the assessment made thereof;
- (d) whether telecom companies are mandated to upgrade existing infrastructure to prevent network overload and improve indoor connectivity and if so, the details thereof;
- (e) whether rural and border areas continue to face connectivity gaps despite Universal Service Obligation Fund support and if so, the district-wise details thereof; and
- (f) whether the Government proposes installation of additional towers in railway corridors, highways and remote habitations to reduce signal loss and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): No sir, there is no such report of slow tower expansion due to radiation related public concern.

(b): The Government has notified the Telecommunications (Right of Way) Rules, 2024 on 17th September, 2024, which came into force on the 1st day of January, 2025, under the Telecommunications Act, 2023. These Rules provide a uniform framework for grant of permissions for installation of telecom infrastructure, including mobile towers, across all States and Union Territories

of India.

(c) and (d) : As per TRAI (Telecom Regulatory Authority of India), all the service providers are meeting the benchmark in all the LSAs in the month of January 2026. The coverage beyond minimum rollout obligations is provided by the service providers based on their techno-commercial considerations.

(e): Yes sir, there is still some connectivity gap despite Universal Service Obligation Fund support. The district wise coverage details is attached as **Statement-I.**

(f): Yes sir, Government has proposed installation of additional towers under BADP (Border Area Development Plan). The details are attached as **Statement-II.**

STATEMENT-I

District wise coverage of Universal Service Obligation Fund support

SN	Name of State	Name of District	Total villages	Covered	Uncovered
1	ANDAMAN and NICOBAR ISLANDS	Nicobars	200	109	91
2	ANDAMAN and NICOBAR ISLANDS	NorthandMiddleAndaman	236	208	28
3	ANDAMAN and NICOBAR ISLANDS	SouthAndaman	123	115	8
4	Andhra Pradesh	Alluri Sitharama Raju	3295	3010	285
5	Andhra Pradesh	Anakapalli	711	711	0
6	Andhra Pradesh	ANANTAPUR	498	498	0
7	Andhra Pradesh	Annamayya	462	459	3
8	Andhra Pradesh	Bapatla	276	276	0
9	Andhra Pradesh	CHITTOOR	794	791	3
10	Andhra Pradesh	EAST GODAVARI	268	268	0
11	Andhra Pradesh	Eluru	678	662	16
12	Andhra Pradesh	GUNTUR	209	209	0
13	Andhra Pradesh	Kakinada	402	398	4
14	Andhra Pradesh	Konaseema	310	310	0
15	Andhra Pradesh	KRISHNA	489	489	0

16	Andhra Pradesh	KURNOOL	448	448	0
17	Andhra Pradesh	Nandyal	447	439	8
18	Andhra Pradesh	NTR	298	298	0
19	Andhra Pradesh	Palnadu	360	360	0
20	Andhra Pradesh	Parvathipuram Manyam	955	908	47
21	Andhra Pradesh	PRAKASAM	848	826	22
22	Andhra Pradesh	SPSR NELLORE	713	712	1
23	Andhra Pradesh	Sri Sathya Sai	450	447	3
24	Andhra Pradesh	SRIKAKULAM	1411	1411	0
25	Andhra Pradesh	Tirupati	1007	1006	1
26	Andhra Pradesh	VISAKHAPATANAM	87	87	0
27	Andhra Pradesh	VIZIANAGARAM	959	959	0
28	Andhra Pradesh	WEST GODAVARI	273	273	0
29	Andhra Pradesh	Y.S.R.	680	679	1
30	Arunachal Pradesh	Anjaw	297	135	162
31	Arunachal Pradesh	Changlang	391	354	37
32	Arunachal Pradesh	Dibang Valley	146	80	66
33	Arunachal Pradesh	East Kameng	379	325	54
34	Arunachal Pradesh	East Siang	158	144	14
35	Arunachal Pradesh	Kamle	29	13	16
36	Arunachal Pradesh	Kra Daadi	93	11	82
37	Arunachal Pradesh	Kurung Kumey	743	546	197
38	Arunachal Pradesh	Leparada	8	6	2
39	Arunachal Pradesh	Lohit	298	291	7
40	Arunachal Pradesh	Longding	16	6	10
41	Arunachal Pradesh	Lower Dibang Valley	309	273	36
42	Arunachal Pradesh	Lower Siang	5	3	2
43	Arunachal Pradesh	Lower Subansiri	588	547	41
44	Arunachal Pradesh	Namsai	6	6	0
45	Arunachal Pradesh	Pakke Kessang	30	16	14
46	Arunachal Pradesh	Papum Pare	558	510	48
47	Arunachal Pradesh	Shi-Yomi	8	3	5
48	Arunachal Pradesh	Siang	4	1	3
49	Arunachal Pradesh	Tawang	241	227	14
50	Arunachal Pradesh	Tirap	192	181	11
51	Arunachal Pradesh	Upper Siang	115	106	9
52	Arunachal Pradesh	Upper Subansiri	578	363	215
53	Arunachal Pradesh	West Kameng	345	246	99
54	Arunachal Pradesh	West Siang	456	415	41
55	Assam	Baksa	691	691	0
56	Assam	Barpeta	836	836	0
57	Assam	Biswanath	941	941	0
58	Assam	Bongaigaon	563	563	0
59	Assam	Cachar	1054	1042	12

60	Assam	Charaideo	325	325	0
61	Assam	Chirang	505	505	0
62	Assam	Darrang	561	561	0
63	Assam	Dhemaji	1307	1304	3
64	Assam	Dhubri	940	938	2
65	Assam	Dibrugarh	1349	1348	1
66	Assam	Dima Hasao	721	694	27
67	Assam	Goalpara	840	840	0
68	Assam	Golaghat	1160	1151	9
69	Assam	Hailakandi	332	330	2
70	Assam	Hojai	408	406	2
71	Assam	Jorhat	610	610	0
72	Assam	Kamrup	1087	1076	11
73	Assam	Kamrup Metropolitan	219	219	0
74	Assam	Karbi Anglong	2296	2247	49
75	Assam	Karimganj	927	927	0
76	Assam	Kokrajhar	1063	1063	0
77	Assam	Lakhimpur	1173	1173	0
78	Assam	Majuli	248	242	6
79	Assam	Morigaon	631	629	2
80	Assam	Nagaon	1017	1012	5
81	Assam	Nalbari	459	459	0
82	Assam	Sivasagar	557	557	0
83	Assam	Sonitpur	934	934	0
84	Assam	South Salmara Mankachar	151	151	0
85	Assam	Tinsukia	1173	1169	4
86	Assam	Udalguri	805	805	0
87	Assam	West Karbi Anglong	546	518	28
88	BIHAR	Araria	742	742	0
89	BIHAR	Arwal	316	316	0
90	BIHAR	Aurangabad	1849	1849	0
91	BIHAR	Banka	2111	2110	1
92	BIHAR	Begusarai	1146	1146	0
93	BIHAR	Bhagalpur	1520	1520	0
94	BIHAR	Bhojpur	1217	1216	1
95	BIHAR	Buxar	1134	1134	0
96	BIHAR	Darbhanga	1249	1249	0
97	BIHAR	Gaya	2887	2884	3
98	BIHAR	Gopalganj	1535	1535	0
99	BIHAR	Jamui	1506	1497	9
100	BIHAR	Jehanabad	584	584	0
101	BIHAR	Kaimur (Bhabua)	1692	1685	7
102	BIHAR	Katihar	1534	1534	0

103	BIHAR	Khagaria	301	301	0
104	BIHAR	Kishanganj	771	771	0
105	BIHAR	Lakhisarai	472	471	1
106	BIHAR	Madhepura	440	440	0
107	BIHAR	Madhubani	1111	1111	0
108	BIHAR	Munger	862	861	1
109	BIHAR	Muzaffarpur	1790	1790	0
110	BIHAR	Nalanda	1050	1049	1
111	BIHAR	Nawada	1091	1088	3
112	BIHAR	Pashchim Champaran	1485	1476	9
113	BIHAR	Patna	1405	1405	0
114	BIHAR	Purba Champaran	1296	1296	0
115	BIHAR	Purnia	1273	1273	0
116	BIHAR	Rohtas	2072	2069	3
117	BIHAR	Saharsa	467	467	0
118	BIHAR	Samastipur	1250	1250	0
119	BIHAR	Saran	1732	1732	0
120	BIHAR	Sheikhpura	314	314	0
121	BIHAR	Sheohar	203	203	0
122	BIHAR	Sitamarhi	836	836	0
123	BIHAR	Siwan	1530	1530	0
124	BIHAR	Supaul	551	551	0
125	BIHAR	Vaishali	1564	1564	0
126	Chhattisgarh	Balod	695	695	0
127	Chhattisgarh	Balodabazar-Bhatapara	730	727	3
128	Chhattisgarh	Balrampur-Ramanujganj	637	634	3
129	Chhattisgarh	Bastar	592	587	5
130	Chhattisgarh	Bemetara	694	694	0
131	Chhattisgarh	Bijapur	695	397	298
132	Chhattisgarh	Bilaspur	674	672	2
133	Chhattisgarh	Dakshin Bastar Dantewada	230	225	5
134	Chhattisgarh	Dhamtari	628	624	4
135	Chhattisgarh	Durg	378	378	0
136	Chhattisgarh	Gariyaband	707	693	14
137	Chhattisgarh	Gaurela-Pendra-Marwahi	223	221	2
138	Chhattisgarh	Janjgir-Champa	432	432	0
139	Chhattisgarh	Jashpur	755	752	3
140	Chhattisgarh	Kabeerddham	1004	992	12
141	Chhattisgarh	Khairagarh-Chhuikhadan- Gandai	487	483	4
142	Chhattisgarh	Kondagaon	576	573	3
143	Chhattisgarh	Korba	721	714	7
144	Chhattisgarh	Korea	36	36	0

145	Chhattisgarh	Koriya	244	224	20
146	Chhattisgarh	Mahasamund	1138	1137	1
147	Chhattisgarh	Manendragarh-Chirmiri-Bharatpur	370	331	39
148	Chhattisgarh	Mohla-Manpur-Ambagarh Chowki	496	496	0
149	Chhattisgarh	Mungeli	696	670	26
150	Chhattisgarh	Narayanpur	418	244	174
151	Chhattisgarh	Raigarh	924	921	3
152	Chhattisgarh	Raipur	441	441	0
153	Chhattisgarh	Rajnandgaon	671	670	1
154	Chhattisgarh	Sakti	460	460	0
155	Chhattisgarh	Sarangarh-Bilaigarh	745	745	0
156	Chhattisgarh	Sukma	401	298	103
157	Chhattisgarh	Surajpur	544	527	17
158	Chhattisgarh	Surguja	560	556	4
159	Chhattisgarh	Uttar Bastar Kanker	1070	1054	16
160	DNH and DD	Daman	21	21	0
161	DNH and DD	Diu	4	4	0
162	DNH and DD	DNH	70	70	0
163	GOA	North Goa	205	191	14
164	GOA	South Goa	187	163	24
165	Gujarat	Ahmedabad	456	456	0
166	Gujarat	Amreli	620	617	3
167	Gujarat	Anand	349	349	0
168	Gujarat	Arvalli	677	676	1
169	Gujarat	Banas Kantha	1245	1239	6
170	Gujarat	Bharuch	663	663	0
171	Gujarat	Bhavnagar	684	683	1
172	Gujarat	Botad	187	187	0
173	Gujarat	Chhotaudepur	896	894	2
174	Gujarat	Dahod	694	694	0
175	Gujarat	Dangs	310	291	19
176	Gujarat	Devbhumi Dwarka	283	264	19
177	Gujarat	Gandhinagar	262	262	0
178	Gujarat	Gir Somnath	482	405	77
179	Gujarat	Jamnagar	416	415	1
180	Gujarat	Junagadh	549	530	19
181	Gujarat	Kachchh	934	921	13
182	Gujarat	Kheda	523	523	0
183	Gujarat	Mahesana	612	612	0
184	Gujarat	Mahisagar	713	712	1
185	Gujarat	Morbi	346	346	0
186	Gujarat	Narmada	611	603	8

187	Gujarat	Navsari	381	381	0
188	Gujarat	Panch Mahals	598	597	1
189	Gujarat	Patan	514	514	0
190	Gujarat	Porbandar	181	168	13
191	Gujarat	Rajkot	594	594	0
192	Gujarat	Sabar Kantha	711	710	1
193	Gujarat	Surat	719	709	10
194	Gujarat	Surendranagar	574	570	4
195	Gujarat	Tapi	532	518	14
196	Gujarat	Vadodara	655	655	0
197	Gujarat	Valsad	454	454	0
198	Haryana	Ambala	444	444	0
199	Haryana	Bhiwani	273	273	0
200	Haryana	CharkhiDadri	172	172	0
201	Haryana	Faridabad	149	149	0
202	Haryana	Fatehabad	244	244	0
203	Haryana	Gurugram	218	218	0
204	Haryana	Hisar	266	266	0
205	Haryana	Jhajjar	262	262	0
206	Haryana	Jind	302	302	0
207	Haryana	Kaithal	271	271	0
208	Haryana	Karnal	422	422	0
209	Haryana	Kurukshetra	413	413	0
210	Haryana	Mahendragarh	356	356	0
211	Haryana	Nuh	441	441	0
212	Haryana	Palwal	269	269	0
213	Haryana	Panchkula	161	160	1
214	Haryana	Panipat	186	186	0
215	Haryana	Rewari	409	409	0
216	Haryana	Rohtak	131	131	0
217	Haryana	Sirsa	330	330	0
218	Haryana	Sonipat	318	318	0
219	Haryana	YamunaNagar	603	603	0
220	Himachal Pradesh	Bilaspur	1062	1062	0
221	Himachal Pradesh	Chamba	1591	1385	206
222	Himachal Pradesh	Hamirpur	1754	1754	0
223	Himachal Pradesh	Kangra	3831	3816	15
224	Himachal Pradesh	Kinnaur	660	514	146
225	Himachal Pradesh	Kullu	441	440	1
226	Himachal Pradesh	Lahul and Spiti	521	391	130
227	Himachal Pradesh	Mandi	3322	3319	3
228	Himachal Pradesh	Shimla	3254	3245	9
229	Himachal Pradesh	Sirmaur	979	979	0
230	Himachal Pradesh	Solan	2593	2593	0

231	Himachal Pradesh	Una	844	844	0
232	JandK	Anantnag	354	345	9
233	JandK	Badgam	486	475	11
234	JandK	Bandipore	119	115	4
235	JandK	Baramulla	524	510	14
236	JandK	Doda	404	399	5
237	JandK	Ganderbal	129	127	2
238	JandK	Jammu	843	785	58
239	JandK	Kathua	516	502	14
240	JandK	Kishtwar	157	142	15
241	JandK	Kulgam	257	250	7
242	JandK	Kupwara	372	358	14
243	JandK	Pulwama	338	328	10
244	JandK	Punch	179	172	7
245	JandK	Rajouri	382	374	8
246	JandK	Ramban	174	144	30
247	JandK	Reasi	258	252	6
248	JandK	Samba	376	364	12
249	JandK	Shupiyan	226	222	4
250	JandK	Srinagar	18	16	2
251	JandK	Udhampur	362	346	16
252	Jharkhand	Bokaro	648	645	3
253	Jharkhand	Chatra	1471	1455	16
254	Jharkhand	Deoghar	2662	2662	0
255	Jharkhand	Dhanbad	1201	1201	0
256	Jharkhand	Dumka	2928	2924	4
257	Jharkhand	Garhwa	874	866	8
258	Jharkhand	Giridih	2729	2725	4
259	Jharkhand	Godda	2252	2214	38
260	Jharkhand	Gumla	948	943	5
261	Jharkhand	Hazaribagh	1307	1304	3
262	Jharkhand	Jamtara	1162	1162	0
263	Jharkhand	Khunti	757	739	18
264	Jharkhand	Kodarma	698	689	9
265	Jharkhand	Latehar	772	758	14
266	Jharkhand	Lohardaga	353	347	6
267	Jharkhand	Pakur	1250	1245	5
268	Jharkhand	Palamu	1839	1828	11
269	Jharkhand	Pashchimi Singhbhum	1688	1603	85
270	Jharkhand	Purbi Singhbhum	1758	1749	9
271	Jharkhand	Ramgarh	307	307	0
272	Jharkhand	Ranchi	1318	1314	4
273	Jharkhand	Sahibganj	1812	1746	66
274	Jharkhand	Saraikela-Kharsawan	1186	1177	9

275	Jharkhand	Simdega	450	443	7
276	KARNATAKA	BAGALKOTE	621	621	0
277	KARNATAKA	BALLARI	676	670	6
278	KARNATAKA	BELAGAVI	1295	1276	19
279	KARNATAKA	BENGALURU RURAL	1080	1078	2
280	KARNATAKA	BENGALURU URBAN	557	557	0
281	KARNATAKA	BIDAR	632	630	2
282	KARNATAKA	CHAMARAJANAGARA	530	505	25
283	KARNATAKA	CHIKKABALLAPURA	1594	1587	7
284	KARNATAKA	CHIKKAMAGALURU	1124	1084	40
285	KARNATAKA	CHITRADURGA	1137	1130	7
286	KARNATAKA	DAKSHINA KANNADA	360	360	0
287	KARNATAKA	DAVANAGERE	879	874	5
288	KARNATAKA	DHARWAD	389	388	1
289	KARNATAKA	GADAG	343	343	0
290	KARNATAKA	HASSAN	2579	2567	12
291	KARNATAKA	HAVERI	708	706	2
292	KARNATAKA	KALABURAGI	917	899	18
293	KARNATAKA	KODAGU	297	292	5
294	KARNATAKA	KOLAR	1836	1832	4
295	KARNATAKA	KOPPAL	627	625	2
296	KARNATAKA	MANDYA	1487	1480	7
297	KARNATAKA	MYSURU	1346	1341	5
298	KARNATAKA	RAICHUR	879	872	7
299	KARNATAKA	RAMANAGARA	871	858	13
300	KARNATAKA	SHIVAMOGGA	1546	1471	75
301	KARNATAKA	TUMAKURU	2752	2743	9
302	KARNATAKA	UDUPI	247	246	1
303	KARNATAKA	UTTARA KANNADA	1303	1114	189
304	KARNATAKA	VIJAYAPURA	696	696	0
305	KARNATAKA	YADGIR	510	503	7
306	Kerala	Alappuzha	87	87	0
307	Kerala	Ernakulam	105	105	0
308	Kerala	Idukki	68	68	0
309	Kerala	Kannur	105	105	0
310	Kerala	Kasaragod	120	120	0
311	Kerala	Kollam	90	90	0
312	Kerala	Kottayam	91	91	0
313	Kerala	Kozhikode	92	92	0
314	Kerala	Malappuram	115	115	0
315	Kerala	Palakkad	147	147	0
316	Kerala	Pathanamthitta	65	65	0
317	Kerala	Thiruvananthapuram	95	95	0
318	Kerala	Thrissur	213	213	0

319	Kerala	Wayanad	45	45	0
320	Ladakh	Kargil	127	122	5
321	Ladakh	Leh(Ladakh)	116	111	5
322	Lakshadweep	Lakshadweep	27	27	0
323	Maharashtra	Ahmadnagar	1586	1576	10
324	Maharashtra	Akola	972	963	9
325	Maharashtra	Amravati	1981	1872	109
326	Maharashtra	Aurangabad	1361	1355	6
327	Maharashtra	Bhandara	885	870	15
328	Maharashtra	Bid	1371	1368	3
329	Maharashtra	Buldana	1438	1410	28
330	Maharashtra	Chandrapur	1775	1742	33
331	Maharashtra	Dhule	720	714	6
332	Maharashtra	Gadchiroli	1646	1519	127
333	Maharashtra	Gondiya	934	901	33
334	Maharashtra	Hingoli	708	707	1
335	Maharashtra	Jalgaon	1524	1508	16
336	Maharashtra	Jalna	965	965	0
337	Maharashtra	Kolhapur	1250	1229	21
338	Maharashtra	Latur	943	943	0
339	Maharashtra	Nagpur	1900	1862	38
340	Maharashtra	Nanded	1663	1651	12
341	Maharashtra	Nandurbar	960	905	55
342	Maharashtra	Nashik	1928	1891	37
343	Maharashtra	Osmanabad	739	738	1
344	Maharashtra	Palghar	904	898	6
345	Maharashtra	Parbhani	843	839	4
346	Maharashtra	Pune	1882	1836	46
347	Maharashtra	Raigarh	2008	1975	33
348	Maharashtra	Ratnagiri	1538	1472	66
349	Maharashtra	Sangli	724	720	4
350	Maharashtra	Satara	1771	1718	53
351	Maharashtra	Sindhudurg	746	704	42
352	Maharashtra	Solapur	1159	1158	1
353	Maharashtra	Thane	816	806	10
354	Maharashtra	Wardha	1382	1362	20
355	Maharashtra	Washim	782	781	1
356	Maharashtra	Yavatmal	2127	2101	26
357	MANIPUR	BISHNUPUR	49	49	0
358	MANIPUR	CHANDEL	269	247	22
359	MANIPUR	CHURACHANDPUR	514	474	40
360	MANIPUR	IMPHAL EAST	156	156	0
361	Manipur	Imphal West	129	129	0
362	MANIPUR	JIRIBAM	56	54	2

363	MANIPUR	KAKCHING	37	37	0
364	MANIPUR	KAMJONG	120	109	11
365	MANIPUR	KANGPOKPI	547	519	28
366	MANIPUR	NONEY	57	40	17
367	MANIPUR	PHERZAWL	89	74	15
368	MANIPUR	SENAPATI	141	138	3
369	MANIPUR	TAMENGLONG	119	93	26
370	MANIPUR	TENGNOUPAL	168	144	24
371	MANIPUR	THOUBAL	66	65	1
372	MANIPUR	UKHRUL	95	93	2
373	Meghalaya	EAST GARO HILLS	551	537	14
374	Meghalaya	EAST JAINTIA HILLS	210	201	9
375	Meghalaya	EAST KHASI HILLS	1015	997	18
376	Meghalaya	EASTERN WEST KHASI HILLS	260	255	5
377	Meghalaya	NORTH GARO HILLS	623	607	16
378	Meghalaya	RIBHOI	655	626	29
379	Meghalaya	SOUTH GARO HILLS	839	815	24
380	Meghalaya	SOUTH WEST GARO HILLS	529	524	5
381	Meghalaya	SOUTH WEST KHASI HILLS	331	320	11
382	Meghalaya	WEST GARO HILLS	1189	1181	8
383	Meghalaya	WEST JAINTIA HILLS	329	327	2
384	Meghalaya	WEST KHASI HILLS	569	551	18
385	MIZORAM	Aizawl	80	77	3
386	MIZORAM	Champhai	44	44	0
387	MIZORAM	Hnahthial	27	27	0
388	MIZORAM	KHAWZAWL	31	31	0
389	MIZORAM	Kolasib	47	45	2
390	MIZORAM	Lawngtlai	183	171	12
391	MIZORAM	Lunglei	166	146	20
392	MIZORAM	Mamit	129	119	10
393	MIZORAM	Saiha	48	47	1
394	MIZORAM	Saitual	37	36	1
395	MIZORAM	Serchhip	42	39	3
396	Mizoram	Siaha	33	31	2
397	MP	Agar-Malwa	499	497	2
398	MP	Alirajpur	544	528	16
399	MP	Anuppur	579	558	21
400	MP	Ashoknagar	880	875	5
401	MP	Balaghat	1394	1285	109
402	MP	Barwani	707	703	4
403	MP	Betul	1457	1405	52

404	MP	Bhind	939	939	0
405	MP	Bhopal	514	507	7
406	MP	Burhanpur	265	263	2
407	MP	Chhatarpur	1238	1215	23
408	MP	Chhindwara	2002	1915	87
409	MP	Damoh	1216	1197	19
410	MP	Datia	663	662	1
411	MP	Dewas	1128	1123	5
412	MP	Dhar	1561	1550	11
413	MP	Dindori	928	831	97
414	MP	Guna	1333	1332	1
415	MP	Gwalior	590	581	9
416	MP	Harda	550	549	1
417	MP	Hoshangabad	966	933	33
418	MP	Indore	621	621	0
419	MP	Jabalpur	1395	1384	11
420	MP	Jhabua	821	820	1
421	MP	Katni	947	943	4
422	MP	Khandwa (East Nimar)	718	716	2
423	MP	Khargone (West Nimar)	1409	1386	23
424	MP	Mandla	1247	1199	48
425	MP	Mandsaur	951	944	7
426	MP	Morena	847	828	19
427	MP	Narsimhapur	1058	1042	16
428	MP	Neemuch	808	785	23
429	MP	Niwari	281	281	0
430	MP	Panna	1035	1009	26
431	MP	Raisen	1486	1469	17
432	MP	Rajgarh	1723	1718	5
433	MP	Ratlam	1085	1082	3
434	MP	Rewa	2711	2705	6
435	MP	Sagar	2025	1996	29
436	MP	Satna	1953	1939	14
437	MP	Sehore	1082	1074	8
438	MP	Seoni	1574	1550	24
439	MP	Shahdol	836	820	16
440	MP	Shajapur	632	632	0
441	MP	Sheopur	609	565	44
442	MP	Shivpuri	1355	1340	15
443	MP	Sidhi	1055	1004	51
444	MP	Singrauli	761	754	7
445	MP	Tikamgarh	682	679	3
446	MP	Ujjain	1107	1107	0
447	MP	Umaria	647	617	30

448	MP	Vidisha	1644	1641	3
449	Nagaland	Dimapur	26	25	1
450	NAGALAND	Dimapur	216	214	2
451	NAGALAND	Kiphire	126	95	31
452	NAGALAND	Kohima	110	110	0
453	NAGALAND	Longleng	53	53	0
454	NAGALAND	Mokokchung	113	111	2
455	NAGALAND	Mon	150	126	24
456	Nagaland	Noklak	1	0	1
457	NAGALAND	Peren	120	103	17
458	NAGALAND	Phek	114	112	2
459	NAGALAND	Tuensang	151	135	16
460	NAGALAND	Wokha	166	155	11
461	NAGALAND	Zunheboto	189	165	24
462	NCT of Delhi	Central	3	3	0
463	NCT of Delhi	East	2	2	0
464	NCT of Delhi	New Delhi	2	2	0
465	NCT of Delhi	North	15	15	0
466	NCT of Delhi	North East	7	7	0
467	NCT of Delhi	North West	3	3	0
468	NCT of Delhi	Shahdara	1	1	0
469	NCT of Delhi	South	3	3	0
470	NCT of Delhi	South East	1	1	0
471	NCT of Delhi	South West	18	18	0
472	Odisha	Anugul	1887	1849	38
473	Odisha	Balangir	1777	1771	6
474	Odisha	Baleshwar	2925	2924	1
475	Odisha	Bargarh	1195	1191	4
476	Odisha	Baudh	1182	1137	45
477	Odisha	Bhadrak	1295	1290	5
478	Odisha	Cuttack	1970	1956	14
479	Odisha	Debagarh	835	782	53
480	Odisha	Dhenkanal	1199	1195	4
481	Odisha	Gajapati	1609	1553	56
482	Odisha	Ganjam	3204	3100	104
483	Odisha	Jagatsinghapur	1297	1295	2
484	Odisha	Jajapur	1826	1804	22
485	Odisha	Jharsuguda	354	354	0
486	Odisha	Kalahandi	2274	2178	96
487	Odisha	Kandhamal	2578	2455	123
488	Odisha	Kendrapara	1553	1538	15
489	Odisha	Kendujhar	2105	2073	32
490	Odisha	Khordha	1541	1523	18
491	Odisha	Koraput	2047	1959	88

492	Odisha	Malkangiri	1036	924	112
493	Odisha	Mayurbhanj	3940	3865	75
494	Odisha	Nabarangapur	880	875	5
495	Odisha	Nayagarh	1659	1565	94
496	Odisha	Nuapada	663	652	11
497	Odisha	Puri	1702	1696	6
498	Odisha	Rayagada	2671	2526	145
499	Odisha	Sambalpur	1256	1227	29
500	Odisha	Subarnapur	951	941	10
501	Odisha	Sundargarh	1765	1741	24
502	Puducherry	Karaikal	29	29	0
503	Puducherry	Puducherry	67	67	0
504	Punjab	Amritsar	744	744	0
505	Punjab	Barnala	128	128	0
506	Punjab	Bathinda	278	278	0
507	Punjab	Faridkot	171	171	0
508	Punjab	Fatehgarh Sahib	438	438	0
509	Punjab	Fazilka	356	356	0
510	Punjab	Ferozepur	636	636	0
511	Punjab	Gurdaspur	1193	1193	0
512	Punjab	Hoshiarpur	1321	1321	0
513	Punjab	Jalandhar	931	931	0
514	Punjab	Kapurthala	687	687	0
515	Punjab	Ludhiana	916	916	0
516	Punjab	Mansa	240	240	0
517	Punjab	Moga	326	326	0
518	Punjab	Pathankot	499	499	0
519	Punjab	Patiala	913	913	0
520	Punjab	Rupnagar	605	604	1
521	Punjab	Sahibzada Ajit Singh Nagar	385	384	1
522	Punjab	Sangrur	571	571	0
523	Punjab	Shahid Bhagat Singh Nagar	472	472	0
524	Punjab	Sri Muktsar Sahib	234	234	0
525	Punjab	Tarn Taran	490	490	0
526	Rajasthan	Ajmer	1128	1120	8
527	Rajasthan	Alwar	2067	2051	16
528	Rajasthan	Banswara	1540	1532	8
529	Rajasthan	Baran	1233	1209	24
530	Rajasthan	Barmer	2964	2900	64
531	Rajasthan	Bharatpur	1530	1530	0
532	Rajasthan	Bhilwara	1910	1909	1
533	Rajasthan	Bikaner	946	930	16

534	Rajasthan	Bundi	881	875	6
535	Rajasthan	Chittaurgarh	1771	1721	50
536	Rajasthan	Churu	904	904	0
537	Rajasthan	Dausa	1136	1136	0
538	Rajasthan	Dhaulpur	834	828	6
539	Rajasthan	Dungarpur	1014	1014	0
540	Rajasthan	Ganganagar	3024	3020	4
541	Rajasthan	Hanumangarh	1909	1909	0
542	Rajasthan	Jaipur	2264	2258	6
543	Rajasthan	Jaisalmer	855	756	99
544	Rajasthan	Jalor	822	819	3
545	Rajasthan	Jhalawar	1626	1610	16
546	Rajasthan	Jhunjhunun	982	982	0
547	Rajasthan	Jodhpur	1909	1893	16
548	Rajasthan	Karauli	900	865	35
549	Rajasthan	Kota	879	870	9
550	Rajasthan	Nagaur	1641	1639	2
551	Rajasthan	Pali	1047	1039	8
552	Rajasthan	Pratapgarh	1009	978	31
553	Rajasthan	Rajsamand	1084	1075	9
554	Rajasthan	Sawai Madhopur	825	812	13
555	Rajasthan	Sikar	1191	1191	0
556	Rajasthan	Sirohi	506	498	8
557	Rajasthan	Tonk	1210	1208	2
558	Rajasthan	Udaipur	2536	2465	71
559	Sikkim	Gangtok	61	61	0
560	Sikkim	GYALSHING	72	71	1
561	Sikkim	MANGAN	64	62	2
562	Sikkim	NAMCHI	150	148	2
563	Sikkim	PAKYONG	60	59	1
564	Sikkim	SORENG	54	54	0
565	Tamil Nadu	Ariyalur	214	214	0
566	Tamil Nadu	Chengalpattu	601	601	0
567	Tamil Nadu	Coimbatore	256	256	0
568	Tamil Nadu	Cuddalore	843	843	0
569	Tamil Nadu	Dharmapuri	487	487	0
570	Tamil Nadu	Dindigul	370	370	0
571	Tamil Nadu	Erode	306	306	0
572	Tamil Nadu	Kallakurichi	582	580	2
573	Tamil Nadu	Kancheepuram	436	436	0
574	Tamil Nadu	Kanniyakumari	115	115	0
575	Tamil Nadu	Karur	175	175	0
576	Tamil Nadu	Krishnagiri	661	661	0
577	Tamil Nadu	Madurai	592	592	0

578	Tamil Nadu	Nagapattinam	494	494	0
579	Tamil Nadu	Namakkal	427	427	0
580	Tamil Nadu	Perambalur	159	159	0
581	Tamil Nadu	Pudukkottai	756	756	0
582	Tamil Nadu	Ramanathapuram	398	398	0
583	Tamil Nadu	Ranipet	316	316	0
584	Tamil Nadu	Salem	616	616	0
585	Tamil Nadu	Sivaganga	539	539	0
586	Tamil Nadu	Tenkasi	229	229	0
587	Tamil Nadu	Thanjavur	810	810	0
588	Tamil Nadu	The Nilgiris	41	41	0
589	Tamil Nadu	Theni	101	101	0
590	Tamil Nadu	Thiruvallur	716	716	0
591	Tamil Nadu	Thiruvarur	546	546	0
592	Tamil Nadu	Thoothukkudi	450	450	0
593	Tamil Nadu	Tiruchirappalli	469	469	0
594	Tamil Nadu	Tirunelveli	284	284	0
595	Tamil Nadu	Tirupathur	226	226	0
596	Tamil Nadu	Tiruppur	309	308	1
597	Tamil Nadu	Tiruvannamalai	1110	1110	0
598	Tamil Nadu	Vellore	340	340	0
599	Tamil Nadu	Viluppuram	921	921	0
600	Tamil Nadu	Virudhunagar	593	593	0
601	Telangana	Adilabad	502	481	21
602	Telangana	Bhadradi Kothagudem	368	359	9
603	Telangana	Hyderabad	1	1	0
604	Telangana	Jagitial	285	284	1
605	Telangana	Jangoan	175	174	1
606	Telangana	Jayashankar Bhupalpally	221	202	19
607	Telangana	Jogulamba Gadwal	195	191	4
608	Telangana	Kamareddy	460	456	4
609	Telangana	Karimnagar	195	195	0
610	Telangana	Khammam	358	356	2
611	Telangana	kumuram Bheem	430	387	43
612	Telangana	Mahabubabad	280	268	12
613	Telangana	Mahabubnagar	300	299	1
614	Telangana	Mancherial	369	360	9
615	Telangana	Medak	366	364	2
616	Telangana	Medchal-Malkajgiri	68	68	0
617	Telangana	Mulugu	336	297	39
618	Telangana	Nagarkurnool	344	337	7
619	Telangana	Nalgonda	545	540	5
620	Telangana	Narayanpet	247	243	4
621	Telangana	Nirmal	420	400	20

622	Telangana	Nizamabad	429	420	9
623	Telangana	Peddapalli	203	199	4
624	Telangana	Rajanna Sircilla	163	162	1
625	Telangana	Rangareddy	441	441	0
626	Telangana	Sangareddy	570	567	3
627	Telangana	Siddipet	368	365	3
628	Telangana	Suryapet	264	261	3
629	Telangana	Vikarabad	481	480	1
630	Telangana	Wanaparthy	214	214	0
631	Telangana	Warangal (Rural)	218	217	1
632	Telangana	Warangal (Urban)	83	83	0
633	Telangana	Yadadri Bhuvanagiri	304	304	0
634	Tripura	Dhalai	156	149	7
635	Tripura	Gomati	124	124	0
636	Tripura	Gomati	10	10	0
637	Tripura	Khowai	77	77	0
638	Tripura	Khowai	17	17	0
639	Tripura	North Tripura	99	99	0
640	Tripura	Sepahijala	119	119	0
641	Tripura	Sepahijala	6	6	0
642	Tripura	South Tripura	5	5	0
643	Tripura	South Tripura	145	145	0
644	Tripura	Unakoti	76	76	0
645	Tripura	Unakoti	3	3	0
646	Tripura	West Tripura	77	77	0
647	Tripura	West Tripura	23	23	0
648	Uttar Pradesh	Agra	935	935	0
649	Uttar Pradesh	Aligarh	1188	1188	0
650	Uttar Pradesh	AMBEDKAR NAGAR	1740	1740	0
651	Uttar Pradesh	Amethi	988	988	0
652	Uttar Pradesh	Amroha	1124	1124	0
653	Uttar Pradesh	Auraiya	841	841	0
654	Uttar Pradesh	AYODHYA	1226	1226	0
655	Uttar Pradesh	AZAMGARH	4078	4078	0
656	Uttar Pradesh	Baghpat	315	315	0
657	Uttar Pradesh	BAHRAICH	1390	1389	1
658	Uttar Pradesh	BALLIA	2357	2357	0
659	Uttar Pradesh	BALRAMPUR	1016	1013	3
660	Uttar Pradesh	BANDA	734	734	0
661	Uttar Pradesh	Bara Banki	1	1	0
662	Uttar Pradesh	BARABANKI	1830	1830	0
663	Uttar Pradesh	Bareilly	2061	2061	0
664	Uttar Pradesh	BASTI	3273	3273	0
665	Uttar Pradesh	BHADOHI	1219	1219	0

666	Uttar Pradesh	Bijnor	2992	2991	1
667	Uttar Pradesh	Budaun	1678	1678	0
668	Uttar Pradesh	Bulandshahr	1246	1246	0
669	Uttar Pradesh	CHANDAULI	1635	1634	1
670	Uttar Pradesh	CHITRAKOOT	657	649	8
671	Uttar Pradesh	DEORIA	2161	2161	0
672	Uttar Pradesh	Etah	883	883	0
673	Uttar Pradesh	Etawah	693	693	0
674	Uttar Pradesh	FARRUKHABAD	992	992	0
675	Uttar Pradesh	FATEHPUR	1512	1512	0
676	Uttar Pradesh	Firozabad	803	803	0
677	Uttar Pradesh	Gautam Buddha Nagar	326	326	0
678	Uttar Pradesh	Ghaziabad	209	209	0
679	Uttar Pradesh	GHAZIPUR	3374	3374	0
680	Uttar Pradesh	GONDA	1821	1821	0
681	Uttar Pradesh	GORAKHPUR	3267	3267	0
682	Uttar Pradesh	HAMIRPUR	610	610	0
683	Uttar Pradesh	Hapur	352	352	0
684	Uttar Pradesh	HARDOI	2071	2071	0
685	Uttar Pradesh	Hathras	660	660	0
686	Uttar Pradesh	JALAUN	1150	1150	0
687	Uttar Pradesh	JAUNPUR	3284	3284	0
688	Uttar Pradesh	JHANSI	819	818	1
689	Uttar Pradesh	KANNAUJ	752	752	0
690	Uttar Pradesh	KANPUR DEHAT	1005	1005	0
691	Uttar Pradesh	KANPUR NAGAR	1007	1007	0
692	Uttar Pradesh	Kasganj	716	716	0
693	Uttar Pradesh	KAUSHAMBI	808	808	0
694	Uttar Pradesh	KHERI	1799	1796	3
695	Uttar Pradesh	KUSHI NAGAR	1487	1487	0
696	Uttar Pradesh	LALITPUR	750	745	5
697	Uttar Pradesh	LUCKNOW	718	718	0
698	Uttar Pradesh	MAHARAJGANJ	1219	1219	0
699	Uttar Pradesh	MAHOBAB	521	520	1
700	Uttar Pradesh	Mainpuri	833	833	0
701	Uttar Pradesh	Mathura	813	813	0
702	Uttar Pradesh	MAU	1574	1574	0
703	Uttar Pradesh	Meerut	664	664	0
704	Uttar Pradesh	MIRZAPUR	1967	1966	1
705	Uttar Pradesh	Moradabad	1164	1164	0
706	Uttar Pradesh	Muzaffarnagar	706	706	0
707	Uttar Pradesh	Pilibhit	1435	1435	0
708	Uttar Pradesh	PRATAPGARH	2139	2139	0
709	Uttar Pradesh	PRAYAGRAJ	2868	2868	0

710	Uttar Pradesh	RAE BARELI	1573	1573	0
711	Uttar Pradesh	Rampur	1161	1161	0
712	Uttar Pradesh	Saharanpur	1573	1573	0
713	Uttar Pradesh	Sambhal	1011	1011	0
714	Uttar Pradesh	SANT KABEER NAGAR	1646	1646	0
715	Uttar Pradesh	SHAHJAHANPUR	2310	2310	0
716	Uttar Pradesh	Shamli	320	320	0
717	Uttar Pradesh	SHRAVASTI	536	534	2
718	Uttar Pradesh	SIDDHARTH NAGAR	2400	2400	0
719	Uttar Pradesh	SITAPUR	2349	2349	0
720	Uttar Pradesh	SONBHADRA	1429	1420	9
721	Uttar Pradesh	SULTANPUR	1720	1720	0
722	Uttar Pradesh	UNNAO	1797	1797	0
723	Uttar Pradesh	VARANASI	1250	1250	0
724	Uttarakhand	Almora	2268	2268	0
725	Uttarakhand	Bageshwar	923	920	3
726	Uttarakhand	Chamoli	1210	1201	9
727	Uttarakhand	Champawat	712	708	4
728	Uttarakhand	Dehradun	680	680	0
729	Uttarakhand	Haridwar	610	610	0
730	Uttarakhand	Nainital	1104	1104	0
731	Uttarakhand	Pauri Garhwal	3396	3396	0
732	Uttarakhand	Pithoragarh	1649	1619	30
733	Uttarakhand	Rudra Prayag	675	675	0
734	Uttarakhand	Tehri Garhwal	1876	1873	3
735	Uttarakhand	Udam Singh Nagar	652	652	0
736	Uttarakhand	Uttar Kashi	701	682	19
737	West Bengal	Alipurduar	416	416	0
738	West Bengal	Bankura	3832	3832	0
739	West Bengal	Birbhum	2460	2460	0
740	West Bengal	Cooch Behar	1182	1182	0
741	West Bengal	Dakshin Dinajpur	1615	1615	0
742	West Bengal	Darjeeling	584	583	1
743	West Bengal	Hooghly	1930	1930	0
744	West Bengal	Howrah	786	786	0
745	West Bengal	Jalpaiguri	446	446	0
746	West Bengal	Jhargram	2996	2996	0
747	West Bengal	Kalimpong	128	122	6
748	West Bengal	Malda	1799	1799	0
749	West Bengal	Murshidabad	2208	2208	0
750	West Bengal	Nadia	1347	1347	0
751	West Bengal	North 24 Parganas	1604	1604	0
752	West Bengal	Paschim Bardhaman	402	402	0
753	West Bengal	Paschim Medinipur	5709	5709	0

754	West Bengal	Purba Bardhaman	2185	2185	0
755	West Bengal	Purba Medinipur	3018	3018	0
756	West Bengal	Purulia	2692	2692	0
757	West Bengal	South 24 Parganas	2137	2135	2
758	West Bengal	Uttar Dinajpur	1495	1495	0

STATEMENT-II

Installation of additional towers under BADP (Border Area Development Plan)

S.N	State / UT	Total Villages/ Habitations	Covered with 4G (As of Jan'26)	Villages Found 4G Uncovered (After incorporating DBN Inputs)	Uncovered with 4G Services		
					Under Survey and planning	Habitations planned under DBN Schemes	Not planned due to Nil Population/Not traceable
1	Arunachal Pradesh	1502	1139	363	28	302	33
2	Assam	1237	1237				
3	Bihar	1128	1125	3	3		
4	Gujarat	131	130	1		1	
5	Himachal Pradesh	238	234	4		3	1
6	Jammu and Kashmir	1827	1807	20	5	10	5
7	Ladakh	117	114	3	1	2	
8	Manipur	263	235	28	1	24	3
9	Meghalaya	1272	1268	4		3	1
10	Mizoram	378	372	6		6	
11	Nagaland	135	109	26		25	1
12	Punjab	1529	1517	12	1	11	
13	Rajasthan	1322	1285	37	5	15	17
14	Sikkim	68	68				
15	Tripura	345	343	2		2	
16	Uttar Pradesh	1196	1182	14	1	11	2
18	Uttarakhand	705	674	31	3	27	1
19	West Bengal	4218	4218				
Total		17611	17057	554	48	442	64

रेल-आधारित कोयला ढुलाई की भूमिका

3076. श्रीमती रुचि वीरा:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उत्तर प्रदेश के मुरादाबाद जिले में स्थित पीतल संबंधी हस्तशिल्प इकाइयों जैसे लघु उद्योग समूहों को सहायता प्रदान करने में रेल-आधारित कोयलों की ढुलाई की भूमिका का आकलन किया है;
- (ख) यदि हां, तो उक्त जिले में औद्योगिक ईंधन की आवश्यकताओं को पूरा करने के लिए सरकार द्वारा अपनाए जाने वाले संभार तंत्र योजना, समन्वय और माल ढुलाई संबंधी उपायों का ब्यौरा क्या है; और
- (ग) पारंपरिक विनिर्माण केंद्रों के लिए कच्चे माल की ढुलाई की विश्वसनीयता बढ़ाने हेतु सरकार द्वारा प्रस्तावित अवसंरचना/सेवा-स्तर में सुधार के उपायों का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) : राज्य में औद्योगिक उपभोक्ताओं और अधिकृत कोयला वितरकों को कोयले की आपूर्ति कोयला कंपनियों द्वारा मांग और उपलब्धता के अनुसार की जाती है। सरकार, कोयला मंत्रालय और भारतीय रेल के समन्वित प्रयासों के माध्यम से, कोयला क्षेत्रों से कोयले की आपूर्ति में सुधार के लिए विभिन्न उपाय करती है। इनमें बेहतर उत्पादन योजना, सिंगल विंडो मोड एग्नोस्टिक (एसडब्ल्यूएमए) ई-नीलामी और संपर्कता तंत्र सहित कोयला बिक्री चैनलों का विविधीकरण और खदानों से उपभोग क्षेत्रों तक कोयले के कुशल निकासी और परिवहन के लिए विभिन्न हितधारकों के साथ गहन समन्वय शामिल है। भारतीय रेल पर्याप्त रेल उपलब्धता, कुशल माल ढुलाई परिचालन और कोयला क्षेत्रों तथा खपत केंद्रों के बीच संपर्कता सुनिश्चित करके इस प्रक्रिया में सहयोग करती है। ये उपाय देश भर में फैले लघु और पारंपरिक विनिर्माण क्लस्टरों सहित विभिन्न औद्योगिक उपभोक्ताओं को कोयले की स्थिर उपलब्धता और समयबद्ध आवाजाही सुनिश्चित करने में मदद करते हैं।

भारतीय रेल देश भर में लघु उद्योगों सहित औद्योगिक क्लस्टरों को बनाए रखने में रेल आधारित कोयला परिवहन की महत्वपूर्ण भूमिका को पूरी तरह से पहचानती है। मुरादाबाद क्षेत्र में विभिन्न उपभोक्ताओं की आवश्यकताओं को पूरा करने के लिए रामपुर, गढ़मुक्तेश्वर और रोजा स्टेशनों पर आवक कोयले रैकों की संभलाई की जा रही है। मुरादाबाद के निकटतम रेल शीर्ष रामपुर (27 किमी) ने चालू वित्त वर्ष के दौरान फरवरी 2026 तक 45 कोयला आवक रैक संभाले हैं। इसके अलावा, क्षेत्र के पास स्थित गढ़मुक्तेश्वर और रोजा में माल गोदामों ने वर्तमान वित्तीय वर्ष के दौरान फरवरी 2026 तक क्रमशः 123 और 15 कोयला आवक रैक संभाले हैं।

संभलाई क्षमता को संवर्धित करने और अंतिम छोर संपर्कता में सुधार के लिए, भारतीय रेल ने गति शक्ति कार्गो टर्मिनल नीति शुरू की है। यह मशीनीकृत लदान/उतराई प्रणालियों वाले निजी कार्गो टर्मिनलों के विकास को सुविधाजनक बनाती है, जिससे संकुलन कम होता है और परिचालनिक दक्षता में सुधार होता है। गति शक्ति कार्गो टर्मिनल नीति के तहत, मुरादाबाद जिले और उसके आसपास के 2 गति शक्ति कार्गो टर्मिनलों सहित देश भर में 125 गति शक्ति कार्गो टर्मिनल परिचालित किए गए हैं। हाल ही में, फरवरी 2025 में मुरादाबाद से केवल 12 किमी दूर दलपतपुर स्टेशन पर एक नया गति शक्ति कार्गो टर्मिनल कमीशन किया गया है।

NEW TRAIN SERVICES FROM DHANBAD JUNCTION

3077. SHRI DULU MAHATO:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has received a representation from a public representative for introduction of new train services from Dhanbad Junction,- (i) Dhanbad–Bengaluru Superfast/Humsafar/Express train via Bokaro–Ranchi route, and (ii) Dhanbad–Buxar direct train service;
- (b) if so, the action taken thereon; and

- (c) the timeline by when final decision is likely to be taken in respect of the said proposals?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): Proposals/ requests/ suggestions/ representations, both formal and informal *inter alia* for introduction/restoration of trains are received from Members of Parliament, elected representatives, organizations/rail users etc. at various levels including Railway Board, Zonal Railways, Divisional Office etc. As receipt of such proposals/ requests/ suggestions is a continuous and dynamic process, centralized compendium of such requests is not maintained. However, these are examined and action as found feasible and justified is taken from time to time, which is an on-going process.

At present, Dhanbad is served by the following 130 Mail/Express train services and 16 Passenger train services connecting Dhanbad station to § various destinations of the country like Delhi, Kolkata, Hyderabad, Patna, Gorakhpur, Bikaner, Jodhpur, Indore, etc. The list of trains serving Dhanbad station as detailed below:-

SN	Train Number and Name
1	11045 Kolhapur - Dhanbad Express
2	11046 Dhanbad - Kolhapur Express
3	11447 Jabalpur - Howrah Express
4	11448 Howrah - Jabalpur Express
5	11631 Bhopal - Dhanbad Express
6	11632 Dhanbad - Bhopal Express
7	12019 Howrah - Ranchi Shatabdi Express

8	12020 Ranchi - Howrah Shatabdi Express
9	12175 Howrah - Gwalior Express
10	12176 Gwalior - Howrah Express
11	12177 Howrah - Mathura Express
12	12178 Mathura - Howrah Express
13	12259 Sealdah - Bikaner Durgam Express
14	12260 Bikaner - Sealdah Durgam Express
15	12301 Howrah - New Delhi Rajdhani Express
16	12302 New Delhi - Howrah Rajdhani Express
17	12307 Howrah - Jodhpur Express
18	12308 Jodhpur - Howrah Express
19	12311 Howrah - Kalka Express
20	12312 Kalka - Howrah Express
21	12313 Sealdah - New Delhi Rajdhani Express
22	12314 New Delhi - Sealdah Rajdhani Express
23	12319 Kolkata - Gwalior Express
24	12320 Gwalior - Kolkata Express
25	12321 Howrah - CSMT(Mumbai) Express
26	12322 CSMT(Mumbai) - Howrah Express
27	12323 Howrah - Barmer Express
28	12324 Barmer - Howrah Express
29	12329 Sealdah - Anand Vihar (T) Express
30	12330 Anand Vihar (T) - Sealdah Express
31	12339 Howrah - Dhanbad Express
32	12340 Dhanbad - Howrah Express
33	12353 Howrah - Lalkua Express
34	12354 Lalkua - Howrah Express
35	12357 Kolkata - Amritsar Express
36	12358 Amritsar- Kolkata Express
37	12371 Howrah - Bikaner Express
38	12372 Bikaner - Howrah Express
39	12379 Sealdah - Amritsar Express
40	12380 Amritsar - Sealdah Express
41	12381 Howrah - New Delhi Express

42	12382 New Delhi - Howrah Express
43	12495 Bikaner - Kolkata Express
44	12496 Kolkata - Bikaner Express
45	12937 Gandhidham - Howrah Express
46	12938 Howrah - Gandhidham Express
47	12941 Bhavnagar (T) - Asansol . Express
48	12942 Asansol -. Bhavnagar (T) Express
49	12987 Sealdah - Ajmer Express
50	12988 Ajmer - Sealdah Express
51	13009 Howrah - Yog Nagari Rishikesh Express
52	13010 Yog Nagari Rishikesh - Howrah Express
53	13025 Howrah - Bhopal Express
54	13026 Bhopal - Howrah Express
55	13065 Howrah - Anand Vihar (T) Amrit Bharat
56	13066 Anand Vihar (T) - Howrah Amrit Bharat
57	13151 Kolkata - Jammu Tawi Express
58	13152 Jammu Tawi - Kolkata Express
59	13167 Kolkata - Agra Cantt. Express
60	13168 Agra Cantt. - Kolkata Express
61	13301 Dhanbad - Adityapur Express
62	13302 Adityapur - Dhanbad Express
63	13303 Dhanbad - Ranchi Express
64	13304 Ranchi - Dhanbad Express
65	13305 Dhanbad - Sasaram Express
66	13306 Sasaram - Dhanbad Express
67	13307 Dhanbad - Firozpur Cantt. Express
68	13308 Firozpur Cantt - Dhanbad Express
69	13319 Dumka - Ranchi Express
70	13320 Ranchi - Dumka Express
71	13329 Dhanbad - Patna Express
72	13330 Patna - Dhanbad Express
73	13331 Dhanbad - Patna Express
74	13332 Patna - Dhanbad Express
75	13351 Dhanbad - Alappuzha Express

76	13352 Alappuzha - Dhanbad Express
77	13403 Ranchi - Bhagalpur Express
78	13404 Bhagalpur - Ranchi Express
79	13425 Malda Town - Surat Express
80	13426 Surat - Malda Town Express
81	13503 Bardhaman - Hatia Express
82	13504 Hatia - Bardhaman Express
83	13545 Asansol - Gaya Express
84	13546 Gaya - Asansol Express
85	13553 Asansol - Varanasi Express
86	13554 Varanasi - Asansol Express
87	15027 Sambalpur - Gorakhpur Express
88	15028 Gorakhpur - Sambalpur Express
89	15661 Ranchi - Kamakhya Express
90	15662 Kamakhya - Ranchi Express
91	17005 Hyderabad - Raxaul Express
92	17006 Raxaul - Hyderabad Express
93	17007 Charlapalli - Darbhanga Express
94	17008 Darbhanga - Charlapalli Express
95	17321 Vasco Da Gama - Jasidih Express
96	17322 Jasidih - Vasco Da Gama Express
97	18019 Jhargram - Dhanbad Express
98	18020 Dhanbad - Jhargram Express
99	18105 Rourkela - Jaynagar Express
100	18106 Jaynagar - Rourkela Express
101	18119 Tatanagar - Jaynagar Express
102	18120 Jaynagar - Tatanagar Express
103	18185 Tatanagar - Godda Express
104	18186 Godda - Tatanagar Express
105	18603 Ranchi - Godda Express
106	18604 Godda - Ranchi Express
107	18619 Ranchi - Godda Express
108	18620 Godda - Ranchi Express
109	18621 Patna - Hatia Express

110	18622 Hatia - Patna Express
111	18629 Ranchi - Gorakhpur Express
112	18630 Gorakhpur - Ranchi Express
113	19413 Ahmedabad - Kolkata Express
114	19414 Kolkata - Ahmedabad Express
115	19607 Kolkata - Madar Express
116	19608 Madar - Kolkata Express
117	20975 Howrah - Agra Cantt Express
118	20976 Agra Cantt. - Howrah Express
119	22303 Howrah - Gaya Vande Bharat Express
120	22304 Gaya - Howrah Vande Bharat Express
121	22307 Howrah - Bikaner Express
122	22308 Bikaner - Howrah Express
123	22317 Sealdah - Jammu Tawi Express
124	22318 Jammu Tawi - Sealdah Express
125	22323 Kolkata - Ghazipur City Express
126	22324 Ghazipur City - Kolkata Express
127	22387 Howrah - Dhanbad Express
128	22388 Dhanbad - Howrah Express
129	22911 Indore - Howrah Express
130	22912 Howrah - Indore Express
131	53323 Sindri Town - Dhanbad Passenger
132	53324 Dhanbad - Sindri Town Passenger
133	53327 Sindri Town - NSCB Gomoh Passenger
134	53328 NSCB Gomoh - Sindri Town Passenger
135	53333 Sindri Town - Dhanbad Passenger
136	53334 Dhanbad - Sindri Town Passenger
137	53339 Chandrapura - Dhanbad Passenger
138	53340 Dhanbad - Chandrapura Passenger
139	63541 Asansol - NSCB Gomoh MEMU
140	63542 NSCB Gomoh - Asansol MEMU
141	63543 Asansol - NSCB Gomoh MEMU
142	63544 NSCB Gomoh - Asansol MEMU
143	63555 Asansol - Barkakana MEMU

144	63556 Barkakana - Asansol MEMU
145	68087 Bishnupur - Dhanbad MEMU
146	68088 Dhanbad - Bankura MEMU

Further, in its constant endeavour to facilitate passengers, Indian Railways (IR), also operates Special train services during festivals, holidays, etc. to cater to the extra needs of passengers and supplement the accommodation available by regular services. Accordingly, to cater to the needs of passengers of Dhanbad, Indian Railways are operating 08183/84 Tatanagar-Buxar Special (via Dhanbad) and 06563/64 Dhanbad-Yesvantpur Special services.

In addition, it has also been decided to introduce 16619/16620 Podanur-Coimbatore-Dhanbad Amrit Bharat Express.

Besides, introduction of new train services, including Humsafar Express, is an on-going process, depends on various factors which include-

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets.
- Occupancy and the traffic requirement of the section.

DIRECT CONNECTIVITY OF TRAINS FROM LAKHIMPUR-NAVADA

3078. SHRI ARUN BHARTI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is considering providing stoppages for trains to ensure direct connectivity from Lakhmipur-Navada and if so, the details thereof;
- (b) whether there is a proposal for the stoppage of Train No. 12349-Up, 12350-Down at Sheikhpura Station and if so, the details thereof;
- (c) whether there is a proposal for stoppage of the Jasidih-Pune Weekly Express (11427/28) will be provided at Sheikhpura Station and if so, the details thereof;
- (d) whether there is any plan for the stoppage of the Gaya-Kamakhya Express (15619/20) at Sirari Railway Station and if so, the details thereof; and
- (e) whether the stoppage of the Rajgir-Kiul Special (03265/66) will be immediately ensured at Sirari Station and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Presently, Nawadah station is served by 30 train services which are catering to the needs of passengers of Nawadah and are § providing connectivity *inter alia* to places like Delhi, Pune, Kolkata, Lucknow, Varanasi.

SN	Train Name and Number
1	11427 Pune -Jasidih Express
2	11428 Jasidih -Pune Express
3	12349 Godda-New Delhi Humsafar Express
4	12350 New Delhi-Godda Humsafar Express
5	13023 Howrah -Gaya Express

6	13024 Gaya -Howrah Express
7	13435 Malda Town-Gomti Nagar Amrit Bharat Express
8	13436 Gomti Nagar-Malda Town Amrit Bharat Express
9	15619 Gaya -Kamakhya Express
10	15620 Kamakhya-Gaya Express
11	19603 Daurai-Godda Express
12	19604 Godda-Daurai Express
13	22499 Deoghar-Varanasi Vande Bharat Express
14	22500 Varanasi-Deoghar Vande Bharat Express
15	53403 Rampur Hat-Gaya Passenger
16	53404 Gaya -Jamalpur Passenger
17	63315 Jhajha-Gaya MEMU
18	63316 Gaya -Jhajha MEMU
19	63321 Kiul -Gaya MEMU
20	63322 Gaya -Kiul MEMU
21	63323 Kiul -Gaya MEMU
22	63324 Gaya -Kiul MEMU
23	63355 Kiul -Gaya MEMU
24	63356 Gaya -Kiul MEMU
25	63385 Kiul -Gaya MEMU
26	63386 Gaya -Kiul MEMU
27	63387 Jamalpur -Gaya MEMU
28	63388 Gaya -Jamalpur MEMU
29	63389 Patna -Nawadah MEMU
30	63390 Nawadah-Patna MEMU

Likewise, Sheikpura station is served by the following 24 train services which are catering to the needs of passengers.

SN	Train Number and Name
1	13023 Howrah -Gaya Express
2	13024 Gaya -Howrah Express
3	13435 Malda Town-Gomti Nagar Amrit Bharat
4	13436 Gomti Nagar-Malda Town Amrit Bharat Express
5	15619 Gaya -Kamakhya Express
6	15620 Kamakhya-Gaya Express
7	19603 Daurai-Godda Express
8	19604 Godda-Daurai Express

9	53403 Rampur Hat-Gaya Passenger
10	53404 Gaya -Jamalpur Passenger
11	63315 Jhajha-Gaya MEMU
12	63316 Gaya -Jhajha MEMU
13	63321 Kiul -Gaya MEMU
14	63322 Gaya -Kiul MEMU
15	63323 Kiul -Gaya MEMU
16	63324 Gaya -Kiul MEMU
17	63355 Kiul -Gaya MEMU
18	63356 Gaya -Kiul MEMU
19	63385 Kiul -Gaya MEMU
20	63386 Gaya -Kiul MEMU
21	63387 Jamalpur -Gaya Memu
22	63388 Gaya -Jamalpur MEMU
23	63389 Patna -Nawadah MEMU
24	63390 Nawadah-Patna MEMU

Presently, 12349/12350 Godda-New Delhi Humsafar Express and 11427/11428 Pune-Jasidih Express have scheduled stoppage at Kiul/Nawada near Sheikpura.

Similarly, Sirari station is served by 16 train services as listed below:

SN	Train Number and Name
1	13023 Howrah -Gaya Express
2	13024 Gaya -Howrah Express
3	53403 Rampur Hat-Gaya Passenger
4	53404 Gaya -Jamalpur Passenger
5	63315 Jhajha-Gaya MEMU
6	63316 Gaya -Jhajha MEMU
7	63321 Kiul -Gaya MEMU
8	63322 Gaya -Kiul MEMU
9	63323 Kiul -Gaya MEMU
10	63324 Gaya -Kiul MEMU
11	63355 Kiul -Gaya MEMU
12	63356 Gaya -Kiul MEMU
13	63385 Kiul -Gaya MEMU
14	63386 Gaya -Kiul MEMU

15	63387 Jamalpur -Gaya MEMU
16	63388 Gaya -Jamalpur MEMU

Further, 15619/15620 Gaya-Kamakhya Express and 03265/03266 Rajgir-Kiul Special have scheduled stoppage at Sheikpura/Kiul near Sirari.

Besides, provision of stoppages of train services, which is an on-going process, depends on the traffic justification, operational feasibility including availability of extra time on the section and availability of matching infrastructure such as Platform length etc

**टाटा मेमोरियल सेंटर और परमाणु ऊर्जा विभाग के अंतर्गत कैंसर उपचार केंद्र/अस्पताल
3079. श्री अमर शरदराव काले:**

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :-

- (क) वर्तमान में महाराष्ट्र सहित देश में टाटा मेमोरियल सेंटर और परमाणु ऊर्जा विभाग (डीएई) के तहत संचालित अस्पतालों, कैंसर उपचार केंद्रों और अनुसंधान सुविधाओं की राज्य-वार संख्या कितनी है;
- (ख) कैंसर देखभाल के विकेंद्रीकरण के लिए कार्यान्वित किए जा रहे 'हब एंड स्पोक' मॉडल का ब्यौरा क्या है और देश भर में कितने हब और स्पोक केंद्र चिह्नित किए गए हैं या कार्यात्मक हैं;
- (ग) क्या उक्त मॉडल के तहत देश में, विशेष कर से वर्धा क्षेत्र सहित महाराष्ट्र में, कोई अस्पताल/स्पोक केंद्र स्थापित किए गए हैं या स्थापित किए जाने का प्रस्ताव है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उनके स्थान, वर्तमान स्थिति और उनके पूरा होने की अपेक्षित समय-सीमा का ब्यौरा क्या है;
- (ङ) गत तीन वर्षों के दौरान देश में, विशेष रूप से महाराष्ट्र में, परमाणु ऊर्जा विभाग के तहत कैंसर अस्पतालों और अनुसंधान केंद्रों की स्थापना और विस्तार के लिए कितनी निधि आवंटित, जारी और उपयोग की गई है; और

(च) सरकार द्वारा इस संबंध में, विशेष कर से वर्धा जैसे पिछड़े तटीय जिलों में, क्या उपाय किए गए हैं?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क): परमाणु ऊर्जा विभाग के प्रशासनिक नियंत्रणाधीन टाटा स्मारक केंद्र ने मुंबई, खारघर-नवीं मुंबई, पंजाब, वाराणसी, वैजाग, मुजफ्फरपुर और गुवाहाटी में व्यापक कैंसर देखभाल प्रदान करने के लिए सात राज्यों में 11 अस्पतालों/संस्थानों की स्थापना करके अपनी सेवाओं का विस्तार किया है। टीएमसी ने दवा की खोज और सस्ती और कम दुष्प्रभाव वाली दवाओं के लिए भारतीय चिकित्सा प्रणाली का उपयोग करके खोपली में सुविधा की स्थापना की। भारतीय और पारंपरिक चिकित्सा ज्ञान के संवर्धन, भारत में विशिष्ट औषधीय पौधों की खेती एवं संरक्षण हेतु तथा **200-बिस्तारों** वाला एक अत्याधुनिक कैंसर अस्पताल और अनुसंधान केंद्र ओडिशा के जटनी (खुर्दा जिला) स्थित नाइसर परिसर में स्थापित किया जा रहा है।

क्र. सं.	अस्पताल का नाम	शहर, राज्य	कमीशनन की तारीख	बिस्तर
1	टाटा स्मारक अस्पताल	मुंबई, महाराष्ट्र	1941	650
2	कैंसर में उपचार, अनुसंधान और शिक्षा का प्रगत केंद्र (एक्ट्रेक)	नवी मुंबई, महाराष्ट्र	2002	930
3	वाराणसी में महामना पं. मदन मोहन मालवीय कैंसर केंद्र (एमपीएमएमसीसी)	वाराणसी, उत्तर प्रदेश	19/02/2019	394
4	होमी भाभा कैंसर अस्पताल	वाराणसी, उत्तर प्रदेश	01/05/2018	189
5	होमी भाभा कैंसर अस्पताल और अनुसंधान केंद्र	विशाखापत्तनम, आंध्र प्रदेश	11/05/2023	210

6	होमी भाभा कैंसर अस्पताल और अनुसंधान केंद्र	न्यू चंडीगढ़, पंजाब	24/08/2022	300
7	होमी भाभा कैंसर अस्पताल	संगरूर, पंजाब	20/01/2015	150
8	डॉ. बी. बरुआ कैंसर संस्थान (बीबीसीआई)	गुवाहाटी, असम	27/11/2017	312
9	होमी भाभा कैंसर अस्पताल और अनुसंधान केंद्र	मुजफ्फरपुर, बिहार	30/04/2025	107
10	प्लेटिनम जयंती ब्लॉक	मुंबई, महाराष्ट्र	अनुमानित 31/03/2027	583
11	कैंसर में उपचार, अनुसंधान और शिक्षा का एकीकृत केंद्र (आईसीटीआरईसी)	खोपोली, रायगढ़, महाराष्ट्र	अनुमानित 27/06/2026	75
12	होमी भाभा कैंसर अस्पताल	भुवनेश्वर, ओडिशा	अनुमानित 07/05/2026	200

(ख): टाटा स्मारक केंद्र द्वारा पहले से ही स्थापित अस्पताल इस बात का प्रमाण हैं कि इस तरह का नेटवर्क विकसित किया जा सकता है और राज्य सरकारों द्वारा अधिक केंद्रों और शाखाओं को विकसित करने के लिए मॉडल के रूप में काम कर सकता है। टाटा स्मारक केंद्र वर्तमान में अपने नेटवर्क, विशेष रूप से गैर-मुंबई इकाइयों को नेटवर्क में लाने के चरण में है, ताकि उच्च स्तर की उत्कृष्टता हासिल की जा सके जिसके लिए टीएमसी मुंबई प्रसिद्ध है। इस समेकन में टीएमसी की नई इकाइयों में विशेषज्ञ मानव संसाधनों का श्रमपूर्वक निर्माण और समावेशन, स्वास्थ्य सेवा वितरण मार्ग बनाना जो मुंबई टीएमसी में दशकों से परिष्कृत हैं, महत्वपूर्ण भाग सूचना प्रौद्योगिकी (आईटी) स्थापित करना जिस पर सभी टीएमसी इकाइयां चलती हैं, एक सक्षम पारिस्थितिकी तंत्र निर्माण (उदाहरण के लिए कर्मचारियों, प्रशिक्षुओं और रोगियों के लिए आवासीय व्यवस्था), और उच्च गुणवत्ता वाली कैंसर देखभाल प्रदान करने के लिए आवश्यक बुनियादी ढांचे को बनाए रखना और बढ़ाना शामिल है।

टीएमसी की राष्ट्रीय कैंसर ग्रिड जैसी पहल मुख्य केंद्र एवं इसकी शाखाओं (हब एवं स्पोक) के क्रमिक विकास के लिए संसाधन-आधारित दिशानिर्देश, पैथोलॉजी रिपोर्टिंग मानक, आभासी ट्यूमर बोर्ड, पैथोलॉजी और नर्सिंग के लिए भ्रमणशील प्रशिक्षण कार्यक्रम जैसे तकनीकी इनपुट हेतु एक मार्गदर्शक बन सकती है। टाटा स्मारक केंद्र भारत में कैंसर संस्थानों द्वारा व्यापक रूप से अपनाने के लिए एक ऑन्कोलॉजी केंद्रित इलेक्ट्रॉनिक मेडिकल रिकॉर्ड प्लेटफॉर्म बनाने में भी अग्रणी भूमिका निभा सकता है। यह न केवल निर्बाध डेटा संग्रह बल्कि पूरे देश में देखभाल के समान मानकों को भी सक्षम करने में एक महत्वपूर्ण कदम होगा। इसके अलावा, राष्ट्रीय कैंसर ग्रिड के अंतर्गत हमारे पास 380 कैंसर केंद्र, अनुसंधान संगठन और रोगी समूह हैं। हालाँकि, एनसीजी के पास मुख्य केंद्र एवं इसकी शाखाएं (हब और स्पोक) मॉडल नहीं है। टाटा स्मारक केंद्र अस्पताल में स्थित समन्वय केंद्र गुणवत्ता सुधार, मानकीकरण, जनशक्ति प्रशिक्षण और अनुसंधान के माध्यम से देश में कैंसर देखभाल को मजबूत करने के लिए सदस्य केंद्रों में विभिन्न गतिविधियों का संचालन करता है।

वर्तमान में टीएमसी ने हब एंड स्पोक मॉडल के आधार पर निम्नलिखित अस्पताल स्थापित किए हैं

केंद्र (हब)	शाखाएं (स्पोक)
महामना पं. मदन मोहन मालवीय कैंसर केंद्र (एमपीएमएमसीसी), वाराणसी	होमी भाभा कैंसर अस्पताल, वाराणसी
होमी भाभा कैंसर अस्पताल और अनुसंधान केंद्र, न्यू चंडीगढ़, पंजाब	होमी भाभा कैंसर अस्पताल, संगरूर, पंजाब

(ग) और (घ): वर्तमान में वर्धा क्षेत्र सहित महाराष्ट्र में हब एंड स्पोक मॉडल के पैटर्न पर अस्पताल स्थापित करने की कोई योजना नहीं है। हालाँकि, अस्पताल / स्वास्थ्य देखभाल की एक सूची जो पहले से ही एनसीजी के साथ पंजीकृत है, **विवरण-1** के रूप में संलग्न है। यह ध्यान दिया जा सकता है कि टीएमसी निर्धारित दिशानिर्देशों के तहत सभी एनसीजी गतिविधियों के लिए मुख्य केंद्र (हब) के रूप में काम कर रहा है।

(ड): पिछले तीन वर्षों के दौरान, देश में विशेष रूप से महाराष्ट्र में डीआई के तहत कैंसर अस्पतालों और अनुसंधान केंद्रों की स्थापना और विस्तार के लिए आवंटित, जारी और उपयोग की गई धनराशि के रूप में **विवरण-II** संलग्न है।

(च) : इस संबंध में टीएमसी को कोई प्रस्ताव नहीं मिला है।

विवरण-I

एनसीजी के तहत पंजीकृत महाराष्ट्र अस्पताल / संस्थान की सूची		
1.	एक्सेस लाइफ असिस्टेंस फाउंडेशन	जॉलीलैंड सीएस, बंगला नंबर 6, घाटला गांव रोड, चेंबूर, पूर्व, मुंबई- 400071
2.	आदित्य बिड़ला मेमोरियल हॉस्पिटल	आदित्य बिड़ला हॉस्पिटल मार्ग, पी. ओ. चिंचवड, पुणे-411 033
3.	अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) नागपुर	प्लॉट नं. 2, सेक्टर 20, एसईजेड-मिहान, खापरी, नागपुर-441108
4.	अपोलो हॉस्पिटल	प्लाट नं. 13, पारसिक हिल रोड, ऑफ उरण रोड, सेक्टर-23, सीबीडी बेलापुर, नवी मुंबई-400614
5.	एप्पल सरस्वती मल्टीस्पेशलिटी हॉस्पिटल	804 / 2, 805 / 2 सर्किट हाउस कदमवाड़ी रोड, भोसलेवाड़ी, कोल्हापुर-416003
6.	एशियन कैंसर संस्थान	एसीआई-कुंबल्ला हिल अस्पताल; 93-95 अगस्त क्रांति मार्ग, केम्पस कॉर्नर; मुंबई-400 036
7.	बी. जे. गर्वनमेंट मेडिकल कॉलेज	जय प्रकाश नारायण रोड, पुणे रेलवे स्टेशन के पास, पुणे, महाराष्ट्र-411 001
8.	बाई जेरबाई वाडिया चिल्ड्रेन हॉस्पिटल	आचार्य दांडे मार्ग, परेल, मुंबई- 400012
9.	भक्तिवेदांत हॉस्पिटल एंड रिसर्च इंस्टीट्यूट	श्रीष्टि कॉम्प्लेक्स भक्तिवेदांत स्वामी मार्ग, मीरा रोड (पूर्व), ठाणे-401107
10.	बीकेएल वालावलकर ग्रामीण मेडिकल कॉलेज और अस्पताल	बीकेएल वालावलकर ग्रामीण अस्पताल, सावरडे, कासारवाडी, पोस्ट सावरडे, तालुका-चिपलून, जिला रतनगिरी
11.	कैंसर पेशेंट्स एंड एसोसिएशन (सीपीएए)	डॉ. विठलदास परमार रिसर्च एंड मेडिकल सेंटर, यूनिट नंबर 6, सुमेर केंद्र, महिंद्रा टॉवर के पीछे, शिवराम सेठ अमृतवार रोड,

		वर्ली, मुंबई-400 018
12.	सिप्ला पैलिएटिव केयर सेंटर, पुणे	सिप्ला पैलिएटिव केयर एंड ट्रेनिंग सेंटर, सर्वे नंबर 118 / 1, मुंबई - बंगलोर हाइवे बाईपास, वारजे, पुणे-411508
13.	कडल्स फाउंडेशन	1101, 11वीं मंजिल, टॉवर-बी, पेनिनसुला बिजनेस पार्क, गणपतराव कदम मार्ग, लोअर परेल, मुंबई-400 013
14.	दीनानाथ मंगेशकर हॉस्पिटल एंड रिसर्च सेंटर	म्हात्रे ब्रिज के पास, एरंडवन, पुणे 411004
15.	दीपक हॉस्पिटल	टाउन हॉल, मिल्लत नगर, जालना-431203. महाराष्ट्र, टी
16.	डॉ. विखे पाटिल विकिरण और कैंसर केंद्र, डॉ. विखे पाटिल मेमोरियल अस्पताल	शास्त्रिक्या दूध डेयरी के सामने, विलाद घाट, अहमदनगर
17.	डॉ. एल. एच हीरानंदानी अस्पताल	हिल साइड एवेन्यू, हीरानंदानी गार्डन, पवई, मुंबई-400 076
18.	डॉ. शंकरराव चव्हाण सरकारी मेडिकल महाविद्यालय, नांदेड़	विष्णुपुरी, नांदेड़, महाराष्ट्र-431 606
19.	डॉ. वी. एम. सरकारी मेडिकल कॉलेज, सोलापुर	जिला एवं सत्र न्यायालय के सामने, उत्तर सदर बाजार, सोलापुर
20.	फोर्टिस हॉस्पिटल लिमिटेड, मुलुंड, मुंबई	मुलुंड - गोरेगांव लिंक रोड, नाहुर पश्चिम, औद्योगिक क्षेत्र, भांडुप पश्चिम, मुंबई, महाराष्ट्र-400078
21.	गरुड़ कैंसर हॉस्पिटल (योगेश रूरल कैंसर रिसर्च एंड रिलीफ सोसायटी)	सवेदी रोड, अहमदनगर-414 003, महाराष्ट्र, भारत
22.	गेटवेल क्लिनिक एंड हॉस्पिटल	शिवालाया, प्लॉट नं. 6, अशोक नगर, जवाहर नगर पुलिस स्टेशन के पास, गरखेड़ा, औरंगाबाद-431009
23.	ग्लेनएगल्स अस्पताल - सुपर स्पेशियलिटी एंड ट्रांसप्लांट सेंटर, मुंबई	(पाचन और गुर्दा रोग (भारत) प्राइवेट लिमिटेड के लिए एक इकाई) 35, डॉ. ई. बोरेंस रोड, हॉस्पिटल एवेन्यू, शिरोडकर हाई स्कूल के सामने, परेल, मुंबई-400012, महाराष्ट्र
24.	गवर्नमेंट मेडिकल कॉलेज लातूर	माताजी नगर, मोती नगर, लातूर, महाराष्ट्र-

		413512
25.	गवर्नमेंट मेडिकल कॉलेज, अकोला	कलेक्टर ऑफिस रोड, अशोक वाटिका के पास, अकोला, महाराष्ट्र-440 001
26.	गवर्नमेंट मेडिकल कॉलेज, औरंगाबाद	पंचक्की रोड, औरंगाबाद-431 001
27.	गवर्नमेंट मेडिकल कॉलेज, चंद्रपुर	सरकारी टीबी अस्पताल परिसर, रामनगर, सिविल लाइन, चंद्रपुर, महाराष्ट्र-442401
28.	गवर्नमेंट मेडिकल कॉलेज, नागपुर	हनुमान नगर के पास, नागपुर-440 009
29.	ग्रंट गवर्नमेंट मेडिकल कॉलेज, कामा एंड अल्ब्लेस हॉस्पिटल्स, मुंबई	जे जे मार्ग, नागपाड़ा - मुंबई सेंट्रल, जीजाभाय रोड, मुंबई 400 008
30.	गुणवती जगन्नाथ कपूर फाउंडेशन	7ए बडोदावाला हवेली, 81 डॉ एनी बेसेंट रोड, वर्ली, मुंबई-400018
31.	एचसीजी कैंसर सेंटर, बोरीवली	होली क्रॉस रोड, आई सी कॉलोनी, बोरीवली दहिसर, न्यू लिंक रोड, बोरीवली (पश्चिम), मुंबई, महाराष्ट्र-400092
32.	एचसीजी-आईसीएस खुबचंदानी कैंसर सेंटर	महर्षि कर्वे रोड, कूपरेज फुटबॉल ग्राउंड के सामने, कूपरेज, मुंबई-400021
33.	आईसीआईसीआई फाउंडेशन फॉर इनक्लूसिव ग्रोथ	मुख्यालय-आईसीआईसीआई बैंक टावर्स, बांद्रा-कुर्ला कॉम्प्लेक्स, मुंबई-400 051, महाराष्ट्र
34.	भारतीय कैंसर सोसायटी, मुंबई	राष्ट्रीय मुख्यालय, 74, जेरबाई वाडिया रोड, परेल, मुंबई-400012
35.	भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान (आईआईएसईआर पुणे)	डॉ. होमी भाभा मार्ग, पुणे-411008
36.	भारतीय प्रौद्योगिकी संस्थान (आईआईटी) पवई	रासायनिक इंजीनियरिंग विभाग, पवई, मुंबई-400 076, महाराष्ट्र
37.	इंदिरा गांधी सरकारी मेडिकल कॉलेज, नागपुर	सेंट्रल एवेन्यू रोड, रेलवे स्टेशन के सामने, नागपुर- 440 008
38.	इंद्रायानी अस्पताल और कैंसर संस्थान	अलंदी-चाकन रोड, अलंदी देवाची, तालुका खेड, जिला पुणे
39.	जीत एसोसिएशन फॉर सपोर्ट टू कैंसर पेशेंट (जेएससीएपी) - एनजीओ	द्वारा - सुरेश एंड कंपनी, 3, नानुमल निवास, जेरबाई वाडिया रोड, परेल, पूर्व, मुंबई - 400012, भारत
40.	जहांगीर अस्पताल	32, ससून रोड, पुणे-411 001
41.	जूपीटर अस्पताल पुणे	अंबेडकर ब्रिज के पास, ऋतुपर्णा सोसाइटी

		के सामने, बानेर पिंपल-नीलख रोड, बानेर, पुणे-411045
42.	कमलनयन बजाज कैंसर केयर सेंटर रूबी हॉल क्लिनिक	40, ससून रोड, पुणे-41 1 001 (भारत)
43.	कमलनयन बजाज अस्पताल (मराठवाड़ा मेडिकल एंड रिसर्च इंस्टीट्यूट)	गट सं-43, सतारा परिसर, बजाज मार्ग, बीड बाईपास रोड, औरंगाबाद-431010
44.	कारकिनोस हेल्थकेयर प्राइवेट लिमिटेड	बी702, 7वीं मंजिल, नीलकंठ बिजनेस पार्क, किरोल गांव, बस डिपो के पास, विद्याविहार (पश्चिम), मुंबई-400086
45.	खानदेश कैंसर सेंटर, धुले	प्लॉट नं. 16, बडगुजर प्लॉट, 90 फीट रोड, पैरोल रोड, धुले-424001
46.	कोकिलाबेन धीरूभाई अंबानी हॉस्पिटल	राव साहब अचूतराव, पटवर्धन मार्ग, फोर बंगलो, अंधेरी (पश्चिम), मुंबई-400 053
47.	कोल्हापुर कैंसर सेंटर	ए / पी आर. एस. नं. 238, गोकुल शिरगांव, करवीर, कोल्हापुर-416 234
48.	कृष्णा इंस्टीट्यूट ऑफ मेडिकल साइंसेज	एनएच 4, पुणे - बैंगलोर राजमार्ग, जिला सतारा, आगाशिवनगर, मलकापुर, कराड-415539, महाराष्ट्र
49.	कृपमायाई अस्पताल	अक्षय', यूथ हॉस्टल के सामने, बाबा पेट्रोल पंप औरंगाबाद, महाराष्ट्र
50.	लातूर सुपरस्पेशलिटी हॉस्पिटल प्रा. लि.	लातूर कैंसर और लैप्रोस्कोपी सेंटर, जाजू अस्पताल के पास, देशपांडे कॉलोनी, नंदी स्टॉप, लातूर-413512
51.	लोकमान्य हॉलिस्टिक कैंसर देखभाल और अनुसंधान केंद्र (एलएमआरसी)	लोकमान्य हॉस्पिटल, 314 / बी, चिंचवड रेलवे स्टेशन के पास, चिंचवड, पुणे-411 033, महाराष्ट्र
52.	मदत चैरिटेबल ट्रस्ट (कैंसर से लड़ाई)	48, स्वास्तिक पार्क, दूसरी मंजिल, चेंबूर पूर्व, मुंबई-400071
53.	महात्मा गांधी कैंसर अस्पताल, मिराज	(शिव कैंसर इंस्टीट्यूट से संबद्ध), गुलाबराव पाटिल होम्योपैथिक मेडिकल कॉलेज के पास, मिराज-416410, महाराष्ट्र
54.	मैक्स फाउंडेशन	द मैक्स फाउंडेशन, सेकॉम बिजनेस सेंटर, ए ब्लॉक बेसमेंट, डॉ एनी बेसेंट रोड, वर्ली, मुंबई-400018

55.	नानावती मैक्स इंस्टीट्यूट ऑफ कैंसर केयर, नानावती मैक्स सुपरस्पेशलिटी हॉस्पिटल	एस वी रोड, विले पार्ले पूर्व, मुंबई-400056
56.	नर्गिस दत्त मेमोरियल कैंसर अस्पताल, बारशी	अगलगांव रोड, बारशी-413 401, जिला सोलापुर, महाराष्ट्र
57.	ओन्को-लाइफ कैंसर सेंटर	टीजीएच ऑनको-लाइफ कैंसर सेंटर, तलेगांव जनरल हॉस्पिटल, तलेगांव-चाकन रोड, तलेगांव-दाभाडे, पुणे-410506, महाराष्ट्र
58.	ऑन्कोलाइफ कैंसर सेंटर प्राइवेट लिमिटेड	सर्वे संख्या 252, ए / पी शेन्ड्रे, अभयसिंहरे भोंसले प्रौद्योगिकी संस्थान के सामने, तालुका और जिला सतारा-415 519
59.	पी. डी. हिंदुजा नेशनल हॉस्पिटल एंड मेडिकल रिसर्च सेंटर	वीर सावरकर मार्ग, माहिम, मुंबई-400016
60.	पेशेंटएंगेज प्राइवेट लिमिटेड	एपी पेशेंटसएंगेज (इंडिया) प्राइवेट लिमिटेड ए-21 श्रीराम इंडस्ट्रियल एस्टेट 13 जीडी अंबेडकर रोड वडाला, मुंबई-400031
61.	फियो पारा फाउंडेशन, मुंबई	203 डॉक्टर हाउस, जसलोक हॉस्पिटल के सामने, डॉ. गोपालराव देशमुख मार्ग, मुंबई-400026
62.	प्रशांति कैंसर केयर मिशन, ऑर्किड्स ब्रेस्ट हेल्थ सेंटर	फ्लैट नं. 1 और 2 कपिल वास्तु (रत्ना मेमोरियल अस्पताल के पास) सेनापति बापट रोड, पुणे-400 006
63.	पुण्यश्लोक अहिल्यादेवी होलकर हेड एंड नेक इंस्टीट्यूट ऑफ इंडिया सुपर स्पेशलिटी हॉस्पिटल	बैरिस्टर नाथ पाई मार्ग, कब्रिस्तान, नारालवाड़ी, भायखला, मुंबई, महाराष्ट्र-400010
64.	राजश्री छत्रपति शाहू महाराज (आरसीएसएम) सरकारी मेडिकल कॉलेज, कोल्हापुर	एम6सीएम + जेआरक्यू, शेंडा पार्क रोड, शेंडा पार्क, कोल्हापुर, महाराष्ट्र-416013
65.	राष्ट्र संत तुकडोजी क्षेत्रीय कैंसर अस्पताल एवं अनुसंधान केंद्र	मानेवाड़ा रोड, तुकडोजी पुतला चौक, जवाहर नगर, हनुमान नगर, नागपुर, महाराष्ट्र-440 009
66.	रिलायंस हॉस्पिटल कैंसर केयर, अकोला	प्लॉट नं 01, इनफील्ड गट नं - 91 / 1, 91, 2, रिधोरा, महाराष्ट्र-444302

67.	रिलायंस हॉस्पिटल कैंसर केयर, गोंदिया	गोरेगांव रोड, एचपी पेट्रोलपंप दब्बा के पास, करंजा, महाराष्ट्र-441601
68.	रिलायंस हॉस्पिटल कैंसर केयर, सोलापुर	प्लॉट नं. 1, गट 659 / 3 गांव कुम्भारी तालुका- दक्षिण सोलापुर, महाराष्ट्र-413006
69.	सह्याद्री अस्पताल, हडपसर	क्रमांक 163, भोसले नगर, हडपसर, पुणे-411028
70.	सह्याद्री सुपर स्पेशियलिटी हॉस्पिटल, एरंडवाने	प्लॉट नं 30सी, एरंडवाने, कर्वे रोड, पुणे-411004
71.	समर्थ कैंसर, लैप्रोस्कोपी और प्रसूति अस्पताल	प्लॉट नं 4, नागई कॉलोनी, सावरकर प्रतिमा के पास, देवपुर, धुले
72.	संजीवन मेडिकल फाउंडेशन का डॉ डी.के. गोसावी मेमोरियल श्री सिद्धिविनायक गणपति कैंसर अस्पताल	सांगली रोड, मिराज-416 410
73.	संत तुकाराम कैंसर अस्पताल और अनुसंधान केंद्र	गोरक्षण रोड, अकोला-444004, महाराष्ट्र, भारत
74.	शांतिलाल सांघवी कैंसर सेंटर	सीएस नं. 3 / 207, 4 / 207, आरजे गायकवाड़ रोड, वडाला (पूर्व), मुंबई-400037
75.	श्री वी केयर क्लिनिक	पहला फ्लोर, निर्मल बिल्डिंग, प्लॉट नं. 24, जैन मंदिर रोड, एन-3 सिडको, औरंगाबाद, महाराष्ट्र
76.	श्री भाऊसाहेब हिरे सरकारी मेडिकल कॉलेज और सर्वोपचार रुग्णालय	रेजीडेंसी पार्क होटल के सामने, मुंबई आगरा राष्ट्रीय राजमार्ग, सूरत साकरी बाईपास, चक्करबर्डी परिसर, धुले, जिला-धुले, महाराष्ट्र-424002
77.	श्री गुरुजी रुग्णालय, नासिक (एक धर्मार्थ ट्रस्ट डॉ. बाबासाहेब अम्बेडकर वैद्यकीय प्रतिष्ठान द्वारा संचालित)	श्री गुरुजी रुग्णालय, आनंदवल्ली, गंगापुर रोड, नासिक, महाराष्ट्र-422005
78.	श्री वसंतराव नाइक सरकारी मेडिकल कॉलेज, यवतमाल, महाराष्ट्र	यवतमाल, महाराष्ट्र-445 001
79.	सिद्धार्थ गुप्ता मेमोरियल कैंसर अस्पताल - आचार्य विनोबा भावे ग्रामीण अस्पताल की एक इकाई, वर्धा	दत्ता मेघे उच्च शिक्षा एवं अनुसंधान संस्थान, वर्धा, महाराष्ट्र-442001

80.	सर एच एन रिलायंस हॉस्पिटल	राजा राम मोहन रॉय रोड, प्रार्थना समाज, गिरगांव, मुंबई-400004
81.	एसएमबीटी इंस्टीट्यूट ऑफ मेडिकल साइंसेज एंड रिसर्च सेंटर, (एसएमबीटी अस्पताल) इगतपुरी	नंदी हिल्स, धामणगांव- घोटी, ताल इगतपुरी, नासिक, महाराष्ट्र-422403
82.	सोलापूर कैंसर केंद्र	टी.पी-4, रामवाड़ी रोड, मोदीखाना, सोलापुर, महाराष्ट्र-413003
83.	स्पेशलिटी सर्जिकल ऑनकोलॉजी अस्पताल और अनुसंधान केंद्र	छठी मंजिल, सिल्वर प्वाइंट, माणिकलाल एस्टेट, घाटकोपर (पश्चिम), मुंबई-400086
84.	सेंट जूड इंडिया चाइल्डकेयर	दूसरी मंजिल, इंडियन कैंसर सोसाइटी, 74 जेरबाई वाडिया रोड, भोईवाड़ा, परेल (पूर्व), मुंबई- 400012
85.	स्वामी रामानंद तीर्थ ग्रामीण सरकारी मेडिकल कॉलेज एवं अस्पताल, अंबाजोगाई, जिला बीड	एसआरटी मेडिकल कॉलेज, डॉ. बीआर अम्बेडकर रोड, अंबाजोगाई, महाराष्ट्र-431517
86.	टाटा स्मारक केंद्र - (एनसीजी हब)	ई. बोरेंस मार्ग, परेल, मुंबई-400 012
87.	टाटा स्मारक केंद्र – कैंसर में उपचार, अनुसंधान और शिक्षा का प्रगत केंद्र (एक्ट्रेक)	खारघर, नवी मुंबई-410 201
88.	टाटा ट्रस्ट, मुंबई	26वीं मंजिल, सेंटर 1, वर्ल्ड ट्रेड सेंटर, कफ परेड, मुंबई-400 005
89.	यूनिवर्सल कैंसर कॉन्क्वेस्ट	796 / 189-बी, डॉ. केतकर रोड, डेक्कन जिमखाना, पुणे, महाराष्ट्र-411004
90.	वी केयर फाउंडेशन	ए 102, ओम रेजीडेंसी, जे. डब्ल्यू. रोड, टाटा स्मारक अस्पताल के पास, भोईवाड़ा कोर्ट के सामने, परेल (पूर्व), मुंबई-400 012
91.	विजुअल कंप्यूटिंग एंड बिग डेटा एनालिटिक्स (वीसी एंड बीए) ग्रुप, सेंटर फॉर डेवलपमेंट ऑफ एडवांस्ड कंप्यूटिंग (सी-डैक), (डेईटी के तहत एक वैज्ञानिक सोशायटी, वाणिज्य मंत्रालय और आईटी, भारत सरकार)	वीएस.पी. पुणे विश्वविद्यालय परिसर, गणेश हिंद रोड, पुणे-411 007
92.	विवेकानंद मेडिकल फाउंडेशन एंड रिसर्च सेंटर, विवेकानंद हॉस्पिटल और कैंसर	विद्या नगर, सिग्नल कैम्प, लातूर, महाराष्ट्र-413512, कैंसर अस्पताल लातूर प्लॉट नं.

	सेंटर	पी-55, एमआईडीसी लातूर कलांब रोड, लातूर-413531
93.	जेन हील वेलनेस प्राइवेट लिमिटेड, अस्पताल का नाम - जेन काशी हॉस्पिटल एंड कैंसर केयर सेंटर	बी-601, लता सीएस लिमिटेड, कुलूपवाड़ी रोड, एसजीएनपी के पास, बोरीवली (ई), मुंबई-400066

विवरण-II

पिछले 3 वर्षों के दौरान डीएई के तहत कैंसर अस्पतालों और अनुसंधान केंद्रों की स्थापना और विस्तार के लिए आवंटित, जारी और उपयोग की गई धनराशि का राज्य-वार विवरण

राज्यवार	रुपए लाख में								रुपए लाख में							
	योजना व्यय (संपत्ति अनुदान के सृजन में)								गैर योजना व्यय (राजस्व अनुदान में)							
	2022-2023		2023-2024		2024-2025		2025-26, जनवरी 26 तक		2022-2023		2023-2024		2024-2025		2025-26, जनवरी 26 तक	
	आवंटित / जारी अनुदान	व्यय	आवंटित / जारी अनुदान	व्यय	आवंटित / जारी अनुदान	व्यय	आवंटित / जारी अनुदान	व्यय	आवंटित / जारी अनुदान	व्यय	आवंटित / जारी अनुदान	व्यय	आवंटित / जारी अनुदान	व्यय	आवंटित / जारी अनुदान	व्यय
आंध्र प्रदेश	10,982.17	10,786.01	-	-	-	-			447.00	838.84	2,733.79	6,032.73	4,573.50	7,653.06	4,734.00	8,579.41
पंजाब	9,499.85	9,229.37	17,640.00	17,699.41	-	0.19			-	-	1,086.00	2,829.54	5,200.00	12,896.50	6,197.00	15,146.21
वाराणसी	10,088.93	9,617.90	-	-	-	-			4,665.00	13,595.30	7,950.69	19,925.31	9,195.00	26,362.01	9,311.00	27,719.36
मुजफ्फरपुर, बिहार	5,105.00	5,163.57	7,700.00	8,530.20	5,315.00	4,727.66	988.00	777.66	-	-	-	-			1,765.00	3,602.44
बीबीसीआई, गुवाहाटी	413.12	462.89	3,113.00	3,073.54	3,100.00	3,152.52	10,355.00	7,560.92	3,559.07	8,687.62	4,508.52	10,200.12	5,330.00	11,195.24	5,494.50	10,762.02
उड़ीसा	-	-	300.00	110.13	950.00	1,135.73	1,100.00	955.27	-	-	-	-	-	-	-	-
महाराष्ट्र	11,201.22	12,876.37	19,031.47	17,966.38	43,035.00	43,531.61	61,557.00	56,660.13	58,350.45	1,06,248.91	66,715.00	1,19,884.25	70,578.50	1,38,513.27	63,715.50	1,25,836.85
सभी राज्यों (टीएमसी) के लिए कुल योग	47,290.29	48,136.11	47,784.47	47,379.66	52,400.00	52,547.71	74,000.00	65,953.98	67,021.52	1,29,370.68	82,994.00	1,58,871.95	94,877.00	1,96,620.08	91,217.00	1,91,646.29

नोट- गैर-योजना व्यय (राजस्व अनुदान में) के मामले में जारी अनुदान से अधिक किए गए व्यय को उस वर्ष के लिए अस्पताल द्वारा उत्पन्न आय से पूरा किया जाता है।

INDIA SEMICONDUCTOR MISSION 2.0**3080. DR. KALANIDHI VEERASWAMY:**

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government has announced India Semiconductor Mission (ISM) 2.0 in the General Budget 2026 to further strengthen the domestic semiconductor and display manufacturing ecosystem;
- (b) if so, the details of the scheme including financial outlay, target segments (fabs, ATMP/OSAT, compound semiconductors, design-linked incentives) and proposed implementation timeline;
- (c) whether ISM 2.0 provides enhanced fiscal incentives, technology partnerships or research and development support compared to the earlier phase;
- (d) the number of semiconductor manufacturing and assembly units approved or proposed under the new phase along with their proposed locations;
- (e) whether any facilities are proposed in the State of Tamil Nadu and the expected employment generation therefrom; and
- (f) the steps taken by the Government to ensure supply chain resilience, skilled manpower development and long-term competitiveness under ISM 2.0?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f): The semiconductor development strategy is inspired by Hon'ble Prime Minister's vision of Atmanirbhar Bharat and Make in India, Make for the world.

As part of this strategy, the Government started Semicon India programme for the development of semiconductor and display manufacturing ecosystem to develop a complete ecosystem, ranging from talent pool, design, fabrication, assembly, testing, packing, and module manufacturing.

Achievements:

In a short span of three years, it has seen an investment commitment of about Rs 1.6 Lakh Cr.

- 10 units have been approved including 2 fabs and 8 ATMPs/OSATs and construction work is also going on rapidly
- Commercial production in one unit and Pilot production in 3 units has already started
- These projects are expected to produce more than 24 Bn chips /annum from packaging facilities, 55000 wafer starts per month (WSPM) from fabrication facilities
- 24 projects approved for the design of semiconductor chips and SoCs, with a total project value of Rs. 900 crore, including investments in design

infrastructure

- These projects address critical sectors such as video surveillance, drone detection, energy metering, microprocessors, satellite communications, and broadband and IoT SoCs.
- Out of 24 projects, 14 companies have raised venture capital funding to scale up and productize their solutions, catalyzing private investment at more than a 3× multiple of the incentives disbursed
- ₹650 crore raised in VC funding by Indian semiconductor startups
- 7 chips have been successfully fabricated out of 16 designs taped out across multiple foundries, including advanced nodes such as 12 nm at TSMC
- 105 fabless chip design companies have been supported with access to advanced chip design infrastructure, cumulatively consuming 60 lakh hours of tool usage
- 315 Universities are getting access to advanced EDA tools for the students. So far, their usage has exceeded 185 lakh hours
- 146 designs taped out by 49 institutions across India out of which SCL has successfully fabricated and packaged 94 student-designed chips

Building on the success of Semicon India Programme, Union Budget 2026-27 has announced that the India Semiconductor Mission 2.0 will be launched to produce equipment and materials, design full stack, Indian IP and fortify supply

chains.

The details of the scheme are under preparation.

COAL PRODUCTION IN ODISHA

3081. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **COAL** be pleased to state:

- (a) the details of total coal production in the State of Odisha during the last two financial years along with the details of royalty, auction premium and revenue share received by the State Government;
- (b) the total funds accrued under District Mineral Foundation (DMF) in coal-bearing districts such as Angul, Jharsuguda and Sundargarh during the last three financial years;
- (c) whether the Government has reviewed utilisation patterns of DMF funds for health, drinking water, road infrastructure and environmental restoration in affected areas and if so, the details thereof; and
- (d) the steps being taken by the Government to ensure equitable distribution of mining-related benefits to peripheral and backward districts of Western Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

- (a): The quantity of coal produced in the State of Odisha during the last two

financial years along with the details of royalty and revenue share received by the State Government is given below:

Year	Production (Quantity in MT)	Royalty payment (in ₹ Crore)	Revenue share (in ₹ Crore)
2023-24	239.40	3881.79	1296.391
2024-25	269.36	3686.71	1553.599

The auction premium discovered in the auction of coal / coal linkages is received by coal companies.

(b): The details of total funds accrued under District Mineral Foundation (DMF) in coal-bearing districts of Angul, Jharsuguda and Sundargarh during the last three financial years are given below:

District	DMF on accrues basis (in ₹ Crore)		
	2022-23	2023-24	2024-25
Angul	630.03	526.34	472.45
Jharsuguda	202.99	179.41	181.58
Sundargarh	281.00	252.48	261.62

(c) and (d): For ensuring the development and equitable distribution of mining related benefits to coal producing districts, Government has enacted the provision of DMF which primarily focuses on development activities in coal bearing districts. Further to ensure judicious utilization of DMF funds and to foster accountability, Ministry of Mines issued order to States in September 2015 to incorporate the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) in the rules framed for

DMF by States. Further, in January 2024, Ministry of Mines has issued order in supersession of earlier order of September 2015, to incorporate the revised Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) in the rules framed for DMF. The extant provisions, mandate that at least 70% of the DMF funds be utilized in High Priority sectors such as drinking water supply, environment preservation and pollution control, healthcare, education, etc. Further, up to 30% of DMF funds be utilized in other priority sectors such as physical infrastructure, irrigation, energy and watershed development and any other measures for enhancing environmental quality. Further, a minimum 70% of the total DMF funds are to be spent exclusively in directly affected areas (i.e. within 15 km from mine boundary) and upto 30% of the total DMF funds be spent in indirectly affected areas (i.e. 15 to 25 km from mine boundary). This ensures that the impacted communities receive focused and sustained development support.

AI IN WEATHER FORECASTING

3082. SUSHRI S. JOTHIMANI:

DR. ANAND KUMAR GOND:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the Government is utilising Artificial Intelligence (AI) based technologies for forecasting weather conditions and seasonal changes and if so, the details thereof;

- (b) the details of various efforts being made through new technologies, mobile applications and digital platforms to provide accurate and timely information regarding rainfall, cyclones, temperature variations and other climate conditions to farmers and fishermen;
- (c) whether Artificial Intelligence and other related technologies are being upgraded to make weather forecasting more accurate and area-specific; and
- (d) if so, the details and the current status thereof including the potential benefits expected to accrue to the farmers and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Yes. The India Meteorological Department (IMD), in coordination with various centers of MoES, is utilizing Artificial Intelligence (AI) technologies for developing weather forecasting tools. Some of these applications are listed below:

- Using AI/ML-based Advanced Dvorak Technique (AiDT) to estimate

the intensity of cyclones.

- Utilizing AI/ML-based data-driven weather forecasting models such as the Pangu, GraphCast weather forecasting model, and FourCastNet for generating experimental weather forecasts.
- For weather conditions, AI supports nowcasting, bias correction, and hyper-local predictions, improving cyclone tracks and monsoon rainfall. Seasonal changes benefit from hybrid AI-physics ensembles for sub-seasonal to seasonal outlooks, incorporating ENSO-monsoon links and extended Indian Monsoon Data Assimilation and Analysis (IMDAA) reanalysis.
- National Centre for Medium Range Weather Forecasting (NCMRWF) integrates global AI foundation models, including Pangu-Weather, GraphCast, FourCastNet, and GenCast, on the Arunika supercomputer. These are initialized with outputs from NCMRWF's Mithuna-FS coupled model and used for rapid medium-range forecasts, probabilistic extremes (e.g., heavy rainfall, heatwaves), and downscaling to block-level resolution.

(b) to (d): IMD is using an AI/ML tool called “Bhashini” to disseminate the weather-related information to all farmers in their regional languages. The Government has taken various measures to extend real-time weather updates to rural farmers for better crop management. A weather-based crop advisory service

is a step towards providing real-time information about weather updates, crop health, and appropriate measures to the farmers, enabling them to make informed decisions about various crop management practices leading to higher yields and increased income.

To provide real-time weather updates and early warnings directly to the mobile phones of the farmers from climate-vulnerable districts, weather forecasts and Agromet Advisories are disseminated through a real-time mechanism or multichannel dissemination system, including print and electronic media, Doordarshan, internet, and SMS under Public-Private Partnership (PPP) initiatives.

IMD, in collaboration with the Ministry of Panchayati Raj (MoPR), has recently launched Panchayat-level weather forecasts covering nearly all Gram Panchayats in India. These forecasts are accessible through digital platforms such as e-Gramswaraj (<https://egramswaraj.gov.in>), Meri Panchayat app, e-Manchitra of MoPR, and Mausamgram of IMD, MoES (<https://mausamgram.imd.gov.in>). IMD developed an AI/ML-based tool called meteoGAN to give area-specific rainfall information with 300-meter spatial resolution.

Technological advancements have enabled farmers to receive location-specific forecasts and agromet advisories through mobile apps such as 'Meghdoot' and 'Mausam', and Social media platforms like WhatsApp, Facebook,

etc.

Additionally, IMD has integrated its services with IT platforms of 21 State Governments, and about 15.6 million farmers are accessing information in English and regional languages from these State Government IT platforms.

PENSION GRIEVANCES REDRESSAL AND MONITORING SYSTEM PORTAL

3083. SHRI BIPLAB KUMAR DEB:

Will the **PRIME MINISTER** be pleased to state:

- (a) the total number of pension grievances received and redressed through the Centralized Pension Grievance Redress and Monitoring System portal during the last three years along with the details of Ministries received the highest number of grievances;
- (b) the details of grievance redressal rate on the portal during the said period and the manner in which it reflects the efficiency of the current pension grievance handling system;
- (c) the details of the departments which have the highest number of pending cases; and
- (d) the number of pension related cases which are pending for redress from the State of Tripura?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH

SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (d): Centralized Pension Grievances Redress And Monitoring System (CPENGRAMS) is an online portal for registration, tracking and redressal of pensioners' grievances. On this portal, the total number of pension grievances received during the years 2023, 2024 and 2025 are 78,675, 1,12,215 and 1,07,731 respectively, while 72,902, 1,07,701 and 1,13,272 grievances, including those brought forward from previous year also, have been redressed respectively during these years. Ministry of Defence, Department of Financial Services (Banking Division) and Ministry of Railways have received the highest number of grievances during these years. As a result of the close coordination with stakeholders through Pension Adalats, monthly Inter-Ministerial Review Meetings, and annual Special Campaigns, there has been a significant reduction in the average redressal time. The present redressal time recorded during February, 2026 is 19 days. As on 06.03.2026, Ministry of Defence (3,699), Ministry of Home Affairs (449) and Ministry of Railways (263) have highest number of pending cases. As on 06.03.2026, on CPENGRAMS portal, two pending pension related cases are from Tripura.

STRINGENT EMPANELMENT GUIDELINES FOR FOOTAGE COVERAGE**3084. SHRI JAI PRAKASH:**

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether Doordarshan (DD) News, Lucknow has been following the stringer empanelment guidelines for footage coverage dated 02 July 2020 for empanelment of stringers in districts Hardoi and Faizabad of Uttar Pradesh in 2024-25;
- (b) if so, whether any advertisement/notification/vacancy was issued and whether any selection board/committee was set up in this regard; and
- (c) if not, the details of disciplinary action taken against the delinquent officials for not adhering to the guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (c): Doordarshan (DD) News, Lucknow has been following the Stringers' Empanelment Guidelines dated 02 July 2010 for the selection of Stringers in various districts of the state of Uttar Pradesh. No process of Stringers' empanelment was undertaken or notification of vacancies was issued in the districts of Hardoi and Faizabad of UP in 2024-25.

सटीक मौसम पूर्वानुमान

3085. श्री भोजराज नाग:

क्या पृथ्वी विज्ञान मंत्री यह बताने की कृपा करेंगे कि:

- (क) चक्रवातों, मानसून और लू के पूर्वानुमान की सटीकता में किए गए सुधारों का ब्यौरा क्या है तथा इसके आर्थिक प्रभाव का आकलन किस स्तर पर हुआ है;
- (ख) क्या सरकार ने उक्त पूर्वानुमान से होने वाले सार्वजनिक लाभ का आकलन किया है और इसके विस्तार के दूसरे चरण को शुरू करने का प्रस्ताव किया है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क): हाल के वर्षों में चक्रवात, लू, भारी वर्षा और गरज के साथ तूफान जैसी विभिन्न चरम मौसम की घटनाओं के पूर्वानुमान की सटीकता में सुधार सहित पूर्व चेतावनी प्रणालियों में महत्वपूर्ण सुधार हुआ है। इससे संबंधित विवरण नीचे दिया गया है:

चक्रवात पूर्वानुमान में सुधार: वर्ष 2025 के दौरान वार्षिक औसत ट्रैक पूर्वानुमान त्रुटियां 24, 48 एवं 72 घंटों के लिए क्रमशः 80 किमी, 120 किमी और 204 किमी रही हैं, वहीं वर्ष 2020 से 2024 के डेटा के आधार पर पिछले पांच वर्ष की औसत त्रुटि क्रमशः 72, 111 एवं 154 किमी रही है। वर्ष 2025 के दौरान वार्षिक औसत थलप्रवेश पूर्वानुमान त्रुटियां 24, 48 एवं 72 घंटे की लीड अवधि के लिए क्रमशः 76 किमी, 82 किमी और 121 किमी रही हैं, वहीं वर्ष 2020 से 2024 के दौरान पिछले पांच वर्षों की औसत त्रुटि क्रमशः 16, 39 एवं 70 किमी रही है। तीव्रता पूर्वानुमान में वार्षिक औसत निरपेक्ष त्रुटि (AE) 24, 48 एवं 72 घंटे की लीड अवधि के लिए क्रमशः 3.1 नॉट्स,

2.7 नॉट्स एवं 3.9 नॉट्स रही है, वहीं वर्ष 2020-2024 के दौरान पिछले पांच वर्षों की औसत त्रुटि क्रमशः 5.9, 8.3 एवं 9.8 नॉट्स रही है।

मानसूनी वर्षा और भारी वर्षा की चेतावनी: भारत मौसम विज्ञान विभाग (IMD) मॉनसून ऋतु वर्षा के लिए एक प्रभावी पूर्वानुमान रणनीति का पालन करता है। इस रणनीति के अनुसार, यह अलग-अलग समय के पैमाने पर और विभिन्न स्थानिक पैमानों के लिए पूर्वानुमान और चेतावनी जारी करता है। सभी जिलों और लगभग 1200 स्टेशनों पर सभी प्रकार के खराब मौसम के लिए छह घंटे तक की नाउकास्टिंग। शहरों, ब्लॉकों, जिलों और मौसम संबंधी उपखंडों में वर्षा के लिए लघु से मध्यम अवधि (7 दिनों तक) का पूर्वानुमान। 36 मौसम संबंधी उपखंडों के लिए विस्तृत सीमा (4 सप्ताह तक) पूर्वानुमान। पूरे देश के लिए और एक समरूप क्षेत्र के लिए वर्षा के लिए मासिक और मौसमी दीर्घ अवधि पूर्वानुमान।

वर्तमान वर्ष 2025 में दक्षिण-पश्चिम मानसून के लिए इसकी मौसमी दीर्घ अवधि सटीकता के नवीनतम आकलन से पता चलता है कि यह अत्यधिक सटीक था और पूरे देश में दक्षिण-पश्चिम मानसून (जून-सितंबर) वर्षा के लिए अप्रैल 2025 में जारी पूर्वानुमान दीर्घ अवधि औसत (एलपीए) का 105% था, जबकि पूरे देश के लिए वास्तविक मौसमी वर्षा एलपीए का 108% थी और यह जारी किए गए पूर्वानुमान की रेंज के भीतर थी। देश के अधिकांश क्षेत्रों में स्थानिक संभाव्यता पूर्वानुमान भी काफी हद तक सटीक थे। इसी तरह, मासिक वर्षा पूर्वानुमान प्रेक्षित मानों से काफी अधिक मेल खाता है और पूर्वानुमान सीमा के भीतर रहा। भारी वर्षा पूर्वानुमान प्रदर्शन के नवीनतम आकलन से पता चलता है कि 2025 में, भारी वर्षा पूर्वानुमान में 0.85 पहचान-संभाव्यता के साथ उच्च कौशल का प्रदर्शन देखा गया जो समग्र सटीकता दर्शाता है।

आईएमडी ने 2021 से मल्टी-मॉडल एन्सेम्बल (एमएमई) दृष्टिकोण के आधार पर मासिक और मौसमी पूर्वानुमान के लिए एक नई रणनीति अपनाई है। इस कार्यनीति में विभिन्न वैश्विक जलवायु

पूर्वानुमान एवं अनुसंधान केंद्रों के कपल्ड ग्लोबल क्लाइमेट मॉडल (CGCMs) समेत भारत मौसम विज्ञान विभाग (IMD) के मॉनसून मिशन क्लाइमेट फोरकास्टिंग सिस्टम (MMCFS) मॉडल का प्रयोग किया जाता है। एमएमई-आधारित दृष्टिकोण को अपनाने के बाद आईएमडी के मौसमी पूर्वानुमान प्रणाली के प्रदर्शन में सुधार दिखा है। 2021 से 2025 की अवधि के लिए अखिल भारतीय ग्रीष्मकालीन मानसून वर्षा के लिए आईएमडी के मौसमी पूर्वानुमानों का सत्यापन विवरण नीचे दिया गया है:

वर्ष	समग्र भारत मानसून वर्षा (एलपीए)		
	वास्तविक (%)	पूर्वानुमान	टिप्पणी
2021	99	101	सटीक
2022	106.5	103	सटीक
2023	95	96	सटीक
2024	108	106	सटीक
2025	108	106	सटीक
***मॉडल त्रुटि $\pm$ एलपीए का 4%			

लू: 2025 की गर्मियों के लिए, ऋतु (मार्च-जून) के लिए लू पूर्वानुमान/चेतावनियों की पहचान-संभाव्यता 1-दिन अग्रिम में 98% है, जो उत्कृष्ट पहचान क्षमता का संकेत देती है। लीड समय में वृद्धि होने के साथ ही पूर्वानुमान कौशल में कमी आती है, वर्ष 2025 में 3 दिन अग्रिम में पूर्वानुमान कौशल 75% और 5 दिन अग्रिम में पूर्वानुमान कौशल 46% था, वहीं इसकी तुलना में वर्ष 2022 में यह क्रमशः 68% और 50% था।

गरज के साथ तूफान:- गरज के साथ तूफान (टीएस) के 3-घंटे के नाउकास्ट (मार्च-जून) कौशल ने 2025 तूफानी ऋतु में महत्वपूर्ण सुधार दिखाया जिसमें वर्ष 2025 में पहचान-संभाव्यता 0.92 थी, जो कि 2022 में 0.83 थी। गरज के साथ तूफान के 24 घंटे के पूर्वानुमान के लिए वर्ष 2025 में पहचान-संभाव्यता 0.89 थी।

आईएमडी द्वारा पूर्व चेतावनी और सरकार (केंद्र और राज्य) द्वारा समय पर की गई कार्रवाई के कारण हाल के दिनों में चक्रवातों से होने वाली जान-माल की हानि में महत्वपूर्ण रूप से कमी आई है। हाल ही में, भारत मौसम विज्ञान विभाग (IMD) ने पृथ्वी विज्ञान मंत्रालय के अन्य केंद्रों के साथ समन्वयन में एक एंड-टू-एंड जीआईएस-आधारित निर्णय समर्थन प्रणाली (डीएसएस) विकसित किया है, जो देश में मौसम संबंधी सभी जोखिमों की निगरानी तथा समयोचित डिटेक्शन हेतु पूर्व चेतावनी प्रणालियों के फ्रंड इंड के रूप में कार्य कर रहा है।

(ख) और (ग) : यद्यपि सरकार ने हाल के वर्षों में जनता के प्रत्यक्ष लाभ का आकलन नहीं किया है। लेकिन गंभीर मौसम की घटनाओं की पूर्वानुमान सटीकता सहित प्रारंभिक चेतावनी प्रणालियों में महत्वपूर्ण सुधार के कारण मरने वालों की संख्या में उल्लेखनीय कमी आई है। उदाहरण के लिए, 1999 के ओडिशा सुपर चक्रवात में लगभग 7000 लोगों की जान चली गई थी, जबकि हाल के वर्षों में उष्णदेशीय चक्रवातों के प्रभाव से पूरे क्षेत्र में यह संख्या 100 से भी कम रह गई है। एक चक्रवात का सटीक पूर्वानुमान लगाने से मृतकों के परिजनों को मुआवजा देने, बचाव संबंधी व्यय और विभिन्न क्षेत्रों जैसे बिजली, समुद्री, विमानन, रेलवे आदि से संबंधित बचत के रूप में लगभग 1100 करोड़ रुपये बचाता है। इसी तरह, हाल के वर्षों के दौरान लू से संबंधित जीवन के नुकसान में कमी आई है।

भारत मौसम विज्ञान विभाग द्वारा की गई कार्रवाईयों ने किसानों, मछुआरों, कमजोर समुदायों और आम जनता के लिए विशेष रूप से आपदा-संभावी और जलवायु-संवेदनशील क्षेत्रों में सामाजिक-आर्थिक लाभ पहुंचाने में महत्वपूर्ण योगदान दिया है। जिस तरह से ये लाभ प्राप्त हुए हैं वह इस प्रकार है:

बेहतर कृषि योजना और उत्पादकता: जिला-स्तरीय और ब्लॉक-स्तरीय मौसम पूर्वानुमान, कृषि मौसम संबंधी सलाह और मौसमी पूर्वानुमान किसानों को बुवाई, सिंचाई, उर्वरक अनुप्रयोग, कटाई और फसल सुरक्षा के बारे में सूचित निर्णय लेने में सक्षम बनाते हैं। इसके परिणामस्वरूप फसल

नुकसान कम हुआ है, इनपुट लागत अनुकूलित हुई है और पैदावार में सुधार हुआ है।

जान-माल के नुकसान में कमी: चक्रवात, भारी वर्षा, लू, शीत लहरों, गरज के साथ तूफान और बिजली गिरने से संबंधित प्रारंभिक चेतावनियों ने समय पर निकासी तैयारी के उपाय और आकस्मिक योजना बनाने में सक्षम बनाया है। इससे हताहतों की संख्या और जीविकोपार्जन में होने वाले नुकसान में काफी कमी आई है।

मछुआरों के लिए बेहतर सुरक्षा: समय पर समुद्री मौसम पूर्वानुमान, चक्रवात अलर्ट और महासागर की स्थिति से संबंधित चेतावनी मछुआरों को प्रतिकूल परिस्थितियों के दौरान समुद्र में जाने से बचने में मदद करती है। इससे जानमाल के नुकसान, मछली पकड़ने वाले जहाजों को नुकसान और आर्थिक कठिनाई की घटनाओं में कमी आई है।

आपदा प्रबंधन प्राधिकरणों को सहायता: प्रभाव-आधारित पूर्वानुमान और वास्तविक समय की निगरानी राहत और प्रतिक्रिया कार्यों की योजना बनाने में राज्य और जिला प्रशासन की सहायता करती है। पूर्व कार्रवाई से रिकवरी लागत में कमी आती है और कमजोर समुदायों की सुरक्षा होती है।

लू और शीत लहर संबंधी कार्य योजनाएँ: पूर्वानुमान-आधारित एडवाइजरीज ने स्थानीय प्रशासन को हीट एक्शन प्लान को लागू करने, काम के घंटों को समायोजित करने और पेय जल व शरण-स्थल तक पहुंच सुनिश्चित करने में सक्षम बनाया है, जिससे बाहरी श्रमिकों, बुजुर्गों और आर्थिक रूप से कमजोर वर्गों की रक्षा होती है।

जलवायु जोखिम के विरुद्ध दीर्घकालिक रोध-क्षमता और अग्रिम कार्रवाई के लिए जलवायु सेवाएं: जलवायु डेटा सेवाएं और मौसमी पूर्वानुमान नीति निर्माताओं को जल संसाधन प्रबंधन, फसल बीमा योजना, जलाशय संचालन और अवसरचनना की तैयारी में सहायता करते हैं, जो दीर्घकालिक सामाजिक-आर्थिक रोध-क्षमता में योगदान करते हैं।

मापनीय लाभों में आपदा से संबंधित मृत्यु दर में कमी, फसल के कम नुकसान, बेहतर समुद्री सुरक्षा और सामुदायिक और प्रशासनिक स्तरों पर बढ़ी हुई तैयारियों में परिलक्षित होते हैं। पूर्वानुमान प्रणालियों का निरंतर आधुनिकीकरण और मोबाइल एप्लिकेशन, एसएमएस अलर्ट और राज्य एजेंसियों के साथ समन्वय के माध्यम से प्रसार चैनलों का विस्तार प्रभावित आबादी तक पहुंच को और मजबूत करता है।

सरकार देश में मौसम और जलवायु पूर्वानुमान प्रणालियों को मजबूत करने के लिए लगातार काम कर रही है। मौसम और जलवायु पूर्वानुमान प्रणालियों में सुधार के लिए समय-समय पर नई तकनीकों और प्रौद्योगिकियों को लागू किया गया है। इसके अतिरिक्त, मंत्रालय ने हाल ही में एक नई केंद्रीय क्षेत्र स्कीम "मिशन मौसम" का शुभारंभ किया है, जिसका लक्ष्य भारत को "वेदर रेडी और क्लाइमेट-स्मार्ट" राष्ट्र बनाना है, ताकि जलवायु परिवर्तन और चरम मौसम की घटनाओं के प्रभाव को कम किया जा सके, और समुदायों को अधिक सतृढ़ बनाया जा सके। पूर्व चेतावनी प्रणाली के विभिन्न घटकों में हुई कुछ प्रगति नीचे संक्षेप में दी गई है -

- अतिरिक्त एडब्ल्यूएस, एआरजी एवं डीडब्ल्यूआर आदि की संस्थापना के साथ प्रेक्षण प्रणाली को सुदृढ़ बनाया जाना।
- डेटा इंटीग्रेशन में सुधार तथा जीआईएस-आधारित डीएसएस का विकास।
- एनडब्ल्यूपी मॉडल तथा जलवायु मॉडल में सुधार, साथ ही एक रियल-टाइम सुचारु निगरानी, पूर्वानुमान एवं पूर्व चेतावनी प्रणाली।
- पारंपरिक मौसम पूर्वानुमान तथा चेतावनी से निकलकर गतिशील प्रभाव एवं जोखिम मैट्रिक्स के साथ जिला/उप-नगर स्तरों तक पर क्षेत्र-विशिष्ट कलर-कोडेड प्रभाव-आधारित पूर्वानुमान (IBF) तथा जोखिम-आधारित चेतावनी (RBW)।

- एआई/एमएल का अनुप्रयोग।
- बुलेटिन्स एवं चेतावनियों का कस्टमाइजेशन।
- कंप्यूटेशनल पॉवर में महत्वपूर्ण वृद्धि किया जाना, ताकि बड़े पैमाने पर डेटा को समेकित किया जा सके तथा मेसो-स्केल, क्षेत्रीय, एवं ग्लोबल मॉडल्स को और भी अधिक हाई रिजोल्यूशन पर चलाया जा सके, साथ ही प्रक्रिया समझ और मॉडल भौतिकी में सुधार किया जा सके। इस प्रयोजन के लिए सुपरकंप्यूटर्स (अर्का एवं अरुणिका) का प्रयोग किया जा रहा है।
- पंचायत मौसम सेवा।
- एक मोबाइल ऐप, कॉमन अलर्टिंग प्रोटोकॉल (CAP), व्हाट्सऐप ग्रुप आदि युक्त अत्याधुनिक प्रसार प्रणाली।

RAILWAY INFRASTRUCTURE PROJECTS IN FATEHGARH SAHIB LOK SABHA CONSTITUENCY

3086. DR. AMAR SINGH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware of delays in execution of sanctioned railway infrastructure projects in Fatehgarh Sahib Lok Sabha Constituency including the Doraha Railway overbridge approved in March, 2024 and if so, the details thereof;
- (b) the reasons for non-commencement of work on the said overbridge despite

approval and the timeline by which construction is proposed to begin and be completed;

- (c) whether the Government has assessed the inconvenience and safety risks being faced by the general public due to delays in completion of such projects and if so, the details thereof;
- (d) the details of funds sanctioned, released and utilised for railway infrastructure and passenger amenities in the said Constituency during the last five years; and
- (e) the steps taken/being taken by the Government to expedite pending railway projects and improve passenger safety and connectivity in the region?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Sanctioning of proposals for construction of ROB/RUBs in lieu of Level Crossings is a continuous and dynamic process of Indian Railways. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains and impact for road users and feasibility etc.

Nos. of ROB/RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-26 (Upto Jan'26) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-26 (Upto Jan'26)	14,024 Nos. (including 434 Nos. in the State of Punjab)

As on 01.02.2026, 4,802 Nos. ROBs/ RUBs are sanctioned at the cost of ₹1,14,196 Cr on Indian Railways including 120 Nos. Road Over Bridge (ROB)/Road Under Bridge (RUB) at a cost of ₹ 1,848 crore in Punjab, which are at various stages of planning and execution. Out of these, 04 Nos. ROB/RUB works at a cost of ₹ 56 Cr are sanctioned in Fatehgarh Sahib Lok Sabha Constituency.

The work of Road Over Bridge in lieu of LC No. 164 A-B at Km 353/990 was initially sanctioned in 2013 on cost sharing basis with Government of Punjab. The work was to be executed by the state Govt. However, because of inability of the State Govt. to execute the work, the work was dropped in 2021.

Keeping in view the public demand, the work was again sanctioned in Feb'2024 at Railway's cost. General Arrangement Drawings (GAD) for the work has been approved and contract has been awarded by the Railways. The work of construction has been taken up.

Railways have taken following measures to expedite the progress of ROB/RUB works:

- (i) Joint survey with concerned State Govt./Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure smooth execution.
- (ii) Periodic meetings of Railway and State Government officials are done

to resolve various issues related to ROB/RUB works.

- (iii) Standardization of superstructure drawings for various combinations of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.
- (iv) ROB/RUB works are planned to be executed on a single entity basis by Railway wherever possible. In case any Road Owning authority/State Govt. wants, then Railway may permit them to execute the work on a single entity basis.

PUNJAB

Budget allocation for Infrastructure projects and safety works, falling fully/partly in the Punjab is as under:

Period	Outlay
2009-14	₹225 crore/year
2025-26	₹ 5,421 Cr. (More than 24 times)

As on 01.04.2025, 09 projects (04 new line and 05 doubling) of total length 714 Km, costing ₹ 21,926 crore, falling fully/partly in the Punjab are in different stages of planning/sanctioning/execution, out of which 115 Km length has been commissioned and an expenditure of ₹ 8,079 crore has been incurred upto March' 2025. The summary is as under: -

Category	No. of projects	Total Length	Length Commissioned	Expenditure upto March 2025 (₹ in Crore)
New line	04	252 Km	64 Km	7,359
Doubling /multitracking	05	462 Km	51 Km	720
Total	09	714 Km	115 Km	8,079

Details of some of the recently completed projects falling fully/partly in the Punjab are as under:

S. No.	Project	Cost (₹ in Cr.)
1	Chakki Bank-Bharoli Doubling (3 Km)	15
2	Jakhal- Mansa Doubling (45 Km)	163
3	Mirthal-Bhangala Beas River Doubling (2.5 Km)	74
4	Ambala-Dhapper-Chandigarh Doubling (45 Km)	339
5	Mansa – Bhatinda Doubling (49 Km)	216
6	Amritsar - Chheharta Doubling (7 Km)	31
7	Jalandhar-Pathankot-Jammu Tawi Doubling (209 km)	850
8	Kathua-Madhopur Punjab - doubling including Bridge on Ravi (2.5 Km)	257
9	Rajpura-Bhatinda Doubling (173 Km)	2,459

Some of the projects falling fully/partly in the Punjab which have been taken up are as under:

SN.	Project	Cost (₹ in Cr.)
1	Nangal Dam-Talwara - Mukerian New line (123 Km)	2,018

2	Bhanupalli-Bilaspur-Beri New Line(63 Km)	6,753
3	Qadian-Beas New Line(40 km)	842
4	Ferozpur-Patti New Line (26 Km)	300
5	Rama Mandi (Raman)-Maur Mandi (Maur) via Talwandi Sabo (29 km) New Line	154
6	Ludhiana-Kila Raipur doubling (19 Km)	238
7	Ludhiana-Mullanpur doubling (21 Km)	235
8	Rajpura-Mohali New Line (18 km)	443
9	Rajpura Bypass line (14 km)	412

Government of India is geared up to execute projects, however success depends upon the support of Government of Punjab. For instance, details of some major projects which are delayed due to land acquisition are as under: -

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1	Firozpur-Patti new line	166	0	166
2	Alal-Himmatana Chord line	20	0	20
3	Qadian-Beas New Line	151	0	151
4	Rama Mandi(Raman)- Talwandi Sabo New Line	85	0	85

Firozpur-Patti New line (26 km) situated fully in Punjab is an important project near the international border. Land for project was to be handed over free of cost for this project by State Govt. of Punjab. Total 166 Ha land is to be acquired in the districts of Firozpur and Tarn Taran. Award for entire land has been published in Mar'23. However, disbursement of award has not been done by state govt.

Considering delay in execution of this important border area project, Ministry of Railways has decided to take up Firozpur-Patti New line (26 km) through its own funding.

Qadian-Beas (39.6 Km) New Rail Line Project was sanctioned in 2011-12 at a cost of ₹ 205 crore. However, the project could not be taken forward due to law and order issues. The project was then kept in abeyance. However, considering importance of this project, it has been decided to take up the work again.

Rajpura – Mohali new line project (18 Km) passing through Fatehgarh Sahib Constituency has been sanctioned recently at a cost of ₹ 443 crore. The project has been declared as special Railway Project. Competent Authority for land Acquisition (CALA) has been nominated in November 2025 and land acquisition has been taken up. This project will directly connect Southern Punjab (Bathinda area), between Sirhind – Gobindgarh and Rajpura area to Chandigarh avoiding Ambala.

Completion of Railway project/s including ROBs/RUBs depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities

- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

Station redevelopment:

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'

- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,337 stations have been identified for development under this scheme, out of which 30 stations including Sirhind station of Fatehgarh Sahib Lok Sabha constituency, are located in Punjab. The names of stations identified for development under Amrit Bharat Station Scheme in Punjab are as following:

State	No. of Stations	Name of Stations
Punjab	30	Abohar, Amritsar, Anandpur Sahib, Beas, Bhatinda Jn, Dhandari Kalan, Dhuri, Fazilka, Firozpur Cantt, Gurdaspur, Hoshiarpur, Jalandhar Cantt Jn, Jalandhar City Jn, Kapurthala, Kot Kapura Jn, Ludhiana Jn, Malerkotla, Mansa, Moga, Muktsar, Nangal Dam, Pathankot Cantt., Pathankot Jn, Patiala, Phagwara Jn, Phillaur Jn, Rup Nagar, Sahibzada Ajit Singh Nagar Mohali, Sangrur, Sirhind

Development works at railway stations under Amrit Bharat Station Scheme

in Punjab have been taken up at a good pace. Till now, works of 03 stations (Anandpur Sahib, Muktsar and Sahibzada Ajit Singh Nagar Mohali) in Punjab have been completed under this scheme.

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- **Sirhind station:** The work of improvement of station building, entrance porch, AC waiting room with toilet, improvement of second class waiting room, toilet block, circulating area, parking, entry/exit gate, lighting and signage have been completed. The works of lift and 12 m Foot Over Bridge have been taken up.
- **Gurdaspur station:** The works of station building, platform shelter, improvement of platform surface, waiting room, toilet, circulating area, porch and lighting have been completed. The works of new platform no. 2, booking cum waiting hall, circulating area, parking, entry/exit gate on main entry and second side and 12 m Foot Over Bridge have been taken up.
- **Patiala station:** The works of improvement of station building, entrance porch, platform shelter, improvement of waiting hall, retiring room, toilet, circulating area, parking, entry/exit gate and signage have been completed. The works of platform surfacing, development of second entry, lift and 12 m Foot Over Bridge have been taken up.
- **Sangrur station:** The works of improvement of station building, entrance

porch, platform shelter, improvement of waiting room, toilet block, circulating area, parking, entry/exit gate and signage have been completed. The works of platform surfacing at platform no. 1, lift and 4.8 m Foot Over Bridge have been taken up.

Further development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. The priority for development / redevelopment / upgradation / modernisation of stations is accorded to higher category of station over lower category of station while sanctioning and executing the works.

Development / upgradation / modernisation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise, or station-wise, or state-wise. Punjab is covered under the jurisdiction of two railway zones, namely Northern Railway and North Western Railway. These zones have been allocated ₹ 8,501 crore under Plan Head-53 for the last four years and the current year. The expenditure incurred under Plan Head-53 by these zones for the last four years and current year (up to January, 2026) is ₹ 7,310 crore.

Trains:

At present, Fatehgarh Sahib station is served by the following 08 train services :

SN	Train Number and Name
1	14053 Delhi-Daulatpur Chowk Himachal Express
2	14054 Daulatpur-Delhi Chowk Himachal Express
3	64514 Nangal Dam - Ambala Cantt MEMU
4	64515 Ambala Cantt - Nangal Dam MEMU
5	64511 Haridwar - Amb Andaura MEMU
6	64517 Ambala Cantt - Nangal Dam MEMU
7	64518 Nangal Dam - Ambala Cantt MEMU
8	64513 Saharanpur - Nangal Dam MEMU

Besides, introduction of train services on any route/section, which is an on-going process, depends on various factors which include:

- Capacity of that section.
- Availability of path.
- Availability of required rolling stock.
- Availability of matching infrastructure for rolling stock.
- Maintenance requirement of railway tracks and other assets.

रेल पटरियों का नवीनीकरण

3087. श्रीमती विजयलक्ष्मी देवी:

श्री चन्द्र प्रकाश चौधरी:

श्री दिलेश्वर कामैत:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) संपूर्ण रेल नेटवर्क, विशेषकर उत्तर-पूर्व रेलवे नेटवर्क में नवीनीकरण के लिए चिह्नित पटरी की लंबाई, किलोमीटर में (मार्ग किलोमीटर में) कितनी है;
- (ख) गत सात वर्षों के दौरान रेल पटरी के नवीनीकरण और नई पटरी बिछाने के वर्ष-वार लक्ष्य क्या हैं;
- (ग) विशेषकर झारखंड में लंबित कार्यों सहित ज़ोन-वार उक्त अवधि के दौरान कितने किलोमीटर वास्तविक मार्ग पर रेल पटरी का राज्य-वार नवीनीकरण और नई पटरी बिछाने का कार्य किया गया है;
- (घ) पारसनाथ-मधुबन-गिरिडीह नई रेल लाइन परियोजना जिसकी आधारशिला वर्ष 2019 में रखी गई थी, की वर्तमान स्थिति क्या है;
- (ङ) बिहार और कोलकाता सहित राज्यों में रेल नेटवर्क के नवीनीकरण की स्थिति क्या है; और
- (च) क्या सरकार का बिहार और कोलकाता सहित राज्यों में नई रेल लाइनें बनाने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च) : रेलपथ का उन्नयन और नवीकरण करना निरंतर चलने वाली सतत प्रक्रिया है। रेलपथ की आयु, ढोए गए यातायात, रेलपथ की स्थिति आदि के आधार पर निर्धारित मानदंडों के अनुसार रेलपथ नवीकरण किया जाता है।

रेलपथ नवीकरण कार्य रेलपथ की स्थिति और अन्य विभिन्न कारकों को ध्यान में रखते हुए यथोचित प्राथमिकता निर्धारित करते हुए योजना बनाई जाती है और निष्पादित किए जाते हैं ताकि यह सुनिश्चित किया जा सके कि रेलपथ अनुमेय गति पर रेलगाड़ियां चलान हेतु सुरक्षित हो।

2014-26 (फरवरी 20256 तक) के दौरान समूचे रेल नेटवर्क पर किए गए रेलपथ नवीकरण

का ब्यौरा निम्नानुसार है:

नवीकृत रेलपथ	~ 54600 कि.मी.

उपर्युक्त रेलपथ नवीकरण में पूर्वोत्तर क्षेत्र, झारखंड, बिहार और कोलकाता में स्थित रेलपथ शामिल हैं।

इसके अलावा, रेलपथ उन्नयन के लिए निम्नलिखित उपाय किए जा रहे हैं:

- i. प्राथमिक रेलपथ नवीकरण करते समय 60 कि.ग्रा. की आधुनिक रेलपथ संरचना, 90 अल्टीमेट टेन्सिल स्ट्रेंथ की पटरियां, लोचदार बंधन वाले चौड़े और भारी प्रीस्ट्रेस्ड कंक्रीट स्लीपर, पीएससी स्लीपर्स पर फैनशेप्ड लेआउट टर्नआउट, गर्डर पुलों पर स्टील चैनल/एच-बीम स्लीपर्स का उपयोग किया जाता है।
- ii. टर्नआउट नवीनीकरण कार्यों में थिक वेब स्विच और वेल्ड करने योग्य सीएमएस क्रॉसिंग का उपयोग।
- iii. ज्वाइंटों की वेल्डिंग से बचने के लिए 260 मीटर लंबे रेल पैनलों की आपूर्ति को बढ़ाना ताकि संरक्षा बेहतर हो।
- iv. पहले उपयोग किए जाने वाले पारंपरिक/बेहतर एसईजे के स्थान पर थिक वेब स्विच एक्सपेंशन ज्वाइंट्स का उपयोग किया जा रहा है।
- v. पटरियों के लिए बेहतर वेल्डिंग तकनीक अर्थात् फ्लैश बट वेल्डिंग को अपनाना।
- vi. रेलपथ अनुरक्षण के लिए उच्च आउटपुट प्लेन टैम्पर और पॉइंटों एवं क्रॉसिंग टैम्पर्स का उपयोग करते हुए मशीनीकृत प्रणाली को अपनाना, ताकि रेलपथ की बेहतर अनुरक्षण और विश्वसनीयता सुनिश्चित की जा सके।
- vii. परिसंपत्ति विश्वसनीयता में और सुधार लाने के लिए रेल ग्राइंडिंग मशीनों सहित अत्याधुनिक आधुनिक मशीनों की तैनाती।

- viii. पीक्यूआरएस, टीआरटी, टी-28 आदि जैसी रेलपथ मशीनों के उपयोग के माध्यम से रेलपथ बिछाने की गतिविधियों का यांत्रिकीकरण।
- ix. रेल और वेल्ड के परीक्षण के लिए उन्नत फेज़्ड ऐरे तकनीक का उपयोग।
- x. इष्टतम अनुरक्षण आवश्यकताओं का पता लगाने के लिए व्यापक स्थिति मूल्यांकन हेतु एकीकृत रेलपथ निगरानी प्रणाली और दोलन निगरानी प्रणाली की तैनाती।
- xi. यार्डों में रेलपथ मापदंडों की निरंतर रिकॉर्डिंग के लिए पोर्टेबल रेलपथ मापक ट्रॉली को अपनाना।
- xii. सटीक अनुरक्षण इनपुट प्राप्त करने के लिए विभिन्न स्रोतों से प्राप्त रेलपथ निरीक्षण रिकॉर्ड के एकीकरण और डेटा विश्लेषण के लिए वेब सक्षम रेलपथ प्रबंधन प्रणाली का उपयोग करना।

पारसनाथ-गिरीडीह-मधुबन नई लाइन:

पारसनाथ-गिरीडीह-मधुबन नई लाइन परियोजना को वर्ष 2018-19 में 903 करोड़ रु. की अनुमानित लागत पर झारखंड सरकार के साथ 50:50 लागत भागीदारी के आधार पर शुरू किया गया था। तदनुसार, रेलवे ने राज्य सरकार से अपने हिस्से की लागत जमा कराने का अनुरोध किया था। बहरहाल, झारखंड सरकार ने अपना हिस्सा अभी तक जमा नहीं कराया है। परिणामस्वरूप परियोजना में प्रगति नहीं हुई है।

झारखंड

हाल के वर्षों में बजट आवंटन में उल्लेखनीय वृद्धि हुई है। झारखंड राज्य में पूर्णतः/अंशतः आने वाली अवसररचना परियोजनाओं के लिए परिव्यय का ब्यौरा निम्नानुसार है:-

अवधि	परिव्यय
2009-14	₹457 करोड़/वर्ष
2025-26	₹7306 करोड़ (लगभग 16 गुना)

01.04.2025 की स्थिति के अनुसार, झारखंड राज्य में पूर्णतः/अंशतः आने वाली 2363 किलोमीटर कुल लंबाई वाली 26 परियोजनाएं (9 नई लाइन और 17 दोहरीकरण), जिनकी लागत 47,729 करोड़ रुपए है, जिनमें वे भी शामिल हैं जो योजना/अनुमोदन/निर्माण चरण में हैं, जिनमें से 598 किलोमीटर लंबाई की परियोजनाएं कमीशन कर दी गई है तथा मार्च, 2025 तक 15,845 करोड़ रुपए का व्यय किया जा चुका है।

सारांश निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई (कि.मी. में)	मार्च, 2025 तक कमीशन की गई लंबाई (कि.मी. में)	मार्च, 2025 तक कुल व्यय (करोड़ रु. में)
नई लाइन	9	749	156	4239
दोहरीकरण/मल्टीट्रैकिंग	17	1614	442	11606
कुल	26	2363	598	15845

झारखंड राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ को कमीशन करने/बिछाने का विवरण निम्नानुसार है:-

अवधि	कमीशन किए गए नए रेलपथ	नये रेलपथों की औसत कमीशनिंग
2009-14	287 कि.मी.	57.4 कि.मी.
2014-25	1316 कि.मी.	119.64 कि.मी. (2 गुना से अधिक)

पिछले तीन वर्षों (अर्थात् 2022-2023, 2023-24, 2024-25 और चालू वित्त वर्ष अर्थात् 2025-26) के दौरान, झारखंड राज्य में पूर्णतः/अंशतः आने वाले कुल 85 सर्वेक्षण (18 नई लाइन, 67 दोहरीकरण) जिनकी कुल लंबाई 3303 किलोमीटर है, स्वीकृत किए गए हैं।

पश्चिम बंगाल

हाल के वर्षों में बजट आबंटन में उल्लेखनीय वृद्धि हुई है। पश्चिम बंगाल राज्य में पूर्णतः/अंशतः पड़ने

वाली अवसंरचना परियोजनाओं और संरक्षा कार्यों के लिए बजट आबंटन निम्नानुसार है:-

अवधि	परिव्यय
2009-14	₹4,380 करोड़ प्रति वर्ष
2025-26	₹13,955 करोड़ (3 गुना से अधिक)

01.04.2025 की स्थिति के अनुसार, पश्चिम बंगाल राज्य में पूर्णतः/अंशतः पड़ने वाली 67,991 करोड़ रुपए की लागत से कुल 4,402 किलोमीटर लंबाई की 42 परियोजनाएं (12 नई लाइनें, 04 आमान परिवर्तन और 26 दोहरीकरण) स्वीकृत हैं, जिनमें से 1,702 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च 2025 तक 23,410 करोड़ रुपए का व्यय उपगत किया जा चुका है। इसका सारांश निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	कुल लंबाई (किलोमीटर में)	मार्च 2025 तक कमीशन की गई लंबाई (किलोमीटर में)	मार्च 2025 तक कुल व्यय (करोड़ रुपए में)
नई लाइनें	12	1,032	337	11,368
आमान परिवर्तन	04	1,201	854	3,673
दोहरीकरण/बहुपथन	26	2,169	511	8,370
कुल	42	4,402	1,702	23,410

पश्चिम बंगाल राज्य में पूर्णतः/अंशतः पड़ने वाली तथा हाल ही में पूरी की गई कुछ परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना	लागत (करोड़ रुपए में)
1	रामपुरहाट-मंदारहिल नई लाइन और रामपुरहाट-मुरारई तीसरी लाइन (159 किलोमीटर)	1500
2	अजीमगंज-मुर्शिदाबाद नई लाइन (7 किलोमीटर)	164
3	बर्धमान-कटवा आमान परिवर्तन (52 किलोमीटर)	696
4	अहमदपुर-कटवा आमान परिवर्तन (52 किलोमीटर)	440

5	पाँशकुड़ा-खड़गपुर दोहरीकरण (45 किलोमीटर)	408
6	लालगोला-जियागंज दोहरीकरण (23 किलोमीटर)	124
7	कृष्णनगर-बेथुयाडहरी दोहरीकरण (28 किलोमीटर)	152
8	नबद्वीपधाम-पाटुली दोहरीकरण (22 किलोमीटर)	170
9	बेथुयाडहरी-प्लासी दोहरीकरण (23 किलोमीटर)	132
10	अम्बिका कालना-नबद्वीपधाम दोहरीकरण (23 किलोमीटर)	145
11	नलहाटी-सागरदिघि दोहरीकरण (26 किलोमीटर)	193
12	तमलुक जंक्शन- बासुलिया सुताहाटा दोहरीकरण (24 किलोमीटर)	245
13	प्लासी-जियागंज दोहरीकरण (54 किलोमीटर)	234
14	अजीमगंज-मणिग्राम दोहरीकरण (21 किलोमीटर)	150
15	न्यू कूचबिहार-गुमानीहाट दोहरीकरण (29 किलोमीटर)	330
16	न्यू कूचबिहार-सामुकतला रोड दोहरीकरण (29 किलोमीटर)	445
17	सैंथिया-तारापीठ तीसरी लाइन (22 किलोमीटर)	186
18	आमबाड़ी फालाकाटा - न्यू मैनागुड़ी दोहरीकरण (37 किलोमीटर)	843
19	बैंडेल-बोइंची-तीसरी लाइन (31 किलोमीटर)	546
20	बोइंची-शक्तिगढ़ तीसरी लाइन (26 किलोमीटर)	424
21	बाज़ार सौ-अजीमगंज जंक्शन दोहरीकरण (42 किलोमीटर)	343
22	सागरदिघी-मालदा टाउन दोहरीकरण (25 किलोमीटर)	248
23	खड़गपुर-नारायणगढ़ तीसरी लाइन (24 किलोमीटर)	270
24	मनिग्राम-निमतिता दोहरीकरण (24 किलोमीटर)	713
25	पुरुलिया-कोटशिला दोहरीकरण (36 किलोमीटर)	393

पश्चिम बंगाल में पूर्णतः/अंशतः पड़ने वाली कुछ परियोजनाएं, जिन्हें शुरू किया गया है, का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना	लागत (करोड़ रुपए में)
1	तारकेश्वर-बिष्णुपुर नई लाइन (83 किलोमीटर)	1542
2	सिवोक-रंगपो नई लाइन (44 किलोमीटर)	11973
3	बालुरघाट-हिली नई लाइन (30 किलोमीटर)	1209
4	कालियागंज-बुनियादपुर नई लाइन (33 किलोमीटर)	1147
5	कटिहार-कुमेदपुर और कटिहार-मुकुरिया दोहरीकरण (65 किलोमीटर)	943
6	खड़गपुर-आदित्यपुर तीसरी लाइन (132 किलोमीटर)	3250
7	नारायणगढ़-भद्रक तीसरी लाइन (153 किलोमीटर)	2136

8	चांडिल-अनारा-दामोदर तीसरी लाइन (121 किलोमीटर)	1932
9	कालीपहाड़ी-बख्तरनगर 5वीं लाइन (18 किलोमीटर)	350
10	डानकुनि-बाल्टीकुरी तीसरी और चौथी लाइन (18 किलोमीटर)	429
11	मुरारई-बड़हरवा तीसरी लाइन (49 किलोमीटर)	935
12	राणाघाट-कृष्णानगर सिटी तीसरी लाइन (26 किलोमीटर)	446
13	अलुआबाड़ी रोड-न्यू जलपाईगुड़ी तीसरी और चौथी लाइन (57 किलोमीटर)	1630

पिछले तीन वर्षों (अर्थात 2022-2023, 2023-24, 2024-25 और चालू वित्त वर्ष अर्थात 2025-26) के दौरान, पश्चिम बंगाल राज्य में पूर्णतः/अंशतः आने वाले कुल 97 सर्वेक्षण (10 नई लाइन, 87 दोहरीकरण) जिनकी कुल लंबाई 4004 किलोमीटर है, स्वीकृत किए गए हैं।

कोलकाता मेट्रो :

कोलकाता में मेट्रो परियोजना 1972 में शुरू की गई। तब से कमीशन की गई मेट्रो का ब्यौरा निम्नानुसार है:

अवधि	कमीशन की गई मेट्रो
1972 से 2014 (42 वर्ष)	28 कि.मी.
2014 से 2025 (11 वर्ष)	45 कि.मी.

वर्तमान में, कोलकाता और उसके आसपास कुल 52 कि.मी. के 4 मेट्रो कॉरिडोर का निर्माण कार्य चल रहा है, जिनमें से 20 कि.मी. भूमि अधिग्रहण और उपयोगिताओं संबंधी समस्याओं के कारण रुके हुए हैं, जो राज्य सरकार से संबंधित हैं। इन कॉरिडोर की वस्तुस्थिति नीचे दी गई है:

i.जोका – एस्प्लानेड (14 कि.मी.): - जोका - माझेरहाट (7.74 कि.मी.) को कमीशन कर दिया गया है और माझेरहाट से एस्प्लेनेड (6.62 कि.मी.) तक का शेष कार्य शुरू कर दिया गया है। बहरहाल, कार्य की प्रगति निम्नलिखित समस्याओं के कारण प्रभावित है:

क्र.सं.	स्थान	समस्याएं
1.	खिदिरपुर मेट्रो स्टेशन	- कोलकाता सशस्त्र पुलिस की स्थायी संरचना वाली 837 वर्ग मीटर की स्थायी और अस्थायी संरचना वाली 1702 वर्ग मीटर भूमि को उपयोगिताओं की शिफ्टिंग और सड़क यातायात के डायवर्जन के लिए अपेक्षित थी, जिसके लिए 24.08.2020 को राज्य सरकार को प्रस्ताव भेजा गया था। - पश्चिम बंगाल सरकार के अधिकारियों के साथ कई बैठकें हुईं। - राज्य सरकार ने लगभग 5 वर्ष के बाद अंततः 09.07.2025 को अनुमोदन प्रदान किया।
2.	डॉ. बी.सी. राय मार्केट	- एस्प्लेनेड मेट्रो स्टेशन के निर्माण के लिए, रक्षा भूमि पर बी.सी. रॉय मार्केट में 528 अवैध दुकानों को अस्थायी रूप से स्थानांतरित करना अपेक्षित था। मार्केट के अस्थायी स्थानांतरण के लिए अनापत्ति प्रमाण-पत्र का प्रस्ताव फरवरी, 2022 में प्रस्तुत किया गया था। - अस्थायी स्थानांतरण के लिए भी दुकानों का निर्माण किया गया। - राज्य सरकार से स्थानांतरण हेतु सहयोग करने का अनुरोध किया गया है। लोक निर्माण विभाग के साथ नियमित समन्वय भी किया जा रहा है। साथ ही, 30.07.2025 को कोलकाता के माननीय महापौर के साथ बैठक की गई। - यह मामला 3.5 से अधिक वर्षों से लंबित है।

- ii. न्यू गरिया - दमदम एयरपोर्ट (32 कि.मी.): न्यू गरिया – बेलाघाटा (9.8 कि.मी.) को कमीशन कर दिया गया है और बेलाघाटा से दमदम एयरपोर्ट (22.2 कि.मी.) तक के शेष कार्य को शुरू कर दिया गया है। बहरहाल, कार्य की प्रगति निम्नलिखित समस्याओं के कारण प्रभावित है:

क्र.सं.	स्थान	समस्याएं
1.	चिंगरीघाटा क्रॉसिंग (बेलाघाटा – गौर किशोर घोष स्टेशन के बीच)	- चिंगरीघाटा क्रॉसिंग पर प्रत्येक साइड पर 3+3 रातों (प्रत्येक 8 घंटे) के लिए वायडक्ट सेगमेंट की लॉन्चिंग के कारण अस्थायी ट्रैफिक डायवर्जन अपेक्षित है। यह प्रस्ताव फरवरी, 2025 में पश्चिम बंगाल सरकार को प्रस्तुत किया गया था। - कोलकाता यातायात पुलिस की वांछानुसार परिवर्तित मार्ग पहले ही फरवरी, 2025 में निर्मित किया जा चुका है। - अनापत्ति प्रमाणपत्र के लिए राज्य सरकार और कोलकाता पुलिस अधिकारियों के साथ कई बैठकें की गईं। - दस माह बीत जाने के बाद भी अनापत्ति प्रमाणपत्र प्राप्त नहीं हुआ है।

- iii. नोआपारा – बारासात (18 कि.मी.): नोआपारा-जय हिन्द एयरपोर्ट (6.77 कि.मी.) को कमीशन कर दिया गया है और जय हिन्द एयरपोर्ट से माइकल नगर तक का कार्य प्रगति पर है। बहरहाल, न्यू बैरकपुर से बारासात (7.5 कि.मी.) तक का कार्य भूमि अधिग्रहण और राज्य अधिकारियों द्वारा अतिक्रमण संबंधी मुद्दों के कारण रोक दिया गया है।

क्र.सं.	स्थान	समस्याएं
1.	न्यू बैरकपुर से बारासात	1. इस खंड में भूमि अधिग्रहण (23000 वर्ग मीटर) और अत्यधिक अतिक्रमणों (1277 झोपड़ियाँ, 764 दुकानें) को हटाना शामिल है। 2. पश्चिम बंगाल सरकार द्वारा अभी मामले का समाधान नहीं किया गया है।

- iv. बराहनगर – बैरकपुर - दक्षिणेश्वर (14.5 कि.मी.): बराहनगर – दक्षिणेश्वर (2 कि.मी.) का कार्य कमीशन कर दिया गया है और बराहनगर से बैरकपुर (12.5 कि.मी.) तक का शेष कार्य राज्य सरकार प्राधिकारियों द्वारा मार्ग में उपयोगिताओं को स्थानांतरित करने में विलंब के कारण रुका हुआ है।

क्र.सं.	स्थान	समस्याएं
1.	बराहनगर से बैरकपुर	1. बी.टी. रोड के समानांतर मूल संरेखण पर वर्ष 2011 में मेट्रो रेलवे, आरवीएनएल और कोलकाता नगर निगम के बीच समझौता ज्ञापन के अनुसार सहमति बनाई गई थी। 2. समझौता ज्ञापन के अनुसार, राज्य सरकार द्वारा वर्तमान पाइपलाइन को 64 इंच की नई पाइपलाइन से प्रतिस्थापित किया जाना था। 3. 64 इंच पाइपलाइन की शिफ्टिंग का कार्य वर्ष 2012 में पूरा हो गया था। 4. अब, राज्य सरकार 90 इंच की नई पाइपलाइन के निर्माण पर जोर दे रही है जिसकी लागत लगभग 1400 करोड़ रुपए है। 5. इस मांग को परियोजना की लागत और समझौता ज्ञापन के प्रावधान के तहत शामिल नहीं किया गया है। 6. पश्चिम बंगाल सरकार से अभी तक अनापत्ति प्रमाणपत्र प्राप्त नहीं हुआ है।

बिहार:

बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचना परियोजनाओं के लिए परियोजना का विवरण

निम्नानुसार है:

अवधि	परिव्यय
2009-14	1,132 करोड़ रु. प्रति वर्ष
2025-26	10,066 करोड़ रु. (लगभग 9 गुना)

2009-14 और 2014-25 को दौरान बिहार राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथों की कमीशनिंग/बिछाने का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए रेलपथ	नए रेलपथ की औसत कमीशनिंग
2009-14	318 कि.मी.	63.6 कि.मी.
2014-25	1899 कि.मी.	172.6 कि.मी. (2.5 गुना से अधिक)

01.04.2025 की स्थिति के अनुसार बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली 86107 करोड़ रुपए की लागत वाली कुल 4,663 किलोमीटर लंबाई की 52 परियोजनाएं (31 नई लाइनें, 01 आमान परिवर्तन और 20 दोहरीकरण) स्वीकृत हैं, जिनमें से 1,250 किलोमीटर लंबाई को कमीशन कर दिया गया है और मार्च 2025 तक 29,353 करोड़ रुपए का व्यय उपगत किया जा चुका है। इसका सारांश निम्नानुसार है:-

कोटि	परियोजनाओं की संख्या	नई लाईन/आमान परिवर्तन/दोहरीकरण की कुल लंबाई (किलोमीटर में)	मार्च 2025 तक कमीशन की गई लंबाई (किलोमीटर में)	मार्च 2025 तक कुल व्यय (करोड़ रुपए में)
नई लाइनें	31	2,691	516	16,814
आमान परिवर्तन	1	69	52	544
दोहरीकरण/बहुपथन	20	1,904	446	11,995
कुल	52	4,663	1,014	29,353

हाल ही में बिहार राज्य में पूर्णतः/अंशतः पड़ने वाली संपन्न की गई कुछ परियोजनाओं का विवरण निम्नानुसार है:

क्र.सं.	परियोजना का नाम	लागत (करोड़ रु. में)
1	मुंगेर पुल (19 कि.मी.)	2774
2	कोसी पुल (22 कि.मी.)	516
3	पटना पुल (40 कि.मी.)	3555
4	हाजीपुर-बछवारा दोहरीकरण (72 कि.मी.)	930
5	किउल-गया दोहरीकरण (123 कि.मी.)	1200
6	कारोटा पटनेर-मनकठा - सतह त्रिभुज (8 कि.मी.)	129
7	रामपुरहाट-मंदारहिल नई लाइन और रामपुरहाट-मुरराय- तीसरी लाइन (160 कि.मी.)	1500
8	जयनगर-दरभंगा-नरकटियागंज और नरकटियागंज-भिखना टोरी आमान परिवर्तन (295 कि.मी.)	1193
9	सकरी-लौकाहा बाजार-निर्माली और सहारसा-फोर्ब्सगंज आमान परिवर्तन (206 कि.मी.)	2113
10	बख्तियारपुर फ्लाईओवर (4 कि.मी.)	402
11	कोसी नदी पर पुल सहित कटारेह-कुर्सेला पट्टी का दोहरीकरण (7 कि.मी.)	222
12	अररिया-गल्गलिया नई लाइन (111 कि.मी.)	4415

बिहार में पूर्णतः/अंशतः पड़ने वाली कुछ परियोजनाएं, जिन्हें शुरू किया गया है, का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना	लागत (करोड़ रु. में)
1	सीतामढ़ी-शेओहर नई लाइन (28 कि.मी.)	567
2	सकरी –हसनपुर नई लाइन (76 कि.मी.)	735
3	खगड़िया-कुशेश्वरस्थान नई लाइन (42 किमी)	1,511
4	नेओरा-दानियावां-बिहारशरीफ-बरबीघा-शेखपुरा नई लाइन (166 कि.मी.)	2,200

5	कोडरमा-तिलैया नई लाइन (65 कि.मी.)	1,626
6	हाजीपुर-सगौली नई लाइन (151 कि.मी.)	2,087
7	अररिया-सुपौल नई लाइन (96 कि.मी.)	1,605
8	विक्रमशिला-कटरिया नई लाइन गंगा नदी पर पुल सहित (26 कि.मी.)	2,090
9	पिरपैती-जसीडीह नई लाइन (97 किमी) हंसडीहा-गोडड़ा नई लाइन (30 किमी) को छोड़कर	2,140
10	सोननगर-पतरातू मल्टीट्रैकिंग (291 कि.मी.)	5,148
11	समस्तीपुर – दरभंगा दोहरीकरण (38 किलोमीटर)	624
12	रामपुर दुमरा-ताल-राजेंद्र पुल-अतिरिक्त पुल और दोहरीकरण (14 कि.मी.)	1,677
13	सगौली-वाल्मिकीनगर दोहरीकरण (110 कि.मी.)	1,280
14	मुजफ्फरपुर-सगौली दोहरीकरण (101 कि.मी.)	1,465
15	बरौनी-बछवाड़ा तीसरी एवं चौथी लाइन (32 कि.मी.)	124
16	सोननगर-अंडाल मल्टीट्रैकिंग (749 कि.मी.)	12,334
17	बख्तियारपुर-राजगीर-तिलैया दोहरीकरण (104 कि.मी.)	2,192
18	बख्तियारपुर-फतुआ तीसरी एवं चौथी लाइन (24 कि.मी.)	931

पिछले तीन वर्षों (अर्थात 2022-2023, 2023-24, 2024-25 और चालू वित्त वर्ष अर्थात 2025-26) के दौरान, बिहार राज्य में पूर्णतः/अंशतः आने वाले कुल 92 अदद सर्वेक्षण (16 नई लाइन, 76 दोहरीकरण) जिनकी कुल लंबाई 4530 किलोमीटर है, स्वीकृत किए गए हैं।

रेल परियोजनाओं का जोनल रेलवे वार ब्यौरा भारतीय रेल की वेबसाइट पर सार्वजनिक रूप से उपलब्ध है।

किसी भी रेल परियोजना की स्वीकृति कई मापदंडों/कारकों पर निर्भर करती है जिनमें निम्नलिखित शामिल हैं:

- अनुमानित यातायात अनुमान और प्रस्तावित मार्ग की लाभप्रदता

- परियोजना द्वारा प्रदान की जाने वाली प्रथम और अंतिम छोर संपर्कता
- अनुपलब्ध कड़ियों को जोड़ना और वैकल्पिक मार्गों प्रदान करना
- संकुलित/संतृप्त लाइनों का संवर्धन
- राज्य सरकारों केन्द्रीय मंत्रालयों, संसद सदस्यों, अन्य जनप्रतिनिधियों द्वारा उठाई गई मांगें
- रेलवे की अपनी परिचालनिक आवश्यकताएं
- सामाजिक आर्थिक महत्व
- निधियों की समग्र उपलब्धता

रेल परियोजनाओं का पूरा होना विभिन्न कारकों पर निर्भर करता है जिनमें निम्नलिखित शामिल हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण,
- वन संबंधी मंजूरी,
- अतिलंघनकारी साधनों का स्थानांतरण,
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियां,
- क्षेत्र की भौगोलिक और स्थलाकृतिक परिस्थितियां,
- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति,
- परियोजना स्थल विशेष के लिए वर्ष में कार्य के महीनों की संख्या,

ये सभी कारक परियोजना(ओं) के पूरा होने के समय और लागत को प्रभावित करते हैं।

UMEED CENTRAL PORTAL

3088: SHRI JUGAL KISHORE:

Will the Minister of **MINORITY AFFAIRS** be please to state: -

- (a) the details of the progress on Unified Waqf Management Empowerment, Efficiency and Development (UMEED) Central Portal-2025 implementation post Waqf Amendment Act, 2025;
- (b) the details of waqf properties uploaded/verified/rejected, modules launched like registration and litigation; and
- (c) whether any evaluation of impact on waqf governance and community welfare has been carried out and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b): In accordance with the section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995, a Statutory Portal i.e. UMEED Central Portal–2025, has been developed and launched on 06.06.2025 for uploading details of existing waqf and properties dedicated to the waqf, registration of new waqf, and for facilitating the overall management and governance of waqf in accordance with the provisions of the Act. The portal functions on a Maker-Checker-Approver workflow. The information uploaded by the Maker is further checked by Checker and finally approved by the Approver.

As on 09.03.2026, the number of waqf properties initiated for uploading is **6,36,558** out of which **3,00,127** properties have been validated and approved by Approvers while **37,512** properties have been rejected during verification. The

progress Report as on 09.03.2026 is attached at **Statement**.

Since launch of the Portal the following Modules have been launched so far:

SI No	Name of Modules	Date of launch
1.	Uploading of details of existing waqf	06.06.2025
2.	Collector Module (new waqf registration module)	04.07.2025
3.	Waqf -alal- aulad module	27.08.2025
4.	Institution Governance Module	03.10.2025
5.	Litigation Module Management	03.10.2025
6.	Waqf Property Lease Management Module	30.01.2026
7.	Survey Module	30.01.2026

(c): As per Rule 3 of the UMEED Rules, 2025, the uploaded data has been examined and instances of erroneous entries, particularly relating to the area of waqf properties, were observed. Accordingly, all State Waqf Boards have been advised to re-verify the area details with reference to relevant land records.

One of the modules of the Portal is the Waqf-alal-aulad Module, which has been designed to streamline the process of providing benefits to widows, divorced women, and orphans from Waqf-alal-aulad properties. It is for improving governance and better utilization of waqf resources for community welfare.

STATEMENT**Waqf Progress Report**

Sr.No.	State Waqf Board	No of Waqf Property Initiated for entry by Maker	No of Waqf Property Submitted By Maker (Pending with Checker)	No of Waqf Property Submitted By Checker (Pending with Approver)	No of Waqf Property Approved by Approver	Total No of Waqf Property Initiated/ Completed Till Date	Total No of Waqf Property Rejected By Checker / Approver (Pending with Maker)
		(A)	(B)	(C)	(D)	(A+B+C+D+E)	(E)
1	Andaman And Nicobar Islands	58	0	1	147	213	7
2	Andhra Pradesh	254	705	150	11237	12463	117
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	67	428	0	171	684	18
5	Bihar Shia	463	33	5	4778	5349	70
6	Bihar Sunni	1343	2315	30	6634	11139	817

7	Chandigarh	1	0	0	22	23	0
8	Chhattisgarh	147	117	16	1723	2158	155
9	Delhi	269	2846	0	64	3183	4
10	Goa	0	0	0	0	0	0
11	Gujarat	2940	306	346	22530	27455	1333
12	Haryana	409	0	0	12920	13449	120
13	Himachal Pradesh	58	16	0	837	915	4
14	Jammu And Kashmir	222	2	0	25466	25743	53
15	Jharkhand	220	711	0	107	1038	0
16	Karnataka	4307	76	55	52609	58218	1171
17	Kerala	5561	34932	9682	757	54259	3327
18	Ladakh	0	0	0	0	0	0
19	Lakshadweep	131	36	0	298	478	13
20	Madhya Pradesh	1872	5951	1003	18033	28064	1205
21	Maharashtra	4335	30153	7440	17388	62991	3675
22	Manipur	16	0	0	375	393	2
23	Meghalaya	0	0	0	13	13	0
24	Mizoram	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0
26	Odisha	489	28	2391	3068	6102	126
27	Puducherry	24	62	4	507	624	27
28	Punjab	730	8	1	25228	26190	223
29	Rajasthan	2682	2560	290	10781	26914	10601
30	Sikkim	0	0	0	0	0	0
31	Tamil Nadu	2597	2323	1308	5214	12186	744
32	Telangana	3947	8929	1765	42742	63337	5954

33	The Dadra And Nagar Haveli And Daman And Diu	1	1	0	0	2	0
34	Tripura	23	0	0	2712	2780	45
35	Uttarakhand	283	57	34	1537	2546	635
36	Uttar Pradesh Shia	872	1817	2199	1334	7611	
37	Uttar Pradesh Sunni	11784	66358	3087	14124	98220	
38	West Bengal	4066	51875	6296	16771	81818	
	Total	50171	212645	36103	300127	636558	

MARINE AND SPACE BIOTECHNOLOGY

3089. SHRI K. C. VENUGOPAL:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government has identified futuristic marine and space biotechnology as priority sectors under country's biotechnology and bio manufacturing strategy and if so, the details thereof;
- (b) the details of the country's current capabilities in marine bio manufacturing and space biotechnology, including research infrastructure, funding and human resource development;
- (c) the details of the steps taken by the Government to reduce country's dependence on imported seaweed-derived and marine bio-based products used in food, pharmaceuticals and medical applications;
- (d) whether a dedicated national roadmap with timelines and outcomes is being formulated for marine and space biotechnology in coordination with Indian Space Research Organisation (ISRO) and other scientific institutions and if so, the details thereof; and
- (e) the measures proposed to encourage private-sector participation and scale-up of research, innovation and manufacturing in these emerging biotechnology domains?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH

SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Yes, the Government has identified futuristic marine and space biotechnology as priority sectors under the BioE3 (**B**iotechnology for **E**conomy, **E**nvironment and **E**mployment) Policy of the Department of Biotechnology (DBT). The key priority areas in space biotechnology include microgravity research, space bio manufacturing, bioastronautics and space biology. On the other hand, DBT envisions developing a biomanufacturing ecosystem based on futuristic marine research to tap the oceanic resources and oceanic space for meeting the growing needs of food, energy, chemicals, and materials.

(b) : Several national institutes and universities have been involved in screening and identifying bioproducts of utility in health and other commercial applications from marine resources. The DBT's Public Sector Unit, Biotechnology Industry Research Assistance Council (BIRAC) has supported India's first marine biofoundry under the BioE3 Policy at KIIT-Technology Business Incubator, Bhubaneswar for production of cattle feed additives, pharma-grade collagen, seaweed-based biostimulants. Ministry of Earth Sciences (MoES), through the Deep Ocean Mission is spearheading the inventorisation of deep-sea fauna and

flora, capacity building and bioprospecting using deep-sea genetic material from microbes. National Institute of Ocean Technology (NIOT) under MoES is engaged in activities related to technology development and demonstration in the areas of micro-algal culture, open-sea fish culture in cages, and seaweed cultivation. ICAR- Central Marine Fisheries Research Institute (CMFRI) has also been contributing significantly to the advancement of marine biotechnology. Pradhan Mantri Matsya Sampada Yojana (PMMSY) of the Department of Fisheries (DoF) has given momentum to the seaweed industry.

In the area of space bio manufacturing, the current focus is to characterize the behavior of various microorganisms for their potential space bio manufacturing applications. Towards this, three experiments from DBT institutions were shortlisted in the recent ISRO-NASA mission to International Space Station. In parallel, collaborative efforts are underway to undertake demonstration of space bio manufacturing processes in future. DBT has provision for funding for futuristic marine and space biotechnology sectors via the Cabinet approved 'Biotechnology Research Innovation and Entrepreneurship Development (Bio-RIDE)' scheme.

(c) : The Futuristic Marine Research vertical of the BioE3 policy is focused on RandD in Seaweed Cultivation: breeding for traits such as high yield; disease resistance and climate tolerance; strain improvement through genome assisted approaches for indigenous species of seaweed; developing scalable farming

techniques for large scale production of seaweeds/algae in offshore waters and onshore and sensors for in-situ measurement of seaweed crop health and real time monitoring of farm integrity; development of value added products such as biofuels; animal feed supplements for animal health and methane reduction; agri inputs and fertilizers; pharmaceuticals such as drugs/immunomodulators; nutraceutical products; biodegradable plastics etc. from micro and macro algae. These strategic initiatives will give a fillip to indigenous production and help reduce import dependency. The cultivation of seaweeds and processing them into value-added products is also being pursued by the Council of Scientific and Industrial Research (CSIR) through its constituent laboratory, namely, CSIR-Central Salt and Marine Chemicals Research Institute (CSIR-CSMCRI), Bhavnagar. DoF designated ICAR-CMFRI as a Centre of Excellence for Seaweed Cultivation to strengthen indigenous production, quality seed supply, farming protocols, and value-chain development.

(d): The DBT has signed a MoU with Indian Space Research Organisation (ISRO) for cooperation in Space Biotechnology. The short-term goals consist of implementation of proposals under the ISRO-NASA collaboration. On the other hand, mid-term and long term goals include DBT-ISRO joint space biomanufacturing as well as establishment of ground based infrastructure for space biotechnology experiments. Further, a Biomanufacturing implementation plan, for effective implementation of the BioE3 policy (including futuristic marine

and space research) has been prepared.

(e): Public-private co-creation model is an inherent part of the BioE3 policy where implementation of the biomanufacturing initiative will combine the available expertise in academia, startups, and industry. BIRAC has supported India's first marine biofoundry under the BioE3 Policy at KIIT-TBI, Bhubaneswar. CSIR-CSMCRI, Bhavnagar, has transferred several seaweed-based technologies to the industries for commercialization. Further, CSIR- National Institute of Oceanography (CSIR-NIO), Goa is collaborating with industries for scale-up and product development through the sustainable utilization of marine living resources. MoES has also taken steps to encourage private-sector participation in marine bio-based products, and transfer of technology for specific products has been carried out for interested industries. ICAR-CMFRI supports industry engagement through licensing of technologies, collaborative research projects, and incubation support for start-ups.

दाहोद लोक सभा निर्वाचन क्षेत्र में एबीएसएस के तहत रेलवे स्टेशन का पुनर्निर्माण

3090. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) दाहोद लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले स्टेशनों की वर्तमान स्थिति सहित वर्ष 2026 तक अमृत भारत स्टेशन योजना (एबीएसएस) के अंतर्गत पुनर्निर्मित किए जा रहे स्टेशनों की संख्या कितनी है;

(ख) मल्टी-मोडल एकीकरण और पर्यटन परिपक्व से संबंधित विकास कार्यों का ब्यौरा क्या है; और

(ग) क्या सरकार ने उक्त योजना के यात्री संतुष्टि और क्षेत्रीय आर्थिक विकास पर प्रभाव का कोई आकलन किया है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग): रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

गुजरात में स्थित दाहोद लोकसभा क्षेत्र के दाहोद और लिमखेड़ा स्टेशनों को अमृत भारत स्टेशन योजना के तहत विकास के लिए चिह्नित किया गया है। दाहोद और लिमखेड़ा स्टेशनों पर विकास कार्य तेजी से चल रहे हैं।

दाहोद स्टेशन पर, स्टेशन भवन में सुधार, प्रांगण, प्लेटफॉर्म संख्या 1 पर प्लेटफॉर्म की सतह, बुकिंग काउंटर में सुधार, प्रतीक्षालय, प्रतीक्षा कक्ष, पे एंड यूज शौचालय, परिचलन क्षेत्र, प्रवेश/निकास द्वार और संकेतक का कार्य पूरा हो चुका है। 12 मीटर चौड़े ऊपरी पैदल पुल का कार्य शुरू किया गया है।

लिमखेड़ा स्टेशन पर, नए स्टेशन भवन, प्लेटफॉर्म संख्या 1 और 2 की ऊंचाई बढ़ाना, प्लेटफॉर्म की सतह में सुधार, प्लेटफॉर्म संख्या 1 और 2/3 पर शौचालय, परिचलन क्षेत्र में सुधार, प्रवेश/निकास द्वार का कार्य पूरा हो चुका है। संकेतकों और 6 मीटर चौड़े ऊपरी पैदल पुल का कार्य शुरू किया गया है।

अमृत भारत स्टेशन योजना में मास्टर प्लान तैयार करना तथा उनका चरणबद्ध क्रियान्वयन कर स्टेशनों का उन्नयन शामिल है। मास्टर प्लान में निम्न शामिल हैं: `

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार

- स्टेशन का शहर के दोनों भागों के साथ एकीकरण
- स्टेशन भवन में सुधार
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान
- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों का एकीकरण
- दिव्यांगजनों के लिए सुविधाएं
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एक्जीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान।

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित रेलपथ का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है। स्टेशनों को शहर के केंद्रों में विकसित करने से बेहतर यात्रा अनुभव के अलावा स्टेशनों पर और उसके आसपास उन्नत आर्थिक गतिविधियों की परिकल्पना की गई है।

अभी तक, अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए 1337 रेलवे स्टेशनों को चिह्नित किया गया है जिनमें से 87 स्टेशन गुजरात में स्थित हैं। गुजरात में अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नलिखित हैं:

राज्य	अमृत स्टेशनों की संख्या	अमृत स्टेशनों के नाम
गुजरात	87	अहमदाबाद, आनंद, अंकलेश्वर, असारवा, बारडोली, भचाऊ, भक्तिनगर, भंवड़, भरुच, भाटिया, भावनगर, भेस्तान, भीलडी, बिलिमोरा (एनजी), बिलिमोरा जंक्शन, बोटाड जंक्शन, चांदलोडिया, चोरवाड़ रोड, डभोई जंक्शन, दाहोद, डाकोर, देरोल, ध्रांगधारा, द्वारका, गांधीधाम, गोधरा जंक्शन, गोंडल, हापा, हिम्मतनगर, जाम जोधपुर, जामनगर, जामवंतली, जूनागढ़, कलोल, कानालुस जंक्शन, करमसद, केशोद, खंभालिया, किम, कोसंबा जंक्शन, लखतर, लींबडी, लिमखेड़ा, महमदाबाद और खेड़ा रोड, महेसाणा, महुवा, मणिनगर, मीठापुर, मियागाम कर्जन, मोरबी, नडियाद, नवसारी, न्यू भुज, ओखा, पदधारी, पालनपुर, पलिताना, पाटन, पोरबंदर, प्रतापनगर, राजकोट, राजुला जंक्शन, साबरमती (बीजी ओर एमजी), सचिन, सामाख्याली, सनजन, सावरकुंडला, सायन, सिद्धपुर, सिहोर जं., सोमनाथ, सोनगढ़, सूरत, सुरेंद्रनगर, थान, उधना, उदवाड़ा, अंबरगांव रोड, उंझा, उत्राण, वडोदरा, वापी, वटवा, वेरावल, वीरमगाम, विश्वामित्री जं., वांकानेर

पूर्ण किए गए स्टेशन

अमृत भारत स्टेशन योजना के तहत गुजरात में रेलवे स्टेशनों पर विकास कार्य तीव्र गति से किए जा रहे हैं। अब तक, इस योजना के तहत गुजरात के 21 स्टेशनों (डाकोर, डेरोल, गोधरा जंक्शन, हापा, जाम जोधपुर, जाम वंथाली, कानालुस जंक्शन, करमसद, खंभालिया, कोसम्बा जंक्शन, लींबडी, महुवा, मीठापुर, मोरबी, ओखा, पलिताना, पोरबंदर, राजुला जंक्शन, सामाख्याली, सिहोर जंक्शन, उत्राण) के कार्य पूरे किए जा चुके हैं।

अन्य स्टेशनों पर भी विकास के लिए कार्यकलाप अच्छी गति से शुरू किए गए हैं और कुछ स्टेशनों की प्रगति नीचे दी गई है:

- असारवा स्टेशन: नए स्टेशन भवन, प्रांगण, नए प्रतीक्षा कक्ष, बुकिंग काउंटर और शौचालय ब्लॉक का कार्य पूरा हो चुका है। नए प्लेटफॉर्म शेल्टर, प्लेटफॉर्म सतह, परिचलन क्षेत्र, पार्किंग, दिव्यांगजनों हेतु सुविधाओं और कॉनकोर्स के परिष्करण का कार्य शुरू किया गया है।

- हिम्मतनगर स्टेशन: नए स्टेशन भवन, मौजूदा स्टेशन भवन का सुधार, पेयजल बूथ, शौचालय, परिचलन क्षेत्र, पार्किंग और 12 मीटर चौड़े ऊपरी पैदल पुल का कार्य शुरू किया गया है।
- सीहोर स्टेशन: प्लेटफॉर्म सतह, प्लेटफॉर्म शेल्टर, प्रतीक्षालय, शौचालय, परिचलन क्षेत्र, पहुंच, संकेतकों और स्टेशन प्रकाश व्यवस्था का कार्य पूरा किया जा चुका है। 12 मीटर चौड़े ऊपरी पैदल पुल का कार्य शुरू किया गया है।

इसके अलावा, भारतीय रेल पर स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और निरंतर चलने वाली प्रक्रिया है और इस संबंध में कार्य आवश्यकतानुसार, पारस्परिक प्राथमिकता और धन की उपलब्धता के अध्यधीन किए जाते हैं। स्टेशन का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण स्टेशन की कोटि/स्थिति/यातायात संभलाई आदि के आधार पर किया जाता है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए दमकल विभाग, धरोहर, पेड़ों की कटाई, विमानपत्तन स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं) को स्थानांतरित करना, अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, रेलपथों और उच्च वोल्टेज बिजली लाइनों के निकट किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

अमृत भारत स्टेशन योजना सहित अन्य योजनाओं के अंतर्गत स्टेशनों का विकास/उन्नयन/आधुनिकीकरण सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 के अंतर्गत आवंटन और व्यय का ब्यौरा कार्य-वार या स्टेशन-वार या राज्य-वार नहीं, बल्कि क्षेत्रीय रेल-वार रखा जाता है। गुजरात दो रेल क्षेत्रों, अर्थात् उत्तर पश्चिम रेलवे

और पश्चिम रेलवे के अधिकार क्षेत्र में आता है। इन जोनों के लिए, वित्त वर्ष 2025-26 के लिए 2,081 करोड़ रुपए का आवंटन किया गया है जिसमें से अब तक 1,820 करोड़ रुपए का व्यय (जनवरी, 2026 तक) उपगत किया गया है।

पर्यटन सर्किट:

भारतीय रेल ने नवंबर 2021 में 'भारत गौरव रेलगाड़ियां' नीति जारी की, जिसके तहत भारत की समृद्ध सांस्कृतिक धरोहर और भव्य ऐतिहासिक स्थलों को भारत और विश्व के लोगों के सामने प्रदर्शित करने के उद्देश्य से थीम आधारित पर्यटक रेलगाड़ियां चलाई जा रही हैं। इस नीति के अनुसार, सेवा प्रदाताओं को भारत गौरव पर्यटक सर्किट रेलगाड़ियों के परिचालन के लिए थीम/यात्रा कार्यक्रम तय करने की पूरी छूट है, जिसमें बाजार की मांग, वाणिज्यिक व्यवहार्यता आदि के आधार पर भारत के किसी भी हिस्से के पर्यटक सर्किट शामिल हो सकते हैं।

SAFETY CONCERNS ON CHANDIGARH DELHI RAILWAY TRACK

3091. SHRI MANISH TEWARI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware of concerns regarding unsafe conditions of track on the Chandigarh–Delhi route particularly relating to excessive bouncing, swaying and instability of trains at certain stretches and if so, the details thereof;
- (b) whether such conditions have been reported in premium trains such as the Delhi–Kalka Shatabdi Express and if so, the details thereof;
- (c) whether complaints of these safety issues were brought to the notice of the

Railways during the last one year and if so, the action taken thereon;

- (d) whether any technical inspection, track maintenance audit/safety review has been conducted on the said route and if so, the findings thereof; and
- (e) the corrective measures being undertaken by the Government to ensure passenger safety, improve track quality and prevent any potential accidents on said critical rail corridor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Safety of train operation is accorded top priority on Indian Railways (IR). There is a well-established system of inspection and maintenance of railway tracks as prescribed in Indian Railways Permanent Way Manual. The Chandigarh-Delhi route is also inspected and maintained in accordance with the prescribed provisions and is safe for running of trains at permitted speed.

The tracks on IR are regularly inspected by designated officials as per the laid down schedule. This includes daily patrolling, on-foot inspection, trolley inspection and foot plate/rear window inspection by the concerned officials. Further, to assess the health of track geometry objectively, Track Recording Car (TRC) and Oscillation Monitoring System (OMS) runs are conducted at scheduled frequencies. The entire railway network of Indian Railways is covered through TRC and OMS runs. Based on various inspections, necessary action is taken in a

time bound manner to ensure safety of track.

Strengthening, upgradation, modernisation and improvement of track infrastructure is a continuous and ongoing process over Indian Railways. The following measures are being taken by Indian Railways to upgrade railway tracks:

- i. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Wider and heavier Pre-stressed Concrete Sleepers (PSC) with elastic fastening, fan-shaped layout turnout on PSC sleepers and H-beam Sleepers on girder bridges are being used while carrying out primary track renewals.
- ii. The Thick Web Switches and Weldable CMS Crossings are being used in turnout renewal works.
- iii. Supply of 260m long rail panels have been increased to avoid welding of joints, thereby improving safety and riding quality
- iv. Thick Web Switch Expansion Joints are being used in place of earlier Conventional/Improved SEJs.
- v. Adoption of better welding technology for rails i.e. Flash Butt Welding.
- vi. Adoption of mechanized system for track maintenance using high output plain tampers and points and crossing tampers for improved maintainability and reliability of track.
- vii. Deployment of state-of-the-art modern machines including Rail Grinding Machines to further improve asset reliability.

- viii. Mechanisation of track laying activities through use of track machines like PQRS, TRT, T-28 etc.
- ix. Interlocking of Level Crossing (LC) Gates for enhancing safety at LC gates.
- x. Use of advanced Phased Array technology of testing of rail and welds.
- xi. Deployment of Integrated Track Monitoring Systems (ITMS) and Oscillation Monitoring System (OMS) for comprehensive health assessment to ascertain optimal maintenance requirements.
- xii. Adoption of portable Track Measuring Trolley for continuous recording of track parameters in yards.
- xiii. Using web enabled Track Management System (TMS) for integration and data analytics of the track inspection records received through various sources to enable precise maintenance inputs.

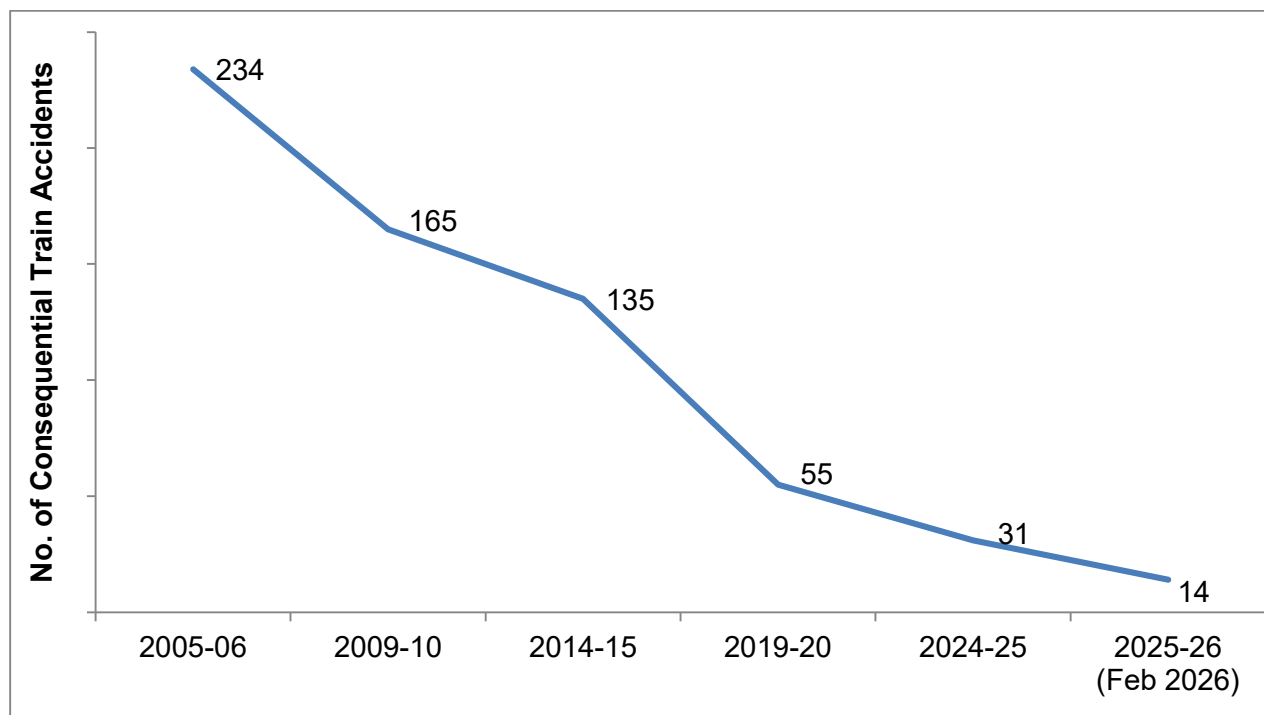
As a result of above measures, there has been significant increase in speed potential of the tracks. The details of speed potential of railway tracks during 2014 vis-a-vis 2026 are as under:

Sectional Speed (kmph)	2014		2026 (up to Feb'26)	
	Track Km	%	Track Km	%
130 and above	5,036	6.3	23,713	22.4
110 - 130	26,409	33.3	62,036	58.7
< 110	47,897	60.4	19,923	18.9
Total	79,342	100	1,05,672	100

Safety:

Safety is accorded the highest priority on Indian Railways. As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents. Number of Consequential Train Accidents has reduced as shown below: -

Year	Consequential Accidents
2014-15	135
2025-26 (upto 28.02.2026)	14 (90% lesser)



Another important index showing improvement in safety in train operations is Consequential Accident Index. This index measures number of consequential accidents as a ratio of total running Kilometers of all trains.

No. of consequential accidents

No. of trains X million kilometers run

Accident Index = _____

The details are as under:-

Year	Accident Index
2014-15	0.11
2024-25	0.03 (73% lesser)

The various safety measures taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure/ Budget on Safety related activities (₹ in Crore)				
2013-14	2022-23	2023-24	2024-25	2025-26
39,200	87,336	1,01,662	1,14,022	1,17,693

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,665 stations up to 28.02.2026 to reduce accidents due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,153 Level Crossing Gates up to 28.02.2026 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,669 stations up to 28.02.2026.

5. Detailed instructions on issues related with safety of Signaling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
6. System of disconnection and reconnection for SandT equipment as per protocol has been re-emphasized.
7. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
8. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
9. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
10. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
11. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
12. Maximizing supply of 260m long rail panels for increasing progress of

- rail renewal and avoiding welding of joints, thereby improving safety.
13. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
 14. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
 15. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
 16. Patrolling of railway tracks to look out for weld/rail fractures.
 17. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
 18. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
 19. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
 20. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
 21. Preventive maintenance of railway assets (Coaches and Wagons) is undertaken to ensure safe train operations.

22. Replacement of conventional ICF design coaches with LHB design coaches is being done.
23. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
24. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
25. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
26. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
27. Regular counselling and training of staff is undertaken.
28. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work

of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.N.	Item	2004-05 to 2013-14	2014-15 to 2024-25	2014-25 Vs. 2004-14
Technological Improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939 Nos.	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	
Better Maintenance Practices				
1.	Primary Rail Renewal(Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction
Better Infrastructure and Rolling Stock				
1.	New Track KM added	14,985 Km	34,428 Km	More than 2 times

	(Track Km)			
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (Nos.) on BG	As on 31.03.14: 8,948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Implementation of Kavach:

1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
2. Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
4. Kavach was adopted as National ATP system in July, 2020.
5. Implementation of Kavach System involves following Key Activities:
 - a. Installation of Station Kavach at each and every station, block section.

- b. Installation of RFID Tags throughout the track length.
 - c. Installation of telecom Towers throughout the section.
 - d. Laying of Optical Fibre Cable along the track.
 - e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
6. Based on deployment of Kavach version 3.2 on 1465 RKm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
 7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
 8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
 9. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1452 Route Kilometres, covering the high density Delhi- Mumbai and Delhi-Howrah routes as below:

SN	Section	Progress (Route Km)

(1)	Delhi-Mumbai route:	
i	Junction cabin – Palwal – Mathura –Nagda section	667
ii	Vadodara - Ahmedabad section	96
iii	Vadodara - Virar section	336
(2)	Delhi – Howrah route:	
i	Gaya Sarmatanr section	93
ii	Chota Ambana - Bardhaman – Howrah section	260

10. Further, track side Kavach implementation work has been taken up on 24,427 RKM covering all GQ, GD, HDN and identified sections of Indian Railways. These sections also pass through the State of Tamil Nadu.
11. Progress of key items of Kavach on High density routes including Delhi–Mumbai and Delhi– Howrah corridors as on 28.02.2026 is as under:

S N	Item	Progress
i	Laying of Optical Fibre Cable	8570 Km
ii	Installation of Telecom Towers	1100 nos
iii	Station Data Centre	767 station
iv	Installation of Track side equipment	6776 Rkm
v	Provision of Kavach in Loco	4154 nos

12. In addition, work for installation of Kavach in 8979 Locomotives and 1200 EMU/ MEMU has been taken up.
13. Specialized training programmes on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all

concerned officials. By now more than 55,000 technicians, operators and engineers have been trained on Kavach technology. This includes about 47,500 Loco Pilots and Assistant Loco Pilots. Courses have been designed in collaboration with IRISSET.

**IMPLEMENTATION AND BENEFICIARIES OF PRADHAN MANTRI VIRASAT KA
SAMVARDHAN (PM VIKAS)**

3092. DR. BYREDDY SHABARI:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the total funds allocated, released and utilised under PM VIKAS during the last five years, State/UT, year and component-wise (Skilling and Training, Leadership and Entrepreneurship and Education Components);
- (b) the details of the number of candidates enrolled, trained or provided leadership and entrepreneurship development under PM VIKAS during the said period, State/UT, year, district including gender and minority-community-wise;
- (c) the details of the number and types of programmes implemented under each subcomponent including course duration, certification awarded and sector of training;
- (d) the number of candidates placed in jobs, started entrepreneurial ventures or continued higher education after training, State/UT and component-wise;

and

- (e) the steps taken or proposed to be taken to expand coverage, improve training quality, track outcomes and ensure convergence with Skill India Mission/Skill India Portal?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a): Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) is a Central Sector Scheme, that converges the erstwhile skilling and education support initiatives of the Ministry, and focuses on the socio-economic empowerment of six notified minorities through skill development; entrepreneurship among minority women; and education support for school dropouts. The scheme guidelines were approved in January 2025, and implementation of the scheme had commenced thereafter.

Details of the budget allocation and expenditure in FY 2024-25 and FY 2025-26 is as below:

(Rs. In Crores)

Year	BE	RE	AE
2024-25	255.43	30.00	0.00
2025-26	267.29	200.00	94.24*

* upto 28.02.2026

(b): Under the scheme, implementation has begun only recently. Against an allocated target of over 1.50 lakh beneficiaries, over 19,400 candidates have been enrolled, out of which, over 800 candidates have been already trained. A state/UT

wise breakup of enrolled and trained beneficiaries under the scheme are as follows:

SN	State	Enrolled	Trained
1	Andhra Pradesh	180	0
2	Assam	2375	0
3	Bihar	360	0
4	Delhi	1316	450
5	Haryana	283	30
6	Jammu and Kashmir	1440	0
7	Jharkhand	1290	0
8	Karnataka	442	0
9	Kerala	117	60
10	Madhya Pradesh	1312	118
11	Maharashtra	147	0
12	Meghalaya	180	0
13	Nagaland	98	0
14	Punjab	4798	150
15	Rajasthan	204	0
16	Tamil Nadu	60	0
17	Telangana	150	0
18	Tripura	264	0
19	Uttar Pradesh	3473	30
20	Uttarakhand	1080	0
	Total	19569	838

A gender-wise breakup of enrolled and trained beneficiaries under the scheme are as follows:

Gender	Enrolled	Trained
Female	11515	537
Male	8054	301
Total	19569	838

A community-wise breakup of enrolled and trained beneficiaries under the scheme are as follows:

Community	Enrolled	Trained
Muslim	9820	275
Sikh	6866	488
Christian	1042	6
Buddhist	234	0
Jain	23	0
Others	1584	69
Total	19569	838

(c): The scheme has 04 components, namely:

- i. Skilling and Training Component
- ii. Women Leadership and Entrepreneurship Component
- iii. Education Component
- iv. Infrastructure Development Component

Under component i, and iii, the Ministry implements the project as per the common cost norms of the Ministry of Skill Development and Entrepreneurship to impart training in NSQF aligned job roles. The Education Component aims to provide education bridge program to school dropouts from minority communities for pursuing open schooling in class 8th, 10th, and 12th and provide them certification through National Institute of Open School (NIOS) or any other institution(s) approved by MoMA

(d): Since the scheme implementation has commenced only during the ongoing financial year, and only more than 800 candidates out of the over 1.50 lakh allocated candidates have completed their training till date; representative data on placements, entrepreneurial ventures started or continuing higher education after training, would be available once a larger number of trainees complete their training.

(e): Under the PM VIKAS Scheme, the Ministry has provisioned for trainings to be undertaken only at NSDC accredited centres (and under the education component only at centres accredited by NIOS), and concurrent monitoring of the trainings being imparted. The Ministry's dedicated portal for the PM VIKAS Scheme has been integrated with Skill India Digital Hub (SIDH) portal of Ministry of Skill Development and Entrepreneurship (MSDE), with the trainee candidate lifecycle entirely being captured on the SIDH portal, to ensure efficient, real-time monitoring along with coherence within the skilling ecosystem and keeping in mind the 'whole-of-government' approach.

महाराष्ट्र में नया रेल टर्मिनल

3093. श्री संजय हरिभाऊ जाधव:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या महाराष्ट्र में कोई नया टर्मिनल स्टेशन बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या परियोजनाओं की निगरानी और पर्यवेक्षण के लिए रेलवे बोर्ड/डीआरएम स्तर पर कोई विशेष प्रणाली लागू की गई है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग): महाराष्ट्र में स्थित रेल नेटवर्क सहित भारतीय रेल पर बड़े पैमाने पर नेटवर्क विस्तार शुरू किया गया है। पिछले 10 वर्षों के दौरान बजट आबंटन में उल्लेखनीय वृद्धि हुई है। महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाली अवसंरचनात्मक परियोजनाओं और संरक्षा कार्यों के लिए बजट आबंटन निम्नानुसार है:

अवधि	परिव्यय
2009-14	1,171 करोड़ रु. प्रतिवर्ष
2025-26	23,778 करोड़ रु. (20 गुना से अधिक)

वर्ष 2009-14 और वर्ष 2014-25 के दौरान महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाले नए रेलपथ की कमीशनिंग/बिछाने संबंधी कार्यों का ब्यौरा निम्नानुसार है:

अवधि	कमीशन किए गए नए रेलपथ	नए रेलपथों की औसत कमीशनिंग
2009-14	292 किलोमीटर	58.4 किलोमीटर प्रतिवर्ष
2014-25	2,292 किलोमीटर	208.4 किलोमीटर प्रतिवर्ष (3 गुना से अधिक)

दिनांक 01.04.2025 की स्थिति के अनुसार, दुरस्थ एवं जनजातीय क्षेत्रों सहित महाराष्ट्र में पूर्णतः/अंशतः पड़ने वाली 89,780 करोड़ रु. की लागत पर कुल 5,098 किलोमीटर लंबाई की 38 परियोजनाओं (11 नई लाइन, 02 आमान परिवर्तन और 25 दोहरीकरण) को स्वीकृत किया गया है। इसका सार निम्नानुसार है:-

कोटि	स्वीकृत परियोजनाओं की संख्या	कुल लंबाई (किलोमीटर में)	मार्च 2025 तक कमीशन की गई लंबाई (किलोमीटर में)	मार्च, 2025 तक व्यय (करोड़ रु. में)
नई लाइन	11	1,355	234	10,504
आमान परिवर्तन	2	609	334	4,286
दोहरीकरण/मल्टीट्रैकिंग	25	3,134	1,792	24,617
कुल	38	5,098	2,360	39,407

महाराष्ट्र में स्टेशनों की यात्री संचालन क्षमता में सुधार के लिए, अतिरिक्त कोचिंग टर्मिनलों की योजना बनाई गई है। विवरण निम्नानुसार हैं:

क्र. सं.	परियोजना	स्थिति
1	जोगेश्वरी में कोचिंग टर्मिनल	स्वीकृत
2	वसई रोड में कोचिंग टर्मिनल	स्वीकृत
3	निर्माणाधीन वडसा-गढ़चिरोली नई लाइन के गढ़चिरोली में टर्मिनल स्टेशन	स्वीकृत
4	निर्माणाधीन राहुरी-शनि शिंगणापूर नई लाइन के शनि शिंगणापूर में टर्मिनल स्टेशन	स्वीकृत
5	छत्रपति संभाजी नगर में कोचिंग टर्मिनल	स्वीकृत
6	परेल में कोचिंग टर्मिनल	डीपीआर तैयार
7	लोकमान्य तिलक टर्मिनस में अतिरिक्त कोचिंग टर्मिनल	डीपीआर तैयार

टर्मिनलों पर रेल माल सम्भलाई की दक्षता में सुधार के लिए, भारतीय रेल ने दो-तरफा दृष्टिकोण अपनाया है: गति शक्ति मल्टी-मॉडल कार्गो टर्मिनल (जीसीटी) नीति के तहत आधुनिक रेल माल ढुलाई टर्मिनलों के विकास को प्रोत्साहित करना और रेलवे के स्वामित्व वाले माल शेडों में अवसंरचना को बढ़ाना/उन्नत करना। दिनांक 05.03.2026 तक की स्थिति के अनुसार, 128 गति शक्ति मल्टी-मोडल कार्गो टर्मिनल को चालू किया गया है और भारतीय रेल में 288 गति शक्ति मल्टी-मोडल कार्गो टर्मिनल के लिए सैद्धांतिक मंजूरी जारी की गई है। महाराष्ट्र में 09 गति शक्ति मल्टी-मोडल कार्गो टर्मिनल (मुकुटबन, पाटस, दिनेगांव, न्यू पंढर पावनी, कलमेश्वर (केएसडब्ल्यूआर), सिंदी

(एसएनआई), नरडाणे, मूरसा, न्यू मकरधोकडा) को कमीशन किया गया है और 22 गति शक्ति मल्टी-मोडाल कार्गो टर्मिनल के लिए सैद्धांतिक मंजूरी जारी की गई है।

महाराष्ट्र में पूर्णतः/अंशतः पड़ने वाली हाल ही में पूरी की गई कुछ परियोजनाओं का ब्यौरा निम्नानुसार है:-

क्र. सं.	परियोजना	लागत (करोड़ रु. में)
1	पुणे-मिराज-लोंडा दोहरीकरण (467 कि.मी.)	4,670
2	जबलपुर- गोंदिया आमान परिवर्तन (300 कि.मी.)	2,005
3	छिंदवाड़ा -नागपुर आमान परिवर्तन (150 कि.मी.)	1,512
4	पनवेल-पेन दोहरीकरण (35 कि.मी.)	263
5	पेन- रोहा दोहरीकरण (40 कि.मी.)	330
6	उधना-जलगांव दोहरीकरण (307 कि.मी.)	2,448
7	मुदखेड़-परभणी दोहरीकरण (81 कि.मी.)	673
8	भुसावल-जलगांव तीसरी लाइन (24 कि.मी.)	325
9	जलगांव-भुसावल चौथी लाइन (24 कि.मी.)	261
10	दौंड-गुलबर्गा दोहरीकरण (225 कि.मी.)	3,182

महाराष्ट्र राज्य में रेल अवसंरचनाओं को और बेहतर बनाने के लिए निम्नानुसार कार्य शुरू किए गए हैं:-

क्र. सं.	परियोजना का नाम	लागत (करोड़ रु. में)
1	अहिल्यानगर (अहमदनगर)-बीड-परली वैजनाथ नई लाइन (261 कि.मी.)	4,957
2	बारामती-लोनांद नई लाइन (64 कि.मी.)	1,844
3	वर्धा-नांदेड़ नई लाइन (284 कि.मी.)	3,445
4	इंदौर- मनमाड नई लाइन (360 कि.मी.)	18,529
5	वडसा-गढ़चिरोली नई लाइन (52 कि.मी.)	1,886
6	जालना-जलगाँव नई लाइन (174 कि.मी.)	5,804
7	दौंड-मनमाड दोहरीकरण (236 कि.मी.)	3,037

8	कल्याण-कसारा तीसरी लाइन (68 कि.मी.)	1,433
9	वर्धा -नागपुर तीसरी लाइन (76 कि.मी.)	698
10	वर्धा-बल्लारशाह तीसरी लाइन (132 कि.मी.)	1,385
11	इटारसी -नागपुर तीसरी लाइन (280 कि.मी.)	2,450
12	राजनांदगांव -नागपुर तीसरी लाइन (228 कि.मी.)	3,545
13	वर्धा-नागपुर चौथी लाइन (79 कि.मी.)	1,137
14	जलगांव-मनमाड चौथी लाइन (160 कि.मी.)	2,574
15	भुसावल-खंडवा तीसरी और चौथी लाइन (131 कि.मी.)	3,285
16	सोलापुर-तुलजापुर-उस्मानाबाद नई लाइन (95 कि.मी.)	2,933
17	पनवेल-चौक दोहरी लाइन (17 कि.मी.)	491
18	वर्धा-बल्हारशाह चौथी लाइन (135 कि.मी.)	2,226
19	इटारसी -नागपुर चौथी लाइन (297 कि.मी.)	5,010
20	वर्धा-भुसावल तीसरी और चौथी लाइन (314 कि.मी.)	9,197
21	आसनगांव-कसारा चौथी लाइन (35 कि.मी.)	794
22	बदलापुर-कर्जत तीसरी और चौथी लाइन (32 कि.मी.)	1,324
23	गोंदिया-डोंगरगढ़ चौथी लाइन (84 कि.मी.)	2,223
24	गोंदिया-बल्हारशाह दोहरीकरण (240 कि.मी.)	4,819

महाराष्ट्र राज्य में प्रमुख हाई स्पीड बुलेट ट्रेन परियोजना के निर्माण कार्यों में तेजी आई है। अभी 100% भूमि अधिग्रहण का कार्य पूरा हो चुका है। पुलों, जलवाही सेतु आदि के निर्माण कार्य शुरू किए जा चुके हैं।

पश्चिमी समर्पित माल गलियारा भी महाराष्ट्र से होकर गुजरता है। पश्चिमी समर्पित माल गलियारे की कुल मार्ग लंबाई का लगभग 12% भाग अर्थात लगभग 178 किलोमीटर मार्ग महाराष्ट्र में स्थित है। महाराष्ट्र में न्यू घोलवड़ से न्यू वैतरना तक इस परियोजना के 76 किलोमीटर को पहले ही कमीशन कर दिया गया है। शेष कार्यों को शुरू किया गया है। जेएनपीटी से पश्चिमी डीएफसी की संपर्कता के परिणामस्वरूप पत्तन से दिल्ली एनसीआर तक कार्गो और कंटेनर यातायात की सम्वहलाई क्षमता

बढ़ेगी।

इसके अलावा, पिछले तीन वर्षों अर्थात 2022-23, 2023-24, 2024-25 और चालू वित्त वर्ष 2025-26 के दौरान, महाराष्ट्र राज्य में पूर्णतः/अंशतः पड़ने वाले कुल 8,615 कि.मी. लंबाई के 98 सर्वेक्षण कार्य (29 नई लाइन, 2 आमान परिवर्तन और 67 दोहरीकरण) स्वीकृत कर दिए गए हैं।

विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के बाद, परियोजना को स्वीकृति प्रदान करने के लिए राज्य सरकारों सहित विभिन्न हितधारकों के साथ परामर्श और आवश्यक अनुमोदन यथा नीति आयोग, वित्त मंत्रालय आदि के मूल्यांकन की आवश्यकता होती है। चूंकि परियोजनाओं की स्वीकृति सतत और गतिशील प्रक्रिया है, इसलिए सटीक समय-सीमा निर्धारित नहीं की जा सकती है। रेल परियोजना/ओं का पूरा होना कई कारकों पर निर्भर करता है, जिनमें निम्नलिखित शामिल हैं:

- भूमि अधिग्रहण
- वानिकी स्वीकृति
- अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियाँ
- क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक परिस्थितियाँ
- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए एक वर्ष में कार्य करने के महीनों की संख्या आदि।

किसी भी रेल परियोजना की स्वीकृति अनेक मापदंडों/कारकों पर निर्भर करती है, जिनमें निम्नलिखित शामिल हैं:

- प्रत्याशित यातायात पूर्वानुमान और प्रस्तावित मार्ग की लाभप्रदता
- परियोजना द्वारा उपलब्ध कराया गया आरंभिक और अंतिम स्थान रेल-संपर्क
- अनुपलब्ध कड़ियों को जोड़ना और अतिरिक्त मार्ग उपलब्ध कराना

- संकुलित/संतुप्त लाइनों का संवर्धन
- राज्य सरकारों/केंद्रीय मंत्रालयों/जनप्रतिनिधियों द्वारा की गई मांगें
- रेलवे की परिचालनिक आवश्यकताएँ
- सामाजिक-आर्थिक महत्व
- धन की समग्र उपलब्धता

भारतीय रेल के पास परियोजनाओं के कार्यान्वयन की निगरानी के लिए एक सुस्थापित तंत्र है जिसमें उनकी समीक्षा, निरीक्षण, कार्यों की गुणवत्ता की जांच और लेखापरीक्षा शामिल हैं। विभिन्न संहिताओं और नियमावली में निर्धारित मानकों और विशिष्टताओं का पालन करते हुए कार्य किए जाते हैं। समय-समय पर मंडल रेल प्रबंधक, मुख्य प्रशासनिक अधिकारी/सी, महाप्रबंधकों, रेलवे बोर्ड के अधिकारियों आदि सहित विभिन्न स्तरों पर प्रगति समीक्षा/निरीक्षण आदि किए जाते हैं और तदनुसार आवश्यक कार्रवाई की जाती है।

मिशन मौसम का कार्यान्वयन

3094. श्री विनोद लखमशी चावड़ा:

श्री आलोक शर्मा:

श्री प्रवीण पटेल:

क्या **पृथ्वी विज्ञान** मंत्री यह बताने की कृपा करेंगे कि:

- (क) उच्च-रिज़ॉल्यूशन मौसम पूर्वानुमान, कृत्रिम बुद्धिमत्ता (एआई)/मशीन लर्निंग (एमएल) एकीकरण और निर्बाध सेवाओं के लिए उच्च-प्रदर्शन कंप्यूटिंग (एचपीसी) को 21 पेटाफ्लॉप्स तक बढ़ाने के उद्देश्य से आईएमडी विजन 2047 के अंतर्गत शुरू किए गए मिशन मौसम के कार्यान्वयन और प्रगति का ब्यौरा क्या है;

- (ख) चक्रवात, मानसून और लू के पूर्वानुमानों की सटीकता में हुए सुधार का मात्रात्मक आकलन क्या है और इन बेहतर पूर्वानुमानों के परिणामस्वरूप होने वाला आर्थिक प्रभाव क्या है; और
- (ग) क्या सरकार ने इन प्रगतियों से प्राप्त सार्वजनिक लाभों का आकलन किया है और क्या उसका मिशन को दूसरे चरण तक विस्तारित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) : मिशन मौसम के तहत, पृथ्वी विज्ञान मंत्रालय की उच्च-प्रदर्शन कंप्यूटिंग (HPC) प्रणालियों का उद्घाटन 26 सितंबर 2024 को माननीय प्रधान मंत्री द्वारा भारतीय उष्णदेशीय मौसम विज्ञान संस्थान, पुणे और राष्ट्रीय मध्यम अवधि मौसम पूर्वानुमान केंद्र, नोएडा में किया गया। "अर्क" (11.77 पेटाफ्लॉप्स की कंप्यूटिंग क्षमता) और "अरुणिका" (8.24 पेटाफ्लॉप) नामक प्रणालियों के साथ-साथ एक समर्पित 1.9 पेटाफ्लॉप्स एआई-एमएल प्रणाली ने मंत्रालय की कुल कंप्यूटिंग क्षमता को 21.91 पेटाफ्लॉप्स तक बढ़ा दिया है। यह उन्नत कम्प्यूटेशनल अवसंरचना उन्नत उच्च-रिजोल्यूशन मौसम और जलवायु मॉडल के विकास और पूर्वानुमान के लिए आर्टिफिशियल इंटेलिजेंस और मशीन लर्निंग (एआई और एमएल) के अनुप्रयोग को सक्षम बनाता है।

(ख) : आईएमडी ने 2016-2020 की तुलना में 2021-2025 की अवधि के दौरान उष्णदेशीय चक्रवात पूर्वानुमान सटीकता में महत्वपूर्ण प्रगति की है। ट्रैक पूर्वानुमान त्रुटियों को 48 घंटे तक लीड समय के लिए 5-10% और लंबे समय तक लीड समय के लिए 20-25% तक कम कर दिया गया है। तीव्रता पूर्वानुमान में भी पर्याप्त सुधार दिखाया गया है, जिसमें 72 घंटे तक लीड समय के लिए 33-35% की वृद्धि हुई है, जबकि 96 घंटे के लीड समय में त्रुटियों में 10% की कमी आई है। लैंडफॉल की पूर्वानुमान

में सबसे स्पष्ट सुधार देखा गया है, जो समय पर तटीय निकासी के लिए महत्वपूर्ण है। लैंडफॉल पॉइंट त्रुटियों में 24 से 48 घंटों के लिए 35-45% और अन्य लीड अवधि के लिए लगभग 20% की कमी आई। 2016-20 के दौरान औसत 24 घंटे की थलप्रवेश बिंदु त्रुटि 31.9 किमी से घटकर 2021-25 के दौरान 19.0 किमी हो गई, जबकि 48 घंटे की थलप्रवेश त्रुटि 61.5 किमी से घटकर 34.4 किमी हो गई। लू पूर्वानुमान अब 4-5 दिन पहले जारी किए जाते हैं, जिससे राज्य और जिला अधिकारियों द्वारा हीट एक्शन प्लान का प्रभावी कार्यान्वयन संभव हो जाता है। इन सुधारों के परिणामस्वरूप महत्वपूर्ण सामाजिक-आर्थिक लाभ हुए हैं, जिनमें चक्रवातों के दौरान समय पर निकासी, मानसून के दौरान बेहतर कृषि योजना और आपदा तैयारियों में सुधार शामिल है, जिससे कई क्षेत्रों में जीवन, संपत्ति और आर्थिक व्यवधानों की हानि कम हुई है।

(ग) : जी, हाँ। पृथ्वी विज्ञान मंत्रालय (एमओईएस) समय-समय पर प्रभाव आकलन, पूर्वानुमान कौशल स्कोर के सत्यापन और कृषि, आपदा प्रबंधन, विमानन, मत्स्य पालन और ऊर्जा जैसे उपयोगकर्ता क्षेत्रों से प्रतिक्रिया के माध्यम से मौसम और जलवायु सेवाओं में सुधार के लाभों का मूल्यांकन करता है। इन आकलनों से संकेत मिलता है कि भारत मौसम विज्ञान विभाग, भारतीय उष्णदेशीय मौसम विज्ञान संस्थान और राष्ट्रीय मध्यम अवधि मौसम पूर्वानुमान केंद्र जैसे संस्थानों द्वारा कार्यान्वित बेहतर पूर्वानुमान क्षमताओं के परिणामस्वरूप चक्रवात, लू, भारी वर्षा और अन्य चरम मौसम की घटनाओं के लिए बेहतर प्रारंभिक चेतावनी सहित महत्वपूर्ण सार्वजनिक लाभ हुए हैं। सुधारों ने समय पर बचाव-निकासी, आपदा की तैयारियों में वृद्धि, बेहतर कृषि निर्णय लेने और जीवन और संपत्ति के नुकसान को कम करने में सक्षम बनाया है।

इसके अलावा, मिशन मौसम को बहु-चरणीय कार्यक्रम के रूप में डिजाइन किया गया है। सरकार का पहले चरण के परिणामों के आधार पर बाद के चरणों में इस पहल को जारी रखने और विस्तारित करने का प्रस्ताव है। मिशन के तहत कई पहलों से जटिल मौसम प्रक्रियाओं के बारे में हमारी

समझ में सुधार होने की उम्मीद है। प्रस्तावित दूसरे चरण में राष्ट्रीय मौसम प्रेक्षण नेटवर्क को और मजबूत करने, उन्नत उच्च-प्रदर्शन कंप्यूटिंग का उपयोग करके उच्च-रिजोल्यूशन मौसम और जलवायु मॉडलिंग क्षमताओं को बढ़ाने, पूर्वानुमान प्रणालियों में आर्टिफिशियल इंटेलिजेंस और मशीन लर्निंग को एकीकृत करने पर ध्यान केंद्रित किया जाएगा।

RESEARCH AND TRAINING PROGRAMMES

3095. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) the details of initiatives undertaken to enhance human resource development in meteorology, oceanography and related fields;
- (b) the manner in which the Government engages with educational institutions for research and training programmes;
- (c) whether there are any public outreach campaigns to raise awareness about climate change, disaster preparedness and environmental conservation and if so, the details thereof;
- (d) the details of platforms used to disseminate scientific knowledge to rural and vulnerable populations; and
- (e) the manner in which the Government is fostering international cooperation in earth sciences education and research?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH

SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The Ministry of Earth Sciences (MoES) has undertaken several initiatives to strengthen human resource development in meteorology, oceanography and allied Earth System Science disciplines. These include support for postgraduate and doctoral programmes through its research institutions, provision of fellowships such as JRF, SRF and Research Associateships, and organization of specialized training programmes, workshops and capacity-building activities. Under the REACHOUT scheme, the Ministry supports an MTech. programme in Ocean Engineering at IIT Madras. The Development of Skilled Manpower in Earth System Sciences (DESK) programme has also been launched to bridge the gap between academic knowledge and operational requirements of MoES institutions. MoES has established the International Training Centre for Operational Oceanography (ITCOocean) at INCOIS, Hyderabad, which is recognized as a UNESCO Category-2 Centre and a Regional Training Centre (RTC) under the IODE programme, to provide training to national and international participants, particularly from Indian Ocean Rim countries. The BIMSTEC Centre for Weather and Climate (BCWC) at NCMRWF conducts training, workshops and capacity-

building programmes for BIMSTEC member countries. In addition, the India Meteorological Department (IMD) conducts regular training and refresher courses through its training centres at Pune, New Delhi, Chennai and Kolkata. The centres at Pune and New Delhi are recognized by the World Meteorological Organization (WMO) as Regional Training Centres. Further, MoES supports collaborates with universities, IITs and research institutions and supports research through extramural funding in Ocean and Atmospheric Sciences, Geosciences, Hydrology and Cryosphere and Seismology.

(b): All institutions functioning under the Ministry advertise internship opportunities for students pursuing undergraduate and postgraduate degrees twice a year. In addition, several universities and academic institutions have signed Memorandum of Understanding (MoUs) with organizations under the Ministry of Earth Sciences (MoES), facilitating joint research activities involving faculty members, research scholars, and graduate as well as postgraduate students from academia. Since each institute/centre under the Ministry has a specialized mandate, these institutes/centres organize domain-specific training programmes from time to time. Furthermore, scientists and officers of the Ministry and its affiliated institutes/centres are also deputed to participate in specialized training and skill development programmes conducted by various educational institutions. Under the IMD training centres, the Development of Skilled Manpower in Earth System Sciences (DESK), the International Training Centre for Operational

Oceanography (ITCOcean), BIMSTEC Centre for Weather and Climate (BCWC) and REACHOUT program the training is imparted in various fields of Earth science.

(c): Yes Sir. The Ministry of Earth Sciences (MoES) undertakes various public outreach and awareness initiatives to promote understanding of climate change, disaster preparedness and environmental conservation. The OUTREACH program of REACHOUT supports the awareness programs about climate change and issues related to EARTH science in various Institutes/ colleges and schools. These include organization of public lectures, workshops, exhibitions and outreach programmes by its institutions; and observance of events such as World Meteorological Day, Ocean Day, coastal cleaning drive, and Earth Science related campaigns. The Ministry also collaborates with educational institutions, State Governments and other stakeholders to enhance public awareness and preparedness for weather and climate-related hazards.

(d): The Ministry of Earth Sciences (MoES) disseminates scientific information and advisories to rural and vulnerable populations through multiple platforms. These include web portals, mobile applications, social media platforms, television, radio, and SMS-based alert systems for timely weather forecasts and early warnings. Institutions under the Ministry, particularly the India Meteorological Department (IMD) and Indian National Centre for Ocean Information Services (INCOIS), issue location-specific forecasts and early warnings related to extreme

weather events, cyclones, storm surges and ocean conditions. These advisories are shared with State Governments, disaster management authorities, fishermen and farming communities, and are further disseminated through local administration, community networks and media channels to ensure wider reach, especially in rural and coastal areas.

(e): The Government fosters international cooperation in Earth sciences education and research through collaborations with leading global institutions, international organizations and partner countries. The Ministry of Earth Sciences (MoES) promotes joint research projects, exchange of scientists and researchers, participation in international training programmes, workshops and conferences, and sharing of scientific expertise. MoES institutions also enter into Memoranda of Understanding (MoUs) with foreign universities and research organizations to facilitate collaborative research, capacity building and academic exchanges in areas such as meteorology, oceanography, climate science, polar research and Earth system modelling. In addition, the Ministry participates in several international initiatives such as the Weather and Climate Science for Service Partnership (WCSSP) programme with the UK Met Office, the MoES–UK Momentum Partnership, and the “Monsoon Desk” collaboration under Monsoon Mission with the National Oceanic and Atmospheric Administration (NOAA), USA for enhanced monsoon research and forecasting. MoES also actively participates in international platforms such as the Belmont Forum and maintains close

collaboration with global organizations including the World Meteorological Organization (WMO) and the United Nations Development Programme (UNDP). Further, the Ministry works with leading international research agencies such as the United States Geological Survey (USGS) and partner institutions in countries including Germany, Norway, France, Japan, Sweden, Australia and Switzerland for collaborative research, capacity building and knowledge exchange in Earth system sciences.

PROGRESS UNDER MISSION COKING COAL

3096 SHRI ANURAG SHARMA:

Will the Minister of **COAL** be pleased to state:

- (a) the progress achieved under Mission Coking Coal since its approval with regards to India's domestic production capacity;
- (b) the status of modernization and renovation of existing aging washeries of Bharat Coking Coal Limited (BCCL) and Central Coalfields Limited (CCL) which had surpassed designed lifespan for its optimal utilization;
- (c) whether there has been progress towards enhanced domestic coal blending for steel production with respect to the target number of 30 percent; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a): Coking coal production in India since the launch of Mission Coking Coal i.e., August 2021 are as follows:

Year	Coking Coal Production (in millions tonnes)
2020-21	44.787
2021-22	51.702
2022-23	60.759
2023-24	66.821
2024-25	66.470

(b): The status of modernization and renovation of old washeries of BCCL and CCL is tabulated below:

SI No	Sub	Washery (Capacity- MTY)	Present Status
1	CCL	Rajrappa Washery	Renovation works completed
2	BCCL	Moonidih Coal Washery	Physical Progress: 91.00% Financial Progress: 89.60%
3	BCCL	Madhuban Washery	Estimate for renovation is under preparation
4	CCL	Kedla Washery	Proposal for renovation is under approval at CCL

(c) and (d): At present, approximately 90% of India's coking coal requirement for steel making is met through imports, with the remaining demand is fulfilled from domestic sources.

To promote the use of domestic coking coal in steel production, Coal India Limited (CIL) grants coking coal linkages to the steel sector under the Non-

Regulated Sector (NRS) Linkage Auction (Steel–Coking sub-sector). In addition, coal is supplied through Fuel Supply Agreements (FSAs) and offered via Single Window Mode-Agnostic (SWMA) auctions to meet buyers' requirements.

Stamp charging technology allows coke ovens to accommodate coal with higher ash content compared to top-charged batteries, thereby enabling a higher blending proportion of domestic coking coal. Steel companies have planned phased installation of stamp-charged coke oven batteries, to enable higher utilization of indigenous coking coal through blending upto 30% by FY2030.

देश के विकास पर अमेरिकी निर्यात प्रतिबंधों का प्रभाव

3097. श्री नीरज मोर्य:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने कृत्रिम बुद्धिमत्ता (एआई) चिप्स और ग्राफिक्स प्रोसेसिंग यूनिट (जीपीयू) की उपलब्धता और खरीद लागत पर संयुक्त राज्य अमेरिका के निर्यात प्रतिबंधों के देश के एआई विकास पर प्रभाव के संबंध में कोई आकलन किया है;
- (ख) यदि हां, तो सरकार द्वारा राष्ट्रीय एआई मिशन के अंतर्गत सार्वजनिक-निजी भागीदारी के माध्यम से एआई अवसंरचना को सुदृढ़ करने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है;
- (ग) सरकार द्वारा भारतीय सेमीकंडक्टर मिशन (आईएसएम) की डिजाइन लिंकड इंसेंटिव (डीएलआई) नीति के अंतर्गत एआई और सेमीकंडक्टर चिप्स के डिजाइन और उत्पादन का संवर्धन करने के लिए किए जा रहे प्रयासों का ब्यौरा क्या है;
- (घ) डीएलआई नीति के अंतर्गत भारतीय कॉरपोरेट, सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई),

स्टार्टअप और निर्यातकों के लिए वित्त पोषण बढ़ाने की योजना का ब्यौरा क्या है और इस संबंध में निर्धारित समय-सीमा क्या है और किए गए आवंटन का ब्यौरा क्या है; और

(ड) सरकार भारत की एआई अवसंरचना को सुदृढ़ करने के लिए वैश्विक प्रौद्योगिकी अधिनायकों के साथ किस प्रकार सहयोग कर रही है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ड): भारत सरकार प्रौद्योगिकी के उपयोग का लोकतंत्रीकरण करने के माननीय प्रधानमंत्री के दृष्टिकोण के अनुरूप 'सभी के लिए कृत्रिम बुद्धिमत्ता' की अवधारणा पर जोर देती है। इस पहल का उद्देश्य यह सुनिश्चित करना है कि एआई समाज के सभी क्षेत्रों को लाभ पहुंचाए, नवाचार और विकास को बढ़ावा दे।

मार्च 2024 में, भारत सरकार ने देश में समग्र एआई इकोसिस्टम के विकास के लिए 10,372 करोड़ रुपये के परिव्यय के साथ इंडियाएआई मिशन शुरू किया।

सरकार ने इंडियाएआई मिशन के तहत एआई कंप्यूट इंफ्रास्ट्रक्चर के लिए एक समग्र और स्थिरता-उन्मुख दृष्टिकोण अपनाया है। इंडियाएआई मिशन के तहत इंडियाएआई कंप्यूट स्तंभ का उद्देश्य विभिन्न क्षेत्रों में भारत की समर्पित एआई कंप्यूटिंग आवश्यकताओं को पूरा करने के लिए कंप्यूट को एक सेवा के रूप में प्रदान करना है:

इंडियाएआई कंप्यूट पोर्टल (<https://compute.indiaai.gov.in>) को सूचीबद्ध एआई क्लाउड सेवाओं की खोज, अभिगम और उपयोग को सक्षम करने के लिए विकसित किया गया है।

राष्ट्रीय एआई कंप्यूट क्षमता का संचालन पैनल में शामिल एआई सेवा प्रदाताओं के माध्यम से किया जाता है जो किफ़ायती दरों पर क्लाउड पर जीपीयू एक्सेस प्रदान करते हैं। चौदह (14) एआई सेवा प्रदाताओं को हाई-एंड एआई कंप्यूट इंफ्रास्ट्रक्चर तक किफ़ायती अभिगम प्रदान करने के लिए

सूचीबद्ध किया गया है।

जिन डेटा केंद्रों से ये सेवाएं प्रदान की जाती हैं, वे देश के कई क्षेत्रों में स्थित हैं। वर्तमान में, सभी सूचीबद्ध एआई सेवा प्रदाता एमईआईटीवाई-सूचीबद्ध क्लाउड सेवा प्रदाता हैं, जिनके डेटा सेंटर मुंबई, नवी मुंबई, हैदराबाद, बंगलुरु, नोएडा और जामनगर जैसे शहरों में स्थित हैं।

इंडियाएआई ने जीपीयू संसाधनों तक अभिगम और सब्सिडी आवंटन को नियंत्रित करने वाली एक अंतिम उपयोगकर्ता नीति को अधिसूचित किया है। योग्य अंतिम उपयोगकर्ताओं में स्टार्टअप, एमएसएमई, शोधकर्ता, शैक्षणिक संस्थान, छात्र और सरकारी संस्थाएं शामिल हैं।

सेमीकॉन इंडिया कार्यक्रम

घरेलू डिजाइन और उत्पादन प्रयासों की दिशा में, सरकार ने देश में सेमीकंडक्टर और डिस्प्ले विनिर्माण इकोसिस्टम के विकास के लिए सेमीकॉन इंडिया कार्यक्रम को मंजूरी दी है।

डिजाइन संबद्ध प्रोत्साहन (डीएलआई) योजना इंटीग्रेटेड सर्किट (आईसी), चिपसेट, सिस्टम ऑन चिप्स (एसओसी), सिस्टम और आईपी कोर और सेमीकंडक्टर लिंकड डिजाइन के लिए सेमीकंडक्टर डिजाइन के विकास और नियोजन के विभिन्न चरणों में सहायता प्रदान करती है।

सेमीकंडक्टर चिप्स और एसओसी के डिजाइन के लिए 24 परियोजनाओं को मंजूरी दी गई, जिनकी कुल परियोजना मूल्य 900 करोड़ रुपये है, जिसमें डिजाइन बुनियादी ढांचे में निवेश भी शामिल है।

- ये परियोजनाएं वीडियो निगरानी, ड्रोन का पता लगाने, ऊर्जा मीटरिंग, माइक्रोप्रोसेसर, उपग्रह संचार और ब्रॉडबैंड और आईओटी एसओसी जैसे महत्वपूर्ण क्षेत्रों को संबोधित करती हैं।
- 24 परियोजनाओं में से, 14 कंपनियों ने अपने समाधानों को बढ़ाने और उत्पाद बनाने के लिए वेंचर कैपिटल फंडिंग जुटाई है, जिससे निजी निवेश को 3 गुना से अधिक प्रोत्साहनों पर उत्प्रेरित किया गया है।

- भारतीय सेमीकंडक्टर स्टार्टअप्स द्वारा वीसी फंडिंग में 650 करोड़ रुपये जुटाए गए हैं
- कई फाउंड्री में टेप किए गए 16 डिजाइनों में से 7 चिप्स को सफलतापूर्वक तैयार किया गया है, जिसमें टीएसएमसी में 12 एनएम जैसे उन्नत नोड्स शामिल हैं
- 105 फैबलेस चिप डिजाइन कंपनियों को उन्नत चिप डिजाइन बुनियादी ढांचे तक अभिगम के साथ समर्थन दिया गया है, जो संचयी रूप से 60 लाख घंटे के उपकरण उपयोग की खपत करती हैं

315 विश्वविद्यालयों को छात्रों के लिए उन्नत ईडीए उपकरणों तक अभिगम भी प्राप्त हुआ है। अब तक इनका उपयोग 185 लाख घंटे से अधिक हो चुका है।

- पूरे भारत में 49 संस्थानों द्वारा 146 डिजाइन तैयार किए गए हैं, जिनमें से एससीएल ने 94 छात्र-डिज़ाइन किए गए चिप्स का सफलतापूर्वक निर्माण और पैकेजिंग किया है

वैश्विक मंच पर भारत

भारत वैश्विक एआई वार्तालापों को आकार देने में सक्रिय रहा है। इसने **एआई पर ग्लोबल पार्टनरशिप (जीपीएआई)** जैसे मंचों पर महत्वपूर्ण भूमिका निभाई है, जहां इसने परिषद के अध्यक्ष के रूप में कार्य किया है और वर्ष **2023 में अपनी जी20 अध्यक्षता** के दौरान कार्य किया है।

पिछले वर्ष, भारत ने फ्रांस के साथ **पेरिस एआई एक्शन समिट** की सह-अध्यक्षता की थी।

भारत-एआई इम्पैक्ट समिट 2026

भारत ने नई दिल्ली में 16-21 फरवरी 2026 तक भारत-एआई इम्पैक्ट समिट 2026 की मेजबानी की। पहली बार, ग्लोबल एआई शिखर सम्मेलन श्रृंखला ग्लोबल साउथ में हुई। यह बदलाव एक अधिक समावेशी वैश्विक एआई संवाद की ओर एक व्यापक कदम का संकेत देता है।

शिखर सम्मेलन एक ऐतिहासिक वैश्विक अभिसरण के रूप में संपन्न हुआ, जिसने भारत को कृत्रिम बुद्धिमत्ता नवाचार, शासन, साझेदारी और समावेशी विकास के लिए एक वैश्विक केंद्र के रूप में

स्थापित किया।

किसी भी विकासशील राष्ट्र द्वारा आयोजित अपनी तरह का सबसे बड़ा यह पांच दिवसीय कार्यक्रम है, जिसमें सरकारों, उद्योग, शिक्षाविदों, नागरिक समाज और स्टार्टअप के नेताओं को "सर्वजन हिताय, सर्वजन सुखाय" (सभी के लिए कल्याण, सभी की खुशी) थीम के तहत एक साथ लाया गया।

शिखर सम्मेलन में व्यापक भागीदारी अवलोकित की गई, जिसमें लगभग 6 लाख लोगों ने व्यक्तिगत रूप से भाग लिया और लाइव वर्चुअल स्ट्रीमिंग के माध्यम से 9 लाख से अधिक संचयी दृश्य अवलोकित किए गए। कार्यवाही में 100 से अधिक देशों और 20 अंतर्राष्ट्रीय संगठनों के प्रतिनिधिमंडलों ने भाग लिया।

PM-DEVINE

3098. SHRIMATI KAMLESH JANGDE:

SHRI DILIP SAIKIA:

SHRI DINESHBHAI MAKWANA:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) the implementation and progress of Prime Minister's Development Initiative for North East (PM-DevINE) scheme;
- (b) the details of the infrastructure projects completed in connectivity, power, water and social sectors;

- (c) whether the Government has assessed the extent to which development gaps have been addressed under the scheme and if so, the details thereof; and
- (d) whether the Government proposes to extend the Scheme beyond its current period and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR)**

(a) and (b): The Prime Minister's Development Initiative for North East Region (PM-DevINE) scheme was announced in the Union Budget of 2022–23 as a new Scheme and was approved by the Cabinet with an outlay of ₹6,600 crore for a period of 4 years from FY 2022-23 to FY 2025-26. Till 28th February 2026, a total of 48 projects worth ₹6,044.36 crore have been sanctioned under the schemes across various sectors, including connectivity, power, and social sectors.

(c): Projects under PM-DevINE scheme are proposed and implemented by the concerned State Governments/ Agencies based, inter alia, on the need and identified gaps.

(d): Continuation of the scheme for the next Finance Commission cycle is examined and decided in accordance with the prescribed guidelines for appraisal and approval of the Schemes.

कोयला और लिग्नाइट खनन कंपनियों के विरुद्ध शिकायतें

3099. श्री हनुमान बेनीवाल:

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को पिछले दस वर्षों में राजस्थान में कोयला और लिग्नाइट खनन/उत्पादन कार्य में लगे सरकारी और गैर-सरकारी कंपनियों/उपक्रमों के विरुद्ध कोई शिकायतें प्राप्त हुई हैं;
- (ख) यदि हां, तो प्राप्त शिकायतों संबंधी ब्यौरा क्या है और कंपनियों/उपक्रमों के नाम क्या हैं तथा वे किस-किस जिले में स्थित हैं;
- (ग) सरकार द्वारा प्राप्त शिकायतों के आधार पर कंपनियों/उपक्रमों के विरुद्ध अब तक की गई कार्रवाई का कंपनीवार/उपक्रमवार ब्यौरा क्या है; और
- (घ) क्या सरकार का कोयला और लिग्नाइट उत्पादन में प्रचालनरत निर्धारित मानदंडों का अनुपालन नहीं कर रही सरकारी और गैर-सरकारी कंपनियों के विरुद्ध कोई ठोस कार्रवाई करने का विचार है, यदि हां, तो अपेक्षित कार्रवाई का ब्यौरा क्या है और ऐसी कार्रवाई किए जाने की समय-सीमा क्या है?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

- (क): पिछले दस वर्षों के दौरान राजस्थान में कोयला उत्पादन और लिग्नाइट खनन/उत्पादन से जुड़े सरकारी और गैर-सरकारी उपक्रमों/कंपनियों के विरुद्ध कोई शिकायत प्राप्त नहीं हुई है।
- (ख) से (घ): उपर्युक्त (क) को ध्यान में रखते हुए प्रश्न नहीं उठता।

जीओआईस्टेट्स मोबाइल एप्लिकेशन

3100. श्री अशोक कुमार रावत:

क्या सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

- (क) जून 2025 में शुरू होने के बाद से जीओआईस्टेट्स मोबाइल एप्लिकेशन की वर्तमान स्थिति क्या है, साथ ही डाउनलोड की नवीनतम संख्या कितनी है, सक्रिय उपयोगकर्ता कितने हैं और उपयोगकर्ता सहभागिता रुझान क्या हैं;
- (ख) सरकार द्वारा डेटासेट का विस्तार किए जाने, क्षेत्रीय कवरेज बढ़ाने और मंच पर उपयोगकर्ताओं के अनुभव को बेहतर बनाने के लिए क्या कदम उठाए जा रहे हैं;
- (ग) क्या एप्लिकेशन की विशेषताओं की प्रभावशीलता का आकलन करने के लिए कोई प्रतिक्रिया या उपयोग मूल्यांकन किया गया है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार का नागरिक-केंद्रित डेटा प्रसार को सुदृढ़ करने के लिए जीओआईस्टेट्स को अन्य राष्ट्रीय डेटा मंचों के साथ एकीकृत करने का विचार है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

- (क) : फरवरी, 26 तक जीओआईस्टेट्स मोबाइल एप्लिकेशन के डाउनलोड 17,475 हैं तथा हिट्स की संख्या 3,66,390 है। इसके अतिरिक्त फरवरी, 2026 माह में इसके 2576 सक्रिय उपयोगकर्ता हैं।
- (ख) : डेटासेट विज़ुअलाइज़ेशन और इन्फोग्राफिक्स की ऑनबोर्डिंग सतत प्रक्रियाएं हैं। वर्तमान में, 9 सांख्यिकीय उत्पादों जैसे राष्ट्रीय लेखा सांख्यिकी, उपभोक्ता मूल्य सूचकांक, थोक मूल्य सूचकांक, घरेलू उपभोग व्यय सर्वेक्षण, आवधिक श्रम बल सर्वेक्षण, औद्योगिक उत्पादन सूचकांक, वार्षिक उद्योग सर्वेक्षण, अनिगमित क्षेत्र के उद्यमों का वार्षिक सर्वेक्षण और आर्थिक गणना का डेटा और विज़ुअलाइज़ेशन, जिसमें 12 सामाजिक आर्थिक संकेतक शामिल हैं, मोबाइल एप्लिकेशन पर उपलब्ध करवाए गए हैं। इसके अतिरिक्त, ऐप पर 178 इन्फोग्राफिक्स भी उपलब्ध हैं।

(ग) और (घ) : उपयोगकर्ता रेटिंग के संदर्भ में प्रतिक्रिया गूगल प्ले स्टोर और आईओएस (iOS) ऐप स्टोर दोनों पर उपलब्ध हैं। ऐप को गूगल प्ले स्टोर पर 4.9/5.0 और आईओएस (iOS) ऐप स्टोर पर 4.8/5.0 की रेटिंग मिली है। इसके अतिरिक्त, इस ऐप में अंतर्निर्मित प्रतिक्रिया सेक्शन है और यदि कोई प्रतिक्रिया प्राप्त होती है, तो ऐप को बेहतर बनाने के लिए उसका विश्लेषण किया जाता है।

(ङ) और (च) : यह ऐप सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय के डिजिटल डेटा प्रसार समूह के एक अंश के रूप में विकसित किया गया है जिसका विशिष्ट उद्देश्य हितधारकों को चयनित संकेतक तुरंत प्रदान करना है। तदनुसार, जीओआईस्टेट्स ऐप को इस स्तर पर दूसरे राष्ट्रीय डेटा मंचों के साथ एकीकृत करने का कोई प्रस्ताव नहीं है।

PRADHAN MANTRI JAN VIKAS KARYAKRAM (PMJVK)

3101. SHRI BALABHADRA MAJHI:

SHRIMATI SMITA UDAY WAGH:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRI RAJKUMAR CHAHAR:

SHRI JUGAL KISHORE:

SHRI NABA CHARAN MAJHI:

Will the Minister of **MINORITY AFFAIRS** be pleased to state: -

- (a) the details of the progress achieved during the last two years and the current year under the Pradhan Mantri Jan Vikas Karyakram (PMJVK) including projects relating to education, health skill development and livelihood sectors particularly in Odisha including Nabarangpur Lok

- Sabha Constituency, Maharashtra including Jalgaon Lok Sabha Constituency and Jammu and Kashmir;
- (b) the details of funds released particularly to the State of Odisha, Maharashtra and Jammu and Kashmir along with the projects approved, completed and under implementation in Minority concentrated areas in priority sectors including those pertaining to the Nabarangpur and Jalgaon Lok Sabha Constituencies;
 - (c) whether the Government has undertaken any assessment of the impact of PMJVK impact on socio-economic indicators in minority-concentrated areas particularly in the State of Odisha including Nabarangpur Lok Sabha Constituency, Maharashtra including Jalgaon Lok Sabha Constituency and Jammu and Kashmir and if so, the details thereof along with the key findings of such assessments including improvement in access to education, healthcare and employment opportunities; and
 - (d) the steps taken/being taken to enhance PMJVK coverage and convergence with State schemes particularly in Odisha including Nabarangpur Lok Sabha Constituency?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) and (b): The Pradhan Mantri Jan Vikas Karyakram (PMJVK) is a Centrally Sponsored Scheme of the Ministry of Minority Affairs for creation of community

infrastructure in Minority Concentration Areas across the country. The scheme supports projects in sectors such as education, health, skill development, women-centric activities, drinking water supply, sanitation, sports, renewable energy, tourism, animal husbandry and other community infrastructure.

No project proposals have been received during the last two years and the current year from Nabarangpur district (Odisha), Jalgaon district (Maharashtra) and Jammu and Kashmir under PMJVK.

However, the details of projects approved during the last two years and the current year under PMJVK are placed at **Statement-I**. Further, allocation of funds is not made under the scheme. The details of funds released during the last two years and the current year are provided at **Statement-II**.

(c) and (d) : No State-specific assessment of the impact of PMJVK on socio-economic indicators has been undertaken in the States of Odisha, Maharashtra and Jammu and Kashmir. However, the Ministry has commissioned a Third-Party Evaluation Study through the Indian Institute of Public Administration (IIPA), New Delhi, and an Impact-cum-Assessment Study by the Development Monitoring and Evaluation Office (DMEO), NITI Aayog. These studies provided evidence-based assessment of the scheme's impact, efficiency and sustainability in minority-concentrated areas. The assessments reviewed infrastructure creation, service delivery and outcomes, and highlighted gaps relating to awareness, fund flow, monitoring and asset maintenance.

Further, under PMJVK, States and Union Territories are regularly encouraged through Empowered Committee/Steering Committee meetings, review meetings and Chintan Shivir consultations to propose high-impact, convergence-based projects with other Central and State schemes. Such projects include residential hostels in the education sector, multi-speciality hospitals in the health sector and multi-sports facilities. These initiatives aim to expand coverage, improve service delivery and ensure greater socio-economic benefits to minority communities, including in districts of Odisha such as Nabarangpur.

STATEMENT- I**State- wise status of projects approved during the last two years and current year under PMJVK**

Name of State	Name of Project	No of unit sanctioned	Total cost approved (Rs. in Lakh)	Central share approved (Rs. in Lakh)	No of units completed	No of units work in Progress	No of units dropped	No of units not started
Maharashtra	Hostel for school/ ITI/ polytechnic	2	3560.00	2136.00	—	2	—	—
	SMART Classroom/ Computer Lab/ Teaching Aid in school	1632	10117.44	6070.46	—	1632	—	—
Odisha	No Project proposal received from the State	—	—	—	—	—	—	—
Jammu and Kashmir	No Project proposal received from the State	—	—	—	—	—	—	—

STATEMENT- II**State wise details of funds released during the last two years and current year under PMJVK**

Statement IISI. No	Name of States/ UTs	2023-24 (Rs. in Lakh)	2024-25 (Rs. in Lakh)	2025-26 (Rs. in Lakh)	Mother Sanctions issued as per SNA Sparsh 2025-26 (Rs. in Lakh) as on 05.03.2026
1.	Jammu and Kashmir	—	—	—	500.00
2.	Maharashtra	—	2000.00	6000.00	3500.00
3.	Odisha	—	—	—	1500.00

PM-SGMBY IN UTTAR PRADESH**3102. SHRI JAGDAMBIKA PAL:**

will the minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the details of number of applications received under Pradhan Mantri-Surya Ghar Muft Bijli Yojana (PM-SGMBY) since the inception in Uttar Pradesh particularly the Domariyaganj Lok Sabha Constituency;
- (b) the quantity of electricity demand from Government-owned power grids under this yojana is expected to offset; and
- (c) whether the Government proposes to expand the yojana beyond the Financial Year 2026 - 27 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The PM Surya Ghar Muft Bijli Yojana (PMSG: MBY), launched in February 2024, is a demand driven scheme wherein all residential consumers in the country having grid connected electricity connection of the local DISCOM can avail the benefits of the scheme, for installation of rooftop solar (RTS) systems, by applying on the National Portal of the scheme.

Under the scheme, since its launch in February 2024, a total of 11,72,448 applications have been received on the National Portal in the state of Uttar Pradesh, as on 06.03.2026. These include 5,632 applications from the

Domariyaganj Lok Sabha Constituency.

(b): Under the PMSG: MBY, it has been estimated that RTS installation in one crore households will produce renewable electricity of 1,000 billion units.

(c): At present, there is no proposal under consideration to expand the PMSG: MBY beyond the Financial Year 2026 - 27.

AMRIT BHARAT (PUSH-PULL) TRAINS

3103. SHRI ATUL GARG:

SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the total number of Amrit Bharat (push-pull) trains introduced from the railway stations of Uttar Pradesh and Andhra Pradesh to major industrial hubs like Delhi, Mumbai and Bengaluru as on January, 2026;
- (b) the details of the occupancy rates of the unreserved and sleeper class coaches in these trains during the peak migration seasons;
- (c) whether the Government has conducted any study to assess the demand-supply gap for general class travel from Uttar Pradesh particularly Ghaziabad and Seemanchal regions and Andhra Pradesh particularly Rajahmundry and if so, the details thereof;
- (d) the details of the measures taken to prevent overcrowding and ensure the availability of drinking water and sanitation in the general coaches of long-

distance trains originating from Uttar Pradesh; and

- (e) the details of the timeline for the introduction of more non-AC Amrit Bharat services to cater to the economically weaker sections of the said States?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): As the Railway network straddles across State boundaries, trains are introduced across such boundaries as per network requirement.

To provide affordable means of transportation to the low- and middle-income families, Indian Railways have introduced Amrit Bharat services that are fully non-AC modern trains. The present composition of Amrit Bharat consists of 11 General Class coaches, 8 Sleeper Class coaches, 01 Pantry car and 02 Luggage cum Divyangjan coaches.

High Speed and enhanced Safety standards are the hallmarks of these trains with following enhanced features and amenities:

- i. Better aesthetics of seat and berths with enhanced look and feel on the lines of Vande Bharat Sleeper.
- ii. Jerk Free Semi-Automatic Couplers.
- iii. Improved Crashworthiness in coaches by provision of crash tube.
- iv. Provision of CCTV system in all coaches and Luggage room.
- v. Improved designs of toilets.

- vi. Improved design of Ladder for ease of climbing on to the berth.
- vii. Improved LED Light fitting and Charging Sockets.
- viii. Provision of EP assisted braking system.
- ix. Aerosol based fire suppression system in toilets and electrical cubicles.
- x. USB Type-A and Type-C mobile charging sockets.
- xi. Emergency Talk Back system for two-way communication between Passenger and Guard/Train Manager.
- xii. Non-AC pantry with enhanced heating capacity.
- xiii. Fully sealed gangways with quick release mechanism for easy attachment and detachment.

As on 05.03.2026, the following 54 Amrit Bharat Express services are being operated on the Indian Railways network:

SN	Train No. and Name
1	11015/11016 Lokmanya Tilak (T) - Saharsa Amrit Bharat Express
2	13697/13698 Gaya - Delhi Amrit Bharat Express
3	15293/15294 Muzaffarpur - Charlapalli Amrit Bharat Express
4	15557/15558 Darbhanga - Anand Vihar (T) Amrit Bharat Express
5	15561/15562 Darbhanga - Gomtinagar Amrit Bharat Express
6	15567/15568 Bapudham Motihari - Anand Vihar (T) Amrit Bharat Express
7	22361/22362 Rajendranagar (T) - New Delhi Amrit Bharat Express
8	13433/13434 SMVT Bengaluru - Malda Town Amrit Bharat Express

9	13435/13436 Malda Town - Gomtinagar Amrit Bharat Express
10	15133/15134 Chhapra - Anand Vihar (T) Amrit Bharat Express
11	14047/14048 Sitamarhi - Delhi Amrit Bharat Express
12	14627/14628 Saharsa - Chheharta Amrit Bharat Express
13	19623/19624 Madar - Darbhanga Amrit Bharat Express
14	16601/16602 Erode - Jogbani Amrit Bharat Express
15	19021/19022 Udhna - Brahmapur Amrit Bharat Express
16	15671/15672 Kamakhya - Rohtak Amrit Bharat Express
17	20609/20610 New Jalpaiguri - Tiruchchirappalli Amrit Bharat Express
18	16597/16598 SMVT Bengaluru - Alipurduar Amrit Bharat Express
19	11031/11032 Panvel - Alipurduar Amrit Bharat Express
20	16107/16108 Tambaram - Santragachi Amrit Bharat Express
21	13065/13066 Howrah - Anand Vihar (T) Amrit Bharat Express
22	22587/22588 Sealdah - Banaras Amrit Bharat Express
23	20603/20604 New Jalpaiguri - Nagercoil Amrit Bharat Express
24	15949/15950 Dibrugarh - Gomti Nagar Amrit Bharat Express
25	16121/16122 Tambaram - Thiruvananthapuram Central Amrit Bharat Express
26	16329/16330 Nagercoil - Mangaluru Amrit Bharat Express
27	17041/17042 Charlapalli - Thiruvananthapuram North Amrit Bharat Express

The following Amrit Bharat trains are catering to the stations located in the State of Uttar Pradesh:

SN	Train No. and Name
1	15557/15558 Darbhanga-Anand Vihar (T) Amrit Bharat Express
2	11015/11016 Lokmanya Tilak (T)-Saharsa Jn Amrit Bharat Express

3	15561/15562 Darbhanga-Gomati Nagar Amrit Bharat Express
4	15567/15568 Bapudham Motihari-Anand Vihar (T) Amrit Bharat Express
5	22361/22362 Rajendra Nagar (T)-New Delhi Amrit Bharat Express
6	13435/13436 Malda Town-Gomati Nagar Amrit Bharat Express
7	14047/14048 Sitamarhi-Delhi Amrit Bharat Express
8	13697/13698 Gaya-Delhi Amrit Bharat Express
9	14627/14628 Saharsa-Chheharta Amrit Bharat Express
10	16601/16602 Erode-Jogbani Amrit Bharat Express
11	15293/15294 Muzaffarpur-Charlapalli Amrit Bharat Express
12	15133/15134 Chhapra-Anand Vihar (T) Amrit Bharat Express
13	19623/19624 Madar-Darbhanga Amrit Bharat Express
14	11031/11032 Panvel-Alipurduar Amrit Bharat Express
15	15671/15672 Kamakhya-Rohtak Amrit Bharat Express
16	15949/15950 Dibrugarh-Gomtinagar Amrit Bharat Express
17	22587/22588 Sealdah-Banaras Amrit Bharat Express
18	13065/13066 Howrah- Anand Vihar (T) Amrit Bharat Express

The following Amrit Bharat trains are catering to the stations located in the State of Andhra Pradesh:

SN	Train No. and Name
1	13433/13435 SMVT Bengaluru-Malda Town Amrit Bharat Express

2	16601/16602 Erode-Jogbani Amrit Bharat Express
3	19021/19022 Udhna-Brahmapur Amrit Bharat Express
4	16107/16108 Tambaram-Santragachi Amrit Bharat Express
5	20603/20604 New Jalpaiguri-Nagercoil Amrit Bharat Express
6	20609/20610 New Jalpaiguri-Tiruchirappalli Amrit Bharat Express
7	16597/16598 SMVT Bengaluru-Alipurduar Amrit Bharat Express
8	17041/17042 Hyderabad-Thiruvananthapuram North Amrit Bharat Express

Besides, introduction of new train services, including Vande Bharat sleeper services, is an on-going process, depends on various factors which include-

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets.
- Occupancy and the traffic requirement of the section

Occupancy:

On Indian Railways, the occupancy pattern of trains is not uniform throughout the year and it varies over lean and peak periods. During peak rush periods, the occupancy of the trains especially on popular routes remains full whereas during

lean period and on less popular routes, there is sub optimal utilization. However, for the Period 2023-24 to 2025-26 (Upto Jan-26) the overall average occupancy of Amrit Bharat Express trains in Sleeper Class has been above 100%.

General Coaches

With a view to meet the demand of passengers travelling in unreserved coaches, Railways have significantly increased the facilities for passengers demanding general class travel. During the last financial year 2024-25 alone, 1250 general coaches have been utilised in various long-distance trains. In the current financial year (upto February, 2026), 860 Coaches have been utilised for permanent augmentation.

To cater to the travel demand of the low and middle income families, Indian Railways have taken up manufacturing of 17,000 non-AC coaches (general/sleeper).

Indian Railways constantly endeavour to cater to the travelling needs of all sections of society by providing various types of coaches which includes both Non AC and AC coaches.

On IR, the percentage of Non-AC coaches is about 70%, as indicated below:

Table 1: Distribution of coaches:

Non-AC coaches (general and sleeper)	~62,000	~70%
AC coaches	~27,000	~30%
Total coaches	~89,000	100%

Due to higher availability of general coaches, the number of passengers traveling in general/ unreserved coaches has shown an increasing trend as shown below:

Table 2: Passengers in general/unreserved coaches:

Year	No. of Passengers
2020-21	99 Cr (Covid year)
2021-22	275 Cr (Covid year)
2022-23	553 Cr
2023-24	609 Cr
2024-25	651 Cr

The number of seats available for non-AC passengers has also increased. The current composition is as follows:

Table 3: Distribution of seats:

Non-AC seats	~ 54 lakhs	~ 78%
AC seats	~ 15 lakhs	~ 22%
Total	~ 69 lakhs	100%

Further, to cater to the needs of passengers desirous of availing unreserved accommodation, Indian Railways (IR) operate unreserved non-AC passenger trains/ MEMU / EMU etc. for affordable travel, which are in addition to the unreserved accommodation (coaches) available in Mail/Express services.

Special Trains:

IR also operates Special train services during festivals, holidays, etc. to cater to the extra needs of passengers and supplement the accommodation available by regular services.

Accordingly, the number of Special trains operated across the Indian Railways network, to facilitate the passengers during Summer/winter vacations, festivals like Holi, Durga Puja, Diwali, Chhath, Christmas, Sabrimala, Id-ul-fitr etc. are as below:

Year	No. of trips
2023-24	~40,500
2024-25	~85,400
2025-26(upto Jan, 2026)	~70,300

To provide greater accommodation for the passengers using General and non-AC Sleeper Coaches, the extant policy regarding composition of Mail/Express trains provides for 12 (Twelve) General class and Sleeper class non- AC coaches and 08 (eight) AC-Coaches, in a train of 22 coaches, thereby providing greater accommodation for the passengers using General and non-AC Sleeper Coaches.

Maintenance of Coaches:

Further, regular actions are taken to ensure and improve maintenance standards and cleanliness of coaches, which are as follows:

- Maintenance of coaches is carried at coaching depots/terminals in line with laid down detailed guidelines and prescribed standards.

- Mechanized Coach Cleaning is being ensured during maintenance for better cleaning of the coach including interior, exterior and toilets.
- On-Board Housekeeping Staff Service is being provided to ensure cleanliness on run and Clean Train Station services are also provided for en-route attention.
- Regular monitoring is done through inspections by nominated officials in divisions/depots and workshops etc across Zonal Railways.
- Regular training of staff is also undertaken to ensure safety and comfort of passengers.

Sanitation in the General coaches:

Cleanliness is an ongoing process, and Indian Railways make continuous efforts to keep trains well-maintained and clean. Cleaning of coaches including general coaches is done at both ends including mechanised cleaning. Toilets are cleaned frequently and there is a well established redressal mechanism for addressing cleanliness issues during the run of the train. Provision of Clean Train Station (CTS) has been done for limited mechanized cleaning attention to identified trains. All trains have been fitted with bio-toilets which help in maintaining cleanliness in trains as well as at tracks/stations. Regular inspections are conducted for monitoring cleanliness.

**LEGAL ACTION ON CELEBRITIES FOR ENDORSING MISLEADING
ADVERTISEMENTS**

3104. DR. M. K. VISHNU PRASAD:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) the steps taken by the Government to put a check on false and misleading advertisements;
- (b) the details of celebrities against whom legal action has been taken for endorsing misleading advertisements as on date;
- (c) whether the Government has set up or proposes to set up any special team or committee to put a stop on false/misleading advertising by taking suo moto action; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (d): As per existing regulatory framework, all advertisements telecast on private satellite TV channels are required to adhere to the Advertising Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder. Rule 7(5) of the Advertising Code inter alia provides that 'No advertisement shall contain references which are likely to lead the public to infer that the product advertised or any of its ingredients has some special or

miraculous or super-natural property or quality, which is difficult of being proved.’ Appropriate action is taken against the private TV channels when violation of any provision of the Advertising Code is found. Ministry also issues advisories from time to time to broadcasters for ensuring compliance to the Advertising Code.

The Central Consumer Protection Authority (Central Authority/CCPA) has been established under Section 10 of the Consumer Protection Act, 2019 to regulate the matters related to violation of rights of consumers, unfair trade practices and false or misleading advertisements and protect and enforce the rights of the consumers as a class.

Central Consumer Protection Authority (CCPA), in exercise of the powers conferred by Section 18 of the Consumer Protection Act, 2019, issued “Guidelines for Prevention of Misleading Advertisements and Endorsements for Misleading Advertisements, 2022”. These guidelines provides for conditions for non-misleading and valid advertisement, bait advertisement, prohibition of surrogate advertisement, children targeted advertisement, disclaimer in advertisement and duties of manufacturer, service provider, advertiser and advertising agency.

The aforesaid Guidelines further stipulate under clause 13: Due diligence required for endorsement of advertisements i.e. any endorsement in an advertisement must reflect the genuine, reasonably current opinion of the individual, group or organization making such representation and must be based on adequate information about, or experience with, the identified goods, product or

service and must not otherwise be deceptive. Further, the Guidelines mentions that where, Indian professionals, whether resident in India or otherwise, are barred under any law for the time being in force from making endorsement in any advertisement pertaining to any profession, then, foreigner professionals of such profession shall also be not permitted to make endorsement in such advertisement.

RISING INEQUALITY BETWEEN RURAL AND URBAN INDIA

3105. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **PLANNING** be pleased to state:

- (a) whether the Government has reviewed the rising inequality between rural and urban India;
- (b) if so, the measures proposed to address income disparity; and
- (c) whether concentration of wealth among a few corporate groups has worsened during the last five years and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a): According to the latest Household Consumption Expenditure Survey (2023-24), income inequality has declined in both rural and urban India, with the Gini coefficient falling to 0.237 and 0.284, respectively, from 0.266 and 0.314 in 2022-

23. This improving trend is further corroborated by World Bank estimates (India Poverty and Equity Brief, April 2025), which places India's Gini Index at 25.5 (as against 28.8 in 2011-12), ranking it fourth globally in income equality.

(b) and (c): The primary policy objective of the Government is development of all sections of the population. Its focus on inclusive growth is reflected in commitment to "Sabka Saath, Sabka Vikas" to reduce poverty and inequality, provide social security, income generation and livelihood options, and improve the quality of life of the vulnerable sections of the population in the country.

With these objectives, the Government is implementing a number of targeted programmes such as Pradhan Mantri Awas Yojana, Mahatma Gandhi National Rural Employment Guarantee Scheme, Deendayal Antyodaya Yojana - National Rural Livelihoods Mission, National Social Assistance Programme, Deen Dayal Upadhyaya Grameen Kaushalya Yojana, Pradhan Mantri Suraksha Bima Yojana, Pradhan Mantri Jeevan Jyoti Bima Yojana, Atal Pension Yojana, Pradhan Mantri Mudra Yojana, Stand Up India Scheme, Umbrella Programmes for Development of Minorities and Other Vulnerable Groups; Rashtriya Krishi Vikas Yojana; fund transfer under PM-KISAN, PM Fasal Bima Yojana claim payments; fertiliser subsidies; interest subvention for dairy cooperatives; Agri-Infrastructure Fund for farm gate infrastructure etc. Further, the Government has implemented various programmes, including Jal Jeevan Mission, Swachh Bharat Abhiyan, PM Ujjwala Yojana, PM Saubhagya Yojana, Ayushman Bharat, Pradhan Mantri Jan-

Dhan Yojana, etc., to bring about overall improvement in the quality of life of the people through universal access to basic amenities.

India has a progressive direct taxation regime wherein a person in the higher bracket pays income-tax at higher rates as compared to a person in the lower income bracket. Further, surcharge on income-tax is applicable to persons having income above a certain level. Thus a robust taxation system is already in place vis-a-vis taxation of higher brackets of income-earners.

पचवारा उत्तर कोयला ब्लॉक का आवंटन

3106. श्री राजकुमार रोटः

क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पश्चिम बंगाल विद्युत विकास निगम लिमिटेड (डब्ल्यूबीपीडीसीएल) को 26.04.2005 को अमरापाड़ा स्थित पचवारा उत्तर कोयला ब्लॉक आवंटित किया गया था और यदि हां, तो आवंटन संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त कोयला ब्लॉक के भीतर लगभग 1,830 एकड़ भूमि का विधिवत अधिग्रहण नहीं किया गया था और डब्ल्यूबीपीडीसीएल द्वारा 2005 से 2025 के बीच पर्याप्त मुआवजा प्रदान नहीं किया गया था और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) क्या उक्त कोयला ब्लॉक के सभी खनन परमिट निजी फर्म बीईएमपीएल के नाम पर जारी किए गए हैं और यदि हां, तो परमिट जारी किए जाने के उपबंधों संबंधी ब्यौरा क्या है और सभी संबंधित दस्तावेजों और विनियमों की प्रतियां प्रदान की जाएं; और

(घ) क्या उक्त कोयला ब्लॉक को माननीय उच्चतम न्यायालय द्वारा अनियमितताओं के कारण रद्द कर दिया गया था और क्या बाद में सभी अवैध ड्रिलिंग परमिट डब्ल्यूबीपीडीसीएल को हस्तांतरित कर दिए गए थे और यदि हां, तो इन परमिटों को किस आधार पर हस्तांतरित किया गया था?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

(क): कोयला खान (राष्ट्रीयकरण) अधिनियम, 1973 के प्रावधानों के अनुसार दिनांक 26-04-2005 को पश्चिम बंगाल विद्युत विकास निगम लिमिटेड (डब्ल्यूबीपीडीसीएल) को झारखंड राज्य में पचवाड़ा (उत्तरी) कोयला ब्लॉक आवंटित किया गया था। कोयला ब्लॉक को बंगाल एम्टा कोल माइंस लिमिटेड (बीईसीएमएल) द्वारा विकसित किया गया था, जो पश्चिम बंगाल पावर डेवलपमेंट कॉरपोरेशन लिमिटेड (डब्ल्यूबीपीडीसीएल), दुर्गापुर प्रोजेक्ट्स लिमिटेड और एम्टा कोल लिमिटेड का एक संयुक्त उद्यम है।

(ख): भूमि अधिग्रहण अधिनियम, 1894 के प्रावधानों के अंतर्गत बंगाल एम्टा कोल माइंस लिमिटेड (बीईसीएमएल) द्वारा 1830.28 एकड़ भूमि का अधिग्रहण किया गया था। मौजूदा भूमि दरों के आधार पर परिकलन की गई मुआवजे की राशि संवितरण के लिए जिला प्रशासन, पाकुड़ के पास जमा की गई थी।

(ग): जी नहीं, पचवाड़ा (उत्तर) कोयला ब्लॉक के लिए खनन परमिट/खनन पट्टा बीईएमपीएल के नाम जारी नहीं किया गया था। इसे बंगाल एम्टा कोल माइंस लिमिटेड (बीईसीएमएल) के नाम जारी किया गया था।

(घ): पचवाड़ा (उत्तर) कोयला ब्लॉक का आवंटन वर्ष 2014 में माननीय उच्चतम न्यायालय द्वारा रद्द कर दिया गया था। रद्द होने के बाद, कोयला खान (विशेष प्रावधान) अधिनियम, 2015 के तहत पश्चिम बंगाल पावर डेवलपमेंट कॉरपोरेशन लिमिटेड (डब्ल्यूबीपीडीसीएल) को पचवाड़ा (उत्तरी) कोयला ब्लॉक आवंटित किया गया था और अधिनियम के प्रावधानों के अनुसार, पूर्व आवंटी (बीईसीएमएल)

के सभी सांविधिक लाइसेंस, परमिट, अनुमति, अनुमोदन या सहमति पूरी तरह से और नितांत रूप से हस्तांतरित और आवंटी (डब्ल्यूबीपीडीसीएल) में निहित थे।

GOALS TARGETED AND ACHIEVED FOR VIKSIT BHARAT 2047

3107. SHRI VARUN CHAUDHRY:

Will the Minister of **PLANNING** be pleased to state:

- (a) the detail of targets and goals in various sectors for achieving the status of Viksit Bharat by 2047;
- (b) the details of phased goals targeted to be achieved before 2047; and
- (c) the details of goals achieved after announcement of the vision of Viksit Bharat?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) to (c): The Government is preparing national long-term sectoral roadmaps to realise the vision of Viksit Bharat@2047 through ten Sectoral Groups of Secretaries (SGoS). Various Ministries are formulating/ implementing policies, schemes, projects proposals etc broadly in alignment with the vision of Viksit Bharat 2047.

MISSION MAUSAM IN ODISHA

3108. SHRI BAIJAYANT PANDA:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether Mission Mausam has improved accuracy and lead time of cyclone and extreme rainfall forecasts for coastal districts particularly in Odisha;
- (b) whether the data indicates reduction in loss of life and improved evacuation efficiency during recent cyclonic events and if so, the details thereof; and
- (c) the details of additional forecasting and observational infrastructure proposed to be deployed particularly in Odisha?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Yes Sir. Various modernization projects and implementation of new initiatives such as Mission Mausam have significantly contributed to improving the accuracy and lead time of cyclone and extreme rainfall forecasts for coastal districts, including those in Odisha. Mission Mausam, implemented since late 2024 by subsuming the erstwhile ACROSS scheme, has strengthened monitoring and early warning systems and enhanced the observational network and modelling capabilities of the Ministry of Earth Sciences (MoES), the India Meteorological

Department (IMD), and other sister organizations.

A comparative analysis of operational forecast accuracy of cyclone track, landfall point and intensity during 2021–2025 vis-à-vis 2016–2020 indicates notable improvements:

- Landfall point forecast error for 24, 48 and 72 hours lead periods during 2021–25 were 19.0 km, 34.4 km and 77.3 km respectively, compared to 31.9 km, 61.5 km and 91.9 km during 2016–20, indicating an improvement of 35–45% for 24–48 hours lead period and about 20% improvement for 36–72 hours lead period.
- Average track forecast errors were 73 km, 116 km and 168 km during 2021–25 compared to 77 km, 117 km and 159 km during 2016–20 for 24, 48 and 72 hours lead periods respectively, showing 5–10% improvement up to 48 hours.
- Average absolute error in intensity forecast was 5.3 knots, 7.5 knots and 9.1 knots for 24, 48 and 72 hours during 2021–25 compared to 7.9 knots, 11.4 knots and 14.1 knots during 2016–20, reflecting 35–45% improvement up to 72 hours lead period.
- Further, the improvement in lead time is also evident. The landfall point forecast error of 32 km at 24 hours lead period during 2016–20 is comparable to 34 km at 48 hours lead period during 2021–25, indicating an improvement of about 24 hours in lead time for similar accuracy.

Similarly, the intensity forecast error of 7.9 knots at 24 hours lead period during 2016–20 is comparable to 7.9 knots at about 60 hours lead period during 2021–25, indicating an improvement of about 36 hours in lead time.

- Similarly, the accuracy of heavy rainfall forecasts (up to five days) has improved. The average Probability of Detection (PoD) for the recent five years (2021–2025) is 0.79 for Day-1, compared to 0.74 during 2016–2020. For Day-2 to Day-5, PoD improved from 0.61 to 0.71 (for Day 2), 0.60 to 0.68 (for Day 3), 0.56 to 0.69 (for Day 4), and 0.57 to 0.63 (for Day 5) respectively.

(b): Yes Sir. Data indicates a significant reduction in loss of life during recent cyclonic events due to improved early warning lead preparedness by State Governments. Since 2010, there has been a substantial decline in cyclone-related fatalities.

For instance, in recent years:

- Cyclone Biparjoy (2023, Gujarat) – Zero deaths
- Cyclone Michaung (2023, Tamil Nadu and Andhra Pradesh) – 19 deaths
- Cyclone Dana (Odisha) – Zero deaths
- Cyclone Fengal (2024, Tamil Nadu) – 10 deaths
- Cyclone Montha (2025, Andhra Pradesh) – 8 deaths

These figures are significantly lower compared to the 1999 Odisha Super Cyclone, which resulted in thousands of fatalities. The reduction in casualties is primarily attributed to timely early warnings issued by IMD and effective evacuation measures undertaken by State Governments based on these forecasts.

(c): The India Meteorological Department (IMD) has been continuously strengthening forecasting and observational infrastructure across the country, including Odisha, through installation and upgradation of meteorological observation systems such as Automatic Weather Stations (AWS), Automated Rain Gauges (ARG), High Wind Speed Recorders (HWSR), and Doppler Weather Radars (DWRs).

At present, Odisha has:

- 39 manned surface meteorological observatories
- 29 Automatic Weather Stations (AWS)
- 136 Automated Rain Gauge (ARG) stations
- 6 High Wind Speed Recorders (HWSR)
- Current Weather Observation Systems at four airports
- Two Doppler Weather Radars at Paradip and Gopalpur, operating round the clock
- A Flood Meteorological Office (FMO) at IMD Bhubaneswar functioning round the clock

- A Cyclone Warning Centre at IMD Bhubaneswar

In addition to the existing network, the following infrastructure is proposed to be installed under Mission Mausam:

- Two C-Band Doppler Weather Radars at Sambalpur and Balasore by 2026
- One X-Band Doppler Weather Radar at Bhubaneswar
- One S-Band Doppler Weather Radar proposed at Puri

These additions will further strengthen cyclone monitoring, rainfall forecasting, and early warning capabilities for Odisha and the adjoining coastal regions.

MIGRATION OF GOVERNMENT EMAIL ACCOUNTS FROM NIC TO ZOHO

3109: SHRI DEEPAK ADHIKARI (DEV):

SHRIMATI MALA ROY:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government proposes to hand over the one million e-mail account (Government) from NIC to Private company "Zoho" to operate;
- (b) if so, the reasons therefor; and
- (c) the amount of payment "Zoho" is likely to get from Government as a service provider?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): The Government of India recognises electronic mail as an important mode of official communication for governance, inter-ministerial coordination and citizen-centric service delivery.

In order to modernise the legacy e-mail infrastructure and enhance scalability, security and collaboration capabilities, the Government has undertaken upgradation of the official e-mail system to a secure, cloud-based platform.

The upgraded e-mail solution (new platform) is being implemented through Zoho Corporation Ltd., which has been selected through an open and competitive tendering process. The engagement is based on clearly defined technical, security and service-level requirements. Following this approx. 16.68 lakh active official email accounts have been migrated to the upgraded e-mail solution. However, the ownership and control of Government data remain with the Government of India at all times.

The payment to the service provider is as per the rates finalised through the open competitive tendering process. The rate per e-mail account has been determined through transparent bidding, ensuring cost-efficiency and value for public funds. The total expenditure is based on the number of accounts provisioned and the terms of the contract executed as per Government norms.

STATE AND DISTRICT CONSUMER DISPUTES REDRESSAL COMMISSIONS**3110. SHRI A. MANI:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Union Government acknowledges the role of the State and District Consumer Disputes Redressal Commissions in Tamil Nadu including the District Consumer Disputes Redressal Commission in Dharmapuri in providing accessible, affordable and technology enabled consumer justice;
- (b) if so, whether the Government has taken note of improvements such as increased e-filing, virtual hearings and higher disposal rates in several districts of Tamil Nadu including Dharmapuri, while reviewing pendency and average disposal timelines;
- (c) if so, whether it is a fact that rising caseloads and limited sanctioned strength continue to cause delays in certain categories of consumer disputes;
- (d) if so, the details of the steps taken by the Union Government to support timely appointments, infrastructure strengthening and digital capacity building;
- (e) whether any district-specific interventions are proposed to further

accelerate consumer grievance redressal in Tamil Nadu; and

(f) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):**

(a) to (f): The Consumer Protection Act, 2019 provides for a three tier quasi-judicial machinery at District, State and National level commonly known as “Consumer Commissions” for protection of the rights of consumers and to provide simple and speedy redressal of consumer disputes including those related with unfair trade practices. The Consumer Commissions are empowered to give relief of a specific nature and award compensation to consumers, wherever appropriate.

Further, as per Section 38 (7) of the Consumer Protection Act, 2019, every complaint shall be disposed of as expeditiously as possible and endeavor shall be made to decide the complaint within a period of three months from the date of receipt of notice by opposite party where the complaint does not require analysis or testing of commodities and within five months, if it requires analysis or testing of commodities.

To serve the interest of speedy justice to the end consumers, Consumer Protection Act states that no adjournment shall ordinarily be granted by the consumer commissions unless sufficient cause is shown and the reasons for

grant of adjournment have been recorded in writing by the Commission.

Under the provisions of the Consumer Protection Act, 2019, it is the responsibility of the State Governments to fill up the vacancies of President and Members in the State Commissions and District Commissions. Further, as per Rule 6(4) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020, the process of appointments shall be initiated by the State Government atleast 6 months before the vacancy arises.

As per Section 32 of the Consumer Protection Act, 2019, if, at any time, there is a vacancy in the office of the President or Member of the District Commission, the State Government may, by notification, direct -

- any other District Commission specified in that notification to exercise the jurisdiction in respect of that district also; or
- the President or a member of any other District Commission specified in that notification to exercise the powers and discharge the functions of the President or member of that District Commission also.

The Department has launched “e-Jagriti” portal on 1st January, 2025, which aims to enhance consumer grievance redressal through a micro-service architecture, Artificial Intelligence / Machine Learning integration and modern features like faceless onboarding and role-based dashboards. It unifies existing

applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET) into a single, scalable platform, allowing users to file complaints seamlessly from anywhere with multilingual support. The portal is designed to provide a convenient, transparent and efficient means for consumers to seek redressal by enabling online complaint filing, digital submission of documents, online payment of fees and also supports virtual courtrooms, enabling the hearing of cases remotely and ensuring faster disposal while reducing dependency on physical infrastructure. These features address bottlenecks like geographical barriers, scheduling conflicts and manual interventions. Further, VC equipment for conducting hearing through video conferencing mode has already been installed and made functional at 10 benches of the National Consumer Disputes Redressal Commission (NCDRC) and 35 benches of State Consumer Disputes Redressal Commissions (SCDRCs) including Tamil Nadu SCDRC.

e-Jagriti has reduced reliance on physical proceedings and has accelerated justice delivery. The National Consumer Disputes Redressal Commission (NCDRC) and State Commissions in Chandigarh, Chhattisgarh, Himachal Pradesh, Karnataka, Madhya Pradesh, Meghalaya, Nagaland, Puducherry, Punjab, Rajasthan, Tamil Nadu, and Uttarakhand achieved disposal rates above 100% after July, 2025. During the period 01.01.2025 to 26.02.2026, 9,499 cases were filed before the Consumer Commissions in the State of Tamil Nadu and 8,769 were disposed of. Out of these 9,499 cases, 2861 cases were heard

through VC and 1954 cases were disposed of. During the period 01.01.2025 to 26.02.2026, the details regarding the number of consumer cases filed and disposed by the Consumer Commissions in the State of Tamil Nadu are at **Statement.**

The responsibility for establishment of Consumer Commissions in the States as well as providing all necessary infrastructure for their effective functioning rests with the State Governments. However, the Central Government has been extending financial assistance under the Strengthening of Consumer Commissions (SCC) Scheme to the State Governments to meet the gaps in resources for ensuring a basic minimum infrastructure (both building and non-building) required for the effective functioning of the Consumer Commissions and for honouring the shared responsibility of consumer protection.

Under the SCC scheme, the Central Government's assistance for building purposes, is limited to creation of built up area of 5,000 square feet in respect of a District Commission building and 11,000 square feet in respect of a State Commission building, which include 1000 square ft. for construction of a Mediation Centre (both for State Commission and District Commission).

Assistance for non-building assets is released within the overall cost ceiling of Rs. 25.00 lakh in respect of a State Commission and Rs. 10.00 lakh in respect of a District Commission, irrespective of the location of the Consumer Commission. Under the SCC Scheme, the Department has released funds to the

tune of Rs 13.93 crores to the State of Tamil Nadu for upgrading the infrastructure of the consumer commissions located within the State.

STATEMENT

Consumer cases filed and disposed by the Consumer Commissions in the State of Tamil Nadu

Sl. No.	Commission	Filed	Disposed (also includes the cases disposed which were filed in the previous years)
1	CIRCUIT BENCH MADURAI	<u>1116</u>	<u>282</u>
2	TAMIL NADU SCDRC	<u>1629</u>	<u>789</u>
3	Cuddalore	<u>108</u>	<u>137</u>
4	Dharmapuri	<u>229</u>	<u>223</u>
5	Dindigul	<u>55</u>	<u>123</u>
6	Erode	<u>162</u>	<u>194</u>
7	Kancheepuram	<u>360</u>	<u>376</u>
8	Kanyakumari	<u>195</u>	<u>197</u>
9	Karur	<u>73</u>	<u>60</u>
10	Madurai	<u>404</u>	<u>454</u>
11	Nagapattinam	<u>111</u>	<u>110</u>
12	Namakkal	<u>170</u>	<u>248</u>
13	North Chennai	<u>387</u>	<u>442</u>
14	Perambalur	<u>53</u>	<u>73</u>
15	Pudukkottai	<u>130</u>	<u>170</u>
16	Ramanathapuram	<u>48</u>	<u>65</u>
17	Salem	<u>247</u>	<u>225</u>
18	Ariyalur	<u>69</u>	<u>80</u>

19	South Chennai	<u>490</u>	<u>892</u>
20	Thanjavur	<u>337</u>	<u>358</u>
21	Theni	<u>140</u>	<u>145</u>
22	The Nilgiris	<u>38</u>	<u>38</u>
23	Thiruvallur	<u>217</u>	<u>221</u>
24	Thiruvarur	<u>282</u>	<u>152</u>
25	Thoothukkudi	<u>274</u>	<u>407</u>
26	Tiruchirappalli	<u>284</u>	<u>265</u>
27	Tirunelveli	<u>360</u>	<u>554</u>
28	Tiruppur	<u>138</u>	<u>148</u>
29	Tiruvannamalai	<u>157</u>	<u>123</u>
30	Vellore	<u>197</u>	<u>212</u>
31	Viluppuram	<u>260</u>	<u>239</u>
32	Virudhunagar	<u>146</u>	<u>131</u>
33	Sivaganga	<u>56</u>	<u>58</u>
34	Coimbatore	<u>577</u>	<u>578</u>
	Total	9499	8769

पशुजन्य रोग

3111. श्रीमती मंजू शर्मा:

क्या विज्ञान और प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या गत कुछ वर्षों के दौरान देश में पशुजन्य रोगों के मामलों में अचानक वृद्धि हुई है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं;
- (ग) क्या मनुष्यों को प्रभावित करने वाली नई बीमारियां मुख्य रूप में पशुजन्य रोगों या पशु उत्पादों से उत्पन्न हो रही हैं;
- (घ) यदि हां; तो तत्संबंधी ब्यौरा क्या है; और

(ड.) सरकार द्वारा इस संबंध में टीका बनाने के लिए किए जा रहे प्रयासों का विभाग-वार ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (घ) : भारत सरकार के स्वास्थ्य एवं परिवार कल्याण मंत्रालय ने देश भर में बीमारियों के प्रकोप की चेतावनी शीघ्र जारी करने और त्वरित प्रतिक्रिया को बढ़ावा देने के लिए एकीकृत रोग निगरानी कार्यक्रम (आईडीएसपी) शुरू किया है। आईडीएसपी के अंतर्गत दर्ज किये जाने वाले कुछ सामान्य पशुजन्य रोग हैं: स्क्रब टाइफस, लेप्टोस्पाइरोसिस, मानव रेबीज, क्यासानूर वन रोग (केएफडी), क्रीमियन कांगो हेमोरेजिक फीवर (सीसीएचएफ), निपाह वायरस रोग और वेस्ट नाइल फीवर।

एकीकृत रोग निगरानी कार्यक्रम - एकीकृत स्वास्थ्य सूचना मंच (आईडीएसपी-आईएचआईपी) के अंतर्गत राज्यों/केंद्र शासित प्रदेशों द्वारा एल-फॉर्म पर दर्ज किए गए केएफडी, लेप्टोस्पाइरोसिस और स्क्रब टाइफस के मामलों का वर्षवार ब्यौरा **विवरण-I** के रूप में संलग्न है।

वर्ष 2022 से वेस्ट नाइल फीवर, निपाह वायरस रोग, सीसीएचएफ और मानव रेबीज के प्रकोप के दौरान दर्ज किए गए मामलों का राज्य/केंद्र शासित प्रदेश-वार ब्यौरा **विवरण-II** के रूप में संलग्न है। देश में पशुजन्य रोगों में वृद्धि (यदि कोई हो) के संभावित कारण क्षमता निर्माण में सुधार, बेहतर प्रशिक्षित स्वास्थ्यकर्मी, सुदृढ़ निदान सुविधाएं और व्यापक जागरूकता अभियान हो सकते हैं, जिनसे मामलों को बेहतर तरीके से पता लगाने और रिपोर्टिंग में मदद मिली है। इसके अतिरिक्त, मानव-वन्यजीव संपर्क का विस्तार, तीव्र शहरीकरण और जलवायु परिवर्तनशीलता जैसे कारक भी रोगों के

प्रसार की प्रवृत्तियों को बढ़ावा दे रहे हैं।

(ड.) : इस संबंध में वैक्सीनों के विकास के लिए सरकार द्वारा किए जा रहे प्रयासों का ब्यौरा नीचे दिया गया है।

विभाग/मंत्रालय	पहल
बायोटेक्नोलॉजी विभाग, विज्ञान एवं प्रौद्योगिकी मंत्रालय	- तिरुवनंतपुरम स्थित ब्रिक-राजीव गांधी जैव प्रौद्योगिकी केंद्र (आरजीसीबी) रेबीज वायरस को नियंत्रित करने के लिए जन्मजात प्रतिरक्षा प्रतिक्रिया की क्षमता का पता लगा रहा है और साथ ही टीकाकरण और उपचार दोनों दृष्टिकोणों से रेबीज वायरस को लक्षित करने की रणनीतियों पर भी काम कर रहा है। - ब्रिक-आरजीसीबी डेंगू और जीका वायरस के लिए उन्नत बहु-प्रतिजनित डीएनए और वृत्ताकार आरएनए (सीआईआरसी आरएनए) आधारित वैक्सीनों पर भी काम कर रहा है। - ब्रिक-ट्रांसलेशनल स्वास्थ्य विज्ञान एवं प्रौद्योगिकी संस्थान (ब्रिक-टीएचएसटीआई) और ब्रिक-आरजीसीबी संयुक्त रूप से निपाह वायरस के विरुद्ध मोनोक्लोनल एंटीबॉडी पर काम कर रहे हैं और उन्होंने भारत (आवेदन संख्या: 202411037094, दिनांक 10 मई, 2024) और बांग्लादेश (आवेदन संख्या: 167/2025, दिनांक 12 मई, 2025) में अनंतिम पेटेंट के लिए आवेदन किया है। - ब्रिक-राष्ट्रीय प्रतिरक्षा विज्ञान संस्थान (ब्रिक-एनआईआई) जापानी एन्सेफलाइटिस और डेंगू के लिए दो अगली पीढ़ी के, पूरी तरह से स्वदेशी वैक्सीन कैंडिडेट तैयार कर रहा है। - ब्रिक-राष्ट्रीय प्रतिरक्षा विज्ञान संस्थान (ब्रिक-एनआईआई) यूरोपीय संघ के अनुसंधान समूहों के साथ मिलकर दो अगली पीढ़ी के इन्फ्लूएंजा वैक्सीन विकसित करने पर भी काम कर रहा है: (i) कम्प्यूटेशनल रूप से अनुकूलित व्यापक रूप से प्रतिक्रियाशील प्रतिजन (कोबरा) वैक्सीन, और (ii) प्रतिजन-प्रस्तुत करने वाली कोशिका लक्षित डीएनए (एपीसी-मिक्स) वैक्सीन। ये सर्व-व्यापी अगली पीढ़ी के वैक्सीन इन्फ्लूएंजा वायरस के किसी भी उभरते हुए स्ट्रेन जिनमें सूअरों या पक्षियों से उत्पन्न होने वाले स्ट्रेन भी शामिल हैं, से मनुष्यों को प्रभावी सुरक्षा प्रदान करने में सक्षम होंगे। - ब्रिक-राष्ट्रीय पशु जैव प्रौद्योगिकी संस्थान (ब्रिक-एनआईबी) ब्रुसेल्लोसिस, लेप्टोस्पाइरोसिस, तपेदिक, पैराट्यूबरकुलोसिस, टॉक्सोप्लाज्मोसिस और रेबीज जैसे पशु-जन्य रोगों के विरुद्ध संभावित वैक्सीन कैंडिडेट की पहचान के लिए अनुसंधान कर रहा है, जिनका प्रयोग मुख्य रूप से पशुओं के लिए किया जाएगा। - ब्रिक-राष्ट्रीय कोशिका विज्ञान केंद्र (ब्रिक-एनसीसीएस) आईआईएसईआर भोपाल के साथ मिलकर निपाह वैक्सीन कैंडिडेट पर काम कर रहा है और म्यूरिन मॉडल में इसके प्रभाव का परीक्षण कर रहा है। इसके अतिरिक्त, उन्होंने नैदानिक अनुप्रयोग के लिए निपाह प्रोटीन के विरुद्ध काइमेरिक एंटीबॉडी भी विकसित की हैं।
वैज्ञानिक एवं औद्योगिक अनुसंधान परिषद, विज्ञान एवं प्रौद्योगिकी मंत्रालय	सीएसआईआर-कोशिकीय एवं आणविक जीव विज्ञान केंद्र (सीएसआईआर-सीसीएमबी) अत्यधिक रोगजनक एवियन इन्फ्लूएंजा पर काम कर रहा है। हालांकि ये वायरस पोल्ट्री में उच्च मृत्यु दर का कारण बनते हैं और मनुष्यों के लिए पशुजन्य जोखिम उत्पन्न करते हैं, तथापि पिछले एक वर्ष में मनुष्यों में किसी भी प्रकोप या मामलों में अचानक वृद्धि की कोई रिपोर्ट नहीं मिली है। सार्वजनिक स्वास्थ्य संबंधी तैयारियों को सुदृढ़ बनाने के लिए, संस्थान ने अपशिष्ट जल, झीलों, पोल्ट्री फार्मों के परिसर और प्रवासी पक्षियों के आवासों में वायरस का

	पता लगाने के लिए मानकीकृत पर्यावरणीय निगरानी प्रोटोकॉल स्थापित किए हैं। ये सतत निगरानी तंत्र सरकारी प्राधिकारियों को प्रारंभिक चेतावनी प्रदान करने के लिए तैयार किए गए हैं, जिससे बड़े पैमाने पर प्रकोपों की रोकथाम के लिए सक्रिय उपाय किए जा सकें।

इन प्रयासों के अतिरिक्त, बायोटेक्नोलॉजी विभाग (डीबीटी) अपने गैर-लाभकारी सार्वजनिक क्षेत्र के उद्यम, जैव प्रौद्योगिकी उद्योग अनुसंधान सहायता परिषद (बाइरैक) के माध्यम से नवाचार-संचालित अनुसंधान को बढ़ावा देता है। बाइरैक स्वास्थ्य सेवा अनुसंधान एवं विकास के लिए आवश्यक निधि प्रदान करता है, जिसमें पशु जन्य रोगों के वैक्सीनों पर विशेष ध्यान दिया जाता है। यह निधि निम्नलिखित तंत्रों के माध्यम से प्रदान की जाती है:

जैव प्रौद्योगिकी इग्निशन अनुदान (बीआईजी): यह कार्यक्रम विभिन्न जैव प्रौद्योगिकी परियोजनाओं को वित्त पोषित करता है, जिनमें पशु जन्य रोगजनकों पर केंद्रित परियोजनाएं भी शामिल हैं।

पशु जन्य रोगों के लिए वैक्सीन विकास से संबंधित बीआईजी समर्थित परियोजनाओं की सूची:

क्रम सं.	स्टार्टअप / अनुदान प्राप्तकर्ता का नाम	परियोजना का नाम
1	जेनिरॉन बायोलैब्स प्राइवेट लिमिटेड, बेंगलुरु, कर्नाटक, भारत	आवारा कुत्तों में रेबीज और प्रतिरक्षा अवरोधन के लिए बाइसिस्ट्रॉनिक स्व-प्रतिकृति डीएनए वैक्सीन
2	पेंटावेलेंट बायो साइंसेज प्राइवेट लिमिटेड, बेंगलुरु, कर्नाटक	पेंटाफ्लूवैक: पक्षियों, सूअरों और मनुष्यों में इन्फ्लूएंजा के लिए एक स्वदेशी प्रतिकृति-अक्षम वायरल वैक्सीन
3	अमातेरासु लाइफसाइंसेज एलएलपी, मुंबई, महाराष्ट्र	मलेरिया के उपचार के लिए नवीन एकल खुराक इंजेक्शन थेरेपी - एसआईडीएमआई एकल खुराक -मलेरिया रोधी इंजेक्शन
4	डॉ. श्वेता राघवन, बेंगलुरु, कर्नाटक	डेंगू से बचाव के लिए एमआरएनए-एलएनपी आधारित वैक्सीन का विकास
5	मफिन हेल्थ एंड लाइफस्टाइल प्राइवेट लिमिटेड, चंडीगढ़	कीमो एटिन्यूएटेड ब्लड स्टेज मलेरिया वैक्सीन
6	श्री अरुण शंकरदास, बेंगलुरु, कर्नाटक	डेंगू वायरस के लिए नवीन सहायक नैनोप्लास्मिड

		आधारित डीएनए वैक्सीन का विकास: उभरती संक्रामक बीमारियों और 'समान स्वास्थ्य' प्रणाली के लिए इस मंच का विस्तार करने के अवसर।

महामारी की तैयारी संबंधी नवाचार गठबंधन (सीईपीआई) के भारतीय नेटवर्क (इंड सीईपीआई) को उभरते संक्रामक रोगों (ईआईडी) के लिए वैक्सीन तैयार करने का कार्य सौंपा गया है, और यह वैश्विक सीईपीआई प्राथमिकताओं के अनुरूप कार्य करता है। सितंबर 2025 में औपचारिक रूप से स्वीकृत त्रिपक्षीय सहभागिता रणनीति के तहत, डीबीटी, बाइरैक और सीईपीआई ने संभावित प्रकोपों के विरुद्ध भारत की वैक्सीन विकास क्षमताओं को सुदृढ़ करने के लिए पांच वर्षीय सहयोगात्मक ढांचा तैयार किया है।

विवरण-I

केएफडी, लेप्टोस्पाइरोसिस और स्क्रब टाइफस के मामलों का वर्षवार ब्यौरा

एल फार्म के आधार पर आईडीएसपी-आईएचआईपी पोर्टल पर 2022-2026* के दौरान भारत में रिपोर्ट किए गए अभिचिन्हित पशुजन्य रोगों के मामले			
वर्ष	क्यासानूर वन रोग	लेप्टोस्पायरोसिस	स्क्रब टाइफस
	मामले	मामले	मामले
2022	54	10191	32364
2023	23	14217	55077
2024	373	18997	70366
2025	197	19073	86895
2026*	80	2306	10861
कुल	727	64784	255563
यह डाटा आईडीएसपी-आईएचआईपी पोर्टल से 06/03/2026 को 3:25 अपराह्न तक निकाला गया है।			
*वर्ष 2025 के लिए आंकड़े 6 मार्च 2026 तक के हैं।			

विवरण-II

2022-2026* के दौरान आईडीएसपी के अंतर्गत रिपोर्ट किए गए पशुजन्य रोग प्रकोपों के मामले

रोग का नाम	राज्य/केंद्र शासित प्रदेश	2022	2023	2024	2025	2026*
वेस्ट नाइल फीवर	केरल	2	9	5	6	-
निपाह वायरस रोग	केरल	-	6	2	4	-
	पश्चिम बंगाल	-	-	-	-	2
सीसीएचएफ	गुजरात	4	6	-	3	2
	राजस्थान	-	-	1	-	-
मानव रेबीज	अरुणाचल प्रदेश	-	2	4	3	-
	असम	1	12	14	6	-
	जम्मू और कश्मीर	-	1	3	6	-
	झारखंड	-	-	2	-	-
	कर्नाटक	10	21	5	-	-
	मध्य प्रदेश	-	-	1	7	-
	महाराष्ट्र	-	-	1	1	-
	मणिपुर	-	-	4	3	-
	मेघालय	-	9	13	10	-
	नागालैंड	-	-	1	4	-
	तमिलनाडु	-	-	2	1	-
	उत्तर प्रदेश	-	-	-	3	-
	पश्चिम बंगाल	-	-	-	1	-
नोट * 2026 के आंकड़े 18/01/2026 तक (तीसरे सप्ताह) के हैं रिक्त प्रकोष्ठ से तात्पर्य है कि उस वर्ष कोई प्रकोप रिपोर्ट नहीं हुआ।						

RAILWAY LINES IN BIHAR

3112. DR. ALOK KUMAR SUMAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of the new railway lines that have been sanctioned or are under construction in Bihar;
- (b) the current status of these new lines including expected completion dates;

- (c) whether any projects are aimed specifically at improving connectivity to districts like Gopalganj;
- (d) the details of the estimated cost and sources of funding for these projects; and
- (e) the manner in which these projects contribute to regional economic development and passenger convenience?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): Budget allocation for Infrastructure projects and safety works, falling fully/partly in the State of Bihar is as under:

Period	Outlay
2009-14	₹1,132 Cr./year
2025-26	₹10,066 Cr. (Nearly 9 times)

The details of commissioning/laying of new track falling fully/partly in the State of Bihar during 2009-14 and 2014-25 is as under :-

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	318 Km	63.6 Km/year
2014-25	1,899 Km	172.6 Km/year (More than 2.5 times)

As on 01.04.2025, 52 projects (31 New Lines, 01 Gauge Conversions and 20 Doubling), of a total length of 4,663 km, costing ₹86,107 crore, falling fully/partly in Bihar, are sanctioned, out of which 1,014 km length has been commissioned and

an expenditure of ₹29,353 crore has been incurred upto March' 2025. The summary is as under: -

Category	No of sanctioned Projects	Total Length NL/GC/DL (in Km)	Length Commissioned till Mar'25 (in Km)	Total Exp upto Mar'25 (₹ in Cr)
New Lines	31	2,691	516	16,814
Gauge Conversion	1	69	52	544
Doubling/multi-tracking	20	1,904	446	11,995
Total	52	4,663	1,014	29,353

Details of some of the recently completed projects falling fully/partly in Bihar are as under: -

SN.	Project	Length (Km)	Cost (In Crores of Rs)
1	Patna rail cum road Bridge	28	3,210
2	Munger rail cum road Bridge	15	3,040
3	Kosi Bridge	22	863
4	Daniawan-Biharsharif New Line	38	354
5	Chandan-Banka New Line	40	496
6	Rampurhat-Mandarhill New Line	130	908
7	Maharajganj-Masrakh New Line	35	412
8	Rajgir-Tilaiya and Natesar-Islampur New Line	67	726
9	Mansi-Saharsa-Purnia Gauge Conversion	141	752
10	Jaynagar-Narkatiaganj Gauge Conversion	260	967
11	Kaptanganj-Chhapra Gauge Conversion	234	819
12	Sakri-Nirmali and Saharsa-Forbesganj Gauge Conversion	206	2,113
13	Mansi-Saharsa, Saharsa-Purnia and Banmakhi-Bihariganj Gauge Conversion	169	752

14	Sahibganj-Pirpainti Doubling	23	129
15	Maheshkunt-Thanaibihpur Doubling	32	115
16	Hajipur-Ramdayalu Nagar Doubling	48	367
17	Pirpainti-Bhagalpur Doubling	51	493
18	Bakhtiyarpur-Barh Doubling	19	237
19	Kiul-Gaya Doubling	124	2,462
20	Hajipur-Bachwara Doubling	72	930
21	Darbhanga bypass	9	253
22	Araria-Galgalia (Thakurganj) New Line	110	2,132
23	Saraigarh Bypass Line	5	79
24	Chhapra-Chhapra Kacheri 3rd Line	3	33

Some of the projects falling fully/partly in the State of Bihar which have been taken up are as under:

SN.	Project	Length (Km)	Cost (Rs. in Cr.)
1	Sakri-Hasanpur new line	76	735
2	Khagaria-Kusheshwarasthan New line	42	1,511
3	Fatuha-Islampur new line	167	2,882
4	Koderma-Tilaiya new line	65	1,980
5	Hajipur-Sagauli new line	151	2,702
6	Araria-Supaul new line	96	1,925
7	Kursela-Bihariganj new line	58	194
8	Bikramshila-Katareah new line	26	2,171
9	Jhajha-Batia new line	20	588
10	Pirpainti-Jassidih new line	97	2,611
11	Chhitauni-Tumkuhi Road new line	59	1,731
12	Jalalgarh-Kishanganj new line	51	360
13	Jogbani-Biratnagar (Nepal) new line	19	402
14	Darbhanga-Kusheshwarasthan new line	70	367

15	Motihari-Sitamarhi new line	77	1,007
16	Sitamarhi-Nirmali new line	189	2,833
17	Nawada-Laxmipur new line	137	3,121
18	Ara-Bhabua Road new line	150	2,397
19	Gaya-Daltonganj new line	137	2,861
20	Muzaffarpur-Darbhangha new line	69	282
21	Muzaffarpur-Janakpur Road new line	67	228
22	Dehri on Sone-Banjari new line	35	111
23	Chhapra-Muzzafarpur new line	78	1,894
24	Bihta-Aurangabad new line	120	2,995
25	Gaya-Chatra and Gaya-Natesar new line	135	4,543
26	Deogarh-Sultanganj new line incl.Banka-Barahat and Banka-Bhitiah Road	154	665
27	Sultanganj-Katuria new line	77	291
28	Bariarpur-Mananpur new line	68	251
29	Hathua-Bhatni new line	80	318
30	Aurangabad Terminal-Anugrah Narayan Road new line	13	441
31	Nawadah-Pawapuri New line	25	492
32	Jaynagar-Bijalpura Gauge conversion	69	790
33	Dhanbad-Sonnagar 3rd line	291	7,906
34	Samastipur-Darbhangha Doubling	38	826
35	Rampur Dumra-Tal-Rajendra Pul-Additional bridge and Doubling	14	2,535
36	Sagauli-Valmikinagar Doubling	110	1,456
37	Gaya Bye pass for Manpur	2	30
38	Muzaffarpur-Sugauli Doubling	101	1,586
39	Barauni-Bachwara 3rd and 4th line	32	486
40	Sonenagar bye pass(Chiralapothu to Bagha Bishunpur)	10	224

41	Narkatiaganj-Darbhanga and Sitamarhi-Muzaffarpur Doubling	256	4,080
42	Chhapra-Ballia Patch Doubling	65	1,046
43	Gorakhpur-Valmikinagar Doubling	96	1,121
44	Katihar-Kumedpur and Katihar-Mukuria Doubling	65	943
45	Bhadaura Station and Karma Station Surface Triangle Line	11	200
46	ROR at Sasaram connecting GC to Ara-Sasaram Line	9	470
47	Ara Bye pass Line to be connected from Jagjivan Halt to existing ARA-Sasaram line through link cabin (Y-Connectivity at Ara)	3	119
48	Son Nagar-Andal Multitracking	749	12,334
49	Bulb line at Nabinagar (Ankorha)	17	612
50	Punarakh- Barh-Bhaktiarpur New 4th line and balance 3rd line	28	422
51	Sanjaygram to Dhachna By Pass line	2	34
52	Aluabari Road-Thakurganj Doubling	20	327
53	Aluabari Road-New Jalpaiguri 3rd and 4th Line	57	1,630
54	Bhagalpur-Jamalpur 3rd Line	53	1,156
55	Bhagalpur-Dumka-Rampurh at Doubling	177	3,169
56	Bakhtiyarpur-Rajgir-Tilaiya Doubling	104	2,192
57	Bakhtiyarpur-Fatuha 3rd and 4th line	24	931

During last three years (i.e. 2022-2023, 2023-24, 2024-25 and current financial year 2025-26), total 92 Nos. of Surveys (16 New Line, 76 Doubling) falling fully/partly in the State of Bihar having a total length of 4,530 Km have been sanctioned.

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Gopalganj is already an existing station on Hathua-Thawe-Masrakh section and is well connected to rest of Indian Railway network.

Sanction of any railway project depend upon many parameters/factors which include the following:

- Anticipated traffic projections and Remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance

- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

DEPLOYMENT OF TECHNOLOGY IN SOUTH CENTRAL RAILWAY DIVISION

3113. SHRI B. K. PARTHASARATHI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether Artificial Intelligence (AI), Machine Learning (ML) and Machine Vision-based systems such as the Machine Vision Inspection System (MVIS), Online Monitoring of Rolling Stock System (OMRS) or Wheel Impact Load Detector (WILD) are being deployed/piloted in the South Central Railway (SCR) Division;
- (b) if so, the details of such technologies, their objectives and the locations identified for pilot or installation;
- (c) whether any collaborations have been undertaken with research institutions or private entities for these pilots and if so, the details thereof; and
- (d) the details of the outcomes observed so far in improving safety, predictive

maintenance and operational efficiency?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): Technological improvement in Indian Railways (IR) is a continuous process. Some major technologies deployed/piloted over IR are as follows:

1. Machine Vision Inspection System (MVIS): MVIS is an Artificial Intelligence (AI)/ Machine Learning (ML) based system which generates alert on detecting any hanging, loose or missing components of moving trains.

Three (03) MVIS have been installed in Northeast Frontier Railway, two (02) in Dedicated Freight Corridor Corporation of India Limited (DFCCIL) and one (01) in South East Central Railway on pilot basis for freight stock. Further, a MoU has been signed between IR and DFCCIL to induct four (04) MVIS over IR network for freight stock.

Also, Research Designs and Standards Organisation (RDSO) has taken up development of MVIS for rolling stock in collaboration with industry through an Expression of Interest (EoI).

2. Wheel Impact Load Detector (WILD): WILD is a way-side inspection system that measures the impact of wheel on track to identify the defective wheel in Rolling Stock. 24 such systems are installed over IR.

3. Online Monitoring of Rolling Stock (OMRS): OMRS is a way-side inspection system which monitors the health of bearing and wheel of Rolling Stock. 25 such systems are installed over IR out of which one (01) OMRS is installed at Sirpur Kaghaz nagar /Secunderabad Division in South Central Railway.
4. Integrated Track Monitoring Systems (ITMS): ITMS are deployed for comprehensive inspection and monitoring of Railway tracks. The ITMS utilizes machine learning and image processing to monitor and detect defects in railway track components such as rails, sleepers, and fastenings. The data from ITMS is analysed for urgent and planned maintenance of track. Presently three (03) ITMS are deployed for track recording and monitoring of IR track. It helps in better track maintenance planning, enhanced safety, improved reliability of track assets and operational efficiency.
5. Drone based monitoring of Overhead Equipment: Drone based monitoring with thermal imaging of Overhead Equipment (OHE) has been taken up in Raipur division on pilot basis. Further, IR in association with IIT Madras, has taken up development of a Drone based aerial inspection of Overhead Equipment (OHE) which will also analyse the captured data using AI/ML.
6. TRI-Netra: RDSO has taken up development of TRI-Netra (Terrain

Imaging for Locomotive Drivers - Infra-Red, Enhanced Optical and Ranging Device Assisted) for assisting the Loco pilots during foggy, rainy and inclement weather. This system comprises of optical camera, infra-red camera and ranging devices (e.g. Radar/Lidar) and AI to create a real-time, enhanced vision system for assisting Loco pilots.

7. Kavach:

- i) Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
- ii) Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
- iii) Based on deployment of Kavach version 3.2 on 1465 Route Km on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
- iv) Major improvement in Version 4.0 includes increased location accuracy, improved information of signal aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System.
- v) After extensive and elaborate trials, Kavach Version 4.0 has been

successfully commissioned on 1452 Route Kilometres, covering the high density Delhi- Mumbai and Delhi-Howrah routes as below:

SN	Section	Progress (Route Km)
(1)	Delhi-Mumbai route:	
i	Junction cabin – Palwal – Mathura –Nagda section	667
ii	Vadodara - Ahmedabad section	96
iii	Vadodara - Virar section	336
(2)	Delhi – Howrah route:	
i	Gaya Sarmatanr section	93
ii	Chota Ambana - Bardhaman – Howrah section	260

- vi) Further, track side Kavach implementation work has been taken up on 24,427 Route Kilometres covering all GQ, GD, HDN and identified sections of Indian Railways. Progress of key items of Kavach as on 28.02.26 is as under:

SN	Item	Progress
i	Laying of Optical Fibre Cable	8570 Km
ii	Installation of Telecom Towers	1100 nos.
iii	Station Data Centre	767 stations
iv	Installation of Track side equipment	6776 RKm
v	Provision of Kavach in Loco	4154 nos.

- vii) In addition, work for installation of Kavach in 8979 Locomotives and 1200 EMU/MEMU has been taken up.

Rail Tech Policy: Further, to support the development of cost-effective, implementable and scalable solutions, including those based on AI and data-driven technologies, a new policy called the Rail Tech Policy has been adopted

on 26.02.2026 by IR and a portal (<https://railtech.indianrailways.gov.in>) has been launched to facilitate participation of innovators and startups.

The proposed Rail Tech Policy incorporates the following key features:

- Single-stage detailed submission of proposals by the Innovator.
- Provision for submission of proposals for self-initiated challenges by the Innovator on the Rail Tech Portal.
- Provision for funding on 50:50 cost-sharing basis between Indian Railways and the Innovator, with the maximum grant up to ₹ 3 Cr for prototype development and trials.
- Grant offered for extended trials or scale-up shall be upto five times the initial grant subject to a maximum of ₹ 10 crore.

The above proposed Policy will facilitate early adoption of new technologies in Indian Railways.

RESEARCH, DEVELOPMENT AND INNOVATION (RDI) SCHEME

3114. SHRI SHASHANK MANI:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the implementation status of Research, Development and Innovation (RDI) Scheme to incentivise private sector RandD in sunrise domains like energy transition, deep-tech, AI and biotech;

- (b) the projects funded, technologies acquired and Deep-Tech Fund of Funds established;
- (c) whether the Government has assessed private participation impact and proposes scaling; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b): The Department of Science and Technology (DST), as the nodal Ministry for the RDI Scheme, has formulated and finalized the implementation guidelines for the Research, Development and Innovation (RDI) Fund, as well as the Special Financial Rules for the Scheme, in consultation with the Department of Economic Affairs (DEA) and the Department of Expenditure (DoE). These guidelines have been approved by the Executive Council of the Anusandhan National Research Foundation (ANRF).

As per the approved framework, the Technology Development Board (TDB) and the Biotechnology Industry Research Assistance Council (BIRAC) have been

designated as Second-Level Fund Managers (SLFMs) and launched calls for project proposals on 4 February 2026 and 13 February 2026, respectively. Further, a call inviting applications from additional eligible entities, including Fund of Funds, to act as SLFMs was issued, which closed on 31 January 2026. Applications have been received and the selection process is currently underway.

The SLFMs will provide funding to eligible technology entities, including startups, companies and industry-led R&D projects developing technologies at Technology Readiness Level (TRL) 4 and above, in strategic and sunrise sectors.

(c) to (d) : India's Gross Expenditure on Research and Development (GERD) is about 0.64% of GDP, with the public sector accounting for around 60% of the total expenditure, while the private sector contributes about 35–36%. This is lower compared to leading innovation-driven economies where the private sector contributes over 70% of R&D expenditure.

To address the gap in patient capital for high-risk and deep-technology research and to encourage greater private sector participation, the Government has launched the Research, Development and Innovation (RDI) Scheme with a corpus of ₹1 lakh crore, aimed at catalysing private investment in R&D.

PORTABILITY UNDER ONE NATION ONE RATION CARD

3115. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

be pleased to state:

- (a) whether any technology architecture, authentication framework or data integration platform has been proposed for enabling nationwide portability under One Nation One Ration Card;
- (b) if so, the current status of development or testing of such systems;
- (c) whether pilot implementation or phased rollout has been envisaged prior to nationwide launch; and
- (d) if so, the details of the tentative timeline for such pilots, if any?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) to (d): The One Nation One Ration Card (ONORC) is a technology-driven initiative of the Department of Food and Public Distribution that enables nationwide portability of ration cards for beneficiaries covered under the National Food Security Act (NFSA). The system allows eligible beneficiaries, particularly migrant workers and other mobile populations, to lift their entitled foodgrains from any Fair Price Shop (FPS) in the country through Aadhaar-based biometric authentication using ePoS devices. The system integrates ration card databases of all States/UTs and facilitates seamless portability through interoperable ePoS devices deployed at Fair Price Shops.

The implementation of ONORC was carried out in a phased manner,

beginning with pilot inter-State portability transactions in August 2019, followed by gradual onboarding of States/UTs. At present, ONORC has been successfully implemented across all 36 States and Union Territories, covering about 80 crore NFSA beneficiaries (100% of the NFSA population). Accordingly, the ONORC facility is now automatically available to all PMGKAY beneficiaries across the country.

कोलवा रेलवे स्टेशन का पूर्ण विकसित स्टेशन में परिवर्तन

3116. श्री मुरारी लाल मीना:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बांदीकुई और दौसा के बीच स्थित कोलवा रेलवे स्टेशन, जो 30-40 गाँवों के लिए एक प्रमुख संपर्क बिंदु है और दौसा लोक सभा निर्वाचन क्षेत्र के अंतर्गत आता है, को बड़ी लाइन में बदलने के बाद फ्लैग स्टेशन में बदल दिया गया है और क्या इसे पूर्ण विकसित स्टेशन के रूप में बहाल करने पर विचार किया जा रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या लगभग 25,000 की आबादी और आसपास के 15 से अधिक गाँवों की निर्भरता वाले बसवा रेलवे स्टेशन पर यात्री सुविधाओं और ट्रेनों के ठहराव को बढ़ाने की कोई योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या जिला मुख्यालय दौसा के समीप स्थित पूर्व में बंद किए गए खान भांकरी और भंदना रेलवे स्टेशनों को क्षेत्र की बढ़ती जनसंख्या और जयपुर से इसकी निकटता को देखते हुए फिर से खोलने के लिए कोई सर्वेक्षण/समीक्षा की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या झार रेलवे स्टेशन पर ट्रेन संख्या 79601/79602 अजमेर-जयपुर-गंगापुर सिटी डेमू ट्रेन

का ठहराव प्रदान करने का कोई प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ): कोल्वाग्राम रेलवे स्टेशन (स्थानीय रूप से 'कोल्वा' के नाम से प्रसिद्ध) एक हॉल्ट स्टेशन है, जो दौसा से 18 कि.मी. तथा बाँदीकुई स्टेशन से 12 कि.मी. की दूरी पर स्थित है। वर्तमान में, दौसा स्टेशन और बाँदीकुई स्टेशन क्रमशः 80 और 96 रेलगाड़ियों द्वारा सेवित है जो शहरी और निकटवर्ती गाँवों की आबादी की यात्रा संबंधी आवश्यकताओं की पूर्ति करती हैं। इसके अलावा, वर्तमान में कोल्वाग्राम स्टेशन पर 08 पैसेंजर रेलगाड़ियां रुकती हैं, जो निम्नानुसार हैं:

क्र. सं.	रेलगाड़ी संख्या और नाम
1	09635/09636 जयपुर-रेवाड़ी पैसेंजर
2	51973/51974 मथुरा-जयपुर पैसेंजर
3	14715/14716 हिसार-जयपुर एक्सप्रेस
4	14733/14734 जयपुर-बठिंडा एक्सप्रेस

कोल्वाग्राम स्टेशन पर यात्री सुविधाओं में सुधार लाने हेतु प्लेटफॉर्म विस्तार, आच्छादित प्लेटफॉर्म शेल्टर का प्रावधान, पैदल पार पुल और दिव्यांगजनों के प्रवेश के लिए रैम्प की व्यवस्था के कार्य शुरू किए जा रहे हैं।

वर्तमान में, बसवा रेल स्टेशन निम्नलिखित 14 रेलगाड़ी सेवाओं द्वारा सेवित है:

क्र. सं.	रेलगाड़ी संख्या और नाम
1	14661/14662 बाड़मेर-जम्मू तवी एक्सप्रेस
2	14715 / 14716 हिसार-जयपुर एक्सप्रेस
3	14733/14734 बठिंडा-जयपुर एक्सप्रेस
4	19611/19612 अजमेर-अमृतसर एक्सप्रेस
5	19613/19614 अजमेर-अमृतसर एक्सप्रेस
6	20489/20490 बाड़मेर-मथुरा एक्सप्रेस

7	51973 / 51974 मथुरा-जयपुर पैसेंजर

भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और निरंतर चलने वाली प्रक्रिया है और निर्माण कार्यों को कार्य की आवश्यकता, परस्पर प्राथमिकता और निधियों की उपलब्धता के अध्यधीन शुरू किया जाता है। वर्तमान में, बसवा रेलवे स्टेशन पर यात्री सुविधाओं को बेहतर बनाने के लिए प्लेटफॉर्म विस्तार और आच्छादित प्लेटफॉर्म शेल्टर के प्रावधान का कार्य शुरू किया गया है।

कुछ समय पहले यात्रियों की संख्या कम होने के कारण दौसा के नजदीक खान भकरी और भण्डाना हॉल्ट स्टेशनों को बंद कर दिया गया था। बंद कर दिए गए स्टेशनों को पुनः चालू करने के साथ-साथ नए स्टेशनों का उद्घाटन, यात्री आवागमन, लागत, आवर्ती व्यय, परिचालनात्मक व्यवहार्यता और निकटवर्ती स्टेशनों की दूरी आदि जैसे अनेक कारकों पर निर्भर करता है।

वर्तमान में झर रेल स्टेशन निम्नलिखित 04 रेल गाड़ी सेवाओं द्वारा सेवित है, जो स्टेशन के यात्री जरूरतों को पूरा करती हैं:

क्र. सं.	रेलगाड़ी संख्या और नाम
1	14733 बठिंडा-जयपुर एक्सप्रेस
2	51973/51974 मथुरा-जयपुर पैसेंजर
3	14716 जयपुर-हिसार एक्सप्रेस

वर्तमान में झर रेलवे स्टेशन के पास दौसा/बरसी स्टेशनों पर रेलगाड़ी सं. 79601/79602 अजमेर-जयपुर-गंगापुर सिटी डेमू का निर्धारित ठहराव है। रेलगाड़ियों के अतिरिक्त ठहरावों का प्रावधान यातायात औचित्य, खंड पर रेलपथ की उपलब्धता सहित परिचालनात्मक व्यवहार्यता और प्लेटफॉर्म लंबाई और उपयुक्त अवसंरचना की उपलब्धता पर निर्भर करता है।

RAILWAY CONNECTIVITY TO MAINPURI DISTRICT**3117. SHRIMATI DIMPLE YADAV:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the present status of railway connectivity in Mainpuri district, including the number of trains originating/terminating/passing through district and whether any proposal for expansion of services has been pending during the last five years and if so, the details thereof;
- (b) whether the Government has conducted any passenger demand assessment for Mainpuri district in view of increasing population, commuter traffic and student movement to nearby cities and if so, the details thereof;
- (c) the status of any pending proposals for introduction of new train services/extension of existing routes/doubling of railway lines/ electrification works affecting Mainpuri district; and
- (d) the details of the timeline and specific steps proposed to enhance railway connectivity and passenger amenities in Mainpuri district to address long-standing service gaps?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): As the Railway network straddles across district boundaries, trains are introduced/operated across such boundaries as per network requirement.

Mainpuri district is majorly served by Mainpuri, Mainpuri Kacheri and Shikohabad stations which are respectively served by 05 pairs, 02 pairs and 21 pairs of train services as listed below:

Trains services serving Mainpuri station:

SN	Trains number and name
1	14151/14152 Kanpur Central - Anand Vihar (T) Express
2	14117/14118 Prayagraj-Bhiwani Kalindi Express
3	64623/64624 Agra Cantt - Mainpuri MEMU
4	51905/51906 Farrukhabad - Tundla Passenger
5	55341/55342 Shikohabad - Kasganj Passenger

Trains services serving Mainpuri Kacheri station:

SN	Trains number and name
1	51905/51906 Farrukhabad - Tundla Passenger
2	55341/55342 Shikohabad - Kasganj Passenger

Trains services serving Shikohabad station:

SN	Trains number and name
1	12179/12180 Lucknow-Agra Fort Express
2	12311/12312 Howrah-Kalka Express
3	12419/12420 Lucknow-New Delhi Express

4	14117/14118 Prayagraj-Bhiwani Express
5	14151/14152 Kanpur Central-Anand Vihar (T) Express
6	14163/14164 Subedarganj-Meerut City Express
7	14217/14218 Prayagraj Sangam-Chandigarh Express
8	14853/14854 Varanasi City-Jodhpur Express
9	14863/14864 Varanasi City-Jodhpur Express
10	14865/14866 Varanasi City-Jodhpur Express
11	15483/15484 Alipur Duar -Delhi Express
12	15657/15658 Delhi-Kamakhya Express
13	18101/18102 Tatanagar -Jammu Tawi Express
14	18309/18310 Sambalpur-Jammu Tawi Express
15	19037/19038 Bandra (T)-Barauni Express
16	51905/51906 Farrukhabad-Tundla Passenger
17	55341/55342 Shikohabad -Kasganj Passenger
18	64587/64588 Kanpur Central-Tundla MEMU
19	64605/64606 Etawah-Tundla MEMU
20	64625/64626 Etawah -Mathura MEMU
21	64631/64632 Phaphund-Shikohabad MEMU

Proposals/ requests/ suggestions/ representations, both formal and informal *inter alia* for introduction/extension of trains are received from Members of Parliament, elected representatives, organizations/rail users etc. at various levels including Railway Board, Zonal Railways, Divisional Office etc. As receipt of such proposals/ requests/ suggestions is a continuous and dynamic process, centralized compendium of such requests is not maintained. However, these are examined and action as found feasible and justified is taken from time to time, which is an on-going process.

Besides, introduction of train services on any route/section, which is an on-going process, depends on various factors which include:

- Capacity of that section.
- Availability of path.
- Availability of required rolling stock.
- Availability of matching infrastructure for rolling stock.
- Maintenance requirement of railway tracks and other assets.

To improve connectivity of Mainpuri, Etawah-Mainpuri New Line (58 km) has been completed.

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Uttar Pradesh is as under:

Period	Outlay
2009-14	₹1,109 crore/year
2025-26	₹19,858 crore (Nearly 18 times)

The details of commissioning/laying of new track falling fully/partly in the State of Uttar Pradesh during 2009-14 and 2014-25 is as under:

Period	New Track Commissioned	Average Commissioning of new tracks
2009-14	996 Km	199 Km/year
2014-25	5272 Km	479 Km per year (More than 2 times)

As on 01.04.2025, 49 projects (10 New Line, 02 Gauge Conversion and 37 Doubling) of 3,807 Km length, costing ₹62,360 crore falling fully/partly in the State of Uttar Pradesh are sanctioned. The summary is as under: -

Category	No of Projects	Total Length (km)	Length Commissioned (km)	Exp upto Mar'25 (Rs. in Cr.)
New Line	10	1227	340	10517
Gauge Conversion	02	67	0	281
Doubling/Multitracking	37	2513	983	19813
Total	49	3807	1323	30611

Details of some of the recently completed projects falling fully/partly in the State of Uttar Pradesh including Mainpuri District are as under:

SN.	Project	Cost (Rs. in Cr.)
1	Etawah-Mainpuri New Line (58 Km)	313
2	Bahraich-Nanpara-Nepal Ganj Gauge Conversion (56 Km)	342
3	Ballia-Ghazipur city Doubling (65 Km)	650
4	Ghazipur city-Tarighat New Line (17 Km)	1766
5	Gonda-Gorakhpur Loop Gauge Conversion (260 Km)	863
6	Gonda-Bahraich Gauge Conversion (60 Km)	318
7	Barabanki-Akbarpur Doubling (161 Km)	1700

8	Kaptanganj-Thawe-Chhapra Gauge Conversion (234 Km)	819
9	Pilibhit-Shahjahanpur Gauge Conversion (83 Km)	589
10	Indara-Dohrighat Gauge Conversion (34 Km)	213
11	Lucknow-Pilibhit Gauge Conversion (263 Km)	1634
12	Bhadoi-Janghai Doubling (31 Km)	168
13	Lahota-Bhadoi Doubling (39 Km)	184
14	Meerut-Muzaffarnagar Doubling (55 Km)	430
15	Phaphamau-Prayagraj Doubling (14 Km)	212
16	Muzaffarnagar–Tapri Doubling (52 Km)	525
17	Utretia-Raibareilly Doubling (66 Km)	662
18	Raibareilly-Amethi Doubling (60 Km)	668
19	Alamnagar-Utretia Doubling (20 Km)	358
20	Bhimsen—Jhansi Doubling (206 Km)	2620
21	Domingarh-Gorakhpur-Kusumhi-3rd Line and Gorakhpur-Nakaha Jungle Doubling (21 Km)	508
22	Malhaur-Daliganj Doubling (13 Km)	183
23	Ruma Chakeri- Chandari 3 rd Line (13 Km)	177
24	Bareilly-Pilibhit-Tanakpur Gauge Conversion (102 Km)	313
25	Rosa-Sitapur Cantt-Burhwal Doubling (181 Km)	2094
26	Jaunpur- Akbarpur (Tanda) Doubling (77 Km)	676
27	Ramna- Renukut-Singrauli Doubling (160 Km)	2436
28	Janghai- Phaphamau Doubling (47 Km)	414
29	Varanasi-Madhosingh-Prayagraj Doubling (120 Km)	2018
30	Karaila Road- Shaktinagar Doubling (32 Km)	763
31	Deoband (Muzzafarnagar)-Roorkee (27 Km)	1289
32	Agra-Etawah New Line(110 Km)	427

Some of the projects falling fully/partly in the State of Uttar Pradesh which have been taken up are as under:

SN	Project	Cost (Rs. in Cr.)
1	Barabanki-Burhwal 3rd Line (27 Km)	426
2	Burhwal- Gonda Kacheri 4 th line (56 Km)	796
3	Burhwal-Gonda 3rd Line (62 Km)	1118

4	Bahraich- Khalilabad New Line (240 Km)	4940
5	Katra-Ayodhya Dham Doubling (10 Km)	466
6	Pt. Deen Dayal Upadhyaya- Prayagraj 3rd Line (150 Km)	2649
7	Billi-Chunar Doubling (102 Km)	1424
8	Chhapra-Ballia Doubling (65 km)	1046
9	Unchhar-Amethi New Line (66 Km)	1229
10	Etah-Kasganj New Line (29 Km)	389
11	Phephna-Indara, Mau-Shahganj Doubling (150 Km)	1778
12	Gorakhpur- Valmikinagar Doubling (96 Km)	1121
13	Varanasi-Pt. Deen Dayal Upadhyaya 3 rd and 4 th Line (15 Km)	2464
14	Jhansi-Khairar-Manikpur and Khairar-Bhimsen Doubling (431 Km)	4330
15	Sahjanwa-Dohrighat New Line (81 Km)	1320

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s

Electrification:

Electrification of railway network on Indian Railways has been taken up in mission mode. So far, about 99.4% of Broad Gauge (BG) network has been electrified. The electrification in remaining network has been taken up. Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometer
Before 2014 (about 60 years)	21,801
2014-25	46,900

In Uttar Pradesh, entire existing BG network has been electrified including that in Mainpuri district. Further, all new line / multitracking projects are being sanctioned and constructed with electrification.

Passenger Amenities:

Passenger amenities at a railway station are provided based on norms depending upon the category of the station. Improvement of passenger amenities over Indian Railways including railway stations in Mainpuri District is a continuous and on-going process depending upon need, volume of the passenger traffic and inter-se priority of works, subject to availability of funds. Further, at present, modernization of stations is being taken up under 'Amrit Bharat Station Scheme' which envisages development of stations on a continuous basis with a long-term approach.

Ministry of Railways has launched Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach.

The scheme involves preparation of master plans and their implementation in phases to improve the stations. The master planning includes:

- Improvement of access to station and circulating areas
- Integration of station with both sides of city
- Improvement of station building
- Improvement of waiting halls, toilets, sitting arrangement, water booths
- Provision of wider foot over bridge/air concourse commensurate with passenger traffic
- Provision of lift/escalators/ramp
- Improvement /Provision of platform surface and cover over platforms
- Provision of kiosks for local products through schemes like 'One Station One Product'
- Parking areas, Multimodal integration
- Amenities for Divyangjans
- Better passenger information systems
- Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and

creation of city centre at the station in the long term.

So far, 1,337 stations have been identified for development under this scheme, out of which 157 stations including Mainpuri Junction station of Mainpuri district, are located in Uttar Pradesh. The names of stations identified for development under Amrit Bharat Station Scheme in Uttar Pradesh are as following:

State	No. of Stations	Name of Stations
Uttar Pradesh	157	Achnera, Agra Cantt., Agra Fort, Aishbagh Jn, Akbarpur Jn, Aligarh, Amethi, Amroha, Anand Nagar Jn., Aonla, Ayodhya Dham Junction, Azamgarh, Babatpur, Bachhrawan, Badaun, Badshahnagar, Badshahpur, Baheri, Bahraich, Balamau Jn., Ballia, Balrampur, Banaras, Banda, Barabanki Jn, Bareilly, Bareilly City, Barhni, Basti, Belthara Road, Bhadohi, Bharkund, Bhatni, Bhuteshwar, Bijnor, Bulandsahar, Chandauli Majhwar, Chandausi, Chilibila, Chitrakut dham karwi, Chopan, Chunar Jn., Daliganj, Darshannagar, Deoria Sadar, Dhampur, Dildarnagar, Etawah Jn., Farrukhabad, Fatehabad, Fatehpur, Fatehpur Sikri, Firozabad, Gajraula, Garhmuktesar, Gauriganj, Ghatampur, Ghaziabad, Ghazipur City, Gola Gokarnath, Gomtinagar, Gonda, Gorakhpur, Govardhan, Govindpuri, Gursahaiganj, Haidergarh, Hapur, Hardoi, Hathras City, Idgah Agra Jn, Izzatnagar, Janghai Jn, Jaunpur City, Jaunpur Jn, Kannauj, Kanpur Anwarganj, Kanpur Bridge Left Bank, Kanpur Central, Kaptanganj Jn, Kasganj Jn, Kashi, Khalilabad, Khorason road, Khurja Jn., Kosi Kalan, Kunda Harnamganj, Lakhimpur, Lalganj, Lalitpur Jn, Lambhua, Lohta, Lucknow (Charbagh) NR, Lucknow city, Lucknow Jn. (NER), Maa Belha Devi Pratapgarh Junction, Maghar, Maharaja Bijli Pasi, Mahoba Jn, Mailani Jn, Mainpuri Jn, Malhaur, Manak Nagar, Manikpur Jn, Mariahu, Mathura Jn, Mau Jn, Meerut City Jn, Mirzapur, Modinagar, Mohanlalaganj,

		Moradabad Jn, Muzaffarnagar, Nagina, Najibabad Jn, Orai, Panki Dham, Phaphamau Jn, Phulpur, Pilibhit Jn, Pokhrayan, Prayag Jn, Prayagraj Jn, Pt. Deen Dayal Upadhyay Jn , Rae Bareli Jn, Raja Ki Mandi, Ramghat Halt, Rampur Jn, Renukoot, Saharanpur Jn., Salempur, Seohara, Shahganj Jn, Shahjahanpur, Shamli, Shikohabad Jn., Shivpur, Siddharth nagar, Sitapur Jn., Sonbhadra, Sri Krishna Nagar, Sultanpur Jn, Suraimanpur, Swaminarayan Chappia, Takia, Tulsipur, Tundla Jn., Ujhani, Unchahar, Unnao Jn, Utraitia Jn, Varanasi Cantt., Varanasi City, Vindhyachal, Virangana Lakshmibai Jhansi, Vyasnagar, Zafarabad

Development works at railway stations under Amrit Bharat Station Scheme in Uttar Pradesh have been taken up at a good pace. Till now, works of 23 stations (Ayodhya Dham Junction, Balrampur, Bareilly City, Bijnor, Fatehabad, Fatehpur, Gola Gokarnath, Gomtinagar, Govardhan, Govindpuri,

Hathras City, Idgah Agra Jn, Izzatnagar, Khalilabad, Mailani Jn, Panki Dham, Pokhrayan, Ramghat Halt, Saharanpur Jn., Siddharth nagar, Suraimanpur, Swaminarayan Chappia, Ujhani) in Uttar Pradesh have been completed under this scheme.

The activities for development at other stations have also been taken up at good pace and progress of some of the stations is as given below:

- **Mainpuri Junction station:** The works of new station building, porch, Public Reservation System counter, waiting hall, circulating area, parking, approach road, lighting, Public Address System, signages and 12 m Foot Over Bridge have been completed. The work of Divyangjan facilities has been taken up.

- **Ghaziabad station:** The structural works of station building at main entry side and second entry side, foundation work of new Foot Over Bridge-B at Tundla end, roof plaza, extension work of existing Foot Over Bridge-A, finishing work of electrical substation at main entry side and second entry side, Magistrate building, Government Railway Police and Railway Protection Force buildings have been taken up.
- **Rampur Junction station:** The works of new station building, platform shelter, platform surfacing, booking office, waiting hall, toilet have been completed. The works of circulating area and Foot Over Bridge have been taken up.
- **Shahjahanpur station:** The works of platform shelter and platform surfacing at platform no. 1 and 2/3 have been completed. The works of improvement of station building, new station building at second entry, circulating area and Foot Over Bridge have been taken up.
- **Shikohabad Junction station:** The works of new station building, platform surfacing of platform no. 1/2, improvement of circulating area, parking and Divyangjan facilities have been completed. The work of 12 m Foot Over Bridge has been taken up.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and

availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Development / upgradation / modernisation of stations including under Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer Amenities'. The details of allocation and expenditure under Plan

Head-53 are maintained Zonal Railway-wise and not work-wise, or station-wise, or constituency wise or state-wise. Uttar Pradesh is covered under the jurisdiction of five railway zones, namely East Central Railway, Northern Railway, North Central Railway, North Eastern Railway and West Central Railway. For these zones, an allocation of ₹ 3,794 crore has been made for the financial year 2025-26, out of which an expenditure (up to January, 2026) of ₹ 3,343 crore has been incurred so far.

02 water coolers at Mainpuri Railway Station and 01 water cooler at Bhogaon Railway Station are available in the Mainpuri District. Furthermore, work for provision of 02 nos. of Passenger lifts at Mainpuri Railway Station have been taken up.

NUCLEAR POWER GENERATION

3118. PROF. SOUGATA RAY:

Will the **PRIME MINISTER** be pleased to state: -

- (a) the details/quantity of nuclear power generation through the 2008 India-US civil nuclear agreement so far, year wise;
- (b) the details of import of uranium for reactors under International Atomic Energy Agency (IAEA) safeguards that is significantly boosting nuclear power generation from 14,927 million units in 2008-09 to 56,681 million units in 2024-25;
- (c) the details of status of completion of the proposed construction of U.S.-designed reactors at Kovvada in Andhra Pradesh;
- (d) the details of the Expansion Strategy to increase nuclear capacity to 100 GW by 2047, utilising international technology and fuel; and
- (e) whether the Government has any proposal to involve private players in the sector and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The conclusion of international cooperation agreements in 2008 enabled import of fuel for reactors under International Atomic Energy Agency (IAEA) Safeguards. The year-wise generation by reactors using imported fuel is given in

Statement.

(b): From 2008-09 till 2024-25, a total of 18842.60 MTs of Uranium in the form of Uranium Ore Concentrate, Natural UO_2 pellets and Enriched UO_2 pellets was imported for reactors under the International Atomic Energy Agency (IAEA) Safeguards in India.

(c): Presently discussions are in progress with US technology partners to arrive at a viable project proposal. The project construction will commence on finalisation of the project proposal and its approval by the Government.

(d): The Government has formulated a roadmap to reach a capacity of 100 GW nuclear power capacity. As per the roadmap, the present nuclear power capacity of 8.78 GW (excluding RAPS-1) is expected to reach about 22 GW by 2031-32 on progressive completion of projects presently at various stages of implementation. Another 32 GW of nuclear power capacity is envisaged to be set up beyond 2032 by NPCIL, comprising of indigenous Pressurised Heavy Water Reactors (PHWR) and Light Water Reactors (LWR) with foreign cooperation by 2047 taking the capacity to about 54 GW. The balance of 46 GW is expected to be set up by other Public Sector Enterprises (Central and State), State Governments, Private sector and Joint Ventures in different business models, comprising of reactors of different technologies.

(e): The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India (SHANTI) Act, 2025, has been enacted and notified by the

Ministry of Law and Justice on the 21st of December 2025 as a single, coherent legislation, with enabling provisions for private sector participation to carry out research and innovations for peaceful application of nuclear energy under license and safety authorization.

STATEMENT

The year-wise generation by reactors using imported fuel

Year	Generation using imported Fuel (Million Units)
2009-10	3704
2010-11	11130
2011-12	15637
2012-13	13900
2013-14	16219
2014-15	18697
2015-16	17469
2016-17	19247
2017-18	22134
2018-19	20597
2019-20	29003
2020-21	26685
2021-22	29929
2022-23	27640
2023-24	30763
2024-25	39180
2025-26 upto January 2026	33815

GLOBAL HUNGER INDEX 2025

3119. DR. PRABHA MALLIKARJUN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has examined the findings of the Global Hunger Index 2025, which places India at 102 out of 123 countries and if so, the implications thereof for national food and nutritional security;
- (b) whether rising food prices and limitations in existing price stabilisation mechanisms are adversely impacting access to adequate and nutritious food particularly for poor households, women and children;
- (c) if so, the details thereof; and
- (d) the details of the concrete policy measures being taken by the Government to strengthen food security, price stability and nutritional outcomes, in line with constitutional obligations and welfare commitments?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a): As informed by the Ministry of Women and Child Development, an index claimed to be Global Hunger Index (GHI) is published by 3 Non-Government Organizations (viz., Welt Hunger Hilfe of Germany; Concern Worldwide of Ireland; and Institute for International Law of Peace and Armed Conflict of Germany). It is a flawed measure of 'Hunger' and does not reflect India's true position. Three out of four of its constituent indicators are actually related to health and nourishment

levels of children. They cannot be projected to reflect prevalence of hunger in the overall population. Only one indicator, prevalence of undernourishment (PoU), is directly related to hunger, and even this indicator suffers from significant methodological and data limitations. Owing to the probabilistic nature of its estimation and uncertainties in underlying parameters, the precision of PoU estimates is generally low. Two indicators (viz., stunting and wasting) are not measures of hunger, but outcomes of multiple complex factors including sanitation, environmental conditions, disease burden, maternal health, genetics, and food utilisation. Similarly, the indicator Under Five Mortality Rate, is influenced by a wide set of determinants such as access to healthcare, immunisation coverage, sanitation and hygiene, safe drinking water, and overall socio-economic conditions. In view of these shortcomings, the methodology adopted by GHI is flawed and, the so-called rankings cannot be taken to reflect hunger level in the overall population.

(b) to (d): The Government keeps a close watch on the production and availability of essential commodities through regular reviews by the Inter-Ministerial Committee (IMC). The Committee reviews, on regular basis, the scenario and the indicative trends in prices of essential agri-horticultural commodities and suggests measures to enhance availability through increased domestic production and rationalisation in export-import policies. Further, Department of Consumer Affairs monitors the daily prices of 40 essential food commodities submitted by the 578

price monitoring centres across the country. As per the data, prices of food commodities are stable and under control.

The Government has also implemented the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) in all the States/UTs, which aims to supplement the food requirements of upto 75% of the rural and upto 50% of the urban population. Coverage under the PMGKAY is substantially high to ensure that all the vulnerable and needy sections of the society get its benefit. While Antyodaya Anna Yojana (AAY) households, which constitute poorest of the poor are entitled to 35 kg of foodgrains, per household per month, Priority Households (PHH) are entitled to 5 kg of foodgrains per person per month free of cost foodgrains. At present, 80.56 crore beneficiaries are covered for getting free-of-cost foodgrains under PMGKAY against the intended coverage of 81.35 crore persons (as per the Census 2011).

NATIONAL MINORITIES DEVELOPMENT and FINANCE CORPORATION

3120. SHRI P. V. MIDHUN REDDY:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the objectives and functions of National Minorities Development and Finance Corporation (NMDFC);
- (b) the details of financial assistance provided by NMDFC during the last three years;

- (c) the number of persons benefitted under the said scheme, State-wise; and
- (d) the steps undertaken by the Government to ensure that minority women are adequately represented under NMDFC's schemes?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a): The National Minorities Development and Finance Corporation (NMDFC) is a Central Public Sector Enterprise under the Ministry of Minority Affairs. Its prime mandate is to provide concessional credit for self-employment and income-generating activities of eligible beneficiaries belonging to notified minority communities through State Channelizing Agencies (SCAs) nominated by respective State Govt./UT Administration and select banks.

(b) and (c): The details are provided as **Statement**.

(d): The steps undertaken by NMDFC to ensure adequate representation of minority women under its schemes are as under:

(i) Concessional Interest Rates for Women: To promote women's entrepreneurship and higher education, NMDFC provides special interest concessions under Credit Line-2:

- **Term Loan** : 6% p.a. for women (8% p.a. for men)
- **Micro Finance** : 8% p.a. for women (10% p.a. for men)
- **Education Loan** : 5% p.a. for women (8% p.a. for men)

(ii) Virasat Scheme (for artisans): Women artisans receive an

additional 1% interest concession, paying 4% p.a. under Credit Line–1 and 5% p.a. under Credit Line–2, compared to 5% and 6% respectively for male beneficiaries.

- (iii) Focus on Women under the Micro Finance Scheme:** The Micro Finance Scheme primarily targets women, especially those in remote villages and urban slums. Women are organized into Self Help Groups (SHGs) to promote savings and access to credit. Each SHG member can avail loans of up to ₹1.00 lakh (Credit Line–1) or ₹1.50 lakh (Credit Line–2). Nearly 98–99% of the beneficiaries under this scheme are women.

STATEMENT**Eligible beneficiaries belonging to notified minority communities through State Channelizing Agencies****(Rs. In Lakh)**

STATE	2022-2023		2023-2024		2024-2025		2025-2026	
	No. of benf.	Amt. disbursed	No. of benf.	Amt. disbursed	No. of benf.	Amt. disbursed	No. of benf.	Amt. disbursed
Andaman and Nicobar	1	0.46	1	1.50	-	-	2	3.50
Andhra Pradesh	2,525	509.96	187	154.30	172	188.00	430	424.31
Arunachal Pradesh	-	-	-	-	127	190.00	5	12.79
Assam	59	58.54	-	-	7	8.00	31	68.69
Bihar	4	3.91	12	14.40	6	10.00	8	10.54
Chandigarh	7	10.00	7	10.00		-	2	3.00
Chhattisgarh	-	-	-	-	2	3.00	4	6.18
Delhi	17	25.00		-		-		-
Goa	70	104.26	3	7.90	14	21.60	9	13.50
Gujarat	78	121.00	7	7.90	6	11.00	16	49.93
Haryana	633	880.15	185	266.00	360	570.70	266	397.70
Himachal Pradesh	1,000	1,500.00	856	1,284.00	564	846.00	517	775.74
Jammu and Kashmir	5,019	6,278.00	1,911	2,830.20	1,957	2,926.00	870	1,251.91
Jharkhand	119	160.05	120	180.00	-	-	16	27.62
Karnataka	272	184.64	152	159.30	224	174.00	466	457.29
Kerala	78,279	33,331.52	74,088	31,876.50	76,662	32,367.00	56,522	29,169.30
Ladakh	-	-	-	-	67	100.00	279	418.20

Lakshadweep	2	3.00	-	-	-	-	4	5.81
Madhya Pradesh	1	0.46	-	-	1	2.00	4	6.83
Maharashtra	1,137	1,203.45	1,267	1,899.60	3,014	4,512.00	1,036	1,567.61
Manipur	8	3.45	-	-	-	-	24	33.11
Meghalaya	4	2.94	-	-	1	0.50	69	75.74
Mizoram	207	305.18	141	212.00	113	170.00	340	503.37
Nagaland	5	3.16	-	-	-	-	31	40.51
Odisha	2	2.00	-	-	10	4.00	5	5.02
Puducherry	-	-	1	1.90	-	-	1	0.39
Punjab	60	84.65	77	113.50	629	944.00	468	800.48
Punjab Gramin Bank		-		-	134	200.00	304	419.00
Rajasthan	350	515.84	70	104.80	295	445.00	6	15.23
Sikkim		-		-	13	20.00	19	7.73
Tamil Nadu	13,855	5,677.08	16,554	5,704.40	19,443	7,702.00	20,656	8,555.68
Telangana	669	608.39	35	22.10	8	4.00	67	99.42
Tripura	1	1.00	-	-	3	3.00	46	65.40
Uttar Pradesh	133	129.91	75	135.30	94	136.00	60	109.79
Uttarakhand	26	16.42	19	34.90	3	2.00	54	42.81
West Bengal	101,237	36,446.94	89,097	31,524.60	96,350	34,483.00	118,193	39,053.56
Grand Total	205780	88171.36	184865	76545.1	200279	86042.8	200830	84497.69

हरित ऊर्जा परियोजनाओं में अंतर्राष्ट्रीय सहयोग

3121. श्रीमती कलाबेन मोहनभाई देलकर:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश के विभिन्न राज्यों, विशेष रूप से संघ राज्य क्षेत्र दादरा और नगर हवेली में वर्तमान में चल रही हरित ऊर्जा परियोजनाओं का ब्यौरा क्या है;
- (ख) राज्य-वार क्षमता आवर्धन का ब्यौरा क्या है;
- (ग) सौर और पवन ऊर्जा के क्षेत्र में अंतर्राष्ट्रीय सहयोग के स्वरूप का ब्यौरा क्या है;
- (घ) सौर पार्कों के लिए वित्त पोषण की पद्धति का ब्यौरा क्या है; और
- (ङ.) ग्रिड एकीकरण में आ रही चुनौतियों का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख): दिनांक 31.01.2026 की स्थिति के अनुसार, देश में कुल 263.18 गीगावॉट नवीकरणीय ऊर्जा क्षमता स्थापित की गई है, जिसमें संघ राज्य क्षेत्र दादरा एवं नगर हवेली तथा दमन एवं दीव में 138.65 मेगावाट शामिल है। इसके अलावा, देश में 180.67 गीगावॉट क्षमता की नवीकरणीय ऊर्जा परियोजनाएं आवंटित की गई हैं और 47.92 गीगावॉट क्षमता की परियोजनाओं के लिए निविदाएं जारी की गई हैं। दिनांक 31.01.2026 की स्थिति के अनुसार, नवीकरणीय ऊर्जा स्थापित क्षमता का राज्य-वार ब्यौरा **विवरण** में दिया गया है।

(ग) : नवीन एवं नवीकरणीय ऊर्जा मंत्रालय सौर ऊर्जा, पवन ऊर्जा, ग्रीन हाइड्रोजन, भंडारण, ग्रिड एकीकरण आदि सहित नवीकरणीय ऊर्जा के क्षेत्र में संभावित देशों के साथ समझौता ज्ञापन (एमओयू), आशय पत्र (एलओआई), संयुक्त आशय घोषणा पत्र (जेडीआई), ऊर्जा संवाद और

साझेदारी जैसे विभिन्न तंत्रों के माध्यम से सहयोग करता है। नवीकरणीय ऊर्जा क्षेत्र के विभिन्न क्षेत्रों में सहयोग के तौर-तरीकों में नीतियों का आदान-प्रदान, क्षमता निर्माण और सीखे गए सबक, प्रशिक्षण के लिए कर्मियों का आदान-प्रदान, वैज्ञानिक सूचनाओं का आदान-प्रदान, कार्यशालाओं, सेमिनारों और कार्य समूह की बैठकों का आयोजन, परस्पर हित के विषयों पर संयुक्त अनुसंधान या तकनीकी परियोजनाओं का विकास शामिल है। इस प्रक्रिया में, साझेदारी को आसान बनाने के लिए विदेशी सरकारों और निजी उद्योगों के अधिकारियों के साथ व्यापक संपर्क किया जाता है।

(घ): “सौर पार्कों और अल्ट्रा मेगा सौर विद्युत परियोजनाओं का विकास” के लिए योजना के अंतर्गत सौर पार्कों की साझा अवसंरचना के विकास के लिए 20.00 लाख रुपए प्रति मेगावाट तक अथवा परियोजना लागत का 30 प्रतिशत, जो भी कम हो, केन्द्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है। इसके अलावा, विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के लिए प्रति सौर पार्क 25 लाख रुपये तक का सीएफए प्रदान किया जाता है।

(ड): नवीकरणीय ऊर्जा को ग्रिड में एकीकृत करने में प्रमुख चुनौतियाँ नवीकरणीय ऊर्जा उत्पादन में अनिश्चयता, भूमि अधिग्रहण और स्थानीय मंजूरीयां आदि हैं।

विवरण

दिनांक 31.01.2026 की स्थिति के अनुसार, नवीकरणीय ऊर्जा स्थापित क्षमता का राज्य-वार ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	लघु जल विद्युत	पवन विद्युत	जैव (बायो) विद्युत	सौर विद्युत	बड़ी जल विद्युत	कुल
		(मेगावाट)	(मेगावाट)	(मेगावाट)	(मेगावाट)	(मेगावाट)	(मेगावाट)
1	आंध्र प्रदेश	164.51	4415.78	594.02	6935.38	3290.00	15399.69
2	अरुणाचल प्रदेश	140.61		0.00	15.44	1615.00	1771.05
3	असम	34.11		2.00	474.21	346.00	856.32
4	बिहार	70.70		140.22	435.34		646.26
5	छत्तीसगढ़	100.90		285.42	1755.40	120.00	2261.72
6	गोवा	0.05		1.94	73.64		75.63
7	गुजरात	113.30	14855.19	129.85	26909.30	1990.00	43997.64
8	हरियाणा	73.50		325.67	2540.08		2939.25

9	हिमाचल प्रदेश	1000.71		10.20	346.28	11421.02	12778.21
10	जम्मू एवं कश्मीर	189.93		0.00	79.48	3360.00	3629.41
11	झारखंड	4.05		20.14	235.77	210.00	469.96
12	कर्नाटक	1284.73	8423.64	1917.05	10824.00	3689.20	26138.62
13	केरल	276.52	71.52	2.50	2080.26	2008.15	4438.95
14	लद्दाख	45.79		0.00	12.02	89.00	146.81
15	मध्य प्रदेश	123.71	3591.15	155.46	5855.64	2235.00	11960.96
16	महाराष्ट्र	384.28	5847.01	2998.30	19105.13	3047.00	31381.72
17	मणिपुर	5.45		0.00	17.52	105.00	127.97
18	मेघालय	55.03		13.80	4.28	322.00	395.11
19	मिजोरम	45.47		0.00	33.69	60.00	139.16
20	नागालैंड	32.67		0.00	3.34	75.00	111.01
21	ओडिशा	140.63		64.22	773.32	2154.55	3132.72
22	पंजाब	176.10		576.59	1560.99	1096.30	3409.98
23	राजस्थान	23.85	5229.15	207.52	37925.04	412.50	43798.06
24	सिक्किम	55.11		0.00	7.56	2282.00	2344.67
25	तमिलनाडु	123.05	12084.56	1046.62	11731.61	2203.20	27189.04
26	तेलंगाना	89.67	128.10	221.67	5065.10	2405.60	7910.14
27	त्रिपुरा	16.01		0.00	35.16		51.17
28	उत्तर प्रदेश	50.60		2310.39	3829.88	501.60	6692.47
29	उत्तराखंड	233.82		149.57	837.89	4785.35	6006.63
30	पश्चिम बंगाल	98.50		351.86	320.62	1341.20	2112.18
31	अंडमान और निकोबार द्वीप समूह	5.25		0.00	32.12		37.37
32	चंडीगढ़			0.00	78.85		78.85
33	दादरा और नागर हवेली तथा दमन और दीव			3.75	134.90		138.65
34	दिल्ली			85.17	403.30		488.47
35	लक्षद्वीप			0.00	6.57		6.57
36	पुदुचेरी			0.00	77.61		77.61
37	अन्य		4.30	0.00	45.01		49.31
	कुल (मेगावाट)	5158.61	54650.40	11613.93	140601.75	51164.67	263189.36

मोबाइल और दूरसंचार नेटवर्क रहित क्षेत्र

3122. डॉ. आनन्द कुमार गोंड:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि देश के कई क्षेत्रों में मोबाइल और दूरसंचार नेटवर्क

रहित क्षेत्र (ब्लैक स्पॉट्स) मौजूद हैं, जो न केवल ग्रामीण क्षेत्रों में बल्कि शहरी क्षेत्रों में भी हैं, जिसके कारण नागरिकों को कॉल ड्रॉप, इंटरनेट व्यवधान और आपातकालीन संचार में कठिनाइयों का सामना करना पड़ता है;

- (ख) यदि हाँ, तो देश के ग्रामीण और शहरी क्षेत्रों में चिह्नित किए गए मोबाइल/दूरसंचार 'ब्लैक स्पॉट्स' की संख्या कितनी है और इसका राज्य/शहर-वार ब्यौरा क्या है;
- (ग) क्या सरकार मोबाइल टावरों की स्थापना, नेटवर्क घनत्व बढ़ाने, 4जी/5जी विस्तार या वैकल्पिक प्रौद्योगिकियों के माध्यम से उक्त 'ब्लैक स्पॉट' क्षेत्रों में संपर्क सुधारने के लिए कोई विशेष योजना लागू कर रही है; और
- (घ) उक्त उपायों की वर्तमान प्रगति क्या है और निर्वाध दूरसंचार सेवाएं सुनिश्चित करने के लिए कितनी समय-सीमा निर्धारित की गई है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख): वर्तमान में, दूरसंचार विभाग की फील्ड इकाइयों ने बताया है कि देश के लगभग 8,985 गांवों में मोबाइल सेवाएं उपलब्ध नहीं (ब्लैकस्पॉट्स) हैं। दूरसंचार सेवा प्रदाता नियमित ड्राइव टेस्ट द्वारा शहरी और ग्रामीण क्षेत्रों में सेवा से वंचित क्षेत्रों की पहचान करते हैं और मौजूदा नेटवर्क को इष्टतम बनाकर और तकनीकी-वाणिज्यिक व्यवहार्यता के अनुसार नए बेस ट्रांसीवर स्टेशन (बीटीएस) स्थापित करके कवरेज प्रदान करते हैं। सेवा से वंचित गांवों की राज्य/ संघ राज्य क्षेत्र-वार सूची **विवरण** में संलग्न है।

(ग) और (घ): देश के सेवा से वंचित दूरस्थ और ग्रामीण गांवों और द्वीपसमूहों को उच्च बैंडविड्थ क्षमता वाली इंटरनेट / ब्रॉडबैंड कनेक्टिविटी और मोबाइल सेवाएं प्रदान करने के लिए डिजिटल भारत निधि (डीबीएन) द्वारा वित्त पोषित निम्नलिखित परियोजनाएं शुरू की गई हैं।

- i. **भारत नेट परियोजना:** देश की सभी ग्राम पंचायतों (जीपी) और गांवों को ब्रॉडबैंड कनेक्टिविटी प्रदान करने के लिए इसे चरणबद्ध तरीके से कार्यान्वित किया जा रहा है। जनवरी-2026 तक, भारतनेट परियोजना के तहत देश में 2,14,921 ग्राम पंचायतों (जीपी) को सेवा के लिए तैयार किया गया है। इसके अलावा, दिनांक 04.08.2023 को सरकार द्वारा अनुमोदित संशोधित भारत नेट कार्यक्रम (एबीपी) को भारत नेट चरण-1 और चरण-2 के मौजूदा नेटवर्क के उन्नयन, शेष ग्राम पंचायतों (जीपी) में नेटवर्क का निर्माण करने और मांग के आधार पर संबंधित ग्राम पंचायतों (जीपी) से शेष ग्राम पंचायत विहीन गांवों को कनेक्टिविटी प्रदान करने के लिए कार्यान्वित किया जा रहा है।
- ii. **4जी सेचुरेशन:** देश में जनवरी-2026 तक सरकार द्वारा वित्त पोषित 4जी सेचुरेशन परियोजना और अन्य मोबाइल परियोजनाओं के तहत 23,994 मोबाइल टावर चालू किए गए हैं।
- iii. **सबमरीन ऑप्टिकल फाइबर केबल:** चेन्नई एवं अंडमान और निकोबार द्वीपसमूह के बीच (2312 किमी) और मुख्य भूमि (कोच्चि) और लक्षद्वीप द्वीप समूह के बीच (1869 किमी) सबमरीन ऑप्टिकल फाइबर केबल की कमीशनिंग। एफटीटीएच और अन्य सेवाओं के प्रावधान के लिए लक्षद्वीप द्वीपसमूह में 225 किमी ओएफसी नेटवर्क का निर्माण। इन ऑप्टिकल फाइबर केबल परियोजनाओं से द्वीपसमूह में फिक्स्ड लाइन ब्रॉडबैंड / इंटरनेट सेवाओं, मोबाइल सेवाओं (4जी/5जी) और अन्य हाई-स्पीड डेटा सेवाओं को तेजी से रोल आउट करने की सुविधा मिली है।

विवरण

दिनांक 31.01.2026 तक सेवा से वंचित गांवों की राज्य / संघ राज्य क्षेत्र-वार सूची

क्र.सं.	राज्य / संघ राज्य क्षेत्र का नाम	सेवा से वंचित गांवों की संख्या
1	अंडमान और निकोबार द्वीपसमूह	127

2	आंध्र प्रदेश	394
3	अरुणाचल प्रदेश	1,185
4	असम	163
5	बिहार	39
6	चंडीगढ़	0
7	छत्तीसगढ़	769
8	दादरा और नगर हवेली और दमन और दीव	0
9	गोवा	38
10	गुजरात	213
11	हरियाणा	1
12	हिमाचल प्रदेश	510
13	जम्मू और कश्मीर	248
14	झारखंड	324
15	कर्नाटक	470
16	केरल	0
17	लद्दाख	10
18	लक्षद्वीप	0
19	मध्य प्रदेश	960
20	महाराष्ट्र	872
21	मणिपुर	191
22	मेघालय	159
23	मिजोरम	54
24	नागालैंड	131
25	राष्ट्रीय राजधानी क्षेत्र दिल्ली	0
26	ओडिशा	1,237
27	पुडुचेरी	0
28	पंजाब	2
29	राजस्थान	531
30	सिक्किम	6
31	तमिलनाडु	3
32	तेलंगाना	228
33	त्रिपुरा	7
34	उत्तर प्रदेश	36
35	उत्तराखंड	68
36	पश्चिम बंगाल	9
	कुल	8,985

NATIONAL BROADBAND MISSION IN WEST BENGAL**3123. SHRI SAUMITRA KHAN:**

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government is implementing the National Broadband Mission (NBM) with the objective of expanding high-speed internet and digital infrastructure across the country particularly in rural and remote areas of West Bengal including Bankura district;
- (b) if so, the details of the progress made under the NBM in West Bengal especially in Bishnupur Lok Sabha Constituency;
- (c) whether any timelines have been set for universal broadband coverage in all villages and hamlets of Bankura under the NBM and if so, the expected date of completion; and
- (d) the steps taken by the Government to bridge the digital divide in backward and tribal blocks of Bankura including the provision of affordable internet, digital devices and localised digital content?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AN MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a), (b) and (d): Yes Sir. The Government has taken the following key measures to fast-track the rapid expansion of digital communications infrastructure, bridge the digital and socio-economic divide, ensuring high-speed broadband and

meaningful connectivity for all across the country, including rural and remote areas of West Bengal including Bankura district.

- i. Launched the centralized Right of Way (RoW) portal on May 14, 2022, thus facilitating the streamlining of the RoW permissions for the deployment of telecom infrastructure viz. optical fiber cable (OFC) laying and telecom tower installation.
- ii. Process to obtain RoW permissions and applicable charges was further made uniform through Telecommunications (Right of Way) Rules, 2024 (RoW Rules 2024) under 'The Telecommunications Act, 2023'. The rules are effective from January 01, 2025. The rules are further streamlining and expediting the telecom infrastructure deployment in the country.

The centralized RoW portal has been further upgraded in majority of States and UTs in accordance with the central RoW Rules, 2024. Most States and UTs have issued orders/notifications directing the concerned departments and local bodies to follow the central RoW Rules, 2024. A few States have yet to issue such orders, including West Bengal. The Government has also requested the State of West Bengal multiple times to issue the necessary orders/notifications and upgrade its RoW portal in line with the central RoW Rules, 2024.

The Department of Telecommunications (DoT) is further ensuring stable broadband connectivity in rural and remote areas (including backward and tribal

blocks) and bridging the digital divide through the Digital Bharat Nidhi (DBN). Key initiatives include:

- i. The BharatNet project for providing broadband to Gram Panchayats (GPs) and villages (on demand).
- ii. Various schemes for high-speed internet/broadband and mobile services (including 4G) in remote areas, such as the North-East, Islands, LWE (Left-Wing Extremism)-affected regions, Aspirational Districts, and border villages.

On 4.8.2023, the Union Cabinet approved the Amended BharatNet Program (ABP) for up-gradation of existing network of BharatNet Phase-I and Phase-II, creation of network in balance GPs, operation and maintenance for 10 years and utilization. The connectivity to remaining non-GP villages is proposed to be provided on demand basis from their respective GPs.

In West Bengal, a total of 2,677 GPs out of 3,340 have been made service-ready. Further, 663 GPs are planned under ABP. In Bankura district, all 190 GPs are made service ready. 37 GPs of Bishnupur Lok Sabha Constituency have been made service ready under BharatNet project.

Under the LWE-I (Left-Wing Extremism) scheme, mobile towers are functional at five locations of Bankura in West Bengal.

(c) : In Bankura district, all 190 GPs have been made service ready.

ENVIRONMENTAL PROTECTION AND RAILWAY PROJECTS

3124. SHRI IMRAN MASOOD:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has taken any steps to ensure environmental oversight on projects given that the Environment (Protection) Act does not apply to work under Section 11 of the Railway Act, 1989;
- (b) if so, the details thereof including the internal mechanisms for preventing ecological damage during construction; and
- (c) whether there are any plans to align railway expansion with the National Forest Policy and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): Railways are environment friendly and energy-efficient mode of transportation, yielding substantially lower CO₂ emissions. Reduction in CO₂ emissions in transportation by railways as compared to transportation by road is as under (Ref:- NITI Aayog Report titled “Fast Tracking Freight in India, June 2021”):

Mode of transportation	CO ₂ emission for transportation of 1 tonne for 1 Km
Road	101 gm
Rail	11.5 gm (about 89% less)

Shifting of one MT of freight from road to rail reduces the carbon emission by about 5.37 Crore Kg. During the period from 2014 to 2025, about 562 MT freight has shifted to railways which corresponds to reduction in carbon emission amounting to 3,018 crore kg.

As per the extant policy guidelines, Railway projects are exempted from environmental clearance. However, forestry/wild life clearances are taken from Ministry of Environment, Forest and Climate Change (MoEFandCC), wherever the diversion of forest land is involved.

Electric traction is more environment friendly and energy efficient. Accordingly, electrification of railway network on Indian Railways has been taken up in mission mode. So far, 99.4% of Broad Gauge (BG) network has been electrified. The electrification in remaining network has been taken up. Electrification carried out during 2014-25 and before 2014 is as under:

Period	Route Kilometre
Before 2014 (about 60 years)	21,801
2014-25	46,900

Further, Indian Railways has instituted several mechanisms to minimize ecological impacts during construction and operation of projects, which inter alia include: Afforestation in coordination with State Forest Departments where forest land is involved, adoption of eco-friendly construction practices, including proper

disposal of construction debris, slope stabilization, and protection of natural drainage, provision of wildlife crossings, animal underpasses/overpasses and other mitigation measures in environmentally sensitive areas, wherever required and continuous monitoring of environmental safeguards during project implementation by concerned railway authorities.

डीजल लोकोमोटिव और ओवर हेड विद्युतीकरण में खराबी

3125. श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत तीन वर्षों के दौरान देश भर में डीजल इंजनों और ओवर हेड विद्युतीकरण (ओएचई) की खराबी के कारण ट्रेन समय-सारणी के पालन न करने और समयपालन से संबंधित डेटा की ज़ोन-वार वर्तमान स्थिति क्या है;
- (ख) क्या महत्वपूर्ण रेल पटरी रखरखाव प्रक्रिया (डीप स्क्रीनिंग) बीस वर्षों से लंबित है और यदि हाँ, तो सरकार द्वारा उक्त लंबित कार्य को पूरा करने के लिए विशेषकर महाराष्ट्र राज्य में क्या कदम उठाए गए हैं/उठाए जाने का प्रस्ताव है;
- (ग) विशेष रूप से महाराष्ट्र राज्य में रेल पटरी रखरखाव और डीप स्क्रीनिंग के लंबित कार्यों को पूरा करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जाने का प्रस्ताव है;
- (घ) विभिन्न राज्यों, विशेष रूप से महाराष्ट्र राज्य में सिग्नल की खराबी, पटरियों की क्षति, भीड़भाड़ और रोलिंग स्टॉक से संबंधित समस्याओं के कारण ट्रेनों में होने वाले विलंब का अद्यतन डेटा क्या है; और

(ड) निरंतर बनी रहने वाली उक्त समस्याओं के समाधान के लिए जवाबदेही तय करने हेतु सरकार द्वारा किए गए उपायों का ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ड) : भारतीय रेल समय पर रेलगाड़ी चलाने के लिए हर संभव प्रयास करता है। भारतीय रेल की समयबद्धता कई कारकों के कारण प्रभावित होती है जिनमें कोहरे का मौसम, मार्ग की बाधाएं, परिसंपत्ति का अनुरक्षण और अन्य मुद्दे, अलार्म चैन खींचना, आंदोलन, मवेशी का रेलपथ पर आना और अन्य अप्रत्याशित परिस्थितियां शामिल हैं।

भारतीय रेल द्वारा रेलगाड़ियों की समयबद्धता में सुधार के लिए कई कदम उठाए गए हैं। इनमें यात्री रेलगाड़ियों के संचालन की मंडल, क्षेत्रीय और रेलवे बोर्ड स्तर पर गहन निगरानी, परिसंपत्तियों की विश्वसनीयता बढ़ाने हेतु अनुरक्षण के लिए रोलिंग ब्लॉक प्रणाली की शुरुआत, योजनाबद्ध तरीके से अवसंरचनात्मक बाधाओं को दूर करना और वैज्ञानिक तरीके से समय सारणी का युक्तिकरण शामिल है।

इसके अलावा, यात्री रेलगाड़ियों के आगमन/प्रस्थान की वास्तविक समय और उचित सूचना सुनिश्चित करने के लिए, डेटा लॉगर का उपयोग किया जा रहा है।

सुधार पर निरंतर ध्यान देने से परिसंपत्ति विश्वसनीयता में सुधार और बेहतर समयबद्धता प्रदर्शन में सहायता मिली है, जो नीचे दिए गए हैं:

वर्ष	समयपालन
2023-24	73.62 प्रतिशत
2024-25	77.12 प्रतिशत
2025-26 (फरवरी 2026 तक)	77.24 प्रतिशत

भारतीय रेल प्रतिदिन लगभग 25,000 रेलगाड़ियां परिचालित करता है और लोको/ओएचई

सहित परिसंपत्ति विफलता की घटनाएं केवल 2 प्रतिशत हैं। असामान्य घटनाओं का विश्लेषण किया जाता है और तदनुसार उचित सुधारात्मक उपाय किए जाते हैं।

रेलगाड़ियों के सुरक्षित परिचालन को सुनिश्चित करने के लिए रेलपथ, चल स्टॉक, ओएचई, सिगनल प्रणाली आदि सहित सभी रेल संपत्तियों का नियमित निरीक्षण और अनुरक्षण निर्धारित मानदंडों के अनुसार किया जाता है। इनकी नियमित निगरानी क्षेत्रीय रेलों के सभी मंडलों/डिपो और कारखानों आदि में नामित अधिकारियों द्वारा की जाती है। सुरक्षित रेलगाड़ी परिचालन सुनिश्चित करने के लिए निवारक अनुरक्षण भी किया जाता है। इन मानकों को बेहतर बनाने के लिए कर्मचारियों को नियमित रूप से परामर्श और प्रशिक्षित किया जाता है।

भारतीय रेल ने परिसंपत्ति विश्वसनीयता में सुधार के लिए दीर्घकालिक और अल्पकालिक उपायों को चिह्नित किया है और उन्हें लागू किया है। इसके अलावा, रेलवे ने विशेष समयपालन अभियान शुरू करने और रेलगाड़ी परिचालन में शामिल कर्मचारियों को संवेदनशील बनाने जैसे विभिन्न उपाय शुरू किए हैं।

डीजल इंजन, शिरोपरि उपस्कर (ओएचई) विफलता, सिगनल विफलता, रेलपथ, भीड़भाड़ और चल स्टॉक मुद्दों जैसी परिसंपत्तियों के अनुरक्षण के कारण समय की पाबंदी में होने वाली हानि की घटनाओं की निगरानी की जाती है और मूल कारणों की पहचान करने और सुधारात्मक कार्यों के लिए तुरंत विश्लेषण किया जाता है।

डीजल रेल इंजन और ओएचई की विश्वसनीयता में सुधार लाने के लिए कई सुधारात्मक उपाय किए गए हैं, जो इस प्रकार हैं:

डीजल इंजन:

भारतीय रेल की संकट प्रबंधन योजना के लिए डीजल इंजन महत्वपूर्ण हैं। विश्वसनीयता को बनाए रखने और सुधारने के लिए इस महत्वपूर्ण संपत्ति के अनुरक्षण पर अधिक ध्यान दिया जा रहा है, जैसे:

- डीजल इंजनों में लोकोमोटिव और रेलगाड़ियों की रिमोट मॉनिटरिंग और प्रबंधन (आरईएमएमएलओटी) का प्रावधान।
- डब्ल्यूडीजी4जी/6जी लोकोमोटिव में समस्याओं के त्वरित समाधान के लिए पूरे भारत में त्वरित प्रतिक्रिया दल की तैनाती।
- बेहतर विश्वसनीयता के लिए कंप्यूटर नियंत्रित ब्रेक प्रणाली जैसे घटकों की अनुरक्षण आवश्यकता में सुधार।

शिरोपरि उपस्कर (ओएचई): शिरोपरि उपस्कर विश्वसनीय रेलगाड़ी परिचालन के लिए महत्वपूर्ण है। भारतीय रेल ने नियमित आवधिक अनुरक्षण और विशेष प्रयास के माध्यम से शिरोपरि उपस्कर विश्वसनीयता में सुधार किया है। नियोजित पैदल गश्त, नियमित टावर-वैगन निरीक्षण, टीआरडी ऑडिट और पुरानी परिसंपत्तियों के व्यवस्थित प्रतिस्थापन ने प्रणाली के निष्पादन को सुदृढ़ किया है। पिछले 02 वर्षों में विफलताओं में निरंतर कमी देखी गई है। अपनाई कुछ अच्छी पद्धतियां हैं जैसे:

- रेलपथ के किनारे पेड़ों की पहचान के लिए सर्वेक्षण, जो शिरोपरि उपस्कर विफलता और उनकी छटाई/कटाई के लिए संभावित हो सकते हैं।
- प्रदूषित क्षेत्रों में इन्सुलेटरों की निरंतर सफाई।
- मौसम में बदलाव के प्रभाव को कम से कम करना, हर मौसम में ऑटो टेन्शनिंग डिवाइसेस (एटीडी) के पैरामीटर की स्वतंत्र आवाजाही और समायोजन सुनिश्चित करना।
- क्रॉसओवर और टर्नआउट, शिरोपरि उपस्कर मानदंड और इसके समायोजन की जांच के लिए विशेष प्रयास।
- निर्धारित अनुरक्षण पद्धतियों के पालन को सुदृढ़ करने के लिए डिपो स्तर पर नियमित परामर्श

सत्र।

- मानक पद्धतियों के संदर्भ में कमियों और अंतरालों की पहचान करने के लिए अन्य डिपो द्वारा अनुरक्षण डिपो के क्रॉस ऑडिट।
- अनुरक्षण कर्मियों के लिए नियमित प्रशिक्षण।
- पुरानी परिसंपत्तियों का समय पर प्रतिस्थापन और कैटेनेरी और संपर्क तारों का शर्तों के आधार पर प्रतिस्थापन।
- टूटे हुए और फ्लैश वाले आइसोलेटरों की पहचान और विशेष प्रयास से उनका प्रतिस्थापन।

रेलपथ अनुरक्षण (डीप स्क्रीनिंग):

एक प्रमुख मशीनीकृत अनुरक्षण गतिविधि के रूप में रेलपथ सुदृढ़ता, स्थिरता और जल निकासी के लिए गिट्टी की डीप स्क्रीनिंग की जाती है। यह कार्य उच्च आउटपुट सहित गिट्टी सफाई मशीनों (बीसीएम) का उपयोग करके किया जाता है।

गिट्टी सफाई मशीनें (एचओबीसीएम) न्यूनतम मानव हस्तक्षेप के साथ रेलपथ की कुशल और समान सफाई सुनिश्चित करती हैं।

इससे पहले, 2021 तक, समय के आधार पर डीप स्क्रीनिंग की गई थी। इस दृष्टिकोण को अब एक स्वच्छ गिट्टी आधारित मानदंड में संशोधित किया गया है, जिससे प्रक्रिया वैज्ञानिक और वास्तविक क्षेत्र की स्थितियों को प्रतिबिंबित करती है। संशोधित मानदंडों के अनुसार, मुख्य लाइन रेलपथ की डीप स्क्रीनिंग तब निर्धारित की जाती है जब स्वच्छ गिट्टी 200 मिमी से कम हो जाता है। पिछले पांच वर्षों के दौरान एचओबीसीएम सहित 65 बीसीएम को शामिल करने के साथ मशीनीकृत क्षमता को भी काफी मजबूत किया गया है, जिसने डीप स्क्रीनिंग के लिए भारतीय रेल की समग्र क्षमता को बढ़ाया है।

एक समान कार्यान्वयन और गुणवत्ता नियंत्रण का समर्थन करने के लिए, डीप स्क्रीनिंग की कुशलता और गुणवत्ता बढ़ाने के लिए विस्तृत दिशानिर्देश और मानक संचालन प्रक्रियाएं जारी की गई हैं। परिचालन संबंधी योजना में सुधार जिसमें बैलास्ट, उपकरण, यंत्र और प्रशिक्षित जनशक्ति की अग्रिम व्यवस्था के साथ-साथ बेहतर कार्य निर्धारण और कार्यक्रम शामिल है, द्वारा तीव्र कार्यान्वयन और संसाधनों की बेहतर उपयोगिता सुनिश्चित की गई है। उनकी परिचालन संबंधी संवेदनशीलता को ध्यान रखते प्वाइंटों और क्रॉसिंगों को विशेष प्राथमिकता भी दी गई है। इन स्थानों पर सुरक्षित और समन्वित निष्पादन की सुविधा के लिए विशेष दिशानिर्देश और एक संयुक्त प्रक्रिया आदेश (जेपीओ) जारी किया गया है।

उन्नत मशीनीकरण और संरचित कार्यान्वयन प्रक्रियाओं द्वारा समर्थित आयु-आधारित दृष्टिकोण से स्थिति-आधारित दृष्टिकोण में परिवर्तन ने डीप स्क्रीनिंग में गहन स्क्रीनिंग की गति, दक्षता और गुणवत्ता में उल्लेखनीय सुधार किया है।

डीप स्क्रीनिंग की कुल प्रगति लगातार बढ़ रही है जो निम्नानुसार है:

क्र.सं.	वर्ष	प्रगति (रेलपथ कि.मी. में)
1	2020-21	9985
2	2021-22	10056
3	2022-23	10766
4	2023-24	14935
5	2024-25	15433

मिशन मौसम

3126. श्रीमती अनिता नागरसिंह चौहान:

क्या पृथ्वी विज्ञान मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में मौसम के पूर्वानुमान, जलवायु सेवाओं और प्रारंभिक प्रणालियों को आपदाओं के लिए अधिक सटीक, प्रभावी और समयबद्ध बनाने के उद्देश्य से 'मिशन मौसम' शुरू

किया है;

- (ख) यदि हाँ, तो उक्त मिशन के प्राथमिक उद्देश्यों, प्रमुख घटकों और इसके कार्यान्वयन के लिए निर्धारित समय-सीमा का ब्यौरा क्या है;
- (ग) क्या उक्त मिशन का भारत मौसम विज्ञान विभाग (आईएमडी) और भारतीय राष्ट्रीय महासागर सूचना सेवा केंद्र (आईएनसीओआईएस) के बीच डेटा और प्रौद्योगिकी के एकीकरण के साथ-साथ कृत्रिम बुद्धिमत्ता (एआई), हाई-परफॉर्मेंस कंप्यूटिंग (एचपीसी) और उन्नत रडार प्रणालियों के उपयोग का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार द्वारा देश में, विशेष रूप से मध्य प्रदेश के रतलाम लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले जिलों और अन्य दूरदराज के क्षेत्रों में मौसम सेवाओं की पहुंच और गुणवत्ता में सुधार के लिए कोई विशेष कार्य योजना तैयार की गई है; और
- (ङ) कृषि, मत्स्यपालन, आपदा प्रबंधन और आम जनता के दैनिक जीवन पर उक्त मिशन के संभावित प्रभाव और लाभ का ब्यौरा क्या है ?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) : जी हां। सरकार ने देश में आपदा प्रबंधन के लिए मौसम पूर्वानुमान, जलवायु सेवाओं और पूर्व चेतावनी प्रणालियों की सटीकता, प्रभावशीलता और समयबद्धता बढ़ाने के लिए "मिशन मौसम" शुरू किया है। मिशन को पृथ्वी विज्ञान मंत्रालय द्वारा अपने संस्थानों, जिनमें भारत मौसम विज्ञान विभाग (आईएमडी), भारतीय उष्णदेशीय मौसम विज्ञान संस्थान (आईआईटीएम), और राष्ट्रीय मध्यम अवधि मौसम पूर्वानुमान केंद्र (एनसीएमआरडब्ल्यूएफ) शामिल हैं, के माध्यम से प्रेक्षण नेटवर्क को मजबूत करके, संख्यात्मक मौसम पूर्वानुमान मॉडल में सुधार करके और अधिक सटीक और समय पर पूर्वानुमान और

चेतावनियां देने के लिए उच्च निष्पादन कंप्यूटिंग क्षमताओं का विस्तार करके कार्यान्वित किया जा रहा है।

(ख) : जी हां। पृथ्वी विज्ञान मंत्रालय द्वारा शुरू किया गया मिशन मौसम, चरम मौसम की घटनाओं के लिए मौसम पूर्वानुमान और पूर्व चेतावनियों की सटीकता, लीड टाइम और विश्वसनीयता को बढ़ाने का लक्ष्य रखता है। प्राथमिक उद्देश्यों में मौसम और जलवायु पूर्वानुमान क्षमताओं में सुधार करना, प्रेक्षण नेटवर्क को मजबूत करना, उच्च-विभेदन संख्यात्मक मौसम पूर्वानुमान मॉडल को उन्नत करना और मौसम सेवाओं के अंतिम-छोर तक प्रसार में सुधार करना शामिल है। संक्षेप में मिशन मौसम का उद्देश्य देश को "मौसम तैयार और जलवायु स्मार्ट" बनाना है।

मिशन के प्रमुख घटकों में प्रेक्षण प्रणालियों का विस्तार और उन्नयन, उच्च निष्पादन कंप्यूटिंग क्षमता में वृद्धि, कृत्रिम बुद्धिमत्ता और मशीन लर्निंग सहित उन्नत मॉडलिंग प्रणालियों का विकास, और भारत मौसम विज्ञान विभाग (आईएमडी), भारतीय उष्णदेशीय मौसम विज्ञान संस्थान (आईआईटीएम), और राष्ट्रीय मध्यम अवधि मौसम पूर्वानुमान केंद्र (एनसीएमआरडब्ल्यूएफ) जैसे संस्थानों के माध्यम से प्रभाव-आधारित पूर्वानुमान सेवाओं में सुधार शामिल है। मिशन को पृथ्वी विज्ञान मंत्रालय के अंतर्गत अन्य संस्थानों में भी समर्थित और निष्पादित किया जा रहा है। मिशन को 2031 तक कई चरणों में लागू किया जा रहा है।

(ग) : जी हां। मिशन मौसम में बेहतर मौसम, समुद्र और जलवायु सेवाओं के लिए भारत मौसम विज्ञान विभाग (आईएमडी) और भारतीय राष्ट्रीय महासागर सूचना सेवा केंद्र (इंकोइस) सहित पृथ्वी विज्ञान मंत्रालय के संस्थानों के बीच प्रेक्षण संबंधी डेटा, मॉडलिंग सिस्टम और तकनीकी क्षमताओं का एकीकरण करने की परिकल्पना की गई है।

मिशन के तहत कृत्रिम बुद्धिमत्ता (एआई), उच्च निष्पादन कंप्यूटिंग (एचपीसी) सिस्टम, उन्नत संख्यात्मक मौसम पूर्वानुमान मॉडल और प्रेक्षण नेटवर्क के विस्तार और उन्नयन के बेहतर उपयोग को

संभव बनाता है। ये प्रौद्योगिकियां चरम मौसम और समुद्र से संबंधित जोखिमों के लिए पूर्वानुमान और पूर्व चेतावनियों की सटीकता और लीड समय में सुधार करने के लिए वायुमंडलीय, समुद्री और उपग्रह प्रेक्षणों से जटिल डेटा आमेलन में सहायक होंगी।

(घ) : जी हां। सरकार ने देश भर में, दूरस्थ और संवेदनशील क्षेत्रों सहित, मौसम सेवाओं की पहुंच और गुणवत्ता में सुधार के लिए कई उपाय किए हैं। पृथ्वी विज्ञान मंत्रालय, भारत मौसम विज्ञान विभाग के माध्यम से, स्वचालित मौसम स्टेशनों (एडब्ल्यूएस), स्वचालित वर्षा गेज (एआरजी), और डॉप्लर मौसम रडार के नेटवर्क का विस्तार कर रहा है, और जिला-स्तरीय पूर्वानुमान और प्रभाव-आधारित चेतावनी सेवाओं को मजबूत कर रहा है। मंत्रालय ने मध्य प्रदेश के सीहोर जिले के सिल्खेड़ा गांव में स्थित एक प्रमुख प्रेक्षण सुविधा भी स्थापित की है। मानसून कोर जोन के केंद्र में रणनीतिक रूप से स्थित, वायुमंडलीय अनुसंधान परीक्षण पटल (एआरटी), मध्य भारत (सीआई) का उद्देश्य लंबे समय से चले आ रहे डेटा अंतराल को कम करना और मानसून संवहन, बादल सूक्ष्म भौतिकी, भूमि-वायुमंडल की अंतरक्रिया और सीमा परत प्रक्रियाओं की समझ में सुधार करना है जो मध्य भारत में वर्षा परिवर्तनशीलता को प्रभावित करती हैं।

मौसम पूर्वानुमान और चेतावनी मोबाइल एप्लिकेशन (मौसम, मेघदूत, दामिनी आदि), एसएमएस अलर्ट, टेलीविजन, रेडियो और सोशल मीडिया सहित कई प्लेटफार्मों के माध्यम से प्रसारित की जाती हैं, जिससे जनता और स्थानीय अधिकारियों तक व्यापक पहुंच सुनिश्चित होती है। ये सेवाएं मध्य प्रदेश में रतलाम लोकसभा निर्वाचन क्षेत्र के अंतर्गत आने वाले सभी राज्यों और जिलों के साथ-साथ देश के अन्य दूरदराज के क्षेत्रों में भी उपलब्ध हैं। इसके अलावा, समय पर तैयारी और प्रतिक्रिया का समर्थन करने के लिए किसानों, आपदा प्रबंधन प्राधिकरणों और अन्य हितधारकों को क्षेत्र-विशिष्ट परामर्श प्रदान किए जाते हैं।

(ङ) : पृथ्वी विज्ञान मंत्रालय द्वारा कार्यान्वित मिशन मौसम से मौसम पूर्वानुमान और पूर्व चेतावनियों की

सटीकता और समय में सुधार से कई क्षेत्रों में महत्वपूर्ण लाभ मिलेगा। कृषि में, बेहतर मौसम और मानसून पूर्वानुमान फसल योजना, सिंचाई का समय तय करने और चरम मौसम की घटनाओं से सुरक्षा का समर्थन करते हैं। मत्स्य पालन क्षेत्र में, भारतीय राष्ट्रीय महासागर सूचना सेवा केंद्र जैसे संस्थानों द्वारा जारी किए गए उन्नत समुद्र और मौसम परामर्श मछुआरों की सुरक्षा सुनिश्चित करने और कुशल मत्स्ययन का समर्थन करने में मदद करते हैं। मंत्रालय ने भारतीय समुद्र में मछली के संभावित झुंड के प्रॉक्सी के रूप में संभावित मत्स्ययन क्षेत्र (पीएफजेड) के सीमांकन के लिए उपग्रह व्युत्पन्न डेटा का सफलतापूर्वक उपयोग किया है।

आपदा प्रबंधन के लिए, चक्रवात, भारी वर्षा, बाढ़, लू और अन्य चरम घटनाओं के अधिक सटीक और समय पर पूर्वानुमान और पूर्व चेतावनी अधिकारियों द्वारा निकासी योजना और तैयारी को सक्षम करते हैं। आम जनता के लिए, बेहतर मौसम सेवाएं दैनिक गतिविधियों की बेहतर योजना, यात्रा, चरम मौसम स्थितियों के दौरान स्वास्थ्य तैयारी और भारत मौसम विज्ञान विभाग द्वारा प्रदान किए गए कई प्रसार प्लेटफार्मों के माध्यम से विश्वसनीय मौसम जानकारी तक पहुंच को सुगम बनाती हैं।

TRAIN SERVICE FOR SILCHAR-NAHARLAGUN AND SILCHAR-DELHI

3127. SHRI PARIMAL SUKLABAIDYA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government proposes to reintroduce the Silchar–Naharlagun service and introduce a Silchar–Delhi Rajdhani Express and if so, the details thereof;
- (b) whether additional stoppages at Salchapra and Chandranathpur Stations in Cachar district are under consideration and if so, the details thereof; and

(c) the details of the response received from Northeast Frontier Railway in this regard?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): In its constant endeavour to cater to the needs of travelling passengers, Indian Railways operates Special train services during festivals, holidays, etc.. Accordingly, to cater to the needs of passengers of Silchar-Naharlagun sector, Indian Railways operated 05637/38 Silchar-Naharlagun Special till recently.

Silchar is directly connected to Delhi by 14037/14038 Silchar-New Delhi Poorvottar Sampark Kranti Express. Besides, introduction of train services on any route/section, which is an on-going process, depends on various factors which include:

- Capacity of that section.
- Availability of path.
- Availability of required rolling stock.
- Availability of matching infrastructure for rolling stock.
- Maintenance requirement of railway tracks and other assets.

To cater to the needs of passengers stoppage of 15615/15616 Guwahati-Silchar Express has been provided at Salchapra w.e.f. 20.02.2026. Accordingly, 12 train services are catering to the needs of Salchapra station as listed below: -

SN	Train Number and Name
1	15615 Guwahati-Silchar Express
2	15616 Silchar- Guwahati Express
3	55661 Maishashan - Silchar Passenger
4	55662 Silchar- Maishashan Passenger
5	55667 Silchar- Bairabi Passenger
6	55668 Bairabi- Silchar Passenger
7	55677 Silchar- Dharmanagar Passenger
8	55678 Dharmanagar- Silchar Passenger
9	55669 Silchar- Sairang Passenger
10	55670 Sairang- Silchar Passenger
11	55685 Maishashan- Silchar Passenger
12	55686 Silchar- Maishashan Passenger

Similarly, 02 train services viz. 15615/16 Guwahati- Silchar Express are catering to the needs of Chandranathpur. Further, it has been decided to provide stoppage of 12503/12504 SMVT Bengaluru - Agartala Humsafar Express and 15611/15612 Silchar- Rangiya Express at Chandranathpur.

Besides, provision of stoppages of train services, which is an on-going process, depends on the traffic justification, operational feasibility including availability of extra time on the section and availability of matching infrastructure such as Platform length etc.

NATIONAL POLICY OF SOFTWARE PRODUCT

3128. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the details regarding the present status of programmes under the National Policy on Software Products, 2019 (NPSP) such as FutureSkills Prime, NGIS, SAMRIDH, GENESIS, TIDE 2.0, Digi-SAPNE and BHASHINI;
- (b) the details regarding the total number of beneficiaries of above specified programmes during the last five years programme, State and district-wise especially in Nellore district of Andhra Pradesh;
- (c) the details regarding the total amount of funds allocated, released and utilised for implementing NPSP across the country during the last five years, programme, State and district-wise especially in Nellore district of Andhra Pradesh;
- (d) the details regarding the list of Centres of Entrepreneurship proposed, selected and presently functional across the country, State and district-wise in Andhra Pradesh; and
- (e) whether the Government has undertaken any activities/campaigns to increase awareness regarding the programs under NPSP and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e): The National Policy on Software Products (NPSP), 2019 has played a significant role in transforming India's IT sector from a service-led industry to a product-driven digital economy.

The policy aims to position India as a global hub for software products, promote Intellectual Property (IP) creation, and boost domestic demand and exports of software products.

To achieve the objectives of NPSP, the Ministry of Electronics and Information Technology (MeitY) has initiated the following key programmes:

Initiative	Brief	Status
FutureSkills Prime	Re-skilling/ up-skilling of IT professionals in new/emerging technologies including AR/VR, Internet of Things (IoT), Big Data Analytics, Artificial Intelligence (AI) etc	More than 27.53 lakh candidates have registered on the FutureSkills Prime portal (https://futureskillsprime.in), out of which over 17.2 lakh candidates have enrolled/ trained in various courses. In the State of Andhra Pradesh, more than 3.29 lakh candidates have enrolled/trained under the programme, including over 9,000 candidates from Nellore district. A budget of Rs. 436.87 Cr has been allocated for this.

GENESIS	Aims to identify, nurture and empower 10,000 youth-led startups from across India	More than 500 Entrepreneur-in-Residence (EIR) beneficiaries have been supported so far. Out of these, 29 EIRs have been supported from Andhra Pradesh. A total amount of Rs 54.5 crore has been released under the programme.
BHASHINI	National Language Translation Mission (NLTM) to transcend the language barrier for digital access.	The programme has a budget outlay of Rs 495.51 crore, out of which Rs 464.27 crore has been sanctioned so far. The BHASHINI platform (https://bhashini.gov.in/) currently supports 36 Indian languages, hosts 350 AI language models, and has processed over 4 billion inferences, with an average of over 13 million inferences per day.
Digi-SAPNE	Supporting startups in the North East by helping them scale into large ventures creating tech solutions of societal impact	36 selected startups from the North Eastern Region are being supported over a duration of three years, with 12 startups selected in each cohort The scheme has a budgetary outlay of Rs 5.76 crore.
SAMRIDH	Provides market access and investor connect to startups for scaling through accelerators	43 top accelerators across 16 States were selected to support the acceleration of 373 startups, of which 241 startups have secured matching investment funding. Further, an amount of Rs 99 crore has been released and the programme concluded on 31st January, 2026.
TIDE 2.0	Facilitates technology entrepreneurship through financial and infrastructural support in incubators	More than 1,800 startups have been supported through 51 incubation centres, with a total release of Rs 224 crore. The programme concluded on 31 January 2026.
NGIS (Next Generation Incubation Scheme)	Supports tech startups in Tier-II and Tier-III cities to boost inclusive growth in innovation	686 startups have been supported, of which 180 received seed funding and 359 received stipend support. A total Rs 67.84 Cr has been released and the programme concluded on 25th September, 2025. In the State of Andhra Pradesh, 133 startups have been supported.

Further, 24 Centres of Entrepreneurship (CoEs) of Software Technology Parks

of India (STPI) are functional across the country. In the State of Andhra Pradesh, one CoE on Industry 4.0, namely Kalpataru, is functional at Visakhapatnam.

The Government has undertaken various awareness and outreach initiatives to promote programmes under the National Policy on Software Products, 2019.

These include workshops, expert talks and webinars, innovation and hackathon challenges, collaboration with industry bodies and academic institutions, promotion through official portals and social media platforms, participation in startup and technology events and targeted outreach in Tier-II and Tier-III cities.

These efforts are ongoing to further enhance awareness and participation across the country.

ट्रांसमिशन लाइनों के लिए मुआवजा

3129. श्री अमरा राम:

क्या नवीन और नवीकरणीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राजस्थान में बड़े पैमाने पर सौर ऊर्जा उत्पादन और कई 765 केवी ट्रांसमिशन लाइनों के वर्तमान निर्माण को देखते हुए, सरकार का 'भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013' के अंतर्गत भूमि, फलदार वृक्षों, खेजड़ी के वृक्षों और अन्य संरचनाओं के लिए मुआवजा प्रदान करने का विचार है;
- (ख) यदि हाँ, तो राजस्थान सहित देशभर में बिजली ग्रिड कंपनियों द्वारा अब तक किसानों को भुगतान किए गए मुआवजे का जिला-वार ब्यौरा क्या है; और
- (ग) उक्त मुआवजे का निपटान कब तक कर दिया जाएगा और यदि नहीं, तो इसके क्या कारण हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग) : विद्युत मंत्रालय, भारत सरकार ने ट्रांसमिशन लाइनों के लिए मार्ग का अधिकार (RoW) के लिए मुआवजे के भुगतान के संबंध में दिनांक 14.06.2024 के साथ दिनांक 21.03.2025 और 15.12.2025 के अनुवर्ती संशोधनों के दिशानिर्देश जारी किए हैं। चूंकि भूमि राज्य का विषय है, इसलिए संबंधित राज्य सरकारों के पास या तो केन्द्र सरकार के दिशा-निर्देशों को पूरी तरह से अपनाने अथवा अपने स्वयं के दिशा-निर्देश तैयार करने का विवेकाधिकार है तदनुसार, ट्रांसमिशन परियोजनाओं को लागू करते समय, ज़िला अधिकारियों द्वारा तय किए गए मुआवजे में शामिल भूमि की कीमत में कमी, फ़सल की क्षति, और संरचनाओं तथा वृक्षों के लिए मुआवज़ा राज्य-दर-राज्य अलग-अलग होता है। तथापि, आरओडब्ल्यू मुआवजे, फसल मुआवजे और अन्य संबंधित मामलों से संबंधित निर्णय राज्य सरकारों के अधिकार क्षेत्र में आते हैं।

इसके अलावा, राजस्थान सरकार ने राज्य में 132kV और उससे अधिक वोल्टेज स्तर की ट्रांसमिशन लाइनों के निर्माण के लिए मार्ग का अधिकार (RoW) के संबंध में जिला स्तर समिति (DLC) दर पर मुआवज़ा भुगतान के संबंध में नीति जारी की है, जो दिनांक 08.11.2024 को प्रकाशित की गई है और संशोधित नीति दिनांक 05.08.2025 को (400kV वोल्टेज स्तर और उससे अधिक की ट्रांसमिशन लाइनों के निर्माण के लिए) प्रकाशित की गई। यह नीति पावरग्रिड/अन्य केंद्र/राज्य सरकार की एजेंसियों और राज्य में 132 केवी और उससे अधिक वोल्टेज स्तर पर ट्रांसमिशन लाइनों का निर्माण कर रही सभी निजी संस्थाओं पर लागू है।

देश भर में पावर ग्रिड कंपनियों द्वारा किसानों को भुगतान किए गए मुआवजे का जिला-वार ब्यौरा नवीन और नवीकरणीय ऊर्जा मंत्रालय में केन्द्रीय स्तर पर नहीं रखा जाता है।

PULSES IN PDS**3130. SHRI CHANDAN CHAUHAN:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government proposes to include pulses or other protein-rich edible items under the Public Distribution System (PDS) to enhance nutritional security among beneficiaries and if so, the details thereof including the types of pulses/food items proposed to be distributed, quantity per household and the proposed timeline for implementation;
- (b) whether any pilot projects have been conducted in this regard in any State/Union Territory and if so, the outcome thereof and if not, the reasons therefor;
- (c) whether additional budgetary allocation is proposed for the same and if so, the details of financial implications of such inclusion;
- (d) whether pulses were distributed under PDS in the financial year 2024-25; and
- (e) if so, the details thereof, State-wise especially in Uttar Pradesh, district-wise and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) to (e): Public Distribution System (PDS) is governed as per the provisions of National Food Security Act, 2013 (NFSA) wherein the term “foodgrains” is defined as rice, wheat or coarse grains (including millets) or any combination thereof conforming to such quality norms as may be determined, by order, by the Central Government from time to time. In order to improve the level of nutrition among the beneficiaries covered under the NFSA, all the States/UTs have been advised to procure millets and distribute to NFSA beneficiaries as per local consumption preferences and as per guidelines issued by the Central Government from time to time. There is no proposal by the Union Government to supply pulses at subsidized rates through Public Distribution System (PDS).

PDS, NFSA, ONORC IN UT OF LAKSHADWEEP

3131. SHRI HAMDULLAH SAYEED:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details of the Central schemes relating to Ministry being implemented in the Union Territory of Lakshadweep and the extent of their coverage;
- (b) the status of implementation of schemes such as Public Distribution System (PDS) National Food Security Act (NFSA), One Nation One Ration Card (ONORC) and Consumer Protection initiatives in Lakshadweep;
- (c) the challenges faced in implementation due to geographical isolation,

transportation and storage constraints; and

- (d) the steps taken by the Government to ensure timely availability of essential commodities, price stability and effective consumer grievance redressal in Lakshadweep?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) and (b): The Central Government is implementing the Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY), which provides for coverage of upto 75% of the rural population and upto 50% of the urban population, which at Census 2011 comes to 81.35 crore persons.

The PMGKAY is being successfully implemented in all the States/UTs including Union Territory of Lakshadweep. The UT Administration of Lakshadweep has identified 20,095 beneficiaries against the intended coverage of 21,868 beneficiaries for receiving free of cost foodgrains under the PMGKAY.

The One Nation One Ration Card (ONORC) plan is successfully implemented by all States/UTs including Union Territory of Lakshadweep.

(c): The implementation of PDS in Lakshadweep is ensured meeting all geographical, storage and transportation challenges.

(d): The Essential Commodities Act (EC Act), 1955 and the Prevention of Black marketing and Maintenance of Supplies of Essential Commodities Act (PBMMSEC

Act), 1980 provide the legislative and administrative foundations to the Government to regulate prices, production, supply, distribution etc. of essential commodities for maintaining or increasing their supplies and for securing the equitable distribution and availability at fair prices, and to prevent hoarding/black-marketing of foodstuffs.

The National Consumer Helpline (NCH) administered by the Department of Consumer Affairs has emerged as a single point of access for consumers across the country including the Union Territory of Lakshadweep for the redressal of their grievances at the pre-litigation stage. Consumers can register their grievances in 17 languages including Hindi, English and Malayalam through the toll-free number 1915. These grievances can be registered on Integrated Grievance Redressal Mechanism (INGRAM), an omni-channel IT enabled central portal, through various channels- WhatsApp (8800001915), SMS (8800001915), email (nch-ca@gov.in), the NCH app, the web portal (consumerhelpline.gov.in) and the Umang app, as per their convenience.

Further, for price stability, the Department of Consumer Affairs monitors the daily prices of 40 essential food commodities submitted by the 578 price monitoring centres across the country. As per the data, prices of food commodities are stable and under control.

Government keeps a close watch on the production and availability of essential commodities through regular reviews by the Inter-Ministerial Committee

(IMC). The Committee reviews, on regular basis, the scenario and the indicative trends in prices of essential agri-horticultural commodities and suggests measures to enhance availability through increased domestic production and rationalisation in export-import policies.

HIGH-IMPACT RESEARCH AREAS

3132. DR. K. SUDHAKAR:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of progress made after the first Governing Board meeting of Anusandhan National Research Foundation (ANRF);
- (b) the details of the grants awarded and high-impact research areas supported;
- (c) whether the Department has assessed innovation ecosystem boost and proposes additional missions; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF

SPACE (DR. JITENDRA SINGH):

(a) and (b): Prime Minister Shri Narendra Modi chaired the first meeting of the Governing Board of Anusandhan National Research Foundation (ANRF) on 10th September, 2024. The meeting focussed on discussion about India's Science and Technology landscape and redesigning of research and development programmes. The board discussed several areas of strategic interventions of ANRF which include India's international status in important sectors, aligning RandD with national priorities, promoting inclusive growth, capacity building, driving scientific advances and innovation ecosystem, as well as bridging the gap between academic research and industrial applications. The major programs initiated by ANRF since its inception are given below:-

- Mission for Advancement in High-impact Areas (MAHA) program of ANRF addresses priority-driven, solution-focused research in mission-mode that would catalyse multi-institutional, multi-disciplinary and multi-investigator collaboration to address scientific challenges and advance the frontiers of technology in key scientific areas. So far, ANRF has identified and launched Electric Vehicle (EV) Mission, 2D Innovation Hub, MedTech Mission, AI for Science and Engineering and CRM Research Program as the priority areas of focus under MAHA program.
- Several broad-based programs like Advanced Research Grant (ARG), Prime Minister Early Career Research Grant (PMECRG), Inclusivity

Research Grant (IRG) launched by ANRF to providing financial assistance to researchers and scientists in academic institutions in order to create supportive environment for doing research in frontier areas of science and engineering all across the country.

- Convergence Research Centres of Excellence (CoE) to establish "convergence" research Centres of Excellence (CoEs) launched by ANRF to undertake cutting edge, innovative and impactful research at the interface of Science, Technology, Humanities, Social Sciences and Society. These Centres will address complex societal challenges that require integrated perspectives from both technical and social sciences/humanities domains.
- ANRF launched Centre of Excellence for Science, Technology and Innovation Indicators and Analytics (COE-STIIA) with the aim to strengthen the institutional mechanism for STI indicators with an end-to-end system. The key objective is to enhance the quality, contextual relevance and applicability of India's STI indicators, their analysis, interpretations and dissemination of information and insights at various levels of policy and program planning, as well as foster alignment with the global indicator frameworks to position India effectively in international indices.
- ANRF launched PAIR (Partnerships for Accelerated Innovation and Research) program which is designed to boost the research capability of

those institutions including State Universities where research is at a nascent stage but which have the potential to perform well, in a mentorship mode by pairing them with well-established top-tier research institutions in a hub and spoke framework.

- The ANRF Translational Research and Innovation (ATRI) initiative will bring together all key stakeholders to channelise the expertise and resources for unlocking the tremendous innovation potential. Under this initiative, ANRF will establish ATRI centres to provide targeted support for advancing potential technologies from TRL 4 to TRL 7, thereby strengthening the innovation pipeline from lab to market.
- ANRF has launched National Post-Doctoral Fellowship (NPDF) program to support young researchers after finishing Ph.D. which is effective to retain them in the country. ANRF launched Ramanujan Fellowship to attract brilliant scientists and engineers of Indian origin working abroad to return and take up scientific research positions in India.
- The ANRF has launched programs such as the National Science Chair, JC Bose Grant and Prime Minister Professorship programs to recognise eminent senior scientists for their outstanding contributions at both national and international levels. These initiatives also aim to leverage the expertise of scientists and faculty from reputed academic institutions, research laboratories and industry.

The details of the grants awarded in high-impact areas are given below:

Sr. No.	Project Title	Institute Name	Total Cost (₹ in Crore)
1	Development and Demonstration of Materials and Fabrication Technologies for Tropical Batteries	International Advanced Research Centre For Powder Metallurgy And New Materials (Arci), Hyderabad	68.38
2	Te-MobiX: Safe and Degradation-controlled Batteries with Efficient Charging for Tropical e-Mobility Excellence	Indian Institute Of Technology (Banaras Hindu University), Varanasi	47.77
3	Grid Readiness for EV: Enablers and Technological developments (GREET)	Indian Institute Of Technology Kanpur	47.45
4	Empowering Research in Indigenous Development of EV Sub-systems (E-RIDES)	Indian Institute Of Technology Bombay	56.56
5	Development of high-power Grid-friendly Conductive and Static Wireless Chargers for Electric Vehicles	Indian Institute Of Technology Kharagpur	18.37
6	Rare Earth Magnet-Free Axial Flux Synchronous, Radial Flux Switched Reluctance Motor and their Controllers for EV Applications	National Institute Of Technology Karnataka, Surathkal	7.76
7	Development of wide-bandgap semiconductors based highly efficient power electronics systems for Electric Vehicle	Csir-Central Electronics Engineering Research Institute(Csir-Ceeri), Pilani	18.41

(c) to (d) : The Department has launched several mission-mode initiatives to strengthen the innovation ecosystem and promote high-impact research in emerging technology areas. The National Quantum Mission (NQM), approved by the Union Cabinet with an outlay of ₹6003.65 crore for a period of eight years,

aims to support research and development in quantum computing, quantum communication, quantum sensing and quantum materials.

Under the Mission, four Thematic Hubs have been established in September 2024: Quantum Computing at the Indian Institute of Science (IISc), Bengaluru; Quantum Communication at the Indian Institute of Technology (IIT) Madras in association with C-DOT; Quantum Sensing and Metrology at IIT Bombay; and Quantum Materials and Devices at IIT Delhi. These Hubs are undertaking activities in technology development, human resource development, entrepreneurship development and industry collaboration, as well as international collaborations, to strengthen the quantum innovation ecosystem in the country.

The National Mission on Interdisciplinary Cyber-Physical Systems (NM-ICPS) supports the development of Cyber-Physical Systems technologies through a network of Technology Innovation Hubs (TIHs) across academic institutions, focusing on areas such as AI, robotics, autonomous systems, smart manufacturing and advanced communication technologies.

In addition, the Anusandhan National Research Foundation (ANRF) has initiated several mission-mode programmes, including Drones, Water, 6G and Leapfrog Demonstrators, to promote solution-oriented and translational research in priority technology areas.

एएवाई और पीएचएच

3133. श्री देवेश शाक्य:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्तमान में देश में अंत्योदय अन्न योजना (एएवाई) और प्राथमिकता वाले परिवारों (पीएचएच) आदि सहित विभिन्न श्रेणियों के अंतर्गत पंजीकृत राशन कार्डधारकों की कुल संख्या कितनी है और विशेषकर बरेली, बदायूं, शाहजहाँपुर, जौनपुर, एटा और कासगंज जिलों का ब्यौरा क्या है;
- (ख) पिछले पांच वर्षों के दौरान उक्त जिलों में पहचाने गए फर्जी या अपात्र लाभार्थियों की कुल संख्या कितनी है और उनके विरुद्ध की गई कार्रवाई तथा संबंधित उचित दर दुकान (एफपीएस) डीलरों और विभागीय अधिकारियों के विरुद्ध शुरू की गई दंडात्मक या विभागीय कार्यवाही का ब्यौरा क्या है;
- (ग) उक्त अवधि के दौरान उक्त जिलों में निलंबित, रद्द या काली सूची में डाली गई उचित दर दुकानों की कुल संख्या कितनी है;
- (घ) क्या सार्वजनिक वितरण प्रणाली (पीडीएस) की निगरानी और निरीक्षण में संसद सदस्यों (एमपी), विधायकों (एमएलए) और ग्राम प्रधानों जैसे जन प्रतिनिधियों के लिए कोई औपचारिक भूमिका अनिवार्य की गई है;
- (ड.) क्या ये जन प्रतिनिधि सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएम) या किसी अन्य संबंधित तंत्र के माध्यम से पात्र लेकिन छूटे हुए परिवारों को शामिल करने की सिफारिश करने के लिए सशक्त हैं; और
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क): बरेली, शाहजहाँपुर के बदायूं, जौनपुर, एटा और कासगंज जिलों में अंत्योदय अन्न योजना (एएवाई) और प्राथमिकता वाले परिवारों (पीएचएच) के तहत वर्तमान में पंजीकृत राशन कार्डधारकों की कुल संख्या **विवरण-I** में दी गई है।

देश में अंत्योदय अन्न योजना (एएवाई) और प्राथमिकता वाले परिवारों (पीएचएच) के तहत वर्तमान में पंजीकृत राशन कार्डधारकों की कुल संख्या **विवरण -II** में दी गई है।

(ख) और (ग): उक्त जिलों में पिछले पांच वर्षों के दौरान पहचाने गए फर्जी या अपात्र लाभार्थियों की कुल संख्या और उनके विरुद्ध की गई कार्रवाइयों का विवरण **विवरण -III** में दिया गया है।

जनवरी 2015 से दिसंबर 2025 तक पीडीएस/टीपीडीएस (नियंत्रण) आदेशों के प्रासंगिक खंडों के तहत उत्तर प्रदेश राज्य सरकार द्वारा की गई कार्रवाई के परिणामों को दर्शाने वाला ब्यौरा **विवरण -IV** पर रखा गया है।

(घ) से (च): एनएफएसए, 2013 की धारा 29 के अनुसार, राज्य सरकारों को लक्षित सार्वजनिक वितरण प्रणाली के कामकाज की पारदर्शिता और जवाबदेही के लिए तंत्र स्थापित करना अनिवार्य है, जिसमें सामाजिक लेखापरीक्षा, अभिलेखों का सार्वजनिक प्रकटीकरण और सामुदायिक निगरानी शामिल है। इस संदर्भ में, ग्राम पंचायत और उनके प्रतिनिधियों (ग्राम प्रधानों सहित) जैसे स्थानीय निकायों को लाभार्थी सूचियों के सत्यापन, सामाजिक लेखापरीक्षा और स्थानीय स्तर पर उचित दर दुकानों के पर्यवेक्षण जैसी निगरानी गतिविधियों से जोड़ा जा सकता है।

इसके अलावा, टीपीडीएस (नियंत्रण) आदेश, 2015 के तहत राज्यों/संघ राज्य क्षेत्रों को राज्य, जिला, ब्लॉक और उचित दर दुकान स्तर पर सतर्कता समितियां स्थापित करने का अधिदेश है ताकि पीडीएस के कामकाज की नियमित निगरानी की जा सके और खाद्यान्न वितरण का पारदर्शिता और जवाबदेही सुनिश्चित की जा सके। इन सतर्कता समितियों का उद्देश्य स्थानीय निकायों, जन प्रतिनिधियों और अन्य सामुदायिक हितधारकों के प्रतिनिधि शामिल करना है ताकि उचित दर दुकानों

और वितरण प्रणाली के कामकाज की देखरेख की जा सके।

विवरण -I

बरेली, शाहजहांपुर के बदायूं, जौनपुर, एटा और कासगंज जिलों में अंत्योदय अन्न योजना (एएवाई) और प्राथमिकता वाले परिवारों (पीएचएच) के तहत वर्तमान में पंजीकृत राशन कार्डधारकों का ब्यौरा

क्र.सं.	राज्य का नाम	जिले का नाम	राशनकार्ड की संख्या		
			एएवाई	पीएचएच	कुल
1	उत्तर प्रदेश	बरेली	99,596	6,89,068	7,88,664
2	उत्तर प्रदेश	बदायूं	45,187	5,18,790	5,63,977
3	उत्तर प्रदेश	शाहजहांपुर	37,847	5,58,718	5,96,565
4	उत्तर प्रदेश	कासगंज	27,592	2,23,303	2,50,895
5	उत्तर प्रदेश	जौनपुर	1,25,473	7,14,972	8,40,445
6	उत्तर प्रदेश	एटा	26,491	2,86,709	3,13,200

विवरण -II

देश में अंत्योदय अन्न योजना (एएवाई) और प्राथमिकता प्राप्त परिवारों (पीएचएच) के तहत वर्तमान में पंजीकृत राशन कार्डधारकों का ब्यौरा

क्र.सं.	राज्य का नाम	राशनकार्ड की संख्या		
		एएवाई	पीएचएच	कुल
1	अंडमान व निकोबार द्वीप समूह	3,508	14,475	17,983
2	आंध्र प्रदेश	8,52,852	79,87,222	88,40,074
3	अरुणाचल प्रदेश	39,796	1,46,572	1,86,368
4	असम	6,68,788	64,08,554	70,77,342
5	बिहार	22,84,229	1,86,45,109	2,09,29,338

6	चंडीगढ़	280	83,284	83,564
7	छत्तीसगढ़	7,19,969	49,48,839	56,68,808
8	दादरा और नगर हवेली तथा दमन और दीव	4,461	53,223	57,684
9	दिल्ली	65,535	16,57,746	17,23,281
10	गोवा	11,600	1,18,849	1,30,449
11	गुजरात	7,69,333	67,81,610	75,50,943
12	हरियाणा	2,88,299	36,99,161	39,87,460
13	हिमाचल प्रदेश	1,60,721	5,81,380	7,42,101
14	जम्मू और कश्मीर	2,21,490	14,37,260	16,58,750
15	झारखंड	8,79,739	51,36,867	60,16,606
16	कर्नाटक	10,47,980	98,49,413	1,08,97,393
17	केरल	5,95,502	37,11,188	43,06,690
18	लद्दाख	5,384	22,935	28,319
19	लक्षद्वीप	1,111	3,491	4,602
20	मध्य प्रदेश	13,66,416	1,18,79,427	1,32,45,843
21	महाराष्ट्र	24,74,457	1,43,40,347	1,68,14,804
22	मणिपुर	63,364	5,17,066	5,80,430
23	मेघालय	70,005	3,50,780	4,20,785
24	मिजोरम	25,080	1,56,352	1,81,432
25	नागालैंड	46,874	2,77,439	3,24,313

26	ओडिशा	12,30,974	85,69,613	98,00,587
27	पुद्दुचेरी	25,399	1,83,741	2,09,140
28	पंजाब	97,050	39,93,687	40,90,737
29	राजस्थान	5,91,991	1,02,93,148	1,08,85,139
30	सिक्किम	16,478	80,122	96,600
31	तमिलनाडु	18,99,691	98,21,167	1,17,20,858
32	तेलंगाना	5,69,966	50,74,804	56,44,770
33	त्रिपुरा	1,11,037	4,89,645	6,00,682
34	उत्तराखंड	1,82,614	11,98,345	13,80,959
35	उत्तर प्रदेश	40,84,262	3,23,60,221	3,64,44,483
36	पश्चिम बंगाल	16,05,925	1,20,93,115	1,36,99,040
	कुल	2,30,82,160	18,29,66,197	20,60,48,357

विवरण -III

पिछले पांच वर्षों के दौरान पहचाने गए फर्जी या अपात्र लाभार्थियों का विवरण और उनके विरुद्ध की गई कार्रवाई का ब्यौरा

क्र.सं.	राज्य का नाम	जिले का नाम	सही लक्ष्यीकरण	
			चिह्नित लाभार्थी	राज्य सरकार द्वारा हटाए गए लाभार्थी
1	उत्तर प्रदेश	बरेली	1,27,725	55,498
2	उत्तर प्रदेश	बदायूं	96,349	36,116
3	उत्तर प्रदेश	शाहजहांपुर	55,791	21,250
4	उत्तर प्रदेश	कासगंज	42,625	27,854
5	उत्तर प्रदेश	जौनपुर	1,19,478	36,789
6	उत्तर प्रदेश	एटा	50,207	34,492

विवरण -IV

जनवरी 2015 से दिसंबर 2025 तक पीडीएस/टीपीडीएस (नियंत्रण) आदेशों की संबंधित धाराओं के तहत उत्तर प्रदेश राज्य सरकार द्वारा की गई कार्रवाई के परिणामों को दर्शाता ब्यौरा

राज्य/ संघ राज्य क्षेत्र का नाम	वर्ष	निरीक्षणों की संख्या	छापेमारी की संख्या	गिरफ्तार/ मुकद्दा चलाए गए/ दोषसिद्ध व्यक्तियों की संख्या	निलंबित/ रद्द उचित दर दुकान लाईसेंस/ जारी किए गए कारण बताओ नोटिस/ दर्ज प्राथमिकियों की संख्या
उत्तर प्रदेश	2015	45376	*	1009	6665
	2016	62322	6961	887	6545
	2017	29804	3141	557	2461
	2018 (अप्रैल 18 — मार्च, 19)	138302	*	3385	9419
	2019-20	150970	2343	1086	6404
	2020-21	153393	14329	1199	6506
	2021-22	116734	11207	573	5026
	2022-23	108662	10312	716	4245
	2023	28237	2684	122	820
	2024	*	*	*	*
	2025	*	*	*	*

*राज्य सरकार द्वारा जानकारी प्रदान नहीं की गई

EFFICIENCY OF PDS AND ISSUES WITH EPOS MACHINES**3134. SUSHRI PRANITI SUSHILKUMAR SHINDE:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the steps taken by the Government to enhance the efficiency of the Public Distribution System (PDS) across the country, particularly in addressing frequent technical glitches and downtimes in Electronic Point of Sale (ePoS) machines; and
- (b) the number of complaints registered regarding ePoS machine failures in the last three years along with the measures implemented to ensure seamless Aadhaar-enabled authentication and biometric verification for beneficiaries, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

- (a): For addressing frequent technical glitches and downtimes in Electronic Point of Sale (ePoS) machines, whenever such issues are reported by the State Governments, this Department takes up the matter with the National Informatics Centre (NIC) and resolves the same in coordination with them.
- (b): No such State-wise reports of complaints registered regarding ePoS machine failures in the last three years have been received in this Department.

All States/UTs have been categorically advised that no beneficiary or household shall be denied their entitled quantity of subsidised foodgrains due to failure of biometric or Aadhaar authentication arising from network connectivity issues, technical reasons, Aadhaar linking issues, or poor biometric quality. States/UTs have been instructed to follow alternative and exception handling mechanisms to ensure uninterrupted access to foodgrains.

हाजीपुर से अजमेर के लिए नई रेल सेवा

3135. श्री रामवीर सिंह बिधूड़ी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पूर्व मध्य रेल (ईसीआर जोन) द्वारा हाजीपुर से दिल्ली-रेवाड़ी-अटेली-नारनौल-रींगस होते हुए अजमेर तक एक नई रेल सेवा के संचालन के लिए रेलवे बोर्ड को कोई प्रस्ताव भेजा गया है; और

(ख) यदि हाँ, तो वर्तमान में उक्त प्रस्ताव की स्थिति सहित तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) और (ख): अन्य बातों के साथ-साथ नई रेलगाड़ी सेवा शुरू करने के लिए क्षेत्रीय रेलों से प्रस्ताव प्राप्त होना एक सतत प्रक्रिया है। इनकी जांच की जाती है और समय-समय पर यथाव्यवहार्य और यथोचित कार्रवाई की जाती है।

वर्तमान में, हाजीपुर-अजमेर खंड निम्नलिखित 04 जोड़ी रेल सेवाओं द्वारा सेवित है:

क्र. सं.	रेलगाड़ी का नाम और संख्या
1	19615 /16 कामाख्या-उदयपुर एक्सप्रेस

2	15715/16 किशनगंज-अजमेर एक्सप्रेस
3	19601/02 न्यू जलपाईगुड़ी-उदयपुर एक्सप्रेस
4	15269/70 मुजफ्फरपुर - साबरमती एक्सप्रेस

इसके अलावा, पटना जो हाजीपुर से अच्छी तरह से जुड़ा हुआ है, अजमेर से भी निम्नलिखित 03 जोड़ी रेल सेवाओं द्वारा जुड़ा हुआ है:

क्र. सं.	रेलगाड़ी का नाम और संख्या
1	12395/96 अजमेर-राजेंद्र नगर एक्सप्रेस
2	13423/24 अजमेर-भागलपुर एक्सप्रेस
3	12315/16 उदयपुर - कोलकाता एक्सप्रेस

इसके अलावा, नई रेलगाड़ी सेवाएं शुरू करना जो एक सतत प्रक्रिया है, निम्नलिखित विभिन्न कारकों पर निर्भर करता है-

- उस खंड की क्षमता
- पथ की उपलब्धता
- अपेक्षित चल स्टॉक की उपलब्धता
- चल स्टॉक के लिए उपयुक्त अवसंरचना की उपलब्धता
- रेलपथ और अन्य परिसंपत्तियों की अनुरक्षण संबंधी आवश्यकता।
- खंड की अधिभोगिता और यातायात आवश्यकता

EXTENSION OF 66601/02 COIMBATORE-ERODE MEMU TRAIN

3136. SHRI K. E. PRAKASH:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has any proposal under consideration to extend the 66601/02 Coimbatore–Erode MEMU train service up to Salem via Karur

and Namakkal;

- (b) if so, the details of the proposal and the present status of its examination;
- (c) whether the Government is aware that such an extension would significantly benefit students from Kumarapalayam, Namakkal due to improved daily commuting facilities; and
- (d) whether the Government also recognizes that the proposed extension would facilitate pilgrims visiting the temples in Namakkal and improve regional connectivity and if so, the steps being taken in this regard?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): At present, Coimbatore - Erode - Karur sector and Karur - Salem sector are being served by 10 pairs and 20 pairs of train services respectively. These are listed below:

Train serving Coimbatore - Erode - Karur sector:

Sl.	Train No. and Name
1	12083/12084 Mayiladuturai - Coimbatore Jan Shatabdi Express
2	16615/16616 Mannargudi - Coimbatore Express
3	16617/16618 Rameswaram - Coimbatore Express
4	16159/16160 Chennai Egmore - Mangalore Central Express
5	16843/16844 Tiruchchirappalli - Palakkad Town Express

6	16321/16322 Nagercoil Junction - Coimbatore Express
7	16187/16188 Karaikal - Ernakulam Express
8	16857/16858 Puducherry - Mangalore Central Express
9	22667/22668 Nagercoil Junction - Coimbatore Express
10	22629/22630 Dadar - Tirunelveli Express

Train serving Karur - Salem sector:

Sl.	Train No. and Name
1	11021/11022 Dadar - Tirunelveli Express
2	12689/12690 MGR Chennai Central - Kanniyakumari Express
3	16231/16232 Cuddalore Port - Mysore Express
4	16235/16236 Tuticorin - Mysore Express
5	16339/16340 Chhatrapati Shivaji Maharaj (T) - Nagercoil Junction Express
6	16353/16354 Kacheguda - Nagercoil Junction Express
7	16733/16734 Rameswaram - Okha Express
8	16787/16788 Tirunelveli - Shri Mata Vaishno Devi Katra Express
9	16811/16812 Mayiladuturai - Salem Express
10	17235/17236 SMVT Bengaluru - Nagercoil Junction Express
11	17315/17316 Vasco Da Gama - Velankanni Express
12	19567/19568 Tuticorin - Okha Express
13	20493/20494 Madurai - Chandigarh Express

14	20601/20602 MGR Chennai Central - Bodinayakkanur Express
15	20671/20672 Madurai - Bengaluru Cantt. Vande Bharat Express
16	22497/22498 Shri Ganganagar - Tiruchchirappalli Humsafar Express
17	22651/22652 MGR Chennai Central - Palakkad Express
18	22715/22716 Kacheguda - Madurai Express
19	76821/76822 Salem - Karur Passenger
20	76823/76824 Salem - Karur Passenger

Besides, introduction/extension of train services on any route/section, which is an ongoing process, depends on various factors which include:

- Capacity of that section.
- Availability of path.
- Availability of required rolling stock.
- Availability of matching infrastructure for rolling stock.
- Maintenance requirement of railway tracks and other assets.

VACANCIES IN MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

3137. SUSHRI MAHUA MOITRA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Ministry of Personnel, Public Grievances and Pensions have hired contractual employees since the year 2014; and

(b) if so, the details thereof, year and category-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) and (b): To meet the administrative exigencies of work and operational requirements, the Ministry hires/outsources the manpower services through a contract with the qualified service provider agencies under the provisions of General Financial Rules 2017. The details of service provision including the number of personnel, term of service, payment obligations and other important terms and conditions governing the hired services are specified in the Contract.

REVISED TICKET CANCELLATION POLICY

3138. DR. RAJ KUMAR CHABBEWAL:

SUSHRI SAYANI GHOSH:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Government has introduced or proposes to introduce Vande Bharat Sleeper trains with a revised ticket cancellation policy and if so, the

details thereof;

- (b) whether it is a fact that cancellation of tickets for Vande Bharat Sleeper services is likely to be a strict/costly affair for passengers as compared to conventional mail/express trains/other categories of trains and if so, the details thereof;
- (c) the details of cancellation charges applicable for different classes in Vande Bharat Sleeper trains and the rationale behind fixing higher charges;
- (d) whether the Government acknowledges that such rules limit passenger flexibility particularly in cases of emergencies, illness or unforeseen circumstances and if so, the details thereof;
- (e) whether the Railways has assessed the impact of such cancellation charges on middleclass passengers, senior citizens and families, particularly in cases of medical or unavoidable emergencies before finalizing these norms and if so, the details thereof;
- (f) the rationale for imposing unequal and harsher cancellation penalties on passengers of Vande Bharat Sleeper trains despite higher fares being charged;
- (g) whether the Government proposes to review or rationalise the cancellation and refund policy to make it more passenger-friendly and equitable and if so, the details thereof; and
- (h) whether the advance preparation of reservation charts at 8 hours instead of

4 hours has further reduced passengers ability to cancel tickets without severe financial loss and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (h): With a view to improve travel experience of the passengers, Indian Railways has introduced indigenously designed and manufactured Vande Bharat Sleeper trains with modern coaches, advanced safety features and passenger amenities.

Broad Technological advancements and safety features provided in these Vande Bharat Sleeper Trains are as below:

- Jerk-Free Semi permanent couplers and Anti Climbers.
- Fitted with KAVACH.
- Higher acceleration with design/operating speed of 180/160 KMPH.
- Crashworthy Design of Car body complying with EN standards.
- Fire barrier doors at the end of each coach for compliance of Fire Safety standards.
- Aerosol based fire detection and suppression system in electrical cabinets and lavatories.
- Regenerative braking system for energy efficiency.
- Air conditioning units provided with indigenously developed UV-C lamp

based disinfection system for deactivating 99% harmful bacteria from conditioned air to improve the hygiene standards inside the passenger area.

- Centrally controlled Automatic Plug Doors and Fully Sealed wider gangways.
- CCTVs in all coaches.
- Emergency talk-back unit for communication between Passenger and Train Manager/Loco Pilot in case of emergency.
- For Divyangjan passengers special lavatory in the driving coaches on each end.
- Centralized Coach Monitoring System for better condition monitoring of passenger amenities such as Air conditioning, Saloon Lighting etc.
- Ergonomically designed ladder for ease of climbing on to upper berths.

These trains have been introduced with separate fare structure, rationalized booking features and separate Refund Rules. Cancellation of tickets and refund of fare for Vande Bharat Sleeper is governed by The Railway Passengers (Cancellation of Tickets and Refund of Fare) Amendment Rules, 2026 issued vide gazette notification No. 41 (E) dated 16.01.2026.

In the case of cancellation of waitlisted or partially confirmed tickets, there is no change in time limit as well as rate of cancellation of tickets for these train services. Furthermore, in order to disincentivize speculative booking by

unscrupulous elements, the minimum cancellation charges for tickets of these trains have been rationalized.

In most of the circumstances, cancellation of tickets is independent of the time of preparation of reservation chart. Further, review and rationalization of policy is an ongoing and continuous process.

PRIME MINISTER'S NEW 15-POINT PROGRAMME IN MAHARASHTRA

3139. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of the objectives of the Prime Minister's 15-Point Programme for the Welfare of Minorities being implemented in the country along with the status of its implementation particularly in Maharashtra including Amravati Lok Sabha Constituency, district-wise;
- (b) whether the Government has evaluated the physical and financial performance of the programme and if so, the details thereof; and
- (c) the details of achievements made under the various schemes included in the said programme during the last three years?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (c): The Prime Minister's new 15-point programme for welfare of minorities is implemented in the country, including the State of Maharashtra. The programme

covers various schemes/initiatives of the Government implemented by various Ministries/Departments to ensure that under privileged and weaker sections of six centrally notified minority communities, viz. Muslim, Buddhist, Christian, Jain, Parsi and Sikh, have equal opportunities for availing various Government welfare schemes.

The schemes are being implemented by the respective Ministries/Departments under the saturation approach of the Government.

FUNDING FOR ANGAMALY-ERUMELY SABARI RAILWAY PROJECTS

3140. SHRI V. K. SREEKANDAN:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that the Kerala has agreed to bear 50 per cent of the cost of the Angamaly-Erumely Sabari Railway Project and if so, the details thereof;
- (b) whether it is also a fact that this is the first instance in India where a State Government has taken responsibility for funding a railway project and if so, the details thereof; and
- (c) the details of the steps taken by the Railways to execute the project in light of the fact that the State Government is willing to bear 50 per cent of the project cost?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): Angamali - Sabarimala via Erumeli new line project was sanctioned in 1997-98. Work on Angamali-Kaladi (7 Km) and long lead works on Kaladi-Perumbavoor (10 Km) was taken up. However, further works on this project could not be taken forward due to protests by people against land acquisition and fixing of alignment of the line, court cases filed against the project and inadequate support from the Government of Kerala. Therefore, the project could not proceed ahead.

The estimated cost of the Angamali - Sabarimala via Erumeli new line project was updated at ₹3,801 crore and submitted to Government of Kerala for the acceptance of the estimate and willingness to share cost of the project.

In August 2024, the Government of Kerala communicated their conditional consent. Government of Kerala was requested by Railway to submit unconditional consent for sharing the cost.

Then the Minister of Railways requested the Chief Minister of Kerala to acquire land using their share of 50% of the cost of the project. Once land acquisition by State starts, work can proceed further.

Now, on the request of Govt. of India, the Govt. of Kerala has initiated land acquisition proceedings and the Angamali – Sabarimala new line project has

moved forward. Ministry of Railways is following up the land acquisition process with Govt. of Kerala.

Kerala:-

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Kerala including Angamali – Sabarimala project is as under:-

Period	Outlay
2009-14	₹ 372 crore/year
2025-26	₹3,042 crore (more than 8 times)

As on 01.04.2025, 06 projects (02 new line and 04 doubling) of 266 km length, costing ₹9,415 crore falling fully/partly in Kerala are sanctioned. The summary is as under:-

Category	No. of projects	Total Length	Length Commissioned	Balance to complete	Expenditure upto March 2025 (₹in Crore)
New line	02	146 km	0 km	146 km	309
Doubling /multitracking	04	120 km	26 km	94 km	2,941
Total	06	266 km	26 km	240 km	3,250

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in

Kerala are as under :

S.N	Project	Cost (₹ in Crores)
1	Dindigul – Pollachi - Palghat and Pollachi - Coimbatore gauge conversion (217 km)	1,360
2	Quilon-Tirunelveli-Tiruchendur gauge conversion (357 km)	1,122
3	Mulanturutti-Kuruppantara doubling (24 km)	303
4	Chenganur-Chingavanam doubling (27 km)	436
5	Ambalapuzha-Haripad doubling (18 km)	346
6	Kuruppanthara-Chingavanam doubling (27 km)	749

Some of the projects falling fully/partly in Kerala which have been taken up are as under:

S No.	Project	Cost (₹ in Crores)
1	Tirunnavaya –Guruvayur new line (35 Km)	138
2	Angamali-Sabarimala new line (111 km)	3,801
3	Ernakulam-Kumbalam doubling (8 km)	595
4	Kumbalam - Thuravur Patch doubling (16 km)	803
5	Trivandrum- Kanyakumari doubling (87 km)	3,786
6	Shoranur - Vallathol doubling (10 km)	367
7	Palakkad Town to Parli Bypass Line (2 Km)	164
8	Alappuzha-Ambalapuzha doubling (13 Km)	324
9	Turavur – Mararikulam doubling (21 Km)	451

Execution of important infrastructure projects falling fully/partly in the State of Kerala are held up due to delay in land acquisition. Status of land acquisition in the State of Kerala is as under:

Total Land required for Projects in Kerala	476 ha
Land Acquired	65 ha (14%)
Balance Land to be acquired	411 ha (86%)

Railway had deposited ₹1,975 crore for land acquisition to Government of Kerala. Support of the Government of Kerala is needed to expedite the land acquisition. For instance, details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1.	Angamali - Sabarimala new line (111 km)	416	24	392
2.	Ernakulam – Kumbalam Patch doubling (8 km)	4	3	1
3.	Kumbalam – Turavur Patch doubling (16 km)	10	9	1
4.	Shoranur - Vallathol doubling (10 km)	5	0	5

Government of India is geared up to execute projects, however success depends upon the support of Government of Kerala.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route

- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

NUCLEAR POWER GENERATION

3141. SHRI RAHUL GANDHI:

Will the **PRIME MINISTER** be pleased to state:-

- (a) the details of all private sector entities, domestic and foreign that are operational, permitted, empanelled, licensed, approved in-principle or are under consideration to participate in nuclear power generation or related operations in India;
- (b) the stage of approval granted to each such entity including project location, proposed capacity, ownership structure, foreign equity participation and timeline for commencement of operations;
- (c) the nature of agreements, memoranda of understanding, joint ventures or strategic partnerships entered into between such private entities and public sector undertakings in the atomic energy sector;
- (d) the details of financial model proposed for such projects including sovereign guarantees, viability gap funding, long-term power purchase arrangements and allocation of liability; and
- (e) the details of regulatory clearances, security vetting and environmental approvals granted or pending in respect of each such private or foreign participant?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH

SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The SHANTI Act, 2025 has received the assent of the President of India and has been Gazette Notified by Ministry of Law and Justice on 21 December, 2025. However, framing of rules and regulations of the act are currently in progress. Hence, participation of private sector entities in nuclear power generation will be facilitated after the completion of the exercise of framing of rules and regulations.

(b) to (e): Not Applicable in view of (a) above.

DEPENDENCE ON IMPORTED RARE EARTH ELEMENTS

3142. SUSHRI SAYANI GHOSH:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government has assessed India's dependence on imports of rare earth elements critical for automobiles, defence production, electronics, renewable energy and electric vehicles and if so, the details thereof;
- (b) the details of quantity/value and share of China in India's rare earth imports since 2014, year and element-wise;

- (c) whether the Government is aware that although India holds an estimated 6 to 8 per cent of global rare earth reserves, its share in global production is below one per cent and the reasons for this underutilisation and if so, the details thereof;
- (d) whether the Government has evaluated the strategic risks arising from China's recent export restrictions on rare earth materials, particularly in 2025 and if so, the details thereof;
- (e) whether any impact assessment has been undertaken to examine potential supply disruptions affecting automobiles, defence, EVs, semiconductors and electronics, if so, the details thereof, sector-wise; and
- (f) the present status of domestic exploration, mining, separation and processing of rare earths including initiatives undertaken by Indian Rare Earths Limited?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) to (f): Atomic Minerals Directorate for Exploration and Research (AMD), a constituent unit of Department Atomic Energy (DAE), carries out exploration for rare earth elements (REEs) along the coastal / inland / riverine placer sands of the country, which contain rare earths minerals including monazite. As on date, AMD has established an estimated resource of REEs as follows:

- Approximately 7.23 million tonne Rare Earth Oxides (REO) Equivalent

contained in 13.15 million tonne monazite resource, occurring in the coastal beach and teri / red sand in parts of Kerala, Tamil Nadu, Odisha, Andhra Pradesh, Maharashtra and Gujarat and in the inland alluvium in parts of Jharkhand, West Bengal and Tamil Nadu.

- 1.29 million tonne *in-situ* REO in hard rock terrains of Ambadungar area, Chhota Udepur district, Gujarat and Bhatikhera and Dantala area, Balotra district, Rajasthan.
- 2,000 tonne of heavy mineral concentrates containing ~2% xenotime (a phosphate mineral of yttrium and heavy rare earth elements) in the riverine placer deposits of Chhattisgarh and Jharkhand.

IREL (India) Limited, a Public Sector Undertaking under DAE, is mandated to produce rare earth elements in the form of high purity rare earth oxides from Rare Earth bearing mineral Monazite in India. IREL has facilities for integrated mining and processing of mineral sands and for extraction and refining of Rare Earths.

While India has adequate rare-earth resources and capabilities for extraction and refining, commercial mining and processing of these minerals has been limited due to lack of adequate technology, and absence of mid-stream and downstream industries in the REE value chain. Presently, REE processing is dominated by one country. Recognizing this, the Government has taken several steps to increase domestic production and diversify sources of supply for critical

minerals, including REEs.

The Government has approved the National Critical Mineral Mission (NCMM) on 29 January, 2025 to secure a long-term sustainable supply of critical minerals (including REE) and strengthen India's critical mineral value chain encompassing all stages from mineral exploration and mining to beneficiation, processing, and recovery from end-of-life products. The Union Budget for FY 2026–27 has announced support to the mineral-rich States of Odisha, Kerala, Andhra Pradesh and Tamil Nadu to establish dedicated Rare Earth Corridors to promote mining, processing, research and manufacturing.

Details of import data, country- and item-wise, are available on the Department of Commerce's website (<https://tradestat.commerce.gov.in>).

APP-BASED RAIL PARCEL PLATFORM

3143. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of door-to-door freight and parcel logistics initiatives, Integrated Logistics Hubs established, since inception, including present status of each zone and year/UT-wise;
- (b) the details of Joint Parcel Product between Railways and India Post including routes, consignments handled, revenue generated and expansion plans;

- (c) whether South Central Railway is developing an app-based Rail Parcel platform for door-to-door parcel booking, if so, the details thereof including pilot scope and scale-up plans;
- (d) the number of private logistics partners onboarded revenue-sharing mechanism and total revenue earned from door-to-door services during the last three years, year and zone-wise;
- (e) the details of parcel infrastructure created and door-to-door services proposed in SCR especially in Andhra Pradesh; and
- (f) whether an assessment of cost and time advantages vis-à-vis road-based logistics has been conducted and if so, the details thereof including roadmap for national roll-out of a digital logistics platform?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (f): For strengthening freight logistics and regional connectivity, Indian Railways has implemented a multi-pronged strategy to enhance freight efficiency, ensure seamless regional connectivity, and provide robust first-and-last-mile solutions.

To improve the efficiency of rail freight handling at the terminals, Indian Railway has adopted two-pronged approach: encouraging development of modern rail freight terminals under Gati Shakti Multi-Modal Cargo Terminal (GCT)

policy and augmenting/upgrading the infrastructure at railway owned goods sheds. So far, 125 GCTs have already been commissioned. In addition, for improvement of customer amenities at goods and parcel terminals all across the country, an amount of Rs. 14,500 crore has been allocated for the financial year 2023-24, 2024-25 and 2025-26.

CONCOR, a PSU under Ministry of Railways is also providing Door-to-Door parcel services by utilizing the JPP-RCS over Delhi-Kolkata and Mumbai-Kolkata sectors. CONCOR is also providing Door-to-Door logistics under a pilot project at Sonik Goods shed.

The Joint Parcel Product (JPP) initiative with India Post was introduced on pilot basis in 2022 over certain routes to target business-to-customer (B2C) and business-to-business (B2B) market with focus on e-Commerce and MSME market with an affordable price as per the market trends of weight category between 35 Kgs to 100 Kgs. Under the scheme India Post provided First and Last Mile services, and Indian Railways provided the Middle Mile services.

Based on the experience gained from the pilot, the JPP scheme was made available for other parcel aggregators also and was renamed as Joint Parcel Product – Rapid Cargo Service (JPP-RCS). Under the scheme, online booking of JPP-RCS (in units of VPs) is done by empanelled parcel aggregators through the “Virtual aggregation Platform” (VAP) developed by IR. Currently 07 pairs of scheduled (time tabled) services are operating between specific locations which

have been planned on the basis of market demand and operational feasibility. Total revenue generated from the JPP-RCS during the current year (upto February 2026) is Rs 56 crore approximately.

A pilot project for the development of a comprehensive “App-Based Platform” for railway parcel logistics has been launched by South Central Railway on 25.02.2026 for a period of one year. Under this pilot project, door-to-door parcel service is being provided in association with logistics service providers. The integrated parcel logistics app, “Rail Parcel”, has been developed as a digital marketplace wherein selected logistics service providers are on-boarded as partners. These logistics partners offer a range of services including first-mile pickup, last-mile delivery, value-added services such as packaging, etc., with Railways providing the mid-mile transportation through rail services.

The project is being implemented at seventeen stations across seven cities viz. Hyderabad, Vishakhapatnam, Vijayawada, Guntur, Rajahmundry, Bengaluru and Chennai. At present, three private logistics partners have been on boarded through an Expression of Interest process.

Business Development units functional at all Railway Divisions have been advised to engage with various stakeholders to assess the traffic as well as availability and readiness of logistics service provider for the first and last mile service.

Decision on the roll out of the App on Pan-India basis shall be based on the

experience gained from the project.

EXPANSION OF MINING AREAS BY NLC

3144. KUMARI SUDHA R.:

Will the Minister of **COAL** be pleased to state:

- (a) whether there is any proposal to expand the mining areas operated by the Neyveli Lignite Corporation (NLC) given the fact that any such move would adversely affect the ground water and agricultural fields in Mayiladuthurai Lok Sabha Constituency of Tamil Nadu and if so, the details thereof;
- (b) the details of locations identified for creating more mines under the Neyveli Lignite Corporation;
- (c) the status of the proposal to create more mines and the funds, if any, allocated for the purpose; and
- (d) whether any study has been conducted by the Government to expand the mining areas under the Neyveli Lignite Corporation and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a) to (d): There is no such proposal to expand the mining areas operated by the Neyveli Lignite Corporation (NLC) in Mayiladuthurai Lok Sabha Constituency of Tamil Nadu.

MINERALS IN COASTAL BEACHES

3145. SHRI BALASHOWRY VALLABHANENI:

Will the **PRIME MINISTER** be pleased to state: -

- (a) whether Atomic Energy Directorate has established minerals in coastal beaches, red sands, etc., in Andhra Pradesh and few other States;
- (b) if so, the details of minerals and quantum of minerals found in the said States;
- (c) the manner in which the announcement made by the Finance Minister in the Union Budget that rare earth corridors would be for mining, processing and manufacture of rare earths help the country to extract them; and
- (d) the timelines required to extract rare earth minerals from coastal beaches along with the status of rare earth exploration in the country as of now?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a): Yes, Atomic Minerals Directorate for Exploration and Research (AMD), a

constituent unit of Department of Atomic Energy (DAE), has established resources of Beach Sand Minerals (BSM) in the red (teri) and coastal beach sands in parts of Andhra Pradesh, Odisha, Tamil Nadu, Kerala, Maharashtra, Gujarat, West Bengal and Jharkhand.

(b): The total resources of economic heavy minerals including BSM and inland placers in the country as on December, 2025 are 1,309.42 million tonne (Mt) (Rounded off to 1,309Mt). The State-wise details of Total Heavy Mineral (THM) Resource (million tonnes) as on December, 2025 is as under:

State	Deposits	Ilmenite	Rutile	Leucoxene	Monazite	Zircon	Garnet	Sillimanite	THM
Odisha	13	172.25	7.19	0.94	3.22	6.00	71.60	90.17	351.36
Andhra Pradesh	25	178.75	11.46	3.64	4.05	12.75	67.30	81.85	359.79
Tamil Nadu	54	191.29	8.35	6.56	2.55	10.75	71.15	39.99	330.64
Kerala	35	144.02	8.74	8.23	1.84	7.96	7.38	64.72	242.88
Maharashtra	5	5.50	0.01	0.06	0.004	0.03	0.02	0.01	5.64
Gujarat	2	11.64	0.03	0.33	0.07	0.06	0.38	0.04	12.53
West Bengal	1	2.05	0.19	-	1.20	0.38	-	1.63	5.45
Jharkhand	1	0.73	0.01	-	0.21	0.08	-	0.08	1.12
Total	136	706.24	35.98	19.75	13.15	38.00	217.83	278.48	1,309.42

(c): The Union Budget 2026 made an announcement to support mineral-rich coastal states of Odisha, Kerala, Andhra Pradesh and Tamil Nadu to establish dedicated Rare Earth corridors to promote mining, processing, research and manufacturing. These Rare Earth Corridors are intended for developing a resilient and globally competitive rare earths ecosystem in India by enhancing production of the NdPr and Samarium oxides and fostering the domestic demand for production of RE magnets and at the same time facilitating establishment of

industries in the value chain of Titanium and Zirconium etc. These dedicated RE corridors envisage positioning India as a national hub for Rare Earths, titanium and critical minerals value addition—serving both industrial growth and national strategic requirements.

(d): Monazite is the known Rare Earth bearing mineral found in India. It is found in association with six other beach sand heavy minerals. On account of the radioactive source, extraction of Monazite from coastal beaches is long, complex and expensive. Mining of monazite is carried out as per the mining plan approved by AMD which in turn depends upon the limits prescribed by various statutory bodies. Factors such as dense inhabitation in coastal stretches, timeline of regulatory compliances and sustainability leads an involved process of monazite from coastal beaches. The tentative timeline required for extraction of rare earth minerals from a particular deposit in coastal beaches can extended to 4-5 years from the date of nomination of Prospective lessee to obtaining of statutory clearances, execution of mining lease deed and finally operationalization of the deposit. AMD is presently carrying out exploration to identify additional resources of monazite (a mineral of REE and thorium) in the beach sand deposits along coastal tracts in parts of Dr. Ambedkar Konaseema district in Andhra Pradesh; Puri district in Odisha and Thoothukudi district in Tamil Nadu. Additionally, AMD is also carrying out exploration to augment REE resources in hard rock terrains in parts of Jodhpur, Balotra and Udaipur districts in Rajasthan; Chhota Udepur

district in Gujarat; Salem district in Tamil Nadu; and Warangal and Suryapet districts in Telangana.

CENTRAL CONSUMER PROTECTION AUTHORITY (CCPA)

3146. SHRI ANTO ANTONY:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the number of cases received by the Central Consumer Protection Authority (CCPA) relating to violation of consumer rights since its inception, year-wise;
- (b) the number of actions initiated against unfair trade practices during the last five years, year-wise;
- (c) the number of false or misleading advertisements examined by the CCPA and the action taken thereon including the penalties imposed on manufacturers, advertisers, endorsers or publishers for misleading advertisements, year-wise; and
- (d) the details of funds allocated to and utilised by the CCPA since its establishment?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d): The Central Consumer Protection Authority (CCPA) has been established under Section-10 of the Consumer Protection Act, 2019 to regulate the matters related to violation of rights of consumers, unfair trade practices and false or misleading advertisements and protect and enforce the rights of the consumers as a class.

To safeguard consumers from unfair trade practices in e-commerce, the Department of Consumer Affairs has also notified the Consumer Protection (E-commerce) Rules, 2020 under the provisions of the Consumer Protection Act, 2019. These rules, inter-alia, outline the responsibilities of e-commerce entities and specify the liabilities of marketplace and inventory for e-commerce entities, including provisions for consumer grievance redressal.

Since inception 152 final orders pertaining to violation of rights of consumers, unfair trade practices and false or misleading advertisements have been passed till date and a total amount of Rs.3,00,40,500/- (approx.) has been imposed by CCPA till now as penalties.

The Budget for CCPA is allocated from the budget allocated to Department of Consumer Affairs by Department of Expenditure under Grant No.14 Major Head 3456 Minor Head 16.01 every year as token amount as per the statement:

(Rs. in crores)

Financial Year	Revised Estimates	Actual Expenditure
2020-21	1.17	0.71
2021-22	0.60	0.56

2022-23	0.79	0.56
2023-24	0.49	0.46
2024-25	0.83	0.29
2025-26	0.46	0.12 (upto 06.03.2026)

BUDGET ALLOCATION FOR WEST BENGAL

3147. SHRIMATI JUNE MALIAH:

SHRI KALYAN BANERJEE:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the State-wise details of the amount allocated (in Rs.) for Railway budget during the years 2014 and 2026;
- (b) the details of the total allocation of Budget for Rail projects for West Bengal in comparison to other States along with the projects proposed/expected project outcomes and the expected year of completion;
- (c) whether it is a fact that the average railway budget to Gujarat increased 29 times, Delhi increased by 28 times, Chhattisgarh and Madhya Pradesh increased by 24 times, Maharashtra increased by 20 times, Tamil Nadu increased by 9 times and West Bengal increased by 3 times;
- (d) the details of high speed corridors that will pass through the State including expected deadline of completion thereof;
- (e) the zone-wise details of railway projects and expansion being implemented in West Bengal since 2020; and

- (f) the train-wise details of the progress on the deployment of the 'Kavach' automatic train protection system on major routes within the State?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a): Gross Budgetary Allocation for Railway has increased approximately 8 times from Rs. 32,300 crores in 2014-15 to Rs. 2,52,200 crores in 2025-26.

(b), (c) and (e): Budget allocation in the recent years has increased significantly over entire Indian Railways. Budget allotment of projects is made commensurate to its readiness for execution and considering the progress achieved in the projects.

Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of West Bengal is as under: -

Period	Outlay
2009-14	Rs.4,380 Cr./year
2025-26	Rs. 13,955 Cr. (More than 3 times)

As on 01.04.2025, 42 projects (12 New Lines, 04 Gauge Conversions and 26 Doubling), of total length of 4402 Km, costing ₹67,991 crore falling fully/partly in the State of West Bengal are sanctioned, out of which, 1702 km length has been commissioned and an expenditure of ₹23,410 crore has been incurred upto March, 2025. The summary is as under:

Category	No. of projects	Total Length (in Km)	Length Commissioned till March, 2025 (in Km)	Total Exp. upto March, 2025 (Rs. in Cr.)
New Lines	12	1,032	337	11,368
Gauge Conversion	4	1,201	854	3,673
Doubling/multi-tracking	26	2,169	511	8,370
Total	42	4,402	1,702	23,410

Details of some of the recently completed projects falling fully/partly in the State of West Bengal are as under:

S. No.	Project	Cost (Rs. in Cr.)
1	Rampurhat-Mandarhill new line and Rampurhat-Murarai 3rd line (159 Km)	1,500
2	Azimganj-Murshidabad new line (7 Km)	164
3	Bardhaman-Katwa Gauge Conversion (52 Km)	696
4	Ahmedpur-Katwa Gauge Conversion (52 Km)	440
5	Panskura Kharagpur Doubling (45 Km)	408
6	Lalgola – Jiaganj Doubling (23 Km)	124
7	Krishnanagar-Bethuadahari Doubling (28 Km)	152
8	Nabadwipdham-Patuli Doubling (22 Km)	170
9	Bethuadahari-Plassey Doubling (23 km)	132
10	Ambikakalna-Nabadwipdham Doubling (23 km)	145
11	Nalhati-Sagardighi Doubling (26 km)	193
12	Tamluk Jn.- BasulyaSutahata Doubling (24 km)	245
13	Plassey- Jiaganj Doubling (54 km)	234
14	Azimganj-Manigram Doubling (21 km)	150
15	New Coochbehar-Gumanihat Doubling (29 km)	330
16	New Coochbehar-Samuktala Road Doubling (29 km)	445
17	Sainthia-Tarapith 3rd line (22 Km)	186

18	Ambari Falakata-New Maynaguri Doubling (37 km)	843
19	Bandel-Boinchi - 3rd line (31 km)	546
20	Boinchi-Shaktigarh 3rd line (26 km)	424
21	Bazar Sau-Azimganj Jn. Doubling (42 km)	343
22	Sagardighi- Malda Town Doubling (25 Km)	248
23	Kharagpur-Narayangarh 3rd line (24 km)	270
24	Monigram-Nimtita Doubling (24 Km)	713
25	Purulia-Kotshila Doubling (36 Km)	393

Some of the projects falling fully/partly in the State of West Bengal which have been taken up are as under:

SN.	Project	Cost (Rs. in Cr.)
1	Chandil-Purulia-Anara-Damodar 3rd Line(121 Km)	1,932
2	Tarakeshwar-Bishnupur New Line (83 Km)	1,542
3	Sivok-Rangpo New Line (44 Km)	11,973
4	Balurghat-Hilli New Line (30 Km)	1,209
5	Kaliyaganj-Buniadpur New Line (33 Km)	1,147
6	Katihar-Kumedpur and Katihar-Mukuria Doubling (65 Km)	943
7	Kharagpur-Adityapur 3rd line (132 Km)	3,250
8	Narayangarh-Bhadrak 3rd line (153 Km)	2,136
9	Kalipahari-Bakhtarnagar 5th Line (18Km)	350
10	Dankuni-Baltikuri 3rd and 4th line (18 Km)	429
11	Murarai-Barharwa 3rd Line (49 Km)	935
12	Ranaghat-Krishnanagar City 3rd Line (26 Km)	446
13	Aluabari Road-New Jalpaiguri 3rd and 4th Line (57 Km)	1,630

Execution of important infrastructure projects falling fully/partly in the State of West Bengal are held up due to delay in land acquisition. Status of land

acquisition in West Bengal is as under:

Total Land required	4,662 Ha
Land Acquired	1,273 Ha (27%)
Balance Land to be acquired	3,389 Ha (73%)

Details of some major projects which are delayed due to land acquisition are as under:

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)	Amount Paid to State (in Cr.)
1.	Chandil-Anara- Burnpur - 3rd line	8	0	8	0
2.	Nabadwipghat-Nabadwipdham new line	107	0	107	50
3.	Byepass at Sainthia	22	0	22	0
4.	Naihati – Ranaghat 3rd line	13	0	13	1.3
5.	Sivok-Rangpo new line	135	128	7	7.98
6.	Kaliyaganj-Buniadpur new line	168	0	168	0
7.	Canning- Bagankhali new line	18	0	18	0
8.	Adra- Sanka- Rukni doubling	5	0	5	0
9.	Kalipahari-Bakhtarnagar 5th line	15	0	15	0
10.	Rail Flyover at Anara from Rukni to Anara station	35	0	35	0
11.	Rail Flyover at Gourinathdham end to Purulia	34	0	34	0
12.	ChandanpurShaktigarh 4th Line	5	0	5	0

Further, Tarakeshwar-Bishnupur (83 Km) New Line Project is held up since 2016 due to non-cooperation by state Govt. of West Bengal. The work was stopped by local villagers in about 900 m length near “Bhabadighi” pond in

Hooghly district. Honourable High Court, Kolkata in March, 2025 directed State Govt of WB to provide all necessary support and deploy adequate police force to enable the Railways to commence the work within 3 months.

Deshpran -Nandigram (18.5 km) Line was sanctioned in 2009-10 at cost of ₹ 121.44 crores. The entire Project length is located in East Midnapore District. The project could not progress due to problems in land acquisition and was kept in abeyance. In April 2023 it was decided to re-start the work. However, Survey for Land Acquisition from Deshpran to 5.0 Km could not be completed due to law-and-order issues. As Deshpran is the connecting station, acquisition of this land is essential for commissioning of this project.

Several meetings have been held with officials of Government of West Bengal for land acquisition for the above projects.

Kolkata Metro:

Metro project in Kolkata started in 1972. The details of the Metro commissioned since then are as under:

Period	Metro Commissioned
1972 to 2014 (42 years)	28 km
2014 to 2025 (11 years)	45 km

Presently, 4 metro corridors of total 52 km are under construction in and around Kolkata out of which 20 Km is held up due to land acquisition and utility shifting issues pertaining to State Government. The status of these corridors is as

given below:

- (i) **Joka – Esplanade (14 km):** - Joka - Majerhat (7.74 km) has been commissioned and balance work from Majerhat to Esplanade (6.62 km) has been taken up. However, progress of the work is affected due to the following issues:

S.No.	Location	Issues
1.	Khidderpur Metro Station	1. 837 square meter permanent and 1702 sq.m. temporary land of Kolkata Armed Police (KAP) was required for utility shifting and road traffic diversion for which proposal was sent to State Government on 24.08.2020. 2. Multiple meetings with officials of Government of West Bengal (GoWB) were held. 3. State Government finally accorded approval on 09.07.2025 after almost 5 years.
2.	Dr. B.C. Roy Market	1. For construction of Esplanade Metro Station, temporary shifting of unauthorised 528 Shops at B.C. Roy Market on Defence land was required. The proposal for NOC of temporary shifting of market was submitted in February, 2022. 2. Shops for temporary shifting were also constructed. 3. The State Government has been requested to facilitate shifting. Regular coordination with PWD is being done also, a meeting was held with Hon'ble Mayor of Kolkata on 30.07.2025. 4. Issue is pending for more than 3.5 years.

- (ii) **New Garia - Dum Dum Airport (32 km):** New Garia – Belaghata (9.8 km) has been commissioned and balance work from Belaghata to Dum Dum Airport (22.2 km) has been taken up. However, progress of the work is affected due to the following issues:

S.No.	Location	Issues
1.	Chingrighata Crossing (Between Belegghata – Gour Kishore Ghosh station)	1. Temporary traffic diversion at Chingrighata crossing for launching of viaduct segments is required for 3 + 3 nights (8 hours each) on each side of road alternately. The proposal was submitted to Government of West Bengal (GoWB) in February, 2025. 2. The diversion road as desired by Kolkata traffic police has already been constructed in February, 2025. 3. Multiple meetings were held with various State Government and Kolkata police officials for NOC. 4. The NOC is still awaited even after about 10 months.

(iii) **Noapara – Barasat (18 km):** Noapara- Jai Hind Airport (6.77 km) has been commissioned and work from Jai Hind Airport to Michael Nagar is in progress. However, work from New Barrackpore to Barasat (7.5 Km) is held up due to land acquisition and encroachment issues by State authorities.

S.No.	Location	Issues
1.	New Barrackpore to Barasat	1. Land acquisition (23000 sq. m) and removal of heavy encroachments (1277 hutments, 764 shops) are involved in this section. 2. The matter is not yet resolved by GoWB.

(iv) **Baranagar – Barrackpore - Dakshineswar (14.5 km):** Baranagar – Dakshineswar (2 km) has been commissioned and balance work from Baranagar to Barrackpore (12.5 Km) is held up due to pending utility shifting in the alignment by state government authorities.

S.No.	Location	Issues
1.	Baranagar to	1. The original alignment along the B.T road was agreed

	Barrackpore	in 2011 as per MoU between Metro Railway, RVNL and Kolkata Municipal Corporation. 2. As per MoU, existing pipeline was to be replaced by new 64 inch pipeline by the State Government. 3. Shifting of 64 inch pipeline was completed in 2012. 4. Now, the State Government is insisting for construction of a new 90 inch pipeline costing about ₹1400 crore. 5. The demand is not covered under the cost of the project and MoU provisions. 6. NOC is still awaited from GoWB.

ROBs/RUBs: Out of 302 Nos. sanctioned ROB/RUB works in West Bengal, 99 Nos. ROB/RUB works are delayed on account of the State Govt. The details are as under:

SN	Reason	ROB/RUB works (in Nos.)
1.	Finalization of Alignment	41
2.	General Arrangement Drawing stage	14
3.	NOC for closure of LC	27
4.	Land Acquisition	10
5.	Law and Order/ Public Protest	7
	Total held up due to Govt. of West Bengal	99

Completion and commissioning of ROB/RUB works depends on various factors like cooperation of State Governments in giving consent for closure of LC, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, duration of working season in a year for the particular project / area

due to climatic conditions etc.

Government of India is geared up to execute projects, however success depends upon the support of Government of West Bengal. Sanction of any railway project depend upon many parameters/factors which include the following:

- Anticipated traffic projections and Remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities

- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

Budgetary allocations are made considering all these factors.

(d): Presently, the Mumbai - Ahmedabad High Speed Rail (MAHSR) Project (508 km) is under execution with technical and financial assistance from Government of Japan.

Further, to strengthen the national transport infrastructure and provide a fillip to regional economic growth, the Government has proposed the development of following seven new High-Speed Rail (HSR) corridors in the Union Budget 2026-27:-

- i. Mumbai – Pune
- ii. Pune – Hyderabad
- iii. Hyderabad – Bengaluru
- iv. Hyderabad – Chennai
- v. Chennai – Bengaluru
- vi. Delhi – Varanasi
- vii. Varanasi – Siliguri

Out of the above, Varanasi-Siliguri corridor passes through the state of

West Bengal. However, the decision to sanction any HSR Corridor/Project being highly capital intensive depends on many factors such as outcome of DPR, techno-economic feasibility studies and availability of resources such as financing options etc.

(f):

1. Kavach is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order (SIL-4).
2. Kavach aids the Loco Pilot in running of trains within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the trains to run safely during inclement weather.
3. The first field trials on the passenger trains were started in February 2016. Based on the experience gained and Independent Safety Assessment of the system by Independent Safety Assessor (ISA), three firms were approved in 2018-19, for supply of Kavach Ver 3.2.
4. Kavach was adopted as National ATP system in July, 2020.
5. Implementation of Kavach System involves following Key Activities:
 - a. Installation of Station Kavach at each and every station, block section.
 - b. Installation of RFID Tags throughout the track length.
 - c. Installation of telecom Towers throughout the section.
 - d. Laying of Optical Fibre Cable along the track.

- e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
6. Based on deployment of Kavach version 3.2 on 1465 Rkm on South Central Railway and experience gained, further improvements were made. Finally, Kavach specification version 4.0 was approved by RDSO on 16.07.2024.
 7. Kavach version 4.0 covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
 8. Major improvement in Version 4.0 includes increased Location Accuracy, Improved Information of Signal Aspects in bigger yards, Station to Station Kavach interface on OFC and Direct Interface to existing Electronic Interlocking System. With these improvements, Kavach Ver.4.0. is planned for large scale deployment over Indian Railways.
 9. After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on 1452 Route Kilometres, covering the high density Delhi- Mumbai and Delhi-Howrah routes. On the Delhi–Mumbai route Kavach ver 4.0 has been commissioned on Junction cabin–Palwal–Mathura–Nagda section (667 Rkm) and Vadodara- Virar section (336 Rkm), and Vadodara - Ahmedabad section (96 Rkm) and on the Delhi–Howrah

route Kavach ver 4.0 has been commissioned on Gaya Sarmatanr section (93 Rkm) and Howrah–Bardhaman- Chota Ambana section (260 Rkm).

10. *Within the state of West Bengal, Kavach Ver 4.0 has been commissioned from Howrah to Barakar (229 Rkm) which lies in the important Delhi – Howrah Route.*
11. Further, track side Kavach implementation work has been taken up on 24,427 RKM covering all GQ, GD, HDN and identified sections of Indian Railways.
12. Progress of key items of Kavach on High density routes including Delhi–Mumbai and Delhi– Howrah corridors as on 28.02.26 are as under:

SN	Item	Progress
i	Laying of Optical Fibre Cable	8570 Km
ii	Installation of Telecom Towers	1100 nos
iii	Station Data Centre	767 nos
iv	Installation of Track side equipment	6776 Rkm
v	Provision of Kavach in Loco	4154 nos

13. In addition, Work for installation of Kavach on 8979 Locomotives and 1200 EMU/MEMU Rakes has been taken up.
14. Specialized training programmes on Kavach are being conducted at centralized training institutes of Indian Railways to impart training to all concerned officials. By now more than 55,000 technicians, operators and engineers have been trained on Kavach technology. This includes about 47,500 Loco Pilots and Assistant Loco Pilots CLIs and Instructors.

Courses have been designed in collaboration with IRISSET.

15. The cost for provision of Track Side including Station equipment of Kavach is approximately Rs. 50 Lakhs/Km and cost for provision of Kavach equipment on locomotives is approximately Rs. 80 Lakh/Loco.
16. The funds utilized on Kavach works so far up to Feb'26 is Rs. 2,763.90 Crores. The allocation of funds during the year 2025-26 is Rs. 1673.19 Crores. Requisite funds are made available as per the progress of works.

PUBLIC AND PRIVATE SPENDING ON RANDD

3148. SHRI RAO RAJENDRA SINGH:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of public spending on research and development during the last five years;
- (b) whether the Government is taking any steps to encourage public institutions to spend more on research and development in their respective domains and if so, the details thereof; and
- (c) whether similar initiatives are also being taken to encourage private players to invest in research and development and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): The public spending on research and development by the 6 major scientific departments/agencies during the last five years is as below:

(Rs. Crore)

Department	2020-21	2021-22	2022-23	2023-24	2024-25*
Department of Science and Technology (DST)	4893.56	5140.26	4436.26	4002.67	5661.45
Department of Scientific and Industrial Research/ Council of Scientific Research (DSIR/CSIR)	4198.82	5122.99	5852.14	6088.57	6350.54
Department of Bio-Technology (DBT)	2259.10	2850.73	2044.74	1467.34	2460.13
Department of Space (DOS)	9474.41	12473.84	10139.43	10704.07	11725.75
Department of Atomic Energy (RandD Sector)	5913.91	6111.46	7006.76	7337.42	9226.66
Ministry of Earth Sciences (MoES)	1274.54	2184.43	1568.86	2394.56	3632.78
Total	28014.34	33883.71	31048.19	31994.63	39057.31

Source: Demand for Grants of Central Government, Expenditure Budget, GoI (Various Years) *revised estimates

(b) and (c): The Government is taking several steps to encourage Research and Development (R&D) spending and strengthening research capabilities in both public and private institutions across the country through enhanced funding,

institutional reforms and focused mission-mode initiatives. The key steps include: successive increase in allocations for scientific departments; financial assistance to R&D institutions to carry out basic and applied research in the frontier and emerging areas of science and technology; creating avenues for collaborative research funding through portfolio-based funding mechanisms such as Public-Private-Partnerships and other innovative hybrid funding mechanisms; allowing corporate sector to make R&D investments under the provision of Corporate Social Responsibility (CSR), including support for incubators, institutional research, and national laboratories; etc. Further, some major initiatives include: launch of ₹1.0 lakh crore Research, Development and Innovation (RDI) Fund to provide financial support to private industries for research and innovation in the critical areas that are vital for national development and global competitiveness; establishment of the Anusandhan National Research Foundation (ANRF) with a budgetary provision of Rs. 14,000 crore from Central Government and mobilizing additional funding from non-governmental sources; launch of National Missions such as National Quantum Missions (budget outlay: Rs. 6,003.65 crore); National Mission on Interdisciplinary Cyber-Physical Systems (budget outlay Rs. 3,660 crore), India Semiconductor Mission (budget outlay Rs. 76,000 crore), National Supercomputing Mission; etc. Additionally, enabling policy frameworks like the Geospatial Policy 2022, Space Policy 2023, and BioE3 Policy 2024 have been introduced to enhance spending in national RandD and drive innovation in critical

areas.

ONE NATION ONE RATION CARD (ONORC) SCHEME

3149. DR. GUMMA THANUJA RANI:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the One Nation One Ration Card (ONORC) scheme has been successfully implemented across all States and Union Territories;
- (b) if so, whether any challenges have been faced in ensuring seamless access to ration entitlements by migrant workers under this scheme; and
- (c) if so, the details thereof and the steps being taken by the Government to address these challenges and ensure effective nationwide implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) to (c): The One Nation One Ration Card (ONORC) is a technology-driven initiative of the Department of Food and Public Distribution that enables nationwide portability of ration cards for beneficiaries covered under the National Food Security Act (NFSA). The system allows eligible beneficiaries, particularly migrant workers and other mobile populations, to lift their entitled foodgrains from

any Fair Price Shop (FPS) in the country through Aadhaar-based biometric authentication using ePoS devices. The system integrates ration card databases of all States/UTs and facilitates seamless portability through interoperable ePoS devices deployed at Fair Price Shops.

The implementation of ONORC was carried out in a phased manner, beginning with pilot inter-State portability transactions in August 2019, followed by gradual onboarding of States/UTs. At present, ONORC has been successfully implemented across all 36 States and Union Territories, covering about 80 crore NFSA beneficiaries (100% of the NFSA population). Accordingly, the ONORC facility is seamlessly available to all PMGKAY beneficiaries across the country.

खाद्य सुरक्षा और उपभोक्ता कल्याण तंत्र

3150. श्री कंवर सिंह तंवर:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उत्तर प्रदेश के अमरोहा जिले में आवश्यक वस्तुओं की उपलब्धता, गुणवत्ता और वहनीयता, बाजार मूल्य स्थिरता और उपभोक्ता हितों के संरक्षण सहित खाद्य सुरक्षा और उपभोक्ता कल्याण तंत्र की प्रभावशीलता की समीक्षा की है;
- (ख) यदि हाँ, तो आवश्यक वस्तुओं की उपलब्धता सुनिश्चित करने के लिए सरकार द्वारा उठाए गए कदमों, मूल्य नियंत्रण उपायों, उपभोक्ता जागरूकता कार्यक्रमों, स्थानीय बाजार में पारदर्शिता और निष्पक्षता और पिछले तीन वर्षों के दौरान उक्त जिले में किए गए निरीक्षणों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

(क) से (ग): केंद्र सरकार, राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 को सफलतापूर्वक लागू कर रही है, जो मानव जीवन चक्र दृष्टिकोण के तहत खाद्य और पोषण सुरक्षा प्रदान करता है, ताकि लोगों को गरिमापूर्ण जीवन जीने के लिए पर्याप्त मात्रा में गुणवत्तापूर्ण भोजन किफायती दामों पर उपलब्ध हो सके। यह अधिनियम लक्षित सार्वजनिक वितरण प्रणाली में पारदर्शिता और इसके सुचारू कार्यकरण तथा ऐसी प्रणाली में कार्यरत अधिकारियों की जवाबदेही सुनिश्चित करने के लिए राज्य, जिला, ब्लॉक और उचित दर दुकानों के स्तर पर राज्य/संघ राज्य क्षेत्रों द्वारा सतर्कता समितियों के गठन का प्रावधान करता है।

केंद्र सरकार ने खाद्यान्नों के गुणवत्ता मानकों को खरीद से लेकर विभिन्न सामाजिक सुरक्षा कार्यक्रमों के माध्यम से पात्र लाभार्थियों को वितरण तक एकसमान रूप से बनाए रखने के लिए एक गुणवत्ता नियंत्रण नियमावली तैयार और जारी की है।

आवश्यक वस्तु अधिनियम, 1955 और कालाबाजारी निवारण एवं आवश्यक वस्तुओं की आपूर्ति अनुरक्षण अधिनियम (पीबीएमएमएसईसी अधिनियम), 1980, सरकार को आवश्यक वस्तुओं की कीमतों, उत्पादन, आपूर्ति, वितरण आदि को विनियमित करने के लिए विधायी और प्रशासनिक आधार प्रदान करते हैं, ताकि उनकी आपूर्ति को बनाए रखा जा सके या बढ़ाया जा सके, उनका समान वितरण सुनिश्चित किया जा सके और उचित कीमतों पर उनकी उपलब्धता सुनिश्चित की जा सके, तथा खाद्य वस्तुओं की जमाखोरी/कालाबाजारी को रोका जा सके।

जमाखोरी और अनुचित अटकलों को रोकने के लिए, आवश्यक वस्तु अधिनियम के तहत समय-समय पर आवश्यक खाद्य पदार्थों पर स्टॉक सीमा निर्धारित की जाती है। स्टॉक रखने वाली

संस्थाओं द्वारा स्टॉक सीमा के अनुपालन को लागू करने के लिए राज्यों और संघ राज्य क्षेत्रों को निर्देश जारी किए जाते हैं और कार्यान्वयन की स्थिति की समीक्षा के लिए राज्यों/संघ राज्य क्षेत्रों के साथ अनुवर्ती बैठकें आयोजित की जाती हैं।

दालों के स्टॉक रखने वाली संस्थाओं, जैसे व्यापारियों, मिल मालिकों, स्टॉकिस्टों, आयातकों और बड़े खुदरा विक्रेताओं के पास दालों के स्टॉक की निगरानी के लिए एक स्टॉक घोषणा पोर्टल बनाया गया है। इसके माध्यम से ये संस्थाएं साप्ताहिक आधार पर अपने पास उपलब्ध दालों के स्टॉक को पंजीकृत और सार्वजनिक कर सकती हैं। पंजीकरण और स्टॉक की जानकारी की स्थिति की निगरानी की जाती है और स्टॉक रखने वाली संस्थाओं के साथ इसकी समीक्षा की जाती है। इसके अलावा, राज्य सरकारों को राज्य और जिला स्तर पर विभिन्न हितधारकों के साथ नियमित बैठकें करने और कीमतों, जमाखोरी, अटकलबाजी और मुनाफाखोरी, अनुचित और अवैध व्यापार प्रथाओं जैसे कार्टेलिंग आदि पर कड़ी निगरानी रखने के लिए कहा गया है।

आवश्यक वस्तुओं के व्यापारी समूहन (कार्टेलाइजेशन), जमाखोरी और कालाबाजारी पर अंकुश लगाने के लिए सचिव, उपभोक्ता मामले विभाग की अध्यक्षता में वर्ष 2016 में एक समिति का गठन किया गया था, जिसमें आसूचना ब्यूरो, प्रवर्तन निदेशालय, राजस्व आसूचना निदेशालय, आयकर और दिल्ली पुलिस के प्रतिनिधि शामिल थे। अब तक इस समूह की 22 बैठकें हो चुकी हैं।

TECHNICAL ISSUES IN IRCTC RAIL CONNECT MOBILE APP

3151. SHRI KUNDURU RAGHUVeer:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has received public complaints or feedback regarding frequent technical issues in the IRCTC Rail Connect mobile app,

- including login failures, payment gateway errors and booking timeouts during peak hours;
- (b) the details of the reasons for repeated disruptions during Tatkal booking hours and failure of real-time seat availability updates;
 - (c) whether the Government has taken any steps to upgrade the app's server infrastructure and user interface and if so, the details thereof; and
 - (d) the average number of failed transactions reported monthly and the status of refund processing timelines?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): The facility of ticket booking is available through IRCTC Rail Connect app and RailOne App. These apps enable passengers to book tickets on mobile phones and bring the passengers reservation ticket booking facility on passenger's palm.

During the period 01.04.2025 to 31.01.2026 as against the total tickets booked through the above mentioned Apps, the number of complaints against the tickets booked is 0.0009%.

The Real-time seat availability is available to the users. The information is fetched directly from the Passenger Reservation System (PRS) and displayed on the Review Journey page before ticket booking. This ensures that the user

always sees the up-to-date seat status at the time of reviewing their journey, eliminating any possibility of outdated or incorrect information.

To enhance the system capacity and customer experience, the ICT (Information and Communication Technology) infrastructure of e-Ticketing System is currently being upgraded which includes hardware (server, storage etc.), software, network and security components.

The number of failed transactions constitute a very small percentage of the overall complaints settled in RailConnect Mobile App. In addition, the refund in more than 90% of the cases is initiated on the same day.

However, technological upgradation and system improvements are an ongoing process on Indian Railways subject to technical feasibility and availability of resources.

To improve passenger access to Tatkal tickets and to ensure transparency, the following steps have been taken by Ministry of Railways:

- i) With effect from 01.07.2025, tickets under Tatkal Scheme can be booked through the website of Indian Railway Catering and Tourism Corporation/Rail Connect Mobile App only by Aadhaar authenticated users.
- ii) Agents are barred from booking tickets during first 30 minutes of Advance Reservation Period (ARP) booking.
- iii) In selected identified trains, OTP based booking has also been initiated for

booking Tatkal tickets online as well as across computerized Passenger Reservation System(PRS) counters.

NAI UDAAN SCHEME

3152. SHRI MATHESWARAN V. S.:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether it is a fact that after noticing siphoning of Scholarship fund under Nai Udaan scheme, the Ministry of Minority Affairs has referred the matter to the Central Bureau of Investigation in the year 2020 and if so, the details thereof;
- (b) the details and the name of institutions/students who were illegally benefitted by the siphoning of Scholarship fund under Nai Udaan scheme;
- (c) whether any coercive steps have been taken by the Government against the sampled 1,572 institutes as 830 institutes were found to be either fake/partially fake or non-operational under Nai Udaan scheme and if so, the details thereof and if not, the reasons therefor; and
- (d) whether money has been recovered from the 830 institutes which were found to be either fake/ partially fake or non-operational and if so, the details thereof?

**THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
MINORITY AFFAIRS (SHRI KIREN RIJJU):**

(a): Nai Udaan scheme was directly implemented by the Ministry and neither siphoning of fund was noticed under the scheme nor the matter was referred to the Central Bureau of Investigation.

(b): Nai Udaan scheme was directly implemented by the Ministry and no outside agencies/institutes were engaged in the implementation of the scheme. The scheme was implemented from FY 2013-14 to 2022-23 and has since been discontinued.

(c) and (d): Does not arise.

BALURGHAT HILLI AND KALIYAGANJ BUNIADPUR NEW RAILWAY LINE

3153. SHRI KARTICK CHANDRA PAUL:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the present status of work on the Balurghat–Hilli and Kaliyaganj–Buniadpur new line projects in West Bengal;
- (b) whether land acquisition and forest clearance for these projects have been completed and if so, the details thereof;
- (c) the year-wise expenditure incurred on these two projects till date;
- (d) the expected timeline for completion and commissioning of these projects;
and
- (e) the details of the steps being taken to expedite work considering their importance for border and regional connectivity?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): The work of New Railway line between Balurghat and Hilli (30 Km) was sanctioned in 2010-11. However, the project could not be taken forward and was kept on hold due to non-acquisition of land by State Government of West Bengal. Subsequently, keeping in view the public demand it was decided to take the project forward in 2022. The latest cost of the project is ₹1,209 crore. An expenditure of ₹405 crore has been incurred upto to March, 2025 with an outlay of ₹187 crore for the year 2025-26. Land acquisition has been completed and work has been taken up.

The work of Kaliaganj-Buniadpur New Line was sanctioned in 2010-11. However, the project could not be taken forward and was kept on hold due to non-acquisition of land by State Government of West Bengal, Subsequently, keeping in view the public demand it was decided to take the project forward in 2024. The latest cost of the project is ₹1,147 crore with an expenditure of 38 crore upto March, 2025 and outlay of ₹128 crore for the year 2025-26. A total of 168 Ha. Land to be acquired for the project and Land acquisition work has been taken up.

West Bengal:

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the

State of West Bengal is as under:-

Period	Outlay
2009-14	₹4,380 Cr./year
2025-26	₹13,955 Cr. (More than 3 times)

As on 01.04.2025, 42 projects (12 New Lines, 04 Gauge Conversions and 26 Doubling), of total length of 4402 Km, costing ₹67,991 crore falling fully/partly in the State of West Bengal have been sanctioned. The summary is as under:

Category	No. of projects	Total Length (in Km)	Length Commissioned till March, 2025 (in Km)	Total Exp. upto March, 2025 (₹ in Cr.)
New Lines	12	1,032	337	11,368
Gauge Conversion	4	1,201	854	3,673
Doubling/Multi-tracking	26	2,169	511	8,370
Total	42	4,402	1,702	23,410

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in the State of West Bengal are as under:

S. No.	Project	Cost (₹ in Cr.)
1	Rampurhat-Mandarhill new line and Rampurhat-Murarai 3rd line (159 Km)	1,500
2	Azimganj-Murshidabad new line (7 Km)	164

S. No.	Project	Cost (₹ in Cr.)
3	Bardhaman-Katwa Gauge Conversion (52 Km)	696
4	Ahmedpur-Katwa Gauge Conversion (52 Km)	440
5	Panskura Kharagpur Doubling (45 Km)	408
6	Lalgola – Jiaganj Doubling (23 Km)	124
7	Krishnanagar-Bethuadahari Doubling (28 Km)	152
8	Nabadwipdham-Patuli Doubling (22 Km)	170
9	Bethuadhahari-Plassey Doubling (23 km)	132
10	Ambikakalna-Nabadwipdham Doubling (23 km)	145
11	Nalhati-Sagardighi Doubling (26 km)	193
12	Tamluk Jn.- Basulya Sutahata Doubling (24 km)	245
13	Plassey- Jiaganj Doubling (54 km)	234
14	Azimganj-Manigram Doubling (21 km)	150
15	New Coochbehar-Gumanihat Doubling (29 km)	330
16	New Coochbehar-Samuktala Road Doubling (29 km)	445
17	Sainthia-Tarapith 3rd line (22 Km)	186
18	Ambari Falakata-New Maynaguri Doubling (37 km)	843
19	Bandel-Boinchi - 3rd line (31 km)	546
20	Boinchi-Shaktigarh 3rd line (26 km)	424
21	Bazar Sau-Azimganj Jn. Doubling (42 km)	343
22	Sagardighi- Malda Town Doubling (25 Km)	248
23	Kharagpur-Narayangarh 3rd line (24 km)	270
24	Monigram-Nimtita Doubling (24 Km)	713
25	Purulia-Kotshila Doubling (36 Km)	393

Some of the projects falling fully/partly in the State of West Bengal which have been taken up are as under:

SN.	Project	Cost (₹ in Cr.)
1	Chandil-Purulia-Anara-Damodar 3rd Line(121 Km)	1,932
2	Tarakeshwar-Bishnupur New Line (83 Km)	1,542

3	Sivok-Rangpo New Line (44 Km)	11,973
4	Balurghat-Hilli New Line (30 Km)	1,209
5	Kaliyaganj-Buniadpur New Line (33 Km)	1,147
6	Katihar-Kumedpur and Katihar-Mukuria Doubling (65 Km)	943
7	Kharagpur-Adityapur 3rd line (132 Km)	3,250
8	Narayangarh-Bhadrak 3rd line (153 Km)	2,136
9	Kalipahari-Bakhtarnagar 5th Line (18Km)	350
10	Dankuni-Baltikuri 3rd and 4th line (18 Km)	429
11	Murarai-Barharwa 3rd Line (49 Km)	935
12	Ranaghat-Krishnanagar City 3rd Line (26 Km)	446
13	Aluabari Road-New Jalpaiguri 3rd and 4th Line (57 Km)	1,630

Execution of important infrastructure projects falling fully/partly in the State of West Bengal are held up due to delay in land acquisition. Status of land acquisition in West Bengal is as under:

Total Land required	4,662 Ha
Land Acquired	1,273 Ha (27%)
Balance Land to be acquired	3,389 Ha (73%)

Details of some major projects which are delayed due to land acquisition are as under:

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)	Amount Paid to State (in Cr.)
1.	Chandil-Anara- Burnpur - 3rd line	8	0	8	0

2.	Nabadwipghat-Nabadwipdham new line	107	0	107	50
3.	Byepass at Sainthia	22	0	22	0
4.	Naihati – Ranaghat 3rd line	13	0	13	1.3
5.	Sivok-Rangpo new line	135	128	7	7.98
6.	Kaliyaganj-Buniadpur new line	168	0	168	0
7.	Canning- Bagankhali new line	18	0	18	0
8.	Adra- Sanka- Rukni doubling	5	0	5	0
9.	Kalipahari-Bakhtarnagar 5th line	15	0	15	0
10.	Rail Flyover at Anara from Rukni to Anara station	35	0	35	0
11.	Rail Flyover at Gourinathdham end to Purulia	34	0	34	0
12.	Chandanpur Shaktigarh 4th Line	5	0	5	0

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site

- Number of working months in a year for particular project site etc.

Various steps taken by the Government for effective and speedy implementation of rail projects include:

- Substantial increase in allocation of funds.
- Delegation of powers at field level.
- Close monitoring of progress of project at various levels.
- Regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects.

कोहरे के कारण ट्रेन रद्द किया जाना

3154. श्री सुनील कुमार:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या नरकटियागंज से गोरखपुर जाने वाली सुबह 5:30 बजे की ट्रेन संख्या 55097/55098 कोहरे के कारण फरवरी तक रद्द कर दी गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार इस तथ्य से अवगत है कि उत्तरी बिहार के सीमावर्ती क्षेत्रों के यात्रियों के लिए विभिन्न प्रयोजनों के लिए गोरखपुर जाने वाली पहली ट्रेन सत्याग्रह एक्सप्रेस होगी, जिसमें चार सामान्य कोच हैं और इसका किराया भी एक्सप्रेस ट्रेन के बराबर है, जो कि अधिक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार गरीब छात्रों, बीमार व्यक्तियों और व्यापारियों आदि के लिए चलाई जा रही यात्री

ट्रेनों को बंद करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार बगहा, वाल्मीकि नगर, भैरोगंज, हरिनगर, चामुवा और नरकटियागंज के लोगों के हित में गोरखपुर जाने वाली इस यात्री ट्रेन को निलंबित करने पर विचार नहीं करेगी, क्योंकि एक्सप्रेस ट्रेनों कोहरे के मौसम में इसी मार्ग से गुजरती हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : कोहरा और जलवायु से संबंधित परिस्थितियां सभी परिवहन साधनों - सड़क, रेल और हवाई यात्रा को प्रभावित करती हैं। भारतीय रेल रेलगाड़ी को अनुसूचित समय पर चलाने और उनके समयपालन का हर संभव प्रयास करती है। बहरहाल, कोहरे वाले मौसम की स्थिति रेलगाड़ी सेवाओं के सामान्य संचालन को प्रभावित करती है जिससे रेलगाड़ियां देरी से चलती है, रद्द होती हैं और आंशिक रूप से रद्द होती हैं। तदनुसार, 25 दिसंबर, 2025 से 13 जनवरी, 2026 की अवधि के दौरान 55097/55098 नरकटियागंज-गोरखपुर पैसेंजर सेवाएं बंद रहीं। 55097/55098 नरकटियागंज-गोरखपुर पैसेंजर का परिचालन 14 जनवरी, 2026 से फिर से शुरू किया गया है।

ROOFTOP SOLAR CAPACITY IN UTTAR PRADESH

3155. DR. BHOLA SINGH:

Will the Minister of **NEW AND RENEWABLE ENERGY** be pleased to state:

- (a) the number of households covered under Pradhan Mantri-Surya Ghar Muft Bijli Yojana (PM-SGMBY) since its launch, State-wise including Uttar Pradesh;
- (b) the rooftop solar capacity added under the PM-SGMBY in Uttar Pradesh;

- (c) the details of implementation status of the PM-SGMBY in Uttar Pradesh, district-wise including Bulandshahr; and
- (d) the details of employment generated in manufacturing, installation and maintenance of rooftop solar systems?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The PM Surya Ghar Muft Bijli Yojana (PMSG: MBY), launched in February 2024, is a demand driven scheme wherein all residential consumers in the country having grid connected electricity connection of the local DISCOM can avail the benefits of the scheme, for installation of Rooftop Solar (RTS) systems, by applying on the National Portal of the scheme.

Under the scheme, since its launch in February 2024, a total of 31,12,850 households have been benefitted with installation of RTS systems across the country, including in the state of Uttar Pradesh, as on 06.03.2026. The State/UT-wise details are given at **Statement-I**.

(b): Under the PMSG: MBY, a total of 1,362.53 MW RTS capacity has been added in the state of Uttar Pradesh, as on 06.03.2026.

(c): Under the PMSG: MBY, a total of 3,99,096 RTS plants have been installed benefitting 4,03,698 households in the state of Uttar Pradesh, as on 06.03.2026. District-wise detail is given at **Statement-II**.

(d): With the implementation of PMSG: MBY, it has been estimated that around 17 lakh jobs will be created in manufacturing, logistics, supply chain, sales and installations, OandM services, financial services, etc.

STATEMENT-I

State/UT- wise details of households benefitted under the PMSG: MBY (as on 06.03.2026)

S No.	State/UT	Households Benefitted (Nos.)
1	Gujarat	8,36,137
2	Maharashtra	7,51,387
3	Uttar Pradesh	4,03,697
4	Kerala	2,08,167
5	Rajasthan	1,55,641
6	Andhra Pradesh	1,11,056
7	Madhya Pradesh	1,04,273
8	Assam	96,644
9	Uttarakhand	70,199
10	Tamil Nadu	68,514
11	Haryana	67,383
12	Odisha	44,803
13	Chhattisgarh	37,907
14	Telangana	42,353
15	Jammu and Kashmir	25,294
16	Karnataka	25,883
17	Bihar	16,763
18	Punjab	11,783

19	Himachal Pradesh	7,540
20	NCT of Delhi	10,436
21	Puducherry	2,684
22	Tripura	2,460
23	Jharkhand	1,847
24	Goa	2,270
25	Ladakh	1,435
26	West Bengal	1,391
27	Chandigarh	1,087
28	Mizoram	938
29	Lakshadweep	907
30	Manipur	869
31	DNH and DD	616
32	A and N Islands	238
33	Nagaland	175
34	Meghalaya	43
35	Sikkim	29
36	Arunachal Pradesh	1
	Total	31,12,850

STATEMENT-II

District- wise details of RTS plants installed and households benefitted in the state of Uttar Pradesh under the PMSG: MBY (as on 06.03.2026)

S No.	Districts	Installations (No.)	Households Benefitted (No.)
1	Agra	14,346	14,408
2	Aligarh	5,956	6,062
3	Ambedkar Nagar	3,484	3,484
4	Amethi	2,989	2,989

S No.	Districts	Installations (No.)	Households Benefitted (No.)
5	Amroha	994	994
6	Auraiya	2,070	2,070
7	Ayodhya	4,954	4,954
8	Azamgarh	2,558	2,558
9	Baghpat	1,073	1,073
10	Bahraich	2,656	2,656
11	Ballia	1,121	1,121
12	Balrampur	1,012	1,012
13	Banda	1,762	1,762
14	Bara Banki	8,064	8,064
15	Bareilly	17,078	17,078
16	Basti	2,155	2,155
17	Bhadohi	1,179	1,179
18	Bijnor	3,679	3,765
19	Budaun	1,309	1,309
20	Bulandshahr	2,076	2,076
21	Chandauli	2,958	2,958
22	Chitrakoot	990	990
23	Deoria	1,547	1,547
24	Etah	1,456	1,456
25	Etawah	3,831	3,831
26	Farrukhabad	3,239	3,398
27	Fatehpur	2,642	2,642
28	Firozabad	3,755	3,755
29	Gautam Buddha Nagar	2,363	2,363
30	Ghaziabad	5,207	5,334
31	Ghazipur	2,420	2,420
32	Gonda	1,536	1,536
33	Gorakhpur	8,042	8,042
34	Hamirpur	1,610	1,610
35	Hapur	1,831	1,831
36	Hardoi	3,655	3,655

S No.	Districts	Installations (No.)	Households Benefitted (No.)
37	Hathras	1,890	1,890
38	Jalaun	2,501	2,501
39	Jaunpur	2,503	2,669
40	Jhansi	10,597	10,597
41	Kannauj	1,333	1,333
42	Kanpur Dehat	558	558
43	Kanpur Nagar	24,728	24,728
44	Kasganj	920	920
45	Kaushambi	1,236	1,236
46	Kheri	4,537	4,537
47	Kushinagar	892	1,039
48	Lalitpur	3,020	3,020
49	Lucknow	77,130	79,586
50	Mahoba	1,162	1,162
51	Mahrajganj	1,692	1,692
52	Mainpuri	1,691	1,691
53	Mathura	3,819	3,819
54	Mau	1,798	1,798
55	Meerut	7,119	7,119
56	Mirzapur	4,368	4,368
57	Moradabad	3,838	3,838
58	Muzaffarnagar	7,974	7,974
59	Pilibhit	4,364	4,589
60	Pratapgarh	2,721	2,721
61	Prayagraj	13,302	13,521
62	Rae Bareli	11,042	11,042
63	Rampur	4,690	4,712
64	Saharanpur	6,216	6,216
65	Sambhal	1,638	1,638
66	Sant Kabir Nagar	654	654
67	Shahjahanpur	6,635	6,636
68	Shamli	2,713	2,713
69	Shrawasti	705	705

S No.	Districts	Installations (No.)	Households Benefitted (No.)
70	Siddharthnagar	1,342	1,342
71	Sitapur	6,753	6,986
72	Sonbhadra	2,017	2,017
73	Sultanpur	2,777	3,311
74	Unnao	6,494	6,494
75	Varanasi	32,130	32,189
	Total	3,99,096	4,03,698

IMPACT OF COAL TRANSPORTATION

3156. SHRI PRAVEEN KHANDELWAL:

Will the Minister of **COAL** be pleased to state:

- (a) whether the Government has assessed environmental and logistical impacts of coal transportation through densely populated urban corridors including Delhi-NCR and if so, the details thereof;
- (b) whether cleaner coal handling, covered transport and mechanised loading systems are being mandated and if so, the details thereof;
- (c) whether digital monitoring of coal logistics to reduce transit losses and pollution is being implemented and if so, the details thereof;
- (d) whether urban coal handling infrastructure is being modernised and if so, the details thereof; and
- (e) the steps taken by the Government to minimise environmental impact of coal logistics in urban areas?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a): Coal is transported through multiple modes, including railways. Indian Railways has issued directions to strictly follow pollution and environmental norms prescribed by the designated authorities of the Central and State Governments. To minimize pollution, Railway Zones have been advised to undertake protective measures such as the development of green belts, installation of dust screen walls/ wind barriers, and provision of water sprinklers at coal loading and unloading terminals. Further, Indian Railways has allowed an additional free hour for covering open wagons with tarpaulins during the loading of loose or bulk commodities, including coal, at all freight terminals to reduce dust emissions during transportation.

(b): While granting Environmental Clearance (EC), certain Environmental safeguards/ mitigation measures such as strengthening of coal transportation roads, transportation of coal in covered trucks to avoid spillage of materials during transport, loading of wet coal onto wagons, deployment of mobile sprinklers along haul roads to control dust generated by truck movement and dumpers, construction of integrated Coal Handling Plant (CHP), use of mechanized coal loading system, etc. are stipulated for implementing the EMPs (Environmental Management Plans) which have to be complied with by the project proponents to control dust emissions due to coal transportation. Further, Consent to Operate

(CTO) under Air (Prevention and Control of Pollution) Act 1981, issued by State Pollution Control Boards (SPCB), also gives this condition for prevention of air pollution.

(c): Digital monitoring systems are being deployed by coal companies to enhance transparency and efficiency in coal logistics. These include integration of dispatch and logistics data through enterprise digital platforms, GPS-based vehicle tracking systems, electronic weighbridges, CCTV surveillance at loading and dispatch points and real-time monitoring through internal digital dashboards like Koyla Shakti dashboard. Such systems help monitor movement of coal, improve operational efficiency and reduce the possibility of transit losses.

(d): Coal handling and evacuation infrastructure in mining areas is being modernised through development of mechanised coal handling plants, rapid loading systems, and First Mile Connectivity (FMC) projects, which facilitate mechanised loading and reduce manual handling of coal. These systems improve efficiency in coal evacuation and help minimise dust emissions during loading and dispatch operations.

(e): To control the environmental impacts caused by coal mining, the Central Government has devised the process of Environment Impact Assessment, as a regulatory tool under the provisions of the Environment (Protection) Act, 1986. Under the said Act, Ministry of Environment, Forest and Climate Change (MoEFandCC) has notified the Environment Impact Assessment (EIA)

Notification, 2006, which deals with the process of granting Environmental Clearance (EC) after having comprehensive analysis of EIA reports prepared by the coal companies. The EIA for coal mining projects includes the assessment of impact on Air, Water, forest cover, and Biodiversity. EIA also includes specific mitigation strategies like dust suppression and water management systems, noise control measures, and green belt development plans to counter the environmental impacts of mining activities.

IMPACT OF MISLEADING ADVERTISEMENTS

3157. SHRI ZIA UR REHMAN:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) whether the Government has examined the impact of misleading advertisements and fake news disseminated through digital platforms;
- (b) the actions being taken to strengthen monitoring and regulatory mechanisms in this regard; and
- (c) whether the Government proposes to introduce any new guidelines to protect viewers especially children from harmful content?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

- (a) to (c): Government has notified the Information Technology (Intermediary

Guidelines and Digital Media Ethics Code) Rules, 2021, under the Information Technology Act, 2000, (dated 25th February, 2021). Part-III of these Rules inter alia provides for Code of Ethics to be followed by publishers of news and current affairs. It includes adherence to the Programme Code laid down under the Cable Television Networks Act, 1995, and the Norms of Journalistic Conduct under the Press Council Act, 1978. A three-tier grievance redressal mechanism is provided under the IT Rules. Also, Part II of the IT Rules, inter alia, casts an obligation on intermediaries to prevent the dissemination of information that is patently false, untrue, or misleading in nature.

A Fact Check Unit (FCU) has been set up under the Press Information Bureau, Ministry of Information and Broadcasting to check fake news relating to the Central Government. After verifying the authenticity of news from authorized sources in Ministries/ Departments of Government of India, FCU posts correct information on its social media platforms.

The Central Consumer Protection authority (CCPA) under the Department of Consumer Affairs has notified 'Guidelines for Prevention of Misleading Advertisements and Endorsements for Misleading Advertisements, 2022' on 9th June, 2022. The guidelines are aimed at curbing misleading advertisements and protecting the consumers, who may be exploited or affected by such advertisements. Complaints relating to violation of the guidelines, including false and misleading advertisements, are addressed under Consumer Protection Act,

2019.

MAJOR IMPROVEMENTS IN WEATHER FORECASTING

3158. SHRIMATI ANITA SUBHADARSHINI:

SHRI ARUN GOVIL:

SHRI ASHISH DUBEY:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether major improvements have been achieved in weather forecast accuracy, early warning dissemination system and climate services during the last three years and if so, the details thereof;
- (b) the manner in which the said interventions have provided measurable socio-economic benefits to farmers, fishermen, vulnerable communities and common people in the affected areas;
- (c) the progress made so far in expanding the Doppler weather radar coverage, urban climate platforms and heat action plans in collaboration with States; and
- (d) the details of roadmap formulated to strengthen last-mile access to weather and climate advisories?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Yes. There has been significant improvements in the early warning systems, including improvements in the accuracy of forecasting of various extreme weather events like cyclones, heat waves, heavy rainfall, and thunderstorms in recent years. The details are given below.

Improvements in Cyclone Forecasts: The annual average track forecast errors in 2025 were 80 km, 120 km, and 204 km, respectively, at 24, 48, and 72 hrs, compared with the past five-year average errors of 72, 111, and 154 km based on data from 2020-2024. The annual average landfall forecast errors for 2025 have been 76 km, 82 km, and 121 km for 24, 48, and 72 hrs lead periods, respectively, against the past five years' average errors of 16 km, 39 km, and 70 km during 2020-2024. The annual average absolute error (AE) in intensity forecast has been 3.1 knots, 2.7 knots, and 3.9 knots, respectively, for 24, 48, and 72 hrs lead periods, against the past five-year average of 5.9, 8.3, and 9.8 knots during 2020-2024.

Monsoonal rainfall and heavy rainfall warnings: The India Meteorological Department (IMD) has been following a seamless forecasting strategy for monsoonal rainfall. As per this strategy, it issues forecasts and warnings on

different time scales and for different spatial scales. Nowcasting- up to six hours for all types of severe weather at all districts and around 1200 stations. Short to medium range (up to 7 days) forecasts for rainfall over cities, blocks, districts, and meteorological subdivisions. Extended range (up to 4 weeks) forecasts for 36 meteorological subdivisions. Monthly and seasonal long-range forecasts for rainfall for the whole country and for a homogenous region.

The latest assessment of the accuracy of its seasonal long range for Southwest Monsoon in the current year 2025 shows it was highly accurate and the forecast, issued in April 2025, for the southwest monsoon (June-September) rainfall over the country as a whole was 105% of long period average (LPA) while the actual season rainfall for the country as a whole was 108 % of LPA and it was within range of the forecast issued. The spatial probability forecasts were also largely accurate across most regions of the country. Similarly, the monthly rainfall forecasts closely matched the observed values and remained within the forecast limits. The latest assessment of Heavy rainfall Forecast Performance shows in 2025, the heavy rainfall forecast demonstrated high skill, with Probability of Detection of 0.85, indicating it was in overall accuracy.

IMD has adopted a new strategy for monthly and seasonal forecasting since 2021 based on the Multi-Model Ensemble (MME) approach. The strategy utilizes coupled global climate models (CGCMs from various global climate prediction and research centers, including IMD's Monsoon Mission Climate

Forecasting System (MMCFS). The performance of IMD's seasonal forecasting system has shown improvement following the adoption of the MME-based approach. The verification details of IMD's seasonal forecasts for All India Summer Monsoon Rainfall for the period 2021 to 2025 are given below:

Year	ALL India Monsoon Rainfall (LPA)		
	Actual (%)	Forecast (%)	Remark
2021	99	101	Accurate
2022	106.5	103	Accurate
2023	95	96	Accurate
2024	108	106	Accurate
2025	108	106	Accurate
***Model error $\pm$ 4% of LPA			

Heat waves: For the summer of 2025, the Probability of Detection of heat wave forecasts/warnings for the season (March–June), is 98% for a 1-day advance, indicating excellent detection capability. Forecast skill decreases with increasing lead time, with the 3-day-ahead forecast skill at 75% and the 5-day forecast skill at 46% in 2025, compared to 68% and 50%, respectively, in 2022.

Thunderstorms: The 3-hourly thunderstorm (TS) nowcast (March–June), skill showed significant improvement for 2025 storm season, with the Probability of Detection as 0.92 in 2025, which was 0.83 in 2022. For 24-hour thunderstorm forecasts, the Probability of Detection was 0.89 in 2025.

(b): The interventions undertaken by the India Meteorological Department have significantly contributed to measurable socio-economic benefits for farmers,

fishermen, vulnerable communities, and the general public, particularly in disaster-prone and climate-sensitive areas. The manner in which these benefits have accrued are as follows:

Improved Agricultural Planning and Productivity: District-level and block-level weather forecasts, agrometeorological advisories, and seasonal outlooks enable farmers to make informed decisions regarding sowing, irrigation, fertilizer application, harvesting, and crop protection. This has resulted in reduced crop losses, optimized input costs, and improved yields.

Reduction in Loss of Life and Property: Early warnings related to cyclones, heavy rainfall, heat waves, cold waves, thunderstorms, and lightning have enabled timely evacuation, preparedness measures, and contingency planning. This has substantially minimized casualties and damage to livelihoods.

Enhanced Safety for Fishermen: Timely marine weather forecasts, cyclone alerts, and ocean state warnings help fishermen avoid venturing into the sea during adverse conditions. This has reduced incidents of loss of life, damage to fishing vessels, and economic hardship.

Support to Disaster Management Authorities: Impact-based forecasting and real-time monitoring support State and district administrations in planning relief and response operations. Early action reduces recovery costs and safeguards vulnerable communities.

Heatwave and Cold Wave Action Plans: Forecast-based advisories have

enabled local administrations to implement heat action plans, adjust working hours, and ensure access to drinking water and shelters, thereby protecting outdoor workers, the elderly, and economically weaker sections.

Climate Services for Long-term Resilience and Anticipatory Action against

Climate Risk: Climate data services and seasonal forecasts assist policymakers in water resource management, crop insurance planning, reservoir operations, and infrastructure preparedness, contributing to long-term socio-economic resilience. The measurable benefits are reflected in reduced disaster-related mortality, lower crop losses, improved marine safety, and enhanced preparedness at community and administrative levels. Continuous modernization of forecasting systems and expansion of dissemination channels through mobile applications, SMS alerts, and coordination with State agencies further strengthen outreach to affected populations.

(c) and (d): Currently, there are a total of 48 DWRs installed and operational in India. This has helped IMD improve monitoring and forecasting of severe events such as cloudbursts, thunderstorms, lightning, heat waves, and cyclones. The India Meteorological Department, in collaboration with various research centers across the country, has undertaken several initiatives to enhance monitoring and early warning systems across the country, including urban climate platforms. These efforts have significantly contributed to minimizing the loss of life and property during extreme weather events, including heat waves. These include:

- Heat Action Plans (HAPs) in 23 States that are prone to heatwave conditions were jointly implemented by the National Disaster Management Authority (NDMA) in collaboration with the State Governments.
- Issuing seasonal and monthly outlooks, followed by extended-range forecasts of temperature and heatwave conditions. The early warning and forecast information are also disseminated through various social media platforms for timely public outreach.
- District-wise heatwave vulnerability Atlas over India to help State Government authorities and disaster management agencies in planning.
- The hot weather hazard analysis map of India incorporates daily data on temperature, wind patterns, and humidity levels.
- A series of National and State-level heatwave preparedness meetings are conducted much before the start of the summer season, with regular review meetings from time to time during the season.

IMD has also brought out a web-based "Climate Hazard and Vulnerability Atlas of India" prepared for the thirteen most hazardous meteorological events, which cause extensive damage and economic, human, and animal losses. The same can be accessed at <https://imdpune.gov.in/hazardatlas/about hazard.html>.

This atlas will help State Government authorities and disaster management agencies identify the hotspots, including vulnerable urban and rural areas, and plan and take appropriate action to tackle extreme weather events. This product is helpful in building Climate change-resilient infrastructure.

IMD has been using all the latest available communication systems for improving outreach. Early warning dissemination has been strengthened through official IMD websites, API based direct to the users, Common Alerting Protocol (CAP), WhatsApp groups, mobile applications, web portals, SMS alerts, and closer coordination with disaster management authorities. Social Media Platforms such as YouTube, Facebook, X, and Instagram have been widely used by IMD. Also, IMD uses the following Apps:

- MAUSAM App for weather forecasting and warnings
- MEGHDOOT App for agro met services
- DAMINI App (developed by IITM) for lightning warning
- UMANG App (developed by Meity) for Weather forecasting and warnings

To ensure localised relevance and last-mile connectivity of weather updates in remote and vulnerable regions, IMD, in collaboration with the Ministry of Panchayati Raj (MoPR), has recently launched Panchayat-level weather forecasts covering nearly all Gram Panchayats in India. These forecasts are accessible through digital platforms such as e-Gramswaraj (<https://egramswaraj.gov.in>), Meri Panchayat app, e-Manchitra of MoPR, and

Mausamgram of IMD, MoES (<https://mausamgram.imd.gov.in>). The main aims and objectives of Gram Panchayat Level Weather Forecasting (GPLWF) are to provide weather forecasts up to Gram Panchayat Levels, covering critical parameters such as temperature, rainfall, humidity, wind, and cloud conditions-essential data that farmers need for informed decision-making regarding sowing, harvesting, and irrigation. The platform is making weather forecast information accessible anytime and anywhere at the panchayat level across the country. This weather information reaches a larger number of people through Pashu Sakhis and Krishi Sakhis under the Ministries of Agriculture and Farmers Welfare and Rural Development.

To further advance weather and climate services in India, IMD conducts multiple state-level stakeholder consultation workshops with various state government departments. These engagements include users from agriculture, water resources, energy, disaster management, transport, aviation, media, health, urban planning, and local communities. The discussions help identify practical gaps, emerging needs, and opportunities to improve the usability, accessibility, and reach of weather and climate services across the country.

ATAL INCUBATION CENTRES AND ATAL COMMUNITY INNOVATION

CENTRES UNDER ATAL INNOVATION MISSION

3159. SHRI TANGELLA UDAY SRINIVAS:

DR. BYREDDY SHABARI:

Will the Minister of **PLANNING** be pleased to state:

- (a) the details of the number of Atal Incubation Centres (AICs) and Atal Community Innovation Centres (ACICs) established under Atal Innovation Mission (AIM) since their inception, State/UT, district and year-wise;
- (b) the details of the total number of startups incubated at these centres including women-led and socially inclusive startups, State and year-wise;
- (c) the details of the funds sanctioned and disbursed to startups through AICs and ACICS including early-stage financial assistance, State and year- wise;
- (d) the measures taken to ensure outreach of AICs and ACICs to underserved and unserved regions particularly Rayalaseema area including Nandyal district in Andhra pradesh, State/UT and district-wise:
- (e) whether any impact assessment or evaluation has been conducted to assess the effectiveness of these centres in promoting innovation and entrepreneurship and if so, the details and the findings thereof; and
- (f) the details of the pending proposals and future plans for establishment of additional AICs and ACICs during the next five years?

**THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY
OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(RAO INDERJIT SINGH):**

(a): Atal Innovation Mission (AIM) has established **83 Atal Incubation Centres (AICs) and 20 Atal Community Innovation Centres (ACICs)** across 28 states and union territories. Details of the 103 AICs and ACICs are appended at **Statement-I**.

(b): Total number of startups incubated across 103 AICs and ACICs is **6782**. Out of these incubated startups, more than 2000 startups are women-led and socially inclusive startups. Details of the total number of startups incubated at these centres, state and year-wise are appended at **Statement-II**.

(c): AIM doesn't provide financial support to the startups under AIC and ACIC program. Primarily, AIM grant is for the incubators to establish and operate the incubation support services. The records of financial assistance provided by AICs and ACICs to their incubated startups are maintained by individual centres.

(d): AICs and ACICs are supporting the grassroots innovation ecosystem. There are 2 AICs and 1 ACIC in Andhra Pradesh. In the Rayalseema region, the AIC - SKU Confederation in the Anantapur district is working to support the grassroots innovators through various outreach programs and capacity building initiatives through local colleges and institutes, in their local language.

(e): An independent assessment of AICs and Established Incubation Centres (EICs) supported under the AIM was conducted by the **Quality Council of India (QCI)** during July–August 2019. The assessment indicated that the incubators are generally progressing satisfactorily towards achieving their proposed objectives. The study includes emerging success stories, innovation outputs including patent

applications, and recognition received by incubatees through various awards and accolades.

(f): A total of 48 AICs and ACICs are pending to be established. Detail of the same is appended at **Statement-III**.

STATEMENT-I

List of Atal Incubation Centres and Atal Community Innovation Centres state wise, city wise and year wise:

S.No.	Name of Incubator	District	State of AIC	Year of Establishment	AIC/ ACIC
1	TREC STEP	Tiruchirappalli	Tamil Nadu	2017	AIC
2	91 Springboard Solutions Pvt. Ltd.	South East Delhi	Delhi	2017	AIC
3	Amrita Technology Business Incubator	Kollam	Kerala	2017	AIC
4	BioIncubator Centre at CCAMP	Bengaluru Urban	Karnataka	2017	AIC
5	Access Livelihoods Consulting India Limited	Hyderabad	Telangana	2017	AIC
6	NSRCEL, IIMB	Bengaluru Urban	Karnataka	2017	AIC
7	Shiv Nadar AIC Research Foundation	Gautam Buddha Nagar	Uttar Pradesh	2017	AIC
8	AIC - Aartech Solonics Pvt. Ltd.	Raisen	Madhya Pradesh	2017	AIC
9	AIC - Banasthali Vidyapith Foundation	Tonk	Rajasthan	2017	AIC
10	Atal Incubation Centre - BIMTECH	Gautam Buddha Nagar	Uttar Pradesh	2017	AIC
11	Atal Incubation Centre @36INC Society	Raipur	Chhattisgarh	2017	AIC
12	Atal Incubation Centre - Centre for Cellular and Molecular Biology	Medchal-Malkajgiri	Telangana	2017	AIC

13	AIC-NIFT TEA Incubation Centre for Textiles and Apparels	Tiruppur	Tamil Nadu	2017	AIC
14	AIC - Sangam Innovation Foundation	South Delhi	Delhi	2017	AIC
15	AIC - SKU Confederation	Anantapur	Andhra Pradesh	2017	AIC
16	AIC - LMCP Foundation	Ahmedabad	Gujarat	2018	AIC
17	AIC - NMIMS Incubation Centre	Mumbai Suburban	Maharashtra	2018	AIC
18	AIC - GIM Foundation	North Goa	Goa	2018	AIC
19	AIC - RNTU Foundation	Raisen	Madhya Pradesh	2018	AIC
20	AIC - MUJ Incubation Foundation	Jaipur	Rajasthan	2018	AIC
21	AIC ISB Association	SAS Nagar (Mohali)	Punjab	2018	AIC
22	AIC – CCRI Foundation for Entrepreneurship Development	Bengaluru Urban	Karnataka	2019	AIC
23	AIC - Mahamana Foundation For Innovation and Entrepreneurship - IM-BHU	Varanasi	Uttar Pradesh	2018	AIC
24	AIC MIT ADT	Pune	Maharashtra	2018	AIC
25	AIC - Prestige Inspire Foundation	Indore	Madhya Pradesh	2018	AIC
26	AIC – SMU Technology Business Incubation Foundation	Pakyong (formerly East Sikkim)	Sikkim	2018	AIC
27	Association of Lady Entrepreneurs of India	Hyderabad	Telangana	2018	AIC
28	Amity Technology Incubator	Gautam Buddha Nagar	Uttar Pradesh	2018	AIC
29	AIC - Pinnacle Entrepreneurship Forum	Pune	Maharashtra	2018	AIC
30	AIC-GISC	Ahmedabad	Gujarat	2018	AIC
31	AIC-AAU Incubator	Jorhat	Assam	2018	AIC
32	AIC-Great Lakes Balachandran Foundation	Chennai	Tamil nadu	2018	AIC
33	AIC-IIITH FOUNDATION	Ranga Reddy	Telangana	2019	AIC
34	AIC - Jyothy	Bengaluru Urban	Karnataka	2018	AIC

35	AIC - JKLU Foundation	Jaipur	Rajasthan	2018	AIC
36	AIC Pondicherry Engineering College Foundation	Puducherry	Pondicherry	2018	AIC
37	AIC- ADT Baramati Foundation	Pune	Maharashtra	2019	AIC
38	AIC - Rambhau Mhalgi Prabodhini Foundation	Thane	Maharashtra	2018	AIC
39	AIC ISE Foundation	Mehsana	Gujarat	2018	AIC
40	AIC - EMPI Incubation	South Delhi	Delhi	2018	AIC
41	AIC- IIIT Kottayam Foundation	Kottayam	Kerala	2018	AIC
42	AIC – NCORE DEVELOPMENTAL IMPACT FOUNDATION	Bengaluru Urban	Karnataka	2018	AIC
43	AIC - RAISE Foundation	Coimbatore	Tamil Nadu	2018	AIC
44	SID	Bengaluru Urban	Karnataka	2019	AIC
45	AIC-AMTZ MEDI VALLEY INCUBATION COUNCIL	Visakhapatnam	Andhra Pradesh	2018	AIC
46	AIC IISER PUNE SEED FOUNDATION	Pune	Maharashtra	2018	AIC
47	AIC SELCO Foundation	Kamrup Metropolitan	Assam	2019	AIC
48	AIC IIT DELHI SONIPAT INNOVATION FOUNDATION	Sonipat	Haryana	2019	AIC
49	AIC - Nalanda Institute of Technology Foundation	Khordha	Orissa	2019	AIC
50	AIC- DSU Innovation Foundation	Bengaluru Urban	Karnataka	2019	AIC
51	AIC - BAMU Foundation	Aurangabad	Maharashtra	2019	AIC
52	AIC - GUSEC Foundation	Ahmedabad	Gujarat	2019	AIC
53	AIC SRS-ICAR-NDRI Foundation	Bengaluru Urban	Karnataka	2019	AIC
54	AIC - C.V. Raman College of Engineering Foundation	Khordha	Orissa	2019	AIC
55	T Hub foundations	Ranga Reddy	Telangana	2019	AIC
56	CODISSIA Defence Innovation and Atal Incubation Centre	Coimbatore	Tamil Nadu	2019	AIC

57	AIC - NITTE Incubation Centre	Udupi	Karnataka	2019	AIC
58	AIC B V FOUNDATION	Patna	Bihar	2019	AIC
59	AIC - AMBEDKAR UNIVERSITY DELHI FOUNDATION	Central Delhi	Delhi	2019	AIC
60	AIC-AU INCUBATION FOUNDATION	Chennai	Tamil nadu	2018	AIC
61	AIC-JAWAHARLAL NEHRU UNIVERSITY FOUNDATION FOR INNOVATION	South West Delhi	Delhi	2019	AIC
62	AIC STPINEXT INITIATIVES	Bengaluru Urban	Karnataka	2019	AIC
63	AIC- Jammu and Kashmir EDI	Pulwama	Jammu and Kashmir	2019	AIC
64	Foundation for Innovation and Social Entrepreneurship	New Delhi	Delhi	2019	AIC
65	Atal Incubation Centre Catalyst	Jaipur	Rajasthan	2019	AIC
66	AIC - Shiksha Infotech Foundation	Bengaluru Urban	Karnataka	2019	AIC
67	AIC SURATI ILAB FOUNDATION	Surat	Gujarat	2019	AIC
68	AIC RRU Incubation Foundation	Gandhinagar	Gujarat	2021	AIC
69	Atal Incubation Center - GGSIPU	South West Delhi	Delhi	2023	AIC
70	Atal Incubation Centre – Bhabha Atomic Research Centre (AIC-BARC)	Mumbai Suburban	Maharashtra	2021	AIC
71	AIC - IIIM Bioinnovation Foundation	Srinagar	Jammu and Kashmir	2023	AIC
72	Atal Incubation Centre (AIC) - NIPER Guwahati Foundation	Kamrup	Assam	2023	AIC
73	AIC Crescent	Chengalpattu	Tamil Nadu	2025	AIC
74	AIC SOA Foundation	Khordha	Odisha	2025	AIC
75	AIC IIM Nagpur	Nagpur	Maharashtra	2025	AIC
76	AIC RRCAT Pi-Hub	Indore	Madhya	2025	AIC

			Pradesh		
77	AIC IPR Plasmatech Innovation Foundation	Gandhinagar	Gujarat	2025	AIC
78	AIC NSUT Incubation and Innovation Foundation	South West Delhi	New Delhi	2025	AIC
79	AIC GNITS Foundation	Hyderabad	Telangana	2025	AIC
80	AIC-KUFOS Kochi Foundation	Ernakulam	Kerala	2025	AIC
81	AIC-Chitkara Incubation Foundation	Patiala	Punjab	2025	AIC
82	DLabs Incubator Association	Hyderabad	Telangana	2026	AIC
83	AIC Amrita Vishwa Vidyapeetham Foundation	Coimbatore	Tamil Nadu	2026	AIC
84	ACIC Rise Association	Mohali	Punjab	2021	ACIC
85	ACIC SGTU	Budhera	Haryana	2022	ACIC
86	ACIC MIET Meerut Foundation	Meerut	Uttar Pradesh	2021	ACIC
87	ACIC Mepco Innovation Foundation	Sivakasi	Tamil Nadu	2022	ACIC
88	ACIC BMU Foundation	Sidhrawali	Haryana	2021	ACIC
89	ACIC-KL Startups Foundation	Vijaywada	Andhra Pradesh	2021	ACIC
90	ACIC Jagriti Entrepreneurship Foundation	Deoria	Uttar Pradesh	2021	ACIC
91	ACIC GIET University Foundation	Rayagadha	Odisha	2021	ACIC
92	ACIC-CBIT Reasearch and Entrepreneurship Foundation	Hyderabad	Telangana	2021	ACIC
93	ACIC IIT(ISM) Foundation	Dhanbad	Jharkhand	2021	ACIC
94	ACIC-Kalasalingam Innovation Foundation	Virudhunagar	Tamil Nadu	2021	ACIC
95	ACIC-VGU Foundation	Jaipur	Rajasthan	2021	ACIC
96	ACIC Mar Ephraem Incubation Forum	Marthandam	Tamil Nadu	2021	ACIC
97	ACIC Audisankara Innovation and Incubation	Gudur	Telangana	2021	ACIC

	Centre				
98	ACIC-Padmashree Institute of Management and Science Forum	Bengaluru	Karnataka	2025	ACIC
99	ACIC-Uttaranchal University Foundation, Dehradun	Dehradun	Uttarakhand	2025	ACIC
100	ACIC SVERI ARISE Foundation	Pandharpur	Maharashtra	2025	ACIC
101	ACIC Swami Rama Himalayan University Innovation and Incubation Centre	Dehradun	Uttarakhand	2026	ACIC
102	ACIC Sahyadri	Mangalore	Karnataka	2026	ACIC
103	ACIC MLRIT	Hyderabad	Telangana	2026	ACIC

STATEMENT-II

List of total number of startups incubated at AICs and ACICs, state and year-wise:

State / UT	No of Startups Incubated
Andhra Pradesh	157
Assam	112
Bihar	112
Chhattisgarh	108
Delhi	566
Goa	181
Gujarat	254
Haryana	216
Jammu and Kashmir	15
Jharkhand	82
Karnataka	605
Kerala	139

Madhya Pradesh	283
Maharashtra	625
Odisha	85
Pondicherry	72
Punjab	352
Rajasthan	447
Sikkim	74
Tamil Nadu	694
Telangana	658
Uttar Pradesh	945
TOTAL	6782

STATEMENT-III

List of pending establishments of AICs and ACICs are given below:

S.No.	Name of Incubator	District	State of AIC	AIC/AC IC
1	AIC NITIE Incubation Foundation for Innovation and Entrepreneurship	Mumbai	Maharashtra	AIC
2	SRM Institute of Science and Technology	Chengalpattu	Tamil Nadu	AIC
3	Indigram Labs Foundation	South East Delhi	New Delhi	AIC
4	AIC EDII Foundation	Gandhinagar	Gujarat	AIC
5	AIC IGCAR FAST Foundation	Chengalpattu	Tamil Nadu	AIC
6	Anand Agricultural University	Anand	Gujarat	AIC
7	CR Rao Advanced Institute of Mathematics, Statistics and Computer Science	Hyderabad	Telangana	AIC
8	IIT Jammu	Jammu	Jammu and Kashmir	AIC
9	IIT Mandi Catalyst	Mandi	Himachal Pradesh	AIC

10	AIC IIMBG Incubation Centre to Support Innovation Research and Entrepreneurship	Gaya	Bihar	AIC
11	AIC Techno Innovation and Incubation Council	Kolkata	West Bengal	AIC
12	AIC IIMV FIELD	Visakhapatnam	Andhra Pradesh	AIC
13	AIC Mahindra E-Hub Foundation	Medchal–Malkajgiri	Telangana	AIC
14	AIC MAGIC Foundation	Jaipur	Rajasthan	AIC
15	Gautam Buddha University, Greater Noida	Gautam Buddha Nagar	Uttar Pradesh	AIC
16	Manipur Technical University	Imphal	Manipur	AIC
17	Maker Village	Ernakulam	Kerala	AIC
18	AIC - AssisTech Foundation	South West Delhi	New Delhi	AIC
19	ACIC K S Rangasamy College	Tiruchengode	Tamil Nadu	ACIC
20	ACIC Adamas University	Kolkata	West Bengal	ACIC
21	ACIC Devbhumi Foundation	Haldwani	Uttarakhand	ACIC
22	ACIC Rani Durgavati University	Jabalpur	Madhya Pradesh	ACIC
23	ACIC Symbiosis Community College	Pune	Maharashtra	ACIC
24	ACIC Entrepreneurs Associates (EA)	Kohima	Nagaland	ACIC
25	ACIC Pondicherry University	Kalapet	Puducherry	ACIC
26	ACIC Manakula Institute	Madugadipet	Puducherry	ACIC
27	ACIC Baba Farid College of Engineering and Technology	Deon	Punjab	ACIC
28	ACIC Jnana Prabodhini	Pimpri-Chinchwad	Maharashtra	ACIC
29	ACIC MEGHALAYA BASIN	Shillong	Meghalaya	ACIC
30	ACIC NMIT	Gollahalli	Karnataka	ACIC
31	ACIC PJTSAU	Hyderabad	Telangana	ACIC
32	ACIC Tata Steel Foundation	Bistupur	Jharkhand	ACIC
33	ACIC Sagi Rama Engineering College	China Amiran	Andhra Pradesh	ACIC
34	ACIC RNB Global University	Malasar	Rajasthan	ACIC

35	ACIC Zalstech Pvt Ltd	Mangalapalem	Andhra Pradesh	ACIC
36	ACIC Manipur International University	Ghari Awang Leikai	Manipur	ACIC
37	ACIC GIAN	Ahmedabad	Gujarat	ACIC
38	ACIC Auroville Foundation	Auroville	Tamil nadu	ACIC
39	ACIC Indian Institute of Technology Jammu	Jagti	Jammu and Kashmir	ACIC
40	ACIC Hypershift Innovation pvt ltd.	Koramangala	Karnataka	ACIC
41	ACIC SMVDU	Katra	Jammu and Kashmir	ACIC
42	ACIC Kerala Development and Innovation Strategic	Thiruvananthapuram	Kerala	ACIC
43	ACIC UPES	Kandoli	Uttarakhand	ACIC
44	ACIC Educentre School of Business	Dimapur	Nagaland	ACIC
45	ACIC Shoolini University	Bajhol	Himachal Pradesh	ACIC
46	Kakatiya Institute of Technology and Science	Nizamabad	Telangana	ACIC
47	Ratnagiri Sub campus of University of Mumbai	Ratnagiri	Maharashtra	ACIC
48	Eternal University	Rajgarh	Himachal Pradesh	ACIC

SPORTS ACTIVITIES IN BSNL

3160. SHRI ANURAG SINGH THAKUR:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether BSNL has taken a decision to suspend its sports activities including support for disciplines such as cricket, athletics, badminton, volleyball and kabaddi which may affect dedicated athletes employed by the organisation who have proudly represented India at national and

international levels;

- (b) if so, the rationale for this step;
- (c) the details of any representations or appeals received from concerned athletes, coaches, or associations including those from BSNL's national teams of various sports;
- (d) whether the Government intends to review this decision, encourage discussions with stakeholders and sustain support for sports talent in BSNL; and
- (e) if not, the supportive alternatives being explored to protect the welfare of these athletes and strengthen the national sports framework?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b): BSNL has temporarily suspended its sports activities purely as an austerity measure in view of the prevailing financial constraints.

(c): BSNL had received representations from Unions/Associations for restoration of sports activities in BSNL.

(d) and (e): The restoration of sports activities would be reviewed after improvement in financial condition of BSNL.

FEROZEPUR-PATTI NEW LINE**3161. SHRI CHARANJIT SINGH CHANNI:**

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has taken note of delays in key railway projects in Punjab, including the Ferozepur–Patti new line and the Alal–Himmatana chord line, due to pending land acquisition and related issues and if so, the details thereof;
- (b) the details of railway projects in Punjab presently delayed/stalled including the estimated investment involved and the revised timelines for completion of priority works such as the Doraha ROB and border area connectivity projects; and
- (c) the details of the measures being taken by the Government to strengthen rail infrastructure in Punjab, including introduction of new semi-high-speed services and augmentation of stoppages at major cities such as Amritsar and Ludhiana?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

- (a) to (c): Ferozepur-Patti New line (26 km) situated fully in Punjab is an important project near the international border. This project was sanctioned in the year 2017-18 at a cost of Rs.300 crore. Land for this project was to be handed over

free of cost by State Government of Punjab. However, land acquisition was not done by State Government. Considering importance of this project on strategic consideration, it has been decided to take up this new line project at Central Government cost including land acquisition. Total 166 Ha land is to be acquired in the districts of Firozpur and Tarn Taran. Land acquisition is in advanced stage and Award has been declared.

Work of Alal-Himmatana chord line (12 km) has been sanctioned at a cost of Rs. 174 crore. Total 20.06 Ha land is required for execution of this project. The project has been declared as "Special Railway Project" and land acquisition has been taken up. Competent Authority for Land Acquisition (CALA) has also been nominated for taking up land acquisition.

Punjab

Budget allocation for Infrastructure projects and safety works, falling fully/partly in the Punjab is as under:

Period	Outlay
2009-14	₹225 crore/year
2025-26	₹ 5,421 Cr. (More than 24 times)

As on 01.04.2025, 09 projects (04 new line and 05 doubling) of total length 714 Km, costing Rs.21,926 crore, falling fully/partly in the Punjab are in different stages of planning/sanctioning/execution, out of which 115 Km length has been commissioned and an expenditure of Rs.8,079 crore has been incurred upto

March' 2025. The summary is as under:-

Category	No. of projects	Total Length	Length Commissioned	Expenditure upto March 2025 (Rs.in Crore)
New line	04	252 Km	64 Km	7,359
Doubling /multitracking	05	462 Km	51 Km	720
Total	09	714 Km	115 Km	8,079

Details of some of the recently completed projects falling fully/partly in the Punjab are as under:

S. No.	Project	Cost (Rs. in Cr.)
1	Chakki Bank-Bharoli Doubling (3 Km)	15
2	Jakhal- Mansa Doubling (45 Km)	163
3	Mirthal-Bhangala Beas River Doubling (2.5 Km)	74
4	Ambala-Dhapper-Chandigarh Doubling (45 Km)	339
5	Mansa – Bhatinda Doubling (49 Km)	216
6	Amritsar - Chheharta Doubling (7 Km)	31
7	Jalandhar-Pathankot-Jammu Tawi Doubling (209 km)	850
8	Kathua-Madhopur Punjab - doubling including Bridge on Ravi (2.5 Km)	257
9	Rajpura-Bhatinda Doubling (173 Km)	2,459

Some of the projects falling fully/partly in the Punjab which have been taken up are as under:

SN.	Project	Cost (Rs. in Cr.)
1	Nangal Dam-Talwara - Mukerian New line (123 Km)	2,018

2	Bhanupalli-Bilaspur-Beri New Line(63 Km)	6,753
3	Qadian-Beas New Line(40 km)	842
4	Ferozpur-Patti New Line (26 Km)	300
5	Rama Mandi(Raman)-Maur Mandi(Maur) via Talwandi Sabo (29 km) New Line	154
6	Ludhiana-Kila Raipur doubling (19 Km)	238
7	Ludhiana-Mullanpur doubling (21 Km)	235
8	Rajpura-Mohali New Line (18 km)	443
9	Rajpura Bypass line (14 km)	412

Government of India is geared up to execute projects, however success depends upon the support of Government of Punjab. For instance, details of some major projects which are delayed due to land acquisition are as under: -

SN	Name of the project	Total land required (in Ha)	Land acquired (in Ha)	Balance Land to be acquired (in Ha)
1	Firozpur-Patti new line	166	0	166
2	Alal-Himmatana Chord line	20	0	20
3	Qadian-Beas New Line	151	0	151
4	Rama Mandi(Raman)- Talwandi Sabo New Line	85	0	85

Qadian-Beas (39.6 Km) New Rail Line Project was sanctioned in 2011-12. However, the project could not be taken forward due to law and order issues. The project was then kept in abeyance. However, considering importance of this project, it has been decided to take up the work again.

Rajpura – Mohali new line project (18 Km) has been sanctioned recently at

a cost of Rs. 443 crore. The process of land acquisition has been taken up. The project has been declared as special Railway Project. Competent Authority for land Acquisition (CALA) has also been nominated in November 2025. This project will directly connect Southern Punjab (Bathinda area), between Sirhind – Gobindgarh and Rajpura area to Chandigarh avoiding Ambala.

In last three years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 24 surveys (09 New Line, 14 Doubling and 01 Gauge Conversion) covering a total length of 2,162 Km have been taken up falling partly/fully in the Punjab.

ROBs/RUBs:

Sanctioning of proposals for construction of ROBs/RUBs in lieu of Level Crossings is a continuous and dynamic process of Indian Railways. Such works are prioritised and taken up on the basis of its impact on safety in train operations, mobility of trains and impact for road users and feasibility etc.

Nos. of ROBs/ RUBs constructed on Indian Railways during the period 2004-14 vis a vis 2014-26 (Upto Jan'26) is as under:

Period	ROBs/ RUBs constructed
2004-14	4,148 Nos.
2014-26 (Upto Jan'26)	14,024 Nos. (including 434 Nos. in the State of Punjab)

As on 01.02.2026, 4,802 Nos. ROBs/ RUBs are sanctioned at the cost of ₹1,14,196 Cr on Indian Railways including 120 Nos. Road Over Bridge

(ROB)/Road Under Bridge (RUB) at a cost of ₹ 1,848 crore in the State of Punjab, which are at various stages of planning and execution.

The work of Road Over Bridge in lieu of LC No. 164 A-B at Km 353/990 was initially sanctioned in 2013 on cost sharing basis with Government of Punjab. The work was to be executed by the state Govt. However, because of inability of the State Govt. to execute the work, the work was dropped in 2021.

Keeping in view the public demand, the work was again sanctioned in Feb'2024 at Railway's cost. General Arrangement Drawings (GAD) for the work has been approved and contract has been awarded by the Railways. The work of construction has been taken up.

Completion of any ROB/RUB work depends on various factors like, fixing of approach alignment, approval of General Arrangement Drawing (GAD), land acquisition, removal of encroachment, shifting of infringing utilities, statutory clearances from various authorities, law and order situation in the area of project / work sites, number of working months in a year for particular project / work sites due to climatic conditions etc. All these factors affect the completion time of the projects / works.

Railways have taken following measures to expedite the progress of ROB/RUB works:

- (i) Joint survey with concerned State Govt./Road Owning Authority is done before finalizing the General Arrangement Drawing (GAD) to ensure

smooth execution.

- (ii) Periodic meetings of Railway and State Government officials are done to resolve various issues related to ROB/RUB works.
- (iii) Standardization of superstructure drawings for various combinations of span, skewness and width of road on Railway portion has been done to avoid delays during the design approval. This has been issued in the form of compendium, which can be directly adopted for Road Over Bridge across Railway lines for expeditious planning.
- (iv) ROB/RUB works are planned to be executed on a single entity basis by Railway wherever possible. In case any Road Owning authority/State Govt. wants, then Railway may permit them to execute the work on a single entity basis.

Various steps taken by the Government for speedy approval and implementation of Railway projects include (i) setting up of Gati Shakti units (ii) prioritisation of projects (iii) substantial increase in allocation of funds on priority projects (iv) delegation of powers at field level (v) close monitoring of progress of project at various levels, and (vi) regular follow up with State Governments and concerned authorities for expeditious land acquisition, forestry and Wildlife clearances and for resolving other issues pertaining to projects. This has led to substantial increase in rate of commissioning since 2014.

Sanction of any railway project depend upon many parameters/factors which

include the following:

- Anticipated traffic projections and Remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route
- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives,
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

At present, all trains passing through Amritsar Station have scheduled stoppage thereat. Dhandhari Kalan station is located at a distance of 07 km from Ludhiana and all trains passing through Ludhiana have scheduled stoppage either at Ludhiana Station or at Dhandhari Kalan Station.

Trains serving Ludhiana station are as under:

Sn	Train No. And Name
1	11057 Chhatrapati Shivaji Maharaj (T)-Amritsar Express
2	11058 Amritsar-Chhatrapati Shivaji Maharaj (T) Express
3	11077 Pune Jn-Jammu Tawi Express
4	11078 Jammu Tawi-Pune Jn Express
5	11449 Jabalpur-Shri Mata Vaishno Devi Katra Express
6	11450 Shri Mata Vaishno Devi Katra-Jabalpur Express
7	11905 Agra Cantt Jn.-Hoshiarpur Express
8	11906 Hoshiarpur-Agra Cantt Jn. Express
9	12013 New Delhi-Amritsar Shatabdi Express
10	12014 Amritsar-New Delhi Shatabdi Express
11	12029 New Delhi-Amritsar Shatabdi Express
12	12030 Amritsar-New Delhi Shatabdi Express
13	12031 New Delhi-Amritsar Shatabdi Express
14	12032 Amritsar-New Delhi Shatabdi Express
15	12053 Haridwar-Amritsar Jan Shatabdi Express
16	12203 Saharsa Jn-Amritsar Garib Rath Express
17	12207 Kathgodam-Jammu Tawi Garib Rath Express
18	12208 Jammu Tawi-Kathgodam Garib Rath Express
19	12237 Varanasi-Jammu Tawi Express
20	12238 Jammu Tawi-Varanasi Express
21	12265 Delhi Sarai Rohilla-Jammu Tawi Durgam Express
22	12266 Jammu Tawi-Delhi Sarai Rohilla Durgam Express
23	12317 Kolkata -Amritsar Express
24	12318 Amritsar-Kolkata Express

25	12331 Howrah Jn-Jammu Tawi Express
26	12332 Jammu Tawi-Howrah Jn Express
27	12355 Patna Jn-Jammu Tawi Express
28	12356 Jammu Tawi-Patna Jn Express
29	12357 Kolkata -Amritsar Express
30	12358 Amritsar-Kolkata Express
31	12379 Sealdah-Amritsar Express
32	12380 Amritsar-Sealdah Express
33	12407 New Jalpaiguri-Amritsar Express
34	12408 Amritsar-New Jalpaiguri Express
35	12411 Chandigarh-Amritsar Express
36	12412 Amritsar-Chandigarh Express
37	12413 Ajmer Jn-Jammu Tawi Express
38	12414 Jammu Tawi-Ajmer Jn Express
39	12421 Hazur Sahib Nanded -Amritsar Express
40	12422 Amritsar-Hazur Sahib Nanded Express
41	12425 New Delhi-Jammu Tawi Rajdhani Express
42	12426 Jammu Tawi-New Delhi Rajdhani Express
43	12445 New Delhi-Shri Mata Vaishno Devi Katra Express
44	12446 Shri Mata Vaishno Devi Katra-New Delhi Express
45	12469 Kanpur Central-Jammu Tawi Express
46	12470 Jammu Tawi-Kanpur Central Express
47	12471 Bandra Terminus-Shri Mata Vaishno Devi Katra Express
48	12472 Shri Mata Vaishno Devi Katra-Bandra Terminus Express
49	12473 Gandhidham Bg-Shri Mata Vaishno Devi Katra Express
50	12474 Shri Mata Vaishno Devi Katra-Gandhidham Bg Express
51	12475 Hapa-Shri Mata Vaishno Devi Katra Express
52	12476 Shri Mata Vaishno Devi Katra-Hapa Express
53	12477 Jamnagar-Shri Mata Vaishno Devi Katra Express
54	12478 Shri Mata Vaishno Devi Katra-Jamnagar Express
55	12483 Thiruvananthapuram North-Amritsar Express
56	12484 Amritsar-Thiruvananthapuram North Express
57	12497 New Delhi-Amritsar Express
58	12549 Durg-Martyr Captain Tushar Mahajan Express

59	12550 Martyr Captain Tushar Mahajan-Durg Express
60	12587 Gorakhpur Jn-Jammu Tawi Express
61	12588 Jammu Tawi-Gorakhpur Jn Express
62	12715 Hazur Sahib Nanded -Amritsar Express
63	12716 Amritsar-Hazur Sahib Nanded Express
64	12751 Hazur Sahib Nanded -Jammu Tawi Express
65	12752 Jammu Tawi-Hazur Sahib Nanded Express
66	12903 Bandra Terminus-Amritsar Express
67	12904 Amritsar-Bandra Terminus Express
68	12919 Dr. Ambedkar Nagar-Shri Mata Vaishno Devi Katra Express
69	12920 Shri Mata Vaishno Devi Katra-Dr. Ambedkar Nagar Express
70	12925 Bandra Terminus-Amritsar Express
71	12926 Amritsar-Bandra Terminus Express
72	13005 Howrah Jn-Amritsar Express
73	13006 Amritsar-Howrah Jn Express
74	13151 Kolkata -Jammu Tawi Express
75	13152 Jammu Tawi-Kolkata Express
76	13307 Dhanbad Jn-Firozpur Cant Express
77	13308 Firozpur Cant-Dhanbad Jn Express
78	14035 Delhi Sarai Rohilla-Pathankot Express
79	14036 Pathankot-Delhi Sarai Rohilla Express
80	14503 Kalka-Shri Mata Vaishno Devi Katra Express
81	14504 Shri Mata Vaishno Devi Katra-Kalka Express
82	14505 Amritsar-Nangal Dam Express
83	14506 Nangal Dam-Amritsar Express
84	14541 Chandigarh-Amritsar Express
85	14542 Amritsar-Chandigarh Express
86	14603 Narpatganj-Amritsar Express
87	14605 Yog Nagari Rishikesh-Jammu Tawi Express
88	14606 Jammu Tawi-Yog Nagari Rishikesh Express
89	14609 Yog Nagari Rishikesh-Shri Mata Vaishno Devi Katra Express
90	14610 Shri Mata Vaishno Devi Katra-Yog Nagari Rishikesh Express
91	14611 Ghazipur City-Shri Mata Vaishno Devi Katra Express
92	14612 Shri Mata Vaishno Devi Katra-Ghazipur City Express

93	14613 Sahibzada Ajit Singh Nagar-Firozpur Cant Express
94	14614 Firozpur Cant-Sahibzada Ajit Singh Nagar Express
95	14615 Lalkua Jn.-Amritsar Express
96	14617 Purnia Court-Amritsar Express
97	14629 Chandigarh-Firozpur Cant Express
98	14630 Firozpur Cant-Chandigarh Express
99	14631 Dehradun-Amritsar Express
100	14632 Amritsar-Dehradun Express
101	14649 Jaynagar-Amritsar Express
102	14653 Hisar-Amritsar Express
103	14654 Amritsar-Hisar Express
104	14661 Barmer-Jammu Tawi Express
105	14662 Jammu Tawi-Barmer Express
106	14673 Jaynagar-Amritsar Express
107	14679 Delhi Jn.-Amritsar Express
108	14681 Delhi Jn.-Jalandhar City Express
109	14682 Jalandhar City-Delhi Jn. Express
110	14691 Barauni Junction-Jammu Tawi Express
111	14692 Jammu Tawi-Barauni Junction Express
112	14719 Bikaner Jn-Amritsar Express
113	14720 Amritsar-Bikaner Jn Express
114	15015 Amritsar-Lalkua Jn. Express
115	15016 Lalkua Jn.-Amritsar Express
116	15097 Bhagalpur-Jammu Tawi Express
117	15098 Jammu Tawi-Bhagalpur Express
118	15211 Darbhanga Jn-Amritsar Express
119	15531 Saharsa Jn-Amritsar Express
120	15651 Guwahati-Jammu Tawi Express
121	15652 Jammu Tawi-Guwahati Express
122	15653 Guwahati-Jammu Tawi Express
123	15654 Jammu Tawi-Guwahati Express
124	15655 Kamakhya-Shri Mata Vaishno Devi Katra Express
125	15656 Shri Mata Vaishno Devi Katra-Kamakhya Express
126	15707 Katihar Jn-Amritsar Express

127	15708 Amritsar-Katihar Jn Express
128	15933 New Tinsukia-Amritsar Express
129	15934 Amritsar-New Tinsukia Express
130	16031 MGR Chennai Central-Shri Mata Vaishno Devi Katra Express
131	16032 Shri Mata Vaishno Devi Katra-MGR Chennai Central Express
132	16317 Kanniyakumari-Shri Mata Vaishno Devi Katra Express
133	16318 Shri Mata Vaishno Devi Katra-Kanniyakumari Express
134	16787 Tirunelveli Jn-Shri Mata Vaishno Devi Katra Express
135	16788 Shri Mata Vaishno Devi Katra-Tirunelveli Jn Express
136	18101 Tatanagar Jn-Jammu Tawi Express
137	18102 Jammu Tawi-Tatanagar Jn Express
138	18103 Tatanagar Jn-Amritsar Express
139	18104 Amritsar-Tatanagar Jn Express
140	18237 Korba-Amritsar Express
141	18238 Amritsar-Bilaspur Jn. Express
142	18309 Sambalpur Jn.-Jammu Tawi Express
143	18310 Jammu Tawi-Sambalpur Jn. Express
144	19027 Bandra (T)-Jammu Tawi Express
145	19028 Jammu Tawi-Bandra (T) Express
146	19325 Indore Jn-Amritsar Express
147	19611 Ajmer Jn-Amritsar Express
148	19612 Amritsar-Ajmer Jn Express
149	19613 Ajmer Jn-Amritsar Express
150	19614 Amritsar-Ajmer Jn Express
151	19803 Kota Jn-Shri Mata Vaishno Devi Katra Express
152	19804 Shri Mata Vaishno Devi Katra-Kota Jn Express
153	20433 Subedarganj-Shri Mata Vaishno Devi Katra Express
154	20434 Shri Mata Vaishno Devi Katra-Subedarganj Express
155	20807 Visakhapatnam-Amritsar Express
156	20808 Amritsar-Visakhapatnam Express
157	20847 Durg-MCTM Udhampur Express
158	20848 MCTM Udhampur-Durg Express
159	20985 Kota Jn-MCTM Udhampur Express
160	20986 MCTM Udhampur-Kota Jn Express

161	22125 Nagpur Jn.-Amritsar Express
162	22126 Amritsar-Nagpur Jn. Express
163	22317 Sealdah-Jammu Tawi Express
164	22318 Jammu Tawi-Sealdah Express
165	22401 Delhi Sarai Rohilla-MCTM Udhampur Express
166	22402 MCTM Udhampur-Delhi Sarai Rohilla Express
167	22423 Gorakhpur Jn-Amritsar Express
168	22429 Delhi Jn.-Pathankot Express
169	22430 Pathankot-Delhi Jn. Express
170	22431 Subedarganj-MCTM Udhampur Express
171	22432 MCTM Udhampur-Subedarganj Express
172	22439 New Delhi-Shri Mata Vaishno Devi Katra Vande Bharat Express
173	22440 Shri Mata Vaishno Devi Katra-New Delhi Vande Bharat Express
174	22445 Kanpur Central-Amritsar Express
175	22446 Amritsar-Kanpur Central Express
176	22461 New Delhi-Shri Mata Vaishno Devi Katra Express
177	22462 Shri Mata Vaishno Devi Katra-New Delhi Express
178	22477 New Delhi-Shri Mata Vaishno Devi Katra Vande Bharat Express
179	22478 Shri Mata Vaishno Devi Katra-New Delhi Vande Bharat Express
180	22479 New Delhi-Lohian Khas Jn Express
181	22480 Lohian Khas Jn-New Delhi Express
182	22485 New Delhi-Firozpur Cant Express
183	22486 Firozpur Cant-New Delhi Express
184	22487 Delhi Jn.-Amritsar Vande Bharat Express
185	22488 Amritsar-Delhi Jn. Vande Bharat Express
186	22551 Darbhanga Jn-Jalandhar City Express
187	22705 Tirupati-Jammu Tawi Express
188	22706 Jammu Tawi-Tirupati Express
189	22941 Indore Jn-MCTM Udhampur Express
190	22942 MCTM Udhampur-Indore Jn Express
191	54051 Ludhiana Jn-Firozpur Cant Passenger
192	54052 Firozpur Cant-Ludhiana Jn Passenger
193	54053 Jakhal Jn-Ludhiana Jn Passenger
194	54054 Ludhiana Jn-Jakhal Jn Passenger

195	54571 Ludhiana Jn-Firozpur Cant Passenger
196	54572 Firozpur Cant-Ludhiana Jn Passenger
197	54575 Ludhiana Jn-Lohian Khas Jn Passenger
198	54576 Lohian Khas Jn-Ludhiana Jn Passenger
199	54603 Hisar-Ludhiana Jn Passenger
200	54604 Ludhiana Jn-Churu Passenger
201	54605 Churu-Ludhiana Jn Passenger
202	54606 Ludhiana Jn-Hisar Passenger
203	54633 Sirsa-Ludhiana Jn Passenger
204	54634 Ludhiana Jn-Bhiwani Jn. Passenger
205	54635 Hisar-Ludhiana Jn Passenger
206	54636 Ludhiana Jn-Hisar Passenger
207	54645 Ludhiana Jn-Firozpur Cant Passenger
208	54646 Firozpur Cant-Ludhiana Jn Passenger
209	64521 Ambala Cantt-Ludhiana Jn MEMU
210	64522 Ludhiana Jn-Ambala Cantt MEMU
211	64523 Ambala Cantt-Ludhiana Jn MEMU
212	64524 Ludhiana Jn-Ambala Cantt MEMU
213	64551 Ludhiana Jn-Chheharta MEMU
214	64552 Chheharta-Ludhiana Jn MEMU
215	74645 Ambala Cantt-Jalandhar City DEMU
216	74646 Jalandhar City-Ambala Cantt DEMU
217	74961 Ludhiana Jn-Firozpur Cant DEMU
218	74962 Firozpur Cant-Ludhiana Jn DEMU
219	74963 Ludhiana Jn-Firozpur Cant DEMU
220	74964 Firozpur Cant-Ludhiana Jn DEMU
221	74965 Ludhiana Jn-Lohian Khas Jn DEMU
222	74966 Lohian Khas Jn-Ludhiana Jn DEMU
223	74967 Ludhiana Jn-Lohian Khas Jn DEMU
224	74970 Lohian Khas Jn-Ludhiana Jn DEMU

Trains serving Amritsar station is as under:

SN	Train No. and Name
1	14803 Bhagat Ki Kothi-Jammu Tawi Express
2	19326 Amritsar-Indore Jn Express
3	15211 Darbhanga Jn-Amritsar Express
4	15016 Lalkua Jn.-Amritsar Express
5	14603 Narpatganj-Amritsar Express
6	14627 Saharsa Jn-Chheharta Amrit Bharat Express
7	12204 Amritsar-Saharsa Jn Garib Rath Express
8	22126 Amritsar-Nagpur Jn. Express
9	74651 Amritsar-Derababa Nanak DEMU
10	54611 Amritsar-Pathankot Passenger
11	74682 Amritsar-Khem Karan DEMU
12	12014 Amritsar-New Delhi Shatabdi Express
13	14542 Amritsar-Chandigarh Express
14	12716 Amritsar-Hazur Sahib Nanded Express
15	12358 Amritsar-Kolkata Express
16	14616 Amritsar-Lalkua Jn. Express
17	12318 Amritsar-Kolkata Express
18	15015 Amritsar-Lalkua Jn. Express
19	12484 Amritsar-Thiruvananthapuram North Express
20	14680 Amritsar-Delhi Jn. Express
21	18103 Tatanagar Jn-Amritsar Express
22	54613 Amritsar-Pathankot Passenger
23	22423 Gorakhpur Jn-Amritsar Express
24	14618 Amritsar-Purnia Court Express
25	12054 Amritsar-Haridwar Jan Shatabdi Express
26	18237 Korba-Amritsar Express
27	14719 Bikaner Jn-Amritsar Express
28	74672 Pathankot-Amritsar DEMU
29	12926 Amritsar-Bandra (T) Express
30	74661 Amritsar-Atari DEMU
31	14653 Hisar-Amritsar Express

32	15708 Amritsar-Katihar Jn Express
33	14720 Amritsar-Bikaner Jn Express
34	54612 Pathankot-Amritsar Passenger
35	14631 Dehradun-Amritsar Express
36	22488 Amritsar-Delhi Jn. Vande Bharat Express
37	18309 Sambalpur Jn.-Jammu Tawi Express
38	18101 Tatanagar Jn-Jammu Tawi Express
39	13005 Howrah Jn-Amritsar Express
40	11058 Amritsar-Chhatrapati Shivaji Maharaj (T) Express
41	74681 Khem Karan-Amritsar DEMU
42	74662 Atari-Amritsar DEMU
43	74684 Amritsar-Khem Karan DEMU
44	14633 Amritsar-Pathankot Express
45	12408 Amritsar-New Jalpaiguri Express
46	22430 Pathankot-Delhi Jn. Express
47	22445 Kanpur Central-Amritsar Express
48	19613 Ajmer Jn-Amritsar Express
49	74641 Jalandhar City-Amritsar DEMU
50	12411 Chandigarh-Amritsar Express
51	54614 Pathankot-Amritsar Passenger
52	64551 Ludhiana Jn-Chheharta MEMU
53	26406 Shri Mata Vaishno Devi Katra-Amritsar Vande Bharat Express
54	15707 Katihar Jn-Amritsar Express
55	18104 Amritsar-Tatanagar Jn Express
56	22446 Amritsar-Kanpur Central Express
57	22424 Amritsar-Gorakhpur Jn Express
58	14674 Amritsar-Jaynagar Express
59	14650 Amritsar-Jaynagar Express
60	14506 Nangal Dam-Amritsar Express
61	74671 Amritsar-Pathankot DEMU
62	19612 Amritsar-Ajmer Jn Express
63	12380 Amritsar-Sealdah Express
64	14604 Amritsar-Narpatganj Express
65	12031 New Delhi-Amritsar Shatabdi Express
66	12029 New Delhi-Amritsar Shatabdi Express

67	74691 Amritsar-Qadian DEMU
68	64552 Chheharta-Ludhiana Jn MEMU
69	15135 Chhapra-Amritsar Express
70	15531 Saharsa Jn-Amritsar Express
71	12483 Thiruvananthapuram North-Amritsar Express
72	14505 Amritsar-Nangal Dam Express
73	74654 Derababa Nanak-Amritsar DEMU
74	74655 Amritsar-Derababa Nanak DEMU
75	12497 New Delhi-Amritsar Express
76	12422 Amritsar-Hazur Sahib Nanded Express
77	19611 Ajmer Jn-Amritsar Express
78	14615 Lalkua Jn.-Amritsar Express
79	12498 Amritsar-New Delhi Express
80	14804 Jammu Tawi-Bhagat Ki Kothi Express
81	15934 Amritsar-New Tinsukia Express
82	12379 Sealdah-Amritsar Express
83	22429 Delhi Jn.-Pathankot Express
84	18238 Amritsar-Bilaspur Express
85	11057 Chhatrapati Shivaji Maharaj (T)-Amritsar Express
86	26405 Amritsar-Shri Mata Vaishno Devi Katra Vande Bharat Express
87	14634 Pathankot-Amritsar Express
88	12032 Amritsar-New Delhi Shatabdi Express
89	12030 Amritsar-New Delhi Shatabdi Express
90	14617 Purnia Court-Amritsar Express
91	12412 Amritsar-Chandigarh Express
92	12317 Kolkata-Amritsar Express
93	12357 Kolkata-Amritsar Express
94	54615 Amritsar-Pathankot Passenger
95	12407 New Jalpaiguri-Amritsar Express
96	19614 Amritsar-Ajmer Express
97	15136 Amritsar-Chhapra Express
98	19416 Shri Mata Vaishno Devi Katra-Sabarmati Express
99	15532 Amritsar-Saharsa Express
100	14673 Jaynagar-Amritsar Express

101	14649 Jaynagar-Amritsar Express
102	74692 Qadian-Amritsar DEMU
103	14654 Amritsar-Hisar Express
104	74663 Amritsar-Atari DEMU
105	13006 Amritsar-Howrah Express
106	12421 Hazur Sahib Nanded-Amritsar Express
107	12904 Amritsar-Bandra (T) Express
108	22125 Nagpur-Amritsar Express
109	15212 Amritsar-Darbhanga Express
110	18310 Jammu Tawi-Sambalpur Express
111	18102 Jammu Tawi-Tatanagar Express
112	74664 Atari-Amritsar DEMU
113	12925 Bandra (T)-Amritsar Express
114	54616 Pathankot-Amritsar Passenger
115	74675 Amritsar-Pathankot DEMU
116	22487 Delhi Jn.-Amritsar Vande Bharat Express
117	15933 New Tinsukia-Amritsar Express
118	74658 Derababa Nanak-Amritsar DEMU
119	14541 Chandigarh-Amritsar Express
120	14632 Amritsar-Dehradun Express
121	74676 Pathankot-Amritsar DEMU
122	12715 Hazur Sahib Nanded-Amritsar Express
123	74644 Amritsar-Jalandhar City DEMU
124	19325 Indore Jn-Amritsar Express
125	12203 Saharsa Jn-Amritsar Garib Rath Express
126	74687 Khem Karan-Amritsar DEMU
127	14679 Delhi Jn.-Amritsar Express
128	12053 Haridwar-Amritsar Jan Shatabdi Express
129	14628 Chheharta-Saharsa Jn Amrit Bharat Express
130	12013 New Delhi-Amritsar Shatabdi Express
131	20807 Visakhapatnam-Amritsar Express
132	12903 Bandra (T)-Amritsar Express
133	20808 Amritsar-Visakhapatnam Express
134	19415 Sabarmati Bg-Shri Mata Vaishno Devi Katra Express

Besides, provision of stoppages of train services, which is an ongoing process, depends on the traffic justification, operational feasibility including availability of extra time on the section and availability of matching infrastructure such as Platform length etc.

बीड लोक सभा निर्वाचन क्षेत्र में रेल परियोजनाएं

3162. श्री बजरंग मनोहर सोनवणे:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या महाराष्ट्र के बीड लोक सभा निर्वाचन क्षेत्र और मराठवाड़ा क्षेत्र के अहमदनगर, परली, धाराशिव और छत्रपति संभाजीनगर में अपर्याप्त रेल सुविधाओं के कारण जनसाधारण, छात्रों, मरीजों, व्यापारियों और वेतनभोगी यात्रियों को गंभीर कठिनाइयों का सामना करना पड़ रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार का घाटनांदूर रेलवे स्टेशन पर पहले से उपलब्ध ट्रेनों के ठहराव को पुनः आरंभ करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का बारशी नाका (बीड) में एक नया रेलवे स्टेशन स्थापित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या बीड-अहमदनगर-मुंबई और बीड-अहमदनगर-पुणे के बीच दैनिक इन्टरसिटी रेल सेवाएं आरंभ करने का कोई प्रस्ताव विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या अहमदनगर-बीड-परली रेल मार्ग पर यातायात सुगमता और सुरक्षा सुनिश्चित करने के लिए रोड ओवर ब्रिज (आरओबी) और फुट ओवर ब्रिज (एफओबी) के निर्माण का कोई प्रस्ताव

है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

- (च) क्या धाराशिव-बीड-छत्रपति संभाजीनगर नई रेल लाइन के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) की प्रशासनिक स्वीकृति प्रदान करने और कार्य प्रारंभ करने हेतु शीघ्र पूर्ण होने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (च): चूंकि रेल नेटवर्क संसदीय निर्वाचन क्षेत्रों के आर/पार फैला होता है, इसलिए ऐसी सीमाओं के आर-पार रेलगाड़ियों का परिचालन और ठहराव नेटवर्क की आवश्यकता अनुसार प्रदान किया जाता है। अमलनेर भांड्याचे और बीड के बीच नए कमीशन किए गए रेलखंड की आवश्यकताओं को पूरा करने के लिए दिनांक 18.09.2025 से गाड़ी सं. 71441/71442 अहिल्यानगर-अमलनेर भांड्याचे डेम्प की सेवाओं का बीड तक विस्तार किया गया है। इसके अलावा, अहिल्यानगर स्टेशन गाड़ी सं. 11041/11042 दादर-साईनगर शिर्डी एक्सप्रेस द्वारा मुंबई से सीधा जुड़ा है और पुणे से नीचे सूचीबद्ध 51 गाड़ी सेवाओं द्वारा जुड़ा है:

क्र.सं.	गाड़ी सं. और नाम
1	11025/11026 अमरावती-पुणे एक्सप्रेस
2	11033/11034 दरभंगा-पुणे एक्सप्रेस
3	11039/11040 गोंदिया-एससीएसएम(टी) कोल्हापुर एक्सप्रेस
4	11041/11042 साईनगर शिर्डी-दादर एक्सप्रेस
5	11077/11078 जम्मू तवी-पुणे झेलम एक्सप्रेस
6	11401/11402 सुपौल-पुणे एक्सप्रेस
7	11407/11408 लखनऊ-पुणे एक्सप्रेस
8	11410 निजामाबाद-पुणे एक्सप्रेस
9	11427/11428 जसीडीह-पुणे एक्सप्रेस
10	12113/12114 नागपुर-पुणे गरीब रथएक्सप्रेस
11	12129/12130 हावड़ा-पुणे आजाद हिंद एक्सप्रेस
12	12135/12136 नागपुर-पुणे एक्सप्रेस

13	12147/12148 हजरत निजामुद्दीन-एससीएसएम(टी) कोल्हापुर एक्सप्रेस
14	12779/12780 हजरत निजामुद्दीन-वास्को-दा-गामा गोवा एक्सप्रेस
15	12781/12782 हजरत निजामुद्दीन-मैसूरु एक्सप्रेस
16	12849/12850 बिलासपुर-पुणे एक्सप्रेस
17	15029/15030 गोरखपुर-पुणे एक्सप्रेस
18	15589/15590 मुज्जफरपुर-हडपसर एक्सप्रेस
19	17629/17630 नांदेड-हडपसर एक्सप्रेस
20	20151/20152 रीवा-हडपसर एक्सप्रेस
21	22117/22118 अमरावती-पुणे एक्सप्रेस
22	22131/22132 बनारस-पुणे ज्ञान गंगा एक्सप्रेस
23	22151/22152 काजीपेट-पुणे एक्सप्रेस
24	22171/22172 रानी कमलापति-पुणे हमसफर एक्सप्रेस
25	22845/22846 हतिया-पुणे एक्सप्रेस
26	26101/26102 अजनी-पुणे वंदे भारत एक्सप्रेस

इसके अलावा किसी भी मार्ग/रेलखंड पर नई रेलगाड़ी सेवाएं शुरू करना सतत प्रक्रिया है जिसमें निम्नलिखित विभिन्न कारक शामिल हैं:

- उस रेलखंड की क्षमता
- पथ की उपलब्धता
- आवश्यक चल स्टॉक की उपलब्धता
- चल स्टॉक के लिए समान अवसंरचना की उपलब्धता
- रेलपथ और अन्य परिसंपत्तियों की अनुरक्षण आवश्यकता

इस समय, अहिल्यानगर, पार्ली वैजनाथ, धाराशिव और छत्रपति सांभाजीनगर स्टेशन क्रमशः 68 रेलगाड़ी सेवाओं, 34 रेलगाड़ी सेवाओं, 18 रेलगाड़ी सेवाओं और 62 रेलगाड़ी सेवाओं द्वारा सेवित हैं जो नीचे सूचीबद्ध हैं:

अहिल्यानगर पर गाडी सेवाएं:

क्र.सं.	गाडी सं. और नाम
1	11025 पुणे-अमरावती एक्सप्रेस
2	11026 अमरावती-पुणे एक्सप्रेस
3	11033 पुणे-दरभंगा एक्सप्रेस
4	11034 दरभंगा-पुणे एक्सप्रेस
5	11039 एससीएसएम(टी) कोल्हापुर-गोंदिया एक्सप्रेस
6	11040 गोंदिया-एससीएसएम(टी) कोल्हापुर एक्सप्रेस
7	11041 दादर-साईनगर शिर्डी एक्सप्रेस
8	11042 साईनगर शिर्डी-दादर एक्सप्रेस
9	11077 पुणे-जम्मू तवी झेलम एक्सप्रेस
10	11078 जम्मू तवी-पुणे झेलम एक्सप्रेस
11	11401 पुणे-सुपौल एक्सप्रेस
12	11402 सुपौल-पुणे एक्सप्रेस
13	11407 पुणे-लखनऊ एक्सप्रेस
14	11408 लखनऊ-पुणे एक्सप्रेस
15	11409 दौंड-निजामाबाद एक्सप्रेस
16	11410 निजामाबाद-पुणे एक्सप्रेस
17	11427 पुणे-जसीडीह एक्सप्रेस
18	11428 जसीडीह-पुणे एक्सप्रेस
19	12113 पुणे-नागपुर गरीब रथ एक्सप्रेस
20	12114 नागपुर-पुणे गरीब रथ एक्सप्रेस
21	12129 पुणे-हावड़ा आजाद हिंद एक्सप्रेस
22	12130 हावड़ा-पुणे आजाद हिंद एक्सप्रेस
23	12135 पुणे-नागपुर एक्सप्रेस
24	12136 नागपुर-पुणे एक्सप्रेस
25	12147 एससीएसएम(टी) कोल्हापुर-हजरत निजामुद्दीन एक्सप्रेस
26	12148 हजरत निजामुद्दीन-एससीएसएम(टी) कोल्हापुर एक्सप्रेस
27	12627 केएसआर बेंगलुरु-नई दिल्ली कर्नाटका एक्सप्रेस
28	12628 नई दिल्ली-केएसआर बेंगलुरु कर्नाटका एक्सप्रेस
29	12779 वास्को-डा-गामा-हजरत निजामुद्दीन गोवा एक्सप्रेस
30	12780 हजरत निजामुद्दीन-वास्को-दा-गामा गोवा एक्सप्रेस
31	12781 मैसूरु-हजरत निजामुद्दीन स्वर्ण जयंती एक्सप्रेस
32	12782 हजरत निजामुद्दीन-मैसूरु स्वर्ण जयंती एक्सप्रेस

33	12849 बिलासपुर-पुणे एक्सप्रेस
34	12850 पुणे-बिलासपुर एक्सप्रेस
35	15029 गोरखपुर-पुणे एक्सप्रेस
36	15030 पुणे-गोरखपुर एक्सप्रेस
37	15589 मुज्जफरपुर-हडपसर एक्सप्रेस
38	15590 हडपसर-मुज्जफरपुर एक्सप्रेस
39	16217 मैसूरु-साईनगर शिर्डी एक्सप्रेस
40	16218 साईनगर शिर्डी-मैसूरु एक्सप्रेस
41	17323 हुब्लल्लि-बनारस एक्सप्रेस
42	17324 बनारस-हुब्लल्लि एक्सप्रेस
43	17629 हडपसर-नांदेड एक्सप्रेस
44	17630 नांदेड-हडपसर एक्सप्रेस
45	20151 हडपसर-रीवा एक्सप्रेस
46	20152 रीवा-हडपसर एक्सप्रेस
47	20657 हुब्लल्लि-हजरत निजामुद्दीन एक्सप्रेस
48	20658 हजरत निजामुद्दीन-हुब्लल्लि एक्सप्रेस
49	22117 पुणे-अमरावती एक्सप्रेस
50	22118 अमरावती-पुणे एक्सप्रेस
51	22131 पुणे-बनारस ज्ञान गंगा एक्सप्रेस
52	22132 बनारस-पुणे ज्ञान गंगा एक्सप्रेस
53	22151 पुणे-काजीपेट एक्सप्रेस
54	22152 काजीपेट-पुणे एक्सप्रेस
55	22171 पुणे-रानी कमलापति हमसफर एक्सप्रेस
56	22172 रानी कमलापति-पुणे हमसफर एक्सप्रेस
57	22601 एमजीआर चेन्नै सेंट्रल-साईनगर शिर्डी एक्सप्रेस
58	22602 साईनगर शिर्डी-एमजीआर चेन्नै सेंट्रल एक्सप्रेस
59	22687 मैसूरु-वाराणसी एक्सप्रेस
60	22688 वाराणसी-मैसूरु एक्सप्रेस
61	22689 अहमदाबाद-यशवंतपुर एक्सप्रेस
62	22690 यशवंतपुर-अहमदाबाद एक्सप्रेस
63	22845 पुणे-हटिया एक्सप्रेस
64	22846 हटिया-पुणे एक्सप्रेस
65	26101 पुणे-अजनी वंदे भारत एक्सप्रेस
66	26102 अजनी-पुणे वंदे भारत एक्सप्रेस
67	71441 अहिल्यानगर-बीड पैसेंजर

68	71442 बीड-अहिल्यानगर पैसेंजर

परली वैजनाथ पर गाडी सेवाएं :

क्र.सं.	गाडी सं. और नाम
1	11045 एससीएसएम(टी) कोल्हापुर-धनबाद दीक्षाभूमि एक्सप्रेस
2	11046 धनबाद-एससीएसएम(टी) कोल्हापुर दीक्षाभूमि एक्सप्रेस
3	11403 नागपुर-एससीएसएम(टी) कोल्हापुर एक्सप्रेस
4	11404 एससीएसएम(टी) कोल्हापुर-नागपुर एक्सप्रेस
5	11405 पुणे-अमरावती एक्सप्रेस
6	11406 अमरावती-पुणे एक्सप्रेस
7	11411 परली वैजनाथ-सांगली एक्सप्रेस
8	11412 सांगली-परली वैजनाथ एक्सप्रेस
9	11413 निजामाबाद-पंढरपुर एक्सप्रेस
10	11414 पंढरपुर-निजामाबाद एक्सप्रेस
11	16593 केएसआर बेंगलुरु-नांदेड एक्सप्रेस
12	16594 नांदेड-केएसआर बेंगलुरु एक्सप्रेस
13	17001 साईनगर शिर्डी-सिकंदराबाद एक्सप्रेस
14	17002 सिकंदराबाद-साईनगर शिर्डी एक्सप्रेस
15	17205 साईनगर शिर्डी-काकिनाडा पोर्ट एक्सप्रेस
16	17206 काकिनाडा पोर्ट-साईनगर शिर्डी एक्सप्रेस
17	17207 साईनगर शिर्डी-मचिलिपटणम एक्सप्रेस
18	17208 मचिलिपटणम-साईनगर शिर्डी एक्सप्रेस
19	17253 गुंटूर-छत्रपति सांभाजीनगर एक्सप्रेस
20	17254 छत्रपति सांभाजीनगर-गुंटूर एक्सप्रेस
21	17425 तिरुपति-साईनगर शिर्डी एक्सप्रेस
22	17426 साईनगर शिर्डी-तिरुपति एक्सप्रेस
23	17613 पनवेल-नांदेड एक्सप्रेस
24	17614 नांदेड-पनवेल एक्सप्रेस
25	17621 छत्रपति सांभाजीनगर-तिरुपति एक्सप्रेस
26	17622 तिरुपति-छत्रपति सांभाजीनगर एक्सप्रेस
27	17647 हैदराबाद-पूर्णा एक्सप्रेस
28	17648 पूर्णा-हैदराबाद एक्सप्रेस
29	57654 अदीलाबाद-परली वैजनाथ पैसेंजर

30	57655 परली वैजनाथ-अकोला पैसेंजर
31	57657 पूर्णा-परली वैजनाथ पैसेंजर
32	57658 परली वैजनाथ-पूर्णा पैसेंजर
33	77614 अकोला-परली वैजनाथ पैसेंजर
34	77615 परली वैजनाथ-अदीलाबाद पैसेंजर

धारशिव पर रेलगाड़ी सेवाएं:

क्र.सं.	गाड़ी सं. और नाम
1	11045 एससीएसएम(टी) कोल्हापुर-धनबाद दीक्षाभूमि एक्सप्रेस
2	11046 धनबाद-एससीएसएम(टी) कोल्हापुर दीक्षाभूमि एक्सप्रेस
3	11403 नागपुर-एससीएसएम(टी) कोल्हापुर एक्सप्रेस
4	11404 एससीएसएम(टी) कोल्हापुर-नागपुर एक्सप्रेस
5	11405 पुणे-अमरावती एक्सप्रेस
6	11406 अमरावती-पुणे एक्सप्रेस
7	11411 परली वैजनाथ-सांगली एक्सप्रेस
8	11412 सांगली-परली वैजनाथ एक्सप्रेस
9	11413 निजामाबाद-पंढरपुर एक्सप्रेस
10	11414 पंढरपुर-निजामाबाद एक्सप्रेस
11	17013 हडपसर-काजीपेट एक्सप्रेस
12	17014 काजीपेट-हडपसर एक्सप्रेस
13	17613 पनवेल-नांदेड़- एक्सप्रेस
14	17614 नांदेड़-पनवेल एक्सप्रेस
15	22107 छत्रपति शिवाजी महाराज (टी)-लातूर एक्सप्रेस
16	22108 लातूर-छत्रपति शिवाजी महाराज (टी) एक्सप्रेस
17	22143 छत्रपति शिवाजी महाराज (टी)-बिदर एक्सप्रेस
18	22144 बिदर-छत्रपति शिवाजी महाराज (टी) एक्सप्रेस

छत्रपति सांभाजीनगर पर गाड़ी सेवाएं:

क्र.सं.	गाड़ी सं. और नाम
1	11001 छत्रपति शिवाजी महाराज (टी)-बलहारशाह एक्सप्रेस
2	11002 बलहारशाह-छत्रपति शिवाजी महाराज (टी) एक्सप्रेस
3	11409 दौंड-निजामाबाद एक्सप्रेस

4	11410 निजामाबाद-पुणे एक्सप्रेस
5	12071 छत्रपति शिवाजी महाराज (टी)-हिंगोली डेक्कन जन शताब्दी एक्सप्रेस
6	12072 हिंगोली डेक्कन-छत्रपति शिवाजी महाराज (टी) जन शताब्दी एक्सप्रेस
7	12715 नांदेड़-अमृतसर सचखंड एक्सप्रेस
8	12716 अमृतसर-नांदेड़ सचखंड एक्सप्रेस
9	12753 नांदेड़-हजरत निजामुद्दीन संपर्क क्रांति एक्सप्रेस
10	12754 हजरत निजामुद्दीन-नांदेड़ संपर्क क्रांति एक्सप्रेस
11	12787 नरसापुर-नगरसोल एक्सप्रेस
12	12788 नगरसोल-नरसापुर एक्सप्रेस
13	14621 नांदेड़-फिरोजपुर कैंट एक्सप्रेस
14	14622 फिरोजपुर कैंट-नांदेड़ एक्सप्रेस
15	16003 एमजीआर चेन्नै सेंट्रल-नगरसोल एक्सप्रेस
16	16004 नगरसोल-एमजीआर चेन्नै सेंट्रल एक्सप्रेस
17	16733 रामेश्वरम-ओखा एक्सप्रेस
18	16734 ओखा-रामेश्वरम एक्सप्रेस
19	17001 साईनगर शिर्डी-सिकंदराबाद एक्सप्रेस
20	17002 सिकंदराबाद-साईनगर शिर्डी एक्सप्रेस
21	17019 हिसार-हैदराबाद एक्सप्रेस
22	17020 हैदराबाद-हिसार एक्सप्रेस
23	17057 छत्रपति शिवाजी महाराज (टी)-लिंगमपल्लि देवगिरि एक्सप्रेस
24	17058 लिंगमपल्लि-छत्रपति शिवाजी महाराज (टी) देवगिरि एक्सप्रेस
25	17063 मनमाड-काचीगुडा अजंता एक्सप्रेस
26	17064 काचीगुडा-मनमाड अजंता एक्सप्रेस
27	17205 साईनगर शिर्डी-काकिनाडा पोर्ट एक्सप्रेस
28	17206 काकिनाडा पोर्ट-साईनगर शिर्डी एक्सप्रेस
29	17207 साईनगर शिर्डी-मचिलिपटणम एक्सप्रेस
30	17208 मचिलिपटणम-साईनगर शिर्डी एक्सप्रेस
31	17231 नरसापुर-नगरसोल एक्सप्रेस
32	17232 नगरसोल-नरसापुर एक्सप्रेस
33	17253 गुंटूर-छत्रपति सांभाजीनगर एक्सप्रेस
34	17254 छत्रपति सांभाजीनगर-गुंटूर एक्सप्रेस
35	17417 तिरुपति-साईनगर शिर्डी एक्सप्रेस
36	17418 साईनगर शिर्डी-तिरुपति एक्सप्रेस
37	17425 तिरुपति-साईनगर शिर्डी एक्सप्रेस
38	17426 साईनगर शिर्डी-तिरुपति एक्सप्रेस

39	17611 नांदेड-छत्रपति शिवाजी महाराज (टी) राज्यरानी एक्सप्रेस
40	17612 छत्रपति शिवाजी महाराज (टी)-नांदेड राज्यरानी एक्सप्रेस
41	17617 छत्रपति शिवाजी महाराज (टी)-नांदेड तपोवन एक्सप्रेस
42	17618 नांदेड-छत्रपति शिवाजी महाराज (टी) तपोवन एक्सप्रेस
43	17619 छत्रपति सांभाजीनगर-नांदेड एक्सप्रेस
44	17620 नांदेड-छत्रपति सांभाजीनगर एक्सप्रेस
45	17621 छत्रपति सांभाजीनगर-तिरुपति एक्सप्रेस
46	17622 तिरुपति-छत्रपति सांभाजीनगर एक्सप्रेस
47	17629 हडपसर-नांदेड एक्सप्रेस
48	17630 नांदेड-हडपसर एक्सप्रेस
49	17661 काचीगुडा-नगरसोल एक्सप्रेस
50	17662 नगरसोल-काचीगुडा एक्सप्रेस
51	17687 मनमाड-धर्माबाद मराठवाडा एक्सप्रेस
52	17688 धर्माबाद-मनमाड मराठवाडा एक्सप्रेस
53	18503 विशाखापट्टनम-साईनगर शिर्डी एक्सप्रेस
54	18504 साईनगर शिर्डी-विशाखापट्टनम एक्सप्रेस
55	20705 नांदेड-छत्रपति शिवाजी महाराज (टी) वंदे भारत एक्सप्रेस
56	20706 छत्रपति शिवाजी महाराज (टी)-नांदेड वंदे भारत एक्सप्रेस
57	57651 नांदेड-मनमाड पैसेंजर
58	57652 मनमाड-नांदेड पैसेंजर
59	77619 जलना-नगरसोल पैसेंजर
60	77620 नगरसोल-जलना पैसेंजर
61	77621 जलना-नगरसोल पैसेंजर
62	77622 नगरसोल-जलना पैसेंजर

इसी प्रकार, घाट नंदूर स्टेशन निम्नानुसार 6 रेलगाड़ी सेवाओं द्वारा सेवित किया जा रहा है:

क्र.सं.	गाड़ी सं. और नाम
1	11411 परली वैजनाथ-सांगली एक्सप्रेस
2	11412 सांगली-परली वैजनाथ एक्सप्रेस
3	11413 निजामाबाद-पंढरपुर एक्सप्रेस
4	11414 पंढरपुर-निजामाबाद एक्सप्रेस
5	17647 हैदराबाद-पूर्णा एक्सप्रेस

6	17648 पूर्णा-हैदराबाद एक्सप्रेस

इसके अलावा, गाड़ी सेवाओं का ठहराव यातायात औचित्य, रेलखंड पर अतिरिक्त समय की उपलब्धता और सुमेलित अवसंरचना जैसे प्लेटफार्म की लंबाई आदि सहित परिचालनिक सुविधा पर निर्भर करता है।

ऊपरी सड़क पुल/निचले सड़क पुल:

भारतीय रेल में समपार के स्थान पर ऊपरी/निचले सड़क पुलों (आरओबी/आरयूबी) के कार्यों की स्वीकृति और निष्पादन एक सतत और निरंतर चलने वाली प्रक्रिया है। रेल परिचालन में संरक्षा और गतिशीलता तथा सड़क उपयोगकर्ताओं पर इसके प्रभाव के आधार पर ऐसे कार्यों की प्राथमिकता तय की जाती है और इन्हें शुरू किया जाता है।

2004-14 की तुलना में 2014-25 (जनवरी, 2026) की अवधि के दौरान भारतीय रेल में निर्मित ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है: -

अवधि	निर्मित ऊपरी/निचले सड़क पुल
2004-14	4,148 अदद
2014-26 (जनवरी, 2026)	14,024 अदद (महाराष्ट्र में 1239 अदद सहित)

दिनांक 01.02.2026 की स्थिति के अनुसार, भारतीय रेल में 1,14,196 करोड़ रु. की लागत से 4,802 ऊपरी/निचले सड़क पुल स्वीकृत किए गए हैं जिसमें महाराष्ट्र राज्य में 5408 करोड़ रुपये की लागत से 263 पुल शामिल हैं, जो योजना और निष्पादन के विभिन्न चरणों में हैं।

अहिल्यानगर (अहमदनगर)-बीड-पार्ली वैजनाथ नई लाइन (261 कि.मी.) को 4,957 करोड़ रु. की लागत पर स्वीकृति दे दी गई है। अब तक अहिल्यानगर (अहमदनगर)- वडवणी रेलखंड (200 कि.मी.) कमीशन हो गया है और शेष रेलखंड में कार्य शुरू कर दिया गया है।

सड़क उपयोगकर्ताओं की गतिशीलता में सुधार लाने के लिए और गाड़ी परिचालन में संरक्षा सुनिश्चित करने के लिए इस परियोजना में 204 अदद ऊपरी/निचले सड़क पुलों के निर्माण की योजना है। अब तक, 120 अदद ऊपरी/निचले सड़क पुल पूरे किए जा चुके हैं और शेष 84 ऊपरी/निचले सड़क पुलों का निर्माण कार्य शुरू कर दिया गया है।

ऊपरी/निचले सड़क पुलों सहित रेल परियोजनाओं का पूरा होना राज्य सरकार द्वारा समपार बंद करने के लिए सहमति, पहुंच आरेखण ठीक करना, सामान्य व्यवस्था आरेख की स्वीकृति, भूमि अधिग्रहण, अतिक्रमण हटाना, अतिलंघनकारी उपयोगिताओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृति, परियोजना/परियोजनाओं के क्षेत्र में कानून और व्यवस्था की स्थिति, मौसमी परिस्थितियों के कारण विशेष परियोजना/स्थल के लिए एक वर्ष में कार्य महीनों की संख्या आदि जैसे विभिन्न कारकों पर निर्भर करता है। ये सभी कारक परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

स्टेशन पुनर्विकास:

अमृत भारत स्टेशन योजना में दीर्घकालिक दृष्टिकोण के साथ निरंतर आधार पर स्टेशनों के विकास की परिकल्पना की गई है।

इस योजना में स्टेशनों पर सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल हैं। इस मास्टर योजना में निम्नानुसार शामिल हैं:

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार,
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण,
- स्टेशन भवन में सुधार,
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार,
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान

- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान,
- पार्किंग क्षेत्र, मल्टीमोडाल एकीकरण,
- दिव्यांगजनों के लिए सुविधाएं,
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिड्टी रहित रेलपथ का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अभी तक, इस योजना के अंतर्गत महाराष्ट्र राज्य में विकास के लिए 1337 स्टेशनों को चिह्नित किया गया है, जिनमें से बीड़ लोक सभा निर्वाचन क्षेत्र के परली वैजनाथ सहित 132 स्टेशन महाराष्ट्र राज्य में स्थित हैं। अमृत भारत स्टेशन योजना अंतर्गत महाराष्ट्र राज्य में विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नानुसार हैं:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
महाराष्ट्र	132	अहमदनगर, अजनी (नागपुर), अक्कलकोट रोड, अकोला, आकुर्डी, अमलनेर, आमगाँव, अमरावती, अंधेरी, बडनेरा, बल्हारशाह, बांद्रा टर्मिनस, बारामती, बेलापुर, भंडारा रोड, भोकर, भुसावल, बोरीवली, भायखला, चालीसगाँव, चांदा फोर्ट, चंद्रपुर, चर्नी रोड, छत्रपति संभाजी नगर, छत्रपति शिवाजी महाराज टर्मिनस, चिंचपोकली, चिंचवाड, दादर (मध्य रेल), दादर (पश्चिम रेल), दहिसर, दौंड, देहु रोड, देवलाली, धामणगांव, धरणगांव, धाराशिव, धर्माबाद, धुले, दिवा, दुधनी, गंगाखेर, गोधानी, गोंदिया, ग्रांट रोड,

		हडपसर, हातकणंगले, हजूर साहिब नान्देड, हिमायत नगर, हिंगनघाट, हिंगोली दक्कन, इगतपुरी, जलगाँव, जालना, जेऊर, जोगेश्वरी, कल्याण जंक्शन, कामटी, कांदिवली, कंजुर मार्ग, कराड, काटोल, केडगाँव, किनवट, कोपरगाँव, कुर्दुवाडी जंक्शन, कुर्ला जंक्शन, लासलगाँव, लातूर, लोकमान्य तिलक टर्मिनस, लोनंद जंक्शन, लोनावाला, लोअर परेल, मलाड, मलकापुर, मनमाड जंक्शन, मानवत रोड, मरीन लाइन्स, माटुंगा, मिराज जंक्शन, मुदखेड जंक्शन, मुंबई सेंट्रल, मुंब्रा, मुर्तिजापुर, नागरसोल, नागपुर जंक्शन, नंदगाँव, नांदुरा, नंदुरबार, नरखेड जंक्शन, नासिक रोड, नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, पाचोरा जंक्शन, पालघर, पंढरपुर, पनवेल जंक्शन, परभणी जंक्शन, परेल, परली वैजनाथ, परतूर, फलटाण, प्रभादेवी, पुलगाँव जंक्शन, पुणे जंक्शन, पूर्णा जंक्शन, रावेर, रोटेंगांव, साईनगर शिर्डी, सैंडहर्स्ट रोड, सांगली, सातारा, सावदा, सेलू, सेवाग्राम, शहाड, शेगांव, शिवाजी नगर पुणे, श्री छत्रपति शाहू महाराज टर्मिनस कोल्हापुर, सोलापुर, तलेगांव, ठाकुर्ली, ठाणे, टिटवाला, तुमसर रोड, उमरी, उरुली, वडाला रोड, विद्याविहार, विक्रोली, वडसा, वर्धा, वाशिम, वाठार

अमृत भारत स्टेशन योजना के तहत महाराष्ट्र राज्य में रेलवे स्टेशनों पर विकास कार्य तेज गति से शुरू किए गए हैं। महाराष्ट्र राज्य में अब तक 17 स्टेशनों (आमगांव, बारामती, चांदा फोर्ट, चिंचपोकली, देवलाली, धुले, केडगांव, लासलगांव, लोनंद जंक्शन, माटुंगा, मुर्तिजापुर जंक्शन, नंदुरा, नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, परेल, सावदा, शहाड और वडाला रोड) के कार्य इस योजना के तहत पूरे हो चुके हैं।

अन्य स्टेशनों पर भी कार्य तीव्र गति से शुरू किए गए हैं और उपरोक्त में से कुछ स्टेशनों की प्रगति निम्नानुसार है:

- परली वैजनाथ स्टेशन: प्लेटफार्म शेल्टर, एस्केलेटर और 12 मीटर के उपरि पैदल पुल का निर्माण पूरा हो गया है। प्रस्थान कक्ष, प्लेटफार्म का सतहीकरण, लिफ्ट, भुगतान एवं उपयोग शौचालय का निर्माण कार्य शुरू किया गया है।
- पालघर स्टेशन: प्लेटफार्म सं. 2/3 पर नए प्लेटफार्म शेल्टर का निर्माण, प्लेटफार्म

सतहीकरण, प्लेटफार्म सं. 4 पर नए कोपिंग ब्लॉकों और टैक्टाईल टाइल कार्य पूरा किया जा चुका है। जनोपयोगी सुविधाओं का स्थानांतरण और 12 मीटर के उपरि पैदल पुल का निर्माण कार्य शुरू कर दिया गया है।

- दिवा स्टेशन: स्टेशन भवन, परिचलन क्षेत्र और पूर्वी दिशा में पार्किंग का सुधार, नया प्रवेश द्वार, प्लेटफार्म नंबर 5/6 और 7/8 के प्लेटफार्म की ऊंचाई बढ़ाना और फर्श बनाना, प्लेटफार्म नंबर 7/8 पर प्लेटफार्म शेल्टर, नया शौचालय ब्लॉक, पश्चिमी दिशा में सीवेज ट्रीटमेंट प्लांट, कल्याण छोर और मुंबई छोर पर उपरि पैदल पुल का सुधार और उपरि पैदल पुल के लिए नई सीढ़ी के निर्माण कार्य पूरे कर लिए गए हैं। नए 6 मीटर उपरि पैदल पुल के निर्माण कार्य शुरू कर दिए गए हैं।
- मुंब्रा स्टेशन: प्लेटफॉर्म की सतह, बैठने की व्यवस्था, नया शौचालय ब्लॉक, बुकिंग कार्यालय का सुधार, परिचलन क्षेत्र, सीवेज ट्रीटमेंट प्लांट और उपरि पैदल पुल की सतह के सुधार के कार्य पूरे हो चुके हैं। एस्केलेटर का कार्य शुरू कर दिया गया है।
- टिटवाला स्टेशन: स्टेशन भवन, प्रवेश द्वार, प्लेटफार्म की सतह, टिकट बुकिंग कार्यालय का सुधार, शौचालय ब्लॉक, सीवेज ट्रीटमेंट प्लांट और पूर्वी एवं पश्चिमी हिस्से पर दुपहिया पार्किंग और पहुँच मार्ग के सुधार का कार्य पूरा हो चुका है। नया 6 मीटर उपरि पैदल पुल का कार्य शुरू कर दिया गया है।

इसके अलावा, भारतीय रेल में उपरि पैदल पुलों सहित स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण निरन्तर और सतत प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार किया जाता है। स्टेशनों के विकास/पुनर्विकास/ उन्नयन/आधुनिकीकरण के कार्य स्टेशन की कोटि/स्थिति/स्टेशन में संभाले जाने वाला यातायात आदि के आधार पर किए जाते हैं।

अमृत भारत स्टेशन योजना के अंतर्गत शामिल स्टेशनों का विकास/उन्नयन/आधुनिकीकरण को सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत आबंटन और व्यय का ब्यौरा कार्य-वार या स्टेशन-वार या राज्य-वार नहीं बल्कि क्षेत्रीय रेल-वार रखा जाता है। महाराष्ट्र चार क्षेत्रीय रेलों अर्थात् मध्य रेलवे, दक्षिण मध्य रेलवे, दक्षिण पूर्व मध्य रेलवे और पश्चिम रेलवे के अधिकार क्षेत्र में आता है। इन क्षेत्रीय रेलों के लिए वित्त वर्ष 2025-26 के लिए ₹3,834 करोड़ का आवंटन किया गया है, जिसमें से अब तक (जनवरी, 2026 तक) ₹3,461 करोड़ का व्यय उपगत किया गया है।

धाराशिव-बीड-छत्रपति संभाजीनगर नई लाइन

धाराशिव-बीड-छत्रपति संभाजीनगर नई लाइन (240 कि.मी.) का सर्वेक्षण विस्तृत परियोजना रिपोर्ट तैयार करने के लिए स्वीकृत कर दिया गया है।

विस्तृत परियोजना रिपोर्ट तैयार करने के पश्चात परियोजना की स्वीकृति के लिए राज्य सरकारों सहित विभिन्न हिस्सेदारों के साथ परामर्श और निति आयोग, वित्त मंत्रालय की समीक्षा आदि जैसे आवश्यक अनुमोदनों की आवश्यकता होती है। चूंकि, परियोजनाओं की स्वीकृति एक सतत् और गतिशील प्रक्रिया है, सटीक समयसीमा विभिन्न हिस्सेदारों की समीक्षा और अनुमोदनों पर निर्भर करता है।

SPECTRUM ALLOCATION TO TELECOM OPERATORS

3163. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the quantum of spectrum allocated to each telecom operators during the last two auctions along with the total revenue generated therefrom;

- (b) the total number of rural telecom sites that have been shut down due to the financial distress of operators; and
- (c) whether the Government has undertaken any assessment of the impact of market consolidation and rising tariffs on consumer affordability and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): The quantum of spectrum assigned to each telecom operators in the last two auctions held in the year 2022 and 2024, alongwith the total revenue generated from these auctions is provided below:

Auction Year	2022		2024	
Name of the Bidder/Operator	Quantum of Spectrum assigned	Total revenue (in ₹ cr.)	Quantum of Spectrum assigned	Total revenue (in ₹ cr.)
M/s Adani Data Networks Limited	400 MHz	212	No participation	-
M/s Bharti Airtel Limited	19,867.8 MHz	43,084	97 MHz	6,857
M/s Vodafone Idea Limited	6,228.4 MHz	18,799	30 MHz	3,510
M/s Reliance Jio Infocomm Limited	24,740 MHz	88,078	14.40 MHz	973

(b): A total of 874 rural telecom sites have been shut down due to financial distress of operators.

(c): The tariff for telecom services is under forbearance, as per the regulatory

framework prescribed by the Telecom Regulatory Authority of India (TRAI). Subject to compliance with extant regulatory provisions, service providers are free to design and offer tariffs based on their understanding of the market situation.

It may be noted that adequate competition exists in the market with four telecom operators offering competitive plans in the market. It may also be noted that the Indian telecom tariffs are amongst the lowest in the world.

SEGMENT-WISE REVENUE EARNED BY RAILWAYS

3164. SHRI G. LAKSHMINARAYANA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of total revenue earned by Indian Railways during the last five years with a segment-wise break-up under passenger services, freight, parcel services and non-fare revenue, year-wise;
- (b) the details of operating surplus or deficit/profit or loss reported by Indian Railways during the same period, year-wise;
- (c) the total subsidy or financial support provided by the Government during the last five years specifying the major heads under which such support was extended, year-wise;
- (d) the details of the categories of beneficiaries who were granted passenger fare concessions or subsidies during the said period, including students, persons with disabilities, patients and other eligible groups; and

- (e) whether the Government proposes to reinstate fare concessions for senior citizens and if so, the details and proposed timeline thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): The year-wise break-up of total revenue earned, expenditure incurred and surplus / deficit generated by Indian Railways during the last five financial years (FYs) is as under:

(₹ in crore)

FY	Revenue	Expenditure	Surplus / deficit
2020-21 (Covid Year)	1,40,784	1,38,236	2,548
2021-22 (Covid Year)	1,91,367	2,06,392	(-) 15,025
2022-23	2,40,177	2,37,660	2,517
2023-24	2,56,093	2,52,834	3,260
2024-25	2,65,678	2,63,018	2,660

Segment-wise break-up of revenue generated and subsidy given as Social Service Obligation are provided in Annual Statistical Statement and Year Book of Indian Railways available on website (<https://www.indianrailways.gov.in>).

Indian Railways strives to provide affordable services to all strata of the society and gave subsidy of ₹60,239 crore on passenger tickets in 2024-25. This amounts to concession of 43% on an average, to every person, travelling on

Railways. In other words, if the cost of providing service is ₹100, then the price of ticket is ₹57 only. This subsidy is continuing for all passengers. Further, concessions beyond this subsidy amount are continuing for many categories like 4 categories of Persons with Disabilities (Divyangjans), 11 categories of patients and 8 categories of students.

CLEANLINESS AND HYGIENE IN PASSENGER TRAINS OF TAMIL NADU

3165. SHRI A. RAJA:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government has conducted any inspection, audit, passenger feedback analysis/internal assessment during the last five years to evaluate the effectiveness of cleanliness and hygiene measures especially in the passenger trains catering to Tamil Nadu and if so, the key findings along with the details of actions taken thereon; and
- (b) the details of the steps taken by the Government to ensure cleanliness and hygiene to be maintained in the running trains across the country?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) and (b): Cleanliness is a continuous process and Indian Railway (IR) makes every endeavor to keep the trains in properly maintained and clean condition. IR

conducts periodic inspections, internal audits, passenger feedback analysis and special checks to ensure cleanliness and hygiene in all the passenger trains including those catering to the state of Tamil Nadu. Passenger feedback/complaints are closely monitored through the Rail Madad portal to ensure timely redressal of issues related to cleanliness and hygiene. Railway officials conduct regular inspections to monitor cleanliness and housekeeping standards on trains. Penalties are imposed on service providers of onboard housekeeping services for deficiencies noticed with regard to on-board cleanliness. Payment of service provider is also linked with passenger feedback.

Some of the major steps taken to ensure cleanliness and hygiene in the running trains, are as under: -

- Mechanized Coach Cleaning is being ensured during primary maintenance for better cleaning of the coach including interior, exterior and toilets.
- On-Board Housekeeping Staff Service is provided in identified long distance Mail/Express trains for cleaning of coach toilets, doorways, aisles and passenger compartments during the run of the trains and to attend any passenger grievance.
- Clean Train Station service has been introduced for mechanized cleaning in identified trains during their scheduled stoppage enroute. Dedicated team of staff equipped with high pressure jet machines and cleaning equipment carries out cleaning followed by drying of coach toilets.

- Regular pest and rodent control of coaches and station areas.
- Awareness drives are conducted to sensitize passengers regarding maintaining cleanliness.
- Provision of dustbins in AC and non-AC coaches.
- Installation of bio-toilets in all passenger coaches.

STOPPAGE AT PUDUKKOTTAI RAILWAY STATION

3166. SHRI DURAI VAIKO:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government proposes to provide a stoppage at Pudukkottai Railway Station for Train Nos. 22613/22614 Ayodhya–Rameswaram Express running between Ayodhya and Rameswaram on both directions and if so, the details thereof;
- (b) whether the Government has assessed passenger demand and the regional, social and religious significance of Pudukkottai district while considering the said stoppage; and
- (c) if so, the details thereof along with the timeline for its implementation and if not, the reasons therefor?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): To facilitate the passengers of Pudukkottai station, it has been decided to provide the stoppage of 22613/22614 Rameswaram - Ayodhya Cantt. Shraddha Sethu Express at Pudukkottai station.

INCREASE UNEMPLOYMENT RATE IN THE COUNTRY

3167. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **STATISTICS AND PROGRAMME IMPLEMENTATION** be pleased to state:

- (a) whether it is a fact that according to a survey conducted by the Government the unemployment in the country rose in January 2026 in both rural and urban areas and if so, the details thereof; and
- (b) whether it is true that the said survey has also revealed lower labour force participation rate as well as workers population ratio across rural and urban areas and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) and (b): Based on the Periodic Labour Force Survey (PLFS) conducted by the National Statistics Office (NSO), the monthly estimates of Labour Force Participation Rate, Worker Population Ratio (WPR) and Unemployment Rate (UR)

in Current Weekly Status (CWS) for the age group 15 years and above at the all-India level for January 2026 as compared to those for December 2025 and November 2025 are presented in Table below:

Estimates of labour force indicators (in per cent) in CWS for the age group 15 years and above at the all-India level						
Indicator	January 2026		December 2025		November 2025	
	rural	urban	rural	urban	rural	urban
LFPR	58.7	50.3	59.0	50.2	58.6	50.4
WPR	56.2	46.8	56.7	46.8	56.3	47.1
UR	4.2	7.0	3.9	6.7	3.9	6.5
<i>Source: Monthly Bulletin, PLFS January, 2026</i> <i>Monthly Bulletin, PLFS December, 2025</i> <i>Monthly Bulletin, PLFS November, 2025</i>						

The decline in LFPR and WPR and rise in UR in January 2026 is primarily rural driven, with seasonal factors and post-harvest slack playing a key role. Many activities like construction, agriculture, allied work, transport, small trade, etc., slow down in winter.

INTERNET ACCESS IN RURAL AREAS

3168. SHRI RAJEEV RAI:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- whether it is a fact that people's access to internet in rural areas of the country is very limited and if so, the details thereof;
- whether the Government is formulating new plans/strategies to provide

- internet facility to the people in rural parts of the country at cheaper rates;
- (c) whether the Government has provided internet and wi-fi facilities to all the villages of the country for the benefit of the farmers to increase their knowledge about the agriculture sector and keep them informed about the new developments in the agriculture sector;
 - (d) if so, the measures/action being taken by Government under this issue; and
 - (e) if not, by when this target would be completed to provide internet and wi-fi facilities to all the villages across the country?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (e): As of January 2026, out of 6,44,131 villages in the country (as per data of Registrar General of India), 6,35,146 villages are covered with mobile connectivity (2G/3G/4G) and 6,32,059 villages have 4G mobile connectivity.

Government is implementing various schemes under Digital Bharat Nidhi for expansion of internet facilities through installation of 4G mobile towers in the rural and remote areas of the country under 4G saturation project. In addition, BharatNet project is being implemented in a phased manner to provide broadband connectivity such as Wi-Fi Hotspots, Fibre to the Home (FTTH) connections etc. to all the Gram Panchayats (GPs) and villages on demand basis.

RARE EARTHS CORRIDORS

3169. SHRI MADDILA GURUMOORTHY:

Will the **PRIME MINISTER** be pleased to state: -

- (a) whether Andhra Pradesh has been identified for establishment of Rare Earth Corridors under the recently launched scheme;
- (b) If so, the details thereof including proposed locations and activities if not, the reasons therefor; and
- (c) whether the Union Government proposes to consider Andhra Pradesh including Tirupati region in future phases of the scheme and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c): The Union Budget 2026-27 made an announcement to support mineral-rich coastal states of Odisha, Kerala, Andhra Pradesh and Tamil Nadu to establish dedicated Rare Earth corridors to promote all related activities. These Rare Earth Corridors are intended for developing a resilient and globally

competitive rare earths ecosystem in India by enhancing production of the NdPr and Samarium oxides and fostering the domestic demand for production of RE magnets and at the same time supporting states in facilitating in the value chain of REs. States will be supported in identifying the location/region with due consultation.

LACK OF FUNCTIONAL STATE AND DISTRICT CONSUMER FORUMS IN LADAKH

3170. SHRI MOHMAD HANEEFA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the State Consumer Disputes Redressal Commission and District Consumer Disputes Redressal Commissions have been established and are functional in the Union Territory of Ladakh as mandated under the Consumer Protection Act, 2019;
- (b) if not, the reasons for the non-establishment or non-functioning of these forums;
- (c) whether the Government has formulated a timeline for setting up these commissions in Ladakh and making them fully operational;
- (d) if so, the details thereof and steps taken by the Government to expedite their establishment including recruitment and infrastructure development;

and

- (e) the details of measures being taken by the Government to ensure effective consumer grievance redressal until these forums are functional?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (e): Under the provisions of the Consumer Protection Act, 2019, it is the responsibility of the State Governments to fill up the vacancies of President and Members in the State Commissions and District Commissions. Further, as per Rule 6(4) of the Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020, the process of appointments shall be initiated by the State Government atleast 6 months before the vacancy arises.

As per Section 32 of the Consumer Protection Act, 2019, if, at any time, there is a vacancy in the office of the President or Member of the District Commission, the State Government may, by notification, direct -

- any other District Commission specified in that notification to exercise the jurisdiction in respect of that district also; or
- the President or a member of any other District Commission specified in that notification to exercise the powers and discharge the functions of

the President or member of that District Commission also.

State and District Consumer Disputes Redressal Commission have been established in the Union Territory of Ladakh. Further, one member is appointed in the Leh District Consumer Disputes Redressal Commission.

The National Consumer Helpline (NCH) administered by the Department of Consumer Affairs has emerged as a single point of access to consumers across the country for their grievance redressal at a pre-litigation stage. Consumers can register their grievances from all over the country in 17 languages including Hindi, English, Kashmiri, Punjabi, Nepali, Gujarati, Marathi, Kannada, Telugu, Tamil, Malayalam, Maithili, Santhali, Bengali, Odia, Assamese and Manipuri through a toll-free number 1915. These grievances can be registered on Integrated Grievance Redressal Mechanism (INGRAM), an omni-channel IT enabled central portal, through various channels- WhatsApp (8800001915), SMS (8800001915), email (nch-ca@gov.in), the NCH app, the web portal (consumerhelpline.gov.in) and the Umang app, as per their convenience. 1,398 companies, who have voluntarily partnered with NCH as part of the 'Convergence' programme directly respond to these grievances according to their redressal process and revert by providing a feedback to the complainant on the portal.

The National Consumer Helpline (NCH) has successfully facilitated refund of ₹52 crore to consumers between 25th April 2025 and 31st January 2026. This significant redressal was achieved across 31 sectors, effectively addressing

79,521 consumer grievances related to refund claims.

The Department has launched “e-Jagriti” portal on 1st January, 2025, which aims to enhance consumer grievance redressal through a micro-service architecture, Artificial Intelligence / Machine Learning integration and modern features like faceless onboarding and role-based dashboards. It unifies existing applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET) into a single, scalable platform, allowing users to file complaints seamlessly from anywhere with multilingual support. The portal is designed to provide a convenient, transparent and efficient means for consumers to seek redressal by enabling online complaint filing, digital submission of documents, online payment of fees and also supports virtual courtrooms, enabling the hearing of cases remotely and ensuring faster disposal while reducing dependency on physical infrastructure. These features address bottlenecks like geographical barriers, scheduling conflicts and manual interventions and has reduced reliance on physical proceedings and has accelerated justice delivery.

छत्तीसगढ़ में इलेक्ट्रॉनिक विनिर्माण संकुलों की स्थापना

3171. श्री विजय बघेल:

क्या **इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी** मंत्री यह बताने की कृपा करेंगे कि:

(क) छत्तीसगढ़ राज्य में स्थापित इलेक्ट्रॉनिक विनिर्माण संकुलों (ईएमसी) की कुल संख्या कितनी है,

- (ख) क्या सरकार की छत्तीसगढ़ के दुर्ग लोक सभा निर्वाचन क्षेत्र में एक इलेक्ट्रॉनिक विनिर्माण संकुल स्थापित करने की कोई योजना है क्योंकि छत्तीसगढ़ के इस निर्वाचन क्षेत्र में सबसे अधिक अभियांत्रिकी महाविद्यालय हैं और इस क्षेत्र में प्रत्येक वर्ष हजारों छात्र इंजीनियरिंग की डिग्री प्राप्त करते हैं; और
- (ग) क्या किसी इलेक्ट्रॉनिक विनिर्माण कंपनी ने छत्तीसगढ़ राज्य में संकुल के लिए किसी सहमति पत्र पर हस्ताक्षर किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग) : इलेक्ट्रॉनिक्स विनिर्माण के लिए विश्व स्तरीय अवसंरचना, लॉजिस्टिक और प्लग एंड प्ले सुविधा प्रदान करने के लिए, एमईआईटीवाई ने 1 अप्रैल 2020 को संशोधित इलेक्ट्रॉनिक्स विनिर्माण क्लस्टर (ईएमसी 2.0) योजना और 2012 में ईएमसी योजना शुरू की।

ईएमसी योजनाओं के अंतर्गत, छत्तीसगढ़ में 2 परियोजनाओं सहित 18 राज्यों में कुल 30 ईएमसी परियोजनाओं और 5 सीएफसी को स्वीकृति दी गई है।

नया रायपुर के सेक्टर-22 में 103.88 करोड़ रुपये के परिव्यय के साथ एक ग्रीनफील्ड ईएमसी को स्वीकृति दी गई है, जिसमें 116.48 एकड़ क्षेत्र को कवर करने वाली 43.08 करोड़ रुपये की केंद्रीय वित्तीय सहायता शामिल है।

56 एकड़ के बिक्री योग्य क्षेत्र में से 41.78 एकड़ आवंटित किया गया है, और नौ (09) विनिर्माण कंपनियों ने उत्पादन शुरू कर दिया है।

इसके अलावा, अटल नगर, रायपुर में 108.43 करोड़ रुपये के परिव्यय के साथ एक सामान्य सुविधा केंद्र (सीएफसी) को स्वीकृति दी गई थी, जिसमें 3.23 एकड़ के क्षेत्र को कवर करने वाली 75 करोड़ रुपये की केंद्रीय वित्तीय सहायता शामिल है।

सीएफसी क्षेत्र में इलेक्ट्रॉनिक उद्योगों को सहयोग देने के लिए डिजाइन, प्रोटोटाइप, परीक्षण और माप के लिए साझा सुविधाएं प्रदान करता है। सीएफसी के अंतर्गत अनुमानित निवेश 70 करोड़ रुपये और 2,500 नौकरियों के रोजगार सृजन का अनुमान है।

SETTING UP OF AN ETHANOL PLANT

3172. DR. RABINDRA NARAYAN BEHERA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has any plan for setting up of an ethanol plant in Bari area; and
- (b) if so, the details thereof and if not, the reasons for not setting up the same?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) and (b): Central Government does not set up ethanol plant/distillery in any part of the country. Any entrepreneur can set up the distillery in the country, keeping in view techno-economic viability of the project, by getting required permissions/clearances from Central and concerned State/UT Governments.

In order to augment the capacity of ethanol production in the country to meet the blending targets set under Ethanol Blended with Petrol (EBP) Programme, Government of India has introduced various Ethanol Interest

Subvention Schemes since 2018 to 2022 (in 2021 Ethanol production from grain was also included under these schemes), to encourage Sugar Mills/Distilleries to enhance ethanol production capacities by setting up of new distilleries or expansion of existing distilleries throughout the country. An ethanol interest subvention scheme for Cooperative Sugar Mills was also notified in 2025 with an application window of 6 months for conversion of their existing sugarcane based plants into multi-feed based ethanol plants.

Under all these interest subvention schemes, Government is facilitating project proponents to avail loans from banks for which interest subvention @ 6% or 50% of the interest charged by the banks/financial institutions whichever is lower is being borne by Government for the period of five years including one year of moratorium.

WOMEN ENTREPRENUERSHIP PLATFORM

3173. SHRI TANUJ PUNIA:

Will the Minister of **PLANNING** be pleased to state:

- (a) whether the Niti Aayog's flagship initiative "Women Entrepreneurship Platform" achieved its target objectives of catering of both aspiring and well-established women in the field of Entrepreneurship;
- (b) if so, the details thereof and if not, the reasons therefor, State-wise; and

- (c) the details of the steps taken/being taken by the Government to cater both aspiring and well-established women in the field of Entrepreneurship?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH):

(a) and (b): Yes Sir. The Women Entrepreneurship Platform (WEP) using the framework of Award to Reward programme is aimed at catering to the well-established women in the field of entrepreneurship under the Yashasvini programme in collaboration with the Ministry of Micro, Small and Medium Enterprises (MSME) and aspiring college going girl students under the Swavalambini programme implemented in collaboration with the Ministry of Skill Development and Entrepreneurship (MSDE).

For Aspiring Women Entrepreneurs:

MSDE in collaboration with the Women Entrepreneurship Platform of NITI Aayog as knowledge partner launched the Swavalambini - a Women Entrepreneurship Programme in February, 2025 in six Higher Education Institutions (HEIs)/ Universities of Assam, Meghalaya, Mizoram, Uttar Pradesh and Telangana as a pilot project. The Ministry is implementing the programme through its Autonomous Institutes, namely, National Institute for Entrepreneurship and Small Business Development (NIESBUD), Noida and Indian Institute of Entrepreneurship (IIE),

Guwahati.

The Project aims to cultivate an entrepreneurial mindset among female students, equipping them with awareness of available support mechanisms, schemes, resources and networks essential for pursuing entrepreneurship as a career.

The target group for the Swavalambini Project includes 1200 female students from Higher Educational Institutes (HEIs) and Universities who undergo introductory programme on entrepreneurial awareness through Entrepreneurship Awareness Programme (EAP). Out of these, 600 students selected from EAP participants undergo the Entrepreneurship Development Programme (EDP) offering intensive entrepreneurship development training covering crucial business aspects such as skilling, access to finance, market linkages, compliance and legal support, business services and networking opportunities. This is followed by 21 weeks of mentorship and handholding support to help participants translate their ideas into sustainable enterprises.

MSDE will oversee the execution, supervision, and monitoring of the programme, while NITI Aayog will organize workshops, provide mentoring support, facilitate seed funding, and recognize successful entrepreneurs through the Award To Reward (ATR) initiative.

To ensure long-term impact, the programme also includes a Faculty Development Programme (FDP), where faculty members from participating

HEIs/Universities shall undergo a five-day training session. This initiative will equip educators with the necessary skills to mentor and guide aspiring women entrepreneurs within their institutions.

The programme-wise details of women participants trained under the pilot project is as under:

Name of the Programme	Total Target	Total Trained
Faculty Development Programme (FDP)	75	75
Entrepreneurship Awareness Programme (EAP)	1200	1,110
Entrepreneurship Development Programme (EDP)	600	302

The State-wise and programme-wise details of number of women participants trained as on 29.01.2026 under the pilot project is as under:

State	Name of the Programme (Total trained)		
	FDP	EAP	EDP
Assam	9	64	*
Meghalaya	8	161	*
Mizoram	10	244	*
Uttar Pradesh	31	491	254
Telangana	17	150	48
Total	75	1,110	302

*programme started and currently under implementation.

(c): Government of India has taken a number of initiatives to promote entrepreneurship among women. In this regard, some of the initiatives taken by M/o Micro, Small and Medium Enterprises (MSME) include CPSEs/Ministries/Departments mandated to procure 3% of their annual

procurement from women-owned micro and small enterprises; under the Credit Guarantee Scheme for Micro and Small Enterprises specific concessions for women; in a credit-linked subsidy programme under Prime Minister's Employment Generation Programme (PMEGP) for self-employment opportunities through establishment of micro-enterprises, 39% are women and they are provided higher subsidy (35%) vis-a-vis non-special category (upto 25%); subsidizing participation of women entrepreneurs in trade fairs under Procurement and Marketing Support Scheme to the extent of 100% vis-a-vis 80% for other entrepreneurs. Some of the schemes of the M/o Skill Development and Entrepreneurship (MSDE) to promote entrepreneurship among different target groups, including women include Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PMJANMAN) Project, Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) Project, Skill Strengthening for Industrial Value Enhancement (STRIVE) Project, Capacity Building Programme for Fair Price Shop Owners, Rastriya Udyamita Vikas Pariyojana on Pilot Basis for PM Svanidhi Beneficiaries and Organising Workshops in Artisan Melas and Haats.

**SCIENTIFIC ASSESSMENT OF GROUNDWATER CONTAMINATION IN
INDUSTRIAL AND RIVER BASINS OF UTTAR PRADESH**

3174. SHRI PUSHPENDRA SAROJ:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) whether the Government, its scientific institutions and autonomous bodies, is conducting or funding research on groundwater contamination arising from industrial effluents and untreated discharge in major river basins and industrial clusters of Uttar Pradesh and if so, the findings thereof;
- (b) the details of the districts identified with elevated levels of heavy metals, nitrates, fluorides or other toxic contaminants and whether district-wise hydro-geological risk mapping has been undertaken;
- (c) the findings of long-term aquifer degradation, recharge obstruction and drinking water safety in affected regions; and
- (d) the scientific remediation technologies, real-time monitoring systems or pilot projects proposed to restore contaminated aquifers and prevent further groundwater deterioration in the State?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

- (a) and (b): Yes. CSIR-Indian Institute of Toxicology Research, (CSIR-IITR) – a

constituent laboratory of Council of Scientific and Industrial Research (CSIR) has conducted three sponsored studies for the Uttar Pradesh Ground Water Department across multiple districts of Uttar Pradesh for the analysis of ground water quality and mapping:

- Ghaghara Basin (April 2022): Covered Kushinagar, Deoria, Ballia, Maharajganj, Mau, Gorakhpur.
- Central Ganga, Ramganga and Yamuna Basins (July 2021): Covered multiple districts including Fatehpur, Kanpur, Prayagraj, Bareilly, Moradabad, Agra, Aligarh, Ghaziabad, and others.
- Hindon Basin (September 2020): Covered Saharanpur, Shamli, Muzaffarnagar, Meerut, Bhagpat, Ghaziabad, Agra, Firozabad.

Further, CSIR-National Environmental Engineering Research Institute (CSIR-NEERI), Nagpur has evaluated Effluent Treatment Plants (ETPs) in several cities of Uttar Pradesh, namely Meerut, Aligarh, Bulandshahr, Muzaffarnagar, Agra and Mathura, under a project sponsored by the Central Pollution Control Board. Borewell water samples from industrial areas near the Yamuna and Hindon rivers showed heavy metal concentrations within permissible limits (BIS 10500).

The Central Ground Water Board (CGWB), Department of Water Resources, River Development, and Ganga Rejuvenation, Ministry of Jal Shakti generates groundwater quality data at a regional scale across the country,

including state of Uttar Pradesh, through its groundwater quality monitoring programme and scientific studies conducted as per the approved Standard Operating Procedure (SOP). As per the Annual Ground Water Quality Report – 2025 recently released by the CGBW, localized occurrence of arsenic, fluoride, iron, salinity, uranium, manganese, lead and nitrate in ground water in excess of the limits prescribed for drinking water use has been observed across Uttar Pradesh. The district-wise details of the same is at **Statement-I**. The complete Annual Ground Water Quality Report – 2025 is available at https://cgwb.gov.in/cgwbpm/public/uploads/documents/_1762854375262680475_file.pdf

(c): Central Ground Water Board carries out Annual Ground Water Resource Estimation (GWRE) to generate updated estimates of groundwater availability, extraction and stage of groundwater development, and to analyse trends in recharge and withdrawal.

The assessment of data collected for the State of Uttar Pradesh from 2017 to 2025 indicates that:

- Total Annual Ground Water Recharge has increased from 69.92 Billion Cubic Meters (2017) to 73.39 Billion Cubic Meters (2025), i.e., an increase of 3.47 Billion Cubic Meters
- The Stage of Ground Water Extraction has marginally improved from 70.18% (2017) to 70.00% (2025), i.e., a reduction of 0.18 percentage

points.

- GWRE categorisation indicates that the Safe assessment units (≤ 70 %), have increased from 540 (65%) in 2017 to 563 (67.34%) in 2025, while the Over-exploited assessment units (>100 %). have declined from 91 (11%) in 2017 to 54 (6.46%) in 2025.

CGWB has prepared a Master Plan for Artificial Recharge to Groundwater-2020 which envisages construction of about 23,668 artificial recharge and rain-water harvesting structures and 20.57 sq. km area for roof-top rainwater harvesting in the state of Uttar Pradesh. Also, CGWB has completed the National Aquifer Mapping (NAQUIM) Project for the entire mappable area of about 2.40 lakh sq. km in Uttar Pradesh. The Aquifer maps and management plans have been shared with state agencies for implementation.

Further, the National Water Policy (2012) advocates rainwater harvesting, water conservation, and the scientific preservation of rivers and water bodies through community participation. It strictly prohibits encroachment or diversion of water bodies and drainage channels, and where such encroachments have occurred, it calls for their restoration wherever feasible. Additionally, the Uttar Pradesh Ground Water Management and Regulation Act-2019 is in force to regulate groundwater extraction in the state.

(d): Several steps have been taken by the Central Government for facilitating ground water quality improvement/ remediation of pollutants in the country

including Uttar Pradesh alongwith a combination of preventive, treatment, and management strategies to ensure safe drinking water and mitigate groundwater contamination by various pollutants. The brief details of the aforesaid are at

Statement-II.

For real time monitoring and better groundwater management in Uttar Pradesh, the Ministry of Jal Shakti has initiated strengthening and automation of the groundwater monitoring network. Under this initiative, 172 Digital Water Level Recorders (DWLRs) have been installed on existing piezometers under the National Hydrology Project (NHP), providing high-frequency groundwater level data at 6-hour intervals. The expanded and automated monitoring network will ensure wider and denser coverage and near real-time data, thereby improving the accuracy of groundwater resource estimation and supporting special studies such as groundwater recharge which in turn will aid evidence-based planning and local-level groundwater management in the Uttar Pradesh State.

STATEMENT-I**Ground Water Quality Status for State of Uttar Pradesh (as per Annual Ground Water Quality Yearbook-
2025)**

Parameter	No. of samples analyzed	No. of Samples Exceeding Permissible Limits	% of Samples Exceeding Permissible Limits	No. of partially affected districts	Name of Partially affected districts
Electrical conductivity (EC)/Salinity (EC > 3000 μ S/cm at 25°C)	1333	31	2.33	11	Agra, Aligarh, Amethi, Etawah, Firozabad, G.B. Nagar, Ghaziabad, Ghazipur, Hathras, Mainpuri, Mathura
Fluoride (F ⁻) (F > 1.5 mg/L)	1333	54	4.05	24	Agra, Aligarh, Auraiya, Azamgarh, Farrukhabad, Fatehpur, Firozabad, G.B. Nagar, Ghazipur, Jhansi, Kannauj, Kanpur Dehat, Kanpur Nagar, Kaushambi, Lucknow, Mahoba, Mainpuri, Mathura, Meerut, Pratapgarh, Prayagraj, Raebareli, Sonbhadra, Unnao
Nitrate (NO ₃ ²⁻) (Nitrate > 45mg/L)	1333	107	8.03	48	Agra, Aligarh, Amethi, Amroha, Auraiya, Baghpat, Balrampur, Banda, Bijnor, Budaun, Chitrakoot, Etah, Etawah, Fatehpur, Firozabad, G.B. Nagar, Ghaziabad, Ghazipur, Gorakhpur, Hamirpur, Hapur, Hathras, Jalaun, Jaunpur, Jhansi, Kanpur Dehat, Kanpur Nagar, Kasganj, Kaushambi, Lalitpur, Lucknow, Mahoba, Mainpuri,

					Mathura, Meerut, Mirzapur, Moradabad, Muzaffarnagar, Pilibhit, Prayagraj, Rampur, Sambhal, Sant Ravidas Nagar, Shamli, Siddharth Nagar, Sonbhadra, Unnao, Varanasi
Arsenic (As) (As > 10 ppb)	612	23	3.76	14	Bahraich , Balrampur , Ballia, Barabanki, Bareilly, Bijnor, Farrukhabad, Fatehpur, Lakhimpur Kheri, Moradabad, Pilibhit , Rampur, Sambhal, Shahjahanpur
Iron (Fe) (Fe > 1.0 mg/L)	601	144	23.96	46	Amethi, Amroha, Auraiya, Ayodhya, Bahraich, Balrampur, Ballia , Barabanki, Bareilly, Bijnor, Budaun, Chandauli , Chitrakoot, Etah , Farrukhabad, Fatehpur, Gonda, Hamirpur, Hardoi, Jalaun, Jhansi, Kannauj, Kanpur Nagar, Kushi Nagar, Lakhimpur Kheri, Lalitpur, Mahoba, Mahrajganj, Maunath Bhanjan, Meerut, Mirzapur, Moradabad, Muzaffarnagar, Pilibhit, Pratapgarh, Raebareli, Rampur, Saharanpur, Sant Kabir Nagar, Shahjahanpur, Shrawasti, Siddharth Nagar, Sitapur, Sonbhadra, Unnao, Varanasi
Uranium (U > 30 ppb)	612	29	4.74	22	Agra, Aligarh, Banda, Bijnor, Budaun, Etah , G.B. Nagar, Ghaziabad, Ghazipur , Jalaun, Jhansi, Kannauj , Kanpur Dehat , Lalitpur, Mahoba, Meerut, Prayagraj, Raebareli,

					Shahjahanpur, Sonbhadra, Unnao, Varanasi
Lead (Pb > 0.01 mg/L)	581	2	0.34	2	Budaun, Chandauli
Manganese (Mn > 0.3 mg/L)	610	49	8.03	26	Amroha, Auraiya , Bareilly, Bijnor, Budaun, Chitrakoot, Etah , Fatehpur, Ghaziabad, Ghazipur , Gorakhpur , Hardoi, Jhansi, Kushi Nagar , Lakhimpur Kheri , Lalitpur, Mahoba, Mathura, Meerut, Mirzapur , Moradabad, Pilibhit , Pratapgarh, Sonbhadra, Unnao, Varanasi

STATEMENT-II

Steps taken by the Central Government for facilitating ground water quality improvement/ remediation of pollutants in the country including Uttar Pradesh

- Under the National Aquifer Mapping Programme (NAQUIM) of CGWB, special attention has been given to the aspect of ground water quality including contamination by toxic substances such as Arsenic in ground water. CGWB has successfully constructed Arsenic-free wells using cement-sealing technology under NAQUIM studies in the Gangetic flood plains of Uttar Pradesh. In total, 294 exploratory wells tapping arsenic-safe aquifers have been constructed under NAQUIM in Uttar Pradesh.
- Successful wells have been handed over to the State Governments for their purposeful utilization. Further, CGWB is providing technical assistance to the States by sharing the cement sealing technology for tapping contamination free aquifers in Gangetic flood plains.
- Central Ground Water Board (CGWB) conducts periodic groundwater quality monitoring to identify both contaminated and non-contaminated areas including UP. To enhance monitoring efficiency, a new Standard Operating Procedure (SoP) for Groundwater Quality Monitoring has been introduced, incorporating more frequent and denser sampling in vulnerable areas.
- Data on ground water quality that is available with CGWB are made

available in public domain through reports as well as through the web site (<http://www.cgwb.gov.in>) for use by various stakeholders. The data is also shared with State Governments for taking necessary remedial measures.

- To further accelerate the dissemination of knowledge on ground water quality, CGWB has initiated the practice of issuing ground water quality year book, half-yearly ground water quality Bulletins so that immediate action can be initiated in the reported areas.
- Fortnightly results of chemical analysis data are shared with State Government as Ground Water Quality Alerts since 17 June 2024.
- Since improvement in ground water quality can also be achieved to some degree by taking up artificial recharge activities, Ministry of Jal Shakti and other central ministries are implementing several programmes towards this end, which are expected to improve the underground water table and also help in ameliorating the quality of ground water through dilution effect.

Preventive, treatment, and management strategies to ensure safe drinking water and mitigate groundwater contamination by various pollutants is as under:

- In **fluoride-affected** regions, water quality can be safeguarded through proper source selection, blending of high- and low-fluoride waters, installation of community based treatment plants and public awareness initiatives.

- For **nitrate contamination**, emphasis is placed on efficient fertilizer management, including regular soil testing, appropriate timing of fertilizer application and use of organic fertilizers. Additional measures include maintenance of septic systems and proper management of animal wastes to prevent nitrogen leaching into groundwater.
- **Arsenic mitigation** involves both short- and long-term measures. Short-term strategies include the installation of household and community treatment units, prohibition of contaminated wells, and conjunctive use of surface and groundwater. Long-term actions focus on developing alternate safe aquifers, rainwater harvesting and deep-well construction using sealing techniques.
- In the case of **uranium contamination**, multiple treatment technologies are available, including adsorption, coagulation, extraction, reverse osmosis and evaporation. Selection of the appropriate method depends on cost, efficiency and local conditions, with combined or need-based approaches recommended for best results.
- For **iron and manganese**, remedial options include aeration, filtration, use of iron or manganese removal plants and chemical oxidation. Reverse osmosis and specialized media filters are suitable for smaller-scale or household applications.
- To address **lead contamination**, the key measures include installation of

filtration systems (activated carbon, RO, or ion exchange), strict regulation of industrial effluents, lead testing in public buildings, hydrogeochemical mapping and public advisories on safe water use practices. Overall, the integrated implementation of source protection, treatment technologies, regulatory enforcement, and community participation is crucial to ensuring safe and sustainable groundwater quality across affected regions.

CRITERIA FOR UPGRADATION OF POST OFFICES TO HEAD POST OFFICE

3175. SHRI ARVIND GANPAT SAWANT:

SHRI SANJAY UTTAMRAO DESHMUKH:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether there are any rules/criteria for upgrading any post office in the country to a Head Post Office and if so, the details thereof;
- (b) whether any proposal is under consideration of the Government to upgrade any post offices in various districts particularly Washim-Yavatmal Lok Sabha Constituency of Maharashtra to Head Post Offices;
- (c) if so, the present status of such proposals;
- (d) the reasons that despite Washim district being a new district no Head Post Office is available there;
- (e) whether the Government is aware that due to the absence of Head Post Offices, citizens are being deprived of various postal services and other

facilities; and

- (f) if so, the details thereof and the steps taken by the Government in this regard and the time by when new Head Post Offices are expected to be established in various districts of Maharashtra?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): Yes, Sir. The criteria for upgradation of a Post Office to a Head Post Office are given at **Statement**.

(b) and (c): Establishment/upgradation of a Post office to Head Post office is a dynamic process. The proposals in this regard are examined in terms of extant Establishment Norms. Further, no such proposal for upgradation of Post Office to Head Post Office in Washim-Yavatmal Lok Sabha Constituency is under consideration in the Department.

(d): As per the extant norms, there is no justification for head post office in the Washim District.

(e) and (f): The Department of Posts provides postal services through its extensive network of Head Post Offices, Sub Post Offices and Branch Post Offices. All of the postal services available at Head Post Offices are also provided through Sub Post Offices and Branch Post Offices, ensuring that citizens continue to receive postal services without inconvenience.

STATEMENT

STANDARDS FOR CONVERSION OF LSG SUB POST OFFICE INTO HEAD POST OFFICE AND BIFURCATION OF HEAD POST OFFICE:

1. Each district should have a head post office provided a minimum of 20 sub post offices can be attached to it. In the case of backward areas or places where there will be a definite improvement in financing sub post offices/branch post offices, a lower standard may be adopted, subject to the approval of the Directorate.
2. If there is no HO in a district, opening of HO can be considered, if at least 20 SOs in the same district can be attached with advantage, to the proposed HO irrespective of the fact whether parent HO has 60 SOs or not. It has, however, to be ensured that such up gradation does not bring the number of SOs in account with residuary HO below 20.
3. An existing HO should be bifurcated, if the number of sub offices attached to it exceeds 60. It should, however, be ensured that as a result of the change neither the new nor old HO has less than 20 sub offices attached to it.

Note: Sub-Offices include Departmental Sub - Offices justified purely on the workload basis.

खाद्य पदार्थों में मिलावट

3176. श्री भारत सिंह कुशवाह:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या खाद्य वस्तुओं के प्रसंस्करण में लगी कुछ कंपनियों के खिलाफ खाद्य पदार्थों में मिलावट की शिकायतें लगातार प्राप्त हो रही हैं;
- (ख) यदि हाँ, तो विगत तीन वर्षों के दौरान प्राप्त शिकायतों की संख्या कितनी है और उन पर की गई कार्रवाई (जांच, लाइसेंस निलंबन, जुर्माना, अभियोजन आदि) का ब्यौरा क्या है;
- (ग) क्या सरकार का उक्त क्षेत्र में लगी कंपनियों के लिए गुणवत्ता मानकों को सख्ती से लागू करने हेतु नई निगरानी या परीक्षण प्रणाली शुरू करने का विचार है,
- (घ) यदि हाँ, तो क्या सरकार का जैविक (ऑर्गेनिक) और प्राकृतिक खाद्य उत्पादों के उत्पादन, प्रसंस्करण और विपणन के लिए प्रसंस्करण कंपनियों को विशेष प्रोत्साहन/राजसहायता / प्रमाणन जैसी सहायता प्रदान करने का विचार है; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

- (क) और (ख) : स्वास्थ्य एवं परिवार कल्याण मंत्रालय (एमओएचएफडब्ल्यू) के अधीन कार्यरत भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसआई) को ऑनलाइन खाद्य सुरक्षा अनुपालन प्रणाली (एफओएससीओएस) के अंतर्गत संचालित खाद्य सुरक्षा कनेक्ट पोर्टल के माध्यम से उपभोक्ताओं की शिकायतें प्राप्त होती हैं। शिकायत के सफल पंजीकरण पर, संबंधित नामित अधिकारियों/खाद्य सुरक्षा अधिकारियों (डीओएस/एफएसओ) और खाद्य व्यवसाय संचालकों (एफबीओ) को उपभोक्ताओं द्वारा उठाई गई शिकायतों की ऑनलाइन पहुंच प्राप्त होती है। उपभोक्ता

शिकायतों पर एफएसएस अधिनियम, 2006 के अनुसार विनियामक कार्रवाई संबंधित राज्य खाद्य सुरक्षा विभाग/क्षेत्रीय कार्यालयों द्वारा की जाती है।

प्राप्त और हल की गई उपभोक्ता शिकायतों का ब्यौरा नीचे दिया गया है:

वित्त वर्ष	प्राप्त शिकायतें	हल की गई शिकायतें
2022-23	4330	4074
2023-24	4735	3993
2024-25	7705	5952

(ग): भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआई) को खाद्य पदार्थों के लिए विज्ञान आधारित मानक निर्धारित करने तथा मानव उपभोग के लिए सुरक्षित और पौष्टिक भोजन की उपलब्धता सुनिश्चित करने हेतु उनके विनिर्माण, भंडारण, वितरण, बिक्री और आयात को विनियमित करने का अधिकार दिया गया है।

राज्य खाद्य सुरक्षा प्राधिकरण मुख्य रूप से जमीनी स्तर पर प्रवर्तन के लिए जिम्मेदार हैं। राज्यों/केंद्र शासित प्रदेशों में खाद्य सुरक्षा आयुक्त के अधीन नामित अधिकारियों (डीओ) और खाद्य सुरक्षा अधिकारियों (एफएसओ) को इस अधिनियम के प्रावधानों को लागू करने का दायित्व सौंपा गया है।

एफएसएसएआई, राज्य/केंद्र शासित प्रदेश के खाद्य सुरक्षा प्राधिकरणों और अपने चार क्षेत्रीय कार्यालयों के माध्यम से, अधिनियम और खाद्य सुरक्षा एवं मानक विनियमों (एफएसएसआर) के तहत निर्धारित मानकों, सीमाओं और अन्य वैधानिक आवश्यकताओं के अनुपालन को सुनिश्चित करने के लिए राष्ट्रीय वार्षिक निगरानी योजना (एनएसपी), निरीक्षण और नमूनाकरण गतिविधियों सहित नियमित रूप से स्थानीय/लक्षित विशेष प्रवर्तन और निगरानी अभियान चलाता है।

इसके अलावा, एफएसएसएआई के पास जोखिम आधारित निरीक्षण प्रणाली (आरबीआईएस) है, जिसमें खाद्य पदार्थों से जुड़े जोखिम के आधार पर निरीक्षण की आवृत्ति तय की जाती है। यदि

मानकों से कोई विचलन या एफएसएसआर का उल्लंघन पाया जाता है, तो दोषी खाद्य व्यवसाय संचालकों (एफबीओ) पर एफएसएस अधिनियम 2006 और उससे संबंधित नियमों के तहत दंडात्मक उपायों सहित विनियामक कार्रवाई की जाती है।

(घ) और (ङ) : खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपने केंद्रीय क्षेत्र की स्कीमों, जैसे प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) स्कीम, खाद्य प्रसंस्करण उद्योग के लिए उत्पादन-संबद्ध प्रोत्साहन स्कीम (पीएलआईएसएफपीआई) और केंद्र प्रायोजित - प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यमों के औपचारिककरण (पीएमएफएमई) स्कीम के माध्यम से प्रोत्साहन देकर और संबंधित अवसंरचना की स्थापना/विस्तार करके देश भर में खाद्य प्रसंस्करण उद्योगों के समग्र विकास को संवर्धित करता है और सुनिश्चित करता है। एमओएफपीआई स्कीमों में मांग-आधारित है और पात्र उद्यमियों को संबंधित अवसंरचना स्थापित करने के लिए अनुदान के रूप में वित्तीय सहायता प्रदान करती है।

राजस्थान के खेतड़ी में तांबा संयंत्र

3177. श्री बृजेन्द्र सिंह ओला:

क्या खान मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राजस्थान के झुंझुनू जिले के खेतड़ी में स्थित तांबा संयंत्र "मिनी रत्न श्रेणी-1" के अंतर्गत आता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त संयंत्र पहले तांबा शोधन के लिए कॉपर स्मेल्टरों से सुसज्जित था;
- (ग) क्या वहां स्थानीय स्तर पर शोधन प्रक्रिया की जा रही थी;
- (घ) यदि हां, तो क्या उक्त संयंत्र वर्तमान में गैर-परिचालन है और इसके क्या कारण हैं;
- (ङ) क्या सरकार को इस बात की जानकारी है कि तांबा स्मेल्टर के बंद होने के कारण क्षेत्र के

सैकड़ों कुशल युवा और श्रमिक बेरोजगार हो गए हैं;

(च) यदि हां, तो उक्त तांबा स्मेल्टर के कब तक फिर से शुरू होने की संभावना है; और

(छ) यदि नहीं, तो इसके क्या कारण हैं?

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे):

(क) से (छ) : राजस्थान के झुंझुनू जिले में स्थित खेतड़ी कॉपर कॉम्प्लेक्स (केसीसी), खान मंत्रालय के अधीन हिंदुस्तान कॉपर लिमिटेड (एचसीएल), एक मिनीरत्न-1 केन्द्रीय सार्वजनिक क्षेत्र उपक्रम (सीपीएसई) की एक इकाई है। केसीसी में स्मेल्टर और रिफाइनरी संयंत्र को तांबा अयस्क की निम्न श्रेणी, उच्च प्रसंस्करण लागत, संयंत्र को दुरुस्त करने एवं प्रदूषण नियंत्रण मानदंडों के अनुपालन हेतु एसिड संयंत्रों के प्रतिस्थापन के लिए आवश्यक अत्यधिक अतिरिक्त निवेश आदि जैसे कारणों से बंद कर दिया गया है। केसीसी स्मेल्टर-रिफाइनरी संयंत्र के सभी कर्मचारियों को कंपनी के अन्य प्रचालनों में तैनात कर दिया गया था।

आर्थिक रूप से व्यवहार्य बनने के लिए स्मेल्टर और रिफाइनरी संयंत्र की उत्पादन क्षमता अधिक होनी चाहिए और इसके लिए अत्यधिक पूंजी निवेश की आवश्यकता होती है। कॉपर स्मेल्टर को पुनः प्रारंभ करने के लिए केसीसी में अधिक मात्रा में खनन उत्पादन क्षमता में वृद्धि की गुंजाइश आर्थिक रूप से व्यवहार्य नहीं है।

SC SUB-PLAN EXPENDITURE IN RAILWAYS

3178. DR. D. RAVI KUMAR:

Will the Minister of **RAILWAYS** be pleased to state:

(a) the number of Scheduled Caste persons employed, trained and promoted by the Railways during the last two years;

- (b) the details of SC Sub-Plan expenditure on railway infrastructure, station redevelopment and connectivity in SC-dominated areas;
- (c) whether any special skill development/apprenticeship programmes have been launched for SC youth and if so, the details thereof; and
- (d) the measures taken/being taken by the Government to improve safety, housing and social security of Scheduled Caste railway employees?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): The extant provision of providing 15% reservation for Scheduled Caste persons, in recruitments as well as promotions are followed in Indian Railways.

Occurrence and filling up of vacancies are continuous processes on Indian Railways considering its size, spatial distribution and criticality of operation. Adequate and suitable manpower is provided to cater to the regular operations, changes in technology, mechanisations and innovative practices. The vacancies are filled up primarily by placement of indents by Railways with Recruitment agencies as per operational and technological requirements.

Presently, recruitment against 1,43,086 vacancies of non-gazetted personnel has been taken up on Indian Railways as per Annual Calendar 2024 and 2025.

During January to December 2024, ten Centralized Employment

Notifications (CENs) for 92,116 vacancies were notified for filling up of posts of Assistant Loco Pilots (ALPs), Technicians, Sub-Inspectors, Constables in Railway Protection Force (RPF), Junior Engineers (JEs)/ Depot Material Superintendent (DMS)/ Chemical and Metallurgical Assistant (CMA), Paramedical Categories, Non-Technical Popular Categories (Graduate), Non-Technical Popular Categories (Under-Graduate), Ministerial and Isolated Categories and Level-1 categories such as Assistants, Track Maintainers and Pointsman.

First stage/Single stage Computer Based Tests (CBTs) for 92,116 posts has been completed. Details are as under: -

Exam	Candidates	Cities	Languages
1st Stage CBT for the post of ALP (18,799 vacancies)	18,40,347	156	15
CBT for the post of Technician (14,298 vacancies)	26,99,892	139	15
1st Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	11,01,266	146	15
CBT for the post of RPF-SI (452 vacancies)	15,35,635	143	15
CBT for the post of RPF-Constable (4,208 vacancies)	45,30,288	147	15
CBT for Paramedical Categories (1,376 vacancies)	7,08,321	143	15
1st Stage CBT for Non-Technical Popular Categories (Graduate) (8,113 vacancies)	58,41,774	141	15
1st Stage CBT for Non-Technical Popular Categories (Under Graduate) (3,445 vacancies)	63,27,473	157	15

CBT for Ministerial and Isolated categories (1,036 vacancies)	4,46,013	139	15
CBT for level-1 post (32438 vacancies)	1,08,28,261	152	15
Total Candidates	3,58,59,270		

2nd stage CBTs for the posts of ALP, JE/DMS/CMA and Non-Technical Popular Categories (Graduate and Under-Graduate) have also been completed. Details are as under: -

Exam	Candidates	Cities	Languages
2nd Stage CBT for the post of ALP (18,799 vacancies)	2,66,363	112	15
2nd Stage CBT for the post of JE/DMS/CMA (7,951 vacancies)	1,17,339	118	15
2nd Stage CBT for Non-Technical Popular Categories (Graduate) (8,113 vacancies)	1,21,931	129	15
2nd Stage CBT for Non-Technical Popular Categories (Under-Graduate) (3445 vacancies)	51,978	79	15
Total Candidates	5,57,611		

Computer Based Aptitude Test (CBAT) for the post of ALP and Non-Technical Popular Categories (Graduate) and Computer based Skill Test for the post of Non-Technical Popular Categories (Graduate and Under Graduate) and Ministerial and Isolated Categories have also been completed. Details are as under: -

Exam	Candidates	Cities	Languages
CBAT for the post of ALP (18,799 vacancies)	1,32,044	84	2
Translation Test for Ministerial and Isolated Categories	1,233	8	2
CBAT for the post of Non-Technical Popular Categories (Graduate)	13,616	38	2
Computer Based Typing Skill Test (CBTST) for the post of Non-Technical Popular Categories (Graduate-level)	30,341	58	2
Computer Based Typing Skill Test (CBTST) for the post of Non-Technical Popular Categories (Under-Graduate-level)	13,145	44	2
Total Candidates	1,90,379		

Panels for more than 41,000 candidates for various posts including the posts of Technicians, Junior Engineers, Paramedical Categories, Sub-Inspectors and Constable (RPF) and Assistant Loco Pilots have been finalised.

In addition, as per Annual Calendar for the year 2025, nine Centralized Employment Notifications (CENs) for 50,970 vacancies have also been issued.

Details are as under: -

CEN No.	Post Name	No. of Vacancies notified	Month of Notification
01/2025	Assistant Loco Pilots	9,970	March 2025
02/2025	Technician	6,238	June 2025
03/2025	Paramedical categories	434	July 2025

04/2025	Section Controller	368	August 2025
05/2025	Junior Engineer/ Depot Material Superintendent	2,585	October 2025
06/2025	Non-Technical Popular Categories (Graduate)	5,810	October 2025
07/2025	Non-Technical Popular Categories (Under Graduate)	3,058	October 2025
08/2025	Isolated Categories	312	December 2025
09/2025	level-1	22,195	December 2025

First stage/Single stage Computer Based Tests (CBTs) for 2953 posts has been completed. Details are as under: -

EXAM	Candidates	Cities	Languages
CBT for the post of Section Controller (368 vacancies)	4,33,748	131	15
1st Stage CBT for the post of JE/DMS (2585 vacancies)	5,74,351	133	15
Total Candidates	10,08,099		

The RRB examinations are quite technical in nature entailing large scale mobilization of men and resources and training of manpower. Railway overcame all these challenges and successfully conducted the recruitment in a transparent manner following all laid down guidelines. No instance of paper leakage or similar malpractice has occurred during the entire process.

Recruitment done in Indian Railways during 2004-2005 to 2013-2014 vis-à-vis during 2014-2015 to 2024-2025 is given as under: -

Period	Recruitments	
	Total	SC category
2004-2005 to 2013-2014	4.11 lakh	64,224
2014-2015 to 2024-2025	5.08 lakh	79,115

Further, as system improvement, the Ministry of Railways has introduced a system of publishing the annual calendar from 2024 for recruitment to various categories of Group 'C' posts. The introduction of the annual calendar is benefitting the aspirants in the following manner:

- More opportunities for candidates;
- Opportunities to those becoming eligible every year;
- Certainty of exams;
- Faster Recruitment process, Training and Appointments

The total number of employees promoted and Scheduled Caste employees promoted amongst them in Indian Railways during the last two years are as under:

Year	Total employees promoted	Number of Scheduled Caste employees promoted	Percentage of Scheduled Caste employees promoted
2024	121820	20887	17.15%
2025	136270	23383	17.16%

Indian Railways has a comprehensive training ecosystem with training

centres across Zonal Railways and Production Units to provide skilling, re-skilling and up-skilling to employees at various stages of their careers. Irrespective of their category (SC/ST/OBC/General etc), all newly recruited or promoted employees undergo the same structured training framework at various stages of their careers. This includes Induction Training, for fresh recruits, Promotional Training, Refresher Training and Specialized Training, relevant to their respective fields of work. The training standards and opportunities are uniform for all employees, ensuring parity in skill development and capacity building across categories. Additionally, Indian Railways conducts Apprenticeship Training under the Apprentices Act, 1961 at units such as Production Units, Workshops, Loco Sheds, and Carriage and Wagon Depots, where reservation for SC/STs is provided as per rules, enabling youth to acquire skills and enhance employability.

Ministry of Railway is contributing to the socio and economic development of Schedule Caste communities by undertaking projects on pan India basis. The Amrit Bharat Station Scheme for redevelopment of stations with a long-term approach has been launched by Ministry of Railway. The scheme involves preparation of master plans and their implementation in phases to improve the stations like Improvement of access to station and circulating areas, Integration of station with both sides of city, Improvement of station building, Improvement of waiting halls, toilets, sitting arrangement, water booths, Provision of wider foot over bridge/air concourse commensurate with passenger traffic, Provision of

lift/escalators/ramp, Improvement / Provision of platform surface and cover over platforms, Provision of kiosks for local products through schemes like 'One Station One Product', Parking areas, Multimodal integration, Amenities for Divyangjans, Better passenger information systems, Provision of executive lounges, nominated spaces for business meetings, landscaping, etc. keeping in view the necessity at each station.

The scheme also envisages sustainable and environment friendly solutions, provision of ballastless tracks etc. as per necessity, phasing and feasibility and creation of city centre at the station in the long term.

So far, 1,337 stations have been identified for development under the Amrit Bharat Station Scheme. Development works at railway stations under Amrit Bharat Station Scheme have been taken up at a good pace. Till now, works have been completed at 180 stations. The works at other stations have also been taken up at good pace and works in progress.

Further, development / redevelopment / upgradation / modernisation of stations on Indian Railways is a continuous and ongoing process and works in this regard are undertaken as per requirement, subject to inter-se priority and availability of funds. Development / redevelopment / upgradation / modernisation of a station is carried out based on category of station/condition/traffic handled etc.

Further, development / upgradation / modernisation of stations including Amrit Bharat Station Scheme is generally funded under Plan Head-53 'Customer

Amenities'. The details of allocation and expenditure under Plan Head-53 are maintained Zonal Railway-wise and not work-wise or station-wise or state-wise. The fund allocation of ₹ 12,120 crore has been made for the financial year 2025-26 under Plan Head-53 and expenditure (up to January, 2026) of ₹ 10,657 crore has been incurred so far.

Railways' safety guidelines and welfare policies apply equally to Schedule Caste employees as per extant guidelines. In Housing, reservation of the 10% of Type I and Type II and 5% in Type III and IV railway quarters are made in favour of Schedule Caste employees in all areas where the number of quarters is 50 or more.

डिजिटल धोखाधड़ी

3179. श्री अरुण गोविल:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा दूरसंचार संसाधनों के दुरुपयोग के माध्यम से डिजिटल धोखाधड़ी और तथाकथित "डिजिटल अरेस्ट" जैसी घटनाओं को रोकने के लिए कोई विशेष तंत्र स्थापित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) संचार साथी, वित्तीय धोखाधड़ी जोखिम संकेतक और डिजिटल इंटेलिजेंस प्लेटफॉर्म जैसी पहलों के माध्यम से दूरसंचार संसाधनों के दुरुपयोग को रोकने और नागरिकों को साइबर धोखाधड़ी से बचाने में अब तक प्राप्त परिणामों का ब्यौरा क्या है;
- (ग) क्या सरकार ने साइबर धोखाधड़ी को रोकने के लिए जागरूकता पैदा करने हेतु बैंकों,

दूरसंचार सेवा प्रदाताओं और आम जनता के लिए कोई प्रशिक्षण/जागरूकता कार्यक्रम आयोजित किए हैं; और

(घ) यदि हां, तो विशेषकर पश्चिमी उत्तर प्रदेश के मेरठ और हापुड़ जिलों के संबंध में तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख): दूरसंचार विभाग (डीओटी) ने डिजिटल धोखाधड़ी में दूरसंचार संसाधनों के दुरुपयोग को रोकने के लिए कई उपाय किए हैं जिनमें तथाकथित "डिजिटल अरेस्ट" जैसी घटनाएं भी शामिल हैं। कुछ प्रमुख उपाय और उनके परिणाम निम्नलिखित हैं:

- i. **संचार साथी:** यह एक नागरिक केंद्रित पहल है, जो वेब पोर्टल (www.sancharsaathi.gov.in) और मोबाइल ऐप के रूप में उपलब्ध है जो नागरिकों को संदिग्ध धोखाधड़ी वाले संचार की रिपोर्ट करने, अपने नाम पर मोबाइल कनेक्शन की जानकारी प्राप्त करने, खोए/चोरी हुए मोबाइल हैंडसेट की रिपोर्ट करने, मोबाइल हैंडसेट की प्रामाणिकता की जांच करने आदि की सुविधा प्रदान करते हैं। संचार साथी के माध्यम से 9.08 लाख खोए/चोरी हुए मोबाइल हैंडसेट बरामद किए गए हैं, नागरिकों द्वारा 'मेरा नंबर नहीं' या 'आवश्यक नहीं' के रूप में रिपोर्ट किए गए 2.41 करोड़ मोबाइल कनेक्शन काट दिए गए हैं और नागरिकों द्वारा संदिग्ध धोखाधड़ी वाले संचार से संबंधित प्रदान की गई 8.54 लाख इनपुट के आधार पर 39.73 लाख मोबाइल कनेक्शन काट दिए गए हैं।
- ii. **अंतर्राष्ट्रीय इनकमिंग स्पूफ़ड कॉल्स प्रिवेंशन सिस्टम (सीआईओआर):** यह ऐसा सिस्टम है जो भारत से आते हुए प्रतीत होने वाले भारतीय मोबाइल नंबरों से प्रदर्शित होने वाली अंतर्राष्ट्रीय स्पूफ़ड कॉल्स की पहचान करता है और उन्हें ब्लॉक करता है। ऐसी कॉल्स का दुरुपयोग, अन्य

बातों के साथ-साथ, डिजिटल अरेस्ट जैसी साइबर-धोखाधड़ी में सरकारी अधिकारियों के रूप में किया जा रहा है। दिनांक 17.10.2024 को शुरू किए जाने के बाद से, सीआईओआर ने 24 घंटों में 1.35 करोड़ कॉल्स को ब्लॉक करते हुए महत्वपूर्ण परिणाम दिखाए हैं और भारतीय कॉलिंग लाइन पहचान वाली स्पूफ़ड कॉल्स में लगभग 99% की कमी आई है। जो कॉल्स अभी भी अंतर्राष्ट्रीय गेटवे पर आती हैं, उन्हें वहीं ब्लॉक कर दिया जाता है।

- iii. *डिजिटल इंटेलिजेंस प्लेटफॉर्म (डीआईपी)*: यह साइबर-अपराधों और वित्तीय धोखाधड़ी में दूरसंचार संसाधनों के दुरुपयोग की रोकथाम के लिए हितधारकों के साथ द्विदिशात्मक सूचना साझाकरण हेतु सुरक्षित ऑनलाइन प्लेटफॉर्म है। डीआईपी पर 1,200 से अधिक संगठन पंजीकृत हैं, जिनमें केंद्रीय सुरक्षा एजेंसियां, 36 राज्यों और संघ राज्य क्षेत्रों के पुलिस विभाग, भारतीय साइबर अपराध समन्वय केंद्र (आई4सी), बैंक, एकीकृत भुगतान इंटरफेस (यूपीआई) सेवा प्रदाता, भुगतान प्रणाली प्रचालक और दूरसंचार सेवा प्रदाता (टीएसपी) शामिल हैं।
- iv. *वित्तीय धोखाधड़ी जोखिम संकेतक (एफआरआई)*: यह जोखिम-आधारित मापदंड है जो किसी संदिग्ध मोबाइल नंबर को वित्तीय धोखाधड़ी के मध्यम, उच्च या अत्यंत उच्च जोखिम से जुड़े होने की संभावना के आधार पर वर्गीकृत करता है। एफआरआई हितधारकों - विशेष रूप से बैंकों, गैर-बैंकिंग वित्तीय कंपनियों (एनबीएफसी) और यूपीआई सेवा प्रदाताओं को प्रवर्तन को प्राथमिकता देने और अतिरिक्त ग्राहक सुरक्षा उपाय, जैसे कि बढ़ी हुई तत्परता और चिह्नित मोबाइल नंबरों के लिए आवश्यक वास्तविक-समय प्रतिक्रिया प्रोटोकॉल (अलर्ट, लेनदेन में देरी, चेतावनी, लेनदेन की अस्वीकृति आदि) को अपनाने को सक्षम बनाता है। मई, 2025 में इसके शुरू होने के बाद से, वित्तीय संस्थानों ने बताया है कि एफआरआई का उपयोग करके 1,500 करोड़ रुपये से अधिक के लेनदेन को रोका गया है।

(ग) और (घ) : दूरसंचार विभाग (डीओटी) और उसकी क्षेत्रीय इकाइयाँ सोशल मीडिया प्लेटफॉर्म,

समाचार लेख, डिजिटल स्क्रीन, सार्वजनिक स्थानों पर होर्डिंग्स, टीवी एवं रेडियो संदेश, एसएमएस अभियान, संचार मित्र स्कीम के माध्यम से छात्र स्वयंसेवकों आदि सहित बहुभाषी जागरूकता अभियान सक्रिय रूप से चला रही हैं। दूरसंचार विभाग टीएसपी, बैंकों, राज्य पुलिस सहित विभिन्न हितधारकों के लिए नियमित प्रशिक्षण आयोजित कर रहा है। दूरसंचार विभाग की क्षेत्रीय इकाइयों ने दिनांक 1.1.2025 से 639 संचार साथी जागरूकता कार्यक्रम, हितधारकों के साथ 399 बैठकें, हैंडसेट रिकवरी के लिए राज्य पुलिस प्रयोक्ताओं के लिए 141 प्रशिक्षण आयोजित किए हैं और 1217 भौतिक एवं इलेक्ट्रॉनिक विज्ञापन प्रकाशित किए हैं। मेरठ और हापुड़ जिलों में, उपर्युक्त अवधि के दौरान कुल 10 संचार साथी जागरूकता कार्यक्रम और राज्य पुलिस प्रयोक्ताओं के लिए एक प्रशिक्षण आयोजित किए गए हैं।

CRITICAL MINERALS

3180. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **MINES** be pleased to state:

- (a) the details and number of minerals are classified as Critical Minerals;
- (b) whether leasing area limit has been increased during the last three years;
and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a): A list of 24 critical and strategic minerals has been included in Part-D of the First Schedule of the Mines and Minerals (Development and Regulation) [MMDR]

Act, 1957 is enclosed at **Statement**.

(b) and (c) : The Ministry of Mines in exercise of the powers conferred under the proviso to clause (b) of sub-section (1) of section (6) of the MMDR Act, 1957, has relaxed the area limit for prospecting licence and mining lease in respect of each of the 24 critical and strategic minerals listed in Part-D of the First Schedule to the MMDR Act, 1957, to 100 sq. km. and 50 sq. km. respectively, for each of the States, vide order dated 22.02.2024.

STATEMENT

List of 24 Critical and Strategic Minerals

1. Beryl and other beryllium bearing minerals.
2. Cadmium bearing minerals.
3. Cobalt bearing minerals.
4. Gallium bearing minerals.
5. Glauconite.
6. Graphite.
7. Indium bearing minerals.
8. Lithium bearing minerals.
9. Molybdenum bearing minerals.
10. Nickel bearing minerals.
11. Niobium bearing minerals.
12. Phosphate (without uranium).
13. Platinum group of elements bearing minerals.
14. Potash.
15. Minerals of the "rare earths" group not containing Uranium and Thorium.
16. Rhenium bearing minerals.
17. Selenium bearing minerals.
18. Tantalum bearing minerals.
19. Tellurium bearing minerals.

20. Tin bearing minerals.
21. Titanium bearing minerals and ores (ilmenite, rutile and leucoxene).
22. Tungsten bearing minerals.
23. Vanadium bearing minerals.
24. Zirconium-bearing minerals and ores including zircon.

BHARATNET SCHEME IN CHITRADURGA DISTRICT

3181. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) the details of the total number of Gram Panchayats in Chitradurga District targeted under BharatNet Scheme and the number of GPs made service-ready as on date;
- (b) the details of the total funds allocated, released and utilized for BharatNet project implementation in Chitradurga District during the last five years;
- (c) the details of utilization of BharatNet bandwidth by Government institutions such as schools, Primary Health Centres, Anganwadis and Common Service Centres (CSCs) in the district;
- (d) the details of delays, if any, in execution of Bharat Net works in the district and the reasons therefor including issues relating to Right of Way (RoW), contractor performance, technical constraints or fund allocation; and
- (e) the steps taken to upgrade existing infrastructure in the district to provide higher bandwidth and fibre-to-the-home (FTTH) connectivity under PPP model and last-mile connectivity and improve digital inclusion in rural and

remote areas of Chitradurga District?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (d): In Chitradurga District, all 190 GPs planned under BharatNet Phase-I, have been made service ready.

A total of Rs. 635.89 crore have been allocated and utilised during last five financial years (2020-21 to 2024-25) under BharatNet Project for all the districts of Karnataka including Chitradurga District.

As on 28.02.2026, 284 FTTH connections using BharatNet with minimum speed of 25 Mbps per connection are working in Government Institutions, including schools and primary health centers, in Chitradurga District of Karnataka.

(e): BharatNet project is implemented in a phased manner to provide broadband connectivity to all Gram Panchayats (GPs) and villages beyond GPs on demand basis across the country, including rural and remote areas of Chitradurga District in Karnataka. Under Amended BharatNet program, following steps have been included to provide high speed broadband connectivity for improved digital inclusion in rural and remote areas:

- (i) Creation and Upgradation of BharatNet network in ring architecture
- (ii) Operation and Maintenance for 10 years
- (iii) Dedicated Network Operation Centre

- (iv) Provisioning of 1.5 crore FTTH connections using BharatNet Udyamis (BNUs)

NATIONAL FILM DEVELOPMENT CORPORATION

3182. SHRI G. KUMAR NAIK:

Will The Minister of **INFORMATION AND BROADCASTING** be pleased to State:

- (a) the total funds allocated and disbursed to National Film Development Corporation (NFDC) under all its programmes during each of the last five years, State-wise;
- (b) the details of the schemes and sub-schemes implemented by the NFDC during the said period including the quantum of funds released under each scheme and the purpose for which the funds were utilised;
- (c) the number of artists, filmmakers, technicians, producers and other creative professionals supported under these schemes, year and State-wise along with the details of broad criteria and process followed for their selection including the role of selection committees or panels and any clearances or NOCs required;
- (d) the details of major events, festivals, workshops, screenings and dissemination activities undertaken or supported by the NFDC in each year including the number of participants, State/UT-wise representation; and
- (e) whether any partnerships were undertaken with State Governments and if

so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

(a) to (e): The Ministry of Information and Broadcasting allocates funds under DCDFC (Development, Communication and Dissemination of Filmic Content) Scheme to National Film Development Corporation (NFDC).

The aims of scheme are to promote the creation, innovation, and dissemination of film content. This includes organizing and participating in the film festivals to promote Indian films at national and international platforms, while also providing financial assistance to filmmakers and film-related institutions to enhance the visibility and global reach of Indian cinema. It further supports preservation, restoration, digitization, and archiving of India's film heritage, and provides incentives for Audio-Visual co-production and international films shooting in India.

The Ministry also supports filmmakers and other creative professionals through the DCDFC Scheme by organizing and supporting various film festivals, workshops, screenings, masterclasses, and dissemination activities that encourage the growth of the film sector and facilitate interaction among filmmakers, artists, technicians, and other industry professionals. The details in this regard are available at <https://www.nfdcindia.com> and

<https://mib.gov.in/en/offerings/schemes-monitoring> .

The funds utilisation details of DCDFC Scheme are given below:

S No.	Financial Year	Funds Allocated and Disbursed to NFDC (₹ in Cr)	Funds Utilised by NFDC (₹ in Cr)
1	2021-22	84.50	77.69
2	2022-23	127.00	122.78
3.	2023-24	348.12	339.89
4.	2024-25	340.68	324.21
5	2025-26*	232.46	156.86

*Till 26.02.2026.

The Ministry through NFDC undertakes partnerships with State Governments to promote cinema and related activities like organization of International Film Festival of India (IFFI) at Goa every year.

Further, WAVES (World Audio Visual and Entertainment Summit) was organized successfully at Mumbai in year 2025. Also, Residential Writers' Lab was organized in collaboration with the Maharashtra Film Stage and Cultural Development Corporation Ltd. (MFSCDCL) at Maharashtra Film City. The year-wise details of major events, number of screenings/shows and approximate number of delegates/participants are placed below:

Year	Event	No. of Screenings/ Shows	Approx Delegates/ Participants
2025	International Film Festival of India (IFFI)	380	17,999
2025	World Audio Visual and Entertainment Summit (WAVES)	-	1,00,000 +
2024	International Film Festival of India (IFFI)	435	15,384

2024	Mumbai International Film Festival (MIFF)	314	12,027
2023	International Film Festival of India (IFFI)	318	13,902
2022	International Film Festival of India (IFFI)	293	12,431
2022	Mumbai International Film Festival (MIFF)	119	8,898
2021	International Film Festival of India (IFFI)	236	8,888

Participation in these events includes representation from various States/UTs as well as international delegates.

IMPLEMENTATION OF MINORITY WELFARE SCHEMES IN DISTRICTS OF ASSAM

3183. SHRI AMARSING TISSO:

Will the Minister of **MINORITY AFFAIRS** be pleased to state: -

- (a) the details of beneficiaries and funds disbursed in Karbi Anglong and Dima Hasao under the Pradhan Mantri Jan Vikas Karyakram during the last five years;
- (b) the details of infrastructure projects sanctioned under the said scheme in the said districts; and
- (c) whether any proposals from these districts are pending with the Government and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

- (a) to (c): Pradhan Mantri Jan Vikas Karyakram (PMJVK) is a Centrally

Sponsored Scheme of the Ministry of Minority Affairs for creation of community infrastructure in Minority Concentration Areas across the country. The scheme focuses on sectors such as Health, Education, Skill Development, Women-centric projects, Drinking Water Supply, Sanitation, Sports, Renewable Energy, Tourism, Animal Husbandry and other community infrastructure. The infrastructure created under the scheme benefits the entire population residing in the notified areas, including minorities.

PMJVK is a demand-driven scheme, under which projects are considered and approved based on proposals received from the respective State Governments/UT Administrations. The project proposals are formulated and submitted by the concerned State Governments/UT Administrations.

During the last five years, no project proposals for the districts of Karbi Anglong and Dima Hasao in the State of Assam have been received by the Government under PMJVK. Accordingly, no infrastructure projects have been sanctioned, and no funds have been disbursed specifically for these districts during this period. Further, no proposals from these districts are presently pending with the Government.

However, district-wise allocation of funds is not made under PMJVK. Funds are released to the State Government based on approved projects. The details of funds released to the State of Assam under PMJVK during the last five years are as under:

Financial Year	Fund released (Rs. in Lakh)
2020-21	7148.95
2021-22	15999.31
2022-23	-
2023-24	-
2024-25	12900.00

Thus, while funds have been released to the State of Assam under PMJVK during the last five years, no specific proposals relating to Karbi Anglong and Dima Hasao districts were received, sanctioned, or are pending with the Government during the said period.

CONSUMER PROTECTION AND EXPEDITIOUS GRIEVANCE REDRESSAL THROUGH DIGITAL JUSTICE

3184. SHRI GANESH SINGH:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether digital reforms such as e-Daakhil, e-Jagriti, video conferencing, and the AI-enabled National Consumer Helpline (NCH) have led to measurable improvements in case disposal and if so, the extent of reduction in pending cases;
- (b) whether it is a fact that in 2025, more than 1.4 lakh cases were disposed of, over 90,000 virtual hearings were conducted and refunds amounting to

42.6 crore were facilitated;

- (c) if so, whether the Government is preparing a roadmap to further strengthen these digital systems up to the district and block levels;
- (d) if so, whether the Government proposes to further expand collaboration with Central Consumer Protection Authority (CCPA), Bureau of India Study (BIS), Legal Metrology and private/academic institutions to effectively regulate misleading advertisements, dark patterns and unfair trade practices in digital markets; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c): The e-Daakhil portal, launched in 2020, facilitated online filing, fee payment and case monitoring. Further, to modernize the existing applications with the latest technologies, the Department has launched “e-Jagriti” portal on 1st January, 2025, which aims to enhance consumer grievance redressal through a micro-service architecture, Artificial Intelligence / Machine Learning integration and modern features like faceless onboarding and role-based dashboards. It unifies existing applications (OCMS, e-Daakhil, NCDRC CMS, CONFONET) into a single, scalable platform, allowing users to file complaints seamlessly from anywhere with multilingual support. The portal is designed to provide a

convenient, transparent and efficient means for consumers to seek redressal by enabling online complaint filing, digital submission of documents, online payment of fees and also supports virtual courtrooms, enabling the hearing of cases remotely and ensuring faster disposal while reducing dependency on physical infrastructure. These features address bottlenecks like geographical barriers, scheduling conflicts and manual interventions. Further, VC equipment for conducting hearing through video conferencing mode has already been installed and made functional at 10 benches of the National Consumer Disputes Redressal Commission (NCDRC) and 35 benches of State Consumer Disputes Redressal Commissions (SCDRCs).

e-Jagriti has reduced reliance on physical proceedings and has accelerated justice delivery. The National Consumer Disputes Redressal Commission (NCDRC) and State Commissions in Chandigarh, Chhattisgarh, Himachal Pradesh, Karnataka, Madhya Pradesh, Meghalaya, Nagaland, Puducherry, Punjab, Rajasthan, Tamil Nadu, and Uttarakhand achieved disposal rates above 100% after July, 2025. In 2025, 1,62,474 cases were filed and 1,50,197 disposed of, that outperformed the disposal rate of the year 2024. Also, 679 Non-Resident Indians (NRIs) registered their complaints using e-Jagriti portal from abroad till 28th February, 2026.

The National Consumer Helpline (NCH) administered by the Department of Consumer Affairs has emerged as a single point of access to consumers across

the country for their grievance redressal at a pre-litigation stage. Consumers can register their grievances from all over the country in 17 languages including Hindi, English, Kashmiri, Punjabi, Nepali, Gujarati, Marathi, Kannada, Telugu, Tamil, Malayalam, Maithili, Santhali, Bengali, Odia, Assamese and Manipuri through a toll-free number 1915. These grievances can be registered on Integrated Grievance Redressal Mechanism (INGRAM), an omni-channel IT enabled central portal, through various channels- WhatsApp (8800001915), SMS (8800001915), email (nch-ca@gov.in), the NCH app, the web portal (consumerhelpline.gov.in) and the Umang app, as per their convenience. 1,398 companies, who have voluntarily partnered with NCH as part of the 'Convergence' programme directly respond to these grievances according to their redressal process and revert by providing a feedback to the complainant on the portal.

The technological transformation of the NCH has significantly boosted its call-handling capacity. The number of calls received by NCH has grown from 62,172 calls in December 2019 to 3,59,336 calls in December 2025. This growth reflects the rising confidence of consumers in the helpline. Similarly, the average number of complaints registered per month has surged from 37,062 in 2017 to 1,47,635 in 2025. Additionally, grievance registration via WhatsApp has gained momentum, with the percentage of complaints filed through the platform increasing from 12% in December 2023 to 21% in December 2025 demonstrating a growing preference for digital communication channels.

In a significant move to further enhance grievance redressal, NCH has introduced AI-based Speech Recognition, a Translation System, and an AI enabled Chatbot as part of the NCH 2.0 initiative. These technological advancements aim to make the grievance filing process more seamless, efficient, and inclusive. The AI-powered Speech Recognition and Translation System enables consumers to file complaints through voice input, reducing manual intervention. The AI enabled Chatbot provides real-time assistance, streamlining complaint-handling processes, and improving the overall user experience. These upgrades ensure that consumers from diverse linguistic backgrounds have equal access to the grievance redressal system.

The National Consumer Helpline (NCH) has successfully facilitated refund of ₹52 crore to consumers between 25th April 2025 and 31st January 2026. This significant redressal was achieved across 31 sectors, effectively addressing 79,521 consumer grievances related to refund claims.

(d) and (e): To safeguard consumers from unfair trade practices in e-commerce, the Department of Consumer Affairs has also notified the Consumer Protection (E-commerce) Rules, 2020 under the provisions of the Consumer Protection Act, 2019. These rules, inter-alia, outline the responsibilities of e-commerce entities and specify the liabilities of marketplace and inventory e-commerce entities, including provisions for consumer grievance redressal.

Central Consumer Protection Authority, in exercise of the powers conferred

by Section 18 of the Consumer Protection Act, 2019, issued “Guidelines for Prevention and Regulation of Dark Patterns, 2023” on 30th November, 2023, listing 13 specified dark patterns identified in e-Commerce sector. These include false urgency, Basket Sneaking, Confirm shaming, forced action, Subscription trap, Interface Interference, Bait and switch, Drip Pricing, Disguised Advertisements, Nagging, Trick Wording, Saas Billing and Rogue Malwares.

A Joint Working Group, comprising representatives from Ministries, National Law Universities and Voluntary Consumer Organizations, has been constituted vide Office Memorandum dated 5th June, 2025 for identifying the dark patterns and stakeholders to work together in creating a transparent, ethical and user-centric online environment .

An “Advisory in terms of Consumer Protection Act, 2019 on Self-Audit by E-Commerce Platforms for detecting the Dark Patterns on their platforms to create a fair, ethical and consumer centric digital ecosystem” was issued by Central Consumer Protection Authority on 5th June, 2025.

29 leading e-commerce platforms have voluntarily submitted their self-declaration letters confirming compliance with the Guidelines for Prevention and Regulation of Dark Patterns, 2023.

MODERNISATION OF FAIR PRICE SHOPS

3185. SHRI KAMAKHYA PRASAD TASA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether it is a fact that the modernisation of Fair Price Shops (FPS) by the Government aims to transform traditional, paper-based ration shops into efficient, transparent and digitally-enabled "Jan Poshan Kendras" (Nutritional Hubs);
- (b) if so, the details thereof;
- (c) the details of the number and percentage of Fair Price Shops (FPS) that have been digitised and equipped with electronic Point of Sale (ePoS) devices across the country;
- (d) whether the Government has evaluated the impact of FPS digitisation on curbing leakages and improving beneficiary experience;
- (e) if so, the details thereof; and
- (f) the details of the steps being taken by the Government to ensure FPS viability and expand services beyond foodgrain distribution?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a) to (e): As part of the technology driven Targeted Public Distribution System (TPDS) reforms and with the aim to enhance transparency and efficiency in the TPDS, ration cards/beneficiaries database have completely been digitized (100%)

in all States/UTs. Further, for better tracking of foodgrains distribution, 99.8 % i.e. 5.50 Lakhs out of 5.51 Lakhs Fair Price Shops (FPSs) have been automated by installing ePoS devices for the distribution of foodgrains in a transparent manner (electronically) through biometric/Aadhaar authentication of beneficiaries.

(f): Under sub-clause (7) of clause 9 of the TPDS (Control) Order, 2015, it is the sole responsibility of the State Government to fix fair price shop owner's margin, and this shall be periodically reviewed for ensuring sustained viability of the fair price shop operations.

The Central Government only provides the assistance to States/UTs for meeting the expenditure towards intra-State movement and handling of foodgrains and fair price shop dealers' margin under the NFSA in accordance with the provisions of Food Security (Assistance to State Governments) Rules, 2015 (as amended from time to time) which inter-alia provides for norms of expenditure and pattern of central sharing. In order to ensure viability of Fair Price Shops, the norms of FPS Dealers margin was enhanced as per the details given below:

Category of States	Component of FPS margin	Pre-revised norms (Rate in rupee per quintal) (upto 31st March, 2022)	Revised norms (Rate in rupee per quintal) (w.e.f. 1.4.2022)
General Category States/UTs	Transportation and handling	65	70
	FPS Dealers Margin	70	90
	Additional margin	17	21
Special category States/UTs	Transportation and handling	100	105
	FPS Dealers Margin	143	180
	Additional margin	17	26

Special category states includes Sikkim, Himachal Pradesh, Jammu and Kashmir, Ladakh, Uttarakhand, Andaman and Nicobar Islands, Lakshadweep and seven north east states.

The State Governments are free to fix the actual rates, which can be higher than the norms specified in the rules. Central assistance will be limited to the rates specified in the Rules or the actual average rates for the State as a whole, at which the expenditure was actually incurred by the State Government, whichever is lower.

Further, the Department has linked the payment of additional dealer margins to States/UTs with the requirement that ePoS devices be integrated with e-weighing scales. This measure incentivises States/UTs to adopt the linkage, ensuring that beneficiaries receive the accurately measured quantity of their entitled foodgrains.

As per sub-clause (9) of Clause 9 of the Targeted Public Distribution System (TPDS) Control Order, 2015, the State Government shall allow sale of commodities other than the foodgrains distributed under the TPDS at the fair price shop to improve the viability of the fair price shop operations.

It has been the endeavor of the Government to improve the financial viability of Fair Price Shops (FPSs) by providing additional business avenues to FPS dealers and enhancing beneficiary experience through the provision of value-added services at FPS. To improve the financial viability of FPSs,

Government of India had requested all State/UT Governments to take up initiatives through FPSs such as providing banking services through tie-up with banks/corporate Banking Correspondents, banking and citizen-centric services of India Post Payment Bank (IPPB), Retail selling of small (5kg) LPG cylinders, Sale of other commodities/ general store items etc.

The Department has also partnered with the Ministry of Skill Development and Entrepreneurship (MSDE) to enhance the capacity and confidence of Fair Price Shop (FPS) dealers by equipping them with essential entrepreneurship and business management skills. Under this collaboration, NIESBUD (an autonomous institute under MSDE) has developed a specialised training programme for FPS dealers covering digital and financial literacy, e-commerce, retail management, and basic nutrition. To date, approximately 325 FPS dealers across nine States—Rajasthan, Uttar Pradesh, Gujarat, Telangana, Karnataka, Odisha, Madhya Pradesh, Tamil Nadu, and Bihar—have undergone this training. As a result, 90 FPS outlets have been converted into Jan Poshan Kendras (JPKs) across five cities: Hyderabad, Ghaziabad, Jaipur, Ahmedabad, and Indore, improving their commercial viability and community outreach.

दिव्यांगों और वृद्ध व्यक्तियों के लिए छूट/राजसहायता

3186. श्री उत्कर्ष वर्मा मधुर:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या रेलवे का दिव्यांगों और वृद्ध व्यक्तियों के लिए यात्रा टिकटों में पहले की तरह राजसहायता बहाल करने का विचार है और यदि नहीं, तो इसके क्या कारण हैं;
- (ख) क्या दिव्यांगजनों और वृद्ध लोगों के लिए निचली बर्थ आरक्षित करने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) उन राज्यों के नाम क्या हैं जहाँ बुलेट ट्रेन चलाने की योजना है;
- (घ) क्या निकट भविष्य में उत्तर प्रदेश में बुलेट ट्रेन चलाने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसकी समय सीमा क्या है; और
- (ङ) क्या बुलेट ट्रेन का मार्ग लखीमपुर खीरी से होकर गुजरेगा और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसकी समय-सीमा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ङ) : भारतीय रेल समाज के सभी वर्गों को किफायती सेवाएँ प्रदान करने के लिए प्रतिबद्ध है और वर्ष 2024-25 में यात्री टिकटों पर 60,239 करोड़ रुपए की सब्सिडी दी गई। यह राशि रेलवे में यात्रा करने वाले प्रत्येक व्यक्ति के लिए औसतन 43% की रियायत के बराबर है। दूसरे शब्दों में, यदि सेवा प्रदान करने की लागत 100 रुपए है, तो टिकट की कीमत केवल 57 रुपए होगी। यह सब्सिडी सभी यात्रियों के लिए जारी है। इसके अलावा, दिव्यांगजनों की 4 कोटियों, रोगियों की 11 कोटियों और विद्यार्थियों की 8 कोटियों जैसी कई कोटियों के लिए इस सब्सिडी से अतिरिक्त रियायतें जारी रखी गई हैं।

भारतीय रेल वरिष्ठ नागरिकों और दिव्यांग यात्रियों सहित सभी यात्रियों की सुविधा के लिए विभिन्न प्रकार की सुविधाएँ मुहैया कराने हेतु निरंतर प्रयासरत रहती है। वरिष्ठ नागरिकों और दिव्यांग यात्रियों को मुहैया कराई जाने वाली कुछ सुविधाएँ निम्नानुसार हैं:

- i. दिव्यांग यात्रियों, वरिष्ठ नागरिकों, 45 वर्ष और उससे अधिक आयु की महिला यात्रियों को शायिका की उपलब्धता के अध्यधीन निचली शायिका का स्वतः आवंटन, चाहे कोई विकल्प न दिया गया हो।
- ii. वरिष्ठ नागरिकों, 45 वर्ष और अधिक आयु की महिला यात्रियों और गर्भवती महिलाओं के लिए शयनयान श्रेणी में छह से सात निचली शायिकाएं प्रति सवारी डिब्बा, वातानुकूलित 3 टियर श्रेणी में चार से पांच निचली शायिकाएं प्रति सवारी डिब्बा और वातानुकूलित 2 टियर श्रेणी में तीन से चार निचली शायिकाएं प्रति सवारी डिब्बा (रेलगाड़ी में उस श्रेणी के सवारी डिब्बों की संख्या के आधार पर) का एक संयुक्त आरक्षण कोटा निर्धारित किया गया है।
- iii. सभी मेल/एक्सप्रेस गाड़ियों में, जिनमें राजधानी/शताब्दी प्रकार की गाड़ियां शामिल हैं, दिव्यांग यात्रियों और उनके परिचरों के लिए आरक्षित कोटा का निर्धारण निम्नानुसार किया गया है: -

- शयनयान श्रेणी में चार शायिकाएं (जिनमें दो निचली और दो मिडल शायिकाएं शामिल हैं)
- 3एसी/3ई में चार शायिकाएं (जिनमें दो निचली और दो मिडल शायिकाएं शामिल हैं)
- आरक्षित द्वितीय सिटिंग (2एस)/वातानुकूलित कुर्सी यान (सीसी) में चार सीटें, यदि उस गाड़ी में उस श्रेणी के दो से अधिक सवारी डिब्बे हों।

- iv. रेलगाड़ी में रिक्त होने वाली निचली शायिकाओं को वरिष्ठ नागरिकों, दिव्यांगजन यात्रियों अथवा गर्भवती महिला यात्रियों (जिन्हें मिडल/ऊपरी शायिका आवंटित की गई है) को प्राथमिकता के आधार पर आवंटन किया जाता है।

वर्तमान में, महाराष्ट्र और गुजरात से होकर गुजरने वाली मुंबई – अहमदाबाद उच्च गति रेल परियोजना (508 कि.मी.) निर्माण चरण में है।

इसके अलावा, राष्ट्रीय परिवहन अवसंरचना को सुदृढ़ करने और क्षेत्रीय आर्थिक विकास को प्रोत्साहित करने के लिए, सरकार ने केंद्रीय बजट 2026-27 में निम्नलिखित सात नए उच्च-गति रेल

गलियारे विकसित करने की घोषणा की है:-

- (i) मुंबई - पुणे
- (ii) पुणे - हैदराबाद
- (iii) हैदराबाद - बेंगलुरु
- (iv) हैदराबाद - चेन्नै
- (v) चेन्नै - बेंगलुरु
- (vi) दिल्ली - वाराणसी
- (vii) वाराणसी - सिलीगुड़ी

उपर्युक्त में से, दिल्ली-वाराणसी और वाराणसी-सिलीगुड़ी गलियारे उत्तर प्रदेश राज्य से होकर गुजरते हैं। बहरहाल, किसी भी उच्च गति रेल गलियारे/परियोजना के अत्यंत पूंजी-गहन होने के कारण इन्हें स्वीकृत करने का निर्णय कई कारकों जैसे विस्तृत परियोजना रिपोर्ट के परिणाम, तकनीकी-आर्थिक व्यवहार्यता अध्ययन और संसाधनों की उपलब्धता जैसे वित्तपोषण विकल्प आदि पर निर्भर करता है।

चक्रधरपुर मंडल के लिए कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) कार्य

3187. श्रीमती जोबा माझी:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारतीय रेलवे में सबसे अधिक राजस्व अर्जित करने वाले मंडलों में से एक होने के बावजूद, दक्षिण पूर्व रेलवे के चक्रधरपुर मंडल द्वारा क्षेत्र के आदिवासी और वंचित वर्गों के उत्थान के लिए रेलवे द्वारा कोई स्पष्ट कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) कार्य नहीं किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ख) क्या सरकार इस तथ्य से अवगत है कि चक्रधरपुर स्थित लोको रिपेयर शेड को यहाँ से स्थानांतरित कर दिया गया था, जिससे स्थानीय रोजगार पर प्रतिकूल प्रभाव पड़ा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं;
- (ग) क्या सरकार यहाँ उपलब्ध अधिशेष भूमि और पर्याप्त मानव संसाधनों को देखते हुए और स्थानीय लोगों तथा व्यवसायों को रोजगार प्रदान करने के लिए चक्रधरपुर/सिंहभूम में कोच फैक्ट्री या अन्य उत्पादन इकाई स्थापित करने की योजना बना रही है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (घ) : चक्रधरपुर मंडल के अंतर्गत आने वाले रेल नेटवर्क की संपर्कता में सुधार लाने के लिए, निम्नलिखित कार्य पूरे/शुरू कर दिए गए हैं।

हाल ही में पूरी की गई परियोजनाएँ

चक्रधरपुर मंडल में पूर्णतः/अंशतः पड़ने वाली हाल ही में पूरी की गई कुछ परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना का नाम	लंबाई (कि.मी. में)
1	राजखरसावां-सिनी तीसरी लाइन	15
2	सिनी-आदित्यपुर तीसरी लाइन	23
3	डोंगापोसी- राजखरसावां तीसरी लाइन	75
4	राजखरसावां -चक्रधरपुर तीसरी लाइन	20
5	चक्रधरपुर-गोइलकेरा तीसरी लाइन	34
6	गोइलकेरा-मनोहरपुर तीसरी लाइन	28
7	मनोहरपुर-बोंडामुंडा तीसरी लाइन	30
8	चम्पाझरण-बिमलगढ़ दोहरीकरण	21
9	बांसपानी-दैतारी-तोमका-जाखापुरा दोहरीकरण	164
10	झारसुगुड़ा-सरडेगा दोहरीकरण	50

क्र.सं.	परियोजना का नाम	लंबाई (कि.मी. में)
11	बोंडामुंडा-राउरकेला चौथी लाइन	9
12	राउरकेला-झारसुगुड़ा तीसरी लाइन	101

चालू परियोजनाएं

चक्रधरपुर मंडल में पूर्णतः/अंशतः पड़ने वाली कुछ चालू परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना का नाम	लंबाई (कि.मी. में)
1	गम्हरिया – चांडिल तीसरी और चौथी लाइन	26
2	बिमलगढ़ - बरसुआन दोहरीकरण	21
3	डांगोपोसी - जरोली तीसरी और चौथी लाइन	43
4	सिनी - कांद्रा तीसरी और चौथी लाइन	13
5	राउरकेला-बोंडामुंडा पांचवीं लाइन	10
6	बगदेही-झारसुगुड़ा चौथी लाइन	21
7	बाँगरीपोसी-गोरुमहिसाणी नई लाइन	86
8	बादामपहाड़-केंदुझारगढ़ नई लाइन	82
9	खड़गपुर-आदित्यपुर तीसरी लाइन	132

चालू सर्वेक्षण कार्य/विस्तृत परियोजना रिपोर्ट

चक्रधरपुर मंडल में पूर्णतः/अंशतः पड़ने वाले कुछ सर्वेक्षणों/विस्तृत परियोजना रिपोर्ट की स्थिति निम्नानुसार है:

क्र.सं.	सर्वेक्षणों के नाम	स्थिति
1	बड़बिल - बोलानीखादान दोहरीकरण (3 कि.मी.)	विस्तृत परियोजना रिपोर्ट तैयार कर ली गई है
2	बागडेही - चक्रधरपुर - टाटानगर - खड़गपुर चौथी लाइन (367 कि.मी.)	विस्तृत परियोजना रिपोर्ट तैयार कर ली गई है
3	झारसुगुड़ा - बागडेही - खड़गपुर पांचवीं और छठी रेलवे लाइन (399 कि.मी.)	सर्वेक्षण कार्य शुरू कर दिया गया है
4	किरिबुरु - बड़बिल - बरसुआन का स्टील	विस्तृत परियोजना रिपोर्ट तैयार कर ली

क्र.सं.	सर्वेक्षणों के नाम	स्थिति
	कॉरिडोर (199 कि.मी.)	गई है
5	नयागढ़ - बांसपानी नई लाइन (56 कि.मी.)	विस्तृत परियोजना रिपोर्ट तैयार कर ली गई है
6	राजखरसावां-डांगोपोसी चौथी लाइन (71 कि.मी.)	विस्तृत परियोजना रिपोर्ट तैयार कर ली गई है

ऊपरी/निचले सड़क पुल संबंधी कार्य:

समपारों (समपार) के स्थान पर ऊपरी सड़क पुल (आरओबी)/निचले सड़क पुल(आरयूबी) के कार्यों को अनुमोदित करना भारतीय रेल की एक सतत और गतिशील प्रक्रिया है। ऐसे कार्यों को गाड़ी परिचालन में संरक्षा पर प्रभाव, गाड़ियों की गतिशीलता, सड़क उपयोगकर्ताओं पर प्रभाव और व्यवहार्यता आदि के आधार पर प्राथमिकता दी जाती है और शुरू किया जाता है।

भारतीय रेल में वर्ष 2004-14 की तुलना में 2014-26 (जनवरी 2026 तक) की अवधि के दौरान निर्मित किए गए ऊपरी/निचले सड़क पुलों की संख्या निम्नानुसार है:

अवधि	निर्मित किए गए आरओबी/आरयूबी
2004-14	4,148 अदद
2014-26 (जनवरी 2026 तक)	14,024 अदद (चक्रधरपुर मंडल में 174 अदद आरओबी/आरयूबी सहित)

01.02.2026 की स्थिति के अनुसार, भारतीय रेल में 1,14,196 करोड़ रुपए की लागत पर कुल 4,802 आरओबी/आरयूबी को स्वीकृति दी गई है जो योजना निर्माण और कार्यान्वयन के विभिन्न चरणों में हैं। इनमें से दक्षिण पूर्व रेलवे के चक्रधरपुर मंडल में 1,281 करोड़ रुपए की लागत पर 42 अदद ऊपरी/निचले सड़क पुलों के निर्माण कार्यों को स्वीकृति दी गई है।

ऊपरी/निचले सड़क पुल कार्यों का पूरा होना और कमीशनिंग विभिन्न कारकों पर निर्भर करती

है जैसे कि पहुँच मार्ग संरेखण का निर्धारण, सामान्य व्यवस्था आरेख (जीएडी) की स्वीकृति, भूमि अधिग्रहण, अतिक्रमण हटाना, अतिलंघनकारी जनोपयोगी सुविधाओं का स्थानांतरण, विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियाँ, जलवायु संबंधी परिस्थितियों के कारण विशिष्ट परियोजना/क्षेत्र में वर्ष में कार्यावधि आदि। ये सभी कारक परियोजनाओं/कार्यों के पूरा करने के समय को प्रभावित करते हैं।

रेलवे ने ऊपरी/निचले सड़क पुल कार्यों की प्रगति में तेजी लाने के लिए निम्नलिखित उपाय किए हैं:

- (i) सामान्य व्यवस्था आरेख (जीएडी) को अंतिम रूप देने से पहले संबंधित राज्य सरकार/सड़क स्वामित्व प्राधिकरण के साथ संयुक्त सर्वेक्षण किया जाता है ताकि सुगम निष्पादन सुनिश्चित किया जा सके।
- (ii) रेलवे और राज्य सरकार के अधिकारियों की समय-समय पर बैठकें आयोजित की जाती हैं ताकि ऊपरी सड़क पुल/ निचले सड़क पुल कार्यों से संबंधित विभिन्न मुद्दों का समाधान किया जा सके।
- (iii) रेलवे के भाग पर सड़क की चौड़ाई, स्पैन और विषम तल के विभिन्न संयोजनों के लिए अधिसंरचना आरेखों का मानकीकरण किया गया है ताकि डिजाइन के अनुमोदन के दौरान विलंब से बचा जा सके। इसे एक संकलन के रूप में जारी किया गया है, जिसे रेल लाइनों पर ऊपरी सड़क पुल के लिए त्वरित योजना हेतु सीधे अपनाया जा सकता है।

स्टेशन पुनर्विकास

अभी तक, भारतीय रेल में अमृत भारत स्टेशन योजना के अंतर्गत विकास के लिए 1337 रेलवे स्टेशनों को चिह्नित किया गया है जिनमें से 18 स्टेशन चक्रधरपुर मंडल में हैं।

चक्रधरपुर मंडल में अमृत भारत स्टेशन योजना के अंतर्गत विकास हेतु चिह्नित किए गए

स्टेशनों के नाम निम्नानुसार हैं :-

मंडल	स्टेशनों की संख्या	स्टेशनों के नाम
चक्रधरपुर	18	बादामपहाड़, बाराजामदा जं, बड़बिल, बिमलगढ़, चायबासा, चक्रधरपुर, डांगोपोसी, गमहरिया, जरोली, झारसुगुड़ा जं, मनोहरपुर, पांपोष, रैरंगपुर, राजगंगपुर, राजखरसवां, राउरकेला, सिनि, टाटानगर

अमृत भारत स्टेशन योजना में रेलवे स्टेशनों को बेहतर बनाने के लिए मास्टर प्लान तैयार करना और उनका चरणों में कार्यान्वयन करना शामिल हैं। मास्टर प्लान बनाने में निम्नलिखित शामिल हैं:

- i. रेलवे स्टेशन और परिचलन क्षेत्रों तक पहुँच में सुधार
- ii. रेलवे स्टेशन का शहर के दोनों तरफ के साथ एकीकरण
- iii. रेलवे स्टेशन के भवन में सुधार
- iv. प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, वाटर-बूथों में सुधार
- v. यात्री यातायात के अनुरूप चौड़े ऊपरी पैदल पार पुल/एयर कॉन्कोर्स की व्यवस्था
- vi. लिफ्ट/एस्केलेटर/रैम्प की व्यवस्था
- vii. प्लेटफॉर्म की सतह में सुधार/निर्माण और प्लेटफॉर्म पर कवर की व्यवस्था
- viii. 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क की व्यवस्था
- ix. पार्किंग क्षेत्र, यातायात के विभिन्न साधनों का एकीकरण
- x. दिव्यांगजनों के लिए सुविधाएँ
- xi. बेहतर यात्री सूचना प्रणाली
- xii. प्रत्येक रेलवे स्टेशन पर आवश्यकता को देखते हुए एकजिक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए

निर्दिष्ट स्थान, परिवेश सौंदर्यीकरण आदि की व्यवस्था।

इस योजना में दीर्घावधि में दीर्घकालिक और पर्यावरण अनुकूल समाधानों; आवश्यकतानुसार, चरणबद्ध रूप से एवं यथा व्यवहार्य गिड्डी रहित पटरियों की व्यवस्था आदि और रेलवे स्टेशन पर सिटी सेन्टरों के निर्माण की परिकल्पना भी की गई है।

चक्रधरपुर मंडल दो राज्यों अर्थात झारखंड और ओडिशा के अंतर्गत आता है। अमृत भारत स्टेशन योजना के तहत झारखंड में 57 स्टेशनों और ओडिशा में 59 स्टेशनों को चिह्नित किया गया है।

झारखंड और ओडिशा में अमृत भारत स्टेशन योजना के तहत विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नलिखित हैं:-

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
झारखंड	57	बालसिरिंग, बानो, बाराजामदा जंक्शन, बरकाकाना, बासुकीनाथ, भागा, बोकारो स्टील सिटी, चाइबासा, चक्रधरपुर, चांडिल, चंद्रपुरा, डाल्टनगंज, डांगोआपोसी, देवघर, धनबाद, दुमका, गम्हरिया, गंगाघाट, गढ़वा रोड, गढ़वा टाउन, घाटशिला, गिरिडीह, गोड्डा, गोविंदपुर रोड, हैदरनगर, हटिया, हजारीबाग रोड, जामताड़ा, जपला, जसिडीह, कतरासगढ़, कोडरमा, कुमारधुबी, लातेहार, लोहरदगा, मधुपुर, मनोहरपुर, मुहम्मदगंज, मुरी, एन.एस.सी.बी. गोमोह, नगरउंतारी, नामकोम, ओरगा, पाकुड़, पारसनाथ, पिस्का, राजखरसवां, राजमहल, रामगढ़ कैंट, रांची, साहिबगंज, शंकरपुर, सिल्ली, सिनी, टाटानगर, टाटीसिलवई, विद्यासागर
ओडिशा	59	अंगुल, बादामपहाड़, बलांगीर, बालासोर, बालूगांव, बड़बिल, बरगढ़ रोड, बारिपदा, बरपाली, बेलपहाड़, बेतनोटी, भद्रक, भवानीपटना, भुवनेश्वर, बिमलागढ़, ब्रह्मपुर, ब्रजराजनगर, छत्रपुर, कटक, दमनजोड़ी, ढेंकानाल, गुनुपुर, हरिशंकर रोड, हिमगीर, हीराकुड, जाजपुर-क्योंझर रोड, जलेश्वर, जारोली, जेपोर, झारसुगुड़ा, झारसुगुड़ा रोड, कांटाबांजी, केंदुझारगढ़, केसिंगा, खारियार रोड, खोरदा रोड, कोरापुट, लिंगराज मंदिर रोड, मंचेश्वर,

		मेरामंडली, मुनिगुड़ा, न्यू भुवनेश्वर, पांपोष, पारादीप, परलाखेमुंडी, पुरी, रघुनाथपुर, रायराखोल, रायरंगपुर, राजगंगपुर, रायगड़ा, राउरकेला, सखी गोपाल, संबलपुर, संबलपुर सिटी, सोरो, तालचेर, तालचेर रोड, टिटलागढ़ जंक्शन।

पूरे किए गए स्टेशन

झारखंड और ओडिशा में अमृत भारत स्टेशन योजना के तहत रेलवे स्टेशनों पर विकास कार्य तेज गति से शुरू किए गए हैं। इन राज्यों में पूरे किए गए स्टेशनों का ब्यौरा निम्नानुसार है:

राज्य	स्टेशनों की संख्या	स्टेशनों के नाम
झारखंड	9	गोड्डा, गोविंदपुर रोड, लोहरदगा, मधुपुर जंक्शन, मुरी जंक्शन, पिस्का, राजमहल, साहिबगंज, संकरपुर
ओडिशा	6	बारीपदा, बरपाली, बिमलागढ़, कटक, परलाखेमुंडी, तालचेर

अन्य स्टेशनों पर विकास की गतिविधियाँ भी तेज गति से शुरू की गई हैं और कुछ स्टेशनों की प्रगति इस प्रकार है:

झारखंड :

- चक्रधरपुर स्टेशन: नए दूसरे प्रवेश द्वार पर स्टेशन भवन, प्लेटफॉर्म की सतह, पहुँच मार्ग, पीने का पानी, कंपाउंड वॉल और प्रवेश/निकास गेट के कार्य पूरे हो चुके हैं। शौचालय ब्लॉक, परिचलन क्षेत्र और पार्किंग के कार्य शुरू कर दिए गए हैं।
- चाईबासा स्टेशन: प्लेटफार्म विस्तार और प्लेटफार्म की सतह के कार्य पूरे हो गए हैं। स्टेशन भवन, नया प्लेटफार्म, परिचलन क्षेत्र, पार्किंग, पहुँच मार्ग और प्रवेश/निकासी के कार्य शुरू कर दिए गए हैं।

- डांगोपोसी स्टेशन: पहुँच मार्ग और पेयजल बूथ के कार्य पूरे हो चुके हैं। स्टेशन भवन में सुधार, प्लेटफार्म विस्तार और प्लेटफार्म की सतह, पहुँच मार्ग और प्रवेश/निकास द्वार के कार्य शुरू कर दिए गए हैं।
- मनोहरपुर स्टेशन: नए स्टेशन भवन, प्लेटफॉर्म विस्तार और प्लेटफार्म की सतह के कार्य, परिचलन क्षेत्र, पार्किंग, पहुँच मार्ग और प्रवेश/निकास गेट के कार्य शुरू कर दिए गए हैं।
- राजखरसावां स्टेशन: नए स्टेशन भवन, प्लेटफॉर्म शेल्टर, प्लेटफॉर्म की सतह, परिचलन क्षेत्र, पार्किंग, पहुँच मार्ग, प्रवेश/निकास सड़क और 12 मीटर फुट ओवर ब्रिज के कार्य शुरू कर दिए गए हैं।

ओडिशा :

- भुवनेश्वर स्टेशन: पूर्व और पश्चिम दिशा की ओर नए स्टेशन भवन का संरचनात्मक कार्य और एयर कॉनकोर्स का कार्य पूरा कर लिया गया है। स्टेशन की पूर्व और पश्चिम दिशा की ओर एलीवेटेड ड्राइववे का संरचनात्मक कार्य, ऊपरी पैदल पुल का विस्तार और प्लेटफार्म शेल्टर का कार्य शुरू कर दिया गया है। स्टेशन की पूर्व और पश्चिम दिशा की ओर नए स्टेशन भवन का फिनिशिंग कार्य, एमईपी (मेकैनिकल, इलेक्ट्रिकल और प्लंबिंग), एचवीएसी (हीटिंग, वेंटिलेशन और एयर कंडीशनिंग) और एस्केलेटर का कार्य शुरू कर दिया गया है।
- पुरी स्टेशन: स्टेशन भवन का संरचनात्मक कार्य पूरा हो चुका है। स्टेशन भवन की फिनिशिंग, प्लेटफार्म उन्नयन और चारदीवारी के कार्य शुरू कर दिए गए हैं।
- बादामपहाड़ स्टेशन: प्लेटफार्म विस्तार और प्लेटफार्म की सतह के कार्य पूरे हो चुके हैं। नए स्टेशन भवन, शौचालय ब्लॉक, परिचलन क्षेत्र, पार्किंग, पेयजल बूथ और प्रवेश/निकास द्वार के कार्य शुरू कर दिए गए हैं।

- जारोली स्टेशन: नई प्रतीक्षालय सह टिकट काउंटर, शौचालय, पहुँच मार्ग, परिचलन क्षेत्र और पार्किंग के कार्य शुरू कर दिए गए हैं।
- पांपोश स्टेशन: नए स्टेशन भवन, पहुँच मार्ग, परिचलन क्षेत्र और प्रवेश/निकास द्वार के कार्य शुरू कर दिए गए हैं।
- राजगंगपुर स्टेशन: नए स्टेशन भवन और प्लेटफॉर्म की सतह के कार्य शुरू कर दिए गए हैं।

इसके अलावा, भारतीय रेल में रेलवे स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण सतत और निरंतर चलने वाली प्रक्रिया है और इस संबंध में कार्य सापेक्ष प्राथमिकता और धन की उपलब्धता के अध्यधीन आवश्यकता के अनुसार शुरू किए जाते हैं। रेलवे स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण कार्यों को स्टेशन की कोटि/अवस्था/यातायात की सम्वहलाई आदि के आधार पर क्रियान्वित किया जाता है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल स्वरूप का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा अंतर्ग्रस्त होती है और इसके लिए दमकल विभाग की स्वीकृति, धरोहर, पेड़ों की कटाई, विमानपत्तन संबंधी स्वीकृति इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं) अतिलंघनों को स्थानांतरित करने, यात्री संचलन को बाधित किए बिना रेलगाड़ियों के परिचालन, रेलपथ एवं उच्च वोल्टेज बिजली लाइनों के नजदीक किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि जैसी ब्राउन फील्ड संबंधी चुनौतियों के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

सामान्यतः अमृत भारत स्टेशन योजना सहित अन्य योजनाओं के अंतर्गत रेलवे स्टेशनों के विकास/उन्नयन/आधुनिकीकरण का वित्तपोषण योजना शीर्ष-53 'ग्राहक सुविधाएँ' के अंतर्गत किया

जाता है। योजना शीर्ष-53 के अंतर्गत आबंटन और व्यय का ब्यौरा क्षेत्रीय रेल-वार रखा जाता है, न कि कार्य-वार या रेलवे स्टेशन-वार या राज्य-वार।

झारखंड राज्य तीन क्षेत्रीय रेलों अर्थात् पूर्व रेलवे, पूर्व मध्य रेलवे, और दक्षिण पूर्व रेलवे के क्षेत्राधिकार में आता है। इन क्षेत्रों के लिए वित्तीय वर्ष 2025-26 के लिए 1,469 करोड़ रु. का आवंटन किया गया है, जिसमें से अभी तक (जनवरी 2026 तक) 1,292 करोड़ रु. का व्यय उपगत किया जा चुका है।

ओडिशा राज्य तीन क्षेत्रीय रेलों अर्थात् दक्षिण पूर्व रेलवे, दक्षिण पूर्व मध्य रेलवे, और पूर्व तट रेलवे के क्षेत्राधिकार के अंतर्गत आता है। इन क्षेत्रीय रेलों के लिए वित्तीय वर्ष 2025-26 के लिए 1,584 करोड़ रु. का आवंटन किया गया है, जिनमें से अभी तक (जनवरी, 2026 तक) 1,252 करोड़ रु. का व्यय उपगत किया गया है।

इसके अलावा, उद्यमियों की कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) गतिविधियाँ, जिनमें केंद्रीय सार्वजनिक क्षेत्र उद्यम (सीपीएसई) शामिल हैं, कंपनी अधिनियम, 2013 की धारा 135 की संरचना और सार्वजनिक उद्यम विभाग (डीपीई) के दिशानिर्देशों के तहत शासित है। रेलवे एक मंत्रालय है न कि कोई कंपनी जो कॉर्पोरेट सामाजिक उत्तरदायित्व के मानदंडों के अंतर्गत आती हो।

दीन दयाल उपाध्याय नगर-चकिया/नौगढ़ के बीच रेल सेवा

3188. श्री छोटेलाल:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

दीन दयाल उपाध्याय नगर (जिसे पहले मुगलसराय के नाम से जाना जाता था) से भभुआ होते हुए चकिया, नौगढ़ और सोनभद्र तक नई रेलवे लाइन कब तक बिछाई जाएगी?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

सोनभद्र और भभुआ रोड (मोहनिया) स्टेशन मौजूदा रेल नेटवर्क से पंडित दीन दयाल उपाध्याय और चुनार के माध्यम से पहले से ही जुड़े हुए हैं।

नौगढ़ के रास्ते पंडित दीन दयाल उपाध्याय-भभुआ नई लाइन (57 कि.मी.) के लिए व्यवहार्यता अध्ययन किया गया था। कम यातायात अनुमानों के कारण परियोजना को शुरू नहीं किया जा सका।

किसी भी रेल परियोजना की स्वीकृति अनेक मापदंडों/कारकों पर निर्भर करती है, जिनमें निम्नलिखित शामिल हैं:

- प्रत्याशित यातायात पूर्वानुमान और प्रस्तावित मार्ग की लाभप्रदता
- परियोजना द्वारा उपलब्ध कराई गई अंतिम छोर संपर्कता
- अनुपलब्ध कड़ियों को जोड़ना और अतिरिक्त मार्ग उपलब्ध कराना
- संकुलित/संतृप्त लाइनों का संवर्धन
- राज्य सरकारों/केंद्रीय मंत्रालयों/जनप्रतिनिधियों द्वारा की गई मांगें
- रेलवे की अपनी परिचालनिक आवश्यकताएँ
- सामाजिक-आर्थिक महत्व
- धन की समग्र उपलब्धता

रेल परियोजना/परियोजनाओं का पूरा होना कई कारकों पर निर्भर करता है, जिनमें निम्नलिखित शामिल हैं:

- भूमि अधिग्रहण
- वानिकी स्वीकृति

- अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियाँ
- क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक परिस्थितियाँ
- परियोजना स्थल के क्षेत्र में कानून एवं व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए एक वर्ष में कार्य करने के महीनों की संख्या आदि।

ये सभी कारक परियोजना/परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

ESTABLISHMENT OF TIER-3 EDGE DATA CENTRE

3189. SHRI SAGAR ESHWAR KHANDRE:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) whether the Government is likely to consider establishing a Tier-3 Edge Data Centre or Data Hub in Bidar district of Karnataka under the proposed Data Centre Economic Zone framework, in view of the district's strategic location on the Maharashtra–Telangana–Karnataka corridor;
- (b) whether the Government proposes to include Bidar in the next phase of the Digital India Future Skills PRIME initiative to provide training in emerging areas such as artificial intelligence, cloud computing and cybersecurity; and
- (c) if so, the proposed implementation plan and institutional support and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): Data centre industry in India is growing at a steady pace. Current data centre capacity in the country has grown from 375 MW in 2020 to about 1500 MW till 2025.

Data centres in India are majorly developed, owned, and operated by professional players in the sector companies. Companies evaluate factors such as demand projection, operational expenses, availability of power, skilled manpower and long-term business viability before choosing locations for establishing a data centre.

Based on commercial demand, data centres are set up in different locations keeping in mind consumer needs. The Tier rating of data centres is governed by professionally administered certification frameworks, and the decision to obtain such certification rests with data centre developers.

There is no proposal under consideration with the Government of India to create Data Centre Economic Zones.

FutureSkills PRIME Programme

It is a collaborative initiative of Ministry of Electronics and Information Technology (MeitY) and National Association of Software and Service Companies (NASSCOM) aimed at making India a cutting-edge digital talent nation.

Key features of the Programme are skilling, reskilling, and upskilling in emerging technologies such as Artificial Intelligence (AI), Big Data Analytics, Cloud Computing, IoTs, Cyber Security, Blockchain, AR/VR, etc.

The courses for this programme are developed in the consultation with industry to align with actual employment needs. The course information and registration facility is accessible online at <https://futureskillsprime.in>.

About 27.53 lakh candidates have registered on Future skills Prime portal, out of which more than 17.24 lakh candidates are enrolled/trained in various courses. This number includes more than 1.82 lakh candidates from State of Karnataka with over 900 candidates from Bidar district.

**CONSTRUCTION OF HEAD POST OFFICE BUILDINGS IN MALAPPURAM
DISTRICT, KERALA**

3190. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government has sanctioned funds for the construction of buildings for the following Head Post Offices in Malappuram district, Kerala, namely Malappuram, Manjeri, Ponnani and Tirur Head Post Offices;
- (b) if so, the amount of funds sanctioned for each of the above Head Post Offices and the present status of the proposed construction works;
- (c) whether any specific timelines have been fixed for the commencement and

completion of the construction of these Head Post Offices and if so, the details thereof; and

(d) if not, the reasons for the delay and the steps being taken by the Government to ensure early commencement and completion of the works?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b): Yes Sir. The details of amount of funds sanctioned for each of the above Head Post Offices and the present status of the proposed construction works are as follows;

S.No.	Name of the Head Post Office Project	Fund sanctioned in 2025-26 (In Rs.)	Status
1	Malappuram	0	Pre-construction formalities have been completed.
2	Manjeri	0	Pre-construction formalities have been completed.
3	Ponnani	1,48,000	Notice Inviting Tender (NIT) has been issued.
4	Tirur	10,00,000	Notice Inviting Tender (NIT) has been issued.

(c) : No sir.

(d): There is no delay and the works will be completed observing all codal formalities and associated timelines.

**PASSENGER OVERCROWDING ON BENGALURU-MYSURU RAIL
CORRIDOR**

3191. SHRI YADUVEER WADIYAR:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government is aware of severe passenger overcrowding on the Bengaluru - Mysuru rail corridor during weekends, festivals and peak seasons;
- (b) the details of the number of special trains operated on this route during the year 2025 and the average occupancy levels; and
- (c) whether a permanent increase in train frequency or coach capacity is being considered and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (c): On Indian Railways, the occupancy pattern of trains varies over lean and peak periods. During peak rush periods, the occupancy of the trains especially on popular routes remains full whereas during lean periods and on less popular routes, there is sub optimal utilization.

Presently, Bengaluru -Mysuru sector is served by 34 pairs of train services which includes 2 pairs of Vande Bharat services, one pair each of Shatabdi and Rajya Rani Express and 4 pairs of Passenger services. These are listed below:

SN	Train No. and Name
1	20607/20608 MGR Chennai Central- Mysuru Vande Bharat Express
2	20663/20664 MGR Chennai Central-Mysuru Vande Bharat Express
3	12007/12008 MGR Chennai Central-Mysuru Shatabdi Express
4	20659/20660 KSR Bengaluru City-Mysuru Rajya Rani Express
5	12577/12578 Darbhanga-Mysuru Bagmati Express
6	12613/12614 KSR Bengaluru City-Mysuru Wodeyar Express
7	12785/12786 Kacheguda - Ashokapuram Express
8	12975/12976 Mysuru - Jaipur Express
9	16021/16022 MGR Chennai Central-Ashokapuram Kaveri Express
10	16207/16208 Yesvantpur - Mysuru Express
11	16209/16210 Ajmer - Mysuru Express
12	16215/16216 KSR Bengaluru City-Mysuru Chamundi Express
13	16217/16218 Mysuru - Sainagar Shirdi Express
14	16219/16220 Chamarajanagar - Tirupati Express
15	16227/16228 Mysuru - Talguppa Express
16	16231/16232 Cuddalore Port - Mysuru Express
17	16235/16236 Tuticorin - Mysuru Express
18	16315/16316 Mysuru - Thiruvananthapuram North (Kochuveli) Express
19	16535/16536 Pandharpur-Mysuru Golgumbaz Express
20	16551/16552 MGR Chennai Central-Ashokapuram Express
21	16585/16586 SMVT Bengaluru - Murdeshwar Express
22	16591/16592 SSS Hubballi-Mysuru Hampi Express
23	17307/17308 Bagalkot-Mysuru Basava Express
24	19667/19668 Udaipur-Mysuru Humsafar Express
25	20623/20624 KSR Bengaluru City-Ashokapuram Malgudi Express
26	20675/20676 Belagavi-Mysuru Vishwamanav Express
27	22135/22136 Renigunta -Mysuru Express
28	22681/22682 MGR Chennai Central-Mysuru Express
29	22687/22688 Varanasi -Mysuru Express
30	22817/22818 Howrah-Mysuru Express
31	56281/56282 Chamarajanagar -Tumakuru Passenger
32	66551/66552 KSR Bengaluru City-Ashokapuram MEMU

33	66553/66554 KSR Bengaluru City-Ashokapuram MEMU
34	66579/66580 KSR Bengaluru City-Ashokapuram MEMU

Further, in its constant endeavour to provide additional accommodation to travelling passengers, Indian Railways (IR), operates Special train services during festivals, holidays, etc. to cater to the extra needs of passengers and supplement the accommodation available by regular services. Furthermore, the load of trains are also augmented, both on a permanent and temporary basis, to generate additional accommodation for different segments of passengers. Accordingly, to cater to the needs of passengers of Begaluru-Mysuru sector, IR operated around 1600 trips of special trains and also augmented the loads of 24 trains serving the sector during the year 2025.

DIGITAL INDIA PROGRAMME IN BIHAR

3192. SHRI MANOJ KUMAR:

Will the Minister of **ELECTRONICS AND INFORMATION TECHNOLOGY** be pleased to state:

- (a) the status of the implementation of the Digital India Programme in the State of Bihar including that of Kaimur Bhabua and Rohtas districts of Sasaram Lok Sabha Constituency;
- (b) the total budgetary allocation under general and SCSP/TSP budget by Union Government during the last five years for the programme in the region and its

utilization etc.;

- (c) the status of IT Park at Sasaram and Kaimur Bhabua;
- (d) the details of Scheduled Castes (SC), Scheduled Tribes (ST), Other Backward Classes (OBC) and Economically Weaker Sections (EWS) students who get computer education and skill and placed through the different short term, long term training and academic programme of NIELIT including Kaimur and Rohtas districts of Bihar;
- (e) whether the Government has plan to establish IT infrastructure including new NIELIT center in Kaimur and Rohtas districts of the Sasaram Lok Sabha Constituency; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f): In line with Hon'ble Prime Minister's vision to democratise technology and empower citizens, the Government of India had launched the Digital India programme in July, 2015. The overall goal is to ensure that digital technologies improve the life of every citizen, expand India's digital economy, and create investment and employment opportunities in India.

Under the Digital India Programme, the Ministry of Electronics and Information Technology (MeitY) has taken several initiatives to enable online delivery of citizen-

centric services. These include development and implementation of digital platforms, promotion of Aadhaar-based authentication for beneficiary identification, and expansion of service delivery through Common Service Centres (CSCs) to provide assisted access to citizens, particularly in rural and remote areas. Details of some of the key initiatives are as follows:

- **DigiLocker:** DigiLocker has provided anytime access to authentic digital documents from original issuer for the common citizen. More than **67.17+ crore** users are registered with DigiLocker to avail its services and more than 967.01+ crore documents issued from 2456 issuers onboarded on the platform. More than **255.78 Lakh** Aadhaar enabled registrations have taken place in the State of Bihar to avail DigiLocker services.
- **Unified Mobile Application for New-age Governance (UMANG),** one mobile application for all government services, is operational and offers **2446+ services** for individuals. In the State of Bihar, services from various departments integrated/onboarded on the UMANG platform include e-Labharthi (4 services), Mera Ration (1 service), and Post Matric Scholarship–Bihar (2 services).
- **eSign:** It provides easy, efficient, and secure signing of electronic documents by an Aadhaar holder. There are 37.72 crore e-Signs issued so far and 610.78 Lakh e-Signs have been issued in the State of Bihar.
- **Aadhaar:** Aadhaar is the world's largest digital identity programme that

provides biometric and demographic-based unique digital identity. **143.80+ crore Aadhaar IDs** have been generated so far. 12.27 Crore Aadhaar IDs have been generated in the state of Bihar.

- **Common Services Centres** – CSCs are offering government and business services in digital mode enhancing last-mile connectivity in rural areas through Village Level Entrepreneurs (VLEs). Over 800 services are being delivered through CSCs. As on January, 2026, 5.54 lakh CSCs are functional across the country (in rural and urban areas), out of which 4.32 lakh CSCs are functional at the Gram Panchayat level (rural). A total number of **62,106 CSCs** are functional in the state of Bihar, including 905 CSCs in Kaimur Bhabhua and 1376 CSCs in Rohtas District. State/UT wise and district wise details of CSCs are available at <https://csc.gov.in/> and list of services is available at <https://csc.gov.in/>.
- **National Knowledge Network (NKN):** NKN carries the digital-traffic of National/state Data Centres (NDCs/SDCs), State-Wide Area Networks (SWANs) and provides connectivity to various Digital India initiatives, and carry digital-traffic of various G2G (Government to Government) and G2C (Government to Citizen) services, District Connectivity, etc. It also interconnects higher education and research institutions across the country to facilitate resource sharing and collaborative research, thereby supporting both the National Government Network (NGN) and the Research and Education

Network (REN). A total of 1,823 institutes are connected under NKN, including 54 institutes in Bihar, while 681 district links covering 560 districts are operational across India, of which 43 are in Bihar.

- **National Scholarship Portal (NSP):** The platform enables scheme owning Ministries/Departments and States/UTs to process applications and disburse Scholarships/funds directly into the beneficiary's bank account through Direct Benefit Transfer (DBT) mode. The National Scholarship Portal (NSP) serves over 7.47 Crore beneficiaries, with a total disbursement exceeding Rs. 44,181+ Crore. So far, 153 schemes belonging to 13 Ministries/Departments and 21 States/UTs are onboarded on NSP. Till 31st January 2026, about 29 lakh scholarships amounting to Rs. 1,460 crore has been disbursed in the State of Bihar including Kaimur Bhabhua and Rohtas districts of Sasaram Lok Sabha Constituency.
- **MyGov:** MyGov is a Government of India's Citizen Engagement Platform which collaborates with multiple Government bodies/ Ministries to engage people in policy formulation and seeks the opinion of people on issues/ topics of public interest and welfare. Presently, over **6.11+ crore** citizens are registered with MyGov, participating in various activities hosted on MyGov platform.

The Government has taken several initiatives to provide skilling/upskilling to youth, including students from Scheduled Castes(SC), Scheduled Tribes(ST), Other

Backward Classes(OBC), and Economically Weaker Sections(EWS). These initiatives aim to develop industry-ready manpower in emerging and advanced technology domains across the country, including the State of Bihar. The key initiatives are as follows:

(i). **PMGDISHA:** Under the Digital India programme, Pradhan Mantri Gramin Digital Saksharta Abhiyan (PMGDISHA) was launched in 2017 to ensure digital literacy. The scheme concluded on 31st March 2024. Key aspects of the scheme were:

- The Scheme was one of the world's largest digital literacy initiatives
- Over 6.39 Crore persons trained nationwide (against the target of 6 Crore)
- 74,12,740 candidates were trained in the state of Bihar, including 1,28,125 candidates from Kaimur (Bhabhua) and 2,21,634 Rohtas district.

(ii). **FutureSkills Prime:** FutureSkills PRIME program is a collaborative initiative of MeitY and National Association of Software and Service Companies (NASSCOM) aimed at making India a cutting-edge digital talent nation. Key features are:

- Skilling, reskilling, and upskilling in emerging technologies such as Artificial Intelligence, Big Data Analytics, IoTs, Cyber Security, Blockchain, AR/VR, etc.

- Courses are developed in the consultation with industry to align with actual employment needs.
- Portal can be accessed online at <https://futureskillsprime.in/> to earn skill certificates in line with their aptitude and aspirations.
- Under the programme, so far, 17.24+ lakh candidates have enrolled/trained in various courses.
- In the state of Bihar, a total of 26,000 candidates are enrolled/trained in various courses. This includes more than 800 in Rohtas district and 300+ in Kaimur Bhabhua district.

(iii). National Institute of Electronics and Information Technology (NIELIT):

- NIELIT provides digital literacy courses such as Awareness in Computer Concept (ACC), Course on Computer Concepts (CCC) etc.
- NIELIT has trained 43 lakh+ candidates under various courses, including digital literacy and cyber security awareness.
- Training is delivered through a wide network of 56 NIELIT Centres and 9000+ Accredited Training Partners/Facilitation Centres.
- NIELIT is providing digital skilling to the youth of Bihar through its own 3 Centres located in the State at Patna, Buxar, Muzaffarpur for overall monitoring of skill development activities in the State.

Besides own centres, NIELIT has more than 300 Facilitation Centres spread across the State, out of which 06 centres are located in the Districts of Rohtas and Kaimur, for promoting Digital Literacy Courses (DLC).

- In the last 2 years, number of candidates skilled in various long term and short term in the state of Bihar is as under:

Year	2023-2024	2024-2025
No. of SC Candidates	1,186	985
No. of ST Candidates	137	96

- (iv). In addition, the **NIELIT Digital University (NDU) Platform** is launched by NIELIT under the Ministry of Electronics and Information Technology (MeitY) to deliver online and blended skill- based courses in emerging technology areas. This Platform is designed to offer future-ready, industry- aligned programs in emerging technologies such as Artificial Intelligence, Cybersecurity, Cloud Computing, and other frontier domains. This platform also features built-in virtual labs for real-time experimentation in Semiconductor Design, cybersecurity, Cyber Forensics, Industry 4.0, and other emerging domains. Through the NDU platform, every learner can have access anytime-anywhere to NSQF-aligned courses. So far more than 55,000 candidates have registered through NDU Platform.

The Government of India is making continuous efforts to promote IT industry across India including smaller cities and towns. As a part of this initiative, Software Technology Parks have been established in 68 cities across India with 60 centres in Tier-2 and Tier-3 cities. The STPI centres provide Incubation services, High Speed Data Communication services, Cloud services and other statutory support services. At present, three Software Technology Parks of India (STPI) centres are operational in Bihar at Patna, Bhagalpur, and Darbhanga.

Digital India is an umbrella programme covering multiple projects implemented across Central Ministries/Departments and State/UT Governments. Its execution requires close coordination among these agencies, as many initiatives are jointly developed and implemented. The details of funds allocated to MeitY under the Digital India Programme for the General component, Development Action Plan for Scheduled Castes (DAPSC), and Development Action Plan for Scheduled Tribes (DAPST) for the last five years (2020–21 to 2024–25), along with the current financial year 2025–26 (as on 23.02.2026), is as below:

(Rs. in crore)

Budget heads	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26
General component	2587.82	5429.80	4534.96	3737.81	3547.05	4371.76
Development Action Plan for Scheduled Castes (DAPSC)	253.00	530.20	487.70	382.78	346.36	427.55
Development Action Plan for Scheduled Tribes (DAPST)	204.00	428.00	377.84	307.42	279.59	345.14

FUNCTIONING OF PDS

3193. SHRI GODAM NAGESH:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government has assessed the effectiveness and smooth functioning of the Public Distribution System (PDS) across the country, particularly in the State of Telangana;
- (b) the steps taken to ensure timely availability of foodgrains, transparency in distribution and prevention of leakages under the PDS, State/UT-wise including Telangana;
- (c) the measures implemented to strengthen digital monitoring, Aadhaar-based authentication and grievance redressal mechanisms in fair price shops in Telangana; and
- (d) whether the Government proposes any reforms or technology-driven interventions to further improve service delivery and beneficiary satisfaction under the PDS and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a): Targeted Public Distribution System (TPDS) governed under National Food Security Act, 2013 (NFSA) is operated under the joint responsibility of the Central

and the State/UT Governments. The operational responsibilities for allocation of foodgrains within the States/UTs, identification of eligible beneficiaries and families, issuance of ration cards to them, distribution of foodgrains to eligible beneficiaries, supervision and monitoring of functioning of Fair Price Shops (FPSs) etc. rest with the concerned State/ UT Governments. Union Government has laid down a robust mechanism to seamlessly distribute the food grains under PMGKAY to around 80 Crore Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) beneficiaries through Fair Price Shops in all the State/UTs.

Further, this Department engaged Monitoring Institutions (MIs) of repute to undertake concurrent evaluation of the implementation of National Food Security Act, 2013 (NFSA) in different States/UTs for Phase-I (2018-20) and Phase-II (2020-23). Reports submitted by the MIs are available in public domain at **https://nfsa.gov.in/portal/Concurrent_Evaluation**

(b) to (d): As part of the Government's digital initiatives to enhance reach, effectiveness under PMGKAY and the Public Distribution System (PDS), the ration card/beneficiary database has been 100% digitised across all States and Union Territories, with 99.7% ration cards Aadhaar-seeded and 99.2% beneficiaries aadhaar seeded.

This has enabled beneficiaries to access their full entitlements at Fair Price Shops through e-PoS devices using their Ration Card Number or Aadhaar Number, with biometric authentication. Further, initiatives such as One Nation

One Ration Card (ONORC), Mera Ration App and Anna Sahayata have expanded the reach of food security benefits, particularly to migrant and mobile populations, thereby improving the effectiveness of PMGKAY and PDS.

CATERING SERVICES AND GRIEVANCE REDRESSAL IN PREMIUM TRAINS

3194. SHRI SUDAMA PRASAD:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) the details of regular complaints received against services provided on premium trains operated by Railways including those relating to catering, availability of drinking water and other onboard services on trains such as Rajdhani, Shatabdi, Duronto and Humsafar Expresses;
- (b) the details of complaints received during the last five years, specifically relating to quality, quantity and hygiene of food, non-availability of drinking water, deficiencies in other passenger services, Zonal Railway and train-category-wise;
- (c) whether the Government maintains data on repeated offenders including catering contractors/service providers against whom multiple complaints have been substantiated during the said period and if so, the details and the action taken thereon, Zone-wise; and
- (d) whether any corrective and preventive measures have been taken by the Government and IRCTC to improve service quality on premium trains

including penalties, blacklisting, enhanced inspections, use of feedback/complaint monitoring systems and timelines for grievance redressal and if so, the details thereof?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): Indian Railways serve about 58 cr meals every year on average in all trains including premium trains. About only 0.0008% complaints are received on average. Based on inquiry on these complaints during the last three years, a fine of Rs 2.6 cr has been imposed.

Indian Railways continuously endeavour to make available food items to the travelling passengers as per the prescribed rates. Necessary steps are accordingly taken by Indian Railways from time to time to ensure the same. The following measures have been taken to improve quality, hygiene, and food safety:

- Supply of meals from designated Base Kitchens.
- Commissioning of modern Base Kitchens at identified locations.
- Installation of CCTV Cameras in Base Kitchens for better monitoring of food preparation.
- Shortlisting and use of popular and branded raw materials, like cooking oil, atta, rice, pulses, masala items, paneer, dairy products etc. for food production.

- Deployment of Food Safety Supervisors at Base Kitchens to monitor food safety and hygienic practices.
- Deployment of on-board IRCTC supervisors on trains.
- Introduction of QR codes on food packets, enabling display of details like name of kitchen, date of packaging etc.
- Regular deep cleaning and periodical pest control in Base Kitchens and Pantry Cars.
- In order to ensure compliance with Food Safety Norms, Food Safety and Standards Authority of India (FSSAI) certification from designated Food Safety Officers of each catering unit has been made mandatory.
- Regular food sampling as a part of the inspection and monitoring mechanism to ensure quality of food on trains.
- Third Party Audit is done to examine hygiene and quality of food in Pantry Cars and Base Kitchens. Customer satisfaction survey is also conducted.
- Regular and surprise inspections by Railway/ IRCTC officials, including Food Safety Officers.
- Regular training is conducted by IRCTC to enhance the skills of catering staff, focusing on customer service areas i.e., communication, courteous behaviour, service standards, personal grooming, and hygiene.

IRCTC and Railway officials conduct surprise and periodic checks to ensure compliance with catering standards on trains. IRCTC has deployed supervisors and catering assistants for ongoing monitoring of onboard services and real-time resolution of passengers grievances. To enhance inspection coverage, IRCTC has engaged additional Hospitality Monitors for sectional oversight of catering services on mail express trains.

In order to take passenger feedback, complaint management system over Indian Railways has been strengthened, simplified and made more accessible over the last few years through introduction of RailMadad Portal. With the launch of RailMadad Portal, Indian Railways provided passengers a single window system to register complaints and suggestions.

In case any food related passenger complaint in trains is reported, prompt and appropriate punitive action is taken against the service providers for deficiency in service.

EDUCATIONAL ADVANCEMENT OF MINORITY COMMUNITIES

3195. DR. MOHAMMAD JAWED:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of initiatives and schemes undertaken for the educational advancement of minority communities across the country specifically in the State of Bihar along with the details of beneficiaries and expenditure

- incurred during the last five years, scheme-wise;
- (b) whether the Government has identified major hurdles and challenges in the effective educational development of minorities and the implementation of minority education schemes particularly in Bihar including issues relating to access, infrastructure, teacher availability, digital divide, awareness and fund utilisation; and
 - (c) the steps taken or proposed to be taken to overcome these hurdles and improve educational outcomes for minority students especially in Bihar and particularly in educationally backward districts?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (c): It is the mandate of the Ministry of Education to oversee all aspects related to educational advancement including minority communities across the country.

Ministry of Minority Affairs specifically implements the three Scholarship schemes namely Pre-Matric, Post-Matric and Merit-cum-Means based Scholarship for the six notified religious minority communities. However, these Scholarship schemes have not been approved for implementation beyond the academic year 2021-22.

दूरसंचार अवसंरचना का विस्तार

3196. श्री लालजी वर्मा:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2023-24, 2024-25 और 2025-26 के दौरान देश भर में दूरसंचार अवसंरचना (मोबाइल टावर, 4जी/5जी नेटवर्क) के विस्तार के लिए कितनी धनराशि आवंटित और व्यय की गई;
- (ख) ग्रामीण और दूर-दराज के क्षेत्रों सहित ऐसे कितने क्षेत्र हैं जहां अभी भी नेटवर्क कनेक्टिविटी का अभाव है अथवा कमजोर सिग्नल की समस्या का सामना करना पड़ रहा है;
- (ग) उक्त क्षेत्रों में कनेक्टिविटी बढ़ाने के लिए सरकार द्वारा क्या विशेष कदम उठाए गए हैं; और
- (घ) सरकार द्वारा उत्तर प्रदेश के अम्बेडकर नगर जिले के ग्रामीण क्षेत्रों में संपर्क बढ़ाने के लिए क्या विशेष कदम उठाए जा रहे हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): देश के ग्रामीण एवं दूरस्थ के क्षेत्रों में दूरसंचार सेवाओं के विस्तार के लिए विभिन्न डिजिटल भारत योजनाओं के अंतर्गत वित्तीय वर्ष 2023-24, 2024-25 तथा 2025-26 के दौरान दिनांक 28.02.2026 तक 39,050 करोड़ रुपये आवंटित किए गए हैं तथा 24,188.49 करोड़ रुपये वितरित किए गए हैं।

(ख) से (घ): देश के ऐसे दूरस्थ एवं ग्रामीण गाँवों तथा द्वीपों, जहाँ वर्तमान में कवरेज का अभाव है, वहाँ उच्च बैंडविड्थ क्षमता वाली इंटरनेट/ब्रॉडबैंड कनेक्टिविटी और मोबाइल सेवाएँ उपलब्ध कराने के लिए डिजिटल भारत निधि (डीबीएन) [पूर्व में यूनिवर्सल सर्विस ऑब्लिंगेशन फंड (यूएसओएफ)] से वित्तपोषण के माध्यम से अनेक कदम और परियोजनाएँ प्रारंभ की गई हैं।

प्रमुख परियोजनाओं का विवरण निम्नलिखित है:

- (i) भारतनेट परियोजना को चरणबद्ध तरीके से देश के सभी ग्राम पंचायतों (जीपी) तथा गाँवों में ब्रॉडबैंड कनेक्टिविटी प्रदान करने के लिए लागू किया जा रहा है। फरवरी 2026 तक देश में 2,17,805 ग्राम पंचायतों को भारतनेट परियोजना के अंतर्गत सेवा हेतु तैयार किया जा चुका है। जिनमें उत्तर प्रदेश के अंबेडकर नगर जिले की 809 ग्राम पंचायतें भी शामिल हैं। इसके अतिरिक्त, सरकार द्वारा अनुमोदित, संशोधित भारतनेट कार्यक्रम (एबीपी) के अंतर्गत भारतनेट चरण-I एवं चरण-II के मौजूदा नेटवर्क के उन्नयन, शेष ग्राम पंचायतों में नेटवर्क का निर्माण तथा संबंधित ग्राम पंचायतों से मांग के आधार पर शेष गैर-ग्राम पंचायत वाले गाँवों को कनेक्टिविटी प्रदान करने का कार्य किया जा रहा है।
- (ii) सरकार द्वारा वित्तपोषित 4जी सैचुरेशन परियोजना तथा अन्य मोबाइल परियोजनाओं के अंतर्गत फरवरी 2026 तक देश में 24,263 मोबाइल टावरों को चालू किया जा चुका है।
- (iii) चेन्नई और अंडमान एवं निकोबार द्वीपसमूह के बीच (2312 किमी) तथा मुख्यभूमि (कोच्चि) और लक्षद्वीप द्वीपसमूह के बीच (1869 किमी) लंबी सबमरीन ऑप्टिकल फाइबर केबल की कमीशनिंग की गई है। लक्षद्वीप द्वीपसमूह में 225 किमी ऑप्टिकल फाइबर केबल नेटवर्क का निर्माण किया गया है, जिससे एफटीटीएच (फाइबर टू द होम) तथा अन्य सेवाएँ प्रदान की जा सकें। इन ऑप्टिकल केबल परियोजनाओं से द्वीप समूहों में फिक्स्ड लाइन ब्रॉडबैंड/इंटरनेट सेवाओं, मोबाइल सेवाओं (4जी/5जी) तथा अन्य उच्च-गति डेटा सेवाओं के तीव्र विस्तार को सुगम बनाया गया है।

एबीएसएस के तहत महाराष्ट्र को निधि का आवंटन

3197. डॉ. शिवाजी बंडाप्पा कालगे:

श्री निलेश ज्ञानदेव लंके:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में विशेषकर महाराष्ट्र में उन रेलवे स्टेशनों का ब्यौरा क्या है जहां अमृत भारत स्टेशन योजना (एबीएसएस) के अंतर्गत पुनर्विकास कार्य पूरा कर लिया गया है और उन स्टेशनों की सूची क्या है जहां वर्तमान में उक्त कार्य प्रगति पर है;
- (ख) प्रत्येक निविदा प्रदान करने की तारीख सहित उन स्टेशनों का ब्यौरा क्या है जहां सरकारी रूप से निविदाएं जारी कर दी गई हैं लेकिन अभी तक कार्य शुरू नहीं हुआ है;
- (ग) उक्त योजना के कार्यान्वयन के लिए उपयोग किए जा रहे वित्तपोषण के विभिन्न साधनों का ब्यौरा क्या है और उक्त प्रत्येक साधन के अंतर्गत कितने स्टेशनों का वित्तपोषण किया जा रहा है;
- (घ) उक्त योजना के प्रारंभ से लेकर अब तक महाराष्ट्र में केन्द्रीय निधि के आवंटन, जारी और उपयोग की गई कुल राशि का ब्यौरा क्या है; और
- (ङ) उक्त योजना के अंतर्गत उन रेलवे स्टेशनों की सूची क्या है जिनके निर्माण कार्य पूरा होने की मूल तिथि पहले ही समाप्त हो चुकी है; इसमें विलंब के क्या कारण हैं और उन्हें पूरा करने के लिए संबंधित संशोधित समय-सीमा क्या है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

- (क) से (ङ): रेल मंत्रालय ने दीर्घकालिक दृष्टिकोण के साथ स्टेशनों के पुनर्विकास के लिए अमृत भारत स्टेशन योजना शुरू की है।

इस योजना में स्टेशनों में सुधार लाने के लिए मास्टर योजना तैयार करना और उनका चरणबद्ध कार्यान्वयन शामिल हैं। इस मास्टर योजना में निम्नानुसार शामिल हैं:

- स्टेशन और परिचलन क्षेत्रों तक पहुंच में सुधार,
- स्टेशन का शहर के दोनों भागों के साथ एकीकरण,
- स्टेशन भवन में सुधार,
- प्रतीक्षालय, शौचालय, बैठने की व्यवस्था, पेयजल बूथों में सुधार,
- यात्री यातायात के अनुरूप चौड़े पैदल पार पुल/एयर कॉनकोर्स का प्रावधान
- लिफ्ट/स्वचालित सीढ़ियों/रैंप का प्रावधान
- प्लेटफॉर्म की सतह और प्लेटफॉर्म पर कवर में सुधार/प्रावधान
- 'एक स्टेशन एक उत्पाद' जैसी योजनाओं के माध्यम से स्थानीय उत्पादों के लिए कियोस्क का प्रावधान,
- पार्किंग क्षेत्र, यातायात के विभिन्न साधनों के साथ एकीकरण,
- दिव्यांगजनों के लिए सुविधाएं,
- बेहतर यात्री सूचना प्रणाली
- प्रत्येक स्टेशन पर आवश्यकता को ध्यान में रखते हुए एकजीक्यूटिव लाउंज, व्यावसायिक बैठकों के लिए नामित स्थान, लैंडस्केपिंग आदि का प्रावधान

इस योजना में आवश्यकतानुसार, चरणबद्ध और व्यवहार्य रूप से दीर्घकालिक और पर्यावरण अनुकूल समाधान, गिट्टी रहित रेलपथ का प्रावधान आदि और दीर्घावधि में स्टेशन पर सिटी सेंटर के निर्माण की भी परिकल्पना की गई है।

अब तक, अमृत भारत स्टेशन योजना के अंतर्गत 1337 स्टेशनों को चिह्नित किया गया है। जिनमें से 132 स्टेशन महाराष्ट्र में स्थित हैं। अमृत भारत स्टेशन योजना के अंतर्गत महाराष्ट्र राज्य में

विकास के लिए चिह्नित किए गए स्टेशनों के नाम निम्नानुसार है:

राज्य	अमृत स्टेशनों की संख्या	अमृत स्टेशनों के नाम
महाराष्ट्र	132	अहमदनगर, अजनी (नागपुर), अक्कलकोट रोड, अकोला, आकुर्डी, अमलनेर, आमगाँव, अमरावती, अंधेरी, बडनेरा, बल्हारशाह, बांद्रा टर्मिनस, बारामती, बेलापुर, भंडारा रोड, भोकर, भुसावल, बोरीवली, भायखला, चालीसगाँव, चांदा फोर्ट, चंद्रपुर, चर्नी रोड, छत्रपति संभा जी नगर, छत्रपति शिवाजी महाराज टर्मिनस, चिंचपोकली, चिंचवाड, दादर (मध्य रेल), दादर (पश्चिम रेल), दहिसर, दौंड, देहु रोड, देवलाली, धामणगांव, धरणगांव, धाराशिव, धर्माबाद, धुले, दिवा, दुधनी, गंगाखेर, गोधानी, गोंदिया, ग्रांट रोड, हडपसर, हातकणंगले, हजूर साहिब नान्देड, हिमायत नगर, हिंगनघाट, हिंगोली दक्कन, इगतपुरी, जलगाँव, जालना, जेऊर, जोगेश्वरी, कल्याण जंक्शन, कामटी, कांदिवली, कंजुर मार्ग, कराड, काटोल, केडगाँव, किनवट, कोपरगाँव, कुर्दुवाडी जंक्शन, कुर्ला जंक्शन, लासलगाँव, लातूर, लोकमान्य तिलक टर्मिनस, लोनंद जंक्शन, लोनावाला, लोअर परेल, मलाड, मलकापुर, मनमाड जं, मानवत रोड, मरीन लाइन्स, माटुंगा, मिराज जंक्शन, मुदखेड जंक्शन, मुंबई सेंट्रल, मुंब्रा, मुर्तिजापुर, नागरसोल, नागपुर जं, नंदगाँव, नांदुरा, नंदुरबार, नरखेड जंक्शन, नासिक रोड, नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, पाचोरा जंक्शन, पालघर, पंढरपुर, पनवेल जंक्शन, परभणी जंक्शन, परेल, परली वैजनाथ, परतूर, फलटाण, प्रभादेवी, पुलगाँव जंक्शन, पुणे जंक्शन, पूर्णा जंक्शन, रावेर, रोटेंगांव, साईनगर शिर्डी, सैंडहर्स्ट रोड, सांगली, सतारा, सावदा, सेलू, सेवाग्राम, शहाड, शेगांव, शिवाजी नगर पुणे, श्री छत्रपति शाहू महाराज टर्मिनस कोल्हापुर, सोलापुर, तलेगांव, ठाकुर्ली, ठाणे, टिटवाला, तुमसर रोड, उमरी, उरुली, वडाला रोड, विद्याविहार, विक्रोली, वडसा, वर्धा, वाशिम, वाठार

अमृत भारत स्टेशन योजना के तहत महाराष्ट्र राज्य में रेलवे स्टेशनों पर विकास कार्य तेज गति से शुरू किए गए हैं। महाराष्ट्र राज्य में अब तक 17 स्टेशनों (आमगाँव, बारामती, चांदा फोर्ट, चिंचपोकली, देवलाली, धुले, केडगाँव, लासलगाँव, लोनंद जंक्शन, माटुंगा, मुर्तिजापुर जंक्शन, नंदुरा, नेताजी सुभाष चंद्र बोस इतवारी जंक्शन, परेल, सावदा, शहाड और वडाला रोड) का कार्य इस योजना के तहत पूरा हो चुका है। अन्य स्टेशनों पर भी कार्य तेज गति से शुरू किए गए हैं और उपरोक्त में से कुछ स्टेशनों की प्रगति निम्नानुसार है:

- दिवा स्टेशन: स्टेशन भवन, परिचलन क्षेत्र और पूर्वी दिशा में पार्किंग का सुधार, नया प्रवेश द्वार, प्लेटफार्म नंबर 5/6 और 7/8 का प्लेटफार्म उठाना और फर्श बनाना, प्लेटफार्म नंबर 7/8 पर प्लेटफार्म शेल्टर, नया शौचालय ब्लॉक, पश्चिमी दिशा में सीवेज ट्रीटमेंट प्लांट, कल्याण छोर और मुंबई छोर पर उपरि पैदल पुल का सुधार और उपरि पैदल पुल के लिए नई सीढ़ी के निर्माण कार्य पूरे कर लिए गए हैं। नए 6 मीटर उपरि पैदल पुल के निर्माण कार्य शुरू कर दिए गए हैं।
- मुंब्रा स्टेशन: प्लेटफॉर्म की सतह, बैठने की व्यवस्था, नया शौचालय ब्लॉक, बुकिंग कार्यालय का सुधार, परिचलन क्षेत्र, सीवेज ट्रीटमेंट प्लांट और उपरि पैदल पुल की सतह के सुधार के कार्य पूरे हो चुके हैं। एस्केलेटर का कार्य शुरू कर दिया गया है।
- टिटवाला स्टेशन: स्टेशन भवन, प्रवेश द्वार, प्लेटफार्म की सतह, टिकट बुकिंग कार्यालय का सुधार, शौचालय ब्लॉक, सीवेज ट्रीटमेंट प्लांट और पूर्वी एवं पश्चिमी हिस्से पर दुपहिया पार्किंग और पहुँच मार्ग के सुधार का कार्य पूरा हो चुका है। नया 6 मीटर उपरि पैदल पुल का कार्य शुरू कर दिया गया है।
- विक्रोली स्टेशन: स्टेशन भवन के पश्चिमी हिस्से में सुधार के कार्य, प्लेटफार्म का सतहीकरण, प्लेटफार्म शेल्टर, मुंबई छोर पर नया टॉयलेट ब्लॉक, कल्याण छोर पर टॉयलेट ब्लॉक में सुधार और उपरि पैदल पुल के कार्य पूरे कर लिए गए हैं। नए बुकिंग कार्यालय, पूर्व और पश्चिम हिस्से में परिचलन क्षेत्र और पूर्वी हिस्से में पार्किंग के निर्माण कार्य शुरू किए गए हैं।
- इगतपुरी स्टेशन: नए स्टेशन भवन का संरचनात्मक कार्य, मौजूदा स्टेशन भवन का सुधार कार्य, प्रवेश द्वार, टिकट कार्यालय, शौचालय ब्लॉक, प्लेटफार्म का सतहीकरण, उपरि पैदल पुल की सीढ़ियों पर प्लेटफार्म शेल्टर और एस्केलेटर, परिचलन क्षेत्र शेल्टर और सीवेज ट्रीटमेंट प्लांट का कार्य पूरे हो गए हैं। नए स्टेशन भवन का फिनिशिंग कार्य शुरू किया गया है।

इसके अलावा, भारतीय रेल में स्टेशनों का विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण निरन्तर और सतत प्रक्रिया है और इस संबंध में कार्यों को पारस्परिक प्राथमिकता और निधियों की उपलब्धता के अध्यधीन, आवश्यकतानुसार किया जाता है। स्टेशनों के विकास/पुनर्विकास/उन्नयन/आधुनिकीकरण के कार्य स्टेशन की कोटि/स्थिति/संभाले जाने वाला यातायात आदि के आधार पर शुरू किए जाते हैं।

निविदाओं का आबंटन साइट सक्रियता, संरचनाओं, सुविधाओं आदि का पुनर्स्थापन और उनके संबंधित स्वीकृतियों जैसे प्रारंभिक कार्यों की योजना के बाद किया जाता है। भारतीय रेल के पास परियोजनाओं के क्रियान्वयन की निगरानी के लिए एक सुस्थापित तंत्र है, जिसमें उनकी समीक्षा, निरीक्षण, कार्यों की गुणवत्ता जांच और लेखापरीक्षा शामिल हैं। कार्य विभिन्न संहिताओं और नियमावलियों में निर्धारित मानकों और विनिर्देशों का पालन करते हुए किए जाते हैं। समय-समय पर विभिन्न एजेंसियों/अधिकारियों/बहु-विषयक टीमों द्वारा निर्धारित अनुदेशों के अनुसार निरीक्षण/लेखापरीक्षा/जांच की जाती है और तत्काल सुधारात्मक कार्रवाई की जाती है। यह एक सतत और निरंतर प्रक्रिया है।

रेलवे स्टेशनों का विकास/उन्नयन जटिल प्रकृति का होता है जिसमें यात्रियों और रेलगाड़ियों की संरक्षा शामिल होती है और इसके लिए फायर क्लीयरेंस, धरोहर, पेड़ों की कटाई, विमानपत्तन क्लीयरेंस इत्यादि जैसी विभिन्न सांविधिक स्वीकृतियों की आवश्यकता होती है। इनकी प्रगति जनोपयोगी सेवाओं को स्थानांतरित करने (जिनमें जल/सीवेज लाइन, ऑप्टिकल फाइबर केबल, गैस पाइप लाइन, पावर/सिगनल केबल इत्यादि शामिल हैं), अतिलंघन, यात्री संचलन को बाधित किए बिना रेलगाड़ियों का परिचालन, उच्च वोल्टेज बिजली लाइनों के निकट सान्निध्य में किए जाने वाले कार्यों के कारण गति प्रतिबंध आदि के कारण भी प्रभावित होती है और ये कारक कार्य के समापन समय को प्रभावित करते हैं।

अमृत भारत स्टेशन योजना के अंतर्गत शामिल स्टेशनों का विकास/उन्नयन/आधुनिकीकरण को सामान्यतः योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत वित्तपोषित किया जाता है। योजना शीर्ष-53 'ग्राहक सुविधाएं' के अंतर्गत स्टेशनों के विकास एवं अनुरक्षण हेतु निधियों के आबंटन का ब्यौरा कार्य-वार या स्टेशन-वार या राज्य-वार नहीं बल्कि क्षेत्रीय रेल-वार रखा जाता है। महाराष्ट्र चार रेलवे क्षेत्रों अर्थात् मध्य रेलवे, दक्षिण मध्य रेलवे, दक्षिण पूर्व मध्य रेलवे और पश्चिम रेलवे के अधिकार क्षेत्र में आता है। इन क्षेत्रों के लिए वित्त वर्ष 2025-26 के लिए ₹3,834 करोड़ का आवंटन किया गया है, जिसमें से अब तक (जनवरी, 2026 तक) ₹3,461 करोड़ का व्यय उपगत किया गया है।

राष्ट्रीय युवा संसद योजना 2.0

3198. श्री आशीष दुबे:

क्या संसदीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) राष्ट्रीय युवा संसद योजना 2.0 के प्रारंभ होने के बाद से भागीदारी की मोड-वार स्थिति क्या है और इस पोर्टल के माध्यम से कितने नागरिक इसमें भाग ले रहे हैं;
- (ख) ग्रामीण क्षेत्रों, छोटे संस्थानों और विभिन्न सामाजिक समूहों में इस योजना की समावेशिता, पहुंच और जागरूकता सुनिश्चित करने के लिए क्या कदम उठाए गए हैं;
- (ग) क्या सरकार पाठ्यचर्या समेकन, क्षमता निर्माण अथवा डिजिटल नवाचारों के माध्यम से इस योजना को और सुदृढ़ करने पर विचार कर रही है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

- (क) और (ख) : युवा संसद कार्यक्रम का विस्तार करने तथा दूर-दराज और ग्रामीण इलाकों सहित

विद्यार्थियों की व्यापक भागीदारी सुनिश्चित करने के लिए, मंत्रालय ने राष्ट्रीय युवा संसद योजना (एनवाईपीएस) वेब पोर्टल के एक उन्नत संस्करण की शुरुआत की है जिसे एनवाईपीएस 2.0 के नाम से जाना जाता है। केवल मान्यता प्राप्त संस्थानों के विद्यार्थियों तक सीमित पिछले संस्करण के विपरीत, एनवाईपीएस 2.0 देश भर के सभी शैक्षणिक संस्थानों, समूहों और सभी नागरिकों के लिए उपलब्ध है। यह जाति, लिंग, पंथ, धर्म, नस्ल, क्षेत्र, देश में किसी स्थान, ग्रामीण इलाकों, छोटे संस्थानों इत्यादि की परवाह किए बिना प्रतिभागिता हेतु उपलब्ध है। युवा संसद सत्रों की भागीदारी और संचालन का विवरण निम्न प्रकार है:-

क्र.सं.	वर्ष	संस्था द्वारा भागीदारी			समूह द्वारा भागीदारी			व्यक्तिगत भागीदारी	प्रतिभागी नागरिकों/ विद्यार्थियों की कुल संख्या (क+ख+ग)
		पंजीकरणों की संख्या	आयोजित कार्यक्रमों की संख्या (यु.सं.स. की संख्या*)	प्रतिभागी विद्यार्थियों की संख्या (क)	पंजीकरणों की संख्या	आयोजित कार्यक्रमों की संख्या (यु.सं.सत्रों की संख्या)	प्रतिभागी नागरिकों/ विद्यार्थियों की संख्या (ख)	प्रतिभागी नागरिकों/ विद्यार्थियों की संख्या (ग)	
1	11.09.2024 को शुरुआत से 08.03.2026 तक	4586	1564	53048	640	22	905	44222	98175

*यु.सं.स. – युवा संसद सत्र

एनवाईपीएस 2.0 के संबंध में समावेशिता और जागरूकता लाने हेतु, मंत्रालय ने सभी राज्य सरकारों, संघ राज्य क्षेत्रों के प्रशासनों; राज्यों/संघ राज्य क्षेत्रों की विधानसभाओं; विभिन्न शिक्षा बोर्डों (सीबीएसई, सीआईएससीई) को लिखा है और साथ ही संसद टीवी पर समय-समय पर एक प्रचार वीडियो भी प्रसारित किया जाता है।

(ग) और (घ) : वर्तमान में, मंत्रालय में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

सार्वजनिक इंटरनेट एक्सेस कार्यक्रम

3199. श्री हरीश चंद्र मीना:

क्या इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री यह बताने की कृपा करेंगे कि:

- (क) डिजिटल इंडिया के अंतर्गत पब्लिक इंटरनेट एक्सेस प्रोग्राम (पीआईएपी) और भारत नेट परियोजना के अंतर्गत टोंक-सवाई माधोपुर लोक सभा निर्वाचन क्षेत्र के प्रत्येक ब्लॉक, ग्राम पंचायत और भारत नेट से जुड़े कॉमन सर्विस सेंटर (सीएससी) में वर्तमान में सक्रिय इंटरनेट कनेक्शन की संख्या का ब्यौरा क्या हैं और उनकी अपलोड-डाउनलोड गति कितनी है और तकनीकी खामियों या नेटवर्क संबंधी समस्याओं के कारण कितने केन्द्र निष्क्रिय पड़े हैं; और
- (ख) विगत तीन वर्षों के दौरान टोंक और सवाई माधोपुर जिलों में भारतनेट के माध्यम से कितने नागरिकों ने ई-गवर्नेंस सेवाओं (जैसे आयुष्मान भारत, पीएम किसान, जाति/अधिवास प्रमाण पत्र, पेंशन, राशन, छात्रवृत्ति आदि) का लाभ उठाया है और इसके लिए कुल कितने लेन-देन किए गए हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) और (ख): टोंक और सवाई माधोपुर जिलों में, भारतनेट परियोजना के अंतर्गत ब्रॉडबैंड सेवाएं

वर्तमान में ग्राम पंचायत स्तर (जीपी) पर उपलब्ध हैं। 21.11.2025 तक, दूरसंचार विभाग (डीओटी) द्वारा भारतनेट परियोजना के अंतर्गत राजस्थान के टोंक में 230 ग्राम पंचायतों और सवाई माधोपुर जिलों में 200 ग्राम पंचायतों को सेवा हेतु तैयार किया गया है।

टोंक और सवाई माधोपुर लोकसभा क्षेत्र में इंटरनेट कनेक्शनों की संख्या और अपलोड/डाउनलोड स्पीड इस प्रकार है:

क्र.सं.	निर्वाचन क्षेत्र	ब्लॉक	एबीपी सहित एक ब्लॉक में कुल ग्राम पंचायत	एक ब्लॉक में इंटरनेट कनेक्शनों की कुल संख्या	एक ब्लॉक में कुल सक्रिय इंटरनेट कनेक्शन	अपलोड-डाउनलोड गति	तकनीकी खराबी के कारण निष्क्रिय पड़े केंद्र / एक ब्लॉक में नेटवर्क समस्या
1	सवाई माधोपुर	बामनवास	36	35	20	4 एमबीपीएस	15
2		गंगापुर	38	35	28		7
3		खंडर	38	33	22		11
4		सवाई माधोपुर	49	49	28		21
5	टोंक	देवली	39	39	35		4
6		मालपुरा	36	36	31		5
7		नेवाई	41	41	39		2
8		टोंक	50	50	39		11
9		उनियारा	33	33	22		11
	कुल		360	351	264		87

कॉमन सर्विसेज सेंटर (सीएससी) परियोजना डिजिटल इंडिया पहल के तीसरे स्तंभ (पब्लिक इंटरनेट एक्सेस प्रोग्राम) के अंतर्गत भारत सरकार की एक पहल है। इसका उद्देश्य सीएससी नेटवर्क को ग्राम पंचायतों तक विस्तारित करना और नागरिकों को ई-सेवाओं तक पहुंच प्रदान करना है।

सीएससी की स्थापना और संचालन/संचालन ग्राम स्तरीय उद्यमी (वीएलई) द्वारा एक स्व-टिकाऊ मॉडल पर किया जाता है, जो 800 से अधिक नागरिक सेवाएं प्रदान करता है। सेवाओं की सूची

<https://csc.gov.in/> पर उपलब्ध है।

31 जनवरी 2026 तक, टोंक और सवाई माधोपुर जिलों सहित देश भर में सीएससी की राज्य/जिलावार संख्या <https://csc.gov.in/> वेबसाइट पर उपलब्ध है।

टोंक और सवाई माधोपुर में ई-गवर्नेंस सेवाएं प्रदान करने के लिए पिछले 3 वर्षों में सीएससी के माध्यम से किए गए लेनदेन की कुल संख्या इस प्रकार है:

	लाख में			
जिला	वर्ष 2023	वर्ष 2024	वर्ष 2025	वर्ष 2026 से अब तक
टोंक	6.96	6.92	5.98	4.53
सवाई माधोपुर	4.99	5.19	4.67	3.82

PUBLIC DISTRIBUTION SYSTEM MODERNIZATION AND FOOD SECURITY ENHANCEMENT IN PEDDAPALLI DISTRICT

3200. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the specific allocation of foodgrains under the National Food Security Act for Peddapalli Lok Sabha Constituency during the last five years, year-wise, particularly focusing on coverage of coal mining workers and their families under the Priority Household category;
- (b) the implementation status of One Nation One Ration Card system in Peddapalli Lok Sabha Constituency to ensure portability of food security benefits for migrant workers employed in coal mining and thermal power

industries;

- (c) the establishment of additional fair price shops in remote coal mining areas of Peddapalli Lok Sabha Constituency where existing PDS infrastructure is inadequate to serve the growing industrial workforce population;
- (d) the specific provisions made for ensuring food quality testing and monitoring mechanisms in PDS outlets serving industrial areas prone to dust pollution and environmental contamination; and
- (e) the digital transformation progress of fair price shops in Peddapalli Lok Sabha Constituency through electronic Point of Sale devices and automation to prevent leakages and ensure transparent distribution?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA):

(a): As informed by the State Government of Telangana, allocation of foodgrains for Peddapalli in last five year for Priority household (PHH) category are as follow:

Year	PHH Allocation in MTs
2021	1519.266
2022	1484.688
2023	1473.192
2024	1470.504
2025	1678.134

(b): The One Nation One Ration Card (ONORC) system has been

implemented in the State of Telangana since 2019 covering all 33 districts, including Peddapalli, to enable portability of food security benefits for all beneficiaries. The facility is enabled in the State covering almost 100% beneficiaries under PMGKAY/NFSA, including migrant workers employed in various sectors such as coal mining and thermal power industries.

(c): As per the Government of Telangana, 410 Fair Price Shops (FPSs) are presently functioning in Peddapalli district for distribution of foodgrains under the Public Distribution System (PDS). The establishment and rationalization of FPSs is the responsibility of the concerned State/UT Government.

(d): The Department has formulated and issued a Quality Control Manual to uniformly maintain the quality standards of foodgrains from procurement to its distribution to the eligible beneficiaries. Further, National Food security Act 2013 provides that every State Governments shall put in place an internal grievance redressal mechanism which may include call centres, help lines, designation of nodal officers, other mechanism for effective redressal of grievances of the aggrieved persons in matters relating to distribution of entitled foodgrains.

(e): As per the Government of Telangana, PDS transactions, including allocation and distribution of foodgrains in all districts, are carried out through electronic Point of Sale (e-PoS) devices at FPSs. These devices enable Aadhaar-based biometric authentication of beneficiaries and real-time recording of transactions, thereby helping to prevent leakages and ensuring transparency in distribution.

मध्य प्रदेश में पीडीएस

3201. श्रीमती संध्या राय:

क्या उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों के दौरान मध्य प्रदेश के भिण्ड-दतिया संसदीय निर्वाचन क्षेत्र में सार्वजनिक वितरण प्रणाली (पीडीएस) के अंतर्गत पंजीकृत लाभार्थियों की ग्राम/पंचायत और विधान सभा निर्वाचन क्षेत्र-वार कुल संख्या कितनी है;
- (ख) इन पांच वर्षों में से प्रत्येक वर्ष के दौरान इस निर्वाचन क्षेत्र में खाद्यान्न राजसहायता और वितरण पर कुल कितनी धनराशि खर्च की गई;
- (ग) इन लाभार्थियों को कितनी मात्रा में खाद्यान्न (गेहूं/चावल) वितरित किया गया;
- (घ) क्या सरकार के पास यह सुनिश्चित करने के लिए कोई तंत्र मौजूद है कि डुप्लीकेट/जाली राशन कार्डों को समाप्त करके केवल पात्र लाभार्थियों को ही लाभ प्राप्त हो; और
- (ड.) यदि हां, तो इसके परिणाम और समय-सीमा का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया):

- (क): मध्य प्रदेश के भिंड-दतिया संसदीय निर्वाचन क्षेत्र में सार्वजनिक वितरण प्रणाली (पीडीएस) के तहत पंजीकृत लाभार्थियों की कुल संख्या दर्शाने वाला ब्यौरा **विवरण-1** में दिया गया है।
- (ख) : खाद्य और सार्वजनिक वितरण विभाग उन राज्यों द्वारा किए गए व्यय की प्रतिपूर्ति करता है, जिन्होंने भारत सरकार द्वारा किए गए आवंटन के अनुसार केंद्रीय योजनाओं के लाभार्थियों को खाद्यान्न वितरण के लिए विकेन्द्रीकृत खरीद (डीसीपी) पद्धति (मध्य प्रदेश सहित) का विकल्प चुना है। राज्य को सम्पूर्ण रूप से निधि जारी की जाती है, जिलेवार नहीं। आर्थिक लागत और केंद्रीय निर्गम मूल्य (सीआईपी) जिस पर राज्यों को खाद्यान्न जारी किए जाते हैं, के बीच का अंतर, भारतीय खाद्य निगम (एफसीआई) और डीसीपी राज्यों को खाद्य सब्सिडी के रूप में प्रतिपूर्ति किया जाता है। डीसीपी राज्यों और एफसीआई को जारी की जाने वाली खाद्य सब्सिडी वित्त

मंत्रालय द्वारा किए गए बजटीय आवंटन के अनुसार की जाती है। वित्त मंत्रालय द्वारा राज्यवार निधि आबंटित नहीं की जाती है। इसके अतिरिक्त, भारतीय खाद्य निगम (एफसीआई) द्वारा केंद्रीय पूल के लिए राज्यों द्वारा सुपुर्द की गई खाद्यान्न की मात्रा के संबंध में भी राज्यों को निधि जारी की जाती है। दो खाद्य सब्सिडी योजनाओं (एफसीआई को खाद्य सब्सिडी और डीसीपी राज्यों को खाद्य सब्सिडी) को प्रधानमंत्री गरीब कल्याण अन्ना योजना (पीएमजीकेएवाई) के रूप में शामिल किया गया है। वित्त वर्ष 2020-21 से आज तक खाद्य सब्सिडी के रूप में मध्य प्रदेश सरकार को जारी की गई निधि का ब्यौरा निम्नानुसार है:

क्र. सं.	वित्तीय वर्ष	जारी की गई राशि (करोड़ रुपए में)
1.	2020-21	11946.44
2.	2021-22	14420.62
3.	2022-23	9471.50
4.	2023-24	16939.27
5.	2024-25	10189.04
6.	2025-26 (दिनांक 05.03.2026 तक की स्थिति के अनुसार)	9014.01

(ग): मध्य प्रदेश के भिंड-दतिया संसदीय निर्वाचन क्षेत्र में सार्वजनिक वितरण प्रणाली (पीडीएस) के तहत पंजीकृत लाभार्थियों को वितरित खाद्यान्न (गेहूं/चावल) की मात्रा दर्शाने वाला ब्यौरा **विवरण-II** में है।

(घ) और (ङ) : लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) के प्रचालन में प्रौद्योगिकी के उपयोग अर्थात् राशन कार्ड/लाभार्थी डेटाबेस का डिजिटलीकरण, आधार सीडिंग, डी-डुप्लीकेशन प्रक्रिया, डुप्लीकेट कार्डों की पहचान, अपात्र रिकॉर्ड, मृत्यु, लाभार्थियों का स्थायी प्रवास आदि के परिणामस्वरूप, सभी राज्य/संघ राज्य क्षेत्र वर्ष 2021 से 2025 के बीच लगभग 2.25 करोड़ राशन कार्डों को रद्द करने में सक्षम हुए हैं ताकि यथोचित लक्ष्य प्राप्त किया जा सके।

इस प्रक्रिया के तहत लगभग 8.51 करोड़ लाभार्थियों (वर्ष 2024 से 2025 तक) को चिह्नित किया गया और इन चिह्नित लाभार्थियों की सूची संबंधित राज्यों/संघ राज्य क्षेत्रों के साथ साझा की

गई ताकि वे जमीनी स्तर पर सत्यापन कर सकें और इन मामलों में आवश्यकतानुसार उचित कार्रवाई कर सकें। अब तक, संबंधित राज्यों/संघ राज्य क्षेत्रों ने उपरोक्त चिह्नित लाभार्थियों में से 2.21 करोड़ लाभार्थियों को सूची से हटा दिया है, जिससे प्रतीक्षा सूची में शामिल पात्र लाभार्थियों के लिए जगह बन गई है। इसके अलावा, लगभग 99.8% अर्थात् देश में कुल 5.51 लाख उचित दर दुकानों (एफपीएस) में से 5.50 लाख में सब्सिडीयुक्त खाद्यान्न के पारदर्शी वितरण के लिए इलेक्ट्रॉनिक प्वाइंट ऑफ सेल (ईपीओएस) उपकरण चालू हैं।

विवरण-I

मध्य प्रदेश के भिंड-दतिया संसदीय निर्वाचन क्षेत्र में सार्वजनिक वितरण प्रणाली (पीडीएस) के तहत पंजीकृत लाभार्थियों की कुल संख्या दर्शाने वाला ब्यौरा

वर्ष	जिला	लाभार्थी संख्या
2023	भिंड	9,36,289
	दतिया	5,17,834
2024	भिंड	10,12,334
	दतिया	5,69,024
2025	भिंड	9,23,311
	दतिया	5,57,220
2026	भिंड	9,28,731
	दतिया	5,64,094

विवरण-II

मध्य प्रदेश के भिंड-दतिया संसदीय निर्वाचन क्षेत्र में सार्वजनिक वितरण प्रणाली (पीडीएस) के तहत पंजीकृत लाभार्थियों को वितरित खाद्यान्न (गेहूं/चावल) की मात्रा दर्शाने वाला ब्यौरा

वर्ष	जिला	वितरण (टन)
2023	भिंड	56,601.65
	दतिया	31,055.73
2024	भिंड	55,408.32
	दतिया	31,497.24
2025	भिंड	52,452.16
	दतिया	31,164.83
2026	भिंड	8,446.65
	दतिया	5,224.65

स्पीड पोस्ट केंद्र

3202. श्री अजय कुमार मंडल:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

- (क) देश भर में विशेषकर बिहार में वर्तमान में राज्य/संघ राज्यक्षेत्र-वार कितने स्पीड पोस्ट केन्द्र चल रहे हैं;
- (ख) क्या सरकार ऐसे और नए केन्द्र स्थापित करने पर विचार कर रही है;
- (ग) यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है; और
- (घ) यदि नहीं, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क): वर्तमान में, 50 राष्ट्रीय छंटाई हब (एनएसएच) और 211 अंतरा सर्कल हब (आईसीएच) हैं, जो देशभर में स्पीड पोस्ट वस्तुओं को प्रोसेस करते हैं। बिहार में 1 एनएसएच और 10 आईसीएच स्थापित हैं। राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण** में प्रदान किया गया है।

(ख) : फिलहाल ऐसे और नए केंद्र स्थापित किए जाने का कोई प्रस्ताव नहीं है।

(ग) : उपर्युक्त (ख) को ध्यान में रखते हुए प्रश्न नहीं उठता।

(घ) : देशभर में एनएसएच और आईसीएच नेटवर्क की स्थापना प्रचालनगत आवश्यकताओं को ध्यान में रखते हुए की गई है, जिनकी समीक्षा समय-समय पर की जाती है। फिलहाल ऐसी कोई आवश्यकता नहीं है।

विवरण

राष्ट्रीय छंटाई हब (एनएसएच) और अंतरा सर्कल हब (आईसीएच) की संख्या (राज्य/संघ राज्य क्षेत्र-वार)

क्र.सं.		एनएसएच	आईसीएच
क	राज्य		
1	आंध्र प्रदेश	3	10

2	अरुणाचल प्रदेश	0	1
3	असम	1	6
4	बिहार	1	10
5	छत्तीसगढ़	1	5
6	गोवा	0	1
7	गुजरात	3	14
8	हरियाणा	3	5
9	हिमाचल प्रदेश	1	3
10	झारखंड	1	5
11	कर्नाटक	3	13
12	केरल	2	11
13	मध्य प्रदेश	2	12
14	महाराष्ट्र	5	19
15	मणिपुर	0	1
16	मेघालय	0	1
17	मिजोरम	0	1
18	नागालैंड	0	1
19	ओडिशा	1	12
20	पंजाब	2	5
21	राजस्थान	2	8
22	सिक्किम	0	0
23	तमिलनाडु	3	17
24	तेलंगाना	1	7
25	त्रिपुरा	0	1
26	उत्तर प्रदेश	6	22
27	उत्तराखंड	1	6
28	पश्चिम बंगाल	3*	12
ख	संघ राज्य-क्षेत्र		
1	अंडमान एवं निकोबार द्वीपसमूह	0	1
2	चंडीगढ़	1	0
3	दिल्ली	2*	0
4	दादरा एवं नगर हवेली तथा दमन एवं दीव	0	0
5	जम्मू और कश्मीर	2	0
6	लक्षद्वीप	0	0
7	लद्दाख	0	1
8	पुदुच्चेरी	0	0
	कुल	50	211

* इसमें दिल्ली और पश्चिम बंगाल में सेना डाक सेवा के लिए स्थापित एक-एक राष्ट्रीय छंटाई हब शामिल है।

GUIDELINES FOR PARTICIPANTS IN EXHIBITIONS

3203. SHRI SACHITHANANTHAM R.:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state;

- (a) whether any guidelines were laid down for exhibitors for representation, product origin and claims about technology showcased at the event and if so, the details thereof;
- (b) the details of criteria laid down for participants;
- (c) whether the Ministry verified claims of innovation by participating institutions before their display at the summit and if so, the details of the verification process;
- (d) the details of basis on which some private university was selected for the AI Summit; and
- (e) the manner in which the Government attempt to popularise a fake claim by the University as India's achievement which undermines country's credibility in research and development and education sectors?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN):

- (a) to (e): In line with Hon'ble Prime Minister Shri Narendra Modi's vision, the

Government is democratising the development and usage of technology. The focus is using Artificial Intelligence (AI) for solving real-world problems and ultimately improving lives across various sectors. Recognising its importance, the Government of India is working closely with international partners, industry, academia and States to promote responsible and inclusive use of AI.

India hosted the India-AI Impact Summit 2026 from 16–21 February 2026 at Bharat Mandapam, New Delhi. For the first time, the Global AI Summit took place in the Global South. The shift signals a broader move toward a more inclusive global AI dialogue.

The Summit concluded as a historic global convergence, firmly establishing India as a global hub for artificial intelligence innovation, governance, partnership, and inclusive growth. The five-day mega-event, the largest of its kind hosted by any developing nation, brought together leaders from governments, industry, academia, civil society, and startups under the theme “SarvajanHitaya, SarvajanSukhaya” (Welfare for all, Happiness of all).

The India AI Impact Expo was conducted as a side event of the India AI Impact Summit 2026, aligned with the theme of showcasing India’s power of AI for Global Good. Participation was invited through Expression of Interest (EOI) from various AI ecosystem partners, viz. Corporates, Startups, Country Representations, Central Govt. (Min and Depts), State Govt., Public Sector Undertakings, Academia / Research Institutions, and NGOs. The exhibition space was allotted on a First-Come-First-Serve basis, subject to availability of space and within the approved layout framework of the Expo.

The responsibility regarding the nature of exhibits, representations made, and compliance with applicable legal and regulatory requirements rested with the respective exhibitors in the India AI Impact Expo.

The Government did not attempt to popularize a fake claim by the exhibitor. The Government took prompt action against the concerned exhibitor.

EARLY WARNING SYSTEMS FOR FLOODS AND CYCLONES

3204. SHRI RAJIV PRATAP RUDY:

Will the Minister of **EARTH SCIENCES** be pleased to state:

- (a) whether the district-level early warning systems for floods and cyclones have been established in all vulnerable districts of the country;
- (b) if so, the details thereof and the number of districts currently equipped with automated siren and alert infrastructure;
- (c) whether any deficiencies were observed in recent events especially in the vulnerable Himalayan States and the States of Punjab, West Bengal and Bihar and if so, the details thereof;
- (d) whether it is a fact that India still lacks adequate end-to-end connectivity at the local levels to warn residents about upcoming floods and cyclones; and
- (e) if so, the measures proposed to strengthen local capacity for dissemination and public response to early warnings including budget allocation for the said purpose?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) to (c): Yes. Currently, India Meteorological Department (IMD) prepares and updates district-wise early warnings for heavy rainfall and cyclone-related events four times a day, with forecasts valid for up to seven days. IMD generates real-time weather-related warnings and graphical products to support timely weather monitoring and dissemination of information. These warnings cover all vulnerable districts to ensure the timely dissemination of information for preparedness and mitigation. Further, these warnings are shared using multiple channels, e.g., Common Alerting Protocol (CAP), mobile Apps, websites, WhatsApp, Social media, etc. However, the warning communications with automated siren and alert infrastructure are the responsibilities of State Disaster Management Authorities (SDMA) and State Emergency Operation Centres (SEOCs). IMD supports the Central Water Commission by providing observed and forecasted rainfall data.

Central Water Commission (CWC) is the nodal Organisation entrusted with the task of flood forecasting and early flood warnings in the country. Presently, CWC issues flood forecasts at 350 forecasting stations (150 Inflow

Forecast Stations on major dams/barrages and 200 Level Forecast Stations on major rivers. The network has been established in consultation with the State Governments and UTs. In order to provide more lead time to the local authorities to plan evacuation of people and take other remedial measures, CWC has developed a basin-wise flood forecasting model based on rainfall-runoff mathematical modelling for 7 days advance advisory at its forecasting stations in addition to short-range forecast having a response time up to 24 hours. CWC flood forecasting services are also integrated with an integrated alert dissemination platform, Common Alert Protocol (CAP), issued to the State Disaster Management Authority (SDMA) of the respective States/UTs.

In view of the severity of the flood situation in flood-prone regions, Government has launched/inaugurated a web-based C-Flood platform. It provides two days advance inundation forecasts up to village level in the form of inundation maps and water level predictions. The salient features of C-flood web-based platform are:

- C-Flood integrates flood inundation output information derived from advanced 2D hydrodynamic modelling with extent and depth information.
- It has been designed to serve as a unified inundation information system integrating flood modelling outputs from national and regional agencies for all river basins as per their respective action plans. It covers inundation forecasts for the Godavari, Tapi, and Mahanadi River Basins in the initial phase.

- The web-portal supports three languages, namely, Hindi, English and Odia in the initial phase.
- It includes an inundation forecast for the next two days. It shows inundation information up to the village level.
- It indicates three categories of Flood Alerts based on the inundation depth: Yellow Alert indicates inundation below 0.5m, an Orange Alert corresponds to depths below 1.5m, and a RedAlert signifies inundation exceeding 1.5m.
- To improve and access the forecast accuracy, satellite-based datasets and ground-based hydrological observations are utilized.

A “Flood Watch India” Mobile App has been developed by the CWC, which was launched on 17th August 2023. It presently provides information about flood forecasting at 200 stations, flood monitoring for the present flood situation at an additional 500 stations, and the reservoir storage position of 150 major reservoirs in the country. The App is helpful to both the disaster management authorities at Central, State, District, and local levels as well as the general public by giving flood-related alerts in time for taking preventive measures.

For the States of Punjab, West Bengal, and Bihar, there is no major deficiency as such with respect to generating and updating color-coded district-wise heavy rainfall warnings, and also for providing time-to-time

rainfall data and Quantitative Precipitation Forecast (QPF) to CWC for updating flood warnings relevant to catchment areas.

(d) and (e): No. There is no lack of end-to-end connectivity at the local levels to warn residents. For cyclone warnings dissemination, IMD utilises all available means of communication to reach out to disaster managers, media, and the general public. The warnings are issued through IMD National and State-level websites and a dedicated website for tropical cyclones, shared via CAP, SMS alerts to registered users, social media, including Facebook, X, WhatsApp groups, and mobile apps. It is also complemented by regular Press releases and media briefings, both at the National and State levels. Warnings for fishermen are regularly broadcast through All India Radio. In addition, warnings for fishermen are also sent by SMS through the Indian National Centre for Ocean Information Services (INCOIS) network, and for fishermen in the deep Sea, warnings are sent through NAViC. IMD also conducts pre-cyclone meetings with disaster managers at the Central and State levels to ensure preparedness ahead of cyclone season. During adverse weather conditions, the disaster managers at the Central and State levels are briefed personally by the Director General, IMD.

The State Disaster Management Authority (SDMA) and the State Emergency Operations Center (SEOC) share the warnings to the vulnerable population through their State-level disaster warning communication network. However, to make a robust and foolproof warning dissemination to the last mile to the vulnerable population, there is need for further improvement of

mobile and digital connectivity at the local levels, strengthening of the local level dissemination system through the installation of sirens, creating awareness among the common man, strengthening satellite communication for fishermen etc.

To support activities necessary for the efficient and effective working of the early warning system at the state level such as strengthening of the local capacity for dissemination, awareness related to impact of various disasters, public response to early warnings system etc., resources are available to the State disaster management authorities through the State Disaster Response Fund (SDRF) and State Disaster Mitigation Fund (SDMF). If there is a request from the States for financial assistance, the Central Government considers it in accordance with the relevant guidelines for the National Disaster Response Fund (NDRF) and National Disaster Mitigation Fund (NDMF).

PM-VIKAS SCHEME

3205. SHRI RAJA RAM SINGH:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the details of funds allocated, released and utilised under PM-VIKAS since its launch along with the reasons for under-utilisation, if any, State/UT-wise;
- (b) whether it is a fact that budgetary allocation for PM-VIKAS has been modest in comparison to similar artisan and entrepreneurship schemes and if so, the details and the reasons therefor; and

- (c) the details of the total number of beneficiaries during the last three years and the number of beneficiaries who secured job and started entrepreneurship, State/UT-wise?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a): The Ministry of Minority Affairs has implemented various skill development schemes like Seekho aur Kamao, USTTAD, Nai Roshni and Nai Manzil in the past, which have now been converged under an umbrella scheme 'Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS)'. The PM VIKAS is a Central Sector Scheme focusing on the socio-economic empowerment of six notified minorities through skill development; entrepreneurship among minority women; and education support for school dropouts. The scheme guidelines were approved in January 2025, and implementation of the scheme had commenced thereafter.

Details of the budget allocation and expenditure in FY 2024-25 and FY 2025-26 is as below:

(Rs. In Crores)

Year	BE	RE	AE
2024-25	255.43	30.00	0.00
2025-26	267.29	200.00	94.24*

* upto 28.02.2026

- (b): Under the PM VIKAS scheme, providing training support to artisans and training for women leadership and entrepreneurship are only two components of the scheme, whereas there exists other major components including skilling

in non-traditional job roles, and education support for school dropouts.

(c): Under the scheme, implementation has begun only recently. Against an allocated target of over 1.50 lakh beneficiaries, over 19,400 candidates have been enrolled, out of which, over 790 candidates have been already trained so far as per the scheme dashboard. Ensuring placement of at least 75% of the beneficiaries is a key deliverable of the Project Implementation Agency (PIA) under the PM VIKAS scheme, and the same shall be initiated after commencement of training activities. However, a state/UT-wise breakup of enrolled and trained beneficiaries under the scheme are as follows:

SN	State	Enrolled	Trained
1	Andhra Pradesh	180	
2	Assam	2315	
3	Bihar	360	
4	Delhi	1316	450
5	Haryana	283	30
6	Jammu and Kashmir	1440	
7	Jharkhand	1290	
8	Karnataka	442	
9	Kerala	117	60
10	Madhya Pradesh	1312	76
11	Maharashtra	147	
12	Meghalaya	150	
13	Nagaland	98	
14	Punjab	4798	150
15	Rajasthan	174	
16	Tamil Nadu	60	
17	Telangana	150	
18	Tripura	264	
19	Uttar Pradesh	3473	30
20	Uttarakhand	1080	
	Total	19449	796

PRIVATISATION OF MINES

3206. SHRI SHAFI PARAMBIL:

Will the Minister of **MINES** be pleased to state?

- (a) whether the Government is planning to disinvest the existing public sector companies in mining sector and if so, the details thereof;
- (b) the details of the current profit of the public sector companies in mining; and
- (c) the details of the steps taken by the Government to enhance efficiency of Public Sector Undertaking (PSUs) in mining?

THE MINISTER OF STATE IN THE MINISTRY OF COAL; AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI SATISH CHANDRA DUBEY):

(a): There are three Public Sector Undertakings (PSUs) viz. (i) National Aluminium Company Limited (NALCO); (ii) Hindustan Copper Limited (HCL); and (iii) Mineral Exploration and Consultancy Limited (MECL) under the administrative control of the Ministry. Presently, the Ministry has no plan to disinvest in these PSUs

(b): Details of the profit after tax earned by these PSUs in last three Financial Years is as under:

Sl. No.	Financial Year	Profit After Tax (In Rs. Crore)		
		NALCO	HCL	MECL
1	2022-23	1,544	295	14

2	2023-24	2,060	295	70
3	2024-25	5,325	468	84

(c): The Government has introduced various transformative measures to increase mineral production and employment generation. Some of the key measures taken for enhancing efficiency of PSUs, includes the following :-

- (i) Adoption of modern technology, upgraded machinery, digital systems, and production processes, including remote operation and Paste Fill Technology for better ore recovery
- (ii) Public-Private Partnerships (PPP): Collaboration with private firms for technology, management practices, and investment
- (iii) Engagement of Mine Developer and Operator (MDO) and outsourcing of non-core activities
- (iv) Data-driven decision-making, Artificial Intelligence, and robust communication system including 5G network
- (v) Regular review of Key Performance Indicators (KPIs) to monitor efficiency
- (vi) Implementation of Star Rating of Mines to encourage modernisation with emphasis on sustainable mining

CLOSURE OF SUB-POST OFFICES IN KASARGOD

3207. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **COMMUNICATIONS** be pleased to state:

- (a) whether the Government proposes closure or merger of Talankara, Uppala Gate and Hosbettu post offices in Kasargod district citing operational or revenue considerations and if so, the details thereof;
- (b) whether it is a fact that these post offices provide essential services including pensions, savings schemes and postal banking to rural and coastal populations with limited alternatives and if so, the details thereof;
- (c) whether any social impact assessment has been conducted before initiating such closures and if so, the details thereof; and
- (d) the steps taken or proposed to protect continuity of postal services and financial inclusion in remote and economically weaker areas?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): Post Offices not meeting the departmental norms i.e. distance/population/income norms are merged or relocated. Since Uppala Gate and Hosbettu Branch Post Offices are not fulfilling these departmental norms, these are to be merged. However, Talankara (Talangara) Sub Post Office is not planned for merger.

(b): These post offices provide various postal services to rural and coastal populations as provided by any other post office in the country, which include mail, banking, insurance, direct benefit transfer etc. services. However, above post offices have been merged due to not meeting the departmental norms. Nevertheless, public of these areas are being provided the postal and banking

services smoothly by other nearby post offices.

(c): Yes, Sir. Social impact assessment has been conducted before initiating the merger of above post offices and details are attached as **Statement**.

(d): Postal Melas and Special Drives are conducted for popularizing various products and services available through the post offices. The Department of Posts has been providing all essential postal services including mail delivery services as well as banking services encouraging financial inclusion through its extensive network of post offices and the same shall remain continue across the country including all remote and economically weaker areas.

STATEMENT

Social impact assessment

1. As far as Talangara (Talangara) Post Office is concerned there is no pension beneficiary under its jurisdiction. While taking the proposal of merging of Talangara Post Office to Kasargod Head Post Office there were only 1,886 accounts of which number of Savings Accounts are only 450. Though there are 1,211 Recurring Deposit accounts, major number of accounts were opened through Mahila Pradhan Kshetriya Bachat Yojana (MPKBY) Agents by the depositors of outside of Talangara area. There are 2 other Co-op Banks (Kerala Bank and Kasargod Town co-operative bank are functioning there. So the merger may not have a severe impact on financial inclusion.
2. In the case of Uppala Gate Branch Post Office, only 26 new accounts opened during this financial year and total number of accounts standing

in that office is 264. Similarly, Hosebettu Branch Post Office has just 236 accounts only and considering the nearby sub post office and public sector bank, there would not be any adverse impact on financial inclusion. Hosebettu Branch Post Office has opened only 40 new accounts upto 30.09.2025. The minimum number of accounts required to be opened by a BO in the current financial year is 400.

सुल्तानगंज से कटोरिया (बिहार) तक नई ट्रेन सेवा

3208. श्री गिरिधारी यादव:

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा बिहार में सुल्तानगंज-कटोरिया (बांका जिला) के बीच नई रेल लाइन परियोजना की घोषणा पांच वर्ष पूर्व की गई थी;
- (ख) यदि हां, तो उक्त रेल लाइन पर अब तक कितनी राशि खर्च की गई है और तत्संबंधी ब्यौरा क्या है; और
- (ग) उक्त परियोजना के कब तक पूरा होने की संभावना है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव):

(क) से (ग) : असरगंज, तारापुर और बेलहार के रास्ते सुल्तानगंज से कटोरिया को सीधी संपर्कता के लिए नई लाइन परियोजना (77 कि.मी.) को मंजूरी दे दी गई है। भूमि अधिग्रहण के लिए इस परियोजना को विशेष रेल परियोजना घोषित किया गया है। भूमि अधिग्रहण के लिए सक्षम प्राधिकारी (सीएलए) को भी नामांकित कर दिया गया है। इस परियोजना के लिए भूमि अधिग्रहण का कार्य शुरू कर दिया गया है।

रेल परियोजना/ओं का पूरा होना कई कारकों पर निर्भर करता है, जिनमें निम्नलिखित शामिल हैं:

- राज्य सरकार द्वारा भूमि अधिग्रहण
- वानिकी स्वीकृति
- अतिलंघनकारी जनोपयोगी सेवाओं का स्थानांतरण
- विभिन्न प्राधिकरणों से सांविधिक स्वीकृतियाँ
- क्षेत्र की भूवैज्ञानिक और स्थलाकृतिक परिस्थितियाँ
- परियोजना स्थल के क्षेत्र में कानून और व्यवस्था की स्थिति
- परियोजना स्थल विशेष के लिए वर्ष में कार्य करने के महीनों की संख्या आदि।

ये सभी कारक परियोजना/परियोजनाओं के समापन समय और लागत को प्रभावित करते हैं।

DOUBLE TRACKING PROJECT (SOUTH WESTERN RAILWAYS)

3209. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether the Government/Railway authorities possess valid ownership documents or legally concluded land records for all properties on which railway tracks have already been laid in respect of the Double Tracking project on the South Western Railway particularly the section between Margao and Vasco da Gama in Goa and if so, the details thereof;
- (b) whether land acquisition process including transfer of title and payment of compensation has been completed in respect of each/every such property and if so, the details thereof;
- (c) if not, the details of properties where tracks have been laid without completion of acquisition or availability of ownership documents along with reasons therefor;

- (d) whether laying of tracks prior to completion of acquisition is in conformity with the Railways Act, 1989 and applicable land acquisition laws and if so, the details thereof; and
- (e) the details of the corrective steps taken or proposed, including timelines to regularize ownership and address any legal or procedural violations?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (e): To improve the rail connectivity of Goa region, doubling of Hosapete – Hubballi – Londa – Vasco-da-Gama (312 Km) has been taken up.

Doubling of 261 Km out of 312 Km length of project has been completed. 72 Km of this project lies in State of Goa out of which 30 Km has been commissioned.

The total scope of land acquisition for the length of project in Goa is 149 Ha. Out of this, 13 Ha is private land and 136 Ha is forest land. 11 Ha out of the total 13 Ha private land has been acquired. Diversion of forest land is not completed.

Completion of this project will improve mobility and connectivity of goods and passengers from Goa to other parts of the country.

Railway acquires land through concerned State/District Authorities. All the activities in connection with land acquisition like assessment of amount of compensation to land losers etc. are under purview of the State Government.

Compensation for land acquisition is made to the land losers by the

Revenue Department of the State Government after demanding the same from Railways. The process is undertaken in coordination with state governments, following the provisions of the Railway Act, 1989.

NEXT INCREMENT AFTER STEPPING UP OF PAY

3210. SHRI ANAND BHADAURIA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether as per the OM of Department of Personnel and Training dated 13.09.2022 regarding next increment after stepping up of pay, the senior officer shall be entitled to the next increment on completion of the required qualifying service w.e.f. the date of re-fixation of the pay;
- (b) if so, the details of required qualifying period for next increment from the date of stepping up under 7th Central Pay Commission in cases where stepping up has been allowed under Rule 7, Note 10 of CCS (RP) Rules, 2016;
- (c) whether Hon'ble Delhi High Court in W.P(C) 12452/2023 has ruled that stepping of pay is personal to senior employee only to remove the anomaly due to junior drawing higher pay than the senior and stepping up of pay does not affect the date of next increment of senior employee; and
- (d) if so, the details of orders issued in response to said order?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Department of Personnel and Training (DoP&T) has issued information document on pay fixation of Government Servant on 13.09.2022 for the facility of reference and guidance. As per para 2(ii) of DoP&T OM No. 4/3/2017-Estt.(Pay-I) dated 26.10.2018 as also contained in abovesaid document dated 13.09.2022, the senior officer shall be entitled to the next increment after stepping up of pay on completion of the required qualifying service w.e.f. the date of re-fixation of the pay.

(b): The date of next increment in 7th Central Pay Commission pay structure is governed under Rule 10 of Central Civil Services (Revised Pay) Rules, 2016, the extract of which has been enclosed as **Statement**.

(c): The Judgement of the Hon'ble High Court of Delhi dated 05.10.2023 in W.P.(C) No.12452/2023 is a matter of public record and is available on the official website of Hon'ble Delhi High Court

(<https://www.delhihighcourt.nic.in/web/>Case Status>).

(d): The Judgement of the Hon'ble High Court of Delhi dated 05.10.2023 in W.P.(C) No. 12452/2023 has been implemented in respect of applicant of the case.

STATEMENT

Date of next increment

10. Date of next increment in revised pay structure:-

"(1) There shall be two dates for grant of increment namely, 1st January and 1st July of every year, instead of existing date of 1st July:

Provided that an employee shall be entitled to only one annual increment either on 1st January or 1st July depending on the date of his appointment, promotion or grant of financial upgradation.

(2) The increment in respect of an employee appointed or promoted or granted financial upgradation including upgradation under Modified Assured Career Progression Scheme (MACPS) during the period between the 2nd day of January and 1st day of July (both inclusive) shall be granted on 1st day of January and the increment in respect of an employee appointed or promoted or granted financial upgradation including upgradation under MACPS during the period between the 2nd day of July and 1st day of January (both inclusive) shall be granted on 1st day of July.

Illustration:

(a) In case of an employee appointed or promoted in the normal hierarchy or under MACPS during the period between the 2nd day of July, 2016 and the 1st day of January, 2017, the first increment shall accrue on the 1st day of July, 2017 and thereafter it shall accrue after one year on annual basis.

(b) In case of an employee appointed or promoted in the normal hierarchy or under MACPS during the period between 2nd day of January, 2016 and 1st day of July, 2016, who did not draw any increment on 1st day of July, 2016, the next increment shall accrue on 1st day of January, 2017 and thereafter it shall accrue after one year on annual basis:

Provided that in the case of employees whose pay in the revised pay structure has been fixed as on 1st day of January, the next increment in the Level in which the pay was so fixed as on 1st day of January, 2016 shall accrue on 1st day of July, 2016:

Provided further that the next increment after drawal of increment on 1st day of July, 2016 shall accrue on 1st day of July, 2017.

(3) Where two existing Grades in hierarchy are merged and the junior Government servant in the lower Grade happens to draw more pay in the corresponding Level in the revised pay structure than the pay of the senior Government servant, the pay of the senior government servant shall be stepped up to that of his junior from the same date and he shall draw next increment in accordance with this rule.”

बस्तर में ऑल इंडिया रेडियो और दूरदर्शन का प्रसारण एवं कवरेज

3211. श्री महेश कश्यप:

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को छत्तीसगढ़ के बस्तर लोक सभा निर्वाचन क्षेत्र में ऑल इंडिया रेडियो

(आकाशवाणी) और दूरदर्शन के स्थायी केंद्रों/रिले केंद्रों की अपर्याप्त संख्या के बारे में जानकारी है;

- (ख) यदि हाँ, तो छत्तीसगढ़ के बस्तर लोक सभा निर्वाचन क्षेत्र के अंतर्गत जगदलपुर, दंतेवाड़ा, सुकमा, बीजापुर, नारायणपुर और कोंडागांव जिलों सहित वर्तमान में संचालित ऑल इंडिया रेडियो (एआईआर) और दूरदर्शन (डीडी) केंद्रों/ रिले स्टेशनों की स्थानवार प्रसारण क्षमता और कवरेज क्षेत्र का ब्यौरा क्या है;
- (ग) क्या यह सच है कि बस्तर के कई दूरस्थ, जनजातीय और नक्सल प्रभावित क्षेत्रों में ऑल इंडिया रेडियो और दूरदर्शन के कार्यक्रमों का स्पष्ट प्रसारण उपलब्ध नहीं है या सिग्नल अत्यंत कमजोर हैं;
- (घ) क्या सरकार द्वारा बस्तर क्षेत्र में नए ऑल इंडिया रेडियो और दूरदर्शन केंद्र, एफएम/लो पावर ट्रांसमीटर (एलपीटी) या डिजिटल ट्रांसमिशन इकाइयां स्थापित करने का कोई प्रस्ताव विचाराधीन है;
- (ङ) यदि हाँ, तो इस हेतु आवंटित बजट और प्रस्तावित समय-सीमा सहित तत्संबंधी ब्यौरा क्या है; और
- (च) बस्तर क्षेत्र में स्थानीय जनजातीय बोलियों (गोंडी, हल्बी, भतरी आदि) में कार्यक्रमों के प्रभावी प्रसार और शिक्षा, स्वास्थ्य, आपदा प्रबंधन एवं सुरक्षा से संबंधित संदेशों के प्रसारण के लिए सरकार द्वारा क्या विशेष उपाय किए जा रहे हैं?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डॉ.

एल. मुरुगन):

- (क) से (च) : आकाशवाणी बस्तर, छत्तीसगढ़ में 4 स्टेशन संचालित करता है। इनमें जगदलपुर में एक पूर्ण विकसित स्टेशन शामिल है, जिसमें एक 100 किलोवाट मीडियम वेव (एमडब्ल्यू) ट्रांसमीटर तथा एक 100 वाट एफएम ट्रांसमीटर है, साथ ही नारायणपुर, बैलाडीला और कोंटा में तीन 100 वाट एफएम रिले स्टेशन स्थित हैं। आकाशवाणी जगदलपुर से एमडब्ल्यू प्रसारण पूरे

बस्तर संसदीय निर्वाचन क्षेत्र को कवर करता है, जबकि जगदलपुर, नारायणपुर, कोंटा और बैलाडीला में स्थित एफएम ट्रांसमीटर लगभग 10–20 किलोमीटर के दायरे में कवरेज प्रदान करते हैं।

बस्तर क्षेत्र में एफएम प्रसारण के कवरेज को और बढ़ाने के लिए, 2021–26 की प्रसारण अवसंरचना एवं नेटवर्क विकास (बीआईएनडी) स्कीम के अंतर्गत कुल 39.70 करोड़ रुपये की लागत से 4 नए एफएम ट्रांसमीटरों की स्थापना को अनुमोदन दिया गया है। इनमें जगदलपुर में 10 किलोवाट का एफएम ट्रांसमीटर, नारायणपुर और बैलाडीला, प्रत्येक में 5 किलोवाट के एफएम ट्रांसमीटर तथा कोंडागांव में 1 किलोवाट का एफएम ट्रांसमीटर शामिल है।

इसके अतिरिक्त, डीडी छत्तीसगढ़, छत्तीसगढ़ राज्य के लिए समर्पित एक 24×7 दूरदर्शन चैनल है, जिसका प्रसारण दूरदर्शन केंद्र, रायपुर से किया जाता है। यह चैनल बस्तर क्षेत्र सहित पूरे राज्य की कला, संस्कृति, विरासत, साहित्य, परंपराओं, लोगों, विशिष्ट व्यक्तित्व, समाचार और समसामयिक विषयों से संबंधित कार्यक्रमों का प्रसारण करता है। डीडी छत्तीसगढ़ विभिन्न सरकारी स्कीमों और उनके कार्यान्वयन से संबंधित कार्यक्रमों तथा समाचारों का भी नियमित प्रसारण करता है। इसके अतिरिक्त, जगदलपुर स्थित प्रोग्राम जेनरेटिंग फैसिलिटी (पीजीएफ) द्वारा निर्मित कार्यक्रम विशेष रूप से स्थानीय आदिवासी समुदायों की आवश्यकताओं के अनुरूप तैयार किए जाते हैं और उनका नियमित प्रसारण डीडी छत्तीसगढ़ पर किया जाता है।

दूरदर्शन की फ्री-टू-एयर डायरेक्ट-टू-होम (डीटीएच) सेवा “डीडी फ्री डिश” पूरे देश में उपलब्ध है, जिसमें बस्तर के दूरस्थ, आदिवासी तथा नक्सल-प्रभावित क्षेत्र भी शामिल हैं। दूरदर्शन के सभी चैनलों (डीडी छत्तीसगढ़ सहित) के अतिरिक्त, अनेक आकाशवाणी चैनल, प्राइवेट टीवी चैनल तथा शैक्षिक चैनल भी डीडी फ्री डिश पर उपलब्ध हैं।

इसके अलावा, “न्यूजऑनएयर” मोबाइल ऐप के माध्यम से मोबाइल फोन पर 260 से अधिक आकाशवाणी चैनल उपलब्ध हैं। प्रसार भारती ने वर्ष 2024 में अपना ओटीटी प्लेटफॉर्म “वेक्स” भी शुरू किया है, जो बहु-विधा डिजिटल स्ट्रीमिंग एग्रीगेटर है और सूचना-मनोरंजन सामग्री

प्रदान करता है। दूरदर्शन और आकाशवाणी नेटवर्क के विभिन्न चैनलों को भी वेब्स प्लेटफॉर्म में एकीकृत किया गया है, जिससे देशभर के लोगों के लिए सूचना, शिक्षा और सांस्कृतिक सामग्री तक आसानी से उपलब्ध हो गई है।

AVADI-SRIPERUMPUDUR-GUDUVANCHERY NEW RAILWAY LINE

3212. SHRI T. R. BAALU:

Will the Minister of **RAILWAYS** be pleased to state:

- (a) whether it is a fact that the 60 kms Avadi-Sriperumpudur-Guduvanchery new railway line project work has not commenced yet even after its approval in the year 2013 and if so, the details thereof;
- (b) the timeline by which this Rs. 600 crores vital project linking major industrial clusters around Chennai city is likely to be completed;
- (c) the details of the reasons for not taking up project construction after a lapse of 12 years; and
- (d) whether budget allocation of Rs. 58 crores has been made and if so, the details and the reasons for not utilising the fund?

THE MINISTER OF RAILWAYS; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW):

(a) to (d): Avadi and Guduvancheri are already connected via Chennai.

To provide an additional connectivity, the Final Location Survey (FLS) of Avadi-Sriperumbudur- Irungattukottai - Guduvancheri has been sanctioned. The physical survey and the traffic study has been completed. Based on the

traffic projections, the Detailed Project Report (DPR) of Guduvancheri - Irungattukottai-Sriperumbudur New Line (34 km) has been prepared.

After preparation of Detailed Project Report (DPR), sanctioning of project requires consultation with various stake – holders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc.

Tamil Nadu:-

Budget allocation in the recent years has increased significantly. Budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Tamil Nadu is as under:

Period	Outlay
2009-14	₹879 crore/year
2025-26	₹ 6,626 crore (more than 7.5 times)

As on 01.04.2025, 15 projects (09 new line, 03 gauge conversion and 03 doubling) of 1,700 km length, costing ₹22,808 Crore, falling fully/partly in the State of Tamil Nadu, are sanctioned. The summary is as under:-

Category	No. of sanctioned projects	Total Length (in km)	Length Commissioned upto Mar'25 (in km)	Expenditure upto Mar' 25 (₹ in Cr.)
New Line	9	812	24	1,337
Gauge Conversion	3	748	604	3,471
Doubling /Multitracking	3	140	37	2,783
Total	15	1,700	665	7,591

Zonal Railway wise details of Railway projects are made available in public domain on Indian Railway's website.

Details of some of the recently completed projects falling fully/partly in Tamil Nadu are as under:

S.N.	Project	Cost (₹in Crores)
1	Dindigul – Palani - Pollachi gauge conversion (121 km)	610
2	Pollachi - Palghat gauge conversion (56 km)	350
3	Pollachi-Podhanur gauge conversion (40 km)	400
4	Quilon - Tirunelveli - Tiruchendur gauge conversion (357 km)	1,122
5	Mayiladuturai - Thiruvavarur - Karaikkudi gauge conversion (187 km)	1,338
6	Madurai-Bodiyakannur gauge conversion (90 km)	593
7	Chengalpattu-Villupuram doubling (102 km)	670
8	Tiruvallur-Arakkonam 4th line (27 km)	83
9	Chennai Central-Basin Bridge doubling (2 km)	31
10	Thanjavur-Ponmalai doubling (48 km)	370
11	Villupuram-Dindigul doubling (273 km)	2,000
12	Chennai Beach-Korukkupet 3rd line (5 km)	168
13	Chennai Beach-Attipattu 4th line (22 km)	293
14	Omalur-Metturdam Patch doubling (29 km)	327
15	Chengalpattu - Villupuram and Tambaram –Chengalpattu - 3rd line (133 km)	1,122
16	Salem-Magnesite Junction-Omalur doubling (11 km)	115
17	Madurai- Maniyachi-Tuticorin doubling (160 km)	1,891
18	Maniyachi-Nagercoil doubling (102 km)	1,752
19	Chennai Beach-Chennai Egmore doubling (4 km)	272
20	Karaikal-Peralam new line (23 km)	373
21	Northern End Port connectivity to Karaikal Port (1 km)	18

Some of the projects falling fully/partly in the State of Tamil Nadu which have been taken up are as under :

S.N	Project	Cost (₹ in Crores)
1	Tindivanam-Nagari new line (184 km)	3,631
2	Morappur-Dharmapuri new line (36 km)	359
3	Nagapattinam - Tiruturaipundi new line (43 km)	742
4	Trivandrum-Kanyakumari doubling (87 km)	3,785
5	Arakkonam yard 3rd and 4th line (6 km)	98
6	Perambur - Ambattur 5th and 6th lines (6 Km)	178
7	Irugur-Podanur doubling (11 Km)	277
8	Tambaram-Chengalpattu 4 th Line (30 km)	757
9	Attipattu-Gummidipundi 3 rd and 4 th line (23 km)	375
10	Tirupati-Pakala-Katpadi doubling (105 km)	1332
11	Tindivanam-Gingee-Tiruvannamalai New Line (71 Km)	1400
12	Atipattu – Puttur New Line (88 Km)	1700
13	Chennai – Cuddalore via Mahabalipuram New Line (179 Km)	2670

In last three years i.e. 2022-23, 2023-24, 2024-25 and current financial year 2025-26, 29 surveys (06 new line and 23 doubling) covering a total length of 2,478 km has been sanctioned falling fully/partly in the State of Tamil Nadu. Execution of important infrastructure projects falling fully/partly in the State of Tamil Nadu are held up due to delay in land acquisition. Status of land acquisition in Tamil Nadu is as under:

Total Land required for Projects in Tamil Nadu	4,326 ha
Land Acquired	1,052 ha (24%)
Balance Land to be acquired	3,274 ha (76%)

Support of the Government of Tamil Nadu is needed to expedite the land acquisition.

Details of some major projects which are delayed due to land acquisition are as under:-

SN	Name of the project	Total land required (in ha)	Land acquired (in ha)	Balance Land to be acquired (in ha)
1.	Tindivanam - Tiruvannamalai new line (71 km)	276	33	243
2.	Attiputtu-Puttur new line (88 km)	189	0	189
3.	Morappur-Dharmapuri new line (36 km)	92	45	47
4.	Mannargudi-Pattukkottai new line (41 km)	196	0	196
5.	Thanjavur-Pattukottai new line (52 km)	152	0	152

Further, Rameshwaram – Dhanushkodi new line (18 km) was sanctioned at a cost of ₹734 Cr. The Foundation Stone of the project was laid on 01.03.2019. However, the project could not be started because the land acquisition has not been undertaken by the State Govt. of Tamil Nadu.

Government of India is geared up to execute projects, however success depends upon the support of Government of Tamil Nadu.

Sanction of any railway project depends upon many parameters/factors which include the following:

- Anticipated traffic projections and remunerativeness of the proposed route
- First and last mile connectivity provided by the project
- Connection of missing links and providing additional route

- Augmentation of congested/saturated lines
- Demands raised by State Governments/Central Ministries/Public representatives
- Railway's own operational requirements
- Socio-economic considerations
- Overall availability of funds

Completion of Railway project/s depends on various factors which include the following:

- Land acquisition by State Government
- Forest clearance
- Shifting of infringing utilities
- Statutory clearances from various authorities
- Geological and topographical conditions of area
- Law and order situation in the area of project site
- Number of working months in a year for particular project site etc.

All these factors affect the completion time and cost of the project/s.

RELIGIOUS AFFAIRS OF THE SIKHS

3213. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether the Government has taken note of recent newspaper reports

regarding the President of the Shiromani Gurdwara Prabandhak Committee (SGPC) expressing concern about alleged Governmental interference in the religious affairs of the Sikh community;

- (b) if so, whether any steps have been taken or proposed to be taken to ensure that such interference in Sikh religious affairs does not recur including any consultations or meetings held with the SGPC in this regard; and
- (c) the details of institutional mechanism through which the Government addresses issues relating to the Sikh community along with the details of the meetings held, decisions taken and representations received from Sikh religious bodies during the last three years?

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU):

(a) to (c): No Sir. No such matter has been received in the National Commission of Minorities or taken up by the Commission.

As per section 9(d) of the National Commission for Minorities (NCM) Act, 1992, the Commission took up all the grievances received from minority individuals / institutions / bodies / organizations with appropriate authorities in Central Government and State Governments.

As regards meeting held with the Sikh community, a total of 13 meetings were conducted with representatives of the Sikh community on various issues during the period 2023-24 to 2025-26 (till 05.03.2026).

The number of representations received from Sikh community during the

year 2023-24 to 2025-26 (till 05.03.2026) is annexed as **Statement**.

STATEMENT

The number of representations received from Sikh community during the year 2023-24 to 2025-26 (till 05.03.2026) in NCM are given below:

Year	No. of representations
2023-24	307
2024-25	221
2025-26 (till 05.03.2026)	140

परमाणु ऊर्जा संयंत्रों के लिए रेल और सड़क पहुंच मार्ग

3214. श्री चन्द्र प्रकाश जोशी

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :-

- (क) क्या रावतभाटा सहित देश में विभिन्न परमाणु विद्युत संयंत्रों (एनपीपी) के लिए सड़क और रेल पहुंच मार्गों की स्थिति अपर्याप्त है या कई स्थानों पर पर्याप्त रूप से मजबूत नहीं है;
- (ख) यदि हां, तो सभी परमाणु विद्युत संयंत्रों के आस-पास उपलब्ध सड़क और रेल संपर्क की वर्तमान स्थिति का राज्य-वार ब्यौरा क्या है;
- (ग) क्या सरकार ने आपात स्थिति के दौरान इन परमाणु संयंत्रों तक शीघ्र पहुंच सुनिश्चित करने के लिए कोई अवसंरचना उन्नयन योजना तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) किसी अप्रिय घटना या आपदा की स्थिति में तत्काल राहत और बचाव कार्यों को प्रभावी ढंग से निष्पादित करने के लिए वर्तमान में मौजूद ऑन-साइट और ऑफ-साइट आपातकालीन योजनाओं का ब्यौरा क्या है; और
- (ङ) क्या सरकार ने नियमित रूप से मॉक ड्रिल आयोजित करने के लिए राज्य सरकार के साथ

समन्वय के लिए कोई तंत्र स्थापित किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेंद्र सिंह):

(क) से (ग) : नाभिकीय विद्युत संयंत्रों के लिए स्थलों का चयन विस्तृत अध्ययन के बाद किया जाता है जिसमें परिवहन अवसंरचना, भारी उपकरणों की आवाजाही हेतु पहुंच की सुविधा और आपातकालीन प्रतिक्रिया आवश्यकताओं का आकलन शामिल होते हैं। इन संयंत्रों तक सड़क या रेल मार्ग से पहुंच की किसी अपर्याप्त व्यवस्था की सूचना नहीं मिली है। यदि उनके सुदृढीकरण की कोई आवश्यकता होती है तो संबंधित राष्ट्रीय / राज्य प्राधिकरणों के साथ समन्वय कर पूरा किया जाता है।

(घ) : संयंत्रों के प्रचालन की शुरुआत से पहले ही सभी नाभिकीय विद्युत संयंत्र स्थलों पर नियामक प्राधिकरण द्वारा अनुमोदित एक विस्तृत आपातकालीन तैयारी योजना मौजूद है। योजना, आपातकाल की घोषणा की अप्रत्याशित घटना में किए जाने वाले कार्यों और उन्हें कार्यान्वित करने के लिए राज्य सरकार के अधिकारियों सहित विभिन्न अधिकारियों की जिम्मेदारियों का निर्धारण करती है।

(ङ) : एनपीपी प्रचालक और जिला प्राधिकारियों द्वारा स्थल विशेष पर स्थापित व्यवस्थाओं का परीक्षण करने के लिए नियमित आपातकालीन अभ्यास आयोजित किए जाते हैं। फुकुशिमा घटना के बाद, स्थल-बाह्य आपातकालीन अभ्यास की संपूर्ण व्यवस्था की समीक्षा की गई और परामर्श प्रक्रिया के माध्यम से, एक नई अभ्यास व्यवस्था विकसित कर लागू की गई। यह एनआरई प्रबंधन के विभिन्न पहलुओं को शामिल करने के लिए नाभिकीय सुविधाओं द्वारा किए जाने वाले तीन प्रकार के स्थल-बाह्य आपातकालीन अभ्यासों की परिकल्पना करता है। ये टेबल टॉप अभ्यास (TTEx), मॉक अभ्यास – नाभिकीय एवं विकिरण आपात स्थिति (एमई-एनआरई) और एकीकृत

कमांड नियंत्रण एवं प्रतिक्रिया (आईसीसीआर) अभ्यास हैं। प्रत्येक अभ्यास का अलग-अलग उद्देश्य और आवृत्ति निर्धारित है। प्रचालक की निर्णय लेने की क्षमताओं का परीक्षण करने के लिए, आईआरबी की निगरानी में प्रचालक द्वारा प्रत्येक 2 वर्ष में एक बार TTE_x किया जाता है। आईआरबी और एनडीएमए के पर्यवेक्षण में प्रचालक और जिला प्राधिकरणों द्वारा प्रत्येक 3 वर्ष में एक बार आईसीसीआर अभ्यास किया जाता है, ताकि विभिन्न हितधारकों के बीच समग्र तैयारी और समन्वय का परीक्षण किया जा सके।

BIOE3 POLICY

3215. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **SCIENCE AND TECHNOLOGY** be pleased to state:

- (a) the details of the overall value and impact of Government-backed initiatives such as the BioE3 policy and BIRAC on the growth and global competitiveness of India's biotech sector, especially in the context of R&D, local manufacturing, startup creation and scale-up to international standards,
- (b) the details of the mechanisms for ensuring equitable access to public R&D funds including transparency in selection and monitoring of grants FDI recipients and the status of any public disclosure requirements and independent audit of these funds;
- (c) the details of the strategies put in place to address major challenges for biotech startups such as access to late-stage capital regulatory approval delays and the geographic diversity of clinical trials; and
- (d) whether the Government is tracking and publishing longitudinal data on

job creation and startup survival rates in this sector and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a) : The BioE3 Policy (Biotechnology for Environment, Economy and Employment), approved by the Cabinet, is being implemented jointly by the Department of Biotechnology (DBT) and its Public Sector Enterprise, the Biotechnology Industry Research Assistance Council (BIRAC) for fostering high-performance Biomanufacturing and enabling start-ups, SMEs, industries and academia with access to shared infrastructure/facilities and resources for pilot and pre-commercial scale biomanufacturing of viable commercial bio-based products.

Bio-enablers (Biofoundries and Biomanufacturing Hubs and Bio-AI Hubs) augment discovery and translational research across the sectorial verticals:

- i. Bio-based chemicals, Bioplastics, Active Pharmaceutical Ingredients (APIs), and Enzymes
- ii. Functional Foods and Smart Proteins

- iii. Precision Biotherapeutics (monoclonal antibodies, mRNA therapeutics, cell and gene therapy)
- iv. Climate resilient agriculture (agribiologicals)
- v. Biofuels and Carbon capture
- vi. Futuristic marine and space research

DBT-BIRAC has launched India's first Biofoundry Network at 8 academic institutions, marking a landmark initiative aimed at transforming the country's biotechnology landscape and achieving a \$300 billion bioeconomy by 2030. The network serves as a national platform to support bioproduction scale-up at academia.

Further, 11 cutting-edge Biomanufacturing Platforms have been set up at industry across India, offering shared infrastructure to start-ups, SMEs, industries, and academic institutions. These centers are supporting pilot and pre-commercial scale up of technologies across diverse sectors, including microbial biomanufacturing, sustainable agriculture, smart proteins, functional foods, precision biotherapeutics, marine biotechnology, carbon capture, and next-generation cell and gene therapies.

The Biofoundry Network and Biomanufacturing platforms are expected to play a pivotal role in India's transition to clean and green technologies, reduce import dependence, and establish the country as a frontrunner in the global Bioeconomy impacting health, agriculture, food, energy, and environment.

The details of the projects are at **Statement**.

The BIRAC was set up by the DBT in 2012 and is playing a key role in strengthening RandD, startup creation, indigenous manufacturing, and providing global competitiveness to India's biotechnology sector. BIRAC provides a structured continuum of support from idea to commercialization.

Details of various programs of BIRAC and their impact are as follows:

- i. **Biotechnology Ignition Grant (BIG):** The Biotechnology Ignition Grant (BIG) is BIRAC's flagship early-stage funding programme which provides grant-in-aid support of up to ₹50 lakh for a period of 18 months to startups and innovators for establishing proof-of-concept of innovative ideas. The scheme is implemented through 8 partner incubators that provide end-to-end support including technical mentoring, IP facilitation, regulatory support, and market linkages, enabling translation of innovative ideas into scalable technologies.
- Over the past 13 years, the BIG scheme has grown into one of India's most credible early-stage biotech funding mechanisms, providing not only financial support but also critical ecosystem access for innovators. Since inception, the programme has supported more than 1,000 high-potential projects, facilitated the development of 200+ products, enabled 800+ intellectual property assets, and supported startups in attracting over ₹3,500 crore in follow-on funding. Through these interventions, BIG has played a catalytic role in seeding science-led entrepreneurship and strengthening the early-stage biotech innovation ecosystem in the country.

ii. **Sustainable Entrepreneurship and Enterprise Development (SEED)**

Fund: The SEED Fund provides first-equity-based financial support of up to ₹30 lakh per startup to facilitate transition from proof-of-concept to early-stage commercialization. This support enables startups to reach a stage where they can attract investments from angel investors or venture capitalists or access institutional financing.

- The programme is implemented through 16 BioNEST incubators acting as SEED Fund partners, which identify and invest in promising startups through a structured selection process. To date, 153 biotech startups have been supported under the scheme, strengthening product validation, early market access, and domestic manufacturing capabilities. The portfolio has generated 300+ intellectual property assets, and 105 supported startups have collectively raised over ₹1,162 crore in follow-on funding, reflecting strong investor confidence and commercialization potential.

iii. **Launching Entrepreneurial Driven Affordable Products (LEAP)**

Fund: The LEAP Fund is an equity-based programme aimed at accelerating commercialization and market entry of startups with validated technologies (above TRL-5). The scheme provides equity support of up to ₹100 lakh per startup to enable scale-up, regulatory advancement, manufacturing readiness, and product deployment.

- The programme is implemented through 6 designated BioNEST incubators serving as LEAP Fund partners, which invest in eligible

startups through equity or equity-linked instruments. So far, 62 startups have been supported under this programme. These startups have generated 150+ intellectual property assets and collectively raised over ₹893 crore in follow-on funding, demonstrating successful scale-up and growing market traction.

Collectively, these initiatives strengthen India's biotechnology innovation ecosystem by promoting indigenous R & D, facilitating technology translation, enabling manufacturing scale-up to international standards, attracting private investment, and supporting the growth of globally competitive biotech startups.

iv. Pre-incubation and Incubation Schemes: BIRAC supports innovation, research translation, and startup creation through a network of incubation and pre-incubation programmes.

A total of 94 biotechnology incubation and pre-incubation centres have been set up by BIRAC across 25 states and UTs of the country under the following 2 schemes:

I. BioNEST (Bioincubators Nurturing Entrepreneurship for Scaling Technologies): The scheme supports the establishment of bio-incubators across India to promote innovation and entrepreneurship in biotechnology.

II. E-YUVA (Empowering Youth for Undertaking Value Added Innovative Translational Research): This initiative fosters a culture of applied research and innovation among students and

young researchers by providing pre-incubation support.

These Bioincubators are located within Universities, Research Institutes, Research Hospitals, or as stand-alone centres and provide comprehensive support to entrepreneurs and startups across various life sciences domains, including healthcare, agriculture, and environmental solutions.

Through the BioNEST and E-YUVA schemes, BIRAC has supported around 3000 + startups, entrepreneurs and students.

v. Public-private partnership (PPP) schemes: BIRAC through its PPP schemes promote development of biotechnological interventions across the country by providing financial support for R & D, infrastructure and output of academic and institutional laboratories. The Schemes are as below:

i. Early Stage Validation funding scheme: The Small Business Innovation Research Initiative (**SBIRI**) scheme provides financial support to Startups, LLPs and companies for advancing their established proof of concept (PoCs) towards early-stage validation, thereby addressing a critical gap in the product development cycle. Since the inception of the scheme, a total of 350+ projects have been supported benefiting 450+ beneficiaries. Overall, 316.75 Cr has been committed to drive innovation and development efforts. The supported projects have generated 800+ employment opportunities, demonstrating

a strong impact on job creation. In addition, the support has enabled the filing of 53 patents and the development or commercialization of 90 products and technologies, highlighting significant progress in research, innovation, and market-ready solutions.

ii. **Late Stage Validation and Pre-commercialization funding**

scheme: The Biotechnology Industry Partnership Program **(BIPP)** is BIRAC's Flagship Scheme that provides financial support for scaling and commercializing high risk innovations through cost sharing between BIRAC and the industry. BIPP scheme has played a significant role in shaping the current landscape of Indian Biotech industry. To its credit, BIPP scheme has provided support to 300+ beneficiaries, employing 2000+ skilled force resulting in filing of 40+ IPs and development/commercialization of 100+ products.

iii. **Academia-Industry Research promoting funding scheme:**

Promoting Academic Research Conversion to Enterprise **(PACE)** scheme, through its two components-Academia Innovation Research (AIR) and Contract Research Scheme (CRS), supports academic institutions in translating innovative biotechnological ideas into validated proof-of-concept (PoC) and beyond, eventually enabling industry-led validation and commercialization. Since inception, 191 projects have been

supported under the scheme involving 313 beneficiaries including 76 companies and 237 academic organizations. The support has resulted in filing of 26 patents and 10 products/technologies reaching TRL7-9.

vi. Biotechnology Innovation Fund - AcE (Accelerating Entrepreneurs)

is a Fund of funds being promoted by DBT under the aegis of Make in India initiative, implemented by BIRAC. It aims to foster R&D and innovation in Biotechnology domains by plugging the gap of the “**Valley of Death**”. The fund was launched in the FY 2017-18 with a total corpus of INR 150 Cr. BIRAC implements this fund through investment and partnership with SEBI-registered AIFs (i.e. Venture Funds and Angel Funds called daughter funds), that are professionally managed and desirous of investing in Biotech start-ups and SMEs. From the respective total fund corpus, each daughter fund commits to invest 2x of BIRAC’s committed investment in the Biotech start-ups and SMEs.

- After ploughing back INR 25 Cr returns from AcE fund, BIRAC has so far made investment commitment of INR 174.50 Cr in 16 Daughter Funds. Through these 16 Daughter funds, 106 biotech startups/SMEs have been supported so far with a combined investment of more than INR 1500 Cr and follow on investment raised by the startups/SMEs are more than INR 6000 Cr.

(b) :

- Grant applications in DBT and BIRAC are invited through detailed Calls

advertised widely and are submitted through online portal.

- All applications are reviewed through transparent, multi-tier grant evaluation mechanisms approved by the Department.
- Grant Review Committees comprise majorly external members and subject experts.
- The review committee also monitors the progress, if the project is sanctioned.
- The technically selected applications are submitted to Internal Financial Scrutiny in DBT and BIRAC. Additionally, BIRAC also conducts on-site visits for major industry programs for a thorough assessment of the industry's infrastructure.
- Following these processes, the grants are sanctioned through execution of MOU/GLA.
- All grantees are open to audit at institutional level and CAG Audits.

(c): To address funding gaps and commercialization challenges:

- **Biotechnology Ignition Grant (BIG)** de-risks early-stage innovation.
- **Sustainable Entrepreneurship and Enterprise Development (SEED) FUND** provides early equity support for validation and commercialization.
- **Launching Entrepreneurial Driven Affordable Products (LEAP) FUND** supports scale-up, regulatory preparedness, manufacturing readiness, and market deployment.

In addition, BIRAC facilitates investor connect platforms, industry linkages, regulatory guidance support, and incubation through BioNEST centres to improve access to capital, streamline regulatory pathways, and enhance market readiness.

- Product Commercialization Program Fund (PCP Fund) is to accelerate market launch, pilot-market validation, and largescale commercialization of biotechnology products/technologies developed by Indian startups.
- Regulatory Affairs and Policy Advocacy Division of BIRAC intends to drive innovation through navigation of regulatory complexities, harmonization of regulations and policies at both national and global levels, and fervently advocate for policies that catalyse the growth of start-ups, SMEs, and entrepreneurs in the dynamic landscape of regulatory and policy affairs.
- Clinical trial networks established through National Biopharma Mission (NBM), a PMU under BIRAC which accelerates Discovery Research to Early Development for Biopharmaceuticals address geographic diversity of clinical trials across the country

To strengthen India's regulatory and policy milieu, BIRAC has created a dedicated **Regulatory Affairs and Policy Advocacy (RAPA)** unit which drives innovation through navigation of regulatory complexities, harmonisation of global regulations, and advocates for policies that catalyse the growth of start-ups, SMEs, and entrepreneurs. Key initiatives undertaken by RAPA to

address major challenges faced by biotech startups are as follows:

- **The First Hub** is a single window facilitation unit of BIRAC designed to address the regulatory queries of innovators. Representatives from key organisations, including CDSCO, ICMR, FSSAI, NIB, BIS, GeM, DBT, and BIRAC, assist innovators on the first Friday of every month. To date, 1000+ queries have been addressed through the FIRST Hub portal.
- **Regulatory Facilitation for Innovators and Entrepreneurs (REFINE)** program was launched on 22 November 2024 for advanced regulatory facilitation by product-or technology-specific mentoring on regulatory documentation, application support, risk assessment, success metrics and licensing requirements.
- **Global Regulatory Knowledge Exchange Forum for Emerging Technologies** was conceptualised on 12 September 2024 for fostering policy dialogue and developing key strategies in the biomanufacturing sector. As part of this initiative, stakeholders' consultation meetings have been organised in emerging fields such as **smart protein, cell and gene therapy products, Biosimilars, Quantum Computing, Complex in-vitro models, etc.**
- A strategic consultation titled **“Strengthening India’s Clinical Trial Regulation: Lessons from Other Countries”** was convened on strengthening India’s clinical trial regulatory ecosystem. Which brought together global regulatory leaders, subject experts, clinicians, CROs,

CDMOs, industry representatives, and policymakers to exchange best practices on the governance of clinical trials, including early-phase and first-in-human studies, as well as regulatory sandboxes for innovative and emerging therapies. The white paper was developed to capture the necessary regulatory reforms.

- **Capacity building:** Regulatory workshops and webinars were organised with IIT Delhi, RCB, USP to enhance innovators' understanding of approval pathways, clinical trial requirements, documentation standards, and international regulatory expectations, thereby improving compliance readiness and reducing avoidable delays. In addition, the National Regulatory Professionals Development program is being organised to build the capacity of regulatory mentors in the biopharma and medical devices sectors.

(d): The **Biotechnology Industry Research Assistance Council (BIRAC)** tracks programme-level outcomes to assess longitudinal impact, including employment generation, follow-on funding mobilization, intellectual property creation, valuation growth, and startup progression across funding stages.

- I. The **Biotechnology Ignition Grant (BIG)** scheme provides grant-in-aid support of up to ₹50 lakh for 18 months to early-stage innovators to establish proof-of-concept and develop prototypes. This funding enables startups to hire scientific, and technical personnel during the formative phase, build core RandD teams, and de-risk technology development. As a result, over 1000 BIG-supported startups have generated

approximately 3,000 jobs while strengthening their survival prospects through structured milestone-based monitoring and incubation support.

- II. The **Sustainable Entrepreneurship and Enterprise Development (SEED) Fund** provides first-equity support of up to ₹30 lakh to post-proof-of-concept startups to facilitate product refinement, validation, and early commercialization. By enabling pilot deployment, regulatory preparedness, and market entry, the scheme improves revenue potential and investor confidence. The 153 supported startups have collectively attracted over ₹1,162 crore in follow-on funding and generated around 3,000 employment opportunities, reflecting sustained growth and improved business viability.
- III. Similarly, the **Launching Entrepreneurial Driven Affordable Products (LEAP) Fund** extends equity support of up to ₹100 lakh to startups with validated technologies for scale-up, regulatory advancement, manufacturing readiness, and commercialization. This late-stage support helps enterprises expand production capacity, enter new markets, and attract private capital. The 62 supported startups have raised over ₹893 crore in follow-on funding and generated nearly 1,300 employment opportunities, demonstrating strengthened market traction and long-term sustainability.
- IV. The **Make in India (MII) Programme Management Unit (PMU)** at Biotechnology Industry Research Assistance Council (BIRAC) publishes a comprehensive landscaping report of India's biotechnology sector

titled the **India BioEconomy Report (IBER)**.

As per the India BioEconomy Report 2025 (IBER 2025), the biotechnology sector in India has generated approximately 3.5 million jobs and has over 10,000 cumulative biotechnology startups in the country. The report also tracks the growth trajectory of the sector over time, thereby providing longitudinal insights into the expansion of the biotech startup ecosystem.

STATEMENT

DBT-BIRAC Biofoundries Programs

1. Microbial Biofoundry for yeast and bacterial engineering at International Centre for Genetic Engineering and Biotechnology (ICGEB), New Delhi.
2. Precision Biotherapeutics for scale up of Monoclonal Antibodies (mAb) and Live Biotherapeutics at Translational Health Science and Technology Institute (THSTI), Faridabad
3. Agri-food product at BRIC- National Agri-Food and Biomanufacturing Institute, Mohali
4. Pilot Scale Production of Biopesticides at Institute of Pesticide Formulation Technology (IPFT), Gurgaon
5. Bioengineering Research Center for development of Indigenous microbial chassis for Bioproduction at BRIC- NCCS, Pune
6. Cancer Cell Therapy Biomanufacturing Hub at ACTREC, Tata Memorial Center, Mumbai.
7. National Institute of Animal Biotechnology (NIAB) with HiMedia

Laboratories Pvt. Ltd, Hyderabad-Nation's First Animal Stem cell repository

8. IIT-Madras with TICEL Bio Park Ltd, Chennai-Development and scale-up of products used in cosmetics, food, pharma and Bioplastic Industry.

DBT-BIRAC Biomanufacturing Platforms

1. Foundation for Science Innovation and Development (FSID), Bangalore with Tata Chemicals Limited- Pilot Scale Facility (100 L) to Scale up Specialty Chemicals and Enzymes.
2. Immunoadoptive Cell Therapy Private Limited, Mumbai-GMP grade facility for Gene Delivery vector.
3. Hi Tech Biosciences India Ltd, Pune- Fermentation facility (at a scale of 10 KL) to Produce drug Intermediates and Bio-energy Starter Cultures at Commercial Scale.
4. Embio Ltd, Mumbai- Pilot scale and large scale fermenters for Pre-commercial production of APIs.
5. Laurus Bio, Visakhapatnam- Fermentation Facility for Functional Foods, Smart Proteins, Bio-based Chemicals, Enzymes and Precision Biotherapeutics.
6. Virchow Biotech Private Limited, Hyderabad– Commercial Production of Monoclonal Antibodies and Biosimilars.
7. Agilent Bioplus LLP- scale up the production of gluconates.
8. Revelations Biotech Pvt. Ltd- commercial production of Fructo-oligo saccharides (FOS).

9. HiMedia Laboratories, Mumbai-1 KL scale for food based products, food additives, probiotics and cell growth stimulators.
10. Sundyota Numandis Probiocentials Private Limited, Ahmedabad- QMS compliant facility for commercial production of probiotics and smart proteins.
11. Jindal Steel, Angul- Facility for sequestration of CO₂ and its utilization for growing engineered microalgal strains.

ग्रामीण भारत के लिए इंटरनेट कनेक्टिविटी

3216. श्री राहुल कस्वां:

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश के ग्रामीण क्षेत्रों को इंटरनेट से जोड़ने की सरकार की योजना की वर्तमान स्थिति क्या है;
- (ख) क्या सरकार ने इस संबंध में निर्धारित लक्ष्यों को प्राप्त कर लिया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) राजस्थान में, विशेष रूप से चूरु लोक सभा निर्वाचन क्षेत्र में अब तक इंटरनेट से जुड़े गांवों की संख्या का ब्यौरा क्या है; और
- (घ) क्या कई क्षेत्रों में उक्त योजना के कार्य को पूरा करने में किसी विलंब की सूचना मिली है और यदि हां, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

- (क) और (ख) : सभी ग्राम पंचायतों (जीपी) को ब्रॉडबैंड कनेक्टिविटी उपलब्ध कराने के लिए भारतनेट परियोजना को चरणबद्ध तरीके से लागू किया जा रहा है। भारतनेट चरण-I और चरण-II

के अंतर्गत कुल 2,22,341 ग्राम पंचायतों को शामिल किया गया है, जिनमें से 2,14,921 ग्राम पंचायतें सेवा के लिए तैयार हैं। इसके अतिरिक्त, सरकार ने 04.08.2023 को संशोधित भारतनेट कार्यक्रम (एबीपी) को अनुमोदित किया है, जिसके अंतर्गत लगभग 2.64 लाख ग्राम पंचायतों तथा करीब 3.8 लाख गैर-ग्राम पंचायत गाँवों को मांग के आधार पर ऑप्टिकल फाइबर कनेक्टिविटी प्रदान की जानी है।

(ग): राजस्थान में चूरू लोकसभा क्षेत्र की 349 ग्राम पंचायतों सहित कुल 8,776 ग्राम पंचायतें भारतनेट के अंतर्गत सेवा के लिए तैयार हैं।

(घ) : संशोधित भारतनेट कार्यक्रम (एबीपी) लागू किया जा रहा है और राजस्थान सहित चौबीस राज्यों एवं संघ राज्य क्षेत्रों के लिए परियोजना कार्यान्वयन एजेंसियों (पीआईए) को कार्य सौंप दिया गया है। कार्यान्वयन के दौरान मार्गाधिकार (आरओडब्ल्यू) की स्वीकृति तथा ग्राम पंचायतों में एबीपी उपकरणों के लिए अलग बिजली कनेक्शन की व्यवस्था जैसी समस्याएँ सामने आई हैं। इन समस्याओं के समाधान के लिए दूरसंचार विभाग (डीओटी) तथा बीएसएनएल (एबीपी के लिए प्रोजेक्ट मैनेजमेंट एजेंसी) संबंधित अधिकारियों के साथ समन्वय कर रहे हैं।

NATIONAL FOOD SECURITY ACT

3217. SHRI KHALILUR RAHAMAN:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the details and the number of families covered under the National Food Security Act in the country, State-wise; and
- (b) whether there is an increase in the number of beneficiaries compared to the last three years and if so, the details thereof along with the cost to the exchequer during the last three financial years?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI
BAMBHANIYA):**

(a) and (b): The National Food Security Act, 2013, provides for coverage of upto 75% of the rural population and upto 50% of the urban population, which at Census 2011 comes to 81.35 crore persons. Details indicating the State/UT wise number of beneficiaries presently covered under the Act is at **Statement**.

States are undertaking cleaning up of their beneficiary database so that ineligible ration cards get deleted and better targeting of rightful beneficiaries is ensured. Thus, deletion of ineligible beneficiaries and addition of eligible beneficiaries under the Act is a continuous process and beneficiaries database is dynamic in nature.

The Central Government reimburses the expenditure incurred by States, that have opted for Decentralized Procurement (DCP) mode for distribution of food-grains to the beneficiaries of Central Schemes as per allocation made by Government of India. Further, funds are also released by Food Corporation of India (FCI) to the States for the quantum of food-grains handed over to them by States for Central Pool. The difference between Economic Cost and Central Issue Price (CIP), at which foodgrains are issued to States, is reimbursed to Food Corporation of India (FCI) and DCP States as food subsidy. The food subsidy released to DCP States and FCI is made as per budgetary allocation made by Ministry of Finance (MoF). State wise funds are not allocated by MoF.

The details of food subsidy released to FCI and DCP States during the

last 3 years is as follows: -

Financial Year	FCI*	DCP States	(in Rs. Crores)
	Subsidy released	Subsidy released	Total Subsidy released
2022-23	200219.20	72282.49	272501.69
2023-24	139661.03	71733.36	211394.39
2024-25	129089.40	70410.27	199499.67
2025-26*	129080.90	63454.23	192535.13

*-as on 05.03.2026

In addition, funds are also released to States/UTs under the centrally sponsored scheme “Assistance to state agencies for intra state movement of foodgrains and FPS Dealers margin under NFSA” for meeting the expenditure incurred by States/UTs for meeting expenditure on intra-state movement and handling of foodgrains and Fair Price Shop (FPS) dealers’ margin for foodgrains distributed to beneficiaries under the Act. The details of funds released to States/UTs during the last 3 years is as follows: -

Financial Year	Fund released (in crore)
2022-23	8572.03
2023-24	8704.46
2024-25	6945.39
2025-26*	4595.68

*-as on 05.03.2026

STATEMENT

State/UT wise number of beneficiaries under NFSA

S.No.	State Name	Number of Beneficiaries identified under NFSA as on 01.03.2026
1	ANDAMAN AND NICOBAR ISLANDS	61,334
2	ANDHRA PRADESH	2,68,20,046

3	ARUNACHAL PRADESH	8,71,000
4	ASSAM	2,48,94,794
5	BIHAR	8,48,63,631
6	CHANDIGARH	3,42,954
7	CHHATTISGARH	1,99,73,683
8	DADAR and NAGAR HAVELI and DAMAN and DIU	2,63,375
9	DELHI	72,20,350
10	GOA	4,76,303
11	GUJARAT	3,36,90,403
12	HARYANA	1,26,49,000
13	HIMACHAL PRADESH	28,54,661
14	JAMMU AND KASHMIR	67,47,172
15	JHARKHAND	2,62,91,129
16	KARNATAKA	4,01,93,243
17	KERALA	1,50,65,170
18	LADAKH	1,13,803
19	LAKSHADWEEP	20,095
20	MADHYA PRADESH	5,38,07,137
21	MAHARASHTRA	6,81,42,337
22	MANIPUR	21,10,378
23	MEGHALAYA	21,36,855
24	MIZORAM	7,06,000
25	NAGALAND	11,35,570

26	ODISHA	3,23,78,964
27	PUDUCHERRY	6,34,000
28	PUNJAB	1,41,51,000
29	RAJASTHAN	4,39,80,284
30	SIKKIM	3,76,580
31	TAMIL NADU	3,64,70,000
32	TELANGANA	1,90,80,021
33	TRIPURA	23,34,864
34	UTTARAKHAND	60,23,384
35	UTTAR PRADESH	14,71,47,428
36	WEST BENGAL	5,99,75,666
	Total	79,40,02,614

राज्य सहायता मिशन

3218. श्री दिनेश चंद्र यादव:

श्री रामप्रीत मंडल:

क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या नीति आयोग बिहार में अपना राज्य सहायता मिशन कार्यक्रम आयोजित कर रहा है;
- (ख) यदि हां, तो उक्त मिशन के मुख्य उद्देश्य क्या हैं; और
- (ग) उक्त मिशन को शुरू किए जाने की तारीख क्या है और इसके अंतर्गत अब तक खर्च की गई कुल राशि का राज्य-वार ब्यौरा क्या है?

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री (राव इन्द्रजीत सिंह):

(क) : जी, हां। नीति आयोग बिहार में राज्य सहायता मिशन (एसएसएम) का संचालन कर रहा है।

(ख) : एसएसएम का उद्देश्य राज्यों और संघ राज्य क्षेत्रों (यूटी) के साथ नीति आयोग के साथ जारी सहभागिता को मजबूत और संस्थागत बनाना है। मिशन के तहत, राज्यों/संघ राज्य क्षेत्रों को राज्य परिवर्तन संस्थानों (एसआईटी) की स्थापना करने या मौजूदा राज्य योजना विभागों/बोर्डों, जो राज्यों/संघ राज्य क्षेत्रों में विकास कार्यनीति का परिचालन करने के लिए बहु-विषयक संसाधन केंद्र के तौर पर कार्य कर सकते हैं को मजबूत करने हेतु वित्तीय और तकनीकी सहायता प्रदान की जाती है।

(ग) : उक्त मिशन को वित्तीय वर्ष 2022-23 में लांच किया गया था। अब तक इसके तहत खर्च की गई कुल राशि का राज्य-वार ब्यौरा **विवरण** में दिया गया है।

विवरण

अब तक सभी राज्यों/संघ राज्य क्षेत्रों द्वारा उपयोग की गई निधि का ब्यौरा निम्नानुसार है:

सभी राशि- करोड़ रुपये में

क्र.सं.	राज्य/संघ राज्य क्षेत्र	राज्यों/संघ राज्य क्षेत्रों को जारी कुल राशि	राज्यों/संघ राज्य क्षेत्रों द्वारा उपयोग की गई कुल राशि
1	अंडमान और निकोबार	2.30	0.00
2	आंध्र प्रदेश	3.25	2.87
3	असम	1.37	0.13
4	बिहार	3.32	2.32
5	चंडीगढ़	1.96	0.27
6	छत्तीसगढ़	1.72	0.28
7	दादरा और नगर हवेली	1.68	0.00
8	दिल्ली	1.43	0.00
9	गोवा	2.08	0.01
10	गुजरात	3.41	2.02
11	हरियाणा	0.78	0.60
12	हिमाचल प्रदेश	2.59	1.23
13	जम्मू और कश्मीर	2.17	0.00
14	कर्नाटक	0.62	0.00
15	लद्दाख	2.15	0.00
16	लक्षद्वीप	1.61	0.54
17	मध्य प्रदेश	0.62	0.12
18	महाराष्ट्र	2.80	1.41

19	मेघालय	3.78	3.78
20	मिजोरम	4.15	3.47
21	नागालैंड	1.83	1.18
22	पुदुच्चेरी	1.42	0.94
23	पंजाब	1.05	0.29
24	राजस्थान	2.59	1.15
25	सिक्किम	1.62	0.61
26	तमिलनाडु	1.49	0.90
27	तेलंगाना	2.80	0.00
28	त्रिपुरा	4.59	1.85
29	उत्तर प्रदेश	1.73	1.63
30	उत्तराखंड	4.04	2.91

INVESTMENT IN NORTH EASTERN REGION

3219. SHRI JOYANTA BASUMATARY:

Will the Minister of **DEVELOPMENT OF NORTH EASTERN REGION** be pleased to state:

- (a) whether the Government has taken any actions to attract the MNCs or organizations to invest in North Eastern Region of the country to create employment opportunities and development in the region and if so, the details thereof;
- (b) whether the Government is seeking some investments before signing the Memorandum of Understanding (MoU) with different companies;
- (c) if so, the details of proposals received and if not, the reasons therefor; and
- (d) the details of steps taken by the Government to attract more investors?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d): Ministry of Development of North Eastern Region (MDoNER) organized Rising Northeast Investors Summit 2025 to catalyze trade and investment in the North Eastern Region. The focus sectors of the summit identified for attracting investment in the North Eastern Region were Tourism and Hospitality; Agro-Food Processing and allied sectors; Textiles, Handloom and Handicrafts; Healthcare; Education and Skill Development; IT/ITeS; Entertainment and Sports; Infrastructure and Logistics; and Energy. Collectively, the Summit and its pre-event roadshows garnered investment interests of ₹ 4.48 lakh crore through Memoranda of Understanding (MoU), letters of intent, and qualified leads from private investors, public sector undertakings, and major industrial conglomerates. The investment will enhance industrial capacity of North Eastern Region as well as provide employment opportunities. State Governments are actively engaged with all the investors for grounding of the investment interests. Further, various steps have been taken by North Eastern State Governments to facilitate investment, which *inter alia*, include single window clearance, establishment of investment promotion agency, creation of land banks, incentives for investments etc.

For strengthening the industrial eco-system and attracting private investment in North Eastern Region, Government of India is implementing Uttar Poorva Transformative Industrialization (UNNATI) Scheme. The

incentives provided under UNNATI scheme are (i) Capital Investment Incentive; (ii) Central Capital Interest Subvention Incentive; and (iii) Manufacturing and Services Linked Incentive.

LOW SC/ST REPRESENTATION IN SENIOR AND POLICY POSITIONS

3220. DR. MALLU RAVI:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the representation of SC/ST is disproportionately low at Joint Secretary level and above and if so, the details thereof;
- (b) whether the promotion-linked stagnation is disproportionately affecting SC/ST officers and if so, the details thereof;
- (c) whether the Government tracks the time taken for promotion by social category and if so, the details thereof;
- (d) whether lack of representation affects policy sensitivity towards constituencies like Nagarkurnool and if so, the details thereof; and
- (e) whether cadre review mechanisms are likely to address this imbalance and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):

(a): Data in this regard is not maintained.

(b) to (d): As per the policy of the Government, reservation is provided to SCs and STs in promotion upto the lowest rung of Group A @ 15% and 7.5% respectively. In order to ensure implementation of reservation policies in the Ministries/Departments, instructions have been issued by DoPT requesting all the Ministries/Departments including organisations under them to designate an officer, at least of the rank of Deputy Secretary, as a Liaison Officer in respect of matters relating to SC/ST. Ministries/ Departments are also required to create a Reservation Cell under the direct control of Liaison Officer to assist him in discharging of his duties effectively. Instructions have also been issued to the Ministries/ Departments to convene DPCs well in advance so that the vacancies are filled up in a time bound manner.

As per the data available with Ministries/Departments, the overall representation of SCs and STs as on 01.01.2025 is more than 15% and 7.5% respectively.

(e): Cadre review is a periodic administrative mechanism conducted to realign a service to the ever-changing organizational needs and maintain congruence amongst functional, structural and personnel needs in accordance with pre-defined principles.

माननीय सभापति : सभा की कार्यवाही 12 बजे तक के लिए स्थगित की जाती है ।

11.29 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock

(Shri Dilip Saikia in the Chair)

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष को कई माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

12.01 hrs**PAPERS LAID ON THE TABLE**

माननीय सभापति : आइटम नंबर 2, डॉ. जितेन्द्र सिंह जी।

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, with your kind permission, I rise to lay on the Table a copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

- (1) 74th Annual Report of the Union Public Service Commission, New Delhi, for the year 2023-2024.
- (2) Memorandum explaining reasons for non-acceptance of Commission's advice in respect of cases reported in Chapter 9 of the Report.

[Placed in Library, See No. LT 6497/18/26]

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS**

(DR. CHANDRA SEKHAR PEMMASANI): Sir, with your kind permission, I rise to lay on the Table a copy of the Post Office (Amendment) Regulations, 2026 (Hindi and English versions) published in Notification No. S.O. 659(E) in Gazette of India dated 6th February, 2026 under Section 14 of the Post Office Act, 2023.

[Placed in Library, See No. LT 6498/18/26]

कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दुबे) :
सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) अपतट क्षेत्र खनिज (विकास और विनियमन) अधिनियम, 2002 की धारा 35 की उप-धारा (3) के अन्तर्गत अपतट क्षेत्र खनिज (अवैध खनन एवं परिवहन निवारण) नियम, 2026 जो दिनांक 3 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.102(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 28 की उप-धारा (1) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) खनिज (परमाणु और हाइड्रो कार्बन ऊर्जा खनिजों से भिन्न) रियायत (संशोधन) नियम, 2026 जो दिनांक 12 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 22(अ) में प्रकाशित हुए थे।
 - (दो) खनिज (नीलामी) संशोधन नियम, 2026 जो दिनांक 29 जनवरी, 2026 भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 71(अ) में प्रकाशित हुए थे।

(तीन) का.आ.1(अ) जो दिनांक 1 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा प्रत्यायित निजी अन्वेषण अभिकरण की अधिसूचना के लिए दिशानिर्देशों के अनुसार मैसर्स यूनिसेड रिसर्च कंसल्टेंट्स प्राइवेट लिमिटेड को "श्रेणी 'ख' अन्वेषण अभिकरण" के अधीन अधिसूचित किया गया है।

[Placed in Library, See No. LT 6499/18/26]

(चार) का.आ.2(अ) जो दिनांक 1 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा मैसर्स जियोटेक्निकल माइनिंग सॉल्यूशंस को खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 4 की उप धारा (1) के दूसरे परंतुक के प्रयोजनों के लिए 'श्रेणी ख अन्वेषण अभिकरण' के रूप में अधिसूचित किया गया है।

(पांच) का.आ.8(अ) जो दिनांक 1 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 18 जुलाई, 2025 की अधिसूचना संख्या का.आ. 3327(अ) में कतिपय संशोधन किए गए हैं।

(छह) का.आ.881(अ) जो दिनांक 17 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा प्रत्यायित निजी अन्वेषण अभिकरण की अधिसूचना के लिए दिशानिर्देशों के अनुसार मैसर्स साउथ वेस्ट पिनेकल एक्सप्लोरेशन लिमिटेड को "श्रेणी 'क' अन्वेषण अभिकरण" के अधीन अधिसूचित किया गया है।

(सात) का.आ.882(अ) जो दिनांक 17 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा प्रत्यायित निजी अन्वेषण अभिकरण की अधिसूचना के लिए दिशानिर्देशों के अनुसार मैसर्स एच के एंड एसोसिएट्स को "श्रेणी 'क' अन्वेषण अभिकरण" के अधीन अधिसूचित किया गया है।

- (आठ) का.आ.5602(अ) जो दिनांक 4 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा प्रत्यायित निजी अन्वेषण अभिकरण की अधिसूचना के लिए दिशानिर्देशों के अनुसार मैसर्स सिद्धार्थ जियो कंसल्टेंट को “श्रेणी 'क' अन्वेषण अभिकरण” के अधीन अधिसूचित किया गया है।
- (नौ) का.आ.5603(अ) जो दिनांक 4 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा प्रत्यायित निजी अन्वेषण अभिकरण की अधिसूचना के लिए दिशानिर्देशों के अनुसार मैसर्स शिजय प्रोजेक्ट्स इंडिया प्राइवेट लिमिटेड को “श्रेणी 'क' अन्वेषण अभिकरण” के अधीन अधिसूचित किया गया है।
- (दस) का.आ.5604(अ) जो दिनांक 4 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा प्रत्यायित निजी अन्वेषण अभिकरण की अधिसूचना के लिए दिशा-निर्देशों के अनुसार मैसर्स दीपसर मिनरल एक्सप्लोरर को “श्रेणी 'क' अन्वेषण अभिकरण” के अधीन अधिसूचित किया गया है।
- (ग्यारह) का.आ.5692(अ) जो दिनांक 9 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा मैसर्स जियोवेल सर्विसेज प्राइवेट लिमिटेड को खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 4 की उप-धारा (1) के दूसरे परंतुक के प्रयोजनों के लिए 'श्रेणी क अन्वेषण अभिकरण' के रूप में अधिसूचित किया गया है।
- (बारह) का.आ.5693(अ) जो दिनांक 9 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा मैसर्स जियो एक्सप्लोरेशन एंड माइनिंग सॉल्यूशन को खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 4 की उप-धारा (1) के दूसरे परंतुक के प्रयोजनों के लिए 'श्रेणी क

अन्वेषण अभिकरण' के रूप में अधिसूचित किया गया है।

(तेरह) का.आ.5696(अ) जो दिनांक 9 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा मैसर्स इंडियन माइन प्लानर्स एंड कंसल्टेंट्स को खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 4 की उप-धारा (1) के दूसरे प्रावधान के प्रयोजनों के लिए 'श्रेणी क अन्वेषण अभिकरण' के रूप में अधिसूचित किया गया है।

(चौदह) का.आ.5699(अ) जो दिनांक 9 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 9 दिसम्बर, 2025 को खान और खनिज (विकास और विनियमन) संशोधन अधिनियम, 2021 की धारा 3 के खंड (पांच) के उप-खंड (एक) के उपबंध लागू होने की तिथि के रूप में नियत किया गया है।

(पन्द्रह) सा.का.नि. 64 (अ) जो दिनांक 28 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की पहली अनुसूची में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 6500/18/26]

(3) अपतट क्षेत्र खनिज (विकास एवं विनियमन) अधिनियम, 2002 की धारा 4 के खंड (क) के अंतर्गत जारी अधिसूचना संख्या का.आ.5578(अ), जो दिनांक 3 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा श्रीमती फरीदा एम. नाइक, संयुक्त सचिव, खान मंत्रालय को उक्त अधिनियम के प्रयोजनार्थ प्रशासनिक प्राधिकारी के रूप में अधिसूचित किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6501/18/26]

12.01½ hrs**STANDING COMMITTEE ON COAL, MINES AND STEEL****18th Report**

डॉ. मन्ना लाल रावत (उदयपुर): महोदय, मैं कोयला मंत्रालय की अनुदानों की मांगों (2026-27) के बारे में कोयला, खान और इस्पात संबंधी स्थायी समिति का 18वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.02 hrs**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT****17th to 20th Reports**

श्री गोडम नागेश (आदिलाबाद): महोदय, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2025-26) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की 'अनुदानों की मांगें (2026-27)' के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2025-26) का सत्रहवां प्रतिवेदन।
 - (2) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशक्तिकरण विभाग) की 'अनुदानों की मांगें (2026-27)' के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2025-26) का अठारहवां प्रतिवेदन।
 - (3) जनजातीय कार्य मंत्रालय की 'अनुदानों की मांगें (2026-27)' के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2025-26) का उन्नीसवां प्रतिवेदन।
 - (4) अल्पसंख्यक कार्य मंत्रालय की 'अनुदानों की मांगें (2026-27)' के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2025-26) का बीसवां प्रतिवेदन।
-

12.03 hrs

STANDING COMMITTEE ON INDUSTRY

332nd and 333rd Reports

श्री हँसमुखभाई सोमाभाई पटेल (अहमदाबाद पूर्व): महोदय, मैं उद्योग संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:

- (1) भारी उद्योग मंत्रालय से संबंधित अनुदानों की मांगों (2026-27) के बारे में 332वां प्रतिवेदन।
 - (2) सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय से संबंधित अनुदानों की मांगों (2026-27) के बारे में 333वां प्रतिवेदन।
-

12.03½ hrs

STATEMENTS BY MINISTER

(i) Withdrawal of advance from Contingency Fund of India for servicing Interest on Sovereign Guarantee Bonds (SGBs) raised by Mahanagar Telephone Nigam Limited (MTNL) *

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I would like to lay a statement regarding withdrawal of advance from Contingency Fund of India for servicing Interest on Sovereign Guarantee Bonds (SGBs) raised by Mahanagar Telephone Nigam Limited (MTNL)

(ii) Status of implementation of recommendations/ observations contained in the 20th Report of the Standing Committee on Communications and Information Technology (2024-25) on 'Real Estate Management in the Department of Posts' pertaining to the Department of Posts, Ministry of Communications*

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I would like to lay a statement regarding the status of implementation of recommendations/observations contained in the 20th Report of the Standing Committee on Communications and Information Technology (2024-25) on 'Real Estate Management in the Department of Posts' pertaining to the Department of Posts, Ministry of Communications

* Laid on the Table and also placed in Library, See No. LT 6495/18/26 and 6496/18/26 respectively.

12.04 hrs**MATTERS UNDER RULE 377***

माननीय सभापति : माननीय सदस्यगण, जिन सदस्यों को आज नियम-377 के अधीन मामले उठाने की अनुमति दी गयी है, वे व्यक्तिगत रूप से 20 मिनट के भीतर मामले के अनुमोदित पाठ को सभा पटल पर प्रस्तुत कर सकते हैं।

(i) Need to expedite establishment of Bulk Park in Jambusar in Bharuch district, Gujarat

श्री मनसुखभाई धनजीभाई वसावा (भरुच) : मेरा संसदीय क्षेत्र अरुध, गुजरात एक ट्राइबल बाहुल्य क्षेत्र है और मेरे इस समदीय क्षेत्र के अन्तर्गत दूसरा इंडस्ट्रियल क्षेत्र आता है। इंडस्ट्रियल क्षेत्र का व्यापक रूप से विकास हुआ है। हमारे इस क्षेत्र में झगडिया, पनौली, दहेज और जम्बूसर आदि औद्योगिक क्षेत्र हैं जबकि जम्बूसर में बल्क पार्क का निर्माण चल रहा है। इस संबंध में मेरा निवेदन है कि इस बल्क पार्क को तत्काल शुरू कराया जाए तथा इस उद्योग में स्थानीय लोगों को रोजगार प्रदान करने हेतु आर्थिक पैकेज की व्यवस्था की जाए। इस इंडस्ट्रियल बेल्ट में झगडिया जीआईडीसी, अकलेश्वर जीआईडीसी, पनौली जीआईडीसी और दहेज जीआईडीसी स्थित है। परंतु यहां के स्थानीय लोगों को यहां पर्याप्त मात्रा में रोजगार नहीं मिलता है। जंबूला है जिस बफ पाक का निर्माण किया जा रहा है। वह बहुत धीरे चल रहा है इसलिए इसके निर्माण कार्य को तेजी से पूरा किया जाए। अकलेश्वर जीआईडीसी एशिया की नंबर 1 जीआईडीसी है। फिर भी स्थानीय युवाओं को बहुत कम रोजगार मिलता है। इस संबंध में मेरा सरकार से निवेदन है कि इस पूरे इंडस्ट्रियल बेल्ट में युवाओं के लिए कौशल से संबंधित अभ्यास कार्यक्रम चलाए जाएं निरुद्ध उन्हें बेहतर रोजगार मिल सकें।

* Treated as laid on the Table.

(ii) Need to identify 'black spots' in the route of four lane Daltonganj Bypass Road and make provision for construction of flyover at the place of these 'black spots'

श्री विष्णु दयाल राम (पलामू) : भारत माला परियोजना के अंतर्गत राँची से वाराणसी कॉरिडोर में NH-39 के सेक्शन-3 (भोगू से शंखा) के तहत डालटनगंज 4 लेन बाईपास का निर्माण कार्य प्रगति पर है। यह परियोजना राष्ट्रीय महत्व की होने के साथ-साथ पलामू संसदीय क्षेत्र एवं आसपास के जिलों की आर्थिक उन्नति, सुगम परिवहन तथा क्षेत्रीय विकास के लिए अत्यंत महत्वपूर्ण है। परन्तु उक्त बाईपास में पोखराहा (डालटनगंज-पांकी मुख्य मार्ग), जोड़ (डालटनगंज बैरिया-पाटन मार्ग) में गंभीर 'ब्लैक स्पॉट' की स्थिति उत्पन्न हो गई है। इन स्थानों पर 4 लेन बाईपास अत्यधिक व्यस्त पथ निर्माण विभाग की सड़कों को क्रॉस करता है। भारी वाहनों, दोपहिया, स्कूली वाहनों एवं स्थानीय आवागमन के कारण यहाँ निरंतर भीड़ रहती है। वर्तमान में निर्मित क्रॉसिंग अत्यंत असुरक्षित है तथा हाल के महीनों में कई गंभीर दुर्घटनाएँ हो चुकी हैं। बाईपास पूर्ण रूप से चालू होने एवं तीव्र गति से वाहनों के संचालन के बाद दुर्घटनाओं की आशंका और बढ़ जाएगी, जिससे ग्रामीणों, किसानों, छात्र-छात्राओं एवं आमजन की सुरक्षा पर गंभीर खतरा उत्पन्न होगा। उक्त स्थानों पर फ्लाईओवर का निर्माण आवश्यक है। सड़क परिवहन एवं राजमार्ग मंत्रालय भारत सरकार से मांग करता हूँ कि उपरोक्त स्थानों को 'ब्लैक स्पॉट्स' चिन्हित करने एवं वहां पर फ्लाईओवर निर्माण को अविलंब स्वीकृति प्रदान किया जाय।

(iii) Need for establishment of a Mega Food Park or an Integrated Food Processing Park in Anakapalli district, Andhra Pradesh

DR. C. M. RAMESH (ANAKAPALLE): I would like to raise a matter of urgent public importance regarding the need for establishing a Food Processing Park in Anakapalli district. It is a predominantly agrarian district with extensive cultivation of sugarcane, paddy, fruits and vegetables yet it does not have a

dedicated Mega Food Park. However, in the absence of adequate processing, storage and value-addition facilities, farmers are compelled to sell their produce at low prices, often facing distress sales during peak seasons. Establishment of a modern Food Processing Park in Anakapalli would facilitate scientific storage, grading, packaging, cold chain infrastructure and agro-processing units for sugar, rice bran products, fruit pulping, dehydration, ethanol production and other value-added products. It would also complement the objectives of the Pradhan Mantri Kisan Sampada Yojana and promote agro-based industrialization in North Coastal Andhra region. The proposed park can leverage the district's strategic proximity to Visakhapatnam Port and national highways, thereby improving export potential and supply chain efficiency. I, therefore, urge the Union Government to sanction a Mega Food Park or an Integrated Food Processing Park for Anakapalli district at the earliest, with adequate central assistance.

(iv) Need for timely lifting of Custom Milled Rice (CMR) pending in Balangir and Subarnapur districts in Odisha by Food Corporation of India (FCI)

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): I wish to raise a matter of urgent public importance regarding the non-lifting of Custom Milled Rice (CMR) by the Food Corporation of India (FCI) in Balangir and Subarnapur districts of western Odisha. Substantial quantities of CMR remain pending for lifting in these districts. From the last Rabi season (2024–25) and the current Kharif season (2025–26), a total of 64.71 lakh quintals of CMR remains

pending with FCI in Balangir and Subarnapur combined. FCI has not issued any lifting schedule for Balangir and Subarnapur, while it has agreed to lift rice from Sambalpur and Bargarh districts. Due to continued non-lifting, storage capacity in rice mills has been exhausted, forcing several mills to suspend operations. This has adversely affected mill workers, transporters and daily wage labourers, severely impacting the agro-based rural economy of both districts. I urge the Union Government to immediately intervene, direct FCI to clear the pending stocks, issue a district-wise lifting programme, and prevent further economic hardship to farmers and millers in the region.

(v) Regarding preservation, documentation and development of cultural heritage in Hoshangabad Parliamentary Constituency, Madhya Pradesh under 'Mera Gaon Meri Dharohar Scheme'

श्री दर्शन सिंह चौधरी (होशंगाबाद) : आज़ादी के अमृत महोत्सव के अंतर्गत प्रारंभ की गई मेरा गांव मेरी धरोहर योजना के माध्यम से देश के ग्रामों की प्राचीन संस्कृति, लोक परंपराओं, वेशभूषा, खान-पान, लोककला एवं ऐतिहासिक धरोहरों का संरक्षण एवं डिजिटलीकरण किया गया है। मध्यप्रदेश के नरसिंहपुर-नर्मदापुरम एवं रायसेन जिलों में अब तक कितने ग्रामों को उक्त योजना के अंतर्गत चयनित कर उनकी सांस्कृतिक विरासत का संरक्षण एवं अभिलेखीकरण किया गया है? भविष्य में और अधिक ग्रामों को इससे जोड़े जाने का क्या प्रावधान है? क्या सरकार का विचार होशंगाबाद लोकसभा क्षेत्र सहित सभी कृषि प्रधान क्षेत्रों में कृषि परंपराओं, किसानदेवता भगवान बलराम से जुड़ी सांस्कृतिक धरोहर, पारंपरिक कृषि उपकरणों, ग्रामीण उत्सवों एवं खेती की प्राचीन भारतीय पद्धतियों के संरक्षण एवं प्रोत्साहन के साथ-साथ मेरे संसदीय क्षेत्र होशंगाबाद (मध्य प्रदेश) के अनेक ऐतिहासिक, आध्यात्मिक एवं सांस्कृतिक स्थलों—जैसे चौगान का किला, बिनेकी टोला के शैल चित्र, बरमानघाट, प्राचीन गरुड़ मंदिर, दूल्हादेव, नरसिंह मंदिर, दादाजी धुनी वाले

का धाम, डमरू घाटी, छींद धाम, बापौली धाम, पचमढ़ी, पांडव गुफा, माछा भगवान राम वन गमन क्षेत्र, माँ नर्मदा की कृपा से अलंकृत अजेरा, सेठानीघाट, बांद्राभान, तिलक सिंदूर, आंवलीघाट एवं भीलटदेव स्थान के संरक्षण, दस्तावेजीकरण एवं सांस्कृतिक पर्यटन के रूप में विकास करने हेतु कोई विशेष योजना प्रारंभ की जा सकती है क्या?

(vi) Need for establishment of a Tribal Cultural Academy in Kandhamal Parliamentary Constituency, Odisha

SHRI SUKANTA KUMAR PANIGRAHI (KANDHAMAL): I seek to raise a matter of urgent public importance regarding the establishment of a Tribal Cultural Academy in the Kandhamal Lok Sabha Constituency under the Ministry of Tribal Affairs. Kandhamal district has a predominantly Scheduled Tribe population, including Kandha, Kutia Kandha, Dongria Kandha and other PVTGs. The region possesses rich indigenous languages like Kui and Kuvi, vibrant folk traditions, rituals and handicrafts. However, in the absence of a dedicated institutional framework, these cultural assets are gradually declining. A Tribal Cultural Academy is urgently needed for preservation, research, training and promotion of this invaluable heritage. The establishment of a Tribal Cultural Academy in Kandhamal would provide institutional support for preservation and documentation of tribal languages, folklore, art forms and indigenous knowledge systems; offer structured training and capacity-building opportunities for tribal youth and artisans; promote cultural tourism and generate sustainable livelihood opportunities; serve as a research and resource centre for scholars and policymakers engaged in tribal studies; and strengthen cultural identity, inter-generational knowledge transfer and social

cohesion within tribal communities. In view of the above, I urge the Hon'ble Minister of Tribal Affairs to consider sanctioning and establishing a Tribal Cultural Academy in Kandhamal Parliamentary Constituency at the earliest.

(vii) Need for clarification on carrying capacity assessment and regulatory framework made for development of residential complexes in New Delhi Municipal Council (NDMC) area

SHRI RAJIV PRATAP RUDY (SARAN): I seek to raise a matter of urgent public importance regarding the assessment of carrying capacity and regulation of residential development in the jurisdiction of the New Delhi Municipal Council (NDMC). The NDMC area, comprising approximately 42.7 sq. km., includes high-density government establishments, institutional areas and residential colonies of national importance. However, concerns have arisen regarding the absence of a publicly notified, scientific assessment of the carrying capacity of the NDMC area with respect to residential buildings, infrastructure load, traffic movement, water supply, sewerage, parking and environmental sustainability. With new redevelopment and housing projects being undertaken and proposed from time to time, clarity is required on whether a comprehensive carrying capacity study has been conducted and whether future residential projects are aligned with the provisions of the Delhi Development Authority Master Plan and applicable Building Bye-Laws. I urge the Government to apprise the House of the policy framework governing new residential projects in NDMC areas and the safeguards adopted to prevent infrastructure stress and ecological imbalance.

(viii) Need for investigation into an incident of alleged assault on a tribal woman in Phansidewa, Darjeeling district of West Bengal

SHRI RAJU BISTA (DARJEELING): Recently a young tribal woman from Adivasi Samuday was brutally beaten up in Phansidewa under Darjeeling District. She was 7 months pregnant. Her only crime was that her family had protested against the illegal taking over of their ancestral land. The assault was so brutal, that the Adivasi sister gave birth to a premature child. The child could not survive and died within 3 days of being born. Even after one month of the incident, only one individual was arrested. The Adivasi Suraksha Manch then took out a protest rally. Instead of listening to their plight, the protesters were attacked with tear gas, lathi charge and water cannons. In this attack, the Adivasi sister who lost her child, was grievously injured. The trauma of this young Adivasi sister is pathetic as she lost her child and instead of arresting the perpetrators, she was brutalized further. The Adivasi and indigenous minorities like Gorkha have also equal rights under the Constitution. Hence, I am requesting the National Human Rights Commission and the National Commission for Scheduled Tribes to intervene.

(ix) Need to introduce a Vande Bharat Sleeper Express train from Ahmedabad, Gujarat to Ayodhya in Uttar Pradesh

श्री दिनेशभाई मकवाणा (अहमदाबाद पश्चिम) : मैं आज एक महत्वपूर्ण विषय उठाना चाहता हूँ। गुजरात और विशेष रूप से अहमदाबाद से बड़ी संख्या में श्रद्धालु भगवान श्रीराम के दर्शन के लिए श्री राम जन्मभूमि मंदिर, अयोध्या जाते हैं। मंदिर के निर्माण के बाद श्रद्धालुओं की संख्या और भी बढ़ गई है। लेकिन वर्तमान में सीधी और सुविधाजनक रेल सेवा की कमी के कारण यात्रियों को

काफी परेशानी का सामना करना पड़ता है। लंबी दूरी की यात्रा होने के कारण बुजुर्गों, महिलाओं और परिवारों को विशेष कठिनाई होती है। इसलिए मेरा माननीय रेल मंत्री जी से आग्रह है कि अयोध्या के लिए वंदे भारत एक्सप्रेस की एक नई स्लीपर श्रेणी वाली ट्रेन अहमदाबाद से शुरू की जाए। स्लीपर सुविधा होने से श्रद्धालुओं को आरामदायक और सुरक्षित यात्रा का लाभ मिलेगा। यह सेवा शुरू होने से न केवल यात्रियों को सुविधा मिलेगी, बल्कि धार्मिक पर्यटन को भी बढ़ावा मिलेगा और देश के विभिन्न हिस्सों के बीच जुड़ाव और मजबूत होगा। मेरा आपके माध्यम से माननीय मंत्री जी से निवेदन है कि जनभावनाओं को ध्यान में रखते हुए इस ट्रेन सेवा को जल्द से जल्द शुरू करने का निर्णय लिया जाए।

(x) Need to establish a Sports University in Bastar, Chhattisgarh

श्री महेश कश्यप (बस्तर) : मैं माननीय सरकार का ध्यान छत्तीसगढ़ राज्य के बस्तर अंचल की ओर आकर्षित करना चाहता हूँ, जो एक आदिवासी बहुल, भौगोलिक रूप से विस्तृत एवं प्रतिभाशाली युवाओं से परिपूर्ण क्षेत्र है। बस्तर अंचल के युवाओं में खेलों के प्रति स्वाभाविक प्रतिभा एवं रुचि देखने को मिलती है। एथलेटिक्स, तीरंदाजी, फुटबॉल, कबड्डी एवं अन्य पारंपरिक खेलों में यहाँ के युवाओं ने सीमित संसाधनों के बावजूद उल्लेखनीय प्रदर्शन किया है। किंतु उचित प्रशिक्षण, आधुनिक खेल अवसंरचना एवं उच्च स्तरीय शैक्षणिक व्यवस्था के अभाव में उनकी प्रतिभा पूर्ण रूप से निखर नहीं पा रही है। यदि बस्तर जैसे आदिवासी एवं संवेदनशील क्षेत्र में एक समर्पित खेल विश्वविद्यालय की स्थापना की जाती है, तो—

- स्थानीय युवाओं को गुणवत्तापूर्ण खेल शिक्षा एवं प्रशिक्षण मिलेगा,
- आदिवासी प्रतिभाओं को राष्ट्रीय एवं अंतरराष्ट्रीय मंच प्राप्त होगा
- खेलों के माध्यम से रोजगार, आत्मनिर्भरता एवं सामाजिक मुख्यधारा से जुड़ाव बढ़ेगा,
- तथा यह क्षेत्र नक्सल प्रभावित युवाओं को सकारात्मक दिशा देने में भी सहायक

सिद्ध होगा।

यह पहल माननीय प्रधानमंत्री जी की “खेलो इंडिया”, “फिट इंडिया” और “सबका साथ, सबका विकास” की भावना के अनुरूप होगी।

(xi) Need to make water efficiency standards mandatory for plumbing fixtures and appliances to promote water conservation

डॉ. आनन्द कुमार गोंड (बहराइच) : मैं देश में बढ़ते जल संकट एवं जल संरक्षण की आवश्यकता से जुड़े एक महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। वर्तमान में घरेलू आरओ (RO) जल शोधन यंत्रों में औसतन लगभग 20 प्रतिशत पानी ही उपयोग में आता है, जबकि शेष 75-80 प्रतिशत पानी अपशिष्ट के रूप में बह जाता है। जल संसाधनों पर बढ़ते दबाव के बीच यह स्थिति अत्यंत चिंताजनक है। इसी प्रकार वॉशिंग मशीन, पारंपरिक नल (टैप) एवं अन्य जल-उपयोगी उपकरणों में भी अनावश्यक जल अपव्यय होता है। जिस प्रकार विद्युत उपकरणों के लिए “स्टार रेटिंग” प्रणाली लागू है, उसी प्रकार जल उपयोग करने वाले उपकरणों हेतु भी “वॉटर एफिशिएंसी रेटिंग” अनिवार्य की जानी चाहिए, ताकि कम जल खपत वाले उपकरणों को प्रोत्साहन मिले और उपभोक्ताओं को भी जागरूक विकल्प उपलब्ध हों। साथ ही, नियंत्रित प्रवाह एवं सेंसर आधारित नलों को बढ़ावा देने हेतु नीति बनाई जानी चाहिए, जिससे आवश्यकता के अनुसार ही जल का उपयोग हो। अतः सरकार से अनुरोध है कि जल संरक्षण को सुदृढ़ करने हेतु इस दिशा में ठोस एवं समयबद्ध कदम उठाए जाएँ।

(xii) Need to accord approval to the proposal for conservation of Satna and Tamas rivers under Namami Gange Project

श्री गणेश सिंह (सतना) : भारत सरकार ने कई नदियों को प्रदूषण मुक्त कराने एवं उनके संरक्षण हेतु कार्यक्रम चलाये हैं। नमामि गंगे अभियान के तहत उसकी सहायक नदियों के संरक्षण हेतु विगत कई वर्ष से अनेकों परियोजनाओं को पूरा भी किया गया है। गुजरात में साबरमती नदी के संरक्षण हेतु जो कार्य किया गया है, उसकी चर्चा देश-भर में हो रही है। मेरे लोक सभा क्षेत्र में सतना

मुख्यालय के समीप से सतना नदी एवं टमस नदी प्रवाहित होती है, जिसके संगम से स्मार्ट सिटी के तहत शहर को पीने का पानी दिया जा रहा है, ये दोनों नदियां चकदही गांव में मिलती हैं, यह क्षेत्र सतना शहर के बार्डर में है, दोनों नदियां अत्यंत प्रदूषित हैं, ये दोनों नदियां आगे जाकर प्रयागराज के गंगा नदी में मिलती हैं। नमामि गंगे अभियान के तहत मैंने मध्य प्रदेश शासन के जल संसाधन विभाग को आग्रह किया था, कि एक प्रस्ताव बनाकर भारत सरकार को स्वीकृति हेतु भेजा जाय, जिसके लिये मध्य प्रदेश शासन के जल संसाधन विभाग ने 83.74 करोड़ रुपये का एक प्रस्ताव तैयार कर भारत सरकार को दिनांक 15 दिसम्बर 2025 को भेजा है। सतना एवं टमस नदी के संरक्षण हेतु उक्त प्रस्ताव की स्वीकृति जल्द से जल्द देने की कृपा करें।

(xiii) Need to expedite commencement of commercial flight operations from Halwara Airport in Fatehgarh Sahib, Punjab

DR. AMAR SINGH (FATEHGARH SAHIB): I wish to draw the attention of the Hon'ble Minister for Civil Aviation to the continuing delay in commencement of commercial flight operations from Halwara Airport, situated in my Parliamentary Constituency Fatehgarh Sahib in Punjab. The airport was envisaged as an important regional connectivity facility, and its timely operationalisation is crucial for economic growth, industrial development, employment generation and improved air connectivity for the people of the region. Despite completion of substantial civil and aviation infrastructure and repeated assurances by the authorities concerned, scheduled commercial flights have not yet commenced, leading to inconvenience and growing dissatisfaction among residents and local stakeholders. The Hon'ble Minister may kindly state the specific reasons for the delay in starting commercial operations from Halwara Airport and indicate a clear and revised timeline for

commencement of domestic flight services. The Hon'ble Minister may further inform whether any plans have been formulated for expansion or upgradation of the airport infrastructure, including enhancement of terminal capacity, passenger amenities and related facilities, after the start of domestic operations, keeping in view future traffic growth. The Hon'ble Minister may also be pleased to place on record the total project cost of Halwara Airport.

(xiv) Need to restore concession in rail fare and sports quota in recruitment to Central Government jobs for sportspersons

श्री मुरारी लाल मीना (दौसा) : कोरोना काल से पूर्व खिलाड़ियों को प्रतियोगिताओं में भाग लेने हेतु रेलवे यात्रा में 75 प्रतिशत तक की रियायत प्रदान की जाती थी, जिससे ग्रामीण एवं आर्थिक रूप से कमजोर खिलाड़ी अन्य राज्यों में जाकर अपनी प्रतिभा प्रदर्शित कर पाते थे। वर्तमान में यह सुविधा समाप्त होने से गरीब एवं ग्रामीण आंचल के खिलाड़ियों पर आर्थिक बोझ बढ़ गया है, जबकि एक टीम में 20-25 खिलाड़ी एवं स्टाफ शामिल होते हैं और इससे खेल संगठनों को भी खिलाड़ियों का खर्चा वहन करना मुश्किल होता है। साथ ही, फुटबॉल सहित विभिन्न खेल मैदानों का अभाव एवं स्टेडियमों के अत्यधिक किराए के कारण प्रशिक्षण और आयोजन कठिन हो गए हैं। पूर्व में केन्द्रीय सरकारी नौकरियों, बैंक, रेलवे एवं पुलिस सेवाओं में खिलाड़ियों हेतु लगभग 3 प्रतिशत खेल कोटा उपलब्ध था, जिसे समाप्त कर दिए जाने से खिलाड़ियों में निराशा व्याप्त है। राजस्थान में खेल बजट में कमी, प्रोत्साहन राशि एवं टीए/डीए भुगतान में विलंब तथा भर्ती प्रक्रिया की जटिलता से प्रतिभाशाली खिलाड़ी हतोत्साहित हैं। अतः सरकार से मांग है कि रेल रियायत एवं खेल कोटा पुनः बहाल किए जाएँ, भर्ती एवं छात्रवृत्ति प्रक्रिया सरल बनाई जाए तथा दौसा सहित राजस्थान में खेल अवसंरचना सुदृढ़ करने हेतु विशेष कार्ययोजना लागू की जाए।

(xv) Need to increase the height of girders for metro line above the Halav bridge in Kurla in Mumbai North Central Parliamentary Constituency, Maharashtra

प्रो. वर्षा एकनाथ गायकवाड़ (मुम्बई उत्तर-मध्य) : मैं सरकार का ध्यान मुंबई उत्तर मध्य लोकसभा क्षेत्र के कुरला (पश्चिम) स्थित हलाव पुल पर चल रहे मेट्रो रेल निर्माण कार्य की ओर आकर्षित करना चाहती हूँ। मेट्रो लाइन का गर्डर पुल के ऊपर बहुत कम ऊँचाई पर बनाया जा रहा है, जिसके कारण पुल और मेट्रो लाइन के बीच पर्याप्त क्लियरेंस नहीं रह गया है। इससे गंभीर समस्याएँ उत्पन्न हो रही हैं: गणेशोत्सव के दौरान पारंपरिक आगमन एवं विसर्जन शोभायात्राओं में बाधा उत्पन्न होगी, जो दशकों से वहाँ की सांस्कृतिक परंपरा रही है। अग्निशमन वाहन, एम्बुलेंस तथा अन्य आवश्यक सेवाओं के आवागमन में कठिनाई होगी, जिससे जनसुरक्षा प्रभावित होगी। मुंबई के नागरिक लगातार इस विषय पर अपनी चिंता व्यक्त कर रहे हैं और मेट्रो गर्डर की ऊँचाई बढ़ाने की माँग कर रहे हैं। अतः मैं सरकार से आग्रह करती हूँ कि मुंबई महानगर क्षेत्र विकास प्राधिकरण (MMRDA) को निर्देशित कर इस निर्माण कार्य की समीक्षा कराई जाए और गर्डर की ऊँचाई बढ़ाने हेतु आवश्यक सुधारात्मक कदम उठाए जाएँ, ताकि सांस्कृतिक परंपराएँ सुरक्षित रहें और आपातकालीन सेवाओं का सुचारु संचालन सुनिश्चित हो सके।

(xvi) Need to constitute a statutory Kuttanad Development Authority to safeguard the Kuttanad wetland-agricultural heritage system in Kerala

SHRI KODIKUNNIL SURESH (MAVELIKKARA): I seek to raise a matter of urgent public importance regarding the establishment of a statutory Kuttanad Development Authority for the integrated, science-based management of Kuttanad. Kuttanad forms part of the ecologically fragile Vembanad-Kol Wetland, a designated Ramsar Site under the Ramsar Convention on Wetlands, recognizing its international ecological significance. Further, the

below-sea-level farming system of Kuttanad has been recognized as a Food and Agriculture Organization-designated Globally Important Agricultural Heritage System (GIAHS), acknowledging its unique agro-hydrological practices and traditional water management. These recognitions impose a heightened responsibility for conservation and climate-resilient development. Large areas lie 1–2 meters below mean sea level, regulated by structures such as the Thanneermukkom Bund. The region faces recurrent flooding, saline intrusion, sedimentation, eutrophication, wetland degradation, and increasing climate variability. Fragmented interventions, in the absence of basin-level governance, have limited long-term sustainability. Given its Ramsar and GIAHS status, a statutory authority with multidisciplinary expertise must adopt Integrated Water Resources Management, real-time flood forecasting, salinity control modernization, scientific sediment management, GIS-based monitoring, and ecological restoration aligned with livelihood resilience. I urge the Government of India to constitute a Kuttanad Development Authority with statutory backing, technical autonomy, and assured financial support to safeguard this globally significant wetland-agricultural landscape.

(xvii) Need for enhanced financial and infrastructure support for full operationalisation of Kakatiya Mega Textile Park in Warangal, Telangana

DR. KADIYAM KAVYA (WARANGAL): I wish to draw the attention of the Government to the need for enhanced Central incentives and policy support for the Kakatiya Mega Textile Park (KMTP) in Warangal, Telangana. The park was established to create an integrated textile value chain and generate large-

scale employment. Warangal has a strong cotton production base and skilled workforce, positioning it as a potential textile and apparel hub. However, the pace of private investment and establishment of anchor units remains below potential. In view of increasing input costs and intense competition in the textile sector, additional Central support is essential to ensure the park achieves its intended scale and employment targets. Consideration may be given to extending or enhancing coverage under the Production Linked Incentive (PLI) Scheme, providing special fiscal or viability gap support, strengthening assistance under the SAMARTH Scheme for skill development, inclusion of park under expanded PM MITRA or other cluster-based incentives, and enhancing export promotion support. Targeted incentives will accelerate investment inflow, attract anchor investors and boost employment for local youth and women in Telangana. I therefore urge the Government to grant additional fiscal and policy and infrastructure support to ensure full operationalization of KMTP.

(xviii) Need to provide stoppage of various trains at Akbarpur Railway Station in Ambedkarnagar district, Uttar Pradesh and also increase the frequency of Train No. 22104 (Ayodhya-Mumbai)

श्री लालजी वर्मा (अम्बेडकर नगर) : अकबरपुर रेलवे स्टेशन अम्बेडकर नगर जिला (उत्तर प्रदेश) का मुख्यालय है जिले से लाखों यात्री प्रत्येक दिन देश के विभिन्न स्थानों की यात्रा करते हैं, अम्बेडकर नगर जिले में टाण्डा एन0टी0पी0सी0, राजकीय मेडिकल कालेज, एवं इंजीनियरिंग कालेज भी स्थित है जिसके कारण उक्त संस्थानों के कर्मचारियों को भी विभिन्न स्थानों को जाना रहता है। मुम्बई शहर में अम्बेडकर नगर के लाखों लोग रहते हैं परन्तु अकबरपुर रेलवे स्टेशन पर

1. बन्दे भारत ट्रेन गोमती नगर लखनऊ से पटना (22346), 2. गरीब नवाज ट्रेन किशन गंज से अजमेर, टाटा अमृतसर एक्सप्रेस (18103), दरभंगा से अहमदाबाद स्पेशल ट्रेन (09466) गांधीधाम कामाख्या एक्सप्रेस (15667), अमृत भारत (3436), भगत की कोठी कामाख्या एक्सप्रेस (15623), बन्दे भारत मेरठ से बनारस (22490) अकबरपुर अम्बेडकर नगर होकर चलती है। उक्त ट्रेन अकबरपुर रेलवे स्टेशन पर नहीं रुकती है। अतः सदन के माध्यम से सरकार से मांग है कि अकबरपुर रेलवे स्टेशन जाने वाली उपरोक्त सभी ट्रेनों को अकबरपुर में स्टापेज की मांग के साथ-साथ मुम्बई सुपरफास्ट ट्रेन अयोध्या से मुम्बई (22104) सप्ताह में कम से कम 3 दिन चलाये जाने की मांग करता हूँ।

(xix) Regarding inclusion of separate column for OBC category for caste enumeration in the upcoming Census

श्री धर्मेन्द्र यादव (आज़मगढ़) : मैं आपका ध्यान दिनांक 30 अप्रैल 2025 को केन्द्रीय कैबिनेट द्वारा देश में जातिगत जनगणना करवाने के निर्णय की ओर आकृष्ट करना चाहता हूँ। यह निर्णय सामाजिक न्याय और वास्तविक सामाजिक-आर्थिक आंकड़ों के संकलन की दिशा में एक महत्वपूर्ण कदम बताया गया था। किन्तु अत्यंत आश्चर्य और चिंता का विषय है कि इसके पश्चात जारी गजट अधिसूचना में पिछड़ा वर्ग (OBC) से संबंधित कोई पृथक कॉलम शामिल नहीं किया गया है। यदि जातिगत जनगणना में ही पिछड़े वर्ग का स्पष्ट वर्गीकरण नहीं होगा, तो इस पूरी प्रक्रिया का उद्देश्य ही संदिग्ध हो जाता है। OBC वर्ग देश की बड़ी आबादी का प्रतिनिधित्व करता है और इनके सटीक आंकड़ों के बिना न तो नीतियों का वैज्ञानिक निर्माण संभव है और न ही सामाजिक न्याय सुनिश्चित किया जा सकता है। यह स्थिति सामाजिक न्याय के संवैधानिक सिद्धांतों के विपरीत प्रतीत होती है। अतः मैं सरकार से मांग करता हूँ कि वह तत्काल स्पष्टीकरण दे कि गजट अधिसूचना में OBC कॉलम क्यों शामिल नहीं किया गया तथा इसे अविलंब संशोधित कर पिछड़ा वर्ग का स्पष्ट कॉलम जोड़ा जाए, ताकि जातिगत जनगणना का उद्देश्य पूर्ण और पारदर्शी ढंग से पूरा हो सके।

(xx) Need for preservation and development of Karnasubarna, a heritage site in Murshidabad district, West Bengal

SHRI YUSUF PATHAN (BAHARAMPUR): I wish to draw the attention towards the need to preserve and develop the ancient heritage site of Karnasubarna, the capital of Shashanka, the first independent ruler of Bengal. Located in present day Murshidabad district, the site finds mention in Chinese traveller Hiuen Tsang's accounts, who described it as densely populated and prosperous. Excavations in the 1960s by archaeologists from the Calcutta University revealed ruins of Shashanka's citadel as well as that of a Buddhist monastic complex. These included the ruins of Raktamritika Mahavihara, considered to be older than the Nalanda Mahavihara. These ruins were subsequently declared a site of national importance. However, they lie in neglect today and are gradually weathering due to climate change. The absence of basic tourist infrastructure and amenities discourage tourist footfall. The local community is also reluctant to preserve this site due to the lack of revenue generation opportunities. Fresh excavations of this site could shed more light on an important chapter of our history. Further development could encourage visitors to Karnasubarna and support the local economy. Hence, I request the Government to take immediate steps to conserve and promote Karnasubarna and protect Bengali and Indian cultural heritage.

(xxi) Need to expedite operationalization of Bengaluru-Chennai Expressway Phase III, spanning across Tamil Nadu and Andhra Pradesh

SHRI D. M. KATHIR ANAND (VELLORE): The Phase III of the Bangalore–

Chennai Expressway spans 106 km, of which 94 km falls in Tamil Nadu and 12 km in Andhra Pradesh. The project was taken up under the Hybrid Annuity Mode and divided into four packages with the total cost of Rs. 7646.85 crores. The project aims to connect Bangalore and Chennai in just three hours, significantly reducing travel time and distance. Work is currently underway in four packages of which three packages covering about 80 kms are nearing completion. As per the Hon'ble Minister's reply, the construction of the Bangalore-Chennai Expressway Phase-III, 90 per cent of works in the three packages viz. Package-I-(Gudipala to Walajahpet) stretch of 24.00 kms at the cost of Rs.1438.62 crores; Package-II (Walajahpet to Arakkonam) stretch of 24.50 kms at the cost of Rs.1077.40 crores; and Package-III (Arakkonam to Kancheepuram) stretch of 25.5 kms at the cost of Rs.1525.10 crores are completed. The remaining Package IV (Kancheepuram to Sriperumbudur) stretch of 31.7 kms at the cost of Rs. 3605.73 crores face delays due to financial issues with the concessionaire. With the first two Phases being already completed, the expressway is expected to be operational by July 2026, but the revised deadline is October 2026. The Chennai-Bengaluru Expressway is very crucial for people to enable faster travel, improved logistics and significant regional economic benefits. Therefore, I urge the union Government to clear all the bottlenecks and expedite the construction of 4-lane Bangalore-Chennai Expressway Phase-III and make it operational for public without any further delay.

**(xxii) Need to include Arani Parliamentary Constituency in Tamil Nadu
under PM Gati Shakti-National Master Plan**

SHRI THARANIVENTHAN M. S. (ARANI): I would like to draw the attention of the Government to the need for inclusion of Arani Lok Sabha Constituency in Tamil Nadu under the PM Gati Shakti – National Master Plan for multi-modal connectivity. Arani is well known for its traditional silk weaving industry, leather products, agriculture and small-scale enterprises. However, the region faces constraints due to inadequate logistics infrastructure, limited industrial corridors, and insufficient integration of road, rail and warehousing networks. These limitations affect the competitiveness of local industries and restrict employment generation for youth. Inclusion of Arani under PM Gati Shakti would enable: Integrated planning of road and rail connectivity to nearby industrial and export hubs. Development of logistics parks and warehousing facilities to support MSMEs and traditional silk clusters. Strengthening of supply chains for agro-based and textile industries. Improved infrastructure coordination among central and state agencies. Enhanced investment potential and balanced regional development.

I therefore urge the Government to consider prioritizing infrastructure mapping and project implementation for Arani Parliamentary Constituency under PM Gati Shakti, so as to unlock its industrial potential and generate sustainable employment opportunities. This initiative will significantly contribute to inclusive economic growth and infrastructure modernization in the region.

(xxiii) Need to include the Medara Community of Andhra Pradesh in the list of Scheduled Tribes

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE): I wish to raise a matter of urgent public importance regarding the long-pending demand for inclusion of the Medara community of Andhra Pradesh in the list of Scheduled Tribes. The Medara community is a traditional forest-dependent community primarily engaged in bamboo work and other hereditary occupations. In several States, communities with similar socio-economic conditions and traditional occupations have been recognised as Scheduled Tribes or Scheduled Castes. However, the Medara community in Andhra Pradesh continues to remain excluded from the Scheduled Tribes list, resulting in sustained social and economic backwardness. This issue has been raised in Parliament on multiple occasions. The House was informed that the Anthropological Survey of India had been entrusted with conducting a detailed study on the community, and surveys were reportedly undertaken. The Committee on Government Assurances also recommended appropriate action. Despite these assurances and recommendations, no final decision has been taken so far. I therefore urge the Hon'ble Minister for Tribal Affairs to take expeditious steps, refer the matter to the National Commission for Scheduled Tribes, and initiate action under Article 342 of the Constitution for inclusion of the Medara community of Andhra Pradesh in the Scheduled Tribes list.

(xxiv) Need to re-establish Telhara University in Nalanda district, Bihar

श्री कौशलेन्द्र कुमार (नालंदा) : नालंदा विश्वविद्यालय अधिनियम-2010 की तरह ही तेल्हाड़ा

विश्वविद्यालय की पुनर्स्थापना की आवश्यकता के संबंध में सरकार का ध्यान आकृष्ट कराना चाहता हूँ। मा.मुख्यमंत्री श्री नीतीश कुमार जी ने 26 दिसंबर, 2009 को भूमि पूजन कर तिलाधक (तेल्हाड़ा) विश्वविद्यालय की स्थापना का संकल्प व्यक्त किए थे। उनके संकल्प को आगे बढ़ाते हुए मैं तेल्हाड़ा प्राचीन महाविहार के पुनरुत्थान और नालंदा के ऐतिहासिक, शैक्षणिक पहचान को पुनः स्थापित करने के लिए तेल्हाड़ा विश्वविद्यालय की स्थापना की माँग करता हूँ। इसके लिए सरकार के संस्कृति, शिक्षा, विदेश मंत्रालय के साथ-साथ पर्यटन मंत्रालय को एक समन्वय समिति बनाकर स्थानीय समुदाय, पुरातत्व विशेषज्ञों, बौद्ध संगठनों एवं राज्य सरकार के साथ बैठक करके प्रस्ताव तैयार किया जाए। प्रसिद्ध चीनी भिक्षु ह्वेनसांग ने 7वीं शताब्दी में तेल्हाड़ा का दौरा में भी किया है। अतः नालंदा में शिक्षा और संस्कृति विरासत एवं प्राचीन समय में बौद्ध अध्ययन के एक प्रमुख केन्द्र तेल्हाड़ा में विश्वविद्यालय की स्थापना किया जाए।

(xxv) Need to increase the honorarium of cooks engaged under Mid-day Meal Scheme and provide other social security benefits to them

श्री अभय कुमार सिन्हा (औरंगाबाद) : मैं सरकार का ध्यान मध्यान्ह भोजन योजना के अंतर्गत कार्यरत रसोइयों की अत्यंत दयनीय स्थिति की ओर आकृष्ट करना चाहता हूँ। देशभर में लगभग 25 लाख से अधिक रसोइयां, जिनमें अधिकांश महिलाएं हैं, प्रतिदिन करोड़ों बच्चों को गर्म एवं पौष्टिक भोजन उपलब्ध कराती हैं। किंतु विडंबना यह है कि उन्हें मात्र ₹1,650 प्रतिमाह (लगभग ₹55 प्रतिदिन) मानदेय प्राप्त होता है, जो वर्तमान महंगाई के दौर में अत्यंत अपर्याप्त है। उन्हें न सामाजिक सुरक्षा, न पेंशन, न मातृत्व अवकाश और न ही स्वास्थ्य बीमा जैसी मूलभूत सुविधाएं प्राप्त हैं। बिहार सहित कई राज्यों में अनेक स्थानों पर महीनों तक मानदेय लंबित रहता है। प्रतिदिन 5-6 घंटे कार्य करने के अतिरिक्त कई व्यवस्था का दायित्व भी उन्हीं पर डाल दिया जाता है। अतः मेरा सरकार से आग्रह है कि 1. रसोइयों का मानदेय न्यूनतम ₹10,000 प्रतिमाह किया जाए। 2. उन्हें आंगनवाड़ी एवं आशा कार्यकर्ताओं की भांति “सहायिक कर्मी” का दर्जा दिया जाए। 3. सभी रसोइयों को EPFO, बीमा, मातृत्व लाभ तथा वार्षिक वेतनवृद्धि की योजना में

सम्मिलित किया जाए। यह केवल वेतन का नहीं, बल्कि सम्मान और गरिमा का प्रश्न है। जो महिलाएं देश के भविष्य को पोषित कर रही हैं, उन्हें भी न्याय और सुरक्षा मिलनी चाहिए।

(xxvi) Need to conduct a feasibility study for establishment of a 100 bedded Employees' State Insurance (ESI) Hospital in Malappuram district, Kerala

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Long-pending and genuine demand for establishing an Employees' State Insurance (ESI) Hospital in Malappuram District, Kerala, which falls under my Parliamentary Constituency. Malappuram is one of the most populous districts in the State and has a large concentration of workers employed in industrial, commercial, and service sectors who are covered under the ESI Scheme. However, despite the growing number of Insured Persons, there is no ESI Hospital in the district at present. As a result, workers and their family members are forced to depend on ESI Hospitals located at Feroke, Palakkad, and Thrissur for inpatient and specialised treatment. This situation causes serious inconveniences. A proposal to establish an ESI Hospital in Malappuram District was initiated earlier, but no tangible progress has been made so far. Meanwhile, the number of Insured Persons in the district continues to rise. With the implementation of the Social Security Code and the expected expansion of coverage, this number is likely to increase substantially in the coming years. In view of these facts, I urge the Union Government to direct the Employees' State Insurance Corporation and the Ministry of Labour and Employment to urgently examine the feasibility of establishing a 100-bedded ESI Hospital at Malappuram District.

(xxvii) Need to curb increasing pollution in Daman Ganga and Kolak rivers flowing in Daman and Diu

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : गुजरात के केमिकल उद्योगों द्वारा बिना शोधन के जहरीला कचरा बहाने से दमनगंगा और कोलक नदियाँ 'रासायनिक नालों' में बदल गई हैं। स्थानीय डिस्टिलरी और फार्मा कंपनियाँ प्रदूषित जल सीधे जमीन या बोरवेल में डाल रही हैं, जिससे भूजल विषैला हो गया है। इसके परिणामस्वरूप कैंसर, किडनी और श्वसन संबंधी बीमारियाँ बढ़ रही हैं और हवा में जहरीली गैसों का स्तर खतरनाक हो गया है। यह संविधान के अनुच्छेद 21 का सीधा उल्लंघन है। प्रमुख मांगें: 1. दमनगंगा और कोलक नदी को 'Severely Polluted' और क्षेत्र को 'Critically Polluted Industrial Area' घोषित किया जाए। 2. CPCB, जल शक्ति मंत्रालय की उच्चस्तरीय समिति बनाकर दोषी उद्योगों पर FIR और भारी जुर्माना लगाया जाए। 3. सभी उद्योगों में ZLD अनिवार्य हो और दमन को 'भूजल कायाकल्प कार्यक्रम' में शामिल किया जाए। 4. जनता को स्वच्छ पेयजल उपलब्ध कराया जाए और प्रभावितों के लिए मुफ्त चिकित्सा जांच व इलाज की व्यवस्था हो। मैं केंद्र सरकार से इस गंभीर पर्यावरणीय और स्वास्थ्य संकट पर तत्काल हस्तक्षेप की मांग करता हूँ।

12.04½hrs**RESOLUTION RE: REMOVAL OF SPEAKER FROM OFFICE-Contd.**

श्री रवि शंकर प्रसाद (पटना साहिब) : माननीय सभापति महोदय जी, मैं बहुत कृतज्ञ हूँ कि आपने इस महत्वपूर्ण विषय पर मुझे अपने विचार रखने का अवसर दिया है। सभापति जी, स्पीकर के खिलाफ अविश्वास पर 75 साल में अभी तक सिर्फ दो बार बहस हुई है।

माननीय हुकम सिंह जी के खिलाफ प्रस्ताव आया था और रिक्विजिट संख्या नहीं थी। यह एक अवसर भी है और एक पीड़ा भी है। इस महत्वपूर्ण विषय पर अपने विचार प्रकट करने का अवसर है और आज सदन को अवसर मिल रहा है। पीड़ा यह है कि स्पीकर का पद एक बहुत महत्वपूर्ण पद होता है। मैं इस पर आऊंगा कि संविधान सभा में क्या बहस हुई? लेकिन मैं एक बात बहुत विनम्रता से कहना चाहता हूँ। स्पीकर के पद को तथा अविश्वास प्रस्ताव के उपकरण को किसी के अहंकार और अहम की संतुष्टि का माध्यम नहीं बनाना चाहिए। यह बहुत जरूरी है। Let the instrument of Opposition against the Speaker not be weaponized to satisfy the ego of some leader of a group. That is very important. बहुत कुछ बातें कही गईं। जब भारत की संविधान सभा में बहस हो रही थी कि स्पीकर को क्या अधिकार दिए जाएं तो डॉक्टर अम्बेडकर का कथन बहुत महत्वपूर्ण है कि स्पीकर हाउस का मुखिया होता है। स्पीकर की एक डिग्नटी होती है और 1935 एक्ट के तहत गवर्नर जनरल को स्पीकर अपना इस्तीफा देते थे। उन्होंने कहा कि नहीं, यहां पर स्पीकर हाउस के प्रति एकाउंटेबल है तो हाउस में ही इस्तीफा देंगे, जो प्रक्रिया संविधान में लिखी हुई है।

सर, स्पीकर के पद की गरिमा के बारे में इस संसद ने बहुत उतार-चढ़ाव देखे हैं, 75 वर्ष हो गए और काफी उतार-चढ़ाव देखे हैं। मैं उसकी चर्चा करूंगा, लेकिन हर बार संसद एक ऊंचाई पर आई है। कल इसकी चर्चा हुई थी कि 11 एमपीज़ को इसी सदन ने एक्सपेल कर दिया, जिन्होंने पैसे लेकर सवाल पूछे थे और सदन ने एक बार भी कोई विरोध नहीं किया। आपको याद होगा कि इसी सदन में कई बार काली मिर्च फेंकी गई थी। कल वे चर्चा कर रहे थे और अपोजिशन पार्टी के

लोगों को नहीं, बल्कि सरकारी पक्ष के लोगों को एक्सपेल किया गया था। लेकिन सदन ने पुनः अपनी गरिमा प्राप्त की। एक पीड़ा का अवसर था, जो मैं आज बताना चाहूंगा। इमरजेंसी लगाई गई और हम लोगों का सौभाग्य है कि हम जेपी मूवमेंट में एक्टिविस्ट्स थे। हमने लाठी खाई, जेल गए तथा 'मीसा' में बंद हुए, और भी बहुत से साथी यहां पर हैं। उस समय इसी हाउस को, सारे अपोजिशन के लोग जेल में थे, इस हाउस के कार्यकाल को पांच साल की जगह 6 साल कर दिया गया। कल उधर से अधिकारों की बात बहुत आ रही थी कि – 'freedom to speak'. उस समय अटल बिहारी वापजेयी, लाल कृष्ण आडवाणी, लोकनायक जयप्रकाश नारायण, मधु दंडवते, चन्द्रशेखर – सभी बड़े नेता जेल में थे। उनकी अनुपस्थिति में सभा के पांच साल के कार्यकाल को 6 साल किया गया। सारे प्रिविलेजेज को, जो आर्टिकल 105 की बात कल माननीय मित्र निशिकान्त जी कह रहे थे, सब छीन लिए गए।

सर, आज मैं इस हाउस को बताना चाहता हूं। इनको इतनी पीड़ा है, इतना गुस्सा था कि एक बहादुर जज एच.आर. खन्ना थे, जिन्होंने एडीएम, जबलपुर में यह फैसला किया कि इमरजेंसी में लोगों के मौलिक अधिकार नहीं छीने जाएंगे। उनके डिसेंट पर, दुनिया में उनकी चर्चा हुई, लेकिन वाह रे वाह कांग्रेस पार्टी! उनको 45 दिन के लिए भी चीफ जस्टिस नहीं बनने दिया और उनको सुपरसीड किया। ... (व्यवधान) हमसे ये डेमोक्रेसी की बात करते हैं। हमारे नेता लोकनायक जयप्रकाश नारायण जी की किडनी फेल हो गई थी। वह मुम्बई के अस्पताल जसलोक में भर्ती थे और 26वें फ्लोर पर थे। डॉक्टरों ने कहा कि इनको थोड़ा धूप देखना जरूरी है तो कहा गया कि नो, क्योंकि नीचे से जनता देखेगी तो जेपी जिंदाबाद करेगी। बाद में मुम्बई हाई कोर्ट में कुछ लोगों ने मूव किया तब बेशर्मी में उनको धूप में एक घंटे बैठने की बात की गई।... (व्यवधान)

श्री धर्मेन्द्र यादव (आज़मगढ़) : चेयरमैन सर, जयप्रकाश नारायण जी के नाम पर बहुत गुमराह किया जा रहा है।... (व्यवधान) जसलोक में... (व्यवधान) आपके नेता जयप्रकाश जी नहीं थे। अगर थे तो आप बताइये।... (व्यवधान) आप क्या बात करते हैं?... (व्यवधान)

आप कैसी बात कर रहे हैं? आप महापुरुषों का नाम लेते हैं?... (व्यवधान) आपकी सरकार

महापुरुषों का अपमान कर रही है। रवि शंकर जी, मैं आपसे निवेदन करता हूँ ... (व्यवधान), तब जयप्रकाश जी को अपना नेता कहिएगा।... (व्यवधान)

श्री रवि शंकर प्रसाद : अच्छा, अब आप बैठ जाइए। आपने अपनी बात कह दी। ... (व्यवधान) सर, लोकनायक जयप्रकाश नारायण जी को भारत रत्न श्री अटल बिहारी वाजपेयी जी की सरकार ने दिया था। अब मैं क्या इनको बताऊँ? ... (व्यवधान) लेकिन थोड़ा-सा इनको याद कराना जरूरी है कि मुलायम सिंह यादव जी भी जेल में थे। आप क्या बात करते हैं?... (व्यवधान)

श्री धर्मेन्द्र यादव : सर, माफी मांगकर कोई समाजवादी बाहर नहीं आया, लेकिन आप लोग माफी मांगकर बाहर आए हो।... (व्यवधान)

श्री रवि शंकर प्रसाद : अच्छा, अब आप बैठ जाइए।... (व्यवधान)

माननीय सभापति : माननीय रवि शंकर जी, आप चेयर को एड्रेस कीजिए।

... (व्यवधान)

माननीय सभापति : आप लोग कृपया बैठ जाइए।

... (व्यवधान)

श्री रवि शंकर प्रसाद : सर, मैं जो बात कह रहा था। ... (व्यवधान) चिंता मत करिए। जेपी की पूरी चिंता की जाएगी। अब आप बैठ जाइए। ... (व्यवधान)

श्री धर्मेन्द्र यादव : आप क्या चिंता करेंगे?... (व्यवधान)

श्री रवि शंकर प्रसाद : सर, अब मैं वैधानिक इश्यू पर आता हूँ। बहुत-सी बातें की गईं। ... (व्यवधान) बार-बार यह कहा या कि आपको प्रिजाइड करने का अधिकार कहां से है। ... (व्यवधान) अच्छा, ठीक है। ... (व्यवधान)

श्री धर्मेन्द्र यादव : आप जयप्रकाश जी का नाम क्यों लेते हैं?... (व्यवधान)

माननीय सभापति : आपकी कोई बात रिकॉर्ड में नहीं जाएगी।

... (व्यवधान) ... *

माननीय सभापति : रवि शंकर जी, आप बोलिए ।

श्री रवि शंकर प्रसाद : सर, बार-बार यह बात कही गई कि आप कहां से प्रिजाइड कर रहे हैं, आपको किसने चुना है । ऐसा लगता है कि मुझे उधर के लोगों को थोड़ा ज्ञान देना पड़ेगा और आज मैं आपकी अनुमति से उनको वह ज्ञान देने की कोशिश कर रहा हूँ ।... (व्यवधान) अच्छा, मैंने कह दिया कि आपकी बात पहुंचा दूंगा, अब आप बैठ जाइए । ... (व्यवधान) संविधान में आर्टिकल्स 93, 94, 95 और 96 स्पीकर और डिप्टी स्पीकर के बारे में हैं । सर, मैं आपसे एक बात पूछता हूँ कि स्पीकर की नियुक्ति होती है, डिप्टी स्पीकर की नियुक्ति होती है और स्पीकर इस्तीफा भी दे सकता है, स्पीकर के खिलाफ अविश्वास का प्रस्ताव भी आ सकता है, लेकिन संविधान सभा में इस पर बहुत बहस हुई । क्या स्पीकर को ऐसे ही हटा दिया जाए? डॉ. अंबेडकर ने कहा कि नहीं, स्पीकर एक उच्च पद है, इसलिए स्पीकर के हटाने की प्रक्रिया में प्रमाणिकता होनी चाहिए । उसके लिए चौदह दिन का एक नोटिस होगा, फिर उस पर विचार किया जाएगा । उसके बाद उस पर पूरा हाउस बहस करेगा । सर, कल बहुत कहा गया कि आप क्यों हैं । मैं उसका जवाब देना चाहता हूँ कि आप इसलिए हैं कि संविधान आपको परमिट करता है । संविधान की धारा 96 में लिखा हुआ है, जिसको मैं आगे पढ़ूंगा ।

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): No, Sir. ...
(Interruptions) He is not permitted by the Constitution. ... (Interruptions)
Deputy-Speaker is a post which is constitutionally ... (Interruptions)

SHRI RAVI SHANKAR PRASAD: Will you allow me to argue? ...
(Interruptions) Will you allow me to make my submission?... (Interruptions)

HON. CHAIRPERSON: Please be seated.

... (Interruptions)

* Not recorded.

श्री रवि शंकर प्रसाद : सर, मुझे इनसे संविधान नहीं सीखना है । चलिए, अब आप बैठिए ।
... (व्यवधान)

माननीय सभापति : रवि शंकर जी, आप चेयर को एड्रेस कीजिए ।

... (व्यवधान)

श्री रवि शंकर प्रसाद : सर, संविधान में लिखा हुआ है कि अगर स्पीकर के खिलाफ अविश्वास का प्रस्ताव है, तो स्पीकर प्रिजाइड नहीं करेंगे । वह बोल सकते हैं, वह भाषण दे सकते हैं । यदि डिप्टी स्पीकर के खिलाफ प्रस्ताव है, तो भी वही स्थिति है, लेकिन अगर ऐसी स्थिति है, तो कौन प्रिजाइड करेगा? संविधान की धारा 95 में इस बात का प्रावधान है- (1) प्रोसीजर के अनुसार, जिनको प्रिजाइड करने के लिए चुना गया है, वे करेंगे । यदि वे भी नहीं हैं, तो वे करेंगे, जिनको हाउस चुनता है । सर, मैंने आपके सामने इस प्रावधान का विस्तार से विवरण दे दिया । इसको मैं थोड़ा पढ़ देता हूं ।

During the absence of the Speaker from any sitting of the House of the People, the Deputy Speaker or, if he is also absent, such person as may be determined by the rules of procedure of the House, or, if no such person is present, such other person as may be determined by the House, shall act as Speaker.

सर, आप देखिए कि or के पहले कौमा है, उसके बाद or के बाद फिर कौमा है ।

सर, मैं धारा 96 की लास्ट चार लाइनें पढ़ना चाहता हूं । The Speaker or the Deputy Speaker shall not preside while a resolution for his removal from office is under consideration. लास्ट में लिखा हुआ है कि ... and the provisions of Clause (2) of Article 95 shall apply in relation to every such sitting as they apply in relation to a sitting from which the Speaker, or, as the case may be, the Deputy Speaker, is absent. मतलब धारा 95(2) में लिखा है - डेप्युटी स्पीकर या पैनल । सर, यह पैनल -

प्रोसिजर कहां से आता है? मैं इसके बारे में भी थोड़ा कहना चाहता हूँ। यह रूल्स ऑफ लोक सभा है। मैं रूल्स ऑफ लोक सभा का रूल 9 पढ़ना चाहता हूँ।

Nomination of Panel of Chairpersons – At the commencement of the House or from time to time, as the case may be, the Speaker shall nominate from amongst the members a panel of not more than ten Chairpersons, anyone of whom may preside over the House in the absence of the Speaker and the Deputy Speaker when so requested by the Speaker. मतलब उनको प्रीजाइड करने का पूरा अधिकार है।

सर, अब मैं रूल 10 पर आता हूँ। The Deputy Speaker or any other member competent to preside over a sitting of the House under the Constitution or these rules shall, when so presiding, have the same powers as the Speaker when he is presiding.

बार-बार गुणी विद्वान लोग सवाल उठा रहे हैं। जब आप माननीय स्पीकर के द्वारा चुने गए पैनल में हैं तो प्रोसिजर के रूल 9 और रूल 10 के अनुसार आपको प्रीजाइड करने और बातों को समझने का पूरा अधिकार है। ... (व्यवधान)

सर ऐसा है कि एक बात होती है - समझना, दूसरी बात होती है - समझाना और तीसरी बात है कि हम कभी नहीं समझेंगे। समस्या उसकी है। बस, समस्या वही है।

सर, संविधान के लोगों ने लीडर ऑफ अपोजिशन से क्या अपेक्षा की है? कल माननीय निशिकान्त जी ने इसके बारे में थोड़ा जिक्र किया था। आज मैं इसको विस्तारित करना चाहता हूँ। जब से संविधान आया है तब से वर्ष 1997 तक कोई लीडर ऑफ अपोजिशन नहीं था। हम उसके कारणों में नहीं जाएंगे। बीच में रामसेवक सिंह आए थे, तब कांग्रेस में विभाजन हुआ था। काँग्रेस (ओ) और इधर के लोग मिले थे तो वे टेम्पररी कुछ बने थे। पहली बार जब वर्ष 1997 में जनता पार्टी की सरकार आई और मोरारजी भाई प्रधान मंत्री बने तब ऑफिशियली कांग्रेस के वाई बी.

चव्हाण विपक्ष के नेता बनाए गए थे। अभी भी मुझे याद है। मैंने वह दृश्य टी.वी. पर देखा था। आज मैं आडवाणी जी का अभिनंदन करूंगा। वे इन्फॉर्मेशन ब्रॉडकास्टिंग मिनिस्टर थे। मोरारजी भाई का भाषण देश के नाम हुआ और उसके तुरंत बाद दूरदर्शन पर विपक्ष के नेता वाई. बी. चव्हाण का भाषण हुआ। यह परंपरा हमने स्थापित की है।

सर, वह परंपरा क्यों है? अब यहां पर मैं थोड़ा विपक्ष के नेता के पद के बारे में कहना चाहता हूं। भारत के संसदीय परंपरा के बारे में मैं पढ़ना चाहूंगा। वह पढ़ना बड़ा जरूरी है। माननीय स्पीकर के बारे में माननीय सुप्रीम कोर्ट ने क्या कहा है, मैं वह भी कोट कर दूँ। माननीय सुप्रीम कोर्ट ने वर्ष 1993 के केस में कहा है। मैं उसे कोट करता हूँ।

In *Kihoto Hollohan v. Zachillhu* (AIR 1993 SC 4120) case, the Supreme Court has emphasised that the the Speaker's Office is held in the highest respect and esteem across parliamentary traditions. The evolution of the institution of Parliamentary democracy has as its pivot the institution of the Speaker. 'The Speaker holds a high, important and ceremonial office. All questions of the well being of the House are matters of Speaker's concern. The Speaker is said to be the very embodiment of propriety and impartiality.

ये सुप्रीम कोर्ट के शब्द हैं, नेता विपक्ष की बात आयी कि कैसा होना चाहिए? मैं कौल एंड शकधर को कोट करूंगा, यह जानना बहुत जरूरी है। कौल एंड शकधर ने क्या कहा, मैं उसे पढ़ लेना चाहता हूँ। मैं कौल एंड शकधर प्रैक्टिस एंड पोसिजर ऑफ पार्लियामेंट फिफ्थ एडिशन पढ़ रहा हूँ, लीडर ऑफ अपोजिशन पर क्लॉज 7 में लिखा है, मुझे पांच-छह लाइनें पढ़ने दीजिए, यह बहुत जरूरी है। The Leader of the Opposition is thus an important person, a shadow Prime Minister, and he has to be prepared to take up the responsibility of forming a Government if his party secures a majority at an election or if the Government resigns or is defeated. आप सुनिए, बहुत इम्पोर्टेंट है। He has, therefore,

to measure carefully his words and actions on a matter of national interest and to act with such responsibility as is expected of the Prime Minister. Though he may criticize the Government vehemently on the floor of the House in his country, but when abroad, he should skip party politics. मैं कौल एंड शकधर को कोट कर रहा हूँ। My good friend Mr. Venugopal, राहुल गांधी जी दूसरे की बात कितना सुनते हैं, मुझे नहीं पता, लेकिन आप इनको पढ़ा दीजिए, what is the conduct expected of the Leader of the Opposition. Therefore, today I am formally urging you in the light of what is well settled in *Practice and Procedure of Parliament* by Kaul and Shakdhar, what is expected of the conduct of the Leader of the Opposition is very important. मैं अब दूसरी बात पर आता हूँ यह बात बाद में आएगी। ... (व्यवधान) Sir, I am not yielding. ... (*Interruptions*)

माननीय सभापति : वेनुगोपाल जी, उन्होंने लीडर ऑफ अपोजिशन की रिस्पॉन्सिबिलिटीज के बारे में जो लिखा है, वही बोला है, दूसरी बात नहीं बोला है।

... (व्यवधान)

श्री रवि शंकर प्रसाद : सर, मैंने केवल यह कहा कि माननीय वेनुगोपाल जी उनको यह पढ़ाएं, इसमें क्या आपत्ति है। ... (व्यवधान) मैं दूसरी बात कहना चाहूंगा जो बहुत इम्पोर्टेंट है।

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरें रिजिजू) : सभापति महोदय, मेरा कहना है कि इस डिबेट का नोटिस ही लीडर ऑफ अपोजिशन ने सर्व किया है, उनका नाम तो आया ही। ... (व्यवधान) एल.ओ.पी का नाम तो आया ही, बार-बार खड़ा होते रहेंगे तो डिबेट कैसे होगी। ... (व्यवधान) एल.ओ.पी का नाम बार-बार आया न, उनके कहने पर ही नोटिस सर्व किया है। क्या पूरे दिन खड़े रहेंगे क्या? प्रधानमंत्री जी का नाम आप लोग चौबीस घंटे लेते रहते हैं, क्या प्रधानमंत्री जी खड़े होते रहते हैं क्या? ऐसे डिबेट नहीं हो सकती है। ... (व्यवधान)

श्री रवि शंकर प्रसाद : सर, मैं दूसरी बात करना चाहता हूँ, यह बहुत इम्पोर्टेंट है। कौल एंड

शकधर ने एक बात और बतायी है, ... (व्यवधान) डॉक्यूमेंट ऑथेंटिकेट कैसे होता है?

Authentication of the papers to be laid, यह बहुत गंभीर है, मैं इस पर बोलने वाला हूँ।

सर, मैं 'authentication of papers to be laid' को पढ़ रहा हूँ। यह बहुत गंभीर है, जिस पर मैं बोलने जा रहा हूँ।

"Thus, a person who authenticates a document is presumed to take the full responsibility of the genuineness, correctness and authenticity. This is necessary, because once a document is laid, it becomes the property of the House"

सर, मेरा केवल यह कहना है कि ... (व्यवधान)

माननीय सभापति : सुनिए, 29 साल हुए हैं, तो नाम आया है। उनको भी मौका मिलेगा।

... (व्यवधान)

श्री रवि शंकर प्रसाद : सर, ये सच्चाई नहीं सुनना चाहते। ... (व्यवधान)

माननीय सभापति : ऐसा नहीं है कि एलओपी को मौका नहीं मिलेगा। एलओपी को मौका मिलेगा और वेणुगोपाल जी को भी मौका मिलेगा। आप सुनिए तो सही। ये और भी नाम लेंगे, तो क्या वे भी खड़े हो जाएंगे? माननीय रवि शंकर प्रसाद जी के भाषण के बाद मैं आपको बुला लूंगा। ये फिर नाम लेंगे, तो क्या आप फिर उठेंगे?

... (व्यवधान)

12.26 hrs

At this stage, Shri Benny Behanan, Prof. Varsha Eknath Gaikwad and some other hon. Members came and stood on the floor near the Table.

श्री रवि शंकर प्रसाद : सर, मैं अब बोलने जा रहा हूँ। मेरे भाषण के बाद इनको मौका मिलेगा, तब ये जवाब देंगे।

HON. CHAIRPERSON: Hon. Member, Shri Ravi Shankar Prasad is not

yielding Rahul Gandhi ji.

... (*Interruptions*)

HON. CHAIRPERSON: I request Venugopal ji, please be seated.

... (*Interruptions*)

HON. CHAIRPERSON: Please do not disturb.

... (*Interruptions*)

श्री रवि शंकर प्रसाद : सर, मैं एक प्रश्न उठाना चाहता हूँ, जो बहुत गंभीर है।

HON. CHAIRPERSON: Please be seated. I will give him a chance.

... (*Interruptions*)

HON. CHAIRPERSON: After the speech of Ravi Shankar Prasad ji, I will give him a chance to clarify.

... (*Interruptions*)

श्री रवि शंकर प्रसाद : सर, यह प्रस्ताव क्यों लाया गया? स्वयं उधर से एक्सप्लेन किया गया। इन्होंने सेना के कमांडर, जो सेनाध्यक्ष थे, उनके मेमॉयर्स को लेकर कुछ बात कही। उस पर बार-बार कहा गया कि किताब अभी छपी नहीं है। यह बात मैं कहना चाहता हूँ कि जो रेंडम हाउस पेंगुइन है, इन्होंने ऑफिशियल स्टेटमेंट इश्यू किया है। यह किताब छपी नहीं है और यदि कोई इसका उपयोग करेगा, तब हम कानूनी कार्रवाई करेंगे। मैं इसको पढ़ना चाहता हूँ। ... (व्यवधान)

सर, आप उनको दो मिनट का समय दे ही दीजिए। ... (व्यवधान)

माननीय सभापति : ठीक है। माननीय वेणुगोपाल जी, पॉइंट ऑफ ऑर्डर पर आप बोलिए।

... (व्यवधान)

HON. CHAIRPERSON: Please be seated.

... (*Interruptions*)

HON. CHAIRPERSON: Please be seated all of you. I will allow after you all will

be seated.

... (*Interruptions*)

माननीय सभापति : आप पहले वेल को खाली करिए और अपनी-अपनी सीट्स पर जाकर बैठिए।

... (व्यवधान)

माननीय सभापति : माननीय राहुल गांधी जी, आप कृपया बोलिए।

... (व्यवधान)

12.29 hrs

At this stage, Shri Benny Behanan, Prof. Varsha Eknath Gaikwad and some other hon. Members went back to their seats.

SHRI RAHUL GANDHI (RAEBARELI): Hon. Chairperson, Sir, multiple times the discussion here is about the democratic process and the role of the Speaker. Multiple times, my name is being raised and things are being said about me. This House is the expression of the people of India. This House does not represent one party; this House represents the whole country. Every time we get up to speak, we are stopped from speaking. Last time when I spoke, I raised fundamental questions about the compromises that have been made by our hon. Prime Minister. ... (*Interruptions*)

The last time when I spoke, multiple times I raised fundamental questions about the compromises that have been made by our Prime Minister. ... (*Interruptions*) I will start to speak. ... (*Interruptions*)

HON. CHAIRPERSON: Shri Rahul Gandhi ji...

... (*Interruptions*)

SHRI RAHUL GANDHI: Sir, multiple times..... (*Interruptions*) Let me speak,

Sir. ... (*Interruptions*)

HON. CHAIRPERSON: You will be allowed to speak after him.

... (*Interruptions*)

HON. CHAIRPERSON: You have mentioned it.

... (*Interruptions*)

श्री राहुल गांधी: सर, मुझे बोलने दीजिए।... (व्यवधान)

HON. CHAIRPERSON: He is yielding and you are answering.

... (*Interruptions*)

SHRI RAHUL GANDHI: Let me speak, Sir. ... (*Interruptions*) Multiple times I have been stopped from speaking. ... (*Interruptions*)

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी) : ये प्रधानमंत्री जी के लिए ऐसा कैसे बोल सकते हैं?... (व्यवधान)

SHRI RAHUL GANDHI: Just a few days ago, in a debate, for the first time in Indian history, ... (*Interruptions*) हमारे इतिहास में पहली बार लीडर ऑफ अपोजिशन को नहीं बोलने दिया।... (व्यवधान)

HON. CHAIRPERSON: Okay.

... (*Interruptions*)

श्री राहुल गांधी : सर, अभी मैंने अपनी बात खत्म नहीं की है।... (व्यवधान)

HON. CHAIRPERSON: We will speak after the debate, this discussion.

... (*Interruptions*)

श्री राहुल गांधी : आप मुझे रोक रहे हैं। मैंने अभी अपनी बात खत्म नहीं की है।... (व्यवधान) मेरा नाम लिया गया है।... (व्यवधान) मुझे बोलने दीजिए।... (व्यवधान)

माननीय सभापति : आपने अपना विषय बोल लिया है।

... (व्यवधान)

श्री राहुल गांधी: मल्टिपल टाइम मुझे रोका गया है। ... (व्यवधान) Last time, I raised the issue of the Prime Minister being compromised, I raised the issue of Mr. Naravane, I raised the issue of Epstein and I raised the issue of Adani ... (Interruptions) I was silenced. ... (Interruptions)

HON. CHAIRPERSON: Hon. LoP, I have given the permission that after the speech of Shri Ravi Shankar Prasad ji, you will be given a chance to speak.

... (Interruptions)

SHRI RAHUL GANDHI: These issues are fundamental to the people of India. Our Prime Minister has been compromised. Everybody knows the result of the compromise of our Prime Minister. ... (Interruptions)

HON. CHAIRPERSON: Shri Ravi Shankar Prasad ji, please start.

... (Interruptions)

SHRI RAVI SHANKAR PRASAD: Sir, I would like to very gently remind the hon. Leader of the Opposition that the Prime Minister of India, Shri Narendra Modi can never be compromised. ... (Interruptions) आज नरेन्द्र मोदी जी की अगुवाई में... (व्यवधान) सर, मैं एक बात और कहूँगा कि क्या पॉइंट ऑफ ऑर्डर में डिबेट अलाऊ है?... (व्यवधान) पॉइंट ऑफ ऑर्डर में डिबेट अलाऊड नहीं है। मैं रूल 376 का क्लॉज 4 पढ़ना चाहता हूँ - 'No debate shall be allowed on a point of order.' Therefore, the matter ends there. अब वे अपनी पारी का इंतजार करें।

सर, मैंने ऑथेंटिकेशन की बात की कि ऑथेंटिकेशन किसका हो सकता है। ऑथेंटिकेशन करने का मतलब है कि आप उसकी जैनविननेस, उसकी करैक्टनेस, उसकी प्रोपराइटी को सर्टिफाई करें।

सर, मुझे एक बात समझ में नहीं आती है कि यह अविश्वास प्रस्ताव क्यों आया है? गौरव गोगोई जी ने बार-बार कहा, उन्होंने सारी बात उस पुस्तक को लेकर कही कि अगर वे मैगजीन कोट कर रहे थे तो क्या दिक्कत थी?

सर, मैं एक सवाल पूछूंगा कि जो किताब छपी नहीं, जो किताब अधिकृत रूप से सर्कुलेट हुई नहीं, जिसे छापने वाला कह रहा है कि मैं कानूनी कार्यवाही करूंगा, उसको कोई ऑथेंटिकेट कैसे कर सकता है?... (व्यवधान) उसे कोई कैसे ऑथेंटिकेट कर सकता है? ... (व्यवधान) यहां मैगजीन दिखायी गई, वह मैगजीन भी गलत है।... (व्यवधान) वे नहीं छाप सकते हैं।... (व्यवधान)

सर, मेरे कहने का मतलब यह है कि अगर आप ऑथेंटिकेट नहीं कर सकते हैं तो बार-बार जो यह कहा गया कि हम इसको ऑथेंटिकेट करेंगे, यह गलत है।

सर, इसके अलावा एक बात और आती है। उस बात को मैं कहूंगा, मैं कोट करूंगा और वे इसे स्वीकार करेंगे। अविश्वास प्रस्ताव पर दो बार बहस हुई है। एक बार माननीय जवाहर लाल नेहरू जी ने जवाब दिया और एक बार माननीय राजीव गांधी जी ने जवाब दिया। अब उधर के लोग कहेंगे कि आप इनको क्यों कोट कर रहे हैं? स्पीकर पर अविश्वास प्रस्ताव में दो ही नेताओं ने जवाब दिया है तो उन्हीं को तो हम कोट करेंगे। संसद में आपको परम्परा दिखानी पड़ती है। आज हम बहुत विनम्र भाव से यह बताना चाहेंगे कि नेहरू जी ने मावलंकर जी को क्या कहा था। ... (व्यवधान)

सर, यह हम लोगों के लिए कम, उनकी समझदारी के लिए सुना रहा हूँ कि आपके नेता ने क्या कहा था। Jawaharlal Nehru called it 'vicious' and the Opposition's charges 'an exhibition of incompetence, frivolity and lack of substance'. He reminded the House that the motion of removal is an extraordinary procedure, justified under extremely grave circumstances. He described the motion as a gross abuse of one's intelligence and to ask anybody in the House to support this is to consider that man utterly lacking in intelligence. इसका मतलब बेसिक समझदारी

भी नहीं है। सर, यदि वे नेहरू जी की बात मानेंगे, तो अच्छा लगेगा। हम तो इस बारे में कुछ कह नहीं रहे हैं। इसी बात को जब बलराम जाखड़ जी का अविश्वास प्रस्ताव चल रहा था, तो माननीय राजीव गांधी जी ने कोट किया था।

सर, यह बात क्या है, इस बात को समझा जाए। मैं यह बात इसलिए कह रहा हूँ क्योंकि इस हाउस में 280 सदस्य पहली बार एम.पी. बने हैं। यह बात कल चर्चा में आयी थी। वे इस हाउस की परम्परा को समझें, वे इस हाउस की गरिमा को समझें, वे इस हाउस की गहराई को समझें। हर चीज लिखित में नहीं होती है, लेकिन कुछ चीजें अनरिटेन होती हैं। वह अनरिटेन लक्ष्मण रेखा परम्पराओं से आती है।

सर, मैं माननीय स्पीकर साहब के बारे में कुछ कहना चाहता हूँ। मैं उनको अपने युवा दिनों से जानता हूँ। हम लोगों ने युवा मोर्चा में साथ काम किए हैं। मैंने उनकी गरिमा देखी है। मैंने उनकी शालीनता देखी है और स्पीकर बनने के बाद उन्होंने जिस गरिमा का परिचय दिया है, उस बेंच को कितनी बार घेरा गया, कागज फाड़कर फेंके गए, लेकिन उन्होंने शांति रखी। हम लोग भी उत्तेजना में आते थे, लेकिन उनके चेहरे पर हमेशा मुस्कुराहट रहती थी। आप संसद की परम्परा का ध्यान रखिए।

मैं इन लोगों को थोड़ा पूर्व का इतिहास बताना चाहता हूँ। जब श्री सोमनाथ चटर्जी जी स्पीकर थे, तब उन्होंने ममता जी को बोलने नहीं दिया, उनके नोटिस को स्वीकार नहीं किया। उनका नोटिस यह था कि बंगाल में बांग्लादेशी घुसपैठिए बहुत आ रहे हैं। वे यह विषय उठाना चाहती थीं। उन्होंने उन्हें बोलने के लिए अलाऊ नहीं किया। बाद में बहुत हंगामा हुआ और उन्होंने वॉकआउट किया। यह एक ट्रेडिशन है।

दूसरी बात वर्ष 2008 की है, जब सरकार को बचाने के लिए पैसे का खेल हो रहा था। नोटों की गड़्डियां रखी गई थीं, तो श्री सोमनाथ चटर्जी जी ने आडवाणी जी बोलने नहीं दिया। मैं भी उस समय दूसरे हाउस में सांसद था। वहां पर हम लोगों ने जाकर घेराव नहीं किया, कागज नहीं फाड़े, बीजेपी के सभी लोगों ने वॉकआउट कर दिया और सदन में प्रोटेस्ट के लिए भी नहीं

आए। सर, क्या यह तरीका है प्रोटेस्ट करने का? ठीक है, आपने हमारी बात नहीं मानी, गलत मानी, हम वॉकआउट करते हैं और श्री सोमनाथ चटर्जी बार-बार अपील करते रहे कि “Please come”, लेकिन हमने कहा कि हम नहीं आएंगे। सर, कहने का मतलब क्या है? यह यहां की परम्परा है। पूर्व की परम्पराओं की बात कही गई है, अच्छी बात है। ... (व्यवधान) मैंने श्री सोमनाथ चटर्जी जी की बात बतायी। मैं हाल की घटनाओं के बारे में बता रहा हूँ। मैं पूर्व में नहीं जा रहा हूँ। विपक्ष के नेता बहुत होते हैं। विपक्ष के नेताओं में श्रीमती इंदिरा गांधी जी भी रही हैं, राजीव गांधी जी भी रहे हैं, सोनिया जी भी रही हैं, अटल बिहारी वाजपेयी जी भी रहे हैं, लालकृष्ण आडवाणी जी भी रहे हैं, सुषमा स्वराज जी भी रही हैं। आप इन सभी की परम्पराओं को देखिए। मेरे पास उस अखबार की कतरन है, जब लालकृष्ण आडवाणी जी भाजपा के राष्ट्रीय अध्यक्ष बनें, तो अटल बिहारी वाजपेयी जी विपक्ष के नेता बनें। उस समय श्री शिवराज पाटिल स्पीकर थे। वाजपेयी जी और आडवाणी जी ने जो काम किया, उन्होंने उनकी बहुत प्रशंसा की। नरसिम्हा राव जी प्रधानमंत्री थे, उन्होंने भी तारीफ की थी।

This is the tradition of this House. LoP is a part of the House certainly but the conduct of LoP is equally important of responsibility.

सर, विपक्ष के नेता के लिए गरिमा जरूरी है। मैं यह बात पूरी जिम्मेदारी से कहना चाहता हूँ। मैंने अभी पढ़ा कि आप बाहर जाते हैं, तो आपको थोड़ा सा संभलकर बोलना चाहिए। कल मित्रवर निशिकान्त जी ने विस्तार से उनकी टिप्पणियों को सुनाया है।

वे बॉस्टन, कैम्ब्रिज, लंदन गए। शायद वे लैटिन अमेरिका भी गए थे, ऐसा मैंने सुना है। कोलंबिया भी गए थे। वहां भारत के संविधान का माखौल उड़ाना, पार्लियामेंट का माखौल उड़ाना, इलेक्शन कमीशन का माखौल उड़ाना, इन सब का क्या मतलब है? उसी के कारण से तो वे जीत कर वहां पहुंचे हैं। उसी के कारण तो हिमाचल प्रदेश में, तेलंगाना में उनकी सरकार बनी है। लेकिन, अब उनके नेतृत्व में उनकी पार्टी का क्या हाल है, इसके बारे में तो मैं कुछ नहीं कहूंगा। देख लीजिए कि उनकी संख्या कितनी कम हो गयी है।

मैं एक घटना के बारे में कहना चाहूंगा। एक बार मैं हरियाणा के चुनाव में प्रचार कर रहा था। जहां इनका भाषण था, वहीं पर मेरा प्रवास था और मेरी प्रेस कॉन्फ्रेंस थी। इन्होंने कहा कि मैं जलेबी की फैक्ट्री लगाऊंगा। यह उनका बड़ा लोकप्रिय कमेंट्स है। मुझे विश्वास नहीं हुआ कि क्या जलेबी की कोई फैक्ट्री होती है? जलेबी तो कढ़ाई में छनती है, उसे चाशनी में डुबाते हैं। मैंने कहा कि मैं इस बात पर विश्वास नहीं करूंगा। फिर मुझे वह वीडियो दिखाया गया। हमने कहा कि अब इसका मैं क्या जवाब दूं। मुझे बाकी विषयों के बारे में बोलना था। मैंने बस यही कहा कि मैं चाहूंगा कि राहुल गांधी जी एक बार मेरे साथ चलें, मैं भी जलेबी पसंद करता हूं, मैं उनको दिखाऊंगा कि जलेबी कैसे बनती है। भारत के गांव-गांव में जलेबी छनती है, उसे चाशनी में डुबाते हैं।

सर, इन्होंने अमेरिकन एम्बैसेडर को क्या-क्या कह दिया, कहा कि "Islamic terror is less important, but Hindu radicalism is more important". इसका क्या मतलब है? आप क्या-क्या बोल देते हैं? इनकी पार्टी के लोगों ने तत्कालीन सीडीएस बिपिन रावत को बोला - "स्ट्रीट का गुंडा"। यह सब रिकॉर्ड मेरे पास है। क्या इन्होंने उसका कोई विरोध किया? पता नहीं कि इनको सेना से क्या प्यार है! चाहे बालाकोट हो, चाहे उरी हो, चाहे पहलगाम हो, सेना की शहादत का सबूत मांगते हैं। मैं एक बात कहना चाहूंगा कि उनकी भी सरकार रही है, हमारी भी सरकार है, अब उनकी सरकार कब आएगी, यह तो पता नहीं है, इसको हम छोड़ दें, लेकिन सेना की शहादत पर देश ने कभी कॉम्प्रोमाइज नहीं किया है, हम उसका सम्मान करते हैं। उसका एक बहुत सिम्पल कारण है। ये वामपंथी, माओवादी और इनके कुछ दोस्त सवाल उठाते हैं। देश के लिए जीते तो हम सभी हैं, पर देश के लिए मरते कौन हैं? देश के लिए वे सैनिक मरते हैं, सेना के अफसर मरते हैं, सीआरपीएफ के, बीएसएफ के लोग मरते हैं, पुलिस के लोग मरते हैं। ... (व्यवधान) हमें उसका सम्मान करना चाहिए। ... (व्यवधान)

सर, मेरे पास पूरी फेहरिस्त है कि राहुल गांधी की क्या-क्या टिप्पणी कहां-कहां हुई है, लेकिन पहले ही काफी बातें कही गयी हैं, इसलिए अब इन पर मैं ज्यादा नहीं बोलूंगा।

... (व्यवधान) बस एक बात मैं जरूर बोलूंगा कि यहां पर माननीय स्पीकर साहब के खिलाफ जो प्रस्ताव आया है, यह मैं पूरी जिम्मेदारी से कहूंगा कि उनके खिलाफ अविश्वास नहीं है, किसी के अहं की संतुष्टि के लिए बात कही गयी है। किसी के अहंकार की संतुष्टि के लिए बात कही गयी है।

सर, कल माननीय किरेन रिजिजू जी ने बहुत-सी बातें कही हैं। क्या प्रधान मंत्री जी के गले पड़ जाना उचित है? उसके बाद उन्होंने जो किया, उसको मैं नहीं बोलूंगा। किरेन रिजिजू जी उसके बारे में बोल चुके हैं। एक गाना मुझे याद आता है - 'लड़का आंख मारे' - इस तरह का कोई गाना था। इसका क्या मतलब है? यह क्या हो रहा है? यह क्यों हो रहा है? हमारे कुछ मित्रों ने यह बात सही कही कि क्या विपक्ष के नेता का यह आचरण होना चाहिए? मैं पूरी जिम्मेदारी के साथ कह रहा हूं कि एक तरफ हमारे स्पीकर साहब ओम बिरला जी का आचरण है। हमारे पास पूरे आंकड़े हैं कि कितना बोलने का अवसर दिया गया, लेकिन बार-बार यह बोलना कि 'मुझे बोलने नहीं दिया जाता है।' इनके बोलने पर कभी-कभी जो ज्ञान प्राप्त होता है, उससे मैं अवाक् हो जाता हूं। ऐसा लगता है कि मुझे कुछ पढ़ना पड़ेगा।

सर, कल निशिकांत जी ने ध्यान मुद्रा की बात कही। संविधान के 75 वर्ष पूरे होने के अवसर पर चर्चा हो रही थी। चर्चा इन्होंने शुरू की, बाद में मुझे जवाब देना था। एकाएक इन्होंने अपने भाषण में कहा कि 'पांच-सात सालों में बालक युवा बन जाता है।' मैंने कहा कि यह क्या हो रहा है! फिर इन्होंने कहा कि 'तपस्या से गर्मी आती है।'... (व्यवधान)

सर, मैं आपसे इस हाउस में पूरी जिम्मेदारी से कह रहा हूं कि मैं तो सन्न रह गया। मैंने जवाब दिया कि आत्मा से परमात्मा का मिलन है तपस्या, देव के पास जाने का मार्ग है तपस्या। जो महान साधक हिमालय में बैठ कर साधना कर रहे हैं, उनके मन में यह सवाल जरूर उठा होगा कि इंदिरा जी के पोते को तपस्या के बारे में बताना जरूरी है। ... (व्यवधान)

अभी ये लोग क्या-क्या बोलते हैं? मैं रिकॉर्ड की बात कह रहा हूं। मैं रिकॉर्ड से बाहर की कोई बात नहीं कह रहा हूं। आज मैं इसे रिकॉर्ड में लाना चाहता हूं। कल माननीय रिजिजू साहब ने यहां कहा। हम लोग हाउस में थे। जिस तरीके से प्रधानमंत्री जी की कुर्सी के पास उधर के लोग

आए थे, माननीय स्पीकर साहब ने जो टिप्पणी की, वह बहुत सही टिप्पणी की, वरना उस समय हाउस में कुछ भी हो जाता। ... (व्यवधान)

सर, अराजकता नहीं होनी चाहिए। Let this House should not be turned into an instrument of anarchy. मेरा स्पष्ट आरोप है कि विपक्ष के लोग विशेष रूप से कांग्रेस और उससे भी विशेष रूप से राहुल गांधी अपनी अराजक सोच के कारण इस हाउस को अराजकता में बदलना चाहते हैं, जो स्वीकार्य नहीं है। यह भारत की संसद है, देश की सबसे बड़ी पंचायत है। पूरा देश संसद की ओर देखता है। आपने उसको मजाक बना दिया है। आप माखौल कर रहे हैं। यह नहीं होना चाहिए।

सर, आज मैं अपनी पीड़ा का थोड़ा प्रकटीकरण कर रहा हूँ। यह संसद सर्वोच्च है। संसद की गरिमा सर्वोच्च है। इस संसद ने कई उतार-चढ़ाव देखे हैं, लेकिन संसद ने अपनी ऊंचाई पुनः प्राप्त की है। आज अगर स्पीकर साहब के खिलाफ एक बेबुनियाद, प्रायोजित और उत्तेजित प्रस्ताव लाया गया है तो इसका हम पूरा विरोध करते हैं। सारे लोग इसको रिजेक्ट करेंगे।

सर, आपने मुझे अपनी बात रखने का समय दिया, इसके लिए मैं बहुत कृतज्ञ हूँ। बहुत-बहुत धन्यवाद।

श्री आनंद भदौरिया (धौरहरा) : महोदय,

मैं बोलता हूँ तो इल्जाम है बगावत का,

मैं चुप रहूँ तो बड़ी बेबसी-सी होती है।

सभापति जी, आज 39 वर्ष बाद भारतीय जनता पार्टी सरकार के कुकर्मा के कारण हमें अपने शानदार लोक सभा अध्यक्ष आदरणीय श्री ओम बिरला जी के खिलाफ अविश्वास प्रस्ताव लाना पड़ा। कल मैं आदरणीय संसदीय कार्य मंत्री जी को बड़े गौर से सुन रहा था। उन्होंने बड़ी चालाकी से विपक्ष पर दोष मढ़ दिया कि हम देश की संवैधानिक संस्थाओं को कमजोर कर रहे हैं। ... (व्यवधान) सच तो यह है कि आपने वर्ष 2014 के बाद देश की सभी संवैधानिक संस्थाओं का राजनीतिकरण किया है, संघीकरण करने का काम किया है, बीजेपीकरण किया है। अब इस

लोकतंत्र के पवित्र मंदिर के महान आसन का भी आप बीजेपीकरण करने पर अमादा हैं। आप आसन की मर्यादा तार-तार करने पर अमादा हैं, इसलिए हम विपक्ष के लोग इस आसन की गरिमा को बचाने के लिए अविश्वास प्रस्ताव लेकर आए हैं। आसन हम सब को संरक्षण देता है, लेकिन बीजेपी सरकार आसन को ...* बनाने की चेष्टा कर रही है। विपक्ष आसन के संरक्षण के लिए अविश्वास प्रस्ताव लेकर आया है।

हमारे संसदीय कार्य मंत्री जी गिना रहे थे कि शून्य काल में सभी को काफी मौका दिया गया। कानून मंत्री कह रहे थे कि हमने काफी मौका दे दिया। पीछे बैठे सदस्य कह रहे थे कि कोई प्वाइंट ऑफ ऑर्डर नहीं, बैठ जाइए। कानून मंत्री कह रहे थे कि हम बोलने दे रहे हैं, आपको इतना मौका दे दिया, इसीलिए दिमाग खराब है।... (व्यवधान) आप विडियो निकाल लीजिए। ... (व्यवधान पीछे बैठे सदस्य कह रहे थे कि आगे कोई मौका नहीं मिलेगा। सत्ता पक्ष के इसी रवैये के खिलाफ विपक्ष को अविश्वास प्रस्ताव लेकर आना पड़ा। आप कह रहे हैं कि विपक्ष को इतना सप्लीमेंट्री प्रश्न पूछने का मौका दे दिया गया। क्या हम सरकार से खैरात मांग रहे हैं? हां, माननीय अध्यक्ष जी ने हमें समय दिया है। यह उनका बड़प्पन है और उनका विराट व्यक्तित्व दर्शाता है। 21 महीने के कार्यकाल में हम समाजवादियों को, खासकर हमारे नेता पीडीए के जननायक, शोषित, पीड़ित, वंचित, दबे-कुचले लोगों की सशक्त आवाज माननीय अखिलेश यादव जी को उनका भरपूर स्नेह मिला है। इसमें कोई संदेह नहीं है।

हम इस बात को नजरअंदाज नहीं कर सकते, लेकिन ...* भारतीय जनता पार्टी की सरकार माननीय अध्यक्ष जी के आसन के पीछे छुप कर के विपक्ष की आवाज को दबाना चाहती है। श्रीमान राहुल गांधी जी केवल नेता प्रतिपक्ष नहीं हैं, बल्कि इस देश के करोड़ों आम लोगों एवं वंचित वर्ग की आवाज हैं। इंडिया गठबंधन के 42 प्रतिशत मतदाताओं की आवाज हैं।

कई सदस्य ऐसे बोले और ऐसा लग रहा था कि वह अध्यक्ष जी के खिलाफ अविश्वास प्रस्ताव पर भाषण नहीं कर रहे हैं, बल्कि वह नेता प्रतिपक्ष के खिलाफ अविश्वास प्रस्ताव पर

* Not recorded as ordered by the Chair.

भाषण कर रहे हैं। लोकतंत्र केवल बहुमत से नहीं चलता, लोकतंत्र सहमति-असहमति से चलता है, सवालियों से चलता है। जब विपक्ष की आवाज को दबाया जाता है, तो केवल विपक्ष की आवाज नहीं दबती, बल्कि करोड़ों आम अवाम की आवाज दबती है।

हमने पुराने सदन के अंदर श्रीमान अटल बिहारी वाजपेयी जी का भाषण सुना है, कम से कम उनसे सीख ले लेते। उन्होंने कबीर दास जी का दोहा पढ़ा था कि -

"निंदक नियरे राखिए, आंगन कुटी छवाय। बिन पानी, साबुन बिना, निर्मल करे सुभाय।।"

सदन की गरिमा बनाए रखना, क्या सिर्फ विपक्ष की जिम्मेदारी है? मैं मानता हूँ कि उससे बड़ी जिम्मेदारी सत्ता पक्ष की है। मुझे आज आदरणीय गुरु उदय प्रताप सिंह जी की कविता की चार पंक्तियाँ बरबस याद आ रही हैं -

"न मेरा है न तेरा है ये हिन्दुस्तान सबका है
नहीं समझी गई ये बात तो नुकसान सबका है।"

आदरणीय सभापति जी, आज 12 दिन से हमारे आठ साथी संसद की सीढ़ियों पर दिन भर बैठे रहते हैं। मैं मानता हूँ कि आदरणीय अध्यक्ष श्रीमान ओम बिरला जी का मन जरूर द्रवित होगा, क्योंकि जितना 21 महीनों में मैंने उनको जाना है, अगर वह आसन पर होते, तो शायद ऐसा फैसला नहीं होता। यह बीजेपी सरकार ने आसन से जबरदस्ती फैसला कराने का काम किया है।

आदरणीय सभापति जी, बीजेपी सरकार को बताना चाहिए कि गाजा और इजरायल में जब संघर्ष हो रहा था, क्या विश्व के किसी प्रधानमंत्री ने इजरायल का दौरा किया है?... (व्यवधान)
कौन सा सम्मान जिसका पहले हमने कभी नाम नहीं सुना। ... (व्यवधान) मैं पूरे भरोसे के साथ कह सकता हूँ कि ... (व्यवधान)

माननीय सभापति : एक्सक्यूज मी, आनंद भदौरिया जी, जो भी निर्णय आसन से हुआ है, आसन पर अध्यक्ष जी या चेयरपर्सन्स बैठते हैं, इसमें भी अध्यक्ष जी की भूमिका रहती है। आप आसन की मर्यादा को कम मत आंकिए। आप आसन को सम्मान दीजिए।

... (व्यवधान)

श्री आनंद भदौरिया : माननीय सभापति जी, अगर कुछ असंसदीय लगे, तो आप शब्द बदल सकते हैं।

माननीय सभापति : अगर ओम बिरला जी अच्छे हैं, तो आसन भी अच्छा है।

... (व्यवधान)

श्री आनंद भदौरिया : भारतीय जनता पार्टी की सरकार को बताना चाहिए कि गाजा-इजरायल संघर्ष के बाद विश्व के कौन से प्रधानमंत्री ने इजरायल का दौरा किया? खतरा हमारी उन बहनों से माननीय प्रधानमंत्री जी को नहीं था, लेकिन मैं जानना चाहता हूँ कि किसकी सलाह पर युद्ध के मुहाने पर खड़े हुए देशों की यात्रा प्रधानमंत्री जी ने की? क्या उस यात्रा ने उनकी जान जोखिम में डालने का काम किया या हमारी बहनों से यहां उनकी जान जोखिम में थी?

हम सलाम करते हैं ईरान के सर्वोच्च नेता अयातुल्लाह खामनेई साहब को, जिन्होंने आपकी तरह अमेरिका के आगे घुटने नहीं टेके, बल्कि उन्होंने शहादत को गले लगाया और आपने अमेरिका के आगे घुटने टेकने का काम किया। ... (व्यवधान)

आदरणीय सभापति जी, जिस दिन यह घटनाक्रम हुआ है, जिसकी वजह से कांग्रेस पार्टी की अगुवाई में पूरे विपक्ष को अविश्वास प्रस्ताव लाना पड़ा, उस दिन आसन पर ज्यादातर समय सभापति ही विराजमान रहे। आप उस दिन के वीडियो फुटेज निकालिए। सत्ता पक्ष के एक माननीय सदस्य, जो सदन के ...*... (व्यवधान)

माननीय सभापति : अभी-अभी जो बोला है, ये सब वर्ड्स हटा दीजिएगा।

... (व्यवधान)

श्री आनंद भदौरिया : वह खड़े हो गए, सभापति जी ने उनका नाम भी नहीं पुकारा, माइक ऑन हो गया। आप वीडियो फुटेज निकालिए और न जाने कौन-कौन सी किताबें दिखाने लगे और उनका संदर्भ देने लगे। हम लोगों ने पीठ से आपत्ति की, तब जाकर बीच में उनका नाम पुकारा गया।

अध्यक्ष जी पहले ही व्यवस्था दे चुके हैं कि माइक का कंट्रोल उनके हाथ में नहीं होता।

* Not recorded as ordered by the Chair.

... (व्यवधान)

माननीय सभापति : माननीय रवि शंकर प्रसाद जी, आप कुछ कहना चाहते हैं।

... (व्यवधान)

श्री रवि शंकर प्रसाद : सर, इन्होंने माफिया कहा है। इस शब्द को हटवाइए। ... (व्यवधान)

माननीय सभापति : उसके लिए मैंने बोल दिया है, हटा देंगे।

... (व्यवधान)

श्री धर्मेन्द्र यादव (आज़मगढ़) : सर, ये लोग हाऊस के हाइजैकर हैं।... (व्यवधान) ये हाइजैकर हैं।... (व्यवधान) बिना अनुमति के इनका माइक ऑन होता है और जो मन में आता है, वह सदन में कहते हैं।... (व्यवधान) यह चीज़ बर्दाश्त योग्य नहीं है।... (व्यवधान) सर, किसी के बारे में कोई भी टिप्पणी करेंगे, यह हम बर्दाश्त नहीं करेंगे। ... (व्यवधान)

माननीय सभापति : क्या मैंने आपको अलाऊ किया है। यू आर नॉट अलाउड। आपकी पार्टी का एक वक्ता बोल रहा है। प्लीज़ सिट डाउन।

... (व्यवधान)

श्री आनंद भदौरिया : सभापति जी, आप उस दिन की वीडियो फुटेज निकालिए। भाषण आधा मिनट हो गया, एक मिनट हो गया, फिर हम लोग चिल्लाए कि सभापति जी आपने तो माननीय सदस्य का नाम ही नहीं पुकारा है। उसके बाद उन्होंने माननीय सदस्य का नाम लिया और अध्यक्ष जी पहले ही व्यवस्था दे चुके हैं कि माइक का कंट्रोल उनके हाथ में नहीं है। हम इस व्यवस्था के खिलाफ अविश्वास प्रस्ताव ले कर आए हैं कि माननीय अध्यक्ष जी के हाथ में कंट्रोल दीजिए।

माननीय सभापति जी, हमने देखा है कि कुछ लोग जब आसन पर बैठते हैं तो हमसे कहते हैं तीस सैकेंड में अपनी बात रखिए और खुद आसन पर बैठ कर लंबा-लंबा भाषण देते हैं। हम तो चाहते हैं कि अयोध्या से जीत कर आए पीडीए के हमारे बुलंद आलंबरदार आदरणीय अवधेश प्रसाद जी आसन पर बैठें। लेकिन भाजपाई जब लाल टोपी देखते हैं तो उनके सीने पर सांप लोट जाता है। सभापति जी, हम सदन की पूर्व की कार्यवाही देखते हैं कि कैसा माहौल था। गौरवशाली

परंपराएं रही हैं। बहस का स्तर देखते हैं और जब आज की स्थिति देखते हैं तो फिर कई सवालात खड़े होते हैं और हम सबको आत्मचिंतन को विवश करते हैं। हम विपक्ष के, खास कर नए सांसद दिल्ली की चमक-दमक देखने नहीं आए हैं, कैंटीन में मेंदूवड़ा खाने नहीं आए हैं, हम अपने-अपने क्षेत्र की लाखों जनता की उम्मीदें ले कर दिल्ली आए हैं।

क्या वर्ष 2014 के बाद आपने सांसद पद की गरिमा नहीं गिराई है? आपने पूरे देश में और खास कर उत्तर प्रदेश में सांसदों और विधायकों की गरिमा को अफसरशाही के हाथों में गिरवी रखने का काम कर दिया है।

सभापति जी, जनता देखती है कि हमारे मुस्तकबिल का फैसला करने वाली संसद बढ़ती मंहगाई, बेरोजगारी, किसानों की दुर्दशा, महिलाओं पर बढ़ते अपराध, मजदूरों के हक, शिक्षा, स्वास्थ्य और सामाजिक न्याय पर कब बहस करेगी।

सभापति जी, सरकार इस जवाबदेही से पीछे नहीं हट सकती है कि लोक सभा के उपाध्यक्ष का चुनाव आज तक आपने क्यों नहीं कराया है। पता नहीं आप किस घमंड में चूर हैं। लगातार आप संवैधानिक संस्थाओं को कमजोर कर रहे हैं। मैं तो आपके गुरुर पर चार पंक्तियां कहना चाहता हूँ।

राहुल जी चले गए। मैं चाहता था कि वे उपस्थित रहते।

“राहुल जी ने खोली है मोहब्बत की दुकान,
क्योंकि नफरती लोगों को प्यार की ज़रूरत है।

जीत ने अंधा कर दिया है तुम्हे,
तुझको एक हार की ज़रूरत है।”

अंत में, स्वस्थ लोकतंत्र की स्थापना संवैधानिक मूल्यों की रक्षा के लिए, संसद की गरिमा बनाए रखने के लिए हम चाहते हैं कि इस सदन की कार्यवाही ऐसी हो, जिस पर हरेक सांसद और देश की जनता को गर्व महसूस हो। अध्यक्ष महोदय के इशारे पर हरेक सांसद और देश की जनता को गर्व महसूस हो। अध्यक्ष महोदय के इशारे पर हम सब चलें। इसके उलटा न हो।

मैं व्यक्तिगत रूप से आदरणीय ओम बिरला जी के प्रति विश्वास व्यक्त करते हुए इस अविश्वास प्रस्ताव का समर्थन करता हूँ।

सभापति जी, आपने समय दिया, जिसके लिए मैं आपका धन्यवाद करता हूँ।

जय हिंद । जय समाजवाद । पीडीए जिंदाबाद । माननीय अखिलेश यादव जी जिंदाबाद ।

समाजवादी पार्टी जिंदाबाद ।

13.00 hrs

SHRI K. C. VENUGOPAL (ALAPPUZHA): Thank you, Mr. Chairperson, for giving me an opportunity to speak on this Impeachment Motion against the hon. Speaker. It is an extreme measure. We know that. We did not arrive at this option by choice. We have been dragged here by the systematic and ruthless choking of our Parliamentary democracy.

When the Chair, the custodian of the rights of every Member of this House, stopped being an impartial umpire ... * the Opposition was left with no choice but to take such a step. Why did this happen? We witnessed it just now. The hon. Member, Shri Ravi Shankar Prasad ji, former Law Minister, spoke about the conduct of the Leader of the Opposition. Shri Ravi Shankar Prasad ji, you have to understand why this Motion came. When the Motion of Thanks on the President's Address was taking place, the Leader of the Opposition spoke about so many things. He quoted something from a magazine. Yesterday, my friend Gaurav Gogoi ji mentioned about it. It was a very critical moment for India. When Chinese troops came into our territory, our forces were asking the Prime Minister for a command. This was the reply of the Prime

* Expunged as ordered by the Chair.

Minister – ‘जैसा उचित समझें, वैसा करें।’

This is what our 56-inch-chest Prime Minister said. Every day, you are talking about our Prime Minister being a nationalist. This Prime Minister is saying this type of words. Shri Ravi Shankar ji also quoted something. After the Balakot incident happened, in the interview taken by News Nation, PM Modi said, “the weather suddenly turned bad, there were clouds and heavy rain. There was a doubt about whether we can go into the clouds. During a review of the Balakot plan, by and large the opinion of experts was - what if we change the date. I had two issues in mind. One was secrecy... second, I said I am not someone who knows the science. I said there is so much cloud and rain. There is a benefit. I have a raw wisdom, the clouds can benefit us too. We can escape the radar. Everyone was confused. Ultimately, I said there are clouds... let us proceed”. This is your Prime Minister's logic. You talked about what Rahul Gandhi ji said. Because of the cloud, now it is the best time to act. At that point of time, this Prime Minister had courage to give direction.

HON. CHAIRPERSON: Please address the Chair.

SHRI K. C. VENUGOPAL: After the Chinese troops entered the terrain, our Army Chief asked for direction and, at that point of time, he said, “whatever you think you can do”. This is what he answered. You see the difference?

HON. CHAIRPERSON: Hon. Member, please speak on the removal of the Speaker.

SHRI K. C. VENUGOPAL: Nishikant Dubey ji is not here. Yesterday, Kiran Rijju ji and Ravi Shankar ji spoke at a great length. But whenever Rahul

Gandhi is going abroad, he is speaking against the nation. Yes, I have the series of speeches of your Prime Minister, I will quote. Please hear it. In Shanghai, China, on 16th May, 2015, Narendra Modi delivered his *bhashan*. 'छोड़ो यार, डूब गए, कुछ नहीं होगा। अरे, भगवान बचाए, पता नहीं पिछले जन्म में क्या पाप किए कि हम हिन्दुस्तान में पैदा हुए।' Who told this? It was your Prime Minister.

The second statement was given in Seoul, South Korea on May 18, 2015. He said:

"Don't know, what sin I committed in my previous birth that I was born in Hindustan. Is this any country; is this any Government; are these any people? Forget it, let's just leave."

This was the statement given in South Korea. ... (*Interruptions*) The third statement was given in Sydney, Australia on November 18, 2014. He said:

"You will be surprised to know that when I came to power, the previous Government used to take pride in saying that we made this law, we made so many laws, we made such and such laws. You must have heard it during elections. But I am different. They enjoyed making laws, but I find joy in scrapping all these laws."

Your Prime Minister said this. ... (*Interruptions*) Then, a statement was given in New York. The same way, a statement was given in Masdar City on August 17, 2015. Then, he gave a statement in Toronto, Canada on April 16, 2015. Also, he gave a statement in California, USA on September 27, 2015.

Then, he gave a statement in London, United Kingdom on April 18, 2018. Even after becoming the Prime Minister, he used to abuse the Indian Government and the people of India. ... *(Interruptions)* We are ready to have a debate on foreign travel also. ... *(Interruptions)* Ravi Shankar ji, if you want, we are ready to debate on how many times your Prime Minister went to foreign countries, not only officially but also unofficially. ... *(Interruptions)* We can have a debate on that. ... *(Interruptions)* I know that Shri Nishikant Dubey is not in a good list. He wants to invite our attention and wants us to say something against their Prime Minister. That was the clear intention yesterday; we know that. ... *(Interruptions)* That was the clear intention yesterday. We know that. ... *(Interruptions)*

HON. CHAIRPERSON: Hon. Member, Venugopal ji, you are moving a Resolution for the removal of the hon. Speaker.

... *(Interruptions)*

SHRI K. C. VENUGOPAL: Sir, please let me speak. ... *(Interruptions)* I did not intervene in anyone's speech. ... *(Interruptions)*

माननीय सभापति : आपने अध्यक्ष को हटाने का प्रस्ताव लाया है, आपने सरकार के खिलाफ प्रस्ताव नहीं लाया है। आप इस पर बोलिए।

... (व्यवधान)

SHRI K. C. VENUGOPAL: Sir, you please go through yesterday's record. ... *(Interruptions)*

HON. CHAIRPERSON: I am requesting you to come to the point.

... *(Interruptions)*

SHRI K. C. VENUGOPAL: Sir, I went through yesterday's record and saw how many times he attacked the LoP by using filthy language. ...

(Interruptions) Then, you do not have any problem, Sir. ... *(Interruptions)*

HON. CHAIRPERSON: I am requesting you to come to the point.

... *(Interruptions)*

डॉ. निशिकान्त दुबे (गोड्डा) : सर मैं कुछ कहना चाहता हूँ।

SHRI K. C. VENUGOPAL: No, Sir, I am not yielding. ... *(Interruptions)*

माननीय सभापति : निशिकान्त दुबे जी। राहुल जी का नाम लिया गया, तो राहुल जी को भी समय दिया गया था। अब निशिकान्त जी को भी समय देना पड़ेगा।

... (व्यवधान)

डॉ. निशिकान्त दुबे : सर, ये निर्लज्जता की पराकाष्ठा पर हैं। ... (व्यवधान) मैंने 202ए जो कि पार्लियामेंट का कानून है और एलओपी ने जो मोशन मूव किया है, उसके बारे में मैंने एलओपी के बारे में कहा, प्रधानमंत्री के बारे में नहीं कहा। ... (व्यवधान) मेरी पार्टी मुझे कितना बोलने देती है और कितना सम्मान करती है, यह सर्टिफिकेट मुझे वेणुगोपाल जी से नहीं चाहिए। इनको इनकी पार्टी नहीं पूछती है। ... (व्यवधान)

HON. CHAIRPERSON: Venugopal ji, you please continue.

... *(Interruptions)*

माननीय सभापति : सुनिए, राहुल जी का नाम लिया गया, तो राहुल जी को मौका दिया। आपने निशिकान्त दुबे जी का नाम लिया, तो मैंने निशिकान्त दुबे जी को मौका दिया। हिसाब बराबर हो गया है। गौरव जी आप बैठिए।

... (व्यवधान)

HON. CHAIRPERSON: Venugopal ji, you please continue.

... *(Interruptions)*

श्री गौरव गोगोई (जोरहाट) : सबका मौका भाषण के बाद आता है। इनका मौका भाषण के बीच में आ जाता है। सब लोग देख रहे हैं। ... (व्यवधान)

HON. CHAIRPERSON: No, you are not allowed to speak. Please be seated. Only the speech of Venugopal ji will go on record.

... (Interruptions) ... *

SHRI ARVIND GANPAT SAWANT (MUMBAI SOUTH): Sir, I have a Point of Order. ... (Interruptions)

HON. CHAIRPERSON: No, there is no Point of Order. Please be seated.

... (Interruptions)

HON. CHAIRPERSON: Venugopal ji, you please continue.

... (Interruptions)

श्री गौरव गोगोई : विपक्ष की तरफ से पॉइंट ऑफ ऑर्डर आ रहा है, तो आप नो पॉइंट ऑफ ऑर्डर बोलेंगे? विपक्ष वालों के लिए नो पॉइंट ऑफ ऑर्डर। ... (व्यवधान)

SHRI K. C. VENUGOPAL: Sir, this is also one of the issues. ... (Interruptions)
I am coming to the point. I will tell you why the impeachment motion against the Speaker has been brought by us.

Sir, it is very clear. As per Kaul and Shakhder, I told in this House two or three times. The Leader of the Opposition is basically a shadow Prime Minister in the parliamentary system. You see this today also. In this House and the other House also, whenever the Leader of the Opposition stands, come what may, what he has to say, at that point of time, the Chair used to allow him. Here, a standard procedure is already there in this Lok Sabha. Whenever LoP

* Not recorded.

or the Leader of the Opposition stands, mic will automatically be off. माइक नहीं चलता है। How can it be? In a parliamentary democracy, just now you allowed point of order of Nishikant Dubey.

SHRI ARVIND GANPAT SAWANT: Yesterday, he did not allow me.

HON. CHAIRPERSON: You are yielding. I am allowing.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: While quoting a rule, my limited parliamentary knowledge. ... (*Interruptions*)

HON. CHAIRPERSON: Please be seated. One minute, brother. आपने निशिकान्त दुबे जी का नाम लिया, इसलिए मैंने उनको अलाऊ किया। इससे पहले रविशंकर प्रसाद जी ने राहुल गांधी जी का नाम लिया, मैंने राहुल गांधी जी को अलाऊ किया।

... (*व्यवधान*)

HON. CHAIRPERSON: Please continue.

... (*Interruptions*)

HON. CHAIRPERSON: Please be seated.

SHRI K. C. VENUGOPAL: Usually, I have a limited knowledge about the parliamentary procedure. When a Member is quoting a rule and asking for a point of order, the Chair usually admits it. But in this House, what was the practice? Whenever the ruling side Member is asking without any rule also, you are allowing the point of order. Whenever we are asking with a very, very pertinent rule for a point of order, it is not being allowed. This is clearly. ... (*Interruptions*)

माननीय सभापति : आप इस सदन के सीनियर मैम्बर हैं, आप जानते हैं कि विदाउट रूल हम

किसी को अलाऊ नहीं करते हैं।

... (व्यवधान)

SHRI K. C. VENUGOPAL: Let me speak. This is the only occasion when we can speak about the parliamentary procedure.

HON. CHAIRPERSON: Go ahead, please.

SHRI K. C. VENUGOPAL: We cannot question about the Speaker on any other occasion. This is the only occasion. Therefore, parliamentary scrutiny has been completely corroded. When LoP is speaking about Naravane's book - very much related to the President's Address - he is not even allowed. He spoke about Epstein file, Indo-US trade. Now, people are suffering like anything because of that trade. The entire country is worried, farmers are worried. Youngsters are worried due to the data issue. The Leader of the Opposition raised that very important issue. Why did the Indian Government surrender completely to the US? Why surrendered? ... (Interruptions)

Sir, you can see that. The American Government officials are declaring that India is allowed for 30 days to take oil from Russia. Who is telling? America. Is it not a surrender, Sir? Is it not a surrender? Why India is not uttering a single word against this?

Now today, what is happening in this country? The entire LPG dealers got a direction from the Ministry to stop selling cylinders due to the crisis in Western countries. What was the role of the Indian Government? This is not a debatable point. One of our Ministers is in the Epstein file. One of the Ministers in the Narendra Modi Cabinet is investigated on Epstein file issue. Is it not a

debatable point? The debate is that - clearly the debate is that - India completely surrendered our sovereignty, integrity, and economy to the US. Why surrendered? It is because you have the scare of something. You have the fear of something.

America is completely blackmailing India. This situation was clearly pointed out in the speech of Rahul Gandhi ji, but that speech was completely stopped by the Chair.

In the parliamentary system, the Prime Minister should be present. Ravi Shankar Prasad ji mentioned that point. When the impeachment of Mavlankar ji had happened, Pandit ji had replied. When the impeachment of Balram Jhakar ji happened, Rajiv ji had replied. Now, who is there to reply? Where is our Prime Minister? Yesterday and today, he is not here. Why is he running away? Our Prime Ministers, Pandit Jawaharlal Nehru and Rajiv Gandhi, had shown the courage to reply. Where is our Prime Minister to reply for the Speaker? Where is the Prime Minister? I think, therefore, that this issue relates to the fundamental principles of democracy and to protect parliamentary democracy. We know that we need to have the numbers. But whenever we stand up to speak something, the mic is not allowed. This is the only window for the Opposition to speak about the freedoms of Parliament, which are completely curtailed by the ruling front.

Personally, Om Birla ji may be alright, but his hands are completely tied

up. How can a Speaker work in such an atmosphere? ... * The impact on our parliamentary democracy is very dangerous. Parliament is meant for debate and discussion. Whatever you want to say, you must say it in Parliament. But now the entire voice of the Opposition has been curtailed. You are very much worried about the Leader of the Opposition. We know that. You are very much worried about him because he has the courage to tell the truth.

I remember that the same Speaker was in the Chair in the last Parliament also. We saw the Gujarat case. What was that case? You speak about freedom of expression, freedom of speech and everything. Rahul Gandhi spoke something in a public meeting. On that issue, he won the parliamentary election with four lakh votes from Wayanad constituency. Then a judgment came from a Gujarat court. Within 24 hours, without giving any notice, you disqualified him. You disqualified him from Parliament. You talk about democracy. He then contested from Raebareli. Your Prime Minister also contested in Varanasi. Everybody knows what majority he got and what majority Rahul Gandhi got.

माननीय सभापति : वेणुगोपाल जी, 'योर प्राइम मिनिस्टर' क्या होता है?

... (व्यवधान)

SHRI K. C. VENUGOPAL: I am sorry – 'our Prime Minister'. I can proudly say that the Prime Minister is not coming to Parliament at all. He is running away from Parliament.

माननीय सभापति: आपको प्रधानमंत्री पद की गरिमा को भी ध्यान में रखना चाहिए ।

* Expunged as ordered by the Chair.

... (व्यवधान)

HON. CHAIRPERSON: You can say, 'our Prime Minister', 'my Prime Minister'.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: Sir, I will come to another issue. Our eight Members are outside. We know that in parliamentary procedure, sometimes agitation will happen. Arun Jaitley ji had himself said in the Rajya Sabha – he was the Leader of the Rajya Sabha – that every agitation and obstruction is also part of the parliamentary procedure. This was stated by Arun Jaitley ji. We are also doing something similar. But you suspended them not for five days, six days or eight days, but for the entire Session. This Session is a long Session.

You can understand it. ... (*Interruptions*) You disqualified Mr. Rahul Gandhi, and you are suspending MPs who were shouting slogans or those who were speaking against you. ... (*Interruptions*) Do you think that the entire era is going in favour of Narendra Modi ji? Time will come, and it will not take much time. ... (*Interruptions*) The people of India will teach a lesson to you because you are completely destroying the democracy in the country. ... (*Interruptions*) You are completely curtailing the democratic principle of this country.

This Parliament is a great Parliament. We are very happy that yesterday Priyanka ji mentioned about it. In the last Session, all the Ministers had only a single-point agenda, that is, to attack Pandit Jawaharlal Nehru. Now, in this Session, I observed that there is only one agenda, that is, to praise Pandit

Jawaharlal Nehru. What a change! ... (*Interruptions*)

We know that one day you will praise Mr. Rahul Gandhi also. ... (*Interruptions*) I am very sure that one day you will praise Mr. Rahul Gandhi also. ... (*Interruptions*) You will tell that he protected our democracy, and he saved the country. You will say this one day, and I am very sure about it. Just wait for some time. ... (*Interruptions*)

Another very important point I would like to mention about our women Members of Parliament. They are also elected Members of Parliament with big margin. They came after facing great pain and agony through the political movement, and then only they became the Members of Parliament. The day when the issue happened, they went into the Well of the House. Of course, along with others, they were also there.

What drama had been created to protect your Prime Minister? ... (*Interruptions*) The Speaker stated that, "I got an information that some very bad thing will happen to the Prime Minister as the women MPs were planning something". From where did he get that information? If that information was received by him, then why did he not give it to the police? ... (*Interruptions*)

Here, the security forces are there. ... (*Interruptions*) We are not ruling this country. ... (*Interruptions*) When you gave a very defamatory and derogatory statement against women MPs, that was one of the most irresponsible statements by the hon. Speaker. ... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU): Venu ji, kindly allow me. ...

(Interruptions)

SHRI K. C. VENUGOPAL: No, I am not yielding. ... *(Interruptions)* If you had got such an information, that is a serious thing. ... *(Interruptions)*

SHRI KIREN RIJJU: You have raised an allegation against the Speaker. ... *(Interruptions)* ऐसा नहीं होगा।

HON. CHAIRPERSON: Venu ji, just a minute.

... *(Interruptions)*

HON. CHAIRPERSON: The Parliamentary Affairs Minister, please.

... *(Interruptions)*

SHRI KIREN RIJJU: We are discussing about a Resolution on the Speaker. ... *(Interruptions)* Venugopal ji, you have made a very serious allegation against the Speaker's statement. I have to speak because we are discussing on a Resolution to remove the Speaker. ... *(Interruptions)* While making any allegation we must be very careful as to what is the nature of that allegation. ... *(Interruptions)* Hon. Speaker, Om Birla ji is not sitting in the Chair. So, he is not here to give clarification to the allegation that you have made. ... *(Interruptions)*

SHRI K. C. VENUGOPAL: He can answer to it as per the Rules. ... *(Interruptions)*

SHRI KIREN RIJJU: He is not in the Chair right now. ... *(Interruptions)*

My point is that you have made a very serious allegation about the sitting Speaker's statement about the threat from women MPs who were rushing to the Well of the House and *gheraoing* in front of the seat where the

hon. Prime Minister sits. ... (*Interruptions*)

माननीय सभापति : किरेन जी, ठीक है।

श्री गौरव गोगोई : यह बार-बार हो रहा है।

SHRI KIREN RIJJU: Venugopal ji, you were present there ... (*Interruptions*)

Do not disturb ... (*Interruptions*) I am talking to you ... (*Interruptions*) Do not

disturb ... (*Interruptions*) Venugopal ji, you were there. Priyanka Gandhi ji was

also present... (*Interruptions*) Rahul ji was not there that day. Rahul Gandhi ji,

you were not present on that day ... (*Interruptions*) Venugopal ji, look at me...

(*Interruptions*) Venugopal ji, look at me... (*Interruptions*) You were there that

day... (*Interruptions*) Nearly 25-30 Congress MPs went there ... (*Interruptions*)

I was present in the House at that time... (*Interruptions*) I saw your MPs

rushing into the Speaker's Chamber, and then I also went inside the Speaker's

Chamber... (*Interruptions*) One of your MPs released an illegal video...

(*Interruptions*) One of your MPs released an illegal video showing how your

MPs were threatening the Speaker... (*Interruptions*) I have never seen, in the

entire parliamentary history, MPs entering the Speaker's Chamber and

threatening the Speaker... (*Interruptions*) From the very beginning, I have

made this clear.

माननीय सभापति : माननीय मंत्री जी, आप बाद में और बोलेंगे। अभी इनको कंटीन्यू करने दीजिए।

... (व्यवधान)

SHRI KIREN RIJJU: We may have differences, but what is the meaning of sending MPs into the Speaker's Chamber?... (*Interruptions*)

HON. CHAIRPERSON: Okay, Venugopal ji, please continue.

SHRI K. C. VENUGOPAL: Sir, I take full responsibility for what I have said. I take full responsibility for my words. Do not threaten me, Mr. Kiren Rijiju ji. What I said was that this did not happen because of the Speaker alone. It happened because the hon. Prime Minister did not want to come to Parliament at all. ... * This is not the Speaker's fault alone... (*Interruptions*) This is your fault... (*Interruptions*) Your Prime Minister is not ready to come to Parliament... (*Interruptions*)

SHRI KIREN RIJIJU: You have abused the Speaker. I witnessed what happened that day.

माननीय सभापति : गौरव जी, सुनिए । जब वेणुगोपाल जी ने पार्लियामेंट्री अफेयर्स मिनिस्टर का नाम लिया है, तो वे बोलेंगे ही ।

... (व्यवधान)

माननीय सभापति : आप नाम लेंगे, तो वे बोलेंगे । आप नाम नहीं लेंगे तो वे नहीं बोलेंगे । आप बार-बार नाम क्यों लेते हैं?

... (व्यवधान)

माननीय सभापति : आप अपनी स्पीच खत्म कीजिए ।

... (व्यवधान)

HON. CHAIRPERSON: Please conclude your speech.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: ...* He took my name and replied to me. He is

* Expunged as ordered by the Chair.

challenging me. He is threatening me ... (*Interruptions*) I stand firmly by what I have said. The Government is trying to create ...* This is not my point alone.

HON. CHAIRPERSON: Please conclude now.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: Sir, every time he interrupts ... (*Interruptions*)
What is this? ... (*Interruptions*)

SHRI RAHUL GANDHI (RAEBARELI): Let him speak, Sir.

SHRI KIREN RIJJU: Why are you misleading the House? Sir, I want to make a small clarification. सर, अभी तक हम लोगों ने कोई सीसीटीवी फुटेज रिलीज नहीं किया है। अगर वेणुगोपाल जी इस तरह झूठ बोलेंगे, तो उस दिन कांग्रेस सांसदों का स्पीकर चेंबर में क्या व्यवहार हुआ, उसका सीसीटीवी फुटेज रिलीज होगा।... (व्यवधान) ये लोग शर्मशार हो जाएंगे। ... (व्यवधान) हम लोग ओछी राजनीति नहीं करते हैं... (व्यवधान)। अगर आपके एमपीज़ का बिहैवियर दुनिया ने देखा तो आप लोग शर्मसार होंगे, इसलिए झूठ मत बोलिए।... (व्यवधान)

HON. CHAIRPERSON: Shri K.C. Venugopal Ji, please continue.

... (*Interruptions*)

माननीय सभापति : आप आसन को एड्रेस कीजिए। वहाँ एड्रेस करेंगे, ऐसा नहीं चलेगा। कृपया चेयर को एड्रेस कीजिए।

... (*Interruptions*)

SHRI K. C. VENUGOPAL: Thank you, Kiren Rijju Ji, for establishing and giving a clear example as to why this No Confidence Motion has been brought in this House. How many times have you woken up now? ... (*Interruptions*)
How many times has the Chair given the opportunity to the Parliamentary

* Expunged as ordered by the Chair.

Affairs Minister? This is the state of affairs of this Parliament now. The Leader of the Opposition earlier told that this Parliament is for everybody; this Parliament is for the entire nation. But the Government is thinking that this Parliament is only for BJP. ... (*Interruptions*)

HON. CHAIRPERSON: Please conclude.

... (*Interruptions*)

HON. CHAIRPERSON: Your Party's time is over.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: They do not want to tell the truth at all. If the truth comes out, their leaders will be in danger. They did not want to hear any truth. That is why this much expression is coming from their side.

माननीय सभापति : कृपया आप अपनी बात समाप्त कीजिए । जावेद साहब भी रिप्लाय देंगे ।

... (व्यवधान)

SHRI K. C. VENUGOPAL: On that day, while stopping the hon. Leader of the Opposition, the hon. Speaker quoted Rule 349. Of course, Rule 349 is very clear that we cannot quote a book or a magazine which is not related to the business of the House. Rahul Ji was very much on the business of the House. He was speaking about the defence which is very much related to the President's Address. You expunged it. You can see the records of the Parliament. Most of the words said by Rahul Gandhi have been expunged. Shri Nishikant Dubey on that day itself spoke about two martyr Prime Ministers of this country in a very bad language and he quoted the books. ... (*Interruptions*) Is Rule 349 applicable only to Rahul Gandhi? Is it not applicable

to Shri Nishikant Dubey or any other Member? ... (*Interruptions*)

HON. CHAIRPERSON: Shri Venugopal Ji, you were present that day. He was referring from an unpublished book.

... (*Interruptions*)

HON. CHAIRPERSON: It is already clarified.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: Hon. Speaker asked him to authenticate it. Rahul Ji said he was ready to authenticate it. Hon. Speaker asked him not to quote from the book. Rahul Ji said he was quoting from the magazine only. Then hon. Speaker asked him not to quote from the magazine. Rahul Ji told he was not quoting from the magazine; he was only expressing his concern about the security of this country.... (*Interruptions*)

HON. CHAIRPERSON: You know better that the book is not published yet. He was referring from an unpublished book.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: That is what I am telling you, Sir. Whether it is a published book or unpublished one, he shared the concern of the defence security of this country. Did the Leader of the Opposition not have that freedom to say it in the Parliament when he heard about these things? The Government can reply that this has not happened. Why did the Prime Minister not say this has not happened and this is bogus? When Rahul Gandhi is saying it, you are telling that it is not a published book. That is not the concern of this country. The concern of this country is the defence security. ... (*Interruptions*) Did the

Prime Minister come and say this did not happen? ... (*Interruptions*) Rahul Gandhi is telling it. ... (*Interruptions*) Sir, please give us some time. Why have we brought this Motion? They have hijacked the entire system of the country. They completely misused the Enforcement Directorate, CBI, the Income Tax Department. They completely misused the Election Commission of India. They are trying to misuse the judiciary of this country. ... (*Interruptions*)

Now, they completely want the judiciary and the Parliament of this country. ... (*Interruptions*) They have gone to misuse the entire system of this country. ... (*Interruptions*)

Sir, this Resolution is not just about removing the hon. Speaker; this is about restoring the soul, the dignity, the independence of the Lok Sabha, and the independence of this nation. Thank you very much, Sir.

माननीय सभापति : अपोजिशन की माननीय सदस्या बोल रही हैं। आप सब बैठ जाइए।

... (व्यवधान)

माननीय सभापति: आप क्या कर रहे हैं? एक महिला सांसद बोल रही हैं।

... (व्यवधान)

सुश्री सयानी घोष (जादवपुर) : सर, आप मेरा समय मत काटिएगा।

माननीय सभापति: आप बोलिए।

... (व्यवधान)

माननीय सभापति: आप अपने सहयोगियों को बैठने के लिए बोलिए।

सुश्री सयानी घोष : सर, एकला चलो, आपको तो पता है।

माननीय सभापति: ठीक है, आप बोलिए।

सुश्री सयानी घोष : महोदय, मैं आपका धन्यवाद करती हूँ कि आपने मुझे बोलने का मौका दिया।

यहां बहुत गंभीर स्थिति है और संवेदनशील मुद्दा है। जैसा पिछले प्रवक्ताओं ने बोला है, मैं पहले से ही स्पष्ट करना चाहती हूँ कि व्यक्तिगत तौर से श्री ओम बिरला जी के प्रति मेरा कोई आक्रोश या विरोध नहीं है।

Sir, there is nothing which is driven out of personal grievance, but certainly our expectations from the hon. Chair, and the values and principles of fairness of impartiality with which it should be integral to its functioning. यहां ऑलरेडी चर्चा हो चुकी है। So, now I would like to cut the long story short and come straight to the point. The problem is that there is hardly any democracy left in this country, be it social, be it religious, be it electoral, be it political, or be it parliamentary, or should I say that it is practised only when it is most convenient to the Ruling Party.

वर्ष 2014 से पहले सदन कैसे चलता था, इसके बारे में मुझे ज्यादा ज्ञान नहीं है, क्योंकि तब मैं यहां नहीं थी, but in the last two years, I have seen that the ideologies are being sidelined, opinions are being crushed, and voices of the Opposition are being throttled in broad daylight in this country, and within the four walls of this august House. हम दूसरों के हक के लिए लड़ते हैं जबकि विपक्ष के सांसदों को खुद अपने हक के लिए सदन में लड़ना पड़ रहा है। इन्होंने पिछले सात सालों से डिप्टी स्पीकर की पोस्ट खाली रखी क्योंकि ये नहीं चाहते थे कि इस तरफ से कोई उठकर उस चेयर पर बैठे।

Sir, there is no scope for a healthy discussion or debate. एक साल में कितनी बार संसद का सत्र होता है? The number of sittings has been reduced drastically. वर्ष 2009 से 2014 के बीच 15वीं लोकसभा में 356 दिन यानी सालाना 61 दिन हाउस चला। वर्ष 2019 से 2024 के बीच पांच सालों में सिर्फ 274 दिन हाउस चला, average 55 days yearly, making it the shortest full-term Lok Sabha since 1952. वर्ष 2025 के मानसून सत्र में

निर्धारित 120 घंटों में सिर्फ 37 घंटे लोकसभा और 41 घंटे राज्य सभा की कार्यवाही चली। वर्ष 2025 में राज्य सभा में टीएमसी के माननीय सांसद श्री डेरेक ओ'ब्रायन जी ने प्राइवेट मैम्बर्स बिल के माध्यम से प्रपोज किया कि एटलीस्ट सालाना 100 दिन सदन बैठे। यह सिर्फ विपक्ष का प्रीरोगेटिव नहीं होना चाहिए, यह ट्रेजरी बैंच का भी प्रीरोगेटिव होना चाहिए और माननीय चेयर का भी प्रीरोगेटिव होना चाहिए।

सर, संसद चलाने में हर मिनट ढाई लाख रुपये खर्च होते हैं। वर्ष 2014 से लेकर वर्ष 2024 के शीतकालीन सत्र तक कुल मिलाकर 92 दिन, 2200 मिनट और 3300 करोड़ रुपये का लॉस हुआ। क्यों? क्योंकि आप नहीं चाहते थे कि महत्वपूर्ण विषयों पर चर्चा हो।

सभापति जी, यह निश्चित करना चेयर का काम है कि यह सदन चले और सवाल उठाना विपक्ष का काम है। सत्ता पक्ष का यह काम है कि वे हर सवाल का जवाब, हर उस इंसान को दे, जिसके टैक्स के पैसे से यह सदन चलता है, परंतु यह बोलते हुए मुझे खेद है कि सरकार ने इस देश के पॉलिसी मेकिंग प्लेटफॉर्म को अपना एडवरटाइजमेंट पोर्टल बना दिया है। They are ... * to silence the Opposition and this august House to blow their own whistle and they are trying to ...* Parliamentary democracy by rendering institutions toothless.

सर, सीएजी रिपोर्ट्स बनना बंद हो गई हैं। The number of C&AG reports tabled in the Parliament has reduced from 53 in 2015 to merely 18 reports in 2023. पब्लिक अकाउंट्स कमेटी का क्या काम है? अगर रिपोर्ट्स ही नहीं बनेंगी, टेबल्ड ही नहीं होंगी, तो पब्लिक अकाउंट्स कमेटी में कैसे जाएंगी? स्कूटनी भी कैसे होगी? How will the Parliament and the people of this country know about the irregularities, the wasteful spendings, inefficient contract management and sub-standard project implementation taking place in this country every day in each Department?

* Expunged as ordered by the Chair.

You have completely eliminated the concept of transparency and accountability.

The BJP Government merged the 92 years old independent Railway Budget with the Union Budget in 2017. जब हमारी ऑनरेबल सी.एम. माननीय ममता बनर्जी यहाँ की रेलवे मिनिस्टर थीं, तब पूरे देश के लोगों को अवगत कराती थीं कि रेलवे के क्षेत्र में इस देश के किस कोने में क्या काम हो रहा है। चाहे वो नए-नए स्टेशंस हों या नई रेल हो या फिर कितने सारे नए इंजन्स बने और रेलवे के कितने सारे कोचेज़ की गिनती बढ़ गई, यह सबको पता चलता था। आज यूनियन बजट में रेलवे जैसे एक महत्वपूर्ण कर्मांडिटी, जिसके साथ देश के 20 से 30 करोड़ लोग डेली बेसिस पर जुड़े हुए हैं, उसका शब्द, उसका नाम तक नहीं लिया जाता है। आप ओवरनाइट रात के 12:00 बजे, 1:00 बजे बिल्स लेकर आते हैं और सामान्य बिल्स नहीं, बिल्स जो लोगों का वर्तमान और उनके भविष्य के साथ डायरेक्टली जुड़े हुए हैं; Farm Laws, WAQF, BNS, the Constitution 130th Amendment Bill, 2025 which says removal of Ministers on detention, changing MGREGA to VB- G RAM G, and you expect us to read, research and even rise to speak on it within 12 hours of it being brought. Sir, these Bills, these legislations require attention in detail. They need to be thoroughly researched. सर, हम करें भी तो करें क्या, जाएँ भी तो जाएँ कहाँ? आधे से ज्यादा बिल तो इस सदन में बिना चर्चा के पास हो जाते ... (व्यवधान)। Sir, over the last ten years, more than 67 per cent of the Budget has been guillotined. Between 2019 and 2023, about 18 per cent of the Union Budget was voted out on without discussion. In 2023, the entire Union Budget and in 2024-25, 89 per cent of the Union Budget was passed without discussion.

एक साल चुप बैठने के बाद विपक्ष के दबाव में आकर आप मणिपुर पर चर्चा करने पर मजबूर हुए और किया भी तो कब? रात के 02:00 बजे जब देश सो रहा था। आप चाहते हैं कि हम

यह सब देखें और इस सदन में चुप रहें। बंगाल के हक का 2 लाख करोड़ रुपया बाकी है। हर दिन कोई नया कमीशन, कोई नई एजेंसी राज्य सरकार और रूलिंग पार्टी को डिस्टर्ब करने आ जाती है। इलेक्शन कमीशन के बलबूते पर आप लाखों-करोड़ों वोटर्स का नाम काट रहे हैं और आप बोलते हैं कि हम इस सदन में आवाज ना उठाएं, इसका विरोध ना करें। आज एसआईआर के चलते पूरे देश में 150 से ऊपर लोगों की मौत हो गई, बीएलओज ने आत्महत्या कर ली। आम आदमी को चिंता से, डर से दिल का दौरा आ गया। 105 साल की बूढ़ी माई से लेकर व्हीलचेयर पर बैठा एक विकलांग भाई तक, गर्भवती महिलाओं को हियरिंग की लाइन में घंटों दर घंटों आपने खड़ा करके रखा। इस देश के मतदाताओं की पहचान को, 100 साल से इस देश को अपना घर, इस धरती को अपनी मां समझने वाले हर धर्म, हर समुदाय के लोगों के आत्मसम्मान को आपने दिन-दहाड़े अपने पैरों तले कुचलने का काम किया है। आप कहते हैं कि हम विरोध ना करें और हम चुप बैठें।

सर, बाहर विरोध करते हैं तो एफआईआर होगी, ईडी-सीबीआई की कार्रवाई होगी और सदन के अंदर प्रोटेस्ट करें तो सस्पेंड कर देंगे। हमारे साथी सस्पेंड होकर आज भी बाहर मकर द्वार पर बैठे हैं। 2023 के विंटर सेशन में 141 विपक्ष के सांसदों को एक साथ सस्पेंड कर दिया गया था और करने के बाद भारतीय न्याय संहिता लेकर आए, एक नया क्रिमिनल लॉ जो पूरे देश के क्रिमिनल कोर्ट के प्रोसीजर को बदल देता है।

जो स्टेट्स के लॉ एंड ऑर्डर को डायरेक्टली अफेक्ट करता है। आप बाहर भी बुलडोज़र चलाएंगे और सदन के अन्दर भी बुलडोज़र चलाएंगे। सर, ऐसा नहीं होता है।

“यह ताकत की बुलंदी भी पल भर का तमाशा है,
जिस डाल पे बैठे हैं, वह टूट भी सकती है।”

इसलिए ख्वाब जरूर देखिए, लेकिन ख्वाबों में घर बनाकर रहने की गलती मत कीजिएगा। आज 303 से अधिक एमपीज आपके हैं, लगभग 2,000 से अधिक एमएलएज आपके हैं, 21 राज्य आपके हैं। हर डिबेट में, हर डिस्कशन में 70 परसेंट से ज्यादा वक्त बोलने के लिए आपको

मिलता है। मीडिया आपका है। हम अपने लीडर का नाम एक से अधिक बार बोलें, तो हम पर रोक लगायी जाती है और ट्रेजरी बेंच वाले वहां बैठकर पार्टी का नारा लगाते हैं और अपने नेता एवं मंत्रियों के नाम जपते हैं, तब सब ठीक है, कोई प्रॉब्लम नहीं है।

मेरे बहुत-से साथी बोल रहे थे कि इस सदन का कैमरा भी ये सब देख-देखकर कॉम्प्रोमाइज्ड हो गया है। बोलते हम हैं, लेकिन वह आप लोगों को दिखाता है। जब हमारी बातें खलने लगे, तो माइक ऑटोमैटिकली ऑफ हो जाता है, यह सबको पता है। मैगज़ीन दिखाना, किताबों से कोट करना, राहुल जी, अखिलेश जी और अभिषेक जी को अलाउड नहीं है, लेकिन ब्लू आईड बॉय को अलाउड है।... (व्यवधान) मैं नाम नहीं ले रही हूँ।... (व्यवधान)

आप सही कहते हैं कि देश देख रहा है। सच में, देश देख रहा है कि कैसे अपोजिशन आह भी भरती है, तो हो जाती है बदनाम और वे कत्ल भी करते हैं, तो चर्चा नहीं होती। हम मानते हैं कि एलओपी का सलाहकार कोई नहीं है, परन्तु प्रधानमंत्री जी का सलाहकार बनकर उनको सदन में आने से यह कहकर रोक दिया कि महिला सांसदों से उनको खतरा है। आपने तो हमको देशवासियों के सामने आतंकवादी बना दिया। जबकि इस देश में असली आतंकवादी साइकिल चलाकर घुस जाते हैं और पैदल वापस चले जाते हैं, आप उनको रोक नहीं पाते हैं।

भारत पर चीन का अग्रेसन आप रोक नहीं पाते, भारत किससे तेल खरीदेगा, कितने दिनों के अन्दर खरीदेगा, किससे दोस्ती निभाएगा, किससे दुश्मनी बरकरार रखेगा, ये सारी बातें किसी और देश का राष्ट्रपति हमें ट्विटर पर आकर लेक्चर देता है, इंस्ट्रक्शन देता है, आप उसको रोक नहीं सकते और सदन में हम सांसदों को रोककर you feed on your ego.

सर, कृपया इतना भरोसा रखिए कि लड़ाई नीतियों की है, विचारों की है। यह आपके और हमारे परिवारों की नहीं, बल्कि इस देश के लोगों के अधिकारों की है। हां, हम आपसे लड़ते हैं, हम संविधान हाथ में लेकर लड़ते हैं, हमारे हाथ में तलवार नहीं है। देश के लोग यह समझ गये हैं कि आपको महत्वपूर्ण विषयों पर बात नहीं करनी है।

माननीय सभापति : माननीय सदस्य, जिस विषय पर चर्चा चल रही है, आप थोड़ा उस विषय के

ऊपर भी आइए। कभी-कभी मुद्दे पर भी बोलिए।

... (व्यवधान)

सुश्री सयानी घोष : सर, पार्लियामेंट्री प्रोसिजर का ही विषय है न।... (व्यवधान) महंगाई पर चर्चा नहीं करनी है, बेरोज़गारी पर चर्चा नहीं करनी है, शिक्षा पर चर्चा नहीं करनी है, स्वास्थ्य पर चर्चा नहीं करनी है। बजट, प्रदूषण, एसआईआर, डिफेंस, विदेश नीति, नैशनल सिक्योरिटी आदि पर चर्चा नहीं करनी है। एप्सटीन फाइल्स पर चर्चा नहीं करनी है।

माननीय सभापति : आज का मुद्दा स्पीकर के रिमूवल पर है। कृपया आप उसके ऊपर बोलें।

... (व्यवधान)

सुश्री सयानी घोष : आपको इस सदन में बैठकर केवल वाह मोदी जी करनी है, तो कीजिए। लेकिन आपसे इतनी विनती है कि डेमोक्रेसी को बचाइए। कृपया इस सदन को किसी पार्टी का पार्टी ऑफिस मत बनने दीजिए। मेरी यही दरखवास्त है।

यह सदन जैसे हमारे आदरणीय प्रधानमंत्री जी के लिए मन्दिर है, वैसे ही हमारे लिए भी मन्दिर है। गणतंत्र हमारी पूजा है और संविधान हमारी गीता है। इस मन्दिर में बैठकर अगर कोई झूठ बोले, गीता पर हाथ रखकर अन्याय करे, तो ऑल इंडिया तृणमूल कांग्रेस, जो इस देश की थर्ड लार्जस्ट अपोजिशन पार्टी है, will surely not pander or surrender to your step-motherly, or should I say step-fatherly, attitude.

माननीय सभापति महोदय, अंत में, मैं कहना चाहती हूँ कि ओम बिरला सर से व्यक्तिगत रूप से मेरा कोई विरोध नहीं है। मुझे यह कहते हुए बुरा लग रहा है कि मैं पहली बार की सांसद हूँ और मेरी पहली टर्म में ही मुझे उनके विरोध में अविश्वास या अनास्था प्रस्ताव लाना पड़ रहा है। मैं चाहती हूँ कि उनके चेहरे की हँसी सदैव बरकरार रहे। इसी संदर्भ में, मैं कुछ पंक्तियाँ कहकर अपनी बात समाप्त करना चाहूँगी।

“तू लाख बेवफा है मगर, सर उठाकर चल,
दिल रो पड़ेगा तुझे पशेमान देखकर।”

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Sir, thank you very much.

Sir, I wholeheartedly support this Resolution. The stalwarts of Indian Parliamentary democracy who held the Office of Speaker did so with neutrality, authority, and deep respect for parliamentary conventions, thereby upholding the dignity of the House and strengthening the credibility of our democratic institutions. It is a fact.

Sir, they have made milestones in the history of our parliamentary system. Shri Pandit Jawaharlal Nehru said that the Speaker represents the House - its dignity and its freedom. Therefore, upholding the dignity of the Speaker is synonymous with upholding the dignity of Parliament and the nation. Similarly, our former Prime Minister, Shri Atal Bihari Vajpayee, also said, "Governments will come and go, parties will be born and parties will die, but this nation must remain, and its democracy must remain."

Similarly, our first Speaker, Shri Ganesh Vasudev Mavalankar; the Architect of the Indian Constitution, Dr. B.R. Ambedkar; constitutional jurist Nani Palkiwala; and many other eminent personalities have said the same thing about the nobility and sanctity of the Speaker. But what we have witnessed here - my learned friend explained it in a beautiful manner, and I congratulate him for such a marvellous performance - it raises serious concerns.

In the Budget Session, we saw that the Opposition was denied justice. They were in a very, very difficult situation. In a parliamentary democracy, we

have never witnessed this kind of cruelty. That is what I want to say. The Leader of the Opposition was denied the freedom of expression. Freedom of expression was denied to one of the most eminent persons in Parliament. The Leader of the Opposition is an integral part of the system. So, justice was denied to him.

Several of our Members were suspended. People elected them through proper democratic means, yet they were thrown out of Parliament. That is also condemnable. Remarks about the Leader of the Opposition and other former Prime Ministers were very bad, because it destroys the culture of Parliament. You said things in such a way that these kinds of incidents happened here. We all know that. You are dictating terms to us. When the Opposition is speaking, you say, "You may say this only." It means that you are dictating to us; you are misusing the power in your hands. That is also happening here.

The Leader of the Opposition was forcefully silenced. The liberty of speaking in the House was denied to him. That kind of thing is going on. I believe that all these things were not done by the Speaker alone- it was done with the support and blessings of the ruling party. They are acting in such a way.

There is reason to believe that the Government is encouraging this kind of partisan attitude. The sanctity of the House has crumbled; we all know that. Lawmaking in the Indian Parliament has been downgraded drastically. I would like to say that introspection is very much required here in the best interest of parliamentary democracy. The Government has made lawmaking a mockery.

Laws are made for what? Only for political interests. This House has a glorious tradition of good lawmaking. Unfortunately, that tradition has been undermined.

Similarly, we have witnessed a large number of anti-secular legislations. This Government seems to have developed a cruel habit of making laws according to its own desires and political interests. That kind of legislation is taking place. I have pointed out that we must engage in introspection and preserve our traditions. In different BJP-ruled states in India, various kinds of anti-secular legislations are being enacted. That also has to be curbed, I would like to say this.

Your style of functioning is a bulldozing kind of thing. Bulldozing politics is being practised. The same wicked game is being played in this House as well. That is a shame for the nation. I would like to say that also. There are some more things, but I do not want to go into them. This Government's strategy is such that even breathing is at the mercy of the U.S. That kind of thing is going on. In spite of all these things happening, you are keeping silent.

Sir, we had a unique kind of situation in the country. We have spoiled all these things. So, that also has to be taken into consideration. Millions of people who are working in the Gulf countries are crying like anything because they lost their jobs. The Government is keeping silent. The Government is working as a silent spectator. That kind of thing is going on.

In Kerala, we used to get reports every day. They are crying like anything because of ill-effects of the present war.

I am concluding. The Government is trying to hide certain things. It is

natural also. You may have that kind of approach. This Government is really hiding the faulty games. They want to continue that.

Growth of jobless youngsters is there. You are not bothered about that. You are neglecting the poverty eradication kind of thing, that is by stopping MGNREGA kind of thing.

Erosion of Indian democratic principles is also happening. You are hiding that also. Misuse of investigative agencies is also happening.

माननीय सभापति : कृपया आप अपनी बात को समाप्त कीजिए ।

... (व्यवधान)

SHRI E. T. MOHAMMED BASHEER: Sir, I am concluding.

You are cutting the freedom of press. You are hiding the press freedom. India is in the lower category in the press freedom. We have to ensure that freedom of press should be there. It is to ensure the democracy. There also, you are doing wicked kind of things.

I do not want to say much. I would like to conclude with one concrete suggestion. There are many commissions on how to improve the system of Parliament. There are many commissions. It is because of time constraints, I will not go into the details. The earlier Member was saying about minimum number of sittings. Similarly, we can think of revamping of our Parliamentary Committees.

When we are discussing all these things, we must have a loud thinking on how to improve the system of the House. That is very important.

With these suggestions, I conclude.

Thank you very much, once again.

श्री अनुराग सिंह ठाकुर (हमीरपुर) : धन्यवाद, सभापति महोदय । मैं अपनी पार्टी का आभार प्रकट करता हूँ कि उन्होंने मुझे इस रेजोल्यूशन के खिलाफ बोलने का अवसर दिया है । पिछले 12 वर्षों में विपक्ष ने जिस तरह से देश के संविधान, लोकतांत्रिक व्यवस्था और संवैधानिक संस्थाओं के खिलाफ एक षड्यंत्र रचने का काम किया है, बदनाम करने का काम किया है और अपमानित करने का काम किया है, यह किसी से छिपा नहीं है । लेकिन, हमारा लोकतंत्र इतना मजबूत है और देश के मतदाता इतने जागरूक हैं कि विपक्ष का कोई भी ऐसा षड्यंत्र हो या असत्य हो, वे उसे बार-बार धराशायी करते हैं, चाहे वह चुनाव में हो या सदन में हो । एक मुहावरा है – ‘झूठ के पांव नहीं होते’ । यह झूठ का पुलिंदा, यह असत्य का पुलिंदा जो विपक्ष बांधकर लाया है, निशिकान्त जी, रवि शंकर जी और एक के बाद दूसरे हमारे सभी वक्ताओं ने इस झूठ के पुलिंदे को उन्हीं के कंधों में बांधकर वापस भेजा है ।

आज पूरा सदन माननीय स्पीकर ओम बिरला जी के साथ खड़ा है । आप अभी तक जितने भी भाषण देखेंगे, सबने कहा है कि वे ओम बिरला जी की सराहना करते हैं और वे उनके व्यवहार से संतुष्ट हैं । उन्होंने उनको बोलने का मौका दिया, चाहे वह कांग्रेस पार्टी का सांसद हो, समाजवादी पार्टी का सांसद हो, तृणमूल कांग्रेस पार्टी का सांसद हो या किसी भी दल का सांसद हो, हर किसी ने आज ओम बिरला जी के पक्ष में कहा है कि उन्हें बोलने का अवसर दिया गया है । फर्स्ट टाइमर्स सांसद, जो बोलते भी नहीं थे और जिन्हें उनकी पार्टी मौका नहीं देती थी, यदि उन्हें भी बोलने का अवसर किसी ने दिया है, तो उनका नाम श्री ओम बिरला है । उन्होंने उनको पीछे से आगे आने का मौका दिया है । यही नहीं, शायद राहुल गांधी जी को यही बात चुभ गई कि मैंने तो आदेश ही नहीं दिया, मेरी पार्टी का सांसद बोल कैसे गया? चाहे वह ज़ीरो ऑवर में हो या किसी और डिबेट में हो । राहुल जी तो सदन में रहेंगे नहीं, यदि उनके सदस्यों को बोलने का मौका मिल गया, तो वह भी छीनने का प्रयास किया जा रहा है ।

सभापति जी, यही नहीं, आप देखिए कि किया क्या गया है? स्पीकर महोदय के ऑफिस में

जाकर उनके साथ जितनी बदतमीजी और अभद्र व्यवहार किया गया, वह किसके नेतृत्व में किया गया? कांग्रेस के कौन-कौन नेता वहां मौजूद थे? क्या ये उनकी शालीनता को अपनी उद्धंडता और अशोभनीय व्यवहार के साथ इसी तरह शर्मसार करते रहेंगे? स्पीकर महोदय ने तो बड़ा दिल दिखाया और कुछ नहीं कहा। उन्होंने कोई कार्रवाई नहीं की। जो पार्टी 60 सालों तक सत्ता में रही, उसे एक नोटिस तक देना नहीं आता है।

14.00 hrs

नोटिस में इतनी खामियां थीं कि स्पीकर साहब को बोलना पड़ा कि जाकर नोटिस ठीक कर लो। फोटोकॉपी साथ में अटैच कर दी, साइन पूरे नहीं किए, एक के बाद दूसरा किया। यह परिस्थिति आई कैसे? माननीय नेता प्रतिपक्ष जब 2, 3 और 4 फरवरी को बोल रहे थे, तो उन्होंने सदन के नियमों का उल्लंघन किया। नियम-349, 352 और निर्देश-115 के तहत अगर स्पीकर महोदय ने उनको रोकने का प्रयास किया, सुधारने का प्रयास किया, तो वे अपनी जिद पर अड़े रहे। श्री राहुल गांधी को लगता है कि नियम उनके लिए नहीं, उनसे नियम हैं। एक परिवार अपने आप को देश के लोकतंत्र से ऊपर समझता है, देश के संविधान से ऊपर समझता है और इस सदन के नियम, कानून, प्रोसीजर से ऊपर समझता है। इसमें आप और मैं क्या कर लेंगे?

चेयरमैन सर, अगर इनके इतिहास में जाएंगे, तो आपको समझ आएगा कि इन लोगों ने आज तक क्या किया है। सभी सदस्यों ने तो यह माना ही है कि यह सदन लोकतांत्रिक बहस, वाद-विवाद और संवाद के स्थापित मूल्यों पर चलता है और आगे भी चलेगा। हम उसके लिए तैयार हैं और माननीय स्पीकर महोदय के साथ पूरी तरह से कंधे से कंधा मिलाकर खड़े हैं। ... (व्यवधान)

सर, पंडित नेहरू जी ने इस सदन में क्या कहा था? वर्ष 1954 में, वर्ष 1966 में क्या कहा और फिर वर्ष 1987 में श्री राजीव गांधी जी ने क्या कहा, वह श्रीमान राहुल गांधी जी और श्रीमती प्रियंका गांधी वाड्रा जी को जरूर पढ़ना चाहिए कि उनकी पार्टी के नेता और इस देश के पूर्व प्रधानमंत्रियों ने इस पर क्या स्टैंड लिया था। छोटा मन और लोकतंत्र को शर्मसार करने की बात कही थी, तो आज ये ही लोग वह कर रहे हैं।

मैं एक बात कहना चाहता हूँ। कुछ लोग इस सदन के अंदर आते हैं, तो माइनस ट्रिपल-सी आते हैं। उनमें न सिविक सेंस है, न कॉमन सेंस है और न ही कॉन्स्टिट्यूशनल सेंस है। उनको तो आकर केवल उत्पात मचाना है। ... (व्यवधान)

डॉ. निशिकान्त दुबे (गोड्डा) : पॉकेट में हाथ डालकर आते हैं। ... (व्यवधान)

श्री अनुराग सिंह ठाकुर : निशिकान्त जी, आपने ठीक कहा। ... (व्यवधान)

चेयरमैन सर, आप देखिए कि जब हम लोग लोक सभा के सांसद बने थे, तो हमें बताया गया था कि सदन के अंदर आपका क्या व्यवहार होना चाहिए। जब कोई स्पीकर बोलता है, तो उसके आगे-पीछे से नहीं जाना है, कहीं पर खड़े नहीं होना है, गैलरी को रोकना नहीं है और जेब में हाथ डालकर नहीं चलना है। ... (व्यवधान) लेकिन, इन सारे के सारे नियमों को तोड़ने का काम आज एक व्यक्ति करता है, जो कि लीडर ऑफ प्रोपोजेंडा है, क्योंकि उनको न्यूज में रहना है। ... (व्यवधान) यह जो 'फोमो-गांधी' है, इस फोमो का मतलब – 'Fear of missing out' है। ... (व्यवधान) इनको डर लगता है कि कहीं मैं हैडलाइन्स से हट न जाऊँ। ... (व्यवधान) आपको फोमो से दिक्कत है? क्या इसमें कोई डाउट है? जब सदन चलता है, तब बोलते नहीं, बाहर जाकर कुछ भी बोलते हैं। ... (व्यवधान) मैं इतना जरूर कहूँगा कि यह सदन रूल बुक से चलेगा, सोरोस की टूल किट से नहीं चलेगा। ... (व्यवधान) बाहर से, विदेशों से इनको टूल किट का जो लिखकर आता है, वैसे नहीं चलेगा। ... (व्यवधान)

माननीय प्रधानमंत्री जी ने चार-पांच दिन पहले कहा था, श्री ओम बिरला जी के विषय में माननीय प्रधानमंत्री जी बताते हैं कि अहंकारी और उत्पाती छात्रों को ठीक करना श्री ओम बिरला जी को आता है। ये अहंकारी और उत्पाती छात्र कौन हैं? एक बड़े घराने से आने वाले उस छात्र ने खुद तो पेटिशन पर साइन नहीं किया, मैं आपसे पूछता हूँ कि क्या उन्होंने पेटिशन पर साइन किया? क्या उत्पाती छात्र ने पेटिशन पर साइन किया? नहीं किया। उनके दूसरे साथी ने किया? उन्होंने भी नहीं किया, लेकिन, आपको आगे कर दिया। ये लोग पेटिशन पर साल, तारीख सब कुछ गलत लिखते गए।

सर, यही नहीं, ये कहते हैं कि इन्हें प्रिंसिपल नापसंद है, क्योंकि प्रिंसिपल स्कूल में पढ़ाई चाहता है। प्रिंसिपल कर्तव्य के प्रति ईमानदार है। प्रिंसिपल को अनुशासन पसंद है। प्रिंसिपल रूल बुक के हिसाब से स्कूल को चलाना चाहता है। प्रिंसिपल इन अहंकारियों और उत्पातियों के सामने झुकता नहीं है, क्योंकि प्रिंसिपल ने कह दिया है कि स्कूल को मर्यादा से चलाऊंगा, परंपरा से चलाऊंगा, इन बड़े घरवालों के आगे झुकूंगा नहीं, रूल बुक से ही स्कूल को चलाऊंगा। सुन लीजिए, अगर आपमें से किसी को प्रिंसिपल पसंद नहीं, तो आप स्कूल बदल सकते हैं, क्योंकि प्रिंसिपल तो श्री ओम बिरला जी ही रहने वाले हैं। ... (व्यवधान) उत्पाती छात्र को उस समय ही ठीक कर दिया होता, जब इनकी अपनी सरकार थी। उस समय के प्रधानमंत्री के हाथ से जिस तरह से ऑर्डिनेंस छीनकर भरे चौराहे पर अपनी सरकार के ऑर्डिनेंस को फाड़कर डॉ. मनमोहन सिंह पर फेंक दिया था, तो शायद उस समय अक्ल आ गई होती। लेकिन, इनका इतिहास ही ऐसा है। इतिहास पर मैं क्या जाऊं। ... (व्यवधान)

आप देखिए कि वर्ष 1960 में राष्ट्रपति अभिभाषण के बीच में अगर दो लोगों ने खड़े होकर बोल भी दिया, तो उनको निकाल ही दिया, कांग्रेस पार्टी ने उनकी सदस्यता ही खत्म कर दी।

वर्ष 1966 में मनीराम बागड़ी को किसानों के मुद्दे उठाने पर आपने सस्पेंड करवा दिया। वर्ष 1975 में सुब्रह्मण्यम स्वामी जी भेष बदलकर आए, वह किस तरह का समय था? उनको गिरफ्तार करके ले गए और उनको भी भागना पड़ा तथा अपनी जान बचानी पड़ी। यही नहीं, पार्थसारथी जी को अखबार से पता चला कि अब वह फॉरेन सेक्रेटरी नहीं रहे। ये इनकी सरकार थी। जे. वेंगल राव जी, जो मुख्य मंत्री थी, उनको क्या हुआ था? जब वह प्रधान मंत्री जी को रिसीव करने गए, तब एयरपोर्ट पर जाकर पता चला कि वह मुख्य मंत्री ही नहीं रहे। यही नहीं, एलके झा, जब प्रधान मंत्री के साथ विदेश यात्रा पर गए, तब विदेश जाकर पता चला कि अब वह प्रिंसिपल सेक्रेटरी नहीं रहे और उनके वापस आने के भी लाले पड़ गए। आपकी इस तरह से सरकारें चलती थीं। आप लोग बंद कमरे में निर्णय करते थे।

14.06 hrs*(Shrimati Sandhya Ray in the Chair)*

अगर एक के बाद एक आपके पुराने इतिहास पर नजर मारी जाए, तो जिस लोकतंत्र को आप बचाने की बात करते हो, लेकिन उसी लोकतंत्र का गला घोटने का काम सबसे पहले किसने किया? संविधान बने हुए डेढ़ साल भी नहीं हुआ था और वर्ष 1951 में पहला संशोधन पंडित नेहरू लेकर आए। उसमें मीडिया का गला घोटने का काम किया और फ्रीडम ऑफ प्रेस को बदलने का काम किया, तो पंडित जवाहर लाल नेहरू ने किया। उसके बाद उनकी पुत्री श्रीमती इंदिरा गांधी जी ने एक नहीं, अनेकों संशोधन कर डाले। 42 वें संशोधन में तो इतने संशोधन कर दिए कि हिन्दुस्तान का कॉन्स्टीट्यूशन नहीं, वह कॉन्स्टीट्यूशन ऑफ इंदिरा बनकर रह गया। आपने प्राइम मिनिस्टर और स्पीकर के खिलाफ ज्यूडिशियल स्कूटनी को खत्म करवा दिया। आपने तो लोकतंत्र के गले को घोटने का काम किया था। आपने पांच साल के टर्म को छः साल का कर दिया। एक लाख से ज्यादा विपक्ष के नेताओं को जेल में डाल दिया गया, उनकी नसबंदी करवा दी गई और मीसा लगा दिया गया। यही नहीं, जब इसी लोक सभा के सदन में शिवराज पाटिल जी वर्ष 1990 में डिप्टी स्पीकर के रूप में थे, तो आपके चीफ व्हिप पी.जे. कुरियन ने उनके सामने जाकर किस तरह से हाथापाई की, किस तरह से दिल्ली यूटी का बिल फाड़ा गया और उनकी जान पर बन आई थी। वर्ष 2012 में आपके ही मंत्री ने राज्य सभा में चेयरमैन के कान में जाकर फूंक मार दी कि हाउस को एड्जर्न कर दीजिए। आप इस तरह से सदन चलाते थे। आप हमें लोकतंत्र का पाठ पढ़ाने आए हो, आप हमें कानून और नियम बताने आए हो। यही नहीं, 637 में से 456 ऑर्डिनेंस आप लोग लेकर आए। सदन आने से दो-दो दिन पहले आप लोग ऑर्डिनेंस लेकर आते थे।

मुझसे पूछा गया कि क्या नेता प्रतिपक्ष ऐसे ही होते हैं, नहीं, ऐसे नहीं होते हैं। अटल बिहारी वाजपेयी जी भी नेता प्रतिपक्ष थे। अटल जी का रवैया क्या था, किस तरह का उनका व्यवहार था। मेरे पास लिखा है और मैं पढ़कर बता देता हूं। उस समय के स्पीकर वर्ष 1993 में शिवराज पाटिल ने अटल जी के बारे में कहा - "He always helped facilitate smooth conduct of the

proceedings.” उस समय के प्रधान मंत्री नरसिम्हा राव जी ने वाजपेयी जी के बारे में कहा - “Mr. Vajpayee had always been helpful and expressed confidence that he would help uphold parliamentary traditions.” यह अटल जी के बारे में कहा था ।

यह फोटो अटल जी और हमारे मंत्री सलमान खुर्शीद जी की है । उन्होंने कहा कि विदेश में भारत का सिर ऊंचा रखने का काम किसी ने किया था और पाकिस्तान को करारा जवाब दिया, तो अटल बिहारी वाजपेयी जी ने दिया था, लेकिन आज नेता प्रतिपक्ष लीडर ऑफ प्रोपेगेंडा बन गए हैं । वह विदेश में जाएं या किसी देश में जाएं, तो भारत के खिलाफ बात करते हैं, भारत के लोकतंत्र को तोड़ने की बात करते हैं, भारत की सेनाओं के खिलाफ बात करते हैं । वह कहते हैं कि उनकी लड़ाई इंडियन स्टेट के खिलाफ है । क्या आप सबकी लड़ाई भी इंडियन स्टेट के खिलाफ है? अगर आप भारत के खिलाफ लड़ाई लड़ रहे हैं, तो आईएसआई और इंडियन नेशनल कांग्रेस में क्या फर्क है? आईएसआईएस और आप में क्या फर्क है? अगर भारत के खिलाफ आपकी लड़ाई है, तो यह कैसी लड़ाई है? अगर आपके नेता प्रतिपक्ष इस तरह की बात करते हैं, तो कई सवाल खड़े करते हैं ।

लीडर ऑफ अपोजिशन सुषमा स्वराज जी और अरुण जी भी थे । मैं और निशिकांत जी उस समय सांसद थे, तो हम क्या नहीं करते थे? हम बिल पास कराने से लेकर बाकी चर्चाओं में भाग लेने तक सत्ता दल का सहयोग करते थे । जब एक बार चर्चा हुई और अरुण जी ने उस पर बात कही, तो प्रणब मुखर्जी ने क्या कहा । भाषण के दौरान वित्त मंत्री प्रणब मुखर्जी ने भाजपा के नेता से एक सूक्ष्म कानूनी बिंदु को स्पष्ट करने का अनुरोध किया था । उसके बाद अरुण जेटली जी, सुषमा जी, आडवाणी जी ने मिलकर उस प्रस्ताव को तैयार करके सत्तापक्ष की मदद की ।

जब हम लोग विपक्ष में थे, देशहित में काम करते थे और कोई बिल, सरकारी कामकाज को रुकने नहीं देते थे, चाहे अटल जी का समय हो या उसके बाद का समय हो । पेंशन फंड के समय पर कम्युनिस्ट आपके खिलाफ थे, लेकिन हम फिर भी देशहित में आपके साथ चले । यही नहीं, आप कहते हैं कि महिलाओं के बारे में हमने ठीक नहीं कहा । आज चेयर पर भी महिला सदस्या

बैठी हैं, मैं पूरे सम्मान के साथ आपके सामने कहना चाहता हूं कि इस देश की महिलाओं को धुएं से मुक्त करने के लिए 13 करोड़ रसोई गैस सिलेंडर दिए, तो नरेन्द्र मोदी जी ने दिए। दस करोड़ शौचालय बनाए, तो मोदी सरकार ने बनाए और 13 करोड़ घरों को नल से जल देने का काम किया, तो मोदी सरकार ने किया। यही नहीं 60 करोड़ लोगों को मुफ्त में पांच लाख रुपये का ईलाज, चार करोड़ पक्के मकानों में से 75 परसेंट मकान बहनों को दिए, मुद्रा योजना में भी बहनों को सबसे बड़ा लाभ दिया और अब पॉर्लियामेंट से लेकर विधान सभा तक 33 प्रतिशत आरक्षण अगर किसी ने दिया, तो नरेन्द्र मोदी की सरकार ने दिया। नरेन्द्र मोदी जी के घेराव के लिए षड़यंत्र किसने रचा? मैं लीडर ऑफ अपोजिशन से पूछना चाहता हूं, चुना किसको? अरे पहले आप टुकड़े-टुकड़े गैंग के साथ जाकर खड़े हो गए, जो देश का नामोनिशान मिटाना चाहते थे। उनके साथ राहुल गांधी जी जाकर खड़े हो गये और जो प्रधानमंत्री की बोटी-बोटी नोचने की बात करता था, उसकी जिम्मेदारी आपने यहां पर लगा दी, महिला सांसदों को बताओ कि प्रधानमंत्री की कुर्सी के पास कैसे जाना है। बोटी-बोटी नोचने वाले सांसद को आपने यह कहने पर लगा दिया कि कैसे करना है।... (व्यवधान) नहीं कहा क्या बोटी-बोटी नोचना?... (व्यवधान) आपका ही सांसद है, महिलाओं के बारे में क्या प्रियंका जी यहां तक आयी थीं? राहुल जी पिटिशन पर साइन नहीं करते, रिजॉल्यूशन पर साइन नहीं करते, प्रियंका जी करती नहीं, लेकिन आप सब लोगों को वेल में कूदने के लिए बोलते हैं, बलि का बकरा बनाते हैं। आपको जो व्यक्ति बोलने का अवसर देता है, ओम बिरला जी, उनके खिलाफ आप अविश्वास प्रस्ताव लाते हो, इससे बड़ा दुर्भाग्य क्या होगा?

माननीय सभापति महोदया जी, यही नहीं, ये लोकतंत्र की बात करते हैं। ऑर्गेनाइजर और क्रॉस रोड्स ने नेहरू जी का एक कार्टून बना दिया, उसके लिए पूरे फ्रीडम ऑफ प्रेस को चेंज कर दिया, कानून बना दिया, संविधान संशोधन ले आए। वर्ष 1975 में तो संविधान की हत्या ही कर दी है। सारी डिटेल्स हैं, अगर देश में आर्टिकल 356 का किसी ने दुरुपयोग किया है, 90 से ज्यादा सरकारों को बगैर किसी कसूर के गिराने का काम किया, तो उसका नाम है, कांग्रेस पार्टी, जिन्होंने उसका दुरुपयोग किया है। आज डीएमके वाले उनके साथ बैठे हैं, करुणानिधि की सरकार उन्होंने

गिरायी। आज कम्युनिस्ट बैठे हैं, आपकी सरकार उन्होंने गिरायी। आज आप मुस्लिम लीग की बात करते हो, मुस्लिम लीग वाले ही उस समय मावलंकर जी के खिलाफ अविश्वास प्रस्ताव लेकर आए थे। आज राहुल गांधी जी और प्रियंका गांधी जी मुस्लिम लीग के कारण एवं उनकी पार्टी जो आज यहां पर है, उस सोच वालों के साथ, उनके साथ मिलकर ही वायनाड से चुनाव जीत पाते हैं। यह तो इनकी मजबूरी बन गयी है। मैं कहना चाहता हूं कि लोकतंत्र की कुर्सी पर बैठना आसान है, लेकिन लोकतंत्र की मर्यादा को बनाए रखना बहुत मुश्किल है। सदन की गरिमा आवाज से नहीं आचरण से बनती है और मैं कहना चाहता हूं कि जिन्होंने सदन को चलने नहीं दिया आज वे सदन को बचाने की बात करते हैं। जिन्होंने नियम तोड़ा आज नियम सिखाने की बात करते हैं। जिन्होंने देश को डराया, धमकाया आज वे लोकतंत्र बचाने की बात करते हैं। देश सब देख रहा है।

Madam, this Motion is not against the Speaker. This Motion is against discipline. This Motion is against procedure. This Motion is against equality. This Motion is not against one person but the idea that Parliament must function. The country must decide who stands with Parliament and who stands with disruption. मैं यहां पर जरूर कुछ बातें और आपके सामने रखना चाहूंगा कि यह जो विपक्ष कह रहा था कि केवल उनकी बातों को डिलीट किया गया है। मैं अपने स्पीच को लाया हूं, बहुत महत्वपूर्ण स्पीच है और उस स्पीच में मेरी 11 लाइनें काटी गयी, हमने तो यह नहीं कहा कि मेरे साथ भेदभाव हुआ। बाकी अन्य सांसदों की भी हैं, निशिकान्त जी आपकी भी कटती होगी, बाकी संजय भाई की भी कटती होगी। अगर कटती है, तो जो स्पीकर को ठीक लगता है, चेयर को ठीक लगता है, वे कटती हैं, लेकिन आपका यह कहना कि पक्षपात किया है। नहीं, बिल्कुल पक्षपात नहीं किया है। यही नहीं अगर आपकी संख्या बल कम है, उसके बावजूद 56 प्रतिशत टाइम विपक्ष को बोलने का मौका दिया, यह भी ओम बिरला जी ने दिया है।

निष्पक्षता की बातें और भी बहुत हैं। लेकिन कुछ लोग हैं, जिनका काम केवल आरोप लगाना है, फिर माफी मांगना है और वह माफी मैं राहुल गांधी जी यहां पर नहीं हैं। माफी मैंने

कब-कब माफी मांगी? आरएसएस पर झूठे आरोप लगाए तो माफी मांगी, गांधी एसेसिनेशन केस की बात करें तो माफी मांगी, चीन के मुद्दे पर माफी मांगी, मोदी सरनेम पर माफी मांगी, चौकीदारों से माफी मांगी, राफेल के मुद्दे पर माफी मांगी। अरे, इस अविश्वास प्रस्ताव पर भी, जिस तरह से आपने सावरकर जी के मुद्दे पर माफी मांगी, आज जब अविश्वास प्रस्ताव औंधे मुंह गिरेगा तो श्रीमान राहुल गांधी जी को एक बार फिर माफी मांगनी पड़ेगी। ये माफी मैं को माफी मांगने के लायक भी नहीं छोड़ेंगे।

आपको सोरोस और अंकल सेम से जो टूल किट मिलती है, आपका काम केवल हिंदुस्तान को दुनिया भर में बदनाम करने का हो गया है।

‘नीयत बुरी हो तो वक्त लेता है मुंह फेर,

हर एजेंडा हो जाता है ढेर और कहने को आए बड़े बब्बर शेर।’

कहां के बब्बर शेर? राहुल गांधी जी का एजेंडा देखिये। ये बार-बार गोलपोस्ट चेंज करते हैं। कभी कहते हैं कि चौकीदार चोर है, कभी कहते हैं कि इलैक्शन कमीशन में खोट है। कभी राफेल का मुद्दा लाते हैं, कभी पेगासस का लाते हैं, कभी कुछ कहते हैं और कभी स्पीकर पर आरोप लगाते हैं। कल जब इस विषय पर चर्चा होनी थी तो इन्होंने पूरा सदन नहीं चलने दिया। क्यों नहीं चलने दिया, क्योंकि कल कहते थे कि हमें विदेश नीति पर बोलना है। जब विदेश नीति की बात आएगी तो कहेंगे कि हमें इलैक्शन कमीशन पर आना है। मूल बात यह है कि इनको चर्चा से भागना है, झूठे आरोप लगाने हैं, केवल सुर्खियों में बने रहना है और इन्हें कुछ नहीं करना है।

इन्होंने अपने नेताओं के साथ क्या किया? नरसिम्हा राव जी का उदाहरण देखिये। देश के प्रधान मंत्री थे और कांग्रेस पार्टी से आते थे। अटल जी ने उनको पूरा मान-सम्मान दिया, लेकिन उनकी मृत्यु के बाद और उनके जीते जी भी सोनिया गांधी जी, कांग्रेस पार्टी ने उनको अपमानित करने का काम किया। सीताराम केसरी जी की धोती खोलने का काम किसने किया? अपनी पार्टी के नेता के साथ इन्होंने किया।... (व्यवधान) धर्मेन्द्र जी, इनके राष्ट्रीय अध्यक्ष थे। आप क्या कहते हैं? ... (व्यवधान) भदौरिया जी, फिर आपने कहा होगा।... (व्यवधान) सीताराम केसरी जी

की धोती कांग्रेस ने खोली और तकलीफ आपको होती है ।... (व्यवधान) भदौरिया जी, आपको तो स्पीकर महोदय बोलने का समय देते हैं ।... (व्यवधान) मैं नंबर नहीं बढ़ा रहा, मैं आपको याद करवा रहा हूं। क्योंकि धर्मेन्द्र जी ने कहा कि नेता जी बार-बार चीन की बात करते थे, मुलायम जी करते थे। आज के समाजवादी पार्टी के लोग यह भूल गए हैं। ये कांग्रेस की बात करते हैं। यह उसी कांग्रेस की बात करते हैं, जिन्होंने भारत का 38 हजार स्क्वेयर किलोमीटर चीन को कब्जा करने दिया। उस पर समाजवादी पार्टी चुप रहती है ।... (व्यवधान) पूरी की पूरी समाजवादी पार्टी चुप है। धर्मेन्द्र यादव जी चुप हैं, अखिलेश यादव जी चुप हैं, आनंद भदौरिया जी चुप हैं। आप चुप क्यों हैं? ... (व्यवधान)

श्री धर्मेन्द्र यादव : उन्होंने मुझे क्वोट किया है, इसलिए आप मुझे मौका दीजिए । ... (व्यवधान)

माननीय सभापति : धर्मेन्द्र जी, आप बैठिये। आपको बाद में मौका देंगे, पहले इनको बोलने दीजिए। प्लीज आप बैठ जाइये।

श्री धर्मेन्द्र यादव : सभापति महोदया जी, आप मुझे मौका दीजिए ।... (व्यवधान)

माननीय सभापति : आप बैठ जाइये।

अनुराग जी, आप बोलिये।

श्री अनुराग सिंह ठाकुर : माननीय सभापति महोदया जी, इनके जितने वक्ता आएंगे, कांग्रेस के कसीदे पढ़ रहे थे। मैं आपसे पूछना चाहता हूं ।... (व्यवधान) देखिये, दुर्भाग्य क्या है? चीन ने भारत का 38 हजार स्क्वेयर किलोमीटर नेहरू जी के समय छीन लिया। जब-जब इनकी सरकारें रही, वे कब्जे करते चले गए और आरोप कौन लगाता है? राहुल गांधी जी हमारे ऊपर आरोप लगाते हैं। उस सरकार के ऊपर आरोप लगाते हैं, जिस सरकार में एक इंच भूमि पर चीन को नजर भी नहीं रखने दी गई। यही नहीं, आपको याद होगा कि संजय जी, मेघवाल जी, निशिकान्त जी, हम सब लोग पिछले चार-पांच टर्म्स से इसी सदन के सदस्य हैं। जब कांग्रेस की सरकार थी तब हमें कहा जाता था कि चीन पर प्रश्न मत पूछना, इंफ्रास्ट्रक्चर पर मत पूछना। हम पूछते थे कि क्यों नहीं पूछें तो कहते थे कि चीन बुरा मान जाएगा। यहां तक कि पंडित नेहरू ने तो पीटीआई के

एक वरिष्ठ पत्रकार को इसलिए निकलवा दिया, रोक लगवा दी कि चीन बुरा मान जाएगा ।

यूनाइटेड नेशन्स सिक्योरिटी काउंसिल की भारत की सीट चीन को दे दी कि चीन बुरा मान जाएगा । यही नहीं, दलाई लामा जी को यहां पर शरण लेनी पड़ी, लेकिन उनके वहां पर चीन को आक्रमण करने दिया कि कहीं हमसे युद्ध न हो जाए, चीन बुरा मान जाएगा । चीन का दौरा करके आए, तो सारी बातें सबसे पहले लेडी माउंटबेटन से शेयर कीं, यह बात नटवर सिंह जी ने अपनी किताब में लिखी । ... (व्यवधान) सॉरी?

माननीय सभापति : माननीय सदस्य, आप प्लीज चेयर को एड्रेस करें ।

श्री अनुराग सिंह ठाकुर : यह बात मैं नहीं कह रहा हूं । नटवर सिंह जी ने अपनी किताब में लिखा है कि लेडी माउंटबेटन को पंडित नेहरू ने जाकर बताया कि चीन में क्या-क्या बात हुई । अब यह मैं तो बता नहीं सकता हूं । नटवर सिंह जी कांग्रेस के सांसद थे, मैं क्या बताऊंगा, किताब में लिखा है ।... (व्यवधान) लिखा भी किसने है, नटवर सिंह जी ने, जो इनके परिवार के और पार्टी के नजदीक रहे, नेहरू जी के सहायक रहे, वह लिख रहे हैं, मैं नहीं लिख रहा हूं । राहुल जी बार-बार विदेश जाते हैं, चीन के कसीदे पढ़ते हैं, चीन की हार्मोनी की बात करते हैं । यह देश माओतंत्र से नहीं, लोकतंत्र से चलेगा, आप जितना मर्जी चीन की तारीफ कर लीजिए । बाहर गए, अमेरिका में जाकर किससे मिले, जो भारत को बर्बाद करने की बात करते हैं, जो भारत को एक ही नहीं मानते हैं । वहां पर जाकर क्या कहा कि भारत में सिखों को पगड़ी पहनने पर रोक है, गुरुद्वारा जाने में मुश्किल है, कड़ा पहनने में मुश्किल है । बिट्टू जी यहां पर बैठे हैं, मैं उनसे पूछने चाहता हूं कि क्या गुरुद्वारा जाने पर रोक है? अरे! गुरुद्वारा तो आप पाकिस्तान में छोड़ आए थे, करतारपुर कॉरिडोर (लांघा) यदि किसी ने बनाने का काम किया, तो नरेंद्र मोदी की सरकार ने किया है । सिखों की पगड़ी को आपने रौंदा था । सिखों का कत्लेआम किया था, सिखों की माताओं-बहनों के साथ अत्याचार-बलात्कार की घटनाएं आपके समय में हुईं । इंदिरा जी की हत्या के बाद राजीव गांधी जी ने कहा था कि जब बड़ा पेड़ गिरता है, तो धरती हिलती है, आबरू लुटने दी गई, सिखों को न्याय नहीं दिलाया । जब हमारी सरकार में सिख मंत्री बिट्टू जी सदन के अंदर आने लगे, तो उनको कह

दिया- गद्दार । यह कैसी भाषा है? आप सिखों का कितना अपमान करोगे? न वर्ष 1984 के दंगों का न्याय दिलाया, कत्लेआम अलग करवाया और वर्षों तक इंतजार करवाया । जब मनमोहन सिंह जी प्रधान मंत्री बने, तो उनकी ऑर्डिनेंस को फाड़कर एक सिख प्रधान मंत्री का अपमान किया, तो श्रीमान राहुल गांधी ने किया । इनको पूरे सिख समाज से माफी मांगनी चाहिए । हम तो अफगानिस्तान से पूरे सिख समुदाय को भी लाए और और गुरु ग्रंथ साहिब को भी वहां से पूरे मान-सम्मान के साथ लेकर आए । हेमकुंड साहिब तक रोपवे हमारे प्रधान मंत्री नरेंद्र मोदी जी बनवा रहे हैं । यही नहीं, गुरु नानक देव जी का 550वां प्रकाशोत्सव हो, गुरु तेग बहादुर जी का 400वां प्रकाशोत्सव हो, गुरु गोविंद सिंह जी का 350वां प्रकाशोत्सव हो या फिर साहिबजादों की शहादत की बात हो, उसको पूरे देश ने मान-सम्मान के साथ मनाया, तो हमारी सरकार सिख समुदाय के मान-सम्मान और उनकी खुशी में भी शामिल हुई और उनको उनके अधिकार दिलाने में भी हम लोगों ने काम किया । हम इनसे नहीं सीख रहे हैं, जिन्होंने सिखों के गले कटवाए और इन्होंने जो कहा, मुझे उसका खेद है । पंजाब, हिमाचल, उत्तराखण्ड और राजस्थान, इन चार-पांच राज्यों के लोग डोकलाम में थे । राहुल गांधी ने जी कहा कि चीन की सेना ने हमारे सैनिकों की पिटाई की । नहीं, सच्चाई यह है कि पहली बार इतनी खुली छूट थी कि भारतीय सेना के जवानों ने चीन के सैनिकों को इतना मारा है कि वे वापस आंख उठाकर नहीं देख सकते हैं । मैं यह कहना चाहता हूं कि उनमें सिख परिवारों से आने वाले सैनिक भी थे । मेरे अपने लोक सभा क्षेत्र का, जिस वार्ड में मैं रहता हूं, वहीं का एक युवा भी शहीद हुआ । यह कैसी बातें करते हैं? इन्होंने सेना का कभी सम्मान नहीं किया, अपमान ही किया है । यह सरेंडर की बात करते हैं । अरे! आपने 38 हजार स्कवायर किलो मीटर जमीन चीन को देकर सरेंडर किया था । 93 हजार सैनिक हमारी गिरफ्त में थे, लेकिन आपने पाकिस्तान के आगे सरेंडर किया था । यूनाइटेड नेशन्स सिक्योरिटी काउंसिल की सीट देकर सरेंडर आपने किया था । सरेंडर मोदी जी ने नहीं किया । मोदी जी ने तो अपनी सेना के आर्मी चीफ को खुली छूट दी कि जो उचित लगे, वह करो । सेना को खुली छूट देने का काम हमने किया है ।

सभापति महोदया, आपको भी याद होगा कि उसी समय डोकलाम में रक्षा मंत्री जी गए, हमारे देश के प्रधान मंत्री जी वहां गए। माननीय प्रधान मंत्री नरेन्द्र मोदी जी और माननीय रक्षा मंत्री, राजनाथ सिंह जी ने सेना के जवानों का हौसला बढ़ाया था।

मैं एक बात और कहना चाहता हूं कि डोकलाम और गलवान के समय राहुल गांधी जी कहाँ थे? देश के सामने सच्चाई आनी चाहिए। आज मैं सदन के माध्यम से पूछना चाहता हूं कि आप ओलंपिक्स के समय भी चीन गए तो आपकी किससे क्या-क्या मीटिंग्स हुईं? आपको यह सदन को बताना चाहिए। जब हमारे देश में अतिक्रमण का प्रयास किया जा रहा था। उस समय हमारी सेना के जवान मुंह तोड़ जवाब दे रहे थे तब आप बंद कमरे में चीन के एम्बेसडर के साथ क्या कर रहे थे? आपने उस समय क्या किया, क्या लिया और क्या दिया, जानकारी हो या और कुछ हो, आपने क्या किया? आप देश के साथ खड़े नहीं थे। आप देश की सेना के साथ खड़े नहीं थे। आप चीन के एम्बेसडर के साथ बंद कमरे में क्या कर रहे थे? मेरा एक बड़ा आरोप है। जब मैं मंत्री था तो मैंने उस समय भी कहा था कि राजीव गांधी फाउंडेशन में चीन की कम्युनिस्ट पार्टी से कितना पैसा लिया गया? यह देश को बताना चाहिए। चीन की सरकार से कितना पैसा लिया गया, चीन की कंपनियों से कितना पैसा लिया गया? कांग्रेस पार्टी का फंड और राजीव गांधी फाउंडेशन दोनों को बताना चाहिए। यह सच्चाई है कि उस बात को आज लगभग सात साल होने वाले हैं, लेकिन कांग्रेस के मुंह से सात शब्द भी नहीं निकला है। क्योंकि चीन के हाथों में खेलने का काम आज राहुल गांधी कर रहे हैं। वे उनकी टूल किट पर काम कर रहे हैं। ... (व्यवधान) मैं सदन में ही आरोप लगा रहा हूं। धर्मेन्द्र जी, मैंने यह पहले भी लगाया है। आप मुझे बार-बार मत टोकिए। ये कौन लोग हैं, जो राम को काल्पनिक बताते हैं, राम सेतु नहीं था। ... (व्यवधान)

श्री धर्मेन्द्र यादव : सभापति महोदया, मेरा नाम जितनी बार लिया गया है, मुझे उतनी बार स्पष्टीकरण के लिए मौका मिलना चाहिए। ... (व्यवधान)

श्री अनुराग सिंह ठाकुर : इन्होंने वर्ष 2024 के पहले सत्र में कहा कि हिंदू हिंसक होते हैं। जब इनकी अपनी सरकार थी तो इन्होंने कहा - हिन्दू टेररिज्म। यह कैसी मानसिकता है? वे एक सिख

मंत्री को गद्दार कहते हैं, हिन्दुओं को हिंसक कहते हैं, राम को काल्पनिक बताते हैं, राम सेतु को नहीं मानते हैं। वे और कितना नफरत फैलाने का काम करेंगे? मैं राहुल गांधी जी और कांग्रेस से पूछना चाहता हूँ। वे कहते हैं कि देश के संसाधनों पर पहला हक देश के मुसलमानों का है। आप लोग तुष्टिकरण की राजनीति में कितना गिरेंगे...(व्यवधान) मैं तीन-चार मिनट में अपनी बात को समाप्त करूंगा।

सभापति महोदया, मैं आपके माध्यम से सदन से पूछना चाहता हूँ। दुनिया की पहली क्रिकेट टीम भारत की बनी, जिसने बैक टू बैक टी-20 वर्ल्ड कप जीता है। यह भारत के खिलाड़ियों की शानदार उपलब्धि है। अब इस तरफ के सारे लोग भारतीय टीम के लिए तालियां बजा रहे हैं। आप देखिए कि ये कैसे मेज थप-थपा रहे हैं, लेकिन जो भारतीय क्रिकेट टीम के प्रदर्शन पर उनके लिए मेज थप-थपा न सकें, यह इनका असली चेहरा दिखाता है कि भारत के साथ खड़े नहीं हैं। जब पिछली बार भारत विश्व कप में हार गया, तब कहा प्रधान मंत्री ने पनौती, यह कैसी बात है? ...(व्यवधान)

सभापति महोदया, आप यह देखिए। हमें एक पप्पू से मुश्किल है तो दूसरे पप्पू का क्या करें। ये अभी हाल ही में अंदर जा कर आए हैं। इनको सदन में आने का मौका मिला है। वे सट्टा बाजार की बात करते हैं। भारत के खिलाड़ी देश के लिए वर्ल्ड कप जीत कर लाए हैं, अगर आप जैसे नेता इतनी ओछी बात करते हैं तो यह दुर्भाग्य है। आपको माफी मांगनी चाहिए।...(व्यवधान)

सभापति महोदया, मैं आपको याद दिलाना चाहता हूँ कि यह इनका कसूर नहीं है। लालू जी का बेटा भी क्रिकेट खेलता था। टीम में 11 खिलाड़ी ही खेलेंगे हैं और जो बाहर बैठेंगे, उनमें से कोई तौलिया लेकर जाएगा, कोई पानी लेकर जाएगा। वे टीम का हिस्सा होते हैं। जब इनाम की राशि मिलती है तो सभी में बराबर बंटती है। उन्होंने कहा कि मेरा बेटा तौलिया लेकर जाता था, पानी लेकर जाता था। वह टीम का हिस्सा था, उनको इस बात की खुशी नहीं थी। उनको अहंकार था कि मेरा बेटा टीम में खेलना चाहिए। जैसे राहुल गांधी जी को अधिकार है कि प्रधान मंत्री का पद इनके लिए ही बना है। ऐसे ही उनको लगता है कि बेटा खेल नहीं पा रहा है तो सभी की

सेटिंग है।

भारतीय टीम ने शानदार प्रदर्शन किया है। हमें गर्व है और गर्व से कहते हैं कि भारतीय टीम ने शानदार प्रदर्शन किया है। ये भारत को एक नहीं मानते हैं, भारत को तोड़ने की बात करते हैं। इन्होंने विदेश में जाकर क्या कहा? भारत में ऐसा खतरा मंडरा रहा है कि आदिवासी, दलित और अल्पसंख्यक विद्रोह में शामिल हो सकते हैं, आई.एस.आई जैसे बन सकते हैं। यह राहुल गांधी जी का बयान है।

मैं यहां बैठे लोगों से पूछता हूं, क्या आदिवासियों के ऊपर कोई खतरा है? आज देश की राष्ट्रपति आदिवासी समाज से आती हैं, एक महिला हैं। हमें इस बात पर गर्व है कि हमारी पार्टी ने यह मौका दिया है। दुर्भाग्य की बात है कि जब राष्ट्रपति जी पश्चिम बंगाल गईं, तब तृणमूल कांग्रेस वालों ने कभी स्थान बदल दिए, कभी लोगों को आने नहीं दिया। उनकी आगवानी करने भी मुख्यमंत्री जी नहीं गईं और उनको अपमानित करने का काम किया।

लोकतंत्र में चुनाव आएं-जाएं, लेकिन संवैधानिक संस्थाओं पर बैठे व्यक्तियों को अपमानित करेंगे तो देश आपको कभी माफ नहीं करेगा। यह वही ममता बनर्जी हैं, जो अपनी पेन्टिंग को जो हजारों करोड़ों रुपये का घोटाला करता है, उसे तीन से पांच करोड़ रुपये में बेचती हैं, बेचा कि नहीं बेचा? अभी घोटाला हुआ कि नहीं हुआ? तृणमूल कांग्रेस के एक नहीं बारह-बारह लोग जेल गए।

कमिशनर को बचाने के लिए ममता बनर्जी सड़क पर उतर आईं। जब जांच एजेंसियां इनके खिलाफ भ्रष्टाचार की जांच कर रही थी तो तृणमूल कांग्रेस की मुख्यमंत्री ममता बनर्जी सड़क पर उतर आईं, हाथापाई की। एस.आई.आर के खिलाफ सुप्रीम कोर्ट चली गई। एस.आई.आर किसके खिलाफ है? एस.आई.आर उसके खिलाफ है जो भारत का नागरिक नहीं है, जिन्हें भारत में वोट देने का अधिकार नहीं है। क्या आप चाहते हैं कि विदेशी घुसपैठियों को वोट देने का अधिकार मिले, रोहिंग्या मुसलमानों को वोट देने का अधिकार मिले और आप चुनाव जीतो।

इलेक्शन कमीशन ऑफ इंडिया को संविधान ने अधिकार दिया है, इलेक्शन कमीशन ऑफ

इंडिया अगर जांच कर रहा है तो ठीक कर रहा है। आपके समय में इलेक्शन कमीशन में चंगु-मंगु को लगाकर इलेक्शन कमीशन ऑफ इंडिया को पंगु बना दिया था। मैं चंगु-मंगु क्यों कहता हूं, एक को इलेक्शन कमीशन में लाए तो बाद में मंत्री बनाया। एम. एस. गिल जी को मंत्री बनाया कि नहीं बनाया?... * टॉयलेट से खबर करता था। ...* टॉयलेट से लीक करता था। रिमोट कंट्रोल से प्रधानमंत्री ...* को भी चलाते थे और रिमोट कंट्रोल से इलेक्शन कमीशन को भी चलाते थे। आपने अपने समय में बारह पदों को रिक्त छोड़कर देश का आर्मी चीफ अपने रिश्तेदार को बनाते थे, चार जजों की सीनियोरिटी को छोड़कर चीफ जस्टिस ऑफ इंडिया बनाते थे। जिसको दिल करे, जहां से दिल करे नियम तोड़ते थे, आपको कोई नहीं पूछता था, आप संविधान को भी तोड़ने का काम करते थे।

स्पीकर महोदय ने इतना शानदार प्रदर्शन किया है कि इन्होंने रिकार्ड बनाया है। दूसरी तरफ राहुल गांधी जी का भी रिकार्ड है। चौदहवीं और पन्द्रहवीं लोक सभा में एक प्रश्न भी नहीं पूछा, जीरो प्रश्न पूछा था। कमेटी की मीटिंग में 20 परसेंट हाजिरी नहीं है, सदन में पचास परसेंट टाइम में नहीं आते हैं और सदन को गुमराह करके अविश्वास प्रस्ताव ओम बिरला जी के खिलाफ लाते हैं।

मैं एक बात जरूर कहूंगा, जो कहते हैं कि पी.एम बनना उनका जन्मसिद्ध अधिकार है। भारत की राजनीति में कोई कोसा नोस्ट्रा नहीं है, विरासत में मिलने वाली कोई व्यवस्था नहीं है। जहां सत्ता के कुछ लोग निजी सम्पत्ति, मैं इटली की बात कर रहा हूं, कोसा नोस्ट्रा का मतलब है ऑवर थिंग। यह इटली में उत्पन्न एक कुख्यात माफिया संगठन है, यह परिवारों का एक संघ है, जहां पर उनके ही परिवार के लोगों को उच्च पद मिलता है। यहां कोसा नोस्ट्रा नहीं है।

आपने हाऊस को रॉफेल पर मिसलीड किया, सैम पित्रोदा की बात सुनते हैं, सैम पित्रोदा कहते हैं कि सन 1984 में जो हुआ सो हुआ। सिखों का कत्लेआम हुआ तो हुआ। कैसी बात है, आपने जिद करके, सनक के आगे पूरे सदन को गुमराह करने का काम किया।

* Not recorded as ordered by the Chair.

यह लोक सभा किसी के परिवार की जागीर नहीं है। लोक सभा किसी गठबंधन का मंच नहीं है। लोक सभा भारत के 140 करोड़ भारतीयों की आस्था का केन्द्र है और आस्था का केन्द्र रहेगा। इस आस्था को कमजोर करने की कोशिश आपने इमरजेंसी में भी की। संविधान संशोधन में भी की, संविधान पर बार-बार प्रहार करके किया। तब भी देश झुका नहीं, देश डरा नहीं, देश ने आपके खिलाफ वोट दिया। आज भी सदन चलेगा, नियमों से चलेगा, संविधान से चलेगा। संविधान बचेगा और संविधान से ही देश चलेगा।

आप जैसे लोग जितना मर्जी चाहें, यह देश बाबा साहब अम्बेडकर जी के संविधान से चलेगा। बाबा साहब अम्बेडकर जी को कांग्रेस पार्टी ने अपमानित किया, प्रताड़ित किया, हराया और राहुल गांधी जी के पांव के आगे संविधान निर्माता की तस्वीर थी। तस्वीर जनता के सामने है।

मैडम, अंत में मैं केवल इतना ही कहूंगा कि ये संविधान को तोड़ने-मरोड़ने वाले भी हैं। स्पीकर के खिलाफ अविश्वास प्रस्ताव लाने वाले भी हैं, लेकिन सदन ने एक तरफ से कहा है, हर पार्टी के सदस्य ने कहा कि ओम बिरला जैसा अध्यक्ष नहीं मिल सकता, क्योंकि ओम बिरला जी ने पार्टी लाइन से बाहर निकलकर फर्स्ट टाइमर्स को फर्स्ट, जो पहली बार सांसद बने, उनको भी बोलने का मौका दिया।

महोदया, 14वीं लोक सभा में, मैं जब सांसद बनकर आया, सोमनाथ चटर्जी जी अध्यक्ष थे, 15वीं लोक सभा में मीरा कुमार जी अध्यक्ष थीं। उसके बाद सुमित्रा ताई बनीं और अब ओम बिरला जी हैं। मैं कह सकता हूं कि 5 बार सांसद होने के नाते अगर एक बार भी स्पीकर साहब ने कहा हो कि विपक्षी दल के हों या अपने दल के हों, उनको जाकर कहो कि जीरो आवर में बोलें, अपने क्षेत्र के विषय को उठाएं। उनको बताओ कि बोलना कैसे है। लोक सभा स्पीकर ने इतना बड़ा मन लेकर ऐसा कहा। ओम बिरला जी को मैं साधुवाद देता हूं। आज पूरा सदन उनके साथ खड़ा है और देश देख रहा है कि संविधान को बचाने वाले के साथ क्या हो रहा है।

महोदया, इस अविश्वास प्रस्ताव के खिलाफ सब लोग अपना वोट करें और ओम बिरला जी को हम जल्द अपनी सीट पर देखेंगे और इस संसद के सत्र को चलाएंगे। आपने मुझे बोलने का

अवसर दिया, इसके लिए धन्यवाद।

श्री धर्मेन्द्र यादव : धन्यवाद सभापति महोदया, ... (व्यवधान) उन्होंने नाम लिया है, सभापति महोदया ने अवसर दिया है। यही तो दिक्कत है कि आप चेयर को डिक्टेट करते हैं। सभापति जी मुझे मौका दे रही हैं और आप डिक्टेट कर रहे हैं।

सभापति महोदया, अनुराग ठाकुर जी ने चीन के मुद्दे पर कहा कि श्रद्धेय नेता जी ने लगातार चीन का विरोध किया। यह सच है कि श्रद्धेय नेता जी लगातार चीन का विरोध करते रहे, चाहे कांग्रेस की सरकार रही हो, चाहे इनकी सरकार रही हो। आज हमारे वर्तमान नेता आदरणीय अखिलेश यादव जी ने इसी सदन में कई बार पूछा कि वर्ष 2014 में भारत की सीमाएं चीन के बॉर्डर पर कितनी लंबी थीं और आज कितनी सिकुड़ गई हैं। इसका जवाब लगातार हमारे नेता पूछ रहे हैं। आज तक भारत सरकार की ओर से एक बार भी जवाब नहीं आया। आज जब इस मामले को इन्होंने उठाया, तो मैं आपके माध्यम से सरकार से पूछना चाहता हूं कि रेजांग्ना मेमोरियल का जो स्मारक है, वह पहले कहां पर था और आज कहां से कहां हो गया है, इस बात का सरकार जवाब दे दे। धन्यवाद।

माननीय सभापति : माननीय सदस्य, आपका भाषण पूरा हो चुका है, कृपया बैठ जाइए।

... (व्यवधान)

माननीय सभापति : माननीय सदस्य श्री गुरुमूर्ति जी।

SHRI MADDILA GURUMOORTHY (TIRUPATI): Thank you, Madam. I rise to oppose the Resolution against the hon. Speaker. We stand here not to defend any political parties. We, YSR Congress Party, are neither with NDA nor with INDI Alliance. We stand here to defend the dignity of the House and the dignity of the Chair.

The post of the Speaker is not a political post. It is a constitutional post and we must respect the Chair. We support the Government whenever its

actions benefit the public. At the same time, we oppose the Government whenever it becomes necessary.

Madam, from our experience, the Speaker's decisions may not satisfy everyone at all times. But those decisions must be taken within the framework of parliamentary procedures. The authority and authenticity of the Chair must be respected for the Parliament to function properly. We would also like to place on record that the hon. Speaker, Shri Om Birla ji, has given us adequate opportunities to raise our concerns regarding Andhra Pradesh in this House. So, our Party is opposing this Resolution against the Speaker. Thank you.

***SHRI SUBBARAYAN K. (TIRUPPUR):** Vanakkam. On behalf of the Communist Party of India, I welcome the resolution brought in this House for the removal of the Hon'ble Speaker, Lok Sabha. This resolution was not brought out of hatred. But this has been brought out of compulsions created by our past experiences. We do not have any personal enmity or anger against the Hon'ble Speaker. But his actions were not helpful for the opposition parties to perform their entrusted duties.

Election result is not only in favour of the ruling party. In order to pin point the wrong doing of the ruling party, people have voted for the Opposition parties as well. I therefore allege that Hon'ble Speaker has failed to do his duty in exposing the anti-democratic, anti-people, anti-political actions and misdeeds of the ruling dispensation. He is against the Opposition by disallowing to discharge their entrusted duties. Why is he doing so? Because

* English translation of the speech originally delivered in Tamil.

he had learnt the lessons from such a place. When he assumed the Office of the Speaker, Lok Sabha, he should have forgotten those unwanted lessons which he learnt during his past. But he comes from a place which had taught him that democracy is not good. At bad times for India, he has become our Speaker of Lok Sabha with such ideologies. Golwalkar had taught lessons that democracy is not an Indian content but a foreign one. Present Speaker of Lok Sabha, remembering the lessons of Golwalkar, did not allow the Opposition parties to perform their duties. That's why this resolution seeking his removal has been brought in this House now. Similarly, the Leader of Opposition is being attacked time and again. Is this the reason for this resolution? It is improper that the acceptable statements made by Hon. Leader of Opposition are also expunged from the proceedings of this House. Hon. Speaker, using his powers, has expunged so many thoughts and words of Leader of Opposition, which otherwise would have become part of the proceedings. I think that the reason behind moving this resolution may be because of this expunction of words uttered by Hon. Leader of Opposition in true spirit.

That will be the eligibility. I want to share my experience about time given to MPs for making their speeches. I am speaking on behalf of Communist Party of India. Our Communist Party of India has played a major role in strengthening Parliament since 1952 continuously. I come from such a Party. But these people won't allow me to even conclude my speech here. If you are not allowing anyone to conclude his speech, then what is there for you to claim about democracy? The ruling party only does only a lip service but by

heart they are totally against upholding the democratic values. This I say with my experience. There are several data relating to this fact. I don't have time to go into that now. The ruling dispensation has not fulfilled their duties. Without fulfilling their duties, they took several actions. Several Bills have been passed in this House without any discussion. Without giving opportunity for the Opposition parties to even speak, particularly several such Bills were passed. Can a Bill be passed without giving an opportunity for the Opposition to speak? Is it not a shameful act on your part that without seeking the views of the Opposition, Bills are getting passed by the Government? Is it not a mockery? Therefore such acts of this Government have been the reasons for bringing such a resolution against the Speaker of Lok Sabha. I will conclude by saying one particular thing. I want to stress about democracy. Lok Sabha Speaker while replying should keep this aspect in his mind. Whether Lok Sabha Speaker is accepting democracy or not? Or whether he is still following the ideas and ideals of Golwalkar who never believed in democracy or democratic ideals. Whether the present Speaker has given up the ideals of democracy? I urge that the present Speaker of Lok Sabha should express with his present experience.

Thank you.

***SHRI K. RADHAKRISHNAN (ALATHUR):** I support this resolution to remove the Speaker of the Lok Sabha from his position. In the history of our Parliament, such a resolution has been raised only very rarely. There have

* English translation of the speech originally delivered in Malayalam.

been three instances in our parliamentary history where a motion of no-confidence was raised against the Speaker. First against G. V. Mavalankar in 1954, then against Hukam Singh in 1966, and again against Balram Jakhar in 1987. On all those occasions, the Deputy Speaker presided over the discussion regarding the resolution. That was an established traditional practice to ensure parliamentary neutrality and justice.

However, unfortunately, the position of the Deputy Speaker in the Lok Sabha has remained vacant for the past twelve years. This is not merely a lapse in a standard procedure; it is a serious disregard for our parliamentary traditions. That such a vital constitutional position has remained vacant for so long raises grave concerns in our parliamentary democracy. This is an evidence that our entire parliamentary system is in jeopardy.

Madam, the office of the Speaker is one of the most respected constitutional positions in our democracy. Once elected, the Speaker is expected to act as the neutral guardian of the House, rising above party politics. The Speaker is the representative of all members, including both the ruling party and the opposition.

However, in recent times, we are witnessing a shrinking space for democratic discussions in the House. Opposition members are often denied opportunities to raise the issues of the people. We see a situation where laws are passed in haste without providing opportunities for important discussions. This House is not merely a machine for passing Government legislation; it is the nation's highest democratic forum where the concerns and needs of the

people must be discussed freely.

Another serious issue facing the country today is the erosion of our independent foreign policy. Even major decisions related to our country's economic autonomy are being dictated by external pressures. We are in a situation where even matters such as from which country India should buy crude oil is being determined by the United States.

If things progress to a point where a foreign power determines decisions related to our economic and foreign policy, it challenges our sovereignty and independence. When decisions are made on such important matters without comprehensive discussions in Parliament, the significance of this great House itself diminishes.

If the Parliament is unable to discuss and take decisions on matters related to the nation's autonomy, then the very meaning of our parliamentary democracy is lost.

As our hon. Member Shri Anurag Thakur said ... (*Interruptions*) One thing Anurag Thakur pointed out, he compared the Speaker as a teacher. Madam, if the teacher is a great person the students will obey him. However, we cannot agree with the teacher, if the teacher says that when Shudra is speaking, his tongue should be chopped. Or we cannot agree with the teacher who orders to pour lead into the ear of a shudra if he happens to hear vedas being chanted. We cannot agree with the teacher who asks for the thumb of disciple as gurudakshina (tution fee).

Once again I am supporting this motion on behalf of Communist party of

India (Marxist) by saying that our country will be moving towards grave danger.

SHRI KRISHNA PRASAD TENNETI (BAPATLA): Hon. Chairperson, Madam, I rise today to oppose the Motion before this House and to place on record my firm and complete support for the hon. Speaker of Lok Sabha, Shri Om Birla *ji*.

When I stand here today to speak on this important issue, I do so with full awareness that I am not defending an individual alone; I am defending the integrity of this House. The authority of the Speaker is not a personal privilege. It is an institutional necessity. The Speaker represents the discipline, the dignity, and the drive towards achieving the lofty hopes and aspirations that our forefathers encapsulated in the Constitution of India. If the neutrality of the Speaker is questioned without reasonable grounds, we risk weakening the very Institution that safeguards democratic deliberations.

Madam, differences of opinion are natural. They are, in fact, the lifeblood of democracy. But attempts to erode the Institution in the name political disagreement, are dangerous. Let us remind ourselves of a fundamental truth. The dignity of Parliament is inseparable from the dignity of the Constitution itself.

Madam, three Opposition MPs have moved the Resolution for the removal of Speaker, Shri Om Birla *ji*. This initial proposal submitted was full of mistakes such as wrong dates, photocopied signatures, and therefore, technically could have been rejected. It is the generosity of Shri Om Birla *ji* who not only asked them to rectify the errors and re-submit the Motion, which was against him -- this Motion was against him and yet he accepted it -- but also

admitted the same in adherence to the proper procedure. This speaks volumes about the personality and genuineness of our Speaker, an upholder of democratic ideals.

Hon. Chairperson, Madam, Shri Om Birla *ji* has had a long journey as part of Indian political system. We see flashes of his dedication to the development and upliftment of people during his time as a Legislator in the Rajasthan Legislative Assembly. During the 13th Rajasthan Vidhan Sabha, he raised more than 500 questions; an extraordinary demonstration of legislative commitment. His contributions were so substantive that he was included in the list of '*Sadan Ke Sitaare*', 'The Stars of the House', on more than six occasions. He led movements to eradicate malnutrition from the Sahariya tribal area of Baran district of Rajasthan, and led movements to help the victims of the Bhuj earthquake of 2001; aged pensioners with their medicines; and consumer cooperatives.

15.00 hrs

Madam, for a democracy to thrive, its Opposition is an important factor. The Opposition, by its very name, embodies an alternative political thought in the interest of strengthening parliamentary debate, discussions, and deliberations. However, it is sad to see the rather sorry state of affairs that parades before us every day, where our friends across the aisle march into the 'Well'. They shout, disrupt, and use all kinds of unparliamentary methods that strike at the very pillars and foundations of our Parliament.

On several Bills and debates of national importance, the Opposition has

chosen to speak outside Parliament or on social media, while remaining conspicuously absent from the very debates where democratic scrutiny should occur.

It is very disheartening when the leaders of the largest Opposition Parties collectively and individually perform below the average in attendance, questions submitted, and debates. Incidentally, 281 Members of Parliament in this House are first-timers, and 74 are lady MPs. Their average is much higher than that of the leaders of the Opposition. While the national average of attendance stands at 86 per cent, questions raised at 88 per cent, and participation in debates at 17 per cent, the average of the leaders of the three largest parties is not even half of the national averages in attendance, questions, participation, and debates. Are they aware of this? Of course, yes.

In fact, it is this guilty feeling of underperformance that drives them towards repetitive and disruptive behaviour in the House. In recent times, we have seen the Opposition display unruly and unparliamentary behaviour. I myself have experienced this concerning change in their behaviour while sitting in the Chair. During the first half of the Budget Session, Parliament was repeatedly disrupted. The Opposition chose disruption over discussion. Eight Members had to be suspended after they engaged in serious misconduct inside the Lok Sabha.

Instead of participating in debates, these Members stormed the proceedings with slogan-shouting, chaos, and even threw papers at me while I was sitting in the Chair, and again when another hon. Chairperson was

presiding. These acts directly challenged the dignity and authority of Parliament itself. One of the suspended MPs even had the audacity to address the Chair as “yaar”, and when it was objected to, another Member said, “चेयरमैन साहब, यार कहा, तो कौन सी आफत टूट पड़ी है?” This is the approach; this is the respect that the Opposition gives to the Lok Sabha, to Parliament, and to the Chair. This attitude and behaviour have deeply pained me. It pained me because of their attitude and behaviour and because of the respect they show for the democracy of this country.

However, this is not the first time that the Congress Members have behaved so miserably. Kindly recall that in 2014, one hon. Member of Parliament brought “Pepper Spray” into the House and used it. That is the level of respect. The Congress Party Members have been habituated to such behaviour, which is unsafe for fellow and respected MPs in Parliament. When such practices do not work, they simply resort to stalling the functioning of the House.

Every minute that this House functions represents public money and public trust. The functioning of both Houses of Parliament costs approximately Rs.2.5 lakh per minute, Rs.1.5 crore per hour, and nearly Rs.9 crore per day. This money comes from the hard work of millions of citizens who pay taxes to build this nation. When the House is forced into repeated adjournments due to disruptions by the Opposition, it is not merely time that is wasted; it is the hard-earned money of the people that is wasted.

In 2023, both Houses lost more than half of their scheduled working

hours due to disruptions. During the Monsoon Session of 2025, the Lok Sabha functioned for only 37 hours out of the 120 hours scheduled, while the Rajya Sabha functioned for only about 41 hours. All this is because of the disruptions caused by the Opposition.

The Congress party-led Opposition did not even spare the hon. President's Address. During the Budget Session of 2026, when the hon. President SHRIMATI Droupadi Murmu Ji was addressing the House, Members of the Opposition raised slogans and disrupted her speech. The President's Address represents one of the most important constitutional moments in our parliamentary calendar. Disrupting that moment is not merely disorder; it is disrespect to the highest constitutional office of the Republic.

Truly, it is sad to see how the Opposition continues to fall from its own standards out of sheer desperation.

Madam, despite all these challenges, the tenure of Shri Om Birla Ji as Speaker of this House, has been marked by remarkable legislative productivity and meaningful institutional reform within Parliament. Under his stewardship, the 17th Lok Sabha recorded an impressive 97 per cent productivity, one of the highest in recent Parliamentary history. During this period, 179 non-financial Bills were enacted and notably, 58 per cent of these Bills were passed within two weeks of their introduction, demonstrating both efficiency and legislative moment. Landmark legislations of the Constitution – Women's Reservation Act – Nari Shakti Vandan Act, 2023, J&K Re-organisation Act, 2019, the Muslim Protection of Rights of Marriage Act, 2019 were enacted during this period. I

am happy to note that despite the best efforts of the Opposition to halt the Parliamentary proceedings, the momentum of our Speaker has continued into the 18th Lok Sabha where its first session functioned for 372 hours and 36 minutes, achieving an average productivity of 103.17 per cent while the 6th Session in 2025 recorded 111 per cent, Madam.

A historic number of 204 issues were raised during 'Zero Hour' in a single day, that is because the hon. Speaker Shri Om Birla Ji wanted to encourage, the highest ever in the Lok Sabha history.

Equally transformative has been the Digital Parliament 2.0 initiative including digitisation of over 8000 hours of parliamentary archives, artificial intelligence based search tools, digital attendance systems and the Sansad Bhashini Multilingual Translation Platform, strengthening accessibility, efficiency and modernisation of India's Parliamentary function.

Our Speaker Shri Om Birla Ji actively encouraged first-time and women MPs' participation in the House. I have personally seen him engaging, interacting and encouraging many Members across the party lines who had never spoken earlier to contribute to the Parliamentary functioning by questions and during supplementaries.

As someone who entered this House as a first timer, I can personally attest to the encouragement given by Shri Om Birla Ji, he entrusted me with the responsibility of serving on the panel of Chairpersons. This demonstrates his belief that the first-time Parliamentarians such as myself must be given an opportunity to learn and grow.

Hon. Speaker Shri Om Birla Ji recently introduced biometric attendance system. Probably this must have frustrated the Opposition because they have to now record it electronically.

Madam, recently, we have seen an increasingly desperate strategy emerge, where attacks are not just restricted to political leaders but to other constitutional institutions such as Election Commission, the Supreme Court of India and even the Defence Forces. It is deeply troubling when judicial proceedings are misrepresented for political gains within this very House.

In 2019, public claims were made both inside and outside the Parliament that hon. Supreme Court had endorsed the slogan '*Chowkidaar Chor Hai*' in connection with the Rafale procurement case. This assertion was factually incorrect. The hon. Supreme Court never endorsed such a slogan nor did it make any observation that would be reasonably interpreted in that manner.

The hon. Court itself later clarified that its observation had been misquoted and misrepresented. Such conduct goes beyond ordinary political rhetoric. When a Member misrepresents their words of Supreme Court within the Parliament, it undermines public faith in both the institutions simultaneously. The Judiciary is one of the most important foundational pillars of our constitutional democracy. Any distortion of its judgements within Parliament risks eroding institutional respect. Misleading the House and matters concerning the Supreme Court can be considered as legitimate parliamentary misconduct.

Madam, now, when it comes to the matter of Indian Armed Forces, it is a

very serious thing. Repeatedly, the Opposition leaders have misquoted particularly on what is happening on the Chinese border and there was a mention about the 4000 square kilometres conceded, which is not a correct statement. This has deeply eroded the morale of the Armed Forces but for the gut feeling of our Forces and the leadership, they stood by their ground and they never got demoralized with the empty words made by the Opposition leaders.

Whatever the political differences, if there is one instance of parliamentary unity that has truly stood rock solid, it has been the representation of India as a country in foreign gatherings and institutions. Unfortunately, Madam, whenever our Opposition leaders go abroad, they go and sit in discussions, meetings, and criticise India in international forums. This I would like to mention once. In the direct contrast are the efforts of our hon. Speaker, Shri Om Birlaji, who has ably represented India's parliamentary democracy and its vibrancy with distinction across the world. Over the years, he has led or participated in numerous parliamentary delegations and international conferences. Most recently, in January 2026, under the leadership of our Speaker, India hosted the 28th Conference of Speakers and Presiding Officers of the Commonwealth in New Delhi, further demonstrating India's leadership in global parliamentary diplomacy.

Additionally, to promote inter-parliamentary harmony and discussion, the hon. Speaker constituted Inter-Parliamentary Friendship Groups, giving each senior Member the chance to represent the interest of India in foreign

countries. This has never happened earlier. I am sure that many Members here are aware that in 1994, the then hon. Prime Minister chose the then Leader of the Opposition, Shri Atal Bihari Vajpayeeji, to represent the interest of India in international discussions. Shri Atal Bihari Vajpayeeji went there, did his job, and returned without bringing the image of the country down. Could the same be trusted today? I do not think so.

In final conclusion, Madam, the real question before the nation is very simple. Should Parliament function through debate and discipline or through disruption and spectacle? As I conclude, I would like to state that the strength of the parliamentary democracy lies in the ability of the elected representatives to engage in structured debate, to question the Government through established procedures, and to uphold the dignity of the institution that embodies the will of the people. The Speaker's role primarily serves to safeguard these principles. The Speaker is not an adversary to any political party. The Speaker is the guardian of the parliamentary order. The Speaker must always stand firmly for rules, order, and the dignity of the Parliament, because when Parliament loses its dignity, democracy itself begins to lose its strength. The Speaker has only one duty - to defend the discipline, functioning, and institutional sanctity of the Parliament. Protecting the authority of the Speaker is, therefore, not about protecting an individual. It is about protecting the very institution of the Parliament itself. Hon. Madam, this is exactly what Shri Om Birlaji was doing, is doing, and I am fully confident that he will continue to do so.

With these words, Madam, I firmly oppose the Motion and entend my support for Shri Om Birlaji.

Jai Hind. Jai Bharat. Jai Andhra. Thank you so much, Madam.

श्री विजय कुमार हाँसदाक (राजमहल) : सभापति महोदया, मैं अपनी पार्टी जेएमएम की तरफ से नो कॉन्फिडेंस मोशन पर बोलने के लिए खड़ा हुआ हूँ। यह बड़े दुर्भाग्य की बात है कि यहां नो कॉन्फिडेंस मोशन आया है, लेकिन संविधान के निर्माताओं को मैं सलाम करता हूँ कि उन्होंने ऐसी परिस्थितियों को भी आंकते हुए ऐसे नियम बनाए कि अगर पदों का दुरुपयोग हो तो सवाल उठाए जा सकते हैं।

स्पीकर साहब का यह दूसरा टर्म है और आज सदन के अंदर अगर सबसे ज्यादा कोई एक शब्द सुना गया है तो मुझे लगता है कि वह 'नो' होगा। नेहरू जी के नाम के बाद अगर सबसे ज्यादा कोई शब्द सुना गया है तो वह 'नो' है। विपक्ष के मैम्बर्स बोलें और उनको डिस्टर्ब किया जाए, यह एक परंपरा बन गई है, जो कि होता नहीं है और होना भी नहीं चाहिए।

चेयर की तरफ से यह उम्मीद की जाती है कि सभी सदस्यों को संरक्षण मिले। चाहे विपक्ष की या पक्ष की कोई भी छोटी-बड़ी पार्टी हो, वे अपनी बातों को बिना अपशब्दों का प्रयोग करते हुए बोलें और उनको संरक्षण मिले। अभी एक और परंपरा चली है कि सदस्य बोलते रहे और कैमरा कहीं ओर घूम जाए।

मैं उस कैमरे वाले भैया का दोष नहीं मानूंगा, क्योंकि दोष कंट्रोलर के हाथ में है। यह जो गलत परंपरा हो रही है, उसे कौन सुधारेगा? आज जब बात चल रही थी, तब पार्लियामेंट्री अफेयर्स मिनिस्टर और होम मिनिस्टर की तरफ से अपोजीशन के लिए इररिस्पॉन्सबल शब्द आया। लगातार इस सदन में विपक्ष के द्वारा बहुत सारे मुद्दे उठाए जाते हैं, चाहे वह देशहित की बात हो या जो उनके द्वारा की जा रही गलतियों की बात हो, क्योंकि अगर विपक्ष कुछ बोल रहा है, तो वह अपने फायदे के लिए नहीं बोल रहा है, देश के फायदे के लिए बोल रहा है। ऐसे शब्द का उपयोग करना और हमेशा जब मैं बोलता हूँ तो एक 353 का क्लॉज यूज होता है। सारा दोष नेहरू जी पर

मढ़ करके और 353 क्लॉज का इस्तेमाल करने से आपके पाप धूल नहीं जायेंगे। जिस तरह से लगातार ब्लैटेंट मिसयूज से प्रेसीडेंट ऑफिस, इलेक्शन कमीशन, ईडी जैसी किसी संस्था को नहीं छोड़ा और वही दोष चेयर तक पहुंच जा रहा है। मैं उस चेयर को दोष नहीं दूंगा, उस पक्ष में बैठे लोगों को दोष दूंगा। क्योंकि, जिस तरह से वहां से डायरेक्शन जाता है, उसके वजह से ही चाहे वह स्पीकर साहब हों या चेयरपर्सन्स हों, उन्हें जिस तरह से व्यवहार करना चाहिए वह नहीं हो पा रहा है। हमारे देश की महान परंपरा इस सदन की गरिमा सिर्फ हमारे देश के लोग ही नहीं, बल्कि पूरे विश्व के लोग देखते हैं। कहीं-न-कहीं वे हमारे आचरण को भी देखते हैं। जो हमारे पुराने बड़े-बड़े नेता रहें, उनके बारे में आज भी जिक्र विदेशों में होती है। वर्ष 2014 में मैं इस सदन में पहली बार आया। उस समय स्पीकर श्रीमती सुमित्रा महाजन जी थीं। मैं बड़े खुशी के साथ कह सकता हूं, उनसे पहले जितने स्पीकर्स रहें, उनके वीडियो देखने का मुझे मौका मिला, लेकिन वर्ष 2014 में श्रीमती सुमित्रा महाजन जी स्पीकर रहीं और मैं बड़े सम्मान के साथ कह सकता हूं कि एक अच्छा सदन चला। आज मैं कह सकता हूं कि सदन की गरिमा बनाये रखना और सदन को बेहतर ढंग से चलाने के कस्टोडियन स्पीकर साहब होते हैं। आज जो यह हो रहा है, इसका असर आने वाले कई वर्षों तक जाएगा या कई टर्म्स तक जाएगा। मेरा सुझाव ट्रेजरी बेंच को यही है कि यह परंपरा न हो, इसे सुधारने का काम करें।

जिस तरह से हमारे महिला सांसदों पर आरोप लगे, मुझे लगता है कि ऐसा पहले कभी नहीं हुआ था। मैडम, आज आप चेयर कर रही हैं, लेकिन ऐसा कभी हुआ नहीं कि सदन के किसी सदस्य के ऊपर इस तरह का आरोप लगा हो कि उनसे खतरा है। इस हिसाब से तो हम भी अपने चेयर पर ठीक से नहीं बैठ पायेंगे।

मेरी विनती है कि जो कस्टोडियन ऑफ द हाउस हैं, वे ऐसी चीजों से बचें और आने वाले समय में सभी को समकक्ष रखते हुए इस सदन को बेहतर ढंग से चलाएं। इसमें हम लोगों का भी सहयोग रहेगा। इसी विनती के साथ मैं अपनी बातों को समाप्त करता हूं।

बहुत-बहुत धन्यवाद।

श्री राजा राम सिंह (काराकाट) : महोदया, मैं इस प्रस्ताव के पक्ष में बोलने के लिए खड़ा हुआ हूँ। मैं कुछ समय पहले से अपनी बात शुरू करना चाहूँगा कि इस बार जब बीजेपी 400 पार नहीं पहुँच पाई और केवल 240 सीटों तक ही सीमित रह गई। इस वजह से एनडीए गठबंधन बनाकर सत्ता में बीजेपी आई और यह तय किया कि कम से कम तीन पोस्ट्स हम रखें। इससे यह संदेश देंगे कि यह भाजपा की ही सरकार है। प्रधान मंत्री, गृह मंत्री और स्पीकर, तीनों पद बीजेपी ने अपने पास रखे और स्पीकर पद के लिए ओम बिरला जी का प्रस्ताव आया। इसे सदन ने बहुमत से पारित किया। इस बात को एनडीए गठबंधन के लोग समझते हैं या नहीं, भाजपा की ही डिक्टेटरशिप चलेगी।

जब वक्फ बिल पर बहस चल रही थी, तब रात को ढाई बजे तक इंतजार किया कि शायद इनका ज़मीर जागेगा, जो लोग अपने को सेक्युलर कहते हैं, लेकिन हमने देखा कि वह मैनेज हो गया। हम समझते हैं कि जो बहस सेक्युलरिज्म से चली, स्पीकर कस्टोडियन आफ दि हाउस ही नहीं हैं, बल्कि स्पीकर कांस्टीट्यूशन के भी कस्टोडियन हैं। कांस्टीट्यूशन के जो बेसिक प्रिंसिपल्स हैं - सेक्युलरिज्म, सोशलिज्म, डेमोक्रेसी और सोवरनिटी आज ये चारों प्रिंसिपल्स खतरे में हैं। स्पीकर की भूमिका इस मामले में मानी जाएगी कि इन चारों मोर्चों पर जब-जब क्राइसिस आया तो वे कहां खड़े रहे। इस लिहाज से हमने देखा है कि जब इस पार्लियामेंट में कटुआ कहा गया तो वे चुप रहे। उन्होंने सेक्युलरिज्म को डिफेंड नहीं किया और इसी तरह से अन्य मामलों में भी वे साथ खड़े नहीं रहे। मैं एक बात और कहना चाहता हूँ कि हाउस की गरिमा को बरकरार रखिए, हाउस की गरिमा का खयाल रखिए। मैं कई बार सोचता रहा हूँ कि हाउस की गरिमा क्या है, वह यह है कि देश के लोगों की जो आस्था संसद के प्रति है कि संसद में कोई मामला उठ जाएगा, कोई सांसद मामला उठा देगा, तो कुछ न कुछ कार्यवाही होगी। वह स्वयं ही समीक्षा करे या सदन समीक्षा करे कि गरिमा कमजोर हुई है या मजबूत हुई है।

तीसरी बात मैं कहना चाहता हूँ कि यह बात कही जा रही है कि विपक्ष गैरजिम्मेदाराना व्यवहार करता है, प्रश्न नहीं पूछता है और नारेबाजी करता है। अभी टेन्नेटी जी भी कह रहे थे।

जीरो ओवर में मेरा नम्बर बैलेट में था लेकिन मुझे बोलने नहीं दिया गया। 6283 करोड़ रुपये की पैरलल इकोनॉमी प्रधान मंत्री राहत कोष के जरिए खड़ी की गई है। इन सवालों के लिए प्रधान मंत्री कार्यालय ने नोटिस जारी कर दिया है कि आप सवाल नहीं पूछ सकते हैं। देश में इतनी बड़ी रकम पैरलल जमा करते हैं और उस पर संसद की निगरानी नहीं होगी और इस विषय को यदि कस्टोडियन नहीं देखेगा, तो कैसे काम चलेगा। बोलने ही नहीं दिया जा रहा है। चेयर से बुलवाया गया कि आप इस विषय पर नहीं बोल सकते हैं। जब आप विषय बदल देंगे, तब आप बोलिएगा। दूसरी बात, जब से इजराइल द्वारा ईरान पर हमला हुआ है, तब से पूरे देश में एक बात थी कि भारत सरकार की इतनी बड़ी चुप्पी क्यों है? यहां सवाल पूछने पर रोक है, लेकिन पूरी दुनिया जानना चाहती थी, जब अपोजिशन ने प्रोटेस्ट किया और हाउस चलने नहीं दिया, तो सारी मीडिया में कहा गया कि भारत ने यह आवाज उठाई। यह संसद केवल सत्ता पक्ष की नहीं है, विपक्ष भी कई बार आपकी भावनाओं को प्रकट करता है। आपको भी राहत मिली कि ईरान के सवाल पर भी भारत की तरफ से एक व्यू पॉइंट आया। यह देश तिलका माझी, बिरसा मुंडा, रानी लक्ष्मी बाई, पीर अली, भगत सिंह, चन्द्रशेखर आजाद, रामप्रसाद बिस्मिल, अश्फाकुल्ला खां, जगतपति, गांधी और अंबेडकर का यह देश सवाल पूछ रहा था कि ईरान के सवाल पर हमारा रुख क्या है? क्या अब हम अमेरिका के गुलाम हो गए हैं? पहले हम ब्रिटिशर्स की गुलामी करते थे तो क्या अब अमेरिका की गुलामी करेंगे?

विपक्ष ने इसकी लाज रखी। यह आवाज उठायी और यह आवाज कवर की गई। इसलिए, हंगामा हमेशा कोई अलोकतांत्रिक नहीं है, वह लोकतंत्र की रक्षा के लिए है। वह समाजवाद की रक्षा के लिए है और देश की सॉवरेनिटी की रक्षा के लिए है कि हम आज़ाद थे, आज़ाद हैं और आज़ाद रहेंगे। मैं कहना चाहता हूं कि इन तमाम मामलों में स्पीकर की भूमिका को हमें जज करने की जरूरत है। छोटे दलों को उन्होंने बराबर नेग्लेक्ट करने की कोशिश की है। हम लोग उनसे एक छोटा ऑफिस मांगने गए थे, क्योंकि इंडिया में एक डिफ्रेंट पॉलिटिकल ट्रेंड है। आज तक हमें आश्वासन मिलता रहा, लेकिन उस पर कोई बात नहीं हुई। खैर, वह एक निजी बात है। वह बात

उतनी महत्वपूर्ण नहीं है। लेकिन, मैं कह रहा हूँ कि उनका यह रुख है कि छोटे दलों को और फर्स्ट टाइमर्स को लगातार नेग्लेक्ट किया जाए। यह रुख ठीक नहीं है। हाउस को पूरे कॉन्फिडेंस में लेकर और पूरे पार्लियामेंट्री नॉर्म्स का पालन करते हुए स्पीकर को कंडक्ट करना होगा। धन्यवाद।

श्री अभय कुमार सिन्हा (औरंगाबाद) : धन्यवाद सभापति महोदया। आज मैं इस लोकतंत्र के मंदिर में लोक सभा अध्यक्ष के विरुद्ध अविश्वास प्रस्ताव के पक्ष में बोलने के लिए खड़ा हुआ हूँ।

महोदया, वैसे तो माननीय ओम बिरला जी व्यक्तिगत तौर पर व्यावहारिक व्यक्तित्व के व्यक्ति हैं और बड़ा ही हँसमुख व्यक्ति हैं। यह अविश्वास प्रस्ताव, मैं समझता हूँ कि उनके विरुद्ध नहीं है, बल्कि सरकार के द्वारा उन पर बार-बार थोपे जाने वाले दबाव के विरुद्ध है। भारत के संसदीय इतिहास में लोक सभा अध्यक्ष के खिलाफ अविश्वास प्रस्ताव लाना कोई सामान्य घटना नहीं है। मुझे प्रथम प्रधानमंत्री आदरणीय पंडित जवाहरलाल नेहरू जी की एक बात याद आती है। मैं वह बात आज सदन में रखना चाहता हूँ। उन्होंने कहा था - "अध्यक्ष सदन का प्रतिनिधित्व करता है। वह सदन की गरिमा और स्वतंत्रता का प्रतीक है। चूंकि सदन राष्ट्र का प्रतिनिधित्व करता है, इसलिए अध्यक्ष एक तरह से राष्ट्र की स्वतंत्रता और स्वाधीनता का भी प्रतीक बन जाता है।" लेकिन, अत्यंत खेद के साथ कहना पड़ रहा है कि पिछले कुछ समय से यह आसन सदन की स्वतंत्रता का नहीं, बल्कि सत्तापक्ष की निरंकुशता का प्रतीक बन गया है। आज आसन उस निष्पक्षता को खो चुका है, जिसकी अपेक्षा नेहरू जी और हमारे संविधान निर्माताओं ने की थी।

महोदया, इस सदन ने वह काला दिन भी देखा है, जब एक दिन में 140 विपक्षी सांसदों को एक झटके में निलंबित कर दिया गया था। मैं निश्चित तौर पर कहूंगा कि संसद के लिए वह काला दिन था। उनका क्या अपराध था? उनका अपराध केवल इतना था कि वे सरकार से राष्ट्रीय सुरक्षा और जनहित पर जवाब मांग रहे थे। नियम - 373 और नियम - 374 का इस्तेमाल सदन में व्यवस्था बनाए रखने के लिए नहीं, बल्कि विपक्ष को कुचलने के एक राजनीतिक हथियार के रूप में किया जा रहा है।

महोदया, राष्ट्रपिता महात्मा गांधी जी ने कहा था - "सच्चा लोकतंत्र वह है, जिसमें एक

गरीब से गरीब और कमजोर व्यक्ति को यह लगे कि देश में उसकी भी सुनी जा रही है।" लेकिन, यहां की स्थिति क्या है? यहां अगर कोई भी माननीय सांसद किसी भी बात पर बोलने के लिए खड़े होते हैं तो उधर से सीधे आदेश आ जाता है - 'नो, नो, नो'। संविधान के मुख्य निर्माणकर्ता बाबा साहेब डॉक्टर भीमराव अम्बेडकर जी ने 25 नवम्बर, 1949 को संविधान सभा में एक बहुत बड़ी चेतावनी दी थी, जो आज बिल्कुल सच साबित हो रही है। उन्होंने कहा था - "संविधान चाहे कितना भी अच्छा क्यों न हो, यदि उसे लागू करने वाले की नीयत खराब है तो वह बुरा ही साबित होगा।"

यह बाबा साहेब अम्बेडकर ने उस समय चेताया था। आज सदन की स्थिति क्या है? संसदीय प्रणाली कैसे कमजोर हो रही है? स्थगन प्रस्ताव, जो कभी सदन की सबसे गम्भीर प्रक्रिया मानी जाती थी, अब शायद ही कभी स्वीकार किया जाता है। ध्यानाकर्षण प्रस्ताव, जो सरकार को तुरंत जवाबदेह बनाता था, वह भी लगभग समाप्त हो चुका है। आधे घंटे की चर्चा होती थी, रूल 193 के तहत चर्चा होती थी। ये सभी संसदीय प्रणालियां आज लगभग उपयोग से बाहर हो चुके हैं।

महोदया, मैं राष्ट्रीय जनता दल का सांसद हूं और उस परम्परा से आता हूं, जिसे हमारे नेता लालू प्रसाद यादव जी ने स्थापित किया। लालू जी हमेशा कहा करते थे कि लोकतंत्र में विपक्ष दुश्मन नहीं होता है, विपक्ष लोकतंत्र का पहरेदार होता है। जब पहरेदार की आवाज ही दबा दी जाएगी, तो लोकतंत्र की रक्षा कौन करेगा?

महोदया, मैं बिहार की धरती से आता हूं, उस धरती से जहां लोकनायक जय प्रकाश नारायण जी ने लोकतंत्र बचाने का आंदोलन खड़ा किया था। बिहार की जनता ने हमेशा लोकतांत्रिक मूल्यों के लिए संघर्ष किया है। आज बिहार और पूरे देश के लोग पूछ रहे हैं कि जब संविधान कहता है कि लोक सभा में उपाध्यक्ष का चुनाव होना चाहिए, तो आज यह पद क्यों खाली है? क्यों यह पद 6 वर्षों से खाली है? यह सदन जानना चाहता है।

माननीय सभापति : डॉ. राजकुमार सांगवान जी।

डॉ. राजकुमार सांगवान (बागपत) : धन्यवाद सभापति महोदया, आपने मुझे अविश्वास प्रस्ताव के विरोध में बोलने का अवसर दिया।

माननीय सभापति महोदया जी, मैं माननीय लोक सभा अध्यक्ष श्री ओम बिरला जी के विरुद्ध विपक्ष द्वारा लाए गए अविश्वास प्रस्ताव का विरोध करने के लिए खड़ा हुआ हूँ।

सम्मानित सदस्यगण, यह अविश्वास प्रस्ताव विपक्ष की राजनीतिक हताशा का प्रतीक है, जो संसदीय लोकतंत्र की पवित्र परंपराओं पर कुठाराघात करता है। माननीय अध्यक्ष श्री ओम बिरला जी का नेतृत्व निष्पक्ष, कुशल और ऐतिहासिक रूप से सफल रहा है। हम उनका अपने हृदय के अंतःकरण से समर्थन करते हैं और इस प्रस्ताव का पुरजोर विरोध करते हैं। विपक्ष पक्षपात का आरोप लगाता है, किंतु 17वीं लोक सभा (2019-2024) में माननीय अध्यक्ष जी ने लगभग 1,347 घंटे सदन चलाया, जिसमें विपक्ष को 43.2 प्रतिशत समय प्रदान किया। इससे स्वतः स्पष्ट है कि माननीय अध्यक्ष जी ने लोक सभा की कार्यवाही में प्रतिपक्ष को अपनी बात रखने का सम्यक अवसर दिया है। ठीक उसी प्रकार, 18वीं लोक सभा के प्रथम 15 माह में भी कामकाज में प्रतिपक्ष को उतने ही मौके दिए गए हैं। हम सभी जानते हैं कि अनुच्छेद 94(सी) के तहत माननीय लोक सभा अध्यक्ष पर यदि अविश्वास प्रस्ताव लाया जाए, तो सभा में इसे पारित कराने के लिए साधारण बहुमत (272+1) होना चाहिए, परंतु विपक्ष के दावे मात्र 118 हस्ताक्षरों के हैं, किंतु वास्तविक समर्थन 75 से कम (20 प्रतिशत अनुपस्थित/अनिच्छुक) हैं। जबकि सत्ताधारी गठबंधन के पास 295 से भी अधिक माननीय सदस्य हैं, जो इस प्रस्ताव के विरोध में एकजुट हैं। हमारे माननीय अध्यक्ष जी नैतिकता के साक्षात् प्रतिबिम्ब हैं। जिस दिन से उन पर अविश्वास प्रस्ताव का नोटिस दिया गया है, उस दिन से ही उन्होंने सभा में अपनी उपस्थिति नहीं दी है। यह इस बात का परिचायक है कि नैतिक रूप से वे कितने सजग हैं, जिम्मेदार हैं। उन्होंने कहा है कि जब तक यह प्रस्ताव नहीं गिरेगा, तब तक वे सदन में नहीं आएंगे। माननीय स्पीकर महोदय की यह स्वैच्छिक अनुपस्थिति उनकी अपार निष्पक्षता का जीवंत प्रमाण है। वे अपनी जिम्मेदारी, निष्पक्ष भूमिका और संवैधानिक प्रतिष्ठा को भली-भांति समझते हैं।

माननीय सभापति महोदया जी, यह सदन के सदस्यों का अधिकार है कि वे जनता के हितों के मुताबिक काम करें, लेकिन जनता के हितों को देखने की बजाय उन्होंने माननीय अध्यक्ष जी के पद ही टारगेट करके संविधान का निरादर किया है। ऐसा पहली बार नहीं है जब माननीय अध्यक्ष जी के ऊपर उंगली उठाई गई है। इससे पूर्व तत्कालीन माननीय अध्यक्ष श्री जी.वी. मावलंकर जी और सोमनाथ चटर्जी जी जैसे महान अध्यक्षाओं के विरुद्ध अविश्वास प्रस्ताव लाए गए थे। वे सभी प्रस्ताव गिर गए। मेरा यकीन है कि यह प्रस्ताव भी उसी प्रकार गिरेगा।

माननीय सभापति महोदया जी, जनता की आकांक्षाओं के अनुरूप माननीय श्री ओम बिरला जी की अध्यक्षता में वर्ष 2024-26 के दौरान अब तक बहुत सारे जनोपयोगी विधेयक पारित कराए गए। इससे जाहिर होता है कि सरकार और अध्यक्ष के कार्यालय ने जनहित के काम करने की अपनी प्रतिबद्धता दिखाते हुए जनहितकारी कार्य कराने के लिए संबंधित विधान समय पर पारित कराने का महती कार्य संपादित किया है।

माननीय सभापति महोदया जी, माननीय श्री ओम बिरला जी ने जिस पारदर्शिता, जवाबदेही और नैतिकता के साथ सभा का कार्य संचालन किया है, वह अपने आप में एक दृष्टांत है। इस कार्यकाल में अब सभा की कार्यवाही पूरी तरह से डिजिटल हो गई है। सभा की कार्यवाही की 100 पर्सेंट लाइव स्ट्रीमिंग हो रही है।

लगभग 6.2 करोड़ से ज्यादा दर्शक इसे लाइव देखते हैं। सभा की कार्यवाही में नेता प्रतिपक्ष श्री राहुल गांधी सहित सभी विपक्षी नेताओं को विभिन्न विषयों पर बोलने का अवसर दिया गया। माननीय स्पीकर साहब हमेशा सदन को चलाना चाहते हैं, इसीलिए उन्होंने ज्यादा से ज्यादा मौकों पर माननीय सदस्यों को बोलने का अवसर दिया। बावजूद इसके, विपक्ष ने कई बार हंगामा कर सदन की कार्यवाही रोकी और माननीय सदस्यों के बोलने के हक का विरोध किया है।

सभापति महोदया जी, विपक्ष की असली साजिश है कि वे सरकार को अस्थिर करना चाहते हैं और वे इसी बहाने माननीय अध्यक्ष जी पर आरोप लगा रहे हैं और इसलिए यह प्रस्ताव लेकर आए हैं। निश्चित रूप से यह प्रस्ताव गिरेगा। यह प्रस्ताव लाकर विपक्ष ने अपनी फजीहत

कराई है।

लोक सभा के इतिहास में अब तक माननीय अध्यक्ष के विरुद्ध जितने भी अविश्वास प्रस्ताव लाए गए, वे सभी विफल हुए। मैं यह भी बताना चाहता हूँ कि वर्ष 2025 में विपक्ष के हंगामों से 38 प्रतिशत संसदीय समय व्यर्थ हो गया, जबकि जनहित के विधेयक, जैसे डिजिटल इंडिया, किसान कल्याण विधेयक आदि बाधित हुए। यह प्रस्ताव भी बजट के दूसरे चरण में अनुदानों की मांगों पर होने वाली चर्चा को पटरी से उतारने की चाल है। जनहित के विधेयकों को रोकना ही विपक्ष का एकमात्र ध्येय है।

सभापति महोदया जी, यह प्रस्ताव बिना किसी ठोस आधार पर लाया गया है। निश्चित रूप से इस प्रस्ताव को सभा का कोई समर्थन नहीं है। यह विकसित भारत के लिए किए जा रहे सभी रचनात्मक कार्यों को रोकने और सरकार को अस्थिर करने का कुत्सित प्रयास है। इसलिए, मैं इस प्रस्ताव का पुरजोर विरोध करते हुए अपनी बात समाप्त करता हूँ।

धन्यवाद, जय हिन्द।

SHRI M. MALLESH BABU (KOLAR): Hon. Chairperson, Madam, I rise today to speak not just on a procedural matter, but on the very soul of our parliamentary democracy.

Our Constitution does not merely create offices; it establishes sanctified institutions, and at the heart of our House sits the Speaker – the pivot of the democratic process and the guardian of our collective rights. This motion emphasizes the structural and symbolic foundations of the Indian Parliament, contrasting the elevated status of constitutional offices with what is described as a declining standard of political conduct. By invoking both judicial precedent and financial provisions, the narrative builds a case for the absolute neutrality of the Speaker, while simultaneously critiquing current Opposition tactics as a

breach of democratic decorum.

Parliament exists for debate, deliberation, and legislation. Yet in recent Sessions we have witnessed Members rushing to the Well of the House, slogans replacing arguments, and papers even being thrown towards the Chair. And when the Speaker intervenes to restore order, instead of reflection we see accusations against the Chair. The manner in which this motion has been drafted reflects its lack of seriousness. The simple fact that notice repeatedly mentions the year as 2025 instead of 2026, despite being signed by more than a hundred Members. It clearly indicates that this exercise is more political than genuine constitutional concern.

The BJP and NDA have always prioritized the dignity of the House over narrow interests. Under the foresight of Shri Atal Bihari Vajpayee, the 1996 election of the Speaker of the 11th Lok Sabha remains a landmark moment in Indian parliamentary history. It was the first time a Member of the Opposition was elected unanimously to the post of Speaker. While the NDA was attempting to prove its majority, the position of the Speaker needed to be filled. Shri P. A. Sangma, a seasoned leader from the Congress party and a representative from the North-East, emerged as a consensus candidate. The NDA, led by Vajpayee ji and L. K. Advani ji, decided to support Sangma's candidature rather than field their own candidate. This was a significant gesture of parliamentary healthy- practice, as it broke the tradition of the ruling party always claiming the Speaker's chair. Similarly, Shri G. M. C. Balayogi made history in 1998 when he was elected Speaker of the 12th Lok Sabha,

becoming the first representative of a regional party to hold the prestigious constitutional office.

Om Birla ji has repeatedly provided opportunities for Members to raise questions and hold the Government accountable. His conduct has also reflected respect across political lines. When former Home Minister Shri Shivraj Patil passed away, Shri Birla personally travelled to Latur to pay his last respects. Such gestures reflect the non-partisan spirit expected from the Speaker's office. The Opposition's constant disruptions reflect a growing desperation to oppose the Government led by Prime Minister Narendra Modi ji. Today India stands among the world's top four economies and remains the fastest-growing major economy, attracting investments from across the globe.

At the Conference of Speakers of the Commonwealth, Shri Om Birla ji highlighted the strength of India's parliamentary democracy and the achievements of our institutions. Instead of taking pride in India's growing stature on the global stage, the Opposition appears determined to undermine it.

The Speaker himself has now become a target merely because he once belonged to the BJP. The reality is that from the moment he assumed office, Shri Om Birla ji has maintained complete neutrality and stayed away from party politics. Therefore, I urge my non-Congress colleagues in the Opposition to reflect carefully. If you continue to follow the agenda set by the Leaders of opposition Parties in the Parliament, then it may harm your political image.

I will conclude with a sincere suggestion to my friends in the Opposition.

If you truly want to strengthen democracy and effectively challenge the Government, you must have leadership that is responsible, consistent, and credible. The real question before the House is not about the Speaker. It is about whether we satisfy somebody's ego. This House belongs to the people of India. The authority of the Chair reflects the authority of the Parliament itself. If we weaken that authority for short-term political gains, then we weaken the very foundations of our democracy.

The foresight of Vajpayee ji is being followed by Prime Minister, Modi ji in building institutions, not breaking them. It is time for the Opposition to stop viewing the Constitution as a shield for obstruction and start using it as a guide for conduct.

श्री चरनजीत सिंह चन्नी (जालंधर) : सभापति महोदया, मुझे थोड़े समय में बोलने के लिए बोला गया है। जो बातें हमारे विपक्ष के मेंबर साहिबान पहले इस रिजॉल्यूशन के हक में बोल चुके हैं, मैं उन्हें नहीं दोहराऊँगा, सिर्फ थोड़े शब्दों में सीधी बात करता हूँ। इतिहास और हमारी परंपराओं में बहुत सारे ऐसे प्रसंग हैं, जो मर्यादा और न्याय का महत्व सिखाते हैं।

आदरणीय महोदया, महाभारत में जब दुर्योधन ने द्रोपदी का चीरहरण किया, तो वह केवल द्रोपदी का चीरहरण नहीं था। वह मर्यादा, सभ्यता और पूरी नारी जाति का अपमान था। अगर उस समय के राजा धृतराष्ट्र, भीष्म पितामह और द्रोणाचार्य इस बात को रोकते, टोकते, तो महाभारत का युद्ध न होता और कुरुवंश का नाश न होता। यहाँ संसद में विपक्ष की आवाज़ को दबाया गया। माइक बंद किए जाते हैं। विपक्ष को बोलने नहीं दिया जाता है। यह केवल विपक्ष की आवाज़ का दबाव नहीं है, यह लोकतंत्र का वस्त्र हरण है।

आदरणीय महोदया जी, यह मर्यादाओं का वस्त्र हरण है। यह देश की सभ्यता का, जो कानून हमें दिया गया है, उसका वस्त्र हरण है। अगर प्रधान मंत्री जी, गृह मंत्री जी, संसदीय मंत्री जी

उस दिन स्पीकर साहब से यह कहते कि नेता, प्रतिपक्ष है, इन्हें भी बोलने दिया जाए, लेकिन उन्होंने नहीं टोका, नहीं रोका। यह जो सभ्यता का नाश हो रहा है। यह जो परंपराएँ खत्म हो रही हैं, यह लीडरों का दायित्व है, जो सरकार चला रहे हैं।

आज मैंने देखा, जब यहाँ हमारे एलओपी बोलने लगे, संसदीय मंत्री पहले तो उनको रोक रहे थे, लेकिन जब माहौल खराब होते हुए देखा, तो वे उनके बोलारे के पास गए कि आप रुको। अगर ऐसा व्यवहार हर बार ये दिखाते रहें, आगे बढ़कर सही को सही कहें, ऊपर चेयर को आदेश न दें और चेयर उनके आदेश से न चले, तो सारा कुछ सही हो सकता था। चेयर ने हमेशा विपक्ष की न सुनकर ट्रेजरी बैंच की सुनी, जिससे आज हमें यह सब कुछ लाना पड़ रहा है। स्पीकर साहब का केवल यही दायित्व नहीं है कि यह चलाना है, वे हमारे राइट्स को भी देखते हैं।

सभापति महोदया जी, पंजाब में अमृतपाल सिंह जी मैम्बर चुने गए, उनको यहां दो साल से नहीं बुलाया गया। क्या यह स्पीकर साहब का दायित्व नहीं है? मैं दो साल पहले चुनकर आया हूँ लेकिन मुझे आज तक मकान नहीं मिला। मैं इनके पास गया कि मुझे मकान दे दीजिए। मेरे नाम से एक मकान रखा हुआ है जो टूटा हुआ है इसलिए उसमें कोई रह ही नहीं सकता है। मैंने लिखकर भी दे दिया लेकिन आज तक मुझे मकान नहीं दिया गया। बाहर जो कॉम्पलेक्स है, सारा स्पीकर साहब के अंडर है। गेट पर कोई झगड़ा नहीं हुआ, थोड़ी सी जगह में एक मैम्बर गिर गया और एलओपी पर पर्चा हो गया। क्यों बार-बार एलओपी को टारगेट किया जाता है? यह देश की जनता की आवाज़ है जो एलओपी के थ्रू अपनी बात कहना चाहते हैं, एलओपी का माइक बंद नहीं किया जाता है बल्कि उनका गला दबाया जाता है।

सभापति महोदया जी, मैं आपसे विनती करना चाहता हूँ कि चेयर को निष्पक्ष होना चाहिए। आज आप मेरी बात सुन रहे हैं। मैं जब पिछली बार बोला तो चेयर पर जगदम्बिका पाल जी बैठे थे, मुझे दस मिनट बोलने के लिए मिले थे और आठ मिनट तो वह ही बोल गए। वह बोलने ही नहीं देते हैं। हमें कब तक बोलने नहीं दिया जाएगा? कब तक हमारी आवाज़ दबाई जाएगी?

मैं आपसे निवेदन करना चाहता हूँ कि संसद सरकार की सम्पत्ति नहीं है। यह जनता की

आवाज़ का मंच है। नियमों का इस्तेमाल ढाल की तरह नहीं न्याय की तरह होना चाहिए। लोकतंत्र में माइक बंद करने से सवाल खत्म नहीं होते। सत्ता का अहंकार सत्ता की मर्यादा को बड़ा नहीं कर सकता। सदन की मर्यादा किसी व्यक्ति या पद से बड़ी होती है और अगर मर्यादा टूटेगी तो लोकतंत्र कमजोर हो जाएगा। धन्यवाद।

श्री सनातन पांडेय (बलिया) : माननीय सभापति महोदया जी, मैं आपका और हमारी पार्टी के राष्ट्रीय अध्यक्ष अखिलेश यादव जी का बहुत आभार व्यक्त करता हूँ कि मुझे लोक सभा अध्यक्ष श्री ओम बिरला जी के खिलाफ विपक्ष द्वारा लाए गए अविश्वास प्रस्ताव पर बोलने का मौका दिया है।

सभापति महोदया जी, जब हम लोग चुनकर आए थे तो माननीय लोक सभा अध्यक्ष ने सभी नवनिर्वाचित सदस्यों को संबोधित किया था। उस समय हमें लगा था कि हम विपक्ष के सदस्य जरूर हैं लेकिन हमें अभिभावक के रूप में लोक सभा अध्यक्ष मिले हैं और तब हमें बहुत सुखद अनुभूति हुई थी कि हम जनता की आवाज़ को सदन तक पहुंचाने का काम करेंगे। ऐसा कई बार हुआ कि हमने सवाल दिए और आपने बोलने का मौका भी दिया, लेकिन अधूरे सवाल में ही माइक बंद कर दिया गया। जनता जिस प्रतिनिधि को चुनकर भेजती है, उससे अपेक्षा भी रखती है कि सांसद सदन में जाएगा तो शिक्षा, रोजगार, गरीबी और मूलभूत सुविधाओं के बारे में चर्चा करेगा। हम जिस जनपद से चुनकर आते हैं, जिस इलाके से चुनकर आते हैं, वहां की जनता सोचती है कि सांसद उसके बारे में चर्चा करेगा। मतदाता सदन की कार्यवाही देखता रहता है कि क्या आवश्यकता के अनुरूप सांसद बोलता है या नहीं? आप सिर्फ एक बहाना बनाते हैं कि विपक्ष सदन को चलने नहीं देता। विपक्ष पर जितनी सदन को चलाने की जिम्मेदारी है, उतनी ही सत्ता पक्ष की भी जिम्मेदारी है। जब हम अपने संसदीय क्षेत्र में जाते हैं तो जनता पूछती है कि आपने सड़कों के सवाल पर क्या बोला? अस्पताल के सवाल पर क्या बोला? आपका रेलवे के सवाल पर क्या विचार रहा?

आपने बाढ़ से बचाने के लिए अपने लोकसभा संसदीय क्षेत्र के विषय में क्या बोला? आप

मुझे समय देने का काम ही नहीं करेंगे। 155 दिन के सदन को 80 दिन में बदल देने का काम करेंगे, आप सदस्य को मौका ही नहीं देंगे, तो सदस्य अपनी बात को आपके सामने कैसे रख पाएगा? हमारा आपसे कोई विरोध नहीं था। हमारा लोकसभा अध्यक्ष से व्यक्तिगत विरोध नहीं है, लेकिन जब सत्ता पक्ष के इशारे पर हमारी आवाज़ को दबाने की कोशिश करेंगे, तब बार-बार विपक्ष को सदन में आना ही पड़ेगा और 'वेल' में जाना ही पड़ेगा, अपनी बात मनवानी ही पड़ेगी, इसको दुनिया की कोई ताकत रोक नहीं सकती है।

आप विपक्ष के सांसदों की बात को नकारकर, उन आदमियों की बात को बार-बार मौका देने का काम करते हैं। इनको कोई भी अधिकार नहीं है कि अगर कोई सांसद बोल रहा हो, तो सत्ता पक्ष में कोई भी सदस्य बीच में टोकने का काम करे, करने में कोई आपत्ति नहीं होगी, अगर मेरी बात उचित न हो तो निकालने का काम कीजिएगा, लेकिन मैं जब दो वर्ष से सदन में आ रहा हूँ, और मैं देखता हूँ कि विपक्ष का कोई भी सदस्य अपनी बात को रखने का काम करता है, तो सत्ता पक्ष में बैठे हुए कुछ ... * किस्म के लोग, जो विपक्ष की आवाज़ को दबाना चाहते हैं ... (व्यवधान) यह आवाज़ वो दबा नहीं सकते हैं। ... (व्यवधान) मैं मानता हूँ कि यह आवाज़ उनकी आवाज़ नहीं है।

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह) : मैडम, इन्होंने यह क्या बोला है, इन्हें शर्म आनी चाहिए। मैडम, इन्हें माफी मांगनी चाहिए।

श्री सनातन पांडेय : मेरा अभी 6 मिनट का समय है, माननीय सभापति महोदया जी। ... (व्यवधान)

माननीय सभापति : इन्होंने जो शब्द बोला है, उसे निकाल दीजिए।

श्री सनातन पांडेय : आप निकलवा दीजिए, लेकिन मैं इतना जरूर कहता हूँ कि जिस कुर्सी पर आप बैठी हुई हैं और जिस कुर्सी पर बैठकर लोकसभा अध्यक्ष हम लोगों की बात को सुनने का काम करते हैं। आप एक बार भी उन लोगों से कहने का काम नहीं करती हैं कि आप विपक्ष को

* Expunged as ordered by the Chair.

बोलने दीजिए, जब समय आएगा तो सत्ता पक्ष-विपक्ष का जवाब देने का काम करेगा। यह करने का काम आप नहीं करती हैं।

आप चिंता मत कीजिए, इस सदन में वो लोग भी आपके साथ बैठे हुए हैं, पिछले सदन में कुछ लोग मंत्री के पद पर थे। कितना बढ़िया काम किया आप लोगों ने... (व्यवधान)

माननीय सभापति: धन्यवाद, माननीय सदस्य।

... (व्यवधान)

श्री सनातन पांडेय : अब आप मंत्री पद से हटा करके... (व्यवधान) सभापति महोदया मेरा समय अभी बाकी है।... (व्यवधान)

माननीय सभापति: टाइम पूरा हो गया है।

... (व्यवधान)

श्री सनातन पांडेय : सभापति महोदया, आप अपमान मत कीजिए। ... (व्यवधान)

माननीय सभापति : 5 मिनट कंप्लीट कर लीजिए, कंक्लूड कर लीजिए।

... (व्यवधान)

श्री सनातन पांडेय : आपके अपमान करने पर ही विपक्ष के द्वारा यह प्रस्ताव लाया गया है। मैं उस प्रस्ताव के समर्थन में खड़ा हुआ हूँ। मैं व्यक्तिगत विरोध में नहीं खड़ा हुआ हूँ। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, श्री भर्तृहरि महताब जी ।

... (व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Chairperson, Madam, I stand here on behalf of my Party to oppose the Resolution that has been moved by three Members from the Opposition. Before I go into the merit of the Resolution, I would just like to mention here that the dignity of the Parliament is the dignity of the nation. The dignity of this House is inseparable from the dignity of the Constitution itself. Parliament is not merely a building or a stage

for politics. It is the highest democratic institution of the Republic of India where the will of the people is expressed through debate, legislation and accountability. Every Member who enters this Chamber carries the voice of lakhs of citizens who have entrusted them with their hopes and aspirations. When Parliament functions with seriousness and discipline, it becomes the forum where the future of the nation is shaped. But when Parliament is deliberately obstructed, when debate is replaced with disruption, it is not the Government or the Chair that is insulted; it is the faith of billions of Indians that is undermined. The Opposition has an essential role in questioning the Government and presenting alternative viewpoint. But disagreement must operate within the rules and traditions of Parliament. Parliament cannot become a theatre of chaos where shouting replaces reasoning and disruption replaces dialogue.

When Members choose sloganeering over substance, when the well of the House is replaced and becomes a protest ground, the very spirit of parliamentary democracy is weakened. In a continued pattern of demeaning constitutional institutions, the Opposition has now taken the extraordinary step of moving a No Confidence Motion against the hon. Speaker of Lok Sabha. After repeatedly disrupting Parliament, shouting slogans, disregarding rules and stalling debates, they have now chosen to target the very office entrusted with safeguarding the dignity and discipline of this House. When attempts to paralyse Parliament failed to serve their political purpose, this Motion has been brought as a tactic to cast aspersions on the Chair itself. Such an act goes

beyond political disagreement. It represents a deeply unfortunate attempt to malign the spirit of the Constitution and disregard the democratic mandate of the people of India.

मैडम, अंग्रेजी के प्रसिद्ध लेखक विलियम शेक्सपीयर ने कहा है-

“What’s past is prologue.”

अर्थात् अतीत केवल इतिहास नहीं होता, बल्कि वह भविष्य की दिशा तय करने वाली भूमिका भी होता है।

महोदया, हमारी संसद की भी एक समृद्ध विधायी विरासत है, जो विचारों, बहसों और लोकतांत्रिक संवाद की रही है। लेकिन यह भी उतना ही आवश्यक था कि इस विरासत को आधुनिक तकनीक के साथ जोड़ा जाए ताकि यह केवल इतिहास की पुस्तकों तक ही सीमित न रहे, बल्कि आने वाली पीढ़ियों के लिए भी सुलभ और जीवंत बनी रहे।

भारतीय सदन लोक सभा के माननीय अध्यक्ष श्री ओम बिरला जी ने इस दिशा में एक दूरदर्शी और ऐतिहासिक पहल की है। उनके नेतृत्व में संसदीय डिबेट्स और प्रक्रियाओं का डिजिटाइजेशन किया गया है। यह केवल एक प्रशासनिक सुधार नहीं है, बल्कि भारत की लोकतांत्रिक स्मृति में विधायी विरासत को सुरक्षित रखने की ओर एक महत्वपूर्ण कदम भी है।

महोदया, आज हम लोग जिस डिजिटल संसद की बात करते हैं, वह केवल एक नारा नहीं है, बल्कि वह आज वास्तविकता बन चुकी है। माननीय श्री ओम बिरला जी ने ऐसी व्यवस्था विकसित की है, जिसके माध्यम से सांसद इलेक्ट्रॉनिक रूप से प्रश्न दाखिल कर सकते हैं, नोटिस दे सकते हैं और संसदीय दस्तावेजों तक डिजिटल रूप से पहुंच बना कर सकते हैं।

आज जिस प्रस्ताव के बारे में यहां चर्चा हो रही है, यदि मैं सच कहूँ, तो मुझे समझ नहीं आ रहा है कि इसका वास्तविक उद्देश्य क्या है। एक ओर यह आरोप लगाया जा रहा है कि सदन में विपक्ष की आवाज़ दबायी जा रही है और दूसरी ओर तथ्य बिल्कुल अलग कहानी बताते हैं।

मैं आंकड़ों के ऊपर नहीं जा रहा हूँ। मैं केवल इतना ही बताना चाहता हूँ कि इस

रिजोल्यूशन में कई एलिगेशन्स हैं। एक एलिगेशन यह है कि 'unwanted allegations against women MPs belonging to the Opposition'. इसके बारे में, आज मैंने लॉबी में हेमा जी से बात करते हुए कहा था कि आज जब मुझे अपनी बात कहने का मौका मिलेगा, तो मैं एक बात बताने वाला हूँ। वर्ष 1975 में बनी फिल्म शोले को हम सभी ने देखा है। उसमें 'जय' का एक चरित्र है, जो बसंती की मौसी के पास जाता है।

16.00 hrs

वह बता रहा है कि वीरू कितना अच्छा आदमी है। वह यह कह रहा है कि हमारे इलाके और मोहल्ले में वह सबसे बढ़िया आदमी है। जब वह कभी अपने दोस्तों के साथ बैठ जाता है, तो थोड़ी बहुत दारू पी लेता है, लेकिन दारू पीना उसकी आदत नहीं है। जब भी उसका किसी के साथ झगड़ा हो जाता है, तो वहां वह थोड़ी गुंडागर्दी भी कर लेता है, लेकिन वह उसकी आदत नहीं है।

इस हिसाब से कल मैंने विपक्ष की एक माननीय सदस्या की बात सुनी थी। उन्होंने कहा कि हम कोई फौजदारी करने के लिए वहां नहीं गए थे। हम प्रधानमंत्री जी की कुर्सी के पास शांतिपूर्ण ढंग से प्रदर्शन करने के लिए गए थे। क्या वहां जाना आवश्यक था? मैं पिछले 28-29 सालों से सांसद हूँ। मैं दावे के साथ यह कह सकता हूँ कि मैं कभी भी वेल में नहीं गया हूँ। मैं हर वक्त बताता था कि मुझे वेल में तैरना नहीं आता है। यहां कई लोग इसमें माहिर हो चुके हैं कि वेल में कूदते हैं और वे वहां पर तैरते हैं। यह पार्लियामेंट्री एटिकेट्स नहीं है। पार्लियामेंट रूल्स और रेगुलेशंस से चलती है।

जब नए सांसदगण चुनाव जीतकर आते हैं, तो माननीय अध्यक्ष महोदय उनको दो-तीन दिन की ट्रेनिंग्स देते हैं कि उनको कैसा बर्ताव करना है या कैसे प्रोसीजर को फॉलो करना है। मुझे लगता है कि जब ओम बिरला जी दोबारा से आसन पर विराजमान होंगे, तो मैं उनसे यही निवेदन करूंगा कि 20 महीने हो गए हैं, इसलिए दोबारा से एक रिफ्रेशर कोर्स कराया जाए। Those Members who are violating the rules and regulations of this House, should be

asked to attend those classes again. Of course, one cannot force them.

महोदया, मैं आपके और इस सदन के ध्यान में एक बात लाना चाहता हूँ, जिसे मैंने देखा है। जब से ओम बिरला जी माननीय अध्यक्ष बने हैं, पिछले सत्र में ओडिशा से एक महिला सांसद चुनाव जीतकर आई थीं। She was engaged in self-help groups. She was organizing thousands of women folk. She was not an educated person. She was unable to speak inside the House. He had marked and called her. उन्होंने मुझसे कहा कि जो महिला सांसद आई हैं, अभी तक उन्होंने बोला नहीं है। मैं चाहता हूँ कि वे यहां कुछ बोलें। यदि वह सदन में अपना वक्तव्य रखना चाहती हैं, तो आप उसमें उनकी मदद करिए। मैंने कहा कि मैं उनको आपके पास बुलाता हूँ, आप उनसे कहिएगा। So, I took Ms. Pramila Bisoyi to him. Madam Pramila Bisoyi was representing Aska Parliamentary constituency, which today the Member sitting next to me, Anita ji, is representing. He called her and gave her confidence that whatever she wants to speak, she may write it down and he will allow her to speak. I would like to tell you that in every session, she was encouraged to speak. She was not the only Member. In this House, in the 18th Lok Sabha, we have 281 Members. Some have become Members and some have become Ministers. But allowing everyone to participate in the deliberation and encouraging them to participate is something very unique. What was happening earlier was that जो सदस्य सामने की पंक्ति में बैठते हैं, जो स्थापित लीडर्स हैं, केवल वे ही बोलते हैं। उनको बोलने के लिए कहा जाता है। जब भी किसी मुद्दे पर चर्चा होती थी, तो वे ही उस पर बोलते थे। That used to be the practice in the 'Zero Hour'. The practice was that they should speak on international affairs, they should speak on national affairs, they should speak on provincial affairs. Very little was being spoken about the constituency problems. Mr. Birla

totally changed the nomenclature of the 'Zero Hour'. Every Member is allowed to speak. In that respect, I would like to say that he has galvanized the Parliamentary practice. महोदया, मैं यह कहना चाहूंगा कि यहां पर दो चर्चाएं हुई हैं। ... (व्यवधान)

The first ever Resolution to remove a Speaker G. V. Mavalankar from Office was debated in December, 1954.

16.05 hrs

(Shri Jagdambika Pal *in the Chair*)

Participating in that debate, Prime Minister Jawaharlal Nehru defended Mavalankar. He called the Opposition's Motion 'vicious' and the Opposition's charges 'an exhibition of incompetence, frivolity, and lack of substance'. That was a Congress Prime Minister. I hope the present Congress take a note of it; at least, learn from their past Leader. He had reminded the House that the Motion for removal is an extraordinary procedure, justified under extremely grave circumstances. I would like to quote what he said about the Motion:

"A gross abuse of one's intelligence and to ask anybody in the House to support this is to consider that man utterly lacking in intelligence."

Should I repeat that the present Motion is a gross abuse of one's intelligence? Should I say 'to ask anybody in the House to support this is to consider that Member utterly lacking in intelligence'? The hon. Members on this side would not be that ignorant. But I appeal, and I appeal to the Members of the Opposition, that please do not display your lack of intelligence by supporting the Motion. Allow the Congress only to do it. Sir, before I conclude,

I would like to mention here one thing. Some Members have said this. Mr. Gaurav Gogoi was the first to initiate this debate. He questioned the Members of the Panel. Does just filing a Motion for removal of the Speaker unseat the Speaker? This is just a common sense. ... (*Interruptions*)

श्री लालजी वर्मा (अम्बेडकर नगर) : क्या किसी सदस्य को बुद्धिहीन कहना संसदीय परम्परा है?
... (व्यवधान)

SHRI BHARTRUHARI MAHTAB: And has not allowed a single motion ...
(*Interruptions*)

माननीय सभापति : मैंने आपको अलाऊ नहीं किया है।
... (व्यवधान)

SHRI BHARTRUHARI MAHTAB: Is it true that it has become ...
(*Interruptions*)

HON. CHAIRPERSON: Whatever you have said, I will look into it.
... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: And repeatedly it is said. Why is it so? It is because Adjournment Motion is not being allowed. Do we not see everyday when the House is in Session that there are a number of notices of Adjournment Motions which are being moved? It has become a fashion to file notice of Adjournment Motion.

HON. CHAIRPERSON: Now, please conclude.

SHRI BHARTRUHARI MAHTAB: Just filing a no-confidence motion does not automatically remove the Speaker from the post. Unnecessarily, the precious time was consumed yesterday relating to who would preside over the House. It

is the hon. Speaker who still holds the post. He will hold the post after this vicious Resolution is defeated in this House.

In conclusion, I would say that the real question is this. Should Parliament function through 'debate and discipline' or through 'disruption and spectacle'? The Chair will always stand firmly for rules, order, and the dignity of Parliament because when Parliament loses its dignity, democracy itself begins to lose its strength. The Chair has only one duty, that is, to defend the dignity, discipline, and functioning of Parliament. Decisions taken from the Chair are not guided by politics but by rules, precedents, and the responsibility to protect the institution of Parliament. Those who disrupt proceedings and then question the authority of the Chair, must remember one fundamental truth that the Parliament cannot function if its rules are ignored and its dignity is treated as expendable. Thank you.

माननीय सभापति : सरकार की तरफ से माननीय गृह मंत्री जी का चार बजे जवाब आना था । लेकिन, अभी भी बहुत से संसद सदस्यों को बोलना है । इसलिए, मैं अनुरोध करूंगा कि कृपया अपनी बात को तीन मिनट में रखें ।

श्री राजेश रंजन जी - आप बोलिए ।

... (व्यवधान)

एडवोकेट चन्द्र शेखर (नगीना) : सर, आप हमें बोलने से ही मना कर दीजिए । ... (व्यवधान) इसी डिक्टेटरशिप के खिलाफ ही तो ये सब चीजें हैं । ... (व्यवधान) आप दूसरी तरफ के पांच-पांच लोगों को बुला रहे हैं । ... (व्यवधान) क्या यह ड्रामा है? ... (व्यवधान) आप मना कर दीजिए, हम नहीं बोलेंगे । ... (व्यवधान)

माननीय सभापति : श्री चन्द्र शेखर जी - आप बैठ जाइए ।

श्री राजेश रंजन जी - आप शुरू कीजिए।

... (व्यवधान)

माननीय सभापति : बेनीवाल जी, आपका नंबर भी आएगा। आप बैठ जाइए।

... (व्यवधान)

एडवोकेट चन्द्र शेखर : सर, होम मिनिस्टर साहब आ गए हैं। वे एक घंटे बैठकर हम लोगों को सुन लेंगे, तो क्या हो जाएगा? यह सदन सभी का है।

माननीय सभापति : आखिर जवाब आने का एक समय होता है। दस घंटे से ऊपर का समय हो गया है।

... (व्यवधान)

माननीय सभापति : माननीय चन्द्र शेखर जी, दस घंटे से ऊपर चर्चा हो गई है।

... (व्यवधान)

माननीय सभापति : मैंने श्री राजेश रंजन जी को बोलने के लिए कह दिया है। आप बैठ जाइए।

... (व्यवधान)

HON. CHAIRPERSON: Nothing will go on record, except the speech of Shri Rajesh Ranjan ji.

... (*Interruptions*) ... *

माननीय सभापति : आप क्यों फाड़ देंगे? आप संविधान की किताब को भी फाड़ देते हैं। आप पार्लियामेंट में नियमों से चलेंगे।

... (व्यवधान)

श्री असादुद्दीन ओवैसी (हैदराबाद) : सर, बिल्कुल नियमों से चलेंगे। जो नियम-203 है, उसे आप पढ़ना नहीं चाह रहे हैं।

माननीय सभापति : श्री राजेश रंजन जी - आप शुरू कीजिए।

* Not recorded.

... (व्यवधान)

माननीय सभापति : बेनीवाल जी, आप बैठ जाइए।

... (व्यवधान)

श्री राजेश रंजन (पूर्णिमा) : सभापति जी, मैं आपको धन्यवाद देना चाहता हूँ।

सभापति महोदय, वर्ष 1990 से वर्ष 2026, लगभग 31 साल से मैं संसदीय जीवन में रहा हूँ। लगातार कई ऐसे स्पीकर्स के साथ संवाद, संवैधानिक दायित्व और सहमति के साथ रहे। ऊंचे आदर्श और नैतिक मूल्यों के साथ सोमनाथ दादा, संगमा जी, बालयोगी जी, जाखड़ साहब, मीरा जी और फिर अभी जो हमारे स्पीकर महोदय हैं, इन सबके साथ हम रहे हैं।

सभापति जी, यह किसी व्यक्ति विशेष के खिलाफ सहमति और असहमति का सवाल नहीं है। यह देश के 145 करोड़ लोगों के संघर्ष, उनकी आवाज, दुनिया के सबसे ऊंचे सदन, जो न जाने अनंत, हजारों-सैकड़ों वीरगाथाओं की कुर्बानी और संघर्ष का प्रतीक है। चाहे तिलका मांझी हों, भगवान बिरसा मुंडा हों, सिद्धू और कान्हू हों, लोरिक हों, आल्हा और ऊदल हों, बाबा साहब अंबेडकर हों, संत रविदास हों या कबीर हों। चाहे दुनिया के इतिहास को देखें, तो भगत सिंह, चंद्रशेखर जी, अब्दुल हमीद, अशफाक उल्लाह, जिनकी भी हिस्ट्री को आप देखें, इन्हीं लोकतांत्रिक मूल्यों की रक्षा के लिए इन्होंने कुर्बानी दी।

मैं सदन में इसीलिए कुछ बात कहना चाहता हूँ। मेरी सबसे बड़ी बात है कि भीड़ लोकतांत्रिक व्यवस्था की ताकत नहीं है, वह हिंसा का स्वरूप बन जाती है। मैंने अटल जी के साथ भी काम किया और उनके मंत्रिमंडल में भी था। चंद्रशेखर जी, मुलायम सिंह यादव जी और जैसा कि अभी हमारे एक मित्र कह रहे थे, बीजू दादा के साथ भी मैंने संसदीय जीवन का निर्वहन किया है। मैं अटल जी की गवर्नमेंट में भी था। मुझे अटल जी और आडवाणी जी के एक-एक शब्द याद हैं। मुझे यह भी याद है कि मुलायम सिंह जी और चंद्रशेखर जी किस तरह हाउस में मुझे प्रोटेक्ट करते थे। ... (व्यवधान) हां, मैं मंत्रिमंडल में था। ... (व्यवधान) आपको याद नहीं है, फेड्रल डेमोक्रेटिक पार्टी से मंत्रिमंडल में थे। ... (व्यवधान) आपको जानते नहीं हैं? आप कब आए? मेरे

यहां भुंजा खाते थे, अब आपको पता नहीं है? मेरे घर पर आकर आप भुंजा खाते थे ।
 ... (व्यवधान) लॉ मिनिस्टर थे । ... (व्यवधान) वही तो मैंने कहा, मेरे घर पर आकर भुंजा खाते
 थे । आप चुप रहिए । आप कब आए? ... (व्यवधान) जब मैं पांच बार एमपी हो गया, तब तो आप
 पैदा हुए हैं । ... (व्यवधान)

माननीय सभापति : राजेश रंजन जी, आप चेयर को एड्रेस करेंगे या गिरिराज जी को एड्रेस करेंगे?
 ... (व्यवधान)

श्री राजेश रंजन : सभापति जी, वे यदि कुछ बोलेंगे, तो हम उनको जवाब तो देंगे । ... (व्यवधान)

माननीय सभापति : आप क्यों जवाब देंगे? उनकी बात को नोटिस मत कीजिए । आप चेयर को
 एड्रेस कीजिए और विषय पर बोलिए ।

... (व्यवधान)

श्री राजेश रंजन : ठीक है । सभापति जी, मैंने सदन में तेलंगाना राज्य के मुद्दों पर इसी जगह मिर्च-
 स्प्रे फेंके जाने को देखा था ।

इसी सदन में सोमनाथ दादा का न्यूक्लियर के सवाल पर उनकी पार्टी के द्वारा निष्कासित
 के बावजूद भी उनके वक्तव्य मुझे याद है । मुझे बालयोगी जी का वह वक्तव्य याद है, जिस समय
 एक वोट से सहमति नहीं हो रही थी और कहा गया था कि जरूरी नहीं है कि इस आर्टिकल के
 तहत आप वोटिंग कराएं । उस समय बालयोगी बिल्कुल अटल हो गए और उस आर्टिकल के तहत
 वोटिंग करवाई गई और उस वक्त अटल जी की सरकार एक वोट से गिर गई ।

माननीय सभापति : आप आपकी क्या राय है?

श्री राजेश रंजन : आप मुझे एक बात बताइए कि अटल जी ने स्वीकार किया और जो भी सदन
 की चेयर पर थे, उन्होंने हमेशा नैतिक मूल्यों और संवैधानिक दायित्व की विराट रूप से सहमति
 दी । मैं स्पीकर साहब के बारे में नहीं कहना चाहूंगा, लेकिन मैं कुछ बात जरूर कहना चाहूंगा ।
 ... (व्यवधान)

माननीय सभापति : आप स्पीकर साहब के प्रस्ताव पर ही कहना चाहेंगे?

श्री राजेश रंजन : आप मेरी बात सुन लीजिए । मैं व्यक्तिगत टिप्पणी नहीं करूंगा, लेकिन जब संवैधानिक और लोकतांत्रिक मूल्यों की बात होगी, गणतंत्र की रक्षा ... (व्यवधान) ...* आर्टिकल 19 क्या है?

माननीय सभापति : कोई गाइड नहीं करता है ।

... (व्यवधान)

श्री राजेश रंजन : आर्टिकल 19 क्या है? क्या आप लोक सभा के सांसद को गाइड करेंगे?... (व्यवधान)

माननीय सभापति : क्या कोई गाइड कर रहा है?

... (व्यवधान)

श्री राजेश रंजन : सर, क्या ये गाइड करेंगे?... (व्यवधान)

माननीय सभापति : आपको कौन गाइड कर रहा है? यह गलत बात है ।

... (व्यवधान)

श्री राजेश रंजन : सर, वह गाइड नहीं कर सकते हैं । मैं सिर्फ इतना कहना चाहूंगा । ... (व्यवधान)

माननीय सभापति : पप्पू जी, एक मिनट सुन लीजिए ।

... (व्यवधान)

श्री राजेश रंजन : सर, आसन को ये गाइड नहीं करेंगे । ... (व्यवधान)

माननीय सभापति : पप्पू यादव जी, आप सुन लीजिए । आपका तीन मिनट का समय था, लेकिन पांच मिनट हो गए हैं, उसके बाद भी मैंने आपको बैठने के लिए नहीं कहा है, फिर कौन गाइड कर रहा है? आप सीनियर सांसद हैं । इस तरीके से नहीं कहा जाता है । आप एक मिनट में अपनी बात कहें ।

श्री राजेश रंजन : महोदय, मैं अपनी बात खत्म करने से पहले एक आग्रह करूंगा कि सात बार इस संसदीय जीवन में गए हैं । अनुराग जी कुछ कह रहे थे । एक बार इनको बोलिए कि पार्टी से अलग

* Not recorded as ordered by the Chair.

इंडिपेंडेंट चुनाव लड़ें। हमें अच्छा लगेगा।

माननीय सभापति : आप अनुराग जी की बात को छोड़िए।

... (व्यवधान)

श्री राजेश रंजन : महोदय, एक आग्रह है। मैं मानता हूँ और चैलेंज करता हूँ कि उन्होंने मेरे बेटे के बारे में कहा है। मेरा बेटा आईपीएल खेल रहा है।

माननीय सभापति : इससे मतलब नहीं है।

... (व्यवधान)

श्री राजेश रंजन : मैं आपको बता देता हूँ कि यह किसी की कृपा पर नहीं है। उन्होंने यह चर्चा की है।

माननीय सभापति : सदन में ऐसी कोई बात नहीं हुई है।

... (व्यवधान)

श्री राजेश रंजन : सभापति महोदय, उन्होंने मेरे बारे में दूसरी चर्चा यह की है।

माननीय सभापति : श्री एन. के. प्रेमचन्द्रन जी।

... (व्यवधान)

माननीय सभापति : आपका विषय आ गया है। आपको अन्य अवसर मिलेगा, तब आप यह बात कह दीजिएगा। आपको डिमाण्ड फॉर ग्रंट्स पर अवसर मिलेगा। यहां पर क्रिकेट खेलने की क्या बात करनी है।

... (व्यवधान)

माननीय सभापति : आप अपनी बात कन्क्लूड कर दीजिए।

... (व्यवधान)

श्री राजेश रंजन : सभापति महोदय, अटल जी और आडवाणी जी एक थे, लेकिन जब भी प्रतिनिधित्व करने का मौका होता था, तो अटल जी के सिंगल होने के बाद सदन और सत्ता पक्ष उनको मौका देते थे। मुझे सुषमा स्वराज जी की स्पीच याद है। सोनिया गांधी और सुषमा जी की

रेस्पेक्ट याद है।

माननीय सभापति : आप अपनी बात कन्क्लूड कीजिए।

... (व्यवधान)

श्री राजेश रंजन : मुझे जसवंत सिंह और यशवंत सिन्हा के साथ काम करने का मौका मिला। मैं सिर्फ इतना कहूंगा कि हर सदन के एमपी की गरिमा और हिन्दुस्तान के 145 करोड़ लोगों की आवाज इस सदन में संरक्षित की जानी चाहिए।

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you Mr. Chairman Sir.

Sir, as far as the Opposition is concerned, this is not the happiest moment of moving a Resolution under Article 94(3) to remove the Speaker, the highest democratic constitutional post, from office. So, it is really an extraordinary measure by which the Opposition is compelled to move such a Resolution. What are the reasons that this Resolution is moved? It is well explained by the previous speakers.

So, I would like to say that the basic purpose of the moving such a Resolution is, as per the Constitution, to confront a profound and systematic erosion of the parliamentary trust and democratic integrity. In order to protect the values of democratic principles of the parliamentary democracy, we are forced to move such a Resolution.

Sir, previously, on two instances the Resolution was discussed in the House - when G.V. Mavlankar Ji was the Speaker, on 18th December, 1954 and on 15th April, 1987 when Shri Balram Jharkhar was the Speaker of the House. Also, during my experience in Kerala State Legislative Assembly, four instances were there when the Motions were not carried, but it was discussed

in detail.

So, all this would go to establish the fact that the highest democratic post, even of the Speaker, is not beyond the scrutiny of the Legislature. That is a point which we would like to establish.

The first Speaker of Lok Sabha in 1952, G. V. Mavalankarji has stated, and I would like to quote that speech. The crux of the issue will come within that speech. Sir, I would like to quote:

“For real democracy, one has to look not merely in the provisions of the Constitution, or the rules and regulations made for the conduct of the business in the Legislature, but one has to foster a real democratic spirit in those who form the Legislature. If this fundamental is born in mind, it will be clear that though it is decided by majorities, parliamentary government will not be possible if it is reduced to a mere counting of heads or hands. If we are to go by merely majority, we shall be fostering the seeds of fascism, violence and revolt. If on the other hand we could help to foster a spirit of tolerance, a spirit of freedom of discussion, a spirit of understanding, we shall be fostering the spirit of democracy.”

Sir, now, I would like to quote Shri Balram Jakhar, another former Speaker of Lok Sabha. He said:

“The authority of the Speaker does not come from the rules alone, it comes from trust and confidence of all sections of

the House.”

That means that the rules may grant authority, but impartiality ends legitimacy.

Sir, I would like to quote Shri Somnath Chatterjee, the then Speaker. He said:

“The Speaker is not the master of the House. The House is the master and the Speaker is its servant.”

Sir, all this goes to show that Parliament belongs to both majority and minority. In a democracy, the Government has the absolute mandate to govern. Similarly, the Opposition has the equal responsibility to hold the Government accountable. The Speaker's Chair is the bridge that ensures both these roles function with dignity. The right to dissent is the essence of democracy. Freedom of dissent and freedom of debate are the hallmarks of parliamentary democracy. I feel that the floor of the House is the best forum when the dissent of the people can be expressed. If the access to the floor is restricted or closed, then the entire system will be suffocated, and eventually, one day, it will get destroyed.

HON. CHAIRPERSON: Now, kindly conclude your speech.

SHRI N. K. PREMACHANDRAN: Sir, within two minutes, I will conclude.

The Office of the Speaker plays a vital role, not only in maintaining the dignity of the House, but also to protect and strengthen the great position it occupies in our constitutional set-up. So, Parliament is not the exclusive property of the Ruling Party or of the Treasury Benches, the Opposition is an

integral part of our parliamentary democratic system. But, with all humility, let me say that sufficient and affordable opportunity may be given, in particular, to the Leader of the Opposition.

Sir, let me make one sentence. As far as the customary convention of the House is concerned - as Pappu Yadavji has said, I am also in this House from 1996 onwards - whenever the Leader of the Opposition rises from his seat, it is a convention of the House that he will be allowed to intervene. Similarly, in the case of Ministers, whenever a Minister rises from his seat, the Chair will be allowing the minister to speak. It is a convention. There is no rule, but it is a customary convention of the House. Unfortunately, recently, the Leader of the Opposition is being restricted to speak whenever he speaks. So, that has to be taken into consideration.

HON. CHAIRPERSON: Kindly conclude now. You have made your point.

SHRI N. K. PREMACHANDRAN: Sir, let me conclude. I will conclude with my sentence.

Sir, my point is, the genuine democratic legitimate rights of the Opposition have to be protected. It is not by the Speaker alone. The Government is also having the bounden responsibility to see that the House functions properly. Previously, whenever there was a deadlock in the House, the then Government intervened. Nowadays, it is missing. It is the responsibility of the Government to see that the House is functioning properly.

With these words, I conclude. Thank you, Sir.

DR. MALLU RAVI (NAGARKURNOOL): Respected Chairperson, thank you

very much for giving me time to speak on this Resolution.

Sir, I rise to support this Resolution because the institution of Parliament must always stand above partisan interests. Unfortunately, the conduct of the Chair in recent time has raised serious concerns regarding the impartiality and dignity of this Office.

Firstly, the hon. Speaker has repeatedly disallowed the Leader of the Opposition, Shri Rahul Gandhi ji and several other opposition Members from speaking in the House, thereby restricting their legislative parliamentary rights. Parliament is a temple of democracy where debate must flourish. It runs on discussion, disagreement and accountability, not on silencing. Silencing the Opposition means silencing the voices of millions of citizens who have sent us here to represent them. When dissent is suppressed, democracy itself becomes weaker. The Speaker's Chair must remain above politics. He must be the guardian of debate and not prevent the debate.

Secondly, the hon. Speaker made a very unfortunate and unwarranted statement, alleging that women Members of Parliament from the Opposition might physically attack the Prime Minister if he comes to the House. This is an entirely imaginary allegation. Such remarks have lowered the dignity and respect of women Members of Parliament in this august House. Women MPs represent the aspirations and struggles of millions of women across India. Casting such baseless allegations on them is highly inappropriate.

Thirdly, eight opposition MPs have been suspended for the entire Session merely because they tried to raise issues of public concern.

Suspension should never become a tool to silence legislative questions. At least now, we demand that the suspension of these Members be immediately revoked in the spirit of democratic parliamentary functioning.

Sir, yesterday while participating in the discussion, hon. Member of Parliament Shri Lavu Srikrishna Devarayalu made certain remarks regarding the Andhra Pradesh Reorganisation Act, 2014. He claimed that the Andhra Pradesh Assembly had not passed the Resolution. Without that, the Andhra Pradesh Reorganisation Act was passed. As per Article 3 of the Constitution of India, there is no requirement for a State Assembly Resolution for the creation of a new State. Therefore, the formation of Telangana was completely constitutional and legitimate. He also described 14th February, 2014 as a black day. ... (*Interruptions*)

HON. CHAIRPERSON: Kindly conclude.

DR. MALLU RAVI: The Telangana Bill was passed by voice vote. I strongly disagree with that statement. That day was not a black day. It was a celebration day. It marked the fulfilment of the long-standing aspirations of the people of Telangana. Today, both Telangana and Andhra Pradesh are progressing and developing in their own parts. ... (*Interruptions*)

HON. CHAIRPERSON: Kindly conclude. Complete your last sentence.

DR. MALLU RAVI: Democracy does not survive on the strength of the majority alone. It survives on fairness, accountability and respect for dissent. When the impartiality of the Speaker's Chair comes into the picture, it is the duty of the House to raise ... (*Interruptions*)

माननीय सभापति : श्री तेजस्वी सूर्या जी ।

... (व्यवधान)

श्री तेजस्वी सूर्या (बंगलौर दक्षिण) : सर, आपने मुझे इस महत्वपूर्ण मुद्दे पर बोलने के लिए मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।... (व्यवधान)

माननीय सभापति : तेजस्वी जी, एक मिनट रुकिये ।

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Sir, in my speech yesterday, I mentioned about the undemocratic way the Andhra Pradesh Reorganisation Act was brought into this House, even though it was not passed in the Assembly. It was rejected in the Assembly. Even then, they brought it into the House. It was passed in a very undemocratic way, not following any rule in this House, where they closed every door, where they closed the galleries and where they switched off the cameras.
... (Interruptions)

माननीय सभापति : श्री तेजस्वी सूर्या जी ।

... (व्यवधान)

श्री तेजस्वी सूर्या : सर, आपने मुझे इस महत्वपूर्ण डिबेट पर बोलने के लिए मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।... (व्यवधान)

Hon. Chairperson, Sir, it is deeply unfortunate that this House is even compelled to discuss a Motion of this nature, to remove a Speaker who is known for his impartiality, his integrity, his fairness and firmness. I stand here to oppose this Motion with full firmness. Not only I consider opposing this a political duty, a constitutional obligation, but most importantly, this is my moral duty to support the custodian of this House who has given voice to every single

Member of this House.

सभापति जी, कल से बहुत लंबी चर्चा हुई है और इसके मूल कारण क्या हैं, इसके बारे में भी कल से कई सारी थ्योरीस प्रस्तुत हुई हैं। पिछले सत्र में जो एलओपी को बात रखने का मौका नहीं दिया गया, this has been cited as the main trigger for this Motion for removal of the Speaker. But that is not the main reason. The main reason to bring about a motion of this kind is the Congress Party, more particularly, the Gandhi family's inability to promote equal treatment before everyone. Those who are accustomed to dynastic privilege will feel that even equality is injustice. यह अहंकार और अनुशासन के बीच की लड़ाई है।

सभापति जी, मैं आपको एक उदाहरण देना चाहता हूँ। आपके पीछे सेंगोल है, जो धर्मदण्ड है और सदियों से इस देश में राजा को धर्म के नीचे माना जाता था। अपने धर्म शास्त्रों में कहा जाता है कि 'धर्मो आराधनः परो दण्डः', which means that even the king or emperor is below the *dharma*, पर ब्रिटिश और वेस्टर्न ज्यूरिशप्रूडेंस में इसकी अलग व्याख्या है। वहां 'King can do no wrong' की कल्पना है। कांग्रेस पार्टी भी यही मानसिकता से काम करती हैं। Just like the Western jurisprudence thought that the king can do no wrong, the Congress Party feels that the Gandhis can do no wrong. इसमें ये यह सोचते हैं कि जो कानून बाकी लोगों के लिए अप्लाई होता है, वह गांधी परिवार के लोगों के लिए अप्लाई नहीं होता है। This is the reason why this Institution is being attacked today. ...(*interruptions*) Since yesterday, a lot of Members have spoken extensively about article 105. It is the Constitutional right of the Leader of Opposition to speak in the Lok Sabha as and when he wants because it is protected under article 105. I am a lawyer and law student also. I have also read article 118. Article 105 is subject to article 118 which gives the power to this House to

determine how the rules and procedures and the functionality of the House must be. Whether it is the Prime Minister or the Leader of Opposition or any other Member, he cannot say that he can speak whenever he wants, however he wants, and howsoever long he wants. There is a procedure that has to be followed in the House.

Sir, the problem is that those who are accustomed to dynastic privilege, the moment these rules are applied to them, they feel that they are being persecuted.

Sir, I need your attention to one thing. कल से स्पीकर साहब के ऊपर आरोप लगाए जा रहे हैं कि इतिहास में सबसे ज्यादा सस्पेंशन अभी हुए हैं। मैं आपको एक आंकड़ा बताना चाहता हूँ। 16वीं और 17वीं लोक सभा के बीच में जो अभी तक पांच सेशन हुए हैं, यह उसका कंपेरिजन ऑफ परफॉर्मेंस है। 17वीं लोक सभा में एवरेज प्रोडक्टिविटी 124 प्रतिशत थी। इस लोक सभा के पहले पांच सेशन में यह 89 प्रतिशत तक गिर गई है। लास्ट लोक सभा में हाईएस्ट सेशन प्रोडक्टिविटी 167 प्रतिशत थी। इस सेशन में वह 137 प्रतिशत तक गिर गई है। लास्ट लोक सभा में लोएस्ट प्रोडक्टिविटी 89 प्रतिशत थी। इस सेशन में वह 37 प्रतिशत रह गई है। दोनों में फर्क क्या है? लास्ट लोक सभा में कांग्रेस के पास 44 सीट्स थीं, इसलिए लोक सभा की प्रोडक्टिविटी बहुत ज्यादा थी। इस बार 99 सीट्स हैं, इसलिए डिसरप्शन ज्यादा हो रहा है। अगर सस्पेंशन ज्यादा हो रहा है, तो इसके पीछे कांग्रेस पार्टी की डिसरप्टिव मेंटेलिटी है।

HON. CHAIRPERSON: Please conclude.

SHRI TEJASVI SURYA: Sir, I am concluding in two minutes.

माननीय सभापति : अभी बहुत लोग बाकी हैं। अभी माननीय गृह मंत्री जी को बोलना है। हम पहले तीन मिनट दे रहे थे, अब दो मिनट दे सकते हैं, क्योंकि मुझे सबको बुलवाना है।

श्री लालजी वर्मा : मान्यवर, हमारे बोलने के लिए कितना समय निर्धारित है?

माननीय सभापति : दो-दो मिनट ।

श्री लालजी वर्मा : हमारी पार्टी का सात मिनट समय बचा हुआ है । वर्ष 2003 के अनुसार, कोई भी सदस्य 25 मिनट से ज्यादा नहीं बोल सकता है ।

माननीय सभापति : नहीं-नहीं, 15 मिनट से ज्यादा नहीं बोल सकता, लेकिन चेयर के परमिश से बोल सकता है ।

श्री लालजी वर्मा : मान्यवर, आपने मुझे यह अवसर दिया है, इसके लिए मैं आपके प्रति आभार व्यक्त करता हूँ । आज यह सदन एक अत्यंत गंभीर और असाधारण विषय पर चर्चा कर रहा है । यह कोई साधारण राजनीतिक बहस नहीं है बल्कि भारतीय संसदीय लोकतंत्र की मर्यादा, निष्पक्षता और संविधान की आत्मा से जुड़ा हुआ विषय है । लोक सभा के अध्यक्ष का पद इस लोकतंत्र का सबसे ऊंचा संसदीय पद माना जाता है । संविधान निर्माताओं ने इस पद को इसलिए इतना सम्मान दिया है क्योंकि अध्यक्ष को सत्ता पक्ष और विपक्ष के बीच निष्पक्ष न्यायाधीश की भूमिका निभानी होती है, लेकिन अत्यंत दुःख के साथ कहना पड़ रहा है कि पिछले कुछ वर्षों से इस पद की निष्पक्षता पर गंभीर प्रश्न चिन्ह लगे हैं ।

मान्यवर, मैं बड़े उमंग से इस सदन में आया था । मैं उम्मीद करता था कि देश की लोक सभा मर्यादा, संस्कारों, नियमों और संविधान की धाराओं से संचालित होगी और माननीय अध्यक्ष न्यायाधीश के पद पर बैठ कर निर्णय करेंगे । हम लोगों का विरोध माननीय अध्यक्ष जी से नहीं है । सत्तारूढ़ पार्टी संवैधानिक संस्थाओं को अपनी ... * बनाना चाहती है और अपने अनुकूल निर्णय कराना चाहती है । इस संविधान में नेता सदन और नेता प्रतिपक्ष को बड़ा सम्मान दिया गया है ।

मान्यवर, मुझे आपके साथ विधान परिषद में रहने का अवसर मिला है, आपके साथ विधान सभा में भी रहने का अवसर मिला है । मुझे विधान सभा में संसदीय कार्य मंत्री के रूप में कार्य करने का अवसर मिला है । कभी ऐसा नहीं हुआ है कि नेता प्रतिपक्ष खड़े हों और समय-समय पर विभिन्न मंत्री खड़े होकर विघ्न डालें । हमें निश्चित रूप से अवसर मिलता है कि हम अपनी बात

* Not recorded.

पहले कहें और अगर हमारी कोई बात गलत है तो दूसरा पक्ष जब अपनी बात रखेगा या जब उत्तर देगा तो उस बात का वे खंडन कर सकते हैं। जो लोक सभा नियमावली बनाई गई है, उसमें नियम 353 इस बात को कहता है कि किसी माननीय सदस्य द्वारा किसी व्यक्ति के विरुद्ध मानहानिकारक या अपराध रूपक स्वरूप का आरोप नहीं लगाया जाएगा, तब तक कि जब तक सूचना के माध्यम से वह न दिया जाए। लेकिन, यहीं पर एक माननीय सदस्य खड़े होते हैं और वे चाहे जिस तरह की किताब पढ़ दें, हमारे स्वतंत्रता संग्राम के सेनानियों और देश के तमाम नेताओं के ऊपर जिस तरह के भी अनर्गल आरोप लगा दें, उनके लिए वह क्षम्य हो जाता है। उसमें किसी तरह की रुकावट पैदा नहीं की जाती है।

मान्यवर, मैंने यह भी देखा है कि संविधान में प्रधान मंत्री जी को बड़ा दर्जा दिया गया है, लेकिन प्रधान मंत्री जी के माध्यम से भी अपशब्दों का प्रयोग हो जाता है, माननीय गृह मंत्री जी के माध्यम से भी अपशब्दों का प्रयोग हो जाता है। अगर उस समय पीठ मौन रहती है, तो निश्चित रूप से संदेह पैदा होता है। निश्चित रूप से, हमने इस बात को भी महसूस किया है कि माननीय अध्यक्ष जी मन से चाहते हैं कि विपक्ष के लोगों को बोलने का अवसर मिले। जैसे आप चाहते थे कि लोग सदन में चर्चा करें लेकिन माननीय गृह मंत्री जी यहां आकर बैठ गए तो अब आप मजबूर हो गए। इस तरह की जो मजबूरी है, यही हमारे नियमों का उल्लंघन करती है।

मान्यवर, हमारे संविधान निर्माताओं, बाबा साहेब भीम राव अम्बेडकर जी ने कहा था कि लोकतंत्र तभी सफल होगा, जब लोकतांत्रिक मर्यादाओं की सुरक्षा होगी और संवैधानिक संस्थाओं में बैठे हुए लोगों के पदों की गरिमा की रक्षा की जाएगी।...(व्यवधान) अभी सात मिनट समय बचा हुआ है। मान्यवर अभी रुक जाइए।

मान्यवर, मैं आपसे निवेदन करना चाहता हूं कि आज जिस तरह से नियमों का उल्लंघन किया जा रहा है।...(व्यवधान)

माननीय सभापति : कृपया, आप अपनी बात समाप्त करें। आपका सात मिनट हो गया है।

...(व्यवधान)

श्री लालजी वर्मा : मान्यवर, क्या आपने मेरा माइक काट दिया है? ...(व्यवधान)

माननीय सभापति : मैंने कहाँ काटा है, आपका माइक चल रहा है।

...(व्यवधान)

श्री लालजी वर्मा : सर, माइक नहीं चल रहा है।...(व्यवधान)

माननीय सभापति : आप ख्वाब देख रहे हैं। पूरा सदन देख रहा है कि आपका माइन ऑन है, फिर भी आप कह रहे हैं कि यह ऑफ है।

...(व्यवधान)

श्री लालजी वर्मा : मान्यवर, मैं आपसे निवेदन करना चाहता हूँ। आप विधान सभा में भी रहे होंगे। आपने देखा होगा कि आप कितना बोलते थे और उसको लोग सुनते थे। कार्य स्थगन का प्रस्ताव को दो साल हो गए, लेकिन एक भी नहीं लिया गया है। आज सदन को इस पर चर्चा करने की जरूरत है।

हमारे देश के सामने जो संकट है।

माननीय सभापति : कृपया समाप्त करें।

श्री लालजी वर्मा : मान्यवर, मैं एक मिनट में अपनी बात समाप्त कर रहा हूँ। जिस तरह से देश के आत्म सम्मान को गिरवी रखने का काम किया जा रहा है, इस पर चर्चा करें।

माननीय सभापति: आपका समय समाप्त हो गया, आठ मिनट हो गया।

ADV. FRANCIS GEORGE (KOTTAYAM): Sir, I rise with a heavy heart to support the motion expressing no confidence in the hon. Speaker of the Lok Sabha. Let me say it at the very outset that this motion is not directed against the dignity of the Office of the Speaker. The Office itself is one of the most sacred pillars of our parliamentary democracy. However, it is precisely because of the sanctity of that Office that we are compelled today to question the manner in which it has been exercised in the context of the recent

Naravane controversy.

Sir, hon. Members will recall that during the discussion on the Motion of Thanks on the President's Address, the hon. Leader of the Opposition attempted to refer to a material from the memoir of former Chief of Army Staff, General Manoj Mukund Naravane. The reference concerned the events surrounding the India-China standoff, an issue of grave national importance. Instead of permitting a structured debate on the matter, the Chair intervened and invoked Rule 349 to prohibit the reference, stating that the quotations from books or articles could not be cited. This House has, on countless occasions in the past, witnessed Members citing reports, books, Committee findings, and expert analysis while participating in debates. To selectively apply procedural restrictions at a moment when serious questions regarding national security were being raised has created a deeply troubling precedent.

Sir, what happened here? My friend Shri Anurag Thakur, while speaking said that the Congress Government ceded 38,000 acres of land to China. Some time back, we had a discussion in the Constitution Club and one former Chief of Staff of the Indian Army came there to give a talk. So, I asked him politely, "Sir, in this standoff with China, did we lose any territory?" I am concluding. He smiled and said, I can only say. ... (*Interruptions*) Just wait. I am replying to what Mr. Anurag Thakur said. He said, I can only say.

HON. CHAIRPERSON: You address the Chair. I think you need not to address Mr. Anurag Thakur.

ADV. FRANCIS GEORGE: I am addressing you, Sir.

HON. CHAIRPERSON: You are not answerable to Anurag Thakur.

ADV. FRANCIS GEORGE: The hon. General said, "I can only say that we cannot go to territories where we could go earlier easily, I mean, where we had full control." What does it mean, Sir? Let history decide.

Sir, I can only say that and I can only quote a remark made by the former American Secretary of State, Dean Rusk, in connection with the Cuban Missile Crisis.

HON. CHAIRPERSON: Kindly conclude.

ADV. FRANCIS GEORGE: The former Secretary of State said, "We came eyeball to eyeball and the other guy blinked."

HON. CHAIRPERSON: Please conclude.

ADV. FRANCIS GEORGE: Here, in the standoff with China, we came eyeball to eyeball and who blinked? Let history decide. I will leave it there.

HON. CHAIRPERSON: Kindly conclude.

ADV. FRANCIS GEORGE: Yes, Sir, I am concluding. The charges brought by the Opposition in support of this motion are therefore clear. First, that the Chair selectively invoked procedural rules to curtail the speech of the Leader of the Opposition. Second, that Members were prevented from raising an issue that had already become a matter of national discussion.

HON. CHAIRPERSON: Conclude.

ADV. FRANCIS GEORGE: Third, that remarks made during the debate were expunged. And the House was repeatedly adjourned, rather than allowing a proper discussion to take place. The fundamental duty of the Chair is not

merely to maintain order but to safeguard debate.

Sir, the Speaker is the guardian of the House, not the gatekeeper. ...

(Interruptions)

HON. CHAIRPERSON: I have my limitations because a number of speakers are here. I have already told you for two minutes. I have given more than three minutes.

... (Interruptions)

माननीय सभापति : श्री हनुमान बेनीवाल जी ।

श्री हनुमान बेनीवाल (नागौर) : धन्यवाद सभापति महोदय, सदन में आज माननीय अध्यक्ष जी के विरुद्ध डॉक्टर मोहम्मद जावेद द्वारा प्रस्तुत संकल्प पर चर्चा हो रही है, जिस पर आपने मुझे बोलने का अवसर दिया । मैं इसके लिए आपको धन्यवाद देता हूँ ।

महोदय, यह विषय किसी व्यक्ति विशेष के प्रति व्यक्तिगत विरोध का नहीं है, बल्कि हमारे लोकतंत्र की आत्मा, हमारे संविधान और संसदीय मर्यादाओं की रक्षा का विषय है । हमारा संविधान केवल एक कानूनी दस्तावेज नहीं है, बल्कि यह न्याय, स्वतंत्रता, समानता और बंधुत्व के उन मूल्यों का संकल्प है, जिन पर भारत का लोकतंत्र खड़ा है ।

लोकसभा अध्यक्ष का पद इन मूल्यों की रक्षा करने वाला एक तटस्थ और गरिमामय संस्थान माना जाता है । संविधान की भावना यह अपेक्षा करती है कि अध्यक्ष सदन के सभी पक्षों के साथ समान व्यवहार करें, चाहे वह सत्ता-पक्ष के हों, चाहे विपक्ष के हों, चाहे वह सिंगल मेंबर हो, चाहे दो मेंबर्स की पार्टी के हों । लोकतांत्रिक परंपराओं का यह प्रतीक होना चाहिए ।

महोदय, लोक सभा अध्यक्ष राजस्थान से आते हैं । जब पहली बार इनको लोक सभा अध्यक्ष बनाया गया, तो हमने इनको बधाइयां दीं, लेकिन दुर्भाग्य से जिस तरह से निर्णय हुए, जिस तरह से लगातार पार्लियामेंट नहीं चली उसे पूरे देश ने देखा । देश की जनता सोचती है कि देश के नौजवानों पर चर्चा होगी, बेरोज़गारी पर चर्चा होगी, किसानों पर चर्चा होगी ।

इन चर्चाओं पर पार्लियामेंट का कितना पैसा खर्च होता है। इसके बाद हाउस को रात 3 बजे तक चलाते हैं। वह पहले ही चर्चा करा दिया करें, ताकि दोबारा ऐसी नौबत ही न आए। गृह मंत्री जी यहां बैठे हुए हैं। वह हमारी बात सुनेंगे। सिंगल मेंबर पार्टी और निर्दलीय सांसदों की स्थिति यह है कि ये हमारा फेवर ही नहीं करते। हमारी स्थिति ऐसी है, जैसी ईरान, इज़रायल, अमेरिका युद्ध में आपकी स्थिति है, यानी हमारी तटस्थ स्थिति हो गई। अतः आप हमारा थोड़ा संरक्षण करें और ध्यान रखें।

महोदय, पिछले कुछ समय में ऐसी स्थितियां बनीं, जिनकी वजह से अध्यक्ष महोदय के खिलाफ यह अविश्वास प्रस्ताव लाना पड़ा। मैं सिंगल मेंबर पार्टी से आता हूं। ऑल पार्टी मीटिंग में सरकार हमें बुलाती है, लेकिन अध्यक्ष जी ने ऑल पार्टी मीटिंग में आज तक हमें नहीं बुलाया, जिसका हमें दुख है। बीएसी में भी हमारा कोई रोल नहीं है।

जब सदन में तकरार होती है, तो पांच, आठ, पन्द्रह मेंबर्स को चैंबर में बुलाते हैं। चैंबर में क्या बात हुई, उसका हमें पता ही नहीं चलता है। एक-एक मेंबर 20 लाख वोटों पर चुनकर आता है। इसका सम्मान होना चाहिए, क्योंकि अटल जी की सरकार एक वोट से गिर गई थी, यह आप याद रखिए।

माननीय सभापति : कृपया अपनी बात समाप्त करें।

श्री हनुमान बेनीवाल : महोदय, मेरे कुछ सुझाव हैं। भारतीय संविधान का अनुच्छेद 93 यह प्रावधान करता है कि लोकसभा अपने सदस्यों में से एक अध्यक्ष और एक उपाध्यक्ष का चुनाव करेगी। यह परंपरा रही है। विपक्ष से उपाध्यक्ष भी बनाते हैं। यदि उपाध्यक्ष हों, तो अध्यक्ष जी पर भार भी थोड़ा कम हो जाएगा और उपाध्यक्ष से लोग मिल सकेंगे। उपाध्यक्ष अच्छा काम भी कर सकते हैं। अतः मैं चाहूंगा कि आप किसी को उपाध्यक्ष बनाएं।

माननीय सभापति : कृपया अपनी बात जल्दी समाप्त करें।

श्री हनुमान बेनीवाल : महोदय, मैं केवल एक मिनट और लूंगा। इसी प्रकार अनुच्छेद 94 यह भी प्रावधान करता है कि यदि सदन को लगे कि अध्यक्ष के पद की निष्पक्षता या कार्यप्रणाली पर गंभीर

प्रश्न हैं, तो लोकसभा बहुमत के माध्यम से उन्हें पद से हटा सकती है।

भारतीय संसदीय इतिहास में चार बार अविश्वास प्रस्ताव आया और दो बार चर्चा हुई। मेरा आग्रह है कि उप राष्ट्रपति, जिनको संविधान में द्वितीय स्थान का दर्जा प्राप्त है, उनको हटा दिया गया, क्योंकि वे किसान के बेटे थे, इसलिए दबाव में हटाया।

माननीय सभापति : आपकी बात पूरी हो चुकी है। आपने एक मिनट मांगा था, मैंने डेढ़ मिनट दिए। ओवैसी जी।

श्री हनुमान बेनीवाल : महोदय, अतः आप बिरला जी का भी इस्तीफा ले लीजिए। अविश्वास प्रस्ताव लाने की तो आवश्यकता ही नहीं थी। धन्यवाद।

श्री असादुद्दीन ओवैसी (हैदराबाद) : सभापति जी, आपने मुझे बोलने का मौका दिया, इसके लिए आपका शुक्रिया। किसी शायर ने अच्छा कहा है कि 'बड़ी देर कर दी, मेहरबान आते-आते।' आपके जरिए से मैं वजीर-ए-दाखिला से अपील करूंगा कि मुझे खामखां बदनाम किया जाता है कि मैं बी टीम हूँ। आपने आज तक मुझे कुछ तो दिया नहीं, इसलिए आप अपनी तरफ से मुझे 5 मिनट बोलने के लिए दे दीजिए, ताकि मैं आपके खिलाफ बोल सकूँ। ताकि यह बात सही है या झूठ है, साबित हो जाए। हमारे देश में लेजिस्लेचर इंडिपेंडेंट एक्जीक्यूटिव ज्यूडीशियरी से सेपरेशन ऑफ पावर्स हैं, लेकिन हम यह देख रहे हैं कि एक्जीक्यूटिव्स बार-बार लेजिस्लेचर पर कब्जा करते जा रहे हैं। 40 साल बाद इस तरह का एक मोशन आया है। अतः एक्जीक्यूटिव्स को चाहिए कि वे महासभा करें कि आखिर क्या वजह है? We have a marauding Executive which wants to overpower and take over the Legislature and reduce it to a cipher. स्पीकर का संविधान में छठा मुकाम है। राष्ट्रपति, उप राष्ट्रपति, प्रधान मंत्री, उप प्रधान मंत्री के बाद छठा मुकाम है। स्पीकर का पद सीजेआई के बराबर है। कौल एंड शकधर में स्पीकर के बारे में क्या कहा गया था, उसके लिए पेज नंबर 124 देख लीजिए।

“It is the first duty of the Speaker to enable the House to function and not to shut it out. The House is paramount, not the Speaker, who can claim no

inherent right to override or bypass the House, or to arrogate to himself powers and functions which belong to the House.”

ये वही नीलम संजीवा रेड्डी थे । उस चेयर पर बैठने के बाद उन्होंने कांग्रेस पार्टी से इस्तीफा दिया । ये वही नीलम संजीवा रेड्डी थे, जिनके बतौर स्पीकर के दौर में अपोजीशन ने कभी वाकआउट नहीं किया । यह स्पीकर होता है ।

सर, आप जानते हैं कि नेहरू जी ने मावलंकर जी को बाबा ए पार्लियामेंट कहा । इन्हीं मावलंकर जी ने नेहरू को कहा था कि खबरदार, ऑर्डिनेंस जारी मत करना । इन्हीं मावलंकर जी ने कहा था कि अगर पार्लियामेंट को कामयाब होना है तो एग्जीक्यूटिव से उसको आजाद रहना पड़ेगा । हकीकत यह है कि आज के दौर में उसके बरअक्स काम हो रहा है । लेजिस्लेचर की आजादी कम होती जा रही है । नेहरू जी ने क्या कहा था, वह मैं नहीं कहना चाह रहा हूँ । सोमनाथ चटर्जी जी ने इसी कुर्सी पर बैठकर सुप्रीम कोर्ट के नोटिस को नकारा और कहा कि सुप्रीम कोर्ट को कोई लोक सभा की अंदरूनी प्रोसीडिंग्स में मुदाखलत करने का कोई अख्तियार नहीं है । सोमनाथ ने आर्टिकल 105 और 122 के बारे में कहा था ।

सर, यहां बहुत से लोग नहीं जानते हैं । वर्ष 1962 में मणी राम बागड़ी हिसार के एमपी थे । ये शख्स कौन थे, जिन्हें नेहरू ने कहा : “He is very troublesome”. मणी राम बागड़ी कौन थे , जिनको 7 दिन के लिए डिस्पर्शन पर सस्पेंड कर दिया गया । 30 दिन के लिए स्पीकर ने बैन कर दिया । इन्होंने नेहरू के घर पर जाकर प्रोटेस्ट किया । पुलिस ने एफआईआर दर्ज की । पुलिस अरेस्ट करने आयी और इन बागड़ी साहब ने हुकम सिंह स्पीकर के पास आकर कहा कि मुझे अरेस्ट से बचा लीजिए । स्पीकर ने कहा कि पार्लियामेंट के उस ग्राउंड में जाकर रह जाओ । बागड़ी साहब ने वहां पर टेंट लगाया । पुलिस अरेस्ट नहीं कर सकी । वर्ष 1965 में पार्लियामेंट से बाहर निकले और पुलिस ने अरेस्ट कर लिया । इन आंखों ने वह नजारा भी देखा कि इस सुप्रीम पार्लियामेंट में वर्ष 2016 में एक आर्मी के टैंक को लाकर उसकी तोप को पार्लियामेंट की बिल्डिंग के सामने खड़ा कर दिया गया । सर, मुझे बताइए कि यह लेजिस्लेचर की तौहीन नहीं तो क्या है ।

स्पीकर के कान नहीं होते हैं, स्पीकर की आंखें नहीं होती हैं, स्पीकर आंख से देखता है तो लेजिस्लेशन की आंख से देखता है। स्पीकर अगर अपने कान से सुनता है तो लेजिस्लेचर के कान से सुनता है।

Sir, I must say that we are Members of the free Parliament. We are not bonded labours of any political party over here. Let me also tell you that a muted Parliament is as much dangerous to Parliamentary democracy as Executive authoritarianism which is the present reality.

The Speaker is answerable to us. The Government is answerable to all of us. That is the law which has been put forward. Sir, may I take this opportunity to say this. I will just give an example of how the Executive is interfering. The media knows that this Government is going to bring in this Session a Bill on Women Reservation. We do not know it. This House does not know it. What is the dignity of this House? Please tell me, Sir.

This clearly shows that the Executive works in a secret and deceitful manner to decrease the glory of this august House. May I tell you that Article 98 of the Constitution ... (*Interruptions*)

Please, allow me Sir.

माननीय सभापति : अब आप अपनी बात समाप्त कीजिए।

श्री असादुद्दीन ओवैसी : सर, मुझे होम मिनिस्टर ने 5 मिनट दिए हैं। सर, बी टीम हूँ, मेरी बात सुन लीजिए। Article 98 says, "The House shall have a separate Secretariat". ... *

You have a separate Secretariat. Where is the sovereignty of the House?

I have been a Member from 2004 to 2024. I have never seen this House

* Expunged as ordered by the Chair.

work for 70 days. आर्टिकल 93 के अनुसार डिप्टी स्पीकर बनाना मैनडेटरी है। हम कल एक मोशन मूव करने वाले हैं। मैं, चन्द्र शेखर जी और राजकुमार रोट जी, पप्पू यादव जी आएंगे, नहीं आएंगे, नहीं मालूम ताकि बेनीवाल जी को डिप्टी स्पीकर बनाया जाए। The Executive feels happy with the Panel of Chairpersons. What is the Panel of Chairpersons? It is a creation of the Speaker under Rule 9 and you do not have a voting right also.

... (Interruptions)

Sir, I am concluding.

HON. CHAIRPERSON: You should at least have respect for the Chair.

... (Interruptions)

श्री असादुद्दीन ओवैसी : सर, इस ऐवान की बदबख्ती है। सर, सुन लीजिए। मैं दिल की तकलीफ बयान कर रहा हूँ, आप सुन तो लीजिए। सर, आप बुजुर्ग हैं।

माननीय सभापति : बुजुर्ग नहीं हैं। आप बुजुर्ग हैं।

श्री असादुद्दीन ओवैसी : सर, इस ऐवान की तकलीफ यह है कि एनडीए में, लीडर ऑफ दी हाउस अब एनडीए के लीडर हैं। एलओपी हैं। सिर्फ अपने नैरो ब्लॉक के, हम कहां जाएंगे, हम काले बस्ते में गिर जाएंगे। सर, आप मेरी बात सुनिए। सर, साइन करते वक्त हमें नहीं पूछा गया। एलओपी कहते हैं, अपोजिशन यूनिटी के नाम पर क्या हम गुलाम बन जाएंगे। हम गुलाम नहीं बनेंगे। वाइस प्रेसीडेंट के इलेक्शन में आपने हमें नहीं पूछा। हमारे सीएम बोले, उनको अच्छा रखें, उनका हमने काम किया। इसी पर एक शायर ने कहा था, एलओपी के ऊपर कहा था “कि तेरी नजर में मेरी कदर कुछ भी नहीं, मेरी कदर इनसे पूछ, जिन्हें हासिल नहीं हूँ मैं।”

सर, मैं गांधी जी के इस कथन पर अपनी बात खत्म करता हूँ कि : “If you are right and you know it, speak your mind. Even if you are a minority of one, the truth is still the truth”. I am in a minority of one, but I speak the truth. The truth is that the Parliament has been treated with disdain by the Ruling Party. It has been

treated with neglect by the Opposition parties.

I conclude by saying that whatever is written in the Constitution is sacrosanct and sanctimonious. What I tried to raise in the Point of Order was exactly this, and my reservation to this Motion of removal is that it does not address the malice. ... (*Interruptions*)

It is only attacking the symptom of the fountainhead, the executive. I offer my best wishes to Shri Om Birla ji. I hope he will stop any kind of encroachment into the legislature. Thank you.

[جناب اسدالدین اویسی (حیدرآباد): محترم چیرمین صاحب، کسی شاعر نے اچھا کہا ہے کہ بڑی دیر کردی مہرباں آتے آتے۔ آپ کے ذریعہ سے میں وزیر داخلہ سے اپیل کروں گا کہ مجھے خواہ مخواہ بدنام کیا جاتا ہے کہ میں بی ٹیم ہوں۔ آپ نے آج تک مجھے کچھ تو دیا نہیں، اس لئے آپ اپنی طرف سے مجھے 5 منٹ بولنے کے لئے دے دیجئے، تاکہ میں آپ کے خلاف بول سکوں تاکہ یہ بات سہی ہے یا جھوٹ ہے ثابت ہو جائے۔ ہمارے دیش میں لیجسلیچر انڈی پینڈینٹ ایکزیکیوٹیو جیوڈیشری سے سپریشن آف پاورس ہے، لیکن ہم یہ دیکھ رہے ہیں کہ ایکزیکیوٹیوس بار بار لیجسلیچر پر قبضہ کرتے جا رہے ہیں، 40 سال بعد اس طرح کا ایک موشن آیا ہے۔ اس لئے ایکزیکیوٹیوس کو چاہئیے کہ وہ مہا سبھا کریں کہ آخر کیا وجہ ہے؟ اسپیکر کا آئین میں چھٹا مقام ہے۔ راشٹرپتی، آپ راشٹرپتی، پردھان منتری، آپ پردھان منتری کے بعد چھٹا مقام ہے۔ اسپیکر کا عہدہ سی۔جی۔آئی۔ کے برابر ہے۔ کول اینڈ شکدھر میں اسپیکر کے بارے میں کیا کہا گیا تھا، اس کے لئے پیج نمبر 124 دیکھ لیجئے۔

یہ وہی نیلم سنجیوا ریڈی تھے، اس چیر پر بیٹھنے کے بعد انہوں نے

کانگریس پارٹی سے استعفیٰ دیا۔ یہ وہی نیلم سنجیوا ریڈی تھے، جن کے بطوف اسپیکر کو دور میں اپوزیشن نے کبھی والک آؤٹ نہیں کیا۔ یہ اسپیکر ہوتا ہے۔

سر، آپ جانتے ہیں کہ نہرو جی نے مولنکر کو بابائے پارلیمنٹ کہا۔ انہیں مولنکر نے نہرو کو کہا تھا کہ خبردار، آرڈیننس جاری مت کرنا۔ انہیں مولنکر نے کہا تھا کہ اگر پارلیمنٹ کو کامیاب ہونا ہے تو executive سے اس کو آزاد رہنا پڑے گا۔ حقیقت یہ ہے کہ آج کے دور میں اس کے برعکس کام ہو رہا ہے۔ لیجسلیچر کی آزادی کم ہوتی جا رہی ہے، نہرو نے کیا کہا تھا، وہ میں نہیں کہنا چاہ رہا ہوں۔ سومناتھ چٹرجی نے اسی کرسی پر بیٹھ کر سپریم کورٹ کی نوٹس کو ناکارہ اور کہا کہ سپریم کورٹ کا کوئی لوک سبھا کی اندرونی پروسیڈنگس میں مداخلت کرنے کا کوئی اختیار نہیں ہے۔ سومناتھ جی نے آرٹیکل 105 اور 122 کے بارے میں کہا تھا۔

سر، یہاں بہت سے لوگ نہیں جانتے ہیں۔ سال 1962 میں منی رام باگڑی ہسار کے ایم پی۔ تھے۔ یہ شخص کون تھے، جنہیں نہرو نے کہا He is very troublesome منی رام باگڑی کون تھے، جن کو 7 دن کے لئے ڈسپریشن پر suspend کر دیا گیا۔ 30 دن کے لئے اسپیکر نے بینڈ کر دیا۔ انہوں نے نہرو کے گھر پر جا کر پروٹیسٹ کیا۔ پولس نے ایف۔ آئی۔ آر۔ درج کی۔ پولس اریسٹ کرنے آئی اور ان باگڑی صاحب نے حکم سنگھ اسپیکر کے پاس آکر کہا مجھے اریسٹ سے بچا لیجئے۔ اسپیکر نے کہا کہ پارلیمنٹ کے اس گراؤنڈ میں جا کر رہ جاؤ۔ - باگڑی صاحب نے وہاں جا کر ٹینٹ لگایا۔ پولس اریسٹ نہیں کر سکی۔ سال 1965 میں پارلیمنٹ سے باہر نکلے پر پولس نے اریسٹ کر لیا، ان آنکھوں نے وہ نظارہ بھی دیکھا کہ اس سپریم پارلیمنٹ نے سال 2016 میں ایک آرمی

کے ٹینک کو لا کر اس کی توپ کو پارلیمنٹ کی بلڈنگ کے سامنے کھڑا کر دیا گیا۔ سر، مجھے بتائیے کہ یہ لیجسلیچر کی توہین نہیں تو کیا ہے۔ اسپیکر کے کان نہیں ہوتے، اسپیکر کی آنکھیں نہیں ہوتی ہیں، اسپیکر آنکھ سے دیکھتا ہے تو Legislation کی آنکھ سے دیکھتا ہے۔ اسپیکر اگر کان سے سنتا ہے تو لیجسلیچر کے کان سے سنتا ہے۔

سر مجھے ہوم منسٹر نے 5 منٹ دئیے ہیں۔ سر، میں بی ٹیم ہوں، میری بات سن لیجئے۔ آرٹیکل 93 کے مطابق ڈپٹی اسپیکر بنانا مینڈیٹری ہے۔ ہم کل ایک موشن موو کرنے والے ہیں۔ میں چندر شیکھر اور راج کمار روت، پیو یادو آئیں گے یا نہیں آئیں گے، نہیں معلوم تاکہ بینی وال کو ڈپٹی اسپیکر بنایا جائے۔ سر، اس ایوان کی بد بختی ہے سر، سن لیجئے۔ میں دل کی تکلیف بیان کر رہا ہوں، آپ تو سن لیجیے۔ آپ بزرگ ہیں۔

سر، اس ایوان کی تکلیف یہ ہے کہ این۔ڈی۔اے۔ میں لیڈر آف دی ہاؤس اب این۔ڈی۔اے۔ کے لیڈر ہیں۔ ایل۔او۔پی۔ ہیں۔ صرف اپنے نیرو بلاک کے ہم کہاں جائیں گے، ہم کالے بستے میں گر جائیں گے۔ سر، آپ میری بات سُنئیے، سائن کرتے وقت ہمیں نہیں پوچھا گیا، ایل۔او۔پی۔ کہتے ہیں اپوزیشن یونیٹی کے نام پر کیا ہم غلام بن جائیں گے، ہم غلام نہیں بنیں گے۔ وائس پریزیڈنٹ کے الیکشن میں آپ نے ہمیں نہیں پوچھا، ہمارے سی۔ایم۔ بولے، ان کو اچھا رکھے، ان کا ہم نے کام کیا۔ اسی پر ایک شاعر نے کہا تھا، ایل۔او۔پی۔ کے اوپر کہا تھا

تیری نظر میں میری قدر کچھ بھی نہیں، میری قدر ان سے پوچھ، جنہیں حاصل نہیں ہوں میں، سر، میں گاندھی جی کے اس کتھن پر اپنی بات ختم کرتا ہوں کہ]

HON. CHAIRPERSON: Hon. Speaker, Shri Om Birla ji is kind enough to you.

He has given you an opportunity to become a Member of Joint Parliamentary Committee.

माननीय सभापति : श्री चन्द्रशेखर जी ।

... (व्यवधान)

एडवोकेट चन्द्र शेखर (नगीना) : धन्यवाद सर, आपने मुझे अविश्वास प्रस्ताव पर अपनी बात रखने का मौका दिया है । मैं धन्यवाद दूंगा, फूले जी, शाहू जी, अंबेडकर जी, कांशीराम साहब, बीपी मंडल साहब एवं उन तमाम महापुरुषों को, जिन्होंने संघर्ष किया, जिनकी वजह से संवैधानिक व्यवस्था आयी और भारतीय संविधान को भी धन्यवाद दूंगा कि उनके प्रोसिजर की वजह से आज हम लोग यहां हैं ।

मान्यवर, बाबा साहब अंबेडकर ने स्पीकर के कर्तव्यों के बारे में कहा था कि स्पीकर को निष्पक्ष और स्वतंत्र होना चाहिए । उसे सदन के नियमों और प्रक्रियाओं का पालन करना चाहिए और सभी सदस्यों के साथ समान व्यवहार करना चाहिए । उन्होंने यह भी कहा कि स्पीकर को सदन की कार्यवाही को सुचारु रूप से चलाने के लिए आवश्यक कदम उठाने चाहिए । उन्हें सदन के सदस्यों को अपने विचार व्यक्त करने का अवसर देना चाहिए और सदन की गरिमा को बनाए रखना चाहिए । बाबा साहब ने स्पीकर की भूमिका को बहुत महत्वपूर्ण माना और कहा कि वे सदन के संरक्षक हैं ।

सर, कभी इधर से अव्यवस्था होती है, कभी सत्ता पक्ष वाले सदस्य नहीं चाहते और हाउस डिजॉल्व हो जाता है । हम जहां से चुनकर आते हैं, वे लोग उम्मीद करके बैठते हैं कि इस आदमी को वोट दिया है, यह जाकर हमारे विषय को उठाएगा और हम ठगे से रह जाते हैं । कितनी ऐसी रूलिंग हैं, चाहे वे शॉर्ट नोटिस हों, चाहे हाफ एन ऑवर डिस्कशन हो । एडजर्नमेंट मोशन को आज तक हमने नहीं देखा । कॉलिंग अटेंशन पर अभी तक चर्चा नहीं हुई । नियम-193 के तहत चर्चा और नियम-184 के तहत चर्चा के लिए हमने इतने निवेदन दिए, वे कहां गायब हो गए, यह पता ही नहीं चला । ईरान पर चर्चा होनी चाहिए थी, लेकिन हल्ला मचा । सर, ऐसा क्यों हुआ? गैस के दाम बढ़

रहे हैं और देश में ऑयल की दिक्कत भी पैदा हो रही है। यहां जो बिल आते हैं, हम उन पर बोलना चाहते हैं। ऐसा नहीं है कि हमें बहुत ज्यादा जरूरत है यहां गिड़गिड़ाने की कि हमें बोलने का मौका दीजिए। क्योंकि जब इन बिल्स पर आगे आने वाली पीढ़ियां रिसर्च करेंगी, तो हमारा पक्ष क्या था, हमारी आइडियोलॉजी क्या थी, इस बारे में देश जान पाएगा, आने वाली पीढ़ियां जानेंगी, हम इसलिए बिल्स पर बोलना चाहते हैं, अपना पक्ष रखना चाहते हैं।

सर, मुझे यहां ढाई साल हो गए हैं। एससी, एसटी पर जो अत्याचार हो रहे हैं, आप एनसीआरबी का डेटा उठाकर देखिए।

माननीय सभापति : आपको अभी डेढ़ साल ही हुए हैं।

... (व्यवधान)

एडवोकेट चन्द्र शेखर : सर, अभी डेढ़ साल ही हुए हैं। सर, आप जोड़ रहे हैं, यह अच्छी बात है।

... (व्यवधान) चलिए सर, जो भी है। मैं यह कह रहा हूं कि एनसीआरबी का डेटा जो कहता है, लाखों बच्चों पर, दलितों पर, पिछड़ों पर, आदिवासियों की हत्याएं होती हैं, लेकिन इस हाउस में उन पर चर्चा क्यों नहीं होती है? क्या उनकी माताओं को पैदा करते वक्त दर्द नहीं होता? क्या दलित, पिछड़े, आदिवासी इंसान नहीं हैं? जैसलाल सरोज को जलाकर मार दिया गया, कपसाड की मां और बेटी के साथ अन्याय हुआ और दिल्ली में तरुण की हत्या कर दी गई।

सर, हमारी दिक्कत यह है कि अगर हम यहां नहीं बोलते हैं, तो हमारे क्षेत्र के लोग कहते हैं कि हम बोलना नहीं चाहते हैं। यहां लड़ते हैं, तो हम ऐसे दिखते हैं, जैसे हम भीख मांग रहे हों। हम सेशन में अपमान का घूंट पीते हैं, ताकि हम अपनी बात को रख सकें। हम अपनी बात भी पूरी नहीं कर पाते, क्योंकि आप वहां से ऑर्डर कर देते हैं कि खत्म कीजिए, खत्म कीजिए। यहां आदरणीय होम मिनिस्टर साहब बैठे हैं, उनसे आग्रह किया कि आप थोड़ी देर चेंबर में चले जाइए, कम से कम हम लोग अपने लोगों के विषय के बारे में बोल लेंगे। क्योंकि जब से वे बैठे हैं, आप जिस तरह से इनसिक्वोर हो रहे हैं, वह विपक्ष से बिल्कुल छिपा हुआ नहीं है। ... (व्यवधान)

माननीय सभापति : नहीं-नहीं मैं इनसिक्वोर नहीं हूं।

... (व्यवधान)

एडवोकेट चन्द्र शेखर : मैं आदरणीय गृह मंत्री जी से आग्रह करूंगा कि अगर वे थोड़ी देर बैठ जाएं, तो हम लोगों को बोलने का मौका मिल जाए।

माननीय सभापति : आप सभी को बोलने का समय मिल रहा है।

... (व्यवधान)

एडवोकेट चन्द्र शेखर : आप चैक कर लीजिए, सबसे ज्यादा समय आपका होता है। सर, डिप्टी स्पीकर नहीं बनाया गया। अगर डिप्टी स्पीकर बन जाता, तो चेयर ऑफ पैनल की जरूरत ही नहीं पड़ती। ... (व्यवधान) हम जब प्रोटेस्ट करते थे, तब बहुत सारे आईबी के अधिकारी हमें बाहर मिलते थे। हम आजकल उन्हें अंदर भी देख रहे हैं। क्या स्पीकर साहब को इस बारे में पता है।

... (व्यवधान)

सर, भारतीय संविधान के अनुच्छेद 98 में संसद के प्रत्येक सदन के लिए एक अलग से सचिवालय का प्रावधान है। औवेसी साहब उस पर बात कर रहे थे। यह अनुच्छेद संसद के प्रशासनिक और विधायी कार्यों को स्वतंत्र रूप से संभालने के लिए कर्मचारी नियुक्त करने और उनकी भर्ती और सेवा शर्तों को संसद द्वारा कानून बनाकर नियंत्रित करने की शक्ति देता है, लेकिन पिछले 10-15 वर्षों से ... *

माननीय सभापति : यह कभी डिस्कस नहीं होता है। सचिवालय के कर्मचारियों के बारे में यहां डिस्कस नहीं कर सकते हैं।

... (व्यवधान)

एडवोकेट चन्द्र शेखर : सर, मैं खत्म कर रहा हूं। आप मुझे बोलने तो दीजिए। ... (व्यवधान)

माननीय सभापति : आप बोलिए। औवेसी साहब आप बोलने के लिए क्या कह रहे हैं? आप स्पीकर साहब के बारे में बोल सकते हैं, सचिवालय के कर्मचारियों के बारे में नहीं बोल सकते।

... (व्यवधान)

* Not recorded as ordered by the Chair.

एडवोकेट चन्द्र शेखर : सर, विधायिका में कार्यपालिका की दखलअंदाजी पिछले कुछ सालों में शुरू हुई है। ऐसा प्रतीत होता है कि ... * मैं इसका कारण भी बताऊंगा। ...* ... (व्यवधान)

माननीय सभापति : कृपया समाप्त करें।

17.00 hrs

एडवोकेट चन्द्र शेखर : ...* यह संसदीय परम्परा तथा 'सेपरेशन ऑफ पॉवर्स' के नियमों का उल्लंघन है।... (व्यवधान)

सर, मुझे बस तीस सेकण्ड का समय दीजिए।... (व्यवधान) मैं यह क्यों कह रहा हूँ? कितने विभाग ऐसे हैं, जहां अभी बैकलॉग है और वह यहां भी है। यहां 40 प्रतिशत से ज्यादा एस.सी., एस.टी., ओबीसी के बच्चों के हक... (व्यवधान)

मान्यवर, बहुत सारे बैकलॉग्स हैं। एस.सी., एस.टी., ओबीसी के बच्चों को अधिकार मिलने चाहिए, नौकरी और रोजगार मिलने चाहिए, इसलिए मैंने इस बात को उठाया। ...*... (व्यवधान)

माननीय सभापति : अब आपकी बात खत्म हो गयी है, अब मेरी बात मानिए, अब समाप्त कीजिए।

एडवोकेट चन्द्र शेखर : ...*... (व्यवधान)

सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपके प्रति आभार व्यक्त करता हूँ।

****श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) :** आज हम इस सदन में एक अत्यंत दुःखद और दुर्भाग्यपूर्ण विषय पर चर्चा कर रहे हैं।

मैं भी अपने विचार रखने के लिए खड़ा हुआ हूँ-हालाँकि खड़ा होना भी आजकल साहस का काम हो गया है।

सबसे पहले मैं स्पष्ट करना चाहता हूँ- माननीय स्पीकर श्री ओम बिरला जी एक बेहद सरल,

* Not recorded as ordered by the Chair.

** Speech was laid on the Table.

सौम्य और भले व्यक्ति हैं। इतने सरल कि कई बार हमें डर लगता है- इतनी सरलता कहीं राजनीति में आउट ऑफ़ सिलेबस न हो जाए।

महोदय, इस संसार में पूरी तरह से निष्पक्ष रह पाना अत्यंत कठिन कार्य है। जिसका इतिहास भी गवाह है- एवं हमारे धर्मग्रंथों में भी इसका उल्लेख मिलता है। महाभारत के धर्मयुद्ध के समय दुर्योधन अधर्म के रास्ते पर होने की जानकारी होने के बावजूद भीष्म पितामह, गुरु द्रोणाचार्य, दानवीर कर्ण जैसे महा पुरुषों ने दुर्योधन की प्रति निष्ठा निभाई। तो भगवान श्रीकृष्ण ने पांडवों के प्रति अपनी निष्ठा निभाई। कारण अलग-अलग हो सकते हैं, निष्ठाएँ भी अलग- अलग हो सकती हैं-परंतु यह भी एक ऐतिहासिक सत्य है कि उस धर्मयुद्ध में भी महा पुरुष और स्वयं भगवान तक पूरी तरह से निष्पक्ष नहीं रह पाए।

इसलिए यदि स्पीकर महोदय सरकार के प्रति थोड़ा सा झुकाव रख भी लें- तो उसे कोई महापाप घोषित कर देना इतिहास और यथार्थ दोनों के साथ अन्याय होगा।

सच तो यह है- आज जो लोग चिल्ला रहे हैं, जब उनकी पारी थी तब, उन्होंने क्या क्या किया था सबको पता है। ओर जब फिर कल उनकी बारी आएगी तो फिर हम देखेंगे, यही माइक, यही टेबल, यही सदन ओर यही नियम, बस आवाज़ बदल जाएगी।

महोदय, स्पीकर की कुर्सी बहुत ज़िम्मेदारी वाली है। 19-20 का फर्क चलता है, जैसे खाने में नमक-थोड़ा कम हो तो चल जाता है, लेकिन ज़्यादा हो जाए तो पूरा भोजन खराब हो जाता है।

स्पीकर महोदय, सरल हैं, सज्जन हैं- इसमें कोई दो राय नहीं है। लेकिन हम जैसे छोटे प्रदेशों के निर्दलीय और क्षेत्रीय दलों के सदस्यों पर भी कभी-कभी अपनी कृपा की छाया डाल दिया करें हमें भी जनता ने ही चुनकर भेजा है।

यह सदन जितना बड़े राज्यों एवं बड़ी पार्टियों के सदस्यों का है। उतना ही हमारे जैसे लोगों का भी है। हमारे प्रदेश में भी इंसान रहते हैं, उनका भी जीवन है, उनकी भी समस्याएँ हैं— बस फर्क इतना है कि उनका नाम ब्रेकिंग न्यूज़ नहीं बनता।

जब हम आपसे मिलने आते हैं-तो कोई व्यक्तिगत काम लेकर नहीं आते।

हम चाय, नाश्ता, या खाना खाने नहीं आते- वो सुविधाएँ तो बड़े नेताओं के लिए सुरक्षित है। वो उनके लिए ही सुरक्षित रखे, इससे हमें कोई दिक्कत नहीं है। हम बस इतना चाहते हैं कि कभी-कभी हमें भी आपके दर्शन का सौभाग्य मिल जाए। हम अपनी सदन की समस्या आपसे नहीं कहेंगे तो किससे कहेंगे ?

आप ही तो हमारे छत्रपाल हैं, आप ही हमारे हितों के रक्षक हैं। अगर आप नहीं सुनेंगे- तो क्या हम सीधे भगवान श्रीकृष्ण को चिट्ठी लिखें ?

या फिर सदन के नेता के पास जाएँ ? और वो तो इतने बिज़ी रहते हैं कि शायद हमारी फ़ाइल को भी अपॉइंटमेंट लेना पड़े।

हम केंद्र शासित प्रदेश का प्रतिनिधित्व करते हैं- जहाँ अवसर वैसे ही कम हैं, ऊपर से यहां भी हमारी आवाज़ अगर दबा दी जाएगी तो फिर हम क्या करें- मौन व्रत ले ले ? मैं निशिकांत जी और राहुल गांधीजी का आभार व्यक्त करना चाहता हूँ, मैं लिख लिख कर थक गया था की प्रिवेलेज कमिटी गठित करो, गठित करो, पर नहीं हो पाई थी पर निशिकांत जी के प्रिवेलेज मोशन लाते ही कमिटी गठित हो गयीं, इस के लिए राहुल जी का भी आभार चलो आपके बहाने से कमसे कम यह काम तो हो गया।

अंत में मैं अब विपक्ष से एक विनम्र निवेदन करना चाहता हूँ- इस अविश्वास प्रस्ताव को वापस ले लीजिए। सच्चाई तो यह है कि यह प्रस्ताव पास होने वाला नहीं है। सरकार के पास पूर्ण बहुमत है-और ऊपर से हम जैसे कुछ लोग भी स्पीकर जी के समर्थन में खड़े हैं। सलाह इसलिए दे रहा हूँ क्योंकि कहीं ऐसा न हो कि माननीय ओम बिरला जी नाराज़ होकर इस्तीफा-वस्तीफा दे दें और फिर किसी ने अगर निशिकांत जी को स्पीकर बना दिया तो सोचिए-फिर तो "ऑर्डर, ऑर्डर भी ट्वीट में आएगा और सदन व्हाट्सऐप ग्रुप में चलने लगेगा।

इसलिए मेरी यही विनती है-ले लो वापस, ले लो वापस। अविश्वास प्रस्ताव वापस ले लो कोई कुछ नहीं कहेगा। सदन भी चलेगा, परंपरा भी बचेगी, और लोकतंत्र भी मुस्कुराएगा।

जय हिन्द, जय भारत।

*** श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) :** आज इस सदन में जो प्रस्ताव आया है, वह केवल एक संसदीय प्रक्रिया नहीं है। यह इस सदन की मर्यादा, इसकी परंपराओं और लोकतंत्र की आत्मा से जुड़ा हुआ विषय है। आज मैं इस सदन में उस व्यक्तित्व के पक्ष में खड़ा हूँ जिसने इस 'लोकतंत्र की जननी' की मर्यादा को न केवल अक्षुण्ण रखा, बल्कि उसे नई ऊँचाइयों तक पहुँचाया है। मैं विपक्ष के साथियों से शुरुआत में ही एक सीधा प्रश्न पूछना चाहता हूँ- क्या इस सदन के अध्यक्ष ने कभी किसी सदस्य की आवाज दबाई है? क्या उन्होंने किसी दल के साथ अन्याय किया है? क्या उन्होंने इस सदन के नियमों का उल्लंघन किया है? यदि उत्तर 'नहीं' है और मुझे पूरा विश्वास है कि उत्तर "नहीं" ही है तो फिर यह प्रस्ताव क्यों? विपक्ष द्वारा लाया गया यह अविश्वास प्रस्ताव तथ्यों की कसौटी पर शून्य और नैतिकता के घरातल पर निराधार है। क्या यह लोकतंत्र की चिंता है, या राजनीतिक निराशा की अभिव्यक्ति है? 'मर्यादा की जो प्रतिमूर्ति, धीरज जिनका गहना है, सदन के हर एक सदस्य को, जिनका अपना कहना है। अविश्वास के बादलों से, सूर्य कभी क्या डरता है? बिरला जी का तप ही, इस लोकतंत्र का गहना है।" यह सदन केवल बहस का मंच नहीं है, यह लोकतंत्र का मंदिर है। और इस मंदिर की मर्यादा बनाए रखने की सबसे बड़ी जिम्मेदारी इस सदन के अध्यक्ष पर होती है। मैं पूरे विश्वास से कह सकता हूँ कि माननीय श्री ओम बिरला जी ने इस जिम्मेदारी को अत्यंत गरिमा, संयम और निष्पक्षता के साथ निभाया है। मैं विपक्ष के मित्रों से पूछना चाहता हूँ जब आपको बोलने का समय मिला, क्या आपने सदन की कार्यवाही चलने दी? जब देश के महत्वपूर्ण विधेयक आए, क्या आपने सकारात्मक चर्चा की? लोकतंत्र में विरोध करना अधिकार है, लेकिन व्यवधान पैदा करना लोकतंत्र नहीं है। लोकतंत्र बहस से चलता है, नारे से नहीं। लोकतंत्र संवाद से चलता है, व्यवधान से नहीं। श्री ओम बिरला जी का जीवन इस देश के लोकतंत्र की ताकत का प्रतीक है। एक साधारण परिवार से निकलकर उन्होंने छात्र राजनीति से अपना सार्वजनिक जीवन शुरू किया। जनसेवा को अपना जीवन उद्देश्य बनाया। कोटा से कई बार विधायक रहे और बाद में लोकसभा में राजस्थान के कोटा-बूंदी क्षेत्र का प्रतिनिधित्व करते हुए

* Speech was laid on the Table.

उन्होंने अपने क्षेत्र और देश के विकास के लिए निरंतर कार्य किया। यह भारतीय लोकतंत्र की खूबसूरती है कि यहाँ साधारण परिवार का व्यक्ति भी सर्वोच्च लोकतांत्रिक मंच तक पहुँच सकता है। संसदीय इतिहास गवाह है कि 1954, 1966 और 1987 में जब तत्कालीन अध्यक्षा के विरुद्ध नोटिस आए, तब वे स्वयं आसन पर बैठकर सदन की कार्यवाही का संचालन करते रहे थे। परंतु वर्तमान अध्यक्ष श्री ओम बिरला जी ने एक अभूतपूर्व और ऐतिहासिक निर्णय लेते हुए संकल्प के लंबित रहने तक आसन पर न बैठने का फैसला किया। यह उनकी अंतरात्मा की शुचिता और लोकतांत्रिक शुचिता के प्रति उनके अगाध सम्मान का परिचायक है। वर्ष 2019 में जब यह सदन सर्वसम्मति से उन्हें लोकसभा अध्यक्ष चुनता है, तब सत्ता पक्ष ही नहीं, विपक्ष ने भी उन पर विश्वास व्यक्त किया था। आज वही लोग यदि उन पर प्रश्न उठा रहे हैं, तो यह प्रश्न भी उठता है- क्या बदला है? अध्यक्ष बदले हैं, या राजनीति बदल गई है? विपक्ष द्वारा प्रस्तुत नोटिस विसंगतियों का पिटारा था: नोटिस में वर्ष 2026 की जगह 2025 अंकित था। संकल्प रिज्योलुशन पर अनिवार्य हस्ताक्षर गायब थे और केवल फोटोकॉपी संलग्न की गई थी। नियमों के अनुसार इस तकनीकी आधार पर इसे तत्काल खारिज किया जा सकता था। परंतु, अध्यक्ष महोदय ने विशाल हृदय दिखाते हुए सचिवालय को निर्देश दिया कि इन कमियों को ठीक कराया जाए ताकि विपक्ष की लोकतांत्रिक आवाज को दबाया न जा सके। क्या यह निष्पक्षता का सर्वोच्च उदाहरण नहीं है? श्री ओम बिरला जी के नेतृत्व में इस सदन की कार्यक्षमता में उल्लेखनीय सुधार हुआ है। उनके कार्यकाल में- अधिक चर्चा हुई अधिक भागीदारी हुई सांसदों को अपनी बात रखने का अधिक अवसर मिला उन्होंने सदन में अनुशासन और संवाद की संस्कृति को मजबूत किया। उन्होंने संसद को जनता के और अधिक निकट लाने का प्रयास किया। युवा संसद कार्यक्रमों को प्रोत्साहित किया गया। संविधान दिवस कार्यक्रमों के माध्यम से संविधान के मूल्यों को जन-जन तक पहुँचाने का प्रयास किया गया। आज दुनिया डिजिटल युग में आगे बढ़ रही है। श्री ओम बिरला जी के नेतृत्व में संसद की कार्यप्रणाली को आधुनिक बनाने के लिए कई कदम उठाए गए। ई-नोटिस, डिजिटल प्रक्रियाएँ और तकनीक के उपयोग से संसद की कार्यप्रणाली अधिक प्रभावी और पारदर्शी बनी है। देश के

युवाओं को लोकतंत्र से जोड़ने की यह एक ऐतिहासिक पहल है। श्री ओम बिरला जी का कार्यकाल 'रचनात्मक लोकतंत्र' का स्वर्ण काल रहा है: विपक्ष को प्राथमिकता: 18वीं लोकसभा में शून्यकाल के दौरान उठाए गए 1835 विषयों में से 56 प्रतिशत से अधिक विषय (1032 विषय) विपक्षी दलों द्वारा उठाए गए। गहन विमर्श: 17वीं और 18वीं लोकसभा में पारित लगभग 66 प्रतिशत विधेयकों पर आवंटित समय से अधिक चर्चा कराई गई। डिजिटल संसद: ई-नोटिस, ई-ऑफिस और 'डिजिटल संसद' ऐप के माध्यम से सदन को पूरी तरह पेपरलेस और पारदर्शी बनाया गया। सदस्य सुविधा: सांसदों के लिए 24-7 शोध सहायता (प्रिज्म) और चिकित्सा सुविधाओं का आधुनिकीकरण किया गया। 4. वैश्विक प्रतिष्ठा और समावेशी पहल अध्यक्ष जी ने भारत के लोकतांत्रिक मूल्यों को वैश्विक मंच पर स्थापित किया है: पी20 और सीएसपीओसी भारत ने पहली बार रिकॉर्ड संख्या में वैश्विक पीठासीन अधिकारियों की मेजबानी की। पंचायत से संसद: स्थानीय निकायों की महिलाओं और प्रतिनिधियों को संसदीय प्रणाली से जोड़ने की अनूठी पहल की गई। भाषाई गौरव: सदन में आठवीं अनुसूची की सभी 22 भाषाओं में अनुवाद की सुविधा सुनिश्चित कर क्षेत्रीय भाषाओं को सम्मान दिया। संसद का संचालन करना आसान नहीं होता। कभी-कभी सदन में तीखी बहस होती है, व्यवधान होते हैं और माहौल भी तनावपूर्ण हो जाता है। लेकिन ऐसे सभी अवसरों पर श्री ओम बिरला जी ने अत्यंत धैर्य और संतुलन का परिचय दिया है। उन्होंने कभी भी अपनी व्यक्तिगत भावनाओं को सदन की कार्यवाही पर हावी नहीं होने दिया। एक तरफ वह गरिमा है जो अध्यक्ष जी ने स्थापित की, और दूसरी तरफ सदन के भीतर 'आँख मारने', 'फ्लाइंग किस्' जैसे अशोभनीय कृत्य और माननीय मंत्रियों के साथ धक्का-मुक्की जैसी घटनाएँ हैं। ऐसे विषम और उत्तेजक वातावरण में भी अध्यक्ष महोदय ने सदैव धैर्य, अनुशासन और मर्यादा का पालन किया है। लोकतंत्र की ताकत उसकी संस्थाओं में होती है। यदि हम इन संस्थाओं की गरिमा को ही कमजोर करने लगे, तो लोकतंत्र भी कमजोर हो जाता है। इसलिए हमें यह याद रखना चाहिए कि लोकसभा अध्यक्ष का पद केवल एक व्यक्ति का पद नहीं है यह लोकतंत्र की मर्यादा का प्रतीक है। मैं विपक्ष के साथियों से केवल इतना कहना चाहता हूँ- मतभेद होना स्वाभाविक है, लेकिन

लोकतांत्रिक संस्थाओं का सम्मान करना भी उतना ही आवश्यक है। राजनीति में प्रतिस्पर्धा हो सकती है, लेकिन लोकतंत्र की मर्यादा हमेशा सर्वोपरि होनी चाहिए। मैं अपनी बात कुछ पंक्तियों के साथ समाप्त करना चाहूँगा- "यह सदन केवल बहस का मंच नहीं, लोकतंत्र का मंदिर है, और इस मंदिर की मर्यादा सबसे ऊपर है। जो निष्पक्षता से इसे चलाए, वही इस पद का अधिकारी है, बिरला जी ने हर दिन यह विश्वास सिद्ध किया है।" और अंत में "अविश्वास के बादल चाहे जितने घने क्यों न हों, सत्य का सूर्य उन्हें चीरकर निकल ही आता है।" इसलिए मैं पूरे दृढ़ विश्वास के साथ इस प्रस्ताव का विरोध करता हूँ। अविश्वास का यह प्रस्ताव केवल राजनीतिक विद्वेष का परिणाम है। श्री ओम बिरला जी ने अपने कार्यकाल से यह सिद्ध किया है कि वे केवल सत्तापक्ष के नहीं, बल्कि पूरे सदन के अभिभावक हैं। मैं इस सदन से आग्रह करता हूँ कि इस आधारहीन प्रस्ताव को भारी बहुमत से निरस्त करें।

***श्री कौशलेन्द्र कुमार (नालंदा) :** आपने मुझे माननीय सदस्यों द्वारा प्रस्तुत संकल्प, जिसमें माननीय अध्यक्ष महोदय को उनके पद से हटाए जाने पर सदन में विचार करने के लिए चर्चा में भाग लेने की अनुमति दिए जाने के लिए आभारी हूँ।

यह खेद की बात है कि विपक्षी सदस्यों के द्वारा जो भी आरोप अध्यक्ष महोदय के विरुद्ध संकल्प में लिखा गया है और चर्चा में आ रहा है, यह निराधार, तथ्यहीन और मनगढ़ंत है। इसको किसी भी प्रकार से उचित नहीं माना जा सकता है और यह सब दिशाहीन विपक्ष की मानसिकता को दर्शाता है।

जहाँ तक हमारे देश के पूर्व प्रधानमंत्री के विरुद्ध कोई सदस्य द्वारा जो भी बातें सदन में की गई थी। वह उनका व्यक्तिगत विचार हो सकता है। सरकार का ऐसा कोई मत नहीं है, जिसे माननीय अध्यक्ष महोदय क्लीयर कर चुके हैं। हमारे देश के सभी प्रधानमंत्रियों का देश के नागरिक आदर और सम्मान करते हैं। विशेषकर पंडित जवाहर लाल नेहरू जी का, जिन्होंने आजादी के बाद जिस प्रकार से देश को एक समृद्ध राष्ट्र बनाने के लिए आजीवन समर्पित थे, उनका अनादर

* Speech was laid on the Table.

कैसे कोई कर सकता है। उनको तो मैं प्रेरणा श्रोत मानता हूँ। सरकार भी उन्हें पूर्ण आदर और सम्मान देती है।

जहाँ तक हमारे माननीय अध्यक्ष महोदय की बात है, वे निर्भीक हैं। उदार हैं। प्रतिभा के धनी व्यक्ति हैं। माननीय अध्यक्ष, श्री ओम बिरला जी प्रथम कार्यकाल के बाद दूसरे कार्यकाल के लिए चुने गये हैं। ऐसे प्रतिभावान व्यक्तित्व का दो-दो बार चुना जाना हमारे लिए गौरव की बात है। लोकसभा के अध्यक्ष के रूप में यह एक बहुत बड़ी उपलब्धि है। स्वतंत्रता प्राप्ति के बाद से प्रथम लोकसभा अध्यक्ष श्री मावलंकर जी, जिनके विरुद्ध भी 1954 में प्रस्ताव विफल हुआ था। तब से लेकर अब तक माननीय बिरला जी 19वें अध्यक्ष हैं। पिछले 17वीं लोकसभा की भी अध्यक्षता सफलतापूर्वक सम्पन्न किए थे, और आशा है कि आगे भी करते रहेंगे। इनकी निष्पक्षता पर संदेह करना कदापि उचित नहीं होगा।

लोकसभा का अध्यक्ष पद संवैधानिक व्यवस्था के तहत संविधान के अनुच्छेद-93 के तहत सदन का औपचारिक प्रमुख पद है। विपक्ष के द्वारा अनुच्छेद-94 के प्रयोग से अध्यक्ष पद की मर्यादा का उल्लंघन किया गया है। ऐसा भी नहीं है कि पहले कोई अविश्वास प्रस्ताव नहीं आया हो। विपक्ष की अपनी भूमिकाएं हैं। वर्ष 1966 में चौथी लोकसभा में तत्कालीन अध्यक्ष सरदार हुकुम सिंह जी के खिलाफ भी अविश्वास प्रस्ताव आया था, वह असफल रहा। फिर वर्ष, 1987 में 9वीं लोकसभा में तत्कालीन अध्यक्ष बलराम जाखड़ जी के खिलाफ अविश्वास प्रस्ताव आया, वह भी असफल रहा।

पुनः माननीय अध्यक्ष, श्री ओम बिरला जी के खिलाफ कांग्रेस और विपक्ष के अन्य सदस्यों के द्वारा लाया गया संकल्प भी असफल होगा। यह आप मान लीजिए।

सभी सदस्य लोकसभा के कार्य संचालन एवं प्रक्रिया नियम-200 से 203 के अंतर्गत चर्चा कर रहे हैं और यह नियम कहता है कि बहस केवल आरोपों तक ही सीमित रहे। इसीलिए आशा है कि हम सभी नियमों की मर्यादा का मान रखेंगे।

मुझे लगातार चौथी बार लोकसभा में आने का अवसर मिला है। परन्तु जिस तरह से

विपक्षी दलों द्वारा सदन नहीं चलने दिया जा रहा है, यह दुर्भाग्यपूर्ण है। जबकि विपक्ष को चाहिए था कि सदन को चलावें। प्रश्न काल सांसदों का होता है। क्षेत्र के तमाम जरूरी मुद्दे होते हैं। मगर जैसे ही हम लोग सदन में आते हैं, विपक्ष के सांसद बैनर और तख्ती लेकर आते हैं। कागज फाड़कर फेंद देना और हो-हल्ला करना, सदन की मर्यादा को समाप्त करना, यह सब विपक्ष के द्वारा प्रयास किया जा रहा है। 2024 से चुनाव के पहले विपक्ष के द्वारा अफवाह फैलाया गया कि अगर मोदी जी आयेंगे तो लोकतंत्र समाप्त हो जायेगा। मगर कहां लोकतंत्र खत्म हो रहा है।

माननीय प्रतिपक्ष के नेता, श्री राहुल गांधी जी का मुख्य आरोप पक्षपात एवं निष्पक्षता पर आधारित है। यह राहुल जी के मनोदशा को दर्शाता है। उनको जो यह पद मिला है, वह संविधान के किसी व्यवस्था के तहत नहीं है और संविधान में कहीं इसका उल्लेख नहीं है। बल्कि प्रतिपक्ष के नेता का पद स्वस्थ लोकतांत्रिक मर्यादा का पालन करने के लिए वर्ष-1977 में सैलरी और एलाउन्स आफ लीडर आफ अपोजीशन एक्ट-1977 के तहत एक महत्वपूर्ण दायित्व वाला संवैधानिक पद है, जिसकी एक गरिमा है। मर्यादा है और सबसे बड़ी जिम्मेवारी दायित्वों के निर्वहन की है, जिसका कोई मान राहुल जी नहीं रखते हैं। यह सही है कि उनको विपक्ष की भूमिका निभाना है, किन्तु अधिकार के साथ-साथ दायित्वों को भी ध्यान में रखना होगा। आप वन-साइडेड बात नहीं कर सकते हैं। देश वर्तमान में किन-किन हालातों से गुजर रहा है। विश्व में आर्थिक अस्थिरता का माहौल है। खाड़ी में भीषण युद्ध चल रहा है। यूक्रेन और रूस आपस में लड़ रहे हैं। पाकिस्तान और अफगानिस्तान में लड़ाई और तनाव है। इस परिस्थिति में आपका सहयोग सरकार को चाहिए और आप सरकार को ही अस्थिर करने में लगे हैं। क्योंकि आपके आचरण से तो यही लगता है।

आपको अपने परदादा, पंडित जवाहर लाल नेहरू जी एवं अपने पिता, श्री राजीव गांधी जी से कुछ सीखना चाहिए। प्रथम बार 18 दिसंबर, 1954 को सरकार बनने के मात्र चौथे दिन मावलंकर जी के विरुद्ध अविश्वास प्रस्ताव पर अपनी राय रखी थी, जो हमारे सदन की गरिमा को बनाए रखने के लिए काफी अहम है। फिर आपके पिताजी 15 अप्रैल, 1987 को अविश्वास प्रस्ताव

पर क्या कहा, आप उसे पढ़िए। मैं ज्यादा कुछ नहीं कहना चाहता हूँ, किन्तु आपको अपने ही गिरेवान में झाँकने की सलाह तो दे ही सकता हूँ।

मैं माननीय बिरला जी द्वारा अनुशासन और सदन की गरिमा बनाए रखने के लिए उनके सभी निर्णयों की सराहना करता हूँ। वे विपक्ष को सदन में कितनी प्राथमिकता देते हैं, यह आंकड़े हमारे नेता और माननीय मंत्री, श्री लल्लन बाबू अपनी चर्चा में दे चुके हैं। मैं उसे दोहराना नहीं चाहता हूँ। किन्तु परम्परा के अनुसार मैं विपक्ष के माननीय सांसदों से आग्रह करता हूँ कि अध्यक्ष पद का मान और मर्यादा बनाए रखने के लिए वे अपना प्रस्ताव वापस ले लें। मैं अपनी पार्टी जेडीयू के तरफ से इस संकल्प का विरोध करता हूँ।

***SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT):** Hon'ble Chairperson Sir, I raise to support the resolution of No Confidence against the conduct of the Speaker of the House.

The House belongs to all the elected members of the parliament whether it is in Government or opposition.

During the motion of thanks on the President's Address the Leader of the opposition and other MPs from opposition benches were not allowed to speak.

Also, it is unfortunate that unwarranted allegations were made against women MPs belonging to the opposition.

8 MPs from the opposition were suspended for an entire session for raising issues of public concern however treasury bench MPs were not rebuked for making wholly objectionable and derogatory remarks against former PMs.

* Speech was laid on the Table.

The Hon'ble Speaker has ceased to maintain an impartial attitude necessary to command the confidence of all sections of the House. Hon'ble Speaker due to the partisan attitude disregards the rights of Members of the House and makes pronouncements and gives rulings calculated to affect and undermine the rights of the members.

Hon'ble Speaker openly espouses the version of the ruling party on all controversial matters.

All these acts constitute a serious danger to the proper functioning of this House. Therefore I support the resolution.

***श्री राजकुमार रोत (बांसवाड़ा) :** आज माननीय अध्यक्ष महोदय के खिलाफ आये प्रस्ताव पर अपना मत रखने के लिए खड़ा हुआ हूं। ये अविश्वास प्रस्ताव लाने की परिस्थिति क्यों बनी है? सत्ता पक्ष द्वारा बार-बार अध्यक्ष महोदय पर दबाव बनाकर भेदभावपूर्ण कार्य करवाने का प्रयास किया गया। और अध्यक्ष महोदय को कई बार मजबूरन पक्षपाती फैसले करने पड़े हैं। उसी का नतीजा है कि विपक्ष द्वारा अध्यक्ष महोदय के विरोध में अविश्वास प्रस्ताव लाना पड़ा है। यह घटनाक्रम हमारे देश की लोकतांत्रिक व्यवस्था की छवि धूमिल करने का काम कर रही है।

सभापति महोदय में एक क्षेत्रीय पार्टी से आता हूं, जो इस देश के मूल मालिक आदिवासी समुदाय के साथ ही दलित, अल्पसंख्यक पिछड़े एवं देश के बेरोजगार-व गरीब वर्गों का प्रतिनिधित्व करती है।

इस सदन में सत्ता पक्ष के लोगों द्वारा किस तरह चेयर को इशारों से कण्ट्रोल करने का काम किया जाता है जैसे हम जब देश के आदिवासियों के वर्तमान हालात के बारे में बात करते हैं तो बीजेपी के सांसद चेयर को इशारा करते हैं कि माइक बन्द करो।

जब हम देश में आदिवासियों को विकास के नाम पर जल जंगल जमीन से किये जा रहे

* Speech was laid on the Table.

विस्थापन पर बोलते हैं तो सत्ताधारी सांसद चेयर को समय काटने का इशारा करते हैं।

इन बीजेपी के सांसदों को थोड़ा ये समझाओ कि ये चेयर बीजेपी के इशारों पर संचालित होने वाली नहीं है। यह चेयर देश के संविधान के आर्टिकलों के तहत बने नियमों से सदन को निष्पक्षता के साथ संचालित करने के लिए है।

ये भ्रम पालना बंद करो कि देश बीजेपी के इशारों पर चलेगा। देश संविधान के आधार पर चलेगा, और ये सदन भी नियम प्रावधानों से चलेगा, ना की आपके इशारों पर चलेगा।

आपके इन इशारों और अनुचित हस्तक्षेप की वजह से आज ओम बिड़ला जी पर सवाल खड़े हो रहे हैं। आपके कर्मों की सजा उनको भुगतनी पड़ रही है।

मैंने ये भी महसूस किया है कि माननीय मंत्री महोदय द्वारा प्रश्नकाल में समय पूर्ण करने की नीति से जो जवाब देने की परंपरा डाली है, यह प्रश्नकाल के महत्व को खत्म करने का कार्य कर रही है।

और जब हम हमारे राजस्थान के रेगिस्तान क्षेत्र में रहने वाले भील आदिवासी समुदाय के विशेष आरक्षण को लेकर प्रश्न लगाते हैं तो कहा जाता ये राज्य का विषय है।

जब दिल्ली के रहने वाले 20-22 लाख आदिवासियों को ST की सूची में सम्मिलित करने की मांग करते हैं तो कहा जाता है कि ये केन्द्र शासित प्रदेश का विषय है, यहां नहीं उठा सकते। वही, उधर राज्य व केन्द्र शासित प्रदेशों की सरकारें कहती हैं कि ये केन्द्र सरकार का विषय है। तो हम इन महत्वपूर्ण विषयों को कहा उठाये ? ऐसे कई विषय हैं जो केन्द्र सरकार राज्यों के पालों में डालती है और राज्य सरकार केन्द्र सरकार के पाले में डालकर पल्ला झाड़ने का काम करती है।

महोदय, हम जो क्षेत्रीय पार्टियाँ और निर्दलीय सांसद बड़ा संघर्ष करके यहां पहुंचे हैं। आदिवासी-दलित-पिछड़ों एवं बेरोजगारों की आवाज जब बड़ी राष्ट्रीय पार्टियों दबाने का काम करती है तब जनता हमारे जैसी क्षेत्रीय पार्टियों पर विश्वास करती है और हमारे जैसे जनप्रतिनियों को सदन में भेजने का काम करती है।

आज इस देश में आदिवासी जितना लोकतांत्रिक है, उतना शायद ही कोई लोकतांत्रिक

होगा और ये बात जयपाल सिंह मुंडा ने संविधान निर्माण के वक्त कहा था कि आदिवासियों को लोकतंत्र सीखने की जरूरत नहीं है बल्कि आप सबको आदिवासियों से लोकतंत्र सीखने की जरूरत है।

हमारी विचारधारा ही देश के आदिवासी दलितों के अधिकारों की रक्षा कर सकती है बाकी आप लोग आदिवासियों को वोट बैंक समझते हो। इस चेयर पर बैठे अध्यक्ष जी हो या सभापति हो जब आदिवासियों की बात आती है तो रोकने टोकने का काम करते हैं।

आदिवासी इस देश का मूल मालिक मूल बीज है। उसकी बात आते ही चेयर पर्सन को दिक्कत हो जाती है। मैं आदिवासी दलित के हक-अधिकारों की लड़ाई सड़क से लेकर सदन तक लड़ता आया हूँ और आगे भी लड़ता रहूँगा।

हम जो ज्वलंत मुद्दे यहां उठा सकते हैं वो राष्ट्रीय पार्टियों के टिकटों से जीत कर आने वाले सांसद नहीं उठा सकते हैं क्योंकि की पार्टी हाईकमान उनकी अगली टिकट काट देते हैं।

इसलिए हमारे क्षेत्रीय पार्टियों से आने वाले सदस्यों को अधिक अवसर हमी देने की आवश्यकता है। हमारे जैसे लोग ही देश के आदिवासी एवं गरीब जनता का दुख दर्द समझ सकते हैं।

बिड़ला जी को व्यक्तिगत धन्यवाद देना चाहूँगा कि उन्होंने ये प्रयास किया, लेकिन आप लोगों ने अध्यक्ष महोदय के कार्यों में हस्तक्षेप करके उनकी छवि को धूमिल करने का कृत किया है। और आज अविश्वास प्रस्ताव तक बात पहुंच गई।

अतः सत्ताधारी लोगो से मेरा अनुरोध है कि इस चेयर को निष्पक्षता के साथ कार्य करने दे। बिड़ला जी का व्यक्तिगत बड़ा सम्मान करता हूँ लेकिन अध्यक्षीय पद पर बीजेपी के अधिक हस्तक्षेप होने से अध्यक्ष महोदय द्वारा पक्षपाती फैसले के कारण आये अविश्वास प्रस्ताव का समर्थन करते हुए अपनी बात को विराम करता हूँ।

जोहार जय भील प्रदेश ।

***SHRIMATI SUPRIYA SULE (BARAMATI):**

1. Jawaharlal Nehru

- a. "The Speaker represents the House. He represents the dignity of the House, the freedom of the House... if the House is to become a fit instrument of a people's purpose, it is necessary that the Speaker should be in a peculiar way the guardian of the liberties of the House."
- b. In 1954, when the opposition moved a resolution for the removal of then Speaker Mavalankar, Nehru urged the chair to give more time to the Opposition in the debate.
- c. He stated, "I would like to address the House, if I may, in my capacity and the high privilege of being the Leader of this House and not as a leader of the majority party. So far as this majority party is concerned, I would like to tell them that not one of them is bound by any whip or any direction: let them vote as they like. It is not a party matter. It is a matter for this House, for each individual, to consider, regardless of party affiliations."

2. In 2019, the Supreme Court in *Shrimanth Balasaheb Patil vs Hon'ble Speaker Karnataka* very sharply observed, "...[T]he speaker, being a neutral person, is expected to act independently while conducting the proceedings of the house or adjudication of any petitions. The constitutional responsibility endowed upon him has to be scrupulously followed. His political affiliations cannot come in the way of adjudication. If

* Speech was laid on the Table.

the speaker is not able to disassociate from his political party and behaves contrary to the spirit of neutrality and independence, such person does not deserve to be reposed with public trust and confidence.

3. MK Gandhi

- a. The speaker's position assumes very high importance, greater than that of the Prime Minister. For he has to discharge the functions of a judge while he occupies the chair. He has to give impartial and just rulings. He has to enforce decorum and laws of courtesy between members. He has to be calm in the midst of storms. He has opportunities of winning over opponents which no other member of the house can possibly have".

4. GV Mavalankar

- a. 'Each one of us has to remember, that howsoever great the difference in viewpoints and methods, we are all meeting here as representatives of the nation, for one common cause, which is, in the language of the Preamble to the Constitution - secure to all its citizens, justice, liberty, equality and fraternity.'
- b. In parliamentary democracy, the office of the Speaker is held in very high esteem and respect. There are many reasons for this, some of them are purely historical, and some are inherent in the concept of parliamentary democracy and the powers and duties of the Speaker. Once a person is elected Speaker, he is expected to be above parties, above politics. In other words, he belongs to all the Members or

belongs to none. He holds the scales of justice evenly, irrespective of party or person, though no one expects that he will do absolute justice in all matters; because, as a human being, he has his human drawbacks and shortcomings. However, everybody knows that he will intentionally do no injustice or show partiality. Such a person is naturally held in respect by all.

5. Constituent Assembly debates on Speaker

- a. Draft Article 77 (now Article 94) dealt with the vacation, resignation, or removal. of the Speaker and Deputy Speaker of the House of the People. It was debated in the Constituent Assembly on 19 May 1949.
- b. During the debate, a member moved an amendment proposing that the Speaker should submit his or her resignation to the President instead of the Deputy Speaker. The member argued that, in the interest of decorum and propriety, the resignation should not be submitted to a subordinate officer.
- c. Responding to this, the Chairman of the Drafting Committee, Dr B. R. Ambedkar, clarified that resignation should be submitted to the appointing authority. In the case of the Speaker and the Deputy Speaker, the House of the People itself is the appointing authority. Therefore, the Speaker's resignation is submitted to the Deputy Speaker, reflecting the principle that the Speaker is responsible to the House rather than to the executive authority.

6. Vital Stats

a. Number of sittings

- i. Experts have noted that in more mature democracies, parliaments meet throughout the year on a fixed calendar and sit for periods ranging from 120 to 150 days.
- ii. However, the number of sittings of the Indian Parliament has seen a declining in recent years.
- iii. The first Lok Sabha had 677 sittings, an annual average of 135 days. The second Lok Sabha had 581 sittings, an annual average of 116 days.
- iv. The 10th Lok Sabha from 1991 to 1996, during the tenure of P.V. Narasimha Rao as Prime Minister, had 423 working days or 84.6 sittings a year. The 13th Lok Sabha from 1999 to 2004, under the Atal Bihari Vajpayee government, had 356 sittings, an annual average of 71 days.
- v. On the other hand, the 16th Lok Sabha worked for a total of 1,615 hours, 20 per cent more than the 15th Lok Sabha but 40 per cent lower than the average of all full-term Lok Sabhas. The annual average was 66.
- vi. Only four previous Lok Sabhas have had fewer sittings, all of which were dissolved before completing the five-year term and 11 out of the 15 sessions held during this Lok Sabha were adjourned early. As a result, 40 scheduled sittings did not take place (13 per cent of scheduled sittings). The first and last sessions were extended by

seven sittings and one sitting, respectively.

- vii. This reflects an undermining of the institution's importance and has a direct impact on Parliamentary functions, which include deliberating on laws, approving the Budget, holding the government accountable, and raising public issues.
 - viii. During the 17th Lok Sabha, MPs were suspended on 206 instances, across both Houses of Parliament. In the Winter Session 2023, 146 MPs were suspended for serious misconduct in the House.
 - ix. The 2025 Winter Session was only for 15 days. P.D.T. Achary, former Secretary General of the Lok Sabha, said that while the number of days Parliament would sit has reduced progressively over the decades, to have just 15 working days in a session is unprecedented (both houses had to function beyond their scheduled hours).
 - x. Achary said "This shows that either the government has no business to transact or it may not be giving adequate importance to Parliament. Also Parliament is not there only for transacting government business and passing Bills. There are many issues which concern the people and which ought to be brought to the notice of the government. The opposition wants to raise many issues, but the government seems to be reluctant to allow a discussion on these issues,"
- b. Passage of Bills and Discussions
- i. Article 107 of the Constitution says that a Bill shall be deemed to be passed if both Houses agree to the Bill.

- ii. P.D.T. Achary said that the word 'agree' is significant. It means that both Houses should know exactly what the content of the Bill is. And how will you know the content unless the Bill is discussed?
 - iii. In a 2022 event, former Vice President Jagdeep Dhankhar mentioned that India has a great heritage of debate, discussion and knowledge sharing. Hence, lessons can be drawn from the past to uplift the quality of discussions in the public domain, especially in legislatures.
 - iv. However, in the 17th Lok Sabha, 58 per cent of the bills were passed within two weeks of their introduction. 35 per cent of the bills in the Lok Sabha and 34 per cent in the Rajya Sabha were passed after less than an hour of discussion.
 - v. Surprisingly, major bills: the J&K Reorganisation Bill, 2019, and the Women's Reservation Bill, 2023, were passed within two days of introduction.
 - vi. During the 17th Lok Sabha, a majority of Bills were passed without recorded voting, only one half-hour discussion, and 13 short-duration discussions were held in the Lok Sabha.
 - vii. No adjournment motions were taken up either in the 16th or the 17th Lok Sabha.
 - viii. During the 2025 monsoon session, a comparatively smaller share of time was spent on legislative business, with most Bills discussed and passed within a couple of days of introduction.
- c. Scrutiny by committees and Private Member Bill discussion

- i. The parliamentary standing committees were created in 1993 to assist Parliament in its legislative and financial business. However, according to a study of Parliament's functioning in the last 70 years carried out by PRS, since 2004, only 45 per cent of the total Bills introduced in Parliament were referred to the committees. The decline was more acute during the 16th and the 17th Lok Sabha terms.
- ii. According to PRS data, in the 16th Lok Sabha, 133 Bills were passed, 15 per cent higher than in the previous Lok Sabha. However, only 25 per cent of the Bills introduced were referred to Committees. The figure was 71 per cent and 60 per cent in the 15th and 14th Lok Sabha, respectively.
- iii. In the 17th Lok Sabha, less than 20 per cent of Bills were referred to Committees.
- iv. Eleven of the 42 Bills introduced in the 18th Lok Sabha have been referred to Committees.
- v. 729 Private Members' Bills (PMBs) were introduced in the 17th Lok Sabha, but only two PMBs were discussed. During the same period, 705 PMBs were introduced in the Rajya Sabha, and 14 were discussed.
- vi. Hence, the Parliament needs to treat the time earmarked for PMBs as sacrosanct.
- vii. In instances where the government feels constrained by time to transact its own legislative business, it should consider extending the

overall working hours of Parliament, rather than encroaching upon the Fridays reserved for PMBs.

d. Budget Discussion and Question Hour

- i. The Union Budget includes the demand for grants of various ministries, which authorise their expenditure. These demands are discussed ministry-wise.
- ii. However, in the 16th Lok Sabha, only 17 per cent of the budget was discussed. While this number was higher than the previous two Lok Sabhas, in 2018 and 2023, 100 per cent of demands were passed without discussion. (However, this has also happened in 2004-05 and 2013-14.)
- iii. Experts have also pointed out shrinkage in Question Hours. In the 16th Lok Sabha, the Question Hour functioned for 67 per cent of its scheduled time and the figure for the Rajya Sabha in the same period is 41 per cent.
- iv. During the 17th Lok Sabha, Question Hour functioned for 60 per cent of scheduled time in Lok Sabha and 52 per cent in Rajya Sabha.
- v. In the first half of the Budget Session, 2026, the PMO in a communication to the Lok Sabha Secretariat stated that questions on Prime Minister's Citizen Assistance and Relief in Emergency Situations (PM-CARES), Prime Minister's National Relief Fund (PMNRF) and the National Disaster Fund (NDF) cannot be taken up because all three constitute voluntary public contributions and do not

draw from the consolidated fund of India,

- vi. Transparency activists have questioned the nature of the PM-CARES fund as a public charitable trust also, because the Centre insists that it is not a government body and is kept outside RTI purview.
- vii. This undermines Parliament's authority. According to P.D.T. Achary, former Secretary General of the Lok Sabha, "The PMO cannot ask the Lok Sabha Secretariat to not allow particular kinds of questions. Questions are admitted or disallowed by the Speaker."

e. The Post of Deputy Speaker

- i. The post of the Deputy Speaker is far from ceremonial; it plays an indispensable role in maintaining the continuity of legislative work. The Deputy Speaker also presides over committees such as those on Private Members' Bills and the House Budget Committee of Parliament, oversees crucial debates, and serves as a neutral arbiter during sensitive discussions.
- ii. Article 93 of the Constitution states: "The House of the People shall, as soon as may be, choose two members of the House to be respectively Speaker and Deputy Speaker thereof, and so often as the office of Speaker or Deputy Speaker becomes vacant, the House shall choose another member to be Speaker or Deputy Speaker, as the case may be."
- iii. The phrase "as soon as may be" in relation to the election of both the Speaker and the Deputy Speaker implies urgency and necessity,

rather than discretion.

- iv. According to Article 180 of the Constitution, the Deputy Speaker has the power to conduct the duties of the Speaker when his chair is vacant.
- v. There has been an informal practice of offering the post of Deputy Speaker to a member of the Opposition. The essence of this practice is to foster harmony between the ruling party and the Opposition and ensure the smooth functioning of Parliament.
- vi. According to Rule 8 of the Rules of Procedure and Conduct of Business in Lok Sabha, 1952, the election to the post of Deputy Speaker "shall be held on such date as the Speaker may fix." However, the fact that the position has remained vacant in the Lok Sabha since 2019 can be seen as an underperformance of duty by the current Speaker and violation of the Constitution.

f. The Ethiopia Example

- i. In the context of Operation Sindoor and India's fight against cross-border terrorism, seven All-Party Delegations visited key partner countries, including members of the UN Security Council.
- ii. These delegations projected India's national consensus and resolute approach to combating terrorism in all forms and manifestations and carried the country's strong message of zero-tolerance against terrorism.
- iii. The eight-member delegation to Qatar, South Africa, Ethiopia, and

Egypt met Tadesse Chafo, Speaker of the House of People's Representatives of Ethiopia, who graduated from Aligarh Muslim University. This is a classic example of India's soft power dividend, generating capital that goes beyond political imperatives.

7. Allegation against the Speaker

- a. On Feb 9, 2026, Dr. Shashi Thatoor alleged his microphone was switched off mid-speech, a move he claimed had "never happened in seven decades of Parliament."
- b. In September 2023, BJP MP Ramesh Bidhuri used communal slurs against BSP MP Danish Ali. To this, Om Birla was criticized for only issuing a "warning of strict action if repeated," rather than an immediate suspension, which is often applied to opposition members for "disrupting" the House.
- c. Throughout 2023 and 2024, the opposition has alleged that significant portions of speeches by the Leader of Opposition were expunged. The opposition argues that while their critiques are censored for being "defamatory," equally harsh remarks from the Treasury benches are often left on the record.
- d. During the Budget Session February 2026, eight opposition MPs were suspended for the remainder of the session after protesting over not letting the LOP speak his points over the 2020 eastern Ladakh standoff by quoting from the unpublished memoirs of former Army Chief General M.M. Naravane.

- e. In February 2026, the speaker advised the Prime Minister to not to come to the House for the "Motion of Thanks" reply, claiming "credible information" that certain women MPs from the Congress party intended to surround the Prime Minister's chair and create an "unexpected situation". A similar situation was seen back when in June 2004, then-PM Manmohan Singh could not deliver his reply due to BJP protests. However, in that instance, the PM was physically present. The 2026 incident is legally distinct because the Speaker preemptively advised the PM not to attend at all, which is what triggered the "breach of neutrality" charge.

***SHRI BALASHOWRY VALLABHANENI (MACHILIPATNAM):** I thank you for giving me this opportunity. Sir, I rise to oppose the Motion moved by Shri Tarun Gogoi and express JanaSena Party and our President, Shri Pavan Kalyan garu's full support, faith and confidence in the Government and also on the hon. Speaker, Shri Om Birlaji.

Shri Om Birlaji is a very experienced Parliamentarian and 2nd term he has occupied the prestigious chair of Speaker. I have been observing him since 2019 and he is discharging his duties very well.

The Opposition parties are coming in the way of Speaker in every aspect, on every issue and at every stage and not allowing the House to run. It is not good for democracy.

not allowing the hon. PM to reply to the Motion of Thanks on President's

* Speech was laid on the Table.

Address is not acceptable and it is for the first time that such It is not a thing has happened. healthy precedent and good for democracy.

The Opposition alleging that hon. Speaker is not giving them time to raise issues. I don't agree with this statement.

I will give one example. Sir, it is this Speaker who is giving opportunity to every single Member of the House to raise issues of importance. Sir, on many occasions, hon. Speaker taken up Zero Hour for hours together; at times, Zero Hour submissions taken up for 4-5 hours.

And, everybody is getting opportunity to raise matters under Rule 377. Hon. Speaker is also giving sufficient time to Members, including Opposition, to express their views on Bills, discussions, etc. Sir, hon. Speaker has allotted 20 hours for discussion on Motion of Thanks. He has permitted the House to sit till 4.00 am to discuss a Bill.

If this is not giving time to MPs to raise issues, then I don't know what they are thinking about.

I only say that Constitutional experts say that the Speaker is the 'conscience and guardian of the House.' And, Pandit Jawharlal Nehru described the Speaker of this very House as the 'Father of the Lok Sabha.' So, Shri Om Birla is 'father figure' of the House.

So, I conclude by saying that that the Speaker is constitutional guardian of the House, symbolizing its dignity, Let us all freedom and liberty. protect the Office of Speaker. With these words, I once again oppose the Motion. Thank you.

***श्री श्रीरंग आप्पा चंदू बारणे (मावल) :** मैं आपकी अनुमति से, सदन में विपक्ष द्वारा आपके विरुद्ध लाए गए इस निराधार प्रस्ताव पर अपनी और अपनी पार्टी शिवसेना की ओर से अपनी बात रखने के लिए खड़ा हुआ हूँ।

यह सदन लोकतंत्र का मंदिर है और आप इस मंदिर के संरक्षक हैं। इतिहास गवाह है कि आपने सदैव दलगत राजनीति से ऊपर उठकर इस सदन की गरिमा को बनाए रखा है। लेकिन आज बड़े खेद के साथ कहना पड़ रहा है कि विपक्ष ने केवल राजनीतिक द्वेष और सुखियों में बने रहने के लिए इस गरिमापूर्ण पद को विवादों में घसीटने का प्रयास किया है।

यह बहुत ही दुर्भाग्यपूर्ण दिन है कि इस सदन के कुछ सदस्य, जिन्हें जनता ने विकास और चर्चा के लिए यहाँ भेजा है, वे आज उस आसन पर सवाल उठा रहे हैं जो इस लोकतंत्र की सर्वोच्च मर्यादा का प्रतीक है।

पिछले सत्रों का रिकॉर्ड उठाकर देख लिया जाए-चाहे सत्ता पक्ष हो या विपक्ष, आपने हर सदस्य को अपनी बात रखने का पर्याप्त समय दिया है। छोटे दलों के सांसदों को भी आपने सदैव प्रोत्साहित किया है, जो आपकी निष्पक्षता का सबसे बड़ा प्रमाण है।

अध्यक्ष का पद किसी दल का नहीं होता, वह पूरे सदन का होता है। पिछले वर्षों में हमने देखा है कि किस तरह आपने आधी रात तक सदन चलाकर जनहित के मुद्दों पर चर्चा सुनिश्चित की है। आपने नए सांसदों को, महिला सांसदों को और क्षेत्रीय दलों के सदस्यों को बोलने का जो अवसर दिया है, वह सराहनीय है जिसका मैं स्वागत करता हूँ।

विपक्ष जो आज आप पर पक्षपात का आरोप लगा रहा है, मैं उनसे पूछना चाहता हूँ-क्या यह सच नहीं है कि जब वे नियम तोड़ते हैं, तब भी आपने उन्हें बड़े मन से भाई की तरह समझाकर सदन की कार्यवाही में शामिल किया? जब-जब सदन में शोर-शराबा हुआ या नियम टूटे, आपने एक अभिभावक की तरह सदन को संभाला। विपक्ष जिस 'अंकुश' की बात कर रहा है, वह दरअसल 'अनुशासन' है। बिना अनुशासन के यह सदन बाजार बन जाएगा, संसद नहीं।

* Speech was laid on the Table.

विपक्ष का आरोप है कि उनकी आवाज दबाई जा रही है। महोदय, 'आवाज दबाना' और 'मर्यादा बनाए रखना' दो अलग बातें हैं। सदन तर्कों से चलता है, नारों और तख्तियों से नहीं। जब सदन की गरिमा को ठेस पहुँचाई जाती है, जब कागज फाड़कर आसन की ओर उछाले जाते हैं, तब एक संरक्षक के रूप में आपका कठोर होना अनिवार्य हो जाता है। अनुशासन को तानाशाही कहना विपक्ष की बौद्धिक कंगाली को दर्शाता है।

यह प्रस्ताव आपके खिलाफ नहीं, बल्कि इस सदन की कार्यप्रणाली के खिलाफ एक साजिश है। विपक्ष चाहता है कि सदन न चले, ताकि देश की तरक्की के आंकड़े जनता के सामने न आ सकें। वे चर्चा से भागते हैं और जब चर्चा में टिक नहीं पाते, तो वे आसन को निशाना बनाते हैं। यह केवल एक व्यक्ति पर हमला नहीं है, बल्कि देश के संसदीय ढांचे पर प्रहार है।

अंत में मैं यही कहूँगा कि आप विचलित न हों। यह प्रस्ताव न केवल आधारहीन है बल्कि संसदीय परंपराओं पर एक काला धब्बा लगाने का प्रयास है। आपके पीछे यह सदन और इस देश की जनता की भावनाएं हैं। महाराष्ट्र की धरती ने हमें अन्याय के खिलाफ लड़ना सिखाया है। छत्रपति शिवाजी महाराज के संस्कार हमें सिखाते हैं कि सत्य के मार्ग पर चलते हुए किसी भी अवरोध से डरना नहीं चाहिए।

"सत्य परेशान हो सकता है, पराजित नहीं।"

विपक्ष का यह प्रस्ताव केवल राजनीति की एक धूल है जो हवा के झोंके के साथ उड़ जाएगी, लेकिन आपकी निष्पक्षता का इतिहास इस सदन की दीवारों पर हमेशा के लिए अंकित रहेगा।

मैं अपनी पार्टी शिवसेना की ओर से इस प्रस्ताव का कड़ा विरोध करता हूँ और आपके प्रति अपना अटूट विश्वास प्रकट करता हूँ।

जय हिंद, जय महाराष्ट्र।

***SHRI ABDUL RASHID SHEIKH (BARAMULLA):** It is unfortunate that I was denied the opportunity to speak in the no confidence motion by your goodself.

* Speech was laid on the Table.

It is grave injustice. The stature of this House cannot be judged by the size of the building, the costly vehicles we the MP's may use, the bungalows we may reside in. The parameter to judge the stature of the House is the performance, behaviour & discussions MPs display in the House. Being the largest democracy of the world we must condemn the US & Israeli aggression in Iran. I strongly condemn the death of Ayatollah Khamenei the Iranian spiritual leader & death of over 150 civilians in US Israeli bombing. I seek unconditional release of all those who were detained & arrested in J&K over the recent protest against US & Israeli attack. Speaker should not be blamed for most of the issues we are discussing in this House because two main parties BJP & Congress hardly are ready to accommodate each other's view point. How unfortunate that PM claims he is not being allowed to speak in House, by say, Leader of opposition. These claims expose the deep fault lines in our system. Let me tell you why are opposition members feeling let down & marginalised. The reason is this Government takes most important decisions during dark nights & then brings legislation in hurry. There is no consultation & consensus. Take the instance of abrogation of article 370. Even cabinet ministers were unaware of the decision till hours before the bill was introduced, you put sitting & former law makers from J&K in jail as you knew you were passing the bill on 5th August 2019 only because you had majority. I have a suggestion let the house pass a resolution & make it mandatory for the PM & LoP to meet once in three months to discuss important issues of national interest. You must take the elected representatives of J&K into confidence & to resolve the issues of all

sorts. I will in the end appeal the ruling party to ensure that Speaker is not put to any pulls & pressures so that he can discharge his duties in accordance with the rules & let the opposition withdraw the no confidence motion & the suspension of 8 MPs be accordingly revoked.

My speech may please be taken on record.

***श्री नरेश गणपत म्हस्के (ठाणे) :** मैं आपका आभार व्यक्त करता हूँ कि आपने मुझे इस महत्वपूर्ण सत्र में अपनी बात रखने का अवसर दिया।

आज जब हम इस सदन में राष्ट्र निर्माण की गंभीर चर्चा कर रहे हैं, तो बड़े खेद के साथ मुझे विपक्षी बेंचों की ओर देखना पड़ रहा है। देश की जनता ने हमें यहाँ नीति बनाने के लिए भेजा है, लेकिन कुछ लोग इस पवित्र सदन को अपनी 'किड्स प्ले स्कूल' की पिकनिक समझने की भूल कर रहे हैं।

राजनीति सेवा का माध्यम है, मनोरंजन का नहीं। लेकिन हमारे राहुल गांधी जी और उनकी कांग्रेस पार्टी जिस तरह का व्यवहार कर रही है, वह देश के लोकतंत्र के लिए चिंता का विषय है। कभी सदन में आँख मारना, कभी प्रधानमंत्री की सीट पर जाकर जबरदस्ती गले लगाना-क्या ये हरकतें एक जिम्मेदार सांसद को शोभा देती हैं?

इसी संदर्भ में एक मराठी कविता की कुछ पंक्तियाँ याद आती हैं:

"मोठेपण हे वयाने येत नसते,

ते विचारांच्या प्रगल्भतेने येते.

हातात खेळणी घेऊन खेळणाऱ्याला,

देशाचे भविष्य कधीच कळत नसते।"

(अर्थ: बड़प्पन उम्र से नहीं, विचारों की परिपक्वता से आता है। हाथ में खिलौने लेकर खेलने वाले को देश का भविष्य कभी समझ नहीं आ सकता।)

* Speech was laid on the Table.

मुझे सबसे ज्यादा दुख तब होता है जब कांग्रेस के नेता विदेश जाते हैं और भारत की छवि खराब करते हैं। वे वहां जाकर कहते हैं कि भारत में लोकतंत्र खत्म हो गया है। सच तो यह है कि उनका जनाधार खत्म हो गया है, इसलिए उन्हें लोकतंत्र खतरे में नजर आता है।

उनके बयानों पर ये शेर एकदम सटीक बैठता है:

*"वतन की आबरू का जिन्हें ख्याल नहीं,"

*उन्हें सियासत का कोई हक ही नहीं।"

*घर की बातें गलियों में उछालते हैं,"

इनसे वफादारी की कोई उम्मीद ही नहीं।"

जब आप विदेशी धरती पर जाकर अपने ही देश को नीचा दिखाते हैं, तो आप केवल सरकार भाजपा या NDA का विरोध नहीं कर रहे होते, आप 140 करोड़ भारतीयों के स्वाभिमान को चोट पहुँचा रहे होते हैं। अध्यक्ष जी, आज भारत विश्व की पांचवीं बड़ी अर्थव्यवस्था बन चुका है। हम चांद के दक्षिणी ध्रुव पर पहुँच गए हैं। लेकिन कांग्रेस आज भी "आलू से सोना" निकालने वाली मानसिकता में अटकी हुई है। उन्हें विकास नहीं दिखता, क्योंकि उनकी आँखों पर 'परिवारवाद' का चश्मा चढ़ा हुआ है।

एक हिंदी कवि ने बहुत सुंदर लिखा है:

*"जो अपनी ही जमीन को पहचान न पाए,"

वो आसमां की बात क्या करेंगे?

*जिनके ख्यालों में खुद का ही बचपन है,"

वो इस देश के जवान की बात क्या करेंगे?"

राहुल गांधी अक्सर लोकतंत्र, संविधान और संसद की गरिमा पर बड़े-बड़े भाषण देते हैं। वे बार-बार यह कहते हुए दिखाई देते हैं कि संसद लोकतांत्रिक विमर्श का सर्वोच्च मंच है और यहां जनता की आवाज़ उठाई जानी चाहिए।

लेकिन जब हम उनके अपने संसदीय रिकॉर्ड को देखते हैं, तो तस्वीर कुछ और ही दिखाई

देती है। संसद में उनकी उपस्थिति लगातार राष्ट्रीय औसत और उनके राज्य के सांसदों के औसत से काफी कम रही है।

15वीं लोकसभा में उनकी उपस्थिति मात्र 43 प्रतिशत रही, 16वीं लोकसभा में भी उनकी उपस्थिति 52 प्रतिशत रही, 17वीं लोकसभा में भी स्थिति में भी वही हाल रहा।

ऐसे में यह सवाल स्वाभाविक है कि जो नेता स्वयं संसद में आधे समय भी उपस्थित नहीं रहता, वह लोकतांत्रिक जवाबदेही की बात किस नैतिक आधार पर करता है?

सिर्फ कम उपस्थिति ही नहीं, बल्कि कई बार ऐसा भी हुआ है कि संसद के पूरे सत्र ही उन्होंने छोड़ दिए। कभी विदेश घूमने चले गये कभी महत्वपूर्ण विषय पर हो रही चर्चा में देश में होते हुए भी शामिल ही नहीं हुए...

क्या यही परिपक्व नेता का लक्षण है?

हाल ही में राहुल गांधी ने हाथ में पुस्तक लेकर, जो अभी प्रकाशित प्रकाशित भी नहीं हुआ है, उसमें लिखी कुछ मनघडन बातें बता कर संसद का बहुमूल्य समय ऐसे ही गवा दिया... जिस पुस्तक में कुछ था ही नहीं उस कोरी पुस्तक का संदर्भ देकर देशवासियों को गुमराह करने का अपवित्र कार्य किया है... महाराष्ट्र के महान संत श्रीरामदास स्वामीजी ने अपने पवित्र ग्रंथ दासबोध में ... मूर्ख लोगो के कई लक्षण बताये हैं... वैसे तो बहुत सारे लक्षण हमारे विपक्षी नेताओं से मिलते मिलते हैं... परंतु, यह लक्षण मात्र राहुल राहुल जी की उस बचकानी कृति से तंतोतंत मिलता है.... रामदासजी कहते हैं,

*अक्षरें गाळून वाची । कां तें घाली पदरिचर्ची ।"

नीघा न करी पुस्तकाची । तो येक मूर्ख ॥ 70 ॥

आपण वाचीना कधीं । कोणास वाचावया नेदी ।

बांधोन ठेवी बंदीं । तो येक मूर्ख ॥ 71॥

एक संविधान का सबसे ज्यादा अपमान राहुल जी ने नहीं किया है उसके कुछ पन्ने भी यह पढ़ लेते तो इनके बर्ताव में कुछ तो सुधारणा इतने वर्षों में दिखती...

आरोप लगाया जा रहा है कि विपक्ष की आवाज दबाई जा रही है, लेकिन तथ्य इसके विपरीत हैं। 17 वीं लोकसभा में NDA के पास 65 प्रतिशत बहुमत था, फिर भी विपक्ष को 61.05 प्रतिशत चर्चा का समय दिया गया। 18वीं लोकसभा में भी बजट और राष्ट्रपति अभिभाषण जैसी चर्चाओं में विपक्ष को 50 प्रतिशत से अधिक समय मिला है। यहाँ तक कि शून्यकाल में भी विपक्षी सदस्यों ने 55 प्रतिशत समय का उपयोग किया है।

भारतरत्न डॉ. बाबासाहेब अंबेडकर ने कहा था कि संसद केवल कानून बनाने के लिए नहीं, बल्कि राष्ट्रीय विमर्श के लिए है। माननीय अध्यक्ष श्री ओम बिड़ला जी के नेतृत्व में 'First Timers' (नए सांसदों) को प्राथमिकता देकर इस लोकतांत्रिक भावना को मजबूत किया गया है।

विपक्ष 'Gen-Z' की भाषा में "delulu" (भ्रम) का शिकार है। वे वास्तविकता से कटकर एक काल्पनिक धारणा जी रहे हैं कि उन्हें बोलने नहीं दिया जा रहा, जबकि आंकड़े कुछ और ही गवाही दे रहे हैं।

अध्यक्ष जी का योगदान सदन की चार दीवारी तक सीमित नहीं है। उन्होंने 64 संसदीय मैत्री समूहों का गठन किया, जिसका नेतृत्व दलगत राजनीति से ऊपर उठकर विपक्ष के नेताओं (जैसे शशि थरूर, अखिलेश यादव) को सौंपा। P20 शिखर सम्मेलन की सफल मेजबानी इसका प्रमाण है।

अंत में मैं भी कबीरदास के दोहे से अपनी बात खत्म करूंगा:

"बुरा जो देखन मैं चला, बुरा न मिलिया कोय,
जो दिल खोजा आपना, मुझसे बुरा न कोय।"

महोदय, मुझे लगता है कि इस दोहे का अर्थ विपक्ष के माननीय साथियों को भी समझना चाहिए।

अंत में, मैं बस इतना ही कहूँगा कि यह सदन गंभीर चर्चा का मंच है। यहाँ देश की सुरक्षा, अर्थव्यवस्था और किसान की बात होनी चाहिए। राहुल जी को मेरा मशवरा है कि वह राजनीति को सीरियसली लें। देश की जनता अब 'पप्पू' वाली हरकतों पर हंसती नहीं है, बल्कि उन्हें देखकर

शर्मिदा होती है। कांग्रेस के लिए बस एक आखिरी पंक्ति.....

"लम्हों ने खता की थी, सदियों ने सजा पाई।"

आपकी गलतियों की सजा यह देश नहीं भुगतेगा। भारत अब रुकने वाला नहीं है, वह यशस्वी प्रधानमंत्री जी के नेतृत्व में आगे बढ़ता रहेगा।

जय हिंद! जय महाराष्ट्र!

माननीय सभापति : मैं सभी माननीय सदस्यों से कहूंगा कि हर विषय पर हर माननीय सदस्य को आज यहां होने के बावजूद भी मौका नहीं दिया जा सकता है, लेकिन सभी माननीय सदस्यों को समय-समय पर मौका मिलता रहता है।

माननीय गृह मंत्री जी।

... (व्यवधान)

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : माननीय सभापति महोदय, आज इस महान सदन में लोक सभा स्पीकर के सामने जो अविश्वास प्रस्ताव आया है, इस पर अपने विचार व्यक्त करने के लिए मैं खड़ा हुआ हूं।... (व्यवधान)

मान्यवर, एक प्रकार से यह जो घटना है, वह कोई सामान्य घटना नहीं है।... (व्यवधान) करीब-करीब चार दशकों के बाद एक बार फिर से लोक सभा अध्यक्ष के सामने अविश्वास प्रस्ताव आया है और एक प्रकार से मैं यह भी कहना चाहता हूं कि संसदीय राजनीति और यह सदन, दोनों के लिए यह एक अफसोसजनक घटना है, क्योंकि जो स्पीकर होते हैं, वे किसी दल के नहीं होते हैं, बल्कि सदन के होते हैं।... (व्यवधान) एक प्रकार से सदन के सभी सदस्यों के अधिकारों के वे संरक्षक भी होते हैं।... (व्यवधान) उनके सामने अविश्वास प्रस्ताव कोई सहज घटना नहीं है, फिर भी इसके लिए दस घंटे तय हुए थे और दस घंटों से ज्यादा समय इस पर चर्चा हुई है। ... (व्यवधान) सदन में इस पर पक्ष और विपक्ष, दोनों की ओर से लगभग 13 घंटों की चर्चा हुई है और 42 से ज्यादा सांसदों ने इसमें हिस्सा लिया है।... (व्यवधान)

मान्यवर, मैं पूरे सदन को बताना चाहता हूं कि अभी के विद्यमान स्पीकर साहब की जब

नियुक्ति हुई, तब दोनों दलों के नेताओं ने एक साथ उनको आसन पर बिठाने का काम किया ।
 ... (व्यवधान) इसका मतलब है कि स्पीकर को अपने दायित्वों के निर्वहन के लिए पक्ष और प्रतिपक्ष, दोनों को एक प्रकार से मुक्त माहौल भी देना है और दायित्वों के निर्वहन के लिए उनका समर्थन भी करना है ।... (व्यवधान) आज स्पीकर के निर्णय पर कोई असहमति तो व्यक्त हो सकती है, मगर लोक सभा के नियमों के स्पीकर के निर्णय को अंतिम माना गया है ।... (व्यवधान)

मान्यवर, इससे विपरीत विपक्ष ने स्पीकर की निष्ठा पर सवालिया निशान खड़ा किया है ।

... (व्यवधान)

माननीय सभापति : रोट साहब, अगर आप अपनी बात रिकॉर्ड में लाना चाहते हैं तो मैं अलाऊ कर रहा हूं कि आप लिखित में अपना भाषण दे दें । आपका भाषण रिकॉर्ड में आ जाएगा । जब तक गृह मंत्री जी बोल रहे हैं, आप अपना लिखित भाषण दे दें ।

माननीय गृह मंत्री जी ।

... (व्यवधान)

श्री अमित शाह : इंजीनियर साहब, आपको अपनी स्पीच ले करने की परमिशन दे दी गई है । आप अपनी स्पीच ले कर दीजिए । अब आप बैठ जाइए ।

राजकुमार जी, आपकी बात हो गई । आपकी बात सुन ली गई ।... (व्यवधान)

मान्यवर, यह लोक सभा भारत के लोकतंत्र की सबसे बड़ी पंचायत है । न केवल भारत, बल्कि दुनिया भर में हमारी लोकतंत्र की एक साख बनी है, प्रतिष्ठा बनी है । पूरी दुनिया इस लोकतंत्र की प्रतिष्ठा को स्वीकार करती है । जब इस पंचायत के मुखिया पर, इसके अभिभावक पर, उनकी निष्ठा पर सवालिया निशान लगता है तो केवल देश में नहीं, बल्कि पूरी दुनिया में हमारी लोकतांत्रिक प्रक्रिया पर सवाल खड़े होते हैं । इसलिए, आमतौर पर कभी स्पीकर के सामने अविश्वास प्रस्ताव नहीं आता है । चेम्बर में जाकर उनसे बात हो सकती है । स्पीकर दोनों दल के सदस्यों की एक संयुक्त बैठक भी बुलाते हैं । उसमें वे मध्यस्थता भी करते हैं और वहां सारे इश्यूज रिजॉल्व होते हैं । मगर यहां अजीब दृश्य खड़ा हुआ है । चेम्बर में लोग जाते हैं तो स्पीकर साहब की

सुरक्षा को चिंता हो, इस प्रकार का माहौल खड़ा कर दिया जाता है। इससे शर्मनाक कोई चीज नहीं हो सकती है। आप किस प्रकार की व्यवस्था चाहते हैं? स्पीकर का पद पार्टी से ऊपर होता है। संविधान ने स्पीकर के पद को एक प्रकार से मध्यस्थता की भूमिका में रखा है। आपने मध्यस्थता करने वाले पर ही शंका का सवाल उठा दिया है। मैं बाद में आता हूँ कि आपने सवाल क्यों उठाया।

मान्यवर, 75 सालों से हमारे इन दोनों सदनों ने हमारी लोकतंत्र की नींव को पाताल से गहरा पहुंचाया है। जो नींव पाताल से गहरी पहुंची है, उनकी साख पर आज विपक्ष ने एक प्रकार से सवालिया निशान खड़ा किया है।

मान्यवर, आज विपक्ष ने जो सवाल उठाया है, उस पर मैं बाद में बात करूंगा। पहले मैं कहना चाहता हूँ कि हमारा जो स्प्रिट है और इस सदन का एक प्रकार से इतिहास भी है कि सदन आपसी विश्वास से चलता है। पक्ष और विपक्ष दोनों के लिए सदन के जो स्पीकर होते हैं, वे कस्टोडियन होते हैं। उनको लोक सभा कैसे चलानी है, उसके लिए इस लोक सभा ने कुछ नियम बनाए हैं। हम अपने अधिकार के लिए बात कर सकते हैं। हम भी ऐसा कर सकते हैं और विपक्ष के मित्र भी कर सकते हैं। मगर यह सदन कोई मेला नहीं है। सदन के अंदर नियमों के अनुसार खड़ा होकर बोलना पड़ता है। जो सदन के नियम परमिट नहीं करते हैं, उस हिसाब से बोलने का किसी को अधिकार नहीं है। चाहे कोई भी हो, उसको ऐसा अधिकार नहीं है। जब आप लोक सभा को चलाने के नियमों का नजरअंदाज करेंगे, तो स्पीकर का पवित्र दायित्व है कि चाहे कोई भी सदस्य हो, उसको रोके, टोके और निकाल कर बाहर करें।

ये जो अधिकार हैं, विपक्ष के लोग कह रहे हैं कि भाजपाई हो गए हैं। ये नियम हमारे समय में नहीं बने हैं। ये नियम नेहरू जी के समय से ही चले आ रहे हैं। मैं एक-एक धारा के बारे में चर्चा करने के लिए तैयार हूँ। कांग्रेस ने कई बार इन नियमों को तोड़ा है। अगर वे नियम तोड़ेंगे तो हम भी तोड़ेंगे, ऐसा मेरा नहीं कहना है। मेरा इतना ही कहना है कि अधिकारों के संरक्षण के लिए तो हम सहमत हैं, परंतु उन नियमों का क्या?

स्वच्छंदता से यहां नहीं बोला जा सकता है। नियम अनुसार सबको बोलना पड़ता है।

स्पीकर जब निर्णय देते हैं, तो हो सकता है कि वह निर्णय हमें अनुकूल न हो, हो सकता है कि विपक्ष को भी अनुकूल न हो। इस पर सभी सदस्यों का मंतव्य तो हो सकता है, मगर स्पीकर के निर्णय पर शंका नहीं कर सकते, आप इनकी निष्ठा पर शंका नहीं कर सकते हैं। हमें कभी निर्णय अनुकूल लगेगा, कभी अनुकूल नहीं लगेगा। कभी विपक्ष को अनुकूल लगेगा, कभी नहीं लगेगा। निर्णय से असहमति व्यक्त करने तक सभी लोग सहमत हो सकते हैं, मगर विपक्ष अगर निर्णय की निष्ठा पर सवाल खड़ा करता है, तो यह बहुत दुर्भाग्यपूर्ण है और निंदनीय भी है। मैं इस सदन में खड़े होकर इसकी घोर निंदा करता हूँ। ... (व्यवधान)

मान्यवर, जब आप अध्यक्ष की निष्ठा पर सवाल करते हैं, तो आप अजीब प्रकार की स्थिति का निर्माण कर देते हैं। जिसको मध्यस्थता करनी है, जिसका संरक्षण अभी लोक सभा के कार्यकाल की समाप्ति तक आपको मांगना है, आप उसकी निष्ठा पर ही सवाल करते हैं।

मान्यवर, यह हमारी उच्च परंपराओं का निर्वहन करने के लिए बहुत अफसोसजनक घटना है। हमारे लोकतंत्र में अनेक बार परिवर्तन हुए। हमारी पार्टी की राजनीतिक यात्रा के जीवन में हम तो ज्यादातर वहीं बैठे हैं। बहुत कम समय है कि हम यहां बैठे हैं। ज्यादातर कांग्रेस पार्टी और उनके साथी ही बैठे हैं। हम भी विपक्ष में रहे हैं। तीन बार लोक सभा के स्पीकर पर अविश्वास का प्रस्ताव आया, परंतु भारतीय जनता पार्टी और एनडीए विपक्ष में रहते हुए कभी भी लोक सभा स्पीकर पर अविश्वास का प्रस्ताव नहीं लाई। हमने रचनात्मक विरोधी पक्ष के रूप में काम किया है। हमने स्पीकर के पद की गरिमा का संरक्षण करने का काम किया है। हमने स्पीकर से हमारे कानूनी अधिकारों और संवैधानिक अधिकारों के लिए संरक्षण की मांग भी की है। हम कभी भी स्पीकर के सामने अविश्वास का प्रस्ताव लेकर नहीं आए हैं।

मान्यवर, अब तक तीन प्रस्ताव आए हैं। वर्ष 1954 में जी. वी. मावलंकर जी के खिलाफ सोशलिस्ट पार्टी प्रस्ताव लेकर आई। वर्ष 1966 में सरदार हुकम सिंह जी, जो तत्कालीन लोक सभा के अध्यक्ष थे, उनके सामने समाजवादी पार्टी प्रस्ताव लेकर आई। वर्ष 1987 में श्री बलराम जाखड़ के खिलाफ कम्युनिस्ट पार्टी ऑफ इंडिया प्रस्ताव लेकर आई। ये सारे कमोबेश आज

किसके साथ बैठे हैं। ये यूपीए के अंदर ही हैं। ये घमंडिया गठबंधन के सदस्य हैं। आज कांग्रेस पार्टी प्रस्ताव लेकर आई है और सबने समर्थन किया है। कभी भी स्पीकर की निष्ठा पर आशंका नहीं करना चाहिए, ऐसी हमारी पार्टी का बहुत मजबूत और स्ट्रॉंग मत है और हमारी मान्यता है। जो ये तीनों प्रस्ताव थे, ध्वनिमत से एक प्रकार से खारिज कर दिए गए।

मान्यवर, आज जब मैं यहां खड़ा हुआ हूँ, तब राजनीतिक आरोप एक भी नहीं करूंगा। किए गए राजनीतिक आरोपों का जवाब जरूर दूंगा और कस कर दूंगा, परंतु मैं राजनीतिक आरोप एक भी नहीं करूंगा।

मान्यवर, हम सब स्पीकर के महत्व को जानते हैं। लोक सभा के अध्यक्ष विधायी न्याय शास्त्र के सर्वोच्च न्यायाधीश होते हैं। उनके द्वारा की गई कार्यवाही के फैसलों में सर्वोच्च अदालत भी दखल नहीं कर सकती है। उन्हें यह प्रोटेक्शन संविधान ने दिया हुआ है। यह प्रोटेक्शन इसलिए दिया गया है कि स्पीकर निर्भीक रूप से अपना काम कर सकें। अध्यक्ष का प्रथम कर्तव्य होता है कि व्यवस्था और शिष्टाचार को बनाए रखना।

मान्यवर, दूसरा कर्तव्य यह है कि सभी को मौका देना और न्यायपूर्ण व्यवहार करना है। परंतु प्रथम कर्तव्य क्या बताया गया कि यहां पर व्यवस्था और शिष्टाचार बनाए रखना है। अब शिष्टाचार यह होता है कि यह लोक सभा का सदन – सदन चलाने के नियमों के अनुसार चले। अब कोई भी व्यक्ति खड़ा हो जाता है और अपनी मुनसफी से कुछ भी बोलेगा, तो स्पीकर को बिठा देना पड़ेगा। यहां विषय तय होते हैं। आज मैं यहां पर स्पीकर साहब के खिलाफ अविश्वास के प्रस्ताव पर बोल रहा हूँ तो माओवाद इस देश में समाप्त हो रहा है, मैं इस पर लैक्चर नहीं दे सकता हूँ। मैं दूंगा तो आपको बिठा देना पड़ेगा, फिर आप कहेंगे कि देखो आप मुझे बोलने नहीं देते हैं। अरे भई! यहां नियमों से बोलना पड़ता है। और कितने वरिष्ठ सदस्य हैं, मुझे तो अभी भी नहीं मालूम पड़ता – शशि थरूर जैसे बैठे हैं, बालू साहब बैठे हैं, क्यों नहीं इनको सब सिखाते हैं? इतना सिखा दें तो इस समस्या का वहीं समाधान हो जाए। हमारे लोक सभा के नियमों में भी स्पीकर साहब को कई अधिकार दिए गए हैं। कोई भी सदस्य भाषण करता है तो स्पीकर साहब को एड्रेस

कर के ही करता है। स्पीकर के माध्यम से ही विपक्ष सत्ताधारी पक्ष को कुछ कह सकता है और स्पीकर साहब के माध्यम से सत्ताधारी पक्ष विपक्ष पर कुछ आरोप लगा सकता है। लोक सभा के नियम 351 एवं 374 में है - अव्यवस्था, अनुशासनहीनता की स्थिति में स्पीकर को चेतावनी देने का अधिकार है, नामित करने का अधिकार है, निष्कासन करने का अधिकार है और निलंबित करने का भी अधिकार है। साहब, मुझे बताइए कि सभी सदस्य इस बात पर सहमति व्यक्त करेंगे कि वेल में आ कर, कागज़ फाड़ कर, स्पीकर की चेयर पर फेंकना आदि, आप स्पीकर साहब को असहाय बना देना चाहते हैं? ... (व्यवधान) किस प्रकार से ये सदन चलाएंगे?

साहब, मैं समझ रहा हूँ कि किसी के एडवाइज़र एक्टिविस्ट्स हो सकते हैं, किसी के एडवाइज़र आंदोलनकारी हो सकते हैं। मगर आंदोलनकारी और एक्टिविस्ट को सदन में सदन के नियमों के अनुसार ही चलना पड़ेगा, क्योंकि यहां पर नियम बनाए गए हैं। नियम 375 के तहत गंभीर अव्यवस्था की स्थिति में सदन को स्थगित करना – मान्यवर, आप किसी को बोलने ही न दो, कितने भी बड़े महत्वपूर्ण मुद्दे हों, खड़े हो कर आप विरोध करते रहोगे। प्रधान मंत्री जी की चेयर तक सारी महिला सांसद एकत्रित हो कर आ जाएंगी। ... (व्यवधान) मैं नहीं मानता कि यह किसी भी प्रकार से उचित है। ... (व्यवधान)

SHRI K. C. VENUGOPAL (ALAPPUZHA): The Prime Minister was not there at all. ... (*Interruptions*)

श्री अमित शाह : प्रधान मंत्री की चेयर – चेयर होती है भई! ... (व्यवधान)

मान्यवर, इसीलिए नियम 375 के प्रावधान की शक्तियां स्पीकर साहब को हैं। किसी सदस्य ने कहा कि हमारा बोला हुआ काट दिया जाता है। मान्यवर, नियम 380 के अधीन स्पीकर साहब को असंसदीय शब्दों या टिप्पणियों को कार्यवाही से हटाने का अधिकार दिया गया है। प्रयास तो करना चाहिए कि असंसदीय शब्दों या टिप्पणियों का प्रयोग न हो, मगर कई बार वक्ता लय में कर जाते हैं। कुछ जानबूझ कर भी करते हैं। मगर लय में की हुई असंसदीय टिप्पणियां क्या संसद के इतिहास में रखनी चाहिए? कोई नहीं कहेगा कि रखनी चाहिए। असंसदीय टिप्पणियां

संसद के इतिहास में रखने से आने वाले दिन के सांसद भी यही संस्कार ले कर जाएंगे। जब व्यवधान आता है और हटा दिया जाता है, तो वह अपने आप, मैंने भी पढ़ा है, विधान सभा में जब पहली बार मैं विधायक बना कि यह क्या हटा दिया, तो मालूम पड़ता है कि यह शब्द हटा दिया जो असंसदीय है, मुझे नहीं बोलना है।

मगर यहां तो आग्रह है कि हम कोई भी भाषा का प्रयोग करें, उसको रखने दीजिए। ऐसे सदन नहीं चलता है। सदन के असंसदीय शब्दों की लिस्ट कोई एक कार्यकाल में नहीं बनी है। असंसदीय शब्दों की लिस्ट, जब से सदन का अस्तित्व आया है, तब से लेकर आज तक इस उच्च आसन पर बैठे हुए अनेक महानुभावों के द्वारा बनाते-बनाते बनी है और वह सबको बाध्यकारी है। हमें भी है और विपक्ष को भी है। अगर आप कहते हैं कि सदन चलाने के नियम और असंसदीय शब्दों की लिस्ट हमें बाध्यकारी नहीं है तो ऐसा नहीं होगा। आपको संविधान ने अधिकार दिया है। अधिकार दिया है, मगर कोई विशेषाधिकार नहीं दिया है। इमरजेंसी नहीं है - भैया। कोई विशेषाधिकार नहीं है। अधिकार का संरक्षण कर सकते हैं, मगर विशेषाधिकार के मुगालते में जो लोग जीते हैं, उनको उनकी पार्टी और जनता भी संरक्षण नहीं देती है, इसलिए छोटे-छोटे होते जा रहे हैं।

मान्यवर, लोक सभा स्पीकर और उनके अध्यक्ष पद का महत्व सदन, देश और अंतर्राष्ट्रीय स्तर पर है। वे एक प्रकार से पीठासीन अधिकारी मात्र नहीं हैं। हमारी विधायी चेतना और हमारे लोकतंत्र की गरिमा का प्रतीक स्पीकर होता है। जब आप उसके खिलाफ निष्ठा पर सवाल उठाते हैं तो आप विधायी चेतना और लोकतंत्र की गरिमा पर सवाल उठा रहे हैं।

मान्यवर, आप लाइए न। आप प्रधान मंत्री जी के खिलाफ अविश्वास का प्रस्ताव लाइए। कोई विरोध नहीं कर रहा है। हम मुद्दों पर चर्चा करते हैं। यहां पर भी मैं मुद्दों पर जवाब दूंगा। हम मुद्दों पर जवाब देंगे। हम नहीं कहेंगे कि आज का दिन अफसोसजनक है। प्रधान मंत्री जी को हटाने का प्रस्ताव सदन में आ ही सकता है, मगर लोक सभा के कस्टोडियन को हटाने का प्रस्ताव, मैं तो कम से कम इसे सहज घटना नहीं मानता हूँ।

मान्यवर, संविधान निर्माताओं ने किसी भी एक्स्ट्रीम परिस्थिति की कल्पना करके प्रावधान बनाए हैं। यह कोट कर रहे हैं कि अनुच्छेद 94(सी) में इफेक्टिव मेजोरिटी से स्पीकर साहब को हटाया जा सकता है, मगर ऐसे तो युद्ध के समय में कई सारे अधिकार सरकार को प्राप्त होते हैं। आज उनका उपयोग नहीं कर सकते हैं। असाधारण परिस्थितियों में स्पीकर को हटाने के लिए, लोक सभा अध्यक्ष को हटाने के लिए किया गया प्रावधान है। यह रोजमर्रा की चीज नहीं है। इसका उपयोग रोज-रोज नहीं करना चाहिए। कोई ऐसी घटना हो, तब करना चाहिए।

मान्यवर, अनुच्छेद 96 के तहत अध्यक्ष को हटाने का प्रस्ताव जब विचाराधीन हो, तब संबंधित पीठासीन अधिकारी सदन की अध्यक्षता नहीं करेंगे। क्या हुआ? पहले तीन बार आया और मैंने कहा कि तीनों बार कांग्रेस पार्टी सत्ता में थी, तब प्रस्ताव आया। हम नहीं लेकर आए थे, मगर आए। तीनों बार यह परंपरा रही कि जब स्पीकर के खिलाफ अविश्वास प्रस्ताव पर चर्चा होगी, तब स्पीकर साहब इस स्थान पर आसन ग्रहण नहीं करेंगे। तीनों बार, मगर 14 दिनों तक सभी ने अध्यक्षता की। एकमात्र स्पीकर श्री ओम बिरला है, जिन्होंने मोरल ग्राउंड पर, जब से उन्होंने इसको नामित किया, तब से वे नहीं हैं और ये हमें मोरल ग्राउंड सिखा रहे हैं। बिरला साहब को मोरल ग्राउंड मत सिखाइए। जब आपकी बारी थी, आपकी पार्टी से चुने हुए संसद सदस्य स्पीकर बने थे और आप पार्टी में थे, तब सब बैठे थे, लेकिन बिरला साहब नहीं बैठे थे।

मान्यवर, उनको मत देने का अधिकार नहीं है। वे बैठे ही नहीं हैं तो मत कहां से देंगे। चर्चा में भाग लेने का अधिकार है, मगर वे बैठेंगे ही नहीं तो चर्चा में कैसे भाग लेंगे। अब इससे उच्च मोरल ग्राउंड कोई हो नहीं सकता है। इसकी प्रशंसा करने की जगह ये इसकी निंदा कर रहे हैं।

मान्यवर, अनुच्छेद 94(सी) के तहत अध्यक्ष को केवल असाधारण और गंभीर परिस्थितियों में हटाया जा सकता है। वहां पर रूटीन प्रोसीजर नहीं रखा। तीन प्रकार की मेजोरिटी होती है – सिंपल मेजोरिटी, इफेक्टिव मेजोरिटी और स्पेशल मेजोरिटी, जो दो तिहाई का है।

सभी पद के लिए हमारे संविधान ने अलग-अलग प्रावधान किए हैं। प्रधानमंत्री जी को

हटाना है, तो सादा बहुमत चाहिए, मगर स्पीकर को हटाना है, तो इफेक्टिव मैजोरिटी चाहिए ।

... (व्यवधान)

प्रो. सौगत राय (दम दम) : कहां लिखा है?

श्री अमित शाह : संविधान में लिखा है । पढ़ लीजिए । ... (व्यवधान) मान्यवर, यह एक प्रकार से संरक्षण दिया गया है । ... (व्यवधान)

प्रो. सौगत राय : कहां लिखा है?

श्री अमित शाह : दादा, आप बैठ जाइए । ... (व्यवधान) मान्यवर, पद की गरिमा और निष्पक्षता को बनाए रखने और पूरे कार्यकाल के लिए सुरक्षा देने के लिए यह काम हुआ है । जो अविश्वास प्रस्ताव रखा गया है, मैं उस पर भी बात करना चाहता हूं । अनुच्छेद 94सी के तहत और लोक सभा के कार्य-संचालन के नियम 200 के अनुसार संकल्प का नोटिस माननीय सदस्य श्री वेणुगोपाल जी और अन्य 119 सदस्यों ने दिया है । शायद वे आधे-अधूरे मन से प्रस्ताव लाए होंगे, क्योंकि पूरे देश और दुनिया को मालूम है कि यीशु का 2026वां वर्ष चल रहा है । उन्होंने प्रस्ताव की तिथि में वर्ष 2025 लिखा था । उन्होंने सोचा कि शायद इससे स्पीकर साहब इसे रिजेक्ट कर देंगे । उन्होंने संकल्प भी संलग्न नहीं किया । वे भूल गए और संकल्प की कॉपी भी संलग्न नहीं की । उन्हें लगा कि स्पीकर साहब इसके कारण इसे रिजेक्ट कर देंगे और जब यह इनके ध्यान पर लाया गया, तो इन्होंने नोटिस वापस ले लिया और दूसरा नोटिस दिया ।

अब मैं दूसरे नोटिस की बात करता हूं । दूसरे नोटिस में एकमात्र श्री गौरव गोगोई जी के एक्जुअल हस्ताक्षर थे । बाकी सभी हस्ताक्षर जेरोक्स थे । यह नियमानुसार रिजेक्ट होने का मामला है । यहां फोटो कॉपी नहीं चलती है, सदन के सदस्यों को एक्जुअल हस्ताक्षर वाला नोटिस देना होता है । चलिए मान लेते हैं कि एक्सट्रा ऑर्डनरी सरकमस्टेंसेस हैं और विपक्ष के सदस्य स्पीकर साहब के सामने अविश्वास का प्रस्ताव लाना चाहते हैं, मगर इतनी भी गंभीरता नहीं है कि नियमों के अनुसार लाएं । ये नियम पढ़ते ही नहीं हैं । सदन किसी पार्टी के नियम से नहीं चलेगा । इस लोक सभा के नियम से ही यह सदन चलेगा ।

मान्यवर, फिर भी स्पीकर साहब की ऑफिस ने उनको मौका दिया कि इतनी-इतनी गलतियां हैं, आप सुधार लीजिए। फिर इन्हें शर्म आ गयी कि अब तो इसे सुधारना ही पड़ेगा, क्योंकि ये तो इसे रिजेक्ट करेंगे ही नहीं, तब फिर उसको सुधार करके उसे दायर किया गया। ये हाई मोरल ग्राउंड और सदन में गंभीरता की बात करते हैं। यह दोनों चीजें इससे ही प्रकाशित होती हैं। हाई मोरल ग्राउंड यह है कि दो-दो बार अविश्वास का प्रस्ताव नियमानुसार न होने के बावजूद श्रीमान् बिरला जी ने, हमारे अध्यक्ष जी ने उनको मौका देकर नोटिस सुधारने का अवसर दिया। यह गंभीरता की बात है, चार दशक के बाद जिस नियम का उपयोग करके प्रस्ताव आया, वह प्रस्ताव नियमानुसार ही नहीं है। ये नियम को मानते ही नहीं हैं और फिर कहते हैं कि हमें बोलने नहीं दिया जाता है। कुछ सदस्यों ने कहा कि यह माइक के कारण आया है। माइक बंद हो जाते हैं। अभी जब पप्पू जी के खिलाफ गिरिराज जी बोल रहे थे, तो माइक बंद कर दिया गया। ऐसा नहीं है, मंत्री होने के बावजूद गिरिराज जी का भी माइक बंद होता है। यह सदन नियमों से चलता है और जो नियमानुसार नहीं चलेगा, उसका माइक बंद ही हो जाएगा और हो ही जाना चाहिए।

... (व्यवधान)

मान्यवर, उन्होंने नोटिस दिया और अंतराल के बाद सदन फिर से शुरू हुआ। 9 तारीख को 14 दिन समाप्त हो गए। वह प्रस्ताव किसका था, विपक्ष का था। हम लोग तो तैयारी करके आए थे। स्पीकर साहब चेयर पर भी नहीं बैठे। वे स्वयं के प्रस्ताव के प्रति भी गंभीर नहीं हैं। जिस दिन उनका लाया हुआ प्रस्ताव, जो चार दशक के बाद रूल्स का उपयोग करके लाए थे, उस प्रस्ताव पर चर्चा की बजाय उन्होंने सदन को बिखेरने का काम किया। इससे ज्यादा शर्मनाक घटना कोई नहीं हो सकती है। आपके खुद के प्रस्ताव पर चर्चा नहीं करना चाहते हैं और फिर कहते हैं कि हमें बोलने नहीं देते हैं। बिजनेस एडवाइजरी कमेटी ने सभी की सहमति से 9 तारीख मुकर्रर की थी। वे भी बैठे थे और हम सभी को मालूम है कि विषय पर बोलने का समय बिजनेस एडवाइजरी कमेटी तय करती है। सदन का बिजनेस बिजनेस एडवाइजरी कमेटी तय करती है। आपकी सहमति से 9 तारीख निर्धारित की गयी। ये उससे सहमत नहीं थे और सदन को डिसबर्स

कर दिया।

मान्यवर, इनमें कितनी गंभीरता है, यह मैं बताना चाहता हूँ। मैंने सभी भाषण ध्यानपूर्वक सुने भी हैं और पढ़े भी हैं। 80 प्रतिशत से ज्यादा भाषण स्पीकर के कंडक्ट पर नहीं हैं। वे केवल सरकार का विरोध करने के लिए हैं। भले आदमी, सरकार का विरोध करने के लिए ढेर सारे नियम हैं। आप सरकार का विरोध करने के लिए लोकतंत्र की गरिमा के प्रतीक लोक सभा स्पीकर पर सवालिया निशान लगा रहे हैं।

मान्यवर, कल भी कहा कि कैसे हुआ, कैसे हुआ? तीन बार लोक सभा के स्पीकर के खिलाफ अविश्वास प्रस्ताव आया तो डिप्टी स्पीकर इसको संचालित करने के लिए नहीं थे। कल ये कह रहे थे कि आपने डिप्टी स्पीकर अपॉइंट नहीं किया। वर्ष 1966 और उसके बाद आने वाले अविश्वास प्रस्ताव बलराम जाखड़ साहब के पास आए। दोनों वक्त डिप्टी स्पीकर थे, पद खाली नहीं था। लेकिन दोनों वक्त कांग्रेस ने अपने डिप्टी स्पीकर रखे थे। ये लोग कहते हैं कि डिप्टी स्पीकर पर हमारा अधिकार है। दोनों समय डिप्टी स्पीकर कांग्रेस पार्टी ने अपने खुद के रखे थे। आपको 'स्थान खाली है' यह मुद्दा उठाने का अधिकार ही नहीं है। आपने तो विपक्ष का स्थान अपने सदस्य से भर दिया था। यह क्या मुद्दे उठाते हैं? यह कांग्रेस पार्टी का करेक्टर है। मैं आज इसमें जाना नहीं चाहता हूँ, लेकिन विरोध करेंगे तो जाऊंगा।

मान्यवर, एस. वी. के. राव आपकी पार्टी के सदस्य थे और दोनों बार एस.वी.के. राव उपाध्यक्ष थे। वर्ष 1954 में उपाध्यक्ष एम.अनंतसयनम. अय्यंगर कांग्रेस पार्टी के थे। वर्ष 1966 में उपाध्यक्ष एस.वी.के. राव कांग्रेस पार्टी के थे। हमने तो कम से कम विपक्ष के लिए खाली रखा है। आपने तो खाली भी नहीं रखा और सत्ताधारी पार्टी से ही भर दिया। ये हमें परंपराएं सीखाते हैं।

मान्यवर, मैं विद्यमान लोक सभा स्पीकर के लिए भी कुछ कहना चाहता हूँ। 16वीं लोक सभा में 331 बैठकें हुईं। 17वीं लोक सभा में 274 बैठकें हुईं और वर्ष 2025 तक 103 बैठकें हुईं।

वर्ष 2025 में जो बजट सत्र था, उसमें 118 प्रतिशत उत्पादकता रही। इंदिरा गांधी जी के समय से अब तक एवरेज उत्पादकता 16 वीं लोक सभा की 91 प्रतिशत, 17 वीं लोक सभा की 91

प्रतिशत और 18 वीं लोक सभा में इतने डिस्टरबेंस के बावजूद भी 91 प्रतिशत उत्पादकता रही है। यह मैक्सिमम स्पीकर साहब के कार्यकाल के अंदर हुआ है।

शून्यकाल की अवधि को अध्यक्ष जी ने पांच घंटे तक पहुंचाया। साहब, मुझे भी विधायक, सांसद रहते हुए तीस साल हो गए हैं, मैंने कभी नहीं देखा। रात के 12 बजे तक सदस्यों को शून्यकाल में अपना विषय उठाने का मौका हमारे लोक सभा स्पीकर ने दिया है। 202 सांसदों को प्रश्न उठाने का मौका मिला। जुलाई, 2019 में 161 सांसदों को शून्यकाल में विषय उठाने का दिया गया। अब ये कहते हैं कि मौका नहीं मिलता है।

मान्यवर, नई आवाजों को प्रोत्साहन देना भी स्पीकर का एक नैतिक दायित्व होता है। वर्ष 2019 में रेकॉर्ड 78 महिलाएं संसद में चुनकर आईं। सभी 78 महिला सांसदों को बोलने का अधिकार हमारे स्पीकर साहब ने दिया है। बिरला जी के आग्रह से सदन के अंदर क्षेत्रीय भाषाओं का उपयोग भी बढ़ा और लगभग 14 भाषाओं में भाषण किया गया। यह बहुत बड़ी बात है। सदस्य अपनी भाषा में बात कर सकता है। पहली बार अनुवाद की पैनल पूरी हुई है। यह बहुत बड़ी बात है। डिजिटल संसद - 2.0, लगभग 8,000 घंटे का ऑडियो विजुअल रिकॉर्डिंग डिजिटल कर दिया गया है। आज युवाओं को यदि संसद की भाषण और चर्चाएं सुननी हैं तो वे डिजिटली उपलब्ध हैं। राष्ट्रीय ई-विधान एप्लीकेशन और पूरी लोक सभा को पेपरलेस करने की दिशा हम आगे बढ़ चुके हैं।

मान्यवर, राष्ट्रमंडल अध्यक्षों के पीठासीन अधिकारियों का जो 28 वां सम्मेलन हुआ, उसमें बिरला साहब के भाषण को उपस्थित सभी संसद के स्पीकर्स ने भूरी-भूरी प्रशंसा करके संसद की उपलब्धि को बढ़ाया है। बिरला साहब ने ही बिल पर प्री-सेशन ब्रीफिंग करने का अवसर सांसदों को दिया। सबसे बड़ी बात यह है कि अंग्रेजों के समय में बनी हुई संसद से हम भारत की आजादी के बाद बनी हुई संसद में भी बिरला साहब को लेकर आए हैं।

मान्यवर, यह मैं इसलिए बता रहा हूं कि इसमें से कोई चीज उनकी मंशा से नहीं की है, सभी की सर्व सहमति से किया है। पूरे देश भर में भारतीय जनता पार्टी की छवि खंडित करने के

लिए एक प्रचार चल रहा है कि उन्हें बोलने नहीं दिया जा रहा है। मगर मैं, जो लोग यह प्रयास कर रहे हैं, उनको कहना चाहता हूँ कि इससे भारतीय जनता पार्टी की छवि खंडित नहीं होती है, क्योंकि कौन बोलेगा, कितना बोलेगा, कब बोलेगा और क्या बोलेगा, यह निर्णय सत्ताधारी पार्टी नहीं कर सकती है। मान्यवर, आप करते हैं। स्पीकर करता है। ... (व्यवधान) सुन लीजिए, पहले सुन लीजिए।

मान्यवर, मैं स्पष्ट करना चाहता हूँ कि हमने कभी विपक्ष की आवाज दबाने का काम नहीं किया। ये लोग अभी मेरी आवाज दबाने का प्रयास कर रहे हैं। इनको मैं कहना चाहता हूँ कि विपक्ष की आवाज दबाने का काम तो वर्ष 1975 में हुआ था, जब समूचा विपक्ष जेल के अंदर बंद कर दिया गया था। ... (व्यवधान) उसे विपक्ष की आवाज दबाना कहते हैं।

नियमों के अनुसार सदन चलाने का दायित्व माननीय अध्यक्ष का होता है और स्पीकर साहब को जो दायित्व दिया गया है, वह लोक सभा के नियमों के तहत दिया है, जो बिरला साहब के समय में नहीं बने हैं। नियम 349 के तहत जिस कारण से ये अविश्वास प्रस्ताव लाए, मैं सब स्पष्ट करना चाहता हूँ। सदन में सदस्य का समग्र आचरण कैसा हो, यह तय करने का अधिकार नियम संख्या 349 में पीठ को दिया है, आसन को दिया है। बोलते वक्त भाषा, प्रासंगिकता और मर्यादा, तीनों का निर्णय करने का काम माननीय अध्यक्ष जी को दिया है। मैंने पहले भी कहा है कि मैं आज यहां स्पीकर साहब के अविश्वास प्रस्ताव पर बोल रहा हूँ, तो इस देश में माओवाद समाप्ति के कगार पर है, इस पर नहीं बोल सकता, इसकी प्रासंगिकता नहीं है। ... (व्यवधान)

मान्यवर, कितना बोलना है, इसके लिए भी कुछ नियम बने हैं, कुछ परंपराएं बनी हैं। ये जो कहते हैं, मैं आज कांग्रेस पार्टी को थोड़ा बताना चाहता हूँ।

मान्यवर, 17वीं लोक सभा में कांग्रेस पार्टी को 157 घंटे और 55 मिनट का समय दिया गया, जबकि उनके 52 सदस्य थे। इसकी तुलना में बीजेपी को 349 घंटे और 8 मिनट दिए गए, जबकि हमारी सदस्य संख्या 303 थी। प्रो रेटा देखें, तो बीजेपी से कांग्रेस पार्टी को 6 गुना अधिक समय देने का काम स्पीकर साहब ने किया है। मगर सीन कैसा है? दूसरे शब्दों में कहें, तो बीजेपी

के पास 6 गुना अधिक सदस्य थे, मगर हमारे साथ अन्याय हुआ है। 18वीं लोक सभा में कांग्रेस पार्टी द्वारा कल तक 71 घंटे बोला गया, उनके पास 99 सदस्य हैं और भारतीय जनता पार्टी को 71 बनाम 122 घंटे मिले हैं, जबकि हमारे 239 सदस्य हैं। एक प्रकार से 18वीं लोक सभा में भी कांग्रेस को भारतीय जनता पार्टी से 2 गुना ज्यादा समय दिया गया है।

मान्यवर, विपक्ष के नेता जी का ग्रीवांस है कि मुझे बोलने नहीं दिया जाता है, विपक्ष के नेता की आवाज दबा दी जाती है। मैं उनसे पूछना चाहता हूँ कि कांग्रेस पार्टी द्वारा 157 घंटे 55 मिनट बोला गया, उसमें कौन बोलेगा, उसे कौन तय करेगा? क्या इसे स्पीकर तय करेंगे? नहीं, उसे आपको तय करना है, विपक्ष के नेता को तय करना है। मगर जब बोलने का समय आता है, तब वे जर्मनी में होते हैं, इंग्लैंड में होते हैं, उसके बाद कंप्लेन करते हैं।... (व्यवधान)

मान्यवर, 17वीं लोक सभा में 157 घंटे और 55 मिनट कांग्रेस पार्टी के सदस्य बोले। मैं आपके माध्यम से विपक्ष के नेता से पूछना चाहता हूँ कि आप कितना बोले, क्यों नहीं बोले, कौन से स्पीकर ने आपको रोका था?... (व्यवधान) आपको कोई नहीं रोक सकता है? लोक सभा को बदनाम करने के लिए यह गलत प्रचार किया जा सकता है, किया जा रहा है।... (व्यवधान)

मान्यवर, 18वीं लोक सभा में... (व्यवधान) इस लोक सभा में, जो सदन अभी अस्तित्व में है, आपको 71 घंटे दिए गए, आप कितना बोले और क्यों नहीं बोले? यह आपका अधिकार है कि कौन बोलेगा? अरे, उसे छोड़िए, विपक्ष के नेता की पार्टी लोक सभा स्पीकर साहब पर अविश्वास प्रस्ताव लेकर आयी है, उस पर भी विपक्ष के नेता कुछ नहीं बोलते हैं, तो भैया आप क्यों प्रस्ताव लाए हैं?

मान्यवर, यह जो कहते हैं कि बोलने नहीं देते हैं, वह ठीक नहीं है। वह बोलना नहीं चाहते हैं और बोलना चाहते हैं, तो नियमानुसार बोलना नहीं आता है। यह कोई सभा नहीं है, यहां पर हर सदस्य को लोक सभा के नियमों के अनुसार बोलना है।

माननीय सदस्य वेणुगोपाल जी ने कल मुद्दा उठाया। 38 बार या 40 बार जो बोले, वह फिगर मुझे याद नहीं है कि विपक्ष के नेता को टोका गया, रोका गया। स्पीकर के द्वारा एक बार

टोकने के बाद दूसरी बार आप वही बात करेंगे तो स्पीकर के पास क्या विकल्प रहता है?... (व्यवधान) जब यहां से श्री राजनाथ सिंह जी ने कह दिया कि वह अप्रकाशित पुस्तक है । ... (व्यवधान) आप मैगजीन को कोट नहीं कर सकते हैं । मैगजीन भी वह, जिसकी छवि उनकी पार्टी के मैगजीन की है । मान्यवर, उसको कोट करके लोक सभा में बोलने का किसी को अधिकार नहीं है । ... (व्यवधान) अगर आप उसी विषय पर बोलेंगे तो आपको टोकना पड़ेगा ।... (व्यवधान)

एसआईआर पर चर्चा हुई । मैं यहीं बैठकर उनको सुन रहा था । मेरे जवाब में वे खड़े हो गए । स्पीकर साहब ने उनको बोलने के लिए कहा । ऐसा नहीं है कि वे नहीं कहते हैं । मेरे भाषण के बीच में उन्होंने मुझे भी बैठा दिया और विपक्ष के नेता को बुला दिया । उन्होंने कहा कि आप पहले, मैं कहता हूं कि वो बोलिए । मुझे बताओ, किसी भी वक्ता का भाषण कोई अन्य संसद सदस्य कैसे तय कर सकता है? क्या मैं राहुल गांधी जी को कह सकता हूं कि आप यह बात पहले बोलिए, दूसरी बोलिए, तीसरी बोलिए, चौथी बोलिए, नहीं कह सकता । अगर मैं नहीं कह सकता, तो वे भी नहीं कह सकते । मान्यवर, वे यह कहते हैं कि यह करिए । फिर भी सदन डिस्टर्ब किया, तो अचानक उनको एक आइडिया आया । अपने आप उन्होंने आइडिया को सर्टीफाइड कर दिया, गुड आइडिया, ऐसा करके सर्टीफाई किया । आइडिया क्या था कि मेरी प्रेस कान्फ्रेंस पर बहस हो । भाई यह स्टॉक मार्केट नहीं है, लोक सभा है । यहां बहस के विषय तय होते हैं । आपके परनाना से लेकर, आपकी दादी जी से लेकर, आपके पिता जी तक बड़े-बड़े नेता भारत के थे, किसी की प्रेस कान्फ्रेंस पर लोक सभा ने बहस नहीं की । अगर ये अपेक्षा करते हैं कि इनकी महान प्रेस कान्फ्रेंस पर, जिसकी बुनियाद झूठी, उस पर सदन बहस करे, तो यह सदन का स्तर न गिरने देकर श्री ओम बिरला जी ने सदन पर उपकार किया है ।

मान्यवर, मैं सिर्फ इस सदन की बात नहीं करता हूं । 17वीं लोक सभा में समूचे विपक्ष को 40 प्रतिशत समय दिया गया, जो प्रो रेटा से ढाई पर्सेंट अधिक है, मोशन ऑफ थैंक्स में विपक्ष को 34 प्रतिशत समय दिया, 18वीं लोक सभा 45 प्रतिशत समय दिया और शून्य काल में विपक्ष की भागीदारी 55 प्रतिशत रही । ये कहते हैं कि हमें बोलने नहीं देते हैं ।... (व्यवधान)

मान्यवर, किसको बोलना है, वह अधिकार उस दल के नेता का है। ... (व्यवधान) जब आप स्वयं बोलना नहीं चाहते हैं, तो कोई आपको कैसे बुला सकता है। आप स्वयं बोलते, इतने घंटों में आप जब भी चाहे बोल सकते थे। यह अविश्वास प्रस्ताव आने के बाद भी नियमानुसार ही बोलना पड़ेगा और अगर नियम की समझ नहीं है तो दो सीनियर सांसदों में से किसी से समझना पड़ेगा। इसके अलावा किसी को नियम तोड़कर बोलने की ... (व्यवधान) में व्यवहार पर भी आता हूँ, थोड़ी देर ठहर जाइए।

मान्यवर, विपक्ष के नेता श्रीमान् राहुल गांधी अपने अधिकारों की बात करते हैं। वह तो आरोप है, मगर फिर भी जो स्वयं उनके हाथ में है, उनकी परफॉर्मेंस के बारे में मैं कहना चाहता हूँ। 17वीं लोक सभा में उनकी उपस्थिति 51 प्रतिशत रही, राष्ट्रीय औसत 67 प्रतिशत रही। ... (व्यवधान) 16वीं लोक सभा में उनकी उपस्थिति 52 प्रतिशत रही, जबकि राष्ट्रीय औसत 80 प्रतिशत रही और 15वीं लोक सभा में उनकी उपस्थिति 43 प्रतिशत रही, जबकि राष्ट्रीय औसत 76 रही। ... (व्यवधान)

मान्यवर, देखिए, ये मुझे बोलने नहीं देते हैं। ... (व्यवधान)

माननीय सभापति : ये तो सब ऑन रिकॉर्ड है। जब तक वह यील्ड नहीं करेंगे, आप नहीं बोल सकते हैं।

... (व्यवधान)

माननीय सभापति : के सी वेणुगोपाल जी, गृह मंत्री अटेंडेंस के बारे में जो कह रहे हैं, वह सब मेंबर्स का रिकॉर्ड में है। अगर कोई गलत बात कही हो कि इनकी अटेंडेंस एवरेज से ज्यादा है, तो आप उस पर अपनी बात कहिए।

... (व्यवधान)

माननीय सभापति : आप क्या कहना चाहते हैं?

... (व्यवधान)

SHRI K. C. VENUGOPAL: The Prime Minister is not there. He is absent. Is

this no confidence motion against LoP or Speaker? I thought that the Home Minister is talking about the no confidence motion against LoP, complaint against LoP. This is no confidence motion against Speaker, not against LoP.

... (*Interruptions*)

HON. CHAIRPERSON: He is quite aware that it is no confidence motion against Speaker and it has been brought by your Congress Party. Now, hon. Home Minister.

... (व्यवधान)

माननीय सभापति : अगर गृह मंत्री जी बता रहे हैं कि उनकी अटेंडेंस कितनी है, तो वह बात करेक्ट है और फैक्चुअल है।

श्री अमित शाह : माननीय अध्यक्ष जी, 16वीं लोकसभा में, वर्ष 2014, वर्ष 2015, वर्ष 2017 और वर्ष 2018 में राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव में इन्होंने हिस्सा नहीं लिया। 16वीं लोकसभा में, पूरी लोकसभा में बजट की एक भी चर्चा में इन्होंने हिस्सा नहीं लिया। ... (व्यवधान) सुनो, अब सुनना पड़ेगा। ... (व्यवधान) एक भी सरकारी विधेयक पर चर्चा में हिस्सा नहीं लिया, फिर कहते हैं हमें बोलने नहीं देते हैं। ... (व्यवधान)

मान्यवर, 17वीं लोकसभा में वर्ष 2019, वर्ष 2020 और वर्ष 2021 में राष्ट्रपति अभिभाषण में हिस्सा नहीं लिया। ... (व्यवधान) वर्ष 2019, वर्ष 2020 और वर्ष 2022 और वर्ष 2023 में केंद्रीय बजट पर चर्चा में हिस्सा नहीं लिया। ... (व्यवधान) एक बिल को छोड़कर, एक भी विधेयक की चर्चा में हिस्सा नहीं लिया। ... (व्यवधान) 18वीं लोकसभा में वर्ष 2025 में केंद्रीय बजट की चर्चा में भाग नहीं लिया।

मान्यवर, उनकी पार्टी चार दशकों के बाद, हम सब अफसोस कर रहे हैं, ऐसा प्रस्ताव लेकर आई है। स्पीकर साहब की निष्ठा पर सवाल करने वाला जो प्रस्ताव रखा है, उस पर भी उन्होंने हिस्सा नहीं लिया। ये कहते हैं कि हमें बोलने नहीं देते हैं। मेरा कहना है कि वे बोलना नहीं चाहते

हैं। कई सारे ऐसे विधेयक हैं, जो बहुत महत्वपूर्ण युगांतकारी विधेयक हैं। भूमि अधिग्रहण विधेयक में हिस्सा नहीं लिया, संविधान के 122वें संशोधन में हिस्सा नहीं लिया, आधार प्रणाली में हिस्सा नहीं लिया, मुस्लिम महिला तलाक विधेयक में हिस्सा नहीं लिया, जम्मू कश्मीर पुनर्गठन विधेयक में हिस्सा नहीं लिया, धारा 370 को रद्द करने में हिस्सा नहीं लिया, नागरिकता संशोधन सीएए में हिस्सा नहीं लिया, महामारी रोग संशोधन विधेयक में हिस्सा नहीं लिया। पूरे शीतकालीन सत्र में अनुपस्थित रहे। भारतीय न्याय संहिताओं पर तीन युगांतकारी बिल आए, तब भी हिस्सा नहीं लिया। ... (व्यवधान) इनकम टैक्स सुधार का बिल आया, उसमें हिस्सा नहीं लिया। ... (व्यवधान) वित्त विधेयक 2024 में भी हिस्सा नहीं लिया। ... (व्यवधान)

माननीय सभापति : कृपया आप अपनी सीट पर बैठ जाइए।

... (व्यवधान)

श्री अमित शाह : मान्यवर, वक्फ संशोधन बिल में हिस्सा नहीं लिया। ... (व्यवधान) वंदे मातरम के 150 वर्ष पूरे होने पर चर्चा में हिस्सा नहीं लिया और कैप्टन शुभांशु शुक्ला पर अभिनंदन प्रस्ताव में भी हिस्सा नहीं लिया। ... (व्यवधान)

मान्यवर, ये बोलना नहीं चाहते हैं। ... (व्यवधान)

माननीय सभापति : कृपया आप अपनी सीट पर बैठ जाइए।

... (व्यवधान)

श्री अमित शाह : दादा, ममता दीदी टिकट काट देगी, बैठ जाइए। ... (व्यवधान)

माननीय सभापति : गृह मंत्री जी, आप जवाब दें।

... (व्यवधान)

श्री अमित शाह : मान्यवर, विपक्ष के नेता राहुल गांधी जी कांग्रेस पार्टी के बड़े नेता हैं। हो सकता है कि अपनी पार्टी के प्रचार के लिए देश भर में कहीं भी जाना पड़ सकता हो। ... (व्यवधान)

माननीय सभापति : कृपया आप लोग बैठ जाएं। अभी माननीय गृह मंत्री जी का भाषण चल रहा है।

... (व्यवधान)

माननीय सभापति: कल्याण बनर्जी जी, आप बैठ जाएं।

... (व्यवधान)

माननीय सभापति: धर्मेन्द्र जी, आप बैठ जाइए। आपके नेता बैठे हुए हैं।

... (व्यवधान)

माननीय सभापति: सैलजा जी, आप भी बैठ जाइए।

... (व्यवधान)

माननीय सभापति: चन्नी साहब, आप बैठ जाइए।

... (व्यवधान)

माननीय सभापति: आप सब लोग बैठ जाइए।

... (व्यवधान)

माननीय सभापति: महुआ मोइत्रा जी, आप बैठ जाइए।

... (व्यवधान)

माननीय सभापति: रिकॉर्ड में कुछ भी नहीं जा रहा है।

... (व्यवधान) ...*

माननीय सभापति: गृह मंत्री जी, आप बोलिए।

... (व्यवधान)

माननीय सभापति: कृपया आप लोग बैठ जाएं।

... (व्यवधान)

माननीय सभापति: अमर जी, आप बैठ जाइए। जय प्रकाश जी, आप भी बैठ जाएं। जोतिमणि जी, आप भी बैठ जाएं।

... (व्यवधान)

* Not recorded.

माननीय सभापति: कल्याण जी, आप बैठ जाएं।

... (व्यवधान)

श्री अमित शाह : मान्यवर, विपक्ष के नेता राहुल गांधी जी कांग्रेस पार्टी के बड़े नेता हैं। कई बार सार्वजनिक जीवन में ऑब्जर्व किया जाता है, लोकसभा का सत्र होता है तो पार्टी के बड़े कार्यक्रम होते हैं, चुनाव होते हैं और वरिष्ठ नेताओं को जनता के पास पार्टी के विचार बताने तथा प्रचार के लिए जाना पड़ता है। यह स्वाभाविक है। ऐसा सिर्फ राहुल जी के साथ नहीं होता है, अनेक नेताओं के साथ होता है, लेकिन इसमें हास्यप्रद यह है कि वे यहां नहीं थे तो कहां थे? ... (व्यवधान)

मान्यवर, शीतकालीन सत्र, 2025 में वह जर्मनी की यात्रा पर थे। बजट सत्र, 2025 में वियतनाम की यात्रा पर थे। ... (व्यवधान) बजट सत्र, 2023 इंग्लैण्ड की यात्रा पर थे। ... (व्यवधान) बजट सत्र, 2018 सिंगापुर और मलेशिया की यात्रा पर थे। ... (व्यवधान) मानसून सत्र, 2020 में विदेश यात्रा पर थे। ... (व्यवधान) बजट सत्र, 2015 में 60 दिन विदेश यात्रा पर थे। ... (व्यवधान) एक भयंकर कोइंसीडेंस है कि जब-जब भी बजट सत्र आता है या महत्वपूर्ण सत्र आता है तो उनकी विदेश यात्रा शुरू हो जाती है और फिर कहते हैं कि हमें बोलने नहीं देते। ... (व्यवधान) विदेश से सदन में कैसे बोलेंगे? कोई बताओ। ... (व्यवधान) मान्यवर, कोई मुझे समझा दे कि जो आदमी जर्मनी में है, इंग्लैण्ड में है या सिंगापुर में है, यहां कैसे बोलेगा? यहां वीडियो कांफ्रेंस का कोई प्रावधान नहीं है वरना तो वीडियो कांफ्रेंस से उनको बुलवा देते। ... (व्यवधान)

मान्यवर, आज विपक्ष स्पीकर साहब के कंडक्ट पर सवाल खड़ा कर रहा है, कंडक्ट सिर्फ स्पीकर का नहीं देखा जाता है। सदन पक्ष, प्रतिपक्ष, स्पीकर और महामहिम राष्ट्रपति जी के साथ मिलकर बनता है। आप स्पीकर के कंडक्ट पर टीका कर रहे हैं, अपने कंडक्ट पर भी तो कभी बात करें। ... (व्यवधान) यह क्या बात हुई कि यहां ट्रेजरी बेंच पर माननीय प्रधान मंत्री बैठे हैं, दौड़कर आकर गले लग जाएंगे। ... (व्यवधान) ऐसा कभी नहीं हुआ। ... (व्यवधान) कभी ऐसा नहीं हुआ कि सत्ताधारी पक्ष के सदस्यों के सामने फ्लाइंग किस करेंगे। ... (व्यवधान) कभी ऐसा नहीं हुआ

कि सदन में आंख मटकाओगे । ... (व्यवधान) मुझे तो बोलने में भी ...* संकोच हो रहा है ।

... (व्यवधान)

18.00 hrs

मान्यवर ये जो कंडक्ट है, वह स्पीकर साहब के कंडक्ट पर सवाल उठा रहा है । मैं इनसे पूछना चाहता हूँ । ... (व्यवधान)

माननीय सभापति : माननीय गृह मंत्री जी एक मिनट रुक जाइए । अगर सभी माननीय सदस्यों की सहमति हो तो सभा की कार्यवाही का समय गृह मंत्री जी की स्पीच तक बढ़ा दिया जाए ।

... (व्यवधान)

अनेक माननीय सदस्य : ठीक है, सर ।

श्री अमित शाह : मान्यवर, किसी के भी सामने हम एक उंगली दिखाते हैं, तो चार उंगलियाँ अपनी ओर उठती हैं । ये जब लोक सभा स्पीकर के कंडक्ट पर सवाल करते हैं...(व्यवधान)

SUSHRI MAHUA MOITRA (KRISHNANAGAR): Sir, this is not right. ...

(Interruptions)

HON. CHAIRPERSON: Mahua Moitra, you please sit down.

... (Interruptions)

18.01 hrs

At this stage, Sushri Mahua Moitra and some other hon. Members came and stood on the floor near the Table.

श्री अमित शाह : मान्यवर, किस तरह से ये कंडक्ट की बात कर रहे हैं जब उनके सर्वोच्च नेता ही आँख मारते हैं, आकर प्रधानमंत्री के गले लिपट जाते हैं, फ्लाइंग किस करते हैं । ये बताता है कि वह ... (व्यवधान)

* Not recorded.

HON. CHAIRPERSON: Mahua Moitra, you are provoking.

... (Interruptions)

HON. CHAIRPERSON: Nothing will go on record.

... (Interruptions) ... *

18.01½ hrs

At this stage, Shri Shafi Parambil and some other hon. Members came and stood on the floor near the Table.

श्री अमित शाह : मान्यवर, मेरा कोई शब्द संसदीय प्रणाली के अनुकूल नहीं है तो इसको कार्यवाही से आप हटा सकते हैं।

माननीय सभापति : अगर कोई ऐसा शब्द होगा तो उसको मैं कार्यवाही में देख लूँगा।

श्री अमित शाह : यदि मेरा कोई शब्द असंसदीय हो, तो कृपया इसको डिलीट कर दीजिए।

माननीय सभापति : माननीय गृह मंत्री जी के जो वक्तव्य हैं, उसको मैं कार्यवाही में देख लूँगा। अगर कोई शब्द असंसदीय होगा तो मैं उसको कार्यवाही का हिस्सा नहीं बनने दूँगा।

... (व्यवधान)

माननीय सभापति : मैंने एक रूलिंग दे दी। Jothimani, I have already given a ruling.

... (Interruptions)

माननीय सभापति : मैंने कह दिया है कि माननीय गृह मंत्री जी का जो जवाब है, जो उनका वक्तव्य है, उसमें कोई भी अनपार्लियामेंट्री वर्ड होगा, तो I will look into it and that will be expunged. I have given a promise. This is my ruling.

... (Interruptions)

माननीय सभापति : आप जानबूझकर के सदन की कार्यवाही न रोकेँ। आप सुनने का धैर्य रखिए।

* Not recorded.

आपने इतनी बातें कही हैं।

... (व्यवधान)

18.03 hrs

At this stage, Sushri Mahua Moitra and some other hon. Members went back to their seats.

HON. CHAIRPERSON: You have made a lot of charges against the Government in your speech.

... (Interruptions)

HON. CHAIRPERSON: Gaurav Gogoi has also spoken against the Government.

... (Interruptions)

माननीय सभापति : अगर गृह मंत्री जी जवाब दे रहे हैं तो यह उनका अधिकार है। आप इसको सुनिए। यही तो मैं कह रहा हूँ कि सदन नियमों से चलेगा, सदन परंपराओं से चलेगा।

... (व्यवधान)

माननीय सभापति : आप बोले आपको किसी ने डिस्टर्ब नहीं किया। गौरव जी, मेरी रिक्वेस्ट सुनिए। ज्योति जी आप जाइए, मैं कह रहा हूँ। आप कृपया जाएं। जब मैं कह रहा हूँ कि धर्मेन्द्र जी, गौरव जी आप लोगों ने इस अविश्वास प्रस्ताव पर, मोशन पर हर दल के लोगों ने जो बातें कही, अविश्वास के साथ-साथ सरकार के खिलाफ भी आपने कहा, सरकार के ऊपर आरोप लगाया, प्रधानमंत्री पर आरोप लगाया, आपने सरकार...

... (व्यवधान)

माननीय सभापति : अगर अब गृह मंत्री जी सरकार की तरफ से जवाब दे रहे हैं, तो उनको पूरा अवसर है। क्योंकि आपने आरोप लगाए हैं। आपने कंडक्ट से हटकर के केवल स्पीकर के उस टेक्स्ट तक नहीं थे।

Jothimani ji, most of the speakers have levelled charges against the Government.

... (*Interruptions*)

माननीय सभापति : क्या आप यह नहीं सुनना चाहते हैं? इसका मतलब है कि आप सच्चाई नहीं सुनना चाहते हैं। गृह मंत्री जी जो कह रहे हैं, वे फैक्टुअल बातें कह रहे हैं।

... (व्यवधान)

माननीय सभापति : उनके अटेंडेंस की बात हो या अन्य बातें हों कि कितना पार्टिसिपेट किया है, हर आदमी को जानने का अधिकार है। चाहे वे एलओपी हों, चाहे रूलिंग पार्टी का कोई मेम्बर हो, देश की जनता को जानने का पूरा अधिकार है कि उसने कितने डिबेट्स में भाग लिया है। इसलिए आप गृह मंत्री जी का जवाब सुनिए। आपने चार्जज लगाए हैं।

... (व्यवधान)

माननीय सभापति : यह कौन-सी बात है? किस बात पर आप ऐसा कर रहे हैं? कोई सवाल नहीं है।

माननीय गृह मंत्री जी।

... (व्यवधान)

HON. CHAIRPERSON: Nothing will go on record except the speech of the Home Minister.

... (*Interruptions*)... *

श्री अमित शाह : मान्यवर, जब विपक्ष के सदस्य श्री गौरव गोगोई जी भाषण दे रहे थे, तो उन्होंने कहा कि हम चीन की सीमा की चर्चा करना चाहते थे।... (व्यवधान) एक अप्रकाशित पुस्तक के रेफरेंस से चर्चा करना चाहते थे, लेकिन आपने चर्चा करने नहीं दिया। मैं पूरे कांग्रेस पार्टी के सदस्यों से पूछना चाहता हूँ कि अक्साई चिन का 31 हजार वर्ग किलोमीटर क्षेत्र किसके समय में

* Not recorded.

चीन हड़प गया?... (व्यवधान) वह कांग्रेस पार्टी के समय में हड़प गया। उस वक्त प्रधानमंत्री जी ने विपक्ष को क्या जवाब दिया? श्री जवाहरलाल नेहरू जी ने जवाब दिया कि वहां घास का एक तिनका भी नहीं उगता है। यह तो उनकी मानसिकता है।... (व्यवधान)

वर्ष 1962 में, चीन ने 'नेफा' बना लिया। नेहरू जी ने कहा- "My heart goes out to the people of Assam." मान्यवर, उन्होंने असम को बाय-बाय कह दिया। इनके समय में चीन ने भारत का एक बहुत बड़ा क्षेत्र हड़प लिया और वे चीन की बात कर रहे हैं।... (व्यवधान)

मान्यवर, जब कांग्रेस के रक्षा मंत्री श्री एन्टोनी जी यहां थे, तो उन्होंने 6 सितम्बर, 2013 को देश की संसद में कहा कि सीमा पर सड़कें बनाएंगे, तो दुश्मन अंदर आ जाएगा। ये सेनाएं किसके लिए हैं?

मान्यवर, डोकलाम में हमारी और चीन की सेनाएं आमने-सामने थीं, लेकिन स्वयं लीडर ऑफ अपोजिशन चीनी दूतावास में गुप्त मीटिंग कर रहे थे।... (व्यवधान) पहले तो उन्होंने डिनाई किया, लेकिन चीनी दूतावास ने जब इस पर कंफर्मेशन किया, तो उन्होंने कहा कि जानकारी लेने के लिए गये थे। अगर आपको जानकारी लेनी थी, तो आप रक्षा मंत्री जी से मिलते, प्रधानमंत्री जी से मिलते, राष्ट्रपति जी से मिलते। क्या आप चीन के दूतावास से जानकारी लेना चाहते हैं?... (व्यवधान)

मान्यवर, वर्ष 2005-06 में, राजीव गांधी फाउंडेशन को चीनी दूतावास से 1 करोड़ 35 लाख रुपए का अनुदान मिला।... (व्यवधान) राजीव गांधी फाउंडेशन चीनी दूतावास से दान लेता है। इसी के तहत, इनका एफसीआरए का लाइसेंस वर्ष 2022 में रद्द हो गया। कांग्रेस के लोग मुझे बताएं कि उन पैसों से क्या रिसर्च किया गया?... (व्यवधान)

मान्यवर, कांग्रेस की वरिष्ठ नेत्री और श्री राहुल गांधी की उपस्थिति में 7 अगस्त, 2008 को चीनी कम्युनिस्ट पार्टी के साथ कांग्रेस पार्टी ने एमओयू साइन किया।... (व्यवधान)

अब वे घोषित करें कि वह एमओयू क्या था? अगर आज चीन यूएनएससी का सदस्य है, तो जवाहर लाल नेहरू की सो-कॉल्ड उदारता के कारण है। ... (व्यवधान) सबसे बड़े लोकतांत्रिक

देश होने के नाते भारत का उस सदस्यता पर अधिकार था। उन्होंने चीन को जगह दे दी। यह “सेलेक्टेड वर्क्स ऑफ जवाहर लाल नेहरू” के वॉल्यूम 29 के पृष्ठ संख्या 303 में लिखा हुआ है।

... (व्यवधान)

मान्यवर, मैं आज यहां कुछ कहने आया हूं। इन्होंने कहा है कि अमेरिका के साथ जो डील हुई है, उसमें भारत के किसानों का नुकसान हुआ है। मैं स्पष्ट करना चाहता हूं कि एक भी डील में भारत के किसानों का कोई नुकसान नहीं हुआ है। यह सर्वदा झूठ फैलाया जा रहा है।

... (व्यवधान) भारत के किसानों का नुकसान तो डब्ल्यूटीओ में वर्ष 2013 में आपने किया था।

अंतरिम “पीस क्लॉज” को स्वीकार कर लिया था। आज जो हमारी वित्त मंत्री हैं, जब वह व्यापार मंत्री थीं, तब इस पर वह असहमति व्यक्त करके आई थीं, इसलिए आज हमारे किसान बचे हुए हैं।

... (व्यवधान)

मान्यवर, अभी-अभी यहां पर एआई समिट हुआ है। 80 देशों के एआई के एक्सपर्ट्स और बड़ी-बड़ी कंपनियां भारत आई थीं। यहां 20 से ज्यादा देशों के राष्ट्राध्यक्ष आए थे। कांग्रेस पार्टी अपनी परंपरा के तहत यहां पर कपड़े उतारकर प्रदर्शन कर रही थी। ... (व्यवधान) वे कहते हैं कि हमें प्रदर्शन का अधिकार है। दिल्ली में प्रदर्शन करने के लिए जंतर-मंतर का स्थान तय किया गया है। जंतर-मंतर में प्रदर्शन किया जा सकता है। जहां 22 राज्यों के राष्ट्राध्यक्ष बैठे हुए हैं, वहां जाकर भारत की शान बिगाड़ने का काम किया है। ... (व्यवधान)

मान्यवर, भाजपा का विरोध करते-करते, ये भारत का विरोध करने लगे हैं। लोक सभा अध्यक्ष के खिलाफ जो प्रस्ताव लाया गया है, वह प्रस्ताव इसलिए लाया गया है कि इनको कहीं से भी चुनाव में सफलता नहीं मिल रही है। ... (व्यवधान) चुनाव आयोग पर शंका उठाना, सुप्रीम कोर्ट पर शंका उठाना, न्यायपालिका पर शंका उठाना, एजेन्सियों पर शंका उठाना और ये अध्यक्ष के आसन पर भी शंका उठाते हैं। कांग्रेस पार्टी टोटल नकारात्मक मोड में आ गई है।

... (व्यवधान)

यह सदन बहुमत के साथ दिखाई पड़ रहा है और इसलिए इस प्रस्ताव को बहुमत के साथ

खारिज कर दिया जाए। अध्यक्ष के पद की गरिमा को पुनःस्थापित करके बिरला जी के नेतृत्व में ही यह सदन इस लोक सभा के अंत तक चले, ऐसी मेरी सभी सदस्यों से विनम्र प्रार्थना है।

... (व्यवधान)

धन्यवाद।

माननीय सभापति : डॉ. मोहम्मद जावेद जी।

... (व्यवधान)

HON. CHAIRPERSON: Now I have given the opportunity to Dr. Mohammad Jawed. He is from your Party. He is the mover.

... (Interruptions)

डॉ. मोहम्मद जावेद (किशनगंज) : महोदय, आदरणीय गृह मंत्री जी ने यहां पर जो कहा है, मैं उसकी निंदा करता हूँ। पूरा सदन यह चाहता है कि वे माफी मांगें। ... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, आप लोग वेल से बाहर जाइए, तभी मोहम्मद जावेद साहब बोलेंगे।

... (व्यवधान)

डॉ. मोहम्मद जावेद : सर, वह अनपार्लियामेंट्री वर्ड था। उनको माफी मांगनी चाहिए। ... (व्यवधान)

माननीय सभापति : मोहम्मद जावेद साहब, आप मूवर हैं। ये लोग वेल खाली करेंगे, तभी आप बोलेंगे।

... (व्यवधान)

डॉ. मोहम्मद जावेद : सर, पहले उनको माफी मांगनी चाहिए। ... (व्यवधान)

माननीय सभापति : आपको उस प्रस्ताव पर बोलना है, यह सवाल मत कीजिए। आप लोग सदन के वेल को खाली कर दें।

... (व्यवधान)

HON. CHAIRPERSON: Now, the entire nation is watching you. What example are you giving?

... (*Interruptions*)

माननीय सभापति : मैं मोहम्मद जावेद जी का नाम ले रहा हूँ, जिन्होंने मोशन मूव किया है। जब मैं कांग्रेस पार्टी के मूवर का नाम ले रहा हूँ, तो आप लोग सदन के वेल को खाली कर दें।

... (व्यवधान)

HON. CHAIRPERSON: Kindly vacate the 'well'.

... (*Interruptions*)

माननीय सभापति : बैन्नी बेहनन साहब, आप अपनी पार्टी के सदस्य को नहीं बोलने दे रहे हैं। मैं कह रहा हूँ कि मैंने आपकी पार्टी के सदस्य का नाम लिया है। क्या आप लोग अपनी पार्टी के सदस्य को भी बोलने नहीं देंगे? मैं मोहम्मद जावेद जी का नाम ले रहा हूँ।

... (व्यवधान)

माननीय सभापति : गौरव जी और वेणुगोपाल जी, मैं आपको अलाऊ नहीं कर रहा हूँ। मैंने मोहम्मद जावेद साहब का नाम लिया है। वह मूवर हैं।

... (व्यवधान)

माननीय सभापति : इसका मतलब है कि आप किसी को बोलने नहीं देंगे। आपकी पार्टी से यह तय हुआ है और आप उन्हें बोलने नहीं देंगे। मैं मोहम्मद जावेद जी को बुला रहा हूँ। आप लोग हाउस के वेल को खाली कर दीजिए।

... (व्यवधान)

माननीय सभापति : आप मेरी रिक्वेस्ट मानिए। बैन्नी जी और जोतिमणि जी, आप सभी को लेकर जाइए। सदन नियमों और परम्पराओं से चलता है। मैं मोहम्मद जावेद साहब का नाम बुला रहा हूँ, लेकिन वे तभी बोलेंगे जब आप इस हाउस के वेल को खाली करेंगे।

... (व्यवधान)

माननीय सभापति : इस प्रस्ताव पर मतदान भी होना है। इस प्रस्ताव पर मतदान तभी होगा, जब आप लोग इस सदन के वेल को खाली कर देंगे। मैं मूवर को इजाजत दे रहा हूँ। मैं सभी से रिक्वेस्ट कर रहा हूँ। मोहम्मद जावेद साहब प्रस्ताव लेकर आए हैं।

... (व्यवधान)

माननीय सभापति : आप जो कर रहे हैं, यह क्या है? मैं कह रहा हूँ कि एक प्रस्ताव इस सदन में आया है और उस प्रस्ताव पर दो दिन चर्चा हुई। आप माननीय सदस्यों ने उसमें भाग लिया और गृह मंत्री जी ने उस पर जवाब दिया, तो फिर उस पर बात कीजिए।

... (व्यवधान)

माननीय सभापति : मोहम्मद जावेद साहब, क्या आप नहीं बोलना चाहते हैं? आप इनसे कहिए कि ये वेल को खाली कर दें। मैं मतदान के लिए पुकारूंगा।

... (व्यवधान)

माननीय सभापति : मैं कांग्रेस पार्टी के सदस्य को बुला रहा हूँ। आप लोग वेल को खाली कीजिए।

... (व्यवधान)

माननीय सभापति : मैं आपसे बार-बार रिक्वेस्ट कर रहा हूँ कि मैं मोहम्मद जावेद साहब को अलाऊ करूंगा और मैंने उनका नाम भी पुकारा है। आप सभी लोग इस वेल को खाली कर दें। यह मूवर का राइट है। इसका मतलब है कि जावेद जी को उनकी पार्टी ही नहीं बोलने देना चाहती है।

... (व्यवधान)

माननीय सभापति : प्रश्न यह है :

“कि यह सभा, नेता प्रतिपक्ष तथा अन्य विपक्षी नेताओं को बोलने की अनुमति न देने, विपक्ष की महिला संसद सदस्यों के विरुद्ध निराधार आरोप लगाने, लोक हित के मुद्दे उठाने पर विपक्ष के संसद सदस्यों को पूरे सत्र के लिए निलंबित करने तथा पूर्व प्रधानमंत्रियों के विरुद्ध पूर्णतः आपत्तिजनक और अपमानजनक टिप्पणियाँ करने वाले सत्तारूढ़ दल के सदस्यों को रोके नहीं जाने के संबंध में, सभा के अध्यक्ष के आचरण पर विचार करने के उपरांत, यह अनुभव

करती है कि उन्होंने सभा के सभी वर्गों का विश्वास अर्जित करने के लिए आवश्यक निष्पक्ष दृष्टिकोण नहीं बनाए रखा है; कि अपने पक्षपातपूर्ण दृष्टिकोण से वे सभा के सदस्यों के अधिकारों की अवहेलना करते हैं और ऐसी घोषणाएं करते हैं तथा ऐसे विनिर्णय देते हैं जो ऐसे अधिकारों को प्रभावित और कमजोर करते हैं; कि वे सभी विवादास्पद मामलों में सत्तारूढ़ दल के दृष्टिकोण का खुलकर समर्थन करते हैं, कि ये सभी कृत्य इस सभा के समुचित संचालन तथा जनता की अनुभूत चिंताओं और शिकायतों को प्रभावी रूप से व्यक्त करने के लिए एक गंभीर खतरा उत्पन्न करते हैं, और इसलिए यह संकल्प करती है कि उन्हें उनके पद से हटाया जाए।”

प्रस्ताव अस्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही गुरुवार, 12 मार्च, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.20 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, March 12, 2026/ Phalgun 21, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

Sl No.	Member's Name	Question Number
1	Dr. Amol Ramsing Kolhe	279
2	Dr. Bachhav Shobha Dinesh	275
3	Dr. C M Ramesh	266
4	Dr. D. Purandeswari	265
5	Dr. T Sumathy Alias Thamizhachi Thangapandian	270
6	Kumari Selja	264
7	Prof. Varsha Eknath Gaikwad	274
8	Shri Asaduddin Owaisi	276
9	Shri Balya Mama Suresh Gopinath Mhatre	262
10	Shri Buntty Vivek Sahu	267
11	Shri Darshan Singh Choudhary	278
12	Shri Eatala Rajender	275
13	Shri K Radhakrishnan	269
14	Shri Lumbaram Choudhary	273
15	Shri Mukeshkumar Chandrakaant Dalal	272
16	Shri Rajesh Ranjan	280
17	Shri Ravindra Dattaram Waikar	265
18	Shri Sanjay Dina Patil	274
19	Shri Satish Kumar Gautam	273
20	Shri Sher Singh Ghubaya	263
21	Shri Sudhakar Singh	271
22	Shri Sukanta Kumar Panigrahi	268
23	Shri Tariq Anwar	277

24	Shrimati Malvika Devi	268
25	Shrimati Pratima Mondal	261
26	Shrimati Roopkumari Choudhary	267
27	Shrimati Shambhavi	272

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	2999
2	Adv Priya Saroj	3060
3	Adv. Adoor Prakash	3038
4	Com. Selvaraj V	3073
5	Dr. Alok Kumar Suman	3112
6	Dr. Amar Singh	3086
7	Dr. Anand Kumar	3122, 3082
8	Dr. Bhola Singh	3155, 3013
9	Dr. Byreddy Shabari	3092, 3159
10	Dr. D Ravi Kumar	3178
11	Dr. D. Purandeswari	3103
12	Dr. Ganapathy Rajkumar P	3045
13	Dr. Gumma Thanuja Rani	3149
14	Dr. K Sudhakar	3132, 3062
15	Dr. Kakoli Ghosh Dastidar	3042
16	Dr. Kalanidhi Veeraswamy	3080
17	Dr. M K Vishnu Prasad	3104
18	Dr. M P Abdussamad Samadani	2992
19	Dr. Mallu Ravi	3220
20	Dr. Manna Lal Rawat	3015, 3002
21	Dr. Mohammad Jawed	3195
22	Dr. Nishikant Dubey	3013
23	Dr. Prabha Mallikarjun	3119
24	Dr. Rabindra Narayan Behera	3172
25	Dr. Raj Kumar Chabbewal	3138
26	Dr. Rajesh Mishra	3025, 3016, 3002
27	Dr. Rajkumar Sangwan	3048

28	Dr. Rani Srikumar	2996
29	Dr. Sambit Patra	2991
30	Dr. Sanjay Jaiswal	3030, 3062, 3018
31	Dr. Shivaji Bandappa Kalge	3197, 3125, 3023
32	Dr. Shrikant Eknath Shinde	3001
33	Dr. Thirumaavalavan Tholkappiyan	3180
34	Km. Sudha R	3144
35	Md. Rakibul Hussain	3056
36	Mr Pathan Yusuf	3046
37	Mrs Ruchi Vira	3076
38	Ms Kangna Ranaut	3018
39	Ms Sayani Ghosh	3142, 3138
40	Ms. Mahua Moitra	3137
41	Ms. Praniti Sushilkumar Shinde	3134, 2999
42	Ms. S Jothimani	3082
43	Prof. Sougata Ray	3118
44	Shri Chhotelal	3188
45	Shri Selvaganapathi T.M.	3167
46	Shri Abhishek Banerjee	3057
47	Shri Adhikari Deepak Dev	3109
48	Shri Adhikari Soumendu	3066
49	Shri Aditya Yadav	3033
50	Shri Aga Syed Ruhullah Mehdi	3074
51	Shri Ajay Bhatt	3011
52	Shri Ajay Kumar Mandal	3202, 3013
53	Shri Alok Sharma	3062, 3094
54	Shri Amar Sharadrao Kale	3079
55	Shri Amarsing Tisso	3183
56	Shri Amra Ram	3129
57	Shri Anand Bhadauria	3210, 3060

58	Shri Anil Yeshwant Desai	3065
59	Shri Anto Antony	3146
60	Shri Anup Sanjay Dhotre	3095
61	Shri Anurag Sharma	3096
62	Shri Anurag Singh Thakur	3160
63	Shri Appalanaidu Kalisetti	3006
64	Shri Arun Bharti	3078
65	Shri Arun Govil	3179, 3158
66	Shri Arun Kumar Sagar	3011
67	Shri Arup Chakraborty	3071
68	Shri Arvind Dharmapuri	2993
69	Shri Arvind Ganpat Sawant	3175, 3052
70	Shri Ashish Dubey	3198, 3158
71	Shri Ashok Kumar Rawat	3100
72	Shri Atul Garg	3103
73	Shri Azad Kirti Jha	3053
74	Shri B K Parthasarathi	3113, 3007
75	Shri Babu Singh Kushwaha	3051
76	Shri Baijayant Panda	3108
77	Shri Bajrang Manohar Sonwane	3162
78	Shri Balabhadra Majhi	3101, 3014, 3013
79	Shri Balashowry Vallabhaneni	3145
80	Shri Balwant Baswant Wankhade	3139
81	Shri Bapi Haldar	3043
82	Shri Basavaraj Bommai	3069
83	Shri Bharat Singh Kushwah	3176
84	Shri Bhartruhari Mahtab	3047, 3014, 3018
85	Shri Bhaskar Murlidhar Bhagare	2998
86	Shri Bhausahab Rajaram Wakchaure	3003
87	Shri Bhojraj Nag	3085, 3013

88	Shri Bhumare Sandipanrao Asaram	3125
89	Shri Bibhu Prasad Tarai	3062, 3061
90	Shri Bidyut Baran Mahato	3002
91	Shri Biplab Kumar Deb	3083
92	Shri Brijendra Singh Ola	3177
93	Shri Brijmohan Agrawal	3017
94	Shri Buntty Vivek Sahu	3018, 3061
95	Shri C N Annadurai	3058
96	Shri Captain Brijesh Chowta	3040
97	Shri Captain Viriato Fernandes	3209
98	Shri Chandan Chauhan	3130
99	Shri Chandra Prakash Choudhary	3087, 3025
100	Shri Chandra Prakash Joshi	3214
101	Shri Charanjit Singh Channi	3161
102	Shri Chavda Vinod Lakhamshi	3094, 3013
103	Shri Chintamani Maharaj	3014, 3013
104	Shri Daggumalla Prasada Rao	3055
105	Shri Damodar Agrawal	3028, 3002
106	Shri Deepender Singh Hooda	2995
107	Shri Devesh Shakya	3133
108	Shri Dharmendra Yadav	3050
109	Shri Dileshwar Kamait	3037, 3087
110	Shri Dilip Saikia	3098, 3002
111	Shri Dinesh Chandra Yadav	3218, 3000
112	Shri Dineshbhai Makwana	3002, 3098
113	Shri Dulu Mahato	3077
114	Shri Durai Vaiko	3166
115	Shri Dushyant Singh	3049
116	Shri E T Mohammed Basheer	3190
117	Shri Eswarasamy K	3024

118	Shri G Kumar Naik	3182
119	Shri G Lakshminarayana	3164
120	Shri G M Harish Balayogi	3143
121	Shri Ganesh Singh	3184
122	Shri Giridhari Yadav	3208, 3000
123	Shri Godam Nagesh	3193, 3013
124	Shri Govind Makthappa Karjol	3181
125	Shri Gyaneshwar Patil	3023
126	Shri Hanuman Beniwal	3099
127	Shri Haribhai Patel	3034
128	Shri Harish Chandra Meena	3199, 3035
129	Shri Imran Masood	3124
130	Shri Jagannath Sarkar	3020
131	Shri Jagdambika Pal	3102
132	Shri Jai Prakash	3084
133	Shri Janardan Singh Sigriwal	3000
134	Shri Jashubhai Bhilubhai Rathva	3115
135	Shri Jaswantsinh Sumanbhai Bhabhor	3090, 3016
136	Shri Joyanta Basumatary	3219
137	Shri Jugal Kishore	3088, 3101, 3016
138	Shri K C Venugopal	3089
139	Shri K E Prakash	3136
140	Shri Kalipada Saren Kherwal	3163
141	Shri Kalyan Banerjee	3147
142	Shri Kamakhya Prasad Tasa	3185
143	Shri Kanwar Singh Tanwar	3150
144	Shri Karan Bhushan Singh	3032
145	Shri Kartick Chandra Paul	3153
146	Shri Kesineni Sivanath	3007
147	Shri Khagen Murmu	3030, 3025, 3016

148	Shri Khalilur Rahaman	3217
149	Shri Kodikunnil Suresh	3029
150	Shri Kota Srinivasa Poojary	3034
151	Shri Kunduru Raghuveer	3151
152	Shri Lalji Verma	3196
153	Shri Lavu Sri Krishna Devarayalu	3055, 3034, 3013
154	Shri Lumbaram Choudhary	3002
155	Shri M K Raghavan	3010
156	Shri Maddila Gurumoorthy	3169
157	Shri Madhavaneni Raghunandan Rao	3101, 3002
158	Shri Magunta Sreenivasulu Reddy	3067
159	Shri Mahesh Kashyap	3211
160	Shri Malaiyarasan D	3072
161	Shri Malvinder Singh Kang	3036
162	Shri Mani A	3110
163	Shri Manish Jaiswal	3025, 3013
164	Shri Manish Tewari	3091
165	Shri Manoj Kumar	3192
166	Shri Manoj Tiwari	3016, 3061
167	Shri Mansukhbhai Dhanjibhai Vasava	3011
168	Shri Matheswaran V S	3152
169	Shri Mohmad Haneefa	3170
170	Shri Muhammed Hamdullah Sayeed	3131
171	Shri Murari Lal Meena	3116
172	Shri Naba Charan Majhi	3101, 3014, 3025, 3013
173	Shri Nalin Soren	3047, 3016
174	Shri Narayan Tatu Rane	3068
175	Shri Naresh Ganpat Mhaske	3001
176	Shri Navaskani K	3058
177	Shri Naveen Jindal	3009

178	Shri Neeraj Maurya	3097, 3051
179	Shri Nilesh Dnyandev Lanke	3023, 3197
180	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	3052
181	Shri P C Mohan	3063, 3047
182	Shri P P Chaudhary	3062, 3013, 3061
183	Shri P V Midhun Reddy	3120
184	Shri Parimal Suklabaidya	3127
185	Shri Parshottambhai Rupala	3012
186	Shri Patel Umeshbhai Babubhai	3044
187	Shri Prabhakar Reddy Vemireddy	3128
188	Shri Pradeep Kumar Singh	3016, 3002
189	Shri Pradeep Purohit	3019
190	Shri Pradyut Bordoloi	3005
191	Shri Praveen Khandelwal	3156
192	Shri Praveen Patel	3094, 3014, 3018
193	Shri Pushpendra Saroj	3174, 3060
194	Shri Putta Mahesh Kumar	2994
195	Shri Rahul Gandhi	3141
196	Shri Rahul Kaswan	3216, 3035
197	Shri Rahul Singh Lodhi	3037
198	Shri Raja A	3165
199	Shri Raja Ram Singh	3205
200	Shri Rajeev Rai	3168
201	Shri Rajesh Naranbhai Chudasama	3013
202	Shri Rajiv Pratap Rudy	3204
203	Shri Rajkumar Chahar	3101
204	Shri Rajkumar Roat	3106
205	Shri Rajmohan Unnithan	3207
206	Shri Raju Bista	3059

207	Shri Ramasahayam Raghuram Reddy	2997
208	Shri Ramesh Awasthi	3030, 3061, 3002
209	Shri Ramprit Mandal	3218
210	Shri Ramvir Singh Bidhuri	3135
211	Shri Rao Rajendra Singh	3148
212	Shri Ravindra Dattaram Waikar	3001
213	Shri Ravindra Shukla Alias Ravi Kishan	3047, 3030
214	Shri Robert Bruce C	3008
215	Shri Sachithanantham R	3203
216	Shri Sagar Eshwar Khandre	3189
217	Shri Sanjay Haribhau Jadhav	3093
218	Shri Sanjay Uttamrao Deshmukh	3041, 3175
219	Shri Satish Kumar Gautam	3030
220	Shri Saumitra Khan	3123, 3037
221	Shri Selvam G	3058
222	Shri Shafi Parambil	3206
223	Shri Shahu Shahaji Chhatrapati	3021
224	Shri Shankar Lalwani	3018, 3014, 3013
225	Shri Shashank Mani	3114, 3014
226	Shri Shrirang Appa Chandu Barne	3001
227	Shri Subbarayan K	3073
228	Shri Sudama Prasad	3194
229	Shri Sukhjinder Singh Randhawa	3039, 3002
230	Shri Sunil Kumar	3154
231	Shri Suresh Kumar Kashyap	3031, 3061, 3002
232	Shri Suresh Kumar Shetkar	3075, 3054
233	Shri T R Baalu	3212
234	Shri Tangella Uday Srinivas	3159
235	Shri Tanuj Punia	3173

236	Shri Tapir Gao	3016
237	Shri Tejasvi Surya	3030, 3018, 3013
238	Shri Tharaniventhan M S	3070, 3011
239	Shri Ummeda Ram Beniwal	3105
240	Shri Utkarsh Verma Madhur	3186
241	Shri V K Sreekandan	3140
242	Shri Vamsi Krishna Gaddam	3200
243	Shri Varun Chaudhry	3107
244	Shri Ve Vaithilingam	3027
245	Shri Vijay Baghel	3171, 3061
246	Shri Vijayakumar Alias Vijay Vasanth	3054
247	Shri Vishaldada Prakashbapu Patil	3215, 2999
248	Shri Vishnu Datt Sharma	3004
249	Shri Vishnu Dayal Ram	3016, 3025
250	Shri Vishweshwar Hegde Kageri	3022, 3014, 3061
251	Shri Yaduveer Wadiyar	3191
252	Shri Yogender Chandolia	3031, 3018
253	Shri Zia Ur Rehman	3157
254	Shrimati Anita Nagarsingh Chouhan	3126
255	Shrimati Anita Subhadarshini	3158
256	Shrimati Aparajita Sarangi	3061, 3034, 3062, 3016
257	Shrimati Bharti Pardhi	3001
258	Shrimati Delkar Kalaben Mohanbhai	3121, 3023
259	Shrimati Dimple Yadav	3117
260	Shrimati Harsimrat Kaur Badal	3213
261	Shrimati Himadri Singh	3025, 3002
262	Shrimati Joba Majhi	3187
263	Shrimati June Maliah	3147
264	Shrimati Kamlesh Jangde	3098, 3002
265	Shrimati Mahima Kumari Mewar	3034, 3025

266	Shrimati Mala Rajya Laxmi Shah	3062, 3061
267	Shrimati Mala Roy	3109
268	Shrimati Manju Sharma	3111, 3011
269	Shrimati Poonamben Hematbhai Maadam	3014, 3061
270	Shrimati Sandhya Ray	3201
271	Shrimati Sangeeta Kumari Singh Deo	3081
272	Shrimati Sanjna Jatav	3035, 3018
273	Shrimati Shobhanaben Mahendrasinh Baraiya	3013
274	Shrimati Smita Uday Wagh	3101
275	Shrimati Supriya Sule	2998
276	Shrimati Vijaylakshmi Devi	3087
277	Thiru Arun Nehru	3064
278	Thiru D M Kathir Anand	3026
279	Thiru Dr. S Jagathratchakan	2996
280	Thiru Thanga Tamilselvan	3045

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Prime Minister	:
Atomic Energy	: 275
Coal	: 267
Communications	: 263
Consumer Affairs, Food and Public Distribution	:
Development of North Eastern Region	:
Earth Sciences	:
Electronics and Information Technology	: 261, 266, 274, 279
Information and Broadcasting	:
Mines	:
Minority Affairs	:
New and Renewable Energy	: 268, 270
Parliamentary Affairs	:
Personnel, Public Grievances and Pensions	:

Planning	:
Railways	: 262, 264, 265, 269, 271, 272, 273, 276, 277, 280
Science and Technology	:
Space	: 278
Statistics and Programme Implementation	:

(ii) Ministry-wise Index to Unstarred Questions

Prime Minister	:	
Atomic Energy	:	3001, 3005, 3006, 3052, 3056, 3062, 3079, 3118, 3141, 3145, 3169, 3214
Coal	:	3025, 3036, 3081, 3096, 3099, 3106, 3144, 3156
Communications	:	2999, 3013, 3029, 3038, 3047, 3053, 3075, 3122, 3123, 3160, 3163, 3168, 3175, 3179, 3181, 3190, 3196, 3202, 3207, 3216
Consumer Affairs, Food and Public Distribution	:	3009, 3014, 3017, 3023, 3026, 3040, 3051, 3054, 3058, 3063, 3110, 3115, 3119, 3130, 3131, 3133, 3134, 3146, 3149, 3150, 3170, 3172, 3176, 3184, 3185, 3193, 3200, 3201, 3217
Development of North Eastern Region	:	3098, 3219
Earth Sciences	:	3082, 3085, 3094, 3095, 3108, 3126, 3158, 3204
Electronics and Information Technology	:	2994, 2995, 2996, 3004, 3008, 3019, 3024, 3044, 3060, 3080, 3097, 3109, 3128, 3171, 3189, 3192, 3199
Information and Broadcasting	:	3018, 3028, 3034, 3072, 3084, 3104, 3157, 3182, 3203, 3211
Mines	:	2991, 3016, 3037, 3043, 3068, 3142, 3177,

3180, 3206

Minority Affairs	: 2993, 3046, 3088, 3092, 3101, 3120, 3139, 3152, 3183, 3195, 3205, 3213
New and Renewable Energy	: 2997, 3021, 3035, 3049, 3065, 3070, 3102, 3121, 3129, 3155
Parliamentary Affairs	: 3030, 3039, 3198
Personnel, Public Grievances and Pensions	: 2992, 3061, 3083, 3137, 3210, 3220
Planning	: 3069, 3105, 3107, 3159, 3173, 3218
Railways	: 2998, 3000, 3003, 3007, 3011, 3012, 3015, 3027, 3032, 3033, 3041, 3042, 3045, 3048, 3050, 3057, 3059, 3066, 3074, 3076, 3077, 3078, 3086, 3087, 3090, 3091, 3093, 3103, 3112, 3113, 3116, 3117, 3124, 3125, 3127, 3135, 3136, 3138, 3140, 3143, 3147, 3151, 3153, 3154, 3161, 3162, 3164, 3165, 3166, 3178, 3186, 3187, 3188, 3191, 3194, 3197, 3208, 3209, 3212
Science and Technology	: 3055, 3064, 3067, 3073, 3089, 3111, 3114, 3132, 3148, 3174, 3215
Space	:
Statistics and Programme Implementation	: 3002, 3010, 3020, 3022, 3031, 3071, 3100, 3167

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
